NOTARY
MANGLAGAURI P. MAKWANA
GANDHINAGAR
GUJARAT STATE
REG NO. : 18024 /2020
EXPIRY DATE
02-02-2030
GOVERNMENT OF INDIA

BEFORE THE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE

I A NO. 27 OF 2025

IN

APPEAL NO.1 OF 2025 (WZ)

BOOK No. 8-2025
PAGE No. 136-2025
SR. No. 1578-2025
DATE 22-09-2025
MANGLAGAURI P. MAKWANA
NOTARY
GOVT. OF INDIA

IN THE MATTER OF:

MAHUVA BANDHARA KHETIVADI PARYAVARAN BACHAV SAMITI & ORS **...APPELLANT**

VERSUS

M/s NIRMA CEMENT LTD. & ORS **...RESPONDENT(S)**

REPLY AFFIDAVIT ON BEHALF OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (RESPONDENT NO. 3)

I, Yogesh Kumar, currently working as Scientist 'C' in the Ministry of Environment, Forest and Climate Change (MoEF&CC), Regional Office, Gandhinagar, do hereby solemnly affirm and state as under:-

1. That I, in my official capacity of Scientist 'C' in the Ministry Environment, Forest and Climate Change, Gandhinagar i.e. Respondent No. 3 in the above mentioned matter, am conversant with the facts and circumstances of the case on the basis of official records, and as such authorized and competent to swear this affidavit.

2. That I, the above named Deponent, am authorized and well conversant with the facts and circumstances of the present case and thus competent to swear the present Affidavit.

3. That I have read and understood the contents of the present Affidavit. The contents thereof are true and no part of it is false and no material has been concealed therefrom.

4. That without prejudice to the above and as an alternative submission, the deponent craves liberty to raise further required contentions during the course of the proceedings if sought by this Hon'ble Tribunal.

5. That, it is most respectfully submitted that, the present application has been filed against the Environmental Clearance (EC) dated 16.09.2024 granted by the answering respondent (Ministry) to the Respondent No.1 i.e. M/s Nirma Cement Ltd. for the proposed Limestone Mine. It is alleged herein that the aforesaid project will impact the biodiversity and the eco-system in the said area. Further, it is also praying inter-alia to declare the Environmental Clearance dated 16.09.2024 and public hearing proceedings of Respondent No.1 as void.

RULE **PROVISIONS**

6. It is humbly submitted that, the Ministry (MoEFCC) issued Environmental Impact Assessment (herein after referred as "EIA") notification dated 14th September, 2006 which requires certain projects to obtain prior Environmental Clearance ("EC") before any construction work in case of new projects or expansion and modernization of existing projects or activities. The Schedule to the Notification details the categories or projects or activities which require prior environmental clearance.

7. That it is most respectfully submitted that all projects and activities are broadly categorized into two categories - Category "A" and Category "B", based on the spatial extent of potential impacts and potential impacts on human health and natural and manmade resources. All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix,

require prior environmental clearance from the Central Government in the Ministry of Environment, Forest and Climate Change (MoEF&CC) and all projects or activities included as Category 'B' in the Schedule require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA).

8. That it is most respectfully submitted that State Department of Mines and Geology is the Nodal Authority in the state for dealing with the allotment of mining leases under the Mines and Minerals (Development and Regulation) Act (MMDR Act) and is entrusted with the enforcement and regulation of mining operations in the State.

PRELIMINARY OBJECTION

9. That it is most respectfully submitted that the provision with regard to appeal is provided in the National Green Tribunal Act, 2010 under Section 16(h) which is as follows: "Tribunal to have appellate jurisdiction. - Any person aggrieved by (h) an order made, on or after the commencement of the National Green Tribunal Act, 2010 granting environmental clearance in the area in which any industries, operations or processes or class of industries, operations and processes shall not be carried out or shall be carried out subject to certain safeguards under the Environment (Protection) Act, 1986 , may, within a period of thirty days from the date on which the order or decision or direction or determination is communicated to him, prefer an appeal to the Tribunal: Provided that the Tribunal may, if it is satisfied that the appellant was prevented by sufficient cause from filing the appeal within the said period, allow it to be filed under this section within a further period not exceeding sixty days.

10. That, by virtue of section 16 of National Green Tribunal Act, 2010, the period of limitation is 30 days from the date on which the order or decision or direction or determination was communicated. The decision granting Environmental Clearance (EC) to M/s Nirma Ltd was communicated on 16.09.2024, and the 30 days period elapsed on 15.10.2024. However, the

appellant filed this appeal on 11.12.2024, resulting in a delay of approximately 57 days.

11. It is submitted that the limitation period for challenging the environmental clearance has also been provided in para 12 sub para (g) of the aforesaid EC dated 16.09.2024 i.e. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

12. That, as per the proviso to Section 16, National Green Tribunal Act, 2010 is empowered to condone a delay if the appellant can establish sufficient cause for the same up to a period of 60 days. The appellants has not sufficiently justified invoking the proviso to Section 16. This proviso is intended to assist vigilant litigants who were genuinely prevented from initiating proceedings within the prescribed limitation period. The legal principle "vigilantibus non dormientibus jura subveniunt," rooted in Latin, underscores that legal remedies are available only to those who are diligent in protecting their rights.

13. That, in the instant case, the appeal was not filed within the prescribed 30 days, nor has any sufficient cause been shown to justify condoning the delay in filing. Therefore, this Hon'ble Tribunal shall dismiss the present appeal, as the appellant has failed to provide a satisfactory and sufficient reason for the delay in filing it.

ENVIRONMENT CLEARANCE DETAILS

14. It is submitted that Ministry granted Environment Clearance (EC) to the mining project namely Gujarda, Dudheri & Dudhala Limestone Mine of M/s Nirma Limited on 16.09.2024.

15. It is humbly submitted that the Answering Respondent (Ministry) had granted Terms of Reference (ToR) to the project under question on 28.11.2022 for the mining of Limestone. As per the standard ToR conditions issued by the Ministry, PP had to undertake study in the area of 10 km radius (core zone and buffer zone) with regard to land use, ecological features, waste generation, primary baseline data on air , water and noise, etc. and air quality modelling including the impact of movement of vehicles, etc. That, the ToR to the project was issued on 28.11.2022 for the preparation of a detailed Environment Impact Assessment (EIA) and Environment Management Plan (EMP) Report.

16. The project proponent has submitted proposal no. IA/GJ/MIN/443968/2023, dated 13.09.2023 of M/s Nirma Pvt. Ltd (PP) for the grant of prior Environmental Clearance (EC) as per the provision of the EIA Notification, 2006 for the proposed Gujarda, Dudheri and Dudhala Limestone Mine project. The project involves limestone mining with a production capacity of production capacity of 2.7 MTPA in the mine lease area of 681.62 ha located in the villages of Gujarda, Dudheri & Dudhala, Tehsil Mahuva, District Bhavnagar, Gujarat. Further, it is also pertinent to mention that the Project Proponent has submitted the Environment Impact Assessment (EIA)/Environment Management Plan (EMP) report, studies, documents, etc. before the Expert Appraisal Committee (EAC) of the Ministry.

17. It is humbly submitted that the proposal was considered by the EAC in its

21st EAC meeting held during 18-20th October 2023, wherein EAC opined that there is a need to ascertain the ground reality w.r.t natural low lying areas, old mine pits, sequence of mining, feasibility for backfilling, impact on socio economic, agriculture land, transportation route, salt pans, proximity of habitations, schools, water bodies, roads etc.. The EAC was of the view that a site visit needs to be conducted by a sub-committee comprising of EAC Members and officers from MoEFCC. Therefore, the EAC raised query for want of few additional information viz. site visit report of the subcommittee, NoC from Ministry of Defence (since mine site is located within 20 km from seaboard frontier), revision the plan for backfilling, revision of the activities proposed under the Wildlife Conservation Plan, etc. Copy of Minutes of the 21st EAC Meeting dated 18-20 October 2023 is annexed herewith as Annexure-R3/1.

18. It is respectfully submitted that, based on the recommendations of the EAC, a sub-committee visited the proposed mine project site during 22-25th December 2023. In the site inspection the subcommittee found one salt pan exists and that too at a distance of 6.10 km. PP have proposed 6 pits in the mine lease area and it was informed by PP that maximum pit depth would be around 10 m. The land is mostly agricultural land used for farming at present along with bushy vegetation. Sub-committee also observed that pit1, pit 2 and pit 5 are near to the existing village road which of very poor quality and mostly broken roads, etc.. The sub-committee submitted its report and same was accepted by EAC and was issued vide minutes of the 25th EAC meeting held during 09-10th January 2024. A copy of the sub-committee report is annexed herewith as Annexure –R3/2.

19. That, upon circulation of the site visit report, the Project Proponent submitted its reply to the queries raised by the EAC. On the basis of the same, the proposal was again re-considered in its 28th EAC meeting held during 14-15th March 2024. Since PP had not submitted necessary required documents, EAC again raised a query for the want of some information viz. NoC from Ministry of Defence, study to showcase the probable impact of mining on migratory bird species and their fly-way passage. Accordingly, PP needed to submit revised conservation plan for the migratory bird species, study by reputed institute to ascertain hardness of strata for deployment of surface miners for mining, etc. Copy of 28th EAC Minutes of Meeting is annexed herewith as Annexure-R3/3.

20. That, the project proponent submitted the reply to the queries raised vide minutes of 28th EAC. The project was again considered in the 30th EAC meeting held during 12-14th June 2024. EAC again raised a query to submit necessary information i.e. Get their (PP's) report entitled "Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage" vetted by institute of National repute having specialization on conservation and protection of migratory birds. Copy of 30th EAC Minutes of Meeting is annexed herewith as Annexure-R3/4.

21. That, the Project Proponent submitted the reply to the aforesaid query of the EAC and the project was reconsidered in the 32nd EAC meeting held during 12-13th August 2024. The EAC noted that PP has obtained the vetting on the report entitled "Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage (Central Asian Flyway)" from Salim Ali

Center for Ornithology and Natural History (SACON) Coimbatore, South India Centre of Wildlife Institute of India, under Ministry of Environment Forest and Climate change, Govt of India. EAC was of the opinion that PP should implement the site specific recommendations under the supervision of SACON to mitigate the effects of mining on migratory species and should submit an action taken report to the Ministry on yearly basis. In this regard PP submitted an undertaking that they will implement all the mitigative measures mentioned in the aforesaid study report and it will comply with all the additional specific mitigative measures suggested by SACON. Accordingly a specific condition was recommended by EAC that "PP should implement the site specific recommendations as advised by SACON to mitigate the effects of mining on migratory species and should submit an action taken report to the Ministry on yearly basis" (specific condition no. 1.1 of EC dated 16.09.2024). The instant mining project was recommended for grant of EC after appraisal by the EAC. Copy of 32nd EAC Minutes of Meeting is annexed herewith as Annexure-R3/5.

22. It is respectfully submitted that EAC has considered and discussed the proposal thoroughly in its meetings before recommending it with necessary site specific conditions in 32nd EAC meeting held during 12-13th August 2024.

23. That, the Answering respondent has reviewed the proposal in accordance with the provisions of the EIA Notification, 2006 and its subsequent amendments. Based on the recommendation of the EAC, the Answering respondent granted Environmental clearance to the project on 16.09.2024 subject to compliance of the stipulated specific and standard Environmental Clearance (EC) conditions. Copy of Environmental Clearance dated

16.09.2024 is annexed herewith as Annexure-R3/6.

24. That, the petitioner has filed the instant appeal on various grounds viz.. mining activities threatening water resources, livelihoods, health, wildlife and migratory birds, generation of dust leading to environmental degradation, etc.

25. In this regard it is submitted that during appraisal EAC has thoroughly examined the proposal with respect to all the environmental parameters including air, water, noise, flora, fauna, habitations, etc. Based on the recommendation of EAC, Ministry had stipulated specific and standard EC conditions for protection of the natural environment around the mine lease area. To prohibit the use of drilling and blasting in the project a specific condition was stipulated in the EC that "PP shall use only the surface miner and ripper dozer for mining purposes and an implementation report to be submitted to Ministry's Regional Office within six months. As committed by the PP during the presentation drilling/blasting methods will not be followed" (specific condition no. 1.3).

For dust control measures in and around the project several conditions have been stipulated in the EC, one of them being, "The Project Proponent needs to install the permanent water sprinklers along the haul road and the approach road in addition to the mobile water tankers. Further, 10 nos. of fog canon/mist sprayer of atleast 40 m throw shall be installed at various locations in the mine area" (specific condition no. 1.9).

26. It is respectfully submitted that, with regard to conservation of water resources, Ministry has stipulated specific condition number 1.7, 1.11, 1.13

and 1.17. Similarly standard conditions number 3.1 to 3.7 has been stipulated for Water Quality Monitoring and Preservation.

27. That, with regard to control of air pollution, dust mitigation and prevention during transportation , Ministry has stipulated specific conditions number 1.2, 1.3, 1.7, 1.8, 1.9, 1.10, 1.13, 1.16 and 1.22 in the EC letter. Similarly, standard conditions number 2.1 and 2.2 has been stipulated in the EC letter for Air Quality Monitoring and Preservation. Standard conditions number 7.1 and 7.2 has been stipulated for control of pollution during transportation.

28. That, with regard to livelihood and health, Ministry has stipulated specific condition number 1.5 and 1.20 in the EC letter. Similarly standard condition number 10.1 has been stipulated on Health issues. That, with regard to land environment and greenbelt development, Ministry has stipulated specific conditions number 1.4, 1.12, 1.15, 1.21 and 1.25 in the EC letter. Similarly standard conditions number 6.1 to 6.4, 8.1, 12.1 and 12.6 has also been stipulated for land environment and greenbelt development.

29. That, with regard to conservation of wildlife & migratory birds, Ministry has stipulated specific conditions number 1.1, 1.6 and 1.23 in the EC letter. It is also submitted that the wildlife conservation plan was approved by the Chief Wildlife Warden, State Forest Department, Gujarat vide letter dated 20.12.2021.

30. That, as per EIA Notification, 2006 (as amended), Public Hearing has to be conducted by the State Pollution Control Board or the Union Territory Pollution Control Committee concerned. For the proposed Gujarda, Dudheri and Dudhala Limestone Mine project, public hearing was conducted by the Gujarat Pollution Control Board in the premises of Nirma Cement Plant area, NH 8 E/51, Survey No. 80, Village -Padhiarka, Tehsil, Mahuva, District-Bhavnagar, Gujarat on 28.04.2023. The advertisement for the public hearing was issued on 26.03.2023. The public hearing was organised in 34 days. As per the EIA notification 2006, "The Member-Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue for the conduct of public hearing and advertise the same in one major National Daily and one Regional vernacular Daily / Official State Language. A minimum notice period of 30 (thirty) days shall be provided to the public for furnishing their responses". Copy of the Public Hearing proceeding received from Gujarat Pollution Control Board is annexed herewith as Annexure R3/7.

31. That, in view of the aforementioned facts and circumstances, this Hon'ble Tribunal may kindly be pleased to pass appropriate order(s)/directions as the Hon'ble Tribunal may deem fit and proper in the interest of justice.

DEPONENT

डॉ. योगेश कुमार / Dr. Yogesh Kumar
वैज्ञानिक 'सी' / Scientist 'C'
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
Ministry of Enviroment, Forest & Climate Change,
भारत सरकार / Govt. of India
ए. क्षे. का., गाँधीनगर (गुजरात) / IRO,Gandhinagar(Gujarat)

VERIFICATION:

Verified at Gandhinagar on this 22nd day of September, 2025 that the contents of this affidavit based on official record(s) maintained and information available in the office are true and correct, no part of it is false and nothing has been concealed there from.

DEPONENT

डॉ. योगेश कुमार / Dr. Yogesh Kumar
वैज्ञानिक 'सी' / Scientist 'C'
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
Ministry of Enviroment, Forest & Climate Change,
भारत सरकार / Govt. of India
ए. क्षे. का., गाँधीनगर (गुजरात) / IRO,Gandhinagar(Gujarat)

NOTARY MANGLAGAURI P. MAKWANA GANDHINAGAR GUJARAT STATE REG NO. : 18024 /2020 EXPIRY DATE 02-02-2030 GOVERNMENT OF INDIA

IDENTIFIED BY ME

ADVOCATE/PERSON
Adv. Enr. No.....
Name.....
Add:.....
Date.....

SOLEMNLY AFFIRMED
BEFORE ME

MANGLAGAURI P. MAKWANA
NOTARY
GOVT. OF INDIA
22 SEP 2025

NOTARY MANGLAGAURI P. MAKWANA GANDHINAGAR GUJARAT STATE REG NO. : 18024 /2020 EXPIRY DATE 02-02-2030 GOVERNMENT OF INDIA

सत्यमेव जयते

Government of India
Ministry of Environment, Forest and Climate Change
IA Division
(Non-Coal Mining)
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Minutes of AGENDA FOR 21ST EAC MEETING OF THE EXPERT APPRAISAL COMMITTEE (NON-COAL MINING SECTOR), SCHEDULED TO BE HELD DURING 18-20 OCTOBER, 2023 THROUGH VIDEO CONFERENCE. meeting Non-Coal Mining held from 18/10/2023 to 19/10/2023

Date: 27/10/2023

MoM ID: EC/MOM/EAC/313507/10/2023

Agenda ID: EC/AGENDA/EAC/313507/10/2023

Meeting Venue: N/A

Meeting Mode: Virtual

Date & Time:

18/10/2023	10:30 AM	05:30 PM
19/10/2023	10:30 AM	05:30 PM

1. Opening remarks

The 21st meeting of the Re-Constituted Expert Appraisal Committee (EAC) for Environmental Appraisal of Mining Projects (Non-Coal) of the Ministry of Environment, Forest and Climate Change was held during 18-20 October, 2023 through video conference. The list of participants is annexed herewith. After login of the Committee Members through video conference link provided by NIC discussion on each of the Agenda Items was taken up ad-seriatim.

2. Confirmation of the minutes of previous meeting

The minutes of the 20th EAC meeting held during 21-22 September, 2023 were placed before the members of the EAC.

3. Details of proposals considered by the committee

Day 1 -18/10/2023

3.1. Agenda Item No 1:

3.1.1. Details of the proposal

EC for Ravirala Limestone Mine (Revenue); Extent 124.33 Ha & Production of Limestone-0.115 MTPA (ROM), Topsoil-0.005 MTPA, Over Burden-0.211 MTPA (Total Excavation- 0.331 MTPA) at Sy. No. 20, 28, 38, 39, 41, 42, etc., of Ravirala village, Jaggayyapeta Mandal, NTR District, Andhra Pradesh by The Ramco Cements Limited by **THE RAMCO CEMENTS LIMITED** located at **NTR,ANDHRA PRADESH**

Proposal For	Fresh EC

Proposal No	File No	Submission Date	Activity (Schedule Item)
IA/AP/MIN/441553/2023	IA-J-11015/44/2022-IA-II(NCM)	20/09/2023	Mining of minerals (1(a))

3.1.2. Project Salient Features

The instant proposal is for mining of Limestone in Ravirala Limestone Mine of M/s The Ramco Cements Limited with production capacity of 0.115 MTPA (ROM), Topsoil-0.005 MTPA, Over Burden-0.211 MTPA (Total Excavation- 0.331 MTPA) in the mine lease area of 124.33 Ha, located at Sy. No. 20, 28, 38, 39, 41, 42, etc., of Ravirala village, Jaggayyapeta Mandal, NTR District, Andhra Pradesh.

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. The mine lease area is located between Latitude: 16º49'30.77"N-16º50'21.60"N and Longitude: 80º06'03.85"E -80º07'26.85"E.The mine lease area falls under the Survey of India Toposheet No. 65 D/1 and falls in Seismic Zone-II.

ii. The proposed project activity is listed at Schedule no. 1(a) Mining of Minerals of the schedule of the EIA Notification, 2006 and attracts the general conditions as the Interstate boundary of Andhra Pradesh-Telangana is located at a distance of 3.5 km, W from the mine lease area and falls under Category "A" and appraised at the Central level.

iii. Details of Terms of Reference: -

Date of application	File No/ Proposal No	Consideration by EAC	Details of ToR	Date of accord
28.11.2022	IA-J-11015/44/ 2022-IA-II(NCM) IA/AP/MIN/ 407914/2022	8th EAC meeting held on 28.12.2022	Terms of Reference under Ministry's SOP for identification and handling of violation cases under EIA, notification 2006 dated 07.07.2021 for mining of Limestone in Ravirala Limestone Mine of M/s. The Ramco Cements Limited with proposed production capacity of Limestone: 0.115 MTPA (ROM), Topsoil: 0.005 MTPA, Over Burden: 0.211 MTPA (Total excavation: 0.331 MTPA) in the mine lease area of 124.33 Ha, located at Ravirala Village, Jaggayyapeta Mandal, NTR District (earlier Krishna District), Andhra Pradesh for undertaking detailed EIA/EMP study	16.01.2023

iv. Details of Mine Lease:

a) The Project Proponent has submitted that initially mining lease was granted by the State Govt. vide G.O. Ms. No.59, Inds. & Com (M.III) Dept., dated 02.05.1997 for Limestone mine over an extent of 124.33

Hects in Sy.No.20,28,38,39,41,42 etc., of Ravirala Village, Jaggayyapet Mandal, Krishna District for a period of 20 years in favour of M/s. Madras Cements Ltd. The minelease deed was executed on 01.10.1997 and the lease wasvalid up to 30.09.2017.

b) Meanwhile, the mining lease was transferred by the State Govt. vide G.O. Ms.No.96dated 13.10.2015 from M/s. Madras Cements Ltd to M/s. The Ramco Cements Limited over an area of 124.33 Ha.

c) Thereafter, the Govt. of Andhra Pradesh have extended the validity of mine lease vide G.O. Ms. No. 60 Inds. & Com (M.III) Dept., dated 02.05.2017 for a period of 50 years w.e.f. 01.10.1997 to 30.09.2047 for Limestone over an extent of 124.33 Hects. The Supplementary lease deed for extension was also executed on 27.02.2019 between the Govt. of Andhra Pradesh and M/s The Ramco Cements Limited for the period upto 30.09.2047.

v. Land Use/Land Cover of the Mine Lease Area:

Private land	55.89 Ha own Patta Land 51.30 Ha Private Patta Land to be purchased
Government land	17.14 Ha (Leased to RCL)
Total Mining lease area (MLA)	124.33 Ha
Private land for crusher, workshop & other infrastructure outside the MLA	Nil
Additional information(if any)	There are now some agricultural activities taking place. At present, there is no mining activity in the ML area.There are mainly 5 Mining Blocks (1-5) in the granted Lease. Blocks 2, 3 & 5 are not feasible for mining due to proximity to Rivers Paleru& Krishna and encompassing the village habitation. Thus, RCL undertakes to carry out mining activity in balance area of 88.93 Ha in Blocks 1 & 4 and mining activity only over an extent of 67.29 Ha (Block-1) out of 124.33 Ha.

Review of Mining Plan along with Progressive Mine Closure Plan approved by Indian Bureau of Mines, Hyderabad	Letter No.	AP/KSN/MP/Lst-2A/Hyd
	Dated	03.12.2021
	Mine lease area	124.33 Ha
	Mineral	Limestone
	Validity	2022-23 to 2026-27
Mining Parameters	Quantitative Description	
Method of Mining	Conventional fully Mechanized Open-Cast Mining method with Controlled Drilling and Blasting	
Drilling/Blasting	Wet drills and controlled blasting will be undertaken.	
Geological Reserves	33.519 Million Tonnes	
Mineable Reserves	13.196 Million Tonnes	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Limestone-0.115 MTPA (ROM) Topsoil-0.005 MTPA, Over Burden-0.211 MTPA Total Excavation- 0.331 MTPA	
Life of mine	26 years	
Mine Bench Height & Bench Width	Bench Height 8 m in OB & 9 m in Mineral Band Bench Width >10 m	
No. of Mine Benches	4 (during Plan Period)	
Existing Depth, m bgl	0	
Individual bench slope	72^{o}	
Overall pit slope	45^{o}	
Ultimate Depth of Mining, m bgl	82 m BGL (-45 m RL)	

Ground Water Table, m bgl	26
Details of ground water intersection	Mining activities will intersect the ground water-table at 26 m BGL
RoM output size	300-500 mm
Details of existing/ proposed Crusher	No Crusher is proposed in the Lease as existing Crushers are at the Cement Plant
Mineral Beneficiation	Nil
Transportation details including capacity of dumper/tipper, mode of transport and distance	By 25 Tons Tippers. From RLMR Lease, limestone transportation will be done through SH-220 (Jaggayyapeta-Vedadri Road) for a distance of 1.25 km, thereafter through RCL's own Haulage Road by just crossing the road and SH-214 (Chillakallu-Vedadri Road) to reach the Crusher in the Plant. There is no possibility of having conveyor (OLBC) for mineral transportation due to existence of reserve forest (in 3 sides) and settlements (in one side).
Generation of Topsoil/OB & its Management during plan period & conceptual period	About 14,064 cu. m Top soil will be removed and fully utilised for green belt along the peripheries, thus, no Top soil dump in the lease. About 3,51,254 cu.m of OB waste will be removed during ROMP Period. From 2027-28 to 2047-48 (upto the lease period), a quantity of 2.1 Million Tonnes of ROM ore and a quantity of 0.45 Million cu.m of waste (Phyllite and Interstitial Clay) will be generated. Thus, OB of 0.8 MCm will be accommodated in the temporary dump yards, over an extent of 7.63 Ha with maximum height of 20 m, in south-eastern parts of Block-1, very well away from the Flood Zones. Back filling will not be initiated as mineral existing at bottom.
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	No Mineral Rejects/ Wastes is anticipated.

Total water requirement	20 KLD		Domestic Consumption	5.0 KLD
	Fresh water	-	Green Belt	10.0 KLD
	Treated water	20.0 KLD	Dust Control	5.0 KLD
Source	The rain water collected in the mine pit will be utilised to meet the water requirement. Initially the water requirement will be met from existing captive mines through Tankers.			
Permission	The Project Proponent has submitted the Permission/NOC from the APWALTA (Ground Water Department) vide File No. PRR05-11028/45/2018-SLNA-GIS-CORD dated 13.11.2021 for dewatering of 12,365 KLD of Mine seepage water for carrying out mining operations from 4 lime stone mines and for utilization of 7,000 KLD of dewatered Mine Seepage Water for Cement plant, Coal based Captive Thermal Power plant, Waste Heat Recover Boilers, Colony and associated 5 Nos. of Captive Limestone Mines located at Jayanthipuram Village, Jaggayyapeta Mandal, Krishna District, Andhra Pradesh. This NOC is valid for three years from the date of issue of this letter. On its Renewal, NOC for this Mine dewatering &utilisation will also be obtained.			

Particulars	Particular's Name	Distance &Direction
Nearest Village	RaviralaTanda Ravirala Village	SW of Block-4 SW
Nearest Town	Jaggayyapeta	5.2 km, NW
Nearest Highway	NH-65 Hyderabad-Vijayawada Section	6.5 km, NNE
Nearest railway station	Bonakalu	28.5 km, NE
Water body	River Paleru River Krishna	Adjacent in West Adjacent in South
Pilgrimage Centre	Vedadri Temple	1.4 km, SE

Forest Land/Protected Area/Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter/Remarks
Forest Land	No	No forest land is involved in the Lease-DFO, Krishna Division, Vijayawada Letter Rc. No. 1160/2019/TO dated 20.12.2019. There are 8 Reserved Forests falling fully/partly within 10 km radius area are: i. Jaggayyapeta Extension RF (0.1 km in East& North) ii. Jaggayyapeta RF (3.0 km; SE) iii. Kuntimaddi RF Part (1.9 km; S) iv. Ginjupalli RF (2.4 km; S) v. Venkatayapalem Extension-1 RF (4.0 km; S) vi. Chintalapalem RF (9.5 km; SW) vii. Budawada RF (1.6 km; WNW) viii. Ballusupadu RF (8.5 km; NW)
National Park	Nil	The District Forest Officer, NTR Division, Vijayawada vide Letter Rc. No. 1752/2023/ TO dated 19.09.2023 stated that there are no National Park, WLS, ESA/ESZ located within 10 km radius of Ravirala Limestone Mine (Revenue).
Wildlife Sanctuary	Nil	
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area(ESA)	Nil	
Schedule-I species (No.s and name of schedule-I species with authenticated letter)	No	The District Forest Officer, NTR Division, Vijayawada vide Letter Rc. No.1091/2023/TO dated 20.06.2023 has provided the authenticated list of Flora and Fauna and informed that there are no Schedule-I species in core/buffer zone of 10 km radius of Ravirala Limestone Mine (Revenue).
Wildlife Conservation Plan	NA	-

Proposed area for green belt/plantation and no. of saplings proposed	2.80 Ha Only native tree species of 7,000 no.s. will be planted @ 2,500 Trees/Ha and maintained.
Budget for green plant & plantation till the end of life of mine.	Rs 5.00 Lakhs
Budget for nursery	-
Details of existing plantation and its survival rate	85-90%.
No. of tree cuts in the mine lease area and	Nil

compensatory afforestation	
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	1.3
50 m safety zone of nallah, roads, electric lines	0.4
500 m safety zones of nearest habitation villages	1.1

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	December 2022-February 2023
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Winter 2022-23 Season
Predominant Wind direction (From)	NE & SSE directions during the season
Ambient Air Quality (no. of locations) and results	10 Locations. Result summary: PM_{10}: 16 µg/m^3- 71.0 µg/m^3 $PM_{2.5}$: 10.0 µg/m^3- 45.0 µg/m^3 SO_2: 6.0 µg/m^3 - 22.0 µg/m^3 NO_2: 6.0 µg/m^3- 27.0 µg/m^3
Noise level (no. of locations) and results	10 Locations Day Time (Lday) noise level: 40.1 dB (A) - 48.9 dB (A) Night Time (Lnight) noise level: 38.7 dB (A) - 44.7 dB (A).

Water Quality (no. of locations) and results

Parameters	Surface water (8 locations)	Ground water (10 locations)
pH at 25°C	7.36-7.84	7.54-7.92
Total Dissolved Solids, mg/l	200-380	330-580
Chloride as Cl-, mg/l	54-96	74-136
Total Hardness, mg/l	85-170	130-230
DO, mg/l	4.2-5.9	-
BOD, mg/l	<2	-
COD, mg/l	3-16	-

Soil Quality (no. of locations) and results: 6 Locations

Parameters	Observed Values
pH	7.68-7.82
Electrical Conductivity (mmhos/cm)	1.18-1.36
Organic Carbon (%)	0.81-1.10
Sodium Absorption Ratio	1.91-2.95

Hydro geological study and results

RCL has engaged the 'College of Engineering Kakinada (Autonomous) Campus' of Jawaharlal Nehru Technological University Kakinada (JNTUK) for the detailed Hydrogeological Study. Officials of M/s. Thrust Geo-Consultants Private Limited, an Accredited Ground Water Professionals for 'Hydrogeological Report for Mining Projects' by Central Ground Water Authority (CGWA) – with Certificate No. CGWA/RGI/019 dated 01.10.2021 with validity upto30.09.2026 are also involved in the Study & Report.

Monitored Ground Water-table Levels were found to be from 3.10 m BGL (ML Area) to 11.22 m BGL (KauthwariAgraharam). The groundwater flow direction towards Northeast from Southwest. The Water-table in the Mines vicinity was recorded as 26 m BGL in Post-monsoon Period and 40 m BGL in Premonsoon Period. According to Ground water resource estimation, the Stage of

	Development of Jaggayyapeta basin as well as Jayanthipuram village is in 'SAFE' Category. A yield test and Pumping Test were performed during 24-26.02.2023. As a counter check Recuperation Test was also conducted for determining the Aquifer Parameter T (Transmissivity given by kb, b being the thickness of the aquifer). The thickness of the aquifer is 50 m. Transmissivity "T" - 6.10 m^2/hr (or) 146.4 m^2 /day Permeability "K"- 2.93 m/day Seepage is likely to take place only from the 4th bench onwards in the last 6 m depth of this bench. Using Darcy's equation, corresponding to Saturated Bench, discharge will be 1186.84 KLD and The maximum Radius of Influence is 204.49 m (205 m) for the case of saturated bench. Hence, it is concluded that the mining activity in the proposed Mine Pit area of Ravirala Revenue Mine will not result in lowering of groundwater levels in the wells outside the leased area.
Traffic study (no. of locations) and results	1 Location For assessing the baseline status, the Traffic Survey based on Indian Road Congress-IRC: 64 & 106 Norms at RLMR Haul Road-Vedadri Road Junction, was carried out during a Week day (Wednesday; 15.02.2023) and also during the Week end (Sunday; 19.02.2023). Based on the Survey, the existing Traffic Volume in the vicinity was found to be 206.6 PCU/day @ 8.61 PCU/hr. In the Post-Project Scenario, there will be an addition of 30 Tippers in 2-ways to the existing traffic in the Mine vicinity. Cumulatively, the traffic volume in the Project vicinity will be 296.5 PCU/day @ 12.35 PCU/hr. The net increase (cumulative) will be 89.9 PCU/day @ 3.75 only PCU/hr. Level of Service (LOS) will be '0-0.2 (A). The existing Roads/Haul Roads are adequate to handle the proposed traffic volume due to the Project.

Advertisement for PH with date (name of major national daily and one regional vernacular daily newspaper)	APPCB, Vijayawada had given the Public Hearing Advertisements for the Project on 06.07.2023 in the English Newspaper 'The Hindu' with a Corrigendum and the local vernacular (Telugu) Newspaper 'Saakshi'.
Date of PH	08.08.2023
Venue	Project Site
Chaired by	District Collector & Magistrate, NTR District
Main issues raised during PH	The main issues raised in the Public Hearing are: employment to local people, skill development, ground water table depletion, water quality, land cost, cracks due to blasting, air pollution & health issues, more medical camps, flood mitigation, green belt & avenue plantations, additional CSR funds, DMF fund utilisation, village infrastructure development, etc.
Budget proposed for addressing issues raised during PH over 3 years	A Budget of Rs.37.00 Lakhs (Rs.24.00 Lakhs for 1st Year & Rs.13.00 Lakhs for 2nd Year implementation) is allotted for executing the Physical Activities as per

	MoEF&CC OM dated 30.09.2020

Particulars	Details of Letter along with date of grant and validity
Consent to Establish	To be obtained after EC
Consent to Operate	To be obtained after EC
Certified Compliance Report and Inspection date	Not Applicable
Certified Production Details from the inception of the mine (in tabular form against the EC capacity)	The Certification for Production & Dispatch since commissioning of the mine lease from 1997-98 to 2018-19 has been certified by the Assistant Director of Mines and Geology, Nandigama vide Letter No. 77/M/2008 dated 22.08.2019. Limestone production quantity from 1993-94 to till date was 4,099 Tonnes only with the highest production of 1,622 TPA during 2001-02 as stated in AD (M&G) Certification. Also, there was no production after 2019-20 to till date.
Details of Violation	The Project Proponent submitted that the mine was opened on 31.12.1997. The Surface Outcrop Excavation (leveling works) was done occasionally during the period from 1998-99 to 2002-03. During the excavation and leveling, there was production of Limestone of about 4,099 Tonnes in 4 years (with a maximum production of 1,622 Tonnes/Annum during 2001-02) and Dispatched 3,892 Tonnes. For the excavated quantity, Royalty and other applicable taxes were paid to the Department of Mines & Geology, Government of Andhra Pradesh. Thereafter, the entire mining activities were stopped. Actually, there was no Mining Pit made in the Mining Lease area during the Outcrop Excavation period. The imposition of Penalty (compensation amount) under Sec 21(5) of the MMDR Act, as per the judgment of the Hon'ble Supreme Court of India against WP (Civil) No. 114 of 2017 between Common Cause vs Union of India, for an amount of Rs.2,22,125/- (100% of the price of the Mineral) was also paid to the Asst. Director (Mines & Geology), Nandigama on the Demand vide Challan Transaction ID No.30061839632019 dated.08.08.2019. The Project Proponent has submitted the letter issued by the Dept. of Mines and Geology vide letter no. 77/M/2008, dated 24.08.2019 stating that "M/s. The Ramco Cements Limited has paid an amount of Rs. 2.22.125/- (Rupees two lakh twenty two thousand one hundred and twenty five only) vide challan No.30061839632019 dated.08.08.2019. The M/s. Ramco Cements Limited has paid the penalty for complying the Section 21(5) of MMDR Act for the Limestone excavated during the period 2000-2001 to 2002-2003. The Lessee already paid the Royalty and other taxes for dispatches quantity during the period 1999 to 2002-03. Finally, it is to submit M/s. Ramco Cements Limited Mining Lease is in force and valid up to 30.09.2047. The lessee is paying Annual dead rent regularly".

xiii. Ecological Damage Assessment, Natural Resource and Community Resource Augmentation Plan:

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The Project Proponent has submitted that the total budgetary provision with respect to Remediation Plan and Natural & Community Resource Augmentation Plan is Rs.6.00 Lakhs. The Project Proponent shall be required to submit a Bank Guarantee of an amount of Rs.6.00 Lakhs in favour of APPCB prior to the grant of EC. The Remediation Plan shall be completed in 2 years whereas Bank Guarantee shall be for 5 years. The Bank Guarantee shall be released after successful implementation of the Remediation Plan and Natural and Community Resource Augmentation Plan and after the recommendation by the Regional Office of the Ministry. The breakup of the Ecological Damage Assessment, Natural Resource and Community Resource Augmentation Plan are as follows:-

S. No	Environmental Component	Remediation Plan / Activity Description	Budgetary Provision, Rs. Lakhs		Total, Rs Lakhs
			I Year	II Year	
1	Air Quality & Ecology	Greenbelt by planting 500 trees in ML Area facing Ravirala Village @ Rs.400 per tree including its maintenance	1.0	1.0	2.0
2	Socio-economics & Public Health	Community/Public Buildings Maintenance and Conducting Medical Camps	1.0	1.0	2.0
	Total	-	2.0	2.0	4.0

S. No	Activity proposed	Budgetary Provision, Rs. Lakhs		Total, Rs Lakhs
		I Year	II Year	
1	Providing 4 Nos. Solar Street Lights to Ravirala Village @ Rs.20,000/- per Light, 2 per Year	0.40	0.40	0.80
	Total	0.40	0.40	0.80

S. No	Activity proposed	Budgetary Provision, Rs. Lakhs		Total, Rs Lakhs
		I Year	II Year	
1	Providing Furniture's to Ravirala School	0.30	0.30	0.60
2	Providing Medical Equipment's to. Sub-Primary Health Centre, Ravirala	0.30	0.30	0.60
	Total	0.60	0.60	1.20

d) Summary of Ecological Damage Remediation, Natural & Community Resource Augmentation Plan: -

S. No	Activity proposed	Budgetary Provision, Rs. Lakhs		Total, Rs Lakhs
		I Year	II Year	
1	Cost of Damage Remediation Plan	2.0	2.0	4.0
2	Natural Resource Augmentation Plan	0.40	0.40	0.80
3	Community Resource Augmentation Plan	0.60	0.60	1.20
	Total	3.0	3.0	6.0

xiv. Penalty provisions as per SOP dated 07.07.2021:

a) The Project Proponent has submitted that the Project cost is Rs.6.0 Crores. The Penalty Provision for new Projects where operation has not commenced is 1% of Project Cost i.e. Rs.6,00,000/- has been earmarked to compensate the damage caused to the environment (in addition to the remedial Plan measures).

R & R details	No R & R is involved in this project.

xvi. Court case details:

Court Case, No and its present status	The Project Proponent has submitted that as directed by MoEF&CC, a case was filed by APPCB against the Project Proponent, M/s. The Ramco Cements Limited under Section 19 of E(P) Act, 1986 in the Hon'ble Court of Addl. Junior Civil Judge, Jaggaiahpet as CC No. 510/2023. The Hon'ble Court has sentenced the Project Proponent to pay a fine of Rs. 50,000/- and disposed off the case on 23.07.2023. Project Proponent has remitted the fine amount of Rs.50,000/- to the Hon'ble Court on 23.07.2023.

xvii. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	The Project Proponent has submitted the Affidavit in a non-judicial stamp of Rs 100 bearing no: CW 037909 dated 30.12.2022 stating that the company will comply with all the statutory requirement & judgment of Hon'ble Supreme Court dated 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of common cause versus Union of India &Ors.
Undertaking by Project Proponent in EIA/EMP report	The Project Proponent has submitted a declaration vide letter dated 25.05.2023 stating that the Environmental Impact Assessment (EIA) Report and Summary Environmental Impact Assessment Reports (English & Telugu) have been prepared in compliance with the awarded TORs and as per the generic structure proposed in EIA Notification 2006 and submitted. The data submitted in the EIA Report are factually correct.
Undertaking by Consultant in EIA/EMP report	The EIA Consultant (M/s. ABC Techno Labs India Private Limited) has submitted a declaration vide letter dated 25.05.2023 stating that the Environmental Impact Assessment (EIA) Report and Summary Environmental Impact Assessment Reports (English & Telugu) have been prepared in compliance with the awarded TORs and as per the generic structure proposed in EIA Notification 2006 and submitted. The data submitted in the EIA Report are factually correct.
Plagiarism checked on 18.08.2023	The Head of the Accredited Consultant Organization certified that this EIA Report has been evaluated by using online software viz. Plagiarism Checker (https://plagiarismchecker.co). The report has been analysed by the system and based on it, I certify that the EIA Report produced in accordance with good scientific practice.

xviii. Details of the Environmental Management Plan (EMP):

EMP – Capital Cost		
S. No	Description	Cost, Rs
1	Mobile Water Sprinkler for Dust Suppression	20,00,000
2	Green Belt Development & Maintenance @ Rs.50,000/yr for 15 Years	7,50,000
	Total	27,50,000
EMP - Operating Cost		

S. No	Description	Operating Cost/Annum (Rs)
I	Greenery	
1	Gardeners & Security (12 persons)	12,00,000
II	Environmental Status	
1	Operation and maintenance of Ambient Air Quality Monitoring Station	3,00,000
2	Water Sprinkling for Dust Suppression	5,00,000
3	Environmental & Vibration Survey Works	2,00,000
	Total	22,00,000

xix. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	(0.2750 + 0.3700=) 0.6450
Project Cost	6.0
Employment (No.s)	19 persons directly and 20 persons indirectly

3.1.3. Deliberations by the EAC in previous meetings

N/A

3.1.4. Deliberations by the EAC in current meetings

The Project Proponent/Consultant presented the KML file to indicate the site features in the study area of 10 km radius. The Project Proponent has shown the boundary of the mine lease area and informed the EAC that River Paleru is located adjacent to the mine lease area on western side and it continues with River Krishna which is flowing on the southern side adjacent to the mine lease area. There are two villages such as RaviralaTanda and Ravirala are located within the mine lease area and hence the safety zone of 300m will be maintained as no mining zone. The mine lease area consists of 5 blocks. Blocks 2, 3 & 5 are not feasible for mining due to proximity of Rivers Paleru & Krishna and encompassing the village habitation. Mining activity is proposed to be carried out over an area of 67.29 Ha in Block-1 and during the present mining plan period, mining activity will be carried out in northern side over an area of 21.82 ha. The EAC asked the Project Proponent to show the area where the illegal mining has been taken place. The Project Proponent has informed the EAC that only surface outcrop excavation was done in the northern side of the lease area which is approximately less than 1 ha and no mine pit was created. Excavation works were done only for 10 days during the period from 1998-99 to 2002-03with a maximum production of 1,622 tonnes/annum during 2001-02.

The EAC asked the Project Proponent to brief about the protection measures being taken and to be taken for Rivers Paleru & Krishna due to mining activity. A detailed study has been carried out by ‘College of Engineering Kakinada (Autonomous) Campus’ of Jawaharlal Nehru Technological University Kakinada (JNTUK) for bund formation and surface drain management. As recommended, a protective bund of 642 m is proposed to be constructed using soft clay material. The top of the protective bund will be kept at +43.50 m with a freeboard of about 50 cm. Three garland drains are suggested for conveying the surface runoff estimated with a bed width of 1.5 m and a depth of 1 m (depth of flow being 0.8 m and a freeboard of 20 cm). All the drains are to be culminated in to one of the three settling tanks (ST1, ST2 and ST3) each of size 15 x 15 x 5 m. Thus, there will not be any flooding of the Lease from nearby Rivers and the Surface Runoffs and Seepage waters will be effectively controlled. The mined out material will be transported to the crusher in the cement plant by road which is located at a distance of 6.0 km from the mine lease area. Since the mine lease area is surrounded by reserve forest on three sides, there will be no possibility of having conveyor (OLBC) for mineral transportation. Transportation activity will be taking place in the northern side of the mine lease area to the cement plant

and there will be no cumulative impact due to transportation. About 1.25 km of Major District Road will be used for transportation and thereafter own road will be used to reach the crusher in the cement plant.

The EAC on viewing the KML file observed that the mine lease area is located in the junction of two rivers and surrounded by reserve forests and opined that the mining activity will have impact on river dynamics, mine inundation and biological environment. The EAC asked about the list of schedule-I species found in the study area. The Project Proponent has informed the EAC that the District Forest Officer, NTR Division, Vijayawada vide letter dated 20.06.2023 has stated that there are no Schedule-I species in core/buffer zone of 10 km radius of Ravirala Limestone Mine (Revenue). The Project Proponent also informed the EAC that no Eco Sensitive Areas located within 10km radius of the mine lease area. The EAC asked the Project Proponent to resubmit the list of authenticated flora and fauna in reference to the Wild Life (Protection) Amendment Act, 2022 by clearly indicating the type and category of Schedule-I species and accordingly the Project Proponent shall submit the proof of the submission of the Wildlife Conservation Plan if applicable. The Project Proponent informed that they will resubmit the list in consultation with the Forest Department. The EAC asked about the location of the OB/waste dump. The Project Proponent has informed the EAC that earlier OB/waste dump was proposed in the western side of the lease area and now it is proposed in the south eastern side of the mine lease area.

The Project Proponent informed the EAC that the mine lease is valid up to 30.09.2047. The Cement Plant is being operated for 4.685 MTPA clinker and 3.650 MTPA Cement of various grades. Limestone requirement of the plant is being met from the five captive limestone mines in this region. Centralized crushers are located at the plant. No mineral beneficiation is involved in the proposal. The topsoil will be used for development of greenbelt/plantation and OB will be temporarily dumped in the south eastern part of the mine lease area over an area of 7.63 ha and maximum height will be 20m and will be used for backfilling as well as for creating protection bunds. Mining activity is proposed to be carried out in Block-1 over an area of 67.29 ha out of which 39.41 ha is in possession with the Project Proponent. Also, during five years mining plan period, mining activity will be carried out in northern side over an area of 21.82 ha which is also in possession with the Project Proponent and no purchase of land will be required for mining.

The Project Proponent has informed the EAC that the mining activities will intersect the ground water table at 26m bgl. Land Use plan for the conceptual stage will be reviewed during the next plan period. The EAC opined that the Project Proponent needs to submit the land use land cover analysis for pre mining, post violation, post mining and at conceptual stage. The EAC also asked the Project Proponent to submit the year wise land required for mining over the life of the mine. The Project Proponent has informed the EAC that the water requirement will be 20.0 KLD and will be met from existing captive mines through tankers till the mine pit is created. The EAC asked the Project Proponent to submit the timeline specifically that till which year water will be utilized from existing captive mines and from which year water will be utilized from this instant mine. The EAC opined that the water for dust suppression of 5.0 KLD is very less. The Project Proponent has informed the EAC that since water from other mines are being utilized; water for dust suppression is less. The EAC asked the Project Proponent about the existing traffic in the road. The Project Proponent has informed the EAC that existing traffic load is 206 PCU/day. Additionally, 30 no.s (to and fro) of tippers will be added to the traffic movement. The cumulative will be 89.9 PCU/day and the existing haul roads are adequate to handle the proposed traffic volume. The EAC asked the Project Proponent to revise the scenario of the traffic over the period of 10 years.

The Project Proponent has informed the EAC that the plan for Greenbelt development has been updated and now it is proposed to develop greenbelt over an area of 13.487 ha with total a 33,718 no. of saplings. The EAC observed that the percentage of greenbelt coverage is 20.0% only and hence the EAC asked the Project Proponent to revisit the greenbelt/plantation plan so as to cover 33% of the area. Baseline data was carried out during Winter Season i.e., December 2022-February 2023. Predominant wind direction was from NE & SSE. The EAC asked about the difference of the High flood level of the river and the mine lease area. The Project Proponent has informed the EAC that the HFL of the Krishna River is + 36.90 m (say +37.0 m). The average ground level in the area is +41.80 m. The maximum HFL of this area during 2009 flood was noted as +41.98 m and the lowest ground level of the Lease Area is +35.0 m. Thus, certain area is below the inundation level of +41.98 m and it is obligatory to protect those areas with the protective bund. The EAC asked the Project Proponent to ensure that the height of the

bund shall be about minimum of about 5m height from the highest flood level and also in line with the Metalliferous Mines Regulations, 1961 and its amendments therein. The EAC also asked the Project Proponent to submit the cross section of the bund with slope both on upstream and downstream side and protection measures on the upstream side.

The Project Proponent has informed the EAC that a budget of Rs 37.0 Lakhs has been earmarked to address the concerns of the public hearing. The EAC noted that the proposed action plan to address the concerns of the public hearing is generalized. The EAC asked the Project Proponent to revise the action plan to address the concerns of the public hearing in a more specific manner by detailing the specific activities proposed under each component in a more specific and monitorable manner and also to include the recurring cost for the same. The Project Proponent has also informed the EACthat a case was filed by APPCB against the Project Proponent under Section 19 of E(P) Act, 1986 in the Hon'ble Court of Addl. Junior Civil Judge, Jaggaiahpet as CC No. 510/2023. The Hon'ble Court has sentenced the Project Proponent to pay a fine of Rs. 50,000/- and disposed off the case on 23.07.2023. Project Proponent has remitted the fine amount of Rs.50,000/- to the Hon'ble Court on 23.07.2023.The EAC asked the Project Proponent to submit the exact area on which the illegal mining has been carried out. The EAC also asked the Project Proponent to include the no. of man days of utilization, equipment's utilized, quantity of domestic water consumption, quantity of waste generation and its handling and management and details of non-provision of garland drain, impact on biological environment, non-provision of green belt and pro rata compensation for greenbelt development and details of occupational health provided to employees. Accordingly, the EAC asked the Project Proponent to rework out the damage assessment and penalty provisions as per SOP dated 07.07.2021. Based on the discussions held, the EAC **deferred** the proposal for want of following additional information: -

i. The Project Proponent needs to submit the exact area on which the illegal mining has been carried out and also to submit the map showing the same.

ii. The Project Proponent needs to include the no. of man days of utilization, equipment's utilized, quantity of domestic water consumption, quantity of waste generation and its handling and management and details of non-provision of garland drain, impact on biological environment, non-provision of green belt and pro rata compensation for greenbelt development by avoidance cost method and details of occupational health provided to employees for the violation period (1998-99 to 2002-03) and needs to rework out the damage assessment. The Cost saved if any shall be considered under Environmental Compensation Charges.

iii. The Project Proponent needs to include the 0.25 % of the turnover as per penalty provisions of SOP dated 07.07.2021.

iv. The Project Proponent needs to submit the land use land cover analysis for pre mining, post violation, post mining and at conceptual stage.

v. The Project Proponent needs to submit the year wise land required for mining over the life of the mine.

vi. The Project Proponent needs to submit the action plan for the bund proposed for protection against mine inundation that should be lined with proper stone pitching on the U/S side as protection against erosion and abetted by three tier plantation all along the GD and settling tank/pond as proposed. The Project Proponent also needs to submit the action plan for proper alarm/warning system that shall be in place against flood warning asper DGMS. Accordingly, the Project Proponent needs to revise the EMP budget.

vii. The Project Proponent needs to ensure that the height of the bund shall be about minimum of about 5m height from the highest flood level and also in line with the Metalliferous Mines Regulations, 1961 and its amendments therein. The Project Proponent needs to submit the cross section of the bund with slope both on upstream and downstream side and protection measures on the upstream side.

viii. The Project Proponent needs to resubmit the list of authenticated flora and fauna in reference to the Wild Life (Protection) Amendment Act, 2022 by clearly indicating the type and category of Schedule-I species and accordingly the Project Proponent shall submit the proof of the submission of the Wildlife Conservation Plan if applicable.

ix. The Project Proponent needs to revise the scenario of the traffic over the period of 10 years and shall submit the Level of Service as per IRC Guidelines.

x. The Project Proponent needs to revise the action plan to address the concerns of the public hearing in a more specific manner by detailing the specific activities proposed under each component in a more specific and monitorable manner and also to include the recurring cost for the same.

xi. The Project Proponent needs to revisit the greenbelt/plantation plan so as to cover 33% of the total area.

xii. The Project Proponent needs to submit the timeline specifically mentioning that till which year water will be utilized from existing captive mines and from which year water will be utilized from this instant mine.

xiii. The Project Proponent needs to submit the measures to be taken for protection of unpurchased lands. The Project Proponent also needs to submit the possession certificate from the concerned Dept/State Govt.

3.1.5. Recommendation of EAC

Deferred for ADS

3.2. Agenda Item No 2:

3.2.1. Details of the proposal

Lakhpat & Punharajpur Lignite Block by **GMDC LAKHPAT & PUNHARAJPUR LIGNITE BLOCK** located at **KACHCHH,GUJARAT**			
Proposal For		Fresh ToR	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/GJ/MIN/445103/2023	IA-J-11015/29/2023-IA-II(NCM)	21/09/2023	Mining of minerals (1(a))

3.2.2. Project Salient Features

The instant proposal is for mining of Lignite and Limestone in Lakhpat & Punharajpur Lignite Block and Limestone mine of M/s Gujarat Mineral Development Corporation Limited for a peak production capacity of 4.5 MTPA of Lignite and 29.81 MTPA of Limestone in the mine lease area of 2959.6715 ha, located at Villages Lakhpat, Kaner&Punharajpur, Tehsil: Lakhpat, District: Kutch, Gujarat.

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. The mine lease area is located between Latitude: 23°44'40.429"N to 23°49'19.872"N and Longitude:

68°43'22.983" E to 68°47'30.417" E. The mine lease area falls under the Survey of India Toposheet No: 41 A/9, 41 A/10, 41 A/13 & 41 A/14 and falls in Seismic Zone-V.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category "A" as the mine lease area is greater than 250ha and appraised at the Central level.

iii. The Project Proponent has submitted that the Terms of Reference (ToR) was obtained on 22.06.2022 for Lakhpat&Punharajpur Lignite Block with production capacity 3.0/4.5 MTPA Lignite (Normative/Peak) & 29.81 MTPA Limestone in project area of 2959.6715 Ha. One of the specific condition (i) is that *"as per the MoEF&CC's OM dated 24.12.2010, PP to apply the TOR separately for operation of Limestone mine to respective sector under the provisions of EIA, Notification for preparation of common EIA-EMP report"*. In view of the above, a fresh proposal has been submitted to obtain the Terms of Reference (ToR) for mining of Limestone.

iv. Details of Mine Lease:

S. No	Letter of Intent (LoI)	Date of the grant	Name of the Mineral & (Major/ Minor)	Period of Grant	Granted by	Mine lease area in Ha
1	Letter No-MCR-102015 -406-CHH1 (Part File) Sachivalaya, Gandhinagar	25.10.2021	Lignite and Limestone (Major Mineral)	30 years	Government of Gujarat, Industries and Mines Department	2959.67.15 ha

v. Land Use/Land Cover of the Mine lease area:

Private land	224.9142 Ha
Government land	2734.7573Ha
Forest land	0
Total Mining lease area (MLA), ha	2959.6715 ha
Private land for crusher, workshop & other infrastructure outside the MLA	Nil

vi. Details of Mining Plan: -

Mining Plan including Progressive Mine Closure Plan approved by Indian Bureau of Mines	Letter No.	MCDR-MPCP0CaF1/7/2023- GNR-IBM_RO_GNR
	Date	09.08.2023
	Mineral & (Major/Minor)	Mineral Limestone and Lignite as Associated Mineral
	Mine Lease Area, Ha	2959.6715
Mining Parameters	Quantitative Description	
Method of Mining	Fully Mechanized Opencast Mining	
Drilling/Blasting	Drilling and blasting will be rarely phenomenon in the whole mining process throughout the life of the mine. Occasional drilling and blasting may require to excavate the hard limestone strata which has been reported in the Geological report. In case of drilling and blasting, spacing and burdens will be limited to 5 meter each. Deep hole blasting with SMS will be adopted. Blasting will be done in the suitable time of the day after proper intimation	

Geological Reserves	736.58 MT of Limestone and 145.43 MT of Lignite
Mineable Reserves	562.55 MT of Limestone 105.52 MT of Lignite
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Limestone - 29.81 MTPA Lignite – 3 MTPA Top soil – 0.52 MTPA OB – 118.7672 MTPA
Life of mine	39 years (for Limestone 35 years and for Lignite 39 years)
Mine Bench Height & Bench Width	Proposed bench height 5m and bench width 10m
No. of Mine Benches	21
Existing Depth, m bgl	0
Ultimate Depth of Mining, m bgl	105m
Ground Water Table, m bgl	2.60 m to 11.05 m bgl in Pre-monsoon and 0.00 m to 11.00 m bgl in Post-monsoon
Details of ground water intersection	There will be intersection of ground water aquifer during mining operation
Individual bench slope	80º
Overall pit slope	26º
Details of existing/ proposed Crusher	Proposed Primary Crushing – Jaw Crusher of 6000 TPH capacity
Mineral Beneficiation	Not Applicable
RoM output size	-200 mm
Transportation details including capacity of dumper/tipper, mode of transport and distance	No. of Dumper of capacity 40 Ton -128 and No. of Dumper of capacity 35 Ton – 51 Mode of transport – Road Distance – around 10 Km from project site
Generation of Topsoil/OB & its Management during plan period & conceptual period	About 1249.34 M.cum of OB and 12.65 M.cum of Topsoil will be generated. Backfilling will be done over 1675.72 Ha out of which 717.93 Ha will be converted to agricultural land and 957.79 Ha will be utilized for plantation.
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	A mineral rejects yard will be created in the south-western corner of the Block to stack the sub-graded limestone for future usage.

Total water requirement	1940 KLD	Drinking/Domestic	90.0 KLD
		Dust suppression	1350.0 KLD
		Greenbelt/Plantation	500.0 KLD
Source	Deep tube wells will be installed at site for drinking water with necessary treatment plant. Potability of water will be analyzed in quarterly basis. In the initial years, water for dust suppression, plantation use and workshop uses will be catered from the mine pit water of nearby GMDC mines. With progress of the mine, accumulated pit water will be stored and utilized for the Plantation, Dust Suppression and workshop usage.		
Permission for withdrawal/ intersection along with details of grant and its validity	Requisite approvals from CGWA will be obtained before commencement of mining operation.		

Particulars	Particular's Name	Distance & Directions

Village	Lakhpat	0.5 km
Town	Nakhatrana Bhuj	~70 km, SE ~111km, SE
Highway	SH-42 SH-6	SH-42 passing through the block boundary SH-6 is passing just outside the north-western boundary of the block.
Interstate Boundary	India-Pakistan International Boundary	40 km towards NW
Railway Station/Railway line	Bhuj Railway Station	110 km towards SE
Water Bodies	Nala Kori Creek Nala	0.3 km towards W 1 Km towards N 2 km towards E

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest Land within the mine lease area and (if yes) status of Forest Clearance	No	No Forest land involved in the mine lease area
National Park	No	Nil within 10 km
Wildlife Sanctuary	No	Narayan Sarovar Wildlife Sanctuary in the southern direction from the mine lease area
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)	No	The block is also 8.2 km outside of the Eco Sensitive zone of Narayan Sarovar Wildlife sanctuary as per the certificate of Forest and Environment Department, Gujarat, dated 09-02-23)
Coastal Regulation Zone (CRZ)	No	The project site does not fall in CRZ area as per the assessment of CRZ status of LakhpatPunharajpur Lignite Block.

Proposed area for green belt/plantation and no. of saplings proposed	Proposed area – 1056.41 Ha No. of saplings – 16,90,000
Budget for green plant & plantation till the end of life of mine.	Capital Cost - 936 lakhs Revenue Cost – 214.5 lakhs
Budget for nursery	Nil
Details of existing plantation and its survival rate	No existing plantation
No. of tree cuts in the mine lease area and compensatory afforestation	Nil

R & R details	There is no homestead PAF within the Block. However, there are 196 PAF and 798 PAP within the Block. Compensation in accordance with the prevailing Norm of State R & R Policy will be undertaken and implemented by M/s GMDC for the land losers.

Court Case, No and its present status	No court case is pending against the project.

Particulars	(Rs. In Crore)

Project Cost	Rs 1037.436 Crores
Employment (No.s)	1000 persons (Departmental: 200, Contractual: 650 & Security: 150)

3.2.3. Deliberations by the EAC in previous meetings

N/A

3.2.4. Deliberations by the EAC in current meetings

The Project Proponent/Consultant has presented the KML file to indicate the site features in the study area of 10 km radius. The Project Proponent has informed the EAC that the initially mining lease was granted over an area of 2973 ha and then the State Govt has reduced the 14 ha of forest land and granted the Letter of Intent (LoI) over an area of 2959.6715 ha. A State Highway is passing within and adjacent to the mine lease area. No Villages located within the mine lease area. Nala is located about 200m on the western side. Kori Creek is situated at a distance of 1 km towards Northern side. This region receives an annual rainfall of about 200–300 mm. The project site does not fall under CRZ area. Lakphat Fort is located at a distance of about 200m from the mine lease area on the northern direction. The instant mine lease area is located at a distance of 8.8 km from Narayan Sarovar Wildlife sanctuary and 8.2 km from Eco Sensitive zone of Narayan Sarovar Wildlife sanctuary which is outside the Eco Sensitive zone. No forest land is involved in the mine lease area. India-Pakistan International Boundary is located about at a distance of 40 km towards NW. The EAC observed that on viewing the KML file, CRZ area is found to be on northern side of the mine lease area. The Project Proponent has informed the EAC that CRZ area is outside the mine lease area. The EAC reiterated the Ministry of Defence letter dated 08.05.2023 regarding security considerations for construction activities/other activities in Border areas/other areas wherein it has been mentioned that *"all activities connected with mining within 20kms from all the borders including seaboard frontier should be planned in consultation with Ministry of Defence"*. The EAC opined that the NOC from the Ministry of Defence is prerequisite for grant of Terms of Reference (ToR).

The Project Proponent has informed the EAC that the instant proposal is for mining of Lignite and Limestone. Terms of Reference (ToR) have been already obtained from the Coal Mining Sector for Lignite mining on 22.06.2022. One of the specific condition (i) of the ToR is that *"as per the MoEF&CC's OM dated 24.12.2010, PP to apply the TOR separately for operation of Limestone mine to respective sector under the provisions of EIA, Notification for preparation of common EIA-EMP report"*. In this regard, a fresh proposal has been submitted to obtain the Terms of Reference (ToR) for mining of Limestone. This Limestone has been occurring as an over burden and has to be excavated out. Maximum proposed production capacity of Limestone is 29.81 MTPA. Expression of Interest (EoI) has been published for putting up cement plants. The EAC asked about the plan for transportation. The Project Proponent has informed the EAC that they are exploring the options to put the Cement Plant close to the Limestone mine and will also explore the possibilities of transporting through conveyor belt and if not possible proper mitigation plans will be devised to minimize the impact due to road transportation. The Cement Plant will commence between during the year 2026-2029. The feasibility of transportation will be covered in the EIA/EMP report since the EoI is in 2nd Stage of tendering.

The EAC asked the Project Proponent that when will the Lignite production will commence. The Project Proponent has informed the EAC that the Lignite production will commence in the year 2025. The EAC asked the Project Proponent that whether huge area is available to accommodate the Limestone. The Project Proponent has informed the EAC that during the first five-year plan, the maximum production of Limestone will be 14.80 MTPA. The EAC asked the Project Proponent to explore the possibility of the reduction of the requirement of water consumption. The EAC also asked the Project Proponent to submit the action plan for exploration program in the EIA report.

After detailed deliberations made by the Project Proponent and the Consultant, the EAC opined that there are other mines also present in the study area. The EAC observed that the Lakphat Fort is located at a distance of about 200m from the mine lease area on the northern direction. The proposed capacity of Limestone is huge quantity. The EAC noted that the maximum proposed production capacity of Limestone of 29.81 MTPA will be achieved in the 12th year as per the then approved mining plan. The Project Proponent did not finalize the mode of transportation. The EAC was of the view that rainfall in the region is very minimal and there will be intersection of ground water aquifer during mining operation. The area is already starved of freshwater. The EAC opined that this will create further complications. The EAC observed that since there will be no overburden, backfilling the void and the closure of mine remains a challenging task. The EAC noted that a Nala is located about 200m on the Western side and Kori Creek is situated at a distance of 1 km towards Northern side and there will likely chance of sea ingress. The EAC also noted that the mine lease area is located in Seismic Zone-V. Thus the EAC was of the view that there is a need to ascertain the ground reality w.r.t water bodies in the vicinity of the mine lease area, Lakphat Fort (200m, N), handling, management and transportation of Limestone, traffic congestion, water balance and source of water, plan for final closure of mine, sea ingression, cumulative impact and hazard management. The EAC was of the view that a site visit needs to be conducted by a sub-committee comprising of EAC Members and officers from MoEF&CC. The EAC opined that the Ministry may constitute a sub-committee and submit its report to enable the committee to take a decision on the proposal. Therefore, the EAC **deferred** the proposal and was of the view that the instant proposal may be considered only after submission of the following additional information: -

i. i. The Site visit report of the sub-committee.

ii. Since the mine site is located within 20 km from seaboard frontier, Project Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project for Terms of Reference (ToR).

iii. The Project Proponent needs to clearly justify the water balance and also to explain that how the requirements of freshwater will be met.

3.2.5. Recommendation of EAC

Deferred for ADS

3.3. Agenda Item No 3:

3.3.1. Details of the proposal

Revalidation of EC under MoEF&CC Notification S.O 1530(E) dated 06th April, 2018 for Lakheri Limestone Mine (ML Area 1516.88 ha) with production capacity of 1.5 MTPA and waste/ topsoil 11.25 Lakhs CuM per annum (Maximum) with existing Wobbler and screening plant of 400 TPH at villages Gendoli Kala, GendoliKhurdh, Pholai, Gutha, Mahuwa, Dangaheri, Budel, Kankra, Chamavali, Uttarana, Lkaheri, Sakhoda, Nayagaon & Papadi, Tehsil: Indergarh&Kesoraipatan, District: Bundi, Rajasthan of M/s ACC Limited. by **SANDEEP KUMAR** located at **BUNDI,RAJASTHAN**

Proposal For		Fresh EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/RJ/MIN/426653/2023	J-11015/167/2018-IA.II(M)	20/04/2023	Mining of minerals (1(a))

3.3.2. Project Salient Features

The instant proposal is for revalidation of EC under MoEF&CC Notification S.O 1530(E) dated 6thApril, 2018 of M/s. ACC Ltd for mining of Limestone with Limestone Production Capacity of 1.5 Million TPA and OB Waste: 1.96 Million TPA with Total Excavation: 3.46 MTPA along with existing wobbler & screening plant of 400 TPH in the mine lease area of 1,308.88 ha [Forest land having Stage-II FC: 201.88 ha + Non-Forest land: 1107 ha] out of 1516.88 Ha, located at Villages Gendoli Kala, GendoliKhurdh, Pholai, Gutha, Mahuwa, Dangaheri, Budel, Kankra, Chamavali, Uttarana, Lakheri, Sakhoda, Nayagaon&Papadi, Tehsil: Indergarh, District: Bundi, Rajasthan.

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. The mine lease area is located between Latitude: 25º31'54.6"N to 25º39'39'' N and Longitude: 75º56'46.4''E to 76º15'27.2"E. The mine lease area falls under the Survey of India Toposheet No: 45 O/14 & 54 C/2and falls in Seismic Zone-II.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category "A" as the mining lease area is greater than 250ha and accordingly, appraised at the Central level.

iii. The instant proposal was earlier considered in the 14th EAC (Non-Coal Mining) meeting held during 3-4 May, 2023 wherein the EAC deferred the proposal. Then, the Project Proponent submitted the information on 05.06.2023 and 25.07.2023 in Parivesh portal. Accordingly, the proposal was reconsidered in the 19th EAC (Non-Coal Mining) meeting held during 24-25 August, 2023 wherein the EAC deferred the proposal for want of requisite information. Then, the Project Proponent submitted the information on 30.09.2023 in Parivesh portal and accordingly the proposal was again reconsidered in the 21st EAC (Non-Coal Mining) meeting held during 18-20 October, 2023.

Based on observation of EAC in its EAC meeting held during 24-25 August, 2023 and compliance of observation of EAC made by Project Proponent are detailed below:

S. No	Observation of EAC in its meeting held during 24-25 August, 2023	Reply by Project Proponent
1	The EAC opined that the due to the close proximity of Chambal Gharial Sanctuary, Ramgarh Vishdhari Tiger Reserve and Ranthambhore Tiger Reserve, the Ministry may seek comments from the Wildlife Division whether any protected areas are located in the buffer zone of the Tiger Reserve/Wildlife Sanctuary and also to seek clarification that whether the NBWL recommendations has been obtained for each of them or not in reference to the minutes of 32nd meeting of SCNBWL dated 21.01.2015 and minutes of 45th meeting of the Standing Committee of NBWL held on 4th September, 2017. Project Proponent informed that they are yet to receive the formal letter for	The Wildlife Division on 22.09.2023 has gave the following comments as given below: - 1. The total mining lease area is 1516.88 ha out of which 1107 ha is a non-forest and 409.882 is a forest land. The matter was initially discussed in 31st meeting of SCBNWL held on 12.08.2014. During the meeting of SCNBWL recommended for 1107 ha forest area of the mining lease. 2. NOC has been accorded by the Chief Wildlife Warden Rajasthan vide letter dated 3.12.2014. 3. In 32nd meeting of NBWL held on 21.01.2015, remaining 409.88 ha of forest area including 208 ha diverted forest area and 201.88 ha non-diverted forest area of total mining lease wildlife clearance was granted by the NBWL. 4. By the order of NBWL in its 45th meeting dated 04.09.2017 and NTCA meeting dated 04.09.2017, an area of 409.88 ha of forest land of ACC mining lease is denotified from RTR notified area by the Rajasthan Government order dated 26.05.2022. 5. Further, it was informed by the DCF, RVTR Bundi vide letter dated 4.07.2023 that an Inspection committee made by NGT in its inspection report stated that there is no mining activity carried out by ACC in forest area of

	NBWL clearance as recommended in the aforesaid minutes dated 21.01.2015. Since, the Project Proponent is undertaking the mining without obtaining the formal letter, the wildlife division of the Ministry may clarify whether this tantamount to violation or not. The Ministry may also seek clarification from wildlife Division whether Project Proponent needs to obtain the NBWL clearance for Ranthambore Tiger Reserve, since the sanctuary is located at a distance of 9.36 km from the mine site.	409.88 ha and mining activities was carried out in only two pit viz P-3 and sakhoda which are located in the non-forest area, but within the allotted lease area. So before commencement of any mining activity in 409.88 ha forest area, the NoC from the State Government may be obtained. The Project Proponent also submitted the following facts as given below: - 1. On 12-13.08.2014, SCNBWL in its 31st meeting recommended wildlife clearance for an area of 1107 ha of revenue/ non-forest area of mining lease. 2. Subsequently, NOC had been accorded by CWLW on dated 03.12.2014 regarding proposal of non-forest project within 10 km of national Park and Sanctuaries. 3. On 21.01.2015 Wildlife Clearance was recommended by NBWL in its 32nd meeting, committee observed that forest area of 409.88 ha was inadvertently missed out in 31st meeting. It was also stated by NBWL that this permission will be deemed once the recommendation of SBWL to exclude 409.88 ha forest area from RTR Buffer will be implemented and NBWL directed to SBWL to expedite the de-notification process. 4. On 04.09.2017 during 45th SCNBWL meeting, in continuation with direction of wildlife clearance dated 21.01.2015, NBWL and NTCA approved de-notification of RTR to exclude forest mining area 409.88 ha and user agency to deposit Rs 5.0 Cr. Accordingly ACC deposited Rs 5.0 Cr on 14.10.2017 as demanded vide letter dated 22.09.2017. 5. CWLW in its letter dated 10.02.2023, clearly mentioned that wildlife clearance is already granted by NBWL. 6. CCF & Field Director of RVTR in its advice letter dated 28.04.2023 and 23.05.2023 related with wildlife clearance of ACC mining lease stated that ACC have valid wild life clearance. 7. DCF and Dy. Field Director of RVTR, Bundi in his factual report addressed to CWLW dated 04.07.2023 endorsed above mention facts and also stated as below: (i) 409.88 ha area of ACC mining lease had been de-notified from RTR notified area by Rajasthan Govt. vide order dated 26.05.2022. (ii) There is no Mining activity carried out by ACC in Forest area of 409.88 ha.
2	The Project Proponent needs to submit the map showing the distance of the railway line & railway boundary from the Sakhawada mine pit. The Project Proponent needs to undertake the vibration monitoring study during blasting near the railway line and SOP followed during blasting during movement of	The Project Proponent has submitted that the distance of the railway boundary and the railway line from the boundary of Sakhawada mine lease area is 550 m and 570 m respectively. The Project Proponent also submitted the map showing the distance of railway line & railway boundary from the boundary of Sakhawada mine lease area. The Project Proponent has submitted the copy of the report of the blasting and vibration study carried out by Shri Pawansut Sharma, NABET Accredited EIA

	railways and also to submit the specifications of the rock breaker. The Project Proponent shall also consider the direction of the blasting w.r.t railway line to avoid any fly rocks during blasting.	Coordinator & FAE (AP, NV & RH). The observations made, analysis results of the data, conclusions and recommendations made in the report are summarized below: 1. At sakhoda pit, the drilling was carried out by LM 100 drill machine having dia 115mm. One drill block of 16 nos holes with 4.5m depth was prepared maintaining spacing 3m and burden 2.5m. 2. The distance of study station from the blasting sites was 550m (Railway Line). 3. From the blasting data at the mines as per the approved mine plan, a ground vibration data is calculated at different vibration study locations. Depending on the distance of points, charging pattern of holes and the total number of holes used in the blasting, the magnitudes of vibration varied at 1 location: 4. At a distance of 550m (Railway line), the blast parameters were spacing 3m, burden 2.5m, depth 4.5m and numbers of holes were 16 in 3 rows. Per hole charge was 9.765 kgs and charge per delay was also 9.765 kgs. The equipment used for measuring vibration was micromate (make- Instantel) and the PPV values were recorded 0.055 mm/sec to 0.702mm/sec with the associated dominant frequency of 7.1Hz to 7.3 Hz. 5. The level of ground vibrations recorded at the 550 m (Railway line), is well within the safe limit as per the DGMS Vibration Standard. The safe permissible limit of vibration corresponding to frequency range 8-25 Hz is 10mm/s as per the DGMS criterion for domestic houses near the proposed mine. Therefore, it may conclude that the all the vibrations (PPV &Frequency) values were within the safe permissible limits as per DGMS criterion. Hence practically no impact will be on the nearest Railway Line RCC infrastructure with given blasting parameters. Further, the Project Proponent has submitted the following control measures to be followed during as given below: - i. Blasting will be strictly done during day time only. ii. Before 1 hr of blasting activity the blasting contractor will sound a loud Siren horn to make people aware so that they can come to know and distance themselves from the mining area. iii. Steaming height will be taken as per the plan and as per the blasting design parameters suggested by the approved blasting authority. iv. Secondary blasting will be totally avoided and hydraulic rock breaker is employed and same practice shall be used for breaking large boulders, Controlled blasting with proper spacing, burden, stemming and optimum charge/delay are being /shall be maintained. v. The blasting shall be carried out during favourable atmospheric condition and less human activity timings,

		alternatively excel non-electrical initiation system, Supervision of drilling and blasting operations to ensure blast design geometry, Effective stemming of the explosives will be done in the drill holes. vi. Blasting & drilling will be carried-out as per the norms of DGMS. A proper management plan has been prepared in the concern to ensure safety of human life property and production of environment &Blasting will be performed strictly as per the guidelines specified under MMR, 1961. vii. Controlled blasting with proper spacing, burden, stemming and optimum charge/delay is being /shall be maintained. viii. Supervision of drilling and blasting operations to ensure blast design geometry. ix. Effective stemming of the explosives will be done in the drill holes. x. Blasting will be performed strictly as per the guidelines specified under MMR, 1961. xi. Vibration monitoring at sensitive locations shall be carried out scientifically to check adverse effects if any during blasting. xii. The holes will be fired towards the free face. Proper stemming of holes will be always carried out. Blasting will be avoided during foggy weather and high wind velocity and will be done during day time only. xiii. Over charging will be avoided. The maximum charge per delay will be kept within limit to minimize ground vibration. Blast mate will be used to record the ground vibration. xiv. During blasting, other activities in the nearby area will be temporarily stopped. xv. Drilling parameters like spacing, burden, depth and diameter of hole will be properly designed and spacing/ burden ratio is always more than one. xvi. To control fly rock measures such as proper Drilling, Subgrade drilling, roper spacing and burden, appropriate charge, muffling or covering blast site with old conveyor belt piece /screen, proper stemming, statutory distance w.r.t danger zone, two to one free faces advancement, PPV decreases with increase in delay intervals, use of NONEL for bottom initiation, no pebbles at blast face and proper initiating pattern with electronic detonators will be followed. The Project Proponent has submitted that in-line with discussion held during EAC meeting as the mining will be by using Rock Breaker considering as closest pit of mine lease near Railway line to avoid any harm with fly rocks due to blasting operation may be considered. The Rock Breaker will be an attachment of 40tone capacity of Excavator (Manufacturer Name: EPIROC Specification Type: HB 3100 DP Part no: 3363120769 & Serial No: DEQ182289).
3	The EAC asked the Project	The Project Proponent has submitted that they will follow

	Proponent to revisit the action plan for shifting the school along with the timeline. The Project Proponent needs to submit the safety precautions to be taken during mining activity till the shifting of the school.	the safety precautions as per recommendations given by Director General of Mines Safety, Govt. of India considering 100 m blasting permission as safe distance. The Project Proponent also submitted the copy of the permission letter obtained from the Directorate General of Mines Safety vide letter dated 22.04.2023 under regulation 164 (1-B) of the Metalliferous Mines Regulation, 1961 to conduct deep hole blasting within 300 m of danger zone but beyond 100 m of surface structures not belonging to owner at Lakheri Limestone Mine (ML No. 04/1972) of M/s ACC Limited. Further, the Project Proponent has submitted that they have requested to the District Education Officer, Bundi, and Principal of School for shifting of School vide their letter's dated 11.01.2023 & 03.01.2023. After necessary approvals school will be shifted as per the revised plan given below: -

S. No.	Activity	Timeline	Budget (Rs in Lacs)		Remarks
			1st Year	2nd Year	
1.	Permission and seeking support from District Administration	FY2023-24 (on going)	-	-	Request letter has been submitted
2.	Meeting with stack holders to resolve the issue and analysis of alternative land	FY2022-23 (on going)	-	-	Liasoning with local community is in progress.
3.	Arrangement of land through Government	FY 2022-23 (on going)	-	-	Dialog is under progress and expected to be finalized before 31.12.2023
4.	Construction of School	FY 2022-23 (on going)			
	Construction of complete school building – 8 classrooms (4.6mx5.5m), one Principal Room (5.3mx9.5m), one staff room (5.3mx8.2m), one staff room (5.3mx8.4m), toilets with water facilities (5.3mx7.5m), drinking water facilities, electric fittings		60	-	Architectural design of proposed school has been prepared and ready for mutual discussion with local committee.

			and ensuring all basic infrastructure facilities.				
			Classroom furniture, office furniture, white boards, fans, etc.		8	-	
		5.	Developing smart classrooms / digital classrooms with solar back up.	FY2023-24 (on going)	-	3.0	
		6.	Training and capacity building of teachers.	FY2023-24 (on going)	-	0.20	
			Total		68	3.20	
			Sub Total		71.20		

4	The Project Proponent needs to provide the document supporting the deemed extension of CTO from State Pollution Control Board during the period 01.05.2018 to 18.12.2022.	The Project Proponent has submitted that the Consent to Operate (CTO) for mines was obtained from Rajasthan State Pollution Control Board (RSPCB)vide letter no F (Mines)/Bundi (Bundi)/1(1)2009-2010/336-340 dated 14/05/2015 for the period upto 30/04/2018. Renewal of Consent to Operate application was submitted on 08.12.2017 and it was pending by RSPCB in want of Environment Clearance under EIA Notification 2006. The Project Proponent also submitted the chronology of communication made with RSPCB during the period of 01.05.2018 to 18.12.2022 as given below in table: -

Date	Communication details
08.12.2017	ACC applied for renewal of consent to operate
04.01.2018	RSPCB issued a deficiency letter to ACC
15.01.2018	ACC submitted its reply on 15.01.2028
27.02.2018	RSPCB issued a Show Cause Notice for refusal of CTO application in view of some deficiencies.
08.03.2018	ACC submitted its reply with all the information
19.07.2019	RSPCB issues a deficiency letter to submit the Environment Clearance under EIA Notification 2006, GPS co-ordinates of mines pillars and distance of mines lease from National Park/ Wildlife Sanctuary/ critical tiger habitat.
31.07.2019	ACC Submitted its reply
30.06.2020	RSPCB Letter of submitting the requisite information
10.07.2020	ACC Submitted its reply
22.07.2021	RSPCB issued Show Cause Notice for intended refusal of consent to operate
22.08.2021	ACC Submitted its reply to the show cause notice
22.12.2021	ACC submitted the present status of EC

	revalidation and forest area de-notification
07.07.2022	ACC informed to RSPCB regarding forest area de-notification on 26.05.2022 and issuance of ToR by MoEF&CC on 28.06.2022
14.11.2022	RSPCB refused the CTO, mining operation was stopped after refusal
23.11.2022	ACC Applied to RSPCB for CTO
19.12.2022	RSPCB granted conditional CTO which is valid till 31.12.2023

Further, the Project Proponent has submitted that the operation of mine was stopped on 14.11.2022 after refusal of consent by RSPCB. Subsequently, ACC applied for new consent to operate on 23.11.2022. Looking into continues operation and time involved in deciding the Environmental Clearance under EIA Notification, 2006 by MoEF&CC, RSPCB granted the conditional CTO on 19.12.2022 which is valid till 31.12.2023.

As per the Hon'ble NGT order dated 31.08.2023, Joint Committee has been constituted consisting of the following members Shri. Mahesh DuttPurohit, Scientist "D" SRO Jaipur, MoEF&CC, Shri. P Jagan, RD, CPCB Bhopal and Sh. VivekGoel, SEE, RSPCB, Jaipur and the joint committee submitted their report to Hon'ble NGT. The conclusion of the Joint Committee reportisgiven as under: -

i. The Project Proponent had applied for Environment Clearance under the provision of EIA Notification 2006 within the specified time frame as prescribed vide notification dated 06.04.2018 and the Project Proponent continued the mining activities in non-forest area of 1107 ha, while the proposal was under consideration at the level of MoEF&CC, GoI. Later on, the PP had obtained the National Board for Wildlife (NBWL) Clearance after de-notification of the RTR buffer by Rajasthan Government. As per the mining department and State Forest Department, mining activity has been limited to the non-forest land only.

ii. The Project Proponent had also applied for Renewal of Consent to Operate along with requisite fee and the application was kept under consideration at the level of State Board in want of Environmental Clearance under the provision of EIA Notification 2006. After issuing several notices to the lessee and non-submission of Environmental Clearance under EIA Notification 2006, the State Board has refused the application on 14.11.2022. It is pertinent to mention here that no clear directions were issued by the State Board regarding operation of mine during this period and as soon as the pending application was refused, the mining operations were shut down by the project proponent. Furthermore, the notification dated 06.04.2018 is also not clear

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<tr><td></td><td></td><td>regarding the operation of mines for the intervening period (i.e. beyond the date of application and upto the issue of Environmental Clearance under EIA Notification 2006).
iii. Later on, looking to the status of issue of Environmental Clearance in advance stage (ToR issued) and after taking firm commitment in form of bank guarantee of Rs 5 Cr, the State Board had issued conditional consent to operate for short period (one year only) on the same capacity and lease area. However, the proposal of Environmental Clearance under the provision of EIA notification 2006 was still under consideration at the level of MoEF&CC, GoI.
iv. No action has been taken by mining department for stopping the mining during the said period while the CTO application was pending.
v. RSPCB may be directed to adopt a standard practice for dealing all such matters, in accordance to Hon’ble Supreme Court judgment in the matters of Common Cause v/s UoI and various judgment of Hon’ble NGT issued from time to time with respect to requirement of prior Environmental Clearance.</td></tr>
<tr><td>5</td><td>The Project Proponent needs to submit the status of the court case matter which was listed on 31st August, 2023 for final arguments before the Hon’ble NGT, Bhopal.</td><td>The Project Proponent has submitted the status of the court case as given in table below: -
<table>
<tr><th>S.No</th><th>Date</th><th>Activity</th></tr>
<tr><td>1</td><td>31.08.2023</td><td>Hon’ble NGT issued order dated 31.08.2023 and directed the Rajasthan State Pollution Control Board to submit the report on the following:
i.Why the consent to operate application was kept pending by RSPCB from 2017 to 2022?
ii.How many CTO applications of mining lease are issued without EC?
iii.How many mining lease were accorded condition CTO for a period of one year without EC?
iv.Number of inspections carried out by the RSPCB of the mining lease being in Red Category Industry and not taking any action for want EC.
v.The quantum of mineral, excavated by the respondent no. 6 with the detail of area excavated from 2017 till date.
vi.The amount paid and use of power for mining.

NGT constituted a committee, consisting the representative of MoEF&CC, CPCB and State Pollution Control Board to examine the matter. Next hearing was scheduled on 26.09.2023.</td></tr>
<tr><td>2</td><td>26.09.2023</td><td>Joint Committee consisting of Shri.</td></tr>
</table></td></tr>
</table>

				MaheshDuttPurohit, Scientist "D" SRO Jaipur, MoEF&CC, Shri. P Jagan, RD, CPCB Bhopal and Sh. VivekGoel, SEE, RSPCB, Jaipur submitted their report to Hon'ble NGT. ACC filled an application to review the order dated 31.08.2023 and the Hon'ble NGT issued notice on the same. The next hearing is scheduled on 02.11.2023.

iv. Details of previous Environmental Clearance (EC):

a) The Project Proponent obtained Environmental Clearance (EC) vide EC Lr No. J-11015/14/2003-IA.II(M) dated 26.12.2005 for production capacity of 1.5 MTPA involving mine lease area of 1516.88 ha under the provisions of EIA Notification, 1994.

v. Details of Terms of Reference (ToR):

Date of application	Proposal No/ File No	Consideration by EAC	Details of ToR	Date of accord
04.10.2018	IA/RJ/MIN/ 275163/2022 J-11015/167/ 2018-IA.II (M)	38thEAC (15.11.2018), 20thEAC meeting (21.08.2020), 26th EAC (13.01.2021) and 52nd EAC (14.06.2022)	Terms of Reference under the provision of Notification S.O 1530(E) dated 06.04.2018 for LakheriLimestone Mine of M/s ACC Limited (Area: 1516.88 Ha) with Limestone Production Capacity of 1.5 Million TPA and waste/topsoil 11.25 Lakhs cu.m per annumwith existing wobbler & screening plant of 400 TPH at Villages Gendoli Kala, GendoliKhurdh, Pholai, Gutha, Mahuwa, Dangaheri, Budel, Kankra, Chamavali, Uttarana, Lakheri, Sakhoda, Nayagaon&Papadi, Tehsil: Indergarh, District: Bundi, Rajasthan.	28.06.2022

vi. Details of Mine Lease:

a) The mining lease was originally granted by the State Government in year 1913 and lease deed was executed on 01.12.1913 for a period of 30 years.

b) First Renewal of mine lease was granted on 28.07.1943 for a period of 30 years w.e.f. 01.08.1943 for mining of Limestone.

c) Second renewal of mine lease was for a period 20 years w.e.f. 01.08.1973 and after 01.08.1993, the lease was under deemed renewal upto 31.07.2013.

d) As per Section 8A (5) of MMDR (Amendment) 2015, Lease period of Mining leases has been extended upto 31.03.2030 vide Department of Mines & Geology Lr no ME/Kota/C.C/Major/4/72/349 dated 18.02.2015.

vii. Land Use/Land Cover of the Mine Lease Area:

Private land	645.87 Ha
Government land	461.13 Ha
Forest Land	409.88 Ha
Total Mining lease area (MLA), Ha	1516.88 Ha
Private land for crusher, workshop & other infrastructure outside the MLA	No infrastructure is proposed outside the ML area

viii. Mining Plan Details: -

<table>
<tr><td rowspan="4">Modified Mining Plan including Progressive Mine Closure Plan approved by Indian Bureau of Mines</td><td>Letter No.</td><td>584 (4)(3)(1886)/2021-RCM-Ajmer</td></tr>
<tr><td>Date</td><td>28.12.2021</td></tr>
<tr><td>Mineral & (Major/Minor)</td><td>Limestone (Major Mineral)</td></tr>
<tr><td>Mine Lease Area, Ha</td><td>1516.88</td></tr>
<tr><td></td><td>Validity</td><td>2022-23 to 2024-2025</td></tr>
<tr><td>Mining Parameters</td><td colspan="2">Quantitative Description</td></tr>
<tr><td>Method of Mining</td><td colspan="2">Fully Mechanized Opencast Mining Method</td></tr>
<tr><td>Drilling/Blasting</td><td colspan="2">Drilling Parameter
<table>
<tr><th>S. No.</th><th>Particular</th><th>Details</th></tr>
<tr><td>1</td><td>Height of the bench</td><td>9.0 m</td></tr>
<tr><td>2</td><td>Sub grade drilling</td><td>0.5 m</td></tr>
<tr><td>3</td><td>Length of stemming column</td><td>2.5 m</td></tr>
<tr><td>4</td><td>Length of ANFO Column</td><td>3.5 m</td></tr>
<tr><td>5</td><td>Spacing</td><td>4.0 m</td></tr>
<tr><td>6</td><td>Burden</td><td>3.0 m</td></tr>
<tr><td>7</td><td>Type of Booster</td><td>Primer</td></tr>
<tr><td>8</td><td>Type of drill holes</td><td>Vertical Holes with 115 mm diameter each</td></tr>
</table>
Blasting Parameter
<table>
<tr><th>S. No.</th><th>Particular</th><th>Details</th></tr>
<tr><td>1</td><td>Spacing</td><td>4.0 m</td></tr>
<tr><td>2</td><td>Burden</td><td>3.0 m</td></tr>
<tr><td></td><td>Depth of Hole</td><td>9.5 m</td></tr>
<tr><td>3</td><td>Charge per delay</td><td>40 –45 kg</td></tr>
<tr><td>4</td><td>Powder Factor (T/kg)</td><td>8 tonnes per kg</td></tr>
</table></td></tr>
<tr><td>Geological Reserves</td><td colspan="2">24.60 Million Tonnes (As on 01.09.2021)</td></tr>
<tr><td>Mineable Reserves</td><td colspan="2">21.80 Million Tonnes (As on 01.09.2021)</td></tr>
<tr><td>Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)</td><td colspan="2">Limestone 1.50 Million TPA and OB Waste 1.96 Million TPA (Total Excavation: 3.46 Million TPA)</td></tr>
<tr><td>Life of mine</td><td colspan="2"></td></tr>
<tr><td>Mine Bench Height & Bench Width</td><td colspan="2">Bench Height – 6 - 9 m
Bench Width–15 - 20 m (working width)</td></tr>
<tr><td>No. of Mine Benches</td><td colspan="2">3</td></tr>
<tr><td>Existing Depth, m bgl</td><td colspan="2">15 m bgl</td></tr>
<tr><td>Ultimate Depth of Mining, m bgl</td><td colspan="2">20 m bgl</td></tr>
<tr><td>Ground Water Table, m bgl</td><td colspan="2">Pre monsoon: 6.83 - 7.53 m bgl</td></tr>
<tr><td>Details of ground water</td><td colspan="2">The groundwater table has already been intersected and</td></tr>
</table>

intersection	permission for the same has already been obtained from CGWA vide NOC no CGWA/NOC/MIN/ORIG/2021/13631 dated 03.11.2021 (Valid upto 02.11.2023)
Individual bench slope	80°
Overall pit slope	45°
Details of existing/ proposed Crusher Mineral Beneficiation	The limestone raised is being/will be transported to Wobbler along with screen having 400 TPH capacities within lease area / crusher. Wobbled & screened material/raised limestone is transported to the crusher (situated in cement plant) by Rail/Road from which the crusher limestone is being/will be transported to cement plant by conveyor belt.
RoM output size	500 mm to 800 mm size
Transportation details including capacity of dumper/tipper, mode of transport and distance	The limestone raised is being/will be transported to Wobbler along with screen having 400 TPH capacities within lease area / crusher. Wobbled & screened material/raised limestone is transported to the crusher (situated in cement plant) by Rail/Road from which the crusher limestone is being/will be transported to cement plant by conveyor belt.
Generation of Topsoil/OB &its Management during plan period & conceptual period	<u>Plan period:</u>
	During the conceptual / lease period 178.50 lacs m^3 of OB waste will be generated. At conceptual period, 60 Ha will be backfilled, out of which 29.26 Ha has already been reclaimed. Remaining 30.74 Ha will be backfilled with 35.7 lacs m^3 of OB waste and rest will be stacked as dumps which covers an area of 85 ha.
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Nil

Total water requirement	94.0 KLD	Dust Suppression	40.0 KLD
		HEMM Washing, Workshops	10.0 KLD
		Greenbelt development	30.0 KLD
		Domestic Use	14.0 KLD
Source	Mine sump and Ground water		
Permission for withdrawal/ intersection along with details of grant and its validity	No Objection Certificate for Groundwater abstraction vide NOC No. CGWA/NOC/MIN/ORIG/2021/13631 dated 3/11/2021 for abstraction of fresh water of 14.0 m^3/day and dewatering of 350.0 m^3/day and is validupto 02.11.2023.		

x. Nearest village/town/ highway/interstate boundary/railway station/water bodies/monument/ forest

Particulars	Particular's Name	Directions
Nearest village	Within Mining Lease area:Gendoli Kala, GendoliKhurdh, Gutha, Lakheri&Sakhoda	
	Part habitation within ML Area: Chamavali, Uttarana,	

	Kankra&Dangaheri	
	Adjacent or within 500 m from ML:Pholai, Mahuwa, Budel, Nayagaon&Papadi)	
Nearest Town	Kota	~42 km, SSW
Nearest State/National Highway	SH- 01 SH- 29 Delhi -Mumbai Expressway	Passing through ML area Passing through ML area Passing through ML area
Interstate Boundary		None
Railway Station/Railway line	Lakheri Railway Station	~4.5 km, East
	Railway line(Length 0.40 km)	Passing through ML Area
Water Bodies	Mej River	Passing through ML area in ENE direction
	Sandal Nallah	Passing within mining lease area
	Motipura Bandh Canal	~2.5 km, WSW
	Chambal Main left canal	~3.0 km, East
	TaljuniNadi	~3.5 km, WSW
	Chambal River	~4.0 km, ENE
	ChhaonikaTalav	~5.5 km, West
	KuralNala	~6.0 km, SW
	MachhliNala	~8.5 km, NW
	BikhaiNala	~8.5 km, SSW
Forest	Indergarh PF	Adjacent, North
	Protected Forest	Adjacent, NNW
	Reserved Forest	Adjacent, SW
	Protected Forest	Adjacent to ML area
	Balwan PF	Adjacent, ENE
	Kapren PF	Adjacent, NE
	Protected Forest	~1.0 km, ENE
	Protected Forest	~1.5 km, ENE
	Protected Forest	~3.0 km, East
	Protected Forest	~3.5 km, East
	Protected Forest	~3.5 km, WSW
	Naenwa PF	~3.5 km, North
	Protected Forest	~4.0 km, ESE
	Protected Forest	~4.5 km, ESE
	Mohanpura PF	~6.5 km, NE
	Protected Forest	~8.0 km, WSW

Forest Land / Protected Area / Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest Land within the mine lease area and (if yes) status of Forest Clearance	Yes	a) Out of 1516.88 ha area, 1107 ha is non-forest land and 409.88 ha is a Forest land. Out of 409.88 ha forest land, diversion of 108 ha has been granted by MoEFCC Vide letter No 8-2/97-FC dated 03.04.1998 b) Diversion of 100 ha has been granted by MoEFCC vide letter no 8-26/2003-FC dated 13.11.2006 c) Renewal of 208 ha forest land by MoEFCC (FC Division) Vide letter no 8-26/2003-FC dated 18.12.2013 d) For the balance 201.88 ha area, application has been submitted for diversion on 18.07.2012

		e) NPV have also paid for the total forest land of 409.88 Ha and General approval has been obtained for complete 409.88 ha of forest land on 27.12.2017
National Park	No	a) There are 2 nos of Sanctuaries, one is "Ramgarh Sanctuary" which is 2.65 Km away and another is "National Ghariyal sanctuary" which is 2.5 Km away. ESZ, permission has been granted by MoEF&CC in its 31st standing committee on 12th/13th August 2014 b) Forest area of 409.88 ha falls under buffer zone of RTR (Ranthambore Tiger Reserve) for which NBWL approved de-notification in its 45th standing committee meeting on 04.09.2017 c) Government of Rajasthan has issued de-notification for denotification of forest area of 436.35 ha including our 409.88 ha area land from buffer zone of Ranthambore Tiger Reserve (RTR) vide letter no P1 (63) Van/2017 dated 26.05.2022
Wildlife Sanctuary	Yes	
Elephant/Tiger Reserve	Yes	
Eco-Sensitive Zone (ESZ) /Eco-Sensitive Area (ESA)	Yes	
Coastal Regulation Zone (CRZ)	No	--
Schedule-I species (No.s and name of schedule-I species with authenticated letter)	Yes	According to (IWPA) Indian Wildlife Protection Act, 1972, five Schedule- I fauna found in the study area. Out of these 3 mammals' species i.e. Gazella gazelle (Chinkara), Pantheratigris (Tiger), Ursusamericanus (Bear) and 1 reptiles' species i.e. Varanusbengalensis (Indian monitor lizard), and 1 Avi-faunal species i.e. Pavocristatus (Peafowl) were recorded in the study area during field survey. Authenticated list of flora and fauna has been received from DCF vide letter no F () Survey/DCF/R.V.T.R/1353 dated 04.11.2022.
Wildlife Conservation Plan	Yes	Conservation Plan of an amount of Rs 7.84 Crore has been prepared and submitted to CWLW for approval. Letter received from CWLW vide letter no F 11 (450) Vikas /C.W.L.W / 2022-23/109 dated 10.02.2023.
NTCA comments dated 13.07.2023.		The proposal was perused and it was observed that the total ML area is 1516.88 ha comprising of 409.88 ha forest land, 461.13 ha Government land and 645.87 ha of Private land.
	ii.	Forest area of 409.88 ha falling under buffer zone of Ranthambhore Tiger Reserve for which NBWL had approved de-notification during its 45thStanding Committee meeting held on 04.09.2017.
	iii.	In compliance to this, Government of Rajasthan has already denotified 436.35 ha including 409.88 ha of forest land for the ML area from the buffer of Ranthambhore Tiger Reserve (vide letter no P1 (63) Van/2017 dated 26.05.2022).
	iv.	The ML area is situated at an approximate distance of 2.6 km from the core of RamgarhVishdhari Tiger Reserve (RVTR). Eco-sensitive Zone for RVTR is not yet been declared and therefore ML area falls within default ESZ (10 km) of RVTR.
	v.	RamgarhVishdhari Tiger Reserve currently hasresident tiger population and it acts as an important tiger dispersal corridor in between Ranthambhore (only 'source' tiger population in the landscape) and Mukundara Hills Tiger

	Reserve situated further south. This habitat permeability is crucial for maintaining tiger metapopulation dynamics in the landscape and for future recovery of Mukundara Hills Tiger Reserve which is currently at its below potential. vi. However, approximately 10-15 thousand people depend on these mines for their livelihood. In case of closure of these mines, the local economy will get severely impacted with a likelihood of local community's enhanced dependence on forest resources. This is likely to compromise local community support for tiger conservation. This was considered during the 14th meeting of NTCA held on 04-09-2017. vii. It would, therefore, be prudent and of best interest for tiger conservation objectives that these mines be operational complying with all statutory clearances in adherence to the approved mining plan and using advanced mining technologies available so as to ensure minimal ecological impacts. viii. EAC may like to take cognizance of these information while making decision pertaining to this instant proposal.
ESZ comments dated 18.07.2023	The ESZ around RamgarhVishdhari Tiger Reserve is yet to be finalised and the ESZ Division has no proposal to this effect from the State Government as on date. Under the circumstances, default ESZ of 10 km from the boundary of the PA applies for which clearance from the Standing Committee of the NBWL is a pre-requisite for undertaking any developmental activity. In the instant case, perusal of the available records, indicates that the operating mine has a NBWL clearance in place.

Proposed area for green belt/plantation and no. of saplings proposed Budget for green plant & plantation till the end of life of mine. Budget for nursery Details of existing plantation and its survival rate	Details are given as per below: S. No. | Particular | Status of Greenbelt of Total Lease area | Greenbelt in only possession land | Remarks 1. | Length of lease Periphery | 82.6 km | 67.8 km | Details of land: Non forest Land-1107 ha, Diverted Forest Land-208 Ha, Non diverted forest Land-201.88 ha, At present, we can develop green belt, only peripheral length of non-forest and diverted forest land. 2. | Area of greenbelt | 61.95 ha | 50.85 Ha 3. | No of Plants planted | 35300 | 35300 4. | Survival Rate | 80 | 80 5. | Greenbelt done as on date | 11.5 | 11.5 6. | Greenbelt to be done with timeline | 31.03.2026 | 31.03.2026
No. of tree cuts in the mine lease area and compensatory afforestation	None
Particulars for Green	Area covered (in Ha)

belt/plantation	
7.5 m barrier & non-mineralized zone	At present 11.5 ha area has been covered with greenbelt within 7.5 m safety zone and anarea of 39.35 ha will be developed under greenbelt till life of mine
50 m safety zone of nallah, roads, electric lines	i. At present 0.30 ha area has been covered with plantation on safety zone of nalla and remaining 2.60 ha area will be covered till life of mine ii. At present 2.5 ha area has been covered with plantation on safety zone of road/highway and remaining 2.75 ha area will be covered till life of mine.
500 m safety zones of nearest habitation villages	At present 1.2 ha area has been covered with plantation on safety zone of nalla and remaining 1.22 ha area will be covered till life of mine

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)			
Period of baseline data collection	October to December 2022		
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Post monsoon Season		
Predominant Wind direction (From)	West direction		
Ambient Air Quality (no. of locations) and results	No. of Locations	Parameters	Results
	10	PM_{10}	44.7 to 90.8 µg/m^3
		$PM_{2.5}$	23.8 to 52.7 µg/m^3
		SO_2	5.9 to 12.1 µg/m^3
		NO_2	12.1 to 22.8 µg/m^3
Noise level (no. of locations) and results	No. of Locations	Parameters	Results
	08	During Day Time [Leq dB(A)]	51.2 to 65.1
		During Night Time [Leq dB(A)]	41.5 to 49.3
Water Quality (no. of locations) and results	Ground water quality		
	No. of Locations	Parameters	Results
	10	pH	7.18 to 7.72
		TDS (mg/l)	544 to 3268 mg/l
		Fluoride (mg/l)	0.12 to 0.98 mg/l
		Sulphate (mg/l)	34.6 to 198.5 mg/l
		Calcium (mg/l)	77.2 to 298.9 mg/l
		Magnesium	20.4 to 120.3 mg/l
	Surface Water Quality		
	No. of Locations	Parameters	Results
	10	pH	6.98 to 7.34
		TDS (mg/l)	84 to 398 mg/l
		DO (mg/l)	6.60 to 7.40 mg/l
		BOD (mg/l)	1.60 to 7.10 mg/l
		Magnesium	4.80 to 21.60 mg/l
Soil Quality (no. of locations) and results	No. of Locations	Parameters	Results
	09	pH	6.28 to 8.13
		Texture	Clay Loam
		Organic Matter (%)	0.98 to 1.18 %

<table>
<tr><td>Hydro geological study and results</td><td>
<table>
<tr><td colspan="5">Ground Water Level (Phreatic Surface) - 13 Locations</td></tr>
<tr><td rowspan="2">Monitoring Location</td><td colspan="2">Range of Water Table Pre-monsoon Season (in m below ground level)</td><td colspan="2">Range of Water Table Post-Monsoon Season (in m below ground level)</td></tr>
<tr><td>From (Pre-monsoon)</td><td>To (Pre-monsoon)</td><td>From (Post-monsoon)</td><td>To (Post-monsoon)</td></tr>
<tr><td>Buffer Zone</td><td>6.5</td><td>6.5</td><td>5.8</td><td>5.8</td></tr>
<tr><td>Core Zone</td><td>7.53</td><td>7.53</td><td>6.83</td><td>6.83</td></tr>
</table>

The Project Proponent has submitted that the Mej river flows from SW to NE direction and tangential to mine lease. The distance of nearest Sakhoda Pit is 2.0 km from Mej River. Ground level of Sakhoda pit is 225 meter above MSL and ground level of Mej river is 201 meter above MSL A hillock is also situated between mines pit and Mej river having top RL 295 meter above MSL. HFL is 210.6 meter above sea level recorded by Central Water Commission on 23.08.2022. In light of above-mentioned geographical facts, there is no possibility of water from Mez River to mines pit.</td></tr>
<tr><td>Traffic study (no. of locations) and results</td><td>No public road is being/will be used for transportation of Limestone. Therefore, traffic study is not required.</td></tr>
</table>

xiv. Details of Public Consultation:

a) As per Specific ToR point no: 1 “The Public Hearing was already conducted on 07.04.2003 for the same scope and at present there is no change in scope. Therefore, as per Ministry’s O.M. dated 16.02.2021, the project proponent shall carry out public consultation instead of public hearing and shall address the concerns of the public in the EIA/EMP report.

b) Public consultation for this project done on 29.03.2023.

c) Issues raised during public consultation were about Infra Development, Education, Drinking Water facilities, Skill Development, Employment based training, Healthcare facilities, Plantation in nearby areas, etc.

d) The Project Proponent earmarked a budget of Rs 3.01 Crore (Capital) to address the concerns raised during public consultation over a period of 3 years.

Particulars	Details of Letter along with date of grant and validity
Consent to Establish (CTE)	CTE issued by the Rajasthan State Pollution Control Boardvide letter no F.12 (6-14) RPCB/Gr.I/6657 dated 30.12.2005for Limestone Production Capacity of 1.5 MTPA
Consent to Operate (CTO)	CTO issued by the Rajasthan State Pollution Control Boardvide File No: F (Mines) / Bundi (Bundi) 1 (1) 2009- 2010 / 4954-4958 dated 19.12.2022 for Limestone Production Capacity of 1.5 MTPA under Water Act and Air Act for the period upto 31.12.2023.
Certified Compliance Report and Inspection date	Certification of compliance report of EC dated 26.12.2005 has been granted by IRO, Jaipur vide letter no IV/ENV/R/MINE-288/394/296 dated 29th August 2022. The project was Inspected/ Monitored on 25/07/2022.
Certified Production Details from	Year-wise production details since inception of mine has been

the inception of the mine (in tabular form against the EC capacity)	authenticated by Asst. Mining Engineer vide letters dated 13.11.2018, 08.06.2022 and 06.04.2023 for the period 1987-88 to 2022-23.

S. No	Year	As per EC (MTPA)	Actual production (Tonnes)
1.	1993 – 1994	-	0.342
2.	1994 - 1995	-	0.223
3.	1995 - 1996	-	0.210
4.	1996 - 1997	-	0.191
5.	1997 - 1998	-	0.234
6.	1998 - 1999	-	0.269
7.	1999 - 2000	-	0.455
8.	2000 - 2001	-	0.562
9.	2001 - 2002	-	0.565
10.	2002 - 2003	-	0.493
11.	2003 - 2004	-	0.623
12.	2004 - 2005	-	0.601
13.	2005 - 2006	1.5	0.620
14.	2006 - 2007	1.5	0.568
15.	2007 - 2008	1.5	0.434
16.	2008 - 2009	1.5	0.721
17.	2009 - 2010	1.5	0.779
18.	2010 - 2011	1.5	0.791
19.	2011 - 2012	1.5	0.803
20	2012 - 2013	1.5	0.905
21.	2013 - 2014	1.5	0.880
22.	2014 - 2015	1.5	0.614
23.	2015 - 2016	1.5	0.585
24.	2016 - 2017	1.5	0.792
25.	2017 - 2018	1.5	0.808
26.	2018 - 2019	1.5	1.157
27.	2019 - 2020	1.5	1.158
28.	2020 - 2021	1.5	1.041
29.	2021 - 2022	1.5	1.070
30.	2022 – 2023	1.5	0.995

xvi. Rehabilitation & Resettlement (R&R):

R & R details	Total mine lease area is 1516.88 ha,out of which 409.88 ha is a forest land, 461.13 ha is a Govt land and 645.87 ha is a Private land. Out of total private land of 645.87 ha, 354.02 ha land has already been owned by ACC. Remaining private land fall in non-mineralized area hence future acquisition is not required.

Court Case, No and its present status	The Project Proponent vide letter dated 24.04.2023 submitted an undertaking stating that there is no litigation pending against the project and/or any direction/ order passed by any court of law against the project and that for any such litigation whatsoever, the sole responsibilities will be borne by the company. However, a complaint has been lodged in Hon'ble NGT Bhopal on 11.02.2023. The Hon'ble NGT has formed a joint committee consisting of (i) Collector, Bundi, Rajasthan, (ii) Representative of Chief Wild Life Warden, (iii) Representative of RPCB vide order dated 13.03.2023. The Committee has visited the site on 21.04.2023 to submit the factual and action taken report.
Undertaking by Project Proponent w.r.t court case	

Affidavit as per Ministry's OM dated 30.05.2018	The Project Proponent submitted the Affidavit in a non-judicial stamp paper ofRs 100 bearing no: AH525507 dated 12.11.2018 stating that they commit to comply if applicable with the order of Hon'ble Supreme Court dated 2nd August 2017 in w.r.t. Petition (Civil) No. 114 of 2014 in the matter of common cause versus Union of India &Ors.
Undertaking by Project Proponent in EIA/EMP report	The Project Proponent has submitted an undertaking vide letter dated 18.04.2023 stating that the conditions laid down in ToR issued by MoEF&CC vide ToR Letter dated 28.06.2022 in accordance to the EIA Notification, 2006 and amended as on date have been complied with and the data submitted and the information presented in this report are factually correct.
Undertaking by Consultant in EIA/EMP report	The Consultant submitted an undertaking vide letter dated 14.04.2023 to the effect that the conditions laid down in Terms of Reference issued by MoEF&CC, New Delhi vide letter no. J-11015/167/2018-IA.II(M) dated 28.06.2022 have been complied as per data/details provided by Project Proponent & as per Review and Modification in Mining Plan approved by IBM and the data submitted are factually correct.
Plagiarism Certificate	The Head of the Accredited Consultant Organization/ Authorized person certified that this EIA Report has been evaluated by using online software viz. Plagiarism Checker X on 14.04.2023. The report produced has been analyzed by the system and based on it and certify that the EIA Report produce in accordance with good scientific practice.

Sl. No.	Activities	Proposed budget (In Lakhs)	
		Capital	Recurring
	Mitigative Measures		
1.	Water tankers for sprinkling on haul roads and mining areas/activities	50	10
2.	Fixed Water Sprinkler on Haul Road	50	10
3.	Greenbelt on remaining 39.35 ha with 98250 trees till 2030	197	5
4.	Plantation over an area of 63.72 ha (158175 trees) till 2030	-	46
5.	Drip irrigation facility for plantation	5.0	0.5
6.	Protection for Plantation (Fencing around area)	20	0.30
7.	Rain water harvesting structure near Mines office	5	0.3
8.		20	1.0
9.		100	5.0
10.		10	1.0
11.	Controlled blasting for minimizing ground vibration, fly rock, air pressure/ noise, etc. by Using Nonel and Exel	-	10
12.	10 nos. of fog canon/mist sprayer of at least 40 m throw shall be installed at various locations in the mine lease area.	30.0	2.0
13.	Vaccum suction hoods and dry fogging system in Wobbler	30.0	0.5
14.	Providing Ear muffs/plugs to workers working in high noise area	-	1.0
		517	92.6
	Monitoring		
	Installation of continuous Ambient Air Quality Monitoring Station (3 nos)	150	15
2.	Display Board at main gate for display of Ambient, Air, Noise and	5.00	0.50

	Hazardous waste monitoring data.		
	Five Ambient Air Quality Monitoring Station at Village Lakheri, Utrana, GandoliKhurd, Dangaheri and Chamavali	5.00	0.50
	Air monitoring Equipment for PM10 & PM2.5	1.70	1.50
	Work Place Noise Level Monitoring (4 no. of locations &quarterly frequency)	-	0.10
	Installation of 03 pie-zometer along the periphery in the premises	5.00	0.50
	Monitoring of River and nallah (Flow and quality-inlet & outlet).	-	1.50
	Sub Total	166.7	19.6
	Wildlife conservation Plan for 5 schedule I species	784	-
	Total	1467.7	112.2

Particulars	Budget (Rs. in Crores)
Total Cost for EMP (Capital Cost of EMP + Capital cost of Public hearing)	Capital Cost: Rs. 17.69 Crores (Capital cost of EMP: Rs. 14.68 Crore + Capital cost for public hearing: Rs. 3.01 Crore)
Project Cost	Rs. 77 Crores
Employment	91 persons

3.3.3. Deliberations by the EAC in previous meetings

Date of EAC 1 :24/08/2023

Deliberations of EAC 1 :

The EAC noted that the validity of the accreditation of the EIA Consultant expired on 07.08.2023. The EIA Consultant informed the EAC the validity of the accreditation has been extended upto 31.10.2023. As informed during the EAC, the EIA Consultant vide email dated 24.08.2023 submitted the validity of the accreditation of the EIA Consultant that has been extended upto 31.10.2023. The EAC deliberated on the additional details submitted by the Project Proponent and the Consultant.

The Project Proponent/Consultant has informed the EAC that in reference to the 45thmeeting of the Standing Committee of National Board for Wildlife held on 04.09.2017 and Ministry's letter dated 12.09.2017, the letter has been obtained from the Forest Department, Govt. of Rajasthan vide letter dated 26.05.2023. The forest area of 436.35 ha including 409.88 ha area land from buffer zone of Ranthambore Tiger Reserve (RTR) has been denotified vide letter dated 26.05.2022. Letter has also obtained from the Forest Conservator & Field Director, Mukandra Hills Tiger Reserve, Kota vide letter dated 23.05.2023 mentioning the distance of Ramgarh Vishdhari Tiger Reserve Sanctuary is 2.90 km in WSW direction from mine site.

The EAC asked the Project Proponent to demarcate and show the distance of the boundaries of the National Park and the Wildlife Sanctuary from the mine lease area in KML file. The Project Proponent has informed the EAC that the Chambal Gharial Sanctuary, RamgarhVishdhari Tiger Reserve and Ranthambhore Tiger Reserve are located in the study area. Chambal River is located in the eastern direction of the mine lease area. The Project Proponent has informed the EAC that the Ranthambhore Tiger Reserve is located at a distance of 9.36 km, Ranthambhore Tiger Reserve: 0 km (buffer zone), Chambal Garihal Sanctuary: 2.62 km, Ramgarh Vishdhari Tiger Reserve: 2.90 km. The EAC asked the Project Proponent whether the NBWL clearance has been obtained for all three (Chambal Gharial Sanctuary, RamgarhVishdhari Tiger Reserve and Ranthambhore Tiger Reserve) or not? The Project Proponent has showed the minutes of 32nd meeting of SCNBWL dated 21.01.2015 and informed the EAC that the NBWL clearance has been recommended for RamgarhVishdhari Sanctuary and National Chambal Sanctuary. The Project Proponent also informed the EAC that the protected area is not located in buffer zone. The EAC noted that the Ranthambhore Tiger Reserve is not mentioned in the said minutes. The Project Proponent has showed the minutes of 45th meeting of the Standing Committee of NBWL held on 4th September 2017, wherein the Standing Committee decided to recommend the proposal for denotification of the buffer zone area of Ranthambore Tiger Reserve and renotify after rationalization excluding the lease area of M/s ACC Limited. During the NBWL meeting, the Project Proponent has voluntarily agreed to provide an amount of Rs 5 Cr into the corpus of Ranthambore Tiger Conservation Foundation for carrying out the conservation activities. Accordingly, the Project Proponent has deposited an amount of Rs 5.0 Cr into Ranthambhore Tiger Conservation Foundation for conservation activities vide letter dated 14.10.2017. The EAC asked the Project Proponent to show the letter from the State Forest Department which has been granted after the recommendations of SCNBWL. The Project Proponent has informed the EAC that the State Govt has not issued the letter so far. The State Govt has asked the Project Proponent to submit the Affidavit to comply with the conditions as recommended by SCNBWL and informed that the formal letter will be issued only after the submission of the Affidavit.

The EAC opined that the due to its close proximity of Chambal Gharial Sanctuary, RamgarhVishdhari Tiger Reserve and Ranthambhore Tiger Reserve the Ministry may seek comments from the Wildlife Division on whether any protected areas located in the buffer zone of the Tiger Reserve/Wildlife Sanctuary and also to seek clarification that the NBWL clearance has been recommended for which Tiger Reserve/Wildlife Sanctuary (Chambal Gharial Sanctuary, RamgarhVishdhari Tiger Reserve and Ranthambhore Tiger Reserve) in reference to the minutes of 32nd meeting of SCNBWL dated 21.01.2015 and minutes of 45th meeting of the Standing Committee of NBWL held on 4th September 2017.

The EAC asked about the status of Forest Clearance for remaining forest land of 201.88 ha. The Project Proponent has informed the EAC that the general approval has been obtained from the Secretary, Forest, Govt. of Rajasthan on 15.02.2018 after deposition of NPV of Rs19.39 crore. The EAC asked the Project Proponent whether transportation route is passing through tiger corridors in the study area. The Project Proponent has informed the EAC that the transportation route is not passing through tiger corridors and the same has been verified from the KML file available from the NTCA website. The EAC asked the Project Proponent since the mine lease area is in vicinity of the hills, what are the precautions measures are taken during rainy season. The Project Proponent informed the EAC that the natural drains will not disturbed at any stage and the fencing will be done around the mine pits and bund will be formed and thick plantation will be carried out.

The Project Proponent has informed the EAC that there are seven mine pits, out of which Sakhawada mine pit is 600m away from the railway line and other pits are more than 5km. The reserves are available for a period of 6 months only in Sakhawada mine pit. No mining will be carried out within 500m from the railway line. The Project Proponent has showed the blast monitored data for last six months at distance between 215m – 260m from mine pit. The EAC noted that the Project Proponent has not carried out vibration monitoring near the railway line. The EAC asked the Project Proponent to undertake the vibration monitoring during blasting near the railway line and SOP followed during

blasting during movement of railways and also to submit the specifications of the rock breaker.

The Project Proponent has informed the EAC that the distance of nearest Sakhoda Pit is 2.0 km from Mej River. A hillock is also situated between mines pit and Mej river having top RL 295 meter above MSL. HFL is 210.6 meter above sea level recorded by Central Water Commission on 23.08.2022. Hence, there will be no possibility of water from Mez River flow into mines pit. The Project Proponent has informed the EAC that the location for shifting the school will be finalized in consultation with the Gram Panchayat and consent will be obtained. The EAC asked the Project Proponent to revisit the action plan for shifting the school along with the timeline. The EAC was of the view that the timeline for 3 no.s of CAAQMS has to be installed within 1 year only. The Project Proponent also agreed to install 3 no.s of CAAQMS within one year. Production has been carried out well within the limits of EC capacity of 1.5 MTPA.

The EAC asked the Project Proponent whether the public consultation has been carried out as per EIA Notification, 2006. The Project Proponent has informed the EAC that the notice for advertisement for public consultation was advertised in the Times of India and Rajasthan Patrika on 22.02.2023. Rajasthan State Pollution Control Board (RSPCB) vide letter dated 29.03.2023 has informed that the 17 no of representations have been received from the stakeholders through email during the notice period. As informed during the meeting, the Proponent vide email dated 24.08.2023 submitted the copy of the Rajasthan State Pollution Control Board (RSPCB) letter dated 29.03.2023.

The EAC asked the about the status of Consent to Operate for the period 01.05.2018 to 18.12.2022. The Project Proponent has informed the EAC that the CTO was deemed renewal during the period 01.05.2018 to 18.12.2022. A matter is pending in the Hon'ble NGT, Bhopal on 11.02.2023 regarding cancellation of the CTO. Based on the directions of the Hon'ble NGT, Bhopal, the joint committee has visited the site on 21.04.2023 and submitted the report to Hon'ble NGT, Bhopal. The matter is listed on 31st August, 2023 for final arguments. The EAC asked the Project Proponent to submit the report of the joint committee and as informed during the meeting, the Project Proponent vide email dated 24.08.2023 submitted the joint committee report. Based on the discussions held, the EAC **deferred** the proposal for want of following additional information: -

i. The EAC opined that the due to the close proximity of Chambal Gharial Sanctuary, RamgarhVishdhari Tiger Reserve and Ranthambhore Tiger Reserve, the Ministry may seek comments from the Wildlife Division whether any protected areas are located in the buffer zone of the Tiger Reserve/Wildlife Sanctuary and also to seek clarification that whether the NBWL recommendations has been obtained for each of them or not in reference to the minutes of 32nd meeting of SCNBWL dated 21.01.2015 and minutes of 45th meeting of the Standing Committee of NBWL held on 4th September 2017. Project Proponent informed that they are yet to receive the formal letter for NBWL clearance as recommended in the aforesaid minutes dated 21.01.2015. Since, the Project Proponent is undertaking the mining without obtaining the formal letter, the wildlife division of the Ministry may clarify whether this tantamount to violation or not. The Ministry may also seek clarification from wildlife Division whether Project Proponent needs to obtain the NBWL clearance for Ranthambore Tiger Reserve, since the sanctuary is located at a distance of 9.36 km from the mine site.

ii. The Project Proponent needs to submit the map showing the distance of the railway line & railway boundary from the Sakhawada mine pit. The Project Proponent needs to undertake the vibration monitoring study during blasting near the railway line and SOP followed during blasting during movement of railways and also to submit the specifications of the rock breaker. The Project Proponent shall also consider the direction of the blasting w.r.t railway line to avoid any fly rocks during blasting.

iii. The EAC asked the Project Proponent to revisit the action plan for shifting the school along with the timeline. The Project Proponent needs to submit the safety precautions to be taken during mining activity till the shifting of the school.

iv. The Project Proponent needs to provide the document supporting the deemed extension of CTO from State Pollution Control Board during the period 01.05.2018 to 18.12.2022.

v. The Project Proponent needs to submit the status of the court case matter which is listed on 31st August, 2023 for final arguments before the Hon'ble NGT, Bhopal.

Date of EAC 2 :03/05/2023

Deliberations of EAC 2 :

The Project Proponent informed the EAC, that initially Environmental Clearance (EC) was obtained vide EC dated 26.12.2005 for production capacity of 1.5 MTPA involving mine lease area of 1516.88 ha under the provisions of EIA Notification, 1994. The instant proposal is for revalidation of EC under MoEF&CC Notification S.O 1530(E) dated 6th April, 2018. There is no change in the production capacity, mine lease area and no additional land acquisition and accordingly Terms of Reference was obtained on 28.06.2022 with exemption of public hearing as per Ministry's OM dated 16.02.2021.

Then, the Project Proponent/Consultant presented the KML file and explained the site features in the vicinity of the mine lease area and in the study area of 10 km radius. The EAC asked about the distance of the Ramgarh Sanctuary from the mine lease area. The Project Proponent informed the EAC that the Ramgarh Sanctuary is 2.65 km away from the mine lease area. Forest area of 409.88 ha within lease area falls under the buffer zone of RTR (Ranthambore Tiger Reserve). The NBWL approved de-notification of the aforesaid forest area in its 45thstanding committee meeting held on 04.09.2017. Government of Rajasthan has issued de-notification of forest area of 436.35 ha including the area of 409.88 ha from buffer zone of Ranthambore Tiger Reserve(RTR) vide letter dated26.05.2022. The EAC asked about the railway line and road passing within the mine lease area. The Project Proponent informed the EAC that one railway line (Length 0.40 km) passes through the mine lease area from North to South direction. A safety zone of 500m is left as no mining zone. SH-29 connecting the town Bundi and town Lakheri passes through the mine lease area at some places. SH-1 (~0.40 km) is passing through the mine lease area connecting the lakheri town in South and merging into the SH-29 in North direction. The Delhi -Mumbai Expressway is also passing through the mine lease area (Length 0.50 km) from North to South. Mej River (~0.5 km in length) passes through the NE part of lease area and is 2 km away from the active mining area. Sandal nala (~0.5 km in length) crossing the mine lease from North to South. Ultimate pit limit will be 50 m away from Sandal nala. The EAC noted the river Mez is in the close proximity of the mine lease area. The EAC was of the view that the River Mez is the lifeline of the sanctuary and flows across the Ramgarh Sanctuary. The EAC asked whether any school located within the mine lease area. The Project Proponent informed the EAC that a school is located within the mine lease area and is 500 m away from the crusher.

The EAC asked about the status of the Wildlife Clearance. The Project Proponent informed the EAC that the forest area of 409.88 ha falls under buffer zone of RTR (Ranthambore Tiger Reserve) for which NBWL approved de-notification in its 45th standing committee meeting on 04.09.2017. The EAC observed that the Draft Notification of Ramgarh Wildlife Sanctuary was notified vide S.O. 4777(E) dated 30.12.2020 and the extent of Eco-Sensitive Zone varies from 0.025 kilometres to 0.40 kilometres around the Ramgarh Wildlife Sanctuary. The EAC also observed that the Ramgarh Wildlife Sanctuary is now a part of core area of recently notified Ramgarh Visdhari Tiger Reserve (52nd). The Ramgarh Visdhari TR with total area of 1501.88 Square km (core 481.9 square km and buffer 1019.98 square km) is an important area for meta-population management of tigers in this landscape and provides connectivity with Ranthambhore and Mukundra Hill Tiger Reserves". The EAC asked the Project Proponent whether any comments from the NTCA have been sought in this regard. The Project Proponent informed the EAC that during the 45th meeting of the Standing Committee of National Board for Wildlife held on 04.09.2017, the NTCA has recommended the proposal and the Project Proponent has agreed to provide an amount of Rs 5.0 Cr into the corpus of Ranthambore Tiger Conservation Foundation for carrying out the conservation activities.

The Project Proponent has shown the past production details from the 1993-94 to 2022-23 and informed the EAC that there is no excess production done against the granted EC capacity of 1.5 MTPA. The EAC noted that as per the certified past production details, the Project Proponent has missed out the year 2018-19. Public consultation for this project was carried out on 29.03.2023. A budget of Rs 3.01 Crore (Capital) has been earmarked to address the concerns raised during public consultation over a period of 3 years. Site Inspection of the project was carried out by Integrated Regional Office, Jaipur on 25.07.2022 and Certified Compliance Report was issued by 29.08.2022. The EAC asked the Project Proponent to show the point wise compliance of EC conditions and the Project Proponent has shown the point wise compliance of EC conditions before the EAC. The EAC asked about the status of forest clearance for remaining forest land of 201.88 ha. The Project Proponent informed the EAC that for the balance area of 201.88 ha for diversion of forest land application was submitted on 18.07.2012. NPV has been paid for the total forest land of 409.88 ha and General approval has been obtained for the entire forest land of 409.88 ha on 27.12.2017.

The EAC asked the Project Proponent whether NOC has been obtained from the Railway Dept or not. The Project Proponent informed the EAC that NOC has not been obtained from the Railways Dept. The EAC opined that the Project Proponent needs to submit the real time data monitored for ground vibration for each blast for the past 6 months in line with the DGMS permission and the measures to mitigate impact of the fly rock. The EAC also opined that the Project Proponent needs to submit the current status from the State Govt. in reference to the 45th meeting of the Standing Committee of National Board for Wildlife held on 04.09.2017 and Ministry's letter dated 12.09.2017. The EAC also noted that even after identification, mine lease area is adjacent to the buffer area of RTR. Based on the above discussions held, the EAC **deferred** the proposal and the EAC was of the view that the proposal may be considered only after the submission of the following information

1. The Project Proponent needs to submit the current status from the State Govt. in reference to the 45th meeting of

the Standing Committee of National Board for Wildlife held on 04.09.2017 and Ministry's letter dated 12.09.2017.

2. Ministry may also seek comments from NTCA.
3. The EAC noted the river Mez is located to the close proximity of the mine lease area. The Project Proponent needs to explore the likelihood of river water entering into the mine pit below the RL of the HFL and the measures that are required to be taken for prevention of seepage and in the event of seepage to drain out the water through settling tank.
4. The Project Proponent needs to submit the methodology of mining and year wise sequence of mining w.r.t railway line and also the measures to be taken to mitigate the impact of mining activity. The details of the train passing, frequency of the trains, train timings, blasting time and safety distances shall be provided.
5. The Project Proponent needs to submit the real time data monitored for ground vibration for each blast for the past 6 months in line with the DGMS permission and the measures to mitigate impact of the fly rock.
6. The Project Proponent needs to submit the action plan for shifting the School within the mine lease area along with timeline and cost.
7. The Project Proponent needs to submit the action plan to install Continuous Ambient Air Quality Monitoring Station with timeline.
8. The Project Proponent needs to submit the current status of diversion of forest clearance for remaining forest land of 201.88 ha.
9. The Project Proponent needs to submit the certified past production detail for the year 2018-19.
10. The Project Proponent needs to submit the complete details and background regarding the complaint lodged in Hon'ble NGT Bhopal on 11.02.2023 and its present status with supporting documents.
11. The Project Proponent needs to submit the proof of payment Rs 5.0 Cr made into the corpus of Ranthambore Tiger Conservation Foundation for carrying out the conservation activities.

3.3.4. Deliberations by the EAC in current meetings

The EAC deliberated on the additional details submitted by the Project Proponent and the Consultant. The Project Proponent/Consultant has informed the EAC that the recommendation of NBWL is for all three Wildlife sanctuaries/Tiger Reserve such as Chambal Gharial Sanctuary, Ramgarh Vishdhari Tiger Reserve and Ranthambhore Tiger Reserve. The EAC noted the comments of the Wildlife Division given on 22.09.2023 which are as follows:

i. The total mining lease area is 1516.88 ha out of which 1107 ha is a non-forest and 409.882 is a forest land. The matter was initially discussed in 31st meeting of SCBNWL held on 12.08.2014. During the meeting of SCNBWL recommended for 1107 ha forest area of the mining lease.

ii. NOC has been accorded by the Chief Wildlife Warden Rajasthan vide letter dated 3.12.2014, (however, on perusal of this letter it has been observed that it is not a NOC as informed by the PP)

iii. In 32nd meeting of NBWL held on 21.01.2015, remaining 409.88 ha of forest area including 208 ha diverted forest area and 201.88 ha non-diverted forest area of total mining lease wildlife clearance was granted by the NBWL,

iv. By the order of NBWL in its 45th meeting dated 04.09.2017 and NTCA meeting dated 04.09.2017, an area of 409.88 ha of forest land of ACC mining lease is denotified from RTR notified area by the Rajasthan Government order dated 26.05.2022

v. Further, it was informed by the DCF, RVTR Bundi vide letter dated 4.07.2023 that an Inspection committee made by NGT in its inspection report stated that there is no mining activity carried out by ACC in forest area of 409.88 ha and mining activities was carried out in only two pit viz P-3 and sakhoda which are located in the non-forest area, but within the allotted lease area. So before commencement of any mining activity in 409.88 ha forest area, the NoC from the State Government may be obtained.

The EAC also noted that comments obtained from National Tiger Conservation Authority (NTCA) dated 13.07.2023 and ESZ Division dated 18.07.2023. The Project Proponent presented the map showing the distance of the railway boundary and the railway line from the boundary of Sakhawada mine lease area which is 550 m and 570 m respectively. No mining activity will be carried out in 500m radius from the railway boundary. Vibration levels nearby the railway line are estimated as 0.055 mm/sec, 0.701 mm/sec and 0.071 mm/sec. Rock breaker will be used in the closest pit of mine lease near railway line to

avoid the impacts due to fly rock. The Project Proponent also informed the EAC that the action plan for shifting the school has been revised from 3 years to 2 years.

Further, the Project Proponent has informed the EAC that the Hon'ble NGT vide order dated 31.08.2023 constituted a joint committee consisting of the representative of MoEF&CC, CPCB and State Pollution Control Board to examine the matter w.r.t Consent to Operate and the joint committee submitted their report before the Hon'ble NGT. The Project Proponent has informed that they have filed an application to review the order dated 31.08.2023 and the Hon'ble NGT issued notice on the same. The next hearing is scheduled on 02.11.2023. The EAC was of the view that the instant matter regarding Consent to Operate before the Hon'ble NGT is sub-judice. An undertaking has been submitted in a non-judicial stamp paper of Rs 50 bearing dated 19.07.2023 to comply with the conditions as recommended by the NBWL and the same has been submitted to the Dy. Conservator of Forest & Dy. Field Director, Ramgarah Vishdhari Tiger Reserve on 28.08.2023. The EAC was of the view that the Project Proponent needs to undertake a community based conservation program and the same shall be monitored and vetted by the Forest Dept.

The EAC asked about the status of the Forest Clearance. The Project Proponent has informed the EAC that the total mine lease area is 1516.88 ha area, out of which 1107 ha is non-forest land and 409.88 ha is a Forest land. Initially, the Forest Clearance has been obtained from the MoEF vide letter dated 03.04.1998 under section-2 of the Forest (Conservation) Act, 1980 for diversion of 108 ha of already broken forest land for mining of Limestone. Then, the Forest Clearance was granted by the MoEF vide letter dated 13.11.2006 under section-2 of the Forest (Conservation) Act, 1980 for diversion of 100 ha out of proposed 301.88 ha of forest land for mining of Limestone. Further, the MoEF vide letter dated 18.12.2013 has conveyed the 'in-principle' approval for renewal of diversion of 208 ha of forest land for mining of Limestone. The Project Proponent also submitted that an application has been submitted on 18.07.2012 for diversion of remaining area of forest land of 201.88 ha. Further, the Project Proponent has informed the EAC that the MoEF&CC vide letter dated 27.12.2017 has stated that the State Govt. may allow mining activities in the non-forest area within the mining lease as per the existing provisions for mining around the National Park and Supreme Court order and the lease is executed after receiving the NPV for whole forest land within the lease. It is also mentioned in the same letter that the out of 409.88 ha of forest land in the lease, FC clearance under section 2(ii) was granted for 201.88 ha in 2012 by the Ministry. Since this is the latest letter from Forest Conservation Division of the Ministry with regard to Forest Clearance, the EAC opined to consider that Forest Clearance (Stage II) is only available for 201.88 ha. The State Govt. vide letter dated 15.02.2018 has granted the extension of general approval under section 2(iii) of FC Act, 1980 for 409.88 ha of forest land for existing captive Lakehri mining lease after deposition of NPV of Rs 19.39 Crores. The EAC reiterated the Ministry's FC Division OM dated 31.05.2023 wherein it has been clarified that *"in respect of existing mining leases having forest land in part or full and where the State Governments have considered the grant of GA as per the provisions of the para 7.3 (iv) of the Handbook of Forest (Conservation) Act, 1980, the existing mining operations will be restricted to the forest land already approved under section 2(ii) of the FC Act, 1980. In existing leases were approval under the FC Act, 1980 is available only for part of forest land, the nonavailability of approval under the section2 (ii) of the Act in respect of remaining forest land will not be a deterrent to undertake mining in the already approved area provided the user agency has complied all conditions, as stipulated under para 7.3(iv) of the Handbook of Forest (Conservation) Act, 1980"*. Thus, the EAC opined that the mining activity shall be restricted to the forest land for which the Project Proponent is having Stage-II FC and to non-forest land.

The EAC also noted that in response to the Project Proponent requisition letter dated 31.07.2023 to issue the formal letter for Wildlife Clearance, the Dy. Conservator of Forest & Dy. Field Director, Ramgarah Vishdhari Tiger Reserve vide letter dated 28.08.2023 has replied that the affidavit submitted by the user organization has been verified and forwarded for further necessary action. The EAC also observed the report of the joint committee wherein it is mentioned that the CWLW in its letter dated 10.02.2023 clearly mentioned that the Wildlife Clearance is already granted by NBWL. Then, the CF & Field Director Mukundra Hills Tiger Reserve vide letters dated 28.04.2023 and 23.05.2023 related with the wildlife clearance of ACC mining lease has stated that M/s ACC Ltd has Wildlife Clearance. Also, the Forest Dept vide letter dated 22.09.2023 has informed that as per the records of the State Forest Dept, no mining activity was carried out during last 5 years in forest area of 409.88 ha by M/s ACC Ltd. The

EAC asked the Project Proponent to submit the annexures enclosed in the joint committee report and accordingly the Project Proponent has submitted all the annexures vide email dated 18.10.2023.

After detailed deliberations made by the Project Proponent and the Consultant, the EAC in its meeting held during 18-20 October, 2023 under the provisions of EIA Notification 2006 and its subsequent amendments, **recommended** the proposal for grant of Environmental Clearance under Ministry's Notification dated 06.04.2018 for revalidation of Environmental Clearance (EC) to M/s. ACC Ltd for mining of Limestone with Limestone Production Capacity of 1.5 Million TPA and OB Waste: 1.96 Million TPA with Total Excavation: 3.46 MTPA along with existing wobbler & screening plant of 400 TPH in the mine lease area of 1,308.88 ha [Forest land having Stage-II FC: 201.88 ha + Non-Forest land: 1107 ha] out of 1516.88 Ha, located at Villages Gendoli Kala, GendoliKhurdh, Pholai, Gutha, Mahuwa, Dangaheri, Budel, Kankra, Chamavali, Uttarana, Lakheri, Sakhoda, Nayagaon &Papadi, Tehsil: Indergarh, District: Bundi, Rajasthan subject to the following specific conditions in addition to the standard EC conditions applicable for non-coal mining projects: -

3.3.5. Recommendation of EAC

Recommended

3.3.6. Details of Environment Conditions

3.3.6.1. Specific

Dust Suppression	
1.	
Environment and Forest	
1.	
2.	
3.	
Validity	
1.	
Wildlife Clearance	
1.	
Environment and Wildlife	
1.	
Court case	
1.	
Consent to Operate	

1.	
Railway Line	
1.	
Ground Vibration	
1.	
School	
1.	
Wildlife Conservation	
1.	
2.	
3.	
4.	The Project Proponent needs to explore the possibility of using advanced/ latest mining technologies available so as to minimize the ecological impacts.
5.	
6.	
Air Quality Monitoring Station	
1.	
2.	
Surface Water Management	
1.	
2.	
3.	
Environment Monitoring and Management	
1.	
Dust Suppression	
1.	
Greenbelt and Plantation	
1.	

Public Hearing	
1.	
Single Use Plastic	
1.	
Clean Energy	
1.	
Ground water	
1.	
Skill Development	
1.	
Occupational Health	
1.	
Regrassing	
1.	
Environment Monitoring and Management	
1.	
2.	

3.3.6.2. Standard

1(a)	**Mining of minerals**
Statutory compliance	
1.	This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
2.	The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &Ors before commencing the mining operations.
3.	The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
4.	The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues

	related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
5.	A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
6.	State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
7.	The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.
8.	The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred. PP needs to apply for transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
Air quality monitoring and preservation	
1.	The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
2.	Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.
Water quality monitoring and preservation	
1.	In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
2.	Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
3.	The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease including upstream and downstream. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria

	and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
4.	Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
5.	Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC annually.
6.	Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
7.	The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.
Noise and vibration monitoring and prevention	
1.	The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
2.	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
3.	The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
Mining plan	
1.	The Project Proponent shall adhere to approved mining plan, inter alia, including, total excavation (quantum of mineral, waste, over burden, inter burden and top soil etc.); mining technology; lease area; scope of working (method of mining, overburden & dump management, O.B& dump mining, mineral transportation mode, ultimate depth of mining, concurrent reclamation and reclamation at mine closure; land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life; etc.).
2.	The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining.

	The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.
Land reclamation	
1.	The Overburden (O.B.), waste and topsoil generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB / waste dumps / topsoil dump like height, width and angle of slope shall be governed as per the approved Mining Plan and the guidelines/circulars issued by D.G.M.S. The topsoil shall be used for land reclamation and plantation.
2.	The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
3.	Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
4.	Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
Transportation	
1.	No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a ‘bypass’ road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers. [If applicable in case of road transport].
2.	The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.
Green Belt	
1.	The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.

null	
1.	The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
2.	The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
Public hearing and human health issues	
1.	Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
Corporate Environment Responsibility (CER)	
1.	The Project Proponent shall submit the time- bound action plan to the concerned regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.
Miscellaneous	
1.	The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF&CC.
2.	The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
3.	The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
4.	A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&CC.
5.	The concerned Regional Office of the MoEF&CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) by furnishing the requisite data / information / monitoring reports.
6.	In pursuant to Ministry's O.M No 22-34/2018-IA.III dated 16.01.2020 to comply with the direction made by Hon'ble Supreme Court on 8.01.2020 in W.P. (Civil) No 114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake regrassing the mining area and

	any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
7.	The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
8.	Concealing factual data failure to comply with any or submission of false/ fabricated data and of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
9.	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
10.	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

3.4. Agenda Item No 4:

3.4.1. Details of the proposal

Tadawas Limestone Mine (Auction Mine) of M/s Hansdeep Industries and Trading Company Limited in the mine lease area of 423.97 ha with the production capacity of 2.0 MTPA of limestone and 0.6 MTPA OB/ waste located at Tadawas, Berawas, Bhawanda and Khorawa Village, Tehsil Khimsar, District Nagaur, Rajasthan by **HANSDEEP INDUSTRIES AND TRADING COMPANY LIMITED** located at **NAGAUR,RAJASTHAN**

Proposal For		Fresh EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/RJ/MIN/445238/2023	J-11015/29/2022-IA-II(NCM)	22/09/2023	Mining of minerals (1(a))

3.4.2. Project Salient Features

The instant proposal is for mining of Limestone in Tadawas Limestone Mine (Auction Mine) of M/s Hansdeep Industries and Trading Company Limited with the proposed production capacity of 2.0 MTPA of Limestone and 0.6 MTPA of OB/Waste in the mine lease area of 423.97 ha along with the crusher capacity of 1000 TPH, located at Tadawas, Berawas, Bhawanda and Khorawa Villages, Tehsil Khimsar, District Nagaur, Rajasthan.

3.4.3. Deliberations by the EAC in previous meetings

N/A

3.4.4. Deliberations by the EAC in current meetings

The Project Proponent/Consultant has informed the EAC that the instant proposal is for mining of Limestone in Tadawas Limestone Mine (Auction Mine) for the proposed production capacity of 2.0 MTPA of Limestone and 0.6 MTPA of OB/Waste along with the crusher capacity of 1000 TPHin the

mine lease area of 423.97 ha. The EAC asked the Project Proponent that whether the Letter of Intent (LoI) is valid as on date or not. The Project Proponent has informed the EAC that as on date the Letter of Intent is not valid and it was valid up to 24.09.2023. A requisition letter has been submitted to the State Govt. for extension of validity of Letter of Intent (LoI). The EAC was of the view that the Letter of Intent (LoI) is the basis for consideration of the proposal and hence the instant proposal cannot be considered further without a valid Letter of Intent (LoI). Thus, the EAC opined that the instant proposal may be considered only after the submission of the valid Letter of Intent (LoI) by the Project Proponent. Therefore, the EAC **deferred** the proposal.

3.4.5. Recommendation of EAC

Deferred for ADS

3.5. Agenda Item No 5:

3.5.1. Details of the proposal

Proposed Kottameta Limestone Mine (Auctioned Block) (ML Area: 802.25 ha) with total excavation of 7.6 million TPA (Limestone Production Capacity – 3.0 Million TPA, Soil 0.5 Million TPA and Waste 4.1 Million TPA) along with 1000 TPH Crusher located at Village – Katamater, Tehsil & District – Malkangiri, Odisha by M/s. Dalmia Cement (Bharat) Ltd. by **DALMIA CEMENT BHARAT LIMITED** located at **MALKANGIRI,ODISHA**

Proposal For		Fresh EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/OR/MIN/440925/2023	J-11015/80/2018-IA.II (M)	22/08/2023	Mining of minerals (1(a))

3.5.2. Project Salient Features

The instant proposal is for mining of Limestone in Kottameta Limestone Mine (Auctioned Block) of M/s. Dalmia Cement (Bharat) Ltd with Total Excavation of 7.6 Million TPA (Limestone: 3.0 Million TPA, Soil: 0.5 Million TPA and Waste: 4.1 Million TPA) along with 1000 TPH Capacity Crusher in the mine lease area of 802.25 ha, located at Village: Katamater, Tehsil & District: Malkangiri, Odisha.

3.5.3. Deliberations by the EAC in previous meetings

N/A

3.5.4. Deliberations by the EAC in current meetings

The Project Proponent/Consultant has informed the EAC that the total mine lease area is 802.25 ha, out of which Forest land is 575.160 ha, Private land is 143.603 ha and Government land is 83.487 ha. The Interstate boundary of Odisha-Chhattisgarh is located adjacent (~50m) to the mine lease area in the northern direction and the mine lease area is located within the Odisha State. The Project Proponent also informed the EAC that initially Letter of Intent (LoI) was granted by the State Govt. vide letter dated 27.01.2017 over an area of 801.171 ha. At the time of pursuing Forest Clearance, re-validation of land schedule was done by Tehsildar, Malkangiri within the mine lease area allotted under auction and total

extent of the area changed from 801.171 ha to 802.25 ha. Further, the Project Proponent has informed the EAC that the change in the mine lease area is due to DGPS Survey and there is no change in the physical boundary of the mine lease area. The EAC asked about the status of the Stage-I Forest Clearance for an area of 575.160 ha. The Project Proponent has informed the EAC that the MoEF&CC has granted the approval vide file no. 8-18/2022-FC dated 18.05.2023under Section-2 (iii) of Forest (Conservation) Act, 1980 for grant of forest land on lease over 575.16 ha of forest land within the granted ML area over 802.255 ha for Kottameta Lime Limestone mining. The Stage - I FC for an area of 575.16 ha of forest land is under process.

The EAC reiterated the Hon'ble Supreme Court of India in its order of 6thJuly 2011 issued guidelines so as to not create *fait accompli* situation in the matter of diversion of forest land under the FCA, 1980. Therefore, in the case of new mining leases/projects having forest land in part or in full, approval under FCA for diversion of entire forest land located within the mining lease/project is to be obtained before execution/renewal of mining lease/project. The EAC opined that the scenario of the Stage-I FC proposal may change w.r.t extent, compensatory afforestation, etc., Thus the EAC was of the view that the Stage-I Forest Clearance is necessary to appraise the project on the environmental merits of the site. Therefore, the EAC **deferred** the proposal and opined that the proposal may be considered only after the submission of the Stage – I Forest Clearance for an area of 575.16 ha of forest land by the Project Proponent.

3.5.5. Recommendation of EAC

Deferred for ADS

Day 2 -19/10/2023

3.1. Agenda Item No 1:

3.1.1. Details of the proposal

Gujarda, Dudheri & Dudhala Limestone Mine by **Nirma Limited** located at **BHAVNAGAR,GUJARAT**			
Proposal For		Fresh EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/GJ/MIN/443968/2023	J-11015/153/2016-IA-II(NCM)	13/09/2023	Mining of minerals (1(a))

3.1.2. Project Salient Features

The proposal is for mining of Limestone in Gujarda, Dudheri & Dudhala Limestone Mine of M/s Nirma Limited for mining of Limestone with production capacity of 2.7 MTPA in the mine lease area of 681.62 ha, located at Villages Gujarda, Dudheri & Dudhala, Tehsil: Mahuva, District: Bhavnagar, Gujarat.

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. The mine lease area is located between Latitude 21°01'1.31"N to 21°03' 44.86" N and Longitude 71°41'15.21"E to 71°43'38.54"E. The mine lease area falls under the Survey of India Toposheet No: F42R12and falls in Seismic Zone-III.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category "A" as the mining lease area is greater than 250ha and appraised at the Central level.

iii. Details of Terms of Reference:

Date of	Proposal No/ File	Consideration by	Details of ToR	Date of

application	No	EAC		accord
18.11.2022	IA/GJ/MIN/ 406830/2022 J-11015/153/ 2016-IA.II(M)	5-6 Dec., 2022 & 17-18 Jan, 2023	Terms of Reference (ToR) for mining of Limestone in Gujarda, Dudheri & Dudhala Limestone Mine of M/s Nirma Limited for mining of Limestone with production capacity of 2.7 MTPA in the mine lease area of 681.62 ha, located at Villages Gujarda, Dudheri & Dudhala, Tehsil: Mahuva, District: Bhavnagar, Gujarat for undertaking detailed EIA/EMP study	06.02.2023

iv. Details of Mine Lease: -

a) The Project Proponent has submitted that initially the State Govt has granted the mining lease vide letter no. MCR-102004-1943-CHH dated 15.02.2008 for mineral Limestone and Marl over an area of 1497.4701 ha for a period of 30 years.

b) Then, the Govt. of Gujarat, Industries and Mines Department, vide Lr. No: MCR-102004- 1943-CHH dated 02.02.2011 have reduced the area of 8.0 ha falling in CRZ and the mine lease area was revised as 1489.4701 Ha.

c) Then, the Govt. of Gujarat, Industries and Mines Department, vide Order no: MCR102004-1943-CHH dated 08.01.2017 granted the mining lease for Limestone and Marl to M/s Nirma Limited over an area of 681.62 hafor a period of 50 years for its captive consumption.

d) The mining lease deed was executed on 11.01.2017 between Dist. Collector, Bhavnagar, State Govt. and the Project Proponent, M/s Nirma Ltd. for a period of 50 years and also registered the executed mining lease deed with Sub, Registrar, Mahuva on 11.01.2017under the provision of MMDR Amendment Act, 2015.

v. Land Use/Land Cover of the Mine Lease Area:-

Private land	565.9454 ha
Government land	115.6746 ha
Forest land	-
Total Mining lease area (MLA), ha	681.62 ha
Private land for crusher, workshop & other infrastructure outside the MLA	No any facilities outside the ML area. However crusher will be installed at company's Cement Plant.

vi. Mining Plan Details:

Review of Mining Plan includingProgressive Mine Closure Plan approved by Indian Bureau of Mines	Letter No.	File No.: 684(4)(1)/MP-348(197)/2021-22 GNR/1121
	Date	04.08.2021
	Mineral & (Major/Minor)	Limestone, Major mineral
	Mine Lease Area, Ha	681.62
	Validity	2021-22 to 2025-26
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized	
Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Slurry explosive -cap sensitive and non-cap sensitive.	

Geological Reserves	57.280 Million tonne
Mineable Reserves	20.574million tonne
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Top soil- 0.57 mi.cum OB/SB/IB/Mineral Rejects- Nil Waste-Nil
Life of mine	11 years (Life of mine may be increased subjectto conversions of resources under 333 categoryinto category of reserves 111)
Mine Bench Height & Bench Width	6.0 m, for working bench 12-15 m for closing (conceptual) bench Optimum
No. of Mine Benches	2
Existing Depth, m bgl	New mine
Ultimate Depth of Mining, m bgl	10 m
Ground Water Table, m bgl	15.5 m (Post monsoon)
Details of ground water intersection	No ground water will be encountered during planning stage i.e. in working plan in neither pre monsoon nor post monsoon season in any of the pits. Ground water will also not intersect during mining at the end of mine life.
Individual bench slope	80-85°
Overall pit slope	~ 45°
Details of existing/ proposed Crusher	Proposed crusher will be installed at Cement Plant.
Mineral Beneficiation	-
RoM output size	-
Transportation details including capacity of dumper/tipper, mode of transport and distance	Internal haul road from mine face to crusher and by conveyor from crusher to the Cement plant adjacent to the mine lease. For the Soda Ash Plant located at approx.100 km at Kalatalav, Bhavnagar limestone will be transported in dumpers/ trucks through National Highway 51. Internal haul road from mine face to crusher means of dumper/tippers of 25 tonnes capacity.
Generation of Topsoil/OB & its Management during plan period &conceptual period	Top soil at plan period- 249806 cu.m, temporary stacking at one location Top soil at conceptual period-321394 cu.m, simultaneously backfilling
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Nil
Additional information(if any)	Surface miner as well as ripper/dozer & rock breaker will be used for mining to minimize drilling & blasting.

vii. Water requirement:

Total water requirement	44 KLD	Fresh water	3 KLD
		Treated water	41 KLD
Source	i. Fresh water source Narmada water pipeline/Water tanker. ii. Water harvested within mine lease during rainy season. iii. Treated water source- Reject water of RO /DM plant & Reject water of RO /DM plant (proposed at Cement plant)		
Permission for withdrawal/ intersection along with details of grant and its validity	Permission for water withdrawal from Narmada water pipeline has been taken vide letter No. GWIL/ Bhavnagar/Ind.conn./1257 dated 4.06.2008.		

Particulars	Particular's Name	Distance & Directions
Village	Gujarda, Dudheri, Dudhala Madhiya Padhiarka	0.2-0.5 km 0.5 km, NW 0.5 km, W
Town	Mahuva	4.0km, NE
Highway	NH-51 (Una-Mahuva highway)	Within MLA
Interstate Boundary	Rajasthan	Approx.500 KM,N
Railway Station/Railway line	Amrutvel	2.0km, N
Water Bodies	Arabian Sea Coast	0.5 km, S from the HTL
	Samdiyala Salinity ingress control bund	4.5 km, WSW
	Malan Bandhara	1.5 km E
	Malan River	4.4 KM,E
	Bhambhali River	5.4 Km, W
	Garasawo River	0.9 KM,NE
Forest	RF near Patwa	2.8 KM,SW
	RF near Doliya	7.4 KM,E
	RF near Dudheri	0.6 KM,S
	RF near Gujarda	0.3 KM,S
	RF near Khared	2.1 KM,E

ix. Presence of Environmentally Sensitive areas in the study area:

<table>
<tr><td>Forest Land/ Protected Area/ Environmental Sensitivity Zone</td><td>Yes/ No</td><td>Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks</td></tr>
<tr><td>Forest Land within the mine lease area and (if yes) status of Forest Clearance</td><td>No</td><td rowspan="5">The Project Proponent has submitted the letter from the Office of the Principal Chief Conservator of Forests vide Lr.No: WLP/32/C826-827/2021-22 dated 13.01.2022 regarding the map showing the location of protected areas within 10km of the Limestone mining project and the and distance of protected areas and proposed Limestone mine.
<table>
<tr><td>Protected areas</td><td>Distance between Limestone mines and Protected areas</td></tr>
<tr><td>Gir National Park</td><td>80.9 km</td></tr>
<tr><td>Gir Wildlife Sanctuary</td><td>48.8 km</td></tr>
<tr><td>Mitiyala Wildlife Sanctuary</td><td>48.1 km</td></tr>
</table>
The Project Proponent has submitted the letter from the Office of the Deputy Chief Conservator of Forest, Bhavnagar vide letter no. A/GMN/T11/2075/22-23 dated 27.01.2023 certifying that the nearest turtle rearing/breeding site is located at a distance of about 70km away from the mines.</td></tr>
<tr><td>National Park</td><td>No</td></tr>
<tr><td>Wildlife Sanctuary</td><td>No</td></tr>
<tr><td>Elephant/Tiger Reserve</td><td>No</td></tr>
<tr><td>Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)</td><td>No</td></tr>
<tr><td>Coastal Regulation Zone (CRZ)</td><td>No</td><td>The Project Proponent has submitted the letter from the Government of Gujarat, Forest and Environment Dept vide Lr no.ENV-10-2023-170-T dated 19.07.2023 stating that the proposed</td></tr>
</table>

		project of mining at Gujarda, Dudheri and Dudhala mine lease (681.62 ha), District Bhavnagar is outside CRZ area.
Schedule-I species (No.s and name of schedule-I species with authenticated letter)	Yes	The Project Proponent has submitted the authenticated list of flora and fauna from the Office of the Deputy Forest Conservator vide Lr.No: A/Jaman/ Te.11/304/ 17-18 stating that there are three Schedule-I species such as Peafowl, Chinkara and Asiatic lion in the study area. After the amendment of the Wild Life (Protection) Amendment Act, 2022, No 18 of 2022, a number of additional species have been added into Schedule-I such as Leopard, Striped hyaena, Jackal, Bengal fox, Indian porcupine, Jungle cat, Grey wolf, Dog faced water snake, Russell viper, Checkered Keelback, Indian Rat snake, Red sand boa and Naag/cobra.
Wildlife Conservation Plan	Yes	On the basis of the fauna study findings & list of fauna authenticated by Forest Department, Wildlife Conservation Plan was prepared and submitted for approval. The Wildlife Conservation Plan was approved by the Chief Wildlife Warden vide Lr.No: WLP/32/C670-672 dated 20.12.2021 with a budget of Rs. 19.9 Lakhs for the conservation of wildlife in the study area.

Proposed area for green belt/plantation and no. of saplings proposed	30.00 Ha.
Budget for green plant & plantation till the end of life of mine.	90.95 Lakhs
Budget for nursery	-
Details of existing plantation and its survival rate	-
No. of tree cuts in the mine lease area and compensatory afforestation	As per actual during mining
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	10.0
50 m safety zone of nallah, roads, electric lines	10.0
Additional information (if any)	10.00 ha(Backfilled area (Govt. wasteland))

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	01.03.2021 to 02.06.2021
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Summer
Predominant Wind direction (From)	South
Ambient Air Quality (no. of locations) and results – 16 locations	PM10: 27.6 –71.1 µg/m^3 PM2.5: 11.2 – 40.0 µg/m^3 SO2: 2.7 – 10.2 µg/m^3 NO2: 3.6 – 14.5 µg/m^3
Noise level (no. of locations) and results – 16 locations	Day Time: 47.57 dB(A) – 52.46 dB(A) Night Time: 39.42 dB(A) - 42.89 dB(A)

Water Quality (no. of locations) and results - 12Ground water and 3 Surface water	
Soil Quality (no. of locations) and results – 12 locations	Soil quality was monitored at 12 no. of stations. The result indicates that the maximum and minimum values of pH ranges between 7.7 - 8.2, Potassium ranges from 157.0 - 845.0 kg/ha and Nitrogen ranges from 0.01 - 12.57mg/kg.
Hydro geological study and results	
Traffic study (no. of locations) and results	The traffic volume survey was conducted on Bhavnagar to Una Road (NH8E/51) Near Vangar Village. Total numbers of vehicles were found as 6793 per day and equivalent PCUs is 9382 per day. There will be daily movement of 864numbers of dumpers (to & fro) per day or 2592 PCU/ day on the road. The proposed increase in traffic density will not cause significant impact on the traffic since the road is capable of handling this increase in traffic density.
Advertisement for PH with date (name of major national daily and one regional vernacular daily newspaper)	26.03.2023 in Sandesh Newspaper (Gujarati) & Indian Express (English)
Date of PH	28.04.2023 @ 4:00 PM
Venue	At the premises of Nirma Cement Plant Area, NH 8E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist. Bhavnagar
Chaired by	Shri R.K Mehta (IAS), District Collector & District Magistrate, Bhavnagar District & Regional Officer, GPCB Bhavnagar
Main issues raised during PH	Air pollution, salinity ingression, wildlife protection, acquisition of agriculture land
Budget proposed for addressing issues raised during PH over 3 years	Rs 49 Lakhs

xiii. Resettlement & Rehabilitation (R&R):

R & R details	The total mine lease area is 681.62 ha, out of which Govt. land is 115.6746 haand Private land is 565.9454 ha.Land will be required for quarrying an area of 114.24 ha of Private land and Government land including 18 houses/hutments in land of Gujarda (15 nos.), in land of Dudheri (3 Nos.) & Dudhala (0 Nos.) villages. There will be total of 656 land losers. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. total compensation will be Rs 18.0 Lakhs. In addition to above, the registration cost of sale of the land and homesteads shall be borne by the Company. Assuming it to be 6% of the entire costs of sale, the total resettlement budget works out to be Rs. 78.17 lakhs.

xiv. Court case details:

Court Case, No and its present status Undertaking by Project Proponent w.r.t court case	The Project Proponent has submitted an undertaking vide letter dated 07.10.2023 stating that there is no litigation on the project either at NGT or any other court of law related to environment and pollution matters in which the project proponent is a respondent.
Affidavit as per Ministry's OM dated 30.05.2018	The Project Proponent has submitted an undertaking by way of notarized Affidavit dated 09.10.2023 stating that the proposal does not involve violation of Ministry's OM dated

	30.05.2018.
Undertaking by Project Proponent in EIA/EMP report	The Project Proponent has submitted an undertaking vide letter dated 14.02.2023 stating that the contents (information and data) as given by the Consultant in the EIA/EMP report are factually correct with full knowledge of the undersigned (Shri Ashish Desai).
Undertaking by Consultant in EIA/EMP report	The Director of the EIA Consultant (M/s Centre for Envotech & Management Consultancy Pvt. Ltd) has informed that the baseline data was generated by MoEF &NABL Accredited Laboratory M/s Min Mec R&D Laboratory, a division of Min Mec Consultancy Pvt. Ltd., New Delhi and the same has been verified and also confirmed that he shall be fully accountable for any misleading information mentioned in this statement.

xvi. Details of the Environmental Management Plan (EMP):

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)
Pollution Control	0.291	10.12
Pollution monitoring	0.016	3.88
Occupational health	0.014	0.95
Environmental Studies, etc.	0.10	-
Green belt	-	5.10
Reclamation	-	10.03
Others (Environmental studies, Rehabilitation, Realignment, Expert advice, fencing etc.	-	5.48
Overheads	-	0.32
Total	0.421	35.87

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	1.19
Project Cost	25
Employment (No.s)	84

3.1.3. Deliberations by the EAC in previous meetings

N/A

3.1.4. Deliberations by the EAC in current meetings

The EAC deliberated the instant proposal along with Vangar & Madhiya Limestone Mine and Padhiarka and Doliya Limestone mine. The Project Proponent has informed the EAC that the proposed method of mining is same in all three mines such as Gujarda, Dudheri & Dudhala Limestone Mine, Vangar & Madhiya Limestone Mine, and Padhiarka and Doliya Limestone mine. Arabian Sea Coast is located at a distance of 0.5 km, S from the HTL. The Project Proponent has also informed the EAC that the letter from the Government of Gujarat, Forest and Environment Dept.has been obtained vide letter dated 19.07.2023stating that the proposed project of mining at Gujarda, Dudheri and Dudhala mine lease (681.62 ha), District Bhavnagar is outside CRZ area. There are 5 mine pits proposed in the mine lease area. The total mine lease area is 681.62 ha, out of which Govt. land is 115.6746 haand Private land is 565.9454 ha. Project Affected Families will be 656 no.s. A budget of Rs 49.0 Lakhs has been earmarked

to address the issues raised during public hearing. The geological conditions, method of mining, environmental sensitivity and implications, impact on socio economic are similar in all these three mines.

After detailed deliberations made by the Project Proponent and the Consultant, the EAC noted that the project is part of three contiguous projects namely Padhiarka and Doliya Limestone mine (332.24 ha), Vangar & Madhiya Limestone Mine (612.336 ha) and Gujarda, Dudheri & Dudhala Limestone Mine (681.62 ha) and together it extends over an area of 1626.196 ha. The mine lease area comprises of partly Private Agriculture land and partly Govt. land. Gujarda, Dudheri, Dudhala Villages are located at a distance of 0.2-0.5 km. NH-51 (Una-Mahuva highway) is passing within mine lease area. The EAC was not convinced with the proposed backfilling plan and the activities proposed under the Wildlife Conservation Plan. The EAC observed that the pits are isolated and the mine lease area is partly Private and Govt. land. The EAC also observed that there will be direct purchase or leasing of private land with the willing consent of the private land owners. The EAC was of the view that what if the land owners are not willing to give their land. There are likely chances that mining will not take place sequentially if the land acquisition does not happen. There will be failure of scientific mining. Large no. of Project Affected Families is involved in all these projects. The EAC opined that the Saltwater intrusion through surface or ground water sources may diminish the availability or quality of source waters for drinking water utilities. Some salt pans i.e., salt manufacturing industries and few wind mills exists in the study area. Old mine pits also existing within the mine lease area. The EAC noted that the Bhavnagar is categorized as a Severely Polluted Areas. The EAC reiterated the Ministry of Defence letter dated 08.05.2023 regarding security considerations for construction activities/other activities in Border areas/other areas wherein it has been mentioned that *"all activities connected with mining within 20kms from all the borders including seaboard frontier should be planned in consultation with Ministry of Defence"*. Accordingly, EAC opined that PP should obtain NOC from Ministry of Defence.

Thus the EAC opined that there is a need to ascertain the ground reality w.r.t natural low lying areas, water logging areas, old mine pits, sequence of mining, feasibility for backfilling, impact on socio economic, agriculture land, transportation route, traffic congestion, salt pans, effectiveness of salinity ingress control bund, proximity of habitations, schools, water bodies, roads etc., The EAC was of the view that a site visit needs to be conducted by a sub-committee comprising of EAC Members and officers from MoEF&CC. The EAC opined that the Ministry may constitute a sub-committee and submit its report to enable the committee to take a decision on the proposal. Therefore, the EAC **deferred** the proposal for want of following additional information: -

i. The site visit report of the subcommittee.

ii. Since the mine site is located within 20 km from seaboard frontier the Project Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.

iii. The Project Proponent needs to submit the action for laying common Over Land Belt Conveyor (OLBC) for transportation of mineral from mine lease area to the Cement Plant. The Project Proponent also needs to submit the action plan for expansion of road with a width of 7m and by passing the village road till the commission of the Over Land Belt Conveyor (OLBC).

iv. The Project Proponent needs to explore the possibility of laying overbridge over the Highway and shall submit the permission from the National Highways Authority of India (NHAI).

v. The Project Proponent needs to submit the protection measures to be taken for salt water intrusion and the effectiveness of the salinity ingress control bund.

vi. The Project Proponent needs to submit the site specific mitigation measures for backwaters from Arabian Sea coming into the mine lease area.

vii. The Project Proponent needs to revisit the plan for backfilling with clearly indicating the voids area and the capacity available/required for backfilling.

viii. The Project Proponent needs to revise the activities proposed under the Wildlife Conservation Plan. The Project Proponent also needs to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation.

ix. The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for Resettlement & Rehabilitation (R&R). The Project Proponent also needs to submit the action plan for land acquisition and timeline.

x. The Project Proponent needs to submit the action plan for year wise exploration program.

xi. The Project Proponent needs to submit the copy of the permission letter obtained from the State Govt. for utilization of Chemical Grade of Limestone for non-cement purposes.

xii. The Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Gujarat clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. Nirma Limited or not?

3.1.5. Recommendation of EAC

Deferred for ADS

3.2. Agenda Item No 2:

3.2.1. Details of the proposal

Amendment to Environmental Clearance for establishing a new Crusher of capacity of 900TPH at Central Block Sector-2 with mid-point loading facilities to the existing cable belt conveyor and reduction of lease area from from 2414.263 ha to 1315.264 ha at Panchpatmali Central and North Block Bauxite Mine NALCO by **NATIONAL ALUMINIUM COMPANY LIMITED** located at **KORAPUT,ODISHA**

Proposal For		Fresh ToR	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/OR/MIN/444819/2023	J-11015/49/2008-IA-II(M)	21/09/2023	Mining of minerals (1(a))

3.2.2. Project Salient Features

Panchpatmali Central and North Block Bauxite Mine of M/s National Aluminium Company Limited (NALCO) for mining of Bauxite with production capacity of 6.825 MTPA of bauxite along with existing crusher of 2 x 900 TPH &SMCP- 1x900 TPH andproposed crusher of 1 x 900 TPH in the mine lease area of 1315.264 ha, located at Village: Damanjodi, Tehsil: Pottangi, District: Koraput, Odisha - [File. No: J-11015/49/2008-IA.II(M), Proposal No: IA/OR/MIN/444819/2023; EIA Consultant: M/s Global Tech Enviro Experts Pvt Ltd]- Terms of Reference (SOP violation)

The instant proposal is for mining of Bauxite in Panchpatmali Central and North Block Bauxite Mine of M/s National Aluminium Company Limited (NALCO) with production capacity of 6.825 MTPA of bauxite along with existing crusher of 2 x 900 TPH & SMCP- 1x 900 TPH and proposed

crusher of 1 x 900 TPH in the mine lease area of 1315.264 ha, located at Village: Damanjodi, Tehsil: Pottangi, District: Koraput, Odisha.

2. The details of the project as ascertained from the documents submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under: -

i. The mine lease area is located between Latitude: 18°49'04"N to 18°54'46”N and Longitude: 82°59'16"E to 83°03'29”E. The mine lease area falls under the Survey of India Toposheet No: 65J/13,65N/1 and falls in Seismic Zone-II.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category “A” as the mine lease area is greater than 250ha and appraised at the Central level.

iii. Details of previous Environmental Clearance (EC): -

a) The Project Proponent has submitted that initially Environmental Clearance (EC) has been obtained vide EC letter dated 20.02.2009 for annual production of 6.825 million tonnes of bauxite by opencast mechanized method in the mine lease area of 2414.263 ha.

iv. Details of Mine Lease:

a) The Project Proponent has submitted that initially mining lease was granted on 22.09.1982 for a period of 30 years over an area of 4692.05 ha.

b) The Project Proponent has submitted that the mine lease of Panchpatmali Central & North Block over an area of 3403.281 ha was valid upto 16.11.2012. Prior to renewal of mine lease, it was planned to part surrender the non-bauxite bearing lease to the State Govt. and accordingly an application was submitted to the State Govt. on 16.07.2010 to part surrender the lease area of 2087.919 ha out of 3403.281 ha.

c) Then, the Project Proponent has submitted the application for renewal of mining lease to the State Govt. vide dated 30.10.2010in the prescribed Form-J over an area of 1315.363 ha for a period of 20 years.

d) Thereafter, the Govt. of Odisha, Dept. of Steel and Mines vide Lr No: 6730/III(K)SM-19/2000(Pt)/SM, Bhubaneswar vide dated 08.09.2014 have accepted the 2nd part surrender of ML for Bauxite over 2087.919 ha out of the balance ML area of 3403.183 ha.

e) Subsequently, the Govt. of Odisha, Dept. of Steel and Mines videLr. No: 10370/IV(BX)SM-14/13/SM, Bhubaneswar dated 16.10.2015 have extended the period of the validity of the mining lease of M/s NALCO for Bauxite over an area of 1315.264 ha for the period upto 31.03.2020.

f) Further, the Project Proponent has submitted that the Govt. of Odisha, Dept. of Steel and Mines vide Lr No. 8903/IV (BX) SM-14/13/SM, Bhubaneswar vide dated 27.10.2016 have extended the period of the validity of the mining lease of M/s NALCO for Bauxite over an area of 1315.264 ha in Village Panchapatmali (Central and North Block) in the District of Koraput is extended upto 16.11.2032 from the date of last extension i.e, beyond 01.04.2020.

g) Accordingly, the Project Proponent has executed the supplementary deed made on 26.09.2017 for extension of lease period upto 16.11.2032 over an area of 1315.264 ha.

v. Land Use/Land Cover of the Mine Lease Area: -

Private land	Nil
Government land	20.981ha
Forest land	1294.283 ha
Total Mining lease area (MLA)	1315.264 ha
Private land for crusher, workshop & other infrastructure outside the MLA	Nil

vi. Details of Mine Plan: -

Review of Mining Plan along with Progressive Mine Closure Plan approved by Indian Bureau of Mines	Letter No.	RMP/A/22-ORI/BHU/2020-21
	Dated	09.11.2021
	Mine lease area	1315.264 Ha
	Mineral	Bauxite
	Validity	2022-23 to 2026-27
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized method with drilling and blasting	

Geological Reserves	94.29 million Tons as on 31.03.23
Mineable Reserves	82.12 million Tons as on 31.03.23
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Topsoil: 0.1 MTPA OB: 0.6 MTPA Bauxite ore : 6.825 MTPA
Life of mine	20years
Mine Bench Height & Bench Width	Topsoil H= 0.8m, W=75-100 mtr, Top OB H=2.0m, W=75-100 mtr, Top Bauxite H=8m, W= 75-100 mtr, Bottom Bauxite H= 5m, W=75-100 mtr
No. of Mine Benches	Topsoil-0, OB-01, Top Bxt-01, Bottom Bxt -02
Existing Depth, m bgl	OB-02 Mtr, Bauxite- 16 Mtr average
Individual bench slope	85-90^{o}
Overall pit slope	45°with horizontal
Ultimate Depth of Mining, m bgl	40m bgl
Ground Water Table, m bgl	100m bgl
Details of ground water intersection	No groundwater intersection
RoM output size	-150 mm
Details of existing/ proposed Crusher	Existing: 2 x 900 TPH & SMCP- 1x900 TPH Proposed: 1 x 900 TPH
Mineral Beneficiation	Not proposed
Transportation details including capacity of dumper/tipper, mode of transport and distance	Within the mining lease through 55T/100T dumpers from face to crusher & outside lease through 14.6 km conveyor Belt from crusher to Alumina Refinery.
Generation of Topsoil/OB & its Management during plan period & conceptual period	0.72 MTPA, Overburden is used for backfilling of excavated area and Top soil is laid over the backfilled area for plantation purpose.
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Nil

Total water requirement 2300 m3 /day	i. Drinking, Domestic & canteen- 200 m3 /day, ii. Washing of machines- 200 m3 /day, iii. Dust suppression: 1700 m3 /day iv. Plantation: 200 m3/ day	Fresh water	2090 m3 / day
		Treated water	210 m3 / day
Source	Jholaguda Stream		
Permission for withdrawal/ intersection along with details of grant and its validity			

Particulars	Particular's Name	Distance & Directions
Village	Maliguda, Badaneraka	0.9 km, W
Town	Kakiriguma	3.5 km, NNW
Highway	NH - 26	20 km, SW
Interstate Boundary	Not within study area	
Railway Station/ Railway line	Damanjodi	20 km, SW
Water Bodies	DebaghatNallahDebagarh River Kalmugarh River HatigarhNallah	0.2 km in W 1.2 km in W 1.2 km in S

	Muran River	0.2 km in S 5.5 km in SW

ix. Presence of Environmentally Sensitive areas in the study area: -

Forest Land/Protected Area/Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest Land within the mine lease area and (if yes) status of Forest Clearance	Yes	Forest land: 1294.283 ha The Project Proponent has submitted the Forest Clearance (FC) has been granted by the MoEF&CC vide F.No 8-40/1993-FC(pt-I) vide dated 15.09.2014 under Section -2 of the Forest (Conservation) Act, 1980 for diversion of 1294.283 ha of forest land (including 372.583 hectares of unbroken forest land proposed for fresh breaking and safety zone of 25.275 hectares) within the mining lease area of Panchpatmali Central & North Block over an area of 1315.363 ha during first renewal of mining lease period for bauxite mining by M/s NALCO.
National Park	No	There is no national park, wildlife sanctuary or biosphere reserve within 10 km radius area of the project
Wildlife Sanctuary	No	
Elephant/Tiger Reserve	No	
Eco-Sensitive Zone (ESZ)/Eco-Sensitive Area (ESA)	No	
Coastal Regulation Zone (CRZ)	No	-
Schedule-I species (Nos. and name of schedule-I species with authenticated letter)	Yes	There are two Schedule-I species such as i.e., Elephant and Sloth bear. Authenticated letter has been obtained vide letter No. 4011/1 WL(C) SSP-397/2013 dated 19thMay 2014.
Wildlife Conservation Plan	Yes	Site Specific Wildlife Management plan prepared by NALCO has been approved by PCCF(Wildlife), Odisha, Bhubaneswar vide Memo No. 4011/1 WL(C) SSP-397/2013 Dt. 19th May 2014 for a budget of Rs. 2,269.92 Lakhs.

Proposed area for green belt/plantation and no. of saplings proposed	Every year appx 70,000-85,000 trees are planted in and around Central and North Block Mining lease. Total area planted as on 31.3.2023 is 1089.29 hectares.
Budget for green plant & plantation till the end of life of mine.	Budget for Horticulture Dept. for developing and maintain plantationapprox is Rs. 94 lakhs every year
Budget for nursery	Approx Rs. 38 lakhs every year.
Details of existing plantation and its survival rate	The total number of saplings planted as on 31.3.2023 is 33,58,737 which are planted in mined out area safety zone, backfilled/ reclamation area and other unused area. The survival rate is approx 80%.
No. of tree cuts in the mine lease area and compensatory afforestation	No of trees Cut: Nil Afforestation done over 1601.568 ha (i.e., 1001.568 ha of non-forest govt. land & 600 ha- degraded

	forest land)
Particulars for Green belt/plantation	Area covered (In Ha)
7.5 m barrier & non-mineralized zone 50 m safety zone of nallah, roads, electric lines 500 m safety zones of nearest habitation villages	Plantation details as on 31-3-2023 are as follows; i. Mining area including peripheralbarrier: 527.97 ha ii. Conveyor corridor: 38 ha iii. Auxiliary facilities: 33 ha iv. Water supply, power line: 3 ha v. Explosive magazine-35 ha vi. Central North Unused area: 27.27 ha vii. Outside lease area: (Putraghati, etc. surrendered lease area & urban plantation): 425.06 ha (A total of 1089.29 Ha)

Particulars	Details of Letter along with date of grant and validity
Consent to Operate	The Project Proponent has submitted the Consent to Operate granted by the Odisha State Pollution Control Board vide order no: 4162/IND-I-CON-92 dated 17.03.2022 for production of 6.825 MTPA of Bauxite for the period upto 31.03.2024.
Certified Compliance Report and Inspection date	The Project Proponent submitted the certified compliance report issued by the Regional Office (IRO), Bhubaneshwar vide F.No. 101-836/EPE dated 10.05.2023 for the EC dated 20.02.2009. Site visit was conducted by IRO on 15.03.2023 & 16.03.2023. The Project Proponent has submitted that the status of compliance of non complied/partially complied conditions submitted to the Ministry's Regional Office (RO), Bhubaneshwar on 22.06.2023. RO vide letter no. 101-836/EPE dated 11.07.2023 has informed the Ministry that in response to the observations/non compliances, the project has submitted the action taken report to this office and the action taken report is enclosed for necessary action.
Certified Production Details from the inception of the mine (in tabular form against the EC capacity)	The Project Proponent has submitted the certified past production details from the Office of the Deputy Director of Mines, Koraput Circle vide No. 417/Mines, dated 15.03.2023 for the period 1993-94 to 2022-23 (upto February 2023).

S.No	Financial Year	Production of Bauxite in MT	EC Capacity, MTPA
1	1993-94	2435596	4.8
2	1994-95	2138344	4.8
3	1995-96	2408472	4.8
4	1996-97	2558002	4.8
5	1997-98	2661557	4.8
6	1998-99	2806288	4.8
7	1999-00	2822464	4.8
8	2000-01	2834189	4.8
9	2001-02	3522059	4.8
10	2002-03	4777003	4.8
11	2003-04	4816762	4.8
12	2004-05	4851726	4.8
13	2005-06	4854253	4.8
14	2006-07	4623278	4.8
15	2007-08	4684684	4.8
16	2008-09	4700027	6.825
17	2009-10	4878888	6.825

18	2010-11	4823908	6.825
19	2011-12	5002626	6.825
20	2012-13	5419391	6.825
21	2013-14	6292677	6.825
22	2014-15	5139120	6.825
23	2015-16	6340142	6.825
24	2016-17	6825000	6.825
25	2017-18	6825000	6.825
26	2018-19	6825000	6.825
27	2019-20	6729579	6.825
28	2020-21	6579835	6.825
29	2021-22	6414906	6.825
30	2022-23 (upto February 2023)	5854059	6.825

xii. If violation under SOP, dated 7th July, 2021. Point-Wise Compliance to SoP:

<table>
<tr><th>S. No.</th><th>SOP dated 07.07.2021</th><th>Compliance</th></tr>
<tr><td>1</td><td>
<table>
<tr><th>S. No</th><th>Status of EC</th><th>Actions</th></tr>
<tr><td>1</td><td>If no prior EC has been taken</td><td>Order to close its operation</td></tr>
<tr><td>2</td><td>If prior EC is available for existing/old unit</td><td>Order to revert the activity/ production to permissible limits</td></tr>
<tr><td>3</td><td>If prior EC was not required for earlier production level but is now required</td><td>Restrict the activity/production to the extent to which prior EC was not required</td></tr>
</table>
</td><td>Order to revert the activity/ production to permissible limits</td></tr>
<tr><td>2</td><td>Action under Environment (Protection), Act 1986</td><td></td></tr>
<tr><td>3</td><td>Appraisal under EIA Notification, 2006</td><td></td></tr>
<tr><td>4</td><td>Penalty Provisions for Violation Cases and applications

a. For new projects:

i. Where operation has not commenced:
1% of the total project cost incurred up to the date of filing of application along with EIA/EMP report; [Ex: Rs. 1 lakh for project cost of Rs 1 Cr]
ii. Where operations have commenced without EC:
1% of the total project cost incurred up to the date of filing of application along with EIA/EMP report PLUS 0.25% of the total annual turnover during the period of violation. [Ex: For Rs. 100 Cr project cost and Rs.100 Cr total turnover, the penalty shall be Rs. 1 Cr + Rs 0.25 Cr = Rs 1.25 Cr].

b. For expansion projects:

i. Where operation/ production with expanded capacity has not commenced:
1% of the total project cost attributable to the expansion, incurred up to the date of filing of application along with EIA/EMP report.</td><td></td></tr>
</table>

	ii. Where operation/ production with expanded capacity have commenced: 1% of the total project cost (attributable to the expansion activity), incurred up to the date of filing of application along with EIA/EMP report PLUS 0.25% of the total annual turnover (attributable to the expanded activity/capacity) involved during the period of violation.	

xiii. Rehabilitation & Resettlement (R&R):

R & R details	There is no displacement frommines.

Court Case, No and its present status	The Project Proponent has submitted a declaration vide letter dated 09.10.2023 stating that no litigation is pending against the project or project proponent or land on which the project is proposed.
Undertaking by Project Proponent w.r.t court case	

Particulars	(Rs. In Crore)
Project Cost	Rs 135.1 Crore
Employment (No.s)	474 persons

3.2.3. Deliberations by the EAC in previous meetings

N/A

3.2.4. Deliberations by the EAC in current meetings

The EAC asked the Project Proponent/Consultant whether the instant proposal is for grant of Terms of Reference (ToR) or amendment in EC. The Project Proponent has informed the EAC that the instant proposal is for grant of Terms of Reference and the subject was mentioned wrongly. The EAC warned the Project Proponent/Consultant for being causal in submitting proposal. Then, the Project Proponent/Consultant presented the KML file to indicate the surface features in the study area of 10 km radius. The Project Proponent has informed the EAC that the mine lease area is located on the top of the hill and the height of the hill is about 300m.

The EAC noted that the violation was established earlier when the Project Proponent has submitted the proposal for amendment in EC dated 20.02.2009. The reiterated the minutes of EAC meeting held during 24-25 August 2023 wherein it has mentioned that “the mine was operating under deemed extension after the year 2012 and Project Proponent did not have EC for an area of 1315.264 ha.The EAC opined thatas per the judgment of Hon'ble Supreme Court dated 2ndAugust, 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause Versus Union of India and Ors *“the renewal of a mining lease after 27th January, 1994 will require an EC even if there is no expansion or modernization activity or any increase in the pollution load”*. The EAC observed that excess production was done against the EC capacity of 4.8 MTPA during the year 2003-04 (48,16,762 MT), 2004-05 (48,51,726 MT) and 2005-06 (48,54,253 MT). The Project Proponent accepted that the excess production was done against the EC capacity of 4.8 MTPA during the year 2003-04, 2004-05 and 2005-06. The Project Proponent also presented the details of Consent to Operate (CTO) from the year 1993-94 to till date. The Project Proponent has informed the EAC that the capacities of the CTO for the year 1993-94 to 1999-2000 were 2.4 MTPA.The EAC noted that the Project Proponent has exceed the production capacity of CTO during the year 1993-94 (24,35,596 MT), 1995-96 (24,08,472 MT), 1996-97 (25,58,002 MT), 1997-98 (26,61,557 MT), 1998-99 (28,06,288 MT), 1999-2000 (28,22,464 MT), 2000-01 (28,34,189 MT), 2001-02 (35,22,059 MT) and 2002-03 (47,77,003 MT) against the CTO capacity of 2.4 MTPA. The EAC opined that the instant proposal attracts the judgment of Hon'ble Supreme Court

dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors and violation of the EIA Notification, 2006.Hence, the EAC asked the Ministry to take action against the Project Proponent under the provisions of the Environment (Protection) Act, 1986.

Based on the discussions held, the EAC under the provisions of EIA Notification, 2006 and subsequent amendments therein and as per Ministry's SOP dated 07.07.2021 for identification and handling of Violation cases under EIA 2006, **recommended** the proposal for grant of Terms of Reference (ToR) to Panchpatmali Central and North Block Bauxite Mine of M/s National Aluminium Company Limited (NALCO) for mining of Bauxite with production capacity of 6.825 MTPA of bauxite along with existing crusher of 2 x 900 TPH &SMCP- 1x900 TPH and proposed crusher of 1 x 900 TPH in the mine lease area of 1315.264 ha, located at Village: Damanjodi, Tehsil: Pottangi, District: Koraput, Odisha for undertaking detailed EIA/EMP study subject to the following specific conditions in addition to the standard ToR conditions applicable for non-coal mining projects:-

3.2.5. Recommendation of EAC

Recommended

3.2.6. Details of Terms of Reference

3.2.6.1. Specific

CAG Recommendations	
1.	
Drone Survey	
1.	
EC compliance	
1.	
Environment Monitoring and EMP	
1.	
2.	
Greenbelt and Plantation	
1.	
Groundwater	
1.	The Project Proponent shall carry out the assessment of impact due to the proposed project as per the guidelines issued by the Central Ground Water Authority from time to time and submit the same as a part of the EIA/EMP. The project proponent shall conduct hydrological study for projects involving intersection of ground water table as per the guidelines issued by the Central Ground Water Authority from time to time and submit the same as a part of the EIA/EMP.

2.	The Project Proponent shall explore the possibility of reduction of specific water requirement by optimization / technology up gradation, etc. The efforts shall be delineated in the EIA/EMP.
Public Hearing	
1.	
Surface water management	
1.	
2.	
Violation	
1.	
2.	
3.	
4.	
5.	
6.	
7.	The Project Proponent needs to submit the penalty provisions as per Ministry's SOP dated 07.07.2021 at the time of appraisal of EC.
Wildlife Conservation Plan	
1.	
Groundwater	
1.	The Project Proponent shall prepare the scheme for mandatory recycle/re-use of water as specified by the Central Ground Water Authority for different category areas seeking NoC for ground water withdrawal and the shall submit as part of EIA/EMP report.

3.2.6.2. Standard

1(a)	**Mining of minerals**
Project Details	
1.	Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994. The production details need to submit since inception of mine duly authenticated by Department of Mines & Geology, State Government.
2.	A copy of the document in support of rightful lessee of the mine should be submitted. In case of new mines copy of LoI granted by State Government to be submitted. PP should ensure that LoI is valid at the time of grant of ToR. PP should submit the copy of lease deed/supplementary lease deed/extension letter/transfer deed, from

	its initial grant to subsequent renewals/ transfer/extension of validity.
3.	All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
4.	PP should submit the District Survey Report (DSR) as per S.O. 3611(E) dated 25.07.2018 in case of minor minerals.
5.	Brief of proposal to be submitted which include total excavation of the material required for the production of certain quantity of the minerals, location of the project, mining lease area, latitude longitude, seismic zone etc. In case of expansion project details of expansion viz. expansion in mining lease area or expansion in production of any particular mineral or expansion in total excavation, latest certified Compliance report (CCR) from IRO of conditions granted in existing EC needs to be submitted.
6.	The PP should submit the real-time aerial video footage & video of the mining lease area and of the transportation route.
7.	All corner coordinates of the mine lease area, superimposed on a High-Resolution Imagery/toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
8.	Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
9.	The PP should collect the Baseline data (BLD) in respect of initial level of the mining lease. For this permanent bench marks (BM) needs to be established at prominent location preferably close to mining leases in question and should have precisely known relationship to the level datum of the area, typically mean sea level.
10.	In case of sand mining, the entire mining lease area should be divided suitably into grids of 25 m x 25 m with the help of sections across the width of river and along the direction of flow of the river. The levels (MSL & RL) of the corner point of each grid needs to be recorded. Each Grid should be suitably numbered for identification. PP should identity grids which will be worked out and grids which will come under no mining zone i.e. safety barriers from the river bank. PP should comply with the sustainable sand mining management guidelines 2016 and enforcement and monitoring guidelines, 2020 etc.
11.	A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
12.	Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
13.	Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
14.	The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
15.	Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.

16.	Compliance of the Ministry's Office Memorandum No. F: 3-50/2017-IA.III (Pt.), dated 30.05.2018 on the judgment of Hon'ble Supreme Court, dated the 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India needs to be submitted and included in the EIA/EMP Report.
Forest	
1.	PP shall submit a certificate from Chief Conservator of Forests regarding involvement of Forest Land in the mining lease area if any. In case forest land is involved i) PP should submit the proof of application made for obtaining forest clearance and ii) a map clearly showing the forest & non-forest area.
2.	Status of forestry clearance for the broken-up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
3.	Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
4.	The vegetation in the RF / PF areas in the study area, with necessary details, should be given.
Court Matters	
1.	Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
Land Environment	
1.	PP should submit the details of survey number [viz. survey no, area in hectare, classification of land (government, private, forest, grazing land etc.), villages] duly authenticated by State Government, falling in the mining lease area.
2.	The study area will comprise of 10km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
3.	Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
4.	Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
Wildlife	
1.	A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
2.	A detailed biological study of the study area [core zone and buffer zone] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. PP shall submit list of Schedule-1 species present in core and buffer zone duly authenticated by CWLW. In case of any Scheduled-I fauna found in the study area, the necessary plan along with budgetary provisions for their conservation should be prepared in consultation with State Forest/Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost. Proof of its submission of conservation plan to the CWLW needs to be submitted.
3.	PP shall submit a certificate from Chief Wildlife Warden regarding distance of mining lease from the protected

	area falling within 10 KM of the mining lease. In case project requires clearance under Wildlife (Protection) Act, 1972 then copy of application made for the same needs to be submitted.
Baseline Environment	
1.	One season (non-monsoon) [i.e. March - May (Summer Season); October - December (post monsoon season); December - February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
2.	Air quality modelling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modelling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The windrose showing pre-dominant wind direction may also be indicated on the map.
3.	The PP should submit the photograph of monitoring stations & sampling locations. The photograph should bear the date, time, latitude & longitude of the monitoring station/sampling location. In addition to this, PP should submit the original test reports and certificates of the labs from which samples were analyzed.
Water Environment	
1.	The water requirement for the Project, its availability and source should be furnished. Quantity of surface or ground water to be used for the Project should be indicated. A detailed water balance should also be provided. Submit the year wise target for reduction in consumption of the ground/surface water by developing alternative source of water through rain water harvesting measures. Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided. The capital and recurring expenditure to be incurred needs to be submitted.
2.	Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
Hydro Geology	
1.	Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be.
2.	Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and BGL. A schematic diagram may also be provided for the same.
3.	Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working bench will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished. In case of surface water is proposed to be utilized then Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
Transportation	
1.	Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should

	be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
Land Acquisition and R&R	
1.	Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
2.	R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need-based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.
Socio-Economic Environment	
1.	Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
2.	Measures of socio-economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
3.	Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
4.	Activity-wise time-bound action plan on the issues raised and commitment made during public hearing to be submitted as part of the final EMP Report in compliance of the Ministry's OM F.No.22-65/2017-IA.III dated 30th September, 2020.
Environmental Monitoring and Management	
1.	It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the proposed safeguard measures in each case should also be provided.
2.	Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
Critically Polluted Areas, Aravali & CRZ	
1.	Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Dept. Should be secured and furnished to the effect that the proposed mining activities could be considered.
2.	Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating

	LTL. HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
Risk Assessment & Disaster Management	
1.	Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
2.	Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
3.	A Disaster Management Plan shall be prepared and included in the EIA/EMP Report.
Miscellaneous	
1.	The general points are also to be followed: - a) All documents to be properly referenced with index and continuous page numbering. b) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated. c) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project. d) Where the documents provided are in a language other than English, an English translation should be provided. e) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted. f) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF vide O.M. No. J-11013/41/2006-IA.II (I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed. g) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation. h) As per the circular no. J-11011/618/2010-IA.II (I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable. i) The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

3.3. Agenda Item No 3:

3.3.1. Details of the proposal

M/s NCL Industries Limited-Gundlapalli Limestone Mine by **NCL INDUSTRIES LIMITED** located at **SURYAPET,TELANGANA**			
Proposal For		Fresh EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/TG/MIN/433538/2023	J-11011/576/2008-IA.II(I)	04/10/2023	Mining of minerals (1(a))

3.3.2. Project Salient Features

The instant proposal is for mining of Limestone in Gundlapalli Limestone mine of M/s NCL Industries Limited for expansion of Limestone production from 1.0 MTPA to 3.0 MTPA, Topsoil – Nil, OB/Waste – Nil,in the mine lease area of 130.37ha, located at Gundlapalli Village, Matampally Mandal, Suryapet District, Telangana.

3.3.3. Deliberations by the EAC in previous meetings

N/A

3.3.4. Deliberations by the EAC in current meetings

The Project Proponent/Consultant has informed the EAC that the instant proposal is for expansion in Limestone production capacity from 1.0 MTPA to 3.0 MTPA in the mine lease area of 130.37ha and the proposal attracts the general conditions as the Interstate boundary of Telangana and Andhra Pradesh is located at a distance of 220 m, S from the mine lease area. The EAC asked the Project Proponent that what was the latest date of the site visit by the Regional Office of the MoEF&CC for certification of the compliance of the existing EC dated 15.12.2009. The Project Proponent has informed the EAC that the Regional Office of the MoEF&CC conducted the site visit on 13.04.2022 and granted the letter dated 19.04.2022. The EAC reiterated the Ministry's OM dated 08.06.2022 wherein it has mentioned that "*for the proposals involving expansion of existing EC, CCR issued by the concerned Authority shall be valid for a period of one year from the date of inspection of the project*". Thus the EAC opined that the instant proposal to be considered only after the submission of the latest Certified Compliance Report (CCR) issued by the Regional Office of the MoEF&CC by the Project Proponent for further appraisal of the proposal. Therefore, the EAC **deferred** the proposal.

3.3.5. Recommendation of EAC

Deferred for ADS

3.4. Agenda Item No 4:

3.4.1. Details of the proposal

Amendment in Environment Clearance Letter no. J- 11015/243/2008-IA.II (M) for Change in Mine Lease Area from 951.848 ha to 912.797 ha for Petnikota Limestone Mine with Existing Production Capacity of 4.0 Million TPA located at Village: Petnikota, Taluk: Kolimigundla, District: Nandyal, Andhra Pradesh. by **M/s. UltraTech Cement Ltd.** located at **NANDYAL,ANDHRA PRADESH**

Proposal For		Amendment in EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/AP/MIN/439011/2023	J- 11015/243/2008-IA.II (M)	04/10/2023	Mining of minerals (1(a))

3.4.2. Project Salient Features

The instant proposal is for amendment in EC dated 14.05.2009 w.r.t change in mine lease area from 951.848 ha to 912.797 ha for Petnikota Limestone mine with existing Production Capacity of 4.0 Million TPA, located at Village: Petnikota, Taluk: Kolimigundla, District: Nandyal, Andhra Pradesh in favour of

M/s UltraTech Cement Limited.

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. The mine lease area is located between Latitude:15º03'25.71"N to 15º06'37.48"Nand Longitude:78º01'20.96"E to 78º04'11.82"E. The mine lease area falls under the Survey of India Toposheet No: 57I/4and falls in Seismic Zone-II.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category "A" as the mine lease area is greater than 250 ha and appraised at the Central level.

iii. Details of previous Environmental Clearance (EC):

a) The Project Proponent has submitted that initially Environmental Clearance (EC) has been obtained vide EC letter dated 14.05.2009 for Petnikota Limestone Mine (ML area: 951.848 ha and production Capacity of 4.0 Million TPA), located at Village: Petnikota, Taluk: Kolimigundla, District: Nandyal, Andhra Pradesh in favour of M/s Grasim Industries Ltd.

b) Then, the Project Proponent has obtained amendment in EC on 09.02.2010 w.r.t 2nd and 3rd line of para 2 of EC dated 14.05.2009 in favour of M/s Grasim Industries Ltd.

iv. Details of Mine lease:

a) The total mine lease area is 912.797 ha, out of which 642.615 ha is a Pvt. Land and 270.182 ha is a Govt. land.

b) The Govt. of Andhra Pradesh vide G.O Ms. No 222, Ind & Com (M.I) Dept., dated 22.07.2003 granted the mining lease for Limestone mine over an extent of 951.848 Hectares in various Sy.Nos of Petnikota (V)1 Kolirnigundla .(M), Kurnool District for a period of (20) years from 27.04.2004 to 26.04.2024 as per the lease deed executed by the ADM&G, Banaganapalli vide his Progs, dt.27.04.2004in favour of M/s.Grasim Industries Limited.

c) The Govt. of Andhra Pradesh vide G.O Ms. No. 88 Industries & Commerce (M.III) Department dated 27.12.2022 has informed that the Director of Mines & Geology, A.P., Vijayawada has submitted that on verification of DGPS surveyed plan it is noticed that certain Sy.No's (i.e. 258, 259, 265, 268, 274, 275/1, 275/2, 276, 277, 278, 280, 281, 282 & 286 of Petnikota Village) for an extent of 29.409 Hectares are overlapping with the leased area of M/s.Madras Cement Ltd. Further, certain Sy.Nos. (770, 763,764, 765, 766, 767 & 787) for an extent of 9.255 Hectares are repeated in the total extent of 951.848 Hectares. As per the manual extent after deleting the overlapping area, repeated area and error as per the FMB, the area is arrived as 912.797 Hectares. But as per the DGPS the area is arrived as 923.478 Hectares. The difference in between manual and DGPS extent is 1.17%, which is well within the permissible limits. Keeping this minute, variation recommended for modified lease plan for 912.797 Hectares as this variation is on account of ground uneven surface and unpredictable and unforeseen satellite and transmission errors. This area of 912.797 Hectares virtually falls within the leased area of M/s. Grasim Industries Limited. Accordingly, the area of existing Mining Lease shrunken to 912.797 Hectares tothat of original granted area after initiating the DGPS Survey. The following Errata is used to the G.O.s dated 22.07.2003 and 25.03.2008 as mentioned below: - the words *"951.848 Hectares"* wherever they occur in the G.O.s dated 22.07.2003 and 25.03.2008 in respect of the area of Mining Lease, shall be substituted with the words *"912.797 Hectares"*.

d) The Govt. of Andhra Pradesh vide G.O Ms. No. 89 Industries & Commerce (M.III) Department dated 27.12.2022 have accorded the permission to transfer the existing Mining Lease held by M/s.Grasim Industries Limited for Limestone over an extent of 912.797 hectares in Sy.No.659/3C etc., of Petnikota (V), Kolimigundla (M), Kurnool District for a period of (20) years from 27.04.2004 to 26.04.2024 in favour of M/s.UltraTech Cement Limited for the unexpired portion of the lease period upto 26.04.2024. Project Proponent also submitted the transfer of lease deed made on 23.01.2023 over an area of 912.797 ha for the period upto 26.04.2024 in favour of M/s.UltraTech Cement Limited.

v. The Project Proponent also submitted that the Review of Mining Plan was approved by Indian Bureau of Mines (IBM) vide Lr No. AP/KNL/LST-214/HYD dated 14.03.2023 in respect of Petnikota Limestone mine of M/s UltraTech Cement Limited over an area of 912.797 ha.

vi. The Project Proponent has submitted that there is no change in the production capacity, mining methodology & requirements and only there is a reduction in Mine Lease Area from 951.848 ha to 912.797 ha and Name Change from M/s Grasim Industries Ltd., to M/s UltraTech Cement Limited.

vii. The Project Proponent has submitted the Affidavit bearing no: CY 418153 dated 29.07.2023 stating that "the company hereby undertakes to comply with all the statutory requirement and judgment of the Hon'ble Supreme Court order dated 2nd August 2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause vs UoI".

viii. The Project Proponent has submitted an undertaking vide letter dated 29.07.2023 stating that "there is no litigation pending against the project and/or any direction/order passed by any Court of Law against the project and/or land in which the project is proposed and that for any such litigation whatsoever, the sole responsibilities will be borne by the company".

3.4.3. Deliberations by the EAC in previous meetings

N/A

3.4.4. Deliberations by the EAC in current meetings

The Project Proponent/Consultant has informed the EAC that the instant proposal is for amendment in EC dated 14.05.2009 w.r.t change in mine lease area from 951.848 ha to 912.797 ha and Transfer of EC from M/s Grasim Industries Ltd., to M/s UltraTech Cement Limited for Petnikota Limestone mine. The Project Proponent has informed the EAC that initially EC was obtained on 14.05.2009 for Petnikota Limestone Minefor production Capacity of 4.0 Million TPA in the mine lease area of 951.848 hain favour of M/s Grasim Industries Ltd. Then, the Govt. of Andhra Pradesh vide G.O Ms. No. 88 dated 27.12.2022 has informed that the Director of Mines & Geology, A.P., Vijayawada has submitted that on verification of DGPS surveyed plan it was noticed that certain Sy.No's (i.e. 258, 259, 265, 268, 274, 275/1, 275/2, 276, 277, 278, 280, 281, 282 & 286 of Petnikota Village) for an extent of 29.409 Hectares are overlapping with the leased area of M/s.Madras Cement Ltd. Further, certain Sy.Nos. (770, 763,764, 765, 766, 767 & 787) for an extent of 9.255 Hectares are repeated in the total extent of 951.848 Hectares. As per the manual extent after deleting the overlapping area, repeated area and error as per the FMB, the area was arrived as 912.797 Hectares. But as per the DGPS the area is arrived as 923.478 Hectares. The area of existing mining lease shrunken to 912.797 Hectares to that of original granted area after initiating the DGPS Survey. Accordingly, the following Errata was used to the G.O.s dated 22.07.2003 and 25.03.2008 as mentioned below: - the words "951.848 Hectares" wherever they occur in the G.O.s dated 22.07.2003 and 25.03.2008 in respect of the area of Mining Lease, shall be substituted with the words "912.797 Hectares".

The Project Proponent also informed the EAC that subsequently, the State Govt. has vide G.O Ms. No. 89 dated 27.12.2022 have accorded the permission to transfer the existing Mining Lease held by M/s.Grasim Industries Limited for Limes tone over an extent of 912.797 hectares in Sy.No.659/3C etc., of Petnikota (V), Kolimigundla (M), Kurnool District for a period of (20) years from 27.04.2004 to 26.04.2024 in favour of M/s.UltraTech Cement Limited. The transfer of lease deed was made on 23.01.2023 over an area of 912.797 ha for the period upto 26.04.2024 in favour of M/s.UltraTech Cement Limited. Mining Plan was also approved by Indian Bureau of Mines (IBM) vide letter dated 14.03.2023 over an area of 912.797 ha in favour of M/s UltraTech Cement Limited. Further, the Project Proponent has informed the EAC that there is no change in the production capacity, mining methodology & requirements apart from the reduction in mine lease area from 951.848 ha to 912.797 ha and name change from M/s Grasim Industries Ltd., to M/s UltraTech Cement Limited. The EAC was of the view that transfer of EC proposal may be dealt by the Ministry as per the provisions of EIA Notification, 2006

and its subsequent amendments.

After detailed deliberations, the EAC in its meeting held during 18-20 October, 2023 under the provisions of EIA Notification, 2006 and its subsequent amendments therein **recommended** the proposal for amendment in EC dated 14.05.2009 w.r.t. reduction in mine lease area from 951.848 ha to 912.797 ha for Petnikota Limestone mine of M/s UltraTech Cement Limited with existing Production Capacity of 4.0 Million TPA, located at Village: Petnikota, Taluk: Kolimigundla, District: Nandyal, Andhra Pradesh along with the following additional specific conditions mentioned below:-

3.4.5. Recommendation of EAC

Recommended

3.4.6. Details of Environment Conditions

3.4.6.1. Specific

Validity	
1.	
Air Quality and Dust Suppression	
1.	
Air Quality and Dust Suppression	
1.	
Clean Energy	
1.	
Skill Development	
1.	
Single Use Plastic	
1.	
Regrassing	
1.	
Miscellanous	
1.	

3.5. Agenda Item No 5:

3.5.1. Details of the proposal

Padhiarka and Doliya Limestone Mine by **Nirma Limited** located at **BHAVNAGAR,GUJARAT**			
Proposal For		Fresh EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/GJ/MIN/443206/2023	J-11015/154/2016-IA-II(NCM)	13/09/2023	Mining of minerals (1(a))

3.5.2. Project Salient Features

The proposal is for mining of Limestone in Padhiarka and Doliya Limestone mine of M/s Nirma Limited with production capacity of 1.5 MTPA in the mine leasearea of 332.24 ha, located at Villages Padhiarka & Doliya, Tehsil: Mahuva, District: Bhavnagar, Gujarat.

2. The details of the project as ascertained from the document submitted by the Project Proponent and as revealed from the discussions held during the meetingare given as under:

i. The mine lease area is located between Latitude 21°00'42.8152" N to 21°02' 9.7579" N and Longitude 71°40'10.0006"E to 71°41'9.9043"E. The mine lease area falls under the Survey of India Toposheet No: F42R12and falls in Seismic Zone-III.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category “A” as the mining lease area is greater than 250ha and appraised at the Central level.

iii. Details of Terms of Reference (ToR):

Date of application	Proposal No/ File No	Consideration by EAC	Details of ToR	Date of accord
27.09.2022	IA/GJ/MIN/ 400887/2022 J-11015/ 154/ 2016-IA.II(M)	18.10.2022	Terms of Reference (ToR) for M/s Nirma Limited for mining of Limestone in Padhiarka and Doliya Limestone mine with production capacity of 1.5 MTPA in the mine lease area of 332.24 ha, located at Villages Padhiarka &Doliya, Tehsil: Mahuva, District: Bhavnagar, Gujarat for undertaking detailed EIA/EMP study	28.11.2022

iv. Details of Mine Lease: -

a) The Project Proponent has submitted that initiallythe State Govt has granted the Letter of Intent for grant of mining lease vide letter no. MCR-102004-1945-CHH dated 15.02.2008 for mineral Limestone and Marl over an area of 616.7254 ha for a period of 30 years.

b) Then, the Govt. of Gujarat, Industries and Mines Department, vide Order no: MCR102004-1945-CHH dated 08.01.2017 granted the mining lease for Limestone and Marl to M/s Nirma Limited over an area of 333.24 ha for a period of 50 years for its captive consumption.

c) The mining lease deed was executed on 11.01.2017 between Dist. Collector, Bhavnagar, State Govt. and the lessee Nirma Ltd. for a period of 50 years and also registered the executed mining lease deed with Sub, Registrar, Mahuva on 11.01.2017under the provision of MMDR Amendment Act, 2015.

v. Land Use/Land Cover of the Mine Lease Area: -

Private land	199.2246 ha
Government land	133.0154 ha
Forest land	-
Total Mining lease area (MLA), ha	332.24 ha
Private land for crusher, workshop & other infrastructure outside the MLA	No any facilities outside the ML area. However crusher will be installed at company's Cement Plant.

vi. Mining plan details:

Review of Mining Plan including Progressive Mine Closure Plan approved by Indian Bureau of Mines	Letter No.	File No.: 684(4)(1)/MP-349(195)/2021-22 GNR/1129
	Date	05.08.2021
	Mineral & (Major/Minor)	Limestone (Major)
	Mine Lease Area, Ha	332.24
	Validity	2021-22 to 2025-26
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized	
Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Slurry explosive -cap sensitive and non-cap sensitive.	
Geological Reserves	28.177 Million tonne	
Mineable Reserves	10.707 Million tonne	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Top soil- 0.5 mi.cum OB/SB/IB/Mineral Rejects- Nil Waste-Nil	
Life of mine	11 years (Life of mine may be increased subject to conversions of resources under 333 category into category of reserves 111)	
Mine Bench Height & Bench Width	6.0 m, for working bench 12-15 m for closing (conceptual) bench Optimum	
No. of Mine Benches	2	
Existing Depth, m bgl	New mine	
Ultimate Depth of Mining, m bgl	11 m	
Ground Water Table, m bgl	13 m (Post monsoon)	
Details of ground water intersection	No ground water will be encountered during planning stage i.e. in working plan in neither pre monsoon nor post monsoon season in any of the pits. Ground water will also not intersect during mining at the end of mine life.	
Individual bench slope	80-85°	
Overall pit slope	~ 45°	
Details of existing/ proposed Crusher	Proposed crusher will be installed at Cement Plant.	
Mineral Beneficiation	-	
RoM output size	-	
Transportation details including capacity of dumper/tipper, mode of transport and distance	Internal haul road from mine face to crusher and by conveyor from crusher to the Cement plant adjacent to the mine lease. For the Soda Ash Plant located at approx.100 km at Kalatalav, Bhavnagar limestone will be transported in dumpers/ trucks through National Highway 51. Internal haul road from mine face to crusher by means of	

	dumper/tippers of 25 tonnes capacity.
Generation of Topsoil/OB & its Management during plan period & conceptual period	Top soil at plan period- 127122 cu.m, temporary stacking at one location Topsoil at conceptual period-372878 cu.m, simultaneously backfilling
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Nil
Additional information(if any)	Surface miner as well as ripper/dozer & rock breaker will be used for mining to minimize drilling & blasting.

Total water requirement	41 KLD	Fresh water	3 KLD
		Treated water	38 KLD
Source	i. Fresh water source Narmada water pipeline/Water tanker. ii. Water harvested within mine lease during rainy season. iii. Treated water source- Reject water of RO /DM plant &Reject water of RO /DM plant (proposed at Cement plant)		
Permission for withdrawal/ intersection along with details of grant and its validity	Permission for water withdrawal from Narmada water pipeline has been taken vide letter No. GWIL/Bhavnagar/Ind.conn./1257 dated 4.06.2008.		

viii. Nearest village/town/ highway/interstate boundary/railway station/water bodies/monument/ forest

Particulars	Particular's Name	Distance & Directions
Village	Madhiya	0.5 km, N
Town	Mahuva	9.5km, NE
Highway	NH-51 (Una-Mahuva highway)	0.7 km, N
Interstate Boundary	Rajasthan	500 KM,N
Railway Station/Railway line	Amrutvel	4.5 km, N
Water Bodies	Arabian Sea Coast	0.5 km, S from the HTL
	Samdiyala Salinity ingress control bund	2.3 km, WSW
	Bhambhali River	3.6 Km, W
Forest	RF near Patwa	0.4 KM,SW
	RF near Doliya	0.4 KM,S
	RF near Dudheri	0.6 KM,SSE
	RF near Gujarda	2.3 KM,E

ix. Presence of Environmentally Sensitive areas in the study area:

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/ No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest Land within the mine lease area and (if yes) status of Forest Clearance	No	The Project Proponent has submitted the letter from the Office of the Principal Chief Conservator of Forests vide Lr.No: WLP/32/C826-827/2021-22 dated 13.01.2022 regarding the map showing the location of protected areas within 10km of the Limestone mining project and the and distance of protected areas and proposed Limestone mine.
National Park	No	
Wildlife Sanctuary	No	
Elephant/Tiger Reserve	No	
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)	No	

Protected areas	Distance between Limestone mines and

		<table><tr><td></td><td>Protected areas</td></tr><tr><td>Gir National Park</td><td>79.0 km</td></tr><tr><td>Gir Wildlife Sanctuary</td><td>47.6 km</td></tr><tr><td>Mitiyala Wildlife Sanctuary</td><td>46.7 km</td></tr></table> The Project Proponent has submitted the letter from the Office of the Deputy Chief Conservator of Forest, Bhavnagar vide letter no. A/GMN/T11/2075/22-23 dated 27.01.2023 certifying that the nearest turtle rearing/breeding site is located at a distance of about 70km away from the mines.
Coastal Regulation Zone (CRZ)	No	The Project Proponent has submitted the letter from the Government of Gujarat, Forest and Environment Dept vide Lr no.ENV-10-2023-170-T dated 19.07.2023 stating that the proposed project of mining at Padhiarka & Doliya mine lease (333.24 ha), District Bhavnagar is outside CRZ area.
Schedule-I species (No.s and name of schedule-I species with authenticated letter)	Yes	The Project Proponent has submitted the authenticated list of flora and fauna from the Office of the Deputy Forest Conservator vide Lr.No: A/Jaman/Te.11/2302/ 17-18 dated 05.02.2018 stating that there are three Schedule-I species such as Peafowl, Chinkara and Asiatic lion in the study area. After the amendment of the Wild Life (Protection) Amendment Act, 2022, No 18 of 2022, a number of additional species have been added into Schedule-I such as Leopard, Striped hyaena, Jackal, Bengal fox, Indian porcupine, Jungle cat, Grey wolf, Dog faced water snake, Russell viper, Checkered Keelback, Indian Rat snake, Red sand boa and Naag/cobra.
Wildlife Conservation Plan	Yes	On the basis of the fauna study findings & list of fauna authenticated by Forest Department, Wildlife Conservation Plan was prepared and submitted for approval. The Wildlife Conservation Plan was approved by the Chief Wildlife Warden vide Lr.No: WLP/32/C670-672 dated 20.12.2021 with a budget of Rs. 19.9 Lakhs for the conservation of wildlife in the study area.

Proposed area for green belt/plantation and no. of saplings proposed	18.50 Ha.
Budget for green plant & plantation till the end of life of mine.	Rs 56.10 Lakhs
Budget for nursery	-
Details of existing plantation and its survival rate	-
No. of tree cuts in the mine lease area and compensatory afforestation	As per actual during mining

Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	5.0
50 m safety zone of nallah, roads, electric lines	3.0
500 m safety zones of nearest habitation villages	-
Additional information (if any)	10.50 ha(Backfilled area (Govt. wasteland))

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	01.03.2021 to 02.06.2021
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Summer
Predominant Wind direction (From)	South
Ambient Air Quality (no. of locations) and results – 16 locations	PM10: 27.6 - 71.1 µg/m^3 PM2.5: 11.2 – 40.0 µg/m^3 SO2: 2.7 – 10.2 µg/m^3 NO2: 3.6 – 14.5 µg/m^3
Noise level (no. of locations) and results – 16 locations	Day Time: 47.57 dB(A) – 52.46 dB(A) Night Time: 39.42 dB(A) - 42.89 dB(A)
Water Quality (no. of locations) and results - 12Ground water and 3 Surface water	
Soil Quality (no. of locations) and results – 12 locations	Soil quality was monitored at 12 no. of stations. The result indicates that the maximum and minimum values of pH ranges between 7.7 - 8.2, Potassium ranges from 157.0 - 845.0 kg/ha and Nitrogen ranges from 0.01 - 12.57mg/kg.
Hydro geological study and results	
Traffic study (no. of locations) and results	The traffic volume survey was conducted on Bhavnagar to Una Road (NH8E/51) Near Vangar Village. Total numbers of vehicles were found as 6793 per day and equivalent PCUs is 9382 per day.There will be daily movement of 480 numbers of dumpers (to & fro) per day or 1440 PCU/ day on the road. V/C = 31.27.

Advertisement for PH with date (name of major national daily and one regional vernacular daily newspaper)	26.03.2023 in Sandesh Newspaper (Gujarati) & Indian Express (English)
Date of PH	28.04.2023 @ 01:00 PM
Venue	At the premises of Nirma Cement Plant Area, NH 8E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist. Bhavnagar
Chaired by	Shri R.K Mehta (IAS), District Collector & District Magistrate, Bhavnagar District & Regional Officer, GPCB Bhavnagar
Main issues raised during PH	Air pollution, salinity ingression, wildlife protection, acquisition of agriculture land
Budget proposed for addressing issues raised during PH over 3 years	Rs 77 Lakhs

R & R details	The total mine lease area is 332.24 ha, out of which Govt. land is 133.0154 ha and Private land is 199.2246 ha.Land will be required for quarrying an area of 100.61 ha of Private land and Government land including 08 houses/hutment in Padhiarka village and 27 houses/hutment in Doliya villages. The

	houses/hutment fall in the conceptual pits of the mine lease. There will be total of 683 project affected land losers. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. total compensation will be Rs 35.0 Lakhs. In addition to above, the registration cost of sale of the land and homesteads shall be borne by the Company. Assuming it to be 6% of theentire costs of sale, the total resettlement budget works out to be Rs. 59.93 lakhs (6% of land value).

xiv. Court case details:

Court Case, No and its present status Undertaking by Project Proponent w.r.t court case	The Project Proponent has submitted an undertaking vide letter dated 07.10.2023 stating that there is no litigation on the project either at NGT or any other court of law related to environment and pollution matters in which the project proponent is a respondent.
Affidavit as per Ministry's OM dated 30.05.2018	The Project Proponent has submitted an undertaking by way of notarized Affidavit dated 09.10.2023 stating that the proposal does not involve violation of Ministry's OM dated 30.05.2018.
Undertaking by Project Proponent in EIA/EMP report	The Project Proponent has submitted an undertaking vide letter dated 04.01.2023 stating that the contents (information and data) as given by the Consultant in the EIA/EMP report are factually correct with full knowledge of the undersigned (Shri Ashish Desai).
Undertaking by Consultant in EIA/EMP report	The Director of the EIA Consultant (M/s Centre for Envotech & Management Consultancy Pvt. Ltd) has informed that the baseline data was generated by MoEF &NABL Accredited Laboratory M/s Min Mec R&D Laboratory, a division of Min Mec Consultancy Pvt. Ltd., New Delhi and the same has been verified and also confirmed that he shall be fully accountable for any misleading information mentioned in this statement.

xvi. Details of the Environmental Management Plan (EMP):

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)
Pollution Control	0.271	9.66
Pollution monitoring	0.016	3.88
Occupational health	0.011	0.65
Environmental Studies, etc.	0.10	_
Green belt	_	5.10
Reclamation	_	5.85
Others (Environmental studies, Rehabilitation, Realignment, Expert advice, fencing etc.	_	6.03
Overheads	_	0.30
Total	0.3980	31.47

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	1.16
Project Cost	29
Employment (No.s)	55

3.5.3. Deliberations by the EAC in previous meetings

N/A

3.5.4. Deliberations by the EAC in current meetings

The Project Proponent/Consultant presented the KML file to indicate the site features in the study area of 10 km radius. The Project Proponent has shown the boundary of the mine lease area and informed the EAC that the NH-51 (Una-Mahuva highway) is located at a distance of 0.7 km, N from the mine lease area. Madhiya Village is located at a distance of 0.5 km, N. Arabian Sea Coast is located at a distance of 0.5 km, S from the HTL and Bhambhali River is located at a distance of 3.6 km, W. A man made reservoir is located within 5km radius of the mine lease area on the eastern direction. Samdiyala Salinity ingress control bund is situated on the western side on the mine lease area. Part of the Doliya Village is located within the mine lease area on southern side. No mining activity is proposed in the side of the Doliya Village. Nearest distance of the village from the mine pit is 700m.

The EAC noted that Arabian Sea and there are few water bodies are present in the vicinity of the mine lease area and asked the Project Proponent whether there are any backwaters from Arabian Sea coming into the mine lease area or not. The Project Proponent has informed the EAC that the water within the mine lease area is due to accumulation of rain water that was accumulated during the rainy season and tends to remain during January - February. Water gets dried during summer season. The Project Proponent also shown the historical images of rainwater accumulation for different months over the past years. The mine pit elevation is 4-6m above MSL. Depth of mining proposed is 11 m. Water gets accumulated in the natural low lying areas. The EAC asked about the thickness of the over burden. The Project Proponent has informed the EAC that the average thickness of the over burden is varying between 1-1.5m. The EAC asked the Project Proponent that whether the enough material will be available for backfilling up to a depth of 11m. The Project Proponent has informed the EAC that the entire 11m will not be backfilled and only part of the area will be backfilled. The shallow pit of depth<4m will be backfilled i.e., Pit -2, 3 and 4. Backfilling is proposed after 2026-27/ 2027-28. Backfilled area shall be utilized for agriculture in case of private land and for plantation purpose in case of government land. Existing minerals were assessed through exploration carried out by CGM, GoG. Old mine pits are also existing within the mine lease area. The EAC asked the Project Proponent to submit the action plan for year wise exploration program.

The EAC asked to brief about the mode of transportation. The mined out material will be transported to the crusher proposed in the cement plant by internal haul road by means of dumper/tippers of 25 tonnes capacity and then from crusher to the Cement plant (adjacent to the mine lease) by conveyor. Village roads will be used for transporting the mined out material from different pits. The EAC asked about the width of the transportation road. The Project Proponent has informed the EAC that the existing width of the road is 4m which will be not adequate to transport the material. Hence, the lands adjacent to this road will be purchased and the width of the road will be increased to 6m. The dividers will be made in between transportation road. The Cement Plant is yet to be constructed and these lands will be purchased for expansion of road only at the time of construction of the cement plant. The EAC asked the Project Proponent till then how the mined out Limestone will be utilized. The Project Proponent has informed the EAC that there are two grades of Limestone such as Chemical Grade Limestone and Cement Grade Limestone available in this project. For utilization of Chemical Grade of Limestone for non-cement purposes, permission has been obtained from the State Govt. The company is having its Soda Ash manufacturing plant located at Bhavnagar at a distance of 100 km from the mine lease area. This manufacturing plant requires Chemical Grade Limestone. Hence, the Chemical Grade of Limestone from this instant mine will be transported to the Soda Ash manufacturing plant located at Bhavnagar through National Highway 51. The EAC asked the Project Proponent to increase the width of the road to 7m. The EAC asked the Project Proponent that when will the Cement Plant will be commissioned. The Project Proponent has informed the EAC that matter regarding Cement Plant is pending before the Hon’ble Supreme Court.

The EAC asked the Project Proponent to show the KML file of other two adjacent mine leases by

overlapping with the KML file of the instant project. The Project Proponent has informed the EAC that the Vangar & Madhiya Limestone Mine is proposed on the northern side and Gujarda, Dudheri & Dudhala Limestone Mine is proposed on the eastern side of the mine lease area to this instant mine lease belonging to M/s Nirma Ltd. The Project Proponent also shown the proposed mine pits in Vangar & Madhiya Limestone Mine and Gujarda, Dudheri & Dudhala Limestone Mine. A Cement Plant is proposed on the western side of the mine lease area. Internal haul roads passing through the mine lease area will be used for transportation. The EAC asked the Project Proponent to bypass the village road for transporting the material. The EAC also asked the Project Proponent that whether any school is present within the mine lease area or not. The Project Proponent has informed the EAC that a primary school is located in the village Vangar. A safety distance of 50m will be maintained. Greenbelt will be developed all along the school. No drilling and blasting will be practiced. Only Surface miner as well as ripper/dozer & rock breaker will be used. The EAC opined that there should be no activity of drilling and blasting near school premise.

The Project Proponent has informed the EAC that the Life of the mine will be 11 years and may increase subject to exploration. Marly Limestone occurs in mine lease area. The limestone is of the high / cement grade quality and is followed by Marly Limestone/ Marl. The Limestone production will be restricted till the commission of the Cement plant. The EAC asked the Project Proponent that how the Limestone will be sized and will be sent to the Soda Ash Plant. The Project Proponent has informed the EAC that by using the rock breaker the limestone will be sized and sent to the Soda Ash Plant. The EAC was of the view that the activities proposed under the Wildlife Conservation Plan is generalized and the Project Proponent needs to revise the activities of the Wildlife Conservation Plan which should be site specific. The EAC also asked the Project Proponent to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation. Turtle breeding centre is located about 70km from the mine lease area. The total mine lease area is 332.24 ha, out of which Govt. land is 133.0154 ha and Private land is 199.2246 ha.Land will be required for quarrying an area of 100.61 ha of Private land and Government land including 08 houses/hutment in Padhiarka village and 27 houses/hutment in Doliya villages. The houses/hutment fall in the conceptual pits of the mine lease. There will be total of 683 project affected families. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. total compensation will be Rs 35.0 Lakhs. The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for R&R. Budget proposed for addressing issues raised during public hearing is Rs 77.0 Lakhs over 3 years and the cumulative budget will be Rs 160 Lakhs by comprising all three mines.

After detailed deliberations made by the Project Proponent and the Consultant, the EAC noted that the project is part of three contiguous projects namely Padhiarka and Doliya Limestone mine (332.24 ha), Vangar & Madhiya Limestone Mine (612.336 ha) and Gujarda, Dudheri & Dudhala Limestone Mine (681.62 ha) and together it extends over an area of 1626.196 ha. The mine lease area comprises of partly Private Agriculture land and partly Govt. land. Part of the Doliya Village is located within the mine lease area on southern side. Also villages are located close to the proximity of the mine lease area. The EAC was not convinced with the proposed backfilling plan and the activities proposed under the Wildlife Conservation Plan. The EAC observed that the pits are isolated and the mine lease area is partly Private and Govt. land. The EAC also observed that there will be direct purchase or leasing of private land with the willing consent of the private land owners. The EAC was of the view that what if the land owners are not willing to give their land. There are likely chances that mining will not take place sequentially if the land acquisition does not happen. There will be failure of scientific mining. Large no. of Project Affected Families is involved in all these projects. The EAC opined that the Saltwater intrusion through surface or ground water sources may diminish the availability or quality of source waters for drinking water utilities. Some salt pans i.e., salt manufacturing industries and few wind mills exists in the study area. Old mine pits are also existing within the mine lease area. The EAC noted that the Bhavnagar is categorized as a Severely Polluted Areas. The EAC reiterated the Ministry of Defence letter dated 08.05.2023 regarding security considerations for construction activities/other activities in Border areas/other areas wherein it has been mentioned that *"all activities connected with mining within*

20kms from all the borders including seaboard frontier should be planned in consultation with Ministry of Defence". Accordingly, EAC opined that PP should obtain NOC from Ministry of Defence.

Thus the EAC opined that there is a need to ascertain the ground reality w.r.t natural low lying areas, water logging areas, old mine pits, sequence of mining, feasibility for backfilling, impact on socio economic, agriculture land, transportation route, traffic congestion, salt pans, effectiveness of salinity ingress control bund, proximity of habitations, schools, water bodies, roads etc., The EAC was of the view that a site visit needs to be conducted by a sub-committee comprising of EAC Members and officers from MoEF&CC. The EAC opined that the Ministry may constitute a sub-committee and submit its report to enable the committee to take a decision on the proposal. Therefore, the EAC **deferred** the proposal for want of following additional information: -

i. The site visit report of the subcommittee.

ii. Since the mine site is located within 20 km from seaboard frontier, Project Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.

iii. The Project Proponent needs to submit the action for laying common Over Land Belt Conveyor (OLBC) for transportation of mineral from mine lease area to the Cement Plant. The Project Proponent also needs to submit the action plan for expansion of road with a width of 7m and by passing the village road till the commission of the Over Land Belt Conveyor (OLBC).

iv. The Project Proponent needs to submit the protection measures to be taken for salt water intrusion and the effectiveness of the salinity ingress control bund.

v. The Project Proponent needs to submit the site specific mitigation measures for backwaters from Arabian Sea coming into the mine lease area.

vi. The Project Proponent needs to revisit the plan for backfilling with clearly indicating the voids area and the capacity available/required for backfilling.

vii. The Project Proponent needs to revise the activities proposed under the Wildlife Conservation Plan.The Project Proponent also needs to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation.

viii. The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for Resettlement & Rehabilitation (R&R). The Project Proponent also needs to submit the action plan for land acquisition and timeline.

ix. The Project Proponent needs to submit the action plan for year wise exploration program.

x. The Project Proponent needs to submit the copy of the permission letter obtained from the State Govt. for utilization of Chemical Grade of Limestone for non-cement purposes.

xi. The Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Gujarat clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. Nirma Limited or not?

3.5.5. Recommendation of EAC

Deferred for ADS

3.6. Agenda Item No 6:

3.6.1. Details of the proposal

Vangar & Madhiya Limestone Mine by **Nirma Limited** located at **BHAVNAGAR,GUJARAT**			
Proposal For		Fresh EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/GJ/MIN/443498/2023	J-11015/152/2016-IA-II(NCM)	13/09/2023	Mining of minerals (1(a))

3.6.2. Project Salient Features

The proposal is for mining of Limestone in Vangar & Madhiya Limestone Mine of M/s Limited for mining of Limestone with production capacity of 1.6 MTPA in the mine lease area of 612.1336 ha, located at Villages Vangar & Madhiya, Tehsil: Mahuva, District: Bhavnagar, Gujarat.

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. The mine lease area is located between Latitude 21º01'44.54" to 21º 03' 40.04" N and Longitude 71º39'18.3"E to 71º41'05"E. The mine lease area falls under the Survey of India Toposheet No: 41 O/12 (restricted)and falls in Seismic Zone-III.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category "A" as the mining lease area is greater than 250ha and appraised at the Central level.

iii. Details of Terms of Reference (ToR):

Date of application	Proposal No/ File No	Consideration by EAC	Details of ToR	Date of accord
18.11.2022	IA/GJ/MIN/ 403568/2022 J-11015/152/ 2016-IA.II(M)	5-6 Dec., 2022	Terms of Reference (ToR) for mining of Limestone in Vangar & Madhiya Limestone Mine of M/s Nirma Limited for mining ofLimestone with production capacity of 1.6 MTPA in the mine lease area of 612.1336 ha, located at Villages Vangar & Madhiya, Tehsil: Mahuva, District: Bhavnagar, Gujarat for undertaking detailed EIA/EMP study	23.12.2022

iv. Details of Mine Lease: -

a) The Project Proponent has submitted that initially the State Govt has granted the Letter of Intent for grant of mining lease vide letter no. MCR-102004-1827-CHH dated 15.02.2008 for mineral Limestone and Marl over an area of 1225.8553 ha for a period of 30 years.

b) Then, the Govt. of Gujarat, Industries and Mines Department, vide Order no: MCR102004-1827-CHH dated 08.01.2017 granted the mining lease for Limestone and Marl to M/s Nirma Limited over an area of 612.1336 hafor a period of 50 years for its captive consumption.

c) The mining lease deed was executed on 11.01.2017 between Dist. Collector, Bhavnagar, State Govt. and the Project Proponent, M/s Nirma Ltd. for a period of 50 years and also registered the executed mining

lease deed with Sub, Registrar, Mahuva on 11.01.2017under the provision of MMDR Amendment Act, 2015.

v. Land Use/Land Cover of the Mine Lease Area:-

Private land	586.4789 ha
Government land	25.6547 ha
Forest land	-
Total Mining lease area (MLA), ha	612.1336 ha
Private land for crusher, workshop & other infrastructure outside the MLA	No any facilities outside the ML area. However crusher will be installed at company's Cement Plant.

Review of Mining Plan including Progressive Mine Closure Plan was approved by Indian Bureau of Mines	Letter No.	File No.: 684(4)(1)/MP-347(196)/2021-22 GNR/1125
	Date	05.08.2021
	Mineral & (Major/Minor)	Limestone, Major mineral
	Mine Lease Area, Ha	612.1336
	Validity	2021-22 to 2025-26
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized	
Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Slurry explosive -cap sensitive and non-cap sensitive.	
Geological Reserves	35.539 Million tonnes	
Mineable Reserves	14.913 million tonnes	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Top soil- 0.99 mi.cum OB/SB/IB/Mineral Rejects- Nil Waste-Nil	
Life of mine	13 years (Life of mine may be increased subjectto conversions of resources under 333 categoryinto category of reserves 111)	
Mine Bench Height & Bench Width	6.0 m, for working bench 12-15 m for closing (conceptual) bench Optimum	
No. of Mine Benches	2	
Existing Depth, m bgl	New mine	
Ultimate Depth of Mining, m bgl	10 m	
Ground Water Table, m bgl	15 m (Post monsoon)	
Details of ground water intersection	No ground water will be encountered during planning stage i.e. in 5 years of working plan in neither pre monsoon nor post monsoon season in any of the pits. However, the ground water table may get touched in post monsoon in pit no. 4 & 5 when the proposed conceptual pit bottom level of +1.0 m AMSL is achieved. To avoid any accidental intersection of ground water table, the Company has now decided to restrict mining depth to +2.0 m AMSL in pit no. 4 & 5.	
Individual bench slope	80-85°	
Overall pit slope	~ 45°	
Details of existing/ proposed Crusher	Proposed crusher will be installed at Cement Plant.	
Mineral Beneficiation	-	
RoM output size	-	

Transportation details including capacity of dumper/tipper, mode of transport and distance	Internal haul road from mine face to crusher and by conveyor from crusher to the Cement plant adjacent to the mine lease. For the Soda Ash Plant located at approx.100 km at Kalatalav, Bhavnagar limestone will be transported in dumpers/ trucks through National Highway 51. Internal haul road from mine face to crusher means of dumper/tippers of 25 tonnes capacity.
Generation of Topsoil/OB & its Management during plan period & conceptual period	Top soil at 1st plan period- 150000 cu.m, temporary stacking at one location Top soil at 2nd plan period- 840000 cu.m, temporary stacking at one location Top soil at conceptual period-380000 cu.m, simultaneously backfilling
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Nil
Additional information(if any)	Surface miner as well as ripper/dozer & rock breaker will be used for mining to minimize drilling & blasting.

vii. Water requirement:

Total water requirement	42 KLD	Fresh water	3 KLD
		Treated water	39 KLD
Source	i. Fresh water source Narmada water pipeline/Water tanker. ii. Water harvested within mine lease during rainy season. iii. Treated water source- Reject water of RO /DM plant &Reject water of RO /DM plant (proposed at Cement plant)		
Permission for withdrawal/ intersection along with details of grant and its validity	Permission for water withdrawal from Narmada water pipeline has been taken vide letter No. GWIL/ Bhavnagar/Ind.conn./1257 dated 4.06.2008.		

Particulars	Particular's Name	Distance & Directions
Village	Vangar Madhiya	0.25 km, NW 0.25 km, SE
Town	Mahuva	6.2km, ENE
Highway	NH-51 (Una-Mahuva highway)	Within
Interstate Boundary	Rajasthan	Approx.500 KM,N
Railway Station/Railway line	Amrutvel	2.0 km, N
Water Bodies	Arabian Sea Coast	3.4 km S to the HTL
	Samdiyala Salinity ingress control bund	2.3 km, SSW
	Bhambhali River	0.9 Km, W
	Garasawo River	2.5 Km,NE
Forest	RF near Patwa	2.1 KM,S
	RF near Doliya	3.3 KM,SSE
	RF near Dudheri	3.9 KM,SE
	RF near Gujarda	4.3 KM,SE

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/ No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks

<table>
<tr><td>Forest Land within the mine lease area and (if yes) status of Forest Clearance</td><td>No</td><td rowspan="4">The Project Proponent has submitted the letter from the Office of the Principal Chief Conservator of Forests vide Lr.No: WLP/32/C826-827/2021-22 dated 13.01.2022 regarding the map showing the location of protected areas within 10km of the Limestone mining project and the and distance of protected areas and proposed Limestone mine.
<table><tr><td>Protected areas</td><td>Distance between Limestone mines and Protected areas</td></tr><tr><td>Gir National Park</td><td>76.0 km</td></tr><tr><td>Gir Wildlife Sanctuary</td><td>44.2 km</td></tr><tr><td>Mitiyala Wildlife Sanctuary</td><td>43.5 km</td></tr></table>
The Project Proponent has submitted the letter from the Office of the Deputy Chief Conservator of Forest, Bhavnagar vide letter no. A/GMN/T11/2075/22-23 dated 27.01.2023 certifying that the nearest turtle rearing/breeding site is located at a distance of about 70km away from the mines.</td></tr>
<tr><td>National Park</td><td>No</td></tr>
<tr><td>Wildlife Sanctuary</td><td>No</td></tr>
<tr><td>Elephant/Tiger Reserve</td><td>No</td></tr>
<tr><td>Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)</td><td>No</td></tr>
<tr><td>Coastal Regulation Zone (CRZ)</td><td>No</td><td>Arabian Sea Coast: 3.4 km S to the HTL
The proposed project lies beyond distance of 0.5 km from High Tide Line of Arabian Sea Coast. The CRZ map has been prepared by Institute of Remote Sensing, Anna University, Chennai.</td></tr>
<tr><td>Schedule-I species (No.s and name of schedule-I species with authenticated letter)</td><td>Yes</td><td>The Project Proponent has submitted the authenticated list of flora and fauna from the Office of the Deputy Forest Conservator vide Lr.No: A/Jaman/ Te.11/233/ 17-18 dated 08.02.2018 stating that there are three Schedule-I species such as Peafowl, Chinkara and Asiatic lion in the study area.

After the amendment of the Wild Life (Protection) Amendment Act, 2022,No 18 of 2022, a number of additional species have been added into Schedule-I such as Leopard, Striped hyaena, Jackal, Bengal fox, Indian porcupine, Jungle cat, Grey wolf, Dog faced water snake, Russell viper, Checkered Keelback, Indian Rat snake, Red sand boa and Naag/cobra.</td></tr>
<tr><td>Wildlife Conservation Plan</td><td>Yes</td><td>On the basis of the fauna study findings & list of fauna authenticated by Forest Department, Wildlife Conservation Plan was prepared and submitted for approval.

The Wildlife Conservation Plan was approved by the Chief Wildlife Warden vide Lr.No: WLP/32/C670-672 dated 20.12.2021 with a budget of Rs. 19.9 Lakhs for the conservation of wildlife in the study area.</td></tr>
</table>

x. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	26.50 Ha.
Budget for green plant & plantation till the end of life of mine.	Rs 80.35 Lakhs
Budget for nursery	-
Details of existing plantation and its survival rate	-
No. of tree cuts in the mine lease area and compensatory afforestation	As per actual during mining
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	16.50
50 m safety zone of nallah, roads, electric lines	10.00

xi. Baseline detail:

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	01.03.2021 to 02.06.2021
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Summer
Predominant Wind direction (From)	South
Ambient Air Quality (no. of locations) and results – 16 locations	PM10: 27.6 –71.1 µg/m^3 PM2.5: 11.2 – 40.0 µg/m^3 SO2: 2.7 – 10.2 µg/m^3 NO2: 3.6 – 14.5 µg/m^3
Noise level (no. of locations) and results – 16 locations	Day Time: 47.57 dB(A) – 52.46 dB(A) Night Time: 39.42 dB(A) - 42.89 dB(A)
Water Quality (no. of locations) and results - 12Ground water and 3 Surface water	
Soil Quality (no. of locations) and results – 12 locations	Soil quality was monitored at 12 no. of stations. The result indicates that the maximum and minimum values of pH ranges between 7.7 - 8.2, Potassium ranges from 157.0 - 845.0 kg/ha and Nitrogen ranges from 0.01 - 12.57mg/kg.
Hydro geological study and results	
Traffic study (no. of locations) and results	The traffic volume survey was conducted on Bhavnagar to Una Road (NH8E/51) Near Vangar Village. Total numbers of vehicles were found as 6793 per day and equivalent PCUs is 9382 per day.There will be daily movement of 512 numbers of dumpers (to & fro) per day or 1536 PCU/ day on the road. V/C = 31.27.

xii. Public Hearing (PH) Details:

Advertisement for PH with date (name of major national daily and one regional vernacular daily newspaper)	26.03.2023 in Sandesh Newspaper (Gujarati) & Indian Express (English)
Date of PH	28.04.2023 @ 9:30 AM
Venue	At the premises of Nirma Cement Plant Area, NH 8E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist. Bhavnagar
Chaired by	Shri R.K Mehta (IAS), District Collector & District Magistrate, Bhavnagar District &

	Regional Officer, GPCB Bhavnagar
Main issues raised during PH	Air pollution, salinity ingression, wildlife protection, acquisition of agriculture land
Budget proposed for addressing issues raised during PH over 3 years	Rs 34 Lakhs

R & R details	The total mine lease area is 612.1336 ha, out of which Govt. land is 25.6547 ha and Private land is 586.4789 ha.Land will be required for quarrying an area of 197.0 ha of Private land and Government land including houses/hutment in Vangar village (17 No.s)& houses/hutments Madhiyavillage (7 No.s). The houses/hutment fall in the conceptual pits of the mine lease. There will be total of 494 land losers. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. total compensation will be Rs 24.0 Lakhs. In addition to above, the registration cost of sale of the land and homesteads shall be borne by the Company.

xiv. Court case details:

Court Case, No and its present status Undertaking by Project Proponent w.r.t court case	The Project Proponent has submitted an undertaking vide letter dated 07.10.2023 stating that there is no litigation on the project either at NGT or any other court of law related to environment and pollution matters in which the project proponent is a respondent.
Affidavit as per Ministry's OM dated 30.05.2018	The Project Proponent has submitted an undertaking by way of notarized Affidavit dated 09.10.2023 stating that the proposal does not involve violation of Ministry's OM dated 30.05.2018.
Undertaking by Project Proponent in EIA/EMP report	The Project Proponent has submitted an undertaking vide letter dated 04.01.2023 stating that the contents (information and data) as given by the Consultant in the EIA/EMP report are factually correct with full knowledge of the undersigned (Shri Ashish Desai).
Undertaking by Consultant in EIA/EMP report	The Director of the EIA Consultant (M/s Centre for Envotech & Management Consultancy Pvt. Ltd) has informed that the baseline data was generated by MoEF &NABL Accredited Laboratory M/s Min Mec R&D Laboratory, a division of Min Mec Consultancy Pvt. Ltd., New Delhi and the same has been verified and also confirmed that he shall be fully accountable for any misleading information mentioned in this statement.

xvi. Details of the Environmental Management Plan (EMP):

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)
Pollution Control	0.241	9.54
Pollution monitoring	0.016	3.88
Occupational health	0.011	0.65
Environmental Studies, etc.	0.10	_
Green belt	_	5.10
Reclamation	_	11.39
Others (Environmental studies, Rehabilitation, Realignment, Expert advice, fencing etc.	_	5.28
Overheads	_	0.30
Total	0.3680	36.12

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	0.70
Project Cost	25
Employment (No.s)	58

3.6.3. Deliberations by the EAC in previous meetings

N/A

3.6.4. Deliberations by the EAC in current meetings

The EAC deliberated the instant proposal along withGujarda, Dudheri & Dudhala Limestone Mine and Padhiarka & Doliya Limestone mine. The Project Proponent has informed the EAC that the proposed method of mining is same in all three mines such as Vangar & Madhiya Limestone Mine, Gujarda, Dudheri & Dudhala Limestone Mine and Padhiarka and Doliya Limestone mine. NH-51 (Una-Mahuva highway) is passing within the mine lease area. A safety distance of 45m will be maintained. The underpass road has been proposed below Highway by NHAI for the safe passage of the villagers. The EAC asked the Project Proponent to explore the possibility of laying overbridge over the Highway. In the proposed 3rd pit, displacement will be taking place. Discrete houses are located within the mine lease area. The total mine lease area is 612.1336 ha, out of which Govt. land is 25.6547 haand Private land is 586.4789 ha. In this project, Pvt land is more than the previous project. There are 5 mine pits are proposed. Project Affected Families will be 494 no.s. In this project, a budget of Rs 34.0 Lakhs has been earmarked to address the concerns of the public hearing. The geological conditions, method of mining, environmental sensitivity and implications, impact on socio economic are similar in all these three mines.

After detailed deliberations made by the Project Proponent and the Consultant, the EAC noted that the project is part of three contiguous projects namely Padhiarka and Doliya Limestone mine (332.24 ha), Vangar & Madhiya Limestone Mine (612.336 ha) and Gujarda, Dudheri & Dudhala Limestone Mine (681.62 ha) and together it extends over an area of 1626.196 ha. The mine lease area comprises of partly Private Agriculture land and partly Govt. land. NH-51 (Una-Mahuva highway) is passing within the mine lease area. Also, Vangar (0.25 km, NW) and Madhiya villages (0.25 km, SE) are located close to the proximity of the mine lease area. The EAC was not convinced with the proposed backfilling plan and the activities proposed under the Wildlife Conservation Plan. The EAC observed that the pits are isolated and the mine lease area is partly Private and Govt. land. The EAC also observed that there will be direct purchase or leasing of private land with the willing consent of the private land owners. The EAC was of the view that what if the land owners are not willing to give their land. There are likely chances that mining will not take place sequentially if the land acquisition does not happen. There will be failure of scientific mining. Large no. of Project Affected Families is involved in all these projects. The EAC opined that the Saltwater intrusion through surface or ground water sources may diminish the availability or quality of source waters for drinking water utilities. Some salt pans i.e., salt manufacturing industries and few wind mills exists in the study area. Old mine pits also exist within the mine lease area. The EAC noted that the Bhavnagar is categorized as a Severely Polluted Areas. The EAC reiterated the Ministry of Defence letter dated 08.05.2023 regarding security considerations for construction activities/other activities in Border areas/other areas wherein it has been mentioned that *"all activities connected with mining within 20kms from all the borders including seaboard frontier should be planned in consultation with Ministry of Defence"*. Accordingly, EAC opined that PP should obtain NOC from Ministry of Defence.

Thus the EAC opined that there is a need to ascertain the ground reality w.r.t natural low lying areas, water logging areas, old mine pits, sequence of mining, feasibility for backfilling, impact on socio economic, agriculture land, transportation route, traffic congestion, salt pans, effectiveness of salinity ingress control bund, proximity of habitations, schools, water bodies, roads etc., The EAC was of the view that a site visit needs to be conducted by a sub-committee comprising of EAC Members and officers from MoEF&CC. The EAC opined that the Ministry may constitute a sub-committee and submit its report to enable the committee to take a decision on the proposal. Therefore, the EAC **deferred** the

proposal for want of following additional information: -

i. The site visit report of the subcommittee.

ii. Since the mine site is located within 20 km from seaboard frontier, the Project Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.

iii. The Project Proponent needs to submit the action for laying common Over Land Belt Conveyor (OLBC) for transportation of mineral from mine lease area to the Cement Plant. The Project Proponent also needs to submit the action plan for expansion of road with a width of 7m and by passing the village road till the commission of the Over Land Belt Conveyor (OLBC).

iv. The Project Proponent needs to explore the possibility of laying overbridge over the Highway and shall submit the permission from the National Highways Authority of India (NHAI).

v. The Project Proponent needs to submit the protection measures to be taken for salt water intrusion and the effectiveness of the salinity ingress control bund.

vi. The Project Proponent needs to submit the site specific mitigation measures for backwaters from Arabian Sea coming into the mine lease area.

vii. The Project Proponent needs to revisit the plan for backfilling with clearly indicating the voids area and the capacity available/required for backfilling.

viii. The Project Proponent needs to revise the activities proposed under the Wildlife Conservation Plan. The Project Proponent also needs to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation.

ix. The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for Resettlement & Rehabilitation (R&R). The Project Proponent also needs to submit the action plan for land acquisition and timeline.

x. The Project Proponent needs to submit the action plan for year wise exploration program.

xi. The Project Proponent needs to submit the copy of the permission letter obtained from the State Govt. for utilization of Chemical Grade of Limestone for non-cement purposes.

xii. The Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Gujarat clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. Nirma Limited or not?

3.6.5. Recommendation of EAC

Deferred for ADS

4. Any Other Item(s)

N/A

5. List of Attendees

Sr. No.	Name	Designation	Email ID	Remarks
1	Mr Pankaj Verma	Scientist E	pankaj.verma@nic.in	
2	Dr Dinesh Misra	IFS (Retired)	dmisra56@gmail.com	
3	Sh Niranjan Kumar Vasu	Member (EAC)	vasuifs@gmail.com	
4	Dr Asha Rajvanshi	Member (EAC)	asharajvanshi@gmail.com	
5	Shri Avijit Gosh	Member (EAC)	avijitmining@gmail.com	
6	Shri Bandi Ramchandra Reddy	Member (EAC)	reddyramchandra8858@gmail.com	
7	Prof Pramod Kumar	Member (EAC)	nita_pramod@yahoo.com	Absent
8	Prof Devesh Walia	Member (EAC)	devesh.eac@gmail.com	Absent
9	Dr Suresh Tiwari	Member (EAC)	smbtiwari@gmail.com	Absent
10	Dr K G Asha Manjari	Member (EAC)	kimberlite2016@gmail.com	
11	Prof Dev Dutt Sharma	Member (EAC)	ddshpu@gmail.com	Absent
12	Shri Mohammad Niyazi	Member (EAC)	dirsnt.dgms@gmail.com	
13	Mr V K Soni Representative of IMD	Member (EAC)	vijay.soni@imd.gov.in	Absent
14	Dr Y G Kale Representative of IBM	Member (EAC)	ygkale@ibm.gov.in	

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(IMPACT ASSESSMENT DIVISION)
NON-COAL MINING SECTOR
****

SUMMARY RECORD OF 21ST MEETING OF THE COMMITTEE OF THE RE-CONSTITUTED EXPERT APPRAISAL COMMITTEE FOR ENVIRONMENTAL APPRAISAL OF NON-COAL MINING PROJECTS CONSTITUTED UNDER THE EIA NOTIFICATION, 2006.

The 21st meeting of the Re-Constituted Expert Appraisal Committee (EAC) for Environmental Appraisal of Mining Projects (Non-Coal) of the Ministry of Environment, Forest and Climate Change was held during 18-20 October, 2023 through video conference. The list of participants is annexed herewith. After login of the Committee Members through video conference link provided by NIC discussion on each of the Agenda Items was taken up ad-seriatim.

(1.0) Deliberation & Circulation on the Minutes of 20th EAC (Non-Coal Mining) meeting held during 21-22 September, 2023:

The minutes of the 20th EAC meeting held during 21-22 September, 2023 were placed before the members of the EAC.

Day 1: 18th October, 2023 (Wednesday)

1.1 Ravirala Limestone Mine of M/s The Ramco Cements Limited for mining of Limestone with production capacity of 0.115 MTPA (ROM), Topsoil-0.005 MTPA, Over Burden-0.211 MTPA (Total Excavation- 0.331 MTPA) in the mine lease area of 124.33 Ha,located at Sy. No. 20, 28, 38, 39, 41, 42, etc., of Ravirala village, Jaggayyapeta Mandal, NTR District, Andhra Pradesh – [F.No:- IA-J-11015/44/2022-IA-II(NCM), Proposal no: IA/AP/MIN/441553/2023; EIA Consultant: M/s. ABC Techno Labs India Private Limited] - Environmental Clearance (SOP Violation)

The instant proposal is for mining of Limestone in Ravirala Limestone Mine of M/s The Ramco Cements Limited with production capacity of 0.115 MTPA (ROM), Topsoil-0.005 MTPA, Over Burden-0.211 MTPA (Total Excavation- 0.331 MTPA) in the mine lease area of 124.33 Ha, located at Sy. No. 20, 28, 38, 39, 41, 42, etc., of Ravirala village, Jaggayyapeta Mandal, NTR District, Andhra Pradesh.

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. The mine lease area is located between Latitude: 16º49’30.77”N-16º50’21.60”N and Longitude: 80º06’03.85”E -80º07’26.85”E.The mine lease area falls under the Survey of India Toposheet No. 65 D/1 and falls in Seismic Zone-II.

ii. The proposed project activity is listed at Schedule no. 1(a) Mining of Minerals of the schedule of the EIA Notification, 2006 and attracts the general conditions as the Interstate boundary of Andhra Pradesh-Telangana is located at a distance of 3.5 km, W from the mine lease area and falls under Category "A" and appraised at the Central level.

iii. Details of Terms of Reference: -

Date of application	File No/ Proposal No	Consideration by EAC	Details of ToR	Date of accord
28.11.2022	IA-J-11015/44/ 2022-IA-II(NCM) IA/AP/MIN/ 407914/2022	8th EAC meeting held on 28.12.2022	Terms of Reference under Ministry's SOP for identification and handling of violation cases under EIA, notification 2006 dated 07.07.2021 for mining of Limestone in Ravirala Limestone Mine of M/s. The Ramco Cements Limited with proposed production capacity of Limestone: 0.115 MTPA (ROM), Topsoil: 0.005 MTPA, Over Burden: 0.211 MTPA (Total excavation: 0.331 MTPA) in the mine lease area of 124.33 Ha, located at Ravirala Village, Jaggayyapeta Mandal, NTR District (earlier Krishna District), Andhra Pradesh for undertaking detailed EIA/EMP study	16.01.2023

iv. Details of Mine Lease:

a) The Project Proponent has submitted that initially mining lease was granted by the State Govt. vide G.O. Ms. No.59, Inds. & Com (M.III) Dept., dated 02.05.1997 for Limestone mine over an extent of 124.33 Hects in Sy.No.20,28,38,39,41,42 etc., of Ravirala Village, Jaggayyapet Mandal, Krishna District for a period of 20 years in favour of M/s. Madras Cements Ltd. The minelease deed was executed on 01.10.1997 and the lease wasvalid up to 30.09.2017.

b) Meanwhile, the mining lease was transferred by the State Govt. vide G.O. Ms.No.96dated 13.10.2015 from M/s. Madras Cements Ltd to M/s. The Ramco Cements Limited over an area of 124.33 Ha.

c) Thereafter, the Govt. of Andhra Pradesh have extended the validity of mine lease vide G.O. Ms. No. 60 Inds. & Com (M.III) Dept., dated 02.05.2017 for a period of 50 years w.e.f. 01.10.1997 to 30.09.2047 for Limestone over an extent of 124.33 Hects. The Supplementary lease deed for extension was also executed on 27.02.2019 between the Govt. of Andhra Pradesh and M/s The Ramco Cements Limited for the period upto 30.09.2047.

v. Land Use/Land Cover of the Mine Lease Area:

Private land	55.89 Ha own Patta Land 51.30 Ha Private Patta Land to be purchased
Government land	17.14 Ha (Leased to RCL)
Total Mining lease area (MLA)	124.33 Ha
Private land for crusher, workshop & other infrastructure outside the MLA	Nil
Additional information(if any)	There are now some agricultural activities taking place. At present, there is no mining activity in the ML area.There are mainly 5 Mining Blocks (1-5) in the granted Lease. Blocks 2, 3 & 5 are not feasible for mining due to proximity to Rivers Paleru& Krishna and encompassing the village habitation. Thus, RCL undertakes to carry out mining activity in balance area of 88.93 Ha in Blocks 1 & 4 and mining activity only over an extent of 67.29 Ha (Block-1) out of 124.33 Ha.

vi. Details of Mine Plan:

Review of Mining Plan along with Progressive Mine Closure Plan approved by Indian Bureau of Mines, Hyderabad	Letter No.	AP/KSN/MP/Lst-2A/Hyd
	Dated	03.12.2021
	Mine lease area	124.33 Ha
	Mineral	Limestone
	Validity	2022-23 to 2026-27
Mining Parameters	Quantitative Description	
Method of Mining	Conventional fully Mechanized Open-Cast Mining method with Controlled Drilling and Blasting	
Drilling/Blasting	Wet drills and controlled blasting will be undertaken.	
Geological Reserves	33.519 Million Tonnes	
Mineable Reserves	13.196 Million Tonnes	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Limestone-0.115 MTPA (ROM) Topsoil-0.005 MTPA, Over Burden-0.211 MTPA Total Excavation- 0.331 MTPA	
Life of mine	26 years	

Mine Bench Height & Bench Width	Bench Height 8 m in OB & 9 m in Mineral Band Bench Width >10 m
No. of Mine Benches	4 (during Plan Period)
Existing Depth, m bgl	0
Individual bench slope	72^o
Overall pit slope	45^o
Ultimate Depth of Mining, m bgl	82 m BGL (-45 m RL)
Ground Water Table, m bgl	26
Details of ground water intersection	Mining activities will intersect the ground water-table at 26 m BGL
RoM output size	300-500 mm
Details of existing/ proposed Crusher	No Crusher is proposed in the Lease as existing Crushers are at the Cement Plant
Mineral Beneficiation	Nil
Transportation details including capacity of dumper/tipper, mode of transport and distance	By 25 Tons Tippers. From RLMR Lease, limestone transportation will be done through SH-220 (Jaggayyapeta-Vedadri Road) for a distance of 1.25 km, thereafter through RCL's own Haulage Road by just crossing the road and SH-214 (Chillakallu-Vedadri Road) to reach the Crusher in the Plant. There is no possibility of having conveyor (OLBC) for mineral transportation due to existence of reserve forest (in 3 sides) and settlements (in one side).
Generation of Topsoil/OB & its Management during plan period & conceptual period	About 14,064 cu. m Top soil will be removed and fully utilised for green belt along the peripheries, thus, no Top soil dump in the lease. About 3,51,254 cu.m of OB waste will be removed during ROMP Period. From 2027-28 to 2047-48 (upto the lease period), a quantity of 2.1 Million Tonnes of ROM ore and a quantity of 0.45 Million cu.m of waste (Phyllite and Interstitial Clay) will be generated. Thus, OB of 0.8 MCm will be accommodated in the temporary dump yards, over an extent of 7.63 Ha with maximum height of 20 m, in south-eastern parts of Block-1, very well away from the Flood Zones. Back filling will not be initiated as mineral existing at bottom.
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	No Mineral Rejects/ Wastes is anticipated.

vii. Water requirement:

Total water requirement	20 KLD		Domestic Consumption	5.0 KLD
	Fresh water	-	Green Belt	10.0 KLD
	Treated water	20.0 KLD	Dust Control	5.0 KLD

Source	The rain water collected in the mine pit will be utilised to meet the water requirement. Initially the water requirement will be met from existing captive mines through Tankers.
Permission	The Project Proponent has submitted the Permission/NOC from the APWALTA (Ground Water Department) vide File No. PRR05-11028/45/2018-SLNA-GIS-CORD dated 13.11.2021 for dewatering of 12,365 KLD of Mine seepage water for carrying out mining operations from 4 lime stone mines and for utilization of 7,000 KLD of dewatered Mine Seepage Water for Cement plant, Coal based Captive Thermal Power plant, Waste Heat Recover Boilers, Colony and associated 5 Nos. of Captive Limestone Mines located at Jayanthipuram Village, Jaggayyapeta Mandal, Krishna District, Andhra Pradesh. This NOC is valid for three years from the date of issue of this letter. On its Renewal, NOC for this Mine dewatering &utilisation will also be obtained.

viii. Nearest village / town/ highway/railway station / water bodies/monument:

Particulars	Particular's Name	Distance &Direction
Nearest Village	RaviralaTanda Ravirala Village	SW of Block-4 SW
Nearest Town	Jaggayyapeta	5.2 km, NW
Nearest Highway	NH-65 Hyderabad-Vijayawada Section	6.5 km, NNE
Nearest railway station	Bonakalu	28.5 km, NE
Water body	River Paleru River Krishna	Adjacent in West Adjacent in South
Pilgrimage Centre	Vedadri Temple	1.4 km, SE

ix. Presence of Environmentally Sensitive areas in the study area:

Forest Land/Protected Area/Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter/Remarks
Forest Land	No	No forest land is involved in the Lease-DFO,

		Krishna Division, Vijayawada Letter Rc. No. 1160/2019/TO dated 20.12.2019. There are 8 Reserved Forests falling fully/partly within 10 km radius area are: i. Jaggayyapeta Extension RF (0.1 km in East& North) ii. Jaggayyapeta RF (3.0 km; SE) iii. Kuntimaddi RF Part (1.9 km; S) iv. Ginjupalli RF (2.4 km; S) v. Venkatayapalem Extension-1 RF (4.0 km; S) vi. Chintalapalem RF (9.5 km; SW) vii. Budawada RF (1.6 km; WNW) viii. Ballusupadu RF (8.5 km; NW)
National Park	Nil	The District Forest Officer, NTR Division, Vijayawada vide Letter Rc. No. 1752/2023/ TO dated 19.09.2023 stated that there are no National Park, WLS, ESA/ESZ located within 10 km radius of Ravirala Limestone Mine (Revenue).
Wildlife Sanctuary	Nil	
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area(ESA)	Nil	
Schedule-I species (No.s and name of schedule-I species with authenticated letter)	No	The District Forest Officer, NTR Division, Vijayawada vide Letter Rc. No.1091/2023/TO dated 20.06.2023 has provided the authenticated list of Flora and Fauna and informed that there are no Schedule-I species in core/buffer zone of 10 km radius of Ravirala Limestone Mine (Revenue).
Wildlife Conservation Plan	NA	-

ix. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	2.80 Ha Only native tree species of 7,000 no.s. will be planted @ 2,500 Trees/Ha and maintained.
Budget for green plant & plantation till the end of life of mine.	Rs 5.00 Lakhs
Budget for nursery	-
Details of existing plantation and its survival rate	85-90%.
No. of tree cuts in the mine lease area and compensatory afforestation	Nil
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	1.3
50 m safety zone of nallah, roads, electric lines	0.4
500 m safety zones of nearest habitation villages	1.1

x. Baseline data details:

<table>
<tr><td colspan="2">Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)</td></tr>
<tr><td>Period of baseline data collection</td><td>December 2022-February 2023</td></tr>
<tr><td>Season (Summer / Pre-monsoon / Post-monsoon / Winter)</td><td>Winter 2022-23 Season</td></tr>
<tr><td>Predominant Wind direction (From)</td><td>NE & SSE directions during the season</td></tr>
<tr><td>Ambient Air Quality (no. of locations) and results</td><td>10 Locations.
Result summary:
PM_{10}: 16 μg/m^3- 71.0 μg/m^3
$PM_{2.5}$: 10.0 μg/m^3- 45.0 μg/m^3
SO_2: 6.0 μg/m^3 - 22.0 μg/m^3
NO_2: 6.0 μg/m^3- 27.0 μg/m^3</td></tr>
<tr><td>Noise level (no. of locations) and results</td><td>10 Locations
Day Time (Lday) noise level:
40.1 dB (A) - 48.9 dB (A)
Night Time (Lnight) noise level:
38.7 dB (A) - 44.7 dB (A).</td></tr>
<tr><td>Water Quality (no. of locations) and results</td><td>
<table>
<tr><td>Parameters</td><td>Surface water (8 locations)</td><td>Ground water (10 locations)</td></tr>
<tr><td>pH at 25°C</td><td>7.36-7.84</td><td>7.54-7.92</td></tr>
<tr><td>Total Dissolved Solids, mg/l</td><td>200-380</td><td>330-580</td></tr>
<tr><td>Chloride as Cl-, mg/l</td><td>54-96</td><td>74-136</td></tr>
<tr><td>Total Hardness, mg/l</td><td>85-170</td><td>130-230</td></tr>
<tr><td>DO, mg/l</td><td>4.2-5.9</td><td>-</td></tr>
<tr><td>BOD, mg/l</td><td><2</td><td>-</td></tr>
<tr><td>COD, mg/l</td><td>3-16</td><td>-</td></tr>
</table>
</td></tr>
<tr><td>Soil Quality (no. of locations) and results: 6 Locations</td><td>
<table>
<tr><td>Parameters</td><td>Observed Values</td></tr>
<tr><td>pH</td><td>7.68-7.82</td></tr>
<tr><td>Electrical Conductivity (mmhos/cm)</td><td>1.18-1.36</td></tr>
<tr><td>Organic Carbon (%)</td><td>0.81-1.10</td></tr>
<tr><td>Sodium Absorption Ratio</td><td>1.91-2.95</td></tr>
</table>
</td></tr>
<tr><td>Hydro geological study and results</td><td>RCL has engaged the ‘College of Engineering Kakinada (Autonomous) Campus’ of Jawaharlal Nehru Technological University Kakinada (JNTUK) for the detailed Hydrogeological Study. Officials of M/s. Thrust Geo-Consultants Private Limited, an Accredited Ground Water Professionals for ‘Hydrogeological Report for Mining Projects’ by Central Ground Water Authority (CGWA) – with Certificate No. CGWA/RGI/019 dated 01.10.2021 with validity upto30.09.2026 are also involved in the Study & Report.
Monitored Ground Water-table Levels were found to be from 3.10 m BGL (ML Area) to 11.22 m BGL</td></tr>
</table>

	(KauthwariAgraharam). The groundwater flow direction towards Northeast from Southwest. The Water-table in the Mines vicinity was recorded as 26 m BGL in Post-monsoon Period and 40 m BGL in Premonsoon Period. According to Ground water resource estimation, the Stage of Development of Jaggayyapeta basin as well as Jayanthipuram village is in 'SAFE' Category. A yield test and Pumping Test were performed during 24-26.02.2023. As a counter check Recuperation Test was also conducted for determining the Aquifer Parameter T (Transmissivity given by kb, b being the thickness of the aquifer). The thickness of the aquifer is 50 m. Transmissivity "T" - 6.10 m^2/hr (or) 146.4 m^2 /day Permeability "K"- 2.93 m/day Seepage is likely to take place only from the 4th bench onwards in the last 6 m depth of this bench. Using Darcy's equation, corresponding to Saturated Bench, discharge will be 1186.84 KLD and The maximum Radius of Influence is 204.49 m (205 m) for the case of saturated bench. Hence, it is concluded that the mining activity in the proposed Mine Pit area of Ravirala Revenue Mine will not result in lowering of groundwater levels in the wells outside the leased area.
Traffic study (no. of locations) and results	1 Location For assessing the baseline status, the Traffic Survey based on Indian Road Congress-IRC: 64 & 106 Norms at RLMR Haul Road-Vedadri Road Junction, was carried out during a Week day (Wednesday; 15.02.2023) and also during the Week end (Sunday; 19.02.2023). Based on the Survey, the existing Traffic Volume in the vicinity was found to be 206.6 PCU/day @ 8.61 PCU/hr. In the Post-Project Scenario, there will be an addition of 30 Tippers in 2-ways to the existing traffic in the Mine vicinity. Cumulatively, the traffic volume in the Project vicinity will be 296.5 PCU/day @ 12.35 PCU/hr. The net increase (cumulative) will be 89.9 PCU/day @ 3.75 only PCU/hr. Level of Service (LOS) will be '0-0.2 (A). The existing Roads/Haul Roads are adequate to handle the proposed traffic volume due to the Project.

xi. Public Hearing (PH) Details:

Advertisement for PH with date (name of major national daily and one regional vernacular daily newspaper)	APPCB, Vijayawada had given the Public Hearing Advertisements for the Project on 06.07.2023 in the English Newspaper 'The Hindu' with a Corrigendum and the local vernacular (Telugu) Newspaper 'Saakshi'.
Date of PH	08.08.2023
Venue	Project Site
Chaired by	District Collector & Magistrate, NTR District
Main issues raised during PH	The main issues raised in the Public Hearing are: employment to local people, skill development, ground water table depletion, water quality, land cost, cracks due to blasting, air pollution & health issues, more medical camps, flood mitigation, green belt & avenue plantations, additional CSR funds, DMF fund utilisation, village infrastructure development, etc.
Budget proposed for addressing issues raised during PH over 3 years	A Budget of Rs.37.00 Lakhs (Rs.24.00 Lakhs for 1st Year & Rs.13.00 Lakhs for 2nd Year implementation) is allotted for executing the Physical Activities as per MoEF&CC OM dated 30.09.2020

xii. Details of CTE/CTO, Certified Compliance Report, Certified Production Details from the inception of the mine:

Particulars	Details of Letter along with date of grant and validity
Consent to Establish	To be obtained after EC
Consent to Operate	To be obtained after EC
Certified Compliance Report and Inspection date	Not Applicable
Certified Production Details from the inception of the mine (in tabular form against the EC capacity)	The Certification for Production & Dispatch since commissioning of the mine lease from 1997-98 to 2018-19 has been certified by the Assistant Director of Mines and Geology, Nandigama vide Letter No. 77/M/2008 dated 22.08.2019. Limestone production quantity from 1993-94 to till date was 4,099 Tonnes only with the highest production of 1,622 TPA during 2001-02 as stated in AD (M&G) Certification. Also, there was no production after 2019-20 to till date.
Details of Violation	The Project Proponent submitted that the mine was opened on 31.12.1997. The Surface Outcrop Excavation (leveling works) was done occasionally during the period from 1998-99 to 2002-03. During the excavation and leveling, there was production of Limestone of about 4,099 Tonnes in 4 years (with a maximum production of

	1,622 Tonnes/Annum during 2001-02) and Dispatched 3,892 Tonnes. For the excavated quantity, Royalty and other applicable taxes were paid to the Department of Mines & Geology, Government of Andhra Pradesh. Thereafter, the entire mining activities were stopped. Actually, there was no Mining Pit made in the Mining Lease area during the Outcrop Excavation period. The imposition of Penalty (compensation amount) under Sec 21(5) of the MMDR Act, as per the judgment of the Hon'ble Supreme Court of India against WP (Civil) No. 114 of 2017 between Common Cause vs Union of India, for an amount of Rs.2,22,125/- (100% of the price of the Mineral) was also paid to the Asst. Director (Mines & Geology), Nandigama on the Demand vide Challan Transaction ID No.30061839632019 dated.08.08.2019. The Project Proponent has submitted the letter issued by the Dept. of Mines and Geology vide letter no. 77/M/2008, dated 24.08.2019 stating that "M/s. The Ramco Cements Limited has paid an amount of Rs. 2.22.125/- (Rupees two lakh twenty two thousand one hundred and twenty five only) vide challan No.30061839632019 dated.08.08.2019. The M/s. Ramco Cements Limited has paid the penalty for complying the Section 21(5) of MMDR Act for the Limestone excavated during the period 2000-2001 to 2002-2003. The Lessee already paid the Royalty and other taxes for dispatches quantity during the period 1999 to 2002-03. Finally, it is to submit M/s. Ramco Cements Limited Mining Lease is in force and valid up to 30.09.2047. The lessee is paying Annual dead rent regularly".

xiii. Ecological Damage Assessment, Natural Resource and Community Resource Augmentation Plan: -

The Project Proponent has submitted that the total budgetary provision with respect to Remediation Plan and Natural & Community Resource Augmentation Plan is Rs.6.00 Lakhs. The Project Proponent shall be required to submit a Bank Guarantee of an amount of Rs.6.00 Lakhs in favour of APPCB prior to the grant of EC. The Remediation Plan shall be completed in 2 years whereas Bank Guarantee shall be for 5 years. The Bank Guarantee shall be released after successful implementation of the Remediation Plan and Natural and Community Resource Augmentation Plan and after the recommendation by the Regional

Office of the Ministry. The breakup of the Ecological Damage Assessment, Natural Resource and Community Resource Augmentation Plan are as follows:-

a) Ecological Damage Remediation Plan

S. No	Environmental Component	Remediation Plan / Activity Description	Budgetary Provision, Rs. Lakhs		Total, Rs Lakhs
			I Year	II Year	
1	Air Quality & Ecology	Greenbelt by planting 500 trees in ML Area facing Ravirala Village @ Rs.400 per tree including its maintenance	1.0	1.0	2.0
2	Socio-economics & Public Health	Community/Public Buildings Maintenance and Conducting Medical Camps	1.0	1.0	2.0
	Total	-	2.0	2.0	4.0

b) Natural Resource Augmentation Plan: -

S. No	Activity proposed	Budgetary Provision, Rs. Lakhs		Total, Rs Lakhs
		I Year	II Year	
1	Providing 4 Nos. Solar Street Lights to Ravirala Village @ Rs.20,000/- per Light, 2 per Year	0.40	0.40	0.80
	Total	0.40	0.40	0.80

c) Community Resource Augmentation Plan: -

S. No	Activity proposed	Budgetary Provision, Rs. Lakhs		Total, Rs Lakhs
		I Year	II Year	
1	Providing Furniture's to Ravirala School	0.30	0.30	0.60
2	Providing Medical Equipment's to. Sub-Primary Health Centre, Ravirala	0.30	0.30	0.60
	Total	0.60	0.60	1.20

d) Summary of Ecological Damage Remediation, Natural & Community Resource Augmentation Plan: -

S. No	Activity proposed	Budgetary Provision, Rs. Lakhs		Total, Rs Lakhs
		I Year	II Year	
1	Cost of Damage Remediation Plan	2.0	2.0	4.0
2	Natural Resource Augmentation Plan	0.40	0.40	0.80
3	Community Resource Augmentation Plan	0.60	0.60	1.20
	Total	3.0	3.0	6.0

xiv. Penalty provisions as per SOP dated 07.07.2021:

a) The Project Proponent has submitted that the Project cost is Rs.6.0 Crores. The Penalty Provision for new Projects where operation has not commenced is 1% of Project Cost i.e. Rs.6,00,000/- has been earmarked to compensate the damage caused to the environment (in addition to the remedial Plan measures).

xv. Rehabilitation & Resettlement (R&R):

R & R details	No R & R is involved in this project.

xvi. Court case details:

Court Case, No and its present status	The Project Proponent has submitted that as directed by MoEF&CC, a case was filed by APPCB against the Project Proponent, M/s. The Ramco Cements Limited under Section 19 of E(P) Act, 1986 in the Hon'ble Court of Addl. Junior Civil Judge, Jaggaiahpet as CC No. 510/2023. The Hon'ble Court has sentenced the Project Proponent to pay a fine of Rs. 50,000/- and disposed off the case on 23.07.2023. Project Proponent has remitted the fine amount of Rs.50,000/- to the Hon'ble Court on 23.07.2023.

xvii. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	The Project Proponent has submitted the Affidavit in a non-judicial stamp of Rs 100 bearing no: CW 037909 dated 30.12.2022 stating that the company will comply with all the statutory requirement & judgment of Hon'ble Supreme Court dated 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of common cause versus Union of India &Ors.
Undertaking by Project Proponent in EIA/EMP report	The Project Proponent has submitted a declaration vide letter dated 25.05.2023 stating that the Environmental Impact Assessment (EIA) Report and Summary Environmental Impact Assessment Reports (English & Telugu) have been prepared in compliance with the awarded TORs and as per the generic structure proposed in EIA Notification 2006 and submitted. The data submitted in the EIA Report are factually correct.
Undertaking by Consultant in EIA/EMP report	The EIA Consultant (M/s. ABC Techno Labs India Private Limited) has submitted a declaration vide letter dated 25.05.2023 stating that the Environmental Impact Assessment (EIA) Report and Summary Environmental

	Impact Assessment Reports (English & Telugu) have been prepared in compliance with the awarded TORs and as per the generic structure proposed in EIA Notification 2006 and submitted. The data submitted in the EIA Report are factually correct.
Plagiarism checked on 18.08.2023	The Head of the Accredited Consultant Organization certified that this EIA Report has been evaluated by using online software viz. Plagiarism Checker (https://plagiarismchecker.co). The report has been analysed by the system and based on it, I certify that the EIA Report produced in accordance with good scientific practice.

xviii. Details of the Environmental Management Plan (EMP):

EMP – Capital Cost		
S. No	Description	Cost, Rs
1	Mobile Water Sprinkler for Dust Suppression	20,00,000
2	Green Belt Development & Maintenance @ Rs.50,000/yr for 15 Years	7,50,000
	Total	27,50,000
EMP - Operating Cost		
S. No	Description	Operating Cost/Annum (Rs)
I	Greenery	
1	Gardeners & Security (12 persons)	12,00,000
II	Environmental Status	
1	Operation and maintenance of Ambient Air Quality Monitoring Station	3,00,000
2	Water Sprinkling for Dust Suppression	5,00,000
3	Environmental & Vibration Survey Works	2,00,000
	Total	22,00,000

xix. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	(0.2750 + 0.3700=) 0.6450
Project Cost	6.0
Employment (No.s)	19 persons directly and 20 persons indirectly

3. Observation and Recommendation of the EAC:

The Project Proponent/Consultant presented the KML file to indicate the site features in the study area of 10 km radius. The Project Proponent has shown the boundary of the mine lease area and informed the EAC that River Paleru is located adjacent to the mine lease area on western side and it continues with River Krishna

which is flowing on the southern side adjacent to the mine lease area. There are two villages such as RaviralaTanda and Ravirala are located within the mine lease area and hence the safety zone of 300m will be maintained as no mining zone. The mine lease area consists of 5 blocks. Blocks 2, 3 & 5 are not feasible for mining due to proximity of Rivers Paleru & Krishna and encompassing the village habitation. Mining activity is proposed to be carried out over an area of 67.29 Ha in Block-1 and during the present mining plan period, mining activity will be carried out in northern side over an area of 21.82 ha. The EAC asked the Project Proponent to show the area where the illegal mining has been taken place. The Project Proponent has informed the EAC that only surface outcrop excavation was done in the northern side of the lease area which is approximately less than 1 ha and no mine pit was created. Excavation works were done only for 10 days during the period from 1998-99 to 2002-03with a maximum production of 1,622 tonnes/annum during 2001-02.

The EAC asked the Project Proponent to brief about the protection measures being taken and to be taken for Rivers Paleru & Krishna due to mining activity. A detailed study has been carried out by 'College of Engineering Kakinada (Autonomous) Campus' of Jawaharlal Nehru Technological University Kakinada (JNTUK) for bund formation and surface drain management. As recommended, a protective bund of 642 m is proposed to be constructed using soft clay material. The top of the protective bund will be kept at +43.50 m with a freeboard of about 50 cm. Three garland drains are suggested for conveying the surface runoff estimated with a bed width of 1.5 m and a depth of 1 m (depth of flow being 0.8 m and a freeboard of 20 cm). All the drains are to be culminated in to one of the three settling tanks (ST1, ST2 and ST3) each of size 15 x 15 x 5 m. Thus, there will not be any flooding of the Lease from nearby Rivers and the Surface Runoffs and Seepage waters will be effectively controlled. The mined out material will be transported to the crusher in the cement plant by road which is located at a distance of 6.0 km from the mine lease area. Since the mine lease area is surrounded by reserve forest on three sides, there will be no possibility of having conveyor (OLBC) for mineral transportation. Transportation activity will be taking place in the northern side of the mine lease area to the cement plant and there will be no cumulative impact due to transportation. About 1.25 km of Major District Road will be used for transportation and thereafter own road will be used to reach the crusher in the cement plant.

The EAC on viewing the KML file observed that the mine lease area is located in the junction of two rivers and surrounded by reserve forests and opined that the mining activity will have impact on river dynamics, mine inundation and biological environment. The EAC asked about the list of schedule-I species found in the study area. The Project Proponent has informed the EAC that the District Forest Officer, NTR Division, Vijayawada vide letter dated 20.06.2023 has stated that there are no Schedule-I species in core/buffer zone of 10 km radius of Ravirala Limestone Mine (Revenue). The Project Proponent also informed the EAC that no Eco Sensitive Areas located within 10km radius of the mine lease area. The EAC asked the Project Proponent to resubmit the list of authenticated flora and fauna in reference to the

Wild Life (Protection) Amendment Act, 2022 by clearly indicating the type and category of Schedule-I species and accordingly the Project Proponent shall submit the proof of the submission of the Wildlife Conservation Plan if applicable. The Project Proponent informed that they will resubmit the list in consultation with the Forest Department. The EAC asked about the location of the OB/waste dump. The Project Proponent has informed the EAC that earlier OB/waste dump was proposed in the western side of the lease area and now it is proposed in the south eastern side of the mine lease area.

The Project Proponent informed the EAC that the mine lease is valid up to 30.09.2047. The Cement Plant is being operated for 4.685 MTPA clinker and 3.650 MTPA Cement of various grades. Limestone requirement of the plant is being met from the five captive limestone mines in this region. Centralized crushers are located at the plant. No mineral beneficiation is involved in the proposal. The topsoil will be used for development of greenbelt/plantation and OB will be temporarily dumped in the south eastern part of the mine lease area over an area of 7.63 ha and maximum height will be 20m and will be used for backfilling as well as for creating protection bunds. Mining activity is proposed to be carried out in Block-1 over an area of 67.29 ha out of which 39.41 ha is in possession with the Project Proponent. Also, during five years mining plan period, mining activity will be carried out in northern side over an area of 21.82 ha which is also in possession with the Project Proponent and no purchase of land will be required for mining.

The Project Proponent has informed the EAC that the mining activities will intersect the ground water table at 26m bgl. Land Use plan for the conceptual stage will be reviewed during the next plan period. The EAC opined that the Project Proponent needs to submit the land use land cover analysis for pre mining, post violation, post mining and at conceptual stage. The EAC also asked the Project Proponent to submit the year wise land required for mining over the life of the mine. The Project Proponent has informed the EAC that the water requirement will be 20.0 KLD and will be met from existing captive mines through tankers till the mine pit is created. The EAC asked the Project Proponent to submit the timeline specifically that till which year water will be utilized from existing captive mines and from which year water will be utilized from this instant mine. The EAC opined that the water for dust suppression of 5.0 KLD is very less. The Project Proponent has informed the EAC that since water from other mines are being utilized; water for dust suppression is less. The EAC asked the Project Proponent about the existing traffic in the road. The Project Proponent has informed the EAC that existing traffic load is 206 PCU/day. Additionally, 30 no.s (to and fro) of tippers will be added to the traffic movement. The cumulative will be 89.9 PCU/day and the existing haul roads are adequate to handle the proposed traffic volume. The EAC asked the Project Proponent to revise the scenario of the traffic over the period of 10 years.

The Project Proponent has informed the EAC that the plan for Greenbelt development has been updated and now it is proposed to develop greenbelt over an

area of 13.487 ha with total a 33,718 no. of saplings. The EAC observed that the percentage of greenbelt coverage is 20.0% only and hence the EAC asked the Project Proponent to revisit the greenbelt/plantation plan so as to cover 33% of the area. Baseline data was carried out during Winter Season i.e., December 2022-February 2023. Predominant wind direction was from NE & SSE. The EAC asked about the difference of the High flood level of the river and the mine lease area. The Project Proponent has informed the EAC that the HFL of the Krishna River is + 36.90 m (say +37.0 m). The average ground level in the area is +41.80 m. The maximum HFL of this area during 2009 flood was noted as +41.98 m and the lowest ground level of the Lease Area is +35.0 m. Thus, certain area is below the inundation level of +41.98 m and it is obligatory to protect those areas with the protective bund. The EAC asked the Project Proponent to ensure that the height of the bund shall be about minimum of about 5m height from the highest flood level and also in line with the Metalliferous Mines Regulations, 1961 and its amendments therein. The EAC also asked the Project Proponent to submit the cross section of the bund with slope both on upstream and downstream side and protection measures on the upstream side.

The Project Proponent has informed the EAC that a budget of Rs 37.0 Lakhs has been earmarked to address the concerns of the public hearing. The EAC noted that the proposed action plan to address the concerns of the public hearing is generalized. The EAC asked the Project Proponent to revise the action plan to address the concerns of the public hearing in a more specific manner by detailing the specific activities proposed under each component in a more specific and monitorable manner and also to include the recurring cost for the same. The Project Proponent has also informed the EACthat a case was filed by APPCB against the Project Proponent under Section 19 of E(P) Act, 1986 in the Hon'ble Court of Addl. Junior Civil Judge, Jaggaiahpet as CC No. 510/2023. The Hon'ble Court has sentenced the Project Proponent to pay a fine of Rs. 50,000/- and disposed off the case on 23.07.2023. Project Proponent has remitted the fine amount of Rs.50,000/- to the Hon'ble Court on 23.07.2023.The EAC asked the Project Proponent to submit the exact area on which the illegal mining has been carried out. The EAC also asked the Project Proponent to include the no. of man days of utilization, equipment's utilized, quantity of domestic water consumption, quantity of waste generation and its handling and management and details of non-provision of garland drain, impact on biological environment, non-provision of green belt and pro rata compensation for greenbelt development and details of occupational health provided to employees. Accordingly, the EAC asked the Project Proponent to rework out the damage assessment and penalty provisions as per SOP dated 07.07.2021. Based on the discussions held, the EAC **deferred** the proposal for want of following additional information: -

i. The Project Proponent needs to submit the exact area on which the illegal mining has been carried out and also to submit the map showing the same.

ii. The Project Proponent needs to include the no. of man days of utilization, equipment's utilized, quantity of domestic water consumption, quantity of waste generation and its handling and management and details of non-provision of garland drain, impact on biological environment, non-provision of green belt and pro rata compensation for greenbelt development by avoidance cost method and details of occupational health provided to employees for the violation period (1998-99 to 2002-03) and needs to rework out the damage assessment. The Cost saved if any shall be considered under Environmental Compensation Charges.

iii. The Project Proponent needs to include the 0.25 % of the turnover as per penalty provisions of SOP dated 07.07.2021.

iv. The Project Proponent needs to submit the land use land cover analysis for pre mining, post violation, post mining and at conceptual stage.

v. The Project Proponent needs to submit the year wise land required for mining over the life of the mine.

vi. The Project Proponent needs to submit the action plan for the bund proposed for protection against mine inundation that should be lined with proper stone pitching on the U/S side as protection against erosion and abetted by three tier plantation all along the GD and settling tank/pond as proposed. The Project Proponent also needs to submit the action plan for proper alarm/warning system that shall be in place against flood warning asper DGMS. Accordingly, the Project Proponent needs to revise the EMP budget.

vii. The Project Proponent needs to ensure that the height of the bund shall be about minimum of about 5m height from the highest flood level and also in line with the Metalliferous Mines Regulations, 1961 and its amendments therein. The Project Proponent needs to submit the cross section of the bund with slope both on upstream and downstream side and protection measures on the upstream side.

viii. The Project Proponent needs to resubmit the list of authenticated flora and fauna in reference to the Wild Life (Protection) Amendment Act, 2022 by clearly indicating the type and category of Schedule-I species and accordingly the Project Proponent shall submit the proof of the submission of the Wildlife Conservation Plan if applicable.

ix. The Project Proponent needs to revise the scenario of the traffic over the period of 10 years and shall submit the Level of Service as per IRC Guidelines.

x. The Project Proponent needs to revise the action plan to address the concerns of the public hearing in a more specific manner by detailing the specific activities

proposed under each component in a more specific and monitorable manner and also to include the recurring cost for the same.

xi. The Project Proponent needs to revisit the greenbelt/plantation plan so as to cover 33% of the total area.

xii. The Project Proponent needs to submit the timeline specifically mentioning that till which year water will be utilized from existing captive mines and from which year water will be utilized from this instant mine.

xiii. The Project Proponent needs to submit the measures to be taken for protection of unpurchased lands. The Project Proponent also needs to submit the possession certificate from the concerned Dept/State Govt.

1.2 Lakheri Limestone Mine of M/s. ACC Ltd with Limestone Production Capacity of 1.5 Million TPA and OB Waste: 1.96 Million TPA with Total Excavation: 3.46 MTPA along with existing wobbler & screening plant of 400 TPH in the mine lease area of 1,308.88 ha [Forest land having Stage-II FC: 201.88 ha + Non-Forest land: 1107 ha] out of 1516.88 Ha, located at Villages Gendoli Kala, GendoliKhurdh, Pholai, Gutha, Mahuwa, Dangaheri, Budel, Kankra, Chamavali, Uttarana, Lakheri, Sakhoda, Nayagaon&Papadi, Tehsil: Indergarh, District: Bundi, Rajasthan -[F.No: J-11015/167/2018-IA.II(M), Proposal No: IA/RJ/MIN/426653/2023; EIA Consultant: M/s J.M. EnviroNetPvt. Ltd.] - Revalidation of EC under MoEF&CC Notification S.O 1530(E) dated 6th April, 2018

The instant proposal is for revalidation of EC under MoEF&CC Notification S.O 1530(E) dated 6thApril, 2018 of M/s. ACC Ltd for mining of Limestone with Limestone Production Capacity of 1.5 Million TPA and OB Waste: 1.96 Million TPA with Total Excavation: 3.46 MTPA along with existing wobbler & screening plant of 400 TPH in the mine lease area of 1,308.88 ha [Forest land having Stage-II FC: 201.88 ha + Non-Forest land: 1107 ha] out of 1516.88 Ha, located at Villages Gendoli Kala, GendoliKhurdh, Pholai, Gutha, Mahuwa, Dangaheri, Budel, Kankra, Chamavali, Uttarana, Lakheri, Sakhoda, Nayagaon&Papadi, Tehsil: Indergarh, District: Bundi, Rajasthan.

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. The mine lease area is located between Latitude: 25º31’54.6”N to 25º39’39’’ N and Longitude: 75º56’46.4’’E to 76º15’27.2”E. The mine lease area falls under the Survey of India Toposheet No: 45 O/14 & 54 C/2and falls in Seismic Zone-II.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category "A" as the mining lease area is greater than 250ha and accordingly, appraised at the Central level.

iii. The instant proposal was earlier considered in the 14th EAC (Non-Coal Mining) meeting held during 3-4 May, 2023 wherein the EAC deferred the proposal. Then, the Project Proponent submitted the information on 05.06.2023 and 25.07.2023 in Parivesh portal. Accordingly, the proposal was reconsidered in the 19th EAC (Non-Coal Mining) meeting held during 24-25 August, 2023 wherein the EAC deferred the proposal for want of requisite information. Then, the Project Proponent submitted the information on 30.09.2023 in Parivesh portal and accordingly the proposal was again reconsidered in the 21st EAC (Non-Coal Mining) meeting held during 18-20 October, 2023.

Based on observation of EAC in its EAC meeting held during 24-25 August, 2023 and compliance of observation of EAC made by Project Proponent are detailed below:

S. No	Observation of EAC in its meeting held during 24-25 August, 2023	Reply by Project Proponent
1	The EAC opined that the due to the close proximity of Chambal Gharial Sanctuary, Ramgarh Vishdhari Tiger Reserve and Ranthambhore Tiger Reserve, the Ministry may seek comments from the Wildlife Division whether any protected areas are located in the buffer zone of the Tiger Reserve/Wildlife Sanctuary and also to seek clarification that whether the NBWL recommendations has been obtained for each of them or not in reference to the minutes of 32nd meeting of SCNBWL dated 21.01.2015 and minutes of 45th meeting of the Standing Committee of NBWL held on 4th September 2017. Project Proponent	The Wildlife Division on 22.09.2023 has gave the following comments as given below: - 1. The total mining lease area is 1516.88 ha out of which 1107 ha is a non-forest and 409.882 is a forest land. The matter was initially discussed in 31st meeting of SCBNWL held on 12.08.2014. During the meeting of SCNBWL recommended for 1107 ha forest area of the mining lease. 2. NOC has been accorded by the Chief Wildlife Warden Rajasthan vide letter dated 3.12.2014. 3. In 32nd meeting of NBWL held on 21.01.2015, remaining 409.88 ha of forest area including 208 ha diverted forest area and 201.88 ha non-diverted forest area of total mining lease wildlife clearance was granted by the NBWL. 4. By the order of NBWL in its 45th meeting dated 04.09.2017 and NTCA meeting dated 04.09.2017, an area of 409.88 ha of forest land of ACC mining lease is denotified from RTR notified area by the Rajasthan Government order dated 26.05.2022. 5. Further, it was informed by the DCF, RVTR Bundi vide letter dated 4.07.2023 that an

	informed that they are yet to receive the formal letter for NBWL clearance as recommended in the aforesaid minutes dated 21.01.2015. Since, the Project Proponent is undertaking the mining without obtaining the formal letter, the wildlife division of the Ministry may clarify whether this tantamount to violation or not. The Ministry may also seek clarification from wildlife Division whether Project Proponent needs to obtain the NBWL clearance for Ranthambore Tiger Reserve, since the sanctuary is located at a distance of 9.36 km from the mine site.	Inspection committee made by NGT in its inspection report stated that there is no mining activity carried out by ACC in forest area of 409.88 ha and mining activities was carried out in only two pit viz P-3 and sakhoda which are located in the non-forest area, but within the allotted lease area. So before commencement of any mining activity in 409.88 ha forest area, the NoC from the State Government may be obtained. The Project Proponent also submitted the following facts as given below: - 1. On 12-13.08.2014, SCNBWL in its 31st meeting recommended wildlife clearance for an area of 1107 ha of revenue/ non-forest area of mining lease. 2. Subsequently, NOC had been accorded by CWLW on dated 03.12.2014 regarding proposal of non-forest project within 10 km of national Park and Sanctuaries. 3. On 21.01.2015 Wildlife Clearance was recommended by NBWL in its 32nd meeting, committee observed that forest area of 409.88 ha was inadvertently missed out in 31st meeting. It was also stated by NBWL that this permission will be deemed once the recommendation of SBWL to exclude 409.88 ha forest area from RTR Buffer will be implemented and NBWL directed to SBWL to expedite the de-notification process. 4. On 04.09.2017 during 45th SCNBWL meeting, in continuation with direction of wildlife clearance dated 21.01.2015, NBWL and NTCA approved de-notification of RTR to exclude forest mining area 409.88 ha and user agency to deposit Rs 5.0 Cr. Accordingly ACC deposited Rs 5.0 Cr on 14.10.2017 as demanded vide letter dated 22.09.2017. 5. CWLW in its letter dated 10.02.2023, clearly mentioned that wildlife clearance is already granted by NBWL. 6. CCF & Field Director of RVTR in its advice letter dated 28.04.2023 and 23.05.2023 related with wildlife clearance of ACC mining lease stated that ACC have valid wild life clearance.

		7. DCF and Dy. Field Director of RVTR, Bundi in his factual report addressed to CWLW dated 04.07.2023 endorsed above mention facts and also stated as below: (i) 409.88 ha area of ACC mining lease had been de-notified from RTR notified area by Rajasthan Govt. vide order dated 26.05.2022. (ii) There is no Mining activity carried out by ACC in Forest area of 409.88 ha.
2	The Project Proponent needs to submit the map showing the distance of the railway line & railway boundary from the Sakhawada mine pit. The Project Proponent needs to undertake the vibration monitoring study during blasting near the railway line and SOP followed during blasting during movement of railways and also to submit the specifications of the rock breaker. The Project Proponent shall also consider the direction of the blasting w.r.t railway line to avoid any fly rocks during blasting.	The Project Proponent has submitted that the distance of the railway boundary and the railway line from the boundary of Sakhawada mine lease area is 550 m and 570 m respectively. The Project Proponent also submitted the map showing the distance of railway line & railway boundary from the boundary of Sakhawada mine lease area. The Project Proponent has submitted the copy of the report of the blasting and vibration study carried out by Shri Pawansut Sharma, NABET Accredited EIA Coordinator & FAE (AP, NV & RH). The observations made, analysis results of the data, conclusions and recommendations made in the report are summarized below: 1. At sakhoda pit, the drilling was carried out by LM 100 drill machine having dia 115mm. One drill block of 16 nos holes with 4.5m depth was prepared maintaining spacing 3m and burden 2.5m. 2. The distance of study station from the blasting sites was 550m (Railway Line). 3. From the blasting data at the mines as per the approved mine plan, a ground vibration data is calculated at different vibration study locations. Depending on the distance of points, charging pattern of holes and the total number of holes used in the blasting, the magnitudes of vibration varied at 1 location: 4. At a distance of 550m (Railway line), the blast parameters were spacing 3m, burden 2.5m, depth 4.5m and numbers of holes were 16 in 3 rows. Per hole charge was 9.765 kgs and charge per delay was also 9.765 kgs. The equipment used for measuring vibration was micromate (make-Instantel) and the PPV values were recorded 0.055 mm/sec to 0.702mm/sec

		with the associated dominant frequency of 7.1Hz to 7.3 Hz. 5. The level of ground vibrations recorded at the 550 m (Railway line), is well within the safe limit as per the DGMS Vibration Standard. The safe permissible limit of vibration corresponding to frequency range 8-25 Hz is 10mm/s as per the DGMS criterion for domestic houses near the proposed mine. Therefore, it may conclude that the all the vibrations (PPV &Frequency) values were within the safe permissible limits as per DGMS criterion. Hence practically no impact will be on the nearest Railway Line RCC infrastructure with given blasting parameters. Further, the Project Proponent has submitted the following control measures to be followed during as given below: - i. Blasting will be strictly done during day time only. ii. Before 1 hr of blasting activity the blasting contractor will sound a loud Siren horn to make people aware so that they can come to know and distance themselves from the mining area. iii. Steaming height will be taken as per the plan and as per the blasting design parameters suggested by the approved blasting authority. iv. Secondary blasting will be totally avoided and hydraulic rock breaker is employed and same practice shall be used for breaking large boulders, Controlled blasting with proper spacing, burden, stemming and optimum charge/delay are being /shall be maintained. v. The blasting shall be carried out during favourable atmospheric condition and less human activity timings, alternatively excel non-electrical initiation system, Supervision of drilling and blasting operations to ensure blast design geometry, Effective stemming of the explosives will be done in the drill holes. vi. Blasting & drilling will be carried-out as per the norms of DGMS. A proper management plan has been prepared in the concern to ensure safety of human life

		property and production of environment &Blasting will be performed strictly as per the guidelines specified under MMR, 1961. vii. Controlled blasting with proper spacing, burden, stemming and optimum charge/delay is being /shall be maintained. viii. Supervision of drilling and blasting operations to ensure blast design geometry. ix. Effective stemming of the explosives will be done in the drill holes. x. Blasting will be performed strictly as per the guidelines specified under MMR, 1961. xi. Vibration monitoring at sensitive locations shall be carried out scientifically to check adverse effects if any during blasting. xii. The holes will be fired towards the free face. Proper stemming of holes will be always carried out. Blasting will be avoided during foggy weather and high wind velocity and will be done during day time only. xiii. Over charging will be avoided. The maximum charge per delay will be kept within limit to minimize ground vibration. Blast mate will be used to record the ground vibration. xiv. During blasting, other activities in the nearby area will be temporarily stopped. xv. Drilling parameters like spacing, burden, depth and diameter of hole will be properly designed and spacing/ burden ratio is always more than one. xvi. To control fly rock measures such as proper Drilling, Subgrade drilling, roper spacing and burden, appropriate charge, muffling or covering blast site with old conveyor belt piece /screen, proper stemming, statutory distance w.r.t danger zone, two to one free faces advancement, PPV decreases with increase in delay intervals, use of NONEL for bottom initiation, no pebbles at blast face and proper initiating pattern with electronic detonators will be followed. The Project Proponent has submitted that in-line with discussion held during EAC meeting as the mining will be by using Rock Breaker considering as closest pit of mine lease near Railway line to

<table>
<tr><td></td><td></td><td>avoid any harm with fly rocks due to blasting operation may be considered. The Rock Breaker will be an attachment of 40tone capacity of Excavator (Manufacturer Name: EPIROC Specification Type: HB 3100 DP Part no: 3363120769 & Serial No: DEQ182289).</td></tr>
<tr><td>3</td><td>The EAC asked the Project Proponent to revisit the action plan for shifting the school along with the timeline. The Project Proponent needs to submit the safety precautions to be taken during mining activity till the shifting of the school.</td><td>The Project Proponent has submitted that they will follow the safety precautions as per recommendations given by Director General of Mines Safety, Govt. of India considering 100 m blasting permission as safe distance. The Project Proponent also submitted the copy of the permission letter obtained from the Directorate General of Mines Safety vide letter dated 22.04.2023 under regulation 164 (1-B) of the Metalliferous Mines Regulation, 1961 to conduct deep hole blasting within 300 m of danger zone but beyond 100 m of surface structures not belonging to owner at Lakheri Limestone Mine (ML No. 04/1972) of M/s ACC Limited.

Further, the Project Proponent has submitted that they have requested to the District Education Officer, Bundi, and Principal of School for shifting of School vide their letter’s dated 11.01.2023 & 03.01.2023. After necessary approvals school will be shifted as per the revised plan given below: -
<table>
<tr><th rowspan="2">S. No.</th><th rowspan="2">Activity</th><th rowspan="2">Timeline</th><th colspan="2">Budget (Rs in Lacs)</th><th rowspan="2">Remarks</th></tr>
<tr><th>1st Year</th><th>2nd Year</th></tr>
<tr><td>1.</td><td>Permission and seeking support from District Administration</td><td>FY2023-24 (on going)</td><td>-</td><td>-</td><td>Request letter has been submitted</td></tr>
<tr><td>2.</td><td>Meeting with stack holders to resolve the issue and analysis of alternative land</td><td>FY2022-23 (on going)</td><td>-</td><td>-</td><td>Liasoning with local community is in progress.</td></tr>
<tr><td>3.</td><td>Arrangement of land through Government</td><td>FY 2022-23 (on going)</td><td>-</td><td>-</td><td>Dialog is under progress and expected to be finalized before 31.12.2023</td></tr>
<tr><td>4.</td><td>Construction of School</td><td>FY 2022-23</td><td></td><td></td><td></td></tr>
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			Construction of complete school building – 8 classrooms (4.6mx5.5m), one Principal Room (5.3mx9.5m), one staff room (5.3mx8.2m), one staff room (5.3mx8.4m), toilets with water facilities (5.3mx7.5m), drinking water facilities, electric fittings and ensuring all basic infrastructure facilities.	(on going)	60	-	Architectural design of proposed school has been prepared and ready for mutual discussion with local committee.
			Classroom furniture, office furniture, white boards, fans, etc.		8	-	
		5.	Developing smart classrooms / digital classrooms with solar back up.	FY2023-24 (on going)	-	3.0	
		6.	Training and capacity building of teachers.	FY2023-24 (on going)	-	0.20	
			Total		68	3.20	
			Sub Total		71.20		
4	The Project Proponent needs to provide the document supporting the deemed extension of CTO from State Pollution Control Board during the period 01.05.2018 to 18.12.2022.	The Project Proponent has submitted that the Consent to Operate (CTO) for mines was obtained from Rajasthan State Pollution Control Board (RSPCB)vide letter no F (Mines)/Bundi (Bundi)/1(1)2009-2010/336-340 dated 14/05/2015 for the period upto 30/04/2018. Renewal of Consent to Operate application was submitted on 08.12.2017 and it was pending by RSPCB in want of Environment Clearance under EIA Notification 2006. The Project Proponent also submitted the chronology of communication made with RSPCB					

during the period of 01.05.2018 to 18.12.2022 as given below in table: -

Date	Communication details
08.12.2017	ACC applied for renewal of consent to operate
04.01.2018	RSPCB issued a deficiency letter to ACC
15.01.2018	ACC submitted its reply on 15.01.2028
27.02.2018	RSPCB issued a Show Cause Notice for refusal of CTO application in view of some deficiencies.
08.03.2018	ACC submitted its reply with all the information
19.07.2019	RSPCB issues a deficiency letter to submit the Environment Clearance under EIA Notification 2006, GPS co-ordinates of mines pillars and distance of mines lease from National Park/ Wildlife Sanctuary/ critical tiger habitat.
31.07.2019	ACC Submitted its reply
30.06.2020	RSPCB Letter of submitting the requisite information
10.07.2020	ACC Submitted its reply
22.07.2021	RSPCB issued Show Cause Notice for intended refusal of consent to operate
22.08.2021	ACC Submitted its reply to the show cause notice
22.12.2021	ACC submitted the present status of EC revalidation and forest area de-notification
07.07.2022	ACC informed to RSPCB regarding forest area de-notification on 26.05.2022 and issuance of ToR by MoEF&CC on 28.06.2022
14.11.2022	RSPCB refused the CTO, mining operation was stopped after refusal
23.11.2022	ACC Applied to RSPCB for CTO
19.12.2022	RSPCB granted conditional CTO which is valid till 31.12.2023

Further, the Project Proponent has submitted that the operation of mine was stopped on 14.11.2022 after refusal of consent by RSPCB. Subsequently, ACC applied for new consent to operate on 23.11.2022. Looking into continues operation and time involved in deciding the Environmental Clearance under EIA Notification, 2006 by MoEF&CC, RSPCB granted the conditional CTO on 19.12.2022 which is valid till 31.12.2023.

As per the Hon'ble NGT order dated 31.08.2023, Joint Committee has been constituted consisting of the following members Shri. Mahesh DuttPurohit, Scientist "D" SRO Jaipur, MoEF&CC, Shri. P Jagan, RD, CPCB Bhopal and Sh. VivekGoel, SEE, RSPCB, Jaipur and the joint

		committee submitted their report to Hon'ble NGT. The conclusion of the Joint Committee reportisgiven as under: - i. The Project Proponent had applied for Environment Clearance under the provision of EIA Notification 2006 within the specified time frame as prescribed vide notification dated 06.04.2018 and the Project Proponent continued the mining activities in non-forest area of 1107 ha, while the proposal was under consideration at the level of MoEF&CC, GoI. Later on, the PP had obtained the National Board for Wildlife (NBWL) Clearance after de-notification of the RTR buffer by Rajasthan Government. As per the mining department and State Forest Department, mining activity has been limited to the non-forest land only. ii. The Project Proponent had also applied for Renewal of Consent to Operate along with requisite fee and the application was kept under consideration at the level of State Board in want of Environmental Clearance under the provision of EIA Notification 2006. After issuing several notices to the lessee and non-submission of Environmental Clearance under EIA Notification 2006, the State Board has refused the application on 14.11.2022. It is pertinent to mention here that no clear directions were issued by the State Board regarding operation of mine during this period and as soon as the pending application was refused, the mining operations were shut down by the project proponent. Furthermore, the notification dated 06.04.2018 is also not clear regarding the operation of mines for the intervening period (i.e. beyond the date of application and upto the issue of Environmental Clearance under EIA Notification 2006). iii. Later on, looking to the status of issue of Environmental Clearance in advance stage (ToR issued) and after taking firm commitment in form of bank guarantee of Rs 5 Cr, the State Board had issued conditional consent to operate for short period (one year only) on the same

<table>
<tr><td></td><td></td><td>capacity and lease area. However, the proposal of Environmental Clearance under the provision of EIA notification 2006 was still under consideration at the level of MoEF&CC, GoI.
iv. No action has been taken by mining department for stopping the mining during the said period while the CTO application was pending.
v. RSPCB may be directed to adopt a standard practice for dealing all such matters, in accordance to Hon’ble Supreme Court judgment in the matters of Common Cause v/s UoI and various judgment of Hon’ble NGT issued from time to time with respect to requirement of prior Environmental Clearance.</td></tr>
<tr><td>5</td><td>The Project Proponent needs to submit the status of the court case matter which was listed on 31stAugust, 2023 for final arguments before the Hon’ble NGT, Bhopal.</td><td>The Project Proponent has submitted the status of the court case as given in table below: -
<table>
<tr><th>S.No</th><th>Date</th><th>Activity</th></tr>
<tr><td>1</td><td>31.08.2023</td><td>Hon’ble NGT issued order dated 31.08.2023 and directed the Rajasthan State Pollution Control Board to submit the report on the following:
i. Why the consent to operate application was kept pending by RSPCB from 2017 to 2022?
ii. How many CTO applications of mining lease are issued without EC?
iii. How many mining lease were accorded condition CTO for a period of one year without EC?
iv. Number of inspections carried out by the RSPCB of the mining lease being in Red Category Industry and not taking any action for want EC.
v. The quantum of mineral, excavated by the respondent no. 6 with the detail of area excavated from 2017 till date.
vi. The amount paid and use of power for mining.

NGT constituted a committee, consisting the representative of MoEF&CC, CPCB and State Pollution Control Board to examine the matter. Next hearing was scheduled on 26.09.2023.</td></tr>
<tr><td>2</td><td>26.09.2023</td><td>Joint Committee consisting of</td></tr>
</table></td></tr>
</table>

				Shri. MaheshDuttPurohit, Scientist "D" SRO Jaipur, MoEF&CC, Shri. P Jagan, RD, CPCB Bhopal and Sh. VivekGoel, SEE, RSPCB, Jaipur submitted their report to Hon'ble NGT. ACC filled an application to review the order dated 31.08.2023 and the Hon'ble NGT issued notice on the same. The next hearing is scheduled on 02.11.2023.

iv. Details of previous Environmental Clearance (EC):

a) The Project Proponent obtained Environmental Clearance (EC) vide EC Lr No. J-11015/14/2003-IA.II(M) dated 26.12.2005 for production capacity of 1.5 MTPA involving mine lease area of 1516.88 ha under the provisions of EIA Notification, 1994.

v. Details of Terms of Reference (ToR):

Date of application	Proposal No/ File No	Consideration by EAC	Details of ToR	Date of accord
04.10.2018	IA/RJ/MIN/ 275163/2022 J-11015/167/ 2018-IA.II (M)	38thEAC (15.11.2018), 20thEAC meeting (21.08.2020), 26th EAC (13.01.2021) and 52nd EAC (14.06.2022)	Terms of Reference under the provision of Notification S.O 1530(E) dated 06.04.2018 for LakheriLimestone Mine of M/s ACC Limited (Area: 1516.88 Ha) with Limestone Production Capacity of 1.5 Million TPA and waste/topsoil 11.25 Lakhs cu.m per annumwith existing wobbler & screening plant of 400 TPH at Villages Gendoli Kala, GendoliKhurdh, Pholai, Gutha, Mahuwa, Dangaheri, Budel, Kankra, Chamavali, Uttarana, Lakheri, Sakhoda, Nayagaon&Papadi, Tehsil: Indergarh, District: Bundi, Rajasthan.	28.06.2022

vi. Details of Mine Lease:

a) The mining lease was originally granted by the State Government in year 1913 and lease deed was executed on 01.12.1913 for a period of 30 years.
b) First Renewal of mine lease was granted on 28.07.1943 for a period of 30 years w.e.f. 01.08.1943 for mining of Limestone.
c) Second renewal of mine lease was for a period 20 years w.e.f. 01.08.1973 and after 01.08.1993, the lease was under deemed renewal upto 31.07.2013.
d) As per Section 8A (5) of MMDR (Amendment) 2015, Lease period of Mining leases has been extended upto 31.03.2030 vide Department of Mines & Geology Lr no ME/Kota/C.C/Major/4/72/349 dated 18.02.2015.

vii. Land Use/Land Cover of the Mine Lease Area:

Private land	645.87 Ha
Government land	461.13 Ha
Forest Land	409.88 Ha
Total Mining lease area (MLA), Ha	1516.88 Ha
Private land for crusher, workshop & other infrastructure outside the MLA	No infrastructure is proposed outside the ML area

viii. Mining Plan Details: -

<table>
<tr><td rowspan="4">Modified Mining Plan including Progressive Mine Closure Plan approved by Indian Bureau of Mines</td><td>Letter No.</td><td>584 (4)(3)(1886)/2021-RCM-Ajmer</td></tr>
<tr><td>Date</td><td>28.12.2021</td></tr>
<tr><td>Mineral & (Major/Minor)</td><td>Limestone (Major Mineral)</td></tr>
<tr><td>Mine Lease Area, Ha</td><td>1516.88</td></tr>
<tr><td></td><td>Validity</td><td>2022-23 to 2024-2025</td></tr>
<tr><td>Mining Parameters</td><td colspan="2">Quantitative Description</td></tr>
<tr><td>Method of Mining</td><td colspan="2">Fully Mechanized Opencast Mining Method</td></tr>
<tr><td>Drilling/Blasting</td><td colspan="2">Drilling Parameter
<table>
<tr><th>S. No.</th><th>Particular</th><th>Details</th></tr>
<tr><td>1</td><td>Height of the bench</td><td>9.0 m</td></tr>
<tr><td>2</td><td>Sub grade drilling</td><td>0.5 m</td></tr>
<tr><td>3</td><td>Length of stemming column</td><td>2.5 m</td></tr>
<tr><td>4</td><td>Length of ANFO Column</td><td>3.5 m</td></tr>
<tr><td>5</td><td>Spacing</td><td>4.0 m</td></tr>
<tr><td>6</td><td>Burden</td><td>3.0 m</td></tr>
<tr><td>7</td><td>Type of Booster</td><td>Primer</td></tr>
<tr><td>8</td><td>Type of drill holes</td><td>Vertical Holes with 115 mm diameter each</td></tr>
</table>
Blasting Parameter
<table>
<tr><th>S. No.</th><th>Particular</th><th>Details</th></tr>
<tr><td>1</td><td>Spacing</td><td>4.0 m</td></tr>
</table></td></tr>
</table>

	2	Burden	3.0 m
		Depth of Hole	9.5 m
	3	Charge per delay	40 –45 kg
	4	Powder Factor (T/kg)	8 tonnes per kg
Geological Reserves	24.60 Million Tonnes (As on 01.09.2021)		
Mineable Reserves	21.80 Million Tonnes (As on 01.09.2021)		
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Limestone 1.50 Million TPA and OB Waste 1.96 Million TPA (Total Excavation: 3.46 Million TPA)		
Life of mine	~15 years (based on mineral reserves as on 01.09.2021)		
Mine Bench Height & Bench Width	Bench Height – 6 - 9 m Bench Width–15 - 20 m (working width)		
No. of Mine Benches	3		
Existing Depth, m bgl	15 m bgl		
Ultimate Depth of Mining, m bgl	20 m bgl		
Ground Water Table, m bgl	Post monsoon: 5.8- 6.5 m bgl Pre monsoon: 6.83 - 7.53 m bgl		
Details of ground water intersection	The groundwater table has already been intersected and permission for the same has already been obtained from CGWA vide NOC no CGWA/NOC/MIN/ORIG/2021/13631 dated 03.11.2021 (Valid upto 02.11.2023)		
Individual bench slope	80°		
Overall pit slope	45°		
Details of existing/ proposed Crusher Mineral Beneficiation	The limestone raised is being/will be transported to Wobbler along with screen having 400 TPH capacities within lease area / crusher. Wobbled & screened material/raised limestone is transported to the crusher (situated in cement plant) by Rail/Road from which the crusher limestone is being/will be transported to cement plant by conveyor belt.		
RoM output size	500 mm to 800 mm size		
Transportation details including capacity of dumper/tipper, mode of transport and distance	The limestone raised is being/will be transported to Wobbler along with screen having 400 TPH capacities within lease area / crusher. Wobbled & screened material/raised limestone is transported to the crusher (situated in cement plant) by Rail/Road from which the crusher limestone is being/will be transported to cement plant by conveyor belt.		
Generation of Topsoil/OB &its Management during plan period & conceptual	Particulars	Top Soil generation and management	OB generation and management

period	Plan period:	Total 4.76 million tonnes of Over burden waste will be generated in which partial quantity of OB waste generated will be stored in 10 proposed dumps covering an area of 11.33 ha and rest will be used to backfill the pit -Lower P3.
	Conceptual stage:	During the conceptual / lease period 178.50 lacs m^3 of OB waste will be generated. At conceptual period, 60 Ha will be backfilled, out of which 29.26 Ha has already been reclaimed. Remaining 30.74 Ha will be backfilled with 35.7 lacs m^3 of OB waste and rest will be stacked as dumps which covers an area of 85 ha.
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Nil	

ix. Water requirement:

Total water requirement	94.0 KLD	Dust Suppression	40.0 KLD
		HEMM Washing, Workshops	10.0 KLD
		Greenbelt development	30.0 KLD
		Domestic Use	14.0 KLD
Source	Mine sump and Ground water		
Permission for withdrawal/ intersection along with details of grant and its validity	No Objection Certificate for Groundwater abstraction vide NOC No. CGWA/NOC/MIN/ORIG/2021/13631 dated 3/11/2021 for abstraction of fresh water of 14.0 m^3/day and dewatering of 350.0 m^3/day and is validupto 02.11.2023.		

x. Nearest village/town/ highway/interstate boundary/railway station/water bodies/monument/ forest

Particulars	Particular's Name	Directions
Nearest village	Within Mining Lease area:Gendoli Kala, GendoliKhurdh, Gutha, Lakheri&Sakhoda	
	Part habitation within ML Area: Chamavali, Uttarana, Kankra&Dangaheri	
	Adjacent or within 500 m from ML:Pholai, Mahuwa, Budel, Nayagaon&Papadi)	
Nearest Town	Kota	~42 km, SSW
Nearest State/National Highway	SH- 01 SH- 29 Delhi -Mumbai Expressway	Passing through ML area Passing through ML area Passing through ML area

Interstate Boundary	None	None
Railway Station/Railway line	Lakheri Railway Station	~4.5 km, East
	Railway line(Length 0.40 km)	Passing through ML Area
Water Bodies	Mej River	Passing through ML area in ENE direction
	Sandal Nallah	Passing within mining lease area
	Motipura Bandh Canal	~2.5 km, WSW
	Chambal Main left canal	~3.0 km, East
	TaljuniNadi	~3.5 km, WSW
	Chambal River	~4.0 km, ENE
	ChhaonikaTalav	~5.5 km, West
	KuralNala	~6.0 km, SW
	MachhliNala	~8.5 km, NW
	BikhaiNala	~8.5 km, SSW
Forest	Indergarh PF	Adjacent, North
	Protected Forest	Adjacent, NNW
	Reserved Forest	Adjacent, SW
	Protected Forest	Adjacent to ML area
	Balwan PF	Adjacent, ENE
	Kapren PF	Adjacent, NE
	Protected Forest	~1.0 km, ENE
	Protected Forest	~1.5 km, ENE
	Protected Forest	~3.0 km, East
	Protected Forest	~3.5 km, East
	Protected Forest	~3.5 km, WSW
	Naenwa PF	~3.5 km, North
	Protected Forest	~4.0 km, ESE
	Protected Forest	~4.5 km, ESE
	Mohanpura PF	~6.5 km, NE
	Protected Forest	~8.0 km, WSW

xi. Presence of Environmentally Sensitive areas in the study area:

Forest Land / Protected Area / Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest Land within the mine lease area and (if yes) status of Forest Clearance	Yes	a) Out of 1516.88 ha area, 1107 ha is non-forest land and 409.88 ha is a Forest land. Out of 409.88 ha forest land, diversion of 108 ha has been granted by MoEFCC Vide letter No 8-2/97-FC dated 03.04.1998 b) Diversion of 100 ha has been granted by MoEFCC vide letter no 8-26/2003-FC dated 13.11.2006 c) Renewal of 208 ha forest land by MoEFCC (FC Division) Vide letter no 8-26/2003-FC

		dated 18.12.2013 d) For the balance 201.88 ha area, application has been submitted for diversion on 18.07.2012 e) NPV have also paid for the total forest land of 409.88 Ha and General approval has been obtained for complete 409.88 ha of forest land on 27.12.2017
National Park	No	a) There are 2 nos of Sanctuaries, one is "Ramgarh Sanctuary" which is 2.65 Km away and another is "National Ghariyal sanctuary" which is 2.5 Km away. ESZ, permission has been granted by MoEF&CC in its 31st standing committee on 12th/13th August 2014 b) Forest area of 409.88 ha falls under buffer zone of RTR (Ranthambore Tiger Reserve) for which NBWL approved de-notification in its 45th standing committee meeting on 04.09.2017 c) Government of Rajasthan has issued de-notification for denotification of forest area of 436.35 ha including our 409.88 ha area land from buffer zone of Ranthambore Tiger Reserve (RTR) vide letter no P1 (63) Van/2017 dated 26.05.2022
Wildlife Sanctuary	Yes	
Elephant/Tiger Reserve	Yes	
Eco-Sensitive Zone (ESZ) /Eco-Sensitive Area (ESA)	Yes	
Coastal Regulation Zone (CRZ)	No	--
Schedule-I species (No.s and name of schedule-I species with authenticated letter)	Yes	According to (IWPA) Indian Wildlife Protection Act, 1972, five Schedule- I fauna found in the study area. Out of these 3 mammals' species i.e. Gazella gazelle (Chinkara), Pantheratigris (Tiger), Ursusamericanus (Bear) and 1 reptiles' species i.e. Varanusbengalensis (Indian monitor lizard), and 1 Avi-faunal species i.e. Pavocristatus (Peafowl) were recorded in the study area during field survey. Authenticated list of flora and fauna has been received from DCF vide letter no F () Survey/DCF/R.V.T.R/1353 dated 04.11.2022.
Wildlife Conservation Plan	Yes	Conservation Plan of an amount of Rs 7.84 Crore has been prepared and submitted to CWLW for approval. Letter received from CWLW vide letter no F 11 (450) Vikas /C.W.L.W / 2022-23/109 dated 10.02.2023.
NTCA comments dated 13.07.2023		i. The proposal was perused and it was observed that the total ML area is 1516.88 ha comprising of 409.88 ha forest land, 461.13 ha Government land and 645.87 ha of Private land. ii. Forest area of 409.88 ha falling under

	buffer zone of Ranthambhore Tiger Reserve for which NBWL had approved de-notification during its 45thStanding Committee meeting held on 04.09.2017. iii. In compliance to this, Government of Rajasthan has already denotified 436.35 ha including 409.88 ha of forest land for the ML area from the buffer of Ranthambhore Tiger Reserve (vide letter no P1 (63) Van/2017 dated 26.05.2022). iv. The ML area is situated at an approximate distance of 2.6 km from the core of RamgarhVishdhari Tiger Reserve (RVTR). Eco-sensitive Zone for RVTR is not yet been declared and therefore ML area falls within default ESZ (10 km) of RVTR. v. RamgarhVishdhari Tiger Reserve currently hasresident tiger population and it acts as an important tiger dispersal corridor in between Ranthambhore (only 'source' tiger population in the landscape) and Mukundara Hills Tiger Reserve situated further south. This habitat permeability is crucial for maintaining tiger metapopulation dynamics in the landscape and for future recovery of Mukundara Hills Tiger Reserve which is currently at its below potential. vi. However, approximately 10-15 thousand people depend on these mines for their livelihood. In case of closure of these mines, the local economy will get severely impacted with a likelihood of local community's enhanced dependence on forest resources. This is likely to compromise local community support for tiger conservation. This was considered during the 14th meeting of NTCA held on 04-09-2017. vii. It would, therefore, be prudent and of best interest for tiger conservation objectives that these mines be operational complying with all statutory clearances in adherence to the approved mining plan and using advanced mining technologies available so as to ensure minimal ecological impacts. viii. EAC may like to take cognizance of these information while making decision pertaining to this instant proposal.
ESZ comments dated 18.07.2023	The ESZ around RamgarhVishdhari Tiger Reserve is yet to be finalised and the ESZ

	Division has no proposal to this effect from the State Government as on date. Under the circumstances, default ESZ of 10 km from the boundary of the PA applies for which clearance from the Standing Committee of the NBWL is a pre-requisite for undertaking any developmental activity. In the instant case, perusal of the available records, indicates that the operating mine has a NBWL clearance in place.

xii. Green belt/Plantation details:

<table>
<tr><td>Proposed area for green belt/plantation and no. of saplings proposed
Budget for green plant & plantation till the end of life of mine.
Budget for nursery
Details of existing plantation and its survival rate</td><td>Details are given as per below:
<table>
<tr><th>S. No.</th><th>Particular</th><th>Status of Greenbelt of Total Lease area</th><th>Greenbelt in only possession land</th><th>Remarks</th></tr>
<tr><td>1.</td><td>Length of lease Periphery</td><td>82.6 km</td><td>67.8 km</td><td rowspan="7">Details of land:
Non forest Land-1107 ha,
Diverted Forest Land-208 Ha,
Non diverted forest Land-201.88 ha,
At present, we can develop green belt, only peripheral length of non-forest and diverted forest land.</td></tr>
<tr><td>2.</td><td>Area of greenbelt</td><td>61.95 ha</td><td>50.85 Ha</td></tr>
<tr><td>3.</td><td>No of Plants planted</td><td>35300</td><td>35300</td></tr>
<tr><td>4.</td><td>Survival Rate</td><td>80</td><td>80</td></tr>
<tr><td>5.</td><td>Greenbelt done as on date</td><td>11.5</td><td>11.5</td></tr>
<tr><td>6.</td><td>Greenbelt to be done with timeline</td><td>31.03.2026</td><td>31.03.2026</td></tr>
</table></td></tr>
<tr><td>No. of tree cuts in the mine lease area and compensatory afforestation</td><td>None</td></tr>
<tr><td>Particulars for Green belt/plantation</td><td>Area covered (in Ha)</td></tr>
<tr><td>7.5 m barrier & non-mineralized zone</td><td>At present 11.5 ha area has been covered with greenbelt within 7.5 m safety zone and anarea of 39.35 ha will be developed under greenbelt till life of mine</td></tr>
<tr><td>50 m safety zone of nallah,</td><td>i. At present 0.30 ha area has been covered with</td></tr>
</table>

roads, electric lines	plantation on safety zone of nalla and remaining 2.60 ha area will be covered till life of mine ii. At present 2.5 ha area has been covered with plantation on safety zone of road/highway and remaining 2.75 ha area will be covered till life of mine.
500 m safety zones of nearest habitation villages	At present 1.2 ha area has been covered with plantation on safety zone of nalla and remaining 1.22 ha area will be covered till life of mine

xiii. Details of Baseline data:

<table>
<tr><td colspan="2">Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)</td></tr>
<tr><td>Period of baseline data collection</td><td>October to December 2022</td></tr>
<tr><td>Season (Summer / Pre-monsoon / Post-monsoon / Winter)</td><td>Post monsoon Season</td></tr>
<tr><td>Predominant Wind direction (From)</td><td>West direction</td></tr>
<tr><td>Ambient Air Quality (no. of locations) and results</td><td>
<table>
<tr><th>No. of Locations</th><th>Parameters</th><th>Results</th></tr>
<tr><td rowspan="4">10</td><td>PM_{10}</td><td>44.7 to 90.8 $\mu g/m^3$</td></tr>
<tr><td>$PM_{2.5}$</td><td>23.8 to 52.7 $\mu g/m^3$</td></tr>
<tr><td>SO_2</td><td>5.9 to 12.1 $\mu g/m^3$</td></tr>
<tr><td>NO_2</td><td>12.1 to 22.8 $\mu g/m^3$</td></tr>
</table>
</td></tr>
<tr><td>Noise level (no. of locations) and results</td><td>
<table>
<tr><th>No. of Locations</th><th>Parameters</th><th>Results</th></tr>
<tr><td rowspan="2">08</td><td>During Day Time [Leq dB(A)]</td><td>51.2 to 65.1</td></tr>
<tr><td>During Night Time [Leq dB(A)]</td><td>41.5 to 49.3</td></tr>
</table>
</td></tr>
<tr><td>Water Quality (no. of locations) and results</td><td>Ground water quality
<table>
<tr><th>No. of Locations</th><th>Parameters</th><th>Results</th></tr>
<tr><td rowspan="6">10</td><td>pH</td><td>7.18 to 7.72</td></tr>
<tr><td>TDS (mg/l)</td><td>544 to 3268 mg/l</td></tr>
<tr><td>Fluoride (mg/l)</td><td>0.12 to 0.98 mg/l</td></tr>
<tr><td>Sulphate (mg/l)</td><td>34.6 to 198.5 mg/l</td></tr>
<tr><td>Calcium (mg/l)</td><td>77.2 to 298.9 mg/l</td></tr>
<tr><td>Magnesium</td><td>20.4 to 120.3 mg/l</td></tr>
</table>
Surface Water Quality
<table>
<tr><th>No. of Locations</th><th>Parameters</th><th>Results</th></tr>
<tr><td rowspan="6">10</td><td>pH</td><td>6.98 to 7.34</td></tr>
<tr><td>TDS (mg/l)</td><td>84 to 398 mg/l</td></tr>
<tr><td>DO (mg/l)</td><td>6.60 to 7.40 mg/l</td></tr>
<tr><td>BOD (mg/l)</td><td>1.60 to 7.10 mg/l</td></tr>
<tr><td>Magnesium</td><td>4.80 to 21.60 mg/l</td></tr>
</table>
</td></tr>
<tr><td>Soil Quality (no. of locations) and results</td><td>
<table>
<tr><th>No. of Locations</th><th>Parameters</th><th>Results</th></tr>
<tr><td>09</td><td>pH</td><td>6.28 to 8.13</td></tr>
</table>
</td></tr>
</table>

<table>
<tr><td></td><td>
<table>
<tr><td></td><td>Texture</td><td>Clay Loam</td></tr>
<tr><td></td><td>Organic Matter (%)</td><td>0.98 to 1.18 %</td></tr>
</table>
</td></tr>
<tr><td>Hydro geological study and results</td><td>
Ground Water Level (Phreatic Surface) - 13 Locations
<table>
<tr><td rowspan="2">Monitoring Location</td><td colspan="2">Range of Water Table Pre-monsoon Season (in m below ground level)</td><td colspan="2">Range of Water Table Post-Monsoon Season (in m below ground level)</td></tr>
<tr><td>From (Pre-monsoon)</td><td>To (Pre-monsoon)</td><td>From (Post-monsoon)</td><td>To (Post-monsoon)</td></tr>
<tr><td>Buffer Zone</td><td>6.5</td><td>6.5</td><td>5.8</td><td>5.8</td></tr>
<tr><td>Core Zone</td><td>7.53</td><td>7.53</td><td>6.83</td><td>6.83</td></tr>
</table>

The Project Proponent has submitted that the Mej river flows from SW to NE direction and tangential to mine lease. The distance of nearest Sakhoda Pit is 2.0 km from Mej River. Ground level of Sakhoda pit is 225 meter above MSL and ground level of Mej river is 201 meter above MSL A hillock is also situated between mines pit and Mej river having top RL 295 meter above MSL. HFL is 210.6 meter above sea level recorded by Central Water Commission on 23.08.2022. In light of above-mentioned geographical facts, there is no possibility of water from Mez River to mines pit.
</td></tr>
<tr><td>Traffic study (no. of locations) and results</td><td>No public road is being/will be used for transportation of Limestone. Therefore, traffic study is not required.</td></tr>
</table>

xiv. Details of Public Consultation:

a) As per Specific ToR point no: 1 “The Public Hearing was already conducted on 07.04.2003 for the same scope and at present there is no change in scope. Therefore, as per Ministry’s O.M. dated 16.02.2021, the project proponent shall carry out public consultation instead of public hearing and shall address the concerns of the public in the EIA/EMP report.
b) Public consultation for this project done on 29.03.2023.
c) Issues raised during public consultation were about Infra Development, Education, Drinking Water facilities, Skill Development, Employment based training, Healthcare facilities, Plantation in nearby areas, etc.
d) The Project Proponent earmarked a budget of Rs 3.01 Crore (Capital) to address the concerns raised during public consultation over a period of 3 years.

xv. Details of CTE/CTO, Certified Compliance Report, Certified Production Details from the inception of the mine:

<table>
<tr><td>Particulars</td><td>Details of Letter along with date of grant and validity</td></tr>
<tr><td>Consent to Establish (CTE)</td><td>CTE issued by the Rajasthan State Pollution Control Boardvide letter no F.12 (6-14) RPCB/Gr.I/6657 dated 30.12.2005for Limestone Production Capacity of 1.5 MTPA</td></tr>
<tr><td>Consent to Operate (CTO)</td><td>CTO issued by the Rajasthan State Pollution Control Boardvide File No: F (Mines) / Bundi (Bundi) 1 (1) 2009- 2010 / 4954-4958 dated 19.12.2022 for Limestone Production Capacity of 1.5 MTPA under Water Act and Air Act for the period upto 31.12.2023.</td></tr>
<tr><td>Certified Compliance Report and Inspection date</td><td>Certification of compliance report of EC dated 26.12.2005 has been granted by IRO, Jaipur vide letter no IV/ENV/R/MINE-288/394/296 dated 29th August 2022. The project was Inspected/ Monitored on 25/07/2022.</td></tr>
<tr><td>Certified Production Details from the inception of the mine (in tabular form against the EC capacity)</td><td>Year-wise production details since inception of mine has been authenticated by Asst. Mining Engineer vide letters dated 13.11.2018, 08.06.2022 and 06.04.2023 for the period 1987-88 to 2022-23.
<table>
<tr><th>S. No</th><th>Year</th><th>As per EC (MTPA)</th><th>Actual production (Tonnes)</th></tr>
<tr><td>1.</td><td>1993 – 1994</td><td>-</td><td>0.342</td></tr>
<tr><td>2.</td><td>1994 - 1995</td><td>-</td><td>0.223</td></tr>
<tr><td>3.</td><td>1995 - 1996</td><td>-</td><td>0.210</td></tr>
<tr><td>4.</td><td>1996 - 1997</td><td>-</td><td>0.191</td></tr>
<tr><td>5.</td><td>1997 - 1998</td><td>-</td><td>0.234</td></tr>
<tr><td>6.</td><td>1998 - 1999</td><td>-</td><td>0.269</td></tr>
<tr><td>7.</td><td>1999 - 2000</td><td>-</td><td>0.455</td></tr>
<tr><td>8.</td><td>2000 - 2001</td><td>-</td><td>0.562</td></tr>
<tr><td>9.</td><td>2001 - 2002</td><td>-</td><td>0.565</td></tr>
<tr><td>10.</td><td>2002 - 2003</td><td>-</td><td>0.493</td></tr>
<tr><td>11.</td><td>2003 - 2004</td><td>-</td><td>0.623</td></tr>
<tr><td>12.</td><td>2004 - 2005</td><td>-</td><td>0.601</td></tr>
<tr><td>13.</td><td>2005 - 2006</td><td>1.5</td><td>0.620</td></tr>
<tr><td>14.</td><td>2006 - 2007</td><td>1.5</td><td>0.568</td></tr>
<tr><td>15.</td><td>2007 - 2008</td><td>1.5</td><td>0.434</td></tr>
<tr><td>16.</td><td>2008 - 2009</td><td>1.5</td><td>0.721</td></tr>
<tr><td>17.</td><td>2009 - 2010</td><td>1.5</td><td>0.779</td></tr>
<tr><td>18.</td><td>2010 - 2011</td><td>1.5</td><td>0.791</td></tr>
<tr><td>19.</td><td>2011 - 2012</td><td>1.5</td><td>0.803</td></tr>
<tr><td>20</td><td>2012 - 2013</td><td>1.5</td><td>0.905</td></tr>
<tr><td>21.</td><td>2013 - 2014</td><td>1.5</td><td>0.880</td></tr>
<tr><td>22.</td><td>2014 - 2015</td><td>1.5</td><td>0.614</td></tr>
<tr><td>23.</td><td>2015 - 2016</td><td>1.5</td><td>0.585</td></tr>
<tr><td>24.</td><td>2016 - 2017</td><td>1.5</td><td>0.792</td></tr>
<tr><td>25.</td><td>2017 - 2018</td><td>1.5</td><td>0.808</td></tr>
<tr><td>26.</td><td>2018 - 2019</td><td>1.5</td><td>1.157</td></tr>
<tr><td>27.</td><td>2019 - 2020</td><td>1.5</td><td>1.158</td></tr>
<tr><td>28.</td><td>2020 - 2021</td><td>1.5</td><td>1.041</td></tr>
<tr><td>29.</td><td>2021 - 2022</td><td>1.5</td><td>1.070</td></tr>
</table></td></tr>
</table>

	30.	2022 – 2023	1.5	0.995

xvi. Rehabilitation & Resettlement (R&R):

R & R details	Total mine lease area is 1516.88 ha,out of which 409.88 ha is a forest land, 461.13 ha is a Govt land and 645.87 ha is a Private land. Out of total private land of 645.87 ha, 354.02 ha land has already been owned by ACC. Remaining private land fall in non-mineralized area hence future acquisition is not required.

xvii. Court case details:

Court Case, No and its present status	The Project Proponent vide letter dated 24.04.2023 submitted an undertaking stating that there is no litigation pending against the project and/or any direction/ order passed by any court of law against the project and that for any such litigation whatsoever, the sole responsibilities will be borne by the company. However, a complaint has been lodged in Hon'ble NGT Bhopal on 11.02.2023. The Hon'ble NGT has formed a joint committee consisting of (i) Collector, Bundi, Rajasthan, (ii) Representative of Chief Wild Life Warden, (iii) Representative of RPCB vide order dated 13.03.2023. The Committee has visited the site on 21.04.2023 to submit the factual and action taken report.
Undertaking by Project Proponent w.r.t court case	

xviii. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	The Project Proponent submitted the Affidavit in a non-judicial stamp paper ofRs 100 bearing no: AH525507 dated 12.11.2018 stating that they commit to comply if applicable with the order of Hon'ble Supreme Court dated 2nd August 2017 in w.r.t. Petition (Civil) No. 114 of 2014 in the matter of common cause versus Union of India &Ors.
Undertaking by Project Proponent in EIA/EMP report	The Project Proponent has submitted an undertaking vide letter dated 18.04.2023 stating that the conditions laid down in ToR issued by MoEF&CC vide ToR Letter dated 28.06.2022 in accordance to the EIA Notification, 2006 and amended as on date have been complied with and the data submitted and the information presented in this report are factually correct.
Undertaking by Consultant in EIA/EMP report	The Consultant submitted an undertaking vide letter dated 14.04.2023 to the effect that the conditions laid down in Terms of Reference issued by MoEF&CC, New Delhi vide letter no. J-11015/167/2018-IA.II(M) dated 28.06.2022 have been complied as per data/details provided by Project Proponent & as per Review and Modification in Mining Plan approved by IBM and

	the data submitted are factually correct.
Plagiarism Certificate	The Head of the Accredited Consultant Organization/ Authorized person certified that this EIA Report has been evaluated by using online software viz. Plagiarism Checker X on 14.04.2023. The report produced has been analyzed by the system and based on it and certify that the EIA Report produce in accordance with good scientific practice.

xix. Details of the Environmental Management Plan (EMP):

Sl. No.	Activities	Proposed budget (In Lakhs)	
		Capital	Recurring
A.	Mitigative Measures		
1.	Water tankers for sprinkling on haul roads and mining areas/activities	50	10
2.	Fixed Water Sprinkler on Haul Road	50	10
3.	Greenbelt on remaining 39.35 ha with 98250 trees till 2030	197	5
4.	Plantation over an area of 63.72 ha (158175 trees) till 2030	-	46
5.	Drip irrigation facility for plantation	5.0	0.5
6.	Protection for Plantation (Fencing around area)	20	0.30
7.	Rain water harvesting structure near Mines office	5	0.3
8.	Provision of Garland Drains around OB dumps: (L*W*D = 1200 m x 3 m x 1.5 m)	20	1.0
9.	Construction of Retaining Wall around OB dumps (L*W*D = 1200 m x 0.45 m x 1.5 m)till 2030	100	5.0
10.	Construction of check dams (5 nos) around mine pit and OB dump to prevent surface run off till 2030	10	1.0
11.	Controlled blasting for minimizing ground vibration, fly rock, air pressure/ noise, etc. by Using Nonel and Exel	-	10
12.	10 nos. of fog canon/mist sprayer of at least 40 m throw shall be installed at various locations in the mine lease area.	30.0	2.0
13.	Vaccum suction hoods and dry fogging system in Wobbler	30.0	0.5
14.	Providing Ear muffs/plugs to workers working in high noise area	-	1.0
	Sub Total	517	92.6
B.	Monitoring		
1.	Installation of continuous Ambient Air Quality Monitoring Station (3 nos)	150	15
2.	Display Board at main gate for display of Ambient, Air, Noise and Hazardous waste monitoring data.	5.00	0.50
3.	Five Ambient Air Quality Monitoring Station at Village Lakheri, Utrana, GandoliKhurd, Dangaheri and Chamavali	5.00	0.50
4.	Air monitoring Equipment for PM10 & PM2.5	1.70	1.50
5.	Work Place Noise Level Monitoring (4 no. of locations	-	0.10

	&quarterly frequency)		
6.	Installation of 03 pie-zometer along the periphery in the premises	5.00	0.50
7.	Monitoring of River and nallah (Flow and quality-inlet & outlet).	-	1.50
	Sub Total	166.7	19.6
C.	Wildlife conservation Plan for 5 schedule I species	784	-
	Total	1467.7	112.2

xx. Details of project cost and employment:

Particulars	Budget (Rs. in Crores)
Total Cost for EMP (Capital Cost of EMP + Capital cost of Public hearing)	Capital Cost: Rs. 17.69 Crores (Capital cost of EMP: Rs. 14.68 Crore + Capital cost for public hearing: Rs. 3.01 Crore)
Project Cost	Rs. 77 Crores
Employment	91 persons

3. Observation and Recommendation of the EAC:

The EAC deliberated on the additional details submitted by the Project Proponent and the Consultant. The Project Proponent/Consultant has informed the EAC that the recommendation of NBWL is for all three Wildlife sanctuaries/Tiger Reserve such as Chambal Gharial Sanctuary, Ramgarh Vishdhari Tiger Reserve and Ranthambhore Tiger Reserve. The EAC noted the comments of the Wildlife Division given on 22.09.2023 which are as follows:

i. The total mining lease area is 1516.88 ha out of which 1107 ha is a non-forest and 409.882 is a forest land. The matter was initially discussed in 31st meeting of SCBNWL held on 12.08.2014. During the meeting of SCNBWL recommended for 1107 ha forest area of the mining lease.
ii. NOC has been accorded by the Chief Wildlife Warden Rajasthan vide letter dated 3.12.2014, (however, on perusal of this letter it has been observed that it is not a NOC as informed by the PP)
iii. In 32nd meeting of NBWL held on 21.01.2015, remaining 409.88 ha of forest area including 208 ha diverted forest area and 201.88 ha non-diverted forest area of total mining lease wildlife clearance was granted by the NBWL,
iv. By the order of NBWL in its 45th meeting dated 04.09.2017 and NTCA meeting dated 04.09.2017, an area of 409.88 ha of forest land of ACC mining lease is denotified from RTR notified area by the Rajasthan Government order dated 26.05.2022
v. Further, it was informed by the DCF, RVTR Bundi vide letter dated 4.07.2023 that an Inspection committee made by NGT in its inspection report stated that there is no mining activity carried out by ACC in forest area of 409.88 ha and mining activities was carried out in only two pit viz P-3 and sakhoda which are located in the non-forest area, but within the allotted lease area. So before

commencement of any mining activity in 409.88 ha forest area, the NoC from the State Government may be obtained.

The EAC also noted that comments obtained from National Tiger Conservation Authority (NTCA) dated 13.07.2023 and ESZ Division dated 18.07.2023. The Project Proponent presented the map showing the distance of the railway boundary and the railway line from the boundary of Sakhawada mine lease area which is 550 m and 570 m respectively. No mining activity will be carried out in 500m radius from the railway boundary. Vibration levels nearby the railway line are estimated as 0.055 mm/sec, 0.701 mm/sec and 0.071 mm/sec. Rock breaker will be used in the closest pit of mine lease near railway line to avoid the impacts due to fly rock. The Project Proponent also informed the EAC that the action plan for shifting the school has been revised from 3 years to 2 years.

Further, the Project Proponent has informed the EAC that the Hon'ble NGT vide order dated 31.08.2023 constituted a joint committee consisting of the representative of MoEF&CC, CPCB and State Pollution Control Board to examine the matter w.r.t Consent to Operate and the joint committee submitted their report before the Hon'ble NGT. The Project Proponent has informed that they have filed an application to review the order dated 31.08.2023 and the Hon'ble NGT issued notice on the same. The next hearing is scheduled on 02.11.2023. The EAC was of the view that the instant matter regarding Consent to Operate before the Hon'ble NGT is sub-judice. An undertaking has been submitted in a non-judicial stamp paper of Rs 50 bearing dated 19.07.2023 to comply with the conditions as recommended by the NBWL and the same has been submitted to the Dy. Conservator of Forest & Dy. Field Director, Ramgarah Vishdhari Tiger Reserve on 28.08.2023. The EAC was of the view that the Project Proponent needs to undertake a community based conservation program and the same shall be monitored and vetted by the Forest Dept.

The EAC asked about the status of the Forest Clearance. The Project Proponent has informed the EAC that the total mine lease area is 1516.88 ha area, out of which 1107 ha is non-forest land and 409.88 ha is a Forest land. Initially, the Forest Clearance has been obtained from the MoEF vide letter dated 03.04.1998 under section-2 of the Forest (Conservation) Act, 1980 for diversion of 108 ha of already broken forest land for mining of Limestone. Then, the Forest Clearance was granted by the MoEF vide letter dated 13.11.2006 under section-2 of the Forest (Conservation) Act, 1980 for diversion of 100 ha out of proposed 301.88 ha of forest land for mining of Limestone. Further, the MoEF vide letter dated 18.12.2013 has conveyed the 'in-principle' approval for renewal of diversion of 208 ha of forest land for mining of Limestone. The Project Proponent also submitted that an application has been submitted on 18.07.2012 for diversion of remaining area of forest land of 201.88 ha. Further, the Project Proponent has informed the EAC that the MoEF&CC vide letter dated 27.12.2017 has stated that the State Govt. may allow mining activities in the non-forest area within the mining lease as per the existing provisions

for mining around the National Park and Supreme Court order and the lease is executed after receiving the NPV for whole forest land within the lease. It is also mentioned in the same letter that the out of 409.88 ha of forest land in the lease, FC clearance under section 2(ii) was granted for 201.88 ha in 2012 by the Ministry. Since this is the latest letter from Forest Conservation Division of the Ministry with regard to Forest Clearance, the EAC opined to consider that Forest Clearance (Stage II) is only available for 201.88 ha. The State Govt. vide letter dated 15.02.2018 has granted the extension of general approval under section 2(iii) of FC Act, 1980 for 409.88 ha of forest land for existing captive Lakehri mining lease after deposition of NPV of Rs 19.39 Crores. The EAC reiterated the Ministry's FC Division OM dated 31.05.2023 wherein it has been clarified that *"in respect of existing mining leases having forest land in part or full and where the State Governments have considered the grant of GA as per the provisions of the para 7.3 (iv) of the Handbook of Forest (Conservation) Act, 1980, the existing mining operations will be restricted to the forest land already approved under section 2(ii) of the FC Act, 1980. In existing leases were approval under the FC Act, 1980 is available only for part of forest land, the nonavailability of approval under the section2 (ii) of the Act in respect of remaining forest land will not be a deterrent to undertake mining in the already approved area provided the user agency has complied all conditions, as stipulated under para 7.3(iv) of the Handbook of Forest (Conservation) Act, 1980".* Thus, the EAC opined that the mining activity shall be restricted to the forest land for which the Project Proponent is having Stage-II FC and to non-forest land.

The EAC also noted that in response to the Project Proponent requisition letter dated 31.07.2023 to issue the formal letter for Wildlife Clearance, the Dy. Conservator of Forest & Dy. Field Director, Ramgarah Vishdhari Tiger Reserve vide letter dated 28.08.2023 has replied that the affidavit submitted by the user organization has been verified and forwarded for further necessary action. The EAC also observed the report of the joint committee wherein it is mentioned that the CWLW in its letter dated 10.02.2023 clearly mentioned that the Wildlife Clearance is already granted by NBWL. Then, the CF & Field Director Mukundra Hills Tiger Reserve vide letters dated 28.04.2023 and 23.05.2023 related with the wildlife clearance of ACC mining lease has stated that M/s ACC Ltd has Wildlife Clearance. Also, the Forest Dept vide letter dated 22.09.2023 has informed that as per the records of the State Forest Dept, no mining activity was carried out during last 5 years in forest area of 409.88 ha by M/s ACC Ltd. The EAC asked the Project Proponent to submit the annexures enclosed in the joint committee report and accordingly the Project Proponent has submitted all the annexures vide email dated 18.10.2023.

After detailed deliberations made by the Project Proponent and the Consultant, the EAC in its meeting held during 18-20 October, 2023 under the provisions of EIA Notification 2006 and its subsequent amendments, **recommended** the proposal for grant of Environmental Clearance under Ministry's Notification dated

06.04.2018 for revalidation of Environmental Clearance (EC) to M/s. ACC Ltd for mining of Limestone with Limestone Production Capacity of 1.5 Million TPA and OB Waste: 1.96 Million TPA with Total Excavation: 3.46 MTPA along with existing wobbler & screening plant of 400 TPH in the mine lease area of 1,308.88 ha [Forest land having Stage-II FC: 201.88 ha + Non-Forest land: 1107 ha] out of 1516.88 Ha, located at Villages Gendoli Kala, GendoliKhurdh, Pholai, Gutha, Mahuwa, Dangaheri, Budel, Kankra, Chamavali, Uttarana, Lakheri, Sakhoda, Nayagaon &Papadi, Tehsil: Indergarh, District: Bundi, Rajasthan subject to the following specific conditions in addition to the standard EC conditions applicable for non-coal mining projects: -

i. The instant Environmental Clearance (EC) will be valid up to the mine lease period i.e., 31.03.2030.

ii. Mining activity is restricted to the Forest land (201.88 ha) for which the Stage-II FC is available as per Ministry's letter dated 27.12.2017 plus the non-forest land (1107 ha).

iii. No mining activity shall be carried out in the forest land for which the Stage-II FC is not available.

iv. As informed by the Project Proponent, no mining activity shall be carried out over an area of 291.85 ha of non-mineralized zone where the acquisition is not required.

v. The Project Proponent needs to submit copy of the formal letter for Wildlife Clearance to be issued by the Dy. Conservator of Forest & Dy. Field Director, Ramgarah Vishdhari Tiger Reserve to the Ministry's Regional Office.

vi. Mining operations shall be strictly carried out in accordance with the Order of the Hon'ble Supreme court dated 4.08.2006 in the T.N. Godavarman Thirumulpad vs UOI matter in WP(C) No. 202 of 1995 and Order dated 21.04.2014 in the matter of Goa Foundation Vs. UOI in WP(C) No. 435 of 2012. Further, the Hon'ble Supreme Court in its order dated 28.04.2023 in IA.No. 3949 of 2016 in Writ Petition (C) No: 202 of 1995 in T.N Godavarman Thirumulpad versus Union of India & Ors. and in the matter of M/s Puntambekar Minerals has directed that "any activity, which is prohibited by both the guidelines as well as the ESZ notification shall strictly be prohibited. Since the mining activity in ESZ area is a prohibited activity, there is no question of such an activity being permitted in an ESZ area even if it falls beyond the distance of one kilometer from the boundary of the protected area".

vii. The project proponent shall comply the directions in the court case matter regarding Consent to Operate (CTO) filed before the Hon'ble National Green Tribunal(NGT), Central Bench, Bhopal in the matter of Original Application No.19/2023 of Devidas Khatri Vs State of Rajasthan & Ors.

viii. The Rajasthan State Pollution Control Board needs to comply with all the statutory requirements of the order of Hon'ble Supreme Court dated 2nd August 2017 in w.r.t. Petition (Civil) No. 114 of 2014 in the matter of common cause versus Union of India & Ors.

ix. No mining activity shall be carried out in 500 m radius from the railway boundary. Rock breaker shall be used in the closest pit of mine lease near railway line to avoid the impacts due to fly rock.

x. The Project Proponent needs to conduct the scientific study for carrying out blasting by the reputed Institute within a period of six months from the start of mining operations. The ground induced blasting vibrations shall be monitored regularly for every blast performed and the values of "peak particle velocity" and "Air Over Pressure" shall be maintained below the permissible values prescribed by the DGMS, from time to time. The data needs to be maintained and submitted along with the six monthly compliance report. The implementation status of the scientific study to be carried out by the reputed Institute shall be submitted to the Ministry's Regional Office and DGMS.

xi. As committed by the Project Proponent, the school within the mine lease area has to be shifted within 2 years from the date of issue of this EC.

xii. The Project Proponent needs to use modern equipment's such as Camera Traps for ensuring presence and movement of wild animals in the vicinity of the mine lease area as well as in study area in consultation with Wildlife Wing of Forest Department. Appropriate interventions shall be taken to minimise stress conditions for wild animals and to avoid Man-Animal conflict.

xiii. The Project Proponent should follow-up the status of implementation on Wildlife Conservation Plan from the Forest Officials and the same shall be submitted to the Ministry's Regional Office in the six monthly compliance report.

xiv. The Project Proponent needs to strictly comply with the conditions recommended by the Chief Wildlife Warden in its meeting held on 21.01.2015.

xv. The Project Proponent needs to undertake a community based conservation program and the same shall be monitored and vetted by the Forest Dept.

xvi. The Project Proponent needs to explore the possibility of using advanced/ latest mining technologies available so as to minimize the ecological impacts.

xvii. The Project Proponent shall ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation. A proof of submission of updated Wildlife Conservation Plan shall be submitted to the Ministry's Regional Office.

xviii. As committed by the Project Proponent, 3 no.s of Continuous Ambient Air Quality Monitoring Stations (CAAQMS) shall be installed and commissioned within 1 year from the date of issue of this EC. The real time data so generated should be displayed digitally at entry and exit gate of mine lease area for public display and shall be linked to server of CPCB/SPCB.

xix. No water bodies shall be disturbed at any stage of mining activity. No waste water shall be discharged outside the mine lease area. The Project Proponent shall take adequate measures to protect the river Mez &Chambal from the mining activity.

xx. The surplus water from the mine pit shall be monitored for its quality before its use for agricultural activity.

xxi. Garland drains and catch drains shall be regularly desilted and maintained periodically at regular intervals.

xxii. The Project Proponent shall monitor the air quality, noise level, water quality, water level and ground vibration during drilling and blasting at the edge of the mine, near the village, crusher and at other sensitive receptors and such collected data shall be submitted quarterly to the Ministry's Regional Office.

xxiii. The Project Proponent needs to make provision for permanent water sprinklers so as to reduce the water consumption. About, 10 nos. of fog canon/mist sprayer of atleast 40 m throw shall be installed at various locations in the mine area. Effective dust suppression system shall also be adopted at other parts of the mining lease to arrest the fugitive dust emission.

xxiv. The air pollution control equipment's like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, and other areas prone to air pollution. PP shall take necessary measures to avoid generation of fugitive dust emissions. The dense plantation shall be carried out in the vicinity of the crusher. The Stack emission monitoring of the Crusher shall be carried out at periodic intervals.

xxv. The Project Proponent needs to complete the entire peripheral plantation under green belt, safety barrier plantation and gap plantation within two years from the start of mining operations. The Project Proponent should plant quality sapling of appropriate height of native and fruit bearing species. In case of tall transplants (seedlings) the seedlings should have proper trained root stock with root biomass commensurate with seedling height to ensure good growth after out planting. Plantation shall be undertaken in consultation with the State Forest Department. The Project Proponent shall make the actual count on the saplings planted and its survival rate and in case of failure of achievement of 95% survival rate, action plan for achieving the target survival rate shall be submitted to the Ministry's Regional Office.

xxvi. The budget of Rs 3.01 Cr to address the concerns raised by the public in the public consultation to be completed within 3 years from the date of start of mining operations. PP shall comply with all action plans made for public hearing concerns and make regular maintenance and record the progressive activity outcomes. The Project proponent shall ensure that the activities proposed under the public hearing is different from the CSR activities.

xxvii. The Project Proponent shall create awareness among the local people working within the project area as well as its surrounding area on the ban of Single Use Plastic (SUP) in order to ensure the compliance of Notification published by MoEF&CC on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report.

xxviii. The Project Proponent should adopt the proper mitigation measures as proposed under EMP with budgetary provision of Rs 14.68 Cr. The adoption of mitigation measures and monitoring of the same as proposed in the EMP shall be done under the supervision of the qualified environmental personnel. The implementation status of the same shall be submitted to the Ministry's Regional Office.

xxix. The Project Proponent should establish in house (at project site) environment laboratory for measurement of environment parameter with respect to air quality and water (surface and ground). A dedicated team to oversee environment management shall be setup at site which should comprise of Environment Engineers, Laboratory chemist and staff for monitoring of air, water quality parameters on routine basis instead of engaging environment monitoring laboratories/consultants. Any non-compliance or infringement should be reported to the concerned authority.

xxx. The Project Proponent shall explore the possibility of using atleast 20% of Electric vehicles/CNG/Solar instead of diesel operation within three years.

xxxi. NoC from the Central Ground Water Authority (CGWA)/ Concerned Local authority, as the case may be, shall be obtained before drawing the ground water for the project activities, State Pollution Control Board / Pollution Control Committees shall not issue the Consent to Operate (CTO) under Air (Prevention and Control of Pollution) Act and Water (Prevention and Control of Pollution) Act till the project proponent shall obtain such permission.

xxxii. The Project Proponent shall also organize employment-based apprenticeship/ internship training program every year with appropriate stipend for the youth and other programs to enhance the skill of the local people. The data should be maintained for the training imparted to the persons and the outcome of the training, for the assessment of the training program should be analyzed periodically and improved accordingly. The preference shall be given to the local people for the purpose of employment as committed before the EAC.

xxxiii. The Project Proponent should periodically monitor and maintain the health records of the mine workers digitally prior to mining operations, at the time of operation of mine and post mining operations. Regular surveillance on occupational health shall be carried out every year for mine workers. PP shall also organize medical camp for the benefit of the local people and also the monitor the health impacts due to mining activity.

xxxiv. The mining lease holders shall, after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. The implementation report of the above said condition shall be submitted to the Ministry's Regional Office.

1.3 Lakhpat & Punharajpur Lignite Block and Limestone mine of M/s Gujarat Mineral Development Corporation Limited for a peak production capacity of 4.5 MTPA of Lignite and 29.81 MTPA of Limestone in the mine lease area of 2959.6715 ha, located at Villages Lakhpat, Kaner&Punharajpur, Tehsil: Lakhpat, District: Kutch, Gujarat – [F.No: IA-J-11015/29/2023-IA-II(NCM), Proposal No: IA/GJ/MIN/445103/2023; EIA Consultant: M/s Centre For Envotech and Management Consultancy Pvt. Ltd.] - Terms of Reference

The instant proposal is for mining of Lignite and Limestone in Lakhpat & Punharajpur Lignite Block and Limestone mine of M/s Gujarat Mineral Development Corporation Limited for a peak production capacity of 4.5 MTPA of Lignite and 29.81 MTPA of Limestone in the mine lease area of 2959.6715 ha, located at Villages Lakhpat, Kaner&Punharajpur, Tehsil: Lakhpat, District: Kutch, Gujarat.

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. The mine lease area is located between Latitude: 23°44'40.429"N to 23°49'19.872"N and Longitude: 68°43'22.983" E to 68°47'30.417" E. The mine lease area falls under the Survey of India Toposheet No: 41 A/9, 41 A/10, 41 A/13 & 41 A/14 and falls in Seismic Zone-V.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category "A" as the mine lease area is greater than 250ha and appraised at the Central level.

iii. The Project Proponent has submitted that the Terms of Reference (ToR) was obtained on 22.06.2022 for Lakhpat&Punharajpur Lignite Block with production capacity 3.0/4.5 MTPA Lignite (Normative/Peak) & 29.81 MTPA Limestone in project area of 2959.6715 Ha. One of the specific condition (i) is that *"as per the MoEF&CC's OM dated 24.12.2010, PP to apply the TOR separately for operation of Limestone mine to respective sector under the provisions of EIA, Notification for preparation of common EIA-EMP report".* In view of the above, a fresh proposal has been submitted to obtain the Terms of Reference (ToR) for mining of Limestone.

iv. Details of Mine Lease:

S. No	Letter of Intent (LoI)	Date of the grant	Name of the Mineral & (Major/ Minor)	Period of Grant	Granted by	Mine lease area in Ha
1	Letter No-MCR-102015-406- CHH1 (Part File) Sachivalaya, Gandhinagar	25.10.2021	Lignite and Limestone (Major Mineral)	30 years	Government of Gujarat, Industries and Mines Department	2959.67.15 ha

v. Land Use/Land Cover of the Mine lease area:

Private land	224.9142 Ha
Government land	2734.7573Ha
Forest land	0
Total Mining lease area (MLA), ha	2959.6715 ha
Private land for crusher, workshop & other infrastructure outside the MLA	Nil

vi. Details of Mining Plan: -

Mining Plan including Progressive Mine Closure Plan approved by Indian Bureau of Mines	Letter No.	MCDR-MPCP0CaF1/7/2023-GNR-IBM_RO_GNR
	Date	09.08.2023

	Mineral & (Major/Minor)	Mineral Limestone and Lignite as Associated Mineral
	Mine Lease Area, Ha	2959.6715
Mining Parameters	Quantitative Description	
Method of Mining	Fully Mechanized Opencast Mining	
Drilling/Blasting	Drilling and blasting will be rarely phenomenon in the whole mining process throughout the life of the mine. Occasional drilling and blasting may require to excavate the hard limestone strata which has been reported in the Geological report. In case of drilling and blasting, spacing and burdens will be limited to 5 meter each. Deep hole blasting with SMS will be adopted. Blasting will be done in the suitable time of the day after proper intimation	
Geological Reserves	736.58 MT of Limestone and 145.43 MT of Lignite	
Mineable Reserves	562.55 MT of Limestone 105.52 MT of Lignite	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Limestone - 29.81 MTPA Lignite – 3 MTPA Top soil – 0.52 MTPA OB – 118.7672 MTPA	
Life of mine	39 years (for Limestone 35 years and for Lignite 39 years)	
Mine Bench Height & Bench Width	Proposed bench height 5m and bench width 10m	
No. of Mine Benches	21	
Existing Depth, m bgl	0	
Ultimate Depth of Mining, m bgl	105m	
Ground Water Table, m bgl	2.60 m to 11.05 m bgl in Pre-monsoon and 0.00 m to 11.00 m bgl in Post-monsoon	
Details of ground water intersection	There will be intersection of ground water aquifer during mining operation	
Individual bench slope	80º	
Overall pit slope	26º	
Details of existing/ proposed Crusher	Proposed Primary Crushing – Jaw Crusher of 6000 TPH capacity	
Mineral Beneficiation	Not Applicable	
RoM output size	-200 mm	
Transportation details including capacity of dumper/tipper, mode of transport and distance	No. of Dumper of capacity 40 Ton -128 and No. of Dumper of capacity 35 Ton – 51 Mode of transport – Road Distance – around 10 Km from project site	
Generation of Topsoil/OB & its Management during plan period & conceptual period	About 1249.34 M.cum of OB and 12.65 M.cum of Topsoil will be generated. Backfilling will be done over 1675.72 Ha out of which 717.93 Ha will be converted to agricultural land and 957.79	

	Ha will be utilized for plantation.
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	A mineral rejects yard will be created in the south-western corner of the Block to stack the sub-graded limestone for future usage.

vii. Water requirement:

Total water requirement	1940 KLD	Drinking/Domestic	90.0 KLD
		Dust suppression	1350.0 KLD
		Greenbelt/Plantation	500.0 KLD
Source	Deep tube wells will be installed at site for drinking water with necessary treatment plant. Potability of water will be analyzed in quarterly basis. In the initial years, water for dust suppression, plantation use and workshop uses will be catered from the mine pit water of nearby GMDC mines. With progress of the mine, accumulated pit water will be stored and utilized for the Plantation, Dust Suppression and workshop usage.		
Permission for withdrawal/ intersection along with details of grant and its validity	Requisite approvals from CGWA will be obtained before commencement of mining operation.		

viii. Nearest village/town/ highway/interstate boundary/railway station/water bodies/monument/ forest:

Particulars	Particular's Name	Distance & Directions
Village	Lakhpat	0.5 km
Town	Nakhatrana Bhuj	~70 km, SE ~111km, SE
Highway	SH-42 SH-6	SH-42 passing through the block boundary SH-6 is passing just outside the north-western boundary of the block.
Interstate Boundary	India-Pakistan International Boundary	40 km towards NW
Railway Station/Railway line	Bhuj Railway Station	110 km towards SE
Water Bodies	Nala Kori Creek Nala	0.3 km towards W 1 Km towards N 2 km towards E

ix. Presence of Environmentally Sensitive areas in the study area:

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest Land within the mine lease area and (if yes) status of Forest Clearance	No	No Forest land involved in the mine lease area
National Park	No	Nil within 10 km

Wildlife Sanctuary	No	Narayan Sarovar Wildlife Sanctuary in the southern direction from the mine lease area
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)	No	The block is also 8.2 km outside of the Eco Sensitive zone of Narayan Sarovar Wildlife sanctuary as per the certificate of Forest and Environment Department, Gujarat, dated 09-02-23)
Coastal Regulation Zone (CRZ)	No	The project site does not fall in CRZ area as per the assessment of CRZ status of LakhpatPunharajpur Lignite Block.

x. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	Proposed area – 1056.41 Ha No. of saplings – 16,90,000
Budget for green plant & plantation till the end of life of mine.	Capital Cost - 936 lakhs Revenue Cost – 214.5 lakhs
Budget for nursery	Nil
Details of existing plantation and its survival rate	No existing plantation
No. of tree cuts in the mine lease area and compensatory afforestation	Nil

xi. Rehabilitation & Resettlement (R&R):

R & R details	There is no homestead PAF within the Block. However, there are 196 PAF and 798 PAP within the Block. Compensation in accordance with the prevailing Norm of State R & R Policy will be undertaken and implemented by M/s GMDC for the land losers.

xii. Court case details:

Court Case, No and its present status	No court case is pending against the project.

xiii. Details of project cost and employment:

Particulars	(Rs. In Crore)
Project Cost	Rs 1037.436 Crores
Employment (No.s)	1000 persons (Departmental: 200, Contractual: 650 & Security: 150)

3. Observation and Recommendation of the EAC:

The Project Proponent/Consultant has presented the KML file to indicate the site features in the study area of 10 km radius. The Project Proponent has informed the EAC that the initially mining lease was granted over an area of 2973 ha and then the State Govt has reduced the 14 ha of forest land and granted the Letter of Intent (LoI) over an area of 2959.6715 ha. A State Highway is passing within and adjacent

to the mine lease area. No Villages located within the mine lease area. Nala is located about 200m on the western side. Kori Creek is situated at a distance of 1 km towards Northern side. This region receives an annual rainfall of about 200–300 mm. The project site does not fall under CRZ area. Lakphat Fort is located at a distance of about 200m from the mine lease area on the northern direction. The instant mine lease area is located at a distance of 8.8 km from Narayan Sarovar Wildlife sanctuary and 8.2 km from Eco Sensitive zone of Narayan Sarovar Wildlife sanctuary which is outside the Eco Sensitive zone. No forest land is involved in the mine lease area. India-Pakistan International Boundary is located about at a distance of 40 km towards NW. The EAC observed that on viewing the KML file, CRZ area is found to be on northern side of the mine lease area. The Project Proponent has informed the EAC that CRZ area is outside the mine lease area. The EAC reiterated the Ministry of Defence letter dated 08.05.2023 regarding security considerations for construction activities/other activities in Border areas/other areas wherein it has been mentioned that *"all activities connected with mining within 20kms from all the borders including seaboard frontier should be planned in consultation with Ministry of Defence".* The EAC opined that the NOC from the Ministry of Defence is prerequisite for grant of Terms of Reference (ToR).

The Project Proponent has informed the EAC that the instant proposal is for mining of Lignite and Limestone. Terms of Reference (ToR) have been already obtained from the Coal Mining Sector for Lignite mining on 22.06.2022. One of the specific condition (i) of the ToR is that *"as per the MoEF&CC's OM dated 24.12.2010, PP to apply the TOR separately for operation of Limestone mine to respective sector under the provisions of EIA, Notification for preparation of common EIA-EMP report".* In this regard, a fresh proposal has been submitted to obtain the Terms of Reference (ToR) for mining of Limestone. This Limestone has been occurring as an over burden and has to be excavated out. Maximum proposed production capacity of Limestone is 29.81 MTPA. Expression of Interest (EoI) has been published for putting up cement plants. The EAC asked about the plan for transportation. The Project Proponent has informed the EAC that they are exploring the options to put the Cement Plant close to the Limestone mine and will also explore the possibilities of transporting through conveyor belt and if not possible proper mitigation plans will be devised to minimize the impact due to road transportation. The Cement Plant will commence between during the year 2026-2029. The feasibility of transportation will be covered in the EIA/EMP report since the EoI is in 2nd Stage of tendering.

The EAC asked the Project Proponent that when will the Lignite production will commence. The Project Proponent has informed the EAC that the Lignite production will commence in the year 2025. The EAC asked the Project Proponent that whether huge area is available to accommodate the Limestone. The Project Proponent has informed the EAC that during the first five-year plan, the maximum production of Limestone will be 14.80 MTPA. The EAC asked the Project Proponent

to explore the possibility of the reduction of the requirement of water consumption. The EAC also asked the Project Proponent to submit the action plan for exploration program in the EIA report.

After detailed deliberations made by the Project Proponent and the Consultant, the EAC opined that there are other mines also present in the study area. The EAC observed that the Lakphat Fort is located at a distance of about 200m from the mine lease area on the northern direction. The proposed capacity of Limestone is huge quantity. The EAC noted that the maximum proposed production capacity of Limestone of 29.81 MTPA will be achieved in the 12th year as per the then approved mining plan. The Project Proponent did not finalize the mode of transportation. The EAC was of the view that rainfall in the region is very minimal and there will be intersection of ground water aquifer during mining operation. The area is already starved of freshwater. The EAC opined that this will create further complications. The EAC observed that since there will be no overburden, backfilling the void and the closure of mine remains a challenging task. The EAC noted that a Nala is located about 200m on the Western side and Kori Creek is situated at a distance of 1 km towards Northern side and there will likely chance of sea ingress. The EAC also noted that the mine lease area is located in Seismic Zone-V. Thus the EAC was of the view that there is a need to ascertain the ground reality w.r.t water bodies in the vicinity of the mine lease area, Lakphat Fort (200m, N), handling, management and transportation of Limestone, traffic congestion, water balance and source of water, plan for final closure of mine, sea ingression, cumulative impact and hazard management. The EAC was of the view that a site visit needs to be conducted by a sub-committee comprising of EAC Members and officers from MoEF&CC. The EAC opined that the Ministry may constitute a sub-committee and submit its report to enable the committee to take a decision on the proposal. Therefore, the EAC **deferred** the proposal and was of the view that the instant proposal may be considered only after submission of the following additional information: -

i. The Site visit report of the sub-committee.

ii. Since the mine site is located within 20 km from seaboard frontier, Project Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project for Terms of Reference (ToR).

iii. The Project Proponent needs to clearly justify the water balance and also to explain that how the requirements of freshwater will be met.

1.4 Tadawas Limestone Mine (Auction Mine) of M/s Hansdeep Industries and Trading Company Limited for the proposed production capacity of 2.0 MTPA of Limestone and 0.6 MTPA of OB/Waste in the mine lease area of 423.97 ha along with the crusher capacity of 1000 TPH, located at Tadawas,

Berawas, Bhawanda and Khorawa Villages, Tehsil Khimsar, District Nagaur, Rajasthan – [F.No: J-11015/29/2022-IA-II(NCM), Proposal No: IA/RJ/MIN/ 445238/2023; EIA Consultant: M/s GreenCIndia Consulting Private Limited] - Environmental Clearance

The instant proposal is for mining of Limestone in Tadawas Limestone Mine (Auction Mine) of M/s Hansdeep Industries and Trading Company Limited with the proposed production capacity of 2.0 MTPA of Limestone and 0.6 MTPA of OB/Waste in the mine lease area of 423.97 ha along with the crusher capacity of 1000 TPH, located at Tadawas, Berawas, Bhawanda and Khorawa Villages, Tehsil Khimsar, District Nagaur, Rajasthan.

2. Observation and Recommendation of the EAC: -

The Project Proponent/Consultant has informed the EAC that the instant proposal is for mining of Limestone in Tadawas Limestone Mine (Auction Mine) for the proposed production capacity of 2.0 MTPA of Limestone and 0.6 MTPA of OB/Waste along with the crusher capacity of 1000 TPHin the mine lease area of 423.97 ha. The EAC asked the Project Proponent that whether the Letter of Intent (LoI) is valid as on date or not. The Project Proponent has informed the EAC that as on date the Letter of Intent is not valid and it was valid up to 24.09.2023. A requisition letter has been submitted to the State Govt. for extension of validity of Letter of Intent (LoI). The EAC was of the view that the Letter of Intent (LoI) is the basis for consideration of the proposal and hence the instant proposal cannot be considered further without a valid Letter of Intent (LoI). Thus, the EAC opined that the instant proposal may be considered only after the submission of the valid Letter of Intent (LoI) by the Project Proponent. Therefore, the EAC **deferred** the proposal.

1.5 Kottameta Limestone Mine (Auctioned Block) of M/s. Dalmia Cement (Bharat) Ltd with Total Excavation of 7.6 Million TPA (Limestone: 3.0 Million TPA, Soil: 0.5 Million TPA and Waste: 4.1 Million TPA) along with 1000 TPH Capacity Crusher in the mine lease area of 802.25 ha, located at Village: Katamater, Tehsil & District: Malkangiri, Odisha – [F.No: J-11015/80/2018-IA.II (M), Proposal No: IA/OR/MIN/440925/2023; EIA Consultant: M/s J.M. EnviroNetPvt. Ltd] – Environmental Clearance

The instant proposal is for mining of Limestone in Kottameta Limestone Mine (Auctioned Block) of M/s. Dalmia Cement (Bharat) Ltd with Total Excavation of 7.6 Million TPA (Limestone: 3.0 Million TPA, Soil: 0.5 Million TPA and Waste: 4.1 Million TPA) along with 1000 TPH Capacity Crusher in the mine lease area of 802.25 ha, located at Village: Katamater, Tehsil & District: Malkangiri, Odisha.

2. Observation and Recommendation of the EAC: -

The Project Proponent/Consultant has informed the EAC that the total mine lease area is 802.25 ha, out of which Forest land is 575.160 ha, Private land is 143.603 ha and Government land is 83.487 ha. The Interstate boundary of Odisha-Chhattisgarhis located adjacent (~50m) to the mine lease area in the northern direction and the mine lease area is located within the Odisha State. The Project Proponent also informed the EAC that initially Letter of Intent (LoI) was granted by the State Govt. vide letter dated 27.01.2017 over an area of 801.171 ha. At the time of pursuing Forest Clearance, re-validation of land schedule was done by Tehsildar, Malkangiri within the mine lease area allotted under auction and total extent of the area changed from 801.171 ha to 802.25 ha. Further, the Project Proponent has informed the EAC that the change in the mine lease area is due to DGPS Survey and there is no change in the physical boundary of the mine lease area. The EAC asked about the status of the Stage-I Forest Clearance for an area of 575.160 ha. The Project Proponent has informed the EAC that the MoEF&CC has granted the approval vide file no. 8-18/2022-FC dated 18.05.2023under Section-2 (iii) of Forest (Conservation) Act, 1980 for grant of forest land on lease over 575.16 ha of forest land within the granted ML area over 802.255 ha for Kottameta Lime Limestone mining. The Stage - I FC for an area of 575.16 ha of forest land is under process.

The EAC reiterated the Hon'ble Supreme Court of India in its order of 6thJuly 2011 issued guidelines so as to not create *fait accompli* situation in the matter of diversion of forest land under the FCA, 1980. Therefore, in the case of new mining leases/projects having forest land in part or in full, approval under FCA for diversion of entire forest land located within the mining lease/project is to be obtained before execution/renewal of mining lease/project. The EAC opined that the scenario of the Stage-I FC proposal may change w.r.t extent, compensatory afforestation, etc., Thus the EAC was of the view that the Stage-I Forest Clearance is necessary to appraise the project on the environmental merits of the site. Therefore, the EAC **deferred** the proposal and opined that the proposal may be considered only after the submission of the Stage – I Forest Clearance for an area of 575.16 ha of forest land by the Project Proponent.

Day 2: 19th October, 2023 (Thursday)

2.1 Padhiarka and Doliya Limestone mine of M/s Nirma Limited for mining of Limestone with production capacity of 1.5 MTPA in the mine lease area of 332.24 ha, located at Villages Padhiarka & Doliya, Tehsil: Mahuva, District: Bhavnagar, Gujarat - [F.No: J-11015/154/2016-IA.II(M), Proposal No: IA/GJ/MIN/443206/2023, EIA Consultant: M/s Centre for Envotech and Management Consultancy Pvt. Ltd] – Environmental Clearance

The proposal is for mining of Limestone in Padhiarka and Doliya Limestone mine of M/s Nirma Limited with production capacity of 1.5 MTPA in the mine

leasearea of 332.24 ha, located at Villages Padhiarka & Doliya, Tehsil: Mahuva, District: Bhavnagar, Gujarat.

2. The details of the project as ascertained from the document submitted by the Project Proponent and as revealed from the discussions held during the meetingare given as under:

i. The mine lease area is located between Latitude 21°00'42.8152" N to 21°02' 9.7579" N and Longitude 71°40'10.0006"E to 71°41'9.9043"E. The mine lease area falls under the Survey of India Toposheet No: F42R12and falls in Seismic Zone-III.
ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category “A” as the mining lease area is greater than 250ha and appraised at the Central level.
iii. Details of Terms of Reference (ToR):

Date of application	Proposal No/ File No	Consideration by EAC	Details of ToR	Date of accord
27.09.2022	IA/GJ/MIN/ 400887/2022 J-11015/ 154/ 2016-IA.II(M)	18.10.2022	Terms of Reference (ToR) for M/s Nirma Limited for mining of Limestone in Padhiarka and Doliya Limestone mine with production capacity of 1.5 MTPA in the mine lease area of 332.24 ha, located at Villages Padhiarka &Doliya, Tehsil: Mahuva, District: Bhavnagar, Gujarat for undertaking detailed EIA/EMP study	28.11.2022

iv. Details of Mine Lease: -
   a) The Project Proponent has submitted that initiallythe State Govt has granted the Letter of Intent for grant of mining lease vide letter no. MCR-102004-1945-CHH dated 15.02.2008 for mineral Limestone and Marl over an area of 616.7254 ha for a period of 30 years.
   b) Then, the Govt. of Gujarat, Industries and Mines Department, vide Order no: MCR102004-1945-CHH dated 08.01.2017 granted the mining lease for Limestone and Marl to M/s Nirma Limited over an area of 333.24 ha for a period of 50 years for its captive consumption.
   c) The mining lease deed was executed on 11.01.2017 between Dist. Collector, Bhavnagar, State Govt. and the lessee Nirma Ltd. for a period of 50 years and also registered the executed mining lease deed with Sub, Registrar, Mahuva on 11.01.2017under the provision of MMDR Amendment Act, 2015.

v. Land Use/Land Cover of the Mine Lease Area: -

Private land	199.2246 ha
Government land	133.0154 ha
Forest land	-
Total Mining lease area (MLA), ha	332.24 ha
Private land for crusher, workshop & other infrastructure outside the MLA	No any facilities outside the ML area. However crusher will be installed at company's Cement Plant.

vi. Mining plan details:

Review of Mining Plan including Progressive Mine Closure Plan approved by Indian Bureau of Mines	Letter No.	File No.: 684(4)(1)/MP-349(195)/2021-22 GNR/1129
	Date	05.08.2021
	Mineral & (Major/Minor)	Limestone (Major)
	Mine Lease Area, Ha	332.24
	Validity	2021-22 to 2025-26
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized	
Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Slurry explosive - cap sensitive and non-cap sensitive.	
Geological Reserves	28.177 Million tonne	
Mineable Reserves	10.707 Million tonne	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Top soil- 0.5 mi.cum OB/SB/IB/Mineral Rejects- Nil Waste-Nil	
Life of mine	11 years (Life of mine may be increased subject to conversions of resources under 333 category into category of reserves 111)	
Mine Bench Height & Bench Width	6.0 m, for working bench 12-15 m for closing (conceptual) bench Optimum	
No. of Mine Benches	2	
Existing Depth, m bgl	New mine	
Ultimate Depth of Mining, m bgl	11 m	
Ground Water Table, m bgl	13 m (Post monsoon)	
Details of ground water intersection	No ground water will be encountered during planning stage i.e. in working plan in neither pre monsoon nor post monsoon season in any of the pits. Ground water will also not intersect during mining at the end of mine life.	
Individual bench slope	80-85°	
Overall pit slope	~ 45°	
Details of existing/ proposed Crusher	Proposed crusher will be installed at Cement Plant.	
Mineral Beneficiation	-	

RoM output size	-
Transportation details including capacity of dumper/tipper, mode of transport and distance	Internal haul road from mine face to crusher and by conveyor from crusher to the Cement plant adjacent to the mine lease. For the Soda Ash Plant located at approx.100 km at Kalatalav, Bhavnagar limestone will be transported in dumpers/ trucks through National Highway 51. Internal haul road from mine face to crusher by means of dumper/tippers of 25 tonnes capacity.
Generation of Topsoil/OB & its Management during plan period & conceptual period	Top soil at plan period- 127122 cu.m, temporary stacking at one location Topsoil at conceptual period-372878 cu.m, simultaneously backfilling
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Nil
Additional information(if any)	Surface miner as well as ripper/dozer & rock breaker will be used for mining to minimize drilling & blasting.

vii. Water requirement:

Total water requirement	41 KLD	Fresh water	3 KLD
		Treated water	38 KLD
Source	i. Fresh water source Narmada water pipeline/Water tanker. ii. Water harvested within mine lease during rainy season. iii. Treated water source- Reject water of RO /DM plant &Reject water of RO /DM plant (proposed at Cement plant)		
Permission for withdrawal/ intersection along with details of grant and its validity	Permission for water withdrawal from Narmada water pipeline has been taken vide letter No. GWIL/Bhavnagar/Ind.conn./1257 dated 4.06.2008.		

viii. Nearest village/town/ highway/interstate boundary/railway station/water bodies/monument/ forest

Particulars	Particular's Name	Distance & Directions
Village	Madhiya	0.5 km, N
Town	Mahuva	9.5km, NE
Highway	NH-51 (Una-Mahuva highway)	0.7 km, N
Interstate Boundary	Rajasthan	500 KM,N
Railway Station/Railway line	Amrutvel	4.5 km, N
Water Bodies	Arabian Sea Coast	0.5 km, S from the HTL
	Samdiyala Salinity ingress	2.3 km, WSW

	control bund	
	Bhambhali River	3.6 Km, W
Forest	RF near Patwa	0.4 KM,SW
	RF near Doliya	0.4 KM,S
	RF near Dudheri	0.6 KM,SSE
	RF near Gujarda	2.3 KM,E

ix. Presence of Environmentally Sensitive areas in the study area:

<table>
<tr><td>Forest Land/ Protected Area/ Environmental Sensitivity Zone</td><td>Yes/ No</td><td>Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks</td></tr>
<tr><td>Forest Land within the mine lease area and (if yes) status of Forest Clearance</td><td>No</td><td rowspan="5">The Project Proponent has submitted the letter from the Office of the Principal Chief Conservator of Forests vide Lr.No: WLP/32/C826-827/2021-22 dated 13.01.2022 regarding the map showing the location of protected areas within 10km of the Limestone mining project and the and distance of protected areas and proposed Limestone mine.
<table>
<tr><td>Protected areas</td><td>Distance between Limestone mines and Protected areas</td></tr>
<tr><td>Gir National Park</td><td>79.0 km</td></tr>
<tr><td>Gir Wildlife Sanctuary</td><td>47.6 km</td></tr>
<tr><td>Mitiyala Wildlife Sanctuary</td><td>46.7 km</td></tr>
</table>

The Project Proponent has submitted the letter from the Office of the Deputy Chief Conservator of Forest, Bhavnagar vide letter no. A/GMN/T11/2075/22-23 dated 27.01.2023 certifying that the nearest turtle rearing/breeding site is located at a distance of about 70km away from the mines.</td></tr>
<tr><td>National Park</td><td>No</td></tr>
<tr><td>Wildlife Sanctuary</td><td>No</td></tr>
<tr><td>Elephant/Tiger Reserve</td><td>No</td></tr>
<tr><td>Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)</td><td>No</td></tr>
<tr><td>Coastal Regulation Zone (CRZ)</td><td>No</td><td>The Project Proponent has submitted the letter from the Government of Gujarat, Forest and Environment Dept vide Lr no.ENV-10-2023-170-T dated 19.07.2023 stating that the proposed project of mining at Padhiarka & Doliya mine lease (333.24 ha), District Bhavnagar is outside CRZ area.</td></tr>
<tr><td>Schedule-I species (No.s and name of schedule-I species with authenticated letter)</td><td>Yes</td><td>The Project Proponent has submitted the authenticated list of flora and fauna from the Office of the Deputy Forest Conservator vide Lr.No:</td></tr>
</table>

		A/Jaman/Te.11/2302/ 17-18 dated 05.02.2018 stating that there are three Schedule-I species such as Peafowl, Chinkara and Asiatic lion in the study area. After the amendment of the Wild Life (Protection) Amendment Act, 2022, No 18 of 2022, a number of additional species have been added into Schedule-I such as Leopard, Striped hyaena, Jackal, Bengal fox, Indian porcupine, Jungle cat, Grey wolf, Dog faced water snake, Russell viper, Checkered Keelback, Indian Rat snake, Red sand boa and Naag/cobra.
Wildlife Conservation Plan	Yes	On the basis of the fauna study findings & list of fauna authenticated by Forest Department, Wildlife Conservation Plan was prepared and submitted for approval. The Wildlife Conservation Plan was approved by the Chief Wildlife Warden vide Lr.No: WLP/32/C670-672 dated 20.12.2021 with a budget of Rs. 19.9 Lakhs for the conservation of wildlife in the study area.

x. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	18.50 Ha.
Budget for green plant & plantation till the end of life of mine.	Rs 56.10 Lakhs
Budget for nursery	-
Details of existing plantation and its survival rate	-
No. of tree cuts in the mine lease area and compensatory afforestation	As per actual during mining
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	5.0
50 m safety zone of nallah, roads, electric lines	3.0
500 m safety zones of nearest habitation villages	-
Additional information (if any)	10.50 ha(Backfilled area (Govt. wasteland))

xi. Baseline detail:

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	01.03.2021 to 02.06.2021
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Summer
Predominant Wind direction (From)	South
Ambient Air Quality (no. of locations) and results – 16 locations	PM10: 27.6 - 71.1 µg/m^3 PM2.5: 11.2 – 40.0 µg/m^3 SO2: 2.7 – 10.2 µg/m^3 NO2: 3.6 – 14.5 µg/m^3
Noise level (no. of locations) and results – 16 locations	Day Time: 47.57 dB(A) – 52.46 dB(A) Night Time: 39.42 dB(A) - 42.89 dB(A)
Water Quality (no. of locations) and results - 12Ground water and 3 Surface water	All the parameters of ground water were well within the permissible limits as per IS 10500: 2012. The surface water quality in all samples was found B to below E class. The result indicates that the maximum and minimum values of DO ranges between 5.8 to 6.3 mg/l, hardness ranged between 360 - 8300 mg/l in surface water.
Soil Quality (no. of locations) and results – 12 locations	Soil quality was monitored at 12 no. of stations. The result indicates that the maximum and minimum values of pH ranges between 7.7 - 8.2, Potassium ranges from 157.0 - 845.0 kg/ha and Nitrogen ranges from 0.01 - 12.57mg/kg.
Hydro geological study and results	As per Hydrogeological & Hydrological Studies of core and buffer zone of Padhiarka & Doliya Limestone Mine, the qualitative aspects of ground water shows that salinity ingress from sea has taken place up to over 3 km from Arabian sea reaching center of buffer zone including mines falling in core zone.The ground water flow direction is towards south in general. The mining activity will not intersect the ground water table, no mine seepage is envisaged.
Traffic study (no. of locations) and results	The traffic volume survey was conducted on Bhavnagar to Una Road (NH8E/51) Near Vangar Village. Total numbers of vehicles were found as 6793 per day and equivalent PCUs is 9382 per day.There will be daily movement of 480 numbers of dumpers (to & fro) per day or 1440 PCU/ day on the road. V/C = 31.27.

xii. Public Hearing (PH) Details:

Advertisement for PH with date (name of major national daily and one regional	26.03.2023 in Sandesh Newspaper (Gujarati) & Indian Express (English)

vernacular daily newspaper)	
Date of PH	28.04.2023 @ 01:00 PM
Venue	At the premises of Nirma Cement Plant Area, NH 8E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist. Bhavnagar
Chaired by	Shri R.K Mehta (IAS), District Collector & District Magistrate, Bhavnagar District & Regional Officer, GPCB Bhavnagar
Main issues raised during PH	Air pollution, salinity ingression, wildlife protection, acquisition of agriculture land
Budget proposed for addressing issues raised during PH over 3 years	Rs 77 Lakhs

xiii. Resettlement & Rehabilitation (R&R):

R & R details	The total mine lease area is 332.24 ha, out of which Govt. land is 133.0154 ha and Private land is 199.2246 ha.Land will be required for quarrying an area of 100.61 ha of Private land and Government land including 08 houses/hutment in Padhiarka village and 27 houses/hutment in Doliya villages. The houses/hutment fall in the conceptual pits of the mine lease. There will be total of 683 project affected land losers. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. total compensation will be Rs 35.0 Lakhs. In addition to above, the registration cost of sale of the land and homesteads shall be borne by the Company. Assuming it to be 6% of theentire costs of sale, the total resettlement budget works out to be Rs. 59.93 lakhs (6% of land value).

xiv. Court case details:

Court Case, No and its present status	The Project Proponent has submitted an undertaking vide letter dated 07.10.2023 stating that there is no litigation on the project either at NGT or any other court of law related to environment and pollution matters in which the project proponent is a respondent.
Undertaking by Project Proponent w.r.t court case	

xv. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	The Project Proponent has submitted an undertaking by way of notarized Affidavit dated 09.10.2023 stating that the proposal does not involve violation of Ministry's OM dated 30.05.2018.
Undertaking by Project Proponent in EIA/EMP report	The Project Proponent has submitted an undertaking vide letter dated 04.01.2023 stating that the contents (information and data) as given by the Consultant in the EIA/EMP report are factually correct with full knowledge of the undersigned (Shri Ashish Desai).

Undertaking by Consultant in EIA/EMP report	The Director of the EIA Consultant (M/s Centre for Envotech & Management Consultancy Pvt. Ltd) has informed that the baseline data was generated by MoEF &NABL Accredited Laboratory M/s Min Mec R&D Laboratory, a division of Min Mec Consultancy Pvt. Ltd., New Delhi and the same has been verified and also confirmed that he shall be fully accountable for any misleading information mentioned in this statement.

xvi. Details of the Environmental Management Plan (EMP):

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)
Pollution Control	0.271	9.66
Pollution monitoring	0.016	3.88
Occupational health	0.011	0.65
Environmental Studies, etc.	0.10	_
Green belt	_	5.10
Reclamation	_	5.85
Others (Environmental studies, Rehabilitation, Realignment, Expert advice, fencing etc.	_	6.03
Overheads	_	0.30
Total	0.3980	31.47

xvii. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	1.16
Project Cost	29
Employment (No.s)	55

3. Observation and Recommendation of the EAC:

The Project Proponent/Consultant presented the KML file to indicate the site features in the study area of 10 km radius. The Project Proponent has shown the boundary of the mine lease area and informed the EAC that the NH-51 (Una-Mahuva highway) is located at a distance of 0.7 km, N from the mine lease area. Madhiya Village is located at a distance of 0.5 km, N. Arabian Sea Coast is located at a distance of 0.5 km, S from the HTL and Bhambhali River is located at a distance of 3.6 km, W. A man made reservoir is located within 5km radius of the mine lease area on the eastern direction. Samdiyala Salinity ingress control bund is situated on the western side on the mine lease area. Part of the Doliya Village is located within the mine lease area on southern side. No mining activity is proposed in the side of the Doliya Village. Nearest distance of the village from the mine pit is 700m.

The EAC noted that Arabian Sea and there are few water bodies are present in the vicinity of the mine lease area and asked the Project Proponent whether there are any backwaters from Arabian Sea coming into the mine lease area or not. The Project Proponent has informed the EAC that the water within the mine lease area is due to accumulation of rain water that was accumulated during the rainy season and tends to remain during January - February. Water gets dried during summer season. The Project Proponent also shown the historical images of rainwater accumulation for different months over the past years. The mine pit elevation is 4-6m above MSL. Depth of mining proposed is 11 m. Water gets accumulated in the natural low lying areas. The EAC asked about the thickness of the over burden. The Project Proponent has informed the EAC that the average thickness of the over burden is varying between 1-1.5m. The EAC asked the Project Proponent that whether the enough material will be available for backfilling up to a depth of 11m. The Project Proponent has informed the EAC that the entire 11m will not be backfilled and only part of the area will be backfilled. The shallow pit of depth<4m will be backfilled i.e., Pit -2, 3 and 4. Backfilling is proposed after 2026-27/ 2027-28. Backfilled area shall be utilized for agriculture in case of private land and for plantation purpose in case of government land. Existing minerals were assessed through exploration carried out by CGM, GoG. Old mine pits are also existing within the mine lease area. The EAC asked the Project Proponent to submit the action plan for year wise exploration program.

The EAC asked to brief about the mode of transportation. The mined out material will be transported to the crusher proposed in the cement plant by internal haul road by means of dumper/tippers of 25 tonnes capacity and then from crusher to the Cement plant (adjacent to the mine lease) by conveyor. Village roads will be used for transporting the mined out material from different pits. The EAC asked about the width of the transportation road. The Project Proponent has informed the EAC that the existing width of the road is 4m which will be not adequate to transport the material. Hence, the lands adjacent to this road will be purchased and the width of the road will be increased to 6m. The dividers will be made in between transportation road. The Cement Plant is yet to be constructed and these lands will be purchased for expansion of road only at the time of construction of the cement plant. The EAC asked the Project Proponent till then how the mined out Limestone will be utilized. The Project Proponent has informed the EAC that there are two grades of Limestone such as Chemical Grade Limestone and Cement Grade Limestone available in this project. For utilization of Chemical Grade of Limestone for non-cement purposes, permission has been obtained from the State Govt. The company is having its Soda Ash manufacturing plant located at Bhavnagar at a distance of 100 km from the mine lease area. This manufacturing plant requires Chemical Grade Limestone. Hence, the Chemical Grade of Limestone from this instant mine will be transported to the Soda Ash manufacturing plant located at Bhavnagar through National Highway 51. The EAC asked the Project Proponent to increase the width of the road to 7m. The EAC asked the Project Proponent that

when will the Cement Plant will be commissioned. The Project Proponent has informed the EAC that matter regarding Cement Plant is pending before the Hon'ble Supreme Court.

The EAC asked the Project Proponent to show the KML file of other two adjacent mine leases by overlapping with the KML file of the instant project. The Project Proponent has informed the EAC that the Vangar & Madhiya Limestone Mine is proposed on the northern side and Gujarda, Dudheri & Dudhala Limestone Mine is proposed on the eastern side of the mine lease area to this instant mine lease belonging to M/s Nirma Ltd. The Project Proponent also shown the proposed mine pits in Vangar & Madhiya Limestone Mine and Gujarda, Dudheri & Dudhala Limestone Mine. A Cement Plant is proposed on the western side of the mine lease area. Internal haul roads passing through the mine lease area will be used for transportation. The EAC asked the Project Proponent to bypass the village road for transporting the material. The EAC also asked the Project Proponent that whether any school is present within the mine lease area or not. The Project Proponent has informed the EAC that a primary school is located in the village Vangar. A safety distance of 50m will be maintained. Greenbelt will be developed all along the school. No drilling and blasting will be practiced. Only Surface miner as well as ripper/dozer & rock breaker will be used. The EAC opined that there should be no activity of drilling and blasting near school premise.

The Project Proponent has informed the EAC that the Life of the mine will be 11 years and may increase subject to exploration. Marly Limestone occurs in mine lease area. The limestone is of the high / cement grade quality and is followed by Marly Limestone/ Marl. The Limestone production will be restricted till the commission of the Cement plant. The EAC asked the Project Proponent that how the Limestone will be sized and will be sent to the Soda Ash Plant. The Project Proponent has informed the EAC that by using the rock breaker the limestone will be sized and sent to the Soda Ash Plant. The EAC was of the view that the activities proposed under the Wildlife Conservation Plan is generalized and the Project Proponent needs to revise the activities of the Wildlife Conservation Plan which should be site specific. The EAC also asked the Project Proponent to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation. Turtle breeding centre is located about 70km from the mine lease area. The total mine lease area is 332.24 ha, out of which Govt. land is 133.0154 ha and Private land is 199.2246 ha.Land will be required for quarrying an area of 100.61 ha of Private land and Government land including 08 houses/hutment in Padhiarka village and 27 houses/hutment in Doliya villages. The houses/hutment fall in the conceptual pits of the mine lease. There will be total of 683 project affected families. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. total compensation will be Rs 35.0 Lakhs. The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit

and justify the budget proposed for R&R. Budget proposed for addressing issues raised during public hearing is Rs 77.0 Lakhs over 3 years and the cumulative budget will be Rs 160 Lakhs by comprising all three mines.

After detailed deliberations made by the Project Proponent and the Consultant, the EAC noted that the project is part of three contiguous projects namely Padhiarka and Doliya Limestone mine (332.24 ha), Vangar & Madhiya Limestone Mine (612.336 ha) and Gujarda, Dudheri & Dudhala Limestone Mine (681.62 ha) and together it extends over an area of 1626.196 ha. The mine lease area comprises of partly Private Agriculture land and partly Govt. land. Part of the Doliya Village is located within the mine lease area on southern side. Also villages are located close to the proximity of the mine lease area. The EAC was not convinced with the proposed backfilling plan and the activities proposed under the Wildlife Conservation Plan. The EAC observed that the pits are isolated and the mine lease area is partly Private and Govt. land. The EAC also observed that there will be direct purchase or leasing of private land with the willing consent of the private land owners. The EAC was of the view that what if the land owners are not willing to give their land. There are likely chances that mining will not take place sequentially if the land acquisition does not happen. There will be failure of scientific mining. Large no. of Project Affected Families is involved in all these projects. The EAC opined that the Saltwater intrusion through surface or ground water sources may diminish the availability or quality of source waters for drinking water utilities. Some salt pans i.e., salt manufacturing industries and few wind mills exists in the study area. Old mine pits are also existing within the mine lease area. The EAC noted that the Bhavnagar is categorized as a Severely Polluted Areas. The EAC reiterated the Ministry of Defence letter dated 08.05.2023 regarding security considerations for construction activities/other activities in Border areas/other areas wherein it has been mentioned that *"all activities connected with mining within 20kms from all the borders including seaboard frontier should be planned in consultation with Ministry of Defence".* Accordingly, EAC opined that PP should obtain NOC from Ministry of Defence.

Thus the EAC opined that there is a need to ascertain the ground reality w.r.t natural low lying areas, water logging areas, old mine pits, sequence of mining, feasibility for backfilling, impact on socio economic, agriculture land, transportation route, traffic congestion, salt pans, effectiveness of salinity ingress control bund, proximity of habitations, schools, water bodies, roads etc., The EAC was of the view that a site visit needs to be conducted by a sub-committee comprising of EAC Members and officers from MoEF&CC. The EAC opined that the Ministry may constitute a sub-committee and submit its report to enable the committee to take a decision on the proposal. Therefore, the EAC **deferred** the proposal for want of following additional information: -

i. The site visit report of the subcommittee.

ii. Since the mine site is located within 20 km from seaboard frontier, Project Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.

iii. The Project Proponent needs to submit the action for laying common Over Land Belt Conveyor (OLBC) for transportation of mineral from mine lease area to the Cement Plant. The Project Proponent also needs to submit the action plan for expansion of road with a width of 7m and by passing the village road till the commission of the Over Land Belt Conveyor (OLBC).

iv. The Project Proponent needs to submit the protection measures to be taken for salt water intrusion and the effectiveness of the salinity ingress control bund.

v. The Project Proponent needs to submit the site specific mitigation measures for backwaters from Arabian Sea coming into the mine lease area.

vi. The Project Proponent needs to revisit the plan for backfilling with clearly indicating the voids area and the capacity available/required for backfilling.

vii. The Project Proponent needs to revise the activities proposed under the Wildlife Conservation Plan.The Project Proponent also needs to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation.

viii. The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for Resettlement & Rehabilitation (R&R). The Project Proponent also needs to submit the action plan for land acquisition and timeline.

ix. The Project Proponent needs to submit the action plan for year wise exploration program.

x. The Project Proponent needs to submit the copy of the permission letter obtained from the State Govt. for utilization of Chemical Grade of Limestone for non-cement purposes.

xi. The Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Gujarat clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. Nirma Limited or not?

2.2 Vangar & Madhiya Limestone Mine of M/s Limited for mining of Limestone with production capacity of 1.6 MTPA in the mine lease area of 612.1336 ha, located at Villages Vangar & Madhiya, Tehsil: Mahuva, District: Bhavnagar, Gujarat - [F.No: J-11015/152/2016-IA.II(M), Proposal No: IA/GJ/MIN/443498/2023; EIA Consultant: M/s Centre for Envotech and Management Consultancy Pvt. Ltd] - Environmental Clearance

The proposal is for mining of Limestone in Vangar & Madhiya Limestone Mine of M/s Limited for mining of Limestone with production capacity of 1.6 MTPA in the mine lease area of 612.1336 ha, located at Villages Vangar & Madhiya, Tehsil: Mahuva, District: Bhavnagar, Gujarat.

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. The mine lease area is located between Latitude 21º01'44.54" to 21º 03' 40.04" N and Longitude 71º39'18.3"E to 71º41'05"E. The mine lease area falls under the Survey of India Toposheet No: 41 O/12 (restricted)and falls in Seismic Zone-III.
ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category “A” as the mining lease area is greater than 250ha and appraised at the Central level.
iii. Details of Terms of Reference (ToR):

Date of application	Proposal No/ File No	Consideration by EAC	Details of ToR	Date of accord
18.11.2022	IA/GJ/MIN/ 403568/2022 J-11015/152/ 2016-IA.II(M)	5-6 Dec., 2022	Terms of Reference (ToR) for mining of Limestone in Vangar & Madhiya Limestone Mine of M/s Nirma Limited for mining ofLimestone with production capacity of 1.6 MTPA in the mine lease area of 612.1336 ha, located at Villages Vangar & Madhiya, Tehsil: Mahuva, District: Bhavnagar, Gujarat for undertaking detailed EIA/EMP study	23.12.2022

iv. Details of Mine Lease: -
d) The Project Proponent has submitted that initially the State Govt has granted the Letter of Intent for grant of mining lease vide letter no. MCR-102004-1827-

CHH dated 15.02.2008 for mineral Limestone and Marl over an area of 1225.8553 ha for a period of 30 years.

e) Then, the Govt. of Gujarat, Industries and Mines Department, vide Order no: MCR102004-1827-CHH dated 08.01.2017 granted the mining lease for Limestone and Marl to M/s Nirma Limited over an area of 612.1336 hafor a period of 50 years for its captive consumption.

f) The mining lease deed was executed on 11.01.2017 between Dist. Collector, Bhavnagar, State Govt. and the Project Proponent, M/s Nirma Ltd. for a period of 50 years and also registered the executed mining lease deed with Sub, Registrar, Mahuva on 11.01.2017under the provision of MMDR Amendment Act, 2015.

v. Land Use/Land Cover of the Mine Lease Area:-

Private land	586.4789 ha
Government land	25.6547 ha
Forest land	-
Total Mining lease area (MLA), ha	612.1336 ha
Private land for crusher, workshop & other infrastructure outside the MLA	No any facilities outside the ML area. However crusher will be installed at company's Cement Plant.

vi. Mining plan details:

Review of Mining Plan including Progressive Mine Closure Plan was approved by Indian Bureau of Mines	Letter No.	File No.: 684(4)(1)/MP-347(196)/2021-22 GNR/1125
	Date	05.08.2021
	Mineral & (Major/Minor)	Limestone, Major mineral
	Mine Lease Area, Ha	612.1336
	Validity	2021-22 to 2025-26
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized	
Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Slurry explosive -cap sensitive and non-cap sensitive.	
Geological Reserves	35.539 Million tonnes	
Mineable Reserves	14.913 million tonnes	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Top soil- 0.99 mi.cum OB/SB/IB/Mineral Rejects- Nil Waste-Nil	
Life of mine	13 years (Life of mine may be increased subjectto conversions of resources under 333 categoryinto category of reserves 111)	
Mine Bench Height & Bench Width	6.0 m, for working bench 12-15 m for closing (conceptual) bench Optimum	
No. of Mine Benches	2	

Existing Depth, m bgl	New mine
Ultimate Depth of Mining, m bgl	10 m
Ground Water Table, m bgl	15 m (Post monsoon)
Details of ground water intersection	No ground water will be encountered during planning stage i.e. in 5 years of working plan in neither pre monsoon nor post monsoon season in any of the pits. However, the ground water table may get touched in post monsoon in pit no. 4 & 5 when the proposed conceptual pit bottom level of +1.0 m AMSL is achieved. To avoid any accidental intersection of ground water table, the Company has now decided to restrict mining depth to +2.0 m AMSL in pit no. 4 & 5.
Individual bench slope	80-85°
Overall pit slope	~ 45°
Details of existing/ proposed Crusher	Proposed crusher will be installed at Cement Plant.
Mineral Beneficiation	-
RoM output size	-
Transportation details including capacity of dumper/tipper, mode of transport and distance	Internal haul road from mine face to crusher and by conveyor from crusher to the Cement plant adjacent to the mine lease. For the Soda Ash Plant located at approx.100 km at Kalatalav, Bhavnagar limestone will be transported in dumpers/ trucks through National Highway 51. Internal haul road from mine face to crusher means of dumper/tippers of 25 tonnes capacity.
Generation of Topsoil/OB & its Management during plan period & conceptual period	Top soil at 1st plan period- 150000 cu.m, temporary stacking at one location Top soil at 2nd plan period- 840000 cu.m, temporary stacking at one location Top soil at conceptual period-380000 cu.m, simultaneously backfilling
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Nil
Additional information(if any)	Surface miner as well as ripper/dozer & rock breaker will be used for mining to minimize drilling & blasting.

vii. Water requirement:

Total water requirement	42 KLD	Fresh water	3 KLD
		Treated water	39 KLD
Source	i. Fresh water source Narmada water pipeline/Water tanker. ii. Water harvested within mine lease during rainy season.		

	iii. Treated water source- Reject water of RO /DM plant &Reject water of RO /DM plant (proposed at Cement plant)
Permission for withdrawal/ intersection along with details of grant and its validity	Permission for water withdrawal from Narmada water pipeline has been taken vide letter No. GWIL/ Bhavnagar/Ind.conn./1257 dated 4.06.2008.

viii. Nearest village/town/ highway/interstate boundary/railway station/water bodies/monument/ forest

Particulars	Particular's Name	Distance & Directions
Village	Vangar Madhiya	0.25 km, NW 0.25 km, SE
Town	Mahuva	6.2km, ENE
Highway	NH-51 (Una-Mahuva highway)	Within
Interstate Boundary	Rajasthan	Approx.500 KM,N
Railway Station/Railway line	Amrutvel	2.0 km, N
Water Bodies	Arabian Sea Coast	3.4 km S to the HTL
	Samdiyala Salinity ingress control bund	2.3 km, SSW
	Bhambhali River	0.9 Km, W
	Garasawo River	2.5 Km,NE
Forest	RF near Patwa	2.1 KM,S
	RF near Doliya	3.3 KM,SSE
	RF near Dudheri	3.9 KM,SE
	RF near Gujarda	4.3 KM,SE

ix. Presence of Environmentally Sensitive areas in the study area:

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/ No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest Land within the mine lease area and (if yes) status of Forest Clearance	No	The Project Proponent has submitted the letter from the Office of the Principal Chief Conservator of Forests vide Lr.No: WLP/32/C826-827/2021-22 dated 13.01.2022 regarding the map showing the location of protected areas within 10km of the Limestone mining project and the and distance of protected areas and proposed Limestone mine.
National Park	No	
Wildlife Sanctuary	No	
Elephant/Tiger Reserve	No	
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)	No	

Protected areas	Distance between Limestone mines and Protected areas
Gir National Park	76.0 km
Gir Wildlife Sanctuary	44.2 km

		<table><tr><td>Mitiyala Wildlife Sanctuary</td><td>43.5 km</td></tr></table> The Project Proponent has submitted the letter from the Office of the Deputy Chief Conservator of Forest, Bhavnagar vide letter no. A/GMN/T11/2075/22-23 dated 27.01.2023 certifying that the nearest turtle rearing/breeding site is located at a distance of about 70km away from the mines.
Coastal Regulation Zone (CRZ)	No	Arabian Sea Coast: 3.4 km S to the HTL The proposed project lies beyond distance of 0.5 km from High Tide Line of Arabian Sea Coast. The CRZ map has been prepared by Institute of Remote Sensing, Anna University, Chennai.
Schedule-I species (No.s and name of schedule-I species with authenticated letter)	Yes	The Project Proponent has submitted the authenticated list of flora and fauna from the Office of the Deputy Forest Conservator vide Lr.No: A/Jaman/ Te.11/233/ 17-18 dated 08.02.2018 stating that there are three Schedule-I species such as Peafowl, Chinkara and Asiatic lion in the study area. After the amendment of the Wild Life (Protection) Amendment Act, 2022,No 18 of 2022, a number of additional species have been added into Schedule-I such as Leopard, Striped hyaena, Jackal, Bengal fox, Indian porcupine, Jungle cat, Grey wolf, Dog faced water snake, Russell viper, Checkered Keelback, Indian Rat snake, Red sand boa and Naag/cobra.
Wildlife Conservation Plan	Yes	On the basis of the fauna study findings & list of fauna authenticated by Forest Department, Wildlife Conservation Plan was prepared and submitted for approval. The Wildlife Conservation Plan was approved by the Chief Wildlife Warden vide Lr.No: WLP/32/C670-672 dated 20.12.2021 with a budget of Rs. 19.9 Lakhs for the conservation of wildlife in the study area.

x. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	26.50 Ha.
Budget for green plant & plantation till the end of life of mine.	Rs 80.35 Lakhs
Budget for nursery	-
Details of existing plantation and its survival rate	-
No. of tree cuts in the mine lease area and compensatory afforestation	As per actual during mining
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	16.50
50 m safety zone of nallah, roads, electric lines	10.00

xi. Baseline detail:

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	01.03.2021 to 02.06.2021
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Summer
Predominant Wind direction (From)	South
Ambient Air Quality (no. of locations) and results – 16 locations	PM10: 27.6 –71.1 µg/m^3 PM2.5: 11.2 – 40.0 µg/m^3 SO2: 2.7 – 10.2 µg/m^3 NO2: 3.6 – 14.5 µg/m^3
Noise level (no. of locations) and results – 16 locations	Day Time: 47.57 dB(A) – 52.46 dB(A) Night Time: 39.42 dB(A) - 42.89 dB(A)
Water Quality (no. of locations) and results - 12Ground water and 3 Surface water	All the parameters of ground water were well within the permissible limits as per IS 10500: 2012. The surface water quality in all samples was found B to below E class. The result indicates that the maximum and minimum values of DO ranges between 5.8 to 6.3 mg/l, hardness ranged between 360 - 8300 mg/l in surface water.
Soil Quality (no. of locations) and results – 12 locations	Soil quality was monitored at 12 no. of stations. The result indicates that the maximum and minimum values of pH ranges between 7.7 - 8.2, Potassium ranges from 157.0 - 845.0 kg/ha and Nitrogen ranges from 0.01 - 12.57mg/kg.
Hydro geological study and results	As per Hydrogeological & Hydrological Studies of core and buffer zone of Vangar & Madhiya Limestone Mine, the qualitative aspects of ground water shows that salinity ingress from sea has taken place up to over 3 km from Arabian sea reaching center of buffer zone including mines falling in core zone.The ground water flow direction is

	towards south in general. As the mining (ultimate pit limit) is proposed up to (+) 1/ (+) 2m amsl, the mining pit will not have mine seepage till 13th year except direct rainfall as water level will not be intersected.
Traffic study (no. of locations) and results	The traffic volume survey was conducted on Bhavnagar to Una Road (NH8E/51) Near Vangar Village. Total numbers of vehicles were found as 6793 per day and equivalent PCUs is 9382 per day.There will be daily movement of 512 numbers of dumpers (to & fro) per day or 1536 PCU/ day on the road. V/C = 31.27.

xii. Public Hearing (PH) Details:

Advertisement for PH with date (name of major national daily and one regional vernacular daily newspaper)	26.03.2023 in Sandesh Newspaper (Gujarati) & Indian Express (English)
Date of PH	28.04.2023 @ 9:30 AM
Venue	At the premises of Nirma Cement Plant Area, NH 8E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist. Bhavnagar
Chaired by	Shri R.K Mehta (IAS), District Collector & District Magistrate, Bhavnagar District & Regional Officer, GPCB Bhavnagar
Main issues raised during PH	Air pollution, salinity ingression, wildlife protection, acquisition of agriculture land
Budget proposed for addressing issues raised during PH over 3 years	Rs 34 Lakhs

xiii. Resettlement & Rehabilitation (R&R):

R & R details	The total mine lease area is 612.1336 ha, out of which Govt. land is 25.6547 ha and Private land is 586.4789 ha.Land will be required for quarrying an area of 197.0 ha of Private land and Government land including houses/hutment in Vangar village (17 No.s)& houses/hutments Madhiyavillage (7 No.s). The houses/hutment fall in the conceptual pits of the mine lease. There will be total of 494 land losers. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. total compensation will be Rs 24.0 Lakhs. In addition to above, the registration cost of sale of the land and homesteads shall be borne by the Company.

xiv. Court case details:

Court Case, No and its present status	The Project Proponent has submitted an undertaking vide letter dated 07.10.2023 stating that there is no litigation on the project either at NGT or any other court of law related to
Undertaking by Project Proponent w.r.t court case	

	environment and pollution matters in which the project proponent is a respondent.

xv. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	The Project Proponent has submitted an undertaking by way of notarized Affidavit dated 09.10.2023 stating that the proposal does not involve violation of Ministry's OM dated 30.05.2018.
Undertaking by Project Proponent in EIA/EMP report	The Project Proponent has submitted an undertaking vide letter dated 04.01.2023 stating that the contents (information and data) as given by the Consultant in the EIA/EMP report are factually correct with full knowledge of the undersigned (Shri Ashish Desai).
Undertaking by Consultant in EIA/EMP report	The Director of the EIA Consultant (M/s Centre for Envotech & Management Consultancy Pvt. Ltd) has informed that the baseline data was generated by MoEF &NABL Accredited Laboratory M/s Min Mec R&D Laboratory, a division of Min Mec Consultancy Pvt. Ltd., New Delhi and the same has been verified and also confirmed that he shall be fully accountable for any misleading information mentioned in this statement.

xvi. Details of the Environmental Management Plan (EMP):

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)
Pollution Control	0.241	9.54
Pollution monitoring	0.016	3.88
Occupational health	0.011	0.65
Environmental Studies, etc.	0.10	_
Green belt	_	5.10
Reclamation	_	11.39
Others (Environmental studies, Rehabilitation, Realignment, Expert advice, fencing etc.	_	5.28
Overheads	_	0.30
Total	0.3680	36.12

xvii. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	0.70
Project Cost	25
Employment (No.s)	58

3. Observation and Recommendation of the EAC: -

The EAC deliberated the instant proposal along withGujarda, Dudheri & Dudhala Limestone Mine and Padhiarka & Doliya Limestone mine. The Project Proponent has informed the EAC that the proposed method of mining is same in all three mines such as Vangar & Madhiya Limestone Mine, Gujarda, Dudheri & Dudhala Limestone Mine and Padhiarka and Doliya Limestone mine. NH-51 (Una-Mahuva highway) is passing within the mine lease area. A safety distance of 45m will be maintained. The underpass road has been proposed below Highway by NHAI for the safe passage of the villagers. The EAC asked the Project Proponent to explore the possibility of laying overbridge over the Highway. In the proposed 3rd pit, displacement will be taking place. Discrete houses are located within the mine lease area. The total mine lease area is 612.1336 ha, out of which Govt. land is 25.6547 haand Private land is 586.4789 ha. In this project, Pvt land is more than the previous project. There are 5 mine pits are proposed. Project Affected Families will be 494 no.s. In this project, a budget of Rs 34.0 Lakhs has been earmarked to address the concerns of the public hearing. The geological conditions, method of mining, environmental sensitivity and implications, impact on socio economic are similar in all these three mines.

After detailed deliberations made by the Project Proponent and the Consultant, the EAC noted that the project is part of three contiguous projects namely Padhiarka and Doliya Limestone mine (332.24 ha), Vangar & Madhiya Limestone Mine (612.336 ha) and Gujarda, Dudheri & Dudhala Limestone Mine (681.62 ha) and together it extends over an area of 1626.196 ha. The mine lease area comprises of partly Private Agriculture land and partly Govt. land. NH-51 (Una-Mahuva highway) is passing within the mine lease area. Also, Vangar (0.25 km, NW) and Madhiya villages (0.25 km, SE) are located close to the proximity of the mine lease area. The EAC was not convinced with the proposed backfilling plan and the activities proposed under the Wildlife Conservation Plan. The EAC observed that the pits are isolated and the mine lease area is partly Private and Govt. land. The EAC also observed that there will be direct purchase or leasing of private land with the willing consent of the private land owners. The EAC was of the view that what if the land owners are not willing to give their land. There are likely chances that mining will not take place sequentially if the land acquisition does not happen. There will be failure of scientific mining. Large no. of Project Affected Families is involved in all these projects. The EAC opined that the Saltwater intrusion through surface or ground water sources may diminish the availability or quality of source waters for drinking water utilities. Some salt pans i.e., salt manufacturing industries and few wind mills exists in the study area. Old mine pits also exist within the mine lease area. The EAC noted that the Bhavnagar is categorized as a Severely Polluted Areas. The EAC reiterated the Ministry of Defence letter dated 08.05.2023 regarding security considerations for construction activities/other activities in Border areas/other areas wherein it has been mentioned that *“all activities connected with mining within 20kms from all the borders including seaboard frontier should be*

planned in consultation with Ministry of Defence". Accordingly, EAC opined that PP should obtain NOC from Ministry of Defence.

Thus the EAC opined that there is a need to ascertain the ground reality w.r.t natural low lying areas, water logging areas, old mine pits, sequence of mining, feasibility for backfilling, impact on socio economic, agriculture land, transportation route, traffic congestion, salt pans, effectiveness of salinity ingress control bund, proximity of habitations, schools, water bodies, roads etc., The EAC was of the view that a site visit needs to be conducted by a sub-committee comprising of EAC Members and officers from MoEF&CC. The EAC opined that the Ministry may constitute a sub-committee and submit its report to enable the committee to take a decision on the proposal. Therefore, the EAC **deferred** the proposal for want of following additional information: -

i. The site visit report of the subcommittee.

ii. Since the mine site is located within 20 km from seaboard frontier, the Project Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.

iii. The Project Proponent needs to submit the action for laying common Over Land Belt Conveyor (OLBC) for transportation of mineral from mine lease area to the Cement Plant. The Project Proponent also needs to submit the action plan for expansion of road with a width of 7m and by passing the village road till the commission of the Over Land Belt Conveyor (OLBC).

iv. The Project Proponent needs to explore the possibility of laying overbridge over the Highway and shall submit the permission from the National Highways Authority of India (NHAI).

v. The Project Proponent needs to submit the protection measures to be taken for salt water intrusion and the effectiveness of the salinity ingress control bund.

vi. The Project Proponent needs to submit the site specific mitigation measures for backwaters from Arabian Sea coming into the mine lease area.

vii. The Project Proponent needs to revisit the plan for backfilling with clearly indicating the voids area and the capacity available/required for backfilling.

viii. The Project Proponent needs to revise the activities proposed under the Wildlife Conservation Plan. The Project Proponent also needs to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act,

2022 shall also be included in the Wildlife Conservation Plan for their conservation.

ix. The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for Resettlement & Rehabilitation (R&R). The Project Proponent also needs to submit the action plan for land acquisition and timeline.

x. The Project Proponent needs to submit the action plan for year wise exploration program.

xi. The Project Proponent needs to submit the copy of the permission letter obtained from the State Govt. for utilization of Chemical Grade of Limestone for non-cement purposes.

xii. The Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Gujarat clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. Nirma Limited or not?

2.3 Gujarda, Dudheri & Dudhala Limestone Mine of M/s Nirma Limited for mining of Limestone with production capacity of 2.7 MTPA in the mine lease area of 681.62 ha, located at Villages Gujarda, Dudheri & Dudhala, Tehsil: Mahuva, District: Bhavnagar, Gujarat - [F.No: J-11015/153/2016-IA.II(M), Proposal No: IA/GJ/MIN/443968/2023; EIA Consultant:M/s Centre for Envotech and Management Consultancy Pvt. Ltd] - Environmental Clearance (EC)

The proposal is for mining of Limestone in Gujarda, Dudheri & Dudhala Limestone Mine of M/s Nirma Limited for mining of Limestone with production capacity of 2.7 MTPA in the mine lease area of 681.62 ha, located at Villages Gujarda, Dudheri & Dudhala, Tehsil: Mahuva, District: Bhavnagar, Gujarat.

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. The mine lease area is located between Latitude 21°01'1.31"N to 21°03' 44.86" N and Longitude 71°41'15.21"E to 71°43'38.54"E. The mine lease area falls under the Survey of India Toposheet No: F42R12and falls in Seismic Zone-III.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category “A” as the mining lease area is greater than 250ha and appraised at the Central level.

iii. Details of Terms of Reference:

Date of application	Proposal No/ File No	Consideration by EAC	Details of ToR	Date of accord
18.11.2022	IA/GJ/MIN/	5-6 Dec., 2022	Terms of Reference	06.02.2023

	406830/2022 J-11015/153/ 2016-IA.II(M)	& 17-18 Jan, 2023	(ToR) for mining of Limestone in Gujarda, Dudheri & Dudhala Limestone Mine of M/s Nirma Limited for mining of Limestone with production capacity of 2.7 MTPA in the mine lease area of 681.62 ha, located at Villages Gujarda, Dudheri & Dudhala, Tehsil: Mahuva, District: Bhavnagar, Gujarat for undertaking detailed EIA/EMP study	

iv. Details of Mine Lease: -

a) The Project Proponent has submitted that initially the State Govt has granted the mining lease vide letter no. MCR-102004-1943-CHH dated 15.02.2008 for mineral Limestone and Marl over an area of 1497.4701 ha for a period of 30 years.

b) Then, the Govt. of Gujarat, Industries and Mines Department, vide Lr. No: MCR-102004- 1943-CHH dated 02.02.2011 have reduced the area of 8.0 ha falling in CRZ and the mine lease area was revised as 1489.4701 Ha.

c) Then, the Govt. of Gujarat, Industries and Mines Department, vide Order no: MCR102004-1943-CHH dated 08.01.2017 granted the mining lease for Limestone and Marl to M/s Nirma Limited over an area of 681.62 hafor a period of 50 years for its captive consumption.

d) The mining lease deed was executed on 11.01.2017 between Dist. Collector, Bhavnagar, State Govt. and the Project Proponent, M/s Nirma Ltd. for a period of 50 years and also registered the executed mining lease deed with Sub, Registrar, Mahuva on 11.01.2017under the provision of MMDR Amendment Act, 2015.

v. Land Use/Land Cover of the Mine Lease Area:-

Private land	565.9454 ha
Government land	115.6746 ha
Forest land	-
Total Mining lease area (MLA), ha	681.62 ha
Private land for crusher, workshop & other infrastructure outside the MLA	No any facilities outside the ML area. However crusher will be installed at company's Cement Plant.

vi. Mining Plan Details:

Review of Mining Plan	Letter No.	File No.: 684(4)(1)/MP-

includingProgressive Mine Closure Plan approved by Indian Bureau of Mines		348(197)/2021-22 GNR/1121
	Date	04.08.2021
	Mineral & (Major/Minor)	Limestone, Major mineral
	Mine Lease Area, Ha	681.62
	Validity	2021-22 to 2025-26
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized	
Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Slurry explosive -cap sensitive and non-cap sensitive.	
Geological Reserves	57.280 Million tonne	
Mineable Reserves	20.574million tonne	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Top soil- 0.57 mi.cum OB/SB/IB/Mineral Rejects- Nil Waste-Nil	
Life of mine	11 years (Life of mine may be increased subjectto conversions of resources under 333 categoryinto category of reserves 111)	
Mine Bench Height & Bench Width	6.0 m, for working bench 12-15 m for closing (conceptual) bench Optimum	
No. of Mine Benches	2	
Existing Depth, m bgl	New mine	
Ultimate Depth of Mining, m bgl	10 m	
Ground Water Table, m bgl	15.5 m (Post monsoon)	
Details of ground water intersection	No ground water will be encountered during planning stage i.e. in working plan in neither pre monsoon nor post monsoon season in any of the pits. Ground water will also not intersect during mining at the end of mine life.	
Individual bench slope	80-85°	
Overall pit slope	~ 45°	
Details of existing/ proposed Crusher	Proposed crusher will be installed at Cement Plant.	
Mineral Beneficiation	-	
RoM output size	-	
Transportation details including capacity of dumper/tipper, mode of transport and distance	Internal haul road from mine face to crusher and by conveyor from crusher to the Cement plant adjacent to the mine lease. For the Soda Ash Plant located at approx.100 km at Kalatalav, Bhavnagar limestone will be transported in dumpers/ trucks through National Highway 51. Internal haul road from mine face to crusher means of dumper/tippers of 25 tonnes capacity.	
Generation of Topsoil/OB & its Management during plan period	Top soil at plan period- 249806 cu.m, temporary stacking at one location	

&conceptual period	Top soil at conceptual period-321394 cu.m, simultaneously backfilling
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Nil
Additional information(if any)	Surface miner as well as ripper/dozer & rock breaker will be used for mining to minimize drilling & blasting.

vii. Water requirement:

Total water requirement	44 KLD	Fresh water	3 KLD
		Treated water	41 KLD
Source	i. Fresh water source Narmada water pipeline/Water tanker. ii. Water harvested within mine lease during rainy season. iii. Treated water source- Reject water of RO /DM plant & Reject water of RO /DM plant (proposed at Cement plant)		
Permission for withdrawal/ intersection along with details of grant and its validity	Permission for water withdrawal from Narmada water pipeline has been taken vide letter No. GWIL/ Bhavnagar/Ind.conn./1257 dated 4.06.2008.		

viii. Nearest village/town/ highway/interstate boundary/railway station/water bodies/monument/ forest

Particulars	Particular's Name	Distance & Directions
Village	Gujarda, Dudheri, Dudhala Madhiya Padhiarka	0.2-0.5 km 0.5 km, NW 0.5 km, W
Town	Mahuva	4.0km, NE
Highway	NH-51 (Una-Mahuva highway)	Within MLA
Interstate Boundary	Rajasthan	Approx.500 KM,N
Railway Station/Railway line	Amrutvel	2.0km, N
Water Bodies	Arabian Sea Coast	0.5 km, S from the HTL
	Samdiyala Salinity ingress control bund	4.5 km, WSW
	Malan Bandhara	1.5 km E
	Malan River	4.4 KM,E
	Bhambhali River	5.4 Km, W
	Garasawo River	0.9 KM,NE
Forest	RF near Patwa	2.8 KM,SW
	RF near Doliya	7.4 KM,E
	RF near Dudheri	0.6 KM,S
	RF near Gujarda	0.3 KM,S
	RF near Khared	2.1 KM,E

ix. Presence of Environmentally Sensitive areas in the study area:

<table>
<tr><td>Forest Land/ Protected Area/ Environmental Sensitivity Zone</td><td>Yes/ No</td><td>Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks</td></tr>
<tr><td>Forest Land within the mine lease area and (if yes) status of Forest Clearance</td><td>No</td><td rowspan="4">The Project Proponent has submitted the letter from the Office of the Principal Chief Conservator of Forests vide Lr.No: WLP/32/C826-827/2021-22 dated 13.01.2022 regarding the map showing the location of protected areas within 10km of the Limestone mining project and the and distance of protected areas and proposed Limestone mine.
<table>
<tr><td>Protected areas</td><td>Distance between Limestone mines and Protected areas</td></tr>
<tr><td>Gir National Park</td><td>80.9 km</td></tr>
<tr><td>Gir Wildlife Sanctuary</td><td>48.8 km</td></tr>
<tr><td>Mitiyala Wildlife Sanctuary</td><td>48.1 km</td></tr>
</table>

The Project Proponent has submitted the letter from the Office of the Deputy Chief Conservator of Forest, Bhavnagar vide letter no. A/GMN/T11/2075/22-23 dated 27.01.2023 certifying that the nearest turtle rearing/breeding site is located at a distance of about 70km away from the mines.</td></tr>
<tr><td>National Park</td><td>No</td></tr>
<tr><td>Wildlife Sanctuary</td><td>No</td></tr>
<tr><td>Elephant/Tiger Reserve</td><td>No</td></tr>
<tr><td>Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)</td><td>No</td></tr>
<tr><td>Coastal Regulation Zone (CRZ)</td><td>No</td><td>The Project Proponent has submitted the letter from the Government of Gujarat, Forest and Environment Dept vide Lr no.ENV-10-2023-170-T dated 19.07.2023 stating that the proposed project of mining at Gujarda, Dudheri and Dudhala mine lease (681.62 ha), District Bhavnagar is outside CRZ area.</td></tr>
<tr><td>Schedule-I species (No.s and name of schedule-I species with authenticated letter)</td><td>Yes</td><td>The Project Proponent has submitted the authenticated list of flora and fauna from the Office of the Deputy Forest Conservator vide Lr.No: A/Jaman/ Te.11/304/ 17-18 stating that there are three Schedule-I species such as Peafowl, Chinkara and Asiatic lion in the study area.

After the amendment of the Wild Life</td></tr>
</table>

		(Protection) Amendment Act, 2022, No 18 of 2022, a number of additional species have been added into Schedule-I such as Leopard, Striped hyaena, Jackal, Bengal fox, Indian porcupine, Jungle cat, Grey wolf, Dog faced water snake, Russell viper, Checkered Keelback, Indian Rat snake, Red sand boa and Naag/cobra.
Wildlife Conservation Plan	Yes	On the basis of the fauna study findings & list of fauna authenticated by Forest Department, Wildlife Conservation Plan was prepared and submitted for approval. The Wildlife Conservation Plan was approved by the Chief Wildlife Warden vide Lr.No: WLP/32/C670-672 dated 20.12.2021 with a budget of Rs. 19.9 Lakhs for the conservation of wildlife in the study area.

x. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	30.00 Ha.
Budget for green plant & plantation till the end of life of mine.	90.95 Lakhs
Budget for nursery	-
Details of existing plantation and its survival rate	-
No. of tree cuts in the mine lease area and compensatory afforestation	As per actual during mining
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	10.0
50 m safety zone of nallah, roads, electric lines	10.0
Additional information (if any)	10.00 ha(Backfilled area (Govt. wasteland))

xi. Baseline detail:

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	01.03.2021 to 02.06.2021
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Summer
Predominant Wind direction (From)	South
Ambient Air Quality (no. of locations) and results – 16 locations	PM10: 27.6 –71.1 µg/m^3 PM2.5: 11.2 – 40.0 µg/m^3 SO2: 2.7 – 10.2 µg/m^3 NO2: 3.6 – 14.5 µg/m^3
Noise level (no. of locations) and	Day Time: 47.57 dB(A) – 52.46 dB(A)

results – 16 locations	Night Time: 39.42 dB(A) - 42.89 dB(A)
Water Quality (no. of locations) and results - 12Ground water and 3 Surface water	All the parameters of ground water were well within the permissible limits as per IS 10500: 2012. The surface water quality in all samples was found B to below E class. The result indicates that the maximum and minimum values of DO ranges between 5.8 to 6.3 mg/l, hardness ranged between 360 - 8300 mg/l in surface water.
Soil Quality (no. of locations) and results – 12 locations	Soil quality was monitored at 12 no. of stations. The result indicates that the maximum and minimum values of pH ranges between 7.7 - 8.2, Potassium ranges from 157.0 - 845.0 kg/ha and Nitrogen ranges from 0.01 - 12.57mg/kg.
Hydro geological study and results	As per planned mining and report of hydrogeological & hydrological studies of core and buffer zone of Gujarda, Dudheri & Dudhala limestone mine, the ground water table may get Intersected in post monsoon during 11thyear at conceptual pit bottom level of +1.0 AMSL. However, conceptual pit bottom level will be kept above ground water level i.e. +4.0m AMSL to avoid intersecting ground water level.
Traffic study (no. of locations) and results	The traffic volume survey was conducted on Bhavnagar to Una Road (NH8E/51) Near Vangar Village. Total numbers of vehicles were found as 6793 per day and equivalent PCUs is 9382 per day. There will be daily movement of 864numbers of dumpers (to & fro) per day or 2592 PCU/ day on the road. The proposed increase in traffic density will not cause significant impact on the traffic since the road is capable of handling this increase in traffic density.

xii. Public Hearing (PH) Details:

Advertisement for PH with date (name of major national daily and one regional vernacular daily newspaper)	26.03.2023 in Sandesh Newspaper (Gujarati) & Indian Express (English)
Date of PH	28.04.2023 @ 4:00 PM
Venue	At the premises of Nirma Cement Plant Area, NH 8E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist. Bhavnagar
Chaired by	Shri R.K Mehta (IAS), District Collector & District Magistrate, Bhavnagar District & Regional Officer, GPCB Bhavnagar

Main issues raised during PH	Air pollution, salinity ingression, wildlife protection, acquisition of agriculture land
Budget proposed for addressing issues raised during PH over 3 years	Rs 49 Lakhs

xiii. Resettlement & Rehabilitation (R&R):

R & R details	The total mine lease area is 681.62 ha, out of which Govt. land is 115.6746 haand Private land is 565.9454 ha.Land will be required for quarrying an area of 114.24 ha of Private land and Government land including 18 houses/hutments in land of Gujarda (15 nos.), in land of Dudheri (3 Nos.) & Dudhala (0 Nos.) villages. There will be total of 656 land losers. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. total compensation will be Rs 18.0 Lakhs. In addition to above, the registration cost of sale of the land and homesteads shall be borne by the Company. Assuming it to be 6% of the entire costs of sale, the total resettlement budget works out to be Rs. 78.17 lakhs.

xiv. Court case details:

Court Case, No and its present status	The Project Proponent has submitted an undertaking vide letter dated 07.10.2023 stating that there is no litigation on the project either at NGT or any other court of law related to environment and pollution matters in which the project proponent is a respondent.
Undertaking by Project Proponent w.r.t court case	

xv. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	The Project Proponent has submitted an undertaking by way of notarized Affidavit dated 09.10.2023 stating that the proposal does not involve violation of Ministry's OM dated 30.05.2018.
Undertaking by Project Proponent in EIA/EMP report	The Project Proponent has submitted an undertaking vide letter dated 14.02.2023 stating that the contents (information and data) as given by the Consultant in the EIA/EMP report are factually correct with full knowledge of the undersigned (Shri Ashish Desai).
Undertaking by Consultant in EIA/EMP report	The Director of the EIA Consultant (M/s Centre for Envotech & Management Consultancy Pvt. Ltd) has informed that the baseline data was generated by MoEF &NABL Accredited Laboratory M/s Min Mec R&D Laboratory, a division of Min Mec Consultancy Pvt. Ltd., New Delhi and the same has been verified and also confirmed that he shall be fully accountable for any misleading information mentioned in this statement.

xvi. Details of the Environmental Management Plan (EMP):

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)
Pollution Control	0.291	10.12
Pollution monitoring	0.016	3.88
Occupational health	0.014	0.95
Environmental Studies, etc.	0.10	-
Green belt	-	5.10
Reclamation	-	10.03
Others (Environmental studies, Rehabilitation, Realignment, Expert advice, fencing etc.	-	5.48
Overheads	-	0.32
Total	0.421	35.87

xvii. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	1.19
Project Cost	25
Employment (No.s)	84

3. Observation and Recommendation of the EAC: -

The EAC deliberated the instant proposal along with Vangar & Madhiya Limestone Mine and Padhiarka and Doliya Limestone mine. The Project Proponent has informed the EAC that the proposed method of mining is same in all three mines such as Gujarda, Dudheri & Dudhala Limestone Mine, Vangar & Madhiya Limestone Mine, and Padhiarka and Doliya Limestone mine. Arabian Sea Coast is located at a distance of 0.5 km, S from the HTL. The Project Proponent has also informed the EAC that the letter from the Government of Gujarat, Forest and Environment Dept.has been obtained vide letter dated 19.07.2023stating that the proposed project of mining at Gujarda, Dudheri and Dudhala mine lease (681.62 ha), District Bhavnagar is outside CRZ area. There are 5 mine pits proposed in the mine lease area. The total mine lease area is 681.62 ha, out of which Govt. land is 115.6746 haand Private land is 565.9454 ha. Project Affected Families will be 656 no.s. A budget of Rs 49.0 Lakhs has been earmarked to address the issues raised during public hearing. The geological conditions, method of mining, environmental sensitivity and implications, impact on socio economic are similar in all these three mines.

After detailed deliberations made by the Project Proponent and the Consultant, the EAC noted that the project is part of three contiguous projects namely Padhiarka and Doliya Limestone mine (332.24 ha), Vangar & Madhiya Limestone Mine (612.336 ha) and Gujarda, Dudheri & Dudhala Limestone Mine

(681.62 ha) and together it extends over an area of 1626.196 ha. The mine lease area comprises of partly Private Agriculture land and partly Govt. land. Gujarda, Dudheri, Dudhala Villages are located at a distance of 0.2-0.5 km. NH-51 (Una-Mahuva highway) is passing within mine lease area. The EAC was not convinced with the proposed backfilling plan and the activities proposed under the Wildlife Conservation Plan. The EAC observed that the pits are isolated and the mine lease area is partly Private and Govt. land. The EAC also observed that there will be direct purchase or leasing of private land with the willing consent of the private land owners. The EAC was of the view that what if the land owners are not willing to give their land. There are likely chances that mining will not take place sequentially if the land acquisition does not happen. There will be failure of scientific mining. Large no. of Project Affected Families is involved in all these projects. The EAC opined that the Saltwater intrusion through surface or ground water sources may diminish the availability or quality of source waters for drinking water utilities. Some salt pans i.e., salt manufacturing industries and few wind mills exists in the study area. Old mine pits also existing within the mine lease area. The EAC noted that the Bhavnagar is categorized as a Severely Polluted Areas. The EAC reiterated the Ministry of Defence letter dated 08.05.2023 regarding security considerations for construction activities/other activities in Border areas/other areas wherein it has been mentioned that *"all activities connected with mining within 20kms from all the borders including seaboard frontier should be planned in consultation with Ministry of Defence".* Accordingly, EAC opined that PP should obtain NOC from Ministry of Defence.

Thus the EAC opined that there is a need to ascertain the ground reality w.r.t natural low lying areas, water logging areas, old mine pits, sequence of mining, feasibility for backfilling, impact on socio economic, agriculture land, transportation route, traffic congestion, salt pans, effectiveness of salinity ingress control bund, proximity of habitations, schools, water bodies, roads etc., The EAC was of the view that a site visit needs to be conducted by a sub-committee comprising of EAC Members and officers from MoEF&CC. The EAC opined that the Ministry may constitute a sub-committee and submit its report to enable the committee to take a decision on the proposal. Therefore, the EAC **deferred** the proposal for want of following additional information: -

i. The site visit report of the subcommittee.

ii. Since the mine site is located within 20 km from seaboard frontier the Project Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.

iii. The Project Proponent needs to submit the action for laying common Over Land Belt Conveyor (OLBC) for transportation of mineral from mine lease area to the Cement Plant. The Project Proponent also needs to submit the

action plan for expansion of road with a width of 7m and by passing the village road till the commission of the Over Land Belt Conveyor (OLBC).

iv. The Project Proponent needs to explore the possibility of laying overbridge over the Highway and shall submit the permission from the National Highways Authority of India (NHAI).

v. The Project Proponent needs to submit the protection measures to be taken for salt water intrusion and the effectiveness of the salinity ingress control bund.

vi. The Project Proponent needs to submit the site specific mitigation measures for backwaters from Arabian Sea coming into the mine lease area.

vii. The Project Proponent needs to revisit the plan for backfilling with clearly indicating the voids area and the capacity available/required for backfilling.

viii. The Project Proponent needs to revise the activities proposed under the Wildlife Conservation Plan. The Project Proponent also needs to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation.

ix. The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for Resettlement & Rehabilitation (R&R). The Project Proponent also needs to submit the action plan for land acquisition and timeline.

x. The Project Proponent needs to submit the action plan for year wise exploration program.

xi. The Project Proponent needs to submit the copy of the permission letter obtained from the State Govt. for utilization of Chemical Grade of Limestone for non-cement purposes.

xii. The Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Gujarat clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. Nirma Limited or not?

2.4 Panchpatmali Central and North Block Bauxite Mine of M/s National Aluminium Company Limited (NALCO) for mining of Bauxite with production capacity of 6.825 MTPA of bauxite along with existing crusher of 2 x 900 TPH &SMCP- 1x900 TPH andproposed crusher of 1 x 900 TPH in the mine lease

area of 1315.264 ha, located at Village: Damanjodi, Tehsil: Pottangi, District: Koraput, Odisha - [File. No: J-11015/49/2008-IA.II(M), Proposal No: IA/OR/MIN/444819/2023; EIA Consultant: M/s Global Tech Enviro Experts Pvt Ltd]- Terms of Reference (SOP violation)

The instant proposal is for mining of Bauxite in Panchpatmali Central and North Block Bauxite Mine of M/s National Aluminium Company Limited (NALCO) with production capacity of 6.825 MTPA of bauxite along with existing crusher of 2 x 900 TPH & SMCP- 1x 900 TPH and proposed crusher of 1 x 900 TPH in the mine lease area of 1315.264 ha, located at Village: Damanjodi, Tehsil: Pottangi, District: Koraput, Odisha.

2. The details of the project as ascertained from the documents submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under: -

i. The mine lease area is located between Latitude: 18°49'04"N to 18°54'46”N and Longitude: 82°59'16"E to 83°03'29”E. The mine lease area falls under the Survey of India Toposheet No: 65J/13,65N/1 and falls in Seismic Zone-II.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category “A” as the mine lease area is greater than 250ha and appraised at the Central level.

iii. Details of previous Environmental Clearance (EC): -

a) The Project Proponent has submitted that initially Environmental Clearance (EC) has been obtained vide EC letter dated 20.02.2009 for annual production of 6.825 million tonnes of bauxite by opencast mechanized method in the mine lease area of 2414.263 ha.

iv. Details of Mine Lease:

a) The Project Proponent has submitted that initially mining lease was granted on 22.09.1982 for a period of 30 years over an area of 4692.05 ha.

b) The Project Proponent has submitted that the mine lease of Panchpatmali Central & North Block over an area of 3403.281 ha was valid upto 16.11.2012. Prior to renewal of mine lease, it was planned to part surrender the non-bauxite bearing lease to the State Govt. and accordingly an application was submitted to the State Govt. on 16.07.2010 to part surrender the lease area of 2087.919 ha out of 3403.281 ha.

c) Then, the Project Proponent has submitted the application for renewal of mining lease to the State Govt. vide dated 30.10.2010in the prescribed Form-J over an area of 1315.363 ha for a period of 20 years.

d) Thereafter, the Govt. of Odisha, Dept. of Steel and Mines vide Lr No: 6730/III(K)SM-19/2000(Pt)/SM, Bhubaneswar vide dated 08.09.2014 have accepted the 2nd part surrender of ML for Bauxite over 2087.919 ha out of the balance ML area of 3403.183 ha.

e) Subsequently, the Govt. of Odisha, Dept. of Steel and Mines videLr. No: 10370/IV(BX)SM-14/13/SM, Bhubaneswar dated 16.10.2015 have extended

the period of the validity of the mining lease of M/s NALCO for Bauxite over an area of 1315.264 ha for the period upto 31.03.2020.

f) Further, the Project Proponent has submitted that the Govt. of Odisha, Dept. of Steel and Mines vide Lr No. 8903/IV (BX) SM-14/13/SM, Bhubaneswar vide dated 27.10.2016 have extended the period of the validity of the mining lease of M/s NALCO for Bauxite over an area of 1315.264 ha in Village Panchapatmali (Central and North Block) in the District of Koraput is extended upto 16.11.2032 from the date of last extension i.e, beyond 01.04.2020.

g) Accordingly, the Project Proponent has executed the supplementary deed made on 26.09.2017 for extension of lease period upto 16.11.2032 over an area of 1315.264 ha.

v. Land Use/Land Cover of the Mine Lease Area: -

Private land	Nil
Government land	20.981ha
Forest land	1294.283 ha
Total Mining lease area (MLA)	1315.264 ha
Private land for crusher, workshop & other infrastructure outside the MLA	Nil

vi. Details of Mine Plan: -

Review of Mining Plan along with Progressive Mine Closure Plan approved by Indian Bureau of Mines	Letter No.	RMP/A/22-ORI/BHU/2020-21
	Dated	09.11.2021
	Mine lease area	1315.264 Ha
	Mineral	Bauxite
	Validity	2022-23 to 2026-27
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized method with drilling and blasting	
Geological Reserves	94.29 million Tons as on 31.03.23	
Mineable Reserves	82.12 million Tons as on 31.03.23	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Topsoil: 0.1 MTPA OB: 0.6 MTPA Bauxite ore : 6.825 MTPA	
Life of mine	20years	
Mine Bench Height & Bench Width	Topsoil H= 0.8m, W=75-100 mtr, Top OB H=2.0m, W=75-100 mtr, Top Bauxite H=8m, W= 75-100 mtr, Bottom Bauxite H= 5m, W=75-100 mtr	
No. of Mine Benches	Topsoil-0, OB-01, Top Bxt-01, Bottom Bxt -02	
Existing Depth, m bgl	OB-02 Mtr, Bauxite- 16 Mtr average	
Individual bench slope	85-90^{o}	
Overall pit slope	45°with horizontal	
Ultimate Depth of Mining, m bgl	40m bgl	
Ground Water Table, m bgl	100m bgl	

Details of ground water intersection	No groundwater intersection
RoM output size	-150 mm
Details of existing/ proposed Crusher	Existing: 2 x 900 TPH & SMCP- 1x900 TPH Proposed: 1 x 900 TPH
Mineral Beneficiation	Not proposed
Transportation details including capacity of dumper/tipper, mode of transport and distance	Within the mining lease through 55T/100T dumpers from face to crusher & outside lease through 14.6 km conveyor Belt from crusher to Alumina Refinery.
Generation of Topsoil/OB & its Management during plan period & conceptual period	0.72 MTPA, Overburden is used for backfilling of excavated area and Top soil is laid over the backfilled area for plantation purpose.
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Nil

vii. Water requirement: -

Total water requirement 2300 m3 /day	i. Drinking, Domestic & canteen- 200 m3 /day, ii. Washing of machines- 200 m3 /day, iii. Dust suppression: 1700 m3 /day iv. Plantation: 200 m3/ day	Fresh water	2090 m3 / day
		Treated water	210 m3 / day
Source	Jholaguda Stream		
Permission for withdrawal/ intersection along with details of grant and its validity	Permission from State Water Resources Dept. exists for withdrawal of 0.5 MGD. Validity till expiry of lease.		

viii. Nearest village/town/ highway/interstate boundary/railway station/water bodies/monument/ forest

Particulars	Particular's Name	Distance & Directions
Village	Maliguda, Badaneraka	0.9 km, W
Town	Kakiriguma	3.5 km, NNW
Highway	NH - 26	20 km, SW
Interstate Boundary	Not within study area	
Railway Station/ Railway line	Damanjodi	20 km, SW
Water Bodies	DebaghatNallah Debagarh River Kalmugarh River HatigarhNallah Muran River	0.2 km in W 1.2 km in W 1.2 km in S 0.2 km in S 5.5 km in SW

ix. Presence of Environmentally Sensitive areas in the study area: -

Forest Land/Protected Area/Environmental Sensitivity Zone	Yes /No	Details of Certificate/letter issued by the concerned Department mentioning the

		Lr no, date of grant and remarks
Forest Land within the mine lease area and (if yes) status of Forest Clearance	Yes	Forest land: 1294.283 ha The Project Proponent has submitted the Forest Clearance (FC) has been granted by the MoEF&CC vide F.No 8-40/1993-FC(pt-I) vide dated 15.09.2014 under Section -2 of the Forest (Conservation) Act, 1980 for diversion of 1294.283 ha of forest land (including 372.583 hectares of unbroken forest land proposed for fresh breaking and safety zone of 25.275 hectares) within the mining lease area of Panchpatmali Central & North Block over an area of 1315.363 ha during first renewal of mining lease period for bauxite mining by M/s NALCO.
National Park	No	There is no national park, wildlife sanctuary or biosphere reserve within 10 km radius area of the project
Wildlife Sanctuary	No	
Elephant/Tiger Reserve	No	
Eco-Sensitive Zone (ESZ)/Eco-Sensitive Area (ESA)	No	
Coastal Regulation Zone (CRZ)	No	-
Schedule-I species (Nos. and name of schedule-I species with authenticated letter)	Yes	There are two Schedule-I species such as i.e., Elephant and Sloth bear. Authenticated letter has been obtained vide letter No. 4011/1 WL(C) SSP-397/2013 dated 19thMay 2014.
Wildlife Conservation Plan	Yes	Site Specific Wildlife Management plan prepared by NALCO has been approved by PCCF(Wildlife), Odisha, Bhubaneswar vide Memo No. 4011/1 WL(C) SSP-397/2013 Dt. 19th May 2014 for a budget of Rs. 2,269.92 Lakhs.

x. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	Every year appx 70,000-85,000 trees are planted in and around Central and North Block Mining lease. Total area planted as on 31.3.2023 is 1089.29 hectares.
Budget for green plant & plantation till the end of life of mine.	Budget for Horticulture Dept. for developing and maintain plantationapprox is Rs. 94 lakhs every year
Budget for nursery	Approx Rs. 38 lakhs every year.
Details of existing plantation and its survival rate	The total number of saplings planted as on 31.3.2023 is 33,58,737 which are planted in mined out area safety zone, backfilled/

	reclamation area and other unused area. The survival rate is approx 80%.
No. of tree cuts in the mine lease area and compensatory afforestation	No of trees Cut: Nil Afforestation done over 1601.568 ha (i.e., 1001.568 ha of non-forest govt. land & 600 ha- degraded forest land)
Particulars for Green belt/plantation	Area covered (In Ha)
7.5 m barrier & non-mineralized zone 50 m safety zone of nallah, roads, electric lines 500 m safety zones of nearest habitation villages	Plantation details as on 31-3-2023 are as follows; i. Mining area including peripheralbarrier: 527.97 ha ii. Conveyor corridor: 38 ha iii. Auxiliary facilities: 33 ha iv. Water supply, power line: 3 ha v. Explosive magazine-35 ha vi. Central North Unused area: 27.27 ha vii. Outside lease area: (Putraghati, etc. surrendered lease area & urban plantation): 425.06 ha (A total of 1089.29 Ha)

xi. Details of CTE/CTO, Certified Compliance Report, Certified Production Details from the inception of the mine:

Particulars	Details of Letter along with date of grant and validity
Consent to Operate	The Project Proponent has submitted the Consent to Operate granted by the Odisha State Pollution Control Board vide order no: 4162/IND-I-CON-92 dated 17.03.2022 for production of 6.825 MTPA of Bauxite for the period upto 31.03.2024.
Certified Compliance Report and Inspection date	The Project Proponent submitted the certified compliance report issued by the Regional Office (IRO), Bhubaneshwar vide F.No. 101-836/EPE dated 10.05.2023 for the EC dated 20.02.2009. Site visit was conducted by IRO on 15.03.2023 & 16.03.2023. The Project Proponent has submitted that the status of compliance of non complied/partially complied conditions submitted to the Ministry's Regional Office (RO), Bhubaneshwar on 22.06.2023. RO vide letter no. 101-836/EPE dated 11.07.2023 has informed the Ministry that in response to the observations/non compliances, the project has submitted the action taken report to this office and the action taken report is enclosed for necessary action.
Certified Production Details from the inception of the mine (in tabular form against the EC capacity)	The Project Proponent has submitted the certified past production details from the Office of the Deputy Director of Mines, Koraput Circle vide No. 417/Mines, dated 15.03.2023 for the period 1993-94 to 2022-23 (upto February 2023).

S.No	Financial Year	Production of Bauxite in MT	EC Capacity, MTPA
1	1993-94	2435596	4.8
2	1994-95	2138344	4.8
3	1995-96	2408472	4.8
4	1996-97	2558002	4.8
5	1997-98	2661557	4.8
6	1998-99	2806288	4.8
7	1999-00	2822464	4.8
8	2000-01	2834189	4.8
9	2001-02	3522059	4.8
10	2002-03	4777003	4.8
11	2003-04	4816762	4.8
12	2004-05	4851726	4.8
13	2005-06	4854253	4.8
14	2006-07	4623278	4.8
15	2007-08	4684684	4.8
16	2008-09	4700027	6.825
17	2009-10	4878888	6.825
18	2010-11	4823908	6.825
19	2011-12	5002626	6.825
20	2012-13	5419391	6.825
21	2013-14	6292677	6.825
22	2014-15	5139120	6.825
23	2015-16	6340142	6.825
24	2016-17	6825000	6.825
25	2017-18	6825000	6.825
26	2018-19	6825000	6.825
27	2019-20	6729579	6.825
28	2020-21	6579835	6.825
29	2021-22	6414906	6.825
30	2022-23 (upto February 2023)	5854059	6.825

xii. If violation under SOP, dated 7thJuly, 2021. Point-Wise Compliance to SoP:

S. No.	SOP dated 07.07.2021			Compliance
1	S. No	Status of EC	Actions	Order to revert the activity/ production to permissible limits
	1	If no prior EC has been taken	Order to close its operation	
	2	If prior EC is available for existing/old unit	Order to revert the activity/ production to permissible limits	
	3	If prior EC was not	Restrict the	

	required for earlier production level but is now required	activity/production to the extent to which prior EC was not required	
2	Action under Environment (Protection), Act 1986		The Ministry to initiate action under section 15 read with section 19 of the Environment (Protection) Act, 1986 against the Project Proponent
3	Appraisal under EIA Notification, 2006		As per Ministry's SOP dated 07.07.2021
4	Penalty Provisions for Violation Cases and applications a. For new projects: i. Where operation has not commenced: 1% of the total project cost incurred up to the date of filing of application along with EIA/EMP report; [Ex: Rs. 1 lakh for project cost of Rs 1 Cr] ii. Where operations have commenced without EC: 1% of the total project cost incurred up to the date of filing of application along with EIA/EMP report PLUS 0.25% of the total annual turnover during the period of violation. [Ex: For Rs. 100 Cr project cost and Rs.100 Cr total turnover, the penalty shall be Rs. 1 Cr + Rs 0.25 Cr = Rs 1.25 Cr]. b. For expansion projects: i. Where operation/ production with expanded capacity has not commenced: 1% of the total project cost attributable to the expansion, incurred up to the date of filing of application along with EIA/EMP report. ii. Where operation/ production with expanded capacity have commenced: 1% of the total project cost (attributable to the expansion activity), incurred up to the date of filing of application along with EIA/EMP report PLUS 0.25% of the total annual turnover (attributable to the expanded activity/capacity) involved during the period of violation.		The penalty shall be decided during the time of appraisal for EC.

xiii. Rehabilitation & Resettlement (R&R):

R & R details	There is no displacement frommines.

xiv. Court Case details:

Court Case, No and its present status	The Project Proponent has submitted a declaration vide letter dated 09.10.2023 stating that no litigation is pending against the project or project proponent or land on which the project is proposed.
Undertaking by Project Proponent w.r.t court case	

xv. Details of project cost and employment:

Particulars	(Rs. In Crore)
Project Cost	Rs 135.1 Crore
Employment (No.s)	474 persons

3. Observation and Recommendation of the EAC:

The EAC asked the Project Proponent/Consultant whether the instant proposal is for grant of Terms of Reference (ToR) or amendment in EC. The Project Proponent has informed the EAC that the instant proposal is for grant of Terms of Reference and the subject was mentioned wrongly. The EAC warned the Project Proponent/Consultant for being causal in submitting proposal. Then, the Project Proponent/Consultant presented the KML file to indicate the surface features in the study area of 10 km radius. The Project Proponent has informed the EAC that the mine lease area is located on the top of the hill and the height of the hill is about 300m.

The EAC noted that the violation was established earlier when the Project Proponent has submitted the proposal for amendment in EC dated 20.02.2009. The reiterated the minutes of EAC meeting held during 24-25 August 2023 wherein it has mentioned that “the mine was operating under deemed extension after the year 2012 and Project Proponent did not have EC for an area of 1315.264 ha.The EAC opined thatas per the judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause Versus Union of India and Ors *“the renewal of a mining lease after 27th January, 1994 will require an EC even if there is no expansion or modernization activity or any increase in the pollution load”.* The EAC observed that excess production was done against the EC capacity of 4.8 MTPA during the year 2003-04 (48,16,762 MT), 2004-05 (48,51,726 MT) and 2005-06 (48,54,253 MT). The Project Proponent accepted that the excess production was done against the EC capacity of 4.8 MTPA during the year 2003-04, 2004-05 and 2005-06. The Project Proponent also presented the details of Consent to Operate (CTO) from the year 1993-94 to till date. The Project Proponent has informed the EAC that the capacities of the CTO for the year 1993-94 to 1999-2000 were 2.4 MTPA.The EAC noted that the Project Proponent has exceed the production capacity of CTO during the year 1993-94 (24,35,596 MT), 1995-96 (24,08,472 MT), 1996-97 (25,58,002 MT), 1997-98 (26,61,557 MT), 1998-99

(28,06,288 MT), 1999-2000 (28,22,464 MT), 2000-01 (28,34,189 MT), 2001-02 (35,22,059 MT) and 2002-03 (47,77,003 MT) against the CTO capacity of 2.4 MTPA. The EAC opined that the instant proposal attracts the judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors and violation of the EIA Notification, 2006.Hence, the EAC asked the Ministry to take action against the Project Proponent under the provisions of the Environment (Protection) Act, 1986.

Based on the discussions held, the EAC under the provisions of EIA Notification, 2006 and subsequent amendments therein and as per Ministry's SOP dated 07.07.2021 for identification and handling of Violation cases under EIA 2006, **recommended** the proposal for grant of Terms of Reference (ToR) to Panchpatmali Central and North Block Bauxite Mine of M/s National Aluminium Company Limited (NALCO) for mining of Bauxite with production capacity of 6.825 MTPA of bauxite along with existing crusher of 2 x 900 TPH &SMCP- 1x900 TPH and proposed crusher of 1 x 900 TPH in the mine lease area of 1315.264 ha, located at Village: Damanjodi, Tehsil: Pottangi, District: Koraput, Odisha for undertaking detailed EIA/EMP study subject to the following specific conditions in addition to the standard ToR conditions applicable for non-coal mining projects:-

i. The Ministry has to initiate action under section 15 read with section 19 of the Environment (Protection) Act, 1986 against the project proponent. Further, no consent to operate to be issued till the project is granted EC. The action initiated by the State Govt./State PCB, status of the same may be submitted to the Ministry.

ii. The Project Proponent shall be required to submit a bank guarantee equivalent to the amount of remediation plan and natural and community resource augmentation plan with the SPCB prior to the grant of EC. The quantum shall be recommended by the EAC and finalized by the regulatory authority. The bank guarantee shall be released after successful implementation of the EMP, followed by recommendations of the EAC and approval of the regulatory authority.

iii. Assessment of ecological damage with respect to air, water, land and other environmental attributes. The collection and analysis of data shall be done by an environmental laboratory duly notified under the Environment (Protection) Act, 1986, or an environmental laboratory accredited by NABL, or a laboratory of a Council of Scientific and Industrial Research (CSIR) institution working in the field of environment.

iv. Preparation of EMP comprising remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed and economic benefits derived due to violation.

v. The remediation plan and the natural and community resource augmentation plan to be prepared as an independent chapter in the EIA report by the accredited consultants.

vi. Details of benefit accrued during the violation period along with capital cost of the project needs to be submitted.

vii. The Project Proponent needs to submit the penalty provisions as per Ministry's SOP dated 07.07.2021 at the time of appraisal of EC.

viii. The Project Proponent needs to submit the action plan to monitor and prevent the pollution of surface water from the mining activity.

ix. Since the mine lease area is located in hilly terrain, the Project Proponent needs to submit the mitigative measures for surface runoff water management and measures to prevent soil erosion.

x. The Project Proponent needs to monitor the ambient air quality and noise level at the mine lease boundary, nearest village, crusher, predominant downwind direction and at other sensitive receptors. Accordingly, Project Proponent shall propose to install Continuous Ambient Air Quality Monitoring Station within certain timeline.

xi. The Project Proponent should prepare the EMP considering the scenario of pollution to be generated for normative and peak total excavation for assessing air and noise pollution.

xii. The Project Proponent needs to submit the implementation status of the Wildlife Conservation Plan.

xiii. The Project Proponent needs to submit the action plan for carrying out plantation along the 7.5m barrier, safety zone and gap plantation. PP should also submit the details of no of saplings planted and to be planted, type of saplings existing and proposed, existing survival rate and the area covered and to be covered under greenbelt/plantation along with the timeline and budget. The Project proponent also needs to submit the successful rate in compliance to the earlier EC.

xiv. The Project Proponent needs to carry out the Public Hearing as per provisions of EIA Notification, 2006. PP should also submit the time bound action plan on concerns of the public through a separate budget with capital expenditure with a timeline of 3 years. The Project proponent shall ensure that the activities proposed under the public hearing shall be different from

the CSR activities. The Project Proponent also needs to submit the implementation status of the earlier public hearing concerns.

xv. The Project Proponent shall carry out the assessment of impact due to the proposed project as per the guidelines issued by the Central Ground Water Authority from time to time and submit the same as a part of the EIA/EMP. The project proponent shall conduct hydrological study for projects involving intersection of ground water table as per the guidelines issued by the Central Ground Water Authority from time to time and submit the same as a part of the EIA/EMP.

xvi. The Project Proponent shall explore the possibility of reduction of specific water requirement by optimization / technology up gradation, etc. The efforts shall be delineated in the EIA/EMP.

xvii. The Project Proponent shall prepare the scheme for mandatory recycle/re-use of water as specified by the Central Ground Water Authority for different category areas seeking NoC for ground water withdrawal and the shall submit as part of EIA/EMP report.

xviii. The Action Plan on the compliance of the recommendations of the CAG as per Ministry's Circular No. J-11013/71/2016-IA.I(M), dated 25.10.2017 needs to be submitted at the time of appraisal of the project and included in the EIA/EMP Report.

xix. The Project Proponent needs to submit the latest Certified Compliance Report (CCR) by the Ministry's Regional Office at the time of appraisal of EC.

xx. The Project Proponent shall conduct drone survey of the mine lease area and buffer area and submit during the appraisal for EC.

2.5 Gundlapalli Limestone mine of M/s NCL Industries Limited for mining of Limestone in the mine lease area of 130.37ha with expansion of Limestone production from 1.0 MTPA to 3.0 MTPA, Topsoil – Nil, OB/Waste – Nil, located at Gundlapalli Village, Matampally Mandal, Suryapet District, Telangana -[File. No: J-11011/576/2008-IA.II(I), Proposal No:IA/TG/MIN/433538/2023; EIA Consultant: M/s Pridhvi Envirotech Pvt Ltd]- Environmental Clearance

The instant proposal is for mining of Limestone in Gundlapalli Limestone mine of M/s NCL Industries Limited for expansion of Limestone production from 1.0 MTPA to 3.0 MTPA, Topsoil – Nil, OB/Waste – Nil,in the mine lease area of 130.37ha, located at Gundlapalli Village, Matampally Mandal, Suryapet District, Telangana.

2. Observation and Recommendation of the EAC:

The Project Proponent/Consultant has informed the EAC that the instant proposal is for expansion in Limestone production capacity from 1.0 MTPA to 3.0 MTPAin the mine lease area of 130.37ha and the proposal attracts the general conditions as the Interstate boundary of Telangana and Andhra Pradesh is located at a distance of 220 m, S from the mine lease area. The EAC asked the Project Proponent that what was the latest date of the site visit by the Regional Office of the MoEF&CC for certification of the compliance of the existing EC dated 15.12.2009. The Project Proponent has informed the EAC that the Regional Office of the MoEF&CC conducted the site visit on 13.04.2022 and granted the letter dated 19.04.2022. The EAC reiterated the Ministry's OM dated 08.06.2022 wherein it has mentioned that "*for the proposals involving expansion of existing EC, CCR issued by the concerned Authority shall be valid for a period of one year from the date of inspection of the project"*. Thus the EAC opined that the instant proposal to be considered only after the submission of the latest Certified Compliance Report (CCR) issued by the Regional Office of the MoEF&CC by the Project Proponent for further appraisal of the proposal. Therefore, the EAC **deferred** the proposal.

2.6 Amendment in Environment Clearance dated 14.05.2009 w.r.t change in mine lease area from 951.848 ha to 912.797 ha for Petnikota Limestone mine with existing Production Capacity of 4.0 Million TPA, located at Village: Petnikota, Taluk: Kolimigundla, District: Nandyal, Andhra Pradesh in favour of M/s UltraTech Cement Limited -[F. No:J-11015/243/2008-IA.II(M), Proposal No: IA/AP/MIN/439011/2023; EIA Consultant: J.M. Enviro Net Pvt. Ltd] - Amendment in EC

The instant proposal is for amendment in EC dated 14.05.2009 w.r.t change in mine lease area from 951.848 ha to 912.797 ha for Petnikota Limestone mine with existing Production Capacity of 4.0 Million TPA, located at Village: Petnikota, Taluk: Kolimigundla, District: Nandyal, Andhra Pradesh in favour of M/s UltraTech Cement Limited.

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. The mine lease area is located between Latitude:15º03'25.71"N to 15º06'37.48"Nand Longitude:78º01'20.96"E to 78º04'11.82"E. The mine lease area falls under the Survey of India Toposheet No: 57I/4and falls in Seismic Zone-II.
ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category "A" as the mine lease area is greater than 250 ha and appraised at the Central level.
iii. Details of previous Environmental Clearance (EC):

a) The Project Proponent has submitted that initially Environmental Clearance (EC) has been obtained vide EC letter dated 14.05.2009 for Petnikota Limestone Mine (ML area: 951.848 ha and production Capacity of 4.0 Million TPA), located at Village: Petnikota, Taluk: Kolimigundla, District: Nandyal, Andhra Pradesh in favour of M/s Grasim Industries Ltd.
b) Then, the Project Proponent has obtained amendment in EC on 09.02.2010 w.r.t 2nd and 3rd line of para 2 of EC dated 14.05.2009 in favour of M/s Grasim Industries Ltd.

iv. Details of Mine lease:

a) The total mine lease area is 912.797 ha, out of which 642.615 ha is a Pvt. Land and 270.182 ha is a Govt. land.
b) The Govt. of Andhra Pradesh vide G.O Ms. No 222, Ind & Com (M.I) Dept., dated 22.07.2003 granted the mining lease for Limestone mine over an extent of 951.848 Hectares in various Sy.Nos of Petnikota (V)1 Kolirnigundla .(M), Kurnool District for a period of (20) years from 27.04.2004 to 26.04.2024 as per the lease deed executed by the ADM&G, Banaganapalli vide his Progs, dt.27.04.2004in favour of M/s.Grasim Industries Limited.
c) The Govt. of Andhra Pradesh vide G.O Ms. No. 88 Industries & Commerce (M.III) Department dated 27.12.2022 has informed that the Director of Mines & Geology, A.P., Vijayawada has submitted that on verification of DGPS surveyed plan it is noticed that certain Sy.No's (i.e. 258, 259, 265, 268, 274, 275/1, 275/2, 276, 277, 278, 280, 281, 282 & 286 of Petnikota Village) for an extent of 29.409 Hectares are overlapping with the leased area of M/s.Madras Cement Ltd. Further, certain Sy.Nos. (770, 763,764, 765, 766, 767 & 787) for an extent of 9.255 Hectares are repeated in the total extent of 951.848 Hectares. As per the manual extent after deleting the overlapping area, repeated area and error as per the FMB, the area is arrived as 912.797 Hectares. But as per the DGPS the area is arrived as 923.478 Hectares. The difference in between manual and DGPS extent is 1.17%, which is well within the permissible limits. Keeping this minute, variation recommended for modified lease plan for 912.797 Hectares as this variation is on account of ground uneven surface and unpredictable and unforeseen satellite and transmission errors. This area of 912.797 Hectares virtually falls within the leased area of M/s. Grasim Industries Limited. Accordingly, the area of existing Mining Lease shrunken to 912.797 Hectares tothat of original granted area after initiating the DGPS Survey. The following Errata is used to the G.O.s dated 22.07.2003 and 25.03.2008 as mentioned below: - the words *"951.848 Hectares"* wherever they occur in the G.O.s dated 22.07.2003 and 25.03.2008 in respect of the area of Mining Lease, shall be substituted with the words *"912.797 Hectares".*
d) The Govt. of Andhra Pradesh vide G.O Ms. No. 89 Industries & Commerce (M.III) Department dated 27.12.2022 have accorded the permission to transfer the existing Mining Lease held by M/s.Grasim Industries Limited for Limestone over an extent of 912.797 hectares in Sy.No.659/3C etc., of

Petnikota (V), Kolimigundla (M), Kurnool District for a period of (20) years from 27.04.2004 to 26.04.2024 in favour of M/s.UltraTech Cement Limited for the unexpired portion of the lease period upto 26.04.2024. Project Proponent also submitted the transfer of lease deed made on 23.01.2023 over an area of 912.797 ha for the period upto 26.04.2024 in favour of M/s.UltraTech Cement Limited.

v. The Project Proponent also submitted that the Review of Mining Plan was approved by Indian Bureau of Mines (IBM) vide Lr No. AP/KNL/LST-214/HYD dated 14.03.2023 in respect of Petnikota Limestone mine of M/s UltraTech Cement Limited over an area of 912.797 ha.

vi. The Project Proponent has submitted that there is no change in the production capacity, mining methodology & requirements and only there is a reduction in Mine Lease Area from 951.848 ha to 912.797 ha and Name Change from M/s Grasim Industries Ltd., to M/s UltraTech Cement Limited.

vii. The Project Proponent has submitted the Affidavit bearing no: CY 418153 dated 29.07.2023 stating that “the company hereby undertakes to comply with all the statutory requirement and judgment of the Hon’ble Supreme Court order dated 2nd August 2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause vs UoI”.

viii. The Project Proponent has submitted an undertaking vide letter dated 29.07.2023 stating that “there is no litigation pending against the project and/or any direction/order passed by any Court of Law against the project and/or land in which the project is proposed and that for any such litigation whatsoever, the sole responsibilities will be borne by the company”.

2. Observation and Recommendation of the EAC: -

The Project Proponent/Consultant has informed the EAC that the instant proposal is for amendment in EC dated 14.05.2009 w.r.t change in mine lease area from 951.848 ha to 912.797 ha and Transfer of EC from M/s Grasim Industries Ltd., to M/s UltraTech Cement Limited for Petnikota Limestone mine. The Project Proponent has informed the EAC that initially EC was obtained on 14.05.2009 for Petnikota Limestone Minefor production Capacity of 4.0 Million TPA in the mine lease area of 951.848 hain favour of M/s Grasim Industries Ltd. Then, the Govt. of Andhra Pradesh vide G.O Ms. No. 88 dated 27.12.2022 has informed that the Director of Mines & Geology, A.P., Vijayawada has submitted that on verification of DGPS surveyed plan it was noticed that certain Sy.No's (i.e. 258, 259, 265, 268, 274, 275/1, 275/2, 276, 277, 278, 280, 281, 282 & 286 of Petnikota Village) for an extent of 29.409 Hectares are overlapping with the leased area of M/s.Madras Cement Ltd. Further, certain Sy.Nos. (770, 763,764, 765, 766, 767 & 787) for an extent of 9.255 Hectares are repeated in the total extent of 951.848 Hectares. As per the manual extent after deleting the overlapping area, repeated area and error as per the FMB, the area was arrived as 912.797 Hectares. But as per the DGPS the area is arrived as 923.478 Hectares. The area of existing mining lease shrunken to

912.797 Hectares to that of original granted area after initiating the DGPS Survey. Accordingly, the following Errata was used to the G.O.s dated 22.07.2003 and 25.03.2008 as mentioned below: - the words “951.848 Hectares” wherever they occur in the G.O.s dated 22.07.2003 and 25.03.2008 in respect of the area of Mining Lease, shall be substituted with the words “912.797 Hectares”.

The Project Proponent also informed the EAC that subsequently, the State Govt. has vide G.O Ms. No. 89 dated 27.12.2022 have accorded the permission to transfer the existing Mining Lease held by M/s.Grasim Industries Limited for Limes tone over an extent of 912.797 hectares in Sy.No.659/3C etc., of Petnikota (V), Kolimigundla (M), Kurnool District for a period of (20) years from 27.04.2004 to 26.04.2024 in favour of M/s.UltraTech Cement Limited. The transfer of lease deed was made on 23.01.2023 over an area of 912.797 ha for the period upto 26.04.2024 in favour of M/s.UltraTech Cement Limited. Mining Plan was also approved by Indian Bureau of Mines (IBM) vide letter dated 14.03.2023 over an area of 912.797 ha in favour of M/s UltraTech Cement Limited. Further, the Project Proponent has informed the EAC that there is no change in the production capacity, mining methodology & requirements apart from the reduction in mine lease area from 951.848 ha to 912.797 ha and name change from M/s Grasim Industries Ltd., to M/s UltraTech Cement Limited. The EAC was of the view that transfer of EC proposal may be dealt by the Ministry as per the provisions of EIA Notification, 2006 and its subsequent amendments.

After detailed deliberations, the EAC in its meeting held during 18-20 October, 2023 under the provisions of EIA Notification, 2006 and its subsequent amendments therein **recommended** the proposal for amendment in EC dated 14.05.2009 w.r.t. reduction in mine lease area from 951.848 ha to 912.797 ha for Petnikota Limestone mine of M/s UltraTech Cement Limited with existing Production Capacity of 4.0 Million TPA, located at Village: Petnikota, Taluk: Kolimigundla, District: Nandyal, Andhra Pradesh along with the following additional specific conditions mentioned below:-

i. The EC shall be valid till 26.04.2024.

ii. The Project Proponent needs to make provision for permanent water sprinklers so as to reduce the water consumption. About, 10 nos. of fog canon/mist sprayer of at least 40 m throw shall be installed at various locations in the mine area. Effective dust suppression system shall also be adopted at other parts of the mining lease to arrest the fugitive dust emission.

iii. The real time data generated by continuous ambient air quality monitoring stations (CAAQMS) should be displayed digitally at entry and exit gate of mine lease area for public display and shall be linked to server of CPCB/SPCB.

iv. The Project Proponent shall explore the possibility of using atleast 20% of Electric vehicles/CNG/Solar instead of diesel operation within three years.

v. The Project Proponent needs to provide the apprenticeship to the local people. The data and the outcome should be maintained for the same imparted to the local people.

vi. The Project Proponent shall create awareness among the local people working within the project area as well as its surrounding area on the ban of Single Use Plastic (SUP) in order to ensure the compliance of Notification published by MoEF&CC on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report.

vii. The mining lease holders shall, after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. The implementation report of the above said condition shall be submitted to the Ministry's Regional Office.

viii. All other terms and conditions mentioned in the EC letter dated 14.05.2009 and 09.02.2010 shall remain unchanged.

Day 3: 20th October, 2023 (Friday)

3.1 Color Granite Quarry of M/s Vishwaksen Industries Pvt. Ltd. with proposed production capacity of 2400m^3/Annum of Color Granite within the mine lease area of 15.0 ha, located at Village Gagarajupuram, Tehsil-Meliaputti Mandal, District Srikakulam, Andhra Pradesh- [File. No: J-11015/150/2013-IA.II(M), Proposal No: IA/AP/MIN/27523/2013; EIA Consultant: M/s. Southern Enviro Engineers Pvt. Ltd.] - Environmental Clearance (EC)

The instant proposal is for mining of Color Granite Quarry by M/s Vishwaksen Industries Pvt. Ltd. with proposed production capacity of 2400m^3/annum of Color Granite within the mine lease area of 15.0 ha, located at Village Gagarajupuram, Meliaputti Mandal, District Srikakulam, Andhra Pradesh.

2. Observation and Recommendation of the EAC: -

The Project Proponent/Consultant has informed the EAC that the instant proposal was earlier considered in the EAC Meeting held during June 24-26, 2015. During the EAC meeting, the EAC noted that this is a violation case as mine was operating from 2007-2013 without obtaining environmental clearance. The Committee deliberated at length the information submitted by PP and recommended the Proposal for environmental clearance for mining colour granite with proposed production capacity of 2,400 cum/annum in the MLA 15.0 ha with certain terms and

conditions. The Project Proponent also informed the EAC that the credible action against the Project Proponent/Project is yet to be initiated. The entire mine lease area of 15.0 ha is a Govt. land. The mine lease is valid upto 22.08.2027. Mining Plan was approved by the Department of Mines and Geology, Visakhapatnam vide letter dated 15.02.2023 for mining of Colour Granite over an area of 15.0 Ha for the period 2022-23 to 2026-27. Maximum Yearly Production proposed is 11,660.00 m^3/annum.

The EAC noted that the instant proposal was earlier recommended by the EAC in its meeting held during June 24-26, 2015 for grant of Environmental Clearance (EC) for mining colour granite with proposed production capacity of 2,400 cu.m/annum in the mine lease area of 15.0 ha. The EAC asked the Project Proponent whether there is any change in the scope of the proposal or not and what was the earlier production which has been recommended for grant of EC. The Project Proponent has informed the EAC that there is a change in the scope of the proposal w.r.t production. The earlier production was 2,400 cu.m/annum for which the EC was recommended and now it is proposed to mining of maximum yearly production of11,660.00 m^3/annum of Color Granite.

The EAC observed that there is a change in the scope of the proposal w.r.t production and the hence the instant proposal may not be considered further. The EAC noted that as on date, the instant proposal pertains to State Environment Impact Assessment Authority (SEIAA), Andhra Pradesh as per Ministry's Notification dated 20.04.2022 and 09.05.2022. The EAC asked the Project Proponent to submit the proposal to the State Environment Impact Assessment Authority (SEIAA), Andhra Pradesh as per the provisions of EIA Notification, 2006 and its subsequent amendments. The EAC also asked the Ministry to the send the concerned project file to State Environment Impact Assessment Authority (SEIAA), Andhra Pradesh for further necessary action. Therefore, the EAC **returned the proposal in present form.**

3.2 Proposal for Environmental Clearance for Mining of Bajri (Minor Mineral) with proposed production capacity 5.60 MTPA (ROM) in the mine lease area of 3843.098 Ha (19011.89 Bigha), located at Villages Annapurna, Arjiyana, Indrana, Kundal, etc. of Tehsil Siwana, District Barmer, Rajasthan by M/s Ridhi Siddhi Associates [File No. J-11015/427/2013-IA.II(M); Proposal No. IA/RJ/MIN/20595/2013; EIA Consultant: Enkay Enviro Services Pvt. Ltd] – Re-Consideration of Environmental clearance

The instant proposal is for mining of Bajri (Minor Mineral) with proposed production capacity 5.60 MTPA (ROM) in the mine lease area of 3843.098 Ha (19011.89 Bigha)., located at Villages Annapurna, Arjiyana, Indrana, Kundal, etc. of Tehsil Siwana, District Barmer, Rajasthan by M/s Ridhi Siddhi Associates.

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. The mine lease area located between Latitude: 25º27'06.84"N to 25º51'39.72"N and Longitude: 72º15'14.89"E to 72º46'27.61"E and falls under the Survey of India Toposheet number No 45C/1, 45C/2, 45C/3, 45C/5, 45C/6, 45C/7, 45C/9, 45C/10, 45C/13, 45C/14 and 45C/15.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals.

iii. Details of previous EAC meetings:

a) Initially, the proposal was considered in the EAC meeting held during July 21-22, 2016 wherein the EAC deferred the proposal. Then, the Project Proponent submitted the information on 06.04.2018 in Parivesh portal.

b) The Environmental Clearance proposals for mining of Sand/Bajri which were received from the State of Rajasthan were deliberated and discussed in the EAC meeting held during May 30-31, 2018. The representatives of State Government of Rajasthan were also present during the meeting. Based on the detailed deliberations and discussions, the Committee was of the view that the complete appraisal may be done once the information as sought in the similar cases of State of Rajasthan for bajri/sand mining project may be submitted by the State Govt. of Rajasthan and Project Proponent. In view of the above, the Committee suggested that first State Govt. of Rajasthan and Project Proponent shall submit the above mentioned information for all similar case of the State of Rajasthan. Thereafter the proposals may be considered. The Committee also suggested that the proposals can only be considered before the EAC once all the complete information received from State Govt. of Rajasthan and Project Proponents. Accordingly, the Ministry vide letter dated 18.06.2018 requested the Project Proponent and Department of Mines and Geology, Govt. of Rajasthan to submit the requisite information for further necessary action. Then, the Project Proponent submitted the information on 09.03.2022.

c) Accordingly, the proposal was considered in the EAC meeting held during 19-21 April, 2022 wherein the EAC deferred the proposal. The Project Proponent submitted the information on 07.06.2022 in Parivesh portal.

d) Then, the proposal was again reconsidered in the EAC meeting held during 28 -29 June, 2022 wherein the EAC again deferred the proposal for want of requisite information. Due to incomplete submission of information by the Project Proponent, the Ministry sough several ADS and the Project Proponent submitted the information on 27.09.2023 in Parivesh portal.

e) Accordingly, the instant proposal is considered in the 21st EAC meeting held during 18-20 October, 2023 as per Ministry's OM dated 27.09.2022 which states that *"the proposals which have been considered/ appraised once by EAC either for TOR or EC, but final decision has not been taken, shall continue to be appraised at the Central level only, till final disposal for ToR/EC, even after the amendments in the EIA Notification are issued from to time regarding delegation of projects to SEIAAs".*

Based on observation of EAC in its EAC meeting held during 28 -29 June, 2022 and compliance of observation of EAC made by Project Proponent are detailed below:

S. No	Observation of EAC in its meeting held during 28 -29 June, 2022	Reply by the Project Proponent
1	The water quality on selected location where high TDS has been reported needs to be revisited and revised data needs to be submitted alongwith mitigation measures	The Project Proponent has submitted the revised iconic balance and submitted that the difference between sum of anions and cations as 1.22 which is equal to 0.404 % of total amount of ions.
2	The project proponent needs to submit the authenticated District Survey Report approved by SEIAA in accordance with Ministry's notification S.O 3611 (E) dated 25thJuly, 2018.	The Project Proponent has submitted the letter issued by the State Environment Impact Assessment Authority, Rajasthan vide F.1(4)/ SEIAA/SEAC/DSR/2023-24 dated 21.09.2023 stating that the District Survey Reports (DSRs) for Sand or River Bed mining for Barmer District of Rajasthan is approved by the authority vide its meeting dated 18.09.2023.
3	The project proponent submitted the Mining Plan along with Progressive Mine Closure Plan duly approved by SME, Jodhpur Circle, Jodhpur dated 08.01.2014, which is not valid. The PP needs to submit the latest approved Mining Plan.	The Project Proponent has submitted the Mining Plan along with the Progressive Mine Closure Plan approved by Office of Supdtg. Mining Engineer, Dept. of Mines and Geology, Jodhpur vide Letter No. SME/JO/CC/ Jalore/ML/9/2013/746 dated 19.01.2023 in respect of ML for mineral Bajri near Village falling Khasra of Nadi, Nalas, Balas, Tehsil Siwana, District Barmer for an area of 19011.89 Bigha (3843.098 Ha).
4	The project proponent needs to submit a legible copy of Letter of Intent (LOI) along with its chronology, if any. A copy of letter issued by Govt. of Rajasthan in the matter may also be provided.	The Project Proponent has submitted the letter issued by the Office of the Mining Engineer, Mines and Geology Dept, Jalore vide letter dated 31.03.2023 stating that the period of the mining lease will be effective from the date of the contract registration from 31.03.2023 to 13 months 09 days in addition to the terms and restrictions mentioned in the Rajasthan Minor Mineral Concession Rules 2017 and the amendments made from time to time and the conditions mentioned in the said order will remain effective. The Project Proponent also submitted

<table>
<tr><td></td><td></td><td>the copy of the mining lease contract executed on 29.03.2023 and registered on 31.03.2023 for an area of 3843.098 Ha.

Further, the Project Proponent submitted the letter from the Govt. of Rajasthan vide letter dated 01.10.2021 stating that the area is amended to 3843.098 ha instead of 19011.89 ha.</td></tr>
<tr><td>5</td><td>The project proponent needs to submit the DMG authenticated past production since inception of mine lease.</td><td>The Project Proponent has submitted the letter from the Office of the Mining Engineer, Mines and Geology Dept, Jalore vide letter dated 07.04.2022 for the period 27.12.2013 to 16.11.2017 as given below:
<table>
<tr><th>S. No</th><th>Particulars</th><th>Production (tonnes)</th><th>Dispatch (tonnes)</th></tr>
<tr><td>1</td><td>27.12.2013 to 31.03.2014</td><td>94856</td><td>94856</td></tr>
<tr><td>2</td><td>2014-15</td><td>377823.18</td><td>377823.18</td></tr>
<tr><td>3</td><td>2015-16</td><td>371693.26</td><td>371693.26</td></tr>
<tr><td>4</td><td>2016-17</td><td>319868.68</td><td>319868.68</td></tr>
<tr><td>5</td><td>01.04.2017 to 16.11.2017</td><td>228850.29</td><td>228850.29</td></tr>
</table></td></tr>
<tr><td>6</td><td>The project proponent needs to submit the undertaking regarding the following:
I. Not more than 1.0 m depth is permitted for mining. If the water level in the river bed is just 1.0 m below the surface, no mining will be done.
II. Transportation of the bajri has to be totally outside the villages with a proper bypass.
III. Avenue plantation along the road must be in three rows with a proper arrangement for their protection either by common fencing or individual gabion depending upon the density of the site with provision for regular irrigation.</td><td>The Project Proponent has submitted an undertaking vide letter dated 11.07.2022 stating that the Project Proponent is responsible for the following:
1. The mining depth will not more than 1.0m as permitted for mining. If the water level in the river bed is just 1.0 m below the surface, no mining will be done.
2. Transportation of the bajri will be totally outside the villages with a proper bypass.
3. Avenue plantation along the road will be maintained in three rows with a proper arrangement for their protection either by common fencing or individual gabion depending upon the density of the site with provision for regular irrigation.</td></tr>
</table>

3. Observation and Recommendation of the EAC:

The Project Proponent/EIA Consultant presented the KML file to indicate the site features in the study area of 10km radius. The Project Proponent has shown the boundary of the mine lease area through KML. The EAC asked about the length of the mine lease area. The Project Proponent has informed the EAC that the length of the mine lease area is about 56km.The EAC asked the Project Proponent whether the boundary pillars are fixed on the ground. The Project Proponent has informed the EAC that no boundary pillars are fixed on the ground. The EAC asked the Project Proponent to submit the proof of the boundary pillars fixed on the ground.

The EAC deliberated on the additional details submitted by the Project Proponent and the Consultant. The Project Proponent has informed the EAC that the District Survey Reports (DSRs) for Sand or River Bed mining for Barmer District of Rajasthan was approved by the authority vide its meeting dated 18.09.2023 and the same has been informed by the SEIAA vide letter dated 21.09.2023. The period of the mining lease will be effective from the date of the contract registration from 31.03.2023 to 13 months 09 days. The mining lease contract was executed on 29.03.2023 and registered on 31.03.2023 for an area of 3843.098 Ha. Mining Plan along with the Progressive Mine Closure Plan was approved by Office of Supdtg. Mining Engineer, Dept. of Mines and Geology, Jodhpur vide letter dated 19.01.2023 for mineral Bajri for an area of 19011.89 Bigha (3843.098 Ha). An undertaking has been submitted vide letter dated 11.07.2022 stating that the mining depth will not be more than 1.0m as permitted for mining. If the water level in the river bed is just 1.0 m below the surface, no mining will be done.

The EAC opined that the Project Proponent needs to submit the details of the annual replenishment of sand in the mining lease area. The EAC also opined that as per the Sustainable Sand Mining Management Guidelines, 2016, Mining Plan shall *inter-alia* include study to show that the annual replenishment of sand in the mining lease area is sufficient to sustain mining operations at levels prescribed in the mining plan and that the transport infrastructure is adequate to transport the mines material. The EAC was of the view that the replenishment study for river bed sand is required in order to nullify the adverse impacts arising due to excess sand extraction and for further appraisal. Based on the discussions held, the EAC **deferred** the proposal for want of following additional information: -

i. The Project Proponent needs to submit the replenishment study showing the details of the annual replenishment of sand in the mining lease area in line with the guidelines of CMPDI.

ii. The Mining Plan shall *inter-alia* include study to show that the annual replenishment of sand in the mining lease area is sufficient to sustain mining operations at levels prescribed in the mining plan and that the transport infrastructure is adequate to transport the mines material.

iii. The Project Proponent needs to increase the entry point of the transportation routes. Accordingly, the Project Proponent shall submit the revised traffic plan.

iv. The Project Proponent needs to verify the Schedule-I species and also to submit the authenticated list of Flora and Fauna from the Forest Dept. in reference to the Wild Life (Protection) Amendment Act, 2022 and shall include the Schedule-I species in their Wildlife Conservation Plan, if any new Schedule-I Species has been added. The Project Proponent needs to submit the activities proposed under Wildlife Conservation Plan along with the budget.

v. The Project Proponent needs to submit the proof of the demarcation of the boundary pillars fixed on the ground.

vi. The Project Proponent needs to submit the action plan for the approved DSR.

vii. The Project Proponent needs to submit the letter from the Dept. of Geology and Mining, Govt. of Rajasthan regarding whether any illegal mining has been carried out in the mine lease or not.

3.3 Bajri (Minor Mineral with production capacity of 3.64 million TPA ROM) Mining by M/s Chandak Associates located at Village (s) Kurasia, BanediaCharnan, Kawrawas, Chandpura, Saigyawas, Golahera, Ralawata, Thatha, Setiwas, Jethaliya, Jharkiya (Radhavallabhpura), MorBhatiyan, Morda, Modiyala, Chaan, Barwas and Chuli., Tehsil- Todaraisingh, DistrictTonk, Rajasthan (1260.96ha). [F.No. J-11015/180/2013-IA. II (M); Proposal No. IA/RJ/MIN/19962/2013; EIA Consultant – M/s Enkay Enviro Services Pvt. Ltd] – Environmental Clearance (EC)

The instant proposal is for mining of Bajri (Minor Mineral with production capacity of 3.64 million TPA ROM) in the mine lease area of 1260.96ha, located at Village (s) Kurasia, BanediaCharnan, Kawrawas, Chandpura, Saigyawas, Golahera, Ralawata, Thatha, Setiwas, Jethaliya, Jharkiya (Radhavallabhpura), MorBhatiyan, Morda, Modiyala, Chaan, Barwas and Chuli., Tehsil- Todaraisingh, District Tonk, Rajasthan by M/s Chandak Associates.

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. The mine lease area located between Latitude: 25°53’04.66” N to 26°07’30.43” N and Longitude: 75°31’34.50” E to 75°39’07.09” Eand falls under the Survey of India Toposheet number No 45 O/9, 45 O/5 and 45 N/12 and falls in Seismic Zone-II.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals.

iii. Details of previous EAC meetings:

a) Initially, the proposal was considered in the EAC meeting held during June 22-23, 2016 wherein the EAC deferred the proposal. Then, the Project Proponent submitted the information on 26.04.2018 in Parivesh portal.

b) The Environmental Clearance proposals for mining of Sand/Bajri which were received from the State of Rajasthan were deliberated and discussed in the EAC meeting held during May 30-31, 2018. The representatives of State Government of Rajasthan were also present during the meeting. Based on the detailed deliberations and discussions, the Committee was of the view that the complete appraisal may be done once the information as sought in the similar cases of State of Rajasthan for bajri/sand mining project may be submitted by the State Govt. of Rajasthan and Project Proponent. In view of the above, the Committee suggested that first State Govt. of Rajasthan and Project Proponent shall submit the above mentioned information for all similar case of the State of Rajasthan. Thereafter the proposals may be considered. The Committee also suggested that the proposals can only be considered before the EAC once all the complete information received from State Govt. of Rajasthan and Project Proponents. Accordingly, the Ministry vide letter dated 18.06.2018 requested the Project Proponent and Department of Mines and Geology, Govt. of Rajasthan to submit the requisite information for further necessary action. Accordingly, information was submitted by the Project Proponent on 23.01.2020 in Parivesh portal.

c) Then, the proposal was considered in the 16thEAC(Non-coal) meeting held on 6thMay, 2020 wherein the EAC deferred the proposal for want of requisite information. The Project Proponent submitted the incomplete information on 25.01.2023 in Parivesh portal. Then, the Ministry sought additional details sough on 15.02.2023 in Parivesh portal and the Project Proponent submitted the information on 04.10.2023 in Parivesh portal.

d) Accordingly, the instant proposal is considered in the 21st EAC meeting held during 18-20 October, 2023 as per Ministry's OM dated 27.09.2022 which states that *"the proposals which have been considered/ appraised once by EAC either for TOR or EC, but final decision has not been taken, shall continue to be appraised at the Central level only, till final disposal for ToR/EC, even after the amendments in the EIA Notification are issued from to time regarding delegation of projects to SEIAAs".*

Based on observation of EAC in its EAC meeting held on 6th May, 2020 and compliance of observation of EAC made by PP are detailed below:

S. No	Observation of EAC in its meeting held on 6th May, 2020	Reply by the Project Proponent
1	In the replenishment study report details such as area under 7.5 meters statutory barrier, area under ¼ width of the river, area	The Project Proponent has submitted that w.r.t CEC report dated 23.12.2020, wherein it is stated *"The MoEF&CC will EC in respect of all the valid LOI*

<table>
<tr><td></td><td>under ¾ width of the river for both lease area and area demarcated by DMG needs to be mentioned. In addition to these details of the reserve available and block therein needs to be provided along with plan and section for area demarcated by DMG. In the study report the safeextractable volume and tonnage needs to be defined after the deducting the block reserves. The slice plan for the mining in the safe extractable zone needs to be provided in the report.</td><td>holders recommended by the EAC in the meeting held during 2014-2016 without insisting on submission of scientific study report as a precondition for grant of EC within a period of three months. MoEF&CC shall also prescribe detailed methodology in consultant with CMPDI for undertaking replenishment studyduring the course of mining”.In this regard, the Project Proponent has requested to allow the work without insisting for scientific report.

The Project Proponent also submitted the copy of the replenishment study carried out during Pre Monsoon & Post Monsoon – 2022.</td></tr>
<tr><td>2</td><td>The details of the area to be utilized & not to be utilized for mining, as approved mining plan at the end of 5 years needs to be provided. Whether area demarcated by DMG comes under the utilized zone or un-utilized zone. In addition to this, area required for mining in the next 5 years needs to be provided with proper justification. The details of any prohibited area within the LOI area or demarcated area needs to be provided.</td><td>The Project Proponent has submitted that out of total lease area of1260.96ha, an area of 945.72 ha will be utilized during plan period of five years. An area of 75.0 ha will be broken yearly and remaining area will be utilized for replenishment in natural course. Besides this 315.24 ha area will be left for safety zone, bridges, anicuts, 1/4 of lease boundary, 50 meter barrier as per Enforcement and Monitoring Guidelines for Sand Mining 2020. Each year mining area will be backfilled naturally by replenished sand and thus no void will be left.</td></tr>
<tr><td>3</td><td>Mining is proposed in the small area and still large area is left how PP will ensure to curb illegal mining in the demarcated area and rest of the area falling in the lease (provision of Enforcement and Monitoring Guidelines for Sand Mining ,2020 shall be referred for the same). In addition to this budget for installation surveillance equipment like CCTV, security guards weigh bridge etc., needs to be provided. The mining intensity of the original proposal considering larger area and the current proposal shall be compared and explained, as there is significant difference in mining intensity per</td><td>The Project Proponent has submitted that to curb the illegal mining in the remaining area, Project Proponent will ensure that there will be four entry point (Roads) from where the demarcated river may be approached. Therefore, four numbers of night vision camera will be installed and data will be made available to State Government. The budget earmarked for surveillance equipment are given below:
<table>
<tr><th>S. No</th><th>Particulars</th><th>Capital Cost (In Lakhs)</th><th>Recurring Cost (In Lakhs)</th></tr>
<tr><td>1</td><td>CCTV Camera</td><td>4.0</td><td>0.4</td></tr>
<tr><td>2</td><td>Weigh bridge</td><td>25.0</td><td>2.5</td></tr>
</table>
</td></tr>
</table>

	Ha area.	3	Personal Computer with power backup	2.0	0.2
		4	Mobile Application Barcode Scanner	2.0	0.2
		5	Radio frequency identification tags (RFID) and Global Positioning System (GPS) tracking	25.0	25.0
		6	Annual audit of each lease	-	10.0
		7	Security Guard/Task Force	-	20.0
			Total	58.0	38.3
4	PP needs to submit the compliance of ToR points wherein certificate is required for involvement of no forest land, distance from the protected area, authenticated list of schedule-1 species, conservation plan for schedule-1 species and proof of its submission to Chief Wildlife Warden if not already submitted. PP shall ensure that all these documents along with Annexure to EIA Report and other documents submitted to the ministry should be uploaded online on PARIEVSH Portal for public viewing.	The Project Proponent has submitted the letter the Office of the Deputy Conservator of Forest, Tonk vide dated 11.09.2020 stating that there is no forest land involved in the mine lease area and the applied area falls within 10km radius of Bisalpur Conservation Reserve. The Project Proponent also submitted the authenticated list of flora and fauna and the Forest Dept has informed that the Common Leopard, Rusty Spotted Cat, Monitor Lizard, India Flapshell Turtle, Pangolin, Crocodile, Python are found in the study area. The Project Proponent has submitted the proof of submission of Conservation Plan submitted to the Chief Wildlife Warden, Jaipur vide letter dated 21.12.2022 for Schedule-I species found in the study area				
5	PP needs to submit a letter from the State Government that there is no violation of Common Cause Judgment dated 2.08.2017 in respect of this mining proposal and there is no production before the	The Project Proponent has submitted the certified past production details issued by the Assistant Mining Officer, Tonk vide letter no. AME/Tonk/Bajri/ Todarasingh/2012/311 dated 26.08.2022 for the period 27.12.2013 -				

<table>
<tr><td></td><td>SC Order dated 25.11.2013 & after SC Order dated 16.11.2017. An undertaking in this may also be submitted.</td><td>31.03.2014 to 01.04.2022 – 25.08.2022 as given below:
<table>
<tr><th>S. No</th><th>Particulars</th><th>Production (Tonnes)</th></tr>
<tr><td>1</td><td>27.12.2013 to 31.03.2014</td><td>1103224</td></tr>
<tr><td>2</td><td>2014-15</td><td>1461012</td></tr>
<tr><td>3</td><td>01.04.2015 to 31.03.2022</td><td>Nil</td></tr>
<tr><td>4</td><td>01.04.2022 to 25.08.2022</td><td>Nil</td></tr>
</table>
The Project Proponent has submitted a notarized affidavit dated 28.07.2022 stating that the project/activity pertaining to the mining lease has not been in violation of the Order dated 02.08.2017 of the Hon’ble Supreme Court in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause vs UoI.</td></tr>
<tr><td>6</td><td>The PP needs to submit time-bound, activity-wise action plan for EMP, Occupational Health, Planation, and CER along with the budgetaryprovision. In addition to details of Environmental Management Cell to be established for implementation of EMP needs to be submitted along with details of manpower and cost.</td><td>The Project Proponent has submitted that they are committed to establish an Environment Monitoring Cell which would headed by Mine Owner. Hierarchical system of administrative order will be dealt with regards to environmental issues and for ensuring the EC compliance. The breakup of the budget proposed for Environment Management Plan are given as under: -
<table>
<tr><th>S. No</th><th>Particulars</th><th>Capital Cost (In Lakhs)</th><th>Recurring Cost (In Lakhs)</th></tr>
<tr><td>I</td><td colspan="3">Air Pollution Control and Management</td></tr>
<tr><td>1</td><td>Water sprinkling arrangements for main haulage road including cost of water tanker</td><td>17.0</td><td>5.0</td></tr>
<tr><td>II</td><td colspan="3">Plantation</td></tr>
<tr><td>1</td><td>Greenbelt (Phase wise greenbelt development including maintenance)</td><td>20.25</td><td>3.0</td></tr>
</table></td></tr>
</table>

<table>
<tr><td></td><td></td><td>
<table>
<tr><td>2</td><td>Wildlife Conservation</td><td>4.0</td><td></td></tr>
<tr><td>III</td><td colspan="3">Public Hearing Action Plan (Community development activities)</td></tr>
<tr><td>1</td><td>Public Hearing Action Plan (CSR Activities for 5 years)</td><td>35.0</td><td>3.5</td></tr>
<tr><td>IV</td><td>Budget for surveillance equipment</td><td>58.0</td><td>38.3</td></tr>
<tr><td>V</td><td colspan="3">Environmental Management Cell</td></tr>
<tr><td>1</td><td>Infrastructure facility</td><td>5.0</td><td>1.0</td></tr>
<tr><td>2</td><td>Employment</td><td>1.0</td><td>7.0</td></tr>
<tr><td></td><td>Total</td><td>140.25</td><td>57.8</td></tr>
</table>
</td></tr>
<tr><td>7</td><td>PP needs to ascertain the impact of transportation and details of transportation route viz. (length of the road, type of road, passing through the village or habitation) and mitigative measures to be taken for abatement of pollution due to transportation. The budget for the same needs to be provided.</td><td>The Project Proponent has submitted the map showing the transport route. To minimize the impact due to transportation, following precautions will be taken:
i. The transportation route will be tried to bypass the villages falling in the impact zone.
ii. Plantation will be carried out along the bypass road.
iii. Due to unavoidable circumstances, if villages cannot be bypass and vehicles have to move through the villages, the speed of the vehicles will be maintained low (25kmph).It will minimize the dust generation. However, due to low speed more vehicular exhausts will generate.
iv. To control the vehicular exhausts PUC certified vehicles will be used.</td></tr>
<tr><td>8</td><td>In case there any proposal for utilization of land outside the mining lease for transportation with a mutual agreement with villagers then details of the same needs to be provided along with proposed compensation details.</td><td>The Project Proponent has submitted that there is no requirement of land for transportation outside the mine lease area.</td></tr>
<tr><td>9</td><td>PP needs to re-estimate the requirement of water for plantation, dust suppression and domestic</td><td>The Project Proponent has re-estimated the water requirement as follows. The total water requirement will</td></tr>
</table>

	use. The source of water needs to be mentioned. The cost of water tanker etc. needs to be mentioned in EMP.	be 71.0 KLD (Domestic Purpose-70.0 KLD, Plantation 7.0 KLD and Dust Suppression 57.0 KLD). The domestic water requirement will be met from tanker water. The generation of waste water quantity will be 5.25 KLD and will be treated by using Modular STP. The cost of water tanker already included in EMP.
10	PP needs to confirm that is there any other homogeneous mining lease within 500 meters of this lease and forming cluster. If, yes details of the same needs to be provided.	The Project Proponent has submitted the letter from the Office of the Assistant Mining Engineer, Mines and Geology Dept, Tonk vide letter dated 07.07.2022 stating that the said cluster does not include mining leases registered before 09.09.2013. In 500m radius, the said Gansha Patra, the area of mining lease no. 10/2012 of similar mineral registered after 09.09.2013 is 1598.31 ha. Therefore, after adding the mining area of said cluster to the letter of intent area of the applicant as on 07.07.2022, the total area of the cluster becomes 2859.27 ha.
11	It has observed that PP has changed the consultant a letter in this regard needs to be submitted in pursuant to Ministry's O.M. No. J11013/41/2006-IA. II(I) dated 17.03.2010.	The Project Proponent has submitted a letter dated 23.01.2023 stating that as per Ministry's OM dated 17.03.2010 they would like to inform about the change of the EIA Consultant from M/s Overseas Min-Tech Consultant, Jaipur to M/s Enkay Enviro Services Pvt Ltd, Jaipur for the river bed sand mining project, area 1260.96 ha with all onus of mine data and the baseline data generated for a period of Post Monsoon Season (October – December 2013) owned by the former ACO. The Project Proponent also submitted the copies of the test reports of baseline data monitored during 01.11.2022 to 30.11.2022 for ambient air quality monitoring at 5 locations, noise level monitoring at 5 locations, surface water at locations, ground water at 5 locations and soil quality at 5 locations.
12	PP has provided details of many court cases which are on various issues. Therefore, PP needs to	The Project Proponent has submitted the details of the court case as given below: -

<table>
<tr>
<td></td>
<td>provide status of the case wherein the case is pertaining to issue of grant of EC to present proposal, grant of LoI, illegal mining by PP etc. The Complete details and status of the same needs to be provided.</td>
<td>
<table>
<tr><td>25.11.2013</td><td>Hon’ble Supreme Court vide Case. No. SLP (C) 34134/13, State of Raj. v/s Nature Club; in the matter Challenging State Notification dated 21/06/2012. Temporary working was awarded.</td></tr>
<tr><td>19.02.2020</td><td>Hon'ble Supreme Court-appointed Central Empowered Committee (CEC) to resolve the dispute between the Parties to the case in order to culminate illegal mining reported in the State.</td></tr>
<tr><td>23.12.2020</td><td>CEC submitted a report to resolve the issues of illegal sand mining and problems faced by various Stakeholders.</td></tr>
</table>
The CEC recommendation was: “The MoEF&CC will EC in respect of all the valid LOI holders recommended by the EAC in the meeting held during 2014-2016 without insisting on submission of scientific study report as a precondition for grant of EC within a period of three months. MoEF&CC shall also prescribe detailed methodology in consultant with CMPDI for undertaking replenishment studyduring the course of mining”.

In compliance to this MoEF&CC has issued EC to all the LOI holders of Bajri Mining, wherein EAC had recommended grant of EC subjected to submission of Scientific Study and Valid LOI. In order to comply with CEC, MoEF&CC has accorded EC to projects, wherein recommendations were made in the year 2014-2016. The Project Proponent has submitted that they are also party to all the interim orders issued by Hon'ble Supreme Court and were directed accordingly as per the same they are scheduled for appraisal in consensus with the CEC report to grant EC without insisting. On</td>
</tr>
</table>

		similar grounds our proposal may be considered. In this regard, the Project Proponent has requested the Hon'ble EAC to grant the EC in sync with the above cases and allow them to complete the scientific study as per the prescribed detailed methodology in consultation with CMPDI.
Additional Details sought by the Ministry		
1	A copy of approved DSR by SEIAA	The Project Proponent has submitted the letter issued by the State Environment Impact Assessment Authority, Rajasthan vide F.1(4)/ SEIAA/SEAC/DSR/2023-24 dated 21.09.2023 stating that the District Survey Reports (DSRs) for Sand or River Bed mining for Tonk District of Rajasthan is approved by the authority vide its meeting dated 18.09.2023 with the following conditions:- a. Mining Department will ensure compliance of all the directions of the Hon'ble Courts and Guidelines of Sustainable Sand Mining Management Guidelines, 2016 and Enforcement & Monitoring Guidelines for Sand Mining, 2020 (EMGSM-2020) before the auction/e-auction/grant of mining lease/Letter of Intent (LoI) b. As per MoEF&CC Notification dated 25.07.2018, all DSRs shall be updated once in five years c. All environmental concerns shall be taken care of and no damage is caused to the environment.
2	Revised undertaking as per point no (v) of the additional details sought by the EAC	The Project Proponent has submitted a revised affidavit dated 29.07.2023 stating that the project/activity pertaining to the mining lease has not been in violation of the Order dated 02.08.2017 of the Hon'ble Supreme Court in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause vs UoI and no illegal mining activity has been or is being carried out in the mining lease in violation of the Mines and Minerals (Development and Regulation) Act, 1957, Water

<table>
<tr><td></td><td></td><td>(Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, Environment (Protection) Act, 1986 and other relevant laws.</td></tr>
<tr><td>3</td><td>Past production details</td><td>The Project Proponent has submitted the past production details approved from Assistant Mining Officer, Tonk vide letter no. AME/Tonk/Bajri/ Todaraisingh/2023/1143 dated 27.09.2023 as given below:-
<table>
<tr><th>S. No</th><th>Particulars</th><th>Production (Tonnes)</th></tr>
<tr><td>1</td><td>27.12.2013 to 31.03.2014</td><td>1103224</td></tr>
<tr><td>2</td><td>2014-15</td><td>1461012</td></tr>
<tr><td>3</td><td>01.04.2015 to 27.09.2023</td><td>Nil</td></tr>
</table></td></tr>
<tr><td>4</td><td>Approved Mining Plan</td><td>The Project Proponent has submitted that the Scheme of Mining including Progressive Mine Closure Plan has been approved from office of SME-Jaipur vide letter no. SME/Jaipur/M. Scheme/P.238/ 2022/01 dated 03.01.2023 for excavation from an area of 1260.96 Ha for the period 2022-23 to 2026-27.</td></tr>
<tr><td>5</td><td>Valid mine lease document</td><td>The Project Proponent has submitted that the mining lease in favor of M/s Chandak Associates is valid. Letter of Intent (LoI) has been sanctioned by the order of Government of Rajasthan vide letter no. P.7(9)Mines/ Group-2/ 2013 dated 05.03.2013 and is re-validated by the Department Of Mines & Geology Rajasthan's letter no P.10(23) KHAN/GROUP-2/2012 dated 14.10.2022. Sanction order for the lease was issued by the Department of Mines & Geology Rajasthan's letter no P.7(9)KHAN/GROUP-2/2013 dated 22.12.2022.</td></tr>
</table>

3. Observation and Recommendation of the EAC:

The Project Proponent/Consultant presented the KML file to indicate the site features in the study area of 10km radius. The Project Proponent has shown the boundary of the mine lease area through KML. The Project Proponent stated that river will be flowing for a period of 6-7 months. The EAC observed that the boundary of the two mine lease area seems to be overlapping. The project proponent informed

that the transportation route for this instant mine is separate and it is not connected with the adjacent mine. The EAC asked the Project Proponent whether the boundary pillars are fixed on the ground to differentiate as well as to prevent the illegal mining. The Project Proponent informed the EAC that no boundary pillars are fixed on the ground. The EAC was of the view that it is difficult to ascertain the boundary of the mine lease. The EAC asked the Project Proponent to submit the proof of the boundary pillars fixed on the ground.

The EAC deliberated on the additional details submitted by the Project Proponent and the Consultant. District Survey Reports (DSRs) for Sand or River Bed mining for Tonk District of Rajasthan was approved by the authority vide its meeting dated 18.09.2023 and the same has been informed by the SEIAA vide letter dated 21.09.2023. Revised undertaking has been submitted by way of affidavit dated 29.07.2023 stating that the project/activity pertaining to the mining lease has not been in violation of the Order dated 02.08.2017 of the Hon'ble Supreme Court in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause vs UoI and no illegal mining activity has been or is being carried out in the mining lease in violation of the Mines and Minerals (Development and Regulation) Act, 1957, Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, Environment (Protection) Act, 1986 and other relevant laws. Scheme of Mining including Progressive Mine Closure Plan has been approved from office of SME-Jaipur vide letter no. dated 03.01.2023 for excavation from an area of 1260.96 Ha for the period 2022-23 to 2026-27. Sanction order for the lease was issued by the Department of Mines & Geology Rajasthan's letter dated 22.12.2022. The EAC asked the Project Proponent to submit the letter from the Dept. of Mining and Geology clarifying whether any illegal mining has been carried out in the mine lease or not. The EAC also noted that the public complain received against the project. The EAC asked the Project Proponent to give explanation about the complain/litigation received against the project.

The Project Proponent has shown the replenishment study carried out during Pre Monsoon & Post Monsoon, 2022. The EAC noted that the details of the annual replenishment of sand in the mining lease area are not mentioned in the replenishment study. The EAC opined that as per the Sustainable Sand Mining Management Guidelines, 2016, Mining Plan shall *inter-alia* include study to show that the annual replenishment of sand in the mining lease area is sufficient to sustain mining operations at levels prescribed in the mining plan and that the transport infrastructure is adequate to transport the mines material. A budget of Rs 58.0 Lakhs has been earmarked towards surveillance equipment. Transportation will not happen through the village road. Water requirement has been re estimated as 71.0 KLD. Revalidation of baseline data was monitored during 01.11.2022 to 30.11.2022 for ambient air quality monitoring at 5 locations, noise level monitoring at 5 locations, surface water at locations, ground water at 5 locations and soil quality at 5 locations. The Project Proponent vide letter dated 23.01.2023 has submitted that as per

Ministry's OM dated 17.03.2010 they have changed the EIA Consultant from M/s Overseas Min-Tech Consultant, Jaipur to M/s Enkay Enviro Services Pvt Ltd, Jaipur for the river bed sand mining project, area 1260.96 ha with all onus of mine data and the baseline data generated for a period of Post Monsoon Season (October – December 2013) owned by the former ACO. The EAC asked the new EIA Consultant to submit the undertaking that they have gone through the EIA report and own the contents of the EIA/EMP report.

The EAC asked the Project Proponent whether there is any conservation reserve falls within the 10km radius. The Project Proponent has informed the EAC that the no conservation reserve is found within the 10km radius. The EAC noted that the Office of the Deputy Conservator of Forest, Tonk vide dated 11.09.2020 has stated the applied area falls within 10km radius of Bisalpur Conservation Reserve.The EAC expressed their dissatisfaction against the EIA Consultant for not revealing the actual information. The EAC warned the EIA Consultant for not bringing out the factual information. The EAC noted that the Wildlife Division of the MoEF&CC vide OM dated 30.01.2023 has mentioned that *"as per the revised Guidelines dated 21st July, 2022 (copy enclosed), projects/activities proposed to be located within Conservation Reserves notified under the Wild Life (Protection) Act, 1972 do not require consideration by the Standing Committee of National Board for Wild Life".* The EAC observed that the Bisalpur dam is situated at the upstream of lease area. The EAC opined that the Conservation Reserves are declared for the purpose of protecting landscapes, seascapes, flora and fauna and their habitat. The rights of people living inside a Conservation Reserve should not be affected. The EAC asked the Project Proponent to prepare and submit the Biodiversity Conservation Plan to ensure no net loss to biodiversity. Based on the discussions held, the EAC **deferred** the proposal for want of following additional information: -

i. The Project Proponent needs to give explanation about the complaint/litigation received against the project. The public complaint regarding 'lease in question' also forwarded by Ministry to State DMG for status report.

ii. The Project Proponent needs to submit an action plan in accordance with the approved DSR.

iii. The Project Proponent needs to submit the replenishment study showing the details of the annual replenishment of sand in the mining lease area in line with the guidelines of CMPDI.

iv. The Mining Plan shall *inter-alia* include study to show that the annual replenishment of sand in the mining lease area is sufficient to sustain mining operations at levels prescribed in the mining plan and that the transport infrastructure is adequate to transport the mines material. Accordingly, the Project Proponent shall submit the revised traffic plan.

v. The Project Proponent needs to prepare and submit the Biodiversity Conservation Plan to ensure no net loss to biodiversity. The Project Proponent also should consult with the Water Resources Dept. for protection of Bisalpur dam and shall incorporate the same in the plan.

vi. The Project Proponent needs to verify the Schedule-I species and also to submit the authenticated list of Flora and Fauna from the Forest Dept. in reference to the Wild Life (Protection) Amendment Act, 2022 and shall include the Schedule-I species in their Wildlife Conservation Plan, if any new Schedule-I Species has been added. The Project Proponent needs to submit the activities proposed under Wildlife Conservation Plan along with the budget.

vii. The Project Proponent needs to submit the proof of the demarcation of the boundary pillars fixed on the ground.

viii. The Project Proponent needs to submit the letter from the Dept. of Geology and Mining, Govt. of Rajasthan regarding whether any illegal mining has been carried out in the mine lease or not.

ix. The new EIA Consultant needs to submit the undertaking that they have gone through the EIA report and own the contents of the EIA/EMP report.

3.4 River Sand (Bajri) Mining Project with production capacity of 16,56,120 TPA located at Villages Bhawgarh, Balunda, Jarela, Mundiya, Nand Ganwadi, Pagara, Singola, Mahtabpura, Piplda Khurd, Boreda, Piplda Kalan, Arjunpura, Bislai, Gorela, Takariya Dhani, Gopalpura, Pali Tehsil Mangrol & Kishanganj, District Baran, Rajasthan in the Mining lease area of 329.90 ha of M/s Pramod Meena Baran – [File No. J-11015/166/2014-IA.II(M); Proposal No. IA/RJ/MIN/25563/2014; EIA Consultant: M/s Overseas Min-Tech Consultants] - Reconsideration of Environmental Clearance

The proposal is for mining of River Sand (Bajri) with production capacity of 16,56,120 TPA in the Mining lease area of 329.90 ha, located at Villages Bhawgarh, Balunda, Jarela, Mundiya, Nand Ganwadi, Pagara, Singola, Mahtabpura, Piplda Khurd, Boreda, Piplda Kalan, Arjunpura, Bislai, Gorela, Takariya Dhani, Gopalpura, Pali Tehsil Mangrol & Kishanganj, District Baran, Rajasthan by M/s Pramod Meena.

2. Observation and Recommendation of the EAC: -

The EAC noted that the Project Proponent vide email dated 18.10.2023informed that they are unable to attend the 21st EAC (Non-Coal Mining) meeting and requested for deferment of the project. Based on the request of the Project Proponent vide email dated 18.10.2023, the EAC **deferred** the proposal.

3.5 Mining of Bajri(Minor Mineral) with proposed production capacity of 2.8 MTPA (ROM) in the mine lease area 905.206 ha, located at near revenue villages of Tehsil Pidawa, District Jhalawar, Rajasthan by M/s Shri Mukesh Sharma - [File No. J11015/113/2016-IA-II (M); Proposal No. IA/RJ/MIN/25369/2014, EIA Consultant: M/s Enkay Enviro Services Pvt. Ltd] - Reconsideration of Environmental Clearance

The instant proposal is for Mining of Bajri (Minor Mineral) with proposed production capacity of 2.8 MTPA (ROM) in the mine lease area 905.206 ha located at near revenue villages of Tehsil Pidawa, District Jhalawar, Rajasthan by M/s Shri Mukesh Sharma.

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. The mine lease area is located between Latitude 24°09'56.30" N to 24°10'03.30" N and Longitude: 76°02'25.06" E to 76°02'41.01" E. The mine lease area falls under the Survey of India Toposheet No: 54D/ 3 and 54 D/4 and falls in Seismic Zone-II.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals.

iii. Details of previous EAC meeting:

a) The proposal was earlier considered in the EAC meeting held during March 22-23, 2018 wherein the Committee made detailed deliberations on the issues mentioned in preceding paragraphs and noted that there is a requirement of identification of active mining area within leased river stretches and subsequent identification and preparation of cross-section for assessing replenishment of sand in coming years. Hence, mining permission is technically required to be granted so as to conduct replenishment studies in future and demonstrate the same to State Govt. to regulate mining of paleo deposits in future. Accordingly, EAC recommended mining of river sand/ bajri up to 25% capacity of the annual proposed production capacity subject to submission of valid LOI along with the requisite information and undertaking. Then, the Ministry vide letter dated 18.04.2018 requested the Project Proponent to submit the desired information sought by the EAC in its meeting held during March 22-23, 2018. The Project Proponent submitted the information on 23.05.2018.

b) The Environmental Clearance proposals for mining of Sand/Bajri which were received from the State of Rajasthan were deliberated and discussed in the EAC meeting held during May 30-31, 2018. The representatives of State Government of Rajasthan were also present during the meeting. Based on the detailed deliberations and discussions, the Committee was of the view that the complete appraisal may be done once the information as sought in the similar cases of State of Rajasthan for bajri/sand mining project may be

submitted by the State Govt. of Rajasthan and Project Proponent. In view of the above, the Committee suggested that first State Govt. of Rajasthan and Project Proponent shall submit the above mentioned information for all similar case of the State of Rajasthan. Thereafter the proposals may be considered. The Committee also suggested that the proposals can only be considered before the EAC once all the complete information received from State Govt. of Rajasthan and Project Proponents. Accordingly, the Ministry vide letter dated 18.06.2018 requested the Project Proponent and Department of Mines and Geology, Govt. of Rajasthan to submit the requisite information for further necessary action. The Project Proponent submitted the information on 31.12.2021. Then, the Ministry vide letter dated 23.03.2022 requested the Project Proponent to submit the requisite information and accordingly the Project Proponent submitted the information on 25.03.2022.

c) Then, the proposal was considered in the 49thEAC Meeting (Non-Coal Mining) held during 19-21 April, 2022wherein the committee noted that the Consultant, Enkay Enviro Services Pvt. Ltd. wrongly informed to the committee that this proposal was earlier considered in the 47th EAC meeting held during 7 thto 9thMarch, 2022. The Committee warned the consultant for misleading the members of the Expert Appraisal Committee. The Committee also observed that the baseline data was more than six years old and supporting documents were not submitted according to the Enforcement &Monitoring Guidelines of Sand Mining 2020. In view of the above, the committee deferred the proposal and sought the requisite information. The Project Proponent submitted the information on 13.06.2022. The Ministry again sought additional details on 13.09.2022 and the Project Proponent submitted the information 04.10.2022.
d) Accordingly, the proposal was reconsidered in the EAC meeting held during 18-20, October, 2022 wherein the EAC deferred the proposal. Then, the Project Proponent has submitted the information on 17.02.2023 and 27.09.2023 in Parivesh portal.
e) Accordingly, the instant proposal was considered in the 21st EAC meeting held during 18-20 October, 2023 as per Ministry's OM dated 27.09.2022 which states that *"the proposals which have been considered/ appraised once by EAC either for TOR or EC, but final decision has not been taken, shall continue to be appraised at the Central level only, till final disposal for ToR/EC, even after the amendments in the EIA Notification are issued from to time regarding delegation of projects to SEIAAs".*

Based on observation of EAC in its EAC meeting held on 18-20, October, 2022 and compliance of observation of EAC made by PP are detailed below:

S. No	Observation of EAC in its meeting held on 18-	Reply by the Project Proponent

	20, October, 2022	
1	The Project Proponent needs to submit the District Survey Report (DSR) approved by SEIAA.	The Project Proponent has submitted the letter issued by the State Environment Impact Assessment Authority, Rajasthan vide F.1(4)/ SEIAA/SEAC/DSR/ 2023-24 dated 21.09.2023 stating that the District Survey Reports (DSRs) for Sand or River Bed mining for Jhalawar District of Rajasthan is approved by the authority vide its meeting dated 18.09.2023.
2	The Project Proponent needs to submit the action plan for planting Vetiver Grass on the banks of the river in consultation with the Forest Institute.	The Project Proponent has submitted that the details of action plan for planting Vetiver Grass on the banks of the river is being prepared as per guidelines given by Forest Department. The Characteristics of the plant are as follows: i. Vetiver (*Vetiveria zizanoides (Linn)* or Khus is a perennial multi-year and grass which can grow up to 2 to 3 meters high ii. The plant stems are erect and stiff and the leaves are 120-150 cm long and 0.8 cm wide and rather rigid. iii. The panicles are 15-30 cm long, brownish-purple in colour and have whorled 2.5-5.0 cm long branches. iv. The spikelets are in pairs, and there are three stamens. v. The root system of vetiver is finely structured and very strong. It has no stolons orrhizomes. Unlike most grasses, which form horizontally spreading mat-like root systems, vetiver's fibrous roots grow downward, 2-4 m in depth, and are strongly scented. vi. Vetiver is mainly cultivated for the fragrant essential oil distilled from its roots. vii. Vetiver is a type of grass that grows naturally. This grass is also capable ofproducing oil that is used in cosmetics, perfume and medicinal industries. Many farmers also use vetiver plantation in the boundaries of their farm due to soil erosion capacity of vetiver grass. The benefits of the Khas plant are as follows: i. It is considered stimulating and coolant. ii. Its massage gives relief from sprain. iii. Khas grass can also be used for agriculture land improvement. iv. Khas plant is capable of preventing water pollution of rivers, lakes and streams. v. Vetiveria can be used as natural water purification. vi. Vetiver grass absorb carbon dioxide vii. Government usually uses this important grass to convert barren land into fertile land viii. Can use wasteland for khas cultivation which directly

reduces the land preparation cost

ix. Vetiver grass is free of disease.

x. Animals usually do not damage it in case of damage they only eat leaves but root holds the whole value.

xi. It can easily survive in water logging land as well.

xii. To prevent soil erosion in the river, Lake Vetiver grass to be planted in the banks of the rivers.

Requirements for Vetiver Grass:

S.No	Requirement for vetiver	Details
1	Soil required for vetiver	Vetiver can be grown on almost every kind of soil. However, light soils, should be avoided as the roots grown in this soil produce very low percentage of oil. Well drained sandy loam and red lateritic soils rich in organic matter are considered to be ideal for cultivation. It can also be cultivated in clay loam soil but it is better to avoid clayey soil. It can be grown in wide pH range even in saline and alkaline soils with a pH of 8.5 to 10. A flat site is acceptable, but watering must be monitored to avoid water logging, that will stunt the growth of young plantlets. Mature vetiver, however, thrives under waterlogged conditions.
2	Land for vetiver	Vetiver plants naturally grow in wetland but it does not survive in marshy land. Land is ploughed to a depth of 20-25 cm by 2-3 deep ploughings and removes the perennial weeds. It can survive in water logging region. Khas grass easilysustains at ponds, rivers, drains and such regions where moisture is found more in the land. This grass contains soil erosion capacity therefore it ismostly planted on the slopes of the land to prevent soil conservation in the catchment area of the rivers. This grass is majorly grown in sandy and alluvial soilRajasthan state of India
3	Vetiver climate requirements	Vetiver grass naturally grows in tropical and subtropical regions. Khas grass is climate tolerant so it can grow in heavy rainfall regions as well as in low rainfall regions. Vetiver is tolerant to a wide range of temperature ranging from -15 °C to +55 °C, depending on growing region. Vetiver grass can easily grow in both circumstancesmeaning in low rainfall area (100 cm) and high rainfall area (200 cm).
4	Water requirement for vetiver	Very less water is required for this plant and at the same time it can survive in good rainfall region as well. It is a natural growing weed that does not demand forwater, instead it grows well in low rainfall regions as well as high rainfall regions. It can be grown in barren land as

<table>
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<tr><td>5</td><td>Vetiver grass growing season</td><td>Rainy season is the ideal season to sow the vetiver seeds in a proper row. However, it can be planted from Januaryto March as well. While planting the vetiver slip, prepare a bund at 50 cm distance. Khas slip needs to be planted on both sides of the bund with a gap of 24 to 30 cm.</td></tr>
<tr><td>6</td><td>Vetiver grass spacing</td><td>Vetiver grass planting distance - 35 cm to 45 cm is ideal spacing for vetiver grass plantation.</td></tr>
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<tr><td>8</td><td>Vetiver grass slips per hectare</td><td>35,000 vetiver slips per hectare</td></tr>
<tr><td colspan="3">Source:-
https://signuptrendingnature.com/vetiver-farming-india-profit-1-acre-khas/#google_vignette
https://www.vetiver.org/IND_Vetiver_essential%20oil%20prod%20in%20India.pdf</td></tr>
</table>

Total area for Vetiver Propagation is 50.0 ha with 35,000 vetiver slips per hectare and cost towards Vetiver Propagation will be Rs. 61,25,000/-</td></tr>
<tr><td>3</td><td>The project proponent needs to submit the valid mining plan on the Parivesh portal.</td><td>The Project Proponent has submitted that the Office of the Superintending Mining Engineer, Kota Circle has approved the Mining plan including Progressive Mine Closure Plan vide letter No. SME/ Kota-Circle/ M.Plan/ Bajri/ 2022/ 5202 dated 30.11.2022 for an area of 905.26 ha.

The Additional Director (Mines) vide email dated 03.10.2023 informed about that the validity of the mining lease along with the enclosure of letter from the Additional Director (Mines), Mines and Geology Department, Jaipur vide Lr No. ADM/JPR/ENV/2023/574 dated 29.09.2023 stating that Sh. Mukesh Sharma “River beds mine area of Tehsil Pidawa District Jhalawar is valid for 5 year lease period from date of registration of lease deed. The lease deed was registered on 31.03.2023 and so validity of lease is up to 30.03.2028.

The Project Proponent also submitted the letter granted by the Government of Rajasthan vide order. no. P.9(7)Mines/Group-2/2013 dated 28.03.2023 stating that the lease is valid for a period of 05 years from the lease agreement dated 31.03.2023. Further, the Project Proponent has submitted the copy of lease deed executed on 29.03.2023 and registered on 31.03.2023.</td></tr>
<tr><td>4</td><td>The project proponent needs to submit the</td><td>The Project Proponent has submitted the entire EIA/EMP report in Parivesh portal.</td></tr>
</table>

	chapter which are not included in the EIA/EMP report.	

3. Observation and Recommendation of the EAC:

The Project Proponent/Consultant presented the KML file to indicate the site features in the study area of 10km radius. The Project Proponent has shown the mine lease boundary and informed the EAC that the mine lease consists of two blocks A and B. The mine lease area is situated within the river bed which is a seasonal river and classified as a Gaur Mumkin Nadi Nallah. The total mine lease area is 905.206 ha and the mineable area is 333.30 ha. Baseline data was carried out during Mar-May, 2016 and revalidated during April - May, 2022. The EAC asked the Project Proponent whether boundary pillars are demarcated on the ground or not. The Project Proponent has informed the EAC that no boundary pillars were fixed. The EAC asked the Project Proponent to submit the proof of the demarcation of the boundary pillars fixed on the ground.

The EAC deliberated on the additional details submitted by the Project Proponent and the Consultant. The Project Proponent has informed the EAC that the mine lease is valid for a period of 05 years from the lease agreement dated 31.03.2023. Themine lease deed was executed on 29.03.2023 and registered on 31.03.2023. District Survey Reports (DSRs) for Sand or River Bed mining for Jhalawar District of Rajasthan was approved by the State Environment Impact Assessment Authority, Rajasthan vide its meeting dated 18.09.2023 and the same was informed by the SEIAA vide letter dated 21.09.2023. The Project Proponent presented the action plan for planting Vetiver Grass on the banks of the river. The EAC asked the Project Proponent that which Forest Institute has been consulted. The Project Proponent has informed the EAC that the no consultation has been done with the Forest Institute and the same will be consulted after starting mining operations. The EAC noted that the action plan submitted by the Project Proponent is generic in nature and it is not site specific. The EAC was not convinced with the statement of the Project Proponent. The EAC was of the view that the Project Proponent should have a prior action plan for undertaking plantation on the banks of the river. The EAC asked the Project Proponent to consult with the Forest Institute and asked to resubmit the action plan.

The EAC asked about the additional traffic road due to this project. The Project Proponent has informed the EAC that daily production will be 10,000 Tonnes per day and 500 trips/day (to and fro) will be added to the traffic. The EAC asked the Project Proponent to verify the Schedule-I speciesin reference to the Wild Life (Protection) Amendment Act, 2022 and also to submit the authenticated list of Flora

and Fauna from the Forest Dept. and shall include the Schedule-I species in their Wildlife Conservation Plan, if any new Schedule-I Species has been added.The EAC asked the Project Proponent whether replenishment study has been carried out or not. The Project Proponent has informed the EAC that the replenishment study was undertaken prior to 2017. After grant of EC, the replenishment study will be undertaken as per CMPDI guidelines.The EAC was of the view that the replenishment study for river bed sand is required in order to nullify the adverse impacts arising due to excess sand extraction. The EAC observed that when replenishment study was undertaken prior to 2017 and there is a question that whether the same has been included in the latest approved mining plan dated 30.11.2022. The EAC opined that as per the Sustainable Sand Mining Management Guidelines, 2016, Mining Plan shall *inter-alia* include study to show that the annual replenishment of sand in the mining lease area is sufficient to sustain mining operations at levels prescribed in the mining plan and that the transport infrastructure is adequate to transport the mines material. Therefore, the EAC **deferred** the proposal for want of following additional information: -

i. The Project Proponent needs to submit the replenishment study in line with the guidelines of CMPDI.

ii. The Mining Plan shall *inter-alia* include study to show that the annual replenishment of sand in the mining lease area is sufficient to sustain mining operations at levels prescribed in the mining plan and that the transport infrastructure is adequate to transport the mines material.

iii. The Project Proponent needs to submit the map showing the transport network to bypass the existing village road along with its carrying capacity and the level of traffic as per IRC guidelines.

iv. The Project Proponent needs to verify the Schedule-I species and also to submit the authenticated list of Flora and Fauna from the Forest Dept. in reference to the Wild Life (Protection) Amendment Act, 2022 and shall include the Schedule-I species in their Wildlife Conservation Plan, if any new Schedule-I Species has been added.

v. The Project Proponent needs to consult with the Forest Institute and accordingly shall submit the site specific action plan for planting Vetiver Grass on the banks of the river.

vi. The Project Proponent needs to submit the proof of the demarcation of the boundary pillars fixed on the ground.

vii. The Project Proponent needs to submit the letter from the Dept. of Geology and Mining, Govt. of Rajasthan regarding whether any illegal mining has been carried out in the mine lease or not.

viii. The Project Proponent needs to submit an action plan in accordance with approved DSR.

3.6 Mining of Sand (Minor Mineral) with production capacity of 0.42 MTPA in the mine lease area 360.97 ha, located at Revenue Villages of Baran TehsilUlthi, Majrawta, KalyanpurGhata, Ghisri, Hanotiya, Koyla, Shahgarh, Revenue Villages of Kishanganj TehsilKaglaBamori,Mehrawata, Rani Badod District Baran, Rajasthan by M/s Shri Mukesh Sharma [File No. J11015/408/2015-IA.II(M); Proposal No. IA/RJ/MIN/32677/2015, EIA Consultant: Enkay Enviro Services Pvt. Ltd.] - Reconsideration of Environmental Clearance (EC)

The instant proposal is for mining of Sand (Minor Mineral) with production capacity of 0.42 MTPA in the mine lease area 360.97 ha, located at Revenue Villages of Baran Tehsil Ulthi, Majrawta, KalyanpurGhata, Ghisri, Hanotiya, Koyla, Shahgarh, Revenue Villages of Kishanganj Tehsil KaglaBamori, Mehrawata, Rani Badod District Baran, Rajasthan by M/s Shri Mukesh Sharma.

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. The mine lease area is located between Latitude 25°15’13.07”Nto 25°03’47.68”N and Longitude: 76°35’22.26” E to 76°37’58.58” E. The mine lease area falls under the Survey of India Toposheet No: 54C/ 11 and 54C/12and falls in Seismic Zone-II.
ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals.
iii. Details of previous EAC meetings:

a) The proposal was earlier considered in the EAC meeting held during February 26-27, 2018 and March 22-23, 2018and EAC its meeting held during March 22-23, 2018 wherein the Committee made detailed deliberations on the issues mentioned in preceding paragraphs and noted that there is a requirement of identification of active mining area within leased river stretches and subsequent identification and preparation of cross-section for assessing replenishment of sand in coming years. Hence, mining permission is technically required to be granted so as to conduct replenishment studies in future and demonstrate the same to State Govt. to regulate mining of paleo deposits in future. Accordingly,EAC recommended mining of river sand/ bajri up to 25% capacity of the annual proposed production capacity subject to submission of valid LOI alongwith the requisite information and undertaking.Then, the Ministry vide letter dated 18.04.2018 requested the

Project Proponent to submit the desired information sought by the EAC in its meeting held during March 22-23, 2018. The Project Proponent submitted the information on 23.05.2018.

b) The Environmental Clearance proposals for mining of Sand/Bajri which were received from the State of Rajasthan were deliberated and discussed in the EAC meeting held during May 30-31, 2018. The representatives of State Government of Rajasthan were also present during the meeting. Based on the detailed deliberations and discussions, the Committee was of the view that the complete appraisal may be done once the information as sought in the similar cases of State of Rajasthan for bajri/sand mining project may be submitted by the State Govt. of Rajasthan and Project Proponent. In view of the above, the Committee suggested that first State Govt. of Rajasthan and Project Proponent shall submit the above mentioned information for all similar case of the State of Rajasthan. Thereafter the proposals may be considered. The Committee also suggested that the proposals can only be considered before the EAC once all the complete information received from State Govt. of Rajasthan and Project Proponents. Accordingly, the Ministry vide letter dated 18.06.2018 requested the Project Proponent and Department of Mines and Geology, Govt. of Rajasthan to submit the requisite information for furthernecessary action. The Project Proponent submitted the information on 31.12.2021.

c) Then, the proposal was considered in the 47thEAC Meeting (Non-Coal Mining) held during 7-9 March 2022 wherein the EAC deferred the proposal. The Project Proponent submitted the information on 25.03.2022.

d) Again, the proposal was considered in the 49thEAC Meeting (Non-Coal Mining) held during 19 - 21 April, 2022 wherein the EAC deferred the proposal and sought the additional information. The Project Proponent submitted the information on 13.06.2022. The Ministry again sought additional details on 13.09.2022 and the Project Proponent submitted the information 04.10.2022.

f) Accordingly, the proposal was reconsidered in the EAC meeting held during 18-20, October, 2022 wherein the EAC deferred the proposal. Then, the Project Proponent has submitted the information on 17.02.2023 and 27.09.2023 in Parivesh portal.

g) Accordingly, the instant proposal was considered in the 21st EAC meeting held during 18-20 October, 2023 as per Ministry's OM dated 27.09.2022 which states that *"the proposals which have been considered/ appraised once by EAC either for TOR or EC, but final decision has not been taken, shall continue to be appraised at the Central level only, till final disposal for ToR/EC, even after the amendments in the EIA Notification are issued from to time regarding delegation of projects to SEIAAs".*

Based on observation of EAC in its EAC meeting held on 18-20, October, 2022 and compliance of observation of EAC made by PP are detailed below:

S.	Observation	Reply by the Project Proponent

No	of EAC in its meeting held on 18-20, October, 2022	
1	The Project Proponent needs to submit the District Survey Report (DSR) approved by SEIAA.	The Project Proponent has submitted the letter issued by the State Environment Impact Assessment Authority, Rajasthan vide F.1(4)/ SEIAA/SEAC/DSR/ 2023-24 dated 21.09.2023 stating that the District Survey Reports (DSRs) for Sand or River Bed mining for Baran District of Rajasthan is approved by the authority vide its meeting dated 18.09.2023.
2	The Project Proponent needs to submit the action plan for planting Vetiver Grass on the banks of the river in consultation with the Forest Institute.	The Project Proponent has submitted that the details of action plan for planting Vetiver Grass on the banks of the river is being prepared as per guidelines given by Forest Department. The Characteristics of the plant are as follows: i. Vetiver (*Vetiveria zizanoides (Linn)* or Khus is a perennial multi-year and grass which can grow up to 2 to 3 meters high ii. The plant stems are erect and stiff and the leaves are 120-150 cm long and 0.8 cm wide and rather rigid. iii. The panicles are 15-30 cm long, brownish-purple in colour and have whorled 2.5-5.0 cm long branches. iv. The spikelets are in pairs, and there are three stamens. v. The root system of vetiver is finely structured and very strong. It has no stolons orrhizomes. Unlike most grasses, which form horizontally spreading mat-like root systems, vetiver's fibrous roots grow downward, 2-4 m in depth, and are strongly scented. vi. Vetiver is mainly cultivated for the fragrant essential oil distilled from its roots. vii. Vetiver is a type of grass that grows naturally. This grass is also capable ofproducing oil that is used in cosmetics, perfume and medicinal industries. Many farmers also use vetiver plantation in the boundaries of their farm due to soil erosion capacity of vetiver grass. The benefits of the Khas plant are as follows: i. It is considered stimulating and coolant. ii. Its massage gives relief from sprain. iii. Khas grass can also be used for agriculture land improvement. iv. Khas plant is capable of preventing water pollution of rivers, lakes and streams. v. Vetiveria can be used as natural water purification. vi. Vetiver grass absorb carbon dioxide vii. Government usually uses this important grass to

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viii. Can use wasteland for khas cultivation which directly reduces the land preparation cost

ix. Vetiver grass is free of disease.

x. Animals usually do not damage it in case of damage they only eat leaves but root holds the whole value.

xi. It can easily survive in water logging land as well.

xii. To prevent soil erosion in the river, Lake Vetiver grass to be planted in the banks of the rivers.

Requirements for Vetiver Grass:

S.No	Requirement for vetiver	Details
1	Soil required for vetiver	Vetiver can be grown on almost every kind of soil. However, light soils, should be avoided as the roots grown in this soil produce very low percentage of oil. Well drained sandy loam and red lateritic soils rich in organic matter are considered to be ideal for cultivation. It can also be cultivated in clay loam soil but it is better to avoid clayey soil. It can be grown in wide pH range even in saline and alkaline soils with a pH of 8.5 to 10. A flat site is acceptable, but watering must be monitored to avoid water logging, that will stunt the growth of young plantlets. Mature vetiver, however, thrives under waterlogged conditions.
2	Land for vetiver	Vetiver plants naturally grow in wetland but it does not survive in marshy land. Land is ploughed to a depth of 20-25 cm by 2-3 deep ploughings and removes the perennial weeds. It can survive in water logging region. Khas grass easilysustains at ponds, rivers, drains and such regions where moisture is found more in the land. This grass contains soil erosion capacity therefore it ismostly planted on the slopes of the land to prevent soil conservation in the catchment area of the rivers. This grass is majorly grown in sandy and alluvial soilRajasthan state of India
3	Vetiver climate requirements	Vetiver grass naturally grows in tropical and subtropical regions. Khas grass is climate tolerant so it can grow in heavy rainfall regions as well as in low rainfall regions. Vetiver is tolerant to a wide range of temperature ranging from -15 °C to +55 °C, depending on growing region. Vetiver grass can easily grow in both circumstancesmeaning in low rainfall area (100 cm) and high rainfall area (200 cm).
4	Water requirement for vetiver	Very less water is required for this plant and at the same time it can survive in good rainfall region as well. It is a natural growing weed that does not demand forwater, instead it grows well in low rainfall regions as well as high rainfall regions. It can be grown

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<tr><td>6</td><td>Vetiver grass spacing</td><td>Vetiver grass planting distance - 35 cm to 45 cm is ideal spacing for vetiver grass plantation.</td></tr>
<tr><td>7</td><td>Vetiver fertilizer</td><td>10 - 12 ton per hectare cow dung Nitrogen 25 kg per hectare after 1 month</td></tr>
<tr><td>8</td><td>Vetiver grass slips per hectare</td><td>35,000 vetiver slips per hectare</td></tr>
<tr><td colspan="3">Source:-
https://signuptrendingnature.com/vetiver-farming-india-profit-1-acre-khas/#google_vignette
https://www.vetiver.org/IND_Vetiver_essential%20oil%20prod%20in%20India.pdf</td></tr>
</table>

Total area for Vetiver Propagation is 31.0 ha with 35,000 vetiver slips per hectare and cost towards Vetiver Propagation will be Rs. 37,97,500/-</td></tr>
<tr><td>3</td><td>The project proponent needs to submit the valid mining plan on the Parivesh portal.</td><td>The Project Proponent has submitted that the Office of the Superintending Mining Engineer, Kota Circle has approved the Mining plan including Progressive Mine Closure Plan vide letter No. SME/ Kota-Circle/ M.Plan/ Bajri/ 2022/ 5197 dated 30.11.2022 for an area of 360.97 ha.

The Additional Director (Mines) vide email dated 03.10.2023 informed about that the validity of the mining lease along with the enclosure of letter from the Additional Director (Mines), Mines and Geology Department, Jaipur vide Lr No. ADM/JPR/ENV/2023/574 dated 29.09.2023 stating that Sh. Mukesh Sharma “River beds mine area of Tehsil Baran and Kishanganj District Baran for an area of 360.97 ha is valid for 5 years from date of registration of lease deed which is 30.03.2023. Thus, the mining lease is valid till dated 29.03.2028.

The Project Proponent also submitted the letter granted by the Government of Rajasthan vide order. no P.9(10)Mines/Group-2/2013 dated 28.03.2023 stating that the lease is valid for a period of 05 years from the date of lease agreement. Further, the Project Proponent has submitted the copy of lease deed executed on 29.03.2023 and registered on 30.03.2023.</td></tr>
<tr><td>4</td><td>The project proponent needs to submit the</td><td>The Project Proponent has submitted the entire EIA/EMP report in Parivesh portal.</td></tr>
</table>

	chapter which are not included in the EIA/EMP report.	

3. Observation and Recommendation of the EAC:

The Project Proponent/Consultant presented the KML file to indicate the site features in the study area of 10km radius. The Project Proponent has shown the mine lease boundary. The mine lease area is situated within the river bed which is a seasonal river and classified as a Gaur Mumkin Nadi Nallah. The total mine lease area is 360.97 ha and the mineable area is 199.95 ha. Baseline data was carried out during Dec, 2015 - Feb, 2016 and revalidated during April - May, 2022. The EAC asked the Project Proponent whether boundary pillars are demarcated on the ground or not. The Project Proponent has informed the EAC that no boundary pillars were fixed. The EAC asked the Project Proponent to submit the proof of the demarcation of the boundary pillars fixed on the ground.

The EAC deliberated on the additional details submitted by the Project Proponent and the Consultant. The Project Proponent has informed the EAC that the mine lease is valid for a period of 05 years from the lease agreement dated 30.03.2023. The mine lease deed was executed on 29.03.2023 and registered on 30.03.2023. District Survey Reports (DSRs) for Sand or River Bed mining for Jhalawar District of Rajasthan was approved by the State Environment Impact Assessment Authority, Rajasthan vide its meeting dated 18.09.2023 and the same was informed by the SEIAA vide letter dated 21.09.2023. The Project Proponent presented the action plan for planting Vetiver Grass on the banks of the river. The EAC asked the Project Proponent that which Forest Institute has been consulted. The Project Proponent has informed the EAC that the no consultation has been done with the Forest Institute and the same will be consulted after starting mining operations. The EAC noted that the action plan submitted by the Project Proponent is generic in nature and it is not site specific. The EAC was not convinced with the statement of the Project Proponent. The EAC was of the view that the Project Proponent should have a prior action plan for undertaking plantation on the banks of the river. The EAC asked the Project Proponent to consult with the Forest Institute and asked to resubmit the action plan.

The EAC asked about the equipments that will be utilized for mining. The Project Proponent has informed the EAC that the payloader (8 no.s) and tractor trolley (6 no.s).About 5000 TPD of material will be transported.The EAC asked the Project Proponent to verify the Schedule-I species in reference to the Wild Life (Protection) Amendment Act, 2022 and also to submit the authenticated list of Flora and Fauna from the Forest Dept. and shall include the Schedule-I species in their Wildlife Conservation Plan, if any new Schedule-I Species has been added. The

EAC asked the Project Proponent whether replenishment study has been carried out or not. The Project Proponent has informed the EAC that the replenishment study was undertaken prior to 2017. After grant of EC, the replenishment study will be undertaken as per CMPDI guidelines. The EAC was of the view that the replenishment study for river bed sand is required in order to nullify the adverse impacts arising due to excess sand extraction. The EAC observed that when replenishment study was undertaken prior to 2017 and there is a question that whether the same has been included in the latest approved mining plan dated 30.11.2022. The EAC opined that as per the Sustainable Sand Mining Management Guidelines, 2016, the Mining Plan shall *inter-alia* include study to show that the annual replenishment of sand in the mining lease area is sufficient to sustain mining operations at levels prescribed in the mining plan and that the transport infrastructure is adequate to transport the mines material. Therefore, the EAC **deferred** the proposal for want of following additional information:-

i. The Project Proponent needs to submit the replenishment study in line with the guidelines of CMPDI.

ii. The Mining Plan shall *inter-alia* include study to show that the annual replenishment of sand in the mining lease area is sufficient to sustain mining operations at levels prescribed in the mining plan and that the transport infrastructure is adequate to transport the mines material.

iii. The Project Proponent needs to submit the map showing the transport network to bypass the existing village road along with its carrying capacity and the level of traffic as per IRC guidelines.

iv. The Project Proponent needs to verify the Schedule-I species and also to submit the authenticated list of Flora and Fauna from the Forest Dept. in reference to the Wild Life (Protection) Amendment Act, 2022 and shall include the Schedule-I species in their Wildlife Conservation Plan, if any new Schedule-I Species has been added.

v. The Project Proponent needs to consult with the Forest Institute and accordingly shall submit the site specific action plan for planting Vetiver Grass on the banks of the river.

vi. The Project Proponent needs to submit the proof of the demarcation of the boundary pillars fixed on the ground.

vii. The Project Proponent needs to submit the letter from the Dept. of Geology and Mining, Govt. of Rajasthan regarding whether any illegal mining has been carried out in the mine lease or not.

viii. The Project Proponent needs to submit an action plan in accordance with approved DSR.

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List of members of Expert Appraisal Committee participated through VC

S.No	Member Name	Member Address	Designation	18th Oct., 2023	19th Oct., 2023	20th Oct., 2023
1	Dr. Dinesh Misra, IFS (Retd.)	Plot No 65, Sector 8, Gandhinagar, Gujarat, 382 008	Chairman	Yes	Yes	Yes
2	Sh. Niranjan Kumar Vasu, IFS (Retd.)	816, Shanti Nagar, Opposite Durgapur Railway Station, Jaipur-Rajasthan, 302018	Member	Yes	Yes	Yes
3	Dr. Asha Rajvanshi, Scientist 'G' (Retd.), WII	B/104/106 Rock Valley Apartments, GMSRoad, Sewla Kalan, P.O. Majra, Dehradun, Uttarakhand-248171	Member	Yes	Yes	Yes
4	Shri. Avijit Ghosh (CMD- Heavy Engineering CorporationLimited) (Retd.)	Singhee Marg, A- 604 Shahadeo Tower, P.P.Compound, Ranchi 834001, Jharkhand	Member	Yes	Yes	Yes
5	Shri. BandiRamchandra Reddy (Former CMD-South Eastern Coalfields Limited)-(Retd.)	Flat No-503 A, Jyoti Cosmos, White Fields, Hi-Tech City, Kondapur,Hyderabad-500081	Member	Yes	Yes	Yes
6	Prof. Pramod Kumar, Professor,ShriAurobindoCollege,University of Delhi	Shri Aurobindo College, University of Delhi 1372, B-1, Vasant Kunj, New Delhi- 110070	Member	No	No	No
7	Prof.DeveshWalia, Department of Environmental Studies	Department of Environmental Studies, NEHU,Shillong-793022 Meghalaya	Member	Yes	No	No
8	Dr. Suresh Tiwari Scientist-F	Indian Institute of Tropical Meteorology, Pune,New Delhi Branch, Prof. Ram NathVijMargRajinder Nagar, New Delhi - 110060	Member	No	No	No
9	Dr. K.G Asha Manjari, Professor,	10/B, "SPARSHA", 2nd Main, 2ndCross,BhogadiIInd	Member	Yes	Yes	Yes

	University of Mysore	Stage, Mysore-570026, Karnataka				
10	Prof. Dev Dutt Sharma, Vice-Chancellor	Sardar Patel University,Mandi H.P. 175001	Member	No	No	No
11	Shri V. K. Soni, Representative of India Meteorological Department	Government of India, Ministry of Earth Sciences, India Meteorological Department, MausamBhawan, Lodi Road, New Delhi – 110003	Member	No	Yes	No
12	Shri Yogesh Kale/ Abhay Agarwal, Representative of Indian Bureau of Mines	Controller of Mines, IBM Block D, Second Floor, Indira Bhavan, Civil Lines, Nagpur - 440001	Member	Yes	Yes	No
13	Shri Upendra Rapolu	Representative of Directorate General of Mines Safety	Member	Yes	Yes	Yes
14	Shri K. Gowrappan	No. 6, Ganesh Avenue II Street, Shakti Nagar, Porur, Chennai, Tamil Nadu - 600116	Special Invitee	Yes	-	-
15	Shri Pankaj Verma	3rdFloor, Vayu Block, Indira Paryawaran Bhawan, MoEF&CC, Jorbagh, New Delhi-110003.	Member Secretary	Yes	Yes	Yes
16	Dr. Saurabh Upadhyay	2ndFloor, Vayu Block, Indira Paryawaran Bhawan, MoEF&CC, Jorbagh, New Delhi-110003.	Scientist C	No	Yes	Yes

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सत्यमेव जयते

Government of India
Ministry of Environment, Forest and Climate Change
IA Division
(Non-Coal Mining)
***

Minutes of AGENDA FOR 25 TH EAC MEETING OF THE EXPERT APPRAISAL COMMITTEE (NON-COAL MINING SECTOR), SCHEDULED TO BE HELD DURING 9-10 JANUARY, 2024 THROUGH VIDEO CONFERENCE.
meeting Non-Coal Mining held from 09/01/2024 to 10/01/2024

Date: 15/01/2024

MoM ID: EC/MOM/EAC/580285/12/2023

Agenda ID: EC/AGENDA/EAC/580285/12/2023

Meeting Venue: N/A

Meeting Mode: Virtual

Date & Time:

09/01/2024	10:30 AM	05:30 PM
10/01/2024	10:30 AM	05:30 PM

1. Opening remarks

The 25thmeeting of the Re-Constituted Expert Appraisal Committee (EAC) for Environmental Appraisal of Mining Projects (Non-Coal) of the Ministry of Environment, Forest and Climate Change was held during 9-10 January, 2024through video conference. The list of participants is annexed herewith. After login of the Committee Members through video conference link provided by NIC discussion on each of the Agenda Items was taken up ad-seriatim.

2. Confirmation of the minutes of previous meeting

The minutes of the 24thEAC meeting held during 26-28 December, 2023 were placed before the members of the EAC.

3. Details of proposals considered by the committee

Day 1 -09/01/2024

3.1. Agenda Item No 1:

3.1.1. Details of the proposal

Choutapalli Limestone Mine of M/s. My Home Industries Private Limited, with production of Limestone: 1.82 MTPA and Top Soil : 0.35 MTPA (Total Excavation of 2.17 MTPA) over an area of 262.247 Ha (Amalgamated Mining Lease Area) by **SURESH BATTU** located at **SURYAPET,TELANGANA**	
Proposal For	Fresh EC

Proposal No	File No	Submission Date	Activity (Schedule Item)
IA/TG/MIN/452672/2023	J-11015/46/2019-IA-II(M)	26/12/2023	Mining of minerals (1(a))

3.1.2. Project Salient Features

The instant proposal is for mining of Limestone in Choutapalli limestone mine of M/s My Home Industries Private Limited for production capacity of Limestone: 1.82 MTPA, Topsoil: 0.35 MTPA (Total excavation: 2.17 MTPA) in the amalgamated mining lease area of 262.247 ha, located at Choutapalli Village of Mattampalli Mandal and Mellacheruvu Village of Mellacheruvu Mandal, Suryapet District, Telangana.

3.1.3. Deliberations by the committee in previous meetings

N/A

3.1.4. Deliberations by the EAC in current meetings

The EAC noted that the Hon'ble Supreme Court vide its order dated 02.01.2024 in Writ Petition(s) (Civil) No(s). 1394/2023 in the matter of Vanashakti versus Union of India directed that *"Until further orders, there shall be stay of operation of the Office Memoranda dated 7th July, 2021 and 28th January, 2022 issued by the Ministry of Environment, Forest and Climate Change"*. The EAC also noted that the Ministry issued an Office Memorandum dated 08.01.2024 regarding the stay imposed by the Hon'ble Supreme Court with reference to the SOP dated 7th July, 2021 and OM dated 28.01.2022. In view of the above Hon'ble Supreme Court order dated 02.01.2024, the EAC **deferred** the proposal.

3.1.5. Recommendation of EAC

Deferred for ADS

3.2. Agenda Item No 2:

3.2.1. Details of the proposal

Choutapalli Limestone Mine-II (156.586 ha) of My Home Industries Private Limited. by **SURESH BATTU** located at **SURYAPET,TELANGANA**

Proposal For		Fresh EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/TG/MIN/448578/2023	J-11015/445/2013-IA.II(M)	26/12/2023	Mining of minerals (1(a))

3.2.2. Project Salient Features

The instant proposal is for expansion in Limestone production capacity from 2.72 MTPA to 5.0 MTPA with Total Excavation of 5.582 MTPA (Limestone: 5.0 MTPA + Over Burden: 0.386 MTPA + Topsoil:0.196 MTPA) in the mine lease area of 156.586 Ha of Choutapalli Limestone Mine-II of My Home Industries Private Limited, located at Choutapalli village, Mattampalli Mandal and Mellacheruvu Village, Mellacheruvu Mandal, Suryapet District, Telangana.

3.2.3. Deliberations by the committee in previous meetings

N/A

3.2.4. Deliberations by the EAC in current meetings

The EAC noted that the Project Proponent vide email dated 09.01.2024 requested to withdraw the instant proposal no: IA/TG/MIN/448578/2023 at present stage and also informed that a fresh modified proposal will be submitted. Based on the request of the Project Proponent email dated 09.01.2024, the EAC **returned the proposal** in present form.

3.2.5. Recommendation of EAC

Returned in present form

3.3. Agenda Item No 3:

3.3.1. Details of the proposal

Gothra Parasrampura West Block for Limestone by **ACC LIMITED** located at **JHUNJHUNU,RAJASTHAN**			
Proposal For		Fresh ToR	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/RJ/MIN/449491/2023	IA-J-11015/36/2023-IA-II(NCM)	22/10/2023	Mining of minerals (1(a))

3.3.2. Project Salient Features

The instant proposal is for mining of Limestone in Gothra Parasrampura West Limestone Mine Block' of M/s ACC Ltd with production capacity of 1.0 MTPA of Limestone & 1.57 MTPA of Overburden including Topsoil (Total excavation: 2.57 MTPA) in the mine lease area of 287.7539 ha, located at Gothra Village, Navalgarh Taluk, Jhunjunu District, Rajasthan.

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under: -

i. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category "A" as the mining lease area is greater than 250ha and accordingly, appraised at the Central level.

ii. The mine lease area is located between Latitude: 27°46'10.8821"N to 27°47'17.9410"N and Longitude: 75°19'44.8420"E to 75°21'10.1965"E. The mine lease area falls under the Survey of India Toposheet No: 45M/5.

iii. The instant proposal was earlier considered in the 22ndEAC (Non-Coal Mining) meeting held during 14-15 November, 2023 wherein the EAC deferred the proposal for want of requisite information. Then, the Project Proponent submitted the information on 18.12.2023 in Parivesh portal and accordingly the proposal was again considered in the 25th EAC (Non-Coal Mining) meeting held during 9-10 January, 2024. Based on observation of EAC in its meeting held during 14-15 November, 2023, the project proponent provided the following compliances: -

S. No	Observation of EAC in its meeting held during 14-15 November, 2023	Reply by Project Proponent

<table>
<tr>
<td>1</td>
<td>The Project Proponent needs to submit the map showing the mineral transportation route to destination along with the design of the road.</td>
<td>The Project Proponent submitted the Google Image showing the mineral transportation route from Gothra Parasrampura West Limestone block in three different routes. The said mine block will be used as both Captive and Non-Captive purposes.

The Project Proponent submitted that as per the approved Mining Plan, it is proposed to consume the extracted Limestone (maximum production capacity of 1 MTPA) in Group's existing Lakheri Cement Works (342kms), Marwar Mundwa (213kms) and Rabriyawas (260 kms) Cement Works to replace purchased stone procurement and to meet desired quantity and quality requirement till commissioning of Cement Plant. Considering market demand, balanced production quantity if any will be stacked within lease as per approved mining plan. The mineral won during the mining operations will be transported to the above mentioned own Cement Plants by tippers using the public road and State Highway. The material from Working pits to the nearest public road (Baswa to Chaurhan) will be evacuated by haulage road and from public road, transportation to respective Plants will be done by State Highway (SH-25B) through tippers. The guidelines and existing rules will be compiled during transportation of mineral to the Cement Plants.

Further, the Project Proponent submitted that it is planned to establish Cement Plant near the mine block in coming years (within 3 to 5 years), on completion of land acquisition and commencement of mining operations.</td>
</tr>
<tr>
<td>2</td>
<td>The Project Proponent needs to clarify whether public road within the mine lease area will be diverted or an underpass will be proposed.</td>
<td>The Project Proponent submitted that there is no proposal of diversion of public road within the mining lease area as per approved Mining Plan. It is proposed to construct underpass to transport waste material from proposed pit (southern part of Mineral Block) to the area demarcated for dump (Northern part of Mineral Block) as proposed in approved mining plan. This will enable unhindered traffic movement in the existing public road without disturbance to the public.

The Project Proponent also submitted the Google Image showing the proposed underpass.</td>
</tr>
<tr>
<td>3</td>
<td>The Project Proponent needs to submit the exact pre and post land use plan as per approved mining plan.</td>
<td>The Project Proponent submitted the present land use and land use plan at the end of first five years of mining plan period as given below in table: -
<table>
<tr><th>S No.</th><th>Land Use Category</th><th>Present land use ason 01-03-2023(area in Ha)</th><th>Land Use at the end of the First five years of Mining Plan period</th></tr>
<tr><td>1</td><td>Area under pits and Excavation</td><td>2.89</td><td>19.14</td></tr>
<tr><td>2</td><td>Area under Topsoil stacking</td><td>0.0</td><td>0.99</td></tr>
<tr><td>3</td><td>Area under dumps</td><td>0.0</td><td>13.56</td></tr>
<tr><td>4</td><td>Mineral Storage</td><td>0.0</td><td>1.0</td></tr>
<tr><td>5</td><td>Area under Mine Infrastructure (Plant, shades, buildings etc.)</td><td>0.0</td><td>4.0</td></tr>
</table>
</td>
</tr>
</table>

6	Area under Public Infrastructure/utilities (water bodies, road, railways, electric lines, telephone lines etc.)	1.9	2.3
7	Area under Habitation	34.0	34.0
8	Area under Monuments and places of Historical Importance	0.0	0.0
9	Area under protective measures	0.0	0.0
10	Barren/waste Land	11.7879	11.7879
11	Private land (cultivated)	237.1760	200.976
	Total	287.7539	287.7539

The Project Proponent also submitted the land use plan for the conceptual stage as given be low in table:

Total Area under Proposed Mining	Land Use	Area in Ha.
	Mined Out area in the lease	128.9
	Area under Dumps	55.80
	Area under the Tailing Dam	0
	Area under utility services	6.30
Unutilized Area	Area undisturbed/virgin	96.7539
Total Mined area Reclaimed and Rehabilitated	Mined out Area Reclaimed but not rehabilitated	0
	Mined out Area fully Rehabilitated from Reclaimed area	22.08(out of mined out area)
	Area under Water Reservoir considered Rehabilitated	106.82(out of mined out are

<table>
<tr><td></td><td></td><td>
<table>
<tr><td></td><td></td><td>a)</td></tr>
<tr><td rowspan="4">Other Areas Reclaimed and Rehabilitated</td><td>Stabilized Waste dump Rehabilitated</td><td>50.80</td></tr>
<tr><td>Virgin area under Green Belt</td><td>23.00</td></tr>
<tr><td>Rehabilitated Area under utility services</td><td>6.30</td></tr>
<tr><td>Rehabilitated Area under Tailing dam</td><td>0</td></tr>
</table>
</td></tr>
<tr><td>4</td><td>The Project Proponent needs to clarify whether there is a requirement of crusher or not. Location of the crusher needs to be specified and transportation of crushed limestone to the required destination needs to be firmed up.</td><td>The Project Proponent submitted that it is proposed to transport the mineral won to the existing Cements Plants Project Proponent (Adani Group) as per the market demand and remaining mineral will be stacked as per approved mining plan.As the material will be transported in the present form, no crushing is proposed in the approved Mining Plan.

The Project Proponent also submitted that it has been planned to install its own Cement Plant in nearby location of the present Mine Block, in near future. Accordingly, Crusher will be installed in Plant/mining block, in such scenario, EC for expansion and modification will be sought from the Competent Authority.</td></tr>
<tr><td>5</td><td>The Project Proponent needs to submit the distance of the school from the Ultimate Pit Limit, strength of the school and the sequence of year wise mining operation near the school.</td><td>The Project Proponent submitted that the existing school is Senior Secondary Girl’s School and the strength of the school is around 100no.s.The mining operations are not proposed near the school as per the approved Mining Plan. During, the first five years, the mine workings will be at a distance of 1.68 km from the boundary of the school. As per the Plan, the Ultimate Pit Limit (UPL) is at a distance of 220m from the School Boundary which will be attained only after 40 years.

The Project Proponent also submitted that the preventive measures will be undertaken to protect the school in terms of environmental pollution and safety purpose. Protective measures such as development of green belt will be taken up as the mine workings move towards the western side from the working pits.The buffer zone from the school to the ultimate Pit will be used for greenbelt development, which acts a barrier from the fugitive emissions of the quarry operations.

Further, the Project Proponent submitted that the detailed study will be undertaken as part of baseline data collection and as per the conditions to be stipulated in the Terms of Reference (ToR).The Project proponent submitted the Google Image and production and development plan showing the location of School and proposed mine working plan.</td></tr>
</table>

<table>
<tr>
<td>6</td>
<td>The Project Proponent needs to submit the plan for acquisition of land with merits and demerits.</td>
<td>The Project Proponent submitted that the total mine lease area is 287.7539 Ha, out of which Private agriculture land is 267.03Ha and 20.7179Ha is a Govt. Waste Land. The Project Proponent submitted that theyare in discussion with Private agriculture land owners for purchase of the land.

Considering the land requirement of initial 5 years and subsequent land requirement, acquisition of land will be proceeding in a phased manner.
<table>
<tr><td>Land details (total)</td><td>Area (Ha)</td><td>Acquisition Plan</td></tr>
<tr><td>Govt. Waste Land</td><td>20.7179</td><td>Secure the land required for mining in consultation and with necessary permission from State Govt.</td></tr>
<tr><td>Pvt. Land</td><td>267.036</td><td>It is proposed to purchase the private agricultural land directly through mutually agreed terms and conditions with the land holders.</td></tr>
</table>
</td>
</tr>
</table>

iv. Details of Mine Lease:

S. No.	Prospecting License/Letter of Intent (LoI)/ Grant of Mine lease and Lr No	Date of the grant	Nameof the Mineral&(Major/Minor)	Period of Grant	Granted by	Mine lease area in Ha
1.	Letter of Intent for grant of mining lease vide Lr.No: P.2(28)Khan/ Group-2/2022,	18.11.2022	Limestone	2 years	Govt. of Rajasthan	287.7539 Ha.

v. Land Use/Land Cover of the Mine Lease Area:

Private land	267.036Ha
Government land	20.7179Ha
Forest land	Nil
Total Mining lease area (MLA)	287.7539 Ha.
Private land for crusher, workshop & other infrastructure outside the MLA	-

vi. Mining Plan details: -

a) The Project Proponent has submitted that the Mining Plan along with the Progressive Mine Closure Plan was approved by Indian Bureau of Mines vide Lr.No. MCDR-MPCOLST/7/2023-AJM-IBM-RO-AJM dated 30/05/2023 over an area of 287.7539 ha for a period of 5 years from the date of execution of the mining lease.

b) The method of mining will be opencast mechanized mining with deep hole drilling and blasting.

c) Total Mineral Reserves is estimated as 6,92,98,009.95 Tonnes and Minerals Resources estimated as 16,31,62,054.12 Tonnes. Life of the mine is estimated as 69 years based on current exploration.

d) The mine benches will be formed with a bench height of 8m and bench width of 8m.

e) During the first five years of the Mining Plan period, a total of 50,67,369.00 Tons of waste will be generated which will be stacked at the predefined place as per the approved Mining Plan. The top soil generated will be stacked and preserved at the earmarked places and will be utilized for the afforestation.

f) Hydraulic excavators will be deployed to load the blasted limestone into the dump trucks. The loaded limestone will be fed to the crusher. Crusher location is still undecided and it may be decided at later stage.

vii. The total requirement of water will be around 75 KLD which will be sourced from existing pit rain harvested water and well water.
viii. The Project Proponent has submitted that the part of Village Basawa falls in the western part of block area upto almost 200m inside the area and village Nehron ki Dhani also observed in the southern part of the area up to 100 m within the area. PWD road from village Baswa to Chaurhani passes through Block area. State Highway SH-25B passes through Block Area in NW part of block area. There are 3 nos of existing old abandoned quarries with a broken up area of 2.89 Ha in the subject area of auctioned mining block as per the field observation.
ix. The Project Proponent has submitted that there is no forest land involved in the mine lease area. There are no national park/wildlife sanctuary/biosphere reserve/tiger reserve/elephant reserve/coastal zone/archaeological site/historical places in the core (Block) and buffer zone (10 km radius of the block).
x. The Project Proponent has submitted that the instant proposal does not envisage Rehabilitation and Resettlement (R&R).
xi. The Project Proponent has submitted that there is no litigation pending against the project and/or land in which the project is proposed to be set up.
xii. The Project Proponent has submitted that the total cost of the project is Rs 134.17 Cr. About 185 persons (Direct: 85 persons + Indirect: 100 persons) will get employment.

3.3.3. Deliberations by the committee in previous meetings

Date of EAC 1 :15/11/2023

e-KYC CAF DSS e-Processing e-Payments e-Compliance KYA PARIVESH Nature Protects if She is Protected CPC GREEN

Deliberations of EAC 1 :

The Project Proponent/Consultant presented the KML file to indicate the site features in the mine lease area and in the study area of 10 km radius. The Project Proponent has shown the boundary of the mine lease area. The Project Proponent has informed the EAC that the State Highway (SH) 25Band public road from Village Baswa to Chaurhani passes through the mine lease area. There will be no diversion of public road.There are two villages on western direction and the other on southern direction are partly located within the mine lease area. The total mine lease area is 287.7539 Ha, out of which Private land is 267.036Ha and Govt. land is 20.7179Ha. The Project Proponent has also shown the patches of the Private land and Govt. land within the mine lease area. A school is located in the western side of the mine lease area. No National Park, Wildlife Sanctuary, ESZ/ESA located within 10 km radius of the study area.

The Project Proponent has informed the EAC that the mining activity will start from south eastern part of the mine lease area and will progress towards south western side of the mine lease area. As on date, G2 level exploration has been completed. G2 level exploration will be converted into G1 level exploration within 1st five years of plan period. The EAC asked the Project Proponent about the mineral transportation route. The Project Proponent has informed the EAC that the transportation route is not yet decided and will be decided in due course time depending upon the location of the cement plant. Till then, the material will be utilized in the sister plants in and around Rajasthan by and will be transported by road to a distance of about 250 – 300 km. Further, the Project Proponent has informed the EAC that there are three old pits over an area of 2.89 ha existing in the mine lease area and these pits were in existence before the mine lease area was put up for auction. These are shallow pits created by the local people for construction of road. Agricultural activities are being taken place in the mine lease area. The Project Proponent also informed that there is an another mine lease located adjacent to the instant mine lease sharing the common boundary of the mine lease area. In future, mining will be done in common boundary after obtaining statutory permission and agreement with the adjacent lease holder (M/s Dalmia Cement (Bharat) Ltd).

The Project Proponent has informed the EAC that the northern part of the mine lease area is non-mineralized zone. Dumps will be located in the non-mineralized zone. The EAC noted that to reach the waste dump, the Project Proponent has to cross the public road. The Project Proponent has informed the EAC that the road will be shifted in appropriate time or an underpass will be constructed for safe movement of material. The EAC observed that the Project Proponent has given two statements regarding the shifting of the public road. The EAC asked about the presence of Schedule-I species in the study area. The Project Proponent has informed the EAC that as of now reconnaissance survey has been carried out and no Schedule-I species reported. A detailed study will be covered in the EIA/EMP report. The EAC opined that the Project Proponent needs to carry out the enumeration of flora within the mine lease area before getting approval for tree cutting. The EAC asked the Project Proponent about the status of the R&R plan, since the land is not in possession with the Project Proponent, how the Project Proponent will ensure that the mining activity will take place. The Project Proponent has informed the EAC that the discussion with the local people for negotiation has been started and it is under process. The EAC was of the view that what will be scenario, if the land owners do not agree to give their lands.

The EAC noted that as per Common Application Form and as per approved mining plan, crusher is not a part of the proposal and whereas in Prefeasibility report, it has been mentioned that the crusher will be constructed at the time of execution of mine lease and the location of the crusher may be decided at a later stage. Further, cost of the crushing plant is also included in the Project Cost of Rs 134.17 Cr. The EAC was of the view it is not clear whether the Project Proponent is proposing to install a crusher within the mine lease area or not. The Project Proponent has informed the EAC that an area of 101 ha will remain unutilized at the conceptual stage. In this regard, the EAC noted that in Prefeasibility report submitted by the Project Proponent, it has been mentioned that an area of 96.7539 ha will remain unutilized. The statements made by PP were contradictory. The EAC was of the view that the Project Proponent needs to submit the exact pre and post land use plan as per approved mining plan. The Project Proponent has informed the EAC that the maximum production of 1.0 MTPA will be achieved in the 5th year. Mined out area will be partly rehabilitated and partly converted into water reservoir.

After detailed deliberations made by the Project Proponent and the Consultant, the EAC observed that the Project Proponent has not yet decided the mineral transportation route. The EAC was of the view that atleast the Project Proponent should have come with the multiple options for transportation route and also the options for land acquisition with merits and demerits. The EAC noted that the Project Proponent/Consultant is not able to convince or justify the EAC about the mineral transportation route, need of a crusher, public road passing within the mine lease area and plan for land acquisition for determining the terms of reference. Based on the discussions held, the EAC **deferred** the proposal for want of following additional information: -

i. The Project Proponent needs to submit the map showing the mineral transportation route to destination along with the design of the road.

ii. The Project Proponent needs to clarify whether public road within the mine lease area will be diverted or an underpass will be proposed.

iii. The Project Proponent needs to submit the exact pre and post land use plan as per approved mining plan.

iv. The Project Proponent needs to clarify whether there is a requirement of crusher or not. Location of the crusher needs to be specified and transportation of crushed limestone to the required destination needs to be firmed up.

v. The Project Proponent needs to submit the distance of the school from the Ultimate Pit Limit, strength of the school and the sequence of year wise mining operation near the school.

vi. The Project Proponent needs to submit the plan for acquisition of land with merits and demerits.

3.3.4. Deliberations by the EAC in current meetings

The EAC deliberated on the additional details submitted by the Project Proponent and the EIA Consultant. The Project Proponent informed the EAC that the instant mine block will be utilized for both captive and non-captive purposes. It is proposed to establish a Cement Plant near the instant mine block in future years (within 3 to 5 years). Till then, the mined out mineral will be consumed in existing Cement Plants within the State of Rajasthan such as Lakheri Cement Works (342 km - M/s The ACC Ltd.,-Adani Group), Marwar Mundwa (213 km-M/s Ambuja Cement Ltd.,-Adani Group) and Rabriyawas (260 km-M/s Ambuja Cement Ltd.,-Adani Group) Cement Works by tippers of 40T. The balanced production quantity if any, will be stacked within lease as per the approved Mining Plan. The Project Proponent explained about the transportation route from the mine lease area to the above said three destinations in KML file. The Project Proponent also informed the EAC that cement plant will be installed within 1st five years and then the Limestone will be dispatched to the Cement plant and accordingly proposal for expansion in Limestone production will be submitted in future and necessary permission will be obtained. A detailed traffic study will be conducted and will be incorporated in the EIA/EMP report. The EAC was of the view that the Project Proponent needs to seek necessary permission from the State Govt. for transporting the mineral through State Highway (SH). The Project Proponent also informed the EAC that there is no proposal for diversion of public road within the mining lease area as per the approved mining plan. It is proposed to construct an underpass connecting proposed pit (southern part of Mineral Block) to proposed dump site (Northern part of Mineral Block). The underpass will be constructed before commencing of the mining operations. The Project Proponent detailed the present land use, post mining land use at the end of 5th year and the land use at the conceptual stage. The Project Proponent informed the EAC that an area of 2.89 ha of old working pits existing in the mine lease area. At the end of the conceptual stage, an area of 128.9 ha will be excavated out of which 106.82 ha will be converted into water reservoir and 22.08 ha will be reclaimed. An area of 96.7539 ha will remain undisturbed.

The Project Proponent informed the EAC that the material will be transported in the present form, no crushing is proposed at present. During first five years it is proposed to transport the mined out Limestone to the existing Cements Plants owned by Project Proponent (Adani Group) as per the market demand and the remaining mineral will be stacked within the mine lease at earmarked area as per the approved Mining Plan. The EAC opined that the Project Proponent needs to submit the action plan for installing crusher within the mine lease area so as to avoid the carrying of large boulders to the destinations. The Project Proponent informed the EAC that the distance of the School from the Ultimate Pit Limit (UPL) will be 220 m. The mining will progress from east to west and the mining activity will reach near the school in the 40th year. During 1st five years, mining activity will commence in western direction and the distance of the school will be at 1.68 km. The EAC was of the view that the Project Proponent needs to explore the possibility of shifting the school when the mining activity reaches near the school i.e., 500m radius. The Project Proponent also informed the EAC that for 1st five years of mining operation, land requirement will be 41.0 ha and will be acquired by the year 2024-25. Further, for next 15 years (i.e., 2nd five year, 3rd five year and 4th five year), land requirement will be 36.0 ha and will be acquired by the year 2029-30 and for further mining, it will be decided on the next mining plan period as per the exploration.

After detailed deliberations made by the Project Proponent and the EIA Consultant, the EAC in its meeting held during 9-10 January, 2024 under the provisions of EIA Notification, 2006 and its subsequent amendments therein, **recommended** the proposal for grant of Terms of Reference (ToR) to M/s ACC Ltd for mining of Limestone in Gothra Parasrampura West Limestone Mine Block with production capacity of Limestone: 1.0 MTPA & 1.57 MTPA of Overburden including Topsoil (Total excavation: 2.57 MTPA) in the mine lease area of 287.7539 ha, located at Gothra Village, Navalgarh Taluk, Jhunjunu District, Rajasthan for undertaking detailed EIA/EMP study subject to the following specific conditions in addition to the standard ToR conditions applicable for non-coal mining projects:-

3.3.5. Recommendation of EAC

Recommended

3.3.6. Details of Terms of Reference

3.3.6.1. Specific

Action plan for Crusher

1.	The Project Proponent needs to submit the action plan for installing crusher along with timeline within the mine lease area so as to avoid the carrying of large boulders to the destinations. Accordingly, Project Proponent shall submit the modified mining plan at the time of EC application.
Action plan for plantation/greenbelt	
1.	The Project Proponent needs to submit the action plan for undertaking the plantation along the 7.5m barrier, safety zone of tar road/cart tracks, electric line etc., PP should also submit the details no of saplings to be planted, type of saplings proposed and the area to be covered under greenbelt/plantation along with the timeline and budget. The greenbelt/plantation plan shall be prepared in such a way that the ecology of the area shall be restored.
Aravalli	
1.	The Project Proponent needs to submit the letter from the State Forest Department regarding whether the instant mine leases fall under Aravalli or not.
Drone survey	
1.	The Project Proponent shall conduct drone survey of the mine lease area and buffer area and submit during the appraisal for EC.
EMP for normative and peak production	
1.	The Project Proponent should prepare the EMP considering the scenario of pollution to be generated for normative and peak total excavation for assessing air pollution, noise level and ground vibration.
Environment Monitoring and Timeline for CAAQMS	
1.	The Project Proponent needs to monitor the ambient air quality and noise level at the mine lease boundary, nearest village, crusher, predominant downwind direction and at other sensitive receptors. Accordingly, Project Proponent shall propose to install Continuous Ambient Air Quality Monitoring Station within certain timeline.
Groundwater	
1.	The Project Proponent shall prepare the scheme for mandatory recycle/re-use of water as specified by the Central Ground Water Authority for different category areas seeking NoC for ground water withdrawal and the shall submit as part of EIA/EMP report.
2.	The Project Proponent shall explore the possibility of reduction of specific water requirement by optimization / technology up gradation, etc. The efforts shall be delineated in the EIA/EMP.
3.	The Project Proponent shall carry out the assessment of impact due to the proposed project as per the guidelines issued by the Central Ground Water Authority from time to time and submit the same as a part of the EIA/EMP. The project proponent shall conduct hydrological study for projects involving intersection of ground water table as per the guidelines issued by the Central Ground Water Authority from time to time and submit the same as a part of the EIA/EMP.
Illegal Mining	
1.	The Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Rajasthan clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s ACC Ltd or not?
Langelier Saturation Index	
1.	The Project Proponent shall monitor the water quality in the impact zone such as water reservoir, river water with

	specific reference to the parameter Langelier Saturation Index which will denote the impact of calcium carbonates on water bodies and these parameters and determine the tendency of water to form calcium carbonate scaling.
Plan for ecology and restoration	
1.	The Project Proponent needs to submit the ecology restoration plan for mined out pits for using as Water reservoir as well as the plan for the area to be reclaimed, at the time of EC application.
Public hearing	
1.	The Project Proponent needs to carry out the Public Hearing as per provisions of EIA Notification, 2006. PP should also submit the time bound action plan on concerns of the public through a separate budget with capital expenditure with a timeline of 3 years. The Project proponent shall ensure that the activities proposed under the public hearing shall be different from the CSR activities.
Road Transportation (SH)	
1.	The Project Proponent needs to submit the map showing the transport route of the mineral from the mine lease area to the destination, impact of details of habitation at a distance of 100m from the center on both sides of road, details of no. of trips/day to and fro, capacity of the dumper/tipper to be deployed and the dimensions of the road, existing and additional traffic load/ existing emission level/ resultant emission level to the SH and the carrying capacity of the road. Project Proponent needs to submit SOP for transportation.
2.	The Project Proponent needs to seek necessary permission from the State Govt. for transporting the mineral through State Highway (SH).
R&R Plan	
1.	The Project Proponent needs to submit the detailed R&R plan covering all the components viz. number of Project Affected Families (PAF) and details of the land owned by them, break up of total compensation to be paid including method of calculation including the sources/references adopted and mode of payment etc. The Project Proponent needs to submit the plan for Socio economic development of the neighbourhood habitats based on the need based survey along with the time bound action plan. Further, PP needs to submit the possession certificate and timeline for acquiring the land at the time of submission of EC proposal.
School	
1.	The EAC was of the view that the Project Proponent needs to explore the possibility of shifting the school when the mining activity about to reach near the school i.e., 500m radius.
Sequence of Mining and Backfilling	
1.	The Project Proponent needs to submit the year wise sequence of mining operation and plan for backfilling considering the site features and their impacts and mitigation.
Timeline for Cement Plant	
1.	The Project Proponent needs to submit the timeline for commissioning of the Cement Plant, at the time of EC application.
Underpass	
1.	The Project Proponent needs to submit the precise timeline for constructing underpass connecting the proposed pit (southern part of Mineral Block) to proposed dump site (Northern part of Mineral Block).
Undisturbed land	

1.	The Project Proponent needs to submit the measures to be taken to protect the undisturbed area of 96.7539 ha.

3.3.6.2. Standard

1(a)	**Mining of minerals**
Baseline Environment	
1.	The PP should submit the photograph of monitoring stations & sampling locations. The photograph should bear the date, time, latitude & longitude of the monitoring station/sampling location. In addition to this, PP should submit the original test reports and certificates of the labs from which samples were analyzed.
1.	One season (non-monsoon) [i.e. March - May (Summer Season); October - December (post monsoon season); December - February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
1.	Air quality modelling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modelling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The windrose showing pre-dominant wind direction may also be indicated on the map.
Court Matters	
1.	Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
Critically Polluted Areas, Aravali & CRZ	
1.	Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL. HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
1.	Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Dept. Should be secured and furnished to the effect that the proposed mining activities could be considered.
Environmental Monitoring and Management	
1.	Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
1.	It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the proposed safeguard measures in each

	case should also be provided.
Forest	
1.	PP shall submit a certificate from Chief Conservator of Forests regarding involvement of Forest Land in the mining lease area if any. In case forest land is involved i) PP should submit the proof of application made for obtaining forest clearance and ii) a map clearly showing the forest & non-forest area.
1.	Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
1.	The vegetation in the RF / PF areas in the study area, with necessary details, should be given.
1.	Status of forestry clearance for the broken-up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
Hydro Geology	
1.	Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and BGL. A schematic diagram may also be provided for the same.
1.	Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working bench will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished. In case of surface water is proposed to be utilized then Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
1.	Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be.
Land Acquisition and R&R	
1.	R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need-based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.
1.	Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
Land Environment	
1.	PP should submit the details of survey number [viz. survey no, area in hectare, classification of land (government, private, forest, grazing land etc.), villages] duly authenticated by State Government, falling in the mining lease area.
1.	Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.

1.	Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
1.	The study area will comprise of 10km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
Miscellaneous	
1.	The general points are also to be followed: - a) All documents to be properly referenced with index and continuous page numbering. b) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated. c) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project. d) Where the documents provided are in a language other than English, an English translation should be provided. e) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted. f) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF vide O.M. No. J-11013/41/2006-IA.II (I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed. g) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation. h) As per the circular no. J-11011/618/2010-IA.II (I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable. i) The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.
Project Details	
1.	Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
1.	A copy of the document in support of rightful lessee of the mine should be submitted. In case of new mines copy of LoI granted by State Government to be submitted. PP should ensure that LoI is valid at the time of grant of ToR. PP should submit the copy of lease deed/supplementary lease deed/extension letter/transfer deed, from its initial grant to subsequent renewals/ transfer/extension of validity.
1.	All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
1.	PP should submit the District Survey Report (DSR) as per S.O. 3611(E) dated 25.07.2018 in case of minor minerals.
1.	Brief of proposal to be submitted which include total excavation of the material required for the production of certain quantity of the minerals, location of the project, mining lease area, latitude longitude, seismic zone etc. In case of expansion project details of expansion viz. expansion in mining lease area or expansion in production of any particular mineral or expansion in total excavation, latest certified Compliance report (CCR) from IRO of conditions granted in existing EC needs to be submitted.
1.	The PP should submit the real-time aerial video footage & video of the mining lease area and of the transportation route.
1.	All corner coordinates of the mine lease area, superimposed on a High-Resolution Imagery/toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).

1.	Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
1.	The PP should collect the Baseline data (BLD) in respect of initial level of the mining lease. For this permanent bench marks (BM) needs to be established at prominent location preferably close to mining leases in question and should have precisely known relationship to the level datum of the area, typically mean sea level.
1.	In case of sand mining, the entire mining lease area should be divided suitably into grids of 25 m x 25 m with the help of sections across the width of river and along the direction of flow of the river. The levels (MSL & RL) of the corner point of each grid needs to be recorded. Each Grid should be suitably numbered for identification. PP should identity grids which will be worked out and grids which will come under no mining zone i.e. safety barriers from the river bank. PP should comply with the sustainable sand mining management guidelines 2016 and enforcement and monitoring guidelines, 2020 etc.
1.	A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
1.	Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
1.	Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994. The production details need to submit since inception of mine duly authenticated by Department of Mines & Geology, State Government.
1.	The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
1.	Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
1.	Compliance of the Ministry's Office Memorandum No. F: 3-50/2017-IA.III (Pt.), dated 30.05.2018 on the judgment of Hon'ble Supreme Court, dated the 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India needs to be submitted and included in the EIA/EMP Report.
Risk Assessment & Disaster Management	
1.	Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
1.	Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
1.	A Disaster Management Plan shall be prepared and included in the EIA/EMP Report.
Socio-Economic Environment	
1.	Public Hearing points raised and commitment of the Project Proponent on the same along with time bound

	Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
1.	Activity-wise time-bound action plan on the issues raised and commitment made during public hearing to be submitted as part of the final EMP Report in compliance of the Ministry's OM F.No.22-65/2017-IA.III dated 30th September, 2020.
1.	Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
1.	Measures of socio-economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
Transportation	
1.	Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
Water Environment	
1.	The water requirement for the Project, its availability and source should be furnished. Quantity of surface or ground water to be used for the Project should be indicated. A detailed water balance should also be provided. Submit the year wise target for reduction in consumption of the ground/surface water by developing alternative source of water through rain water harvesting measures. Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided. The capital and recurring expenditure to be incurred needs to be submitted.
1.	Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
Wildlife	
1.	A detailed biological study of the study area [core zone and buffer zone] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. PP shall submit list of Schedule-1 species present in core and buffer zone duly authenticated by CWLW. In case of any Scheduled-I fauna found in the study area, the necessary plan along with budgetary provisions for their conservation should be prepared in consultation with State Forest/Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost. Proof of its submission of conservation plan to the CWLW needs to be submitted.
1.	PP shall submit a certificate from Chief Wildlife Warden regarding distance of mining lease from the protected area falling within 10 KM of the mining lease. In case project requires clearance under Wildlife (Protection) Act, 1972 then copy of application made for the same needs to be submitted.
1.	A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.

3.4. Agenda Item No 4:

3.4.1. Details of the proposal

Expansion in Granted Limestone Production Capacity from 3.2 to 6.75 MTPA, Waste: 21.0 MTPA, Reject: 0.358 MTPA, Top Soil: 0.12 MTPA (Total Excavation: 28.228 MTPA), rehandling of waste 4.0 MTPA from existing & proposed dumps (Total Material Handling: 32.228 MTPA) and 500 TPH Crusher (Gitty & M-Sand) in addition to Expansion in Existing Crusher from 1200 to 1600 TPH by internal modification & 550 TPH along with Wobbler within Gothra Limestone Mine (ML No.: 47/2007 & Area: 624 ha) by **Shree Cement Ltd.** located at **JHUNJHUNU,RAJASTHAN**

Proposal For		Fresh ToR	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/RJ/MIN/455246/2023	IA-J-11015/61/2023-IA-II(NCM)	13/12/2023	Mining of minerals (1(a))

3.4.2. Project Salient Features

The instant proposal is for expansion in Limestone Production Capacity from 3.2 to 6.75 MTPA, Waste: 21.0 MTPA, Reject: 0.358 MTPA, Top Soil: 0.12 MTPA (Total Excavation: 28.228 MTPA), re-handling of waste 4.0 MTPA from existing & proposed dumps (Total Material Handling: 32.228 MTPA) and 500 TPH Crusher (Gitty& M-Sand) in addition to Expansion in existing Crusher from 1200 to 1600 TPH by internal modification & 550 TPH along with Wobbler in the mine lease area of 624 ha in within Gothra Limestone Mine (ML No.: 47/2007) of M/s Shree Cement Ltd, located at at Villages: Gothra, Choudhani, Devgaon&Kheswa Ki Dhani, Tehsil: Nawalgarh, District: Jhunjhunu, Rajasthan.

3.4.3. Deliberations by the committee in previous meetings

N/A

3.4.4. Deliberations by the EAC in current meetings

The EAC noted that the Project Proponent vide email dated 30.12.2023 informed that there is change in project proposal/configuration for which company management decided to withdraw this instant Terms of Reference (ToR) application and will apply for a fresh proposal for ToR. Hence, the Project Proponent requested for approval of withdrawal of the project. Based on the request on the Project Proponent email dated 30.12.2023, the EAC **returned the proposal** in present form.

3.4.5. Recommendation of EAC

Returned in present form

Day 2 -10/01/2024

3.1. Agenda Item No 1:

3.1.1. Details of the proposal

Revalidation of EC under MoEF&CC Notification S.O 1530(E) dated 06th April, 2018 for Limestone Mine (Area: 231.25 ha.) with Production Capacity of 4.5 Million TPA (limestone, shale & Quartzite) and sub-grade mineral stacking 2,50,000 CuM per annum (0.51 MTPA) (Maximum) having two nos. Crushers, capacity being 1000 TPH & 400 TPH respectively at Villages Nalag, Bhaterh Uprali, Barmana, Jamthal, Dhawan Kothi, Baloh & Panjgain, Tehsil Sadar, District Bilaspur, State: Himachal Pradesh by **M/S ACC LIMITED GAGAL CEMENT WORKS** located at **BILASPUR,HIMACHAL PRADESH**

Proposal For		Fresh EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/HP/MIN/454398/2023	J-11015/130/2003-IA-II(M)	11/12/2023	Mining of minerals (1(a))

3.1.2. Project Salient Features

The instant proposal is for mining of Limestone in Gagal Limestone mine of M/s ACC Limited for production capacity of 4.5 Million TPA (Limestone, Shale and Quartzite) and sub-grade mineral stacking 2,50,000 CuM per annum (0.51 MTPA Maximum) with two nos. of existing Crushers having capacity of 1000 TPH & 400 TPH in the mine lease area of 231.25 ha, located at Villages Nalag, BhaterhUprali, Barmana, Jamthal, DhawanKothi, Baloh&Panjgain, Tehsil Sadar, District Bilaspur, Himachal Pradesh.

3.1.3. Deliberations by the committee in previous meetings

N/A

3.1.4. Deliberations by the EAC in current meetings

The EAC noted that the Hon'ble Supreme Court vide its order dated 02.01.2024 in Writ Petition(s)(Civil) No(s). 1394/2023in the matter of Vanashakti versus Union of India directed that *"Until further orders, there shall be stay of operation of the Office Memoranda dated 7th July, 2021 and 28th January, 2022 issued by the Ministry of Environment, Forest and Climate Change"*. The EAC also noted that the Ministry issued an Office Memorandum dated 08.01.2024 regarding the stay imposed by the Hon'ble Supreme Court with reference to the SOP dated 7th July, 2021 and OM dated 28.01.2022. In view of the above Hon'ble Supreme Court order dated 02.01.2024, the EAC **deferred** the proposal.

3.1.5. Recommendation of EAC

Deferred for ADS

3.2. Agenda Item No 2:

3.2.1. Details of the proposal

Amendment in Environment Clearance issued by MoEF & CC, New Delhi vide letter no. J-11015/ 266/ 2013-IA.II (M) dated 09.08.2016 for Lakshmi Cement Limestone Mining Project (M.L. No. 10/ 99) of J K Lakshmi Cement Limited located in an area of 390.625 ha. near villages Basantgarh, Rampura and Rohida, Tehsil – Pindwara, District – Sirohi, Rajasthan. by **JK LAKSHMI CEMENT LIMITED** located at **SIROHI,RAJASTHAN**

Proposal For		Amendment in EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/RJ/MIN/451978/2023	J-11015/ 266/ 2013-IA.II (M)	15/11/2023	Mining of minerals (1(a))

3.2.2. Project Salient Features

The instant proposal is for amendment in EC dated 09.08.2016 w.r.t reduction in Limestone production from 13.0 MTPA to 9.0 MTPA (ROM) [Total excavation: 10.58 MTPA] with handling of 3MTPA of face reject from Waste dump W-1 and 1.0MTPA of screen reject from Screen reject dump SD5 for use in M sand and VAP, fillers etc., and reduction in crushing capacity from 2450 TPH to 1950TPH (1000 TPH, 450 TPH, 2 x 250TPH) for Lakshmi Cement Limestone Mining Project (M.L. No. 10/ 99) over an area of 390.625 ha of M/s J K Lakshmi Cement Limited, located. near villages Basantgarh, Rampura and Rohida, Tehsil – Pindwara, District – Sirohi, Rajasthan.

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category "A" as the mining lease area is greater than 250ha and accordingly, appraised at the Central level.

ii. The Project Proponent obtained Environmental Clearance on 09.08.2016 for enhancement in Limestone production capacity from 8.0 MTPA to 13.0 MTPA in the mine lease area of 390.625 ha in favour of M/s J.K Lakshmi Cement Ltd.

iii. Now, the Project Proponent requested for amendment in EC dated 09.08.2016 for inclusion of total excavation, face reject, screen reject, utilization of active OB stacks and crusher as given below in table: -

<table>
<tr><th>S. No</th><th>Particulars</th><th>Amendment sought by the Project Proponent</th><th>Remarks by the Project Proponent</th></tr>
<tr><td>1</td><td>The Environmental clearance granted for enhancement inproduction capacity of Limestone from 8.0 Million TPA to 13.0 Million TPA (Point No. 9 of the EC letter dated 09.08.2016).</td><td>1. The Environmental clearance is desired for Total excavation instead of only mineral (Limestone).
2. It is desired to have the total excavation of 13.0 Million TPA (Limestone – 9.0 Million TPA + Face Reject – 3.0 Million TPA + Screen reject– 1.0 Million TPA) as per the approved mining plan.
3. The total excavation proposed will not exceed that total mineral excavation capacity mentioned in EC.
4. Face Reject will be used for M-sand.
5. Screen reject shall be utilized for dispatch / selling as filler material.
6. The active OB stacks will also be utilized for manufacturing of M-sand & dispatch / selling.</td><td>As per the EC dated 09.08.2016, in order to excavate 13 Million ton of Limestone, the corresponding total excavation as per ore: overburden ratio stated in approved mining plan was 1:0.24. This correspondence to 19MTPA of total excavation to produce 13MTPA of Limestone. The proposal is now to reduce the limestone production from 13MTPA to 9MTPA and thus the total excavation now will be only 13 MPTA, thus the excavation has reduced by 31% approx.

The former EC issued by MoEF&CC was on the basis of Mineral only.

The same is proposed based on the market scenario and conservation of minerals.</td></tr>
<tr><td>2</td><td>There was no mention of crusher installation detail in EC.</td><td>As per the EIA/EMP Report uploaded on Parivesh Portal on 09.11.2015, the details w.r.t crusher are as follows: -
<table>
<tr><th>S. No</th><th>Crusher capacity</th><th>Existing</th><th>Proposed</th></tr>
<tr><td>1</td><td>1000 TPH</td><td>1000 TPH</td><td>Nil</td></tr>
<tr><td>2</td><td>450</td><td>45</td><td>Nil</td></tr>
</table></td><td>Details of existing and proposed crusher were mentioned in EIA/EMP Report & approved mining plan uploaded on Parivesh Portal, dated 09.11.2015.

The cumulative capacities of crusher will not exceed by 1950 TPH.</td></tr>
</table>

			TPH	0 TPH	
		3	500 TPH	Nil	500 TPH (250 TPH + 250 TPH)

iv. The Project Proponent submitted that total mine lease area is 390.625 ha, out of which 387.680 ha is a Govt. land and 2.945 ha is a Pvt. Agriculture land. The mine lease is valid up to 07.10.2030. Modification of Review of Mining Plan along with Progressive Mine Closure Plan was approved by Indian Bureau of Mines (IBM) vide letter no. 584(4)(3)(1941)/2022- RCOM-AJM dated 27.01.2023 for the period 2023-24 to 2024-25.

v. The Project Proponent submitted the authenticated past production obtained from ME, Sirohi, vide Lr no. M.E/SirohiM/M/10/1999/2012, dated 22.06.2023 for the period 08.10.1993 – 07.10.1994 to 2022-23.

Year	Production (TPA)	Year	Production (TPA)
1993-94	750887	2008-09	4529972
1994-95	881888	2009-10	5063706
1995-96	1622738	2010-11	2418440
1996-97	1700050	2011-12	5338366
1997-98	2131059	2012-13	5428959
1998-99	2359890	2013-14	5878285
1999-2000	2704899	2014-15	6722482
2000-01	2553998	2015-16	6394450
2001-02	2829126	2016-17	6669850
2002-03	3036436	2017-18	6860900
2003-04	3187071	2018-19	6972797
2004-05	3458958	2019-20	6330752
2005-06	3509479	2020-21	6044917
2006-07	3983481	2021-22	6730818

2007-08	4130318	2022-23	6700176

vi. The Project Proponent submitted the Certified Compliance report issued by the Sub-Regional Office, Jaipur vide Lr no. IV/ENV/R/Mine543/920/2017 (I/59041/2023) dated 04.12.2023 and Site was conducted on 27.11.2023.

3.2.3. Deliberations by the committee in previous meetings

Date of EAC 1 :05/12/2023

Deliberations of EAC 1 :

The EAC noted that the Project Proponent vide email dated 01.12.2023 requested to defer the proposal due to non-issuance of Certified Compliance Report from Regional Office (RO), MoEF&CC. Based on the request of the Project Proponent letter dated 01.12.2023, the EAC deferred the proposal.

3.2.4. Deliberations by the EAC in current meetings

The Project Proponent informed the EAC that the instant proposal is for amendment in EC dated 09.08.2016 w.r.t reduction of Limestone production from 13 MTPA to 9MTPA (Total excavation: 10.58 MTPA) and reduction in crushing capacity from 2450 TPH to 1950TPH (1000 TPH, 450 TPH, 2x 250TPH) with handling of 3MTPA of face reject & 1.0MTPA of screen reject for use in M sand and VAP, fillers etc. Then, the Project Proponent presented the drone survey of the mine lease area showing the plantation undertaken on the slopes of the foot hill, along the haul road, plantation on screen dump bench slope, plantation along the mine lease boundary, material laying on face reject dump which is proposed to use for production of M-Sand. Continuous Ambient Air Quality Monitoring Station (CAAQMS) near mine pit, southern end of the pit and existing working pits. The EAC asked the Project Proponent whether the instant mine lease falls under Aravalli or not. The Project Proponent informed the EAC that the instant mine lease does not fall under Aravalli. Further, the Project Proponent informed the EAC that the proposed project cost towards amendment in EC is Rs 30.0 Cr. The mine lease is valid up to 07.10.2030. The Project Proponent also informed the EAC that Environment Clearance (EC) obtained in the year 2016 was for enhancement in Limestone production capacity from 8.0 MTPA to 13.0 MTPA along with installation of crusher from 1450 TPH to 2450TPH. The instant amendment is desired for reduction of Limestone production from 13MTPA to 9MTPA, wherein corresponding total excavation will be 10.58 MTPA with handling of 3.0 MTPA of face Reject & 1.0 MTPA of screen reject along with reduction of crusher capacity from 2450 TPH to 1950TPH(1000 TPH, 450 TPH, 2x 250TPH). Further, the Project Proponent informed the EAC that there is only change in the capacity of the crusher and there is no change in the volume of the crusher. During the grant of EC in the year 2016, additional crusher of 1000 TPH was proposed to install along with existing crusher of 1000 TPH and 450 TPH. But the proposed additional crusher of 1000 TPH was not installed and instead of that at present crusher of 2 x 250TPH is proposed to install along with existing crusher of 1000 TPH and 450 TPH i.e., in total 1950 TPH. The Project Proponent presented the Consent to Operate (CTO) granted by the Rajasthan State Pollution Control Board dated 25.06.2019 mentioning the details of crusher of 1000 TPH and 450 TPH.The EAC was of the view that the crusher of 2 x 250TPH is not reflected in the approved Modification of Review of Mining Plan dated 27.01.2023.The Project Proponent informed the EAC that there is no dropdown menu available to mention about proposed crusher capacity while submitting the application for mining plan in online to the Indian Bureau of Mines (IBM).

The EAC reiterated the provision of rule 12 (1) (k) of theMinerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession Rules, 2016 which states that

(k) *in respect of any mineral which in relation to its use for certain purposes is notified as a mineral other than a minor mineral and in relation to its use for other purposes as a minor mineral, the lessee who holds a lease for extraction of such minerals under these rules whether or not it is specified as a mineral other than minor mineral in the lease deed, shall not use or sell the mineral or deal with it in whatsoever manner or knowingly allow anyone to use or sell the mineral or deal with it in whatsoever manner as a minor mineral:*

Provided that if on an application made to the State Government in this behalf by the lessee, the State Government, in consultation with Indian Bureau of Mines, is satisfied that having regard to the inferior quality of such mineral, it cannot be used for any of the purposes by reason of which use it can be called a mineral other than minor mineral or that there is no market for such mineral as a mineral other than minor mineral, the State Government may by order permit the lessee to dispose of the mineral in such quantity and in such manner as may be specified therein as a minor mineral;

The EAC asked the Project Proponent that whether necessary permission obtained from the State Govt. or not. The Project Proponent informed the EAC the permission was obtained from the State Govt. under the provision of rule 12 (1) (k). The Project Proponent presented the letter obtained from the Directorate of Mines and Geology, Govt. of

Rajasthan dated 10.04.2023 and 07.07.2023 referring to Indian Bureau of Mines (IBM) letter dated 05.04.2023 and 04.07.2023. Then, the Project Proponent submitted the letter dated 05.04.2023 and 04.07.2023 respectively. The IBM letter dated 05.04.2023 stated that *it is advised State Govt. to accord permission for disposal of generated overburden/waste as per last approved modification of RMP dated 27.01.2023 for the period from 2023-24 to 2024-25, the year wise proposal for use of waste material has been given 3.0 million tonnes from Waste dump W-1. It is recommended that permission should only be given for the waste dump namely WD-3 and WD-5 of W-1 dump, as the chemical analysis has been carried only these mentioned waste dumps for the year 2023-24 & 2024-25*. The IBM letter dated 04.07.2023 stated that *it is advised State Govt. to accord permission for disposal of generated screen reject as per last approved Modification of Review of Mining Plan dated 27.01.2023 for the period from 2023-24 & 2024-25, the year wise proposal for use of screen reject as minor mineral has been given one million tonnes/year from Screen reject dump SD5. It is recommended that permission should only be given for the screen reject from dump no. SD5.*

The Project Proponent informed the EAC that during the plan period the mining activity will not intersect the ground water table, however in the course of mining approval from Central Ground Water Authority (CGWA) will be sought. Plantation was developed over an area of 68.5 ha area with 2,26,420 no. of plants.The EAC asked about the survival rate of the plantation. The Project Proponent informed the EAC that survival rate is 70%. At the end of lease period plantation will be undertaken over an area of 88.5 ha area with total 2,46,420 no. of. Plants. At conceptual stage, an area of 130 ha area will be developed with total no. of 2,87,920 plants. The Project presented the photographs of the greenbelt/plantation undertaken and activities of the CSR undertaken in compliance to the earlier EC dated 09.08.2016. The Project Proponent also presented the authenticated past production for the period 08.10.1993 – 07.10.1994 to 2022-23.The maximum production capacity achieved during the year 2018-19 was 6.9 MTPA against the EC capacity of 13.0 MTPA and no excess production was done against the EC dated 09.08.2016. Further, the Project Proponent informed the EAC that Certified Compliance report was issued by the Sub-Regional Office, Jaipur vide letter dated 04.12.2023 and site was conducted on 27.11.2023.No non-compliances were identified.

After detailed deliberations made by the Project Proponent and the EIA Consultant, the EAC opined that the Project Proponent needs to strictly adhere to the terms and conditions stipulated in Indian Bureau of Mines (IBM) letter dated 05.04.2023 and 04.07.2023 respectively for use of waste material of 3.0 million tonnes from the waste dump namely WD-3 and WD-5 of W-1 dump and for use of screen reject as minor mineral of 1.0 million tonnes/year from Screen reject dump SD5. The EAC advised the Project Proponent to construct the retaining walls and garland drains around the slopes of the foot hill to prevent the wash outs. The EAC asked the Project Proponent to take adequate protection measures to control the dust generation during handling of waste. Based on the discussions held, the EAC in its meeting held during 9-10 January 2024, under the provisions of EIA Notification, 2006 and its subsequent amendments therein; **recommended** the proposal for amendment in EC dated 09.08.2016 w.r.t reduction inLimestone production from 13.0 MTPA to 9.0MTPA (ROM) [Total excavation: 10.58 MTPA]with handling of 3MTPA of face reject from Waste dump W-1 and 1.0MTPA of screen reject from Screen reject dump SD5 for use in M sand and VAP, fillers etc., and reduction in crushing capacity from 2450 TPH to 1950TPH (1000 TPH, 450 TPH, 2 x 250TPH) for Lakshmi Cement Limestone Mining Project (M.L. No. 10/ 99) over an area of 390.625 ha of M/s J K Lakshmi Cement Limited, located. near villages Basantgarh, Rampura and Rohida, Tehsil – Pindwara, District – Sirohi, Rajasthan along with the following additional specific conditions mentioned below: -

3.2.5. Recommendation of EAC

Recommended

3.2.6. Details of Environment Conditions

3.2.6.1. Specific

Apprenticeship/ internship training program	
1.	The Project Proponent shall also organize employment-based apprenticeship/ internship training program every year with appropriate stipend for the youth and other programs to enhance the skill of the local people. The data should be maintained for the training imparted to the persons and the outcome of the training, for the assessment of the training program should be analyzed periodically and improved accordingly.
CAAQMS	
1.	The real time data generated by continuous ambient air quality monitoring stations (CAAQMS) should be displayed digitally at entry and exit gate of mine lease area for public display and shall be linked to server of

	CPCB/SPCB.
Clean Energy	
1.	The Project Proponent shall explore the possibility of using atleast 20% of Electric vehicles/CNG/Solar instead of diesel operation within three years.
Crushing	
1.	The Project Proponent shall adhere to the pollution control measures suggested by the Central Pollution Control Board (CPCB) in the environmental guidelines for crushing activity.
Fugitive dust monitoring	
1.	Fugitive dust monitoring during transportation shall be monitored regularly at haul roads and all the sensitive receptors and report shall be submitted quarterly to the Regional Office of MoEF&CC.
Miscellanous	
1.	All other terms and conditions mentioned in the EC letter dated 09.08.2016 shall remain unchanged.
Occupational health check up	
1.	The Project Proponent should periodically monitor and maintain the health records of the mine workers digitally prior to mining operations, at the time of operation of mine and post mining operations. Regular surveillance on occupational health shall be carried out every year for mine workers. PP shall also organize medical camp for the benefit of the local people and also the monitor the health impacts due to mining activity. The data and records for the same shall be maintained.
Regrassing	
1.	The mining lease holders shall, after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. The implementation report of the above said condition shall be submitted to the Ministry's Regional Office.
Single Use Plastic	
1.	The Project Proponent shall create awareness among the local people working within the project area as well as its surrounding area on the ban of Single Use Plastic (SUP) in order to ensure the compliance of Notification published by MoEF&CC on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report.
Surface water management structures	
1.	Periodical maintenance of surface water management structures has to be carried out to prevent and control the water pollution and soil erosion.
2.	The Project Proponent needs to construct the retaining walls and garland drains around the slopes of the foot hill to prevent the wash outs.
Survival rate of plantation	
1.	The Project Proponent shall ensure that the survival rate of the plantation must be atleast 95%. Accordingly, the Project Proponent shall undertake the gap plantation and shall plant quality sapling of appropriate height of native and fruit bearing species and shall increase the density of plantation. In case of tall transplants (seedlings) the

	seedlings should have proper trained root stock with root biomass commensurate with seedling height to ensure good growth after out planting. The data and records for the same shall be maintained.
Waste disposal	
1.	The Project Proponent needs to conduct scientific study by reputed institution for deciding capacity of loading equipment to load from mining face.
2.	The Project Proponent needs to strictly adhere to the terms and conditions stipulated in Indian Bureau of Mines (IBM) letter dated 05.04.2023 and 04.07.2023 respectively for use of waste material of 3.0 million tonnes from the waste dump namely WD-3 and WD-5 of W-1 dump and for use of screen reject as minor mineral of1.0 million tonnes/year from Screen reject dump SD5.
3.	The removal of overburden/waste and screen reject shall be carried out in accordance with the quantity approved in the mining plan and permission from the State Government. All consents, approvals, permits, no objections and the like as may be required under applicable laws must be obtained before commencement of disposal of waste.
4.	The Project Proponent needs to take adequate protection measures to control the dust generation during handling of waste. The project proponent needs to deploy water cannon to prevent dust generation during loading from the dump.

3.3. Agenda Item No 3:

3.3.1. Details of the proposal

Amendment to Environmental Clearance for establishing a new Crusher of capacity of 900TPH at Central Block Sector-2 with mid-point loading facilities to the existing cable belt conveyor and reduction of lease area from from 2414.263 ha to 1315.264 ha at Panchpatmali Central and North Block Bauxite Mine NALCO by **NATIONAL ALUMINIUM COMPANY LIMITED** located at **KORAPUT,ODISHA**

Proposal For		Amendment in ToR	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/OR/MIN/455896/2023	J-11015/49/2008-IA-II(M)	23/12/2023	Mining of minerals (1(a))

3.3.2. Project Salient Features

The instant proposal is for amendment in ToR dated 14.11.2023 for mining of Bauxite in Panchpatmali Central and North Block Bauxite Mine of M/s National Aluminium Company Limited (NALCO) with production capacity of 6.825 MTPA of Bauxite along with existing crusher of 2 x 900 TPH & SMCP- 1x 900 TPH and proposed crusher of 1 x 900 TPH in the mine lease area of 1315.264 ha, located at Village: Damanjodi, Tehsil: Pottangi, District: Koraput, Odisha.

3.3.3. Deliberations by the committee in previous meetings

N/A

3.3.4. Deliberations by the EAC in current meetings

The EAC noted that the Hon'ble Supreme Court vide its order dated 02.01.2024 in Writ Petition(s)(Civil) No(s). 1394/2023in the matter of Vanashakti versus Union of India directed that *"Until further orders, there shall be stay of operation of the Office Memoranda dated 7th July, 2021 and 28th January, 2022 issued by the Ministry of Environment,*

Forest and Climate Change".The EAC also noted that the Ministry issued an Office Memorandum dated 08.01.2024 regarding the stay imposed by the Hon'ble Supreme Court with reference to the SOP dated 7th July, 2021 and OM dated 28.01.2022. In view of the above Hon'ble Supreme Court order dated 02.01.2024, the EAC **deferred** the proposal.

3.3.5. Recommendation of EAC

Deferred for ADS

4. Any Other Item(s)

N/A

5. List of Attendees

Sr. No.	Name	Designation	Email ID	Remarks
1	Mr Pankaj Verma	Scientist E	pan*********@nic.in	
2	Dr Dinesh Misra	IFS (Retired)	dmi*****@gmail.com	
3	Sh Niranjan Kumar Vasu	Member (EAC)	vas****@gmail.com	
4	Dr Asha Rajvanshi	Member (EAC)	ash**********@gmail.com	
5	Shri Avijit Gosh	Member (EAC)	avi**********@gmail.com	
6	Shri Bandi Ramchandra Reddy	Member (EAC)	red*****************@gmail.com	
7	Prof Pramod Kumar	Member (EAC)	nit********@yahoo.com	Absent
8	Prof Devesh Walia	Member (EAC)	dev*******@gmail.com	
9	Dr Suresh Tiwari	Member (EAC)	smb******@gmail.com	
10	Dr K G Asha Manjari	Member (EAC)	kim***********@gmail.com	
11	Prof Dev Dutt Sharma	Member (EAC)	dds***@gmail.com	Absent
12	Shri Mohammad Niyazi	Member (EAC)	dir*********@gmail.com	
13	Mr V K Soni Representative of IMD	Member (EAC)	vij*******@imd.gov.in	Absent
14	Dr Y G Kale Representative of IBM	Member (EAC)	ygk***@ibm.gov.in	

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(IMPACT ASSESSMENT DIVISION)
NON-COAL MINING SECTOR
****

SUMMARY RECORD OF 25TH MEETING OF THE COMMITTEE OF THE RE-CONSTITUTED EXPERT APPRAISAL COMMITTEE FOR ENVIRONMENTAL APPRAISAL OF NON-COAL MINING PROJECTS CONSTITUTED UNDER THE EIA NOTIFICATION, 2006.

The 25thmeeting of the Re-Constituted Expert Appraisal Committee (EAC) for Environmental Appraisal of Mining Projects (Non-Coal) of the Ministry of Environment, Forest and Climate Change was held during 9-10 January, 2024through video conference. The list of participants is annexed herewith. After login of the Committee Members through video conference link provided by NIC discussion on each of the Agenda Items was taken up ad-seriatim.

(1.0) Deliberation & Circulation on the Minutes of 24thEAC (Non-Coal Mining) meeting held during 26-28 December, 2023:

The minutes of the 24thEAC meeting held during 26-28 December, 2023 were placed before the members of the EAC.

Day 1: 09.01.2024 (Tuesday)

1.1 Choutapalli limestone mine of M/s My Home Industries Private Limited for production capacity of Limestone: 1.82 MTPA, Topsoil: 0.35 MTPA (Total excavation: 2.17 MTPA) in the amalgamated mining lease area of 262.247 ha, located at Choutapalli Village of Mattampalli Mandal and Mellacheruvu Village of Mellacheruvu Mandal, Suryapet District, Telangana – [F. No. J-11015/46/2019-IA.II(M), Proposal no: IA/TG/MIN/452672/2023; EIA Consultant: M/s B.S. Envi – Tech Pvt. Ltd] - Environmental Clearance (Violation)

The instant proposal is for mining of Limestone in Choutapalli limestone mine of M/s My Home Industries Private Limited for production capacity of Limestone: 1.82 MTPA, Topsoil: 0.35 MTPA (Total excavation: 2.17 MTPA) in the amalgamated mining lease area of 262.247 ha, located at Choutapalli Village of Mattampalli Mandal and Mellacheruvu Village of Mellacheruvu Mandal, Suryapet District, Telangana.

2. Observation and Recommendation of the EAC: -

The EAC noted that the Hon'ble Supreme Court vide its order dated 02.01.2024 in Writ Petition(s) (Civil) No(s). 1394/2023 in the matter of Vanashakti versus Union of India directed that *"Until further orders, there shall be stay of operation of the Office Memoranda dated 7th July, 2021 and 28th January, 2022 issued by the Ministry of Environment, Forest and Climate Change".* The EAC also noted that the Ministry issued an Office Memorandum dated 08.01.2024 regarding

the stay imposed by the Hon'ble Supreme Court with reference to the SOP dated 7th July, 2021 and OM dated 28.01.2022. In view of the above Hon'ble Supreme Court order dated 02.01.2024, the EAC **deferred** the proposal.

1.2 Choutapalli Limestone Mine-II of My Home Industries Private Limited for expansion in Limestone production capacity from 2.72 MTPA to 5.0 MTPA with Total Excavation of 5.582 MTPA (Limestone:5.0MTPA+ Over Burden:0.386 MTPA+ Topsoil:0.196 MTPA) in the mine lease area of 156.586 Ha located at Choutapalli village, Mattampalli Mandal and Mellacheruvu Village, Mellacheruvu Mandal, Suryapet District, Telangana - [F.No. J-11015/445/2013-IA.II(M), Proposal no: IA/TG/MIN/448578/2023; EIA Consultant: M/s B.S. Envi – Tech Pvt. Ltd] - Environmental Clearance (Expansion)

The instant proposal is for expansion in Limestone production capacity from 2.72 MTPA to 5.0 MTPA with Total Excavation of 5.582 MTPA (Limestone: 5.0 MTPA + Over Burden: 0.386 MTPA + Topsoil:0.196 MTPA) in the mine lease area of 156.586 Ha of Choutapalli Limestone Mine-II of My Home Industries Private Limited, located at Choutapalli village, Mattampalli Mandal and Mellacheruvu Village, Mellacheruvu Mandal, Suryapet District, Telangana.

2. Observation and Recommendation of the EAC: -

The EAC noted that the Project Proponent vide email dated 09.01.2024 requested to withdraw the instant proposal no: IA/TG/MIN/448578/2023 at present stage and also informed that a fresh modified proposal will be submitted. Based on the request of the Project Proponent email dated 09.01.2024, the EAC **returned the proposal** in present form.

1.3 Gothra Parasrampura West Limestone Mine Block of M/s ACC Ltd for mining of Limestone with production capacity of 1.0 MTPA of Limestone & 1.57 MTPA of Overburden including Topsoil (Total excavation: 2.57 MTPA) in the mine lease area of 287.7539 ha, located at Gothra Village, Navalgarh Taluk, Jhunjunu District, Rajasthan – [F.No: IA-J-11015/ 36/2023-IA.II(NCM), Proposal No: IA/RJ/MIN/449491/2023; EIA Consultant: M/s Ecomen Laboratories Pvt. Ltd] – Terms of Reference

The instant proposal is for mining of Limestone in Gothra Parasrampura West Limestone Mine Block' of M/s ACC Ltd with production capacity of 1.0 MTPA of Limestone & 1.57 MTPA of Overburden including Topsoil (Total excavation: 2.57 MTPA) in the mine lease area of 287.7539 ha, located at Gothra Village, Navalgarh Taluk, Jhunjunu District, Rajasthan.

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under: -

i. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category “A” as the mining lease area is greater than 250ha and accordingly, appraised at the Central level.

ii. The mine lease area is located between Latitude: 27°46'10.8821"N to 27°47'17.9410"N and Longitude: 75°19'44.8420"E to 75°21'10.1965"E. The mine lease area falls under the Survey of India Toposheet No: 45M/5.

iii. The instant proposal was earlier considered in the 22ndEAC (Non-Coal Mining) meeting held during 14-15 November, 2023 wherein the EAC deferred the proposal for want of requisite information. Then, the Project Proponent submitted the information on 18.12.2023 in Parivesh portal and accordingly the proposal was again considered in the 25th EAC (Non-Coal Mining) meeting held during 9-10 January, 2024.

Based on observation of EAC in its meeting held during 14-15 November, 2023, the project proponent provided the following compliances: -

S. No	Observation of EAC in its meeting held during 14-15 November, 2023	Reply by Project Proponent
1	The Project Proponent needs to submit the map showing the mineral transportation route to destination along with the design of the road.	The Project Proponent submitted the Google Image showing the mineral transportation route from Gothra Parasrampura West Limestone block in three different routes. The said mine block will be used as both Captive and Non-Captive purposes. The Project Proponent submitted that as per the approved Mining Plan, it is proposed to consume the extracted Limestone (maximum production capacity of 1 MTPA) in Group's existing Lakheri Cement Works (342kms), Marwar Mundwa (213kms) and Rabriyawas (260 kms) Cement Works to replace purchased stone procurement and to meet desired quantity and quality requirement till commissioning of Cement Plant. Considering market demand, balanced production quantity if any will be stacked within lease as per approved mining plan. The mineral won during the mining operations will be transported to the above mentioned own Cement Plants by tippers using the public road and State Highway. The material from Working pits to the nearest public road (Baswa to Chaurhan) will be evacuated by haulage road and from public road, transportation to respective Plants will be done by State Highway (SH-25B) through tippers. The guidelines and existing rules will be compiled during transportation of mineral to the Cement Plants. Further, the Project Proponent submitted that it is

<table>
<tr><td></td><td></td><td>planned to establish Cement Plant near the mine block in coming years (within 3 to 5 years), on completion of land acquisition and commencement of mining operations.</td></tr>
<tr><td>2</td><td>The Project Proponent needs to clarify whether public road within the mine lease area will be diverted or an underpass will be proposed.</td><td>The Project Proponent submitted that there is no proposal of diversion of public road within the mining lease area as per approved Mining Plan. It is proposed to construct underpass to transport waste material from proposed pit (southern part of Mineral Block) to the area demarcated for dump (Northern part of Mineral Block) as proposed in approved mining plan. This will enable unhindered traffic movement in the existing public road without disturbance to the public.

The Project Proponent also submitted the Google Image showing the proposed underpass.</td></tr>
<tr><td>3</td><td>The Project Proponent needs to submit the exact pre and post land use plan as per approved mining plan.</td><td>The Project Proponent submitted the present land use and land use plan at the end of first five years of mining plan period as given below in table: -
<table>
<tr><th>S No.</th><th>Land Use Category</th><th>Present land use ason 01-03-2023(area in Ha)</th><th>Land Use at the end of the First five years of Mining Plan period</th></tr>
<tr><td>1</td><td>Area under pits and Excavation</td><td>2.89</td><td>19.14</td></tr>
<tr><td>2</td><td>Area under Topsoil stacking</td><td>0.0</td><td>0.99</td></tr>
<tr><td>3</td><td>Area under dumps</td><td>0.0</td><td>13.56</td></tr>
<tr><td>4</td><td>Mineral Storage</td><td>0.0</td><td>1.0</td></tr>
<tr><td>5</td><td>Area under Mine Infrastructure (Plant, shades, buildings etc.)</td><td>0.0</td><td>4.0</td></tr>
<tr><td>6</td><td>Area under Public Infrastructure/utilities (water bodies, road, railways, electric lines, telephone lines etc.)</td><td>1.9</td><td>2.3</td></tr>
<tr><td>7</td><td>Area under Habitation</td><td>34.0</td><td>34.0</td></tr>
<tr><td>8</td><td>Area under Monuments and places of Historical Importance</td><td>0.0</td><td>0.0</td></tr>
<tr><td>9</td><td>Area under protective measures</td><td>0.0</td><td>0.0</td></tr>
<tr><td>10</td><td>Barren/waste Land</td><td>11.7879</td><td>11.7879</td></tr>
</table>
</td></tr>
</table>

<table>
<tr><td></td><td></td><td>
<table>
<tr><td>11</td><td>Private land (cultivated)</td><td>237.1760</td><td>200.976</td></tr>
<tr><td></td><td colspan="2">Total</td><td>287.7539</td><td>287.7539</td></tr>
</table>

The Project Proponent also submitted the land use plan for the conceptual stage as given below in table:
<table>
<tr><td rowspan="4">Total Area under Proposed Mining</td><td>Land Use</td><td>Area in Ha.</td></tr>
<tr><td>Mined Out area in the lease</td><td>128.9</td></tr>
<tr><td>Area under Dumps</td><td>55.80</td></tr>
<tr><td>Area under the Tailing Dam</td><td>0</td></tr>
<tr><td>Area under utility services</td><td>6.30</td></tr>
<tr><td>Unutilized Area</td><td>Area undisturbed/virgin</td><td>96.7539</td></tr>
<tr><td rowspan="3">Total Mined area Reclaimed and Rehabilitated</td><td>Mined out Area Reclaimed but not rehabilitated</td><td>0</td></tr>
<tr><td>Mined out Area fully Rehabilitated from Reclaimed area</td><td>22.08(out of mined out area)</td></tr>
<tr><td>Area under Water Reservoir considered Rehabilitated</td><td>106.82(out of mined out area)</td></tr>
<tr><td rowspan="4">Other Areas Reclaimed and Rehabilitated</td><td>Stabilized Waste dump Rehabilitated</td><td>50.80</td></tr>
<tr><td>Virgin area under Green Belt</td><td>23.00</td></tr>
<tr><td>Rehabilitated Area under utility services</td><td>6.30</td></tr>
<tr><td>Rehabilitated Area under Tailing dam</td><td>0</td></tr>
</table>
</td></tr>
<tr><td>4</td><td>The Project Proponent needs to clarify whether there is a requirement of crusher or not. Location of the crusher needs to be specified and transportation of crushed limestone to the required destination needs to be firmed up.</td><td>The Project Proponent submitted that it is proposed to transport the mineral won to the existing Cements Plants Project Proponent (Adani Group) as per the market demand and remaining mineral will be stacked as per approved mining plan.As the material will be transported in the present form, no crushing is proposed in the approved Mining Plan.

The Project Proponent also submitted that it has been planned to install its own Cement Plant in nearby location of the present Mine Block, in near future. Accordingly, Crusher will be installed in Plant/mining block, in such scenario, EC for expansion and modification will be sought from the Competent Authority.</td></tr>
</table>

<table>
<tr><td>5</td><td>The Project Proponent needs to submit the distance of the school from the Ultimate Pit Limit, strength of the school and the sequence of year wise mining operation near the school.</td><td>The Project Proponent submitted that the existing school is Senior Secondary Girl's School and the strength of the school is around 100no.s.The mining operations are not proposed near the school as per the approved Mining Plan. During, the first five years, the mine workings will be at a distance of 1.68 km from the boundary of the school. As per the Plan, the Ultimate Pit Limit (UPL) is at a distance of 220m from the School Boundary which will be attained only after 40 years.

The Project Proponent also submitted that the preventive measures will be undertaken to protect the school in terms of environmental pollution and safety purpose. Protective measures such as development of green belt will be taken up as the mine workings move towards the western side from the working pits.The buffer zone from the school to the ultimate Pit will be used for greenbelt development, which acts a barrier from the fugitive emissions of the quarry operations.

Further, the Project Proponent submitted that the detailed study will be undertaken as part of baseline data collection and as per the conditions to be stipulated in the Terms of Reference (ToR).The Project proponent submitted the Google Image and production and development plan showing the location of School and proposed mine working plan.</td></tr>
<tr><td>6</td><td>The Project Proponent needs to submit the plan for acquisition of land with merits and demerits.</td><td>The Project Proponent submitted that the total mine lease area is 287.7539 Ha, out of which Private agriculture land is 267.03Ha and 20.7179Ha is a Govt. Waste Land. The Project Proponent submitted that theyare in discussion with Private agriculture land owners for purchase of the land.

Considering the land requirement of initial 5 years and subsequent land requirement, acquisition of land will be proceeding in a phased manner.
<table>
<tr><th>Land details (total)</th><th>Area (Ha)</th><th>Acquisition Plan</th></tr>
<tr><td>Govt. Waste Land</td><td>20.7179</td><td>Secure the land required for mining in consultation and with necessary permission from State Govt.</td></tr>
<tr><td>Pvt. Land</td><td>267.036</td><td>It is proposed to purchase the private agricultural</td></tr>
</table>
</td></tr>
</table>

				land directly through mutually agreed terms and conditions with the land holders.

iv. Details of Mine Lease:

S. No.	Prospecting License/Letter of Intent (LoI)/ Grant of Mine lease and Lr No	Date of the grant	Nameof the Mineral&(Major/Minor)	Period of Grant	Granted by	Mine lease area in Ha
1.	Letter of Intent for grant of mining lease vide Lr.No: P.2(28)Khan/Group-2/2022,	18.11.2022	Limestone	2 years	Govt. of Rajasthan	287.7539 Ha.

v. Land Use/Land Cover of the Mine Lease Area:

Private land	267.036Ha
Government land	20.7179Ha
Forest land	Nil
Total Mining lease area (MLA)	287.7539 Ha.
Private land for crusher, workshop & other infrastructure outside the MLA	-

vi. Mining Plan details: -

a) The Project Proponent has submitted that the Mining Plan along with the Progressive Mine Closure Plan was approved by Indian Bureau of Mines vide Lr.No. MCDR-MPCOLST/7/2023-AJM-IBM-RO-AJM dated 30/05/2023 over an area of 287.7539 ha for a period of 5 years from the date of execution of the mining lease.

b) The method of mining will be opencast mechanized mining with deep hole drilling and blasting.

c) Total Mineral Reserves is estimated as 6,92,98,009.95 Tonnes and Minerals Resources estimated as 16,31,62,054.12 Tonnes. Life of the mine is estimated as 69 years based on current exploration.

d) The mine benches will be formed with a bench height of 8m and bench width of 8m.

e) During the first five years of the Mining Plan period, a total of 50,67,369.00 Tons of waste will be generated which will be stacked at the predefined place as per the approved Mining Plan. The top soil generated will be stacked and preserved at the earmarked places and will be utilized for the afforestation.

f) Hydraulic excavators will be deployed to load the blasted limestone into the dump trucks. The loaded limestone will be fed to the crusher. Crusher location is still undecided and it may be decided at later stage.

vii. The total requirement of water will be around 75 KLD which will be sourced from existing pit rain harvested water and well water.

viii. The Project Proponent has submitted that the part of Village Basawa falls in the western part of block area upto almost 200m inside the area and village Nehron ki Dhani also observed in the southern part of the area up to 100 m within the area. PWD road from village Baswa to Chaurhani passes through Block area. State Highway SH-25B passes through Block Area in NW part of block area. There are 3 nos of existing old abandoned quarries with a broken up area of 2.89 Ha in the subject area of auctioned mining block as per the field observation.

ix. The Project Proponent has submitted that there is no forest land involved in the mine lease area. There are no national park/wildlife sanctuary/biosphere reserve/tiger reserve/elephant reserve/coastal zone/archaeological site/historical places in the core (Block) and buffer zone (10 km radius of the block).

x. The Project Proponent has submitted that the instant proposal does not envisage Rehabilitation and Resettlement (R&R).

xi. The Project Proponent has submitted that there is no litigation pending against the project and/or land in which the project is proposed to be set up.

xii. The Project Proponent has submitted that the total cost of the project is Rs 134.17 Cr. About 185 persons (Direct: 85 persons + Indirect: 100 persons) will get employment.

3. Observation and Recommendation of the EAC: -

The EAC deliberated on the additional details submitted by the Project Proponent and the EIA Consultant. The Project Proponent informed the EAC that the instant mine block will be utilized for both captive and non-captive purposes. It is proposed to establish a Cement Plant near the instant mine block in future years (within 3 to 5 years). Till then, the mined out mineral will be consumed in existing Cement Plants within the State of Rajasthan such as Lakheri Cement Works (342 km - M/s The ACC Ltd.,-Adani Group), Marwar Mundwa (213 km-M/s Ambuja Cement Ltd.,-Adani Group) and Rabriyawas (260 km-M/s Ambuja Cement Ltd.,-Adani Group) Cement Works by tippers of 40T. The balanced production quantity if any, will be stacked within lease as per the approved Mining Plan. The Project Proponent explained about the transportation route from the mine lease area to the above said three destinations in KML file. The Project Proponent also informed the EAC that cement plant will be installed within 1st five years and then the Limestone will be dispatched to the Cement plant and accordingly proposal for expansion in Limestone production will be submitted in future and necessary permission will be obtained. A detailed traffic study will be conducted and will be incorporated in the

EIA/EMP report. The EAC was of the view that the Project Proponent needs to seek necessary permission from the State Govt. for transporting the mineral through State Highway (SH). The Project Proponent also informed the EAC that there is no proposal for diversion of public road within the mining lease area as per the approved mining plan. It is proposed to construct an underpass connecting proposed pit (southern part of Mineral Block) to proposed dump site (Northern part of Mineral Block). The underpass will be constructed before commencing of the mining operations. The Project Proponent detailed the present land use, post mining land use at the end of 5th year and the land use at the conceptual stage. The Project Proponent informed the EAC that an area of 2.89 ha of old working pits existing in the mine lease area. At the end of the conceptual stage, an area of 128.9 ha will be excavated out of which 106.82 ha will be converted into water reservoir and 22.08 ha will be reclaimed. An area of 96.7539 ha will remain undisturbed.

The Project Proponent informed the EAC that the material will be transported in the present form, no crushing is proposed at present. During first five years it is proposed to transport the mined out Limestone to the existing Cements Plants owned by Project Proponent (Adani Group) as per the market demand and the remaining mineral will be stacked within the mine lease at earmarked area as per the approved Mining Plan. The EAC opined that the Project Proponent needs to submit the action plan for installing crusher within the mine lease area so as to avoid the carrying of large boulders to the destinations. The Project Proponent informed the EAC that the distance of the School from the Ultimate Pit Limit (UPL) will be 220 m. The mining will progress from east to west and the mining activity will reach near the school in the 40th year. During 1st five years, mining activity will commence in western direction and the distance of the school will be at 1.68 km. The EAC was of the view that the Project Proponent needs to explore the possibility of shifting the school when the mining activity reaches near the school i.e., 500m radius. The Project Proponent also informed the EAC that for 1st five years of mining operation, land requirement will be 41.0 ha and will be acquired by the year 2024-25. Further, for next 15 years (i.e., 2nd five year, 3rd five year and 4th five year), land requirement will be 36.0 ha and will be acquired by the year 2029-30 and for further mining, it will be decided on the next mining plan period as per the exploration.

After detailed deliberations made by the Project Proponent and the EIA Consultant, the EAC in its meeting held during 9-10 January, 2024 under the provisions of EIA Notification, 2006 and its subsequent amendments therein, **recommended** the proposal for grant of Terms of Reference (ToR) to M/s ACC Ltd for mining of Limestone in Gothra Parasrampura West Limestone Mine Block with production capacity of Limestone: 1.0 MTPA & 1.57 MTPA of Overburden including Topsoil (Total excavation: 2.57 MTPA) in the mine lease area of 287.7539 ha, located at Gothra Village, Navalgarh Taluk, Jhunjunu District, Rajasthan for undertaking detailed EIA/EMP study subject to the following specific conditions in addition to the standard ToR conditions applicable for non-coal mining projects:-

i. The Project Proponent needs to submit the ecology restoration plan for mined out pits for using as Water reservoir as well as the plan for the area to be reclaimed, at the time of EC application.

ii. The Project Proponent needs to submit the timeline for commissioning of the Cement Plant, at the time of EC application.

iii. The Project Proponent needs to submit the action plan for installing crusher along with timeline within the mine lease area so as to avoid the carrying of large boulders to the destinations. Accordingly, Project Proponent shall submit the modified mining plan at the time of EC application.

iv. The EAC was of the view that the Project Proponent needs to explore the possibility of shifting the school when the mining activity about to reach near the school i.e., 500m radius.

v. The Project Proponent needs to submit the precise timeline for constructing underpass connecting the proposed pit (southern part of Mineral Block) to proposed dump site (Northern part of Mineral Block).

vi. The Project Proponent needs to submit the measures to be taken to protect the undisturbed area of 96.7539 ha.

vii. The Project Proponent needs to submit the year wise sequence of mining operation and plan for backfilling considering the site features and their impacts and mitigation.

viii. The Project Proponent needs to monitor the ambient air quality and noise level at the mine lease boundary, nearest village, crusher, predominant downwind direction and at other sensitive receptors. Accordingly, Project Proponent shall propose to install Continuous Ambient Air Quality Monitoring Station within certain timeline.

ix. The Project Proponent should prepare the EMP considering the scenario of pollution to be generated for normative and peak total excavation for assessing air pollution, noise level and ground vibration.

x. The Project Proponent shall monitor the water quality in the impact zone such as water reservoir, river water with specific reference to the parameter Langelier Saturation Index which will denote the impact of calcium carbonates on water bodies and these parameters and determine the tendency of water to form calcium carbonate scaling.

xi. The Project Proponent needs to seek necessary permission from the State Govt. for transporting the mineral through State Highway (SH).

xii. The Project Proponent needs to submit the map showing the transport route of the mineral from the mine lease area to the destination, impact of details of habitation at a distance of 100m from the center on both sides of road, details of no. of trips/day to and fro, capacity of the dumper/tipper to be deployed and the dimensions of the road, existing and additional traffic load/ existing emission level/ resultant emission level to the SH and the carrying capacity of the road. Project Proponent needs to submit SOP for transportation.

xiii. The Project Proponent needs to submit the letter from the State Forest Department regarding whether the instant mine leases fall under Aravalli or not.

xiv. The Project Proponent needs to carry out the Public Hearing as per provisions of EIA Notification, 2006. PP should also submit the time bound action plan on concerns of the public through a separate budget with capital expenditure with a timeline of 3 years. The Project proponent shall ensure that the activities proposed under the public hearing shall be different from the CSR activities.

xv. The Project Proponent needs to submit the action plan for undertaking the plantation along the 7.5m barrier, safety zone of tar road/cart tracks, electric line etc., PP should also submit the details no of saplings to be planted, type of saplings proposed and the area to be covered under greenbelt/plantation along with the timeline and budget. The greenbelt/plantation plan shall be prepared in such a way that the ecology of the area shall be restored.

xvi. The Project Proponent shall carry out the assessment of impact due to the proposed project as per the guidelines issued by the Central Ground Water Authority from time to time and submit the same as a part of the EIA/EMP. The project proponent shall conduct hydrological study for projects involving intersection of ground water table as per the guidelines issued by the Central Ground Water Authority from time to time and submit the same as a part of the EIA/EMP.

xvii. The Project Proponent shall explore the possibility of reduction of specific water requirement by optimization / technology up gradation, etc. The efforts shall be delineated in the EIA/EMP.

xviii. The Project Proponent shall prepare the scheme for mandatory recycle/re-use of water as specified by the Central Ground Water Authority for different category areas seeking NoC for ground water withdrawal and the shall submit as part of EIA/EMP report.

xix. The Project Proponent needs to submit the detailed R&R plan covering all the components viz. number of Project Affected Families (PAF) and details of the land owned by them, break up of total compensation to be paid including method of calculation including the sources/references adopted and mode of payment etc. The Project Proponent needs to submit the plan for Socio economic development of the neighbourhood habitats based on the need based survey along with the time bound action plan. An action plan for land acquisition in consent with the local people also needs to be submitted. Further, PP needs to submit the possession certificate and timeline for acquiring the land at the time of submission of EC proposal.

xx. The Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Rajasthan clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s ACC Ltd or not?

xxi. The Project Proponent shall conduct drone survey of the mine lease area and buffer area and submit during the appraisal for EC.

1.4 Expansion in Limestone Production Capacity from 3.2 to 6.75 MTPA, Waste: 21.0 MTPA, Reject: 0.358 MTPA, Top Soil: 0.12 MTPA (Total Excavation: 28.228 MTPA), re-handling of waste 4.0 MTPA from existing & proposed dumps (Total Material Handling: 32.228 MTPA) and 500 TPH Crusher (Gitty& M-Sand) in addition to Expansion in existing Crusher from 1200 to 1600 TPH by internal modification & 550 TPH along with Wobbler in the mine lease area of 624 ha in within Gothra Limestone Mine (ML No.: 47/2007) of M/s Shree Cement Ltd., located at at Villages: Gothra, Choudhani, Devgaon&Kheswa Ki Dhani, Tehsil: Nawalgarh, District: Jhunjhunu, Rajasthan – [F.No: IA-J-11015/61/2023-IA-II(NCM); Proposal No: IA/RJ/MIN/455246/2023] – Terms of Reference (Expansion)

The instant proposal is for expansion in Limestone Production Capacity from 3.2 to 6.75 MTPA, Waste: 21.0 MTPA, Reject: 0.358 MTPA, Top Soil: 0.12 MTPA (Total Excavation: 28.228 MTPA), re-handling of waste 4.0 MTPA from existing & proposed dumps (Total Material Handling: 32.228 MTPA) and 500 TPH Crusher (Gitty& M-Sand) in addition to Expansion in existing Crusher from 1200 to 1600 TPH by internal modification & 550 TPH along with Wobbler in the mine lease area of 624 ha in within Gothra Limestone Mine (ML No.: 47/2007) of M/s Shree Cement Ltd, located at at Villages: Gothra, Choudhani, Devgaon&Kheswa Ki Dhani, Tehsil: Nawalgarh, District: Jhunjhunu, Rajasthan.

2. Observation and Recommendation of the EAC: -

The EAC noted that the Project Proponent vide email dated 30.12.2023 informed that there is change in project proposal/configuration for which company management decided to withdraw this instant Terms of Reference (ToR) application

and will apply for a fresh proposal for ToR. Hence, the Project Proponent requested for approval of withdrawal of the project. Based on the request on the Project Proponent email dated 30.12.2023, the EAC **returned the proposal** in present form.

Day 2: 10.01.2024 (Wednesday)

2.1 Gagal Limestone mine of M/s ACC Limited forproduction capacity of 4.5 Million TPA (Limestone, Shale and Quartzite) and sub-grade mineral stacking 2,50,000 CuM per annum (0.51 MTPA Maximum) with two nos. of existing Crushers having capacity of 1000 TPH & 400 TPH in the mine lease area of 231.25 ha, located at Villages Nalag, BhaterhUprali, Barmana, Jamthal, DhawanKothi, Baloh&Panjgain, Tehsil Sadar, District Bilaspur, Himachal Pradesh – Environmental Clearance (Violation)

The instant proposal is for mining of Limestone in Gagal Limestone mine of M/s ACC Limited for production capacity of 4.5 Million TPA (Limestone, Shale and Quartzite) and sub-grade mineral stacking 2,50,000 CuM per annum (0.51 MTPA Maximum) with two nos. of existing Crushers having capacity of 1000 TPH & 400 TPH in the mine lease area of 231.25 ha, located at Villages Nalag, BhaterhUprali, Barmana, Jamthal, DhawanKothi, Baloh&Panjgain, Tehsil Sadar, District Bilaspur, Himachal Pradesh.

2. Observation and Recommendation of the EAC: -

The EAC noted that the Hon'ble Supreme Court vide its order dated 02.01.2024 in Writ Petition(s)(Civil) No(s). 1394/2023in the matter of Vanashakti versus Union of India directed that *"Until further orders, there shall be stay of operation of the Office Memoranda dated 7th July, 2021 and 28th January, 2022 issued by the Ministry of Environment, Forest and Climate Change".* The EAC also noted that the Ministry issued an Office Memorandum dated 08.01.2024 regarding the stay imposed by the Hon'ble Supreme Court with reference to the SOP dated 7th July, 2021 and OM dated 28.01.2022. In view of the above Hon'ble Supreme Court order dated 02.01.2024, the EAC **deferred** the proposal.

2.2 Amendment in Environment Clearance dated 09.08.2016 w.r.t reduction in Limestone production from 13.0 MTPA to 9.0 MTPA (ROM) [Total excavation: 10.58 MTPA] with handling of 3 MTPA of face reject from Waste dump W-1 and 1.0 MTPA of screen reject from Screen reject dump SD5 for use in M sand and VAP, fillers etc., and reduction in crushing capacity from 2450 TPH to 1950 TPH (1000 TPH, 450 TPH, 2 x 250 TPH) for Lakshmi Cement Limestone Mining Project (M.L. No. 10/ 99) over an area of 390.625 ha of M/s J K Lakshmi Cement Limited, located. near villages Basantgarh, Rampura and Rohida, Tehsil – Pindwara, District – Sirohi, Rajasthan– [F.No: J-11015/ 266/ 2013-IA.II (M), Proposal No: IA/RJ/MIN/451978/2023; EIA Consultant: M/s Enkay Enviro Services Pvt. Ltd] – Amendment in EC

The instant proposal is for amendment in EC dated 09.08.2016 w.r.t reduction in Limestone production from 13.0 MTPA to 9.0 MTPA (ROM) [Total excavation: 10.58 MTPA] with handling of 3MTPA of face reject from Waste dump W-1 and 1.0MTPA of screen reject from Screen reject dump SD5 for use in M sand and VAP, fillers etc., and reduction in crushing capacity from 2450 TPH to 1950TPH (1000 TPH, 450 TPH, 2 x 250TPH) for Lakshmi Cement Limestone Mining Project (M.L. No. 10/ 99) over an area of 390.625 ha of M/s J K Lakshmi Cement Limited, located. near villages Basantgarh, Rampura and Rohida, Tehsil – Pindwara, District – Sirohi, Rajasthan.

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category "A" as the mining lease area is greater than 250ha and accordingly, appraised at the Central level.

ii. The Project Proponent obtained Environmental Clearance on 09.08.2016 for enhancement in Limestone production capacity from 8.0 MTPA to 13.0 MTPA in the mine lease area of 390.625 ha in favour of M/s J.K Lakshmi Cement Ltd.

iii. Now, the Project Proponent requested for amendment in EC dated 09.08.2016 for inclusion of total excavation, face reject, screen reject, utilization of active OB stacks and crusher as given below in table: -

S. No	Particulars	Amendment sought by the Project Proponent	Remarks by the Project Proponent
1	The Environmental clearance granted for enhancement inproduction capacity of Limestone from 8.0 Million TPA to 13.0 Million TPA (Point No. 9 of the EC letter dated 09.08.2016).	i. The Environmental clearance is desired for Total excavation instead of only mineral (Limestone). ii. It is desired to have the total excavation of 13.0 Million TPA (Limestone – 9.0 Million TPA + Face Reject – 3.0 Million TPA + Screen reject– 1.0 Million TPA) as per the approved mining plan. iii. The total excavation proposed will not exceed that total mineral excavation capacity mentioned in EC. iv. Face Reject will be used for M-sand. v. Screen reject shall be utilized for dispatch / selling as filler material. vi. The active OB stacks will also	As per the EC dated 09.08.2016, in order to excavate 13 Million ton of Limestone, the corresponding total excavation as per ore: overburden ratio stated in approved mining plan was 1:0.24. This correspondence to 19MTPA of total excavation to produce 13MTPA of Limestone. The proposal is now to reduce the limestone production from 13MTPA to 9MTPA and thus the total excavation now will

<table>
<tr><td></td><td></td><td>be utilized for manufacturing of M-sand & dispatch / selling.</td><td>be only 13MPTA, thus the excavation has reduced by 31% approx.

The former EC issued by MoEF&CC was on the basis of Mineral only.

The same is proposed based on the market scenario and conservation of minerals.</td></tr>
<tr><td>2</td><td>There was no mention of crusher installation detail in EC.</td><td>As per the EIA/EMP Report uploaded on Parivesh Portal on 09.11.2015, the details w.r.t crusher are as follows: -
<table>
<tr><th>S. No</th><th>Crusher capacity</th><th>Existing</th><th>Proposed</th></tr>
<tr><td>1</td><td>1000 TPH</td><td>1000 TPH</td><td>Nil</td></tr>
<tr><td>2</td><td>450 TPH</td><td>450 TPH</td><td>Nil</td></tr>
<tr><td>3</td><td>500 TPH</td><td>Nil</td><td>500 TPH (250 TPH + 250 TPH)</td></tr>
</table></td><td>Details of existing and proposed crusher were mentioned in EIA/EMP Report & approved mining plan uploaded on Parivesh Portal, dated 09.11.2015.

The cumulative capacities of crusher will not exceed by 1950 TPH.</td></tr>
</table>

iv. The Project Proponent submitted that total mine lease area is 390.625 ha, out of which 387.680 ha is a Govt. land and 2.945 ha is a Pvt. Agriculture land. The mine lease is valid up to 07.10.2030. Modification of Review of Mining Plan along with Progressive Mine Closure Plan was approved by Indian Bureau of Mines (IBM) vide letter no. 584(4)(3)(1941)/2022- RCOM-AJM dated 27.01.2023 for the period 2023-24 to 2024-25.

v. The Project Proponent submitted the authenticated past production obtained from ME, Sirohi, vide Lr no. M.E/SirohiM/M/10/1999/2012, dated 22.06.2023 for the period 08.10.1993 – 07.10.1994 to 2022-23.

Year	Production (TPA)	Year	Production (TPA)
1993-94	750887	2008-09	4529972
1994-95	881888	2009-10	5063706
1995-96	1622738	2010-11	2418440
1996-97	1700050	2011-12	5338366
1997-98	2131059	2012-13	5428959
1998-99	2359890	2013-14	5878285
1999-2000	2704899	2014-15	6722482
2000-01	2553998	2015-16	6394450

2001-02	2829126	2016-17	6669850
2002-03	3036436	2017-18	6860900
2003-04	3187071	2018-19	6972797
2004-05	3458958	2019-20	6330752
2005-06	3509479	2020-21	6044917
2006-07	3983481	2021-22	6730818
2007-08	4130318	2022-23	6700176

vi. The Project Proponent submitted the Certified Compliance report issued by the Sub-Regional Office, Jaipur vide Lr no. IV/ENV/R/Mine543/920/2017 (I/59041/2023) dated 04.12.2023 and Site was conducted on 27.11.2023.

3. Observation and Recommendation of the EAC: -

The Project Proponent informed the EAC that the instant proposal is for amendment in EC dated 09.08.2016 w.r.t reduction of Limestone production from 13 MTPA to 9MTPA (Total excavation: 10.58 MTPA) and reduction in crushing capacity from 2450 TPH to 1950TPH (1000 TPH, 450 TPH, 2x 250TPH) with handling of 3MTPA of face reject & 1.0MTPA of screen reject for use in M sand and VAP, fillers etc. Then, the Project Proponent presented the drone survey of the mine lease area showing the plantation undertaken on the slopes of the foot hill, along the haul road, plantation on screen dump bench slope, plantation along the mine lease boundary, material laying on face reject dump which is proposed to use for production of M-Sand. Continuous Ambient Air Quality Monitoring Station (CAAQMS) near mine pit, southern end of the pit and existing working pits. The EAC asked the Project Proponent whether the instant mine lease falls under Aravalli or not. The Project Proponent informed the EAC that the instant mine lease does not fall under Aravalli. Further, the Project Proponent informed the EAC that the proposed project cost towards amendment in EC is Rs 30.0 Cr. The mine lease is valid up to 07.10.2030. The Project Proponent also informed the EAC that Environment Clearance (EC) obtained in the year 2016 was for enhancement in Limestone production capacity from 8.0 MTPA to 13.0 MTPA along with installation of crusher from 1450 TPH to 2450TPH. The instant amendment is desired for reduction of Limestone production from 13MTPA to 9MTPA, wherein corresponding total excavation will be 10.58 MTPA with handling of 3.0 MTPA of face Reject & 1.0 MTPA of screen reject along with reduction of crusher capacity from 2450 TPH to 1950TPH(1000 TPH, 450 TPH, 2x 250TPH). Further, the Project Proponent informed the EAC that there is only change in the capacity of the crusher and there is no change in the volume of the crusher. During the grant of EC in the year 2016, additional crusher of 1000 TPH was proposed to install along with existing crusher of 1000 TPH and 450 TPH. But the proposed additional crusher of 1000 TPH was not installed and instead of that at present crusher of 2 x 250TPH is proposed to install along with existing crusher of 1000 TPH and 450 TPH i.e., in total 1950 TPH. The Project Proponent presented the Consent to Operate (CTO) granted by the Rajasthan State Pollution Control Board dated 25.06.2019 mentioning the details of crusher of 1000 TPH and 450 TPH.The

EAC was of the view that the crusher of 2 x 250TPH is not reflected in the approved Modification of Review of Mining Plan dated 27.01.2023.The Project Proponent informed the EAC that there is no dropdown menu available to mention about proposed crusher capacity while submitting the application for mining plan in online to the Indian Bureau of Mines (IBM).

The EAC reiterated the provision of rule 12 (1) (k) of theMinerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession Rules, 2016 which states that

(k) *in respect of any mineral which in relation to its use for certain purposes is notified as a mineral other than a minor mineral and in relation to its use for other purposes as a minor mineral, the lessee who holds a lease for extraction of such minerals under these rules whether or not it is specified as a mineral other than minor mineral in the lease deed, shall not use or sell the mineral or deal with it in whatsoever manner or knowingly allow anyone to use or sell the mineral or deal with it in whatsoever manner as a minor mineral:*

Provided that if on an application made to the State Government in this behalf by the lessee, the State Government, in consultation with Indian Bureau of Mines, is satisfied that having regard to the inferior quality of such mineral, it cannot be used for any of the purposes by reason of which use it can be called a mineral other than minor mineral or that there is no market for such mineral as a mineral other than minor mineral, the State Government may by order permit the lessee to dispose of the mineral in such quantity and in such manner as may be specified therein as a minor mineral;

The EAC asked the Project Proponent that whether necessary permission obtained from the State Govt. or not. The Project Proponent informed the EAC the permission was obtained from the State Govt. under the provision of rule 12 (1) (k). The Project Proponent presented the letter obtained from the Directorate of Mines and Geology, Govt. of Rajasthan dated 10.04.2023 and 07.07.2023 referring to Indian Bureau of Mines (IBM) letter dated 05.04.2023 and 04.07.2023. Then, the Project Proponent submitted the letter dated 05.04.2023 and 04.07.2023 respectively. The IBM letter dated 05.04.2023 stated that *it is advised State Govt. to accord permission for disposal of generated overburden/waste as per last approved modification of RMP dated 27.01.2023 for the period from 2023-24 to 2024-25, the year wise proposal for use of waste material has been given 3.0 million tonnes from Waste dump W-1*. *It is recommended that permission should only be given for the waste dump namely WD-3 and WD-5 of W-1 dump, as the chemical analysis has been carried only these mentioned waste dumps for the year 2023-24 & 2024-25*. The IBM letter dated 04.07.2023 stated that *it is advised State Govt. to accord permission for disposal of generated screen reject as per last approved Modification of Review of Mining Plan dated 27.01.2023 for the period from 2023-24 & 2024-25, the year wise proposal for use of screen reject as minor mineral has been given one*

million tonnes/year from Screen reject dump SD5. It is recommended that permission should only be given for the screen reject from dump no. SD5.

The Project Proponent informed the EAC that during the plan period the mining activity will not intersect the ground water table, however in the course of mining approval from Central Ground Water Authority (CGWA) will be sought. Plantation was developed over an area of 68.5 ha area with 2,26,420 no. of plants.The EAC asked about the survival rate of the plantation. The Project Proponent informed the EAC that survival rate is 70%. At the end of lease period plantation will be undertaken over an area of 88.5 ha area with total 2,46,420 no. of. Plants. At conceptual stage, an area of 130 ha area will be developed with total no. of 2,87,920 plants. The Project presented the photographs of the greenbelt/plantation undertaken and activities of the CSR undertaken in compliance to the earlier EC dated 09.08.2016. The Project Proponent also presented the authenticated past production for the period 08.10.1993 – 07.10.1994 to 2022-23.The maximum production capacity achieved during the year 2018-19 was 6.9 MTPA against the EC capacity of 13.0 MTPA and no excess production was done against the EC dated 09.08.2016. Further, the Project Proponent informed the EAC that Certified Compliance report was issued by the Sub-Regional Office, Jaipur vide letter dated 04.12.2023 and site was conducted on 27.11.2023.No non-compliances were identified.

After detailed deliberations made by the Project Proponent and the EIA Consultant, the EAC opined that the Project Proponent needs to strictly adhere to the terms and conditions stipulated in Indian Bureau of Mines (IBM) letter dated 05.04.2023 and 04.07.2023 respectively for use of waste material of 3.0 million tonnes from the waste dump namely WD-3 and WD-5 of W-1 dump and for use of screen reject as minor mineral of 1.0 million tonnes/year from Screen reject dump SD5. The EAC advised the Project Proponent to construct the retaining walls and garland drains around the slopes of the foot hill to prevent the wash outs. The EAC asked the Project Proponent to take adequate protection measures to control the dust generation during handling of waste. Based on the discussions held, the EAC in its meeting held during 9-10 January 2024, under the provisions of EIA Notification, 2006 and its subsequent amendments therein; **recommended** the proposal for amendment in EC dated 09.08.2016 w.r.t reduction inLimestone production from 13.0 MTPA to 9.0MTPA (ROM) [Total excavation: 10.58 MTPA]with handling of 3MTPA of face reject from Waste dump W-1 and 1.0MTPA of screen reject from Screen reject dump SD5 for use in M sand and VAP, fillers etc., and reduction in crushing capacity from 2450 TPH to 1950TPH (1000 TPH, 450 TPH, 2 x 250TPH) for Lakshmi Cement Limestone Mining Project (M.L. No. 10/ 99) over an area of 390.625 ha of M/s J K Lakshmi Cement Limited, located. near villages Basantgarh, Rampura and Rohida, Tehsil – Pindwara, District – Sirohi, Rajasthan along with the following additional specific conditions mentioned below: -

i. The Project Proponent needs to strictly adhere to the terms and conditions stipulated in Indian Bureau of Mines (IBM) letter dated 05.04.2023 and 04.07.2023 respectively for use of waste material of 3.0 million tonnes from the waste dump namely WD-3 and WD-5 of W-1 dump and for use of screen reject as minor mineral of1.0 million tonnes/year from Screen reject dump SD5.

ii. The removal of overburden/waste and screen reject shall be carried out in accordance with the quantity approved in the mining plan and permission from the State Government. All consents, approvals, permits, no objections and the like as may be required under applicable laws must be obtained before commencement of disposal of waste.

iii. The Project Proponent needs to take adequate protection measures to control the dust generation during handling of waste. The project proponent needs to deploy water cannon to prevent dust generation during loading from the dump.

iv. The Project Proponent needs to conduct scientific study by reputed institution for deciding capacity of loading equipment to load from mining face.

v. The Project Proponent needs to construct the retaining walls and garland drains around the slopes of the foot hill to prevent the wash outs.

vi. Periodical maintenance of surface water management structures has to be carried out to prevent and control the water pollution and soil erosion.

vii. The Project Proponent shall ensure that the survival rate of the plantation must be atleast 95%. Accordingly, the Project Proponent shall undertake the gap plantation and shall plant quality sapling of appropriate height of native and fruit bearing species and shall increase the density of plantation. In case of tall transplants (seedlings) the seedlings should have proper trained root stock with root biomass commensurate with seedling height to ensure good growth after out planting. The data and records for the same shall be maintained.

viii. The real time data generated by continuous ambient air quality monitoring stations (CAAQMS) should be displayed digitally at entry and exit gate of mine lease area for public display and shall be linked to server of CPCB/SPCB.

ix. Fugitive dust monitoring during transportation shall be monitored regularly at haul roads and all the sensitive receptors and report shall be submitted quarterly to the Regional Office of MoEF&CC.

x. The Project Proponent shall adhere to the pollution control measures suggested by the Central Pollution Control Board (CPCB) in the environmental guidelines for crushing activity.

xi. The Project Proponent shall explore the possibility of using atleast 20% of Electric vehicles/CNG/Solar instead of diesel operation within three years.

xii. The Project Proponent shall create awareness among the local people working within the project area as well as its surrounding area on the ban of Single Use Plastic (SUP) in order to ensure the compliance of Notification published by MoEF&CC on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report.

xiii. The Project Proponent shall also organize employment-based apprenticeship/ internship training program every year with appropriate stipend for the youth and other programs to enhance the skill of the local people. The data should be maintained for the training imparted to the persons and the outcome of the training, for the assessment of the training program should be analyzed periodically and improved accordingly.

xiv. The Project Proponent should periodically monitor and maintain the health records of the mine workers digitally prior to mining operations, at the time of operation of mine and post mining operations. Regular surveillance on occupational health shall be carried out every year for mine workers. PP shall also organize medical camp for the benefit of the local people and also the monitor the health impacts due to mining activity. The data and records for the same shall be maintained.

xv. The mining lease holders shall, after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. The implementation report of the above said condition shall be submitted to the Ministry's Regional Office.

xvi. All other terms and conditions mentioned in the EC letter dated 09.08.2016 shall remain unchanged.

2.3 Amendment in ToR dated 14.11.2023 for mining of Bauxite in Panchpatmali Central and North Block Bauxite Mine of M/s National Aluminium Company Limited (NALCO) with production capacity of 6.825 MTPA of bauxite along with existing crusher of 2 x 900 TPH & SMCP- 1x 900 TPH and proposed crusher of 1 x 900 TPH in the mine lease area of 1315.264 ha, located at

Village: Damanjodi, Tehsil: Pottangi, District: Koraput, Odisha – [F.No: J-11015/49/2008-IA-II(M), Proposal no: IA/OR/MIN/455896/2023; EIA Consultant: M/s Global Tech Enviro Experts Pvt., Ltd.] – Amendment in ToR

The instant proposal is for amendment in ToR dated 14.11.2023 for mining of Bauxite in Panchpatmali Central and North Block Bauxite Mine of M/s National Aluminium Company Limited (NALCO) with production capacity of 6.825 MTPA of Bauxite along with existing crusher of 2 x 900 TPH & SMCP- 1x 900 TPH and proposed crusher of 1 x 900 TPH in the mine lease area of 1315.264 ha, located at Village: Damanjodi, Tehsil: Pottangi, District: Koraput, Odisha.

2. Observation and Recommendation of the EAC: -

The EAC noted that the Hon'ble Supreme Court vide its order dated 02.01.2024 in Writ Petition(s)(Civil) No(s). 1394/2023in the matter of Vanashakti versus Union of India directed that *"Until further orders, there shall be stay of operation of the Office Memoranda dated 7th July, 2021 and 28th January, 2022 issued by the Ministry of Environment, Forest and Climate Change".*The EAC also noted that the Ministry issued an Office Memorandum dated 08.01.2024 regarding the stay imposed by the Hon'ble Supreme Court with reference to the SOP dated 7th July, 2021 and OM dated 28.01.2022. In view of the above Hon'ble Supreme Court order dated 02.01.2024, the EAC **deferred** the proposal.

Additional Agenda:

2.4 Site Visit Report to three projects of M/s Nirma Limited in Bhavnagar Gujarat

Three proposals of M/s Nirma Limited namely Padhiarka and Doliya Limestone mine (MLA: 332.24 ha, Proposal No. IA/GJ/MIN/443206/2023) located at Villages Padhiarka & Doliya, Tehsil: Mahuva, District: Bhavnagar, Gujarat and Gujarda, Dudheri & Dudhala Limestone Mine (MLA: 681.62 ha, Proposal No. IA/GJ/MIN/443968/2023) located at Villages Gujarda, Dudheri & Dudhala, Tehsil: Mahuva, District: Bhavnagar, Gujarat and Vangar & Madhiya Limestone Mine (MLA: 612.1336 ha, Proposal No. IA/GJ/MIN/443498/2023**)** located at Villages Vangar & Madhiya, Tehsil: Mahuva, District: Bhavnagar, Gujarat was considered in the 21st EAC-NCM Meeting held during 18-19 October 2023.

2. After detailed deliberations made by the Project Proponent and the consultant, the EAC opined that these projects are part of three contiguous projects namely Padhiarka and Doliya Limestone Mine (332.24 ha), Vangar & Madhiya Limestone Mine (612.1336 ha) and Gujarda, Dudheri & Dudhala Limestone mine (681.62 ha) and together it extends over an area of 1626.196 ha. The EAC also opined that there is a need to ascertain the ground reality w.r.t natural low lying areas, water logging areas, old mine pits, sequence of mining, feasibility for backfilling, impact on socio economic, agriculture land, transportation route, traffic congestion, salt pans, effectiveness of salinity ingress control bund, proximity of habitations, schools water bodies roads etch. The EAC was of the view that a site

visit needs to be conducted by a sub- committee comprising of EAC members and officers from the Ministry.

3. In view of the aforesaid recommendation of EAC, the Ministry constituted a sub-committee comprising of the following members to undertake the site visit during 22-25 December 2023:

1. Shri Avijit Ghosh, EAC Member
2. Dr. K.G. Asha Manjari, EAC Member
3. Shri Pankaj Verma, Scientist E & Member Secretary, EAC (NCM), MoEF&CC
4. Dr. Yogesh Kumar, Scientist C, MoEF&CC, Regional Office Gandhinagar
5. Shri Vidyasagar Jha, Research Officer, MoEF&CC

4. The committee undertook the site visit during 22-25 December 2023 and observed the following in each of the mine which are given as under:

A. Padhiarka and Doliya Limestone mine (MLA: 332.24 ha, Proposal No. IA/GJ/MIN/443206/2023)

Observations of the sub-committee

1. The Padhiarka and Doliya Limestone Mine is located in the villages Padhiarka and Doliya, Taluka Mahuva, Dist Bhavanagar,Gujarat. As submitted by the Project Proponent, the Total Geological reserves are estimated to 28.177 Million Tonnes and Mineable reserves are 10.707 million tonnes. The life of mine is 11 years in accordance with the mining plan and PP intends to produce 1.5 Million Tonnes per annum (ROM).
2. As submitted by PP, the mine site is located at 0.5 km from High Tide line and the samdhiyala salinity ingress control bund is located at a distance of 2.3 km. Habitations were about 0.12 to 0.45 km away from Padhiarka village and 0.05 km away from Doliya village. The school nearest to Padhiarka & Doliya Limestone mine is Doliya Primary school located at distance of 0.13 km. The National Highway 51 was at a distance of 0.8 km. Reserve Forest Doliya was at a distance of 0.4 km, the committee visited this area. There are other reserves forests in nearby vicinity extending from a distance between 0.4 km to 5.8 km. Only one salt pan exists and that too at a distance of 4.3 Km
3. PP have proposed 6 pits in the mine lease area, the committee visited the Pit 1 of the Padhiarka Mine and it was informed by PP that maximum pit depth would be around 11 m. The land is mostly agricultural land used for farming at present along with bushy vegetation. Sub- Committee also enquired about the dump site for soil overburden; PP indicated the same on the map and provided the geo-coordinates of the same.
4. It was also observed that PP has not placed any boundary pillars alongside the lease boundary; accordingly, with the GPS device sub-committee visited some of the proposed boundary pillars.
5. The sub-committee also observed huge patch of low lying area that has developed into a wetland near pit 4, pit 3 and pit 2. The wetlands were full of avian biota predominantly having native bird species mostly Painted Storks

(Mycterialeucocephala) and other avian species. PP informed that these low lying areas are mostly filled during rainy seasons.

6. PP informed that for they will fill pit 4, pit 3 and pit 2 during 2026-2031 and the rest pits are proposed to be used for rainwater storage at the end of conceptual period. The limestone produced in these mines will be used by PP in their soda ash plant and cement plant. PP is yet to purchase the lands coming under these proposed pits. The majority junks of land in most of the proposed pits are private lands held by farmers.
7. The sub-committee observed that most of the mine lease area is under cultivation and major crop was cotton. Pit 1 was accessible from village road and was located approx at a distance of 500 meters.
8. The sub-committee observed several low lying areas other than the wetlands in the lease area.
9. The sub-committee also visited Doliya Sea Coast side. It was informed that mine lease is 500 m away from HTL from the sea side.
10. The sub-committee also visited the Samdhaliya Salinity Ingress Control Bund which is located at a distance of 2.3 km to 4.3 km from all three mine lease area. Samdiyala Salinity ingress control bund is situated on the western side on the mine lease area. Part of the Doliya Village is located within the mine lease area on southern side. No mining activity is proposed in the side of the Doliya Village.

Padhiarka & Doliya Mine Link Road to proposed Pit 1, Limestone Exposures	Low lying areas in Padhiarka & Doliya Mine that have developed into a wetland

Outside the Padhiyarka & Doliya Mine Doliya Sea Coast towards Landward	Proposed soil stacking area in Padhiarka & Doliya limestone mine

B. Gujarda, Dudheri & Dudhala Limestone Mine (MLA: 681.62 ha, Proposal No. IA/GJ/MIN/443968/2023)

Observations of the sub-committee

1. The Gujarda, Dudheri Limestone Mine is located in the villages Gujarada, Dudheri & Dudhala, Taluka Mahuva, Dist Bhavanagar,Gujarat. As submitted by the Project Proponent, the Total Geological reserves are estimated to be 57.280 Million Tonnes and Mineable reserves are 20.574 million tonnes. The life of mine is 11 years in accordance with the mining plan and PP intends to produce 2.7 Million Tonnes per annum (ROM).
2. As submitted by PP, the mine site is located at 0.5 km from High Tide line and the samdhiyala salinity ingress control bund is located at a distance of 2.3 km. Habitations were about 0.05 to 0.5 km away from Gujarada village, 0.015 km to 0.25 km away from Dudhala village and 0.08 km to 0.25 km from Dudheri village. Few habitations were also observed within the lease area. The school nearest to Gujarada, Dudheri & Dudhala limestone mine is Bellur school located at distance of 0.17 km. The National Highway 51 is located within the mine lease area. Reserve Forest Gujarada is located at a distance of 0.2 km. There are other reserves forests in nearby vicinity extending from a distance between 0.2 km to 7.4 km. Only one salt pan exists and that too at a distance of 6.10 km.
3. PP have proposed 6 pits in the mine lease area and it was informed by PP that maximum pit depth would be around 10 m. The land is mostly agricultural land used for farming at present along with bushy vegetation. Sub- Committee also enquired about the dump site for soil overburden, PP indicated the same on the map and provided the geo-coordinates of the same.

4. It was also observed that PP has not placed any boundary pillars alongside the lease boundary; accordingly, with the help of handheld GPS device sub-committee visited some of the proposed boundary pillars.
5. The sub-committee also observed huge patch of low lying area developed into a wetland near pit 4, pit 5 and pit 6. The wetlands were full of avian biota predominantly having native bird species (Painted Stork (Mycterialeucocephala) and other avian species.
6. PP informed that for they will only fill the pit 6 and rest pits are proposed to be used for rainwater storage at the end of conceptual period i.e 2026-2031. PP also informed that there are couple of old mining pits. The limestone produced in these mines will be used by PP in their soda ash plant and cement plant. PP is yet to purchase the lands coming under these proposed pits. The majority junks of land in most of the proposed pits are private lands held by farmers.
7. The sub-committee observed that most of the mine lease area is under cultivation and major crop was cotton.
8. Sub-committee also observed that pit1, pit 2 and pit 5 are near to the existing village road which of very poor quality and mostly broken roads.
9. The sub-committee observed several low lying areas other than the wetlands in the lease area.

Gujarda, Dudheri & Dudhala Mine Amrutvel Road_Pillar No. 51	Gujarda, Dudhala & Dudhala Mine Amrutvel Road_Pillar No. 36

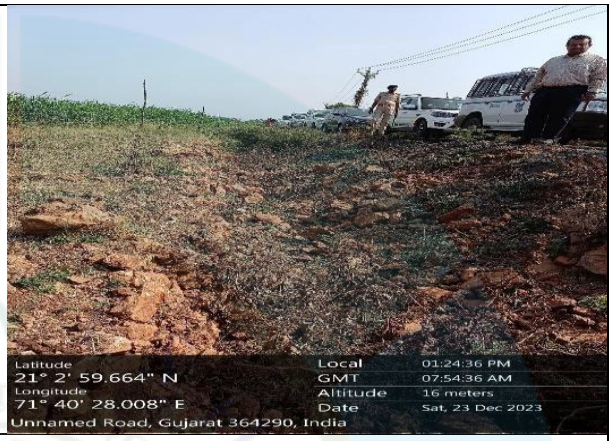
Proposed soil stacking area in Gujarada, Dudheri & Dudhala Limestone mine	SamadhiyalaBund

C. Vangar & Madhiya Limestone Mine (MLA: 612.1336 ha, Proposal No. IA/GJ/MIN/443498/2023)

Observations of the sub-committee

1. The Vangar & Madhiya Limestone Mine is located in the villages Vangar and Madhiya, Taluka Mahuva, Dist Bhavanagar,Gujarat. As submitted by the Project Proponent, the total Geological reserves are estimated to be 35.539 Million Tonnes and Mineable reserves are 14.913 million tonnes. The life of mine is 13 years in accordance with the mining plan and PP intends to produce 1.6 Million Tonnes per annum (ROM).
2. As submitted by PP, the mine site is located at 3.4 km from High Tide line and the samdhiyala salinity ingress control bund is located at a distance of 4.5 km. Habitations were about 0.12 to 0.45 km away from vangar village and 0.2 km to 0.3 km away from Madhiya village. Few habitations were also observed within the lease area. The school nearest to Vangar & Madhiya limestone mine is Bellur school located at distance of 0.04 km. The National Highway 51 is located within the mine lease area. Reserve Forest Patwa is located at a distance of 2.1 km. There are other reserves forests in nearby vicinity extending from a distance between 3.3 km to 6.3 km. Only one salt pan exists and that too at a distance of 3.20 km.
3. PP have proposed 5 pits in the mine lease area and it was informed by PP that maximum pit depth would be around 10 m. The land is mostly agricultural land used for farming at present along with bushy vegetation. Sub- Committee also enquired about the dump site for soil overburden, PP indicated the same on the map and provided the geo-coordinates of the same.
4. It was also observed that PP has not placed any boundary pillars alongside the lease boundary, accordingly with the help of handheld GPS device sub-committee visited some of the proposed boundary pillars.
5. PP informed that for they will only back fill the pit 4 and pit 6 and rest pits are proposed to be used for rainwater storage at the end of conceptual period i.e 2026-2031. The limestone produced in these mines will be used by PP in their soda ash plant and cement plant. PP is yet to purchase the lands coming under these proposed pits. The majority junks of land in most of the proposed pits are private lands held by farmers.

6. The sub-committee observed that most of the mine lease area is under cultivation and major crop was cotton.
7. Sub-committee also observed that except the newly constructed village road, all other existing village roads are not in proper condition, mostly broken not suitable for dumpers.
8. Sub-committee also visited the proposed pit 1 and pit 2 in the mine lease area. Sub-committee also observed the presence of a water park in the mine lease area.

	
Vangar & Madhiya Mine Proposed Pit No. 1	Vangar & Madhiya Mine Proposed Pit No. 2
Vangar & Madhiya Mine Boundary on Amrutvel Road	Proposedsoilstack Vangar & Madhiyamine

Recommendations of the sub-committee

1. PP should submit an action plan and timeline to indicate the purchase of lands across all three mining leases wherein it has proposed mining pits to initiate mining activities since as on date PP has only purchased/obtained surface rights over 101.1967 ha out of 1351.6489 ha of private agriculture land.
2. Since PP envisages to handover the land with shallow quarry having depth upto 4 m to land owners for farming and mostly all three mining leases are having agricultural land PP is requested to conduct a survey to indicate the present status and number of low lying areas, their respective areas which

may be backfilled with available capacity of top soil/overburden and can be handed over to farmers for agricultural purpose.

3. Project Proponent needs to provide year wise exploration plan for all the three mining leases.
4. Since Bhavanagar falls under severely Polluted Area Category, PP shall ensure that during initiation phase itself they should include the provision of permanent water sprinklers across the haul roads in all three mining leases
5. Since Bellur and other schools are in close proximity to mine lease area, PP shall ensure that necessary safety measures are taken as per DGMS norms for all three mining leases.
6. PP shall ensure to construct bunds near the existing low lying areas that has developed into wetland to prevent the ingress of sea water in Padhiarka & Doliya Limestone mine lease area and Gujarada, Dudheri & Dudhala limestone mine lease area.
7. The Project Proponent needs to submit the integrated management plan describing the strategies and actions for achieving wise use of the wetland and the plan shall include objectives of site management; management actions required to achieve the objectives; factors that affect, or may affect, the various site features; monitoring requirements for detecting changes in ecological character and for measuring the effectiveness of management; and resources for management implementation.
8. PP needs to engage and impart skill among the villagers and local population mainly the land losers and also submit a plan for their alternate livelihood arrangement since most of them will be losing their fertile lands.
9. PP should widen the existing village roads before using it for transportation in all three mining leases, wherever widening is not possible PP shall submit an action plan for making alternate roads.
10. PP should engage wildlife experts/avian experts for conservation of the avian fauna within and near its mine lease.
11. PP shall plant native fruit bearing plants across all the proposed green patches.
12. PP shall put up boundary pillars across all mining leases.
13. The Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Gujarat clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. Nirma Limited or not?
14. PP needs to submit plan to transport crushed limestone from all the three leases to plant
15. PP need to take some measures to keep the migration bird ponds un harmed and protected by activity of mining in future.
16. PP needs to install water treatment plant to reduce the hardness of water.
17. PP needs to explore possibility of deploying surface miners for mining.

4. Observation and Recommendation of the EAC: -

The EAC noted that the site visit was conducted by the subcommittee during 22-25 December 2023. The EAC agreed to the recommendations of the subcommittee.

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List of members of Expert Appraisal Committee participated through VC

S.No	Member Name	Member Address	Designation	9th Jan., 2024	10thJan., 2024
1	Dr. Dinesh Misra, IFS (Retd.)	Plot No 65, Sector 8, Gandhinagar, Gujarat, 382 008	Chairman	Yes	Yes
2	Sh. Niranjan Kumar Vasu,IFS (Retd.)	816, Shanti Nagar, Opposite Durgapur Railway Station, Jaipur-Rajasthan, 302018	Member	Yes	Yes
3	Dr. Asha Rajvanshi, Scientist 'G' (Retd.), WII	B/104/106 Rock Valley Apartments, GMSRoad, Sewla Kalan, P.O. Majra, Dehradun, Uttarakhand-248171.	Member	Yes	Yes
4	Shri. Avijit Ghosh (CMD- Heavy Engineering Corporation Limited) (Retd.)	Singhee Marg, A- 604 Shahadeo Tower, P.P.Compound, Ranchi 834001, Jharkhand	Member	Yes	Yes
5	Shri. BandiRamchandra Reddy (Former CMD-South Eastern Coalfields Limited)-(Retd.)	Flat No-503 A, Jyoti Cosmos, White Fields, Hi-Tech City, Kondapur,Hyderabad-500081	Member	Yes	Yes
6	Prof. Pramod Kumar, Professor,ShriAurobi ndoCollege,Universit y of Delhi	Shri Aurobindo College, University of Delhi 1372, B-1, Vasant Kunj, New Delhi-110070	Member	No	No
7	Prof.DeveshWalia, Department of Environmental Studies	Department of Environmental Studies, NEHU,Shillong-793022 Meghalaya	Member	Yes	Yes
8	Dr. Suresh Tiwari Scientist-F	Indian Institute of Tropical Meteorology, Pune,New Delhi Branch, Prof. Ram NathVijMargRajinder Nagar, New Delhi – 110060	Member	Yes	Yes
9	Dr. K.G Asha Manjari, Professor, University of Mysore	10/B, "SPARSHA", 2nd Main, 2ndCross,BhogadiIInd Stage, Mysore-570026, Karnataka	Member	Yes	Yes

10	Prof. Dev Dutt Sharma, Vice-Chancellor	Sardar Patel University,Mandi H.P. 175001	Member	No	No
11	Shri V. K. Soni, Representative of India Meteorological Department	Government of India, Ministry of Earth Sciences, India Meteorological Department, MausamBhawan, Lodi Road, New Delhi – 110003	Member	No	No
12	Shri Yogesh Kale/ Shri Abhay Agarwal, Representative of Indian Bureau of Mines	Controller of Mines, IBM Block D, Second Floor, Indira Bhavan, Civil Lines, Nagpur - 440001	Member	Yes	Yes
13	Shri Niazi Mohammed,Representative of Directorate General of Mines Safety	Directorate General of Mines Safety	Member	Yes	Yes
14	Shri Pankaj Verma	3rdFloor, Vayu Block, Indira ParyawaranBhawan, MoEF&CC, Jorbagh, New Delhi- 110003.	Member Secretary	Yes	Yes
15	Dr. Saurabh Upadhyay	2ndFloor, Vayu Block, Indira Paryawaran Bhawan, MoEF&CC, Jorbagh, New Delhi- 110003.	Scientist C	Yes	Yes

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सत्यमेव जयते

Government of India
Ministry of Environment, Forest and Climate Change
IA Division
(Non-Coal Mining)
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Minutes of AGENDA FOR 28th MEETING OF THE EXPERT APPRAISAL COM MITTEE (NON-COAL MINING SECTOR), SCHEDULED TO BE HELD DURIN G 14th & 15th MARCH, 2024 THROUGH VIDEO CONFERENCING (VC) meetin g Non-Coal Mining held from 14/03/2024 to 15/03/2024

Date: 22/03/2024

MoM ID: EC/MOM/EAC/446256/3/2024

Agenda ID: EC/AGENDA/EAC/446256/3/2024

Meeting Venue: N/A

Meeting Mode: Virtual

Date & Time:

14/03/2024	10:30 AM	05:30 PM
15/03/2024	10:30 AM	05:30 PM

1. Opening remarks

The 28th meeting of the Re-Constituted Expert Appraisal Committee (EAC) for Environmental Appraisal of Mining Projects (Non-Coal) of the Ministry of Environment, Forest and Climate Change was held during 14-15th March, 2024 through video conference. The list of participants is annexed herewith. After login of the Committee Members through video conference link provided by NIC discussion on each of the Agenda Items was taken up ad-seriatim.

2. Confirmation of the minutes of previous meeting

The minutes of the 27th Meeting of the EAC (NoN-Coal) held during 20th February, 2024 & 21st February, 2024 were placed before the members of the EAC and confirmed by the Chairman.

3. Details of proposals considered by the committee

Day 1 -14/03/2024

3.1. Agenda Item No 1:

3.1.1. Details of the proposal

Expansion of Sanu-I Limestone Mining Project (ML No. 27/1996, Area-1000 Ha.) with Mine Material handling c apacity from 3.3 MTPA to 3.848 MTPA (Less than 20 %) in second phase which includes keeping ROM SMS gra de Limestone resource- 3.3 MTPA same (SMS Grade Limestone-1.50 MTPA) & recovery of mineral from Handl ing of old backfilled limestone size reject dumps (0-30 mm size)- 0.548 MTPA along with Crushing (1X300 TPH, 1X250 TPH, 1X200 TPH, 1X150 TPH), Screening plant (2X300TPH, 2X250TPH, 2X200TPH) by **RAJASTHAN STATE MINES & MINERALS LIMITED** located at **JAISALMER,RAJASTHAN**

Proposal For		Fresh EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/RJ/MIN/458597/2024	J-11015/42/2006-IA. II (M)	09/02/2024	Mining of minerals (1(a))

3.1.2. Project Salient Features

The instant proposal is for expansion of Sanu-I Limestone Mining Project with enhancement in production capacity from 3.3 to 3.848 MTPA (less than 20%) in second phase which includes keeping ROM SMS grade Limestone resource- 3.3 MTPA same (SMS Grade Limestone-1.50 MTPA) & recovery of mineral from Handling of old backfilled limestone size reject dumps (0-30 mm size) - 0.548 MTPA along with Crushing (1X300 TPH, 1X250 TPH, 1X200 TPH, 1X150 TPH), Screening plant (2X300TPH, 2X250TPH, 2X200TPH) In the ML area of 1000 ha (ML No. 27/1996) by M/s Rajasthan State Mines and Minerals Limited located near Village Sanu, Sub Tehsil Ramgarh, Tehsil Sam (Old Tehsil Jaisalmer), District Jaisalmer, Rajasthan.

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. The proposed project activity is listed at schedule no. 1(a) Mining of Mineralsand falls under Category "A" of the schedule of the EIA Notification, 2006 and appraised at the Central level.

ii. The mine lease area is located between Latitude 27°19'39.37"N to 27°19'40.13"N & 27°16'43.77"N to 27°16'44.53"N and Longitude 70°33'47.35"E to 70°33'49.81"E & 70°34'54.62"E to 70°34'57.11"E.The mine lease area falls under the Survey of India Toposheet No: 40 I/11 and falls in Seismic Zone-III.

iii. Earlier, the Project Proponent obtained following Environmental Clearance as tabulated below:

S.No.	Details of EC obtained in the favour of M/s Rajasthan State Min es & Minerals Ltd. (RSMML)	Letter No. & Date
1.	Environment Clearance over an area of 1000 ha for 1.25 MTPA of Steel Grade Limestone.	Vide letter no. J-11015/ 42/2006-IA. II (M) date d 03.08.2007
2.	Amendment in EC for enhancement in life of mine from 31.03.2 016 at maximum annual production capacity of 12.5 LTPA as in the IBM approved Mining Plan/Scheme of Mines, the balance e stimated reserves has been enhanced based on the additional exp loration during scheme of mining (SOM) period & resulted the mineral reserves of probable/possible category falling under pro ved category.	Vide letter no. J-11015/ 42/2006-IA. II (M) (Pt.) dated 22.03.2017.
3.	Further obtained Amendment in EC forenhancement in the prod uction capacity of SMS Grade Limestone from 1.25 MTPA to 1. 50 MTPA along with ROM handling of Limestone from 2.799 MTPA to 3.30 MTPA.	Vide Letter no. F. No. J-11015/42/2006-IA. II (M) dated 23.06.2021.

Grant	From	To	Lease deed executi on date	Lease registratio n date
Initial Grant (30 Years)	01/04/19 97	31/03/20 27	22/07/2010	30/07/2010

Extension	From	To	Renewal date
1st (Deemed renewal from the in itial grant)	01/04/19 97	31/03/20 47	15/11/2018

v. Land Use/Land Cover of the Mine Lease Area:

Private land	ML Area: 1000 Ha.
Government land	
Forest land	0 Ha.
Total Mining lease area (MLA), ha	1000 Ha.
Private land for crusher, workshop & oth er infrastructure outside the MLA	NA

Mining Plan inclu ding Progressive Mine Closure Plan (approved by India n Bureau of Mine s/DMG)	Letter No.	MCDR-MPC0LST/2/2023-AJM-IB M_RO_AJM
	Date	09/06/2023
	Mineral & (Major/Minor)	Limestone (Steel Grade & Cement Grade) and Major
	Mine Lease Area, Ha	1000 Ha.
	Validity	2026-27

Additional inform ation (if any)

Approval of Earlier Mining Plan & Its Subsequent Review In Chronological Or der

S. No.	Letter Number	Date	Period		Type of Approve d Docume nt
			From	To	
1	326/108/ZN-28/90-M CCM(NZ)	14/06/19 91	01/04/19 91	31/03/19 96	Mining p lan
2	584(6)(3)(15)/96 RC MAJM	20/08/19 97	01/04/19 96	31/03/20 01	Scheme of Minin g
3	584(6)(3)(94)/2001R CM-AJM	04/02/20 02	01/04/20 01	31/03/20 06	Scheme of Minin g
4	584(6)(3) (94-PMCP/ 2004-AJM	28/01/20 05	01/04/20 04	31/03/20 06	Scheme of Minin g
5	584(6)(3) MS-259/20 06AJM	09/09/20 06	01/04/20 06	31/03/20 12	Scheme of Minin g
6	584(6)(3) (391)/201	13/06/20	01/04/20	31/03/20	Scheme

		1-RCOM-AJM	12	12	17	of Mining
	7	584(6)(3) (1667)/2016-RCM-AJM	16/12/2016	01/04/2017	31/03/2022	Review Of Mining Plan
	8	584(6)(3) (1763)/2018-RCM-AJM	14/12/2018	01/04/2018	31/03/2022	Modification Of Mining Plan
	9	584(4)(3) (1899)/2021-22RCM-AJM	29/03/2022	01/04/2022	31/03/2027	Review Of Mining Plan
Mining Parameters	Quantitative Description					
Method of Mining	Open cast Mechanized					
Drilling/Blasting	Drilling/Blasting					
Geological Reserves	392.47 MT (Million Tonne)					
Mineable Reserves	16.35 MT (Million Tonne)					
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Total Material handing 3.848 Million TPA (ROM SMS grade Limestone resource- 3.3 Million TPA recovery of mineral from Handling of old backfilled limestone size reject dumps (0-30 mm size)- 0.548 Million TPA)					

Life of mine	6 Years
Mine Bench Height & Bench Width	Bench Height: 5 m Bench Width: 80-120 m
No. of Mine Benches	7
Existing Depth, m bgl	
Ultimate Depth of Mining, m bgl	5 m bgl
Ground Water Table, m bgl	70 m bgl
Details of ground water intersection	Ground water table will not be intersected
Individual bench slope	70°
Overall pit slope	45°
Details of existing/ proposed Crusher	Existing Primary and Secondary Jaw Crushers having capacity 1X300,1X250,1X200,1X150 TPH
Mineral Beneficiation	No
RoM output size	
Transportation details including capacity of dumper/tipper, mode of transport and distance	
Generation of Top soil/OB & its Management during plan period & conceptual period	

S. No		Product	Capacity mentioned in the EC dated 3rd Aug 2007 & 23rd June 2021	Existing Capacity as per EC (MILLION TPA) dated 3rd Aug 2007 & 23rd June 2021	Proposed Capacity (MILLION TPA)	Remark/End use
1		SMS Grade Limestone (30 to 80 mm particle size) as per EC granted by MoEF & CC vide letter no. J-11015/42/2006-IA.II (M) dated 3rd August 2007	1.25	1.50	1.50	End use: Steel industries
2	2a	Mineral Size Reject (10 mm-30 mm)	1.559	1.8	1.8	End use: cement, power & other industries
	2b	Screen Reject Limestone less than 10 mm particle size)				End use: Market is yet to be established.
3	(1+2)	ROM (Limestone Resources)	2.799	3.30	3.3	
4	4.1	Size mineral rejects (10-30 mm size)	0	0	0.3288	End use: cement, steel, power plants & other industries
	4.2	Reject (0-10 mm Size)	0	0	0.2192	End use: back filled or dispatch subject to Market demand
4.0(4.1+4.2)		Handling of old backfilled limestone size reject dumps (0-30 mm size)	0	0	0.548	End use: cement, steel, power plants & other industries
5(3+4)		Total Material Handling (MILLION TPA)	2.799	3.30	3.848	In first phase Expansion in ROM- 17.89 % In Second Phase Proposed Expansion is

Pit No.	Pit ID	Pit Status	Area Covered by Pit (Ha)	Depth
1	North	Active	123.98	4.50 m
2	South	Active	501.72	5.00 m

Note: As per amended EC granted by MoEF & CC vide F. No. J-11015/42/2006-IA. II (M) dated 23rd June 2021

Mine Material handling capacity from 3.3 million TPA to 3.848 million TPA (Less than 20 %) in second phase which includes keeping ROM SMS grade Limestone resource- 3.3 million TPA same (SMS Grade Limestone-1.50 MTPA) & recovery of mineral from Handling of old backfilled limestone size reject dumps (0-30 mm size)- 0.548 Million TPA

Via roads/railways and Capacity of dumpers/Tippers-25 Tones

There is no top soil generation/OB generation envisaged from the proposed mines

Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Mineral Reject generation of Size less than 10 mm & as per market specifications possibility is to explore the same for market use and selling of -10mm mineral sized rejects with the objective to zero waste mining as per National Mineral Policy 2019 to Conserve National Resources as much as possible.

Total water requirement	55	Fresh water	55
		Treated water	0
Source	Water demand is being met available through IGNP Canal		
Permission for withdrawal/ intersection along with details of grant and its validity	Permission obtained from IGNP dated 06/02/2007 for 120 KLD for Sanu-I and Sanu-II mining project.		

Particulars	Particular's Name	Distance & Directions
Village	Joga village	~ 5.32 Km towards NNE direction from mining lease area.
Town	Ramgarh (Nearest Town)	~8.67 Km towards NW direction from mining lease area.
Highway	NH-68	~ Passing through the mine lease area at about 0.90 Km towards South direction from the Pillar W of the M.L area.
Interstate Boundary	None in 10 KM Radius	--
Railway Station/Railway line	Sanu Railway station	~ 7.09 Km towards ESE direction from mining lease area.
Water Bodies	Sanwra Desar Talab	~1.37 Km towards SE direction from the mine lease area
Forest	None in 10 KM Radius	--

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest Land within the mine lease area and (if yes) status of Forest Clearance	No	Letter obtained from office of the Dy. Conservator of Forest, Wildlife, Jaisalmer vide letter no. F()Misc./DCFWLJSM/2023-24/3155 dated on 29.08.2023 stating that Mine site is about 45 km away from the boundary of Desert National Park Wildlife Sanctuary and about 1.45 Km away f
National Park	No	

Wildlife Sanctuary	No	rom the Great Indian Bustard Priority Area and lying wit hin the Great Indian Bustard Potential Area
Elephant/Tiger Reserve	No	
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ES A)	No	---------
Coastal Regulation Zone (CRZ)	No	---------
Schedule-I species (No.s a nd name of schedule-I spe cies with authenticated lett er)	No	No Schedule I species were observed during primary surv ey. Further, the Authenticated List of Flora & Fauna issue d vide letter no. F () DCF/Technical/2022-23/4863 by DC F, Jaisalmer dated on 04.09.2023 shows presence of three Schedule I species namely: The Indian Porcupine (Hystri x leucura), Rat snake (Ptyas mucosa), Tawny Eagle (Aqu ila rapax)
Wildlife Conservation Pla n	……	Under Departmental Process

Proposed area for green belt/plantati on and no. of sapl ings proposed

Year		Un-work ed Area		Additional pl antation to b e carried out (Assuming s urvival rate t o be 70%)	Net plantation to be carried o ut (Along with r eplacement of non-surviving Plants)	Backfilled Area		Total	
		Are a (Ha)	No. of T rees	No. of Tree s	No. of Trees	Are a (Ha)	No. of Tre es	Ar ea (H a)	No. of T rees
Ex isti ng	Un-worked Area	41. 59	415 90	--	--	31 3.5 0	46,6 97	--	453 70
	Both sides of NH passi ng through the mine	3.7 8	378 0	--					
1st (2023-24)		*2. 22	184 01	--	18401	Maintena nce to be done			184 01
2nd (2024-25)		--	184 01	5520	23921				239 21
3rd (2025-26)		--	184 01	7176	25577				255 77
4th (2026-27)		--	184 02	7673	26074				260 74
5th		--	--	7822	7822			--	782 2
6th		--	--	--	--			--	--
End of Life of		--	--	--	--	55	Re-	--	--

Mine					9.22	grassing		
Total	47.59	1,18,975	22671	96275	872.72	Re-grassing	47.59	1,47,165

Budget for green plant & plantation till the end of life of mine.	Rs. 5.21 lacs (Recurring Cost)
Budget for nursery	--
Details of existing plantation and its survival rate	Discussed in the above section
No. of tree cuts in the mine lease area and compensatory afforestation	.....
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	43.81 Ha. (Green Belt/Plantation (Undisturbed Area) & 3.78 Ha. (Plantation along both sides of NH passing through the mine).
50 m safety zone of nallah, roads, electric lines	
500 m safety zones of nearest habitation villages	……

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	March-May 2023
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Summer
Predominant Wind direction (From)	SW
Ambient Air Quality (no. of locations) and results	8
Noise level (no. of locations) and results	7

Water Quality (no. of locations) and results	Surface-3, Ground water-2 Nos
Soil Quality (no. of locations) and results	7
Hydro geological study and results	Discussed in the chapter 3 of the EIA/EMP Report.
Traffic study (no. of locations) and results	Mining activity would deploy 25 T/Truck and 144 trips/day, or PCU/day will be 432. Thus, incremental increase in traffic will be 50%. There will be no much impact on local transport of mineral from mine site via road ways and railways. The LOS value for the NH-68 will be "Excellent" after post mining. So, the additional load on the carrying capacity of the concerned roads is not likely to have any significant adverse effect

Advertisement for PH with date (name of major national daily and one regional vernacular daily newspaper)	As per EIA Notification, dated 14th September, 2006 and its subsequent amendments till date the said project falls under Category "A" and accordingly, Environmental Clearance (EC) for mining activity is required under para 7 (ii)a of EIA Notification, 2006 (for Expansion or Modernization or Change of product mix in existing projects). Earlier in Phase I enhancement in the production capacity of SMS Grade Limestone from 1.25 MTPA to 1.50 MTPA (20 %increase) along with ROM Handling of limestone from 2.799 MTPA to 3.30 MTPA (17.89% increase) at operating Sanu-I Limestone Mine. Further, this EIA/EMP report is being prepared for Phase 2: 2.799 MTPA to 3.848 MTPA (37.47 % increase) expansion(<40% i.e., 37.47 % in phase 1 and phase 2) in line to MoEF & CC OM vide No. IA3-22/10/2022-IA.III [E 177258] dated 11th April 2022 and subsequent OM vide No. IA3-22/10/2022-IA.III [E 177258] dated 30th May 2022, para 5 Table Scenario III : "Up to 40 percent based on successful compliance of previous environmental safe guard conditions related to expansion of 20 percent" clearly stating that there is requirement of revised EIA/EMP report and Certified EC Compliance report however there is no requirement of fresh public consultation
Date of PH	
Venue	
Chaired by	
Main issues raised during PH	
Budget proposed for addressing issues raised during PH over 3 years	
Additional information (if any)	

Particulars	Details of Letter along with date of grant and validity
Consent to Establish	F(Mines)/Jaisalmer(Jaisalmer)/1958(1)/2016-2017/1150-1154 dated 07/07/2021 valid till 31/07/2024
Consent to Operate	(Mines)/Jaisalmer (Jaisalmer)/1958(1)/2016-2017/1155-1159 dated 07/07/2021 valid till 31/07/2024
Certified Compliance Report and Inspection date	PP submitted the Certified Compliance Report (CCR) dated 24.10.2023. As per the CCR, the inspection was carried out on 19.07.2023.

Certified Production Details from the inception of the mine (in tabular form against the EC capacity)	Certified Production figure along with EC Capacity

xiv. Rehabilitation & Resettlement (R&R):

R & R details	No R & R study involved as this is an existing mining pr oject also no settlements are present in the mine lease are a that requires R & R.
Court Case, No and its present status	No Court Case is pending
Undertaking by Project Proponent w.r.t c ourt case	Undertaking is enclosed along with the EIA/EMP Repor t.
Affidavit as per Ministry's OM dated 30. 05.2018	Project Proponent has submitted an Affidavit along with the EIA/EMP Report.
Undertaking by Project Proponent in EI A/EMP report	Project Proponent has submitted an Undertakingalong wi th the EIA/EMP Report.
Undertaking by Consultant in EIA/EMP report	Undertaking by Consultant has been submitted along wit h the EIA/EMP Report.
Plagiarism Certificate	Plagiarism Certificate has been submitted along with the EIA/EMP Report.

xvii. Details of the Environmental Management Plan (EMP):

S. No.	Activity		Budget Allocation in Lacs. (Capital)	Budget Allocation in Lacs. (Recurring)
1	Environmental Monitoring Cost			
			--	0.50
	b. Air	Air pollution monitoring	-- 20.0	1.00 1.00
		ii Control of fugitive emission during loading a nd unloading, transportation/water sprinkling m easures. iii Air Pollution Control Devices installation at the material transfer points at crusher plant (Fo gging System, Bag Filters)	-- --	10.00 5.00

	iii Greenbelt/Plantation	--	5.21
	c. Noise pollution Monitoring	--	0.40
2.	Construction of Water conservation and management structure	3.00	0.70
3.	Drip Irrigation	3.00	1.00
4.	Blasting related safeguard expenses	--	0.50
5.	Waste Management (Municipal Waste)	--	0.15
6.	Fencing around mine pit to prevent loss of wildlife an d human movement	78.71	0.20
7.	OHS/Surveillances	2.00	2.00
8.	Rehabilitation of mined out backfilled area (re-grassin g)	8.72	1.00
Total		115.43	28.66

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost o f Public hearing)	See nested table below
Project Cost	Rs. 37.52 Crore
Employment (No.s)	112

Sr. No.	Particulars	Capital Expenditure (In Crores)
1	Existing project cost	Rs. 12.00 Crores
2	Project cost for expansion	Rs. 25.52 Crores
3	Environment M anagement Plan	Existing: Recurring (Rs Lacs) = 20; Proposed: Capital (Rs Lacs) = 115.43; Proposed: Recurrin g (Rs La cs) = 28.66
Total		Rs. 37.52 Crore

Sr. No	Condition as per OM	Compliance of condition
	The project should have gone through the public hearing pr ocess, at least once, for its existing EC capacity on which e xpansion is being sought, except those category of projects which have been exempted as per para 7 III (i) of EIA Noti fication 2006 and its amendments.	Public hearing of the project hel d on 07.07.2005 for an annual pr oduction capacity of 12.50 Lakh tonnes (1.25 million tonnes)of st eel grade limestone.

	There should not be change in Category of the project from 'B2' to 'B1' or 'A' due to proposed modernisation or expansion	There is no change in the category of the project.
	There is no additional land acquisition or forest land diversion involved for the proposed expansion or there is no increase in lease area with regard to mining vis-à-vis the area mentioned in the EC, based on which public hearing has been held earlier.	No Change in the Project Area.
	The proposed expansion shall not be more than 50% of production capacity as mentioned in the prior EC, issued on the basis of public hearing held and the same shall be allowed in minimum three phases.	Proposed expansion is not more than 50% of production capacity.
	Predicted environmental quality parameters arising out of proposed expansion/modernization shall be within the prescribed norms and the same shall be maintained as per prescribed norms.	Baseline Monitoring and data have been collected during the Month of month March to May 2023 in summer season.
	The proposed expansion should not result in reduction in the greenbelt area as stipulated in the earlier EC, or if the existing ratio of greenbelt is more than 33%, after expansion it should not reduce below 33%.	PP has proposed additional plantation apart from the 33% of ML area.
	The project proponent should have satisfactorily complied the conditions stipulated in the existing EC(s) and satisfactorily fulfilled all the commitments made during the earlier public hearing/consultation proceedings and also the commitments given while granting previous expansion, as may be applicable. This shall be duly recorded in the certified compliance report issued by the IRO/CPCB/SPCB, which should not be more than one year old at the time of submission of application	PP has submitted thecertified compliance report vide dated 24.10.2023. Site inspection date has not been submitted by the PP.
	Public Consultation shall be undertaken [if applicable as per table below] by obtaining response in writing, as per para 7 III (ii) (b) of EIA Notification 2006, except those category of projects which have been exempted as per para 7 III (i) of EIA Notification 2006 and its amendments.	Not applicable.
	Effluent monitoring including air quality monitoring systems as specified in the existing EC, if stipulated, should have been installed.	No data available.

3.1.3. Deliberations by the committee in previous meetings

N/A

3.1.4. Deliberations by the EAC in current meetings

The EAC, after deliberations observed that instant project is for expansion and PP has applied under OM dated 11.04.2022 for enhancement upto 37.87% (Stage-2) capacity expansion under para 7(ii) of EIA Notification, 2006.The EACobserved that the PP has not complied to all of the points of mentioned in the Ministry's OM dated 11.04.2022 issued under para 7(ii)(a) of EIA Notification, 2006, for expansion up to 50%. EAC further noted that the PP is having the permission to mine 1.5 MTPA SMS grade limestone with ROM handling capacity of 3.3 MTPA.

The PP has collected the Baseline data for the period from March to May, 2023 and onbserved that the Ambient Air Quality, Water Quality, Soil Quality and Noise Level are within the permissible limits.

Further, the Committee observed that the PP has not complied the condition with regard to the plantation of trees within mine lease area, the EAC opined that the existing ratio of greenbelt should be more than 33% of the Mine Lease area. EAC also noted that PP has not installed any Continuous air quality monitoring system within the ML area. The EAC also emphasised that PP should increase the activity-wise budget for EMP, Public Hearing and their recurring cost. Based on aforesaid discussion, the EAC **deferred** the proposal for the submission of following information:

i. The PP needs to submit the point wise compliance of Ministry's OM dated 11.04.2022 under para 7(ii)(a) of EIA Notification, 2006, for expansion up to 50%, within the existing premises/ mine lease area, without additional land acquisition.

ii. PP needs to submit a study showing the impact of mine operation upon the existing boundary of Desert National Park /Wildlife Sanctuary and upon the Great Indian Bustard Potential Area which is about 1.45 Km away from the Mine lease boundary.

iii. The PP needs to submit the authenticated mineable Limestone reserve and total Limestone reserve available within ML area from Director of Mines and Geology.

iv. The PP needs to submit DMG authenticated past production since the commencement of mining operations.

v. The PP needs to submit an undertaking for not exceeding the past production w.r.t. the EC capacity.

vi. The PP needs to create a nursery of native plant species in 5 ha land within the mine lease area (with not less than 1 lakh of sapling capacity). The nursery should be ready within three months.

vii. The PP needs to submit the status of wildlife conservation plan prepared as per the Wildlife amendment act, 2022.

viii. The PP needs to submit the detail action plan related to the budget already spent and to be spent with regard to activities covered under EMP and as part of CSR.

ix. The PP needs to submit the recorded Drone video of the Mine lease area covering Mine pit, OB dump and Plantation area.

x. The PP needs to undertake a carrying capacity study in order to findout the impact on the National Highway-68.

3.1.5. Recommendation of EAC

Deferred for ADS

3.2. Agenda Item No 2:

3.2.1. Details of the proposal

Gujarda, Dudheri & Dudhala Limestone Mine by **Nirma Limited** located at **BHAVNAGAR,GUJARAT**			
Proposal For		Fresh EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/GJ/MIN/443968/2023	J-11015/153/2016-IA-II(NCM)	13/09/2023	Mining of minerals (1(a))

3.2.2. Project Salient Features

The proposal is for Environmental Clearance for Gujarda, Dudheri & Dudhala Limestone Mine for production capacity of 2.7 MTPA in the mine lease area of 681.62 ha by M/s Nirma Limited located at Villages Gujarda, Dudheri & Dudhala, Tehsil Mahuva, District Bhavnagar (Gujarat).

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. The mine lease area is located between Latitude 21°01'1.31"N to 21°03' 44.86" N and Longitude 71°41'15.21"E to 71°43'38.54"E. The mine lease area falls under the Survey of India Toposheet No: F42R12and falls in Seismic Zone-III.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category “A” as the mining lease area is greater than 250ha and appraised at the Central level.

iii. The Project Proponent has obtained the ToR for mining of Limestone in Gujarda, Dudheri & Dudhala Limestone Mine of M/s Nirma Limited vide letter no. J-11015/153/2016-IA.II(M) dated 06.02.2023.

iv. Details of Mine Lease in chronological manner:

S.no	Prospecting License/ Letter of Intent (LoI)/ Grant of Mine lease and Lr No	Date of the grant	Name of the Mineral & (Major/ Minor)	Period of Grant	Granted by	Mine lease area in Ha
1	MCR-102004-1943-CHH	15.02.2008	Limestone	30 years	IMD, Government of Gujarat	1497.4701
2	MCR-102004-1943-CHH	02.02.2011	Limestone	30 years	IMD, Government of Gujarat	1489.4701
3	MCR-102004-1943-CHH	08.01.2017	Limestone	50 years	IMD, Government of Gujarat	681.62

S. No	Details of grant of Mine Lease deed execution	Period of Grant		Name of the Mineral	Mine lease area in Ha
		From	To		
1	MCR-102004-1943-CHH	11.01.2017	10.01.2067	Limestone	681.62

Private land	565.9454
Government land	115.6746
Forest land	-
Total Mining lease area (MLA), ha	681.62
Private land for crusher, workshop & other infrastructure outside the MLA	No facilities outside the ML area. However crusher will be installed at company's Cement Plant.

Mining Plan including Progressive Mine Closure Plan (approved by Indian Bureau of Mines/DMG)	Letter No.	File No.: 684(4)(1)/MP-348(197)/2021-22 GNR/1121
	Date	04.08.2021
	Mineral & (Major/Minor)	Major
	Mine Lease Area, Ha	681.62
	Validity	31.03.2026
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized	
Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Slurry explosive -cap sensitive and non-cap sensitive.	
Geological Reserves	57.280 Million tonne	
Mineable Reserves	20.574million tonne	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Top soil- 0.57 mi.cum OB/SB/IB/Mineral Rejects- Nil Waste-Nil	
Life of mine	11 years (Life of mine may be increased subject to conversions of resources under 333 category into category of reserves 111)	
Mine Bench Height & Bench Width	6.0 m, for working bench 12-15 m for closing (conceptual) bench Optimum	
No. of Mine Benches	2	
Existing Depth, m bgl	New mine	

Ultimate Depth of Mining, m bgl	10 m
Ground Water Table, m bgl	15.5 m (Post monsoon)
Details of ground water intersection	No ground water will be encountered during planning stage i.e. in working plan in neither pre monsoon nor post monsoon season in any of the pits. Ground water will also not intersect during mining at the end of min e life.
Individual bench slope	80-85°
Overall pit slope	~ 45°
Details of existing/ proposed Crusher	Proposed crusher will be installed at Cement Plant.
Mineral Beneficiation	-
RoM output size	-
Transportation details including capa city of dumper/tipper, mode of transp ort and distance	Internal haul road from mine face to crusher and by co nveyor from crusher to the Cement plant adjacent to th e mine lease. For the Soda Ash Plant located at approx.100 km at K alatalav, Bhavnagar limestone will be transported in d umpers/ trucks through National Highway 51. Internal haul road from mine face to crusher means of dumper/tippers of 25 tonnes capacity.
Generation of Topsoil/OB & its Mana gement during plan period & concept ual period	Top soil at plan period- 249806 cu.m, temporary stack ing at one location Top soil at conceptual period-321394 cu.m, simultane ously backfilling
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Nil
Additional information(if any)	Surface miner as well as ripper/dozer & rock breaker will be used for mining to minimize drilling & blastin g.

Total water requirement	44 KLD	Fresh water	3 KLD
		Treated water	41 KLD
Source	Fresh water source Narmada water pipeline/Water tanker. Water harvested within mine lease during rainy season. Treated water source- Reject water of RO /DM plant &Reject w ater of RO /DM plant (proposed at Cement plant)		

Permission for withdrawal/ intersection along with details of grant and its validity	Permission for water withdrawal from Narmada water pipeline has been taken vide letter No. GWIL/Bhavnagar/Ind.conn./1257 dated 4.06.2008.
Additional information (if any)	-

Particulars	Particular's Name	Distance & Directions
Village	Gujarda, Dudheri, Dudhala Madhiya Padhiarka	0.2-0.5 km 0.5 km, NW 0.5 km, W
Town	Mahuva	4.0km, NE
Highway	NH-51 (Una-Mahuva highway)	Within
Interstate Boundary	Rajasthan	Approx.500 KM,N
Railway Station/Railway line	Amrutvel	2.0km, N
Water Bodies	Arabian Sea Coast	0.5 km, S from the HTL
	Samdiyala Salinity ingress control bund	4.5 km, WSW
	Malan Bandhara	1.5 km E
	Malan River	4.4 KM,E
	Bhambhali River	5.4 Km, W
	Garasawo River	0.9 KM,NE
Forest	RF near Patwa	2.8 KM,SW
	RF near Doliya	7.4 KM,E
	RF near Dudheri	0.6 KM,S
	RF near Gujarda	0.3 KM,S
	RF near Khared	2.1 KM,E

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks

Forest Land within the mine lease area and (if yes) status of Forest Clearance	No	
National Park	No	
Wildlife Sanctuary	No	
Elephant/Tiger Reserve	No	
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)	No	
Coastal Regulation Zone (CRZ)	Yes	ML area outside CRZ- GCZMA letter no.ENV-10-2023-170-T dated 19.07.2023
Schedule-I species (No.s and name of schedule-I species with authenticated letter)	Yes	Peafowl, Chinkara and Asiatic lion & as per Wildlife Protection Amendment Act, 2022, schedule-1 species have been updated in WLCP.
Wildlife Conservation Plan	Yes	On the basis of the fauna study findings & list of fauna authenticated by Forest Department, Wildlife Conservation Plan was prepared and submitted for approval. The said Wildlife Conservation Plan had been approved by the Forest Department on 20.12.2021. Rs. 19.9 lakh has been approved for the conservation of wildlife in the study area. As suggested by EAC &latest Wildlife Protection Amendment Act, 2022,budget allocation for WLCP has been increased from Rs.19.9 Lakh to Rs.65.9 Lakh for all 3 mines.

Proposed area for green belt/plantation and no. of saplings proposed	30.00 Ha.
Budget for green plant & plantation till the end of life of mine.	90.95 Lakhs
Budget for nursery	-
Details of existing plantation and its survival rate	-
No. of tree cuts in the mine lease area and compensatory afforestation	As per actual during mining
Particulars for Green belt/plantation	Area covered (in Ha)

7.5 m barrier & non-mineralized zone	10.0
50 m safety zone of nallah, roads, electric lines	10.0
500 m safety zones of nearest habitation villages	-
Additional information (if any)	10.00 ha(Backfilled area (Govt. wastela nd))

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	01.03.2021 to 02.06.2021
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Summer
Predominant Wind direction (From)	South
Ambient Air Quality (no. of locations) and results	16
Noise level (no. of locations) and results	16
Water Quality (no. of locations) and results	15
Soil Quality (no. of locations) and results	12
Hydro geological study and results	As per planned mining and Report of hyd rogeological & hydrological studies of co re and buffer zone of Gujarda, Dudheri & Dudhala limestone mine, the ground wate r table may get Intersected in post monso on during 11th year at conceptual pit bott om level of +1.0 AMSL. However, conce ptual pit bottom level will be kept above ground water level i.e. +4.0m AMSL to a void intersecting ground water level.
Traffic study (no. of locations) and results	01 location & V/C = 31.27

Advertisement for PH with date (name of maj or national daily and one regional vernacular daily newspaper)	26.03.2023 in Sandesh Newspaper & Indian E xpress
Date of PH	28.04.2023
Venue	At the premises of Nirma Cement Plant Area, NH 8E/51, Survey No. 80, Village: Padhiyark a, Taluka: Mahuva, Dist. Bhavnagar
Chaired by	District Collector & District Magistrate, Bhav

	nagar District & Regional Officer, GPCB Bha vnagar
Main issues raised during PH	Air pollution, salinity ingression, wildlife prot ection, acquisition of agriculture land
Budget proposed for addressing issues raised during PH over 3 years	77 Lakhs

Particulars	Details of Letter along with date of grant and validity
Consent to Establish	GPCB CTE granted vide dated 25/01/2021 & valid upt o 24/01/2028.
Consent to Operate	-
Certified Compliance Report and In spection date	-
Certified Production Details from th e inception of the mine (in tabular fo rm against the EC capacity)	Fresh mine

R & R details	The total mine lease area is 681.62 ha, out of which Govt. land is 115.6746 haand Private land is 565.945 4 ha.Land will be required for quarrying an area of 1 14.24 ha of Private land and Government land includ ing 18 houses/hutments in land of Gujarda (15 nos.), in land of Dudheri (3 Nos.) & Dudhala (0 Nos.) villa ges. There will be total of 656 land losers. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. t otal compensation will be Rs 18.0 Lakhs. In addition to above, the registration cost of sale of the land and homesteads shall be borne by the Company. Assumin g it to be 6% of the entire costs of sale, the total resett lement budget works out to be Rs. 78.17 lakhs.
Court Case, No and its present status	The Project Proponent has submitted an undertaking vide letter dated 07.10.2023 stating that there is no lit igation on the project either at NGT or any other cour t of law related to environment and pollution matters in which the project proponent is a respondent.
Undertaking by Project Proponent w.r. t court case	
Affidavit as per Ministry's OM dated 30.05.2018	The Project Proponent has submitted an undertaking by way of notarized Affidavit dated 09.10.2023 statin g that the proposal does not involve violation of Mini stry's OM dated 30.05.2018.
Undertaking by Project Proponent in E IA/EMP report	The Project Proponent has submitted an undertaking vide letter dated 14.02.2023 stating that the contents (

	information and data) as given by the Consultant in t he EIA/EMP report are factually correct with full kno wledge of the undersigned (Shri Ashish Desai).
Undertaking by Consultant in EIA/EM P report	The Director of the EIA Consultant (M/s Centre for Envotech & Management Consultancy Pvt. Ltd) has i nformed that the baseline data was generated by MoE F &NABL Accredited Laboratory M/s Min Mec R& D Laboratory, a division of Min Mec Consultancy Pv t. Ltd., New Delhi and the same has been verified an d also confirmed that he shall be fully accountable fo r any misleading information mentioned in this state ment.

S. N o.	Observation of th e EAC in 21st mee ting held during 1 8-20th October, 2 023	Reply by Project Proponent
1.	The site visit repo rt of the subcomm ittee.	Site visit has been conducted by subcommittee on 22-25thDecember, 202 3.
2.	Since the mine sit e is located within 20 km from seabo ard frontier, the Pr oject Proponent sh all submit No Obj ection Certificate from Ministry of Defense for consi deration of the ins tant project.	Project Proponent has submitteda letter for issuance of NoC/Clearance fr om Ministry of Defence vide application dated 10.11.2023. Project Proponent has submitted a letter to Department of Geology & Mi ning, Govt.of Gujarat, Bhavnagar for recommendation to issue NOC to Ministry of Defense vide application dated 07.12.2023. As per our understanding, there is no clarity or guideline in respect of pro cess to be followed to obtain NoC of Ministry of Defense(MoD), therefor e, our humble request is that issue the EC without condition of obtaining NOC from MoD.
3.	The Project Propo nent needs to sub mit the action for l aying common Ov er Land Belt Conv eyor (OLBC) for t ransportation of m ineral from mine l ease area to the C ement Plant. The Project Proponent also needs to sub mit the action pla n for expansion of road with a width of 7m and by pass	The mine is captive mine to proposed cement plant at Mahuva and Highg rade limestone to be used in company's own existing Soda Ash plant loca ted at Kalatalav, Bhavnagar as per permission accorded by the Govt. of G ujarat vide letter dated 17.08.2023. The cement plant is adjoining to the mine lease while the Soda ash plant i s located around 100 km away and accessed through National Highway. Establishment of cement plant may take some time as the appeal is pendi ng before Hon'ble Supreme Court while the soda ash plant is already ope rational. Hence, till the commencement of proposed cement plant, maximum 5% i. e. 450 TPD chemical grade limestone will be transported through dumper s @18 trips per day via existing village road of 7 m (out of which 4 m is black topped) to National Highway and ultimately Soda Ash plant at Bha vnagar. Company is very much keen to establish cement plant as early as possible & will produce & consume required limestone for cement manufacturing

	ing the village road till the commission of the Over Land Belt Conveyor (OLBC).	on its highest rated capacity. We assure your kind authority that we will widen the black top of the existing village road from mines to National Highway prior to commencement of Proposed Cement Plant. Section plan of proposed road black top widening has been submitted to the MoEF&CC. Also, as discussed during the EAC meeting, we will explore the possibility of Over Land Belt Conveyor (OLBC) on either side of the highway based on the technical possibility & feasibility by reputed consultant. We are going to approach M/s. Holtec Consultants for regulatory, commercial & technical feasibility for above stated OLBC.
4.	The Project Proponent needs to explore the possibility of laying over bridge over the Highway and shall submit the permission from the National Highways Authority of India (NHAI).	Since, the National Highway is under construction, we have submitted letter to National Highway Authorities of India(NHAI) regarding grant of permission to provide Underpass near our cement plant entry point or any other option suggested by NHAI for transportation of raw material & finished product. Acknowledgment dated 23.10.2023 has been submitted.
5.	The Project Proponent needs to submit the protection measures to be taken for salt water intrusion and the effectiveness of the salinity ingress control bund.	Samdhiyala Salinity Ingress Control bund (Samdhiyala bund) was constructed by Government of Gujarat in the year 2000 on Motpet Creek to prevent sea water from coming towards landward side. On the landward side, rain water gets accumulated as well. Presently, the accumulated rain water of Samdhiyala bund is being used during post monsoon by adjoining agriculture land owners and in other seasons they are extracting ground water through borewell. For agriculture land which is away from Samdhiyala bund, farmers are extracting ground water through borewell for agriculture due to which salinity & TDS are increasing in ground water. As per company's water management strategy, after commencement of cement plant, company will undertake deepening of 100 ha surrendered land out of our total allotted plant land and also pledged to construct garland drains around the proposed plant area which will improve the overall fresh water storage capacity of Samdhiyala bund on landward side. Regular desiltation of canal will improve water retention capacity of Samdhiyala bund. At the time of mining, bottom level of conceptual pit will be kept above ground water level to avoid intersection. Hydrogeological monitoring network will be established by constructing piezometers in and around the lease. During mining, present hydrological system will keep intact by constructing garland drain around the pits to maintain present hydraulic gradient towards the Samdhiyala Bund. After exhaustion of mineral, voids left will act as natural water harvesting structures. Collected rain water will stand and gradually percolate into the sub surface water & in long term improve the quality of ground water. Positive pressure of fresh water on landward side will be created, which will aid in pushing back the saline front, which may be at a lower elevation.

		In view of the above, due to mining there is no possibility of salt water in trusion in the area & effectiveness of the salinity ingress control bund as well as hydrogeological system of bund will not be disturbed & infact wil l significantly improve the effectiveness of salinity ingress control bund.
6.	The Project Propo nent needs to sub mit the site specifi c mitigation meas ures for backwater s from Arabian Se a coming into the mine lease area.	In this regard, following site specific mitigation measures will be taken: Arabian Sea is situated at distance of more than 0.5 km in the south of the said mine lease and is clearly outside the CRZ area which is certified by GCZMA. Letter dated 19.07.2023 has been issued to M/s Nirma ltd. from GCZMA. There was only one probability of sea water coming to mine lease area w hich is through Motpet Creek. Samdhiyala Salinity ingress bund has been constructed on Motpet Creek to restrict backwater coming from Arabian s ea towards landward side. Therefore, there is no possibility of backwater from Arabian sea to come to mine lease area. Hydrogeological monitoring network will be established by constructing piezometers in and around the lease to monitor the water level & water sa linity. Positive pressure of fresh water on landward site will be created due to w ater storage in mine pits, which will aid in pushing back the saline front a s well.
7.	The Project Propo nent needs to revi sit the plan for bac kfilling with clearl y indicating the v oids area and the c apacity available/r equired for backfil ling.	The Indian Bureau of Mines, Govt. of India, Gandhinagar has approved t he Mining Plan vide its letter dated: 05.08.2021 for the period of 5 years i.e. up to 2025-26. As per approved Mining Plan, Removal of soil and its disposal as below. Year: FY 2021-22 to FY 2025-26 Removal of soil(cum):249806 Means of disposal: *Temporary stacking at one location near Proposed Pi t no.1. Then, temporary stacked soil will be shifted for Backfilling of shallow pit s of around 4.0 m depth (Proposed Pit No. 6) after five year mine plan per iod. A map has been submitted. Area covered under stacking (ha): 6.20 Year: FY 2026-27 to FY 2031-32 Removal of soil(cum):321894 Means of disposal: *Temporary stacking at one location till 2026-27 and then, temporary stacked soil will be shifted for Backfilling. Simultaneously Utilized for Back filling of shallow pits of around 4.0 m depth Proposed Pit No. 6. (As demonstrated in map attached in Enclosur e-VIII). Then, temporary stacked soil will be shifted for Backfilling of shallow pit s of around 4.0 m depth (Proposed Pit No. 6) after five year mine plan per iod. Area covered under stacking (ha):Nil Total Removal of soil(cum): 571200 Area covered under stacking (ha): nil Looking towards availability of topsoil, backfilling of part area is envisag ed. Total voids area envisaged till conceptual period = 114.24 ha Total soil removal envisaged till conceptual period = 0.57 million cum (1 14.24 Ha *0.5 m avg. soil thickness)

		Total backfilling area envisaged till conceptual period = 15.66 ha Ultimate Dimensions of Pits at the end of conceptual period Pit No.: 1 Pit Area covered (ha):49.56 Pit Top (m AMSL):20 to 14 Pit bottom (m AMSL): 10 Pit Depth in in m: 10 to 4 Pit Area covered by backfilling(ha): No backfilling proposal Pit No.: 2 Pit Area covered (ha):12.78 Pit Top (m AMSL):13 to 11 Pit bottom (m AMSL): 8 Pit Depth in in m: 5 to 3 Pit Area covered by backfilling(ha): No backfilling proposal Pit No.: 3 Pit Area covered (ha):14.40 Pit Top (m AMSL):13 to 11 Pit bottom (m AMSL): 6 Pit Depth in in m: 7 to 5 Pit Area covered by backfilling(ha): No backfilling proposal Pit No.: 4 Pit Area covered (ha):17.51 Pit Top (m AMSL):17 to 12 Pit bottom (m AMSL):11 Pit Depth in in m: 6 to 1 Pit Area covered by backfilling(ha): No backfilling proposal Pit No.: 5 Pit Area covered (ha):4.33 Pit Top (m AMSL):15 to 13 Pit bottom (m AMSL):6 Pit Depth in in m: 9 to 7 Pit Area covered by backfilling(ha): No backfilling proposal Pit No.: 6 Pit Area covered (ha):15.66 Pit Top (m AMSL):10.5 to 4 Pit bottom (m AMSL):4 Pit Depth in in m: 6.5 to 0 Pit Area covered by backfilling(ha): Backfilling of pit area of 15.66 Ha fo r entire depth – 570000 cu.m Total Pit Area covered (ha): 114.24 Pit Area covered by backfilling(ha): 15.66 Ha (570000cu.m)
8.	The Project Propo nent needs to revi se the activities pr oposed under the Wildlife Conserva tion Plan. The Pro ject Proponent als o needs to ensure t hat the Schedule-I species as per the	Revised wildlife conservation plan incorporating the Schedule-I species a s per the latest Wildlife Protection Amendment Act, 2022 has been submi tted. 10 species are protected under the Schedule-I of The Wildlife (Protectio n) Act 1972 are as: Asiatic Lion, Indian Leopard, Striped Hyena, Jungle Cat, Indian Fox, Jackal, Indian Grey Mongoose, Indian Porcupine, Chink ara and Grey Wolf. Further, 2 species (Indian Peafowl and Eurasian Spoonbill) are protected under the Schedule-I of The Wildlife (Protection) Act 1972 amended 202 2.

	latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation.	
9.	The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for Resettlement & Rehabilitation (R&R). The Project Proponent also needs to submit the action plan for land acquisition and timeline.	Type of land: Private Land rate, Rs. Lakh/ ha: 13.00 Land requirement, ha: 100.22 Total Amount Rs. lakhs: 1302.86 Type of land:Government Land rate, Rs. Lakh/ ha: On mining lease Land requirement, ha: 14.02 Total Amount Rs. lakhs: _ Total Landrequirement, ha: 114.24 Total Amount Rs. lakhs:1302.86 Total amount given considering as per DLC rate. However, land will be procured/get consent for mining purpose on mutual agreed market rates. Total amount given considering as per DLC rate. However, land will be procured/get consent for mining purpose on mutual agreed market rates. Type of homestead:Pucca Rate, Rs. /sq.m.: 10000 Approx. Homestead area**, sq.m.:360 Total compensation, Rs. lakhs: 36 Type of homestead:Semi pucca Rate, Rs. /sq.m.: 5000 Approx. Homestead area, sq.m.:360 Total compensation, Rs. lakhs: 36 Type of homestead:Kutcha Rate, Rs. /sq.m.: 2000 Approx. Homestead area**, sq.m.:360 Total compensation, Rs. lakhs: 36 Total Approx. Homestead area**, sq.m.: 360 Total compensation, Rs. lakhs: 36 ** Company will consider homestead losers falling in proposed mine area on actual basis at the time of starting of mining activity and such homestead losers shall be compensated on mutually agreed commercial terms. Since the land owners as well as homestead owners shall be compensated on commercial terms, therefore, they will have better economic strength to rehabilitate or reinvest the compensation amount. Hence, no separate R & R plan is envisaged. Action plan for land acquisition and timeline is as below: Sr. No: 1 Timeline for land requirement(present) Sr. No.:1.1 Timeline for land requirement(present): purchased Pvt. Land:49.49 Govt. land:0 Total: 49.49

		Sr. No.:1.2 Timeline for land requirement(present): Consented Pvt. Land:25.67 Govt. land:0 Total: 25.67 Sr. No.:1.3 Timeline for land requirement(present): Leased Pvt. Land:0 Govt. land:115.67 Total: 115.67 Sr. No: 2 Timeline for land requirement(Future) Sr. No.:2.1 Timeline for land requirement(present): 1st to 5th year mining Pvt. Land: 54.21 Govt. land:0.02 Total: 54.23 Sr. No.:2.2 Timeline for land requirement(present):6th year to Conceptual stage -11th year Pvt. Land: 102.70 Govt. land:14.04 Total: 116.74 Sr. No.:2.3 Timeline for land requirement(present):Minelife (up to lease period) Pvt. Land: 565.94 Govt. land:115.67 Total: 681.62 Mining lease deed has already been executed for said mining lease so mining can be started in Govt. lease land. As far as private land is concerned, company has obtained surface rights for mining by purchasing land/consent in some of the land & for remaining land, company is in process to procure ownership or surface right for mining on mutually agreed commercial terms. We hereby assure that company will obtain surface rights of the land before entry in pvt. land for starting mining activity in the mining lease area.
10.	The Project Proponent needs to submit the action plan for year wise exploration program.	The Indian Bureau of Mines, Govt. of India, Gandhinagar has approved the Mining Plan vide its letter dated: 05.08.2021 for the period of 5 years i.e. up to 2025-26. Looking towards the systematic exploration of the entire area, 182 nos. of Core Bore Holes has been proposed in the area in order to bring the ML area within G1 stage in accordance with MEMC Rules 2015 and MCDR 2017 as per approved mining plan. The deposit is sedimentary origin and simple in nature, therefore boreholes are kept at an interval of 200m grid pattern. A total of 182 number of Core Boreholes are proposed up to a level of +1.0 MRL . Initially BH drilling shall be at an interval of 400m. If limestone potentiality proves, then further BH can be done closely at 200m interval. All proposed BH shall be drilled vertically. The exploration shall be carried out in five years of working i.e. year 2021-22 to 2025-26. Exploration shall be carried out as shown in table to bring BH at 200m interval. Program of Future Exploration

		YEAR:2021-22 to 2025-26 No. of BH: PBH-1,3,10,12,14,16,28, 31,33,35,54,56,58,75,77 Grid Interval:400 m Total Meterage: Up to +1.0 MRL YEAR:2021-22 to 2025-26 No. of BH: PBH-37,41,43,61,66,79, 81,83,96,100,115,117,119,121,143,141,139,137, 135,133,167,165,163,169,171,173,179,181 Grid Interval:400 m Total Meterage: _ YEAR:2021-22 to 2025-26 No. of BH: PBH-2,4,5,6,7,8,9,11,13, 15,17,24,25,26 Grid Interval:200 m Total Meterage: _ YEAR:2021-22 to 2025-26 No. of BH: PBH-18,19,20,21,22,23,27,29,30,32,34,36,38,39,40,42,44-55,57,59,60,62-65,67,71-74,76,93,94 Grid Interval:200 m Total Meterage: _ YEAR:2021-22 to 2025-26 No. of BH: PBH-68-70,82,84,78,80,85-92,95,97-99,101-116, 118,120,122,123,124-127 Grid Interval:200 m Total Meterage: _ YEAR:2021-22 to 2025-26 No. of BH: PBH-128-132,134,136,138, 140,142,144,162,164,166,168,170,172,174-178,180,182 Grid Interval:200m or below Total Meterage: _ YEAR:2021-22 to 2025-26 No. of BH: EP-1 & EP-2 size 3m*3m Grid Interval:_ Total Meterage: up to level +1.0mRL The exploration shall be started as soon as mining work is started on grant of EC and try to accomplish within shorter period if conditions are favorable. The location of Proposed BH is depicted in Surface Geological plan of the approved mine plan and given in EIA report in figure no. C 2-2 in Chapter 2 has been submitted.
11.	The Project Proponent needs to submit the copy of the permission letter obtained from the State Govt. for utilization of Che	Permission accorded by the Govt. of Gujarat vide order dated: 17.08.2023 for utilization of Chemical Grade of Limestone for non-cement purposes has been submitted.

	mical Grade of Limestone for non-cement purposes.	
12.	The Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Gujarat clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. Nirma Limited or not?	The company has not carried out any mining within the lease area much less any illegal mining in the lease area. There are old pits pre-dating the allotment of the lease to the company, which were received in legacy and shown in the present surface geological plan. Request letter in this regard has been submitted to Department of Geology and Mining, Government of Gujarat on 01.11.2023. Acknowledgement of the same has been submitted by the Project Proponent.
Site Visit Recommendation Reply		
1.	PP should submit an action plan and timeline to indicate the purchase of lands across all three mining leases wherein it has proposed mining pits to initiate mining activities since as on date PP has only purchased / obtained surface rights over 101.1967 Ha out of 1351.6489 of Private Agriculture Land.	Action plan and Timeline indicating the purchase /obtain surface rights of land for mining for all three mining leases to initiate mining activities has been submitted by the Project Proponent.
2.	Since PP envisages to handover the land with shallow quarry hav	In said mine, survey has been conducted & one pit i.e. Pit No. 6 (Pit area -15.66 Ha) will have shallow depth pit and will be backfilled for entire depth of pits, looking to availably of soil for backfilling • Pit no. 6 -15.66 Ha Pit area of avg. 3.25 m bgl for entire depth. Action plan for backfilling of shallow depth pits of depth up to 4.0 m and han

	ing depth upto 4m to land owners for farming and mostly all three mining leases are having agricultural land. PP is requested to conduct a survey to indicate the present status and number of low-lying areas, their respective which may be backfilled with available capacity of top soil/overburden and can be handed over to farmers for agricultural purpose.	ding over to farmers for agriculture has been submitted by the Project Proponent.
3.	Project Proponent needs to provide year wise exploration plan for all the three mining leases.	Exploration plan of said mining lease has been submitted by the Project Proponent.
4.	Since, Bhavnagar falls under severely Polluted Area category, PP shall ensure that during initiation phase itself they should include the provision of permanent water sprinkl	Chitra Industrial area (severely polluted area) in Bhavnagar city is located around 100 km away from our said mining lease area. On initial stage, company will engage water tanker with sprinkler arrangement to suppress the dust on haul road and company will make provision of permanent water sprinklers across the haul roads in all three mining leases.

	ers across the haul roads in all three mining leases.	
5.	Since, Bellur and other schools are in close proximity to mine lease area, PP shall ensure that necessary safety measures are taken as per DGMS norms for all three mining leases.	Company will ensure to maintain require safety measures & distance from Bellur School & other schools as per DGMS norms for all three mining leases during mining.
6.	PP shall ensure to construct bunds near the existing low lying areas that has developed into wetland to prevent the ingress of sea water in Padhiyarka and Doliya Limestone Mine lease area and Gujarada, Dudheri & Dudhala limestone mine lease area.	The low lying area is where the rain water accumulates temporarily during monsoon. These are not notified as wetlands either under Ramsar Convention or by Central Govt. or State Govt. Hence, the identifications and provisions under Wetlands (conservation and Management) Rules, 2017 do not apply in this case as per clause 3 of aforesaid Rules. Moreover, Padhiyarka and Doliya Limestone Mine lease area and Gujarada, Dudheri & Dudhala limestone mine lease area are located at a distance of more than 500 m from High Tide Line of sea & also this area (between sea and low lying area in our mining lease area) have higher altitude, therefore, there is no chance of sea water ingress in mining lease area. However, company will construct bunds as and when required.
7.	The project Proponent needs to submit the integrated management plan describing the strategies and actions for achieving wise use of the wetland and the plan shall include	There is no Ramsar convention/ Central or State Government notified wetland in and nearby our mining lease area. The water bodies such as river channels and human-made water bodies (such as submergence areas of Samdhiyala Bandahara, Malan Bandhara) are excluded from the definition of wetlands as per Wetlands (Conservation and Management) Rules, 2017. There are low lying areas, in which rain water accumulates temporarily during monsoon. Mining activity will contribute towards enlargening & deepening such areas in pit no. 2 & 3 of Padhiaryka & Doliya Mine and pit no. 5 & 6 of Gujarda, Dudheri & Dudhala making a positive contribution to fresh water storage. The company does not intend to have any other use for these low lying areas. As part of the integrated management plan for protection of water logged areas in and around the project, following steps shall be undertaken:

	objectives of the site management, management actions required to achieve the objectives, factors that affects, or may affect, the various site features, monitoring requirements for detecting changes in ecological character and for measuring the effectiveness of management, and resources for management implementation.	l Company will not do mining below 2 m AMSL in this low lying area so that there is no salinity ingress due to mining activity. l Piezometer will be installed at designated locations to monitor changes in ground water level. l Other allied activities such as transportation will be carried out by maintaining safety distance from this low lying area l In this area of Gujarat, water logging due to rain water is a common phenomenon and resident water birds take advantage of such seasonal water logging to feed. Hence, company has proposed several measures as part of the wildlife conservation plan, with 3-year budget, as follows: n Supporting 3 local NGOs for Conservation Awareness activities (Rs. 18 lakhs) n Provision for Rapid Rescue Vehicle for Wildlife (Rs. 10 lakhs) n Assisting Plantation activities to be carried out by Forest Department, Bhavnagar (Rs. 1.5 lakhs) n Nature/Eco-tourism guide & hospitality training 20 persons (Rs. 2.5 lakhs) n Provision of equipments, camera, binoculars for efficient monitoring and eco-tourism promotion (Rs. 7.5 lakhs) n Maintenance of shallow ponds/rainwater harvesting structures (Rs. 3 lakhs) n Van Sahayak 1 nos. on contract basis (Rs. 3.6 lakhs) n Public education and awareness programmes for the following - Avoiding plastic, Recycle and reuse, Reduce usage of pesticide and weedicide, Conservation of Wildlife, Garbage control (Rs. 3 lakhs). Six-monthly third-party WLCP monitoring report preparation (Rs. 1.25 lakhs)
8.	PP needs to engage and impart skill among the villagers and local population mainly the land losers and also submit a plan for their alternate livelihood arrangement since most of them will be losing their fertile lands.	Company will not acquire any agriculture land through land acquisition by Govt. or without willingness of land owner and will purchase / obtain surface rights for mining on market commercial negotiated rates. Land owners may purchase agriculture land in nearby area in the amount which is to be paid to them against their land and can continue their livelihood. Company will give priority to engage land owners who have given land for mining purposes as per requirement of manpower for mines. Also, company will arrange to impart training to build capacity for self-employment [stitching, embroidery, tailoring, pickles, dairy improvement, poultry farming, etc.] to land losers and will facilitate vocational training along with skill development for getting better job opportunities (Budget Rs. 3 lakhs/year).
9.	PP should widen the existing village roads before using it for transportation in all three mining leases, wh	On initial stage, company has proposed to mine out limestone for Soda ash plant in lower capacity and company will use existing village road for transportation of limestone by maintaining the existing village road as number of trips of truck / dumpers will be very less i.e. around 18 numbers of trips/day maximum in this mine. Company will widen the existing village road or make alternate road in all three mining leases on installation of cement plant. Section plan of the road widening has been submitted by the Project Proponent.

	erever widening is not possible, PP shall submit an action plan for making alternate roads.	
10.	PP should engage wildlife experts/ avian experts for conservation of the avian fauna within and near its mine lease.	Company has already engaged wildlife expert / avian expert for conservation of the avian fauna within and near its mine lease.
11.	PP shall plant native fruit bearing plants across all the proposed green patches.	Native fruit bearing plants will be planted across all the proposed green patches.
12.	PP shall put boundary pillars across all mining leases.	Company had erected boundary pillars at the time of lease deed execution and got authentication of all boundary pillars co-ordinates through the DILR / State Govt. and provided in the approved mining plan for all three mining leases. Some pillars have been dislodged/ removed by local people. Company will put such boundary pillars again prior to commencement of mine so that they can be maintained.
13.	The project proponent needs to submit a letter from the Department of Geology & Mining, Govt. of Gujarat, clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s Nirma Limi	The company has not carried out any illegal mining in the lease area and request letter to provide required certificate regarding no mining carried out by company or others has been submitted to the District Geologist, Department of Geology and Mining, Government of Gujarat, Bhavnagar vide letter dated: 01.11.2023. In turn, the District Geologist, Bhavnagar has submitted his report to the Commissioner of Geology & Mining, Govt. of Gujarat, Gandhinagar vide its letter dated: 01.02.2024 to communicate the same to MoEF and copy endorsed to us. As per his report, No case of Illegal mining of limestone mineral has been registered within the mining lease area against the company M/s Nirma Limited or against any other individual or entity. Copy of our submitted letter dated: 01.11.2023 and copy of report of the District, Geologist, Geology & Mining Dep't, Bhavnagar dated 01.02.2024 has been submitted by the Project Proponent.

	ted or not?	
14.	PP needs to submit plan to transport crushed limestone from all the three leases to plant.	The mine is captive mine to proposed cement plant at Padhiarka, Mahuva and High grade limestone to be used in company's own existing Soda Ash plant located as Kalatalav, Bhavnagar. The cement plant is adjoining to the mine lease while the Soda ash plant is located around 100 km away and accessed through National Highway. Establishment of cement plant may take some time while the soda ash plant is already operational. Hence, till the commencement of proposed cement plant, maximum 5% i.e. 450 TPD limestone will be transported to Soda ash plant located near Bhavnagar through dumpers @18 trips per day. The trucks will pass through existing Dudhala - Amrutvel village road of 7 m width (out of which 4 m is black topped) for around 1.0 km and meet National Highway no. 51, from where the truck will move around 100 km.
15.	PP needs to take some measures to keep the migration bird ponds unharmed and protected by activity of mining in future.	Migratory birds are seen in Malan Bandhara as well as other nearby Bandhara areas, which areas located at distance of 1.5 km and 4.5 km from our mining lease area, respectively. Birds are also seen in low lying area, in which rain water accumulates temporarily during monsoon. However, they are pre-dominantly resident water birds. The company is committed to the measures proposed in the site specific wildlife conservation plan (summarised in point 7 earlier), which include points related to protection of shallow ponds, ecology and birds. The company will mine above 2m AMSL in low lying areas to maintain the fresh water nature of the water in it. The enlargening of the low lying area in pit no. 2 & 3 of Padhiaryka & Doliya Mine and pit no. 5 & 6 of Gujarda, Dudheri & Dudhala will provide more area to birds. Also company will ensure that transportation will be carried out by maintaining safety distance from low lying areas.
16.	PP needs to install water treatment plant to reduce the hardness of water.	Drinking water is provided in every nearby villages through Narmada water pipeline by the State Govt. and drinking water requirements for mines shall also be fulfilled through Narmada water pipe line which is passing through nearby area. Hence, presently there is no proposal to use the hard ground water. However, if any requirement sought in future we will provide treatment plant.
17.	PP needs to explore possibility of deploying surface miners for mining.	Company has proposed mining with surface miner (50% quantity) in IBM approved mine plan and also in EIA report. Company explored use of Ripper dozer for cement plant use to eliminate drilling & blasting in the remaining 50% and committed the same in point no. 3, Specific Terms of Reference received from MOEF&CC vide Letter no. J-11015/154/2016-IA. II(M) dated November 28, 2022. For soda ash plant, we need sized limestone i.e. 25 mm to 100 mm, so surface miner cannot be deployed for limestone mining for Soda ash plant use. However, company will deploy rock breaker to avoid blasting during mining.

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)

Pollution Control	0.291	10.12
Pollution monitoring	0.016	3.88
Occupational health	0.014	0.95
Environmental Studies, etc.	0.10	_
Green belt	_	5.10
Reclamation	_	10.03
Others (Environmental studies, Rehabilitation, Realignment, Expert advice, fencing etc.	_	5.48
Overheads	_	0.32
Total	0.421	35.87

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	1.19
Project Cost	25
Employment (No.s)	84

3.2.3. Deliberations by the committee in previous meetings

Date of EAC 1 :19/10/2023

Deliberations of EAC 1 :

The EAC deliberated the instant proposal along with Vangar & Madhiya Limestone Mine and Padhiarka and Doliya Limestone mine. The Project Proponent has informed the EAC that the proposed method of mining is same in all three mines such as Gujarda, Dudheri & Dudhala Limestone Mine, Vangar & Madhiya Limestone Mine, and Padhiarka and Doliya Limestone mine. Arabian Sea Coast is located at a distance of 0.5 km, S from the HTL. The Project Proponent has also informed the EAC that the letter from the Government of Gujarat, Forest and Environment Dept.has been obtained vide letter dated 19.07.2023stating that the proposed project of mining at Gujarda, Dudheri and Dudhala mine lease (681.62 ha), District Bhavnagar is outside CRZ area. There are 5 mine pits proposed in the mine lease area. The total mine lease area is 681.62 ha, out of which Govt. land is 115.6746 haand Private land is 565.9454 ha. Project Affected Families will be 656 no.s. A budget of Rs 49.0 Lakhs has been earmarked to address the issues raised during public hearing. The geological conditions, method of mining, environmental sensitivity and implications, impact on socio economic are similar in all these three mines.

After detailed deliberations made by the Project Proponent and the Consultant, the EAC noted that the project is part of three contiguous projects namely Padhiarka and Doliya Limestone mine (332.24 ha), Vangar & Madhiya Limestone Mine (612.336 ha) and Gujarda, Dudheri & Dudhala Limestone Mine (681.62 ha) and together it extends over an area of 1626.196 ha. The mine lease area comprises of partly Private Agriculture land and partly Govt. land. Gujarda, Dudheri, Dudhala Villages are located at a distance of 0.2-0.5 km. NH-51 (Una-Mahuva highway) is passing within mine lease area. The EAC was not convinced with the proposed backfilling plan and the activities proposed under the Wildlife Conservation Plan. The EAC observed that the pits are isolated and the mine lease area is partly Private and Govt. land. The EAC also observed that there will be direct purchase or leasing of private land with the willing consent of the private land owners. The EAC was of the view that what if the land owners are not willing to give their land. There are likely chances that mining will not take place sequentially if the land acquisition does not happen. There will be failure of scientific mining. Large no. of Project Affected Families is involved in all these projects. The EAC opined that the Saltwater intrusion through surface or ground water sources may diminish the availability or quality of source waters for drinking water utilities. Some salt pans i.e., salt manufacturing industries and few wind mills exists in the study area. Old mine pits also existing within the mine lease area. The EAC noted that the Bhavnagar is categorized as a Severely Polluted Areas. The EAC reiterated the Ministry of Defence letter dated 08.05.2023 regarding security considerations for construction activities/other activities in Border areas/other areas wherein it has been mentioned that *"all activities connected with mining within 20kms from all the borders including seaboard frontier should be planned in consultation with Ministry of Defence"*. Accordingly, EAC opined that PP should obtain NOC from Ministry of Defence.

Thus the EAC opined that there is a need to ascertain the ground reality w.r.t natural low lying areas, water logging areas, old mine pits, sequence of mining, feasibility for backfilling, impact on socio economic, agriculture land, transportation route, traffic congestion, salt pans, effectiveness of salinity ingress control bund, proximity of habitations, schools, water bodies, roads etc., The EAC was of the view that a site visit needs to be conducted by a sub-committee comprising of EAC Members and officers from MoEF&CC. The EAC opined that the Ministry may constitute a sub-committee and submit its report to enable the committee to take a decision on the proposal. Therefore, the EAC **deferred** the proposal for want of following additional information: -

i. The site visit report of the subcommittee.

ii. Since the mine site is located within 20 km from seaboard frontier the Project Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.

iii. The Project Proponent needs to submit the action for laying common Over Land Belt Conveyor (OLBC) for transportation of mineral from mine lease area to the Cement Plant. The Project Proponent also needs to submit the action plan for expansion of road with a width of 7m and by passing the village road till the commission of the Over Land Belt Conveyor (OLBC).

iv. The Project Proponent needs to explore the possibility of laying overbridge over the Highway

and shall submit the permission from the National Highways Authority of India (NHAI).

v. The Project Proponent needs to submit the protection measures to be taken for salt water intrusion and the effectiveness of the salinity ingress control bund.

vi. The Project Proponent needs to submit the site specific mitigation measures for backwaters from Arabian Sea coming into the mine lease area.

vii. The Project Proponent needs to revisit the plan for backfilling with clearly indicating the voids area and the capacity available/required for backfilling.

viii. The Project Proponent needs to revise the activities proposed under the Wildlife Conservation Plan. The Project Proponent also needs to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation.

ix. The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for Resettlement & Rehabilitation (R&R). The Project Proponent also needs to submit the action plan for land acquisition and timeline.

x. The Project Proponent needs to submit the action plan for year wise exploration program.

xi. The Project Proponent needs to submit the copy of the permission letter obtained from the State Govt. for utilization of Chemical Grade of Limestone for non-cement purposes.

xii. The Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Gujarat clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. Nirma Limited or not?

3.2.4. Deliberations by the EAC in current meetings

The EAC deliberated the instant proposal along with Vangar & Madhiya Limestone Mine andPadhiarka and Doliya Limestone mine. The Project Proponent presented its reply to the ADS points raised vide minutes of the 21st EAC as well as the recommendation of the sub-committee. After detailed deliberations, EAC **deferred** the proposal for the want of following information:-

i. The Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.

ii. PP needs to undertake a study to showcase the probable impact of mining on migratory bird species and their fly-way passage (Central Asian Flyway). Accordingly, PP shall submit the revised conservation plan for the migratory bird species.

iii. The Project Proponent needs to undertake a study and submit the action for laying common Over Land Belt Conveyor(OLBC) for transportation of mineral from mine lease area to the proposed Cement Plant.

iv. The project proponent needs to submit a letter from the Commissioner of Geology & Mining, Govt. of Gujarat, clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s Nirma Limited or not?

v. PP submitted that National Highway is under construction, and they have submitted letter to National

Highway Authorities of India(NHAI) regarding grant of permission to provide Underpass near their proposed cement plant entry. Accordingly, PP needs to submit the permission letter for the underpass.

vi. The Project Proponent needs to carry out study by reputed institute to ascertain hardness of strata for deployment of surface miners for mining.

vii. The Project Proponent needs to submit time line for acquiring land from the villagers.

3.2.5. Recommendation of EAC

Deferred for ADS

3.3. Agenda Item No 3:

3.3.1. Details of the proposal

Padhiarka and Doliya Limestone Mine by **Nirma Limited** located at **BHAVNAGAR,GUJARAT**			
Proposal For		Fresh EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/GJ/MIN/443206/2023	J-11015/154/2016-IA-II(NCM)	13/09/2023	Mining of minerals (1(a))

3.3.2. Project Salient Features

The proposal is for Environmental Clearance for Padhiarka and Doliya Limestone mine for mining of Limestone with production capacity of 1.5 MTPA in the mine lease area of 332.24 ha by M/s Nirma Limited located at Villages Padhiarka & Doliya, Tehsil Mahuva, District Bhavnagar, Gujarat.

2. The details of the project as ascertained from the document submitted by the Project Proponent and as revealed from the discussions held during the meetingare given as under:

i. The mine lease area is located between Latitude 21°00'42.8152" N to 21°02' 9.7579" N and Longitude 71°40'10.0006"E to 71°41'9.9043"E. The mine lease area falls under the Survey of India Toposheet No: F42R12and falls in Seismic Zone-III.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category “A” as the mining lease area is greater than 250ha and appraised at the Central level.

iii. Details of Terms of Reference (ToR):

Date of application	Proposal No/ File No	Consideration by EAC	Details of ToR	Date of accord
18.11.2022	IA/GJ/MIN/406830/2022	06.12.2022	Letter no. J-11015/153/2016-IA.II (M)	6th February, 2023

S.No.	Prospecting License/ Letter of Intent (LoI)/ Grant of Mine lease and Lr No	Date of the grant	Name of the Mineral & (Major/ Minor)	Period of Grant	Granted by	Mine lease area in Ha

1	MCR-102004-1943-CHH	15.02.2008	Limestone	30 years	IMD, Government of Gujarat	1497.4701
2	MCR-102004-1943-CHH	02.02.2011	Limestone	30 years	IMD, Government of Gujarat	1489.4701
3	MCR-102004-1943-CHH	08.01.2017	Limestone	50 years	IMD, Government of Gujarat	681.62

S. No	Details of grant of Mine Lease deed execution	Period of Grant		Name of the Mineral	Mine lease area in Ha
		From	To		
1	MCR-102004-1943-CHH	11.01.2017	10.01.2067	Limestone	681.62

Private land	565.9454
Government land	115.6746
Forest land	-
Total Mining lease area (MLA), ha	681.62
Private land for crusher, workshop & other infrastructure outside the MLA	No any facilities outside the ML area. However crusher will be installed at company's Cement Plant.

Mining Plan including Progressive Mine Closure Plan (approved by Indian Bureau of Mines/DMG)	Letter No.	File No.: 684(4)(1)/MP-348(197)/2021-22 GNR/1121
	Date	04.08.2021
	Mineral & (Major/Minor)	Major
	Mine Lease Area, Ha	681.62
	Validity	31.03.2026
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized	
Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Slurry explosive -cap sensitive and non-cap sensitive.	

Geological Reserves	57.280 Million tonne
Mineable Reserves	20.574million tonne
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Top soil- 0.57 mi.cum OB/SB/IB/Mineral Rejects- Nil Waste-Nil
Life of mine	11 years (Life of mine may be increased subject to conversions of resources under 333 category into category of reserves 111)
Mine Bench Height & Bench Width	6.0 m, for working bench 12-15 m for closing (conceptual) bench Optimum
No. of Mine Benches	2
Existing Depth, m bgl	New mine
Ultimate Depth of Mining, m bgl	10 m
Ground Water Table, m bgl	15.5 m (Post monsoon)
Details of ground water intersection	No ground water will be encountered during planning stage i.e. in working plan in neither pre monsoon nor post monsoon season in any of the pits. Ground water will also not intersect during mining at the end of mine life.
Individual bench slope	80-85°
Overall pit slope	~ 45°
Details of existing/ proposed Crusher	Proposed crusher will be installed at Cement Plant.
Mineral Beneficiation	-
RoM output size	-
Transportation details including capacity of dumper/tipper, mode of transport and distance	Internal haul road from mine face to crusher and by conveyor from crusher to the Cement plant adjacent to the mine lease. For the Soda Ash Plant located at approx.100 km at Kalatalav, Bhavnagar limestone will be transported in dumpers/ trucks through National Highway 51. Internal haul road from mine face to crusher means of dumper/tippers of 25 tonnes capacity.
Generation of Topsoil/OB & its Management during plan period & conceptual period	Top soil at plan period- 249806 cu.m, temporary stacking at one location Top soil at conceptual period-321394 cu.m, simultane

	ously backfilling
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Nil
Additional information(if any)	Surface miner as well as ripper/dozer & rock breaker will be used for mining to minimize drilling & blastin g.

Total water requirement	44 KLD	Fresh water	3 KLD
		Treated water	41 KLD
Source	i. Fresh water source Narmada water pipeline/Water tanker. ii. Water harvested within mine lease during rainy season. iii. Treated water source- Reject water of RO /DM plant &Rejec t water of RO /DM plant (proposed at Cement plant)		
Permission for withdrawal/ i ntersection along with detail s of grant and its validity	Permission for water withdrawal from Narmada water pipeline has been taken vide letter No. GWIL/Bhavnagar/Ind.conn./125 7 dated 4.06.2008.		

Particulars	Particular's Name	Distance & Directions
Village	Gujarda, Dudheri, Dudhala Madhiya Padhia rka	0.2-0.5 km 0.5 km, NW 0.5 km, W
Town	Mahuva	4.0km, NE
Highway	NH-51 (Una-Mahuva highway)	Within
Interstate Boundary	Rajasthan	Approx.500 KM,N
Railway Station/Railway li ne	Amrutvel	2.0km, N
Water Bodies	Arabian Sea Coast	0.5 km, S from the HT L
	Samdiyala Salinity ingress control bund	4.5 km, WSW
	Malan Bandhara	1.5 km E
	Malan River	4.4 KM,E
	Bhambhali River	5.4 Km, W
	Garasawo River	0.9 KM,NE

Forest	RF near Patwa	2.8 KM,SW
	RF near Doliya	7.4 KM,E
	RF near Dudheri	0.6 KM,S
	RF near Gujarda	0.3 KM,S
	RF near Khared	2.1 KM,E

<table>
<tr><td>Forest Land/ Protected Area/ Environmental Sensitivity Zone</td><td>Yes/No</td><td>Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks</td></tr>
<tr><td>Forest Land within the mine lease area and (if yes) status of Forest Clearance</td><td>No</td><td rowspan="5">The Project Proponent has submitted the letter from the Office of the Principal Chief Conservator of Forests vide Lr.No: WLP/32/C826-827/2021-22 dated 13.01.2022 regarding the map showing the location of protected areas within 10 km of the Limestone mining project and the and distance of protected areas and proposed Limestone mine.<table><tr><td>Protected areas</td><td>Distance between Limestone mines and Protected areas</td></tr><tr><td>Gir National Park</td><td>79.0 km</td></tr><tr><td>Gir Wildlife Sanctuary</td><td>47.6 km</td></tr><tr><td>Mitiyala Wildlife Sanctuary</td><td>46.7 km</td></tr></table>The Project Proponent has submitted the letter from the Office of the Deputy Chief Conservator of Forest, Bhavnagar vide letter no. A/GMN/T11/2075/22-23 dated 27.01.2023 certifying that the nearest turtle rearing/breeding site is located at a distance of about 70km away from the mines.</td></tr>
<tr><td>National Park</td><td>No</td></tr>
<tr><td>Wildlife Sanctuary</td><td>No</td></tr>
<tr><td>Elephant/Tiger Reserve</td><td>No</td></tr>
<tr><td>Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)</td><td>No</td></tr>
<tr><td>Coastal Regulation Zone (CRZ)</td><td>No</td><td>The Project Proponent has submitted the letter from the Government of Gujarat, Forest and Environment Dept vide Lr no.ENV-10-2023-170-T dated 19.07.2023 stating that the proposed project of mining at Padhiarka & Doliya mine lease (333.24 ha), District Bhavnagar is outside CRZ area.</td></tr>
</table>

Schedule-I species (No.s and name of schedule-I species with authenticated letter)	Yes	The Project Proponent has submitted the authenticated list of flora and fauna from the Office of the Deputy Forest Conservator vide Lr.No: A/Jaman/Te.11/2302/ 17-18 dated 05.02.2018 stating that there are three Schedule-I species such as Peafowl, Chinkara and Asiatic lion in the study area. After the amendment of the Wild Life (Protection) Amendment Act, 2022, No 18 of 2022, a number of additional species have been added into ScheduleI such as Leopard, Striped hyaena, Jackal, Bengal fox, Indian porcupine, Jungle cat, Grey wolf, Dog faced water snake, Russell viper, Checkered Keelback, Indian Rat snake, Red sand boa and Naag/cobra. Peafowl, Chinkara and Asiatic lion & as per Wildlife ProtectionAmendment Act, 2022, schedule-I species have been updated in WLCP.
Wildlife Conservation Plan	Yes	On the basis of the fauna study findings & list of fauna authenticated by Forest Department, Wildlife Conservation Plan was prepared and submitted for approval. The said Wildlife Conservation Plan had been approved by the Forest Department on 20.12.2021. Rs. 19.9 lakh has been approved for the conservation of wildlife in the study area. As suggested by EAC &latest Wildlife Protection Amendment Act, 2022,budget allocation for WLCP has been increased from Rs.19.9 Lakh to Rs.65.9 Lakh for all 3 mines. The Wildlife Conservation Plan was approved by the Chief Wildlife Warden vide Lr.No: WLP/32/C670-672 dated 20.12.2021 with a budget of Rs. 19.9 Lakhs for the conservation of wildlife in the study area.

Proposed area for green belt/plantation and no. of saplings proposed	30.00 Ha.
Budget for green plant & plantation till the end of life of mine.	90.95 Lakhs
Budget for nursery	-

Details of existing plantation and its survival rate	-
No. of tree cuts in the mine lease area and compensatory afforestation	As per actual during mining
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	10.0
50 m safety zone of nallah, roads, electric lines	10.0
500 m safety zones of nearest habitation villages	-
Additional information (if any)	10.00 ha(Backfilled area (Govt. wasteland))
Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	01.03.2021 to 02.06.2021
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Summer
Predominant Wind direction (From)	South
Ambient Air Quality (no. of locations) and results	16
Noise level (no. of locations) and results	16
Water Quality (no. of locations) and results	15
Soil Quality (no. of locations) and results	12
Hydro geological study and results	As per planned mining and Report of hydrogeological & hydrological studies of core and buffer zone of Gujarda, Dudheri & Dudhala limestone mine, the ground water table may get Intersected in post monsoon during 11th year at conceptual pit bottom level of +1.0 AMSL. However, conceptual pit bottom level will be kept above ground water level i.e. +4.0m AMSL to avoid intersecting ground water level.
Traffic study (no. of locations) and results	The traffic volume survey was conducted on Bhavnagar to Una Road (NH8E/51) Near Vangar Village. Total numbers of vehicles were found as 6793 per day and equivalent PCUs is 9382 per day.There will be daily movement of 480 numbers of dumpers (to & fro) per day or 1440 PCU/ day

	on the road. 01 location & V/C = 31.27
Advertisement for PH with date (name of major national daily and one regional vernacular daily newspaper)	26.03.2023 in Sandesh Newspaper & Indian Express
Date of PH	28.04.2023
Venue	At the premises of Nirma Cement Plant Area, NH 8E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist. Bhavnagar
Chaired by	District Collector & District Magistrate, Bhavnagar District & Regional Officer, GPCB Bhavnagar
Main issues raised during PH	Air pollution, salinity ingression, wildlife protection, acquisition of agriculture land
Budget proposed for addressing issues raised during PH over 3 years	Rs. 77 Lakhs

Particulars	Details of Letter along with date of grant and validity
Consent to Establish	GPCB CTE granted vide dated 25/01/2021 & valid upto 24/01/2028.
Consent to Operate	-
Certified Compliance Report and Inspection date	-
Certified Production Details from the inception of the mine (in tabular form against the EC capacity)	Fresh mine

R & R details	The total mine lease area is 332.24 ha, out of which Govt. land is 133.0154 ha and Private land is 199.2246 ha.Land will be required for quarrying an area of 100.61 ha of Private land and Government land including 08 houses/hutment in Padhiarka village and 27 houses/hutment in Doliya villages. The houses/hutment fall in the conceptual pits of the mine lease. There will be total of 683 project affected land losers. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. total compensation will be Rs 35.0 Lakhs. In addition to above, the registration cost of sale of the land and homesteads shall be borne by the Company. Assuming it to be 6% of theentire costs of sale, the total re

	settlement budget works out to be Rs. 59.93 lakhs (6% of land value).
Court Case, No and its present status	The Project Proponent has submitted an undertaking vide letter dated 07.10.2023 stating that there is no lit igation on the project either at NGT or any other cour t of law related to environment and pollution matters in which the project proponent is a respondent.
Undertaking by Project Proponent w.r. t court case	
Affidavit as per Ministry's OM dated 30.05.2018	The Project Proponent has submitted an undertaking by way of notarized Affidavit dated 09.10.2023 statin g that the proposal does not involve violation of Mini stry's OM dated 30.05.2018.
Undertaking by Project Proponent in E IA/EMP report	The Project Proponent has submitted an undertaking vide letter dated 04.01.2023 stating that the contents (information and data) as given by the Consultant in t he EIA/EMP report are factually correct with full kno wledge of the undersigned (Shri Ashish Desai).
Undertaking by Consultant in EIA/EM P report	The Director of the EIA Consultant (M/s Centre for Envotech & Management Consultancy Pvt. Ltd) has i nformed that the baseline data was generated by MoE F &NABL Accredited Laboratory M/s Min Mec R& D Laboratory, a division of Min Mec Consultancy Pv t. Ltd., New Delhi and the same has been verified an d also confirmed that he shall be fully accountable fo r any misleading information mentioned in this state ment.
Plagiarism Certificate	

xvii**.** Earlier the Proposal was considered in the 21st EAC meeting held during 18-20th October, 2023 wherein the Committee has deferred the proposal for the submission of requisite information. The Project Proponent ha submitted the relevant information on Parivesh are as follows:

S. No	Observation of EAC in th e 21st meetin g held during 18-20th Octo ber, 2023	Reply by Project Proponent
1.	The site visit report of the subcommitte e.	Site visit has been conducted by subcommittee on 22nd - 25th December, 202 3.
2.	Since the min e site is locat ed within 20	Project Proponent has submitted a letter for issuance of NoC/Clearance from Ministry of Defence vide application dated 10.11.2023.

	km from seaboard frontier, the Project Proponent shall submit No Objection Certificate from Ministry of Defense for consideration of the instant project.	We also have submitted letter to Department of Geology & Mining, Govt.of Gujarat, Bhavnagar for recommendation to issue NOC to Ministry of Defense, Govt.of India vide application dated 07.12.2023. As per our understanding, there is no clarity or guideline in respect of process to be followed to obtain NoC of Ministry of Defense(MoD), therefore, our humble request is that issue the EC without condition of obtaining NOC from MoD.
3.	The Project Proponent needs to submit the action for laying common Over Land Belt Conveyor (OLBC) for transportation of mineral from mine lease area to the Cement Plant. The Project Proponent also needs to submit the action plan for expansion of road with a width of 7m and by passing the village road till the commission of the Over Land Belt Conveyor (OLBC).	The mine is captive mine to proposed cement plant at Mahuva and Highgrade limestone to be used in company's own existing Soda Ash plant located at Kalatalav, Bhavnagar as per permission accorded by the Govt. of Gujarat vide letter dated: 17.08.2023. The cement plant is adjoining to the mine lease while the Soda ash plant is located around 100 km away and accessed through National Highway. Establishment of cement plant may take some time as the appeal is pending before Hon'ble Supreme Court while the soda ash plant is already operational. Hence, till the commencement of proposed cement plant, maximum 5% i.e. 450 TPD chemical grade limestone will be transported through dumpers @18 trips per day via existing village road of 7 m (out of which 4 m is black topped) to National Highway and ultimately Soda Ash plant at Bhavnagar. Company is very much keen to establish cement plant as early as possible & will produce & consume required limestone for cement manufacturing on its highest rated capacity. We assure your kind authority that we will widen the black top of the existing village road from mines to National Highway prior to commencement of Proposed Cement Plant. Section plan of proposed road black top widening has been submitted to the MoEF&CC. Also, as discussed during the EAC meeting, we will explore the possibility of Over Land Belt Conveyor (OLBC) on either side of the highway based on the technical possibility & feasibility by reputed consultant. We are going to approach M/s. Holtec Consultants for regulatory, commercial & technical feasibility for above stated OLBC.
4.	The Project Proponent needs to explore the possibility of laying over bridge over the Highway and shall submit the per	Since, the National Highway is under construction, we have submitted letter to National Highway Authorities of India(NHAI) regarding grant of permission to provide Underpass near our cement plant entry point or any other option suggested by NHAI for transportation of raw material & finished product. Acknowledgment dated 23.10.2023 has been submitted.

	mission from the National Highways Authority of India (NHAI).	
5.	The Project Proponent needs to submit the protection measures to be taken for salt water intrusion and the effectiveness of the salinity ingress control bund.	Samdhiyala Salinity Ingress Control bund (Samdhiyala bund) was constructed by Government of Gujarat in the year 2000 on Motpet Creek to prevent sea water from coming towards landward side. On the landward side, rain water gets accumulated as well. Presently, the accumulated rain water of Samdhiyala bund is being used during post monsoon by adjoining agriculture land owners and in other seasons they are extracting ground water through borewell. For agriculture land which is away from Samdhiyala bund, farmers are extracting ground water through borewell for agriculture due to which salinity & TDS are increasing in ground water. As per company's water management strategy, after commencement of cement plant, company will undertake deepening of 100 ha surrendered land out of our total allotted plant land and also pledged to construct garland drains around the proposed plant area which will improve the overall fresh water storage capacity of Samdhiyala bund on landward side. Regular desiltation of canal will improve water retention capacity of Samdhiyala bund. At the time of mining, bottom level of conceptual pit will be kept above ground water level to avoid intersection. Hydrogeological monitoring network will be established by constructing piezometers in and around the lease. During mining, present hydrological system will keep intact by constructing garland drain around the pits to maintain present hydraulic gradient towards the Samdhiyala Bund. After exhaustion of mineral, voids left will act as natural water harvesting structures. Collected rain water will stand and gradually percolate into the sub surface water & in long term improve the quality of ground water. Positive pressure of fresh water on landward side will be created, which will aid in pushing back the saline front, which may be at a lower elevation. In view of the above, due to mining there is no possibility of salt water intrusion in the area & effectiveness of the salinity ingress control bund as well as hydrogeological system of bund will not be disturbed & infact will significantly improve the effectiveness of salinity ingress control bund.
6.	The Project Proponent needs to submit the site specific mitigation measures for backwaters fr	In this regard, following site specific mitigation measures will be taken: Arabian Sea is situated at distance of more than 0.5 km in the south of the said mine lease and is clearly outside the CRZ area which is certified by GCZMA. Letter dated 19.07.2023 has been issued to M/s Nirma ltd. from GCZMA. There was only one probability of sea water coming to mine lease area which is through Motpet Creek. Samdhiyala Salinity ingress bund has been construc

	om Arabian Sea coming into the mine lease area.	ted on Motpet Creek to restrict backwater coming from Arabian sea towards landward side. Therefore, there is no possibility of backwater from Arabian sea to come to mine lease area. Hydrogeological monitoring network will be established by constructing piezometers in and around the lease to monitor the water level & water salinity. Positive pressure of fresh water on landward site will be created due to water storage in mine pits, which will aid in pushing back the saline front as well.
7.	The Project Proponent needs to revisit the plan for backfilling with clearly indicating the voids area and the capacity available/required for backfilling.	The Indian Bureau of Mines, Govt. of India, Gandhinagar has approved the Mining Plan vide its letter dated: 05.08.2021 for the period of 5 years i.e. up to 2025-26. As per approved Mining Plan, Removal of soil and its disposal as below. Year: FY 2021-22 to FY 2025-26 Removal of soil(cum):249806 Means of disposal: *Temporary stacking at one location near Proposed Pit no. 1. Then, temporary stacked soil will be shifted for Backfilling of shallow pits of around 4.0 m depth (Proposed Pit No. 6) after five year mine plan period. A map has been submitted. Area covered under stacking (ha): 6.20 Year: FY 2026-27 to FY 2031-32 Removal of soil(cum):321894 Means of disposal: *Temporary stacking at one location till 2026-27 and then, temporary stacked soil will be shifted for Backfilling. Simultaneously Utilized for Back filling of shallow pits of around 4.0 m depth Proposed Pit No. 6. Then, temporary stacked soil will be shifted for Backfilling of shallow pits of around 4.0 m depth (Proposed Pit No. 6) after five year mine plan period. A map has been submitted. Area covered under stacking (ha):Nil Total Removal of soil(cum): 571200 Area covered under stacking (ha): nil Looking towards availability of topsoil, backfilling of part area is envisaged. Total voids area envisaged till conceptual period = 114.24 ha Total soil removal envisaged till conceptual period = 0.57 million cum (114.24 Ha *0.5 m avg. soil thickness) Total backfilling area envisaged till conceptual period = 15.66 ha

		Ultimate Dimensions of Pits at the end of conceptual period Pit No.: 1 Pit Area covered (ha):49.56 Pit Top (m AMSL):20 to 14 Pit bottom (m AMSL): 10 Pit Depth in in m: 10 to 4 Pit Area covered by backfilling(ha): No backfilling proposal Pit No.: 2 Pit Area covered (ha):12.78 Pit Top (m AMSL):13 to 11 Pit bottom (m AMSL): 8 Pit Depth in in m: 5 to 3 Pit Area covered by backfilling(ha): No backfilling proposal Pit No.: 3 Pit Area covered (ha):14.40 Pit Top (m AMSL):13 to 11 Pit bottom (m AMSL): 6 Pit Depth in in m: 7 to 5 Pit Area covered by backfilling(ha): No backfilling proposal Pit No.: 4 Pit Area covered (ha):17.51 Pit Top (m AMSL):17 to 12 Pit bottom (m AMSL):11 Pit Depth in in m: 6 to 1 Pit Area covered by backfilling(ha): No backfilling proposal Pit No.: 5 Pit Area covered (ha):4.33 Pit Top (m AMSL):15 to 13 Pit bottom (m AMSL):6 Pit Depth in in m: 9 to 7 Pit Area covered by backfilling(ha): No backfilling proposal Pit No.: 6 Pit Area covered (ha):15.66

		Pit Top (m AMSL):10.5 to 4 Pit bottom (m AMSL):4 Pit Depth in in m: 6.5 to 0 Pit Area covered by backfilling(ha): Backfilling of pit area of 15.66 Ha for entire depth – 570000 cu.m Total Pit Area covered (ha): 114.24 Pit Area covered by backfilling(ha): 15.66 Ha (570000cu.m)
8.	The Project Proponent needs to revise the activities proposed under the Wildlife Conservation Plan. The Project Proponent also needs to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation.	As advised, revised wildlife conservation plan incorporating the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 has been submitted.
9.	The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for Resettlement & Rehabilitation (R&R). The	Type of land: Private Land rate, Rs. Lakh/ ha: 13.00 * Land requirement, ha: 100.22 Total Amount Rs. lakhs: 1302.86 Type of land:Government Land rate, Rs. Lakh/ ha: On mining lease Land requirement, ha: 14.02 Total Amount Rs. lakhs: _ Total

	Project Proponent also needs to submit the action plan for land acquisition and timeline.	Land requirement, ha: 114.24 Total Amount Rs. lakhs:1302.86 Total amount given considering as per DLC rate. However, land will be procured/get consent for mining purpose on mutual agreed market rates. Total amount given considering as per DLC rate. However, land will be procured/get consent for mining purpose on mutual agreed market rates. Type of homestead:Pucca Rate, Rs. /sq.m.: 10000 Approx. Homestead area**, sq.m.:360 Total compensation, Rs. lakhs: 36 Type of homestead:Semi pucca Rate, Rs. /sq.m.: 5000 Approx. Homestead area**, sq.m.:360 Total compensation, Rs. lakhs: 36 Type of homestead:Kutcha Rate, Rs. /sq.m.: 2000 Approx. Homestead area**, sq.m.:360 Total compensation, Rs. lakhs: 36 Total Approx. Homestead area**, sq.m.: 360 Total compensation, Rs. lakhs: 36 Company will consider homestead losers falling in proposed mine area on actual basis at the time of starting of mining activity and such homestead losers shall be compensated on mutually agreed commercial terms. Since the land owners as well as homestead owners shall be compensated on commercial terms, therefore, they will have better economic strength to rehabilitate or reinvest the compensation amount. Hence, no separate R & R plan is envisaged. Action plan for land acquisition and timeline is as below: Sr. No: 1 Timeline for land requirement(present) Sr. No.:1.1 Timeline for land requirement(present): purchased Pvt. Land:49.49 Govt. land:0

		Total: 49.49 Sr. No.:1.2 Timeline for land requirement(present): Consented Pvt. Land:25.67 Govt. land:0 Total: 25.67 Sr. No.:1.3 Timeline for land requirement(present): Leased Pvt. Land:0 Govt. land:115.67 Total: 115.67 Sr. No: 2 Timeline for land requirement(Future) Sr. No.:2.1 Timeline for land requirement(present): 1st to 5th year mining Pvt. Land: 54.21 Govt. land:0.02 Total: 54.23 Sr. No.:2.2 Timeline for land requirement(present):6th year to Conceptual stage -11th year Pvt. Land: 102.70 Govt. land:14.04 Total: 116.74 Sr. No.:2.3 Timeline for land requirement(present):Minelife (up to lease period) Pvt. Land: 565.94 Govt. land:115.67 Total: 681.62 Mining lease deed has already been executed for said mining lease so mining can be started in Govt. lease land. As far as private land is concerned, company has obtained surface rights for mining by purchasing land/consent in some of the land & for remaining land, company is in process to procure ownership or surface right for mining on mutually agreed commercial terms. We hereby assure that company will obtain surface rights of the land before entry in pvt. land for starting mining activity in the mining lease area.

10	The Project Proponent needs to submit the action plan for year wise exploration program.	The Indian Bureau of Mines, Govt. of India, Gandhinagar has approved the Mining Plan vide its letter dated: 05.08.2021 for the period of 5 years i.e. up to 2025-26. Looking towards the systematic exploration of the entire area, 182 nos. of Core Bore Holes has been proposed in the area in order to bring the ML area with in G1 stage in accordance with MEMC Rules 2015 and MCDR 2017 as per approved mining plan. The deposit is sedimentary origin and simple in nature, therefore boreholes are kept at an interval of 200m grid pattern. A total of 182 number of Core Bore holes are proposed up to a level of +1.0 MRL . Initially BH drilling shall be at an interval of 400m. If limestone potentiality proves, then further BH can be done closely at 200m interval. All proposed BH shall be drilled vertically. The exploration shall be carried out in five years of working i.e. year 2021-22 to 2025-26. Exploration shall be carried out as shown in table to bring BH at 200m interval. Program of Future Exploration YEAR:2021-22 to 2025-26 No. of BH: PBH-1,3,10,12,14,16,28, 31,33,35,54,56,58,75,77 Grid Interval:400 m Total Meterage: Up to +1.0 MRL YEAR:2021-22 to 2025-26 No. of BH: PBH-37,41,43,61,66,79, 81,83,96,100,115,117,119,121,143,141,139,137,135, 133,167,165,163,169,171,173,179,181 Grid Interval:400 m Total Meterage: _ YEAR:2021-22 to 2025-26 No. of BH: PBH-2,4,5,6,7,8,9,11,13, 15,17,24,25,26 Grid Interval:200 m Total Meterage: _ YEAR:2021-22 to 2025-26 No. of BH: PBH-18,19,20,21,22,23, 27,29,30,32,34,36,38,39,40,42,44-55,57,59,60,62-65,67,71-74,76,93,94 Grid Interval:200 m Total Meterage: _

		YEAR:2021-22 to 2025-26 No. of BH: PBH-68-70,82,84,78,80, 85-92,95,97-99,101-116, 118,120,122,123,124-127 Grid Interval:200 m Total Meterage: _ YEAR:2021-22 to 2025-26 No. of BH: PBH-128-132,134,136,138, 140,142,144,162,164,166,168,170,172,174-178,180,182 Grid Interval:200m or below Total Meterage: _ YEAR:2021-22 to 2025-26 No. of BH: EP-1 & EP-2 size 3m*3m Grid Interval:_ Total Meterage: up to level +1.0mRL The exploration shall be started as soon as mining work is started on grant of EC and try to accomplish within shorter period if conditions are favorable. The location of Proposed BH is depicted in Surface Geological plan of the approved mine plan and given in EIA report in figure no. C 2-2 in Chapter 2.
11	The Project Proponent needs to submit the copy of the permission letter obtained from the State Govt. for utilization of Chemical Grade of Limestone for non-cement purposes.	Permission accorded by the Govt. of Gujarat vide order dated: 17.08.2023 for utilization of Chemical Grade of Limestone for non-cement purposes has been submitted.
12	The Project Proponent needs to submit a letter from the Department of Geology	The company has not carried out any mining within the lease area much less any illegal mining in the lease area. There are old pits pre-dating the allotment of the lease to the company, which were received in legacy and shown in the present surface geological plan. Request letter in this regard has been submitted to Department of Geology and Mining, Government of Gujarat on 03.11.2023. Acknowledgement of the same has been submitted by the Project Propon

	and Mining, Government of Gujarat clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. Nirma Limited or not?	ent.
Site Visit Recommendation Reply by project proponent		
1	PP should submit an action plan and timeline to indicate the purchase of lands across all three mining leases wherein it has proposed mining pits to initiate mining activities since as on date PP has only purchased / obtained surface rights over 101.1967 Ha out of 1351.6489 of Private Agriculture Land.	Action plan and Timeline indicating the purchase /obtain surface rights of land for mining for all three mining leases to initiate mining activities has been submitted by the Project Proponent.
2	Since PP envisages to hand over the land with shallow quarry having depth upto 4m to landow	In said mine, survey has been conducted & one pit i.e. Pit No. 6 (Pit area -15.66 Ha) will have shallow depth pit and will be backfilled for entire depth of pits, looking to availably of soil for backfilling • Pit no. 6 -15.66 Ha Pit area of avg. 3.25 m bgl for entire depth. Action plan for backfilling of shallow depth pits of depth up to 4.0 m and handing over to farmers for agriculture has been submitted by the Project Propon

	ners for farming and mostly all three mining leases are having agricultural land. PP is requested to conduct a survey to indicate the present status and number of low-lying areas, their respective which may be backfilled with available capacity of top soil/overburden and can be handed over to farmers for agricultural purpose.	ent.
3	Project Proponent needs to provide year wise exploration plan for all the three mining leases.	Exploration plan of said mining lease has been submitted by the Project Proponent.
4	Since, Bhavnagar falls under severely Polluted Area category, PP shall ensure that during initiation phase itself they should include the provision of permanent water sprinklers across the haul roads in all three mini	Chitra Industrial area (severely polluted area) in Bhavnagar city is located around 100 km away from our said mining lease area. On initial stage, company will engage water tanker with sprinkler arrangement to suppress the dust on haul road and company will make provision of permanent water sprinklers across the haul roads in all three mining leases.

	ng leases.	
5.	Since, Bellur and other schools are in close proximity to mine lease area, PP shall ensure that necessary safety measures are taken as per DGMS norms for all three mining leases.	Company will ensure to maintain require safety measures & distance from Bellur School & other schools as per DGMS norms for all three mining leases during mining.
6.	PP shall ensure to construct bunds near the existing low lying areas that has developed into wetland to prevent the ingress of sea water in Padhiyarka and Doliya Limestone Mine lease area and Gujarada, Dudheri & Dudhala limestone mine lease area.	The low lying area is where the rain water accumulates temporarily during monsoon. These are not notified as wetlands either under Ramsar Convention or by Central Govt. or State Govt. Hence, the identifications and provisions under Wetlands (conservation and Management) Rules, 2017 do not apply in this case as per clause 3 of aforesaid Rules. Moreover, Padhiyarka and Doliya Limestone Mine lease area and Gujarada, Dudheri & Dudhala limestone mine lease area are located at a distance of more than 500 m from High Tide Line of sea & also this area (between sea and low lying area in our mining lease area) have higher altitude, therefore, there is no chance of sea water ingress in mining lease area. However, company will construct bunds as and when required.
7.	The project Proponent needs to submit the integrated management plan describing the strategies and actions for achieving wise use of the wetland and the plan shall include o	There is no Ramsar convention/ Central or State Government notified wetland in and nearby our mining lease area. The water bodies such as river channels and human-made water bodies (such as submergence areas of Samdhiyala Bandahara, Malan Bandhara) are excluded from the definition of wetlands as per Wetlands (Conservation and Management) Rules, 2017. There are low lying areas, in which rain water accumulates temporarily during monsoon. Mining activity will contribute towards enlargening & deepening such areas in pit no. 2 & 3 of Padhiaryka & Doliya Mine and pit no. 5 & 6 of Gujarda, Dudheri & Dudhala making a positive contribution to fresh water storage. The company does not intend to have any other use for these low lying areas. As part of the integrated management plan for protection of water logged area

	bjectives of the site management, management actions required to achieve the objectives, factors that affects, or may affect, the various site features, monitoring requirements for detecting changes in ecological character and for measuring the effectiveness of management, and resources for management implementation.	s in and around the project, following steps shall be undertaken: l Company will not do mining below 2 m AMSL in this low lying area so that there is no salinity ingress due to mining activity. l Piezometer will be installed at designated locations to monitor changes in ground water level. l Other allied activities such as transportation will be carried out by maintaining safety distance from this low lying area l In this area of Gujarat, water logging due to rain water is a common phenomenon and resident water birds take advantage of such seasonal water logging to feed. Hence, company has proposed several measures as part of the wildlife conservation plan, with 3-year budget, as follows: l Supporting 3 local NGOs for Conservation Awareness activities (Rs. 18 lakhs) l Provision for Rapid Rescue Vehicle for Wildlife (Rs. 10 lakhs) l Assisting Plantation activities to be carried out by Forest Department, Bhavnagar (Rs. 1.5 lakhs) l Nature/Eco-tourism guide & hospitality training 20 persons (Rs. 2.5 lakhs) l Provision of equipments, camera, binoculars for efficient monitoring and eco-tourism promotion (Rs. 7.5 lakhs) l Maintenance of shallow ponds/rainwater harvesting structures (Rs. 3 lakhs) l Van Sahayak 1 nos. on contract basis (Rs. 3.6 lakhs) l Public education and awareness programmes for the following - Avoiding plastic, Recycle and reuse, Reduce usage of pesticide and weedicide, Conservation of Wildlife, Garbage control (Rs. 3 lakhs) Six-monthly third-party WLCP monitoring report preparation (Rs. 1.25 lakhs)
8.	PP needs to engage and impart skill among the villagers and local population mainly the land losers and also submit a plan for their alternate livelihood arrangement since most of them will be losing their fertile lands.	Company will not acquire any agriculture land through land acquisition by Govt. or without willingness of land owner and will purchase / obtain surface rights for mining on market commercial negotiated rates. Land owners may purchase agriculture land in nearby area in the amount which is to be paid to them against their land and can continue their livelihood. Company will give priority to engage land owners who have given land for mining purposes as per requirement of manpower for mines. Also, company will arrange to impart training to build capacity for self-employment [stitching, embroidery, tailoring, pickles, dairy improvement, poultry farming, etc.] to land losers and will facilitate vocational training along with skill development for getting better job opportunities (Budget Rs. 3 lakhs/year).

9.	PP should widen the existing village roads before using it for transportation in all three mining leases, wherever widening is not possible, PP shall submit an action plan for making alternate roads.	On initial stage, company has proposed to mine out limestone for Soda ash plant in lower capacity and company will use existing village road for transportation of limestone by maintaining the existing village road as number of trips of truck / dumpers will be very less i.e. around 18 numbers of trips/day maximum in this mine. Company will widen the existing village road or make alternate road in all three mining leases on installation of cement plant. Section plan of the road widening has been submitted by the Project Proponent.
10	PP should engage wildlife experts/ avian experts for conservation of the avian fauna within and near its mine lease.	Company has already engaged wildlife expert / avian expert for conservation of the avian fauna within and near its mine lease.
11	PP shall plant native fruit bearing plants across all the proposed green patches.	Native fruit bearing plants will be planted across all the proposed green patches.
12	PP shall put boundary pillars across all mining leases.	Company had erected boundary pillars at the time of lease deed execution and got authentication of all boundary pillars co-ordinates through the DILR / State Govt. and provided in the approved mining plan for all three mining leases. Some pillars have been dislodged/ removed by local people. Company will put such boundary pillars again prior to commencement of mine so that they can be maintained.
13	The project proponent needs to submit a letter from the Department of Geology & Mining, Govt. of Gujarat, clarifying whether any i	The company has not carried out any illegal mining in the lease area and request letter to provide required certificate regarding no mining carried out by company or others has been submitted to the District Geologist, Department of Geology and Mining, Government of Gujarat, Bhavnagar vide letter dated: 01.11.2023. In turn, the District Geologist, Bhavnagar has submitted his report to the Commissioner of Geology & Mining, Govt. of Gujarat, Gandhinagar vide its letter dated: 01.02.2024 to communicate the same to MoEF and copy endorsed to us. As per his report, No case of Illegal mining of limestone mineral has been registered within the mining lease area against the company M/s Nirma Limited or against any other individual or entity.

	llegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s Nirma Limited or not?	Copy of our submitted letter dated: 01.11.2023 and copy of report of the District, Geologist, Geology & Mining Dep't, Bhavnagar dated 01.02.2024 has been submitted by the Project Proponent.
14	PP needs to submit plan to transport crushed limestone from all the three leases to plant.	The mine is captive mine to proposed cement plant at Padhiarka, Mahuva and High grade limestone to be used in company's own existing Soda Ash plant located as Kalatalav, Bhavnagar. The cement plant is adjoining to the mine lease while the Soda ash plant is located around 100 km away and accessed through National Highway. Establishment of cement plant may take some time while the soda ash plant is already operational. Hence, till the commencement of proposed cement plant, maximum 5% i.e. 450 TPD limestone will be transported to Soda ash plant located near Bhavnagar through dumpers @18 trips per day. The trucks will pass through existing Dudhala - Amrutvel village road of 7 m width (out of which 4 m is black topped) for around 1.0 km and meet National Highway no. 51, from where the truck will move around 100 km.
15	PP needs to take some measures to keep the migration bird ponds unharmed and protected by activity of mining in future.	Migratory birds are seen in Malan Bandhara as well as other nearby Bandhara areas, which areas located at distance of 1.5 km and 4.5 km from our mining lease area, respectively. Birds are also seen in low lying area, in which rain water accumulates temporarily during monsoon. However, they are pre-dominantly resident water birds. The company is committed to the measures proposed in the site specific wildlife conservation plan (summarised in point 7 earlier), which include points related to protection of shallow ponds, ecology and birds. The company will mine above 2m AMSL in low lying areas to maintain the fresh water nature of the water in it. The enlargening of the low lying area in pit no. 2 & 3 of Padhiaryka & Doliya Mine and pit no. 5 & 6 of Gujarda, Dudheri & Dudhala will provide more area to birds. Also company will ensure that transportation will be carried out by maintaining safety distance from low lying areas.
16	PP needs to install water treatment plant to reduce the hardness of water.	Drinking water is provided in every nearby villages through Narmada water pipeline by the State Govt. and drinking water requirements for mines shall also be fulfilled through Narmada water pipe line which is passing through near by area. Hence, presently there is no proposal to use the hard ground water. However, if any requirement sought in future we will provide treatment plant.

17	PP needs to explore possibility of deploying surface miners for mining.	Company has proposed mining with surface miner (50% quantity) in IBM approved mine plan and also in EIA report. Company explored use of Ripper dozer for cement plant use to eliminate drilling & blasting in the remaining 50% and committed the same in point no. 3, Specific Terms of Reference received from MOEF&CC vide Letter no. J-11015/154/2016-IA. II(M) dated November 28, 2022. For soda ash plant, we need sized limestone i.e. 25 mm to 100 mm, so surface miner cannot be deployed for limestone mining for Soda ash plant use. However, company will deploy rock breaker to avoid blasting during mining.

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)
Pollution Control	0.291	10.12
Pollution monitoring	0.016	3.88
Occupational health	0.014	0.95
Environmental Studies, etc.	0.10	–
Green belt	–	5.10
Reclamation	–	10.03
Others (Environmental studies, Rehabilitation, Realignment, Expert advice, fencing etc.	–	5.48
Overheads	–	0.32
Total	0.421	35.87

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	1.19
Project Cost	25
Employment (No.s)	84

3.3.3. Deliberations by the committee in previous meetings

Date of EAC 1 :19/10/2023

Deliberations of EAC 1 :

The Project Proponent/Consultant presented the KML file to indicate the site features in the study area of 10 km radius. The Project Proponent has shown the boundary of the mine lease area and informed the EAC that the NH-51 (Una-Mahuva highway) is located at a distance of 0.7 km, N from the mine lease area. Madhiya Village is located at a distance of 0.5 km, N. Arabian Sea Coast is located at a distance of 0.5 km, S from the HTL and Bhambhali River is located at a distance of 3.6 km, W. A man made reservoir is located within 5km radius of the mine lease area on the eastern direction. Samdiyala Salinity ingress control bund is situated on the western side on the mine lease area. Part of the Doliya Village is located within the mine lease area on southern side. No mining activity is proposed in the side of the Doliya Village. Nearest distance of the village from the mine pit is 700m.

The EAC noted that Arabian Sea and there are few water bodies are present in the vicinity of the mine lease area and asked the Project Proponent whether there are any backwaters from Arabian Sea coming into the mine lease area or not. The Project Proponent has informed the EAC that the water within the mine lease area is due to accumulation of rain water that was accumulated during the rainy season and tends to remain during January - February. Water gets dried during summer season. The Project Proponent also shown the historical images of rainwater accumulation for different months over the past years. The mine pit elevation is 4-6m above MSL. Depth of mining proposed is 11 m. Water gets accumulated in the natural low lying areas. The EAC asked about the thickness of the over burden. The Project Proponent has informed the EAC that the average thickness of the over burden is varying between 1-1.5m. The EAC asked the Project Proponent that whether the enough material will be available for backfilling up to a depth of 11m. The Project Proponent has informed the EAC that the entire 11m will not be backfilled and only part of the area will be backfilled. The shallow pit of depth<4m will be backfilled i.e., Pit -2, 3 and 4. Backfilling is proposed after 2026-27/ 2027-28. Backfilled area shall be utilized for agriculture in case of private land and for plantation purpose in case of government land. Existing minerals were assessed through exploration carried out by CGM, GoG. Old mine pits are also existing within the mine lease area. The EAC asked the Project Proponent to submit the action plan for year wise exploration program.

The EAC asked to brief about the mode of transportation. The mined out material will be transported to the crusher proposed in the cement plant by internal haul road by means of dumper/tippers of 25 tonnes capacity and then from crusher to the Cement plant (adjacent to the mine lease) by conveyor. Village roads will be used for transporting the mined out material from different pits. The EAC asked about the width of the transportation road. The Project Proponent has informed the EAC that the existing width of the road is 4m which will be not adequate to transport the material. Hence, the lands adjacent to this road will be purchased and the width of the road will be increased to 6m. The dividers will be made in between transportation road. The Cement Plant is yet to be constructed and these lands will be purchased for expansion of road only at the time of construction of the cement plant. The EAC asked the Project Proponent till then how the mined out Limestone will be utilized. The Project Proponent has informed the EAC that there are two grades of Limestone such as Chemical Grade Limestone and Cement Grade Limestone available in this project. For utilization of Chemical Grade of Limestone for non-cement purposes, permission has been obtained from the State Govt. The company is having its Soda Ash manufacturing plant located at Bhavnagar at a distance of 100 km from the mine lease area. This manufacturing plant requires Chemical Grade Limestone. Hence, the Chemical Grade of Limestone from this instant mine will be transported to the Soda Ash manufacturing plant located at Bhavnagar through National Highway 51. The EAC asked the Project Proponent to increase the width of the road to 7m. The EAC asked the Project Proponent that when will the Cement Plant will be commissioned. The Project Proponent has informed the EAC that matter regarding Cement Plant is pending before the Hon’ble Supreme Court.

The EAC asked the Project Proponent to show the KML file of other two adjacent mine leases by overlapping with the KML file of the instant project. The Project Proponent has informed the EAC that the Vangar & Madhiya Limestone Mine is proposed on the northern side and Gujarda, Dudheri & Dudhala Limestone Mine is proposed on the eastern side of the mine lease area to this instant mine lease

belonging to M/s Nirma Ltd. The Project Proponent also shown the proposed mine pits in Vangar & Madhiya Limestone Mine and Gujarda, Dudheri & Dudhala Limestone Mine. A Cement Plant is proposed on the western side of the mine lease area. Internal haul roads passing through the mine lease area will be used for transportation. The EAC asked the Project Proponent to bypass the village road for transporting the material. The EAC also asked the Project Proponent that whether any school is present within the mine lease area or not. The Project Proponent has informed the EAC that a primary school is located in the village Vangar. A safety distance of 50m will be maintained. Greenbelt will be developed all along the school. No drilling and blasting will be practiced. Only Surface miner as well as ripper/dozer & rock breaker will be used. The EAC opined that there should be no activity of drilling and blasting near school premise.

The Project Proponent has informed the EAC that the Life of the mine will be 11 years and may increase subject to exploration. Marly Limestone occurs in mine lease area. The limestone is of the high / cement grade quality and is followed by Marly Limestone/ Marl. The Limestone production will be restricted till the commission of the Cement plant. The EAC asked the Project Proponent that how the Limestone will be sized and will be sent to the Soda Ash Plant. The Project Proponent has informed the EAC that by using the rock breaker the limestone will be sized and sent to the Soda Ash Plant. The EAC was of the view that the activities proposed under the Wildlife Conservation Plan is generalized and the Project Proponent needs to revise the activities of the Wildlife Conservation Plan which should be site specific. The EAC also asked the Project Proponent to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation. Turtle breeding centre is located about 70km from the mine lease area. The total mine lease area is 332.24 ha, out of which Govt. land is 133.0154 ha and Private land is 199.2246 ha.Land will be required for quarrying an area of 100.61 ha of Private land and Government land including 08 houses/hutment in Padhiarka village and 27 houses/hutment in Doliya villages. The houses/hutment fall in the conceptual pits of the mine lease. There will be total of 683 project affected families. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. total compensation will be Rs 35.0 Lakhs. The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for R&R. Budget proposed for addressing issues raised during public hearing is Rs 77.0 Lakhs over 3 years and the cumulative budget will be Rs 160 Lakhs by comprising all three mines.

After detailed deliberations made by the Project Proponent and the Consultant, the EAC noted that the project is part of three contiguous projects namely Padhiarka and Doliya Limestone mine (332.24 ha), Vangar & Madhiya Limestone Mine (612.336 ha) and Gujarda, Dudheri & Dudhala Limestone Mine (681.62 ha) and together it extends over an area of 1626.196 ha. The mine lease area comprises of partly Private Agriculture land and partly Govt. land. Part of the Doliya Village is located within the mine lease area on southern side. Also villages are located close to the proximity of the mine lease area. The EAC was not convinced with the proposed backfilling plan and the activities proposed under the Wildlife Conservation Plan. The EAC observed that the pits are isolated and the mine lease area is partly Private and Govt. land. The EAC also observed that there will be direct purchase or leasing of private land with the willing consent of the private land owners. The EAC was of the view that what if the land owners are not willing to give their land. There are likely chances that mining will not take place sequentially if the land acquisition does not happen. There will be failure of scientific mining. Large no. of Project Affected Families is involved in all these projects. The EAC opined that the Saltwater intrusion through surface or ground water sources may diminish the availability or quality of source waters for drinking water utilities. Some salt pans i.e., salt manufacturing industries and few wind mills exists in the study area. Old mine pits are also existing within the mine lease area. The EAC noted that the Bhavnagar is categorized as a Severely Polluted Areas. The EAC reiterated the Ministry of Defence letter dated 08.05.2023 regarding security considerations for construction activities/other activities in Border areas/other areas wherein it has been mentioned that *"all activities connected with mining within 20kms from all the borders including seaboard frontier should be planned in consultation with Ministry of Defence"*. Accordingly, EAC opined that PP should obtain NOC from Ministry of Defence.

Thus the EAC opined that there is a need to ascertain the ground reality w.r.t natural low lying areas, water logging areas, old mine pits, sequence of mining, feasibility for backfilling, impact on socio economic, agriculture land, transportation route, traffic congestion, salt pans, effectiveness of salinity ingress control bund, proximity of habitations, schools, water bodies, roads etc., The EAC was of the view that a site visit needs to be conducted by a sub-committee comprising of EAC Members and officers from MoEF&CC. The EAC opined that the Ministry may constitute a sub-committee and submit its report to enable the committee to take a decision on the proposal. Therefore, the EAC **deferred** the proposal for want of following additional information: -

i. The site visit report of the subcommittee.

ii. Since the mine site is located within 20 km from seaboard frontier, Project Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.

iii. The Project Proponent needs to submit the action for laying common Over Land Belt Conveyor (OLBC) for transportation of mineral from mine lease area to the Cement Plant. The Project Proponent also needs to submit the action plan for expansion of road with a width of 7m and by passing the village road till the commission of the Over Land Belt Conveyor (OLBC).

iv. The Project Proponent needs to submit the protection measures to be taken for salt water intrusion and the effectiveness of the salinity ingress control bund.

v. The Project Proponent needs to submit the site specific mitigation measures for backwaters from Arabian Sea coming into the mine lease area.

vi. The Project Proponent needs to revisit the plan for backfilling with clearly indicating the voids area and the capacity available/required for backfilling.

vii. The Project Proponent needs to revise the activities proposed under the Wildlife Conservation Plan.The Project Proponent also needs to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation.

viii. The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for Resettlement & Rehabilitation (R&R). The Project Proponent also needs to submit the action plan for land acquisition and timeline.

ix. The Project Proponent needs to submit the action plan for year wise exploration program.

x. The Project Proponent needs to submit the copy of the permission letter obtained from the State Govt. for utilization of Chemical Grade of Limestone for non-cement purposes.

xi. The Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Gujarat clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. Nirma Limited or not?

3.3.4. Deliberations by the EAC in current meetings

The EAC deliberated the instant proposal along with Vangar & Madhiya Limestone Mine and Gujarda, Dudheri & Dudhala Limestone Mine. The Project Proponent presented its reply to the ADS points raised vide minutes of the 21stEAC as well as the recommendation of the sub-committee. After

detailed deliberations , EAC **deferred** the proposal for the want of following information:-I. The Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.

II. PP needs to undertake a study to showcase the probable impact of mining on migratory bird species and their fly-way passage (Central Asian Flyway). Accordingly, PP shall submit the revised conservation plan for the migratory bird species.

III. The Project Proponent needs to underatake a study and submit the action for laying common Over Land Belt Conveyor(OLBC) for transportation of mineral from mine lease area to the proposed Cement Plant.

IV. The project proponent needs to submit a letter from the Commissioner of Geology & Mining, Govt. of Gujarat, clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s Nirma Limited or not?

V. PP submitted that National Highway is under construction, and they have submitted letter to National Highway Authorities of India(NHAI) regarding grant of permission to provide Underpass near their proposed cement plant entry. Accordingly, PP needs to submit the permission letter for the underpass.

VI. The Project Proponent needs to carry out study by reputed institute to ascertain hardness of strata for deployment of surface miners for mining.

VII. The Project Proponent needs to submit time line for acquiring land from the villegers.

3.3.5. Recommendation of EAC

Deferred for ADS

3.4. Agenda Item No 4:

3.4.1. Details of the proposal

Vangar & Madhiya Limestone Mine by **Nirma Limited** located at **BHAVNAGAR,GUJARAT**			
Proposal For		Fresh EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/GJ/MIN/443498/2023	J-11015/152/2016-IA-II(NCM)	13/09/2023	Mining of minerals (1(a))

3.4.2. Project Salient Features

The proposal is for Environmental Clearance for mining of Limestone in Vangar & Madhiya Limestone Mine of M/s Limited for mining of Limestone with production capacity of 1.6 MTPA in the mine lease area of 612.1336 ha, located at Villages Vangar &Madhiya, Tehsil Mahuva, District Bhavnagar (Gujarat).

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. The mine lease area is located between Latitude 21º01'44.54" to 21º 03' 40.04" N and Longitude 71º39'18.3"E to 71º41'05"E. The mine lease area falls under the Survey of India Toposheet No:

41 O/12 (restricted)and falls in Seismic Zone-III.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category "A" as the mining lease area is greater than 250ha and appraised at the Central level.

iii. Details of Terms of Reference (ToR):

Date of application	Proposal No/ File No	Consideration by EAC	Details of ToR	Date of accord
18.11.2022	IA/GJ/MIN/403568/2022	06.12.2022	Letter no. J-11015/152/2016-IA.II (M)	23rd December, 2022

iv. Details of Mine Lease in chronological manner:

S.no	Prospecting License/ Letter of Intent (LoI)/ Grant of Mine lease and Lr No	Date of the grant	Name of the Mineral & (Major/ Minor)	Period of Grant	Granted by	Mine lease area in Ha
1	MCR-102004-1827-CHH	15.02.2008	Limestone	30 years	IMD, Government of Gujarat	1225.8553
2	MCR-102004-1827-CHH	08.01.2017	Limestone	50 years	IMD, Government of Gujarat	612.1336

S. No	Details of grant of Mine Lease deed execution	Period of Grant		Name of the Mineral	Mine lease area in Ha
		From	To		
1	MCR-102004-1827-CHH	11.01.2017	10.01.2067	Limestone	612.1336

v. Land Use/Land Cover of the Mine Lease Area:

Private land	586.4789
Government land	25.6547
Forest land	-
Total Mining lease area (MLA), ha	612.1336
Private land for crusher, workshop & other infrastructure outside the MLA	No any facilities outside the ML area. However crusher will be installed at company's Cement Plant.
Additional information (if any)	

vi. Mining plan details:

Mining Plan including Progressive Mine Closure Plan (approv	Letter No.	File No.: 684(4)(1)/MP-347(196)/2021-22 GNR/1125
	Date	05.08.2021

ed by Indian Bureau of Mines/ DMG)	Mineral & (Major/Minor)	Major
	Mine Lease Area, Ha	612.1336
	Validity	31.03.2026
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized	
Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Slurry explosive- cap sensitive and non-cap sensitive.	
Geological Reserves	35.539 Million tonne	
Mineable Reserves	14.913 million tonnes	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Top soil- 0.99 million cum OB/SB/IB/Mineral Rejects- Nil Waste-Nil	
Life of mine	13 years (Life of mine may be increased subject to conversions of resources under 333 category into category of reserves 111)	
Mine Bench Height & Bench Width	6.0 m, for working bench 12-15 m for closing (conceptual) bench Optimum	
No. of Mine Benches	2	
Existing Depth, m bgl	New mine	
Ultimate Depth of Mining, m bgl	10 m	
Ground Water Table, m bgl	15 m (Post monsoon)	
Details of ground water interse	No ground water will be encountered during planning stage i.e. in 5 years of working plan in neither pre monsoon nor post monsoon season in any of the pits. Grou	

ction	nd water will also not intersect during mining at the end of mine life. However, th e ground water table may get touched in post monsoon in pit no. 4 & 5 when the p roposed conceptual pit bottom level of +1.0 m AMSL is achieved. To avoid any a ccidental intersection of ground water table, the Company has now decided to rest rict mining depth to +2.0 m AMSL in pit no. 4 & 5.
Individual benc h slope	80-85°
Overall pit slop e	~ 45°
Details of existi ng/ proposed Cr usher	Proposed crusher will be installed at Cement Plant.
Mineral Benefi ciation	-
RoM output siz e	-
Transportation details includin g capacity of du mper/tipper, mo de of transport and distance	Internal haul road from mine face to crusher and by conveyor from crusher to the Cement plant adjacent to the mine lease. For the Soda Ash Plant located at approx.100 km at Kalatalav, Bhavnagar limesto ne will be transported in dumpers/ trucks through National Highway 51. Internal haul road from mine face to crusher means of dumper/tippers of 25 tonne s capacity.
Generation of T opsoil/OB & its Management d uring plan perio d & conceptual period	Top soil at 1st plan period- 150000 cu.m, temporary stacking at one location Top soil at 2nd plan period- 840000 cu.m, temporary stacking at one location Top soil at conceptual period-380000 cu.m, simultaneously backfilling
Generation of Mineral Reject s/ Waste & its Management d uring plan perio d & conceptual period	Nil
Additional info rmation(if any)	Surface miner as well as ripper/dozer & rock breaker will be used for mining to m inimize drilling & blasting.

vii. Water requirement:

Total water requirement	42 KLD	Fresh water	3 KLD
		Treated water	39 KLD

Source	i. Fresh water source Narmada water pipeline/Water tanker. ii. Water harvested within mine lease during rainy season. iii. Treated water source- Reject water of RO /DM plant &Reject water of RO /DM plant (proposed at Cement plant)
Permission for withdrawal/ intersection along with details of grant and its validity	Permission for water withdrawal from Narmada water pipeline has been taken vide letter No. GWIL/Bhavnagar/Ind.conn./1257 dated 4.06.2008.

viii. Nearest village/town/ highway/interstate boundary/railway station/water bodies/monument/ forest

Particulars	Particular's Name	Distance & Directions
Village	Vangar Madhiya	0.25 km, NW 0.25 km, SE
Town	Mahuva	6.2km, ENE
Highway	NH-51 (Una-Mahuva highway)	Within
Interstate Boundary	Rajasthan	Approx.500 KM,N
Railway Station/Railway line	Amrutvel	2.0 km, N
Water Bodies	Arabian Sea Coast	3.4 km S to the HTL
	Samdiyala Salinity ingress control bund	2.3 km, SSW
	Bhambhali River	0.9 Km, W
	Malan River	7.4 KM,E
	Malan Bandhara	5.4 KM,SE
	Garasawo River	2.5 Km,NE
Forest	RF near Patwa	2.1 KM,S
	RF near Doliya	3.3 KM,SSE
	RF near Dudheri	3.9 KM,SE
	RF near Gujarda	4.3 KM,SE
	RF near Khared	6.3 KM,SE

ix. Presence of Environmentally Sensitive areas in the study area

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks

<table>
<tr><td>Forest Land within the mine lease area and (if yes) status of Forest Clearance</td><td>No</td><td rowspan="5">The Project Proponent has submitted the letter from the Office of the Principal Chief Conservator of Forests vide Lr.No: WLP/32/C826-827/2021-22 dated 13.01.2022 regarding the map showing the location of protected areas within 10km of the Limestone mining project and the and distance of protected areas and proposed Limestone mine.
<table><tr><td>Protected areas</td><td>Distance between Limestone mines and Protected areas</td></tr><tr><td>Gir National Park</td><td>76.0 km</td></tr><tr><td>Gir Wildlife Sanctuary</td><td>44.2 km</td></tr><tr><td>Mitiyala Wildlife Sanctuary</td><td>43.5 km</td></tr></table>The Project Proponent has submitted the letter from the Office of the Deputy Chief Conservator of Forest, Bhavnagar vide letter no. A/GMN/T11/2075/22-23 dated 27.01.2023 certifying that the nearest turtle rearing/breeding site is located at a distance of about 70km away from the mines.</td></tr>
<tr><td>National Park</td><td>No</td></tr>
<tr><td>Wildlife Sanctuary</td><td>No</td></tr>
<tr><td>Elephant/Tiger Reserve</td><td>No</td></tr>
<tr><td>Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)</td><td>No</td></tr>
<tr><td>Coastal Regulation Zone (CRZ)</td><td>Yes</td><td>Arabian Sea Coast: 3.4 km S to the HTL The proposed project lies beyond distance of 0.5 km from High Tide Line of Arabian Sea Coast. The CRZ map has been prepared by Institute of Remote Sensing, Anna University, Chennai.
ML area outside CRZ- GCZMA letter no.ENV-10-2023-170-T dated 19.07.2023</td></tr>
<tr><td>Schedule-I species (Nos. and name of schedule-I species with authenticated letter)</td><td>Yes</td><td>As per WLCP approved on 20.12.2021 (3 nos.) : Peafowl, Chinkara and Asiatic lion
Additional as per WPA amendment of 2022 (9 nos.): Indian Leopard, Striped Hyena, Jungle Cat, Indian Fox, Jackal, Indian Grey Mongoose, Indian Porcupine, Indian Grey Wolf, and Eurasian Spoonbill
The above have been updated in WLCP.</td></tr>
<tr><td>Wildlife Conservation Plan</td><td>Yes</td><td>On the basis of the fauna study findings & list of fauna authenticated by Forest Department, Wildlife Conservation Plan (WLCP) was prepared and submitted for approval. The said Wildlife Conservation Plan had been approved by the Forest Department on 20.12.2021. Rs. 19.9 lakh had been approved for the conservation of wildlife in the study area.
The WLCP has been updated w.r.t. Schedu</td></tr>
</table>

		le-I species as per WPA amendment of 202 2 and budget allocation has been increased to Rs.65.9 Lakh for all 3 mines.

x. Green belt/plantation details:

Proposed area for green belt/plantation and no. of sapli ngs proposed	26.50 Ha.
Budget for green plant & plantation till the end of life of mine.	80.35 Lakhs
Budget for nursery	-
Details of existing plantation and its survival rate	-
No. of tree cuts in the mine lease area and compensato ry afforestation	As per actual during mining
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	16.50
50 m safety zone of nallah, roads, electric lines	10.00
500 m safety zones of nearest habitation villages	-

xi. Baseline detail:

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	01.03.2021 to 02.06.2021
Season (Summer / Pre-monsoon / Post-monsoon / W inter)	Summer
Predominant Wind direction (From)	South
Ambient Air Quality (no. of locations) and results	16 Core zone (1 no.) - PM10 from 40.8 to 68.8 µ g/m^3, PM2.5 from 21.7 to 37.4 µg/m^3, SO_2 fro m 4.8 to 7.7 µg/m^3 and NO_2 from 4.9 to 10.5 µ g/m^3. Buffer zone (15 nos.) : PM10 from 27.6 to 7 1.7 µg/m^3, PM2.5 from 11.2 to 40.0 µg/m^3, SO $_2$ from 2.7 to 10.2 µg/m^3 and NO_2 from 3.6 to 14.5 µg/m^3.
Noise level (no. of locations) and results	16 Buffer zone : Between 47.57 dB(A) to 52.46 dB(A) during day time and 39.42 dB(A) to 4 2.89 dB(A) during night time.

Water Quality (no. of locations) and results	15 (12 ground water and 3 surface) water sa mpling stations were monitored within the st udy area. All the parameters of ground water were well within the permissible limits as per IS 10500: 2012. The surface water quality in all samples was found B to below E class. Th e result indicates that the maximum and mini mum values of DO ranges between 5.8 to 6.3 mg/l, hardness ranged between 360 - 8300 m g/l in surface water.
Soil Quality (no. of locations) and results	12 pH ranges between 7.7 - 8.2, Potassium rang es from 157.0 - 845.0 kg/ha and Nitrogen ran ges from 0.01 - 12.57 mg/kg
Hydro geological study and results	As per planned mining and Report of hydrog eological & hydrological studies of core and buffer zone of Vangar & Madhiya limestone mine, the groundwater table may get touched in post - monsoon in pit no. 4 & 5 when the p roposed conceptual pit bottom level of +1.0 m AMSL is achieved. To avoid any accident al intersection of ground water table, the Co mpany has now decided to restrict mining de pth to +2.0 m AMSL in pit no. 4 & 5.
Traffic study (no. of locations) and results	The traffic volume survey was conducted on Bhavnagar to Una Road (NH8E/51) Near Va ngar Village. Total numbers of vehicles were found as 6793 per day and equivalent PCUs i s 9382 per day.There will be daily movement of 512 numbers of dumpers (to & fro) per da y or 1536 PCU/ day on the road. 01 location & V/C = 31.27

xii. Public Hearing (PH) Details:

Advertisement for PH with date (name of major national daily and one regional vernacular daily newspaper)	26.03.2023 in Sandesh Newspaper & Indian Exp ress
Date of PH	28.04.2023
Venue	At the premises of Nirma Cement Plant Area, N H 8E/51, Survey No. 80, Village: Padhiyarka, Ta luka: Mahuva, Dist. Bhavnagar
Chaired by	District Collector & District Magistrate, Bhavna gar District & Regional Officer, GPCB Bhavnag ar
Main issues raised during PH	Air pollution, salinity ingression, wildlife protect

	ion, acquisition of agriculture land
Budget proposed for addressing issues raised dur ing PH over 3 years	34 Lakhs
Additional information (if any)	-

xiii. Details of CTE/CTO, Certified Compliance Report, Certified Production Details from the inception of the mine:

Particulars	Details of Letter along with date of grant and validity
Consent to Establish	GPCB CTE granted vide dated 25/01/2021 & valid upto 24/ 01/2028.
Consent to Operate	-
Certified Compliance Report and Insp ection date	-
Certified Production Details from the inception of the mine (in tabular form against the EC capacity)	Fresh mine

xiv. Rehabilitation & Resettlement (R&R):

R & R details	For private land, company has obtained surface rights for mining by purchasing land/consent in some of the land & for remaining land, company is in process to procure o wnership or surface right for mining on mutually agreed commercial terms. Rs. 2466.88 lakhs cost envisaged for l and (189.76 ha) and Rs. 48 lakhs approx. for homestead.

xv. **Court case details:**

Court Case, No and its present status	The Project Proponent has submitted an undertaking vid e letter dated 07.10.2023 stating that there is no litigation on the project either at NGT or any other court of law rel ated toenvironment and pollution matters in which the pr oject proponent is a respondent.
Undertaking by Project Proponent w.r.t c ourt case	

xvi. **Affidavit/Undertaking details:**

Affidavit as per Ministry's OM dated 30. 05.2018	The Project Proponent has submitted an undertaking by way of notarized Affidavit dated 09.10.2023 stating that the proposal does not involve violation of Ministry's OM dated 30.05.2018.
Undertaking by Project Proponent in EI A/EMP report	The Project Proponent has submitted an undertaking vid e letter dated 04.01.2023 stating that the contents (inform ation and data) as given by the Consultant in the EIA/E MP report are factually correct with full knowledge of th e undersigned (Shri Ashish Desai)
Undertaking by Consultant in EIA/EMP	The Director of the EIA Consultant (M/s Centre for Env

report	otech & Management Consultancy Pvt. Ltd) has informe d that the baseline data was generated by MoEF &NABL Accredited Laboratory M/s Min Mec R&D Laboratory, a division of Min Mec Consultancy Pvt. Ltd., New Delhi a nd the same has been verified and also confirmed that he shall be fully accountable for any misleading informatio n mentioned in this statement.
Plagiarism Certificate	

xvii. Earlier the Proposal was considered in the 21st EAC meeting held during 18-20th October, 2024 wherein the Committee has deferred the proposal for the submission of requisite information. The Project Proponent ha submitted the relevant information on Parivesh are as follows:

S. No	Observation of EAC in the 21 stmeeting held during 18-20th October, 2023	Reply by Project Proponent
1.	The site visit report of the subco mmittee.	Site visit has been conducted by subcommittee on 22nd - 25th December, 2023.
2.	Since the mine site is located wi thin 20 km from seaboard fronti er, the Project Proponent shall s ubmit No Objection Certificate from Ministry of Defense for co nsideration of the instant projec t.	• We have submitted letter via registered post to Ministry of Defense, New Delhi, Govt.of India for issuance of NOC in this regard. Copy of the same is attached on Parivesh Portal. • We also have submitted letter to Department of Geology & Mining, Govt.of Gujarat, Bhavnagar for recommen dation to issue NOC to Ministry of Defense, Govt.of I ndia. Copy of the same is attached on Parivesh Portal. • As per our understanding, there is no clarity or guideline in respect of process to be followed to obtain NoC of Ministry of Defense(MoD), therefore, our humble req uest is that issue the EC without condition of obtainin g NOC from MoD.
3.	The Project Proponent needs to submit the action for laying co mmon Over Land Belt Conveyo r (OLBC) for transportation of mineral from mine lease area to the Cement Plant. The Project P roponent also needs to submit t he action plan for expansion of road with a width of 7m and by passing the village road till the commission of the Over Land B elt Conveyor (OLBC).	• The mine is captive mine to proposed cement plant at M ahuva and Highgrade limestone to be used in compan y's own existing Soda Ash plant located at Kalatalav, Bhavnagar as per permission accorded by the Govt. of Gujarat vide letter dated: 17.08.2023. (Copy attached on Parivesh Portal). • The cement plant is adjoining to the mine lease while the Soda ash plant is located around 100 km away and acc essed through National Highway • Establishment of cement plant may take some time as th e appeal is pending before Hon'ble Supreme Court wh ile the soda ash plant is already operational. • Hence, till the commencement of proposed cement plant, maximum 5% i.e. 265 TPD chemical grade limestone will be transported through dumpers @11 trips per da y via existing village road of 7 m (out of which 4 m is black topped) to National Highway and ultimately So da Ash plant at Bhavnagar.

		• Company is very much keen to establish cement plant as early as possible & will produce & consume required l imestone for cement manufacturing on its highest rate d capacity. • We assure your kind authority that we will widen the bla ck top of the existing village road from mines to Natio nal Highway prior to commencement of Proposed Ce ment Plant. Section plan of proposed road black top w idening is attached on Parivesh Portal. Also, as discussed during the EAC meeting, we will expl ore the possibility of Over Land Belt Conveyor (OLBC) on either side of the highway based on the technical poss ibility & feasibility by reputed consultant. We are going to approach M/s. Holtec Consultants for regulatory, com mercial & technical feasibility for above stated OLBC.
4.	The Project Proponent needs to explore the possibility of laying over bridge over the Highway a nd shall submit the permission f rom the National Highways Aut hority of India (NHAI).	
5.	The Project Proponent needs to submit the protection measures t o be taken for salt water intrusio n and the effectiveness of the sal inity ingress control bund.	• Samdhiyala Salinity Ingress Control bund (Samdhiyala b und) was constructed by Government of Gujarat in the year 2000 on Motpet Creek to prevent sea water from coming towards landward side. On the landward side, rain water gets accumulated as well. • Presently, the accumulated rain water of Samdhiyala bun d is being used during post monsoon by adjoining agri culture land owners and in other seasons they are extr acting ground water through borewell. For agriculture land which is away from Samdhiyala bund, farmers ar e extracting ground water through borewell for agricul ture due to which salinity & TDS are increasing in gro und water. • As per company's water management strategy, after com mencement of cement plant, company will undertake deepening of 100 ha surrendered land out of our total allotted plant land and also pledged to construct garla nd drains around the proposed plant area which will i mprove the overall fresh water storage capacity of Sa mdhiyala bund on landward side. Regular desiltation of canal will improve water retention capacity of Sam dhiyala bund. • At the time of mining, bottom level of conceptual pit wil l be kept above ground water level to avoid intersectio n. • Hydrogeological monitoring network will be established by constructing piezometers in and around the lease. • During mining, present hydrological system will keep int act by constructing garland drain around the pits to ma

<table>
<tr><td></td><td></td><td>intain present hydraulic gradient towards the Samdhiyala Bund.
• After exhaustion of mineral, voids left will act as natural water harvesting structures. Collected rain water will stand and gradually percolate into the sub surface water & in long term improve the quality of ground water.
• Positive pressure of fresh water on landward side will be created, which will aid in pushing back the saline front, which may be at a lower elevation.
• In view of the above, due to mining there is no possibility of salt water intrusion in the area & effectiveness of the salinity ingress control bund as well as hydrogeological system of bund will not be disturbed & infact will significantly improve the effectiveness of salinity ingress control bund.</td></tr>
<tr><td>6.</td><td>The Project Proponent needs to submit the site specific mitigation measures for backwaters from Arabian Sea coming into the mine lease area.</td><td>In this regard, following site specific mitigation measures will be taken:
• Arabian sea is situated at a distance of 3.8 km in the south of the said mine lease & it is outside of CRZ area.
• There was only one probability of sea water coming to mine lease area which is through Motpet Creek. Samdhiyala Salinity ingress bund has been constructed on Motpet Creek to restrict backwater coming from Arabian sea towards landward side. Therefore, there is no possibility of backwater from Arabian sea to come to mine lease area.
• Hydrogeological monitoring network will be established by constructing piezometers in and around the lease to monitor the water level & water salinity.
• Positive pressure of fresh water on landward site will be created due to water storage in mine pits, which will aid in pushing back the saline front as well.</td></tr>
<tr><td>7.</td><td colspan="2">The Project Proponent needs to revisit the plan for backfilling with clearly indicating the voids area and the capacity available/required for backfilling.</td></tr>
<tr><td></td><td colspan="2">The Indian Bureau of Mines, Govt. of India, Gandhinagar has approved the Mining Plan vide its letter dated: 05.08.2021 for the period of 5 years i.e. up to 2025-26.
As per approved Mining Plan, Removal of soil and its disposal as below.
<table>
<tr><th>Mine plan period</th><th>Removal of soil (mio. cum)</th><th>Means of disposal</th><th>Area covered under stacking (ha)</th></tr>
<tr><td>FY 2021-22 to FY 2025-26</td><td>0.15</td><td>Temporary stacking at one location near Proposed Pit no.1. Then, temporary stacked soil will be shifted for Backfilling of shallow pits of around 4.0 m depth (Proposed Pit No. 4 & 5) after five year mine plan period. (As demonstrated in map attached on Parivesh Portal).</td><td>4.63</td></tr>
<tr><td>FY 2026-27 to</td><td>0.84</td><td>• No stacking proposal is envisaged as simult</td><td>nil</td></tr>
</table></td></tr>
</table>

FY 2030-31		aneously backfilled material will be utilize d for shallow pits of around 4.0 m depth Pr oposed Pit No. 4 & 5) (As demonstrated in map attached on **Parivesh Portal)**.	
FY 2031-32 to FY 2033-34 (conceptual stage)	0.38		nil
Total	1.37	-	nil

Looking towards availability of topsoil, backfilling of part area is envisaged.
conceptual period = 197.00ha

- Total soil removal envisaged till conceptual period = 1.37 million cum

(197 Ha *0.7m avg. soil thickness)

- Total backfilling area envisaged till conceptual period = 36.36 ha

Ultimate Dimensions of Pits at the end of mine life

1	92.57	20 to 15	10	10 to 5	No backfilling proposal
2	40.84	15 to 13	7	8 to 6	No backfilling proposal
3	14.47	18 to 16	10	8 to 6	No backfilling proposal
4	12.76	11 to 7	2	8 to 4	No backfilling proposal
	16.84	7 to 6	3 to 2	4	Backfilling of Pit area of 16.84 Ha for entire depth. (618480 cu.m)
5	19.52	9.5 to 7.5	2	7.5 to 5.5	Backfilling of Pit of 19.52 Ha for 4.0 m depth (751520 cu.m)
Total	197 Ha				36.36 Ha (1370000 cu.m)

8.	The Project Proponent needs to r evise the activities proposed und er the Wildlife Conservation Pla n. The Project Proponent also ne eds to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 202 2 shall also be included in the W ildlife Conservation Plan for the ir conservation.	As advised, revised wildlife conservation plan incorporati ng the Schedule-I species as per the latest Wildlife Protect ion Amendment Act, 2022 is attached on Parivesh Portal.

9. The EAC was of the view that the compensation rate is very less and asked the Project propo nent to revisit and justify the budget proposed for Resettlement & Rehabilitation (R&R). The Project Proponent also needs to submit the action plan for land acquisition and timeline.

	Land rate, Rs.	Land	Total Amount
Private	13.00 *	189.76	2466.88
Government	On mining lease	7.24	-
Total		197.0	2466.88

*: Total amount given considering as per DLC rate. However, land will be procured/get conse nt for mining purpose on mutual agreed commercial rates.

Type of	Rate, Rs. /	Approx. Homestea d	Total compensation,
Pucca	10000	480	48
Semi pucca	5000		
Kutcha	2000		
Total		480	48

** Company will consider homestead losers falling in proposed mine area on actual basis at t he time of starting of mining activity and such homestead losers shall be compensated on mut

ually agreed commercial terms.
Since the land owners as well as homestead owners shall be compensated on commercial ter ms, therefore, they will have better economic strength to rehabilitate or reinvest the compensa tion amount. Hence, no separate R & R plan is envisaged.
Action plan for land acquisition and timeline is as below:

Sr. No.	Timeline for land requirement	Pvt. Lan d, Ha	Govt. La nd, Ha	Total, Ha
1	Present			
1.1	Purchased	0	0	0
1.2	Consented	25.14	0	25.14
1.3	Leased	0	25.65	25.65
2	**Future**			
2.1	1st to 5th year mining	42.94	0	42.94
2.2	6th year to Conceptual stage -13th year	194.36	7.24	201.60
2.3	Mine life (up to lease period)	586.48	25.65	612.13

Mining lease deed has already been executed for said mining lease so mining can be started i n Govt. lease land. As far as private land is concerned, company has obtained surface rights f or mining by purchasing land/consent in some of the land & for remaining land, company is i n process to procure ownership or surface right for mining on mutually agreed commercial te rms. We hereby assure that company will obtain surface rights of the land before entry in pv t. land for starting mining activity in the mining lease area.

10.	The Project Proponent needs to submit the action plan for year wise exploration program	The Indian Bureau of Mines, Govt. of India, Gandhinaga r has approved the Mining Plan vide its letter dated: 05.0 8.2021 for the period of 5 years i.e. up to 2025-26. Looking towards the systematic exploration of the entire area, 183 nos. of Core Bore Holes has been proposed in t he area in order to bring the ML area within G1 stage in accordance with MEMC Rules 2015 and MCDR 2017 as per approved mining plan. The deposit is sedimentary origin and simple in nature, th erefore boreholes are kept at an interval of 200m grid pat tern. A total of 183 number of Core Boreholes are propos ed up to a level of +1.0 MRL. Initially BH drilling shall be at an interval of 400m. If limestone potentiality prove s, then further BH can be done closely at 200m interval. All proposed BH shall be drilled vertically. The explorati on shall be carried out in five years of working i.e. year 2 021-22 to 2025-26. Exploration shall be carried out as sh own in table to bring BH at 200m interval **Program of Future Exploration**

YEAR	No. of BH	Grid Inter val	Total Meter age
2021-22 to 2025-26	PBH-1 to PB H-119	400 m & 200 m	Up to +1.0 MRL
	PBH-120 to P BH -183	200 m	Up to +1.0 MRL

The exploration shall be started as soon as mining work is started on grant of EC and try to accomplish within shorte r period if conditions are favorable.
The location of Proposed BH is depicted in Surface Geolo

		gical plan of the approved mine plan and given in EIA rep ort in figure no. C 2-2 in Chapter 2. (Copy given on Pariv esh Portal).
11.	The Project Proponent needs to submit the copy of the permissio n letter obtained from the State Govt. for utilization of Chemical Grade of Limestone for non-cem ent purposes.	Permission accorded by the Govt. of Gujarat vide order d ated: 17.08.2023 for utilization of Chemical Grade of Lim estone for non-cement purposes is attached on Parivesh p ortal.
12	The Project Proponent needs to submit a letter from the Depart ment of Geology and Mining, G overnment of Gujarat clarifying whether any illegal mining with in the mine lease area has been carried out or not and whether t he same has been carried out by M/s. Nirma Limited or not?	The company has not carried out any mining within the le ase area much less any illegal mining in the lease area. T here are old pits pre-dating the allotment of the lease to th e company, which were received in legacy and shown in t he present surface geological plan (Copy given on Parive sh portal). Request letter in this regard has been submitte d to Department of Geology and Mining, Government of Gujarat on 03.11.2023. Acknowledgement of the same is attached on Parivesh portal.

xviii. Compliance of Sub-Committee Site Visit Recommendation given in 25th EAC meting MoM held on 9th – 10th January, 2024.

Sr. No.	Recommendation of Sub-Committee	Reply by Project Proponent
1	PP should submit an action plan and time line to indicate the purchase of lands acro ss all three mining leases wherein it has p roposed mining pits to initiate mining act ivities since as on date PP has only purch ased / obtained surface rights over 101.19 67 Ha out of 1351.6489 of Private Agricu lture Land.	Action plan and Timeline indicating the purchase /obtain surface rights of land fo r mining for all three mining leases to init iate mining activities is attached on Pariv esh Portal.
2.	Since PP envisages to handover the land with shallow quarry having depth upto 4 m to landowners for farming and mostly all three mining leases are having agricult ural land. PP is requested to conduct a survey to ind icate the present status and number of lo w-lying areas, their respective which may be backfilled with available capacity of t op soil/overburden and can be handed ov er to farmers for agricultural purpose.	In said mine, survey has been conducted & 2 nos. of pits i.e. Pit No. 4 & 5 (total P it area -49.12 Ha) will have shallow dept h pit in Pit area -36.36 Ha, will be backfil led for entire depth / partial depth, lookin g to availably of Soil for backfilling. ` • Pit no. 4 -16.84 Ha Pit area of 4.0 m bgl for entire depth out of total pit area of 29.6 Ha. • Pit No. 5 – 19.52 Ha Pit area of 4.0 m bg l for entire pit area in partial depth. Action plan for backfilling of shallow de pth pits of depth up to 4.0 m and handing over to farmers for agriculture is attached on Parivesh Portal..
3.	Project Proponent needs to provide year	Exploration plan of said mining lease is a

	wise exploration plan for all the three mi ning leases.	ttached on Parivesh Portal..
4.	Since, Bhavnagar falls under severely Pol luted Area category, PP shall ensure that during initiation phase itself they should i nclude the provision of permanent water sprinklers across the haul roads in all thre e mining leases.	Chitra Industrial area (severely polluted a rea) in Bhavnagar city is located around 100 km away from our said mining lease area. On initial stage, company will engage wa ter tanker with sprinkler arrangement to s uppress the dust on haul road and compa ny will make provision of permanent wat er sprinklers across the haul roads in all t hree mining leases.
5.	Since, Bellur and other schools are in clo se proximity to mine lease area, PP shall ensure that necessary safety measures are taken as per DGMS norms for all three m ining leases.	Company will ensure to maintain require safety measures & distance from Bellur S chool & other schools as per DGMS nor ms for all three mining leases during min ing.
6.	PP shall ensure to construct bunds near th e existing low lying areas that has develo ped into wetland to prevent the ingress of sea water in Padhiyarka and Doliya Lime stone Mine lease area and Gujarada, Dud heri & Dudhala limestone mine lease are a.	Not applicable
7.	The project Proponent needs to submit th e integrated management plan describing the strategies and actions for achieving w ise use of the wetland and the plan shall i nclude objectives of the site managemen t, management actions required to achiev e the objectives, factors that affects, or m ay affect, the various site features, monit oring requirements for detecting changes in ecological character and for measuring the effectiveness of management, and res ources for management implementation.	Not applicable
8.	PP needs to engage and impart skill amo ng the villagers and local population mai nly the land losers and also submit a plan for their alternate livelihood arrangement since most of them will be losing their fer tile lands.	Company will not acquire any agricultur e land through land acquisition by Govt. or without willingness of land owner and will purchase / obtain surface rights for mining on market commercial negotiated rates. Land owners may purchase agriculture la nd in nearby area in the amount which is to be paid to them against their land and can continue their livelihood. Company will give priority to engage lan

		d owners who have given land for minin g purposes as per requirement of manpo wer for mines. Also, company will arrange to impart trai ning to build capacity for self-employme nt [stitching, embroidery, tailoring, pickl es, dairy improvement, poultry farming, etc.] to land losers and will facilitate voc ational training along with skill develop ment for getting better job opportunities (Budget Rs. 3 lakhs/year).
9.	PP should widen the existing village road s before using it for transportation in all t hree mining leases, wherever widening is not possible, PP shall submit an action pl an for making alternate roads.	On initial stage, company has proposed t o mine out limestone for Soda ash plant i n lower capacity and company will use e xisting village road for transportation of l imestone by maintaining the existing vill age road as number of trips of truck / du mpers will be very less i.e. around 11 nu mbers of trips/day maximum in this min e. Company will widen the existing village road or make alternate road in all three m ining leases on installation of cement pla nt. Section plan of the road widening is a ttached on Parivesh Portal..
10.	PP should engage wildlife experts/ avian experts for conservation of the avian faun a within and near its mine lease.	Company has already engaged wildlife e xpert / avian expert for conservation of th e avian fauna within and near its mine lea se.
11.	PP shall plant native fruit bearing plants across all the proposed green patches.	Native fruit bearing plants will be plante d across all the proposed green patches.
12.	PP shall put boundary pillars across all m ining leases.	Company had erected boundary pillars at the time of lease deed execution and got authentication of all boundary pillars co-ordinates through the DILR / State Govt. and provided in the approved mining pla n for all three mining leases. Some pillars have been dislodged/ removed by local p eople. Company will put such boundary pillars again prior to commencement of mine so that they can be maintained.
13.	The project proponent needs to submit a l etter from the Department of Geology & Mining, Govt. of Gujarat, clarifying whet her any illegal mining within the mine le ase area has been carried out or not and whether the same has been carried out by	The company has not carried out any ille gal mining in the lease area and request l etter to provide required certificate regar ding no mining carried out by company o r others has been submitted to the Distric t Geologist, Department of Geology and

	M/s Nirma Limited or not?	Mining, Government of Gujarat, Bhavnagar vide letter dated: 01.11.2023. In turn, the District Geologist, Bhavnagar has submitted his report to the Commissioner of Geology & Mining, Govt. of Gujarat, Gandhinagar vide its letter dated: 01.02.2024 to communicate the same to MoEF and copy endorsed to us. As per his report, No case of Illegal mining of limestone mineral has been registered within the mining lease area against the company M/s Nirma Limited or against any other individual or entity. Copy of our submitted letter dated: 01.11.2023 and copy of report of the District, Geologist, Geology & Mining Dep't, Bhavnagar dated 01.02.2024 is annexed on Parivesh Portal..
14.	PP needs to submit plan to transport crushed limestone from all the three leases to plant.	The mine is captive mine to proposed cement plant at Padhiarka, Mahuva and High grade limestone to be used in company's own existing Soda Ash plant located as Kalatalav, Bhavnagar. The cement plant is adjoining to the mine lease while the Soda ash plant is located around 100 km away and accessed through National Highway. Establishment of cement plant may take some time while the soda ash plant is already operational. Hence, till the commencement of proposed cement plant, maximum 5% i.e. 265 TPD limestone will be transported to Soda ash plant located near Bhavnagar through dumpers @11 trips per day. The trucks will pass through existing Madhiya - Amrutvel village road of 7 m width (out of which 4 m is black topped) for around 1.0 km and meet National Highway no. 51, from where the truck will move around 100 km.
15.	PP needs to take some measures to keep the migration bird ponds un harmed and protected by activity of mining in future.	Migratory birds are seen in Malan Bandhara as well as other nearby Bandhara areas, which areas located at distance of 5.4 km and 2.3 km from our mining lease area, respectively. Birds are also seen in low lying area, in which rain water accumulates temporarily during monsoon. However, they are pre-dominantly resident water birds. The company is committed to the measur

		es proposed in the site specific wildlife c onservation plan (summarised in point 7 earlier), which include points related to p rotection of shallow ponds, ecology and birds. The company will mine above 2m AMS L in low lying areas to maintain the fresh water nature of the water in it. The enlarg ening of the low lying area in pit no. 2 & 3 of Padhiaryka & Doliya Mine and pit n o. 5 & 6 of Gujarda, Dudheri & Dudhala will provide more area to birds. Also co mpany will ensure that transportation wil l be carried out by maintaining safety dist ance from low lying areas.
16.	PP needs to install water treatment plant t o reduce the hardness of water.	Drinking water is provided in every near by villages through Narmada water pipeli ne by the State Govt. and drinking water requirements for mines shall also be fulfi lled through Narmada water pipe line wh ich is passing through nearby area. Henc e, presently there is no proposal to use th e hard ground water. However, if any req uirement sought in future we will provide treatment plant.
17.	PP needs to explore possibility of deployi ng surface miners for mining.	Company has proposed mining with surf ace miner (50% quantity) in IBM approv ed mine plan and also in EIA report. Co mpany explored use of Ripper dozer for c ement plant use to eliminate drilling & bl asting in the remaining 50% and committ ed the same in point no. 3, Specific Term s of Reference received from MOEF&C C vide Letter no. J-11015/154/2016-IA. I I(M) dated November 28, 2022. For soda ash plant, we need sized limesto ne i.e. 25 mm to 100 mm, so surface min er cannot be deployed for limestone mini ng for Soda ash plant use. However, com pany will deploy rock breaker to avoid bl asting during mining.

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)
Pollution Control	0.241	9.54
Pollution monitoring	0.016	3.88
Occupational health	0.011	0.64

Environmental Studies, etc.	0.10	_
Green belt	_	5.10
Reclamation	_	11.39
Others (Environmental studies, Rehabilitation, Realignment, Expert advice, fencing etc.	_	5.28
Overheads	_	0.30
Total	0.3680	36.12

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	0.70
Project Cost	25
Employment (No.s)	58

3.4.3. Deliberations by the committee in previous meetings

Date of EAC 1 :19/10/2023

Deliberations of EAC 1 :

The EAC deliberated the instant proposal along withGujarda, Dudheri & Dudhala Limestone Mine and Padhiarka & Doliya Limestone mine. The Project Proponent has informed the EAC that the proposed method of mining is same in all three mines such as Vangar & Madhiya Limestone Mine, Gujarda, Dudheri & Dudhala Limestone Mine and Padhiarka and Doliya Limestone mine. NH-51 (Una-Mahuva highway) is passing within the mine lease area. A safety distance of 45m will be maintained. The underpass road has been proposed below Highway by NHAI for the safe passage of the villagers. The EAC asked the Project Proponent to explore the possibility of laying overbridge over the Highway. In the proposed 3rd pit, displacement will be taking place. Discrete houses are located within the mine lease area. The total mine lease area is 612.1336 ha, out of which Govt. land is 25.6547 haand Private land is 586.4789 ha. In this project, Pvt land is more than the previous project. There are 5 mine pits are proposed. Project Affected Families will be 494 no.s. In this project, a budget of Rs 34.0 Lakhs has been earmarked to address the concerns of the public hearing. The geological conditions, method of mining, environmental sensitivity and implications, impact on socio economic are similar in all these three mines.

After detailed deliberations made by the Project Proponent and the Consultant, the EAC noted that the project is part of three contiguous projects namely Padhiarka and Doliya Limestone mine (332.24 ha), Vangar & Madhiya Limestone Mine (612.336 ha) and Gujarda, Dudheri & Dudhala Limestone Mine (681.62 ha) and together it extends over an area of 1626.196 ha. The mine lease area comprises of partly Private Agriculture land and partly Govt. land. NH-51 (Una-Mahuva highway) is passing within the mine lease area. Also, Vangar (0.25 km, NW) and Madhiya villages (0.25 km, SE) are located close to the proximity of the mine lease area. The EAC was not convinced with the proposed backfilling plan and the activities proposed under the Wildlife Conservation Plan. The EAC observed that the pits are isolated and the mine lease area is partly Private and Govt. land. The EAC also observed that there will be direct purchase or leasing of private land with the willing consent of the private land owners. The EAC was of the view that what if the land owners are not willing to give their land. There are likely chances that mining will not take place sequentially if the land acquisition does not happen. There will be failure of scientific mining. Large no. of Project Affected Families is involved in all these projects. The EAC opined that the Saltwater intrusion through surface or ground water sources may diminish the availability or quality of source waters for drinking water utilities. Some salt pans i.e., salt manufacturing industries and few wind mills exists in the study area. Old mine pits also exist within the mine lease area. The EAC noted that the Bhavnagar is categorized as a Severely Polluted Areas. The EAC reiterated the Ministry of Defence letter dated 08.05.2023 regarding security considerations for construction activities/other activities in Border areas/other areas wherein it has been mentioned that *"all activities connected with mining within 20kms from all the borders including seaboard frontier should be planned in consultation with Ministry of Defence"*. Accordingly, EAC opined that PP should obtain NOC from Ministry of Defence.

Thus the EAC opined that there is a need to ascertain the ground reality w.r.t natural low lying areas, water logging areas, old mine pits, sequence of mining, feasibility for backfilling, impact on socio economic, agriculture land, transportation route, traffic congestion, salt pans, effectiveness of salinity ingress control bund, proximity of habitations, schools, water bodies, roads etc., The EAC was of the view that a site visit needs to be conducted by a sub-committee comprising of EAC Members and officers from MoEF&CC. The EAC opined that the Ministry may constitute a sub-committee and submit its report to enable the committee to take a decision on the proposal. Therefore, the EAC **deferred** the proposal for want of following additional information: -

i. The site visit report of the subcommittee.

ii. Since the mine site is located within 20 km from seaboard frontier, the Project Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.

iii. The Project Proponent needs to submit the action for laying common Over Land Belt Conveyor (OLBC) for transportation of mineral from mine lease area to the Cement Plant. The Project Proponent also needs to submit the action plan for expansion of road with a width of 7m and by passing the village road till the commission of the Over Land Belt Conveyor (OLBC).

iv. The Project Proponent needs to explore the possibility of laying overbridge over the Highway

and shall submit the permission from the National Highways Authority of India (NHAI).

v. The Project Proponent needs to submit the protection measures to be taken for salt water intrusion and the effectiveness of the salinity ingress control bund.

vi. The Project Proponent needs to submit the site specific mitigation measures for backwaters from Arabian Sea coming into the mine lease area.

vii. The Project Proponent needs to revisit the plan for backfilling with clearly indicating the voids area and the capacity available/required for backfilling.

viii. The Project Proponent needs to revise the activities proposed under the Wildlife Conservation Plan. The Project Proponent also needs to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation.

ix. The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for Resettlement & Rehabilitation (R&R). The Project Proponent also needs to submit the action plan for land acquisition and timeline.

x. The Project Proponent needs to submit the action plan for year wise exploration program.

xi. The Project Proponent needs to submit the copy of the permission letter obtained from the State Govt. for utilization of Chemical Grade of Limestone for non-cement purposes.

xii. The Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Gujarat clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. Nirma Limited or not?

3.4.4. Deliberations by the EAC in current meetings

The EAC deliberated the instant proposal along with Padhiarka & Doliya Limestone Mine and Gujarda, Dudheri & Dudhala Limestone Mine. The Project Proponent presented its reply to the ADS points raised vide minutes of the 21st EAC as well as the recommendation of the sub-committee. After detailed deliberations , EAC **deferred** the proposal for the want of following information:-

I. The Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.

II. PP needs to undertake a study to showcase the probable impact of mining on migratory bird species and their fly-way passage (Central Asian Flyway). Accordingly, PP shall submit the revised conservation plan for the migratory bird species.

III. The Project Proponent needs to underatake a study and submit the action for laying common Over Land Belt Conveyor(OLBC) for transportation of mineral from mine lease area to the proposed Cement Plant.

IV. The project proponent needs to submit a letter from the Commissioner of Geology & Mining, Govt. of Gujarat, clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s Nirma Limited or not?

V. PP submitted that National Highway is under construction, and they have submitted letter to National

Highway Authorities of India(NHAI) regarding grant of permission to provide Underpass near their proposed cement plant entry. Accordingly, PP needs to submit the permission letter for the underpass.

VI. The Project Proponent needs to carry out study by reputed institute to ascertain hardness of strata for deployment of surface miners for mining.

VII. The Project Proponent needs to submit time line for acquiring land from the villegers.

3.4.5. Recommendation of EAC

Deferred for ADS

Day 2 -15/03/2024

3.1. Agenda Item No 1:

3.1.1. Details of the proposal

Gandhamardan Block B Iron Ore Mining Project by **ODISHA MINING CORPORATION LIMITED** located at **KENDUJHAR,ODISHA**			
Proposal For		Amendment in EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/OR/MIN/451209/2023	J-11015/1084/2007-IA.II(M)	04/11/2023	Mining of minerals (1(a))

3.1.2. Project Salient Features

The proposal is for amendment in EC dated 03.02.2009 w.r.t specific condition no. xx of Gandhamardan Block B Iron Ore Mining Project of M/s Odisha Mining Corporation Limited for production capacity of 9.12 MTPA in the mine lease area of 1590.8673 ha, located at Village: Upper Jagar, Urumunda, UparKainsari, Nitigotha, Ambadahara, Salarapentha, Daonla & Gandhamardan Protected Reserve Forest, Tehsil Banspal, Dist. Keonjhar, Odisha.

2. The details of the project as ascertained from the documents submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. Initially, the Project Proponent obtained Environmental Clearance vide EC letter dated 03.02.2009 for an annual production capacity of 91,20,000 tonnes (9.12 million tonnes) of Iron Ore over an area of 1590.8673 ha. One of the specific condition no: xx states that “Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral within the mine lease. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral within the mine lease shall not be overloaded. No transportation of ore outside the mine lease area shall be carried out after the sunset”.

ii. Now, the Project Proponent has requested for amendment in EC dated 03.02.2009 to allow the transportation of ore outside the mine lease area after the sunset in respect of Gandhamardan Block B Iron ore mines of OMC.

iii. Justification for amendment in EC:

   a. The Project Proponent has submitted that the total mine lease area is 1590.8673 ha, out of which 1409.6489 ha is a forest land and 181.2184 ha is a non-forest land.

   b. Stage-II Forest Clearance was granted in two phases. (i) MoE&F vide letter dated 17.08.2007 granted forest clearance under Section-2 of the Forest (Conservation) Act, 1980 for diversion

of 232.438 ha of forest land and (ii) MoEF&CC vide letter dated 09.10.2018 granted forest clearance under Section-2 of the Forest (Conservation) Act, 1980 for diversion of balance forest land of 1177.211 ha including 25.1070 ha for safety zone in addition to 232.438 of forest land already diverted within total mining lease area of 1590.8673 ha.

c. Since the date of grant of forest clearance for the total area within mine lease,OMC has never been able to achieve the target production and dispatched Iron ore of 9.12MTPA(approved production quantity as per EC).It is not possible to transport all the materials during the day time with the existing road infrastructure and due to Specific Condition No.(xx) of EC dated 03.02.2009.

iv. The Project Proponent has submitted that the supplementary mine lease deed executed on 07.06.2019 and the mine lease is valid up to 10.07.2040. Modification of Review of Mining Plan along with Progressive Mine Closure Plan was approved by Indian Bureau of Mines vide letter dated 02.08.2021 over an area of 1590.8673 ha for the period 2021-22 to 2024-25.

v. The Project Proponent has submitted the past production details from the year 1993-94 to 2023-24 (August, 2023) wherein, excess production has been observed from the year 2001-2002 to 2008-2009. Afterwards the production capacity is within their prescribed EC capacity.

vi. The Project Proponent has submitted the certified compliance report issued by the Regional Office (RO), Bhubaneshwar. Site visit was conducted by RO on 09.10.2023.

vii. Earlier, the Proposal was considered in the 23rdEAC meeting held during 5-7th December, 2023 wherein the Committee has deferred the proposal for the submission of requisite information. The Project Proponent ha submitted the relevant information on Parivesh are as follows:

S.No.	Observation in 23rdEAC meeting held during 5-7thDecember, 2023	Reply by Project Proponent
1.	The Project Proponent needs to carry out the scientific study by the reputed institute regarding the carrying capacity of the road indicating the exact quantity to be transported during night time along with details of trips to and fro, capacity of the dumper, design of the road, additional traffic on the road, timeframe required for night transportation depending on the infrastructure availability and also adverse impacts on the environment and wildlife due to night transportation.	The scientific study on the carrying capacity of the road indicating the exact quantity to be transported during night time along with details of trips to and capacity of the dumper, design of the road, additional traffic on the road, timeframe required for night transportation etc has been carried out by CSIR-Centre for Road Research Institute (CRRI). The Report has been submitted on Parivesh.
2.	The Project Proponent needs to submit the specific mitigation measures w.r.t Wildlife during night transportation.	Divisional Forest Officer (DFO), Keonjhar vide letter dated 17.02.2024 submitted the information related to the mitigation measures w.r.t wildlife during night transportation.
3.	The Project Proponent needs to submit the letter from the State Forest Dept., regarding the movement of animals in the transportation route during night.	Divisional Forest Officer (DFO), Keonjhar vide letter dated 17.02.2024 submitted the information w.r.t. movement of animals in the transportation route during night.
4.	The Project Proponent needs to submit the re verification report done by the Regional Office for the non-compliances.	Project Proponent has submitted comments of regional office, Bhubaneswar for the non-compliances.
5.	The Project Proponent needs to submit the copy of the demand notice issued from the O	The copies of the demand notice issued from the Office of the Deputy Director of Mine

	ffice of the Deputy Director of Mines and pr oof of payment made against the demand no tice.	s and proofs of payment made against the de mand notices has been submitted vide letter dated 04.09.2017.
6.	The Project Proponent needs to submit the c opy of the certified past production details i ssued from the Office of the Deputy Directo r of Mines dated 18.09.2023 from the year 1 993-94 to 2023-24 (Aug, 2023).	The copy of the certified past production det ails issued from the Office of Deputy Direct or of Mines dated 18.09.2023 from the year 1993-94 to 2023-24 (August, 2023).

3.1.3. Deliberations by the committee in previous meetings

Date of EAC 1 :06/12/2023

Deliberations of EAC 1 :

The Project Proponent informed the EAC that initially Environmental Clearance (EC) was obtained on 03.02.2009 for an annual production capacity of 91,20,000 tonnes (9.12 million tonnes) of Iron Ore over an area of 1590.8673 ha. The EAC asked the Project Proponent to show the certified past production details issued from the Office of the Deputy Director of Mines dated 18.09.2023 from the year 1993-94 to 2023-24 (Aug, 2023). The Project Proponent informed the EAC that there was no excess production was done after the grant of EC dated 03.02.2009. A Demand notice was issued from the Office of the Deputy Director of Mines in pursuant to the Hon'ble Supreme Court order dated 02.08.2017 and accordingly demand of about Rs 320 Cr was paid. The EAC asked the Project Proponent to submit the copies of the same to the Ministry.

The Project Proponent informed the EAC that one of the specific condition no: xx states that *"Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral within the mine lease. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral within the mine lease shall not be overloaded. No transportation of ore outside the mine lease area shall be carried out after the sunset"*. The restriction in mineral transportation beyond sunset leads to shortfall in supply of mineral to the potential buyers. The Project Proponent presented the data about Odisha's contribution to the India's Steel production and Iron Ore production. The Project Proponent informed the EAC that Odisha's contribution increased from 49.32% (FY 21) to 56.30% (FY 23). The EAC asked the Project Proponent about the State Govt. efforts to augment the road transportation. The Project Proponent informed the EAC that the Govt. of Odisha allotted the work to M/s Odisha Mining Corporation Ltd for infrastructure and logistics development. OMC on behalf of the Govt. of Odisha has engaged the KPMG to prepare the feasibility report and KPMG submitted the draft report to the Govt. of Odisha. Now, based on the draft feasibility report, OMC has engaged Grant Thornton Bharat to prepare detailed feasibility report with actionable points in which all the District Administrations are involved and is under process. The EAC was of the view that when the Govt. of Odisha was so serious to improve the road and infrastructure network why there is a need for night transportation. The Project Proponent informed the EAC it will take much time and that's why night transportation is mandatory.

The Project Proponent showed the ore transportation route and proposed mechanical evacuation system. The Project Proponent also showed the photographs of the road within the mine lease area. Further, the Project Proponent informed the EAC that fluorescent road signs provided at every turning point for guidance of drivers. Traffic supervisor will be deployed for night checking. Adequate numbers of single armed illumination pole will be installed with proper light shielding arrangement. The EAC asked the Project Proponent to present the certified compliance report. The EAC noted that there are certain non-compliances w.r.t improper collection arrangement of runoff water, details of sump capacity, water sprinkling, quality of discharge water etc., The Project Proponent informed the EAC that the action taken report for the non-compliances has been submitted to the Regional Office. The EAC noted that the Project Proponent has revised and updated the details of the non-compliances after the site visit by the Regional Office on 09.10.2023.

After detailed deliberations made by the Project Proponent and the Consultant, the EAC noted that the Project Proponent did not carried out any specific study w.r.t impact during night transportation. The EAC asked the Project Proponent to submit the specific mitigation measures w.r.t Wildlife during night transportation. The EAC also asked the Project Proponent to submit the letter from the State Forest Dept., regarding the movement of animals in the transportation route during night. Further, the EAC asked the Project Proponent to carry out the scientific study by the reputed institute regarding the carrying capacity of the road indicating the exact quantity to be transported during night time along with details of trips to and fro and the capacity of the dumper, design of the road, additional traffic on the road, timeframe required for night transportation depending on the infrastructure availability and also adverse impacts on the environment and wildlife due to night transportation. The EAC opined that the Project Proponent needs to submit the re verification report done by the Regional Office for the non-compliances. Based on the discussions held, the EAC **deferred** the proposal for want of following additional information:-

i. The Project Proponent needs to carry out the scientific study by the reputed institute regarding the carrying capacity of the road indicating the exact quantity to be transported during night time along with details of trips to and fro, capacity of the dumper, design of the road, additional traffic on the road, timeframe required for night transportation depending on the infrastructure availability and also adverse impacts on the environment and wildlife due to night transportation.

ii. The Project Proponent needs to submit the specific mitigation measures w.r.t Wildlife during night transportation.

iii. The Project Proponent needs to submit the letter from the State Forest Dept., regarding the movement of animals in the transportation route during night.

iv. The Project Proponent needs to submit the re verification report done by the Regional Office for the non-compliances.

v. The Project Proponent needs to submit the copy of the demand notice issued from the Office of the Deputy Director of Mines and proof of payment made against the demand notice.

vi. The Project Proponent needs to submit the copy of the certified past production details issued from the Office of the Deputy Director of Mines dated 18.09.2023 from the year 1993-94 to 2023-24 (Aug, 2023).

3.1.4. Deliberations by the EAC in current meetings

The Project Proponent informed the EAC that initially Environmental Clearance (EC) was obtained on 03.02.2009 for an annual production capacity of 91,20,000 tonnes (9.12 million tonnes) of Iron Ore over an area of 1590.8673 ha.

The Project Proponent further informed the EAC that one of the specific condition no: xx states that "Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral within the mine lease. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral within the mine lease shall not be overloaded. No transportation of ore outside the mine lease area shall be carried out after the sunset"

The EAC noted that the ML area is surrounded by the forest area and movement of wild-animal species have been frequently observed. Committee asked the PP to increase the truck size from 40 to 45 tonnes (Payload) in order to meet the transportation demand.

The EACrequested the PP to engage any reputed wildlife institute to carry out a study for recording the movement of elephant and other wild-animals . The study should also reflect existing Human-Wildlife conflict if any prevalent within the vicinity of the mine lease area. EAC also opined that PP needs to carry out a drone survey of the entire mine lease area and the transportation route. Based on above discussion, the EAC **deferred** the proposal for the want of following information :-

i. The PP needs to submit the implementable plan for increased truck size from 40 to 45 tonnes (Payload) in order to meet the transportation demand in day time.

ii. The PP needs to submit the clarification from DFO with regard to presence of Elephant and other wild-life movement within the mine lease area and in its vicinity.

iii. The PP needs to carryout a study to record the movement of elephants and other wild-animals within and near the mine lease area.The study should also reflect existing Human-Wildlife conflict if any prevalent within the vicinity of the mine lease area.

iv. The PP needs to submit the recorded drone video of the complete ML area and transportation route.

v. PP needs to submit the Data related to the movement of commercial vehicle at night and projected number of total commercial vehicle to be seperately mentioned after considering the truck size of 40-45 tonnes (Payload).

3.1.5. Recommendation of EAC

Deferred for ADS

3.2. Agenda Item No 2:

3.2.1. Details of the proposal

Revalidation of EC under MoEF&CC Notification S.O 1530(E) dated 06th April, 2018 for Lakheri Limestone Mi

ne (ML Area 1516.88 ha) with production capacity of 1.5 MTPA and waste/ topsoil 11.25 Lakhs CuM per annum (Maximum) with existing Wobbler and screening plant of 400 TPH at villages Gendoli Kala, GendoliKhurdh, Pholai, Gutha, Mahuwa, Dangaheri, Budel, Kankra, Chamavali, Uttarana, Lkaheri, Sakhoda, Nayagaon & Papadi, Tehsil: Indergarh&Kesoraipatan, District: Bundi, Rajasthan of M/s ACC Limited. by **SANDEEP KUMAR** located at **BUNDI,RAJASTHAN**

Proposal For		Application for Corrigendum	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/RJ/MIN/462722/2024	J-11015/167/2018-IA.II(M)	15/02/2024	Mining of minerals (1(a))

3.2.2. Project Salient Features

The proposal is for Corrigendum in EC letter dated 29.12.2023 w.r.t. Specific Condition no. 3.2 w.r.t correction in area of diverted forest land as 208 ha in place of 201.88 hafor Lakheri Limestone Mine for Limestone production with capacity of 1.5 MTPA and waste/topsoil 11.25 Lakhs CuM per annum (Maximum) with existing Wobbler and screening plant of 400 TPH in the ML area of 1516.88 ha by M/s ACC Limited located at villages Gendoli Kala, GendoliKhurdh, Pholai, Gutha, Mahuwa, Dangaheri, Budel, Kankra, Chamavali, Uttarana, Lkaheri, Sakhoda, Nayagaon & Papadi, Tehsil Indergarh & Kesoraipatan, District Bundi, Rajasthan.

2. The Project Proponent has submitted the following information with regard to the corrigendum sought:

Ref of EC	Particular	Required Corrigendum	Remark
Specific Condition No 3.2	Mining activity is restricted to the Forest Land (201.88 ha) for which the Stage II FC is available as per Ministry's letter dated 27.12.2017 plus the non-forest land (1107 ha)"	Mining activity is restricted to the Forest Land (208 ha) for which the Stage II FC is available as per Ministry's letter dated 27.12.2017 plus the non-forest land (1107 ha)"	MOEF&CC (Forest Conservation Division) has rectified the same vide corrigendum dated 09.02.2024 and mentioned in Para no 3 of the said letters it is mentioned that "Therefore instead of 201.88 ha as mentioned in Ministry letter no. 8-26/2003-FC dated 27.12.2017 it should be read as 208 ha and the remaining content of the letter no. 8-26/2003-FC dated 27.12.2017 remains the same"

3.2.3. Deliberations by the committee in previous meetings

N/A

3.2.4. Deliberations by the EAC in current meetings

The PP/Consultant informed the EAC, that the instant proposal is for corrigendum in Specific Condition no 3.2 of Environmental Clearance (EC) dated 29.12.2023 w.r.t correction in diverted forest area of 208 ha in place of 201.88 ha.

The EAC noted that the Project Proponent has obtained the permission for the complete forest area of 409.88 ha on 27.12.2017 wherein it was mentioned that out of 409.88 ha of forest land in the lease, the

Forest Clearance under section 2 (ii) was granted for 201.88 ha in 2012. However, the Project Proponent has Forest Clearance under section 2 (ii) for 208 ha.The Forest Conservation Division in the Ministry vide letter dated 09.02.2024 has clearly mentioned that“instead of 201.88 ha as mentioned in Minstry letter no. 8-26/2003-FC vide dated 27.12.2017 should be read as 208 ha”.

In view of the above, the EAC **recommended** for corrigendum in Specific Condition no 3.2 of Environmental Clearance (EC) dated 29.12.2023 w.r.t correction in diverted forest area of 208 ha in place of 201.88 ha and the specific condition no. 3.2 shall be read as “Mining activity is restricted to the Forest Land (208 ha) for which the Stage II FC is available as per Ministry’s letter dated 27.12.2017 and 09.02.2024 plus the non-forest land (1107 ha)”.

3.2.5. Recommendation of EAC

Recommended

4. Any Other Item(s)

4.1.1. Details of the proposal

River Sand (Bajri) Mining Project with production capacity of 16,56,120 TPA located at Villages Bhawgarh, Balunda, Jarela, Mundiya, Nand Ganwadi, Pagara, Singola, Mahtabpura, Piplda Khurd, Boreda, Piplda Kalan, Arjunpura, Bislai, Gorela, Takariya Dhani, Gopalpura, Pali Tehsil Mangrol & Kishanganj, District Baran, Rajasthan in the Mining lease area of 329.90 ha of M/s Pramod Meena Baran – Reconsideration of Environmental Clearance. [File No. J-11015/166/2014-IA. II(M), Proposal No. IA/RJ/MIN/25563/2014] EIA Consultant: M/s Overseas Min-Tech Consultants located at **Bhawgarh, Balunda, Jarela, Mundiya, Nand Ganwadi, Pagara, Singola, Mahtabpura, Piplda Khurd, Boreda, Piplda Kalan, Arjunpura, Bislai, Gorela, Takariya Dhani, Gopalpura, Pali ,Baran, Rajasthan**

Proposal For		Reconsideration of Environmental Clearance
Proposal No	**File No**	
Proposal No. IA/RJ/MIN/25563/2014	File No. J-11015/166/2014-IA. II(M)	

4.1.2. Project Salient Features

The proposal is for Environmental Clearance for River Sand (Bajri) Mining Project with production capacity of 16,56,120 TPA in the Mine lease area of 329.90 ha by M/s Pramod Meena Baran located at Villages Bhawgarh, Balunda, Jarela, Mundiya, Nand Ganwadi, Pagara, Singola, Mahtabpura, Piplda Khurd, Boreda, Piplda Kalan, Arjunpura, Bislai, Gorela, Takariya Dhani, Gopalpura, Pali Tehsil Mangrol & Kishanganj, District Baran, Rajasthan.

4.1.3. Deliberations by the EAC in current meetings

The EAC noted that the Project Proponent’s letter dated 15.03.2024 regarding the change in scope of the proposal. Accordingly, the EAC **recommended** to return the proposal in present form.

4.1.4. Recommendation of EAC

Returned in present form

4.2.1. Details of the proposal

Mining of Sand (Minor Mineral) with production capacity of 0.42 MTPA in the mine lease area 360.97 ha, located at Revenue Villages of Baran TehsilUlthi, Majrawta, KalyanpurGhata, Ghisri, Hanotiya, Koyla, Shahgarh, Revenue Villages of Kishanganj TehsilKaglaBamori,Mehrawata, Rani Badod District Baran, Rajasthan by M/s Shri Mukesh Sharma- Reconsideration of Environmental Clearance (EC) [File No. J11015/408/2015-IA. II(M); Proposal No. IA/RJ/MIN/32677/2015] EIA Consultant: Enkay Enviro Services Pvt. Ltd. located at **Baran TehsilUlthi, Majrawta, KalyanpurGhata, Ghisri, Hanotiya, Koyla, Shahgarh, Revenue Villages of Kishanganj TehsilKaglaBamori,Mehrawata, Rani Badod ,Baran,Rajasthan**		
Proposal For		Reconsideration of Environmental Clearance (EC)
Proposal No	**File No**	
Proposal No. IA/RJ/MIN/32677/2015	File No. J11015/408/2015-IA. II(M)	

4.2.2. Project Salient Features

The proposal is for Environmental Clearance for River Sand (Bajri) Mining Project with production capacity of 0.42 MTPA in the Mine lease area of 360.97 ha by M/s Shri Mukesh Sharmalocated at Revenue Villages of Baran TehsilUlthi, Majrawta, KalyanpurGhata, Ghisri, Hanotiya, Koyla, Shahgarh, Revenue Villages of Kishanganj Tehsil Kagla Bamori, Mehrawata, Rani Badod District Baran, Rajasthan. River area spreads in 10 Villages of Tehsil – Baran & Kishanganj.

4.2.3. Deliberations by the EAC in current meetings

The EAC noted that the Project Proponent's letter dated 23.11.2023 regarding the change in scope of the proposal. Accordingly, the EAC **recommended** to return the proposal in present form.

4.2.4. Recommendation of EAC

Returned in present form

4.3.1. Details of the proposal

Mining of Bajri(Minor Mineral) with proposed production capacity of 2.8 MTPA (ROM) in the mine lease area 905.206 ha, located at near revenue villages of Tehsil Pidawa, District Jhalawar, Rajasthan by M/s Shri Mukesh Sharma – Reconsideration of Environmental Clearance reg. [File No. J11015/113/2016-IA-II (M); Proposal No. IA/RJ/MIN/25369/2014] EIA Consultant: M/s Enkay Enviro Services Pvt. Ltd. located at **villages of Tehsil Pidawa,Jhalawar,Rajasthan**		
Proposal For		Reconsideration of Environmental Clearance
Proposal No	**File No**	
Proposal No. IA/RJ/MIN/25369/2014	File No. J11015/113/2016-IA-II (M)	

4.3.2. Project Salient Features

The proposal is for Environmental Clearance for River Sand (Bajri) Mining Project with production capacity of 2.8 MTPA in the Mine lease area of 905.206 ha by M/s Shri Mukesh Sharmalocated at near revenue villages of Tehsil Pidawa, District Jhalawar, Rajasthan.

4.3.3. Deliberations by the EAC in current meetings

The EAC noted that the Project Proponent's letter dated 23.11.2023 regarding the change in scope of the proposal. Accordingly, the EAC **recommended** to return the proposal in present form.

4.3.4. Recommendation of EAC

Returned in present form

4.4.1. Details of the proposal

Bajri (Minor Mineral with capacity of 1.008 million TPA) Mining by M/s Chandak Associates located at near village Sureli (Khasra No. 1 and 1402) Tehsil Uniyara, District Tonk, Rajasthan (177.64ha)– For Environmental Clearance reg. [F.No. J-11015/179/2013-IA.II (M); Proposal No. IA/RJ/MIN/26462/2013] located at **Sureli (Khasra No. 1 and 1402) Tehsil Uniyara,Tonk,Rajasthan**		
Proposal For		Environmental Clearance reg.
Proposal No	**File No**	
Proposal No. IA/RJ/MIN/26462/2013	F.No. J-11015/179/2013-IA.II (M)	

4.4.2. Project Salient Features

The Proposal is for Environmental Clearance for River Sand (Bajri) Mining Project with production capacity of 1.008 MTPA in the Mine lease area of 177.64ha by M/s Chandak Associates located at near village Sureli (Khasra No. 1 and 1402) Tehsil Uniyara, District Tonk, Rajasthan.

2. The Project Proponent has submitted the following information on the Parivesh portal:

i. The Latitudes and Longitudes of the Mine Lease area are 26°06'04.29"N to 26°07'59.76'N and 76°01'05.66"E to 76°01'400.57"E respectively on Survey of India toposheet numbers 45 N/16 & 54 B/4. The Project is located in Seismic zone-II.

ii. As per EIA Notification dated 14th September, 2006 as amended from time to time, the project falls under Category A or Activity 1(a) as the mining lease area is greater than 100 ha.

iii. The proposal of TOR was considered by the Expert Appraisal Committee in its 9th Meeting held during 22nd - 24th July, 2013 to determine the Terms of Reference (TOR) for undertaking detailed EIA study. The TOR was issued by MoEF&CC vide letter No. J-11015/179/2013-IA.II (M), dated 13th September, 2013.

4.4.3. Deliberations by the EAC in current meetings

The EAC noted that the Project Proponent did not attend the EAC meeting at the scheduled time. Hence, EAC **deferred** the proposal.

4.4.4. Recommendation of EAC

Deferred for ADS

4.5.1. Details of the proposal

River Bed Mining (Bajri) with production capacity of 1.31 million TPA by M/s Shri Chandra Pal Singh s/o Shri Ganga Singh, located at Tehsil-Digod & Pipalda, District-Kota and Tehsil- Anta, District-Baran, Rajasthan (252. 48ha) – For Environmental Clearance reg. [File No. J-11015/233/2014-IA.II(M); Proposal no. IA/RJ/MIN/25549/ 2014] located at **Tehsil-Digod & Pipalda, District-Kota and Tehsil- Anta, District-Baran,Kota and Baran,Rajasth an**		
Proposal For		For Environmental Clearance reg.
Proposal No	**File No**	
Proposal no. IA/RJ/MIN/25549/201 4	File No. J-11015/233/2014-IA.II(M)	

4.5.2. Project Salient Features

The proposal is for Environmental Clearance for River Sand (Bajri) Mining Project with production capacity of 1.31 MTPA in the Mine lease area of 252.48ha by M/s Shri Chandra Pal Singh s/o Shri Ganga Singh located at Tehsil-Digod & Pipalda, District-Kota and Tehsil- Anta, District-Baran, Rajasthan.

2. The Project proponent vide letter dated 07.03.2024 submitted that their proposal was considered during the 32ndMeeting of EAC held during May 30-31st, 2018. The committee observed that the Terms of Reference (T.O.R) validity for aforesaid project was expired at the time of submission of the final report, and subsequently the project was deferred. Subsequently, ADS was generated on 15.02.2023, since the validity of T.O.R dated 29.10.2014 expired, the committee directed to apply fresh T.O.R at SEIAA as per the provision of EIA, 2006 notification and its subsequent amendments.

In compliance to the directions of EAC, and as per Gazette Notification S.O.1886 (E), dated 20thApril, 2022, the Project proponent has applied for fresh TOR in SEIAA- Rajasthan with Proposal No. SIA/RJ/MIN/419277/2023 on 26.12.2023.

4.5.3. Deliberations by the EAC in current meetings

The EAC after deliberations noted and accepted the withdrawn request of proposal and hence, **recommended** to withdraw the same.

4.5.4. Recommendation of EAC

Returned in present form

5. List of Attendees

Sr. No.	Name	Designation	Email ID	Remarks
1	Mr Pankaj Verma	Scientist E	pan*********@nic.in	
2	Dr Dinesh Misra	IFS (Retired)	dmi*****@gmail.com	
3	Sh Niranjan Kumar Vasu	Member (EAC)	vas****@gmail.com	

4	Dr Asha Rajvanshi	Member (EAC)	ash**********@gmail.com	
5	Shri Avijit Gosh	Member (EAC)	avi*********@gmail.com	
6	Shri Bandi Ramchandra Reddy	Member (EAC)	red****************@gmail.com	
7	Prof Pramod Kumar	Member (EAC)	nit********@yahoo.com	
8	Prof Devesh Walia	Member (EAC)	dev*******@gmail.com	
9	Dr Suresh Tiwari	Member (EAC)	smb******@gmail.com	
10	Dr K G Asha Manjari	Member (EAC)	kim***********@gmail.com	
11	Prof Dev Dutt Sharma	Member (EAC)	dds***@gmail.com	
12	Shri Mohammad Niyazi	Member (EAC)	dir********@gmail.com	
13	Mr V K Soni Representative of IMD	Member (EAC)	vij*******@imd.gov.in	
14	Dr Y G Kale Representative of IBM	Member (EAC)	ygk***@ibm.gov.in	

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(IMPACT ASSESSMENT DIVISION)
NON-COAL MINING SECTOR
****

SUMMARY RECORD OF 28th MEETING OF THE COMMITTEE OF THE RE-CONSTITUTED EXPERT APPRAISAL COMMITTEE FOR ENVIRONMENTAL APPRAISAL OF NON-COAL MINING PROJECTS CONSTITUTED UNDER THE EIA NOTIFICATION, 2006.

The 28th meeting of the Re-Constituted Expert Appraisal Committee (EAC) for Environmental Appraisal of Mining Projects (Non-Coal) of the Ministry of Environment, Forest and Climate Change was held during 14-15th March, 2024 through video conference. The list of participants is annexed herewith. After login of the Committee Members through video conference link provided by NIC discussion on each of the Agenda Items was taken up ad-seriatim.

(1.0) Deliberation & Circulation on the Minutes of 27th EAC (Non-Coal Mining) meeting held during 20th February, 2024 & 21st February, 2024.

The minutes of the 27th Meeting of the EAC (NoN-Coal) held during 20th February, 2024 & 21st February, 2024 were placed before the members of the EAC and confirmed by the Chairman.

Day 1: 14th March, 2024 (Thursday)

1.1 Chettichavadi Jaghir Magnesite and Dunite Mine with total excavation of 1.4 MTPA which includes 0.06 million tons of Magnesite, 0.12 million tons of Dunite and others (waste, O.B, Inter Burden, Top Soil etc.) in the mine lease area of 449.364 ha of M/s. Dalmia Bharat Sugar and Industries Limited located at Chettichavadi Village, Salem Taluk, Salem District, Tamil Nadu - For Reconsideration of Environmental Clearance reg [Online proposal no. IA/TN/MIN/241375/2018; File No. 23-227/2018-IA.III(V)][Consultant: Aadhi Boomi Mining & Enviro Tech (P) Ltd] - Environmental Clearance (Violation)]

The instant proposal is for grant of Environmental Clearance (under violation category) forChettichavadi Jaghir Magnesite and Dunite Mine with total excavation of 1.4 MTPA which includes 0.06 million tons of Magnesite, 0.12 million tons of Dunite and others (waste, O.B, Inter Burden, Top Soil etc.) in the mine lease area of 449.364 ha of M/s. Dalmia Bharat Sugar and Industries Limited located at Chettichavadi Village, Salem Taluk, Salem District, Tamil Nadu.

2. The details of the project as ascertained from the document submitted by the Project Proponent and as revealed from the discussions held during the meeting are given as under:

i. The mine lease area is located between Latitude: 11°43'09.71"N to 11°44'36.233"N and Longitude: 78°07'23.268"E to 78°09'13.068" E. The mine lease area falls under the Survey of India Toposheet No: 58 I/2 and falls in Seismic Zone-III.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category "A" as the mine lease area is greater than 250 ha and appraised at the Central level.

iii. The Project Proponent obtained Terms of Reference (ToR) vide ToR Lr.No: 23-227/2018-IA.III(V) dated 05.02.2021 for mining of Magnesite and Dunite in Chettichavadi Jaghir Magnesite and Dunite Mine for Total Excavation of 1.4 million Tonne per annum (MTPA)/[including 0.06 million tons of Magnesite, 0.12 million tons of Dunite, Waste, O.B, Inter Burden, Top Soil etc.] in the mine lease area of 449.364 ha under Ministry's Notification dated S.O 804(E) dated 14.03.2017.

iv. The proposal was earlier considered in the 43rd EAC (Non-Coal Mining) meeting held during 14 -16 December, 2021 wherein the EAC deferred the proposal for want of requisite information. The Project Proponent submitted the information on 11.03.2022 in Parivesh. However, the Project Proponent did not comply to the observation of EAC and in view of the above additional details were sought by the Ministry on 27.04.2022, 22.08.2022, 12.09.2022, 04.10.2022 and 22.11.2022 to provide the valid mine lease document. The Project Proponent submitted the desired information on 21.12.2022 in Parivesh. The proposal was again reconsidered in the 9thEAC (Non-Coal Mining) meeting held during 17-18 January, 2023 wherein the EAC deferred the proposal for want of requisite information, accordingly, PP submitted the information on 01.09.2023 in Parivesh Portal. The proposal was then reconsidered in the 20th EAC (Non Coal Mining) meeting held during 21-22nd September, 2023 wherein the Committee asked the Project Proponent to submit the proof of payment of Rs. 18.69 crore as per Dept. of Geology and Mining, Guindy letter dated 09.12.2022 for further consideration of the instant proposal before the EAC. The Project Proponent submitted the information vide its letter dated 19.02.2024 on Parivesh Portal. Accordingly, the proposal was again reconsidered in the 28th EAC meeting held during 14-15th March, 2024.

v. Based on observation of EAC in its EAC meeting held during 21-22September, 2023, the PP provided the following information:-

S. No.	Observation of EAC in its meeting held during 21-22 September, 2023	Reply by Project Proponent
1.	The EAC asked the Project Proponent to submit the proof of payment of Rs. 18.69 crore as per Dept. of	The said demands were being contested by the company before Hon'ble High Court of Madras In W.A.834 of 2020 (w.r.t to Rs.11.44

	Geology and Mining, Guindy let ter dated 09.12.2022 for further consideration of the instant proposal before the EAC.	Crore demand) and W.P.32057 of 2023 (w.r.t to Rs.7.24 Crore demand). In this context, we are herewith submitting order of the Honorable Madras High Court dated 15.02.2024 In respect of W.A.834 of 2020 (w.r.t to Rs.11.44 Crore demand) and W.P.32057 of 2023 (w.r.t to Rs.7.24 Crore demand) heard along with W.A.671 and batch. The operative portion of the said Order reads as under *"(i) The impugned order passed by the learned Single Judge at the Principal Seat is quashed and set aside;* *(ii) The Impugned orders/memos imposing 100% penalty/cost upon the appellants/petitioners shall be construed as show-cause notices;* *(iii) The appellants/petitioners shall file reply to the said show-cause notices, along with all the relevant documents on which they rely, within a period of four weeks from today; and* *(iv) The authority shall consider the reply filed by the appellants/petitioners individually and pass fresh orders with regard to imposing of penalty/cost or otherwise*."

vi. SEIAA/SEAC has approved the DSR for the Mineral Dunite and details has been mentioned below:

Date of application	Proposal No/ File No	Consideration by SEAA/SEAC	Details of EC	Date of accord
31st Jan 2023/ 23rd Feb 2023	-	597th Meeting of SEIAA dated 27th Feb 2023	-	-
	File No. C.No. 6013/2023	361st SEAC meeting dated 10th March 2023	-	
		379th SEAC meeting dated 12th May 2023		

		380th SEAC meeting dated 17th May 2023		
	C: No 6011/ 2013	627th SEIAA meeting dated 6th June 2023	Approved the DSR for Dunite	6th June 2023

vii. **Details of Mine Lease in chronological manner:**

S. No	Details of grant of Mine Lease deed execution	Period of Grant		Name of the Mineral	Mine lease area in Ha
		From	To		
1	G.O.Ms.No.903 dt.25.02.1966.	1966	1986	Magnesite	574.46 Ha
2	G. O.Ms.No.801 dt. 26.06.1976.	1976	1986	Dunite	574.46 Ha
3	G.O.Ms.No.74 dt. 11.03.1997.	1986	2006	Magnesite & Dunite	531.98 Ha
4	Application No: SL: GO:55200(1) 11-07-2005.	-	-	Magnesite & Dunite	449.364 Ha.
5	Letter from Dept of Geology and Mining vide Lr.No.TN RC No: 1355/MM9/2006 dated 09.12.2022 for validity of lease (till 31.03.2030), as per Sec 8(A)(5) of MMDR(Amendment) Act-2015.	-	31.03.2030	Magnesite & Dunite	449.364 Ha.

viii. **Land Use/Land Cover of the Mine Lease Area:**

Private land	-
Government land	449.364 Ha Unassessed Dry Waste Land Belonging to Government.
Forest land	-
Total Mining lease area (MLA), ha	449.364 Ha
Private land for crusher, workshop & other infrastructure outside the MLA	Nil

ix. **Mining plan details:**

Mining Plan including Progressive Mine Closure Plan (approved by Indian Bureau of Mines/DMG)	Letter No.	TN/SLM/ MG& DU/ ROMP-1646-MDS.
	Date	30.03.2021
	Mineral & (Major/Minor)	Major – Magnesite Minor - Dunite

	Mine Lease Area	449.364 Ha.
	Mining Plan Validity	2021-2022 to 2025-2026.
Additional information (if any)		
Mining Parameters	**Quantitative Description**	
Method of Mining	Open Cast Semi Mechanized Mining	
Drilling/Blasting	Deep Hole Drilling 100-104 mm Dia & Small Dia 25 mm Dia Holes.	
Geological Reserves	Magnesite-11.015979 Million Tonnes, Dunite – 32.165161 Million Tonnes.	
Mineable Reserves	Magnesite-11.015979 Million Tonnes, Dunite – 32.165161 Million Tonnes.	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Magnesite : 61913 T/yr (0.06 MTPA) Dunite : 141436 T/yr (0.14 MTPA) Waste : 1211009 T/yr (1.2 MTPA) Total ROM/Excavation: 1414358 T/yr (1.4 MTPA)	
Life of mine	100 Years	
Mine Bench Height & Bench Width	7.5 Mtr Height, 15- 20Mtr Width	
No. of Mine Benches	4-5 Average.	
Existing Depth, m bgl	20m	
Ultimate Depth of Mining, m bgl	320m RL above MSL	
Ground Water Table, m bgl	325m & 335mRLaboveMSL.	
Details of ground water intersection	Not applicable	
Individual bench slope	60° from Horizontal.	
Overall pit slope	45°	
Details of existing/ proposed Crusher	Nil	
Mineral Beneficiation	Not in Mine lease area, but done in Factory.	
RoM output size	14,00,000Tonnes.	
Transportation details including capacity of dumper/tipper, mode of transport and distance	ROM by Dumpers& Mineral by 10 Tonners.	
Generation of Topsoil/OB & its Management during plan period & conceptual period	No Top Soil Generation. OB is stored in spoil dumps for future use.	
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Mineral rejects are stacked separately and sold as per market demand.	

x. Water requirement:

Total water requirement	70 KLD	Fresh water	70 KLD
		Treated water	
Source	BORE WELL		
Permission for withdrawal/ intersection along with details of grant and its validity	OT8/AG-2/33/2023/Renewal-NOC/SLM/2023 dated 20.02.2023 valid upto 17-Nov-2025.		

xi. Nearest village/town/ highway/interstate boundary/railway station/water bodies/monument/ forest

Particulars	Particular's Name	Distance & Directions
Village	Chettichavadi	850m (E)
Town	Salem	10 Km
Highway	NH 7 - Salem – Bengaluru. SH 188 – Salem – Yercaud. Muthanaickanpatti Road (Salem)	5.0 km – SW. 3.12km – SE MDR 696. 6.0km - SW.
Interstate Boundary	N/A.	N/A.
Railway Station/Railway line	Salem Junction Railway Station	6 km (S)

Water Bodies

S.No	Water Body	Direction	Distance
1	Kannankurichi Lake	SE	4.7
2	KannankurichiPuthueri	SE	4.64
3	Thathampatti lake	SE	7.97
4	Mariamman temple	SE	8.75
5	Selathampattiyeri	SW	7.05
6	Lake near	SW	1.12
7	Lake near NH 7	SW	2.9
8	Lake near Indiranagar	SW	3.14
9	Pallapatti Lake	S	6.50
10	Arisipalayam lake	S	7.07
11	Kumaragiri lake	S	8.5
12	Lake near	W	10
13	Lake near Anaigoundampatty	W	7.7
14	Samuthiram Lake	W	4.40
15	Lake near Pagalpatti	W	6.21
16	Lake near	NW	8.1
17	Lake near	NW	7.64
18	Lake near	NW	7.72
19	Lake near Vattakkadu	N	4.40

Forest	Nagarmalai RF	Nagarmalai RF

xii. Presence of Environmentally Sensitive areas in the study area:

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest Land within the mine lease area and (if yes) status of Forest Clearance	NO	
National Park	NO	
Wildlife Sanctuary	NO	
Elephant/Tiger Reserve	NO	
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)	NO	
Coastal Regulation Zone (CRZ)	NO	
Schedule-I species (Nos and name of schedule-I species with authenticated letter)	Yes	Revised letter from the Forest Range Officer, TN Forest Department was obtained mentioning the type of Schedule I Species in the study area of 10 Km Radius vide Letter no. C.No.228/2021 dated 13th Feb 2023. As per the list 18 nos. of Schedule-1 Sp. are reported:

Sn	Common Name	*Zoological Name*
	Mammals	
1.	Gaur	*Bos Gaurus.*
2.	Jungle Cat	*Felis Chaus*
3.	Mouse Deer	*Tragulus Meminna.*
4.	Spotted Deer	*Axis Axis.*
5.	Jackal	*Canis Aureus*
6.	Bonnet-Monkey	*Macaca Radiada*
7.	Devangloris	*Slender Loris (Loris Lydekkerianus)*
8.	Pangolin	*Manis crassicaudata*

		9.	Palmcivet	*Paradoxurus hermaphrodites*
		10.	Porcupine	*Hyxtrix Indica*
			Birds	
		11.	Common Peafowl	*Pavo Cristatus*
		12.	Crested Serpent Eagle	*Spilansis Cheela*
		13.	Laggar Falcon	*Falco Biarmicusjugger*
		14.	Harriers Circus	*Circus Aerunginosus*
		15.	White Scavanger Vulture	*Neophron Percnopterus*
		16.	White Eyed Buzzard	*Butastur Teesa*
			Reptiles	
		17.	Python	*Python Molurus.*
		18.	Russel Viper	*Vipera (Daboia) russelli*
Wildlife Conservation Plan	Yes	Wildlife Conservation Plan along with the budgetary Provisions with timeline for implementation has been prepared and submitted to DFO, TN, Forest Department, Salem vide our Letter SL:MM:26150.A dated 9th March 2023 and obtained acknowledgement.		

xiii. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	13.2 Ha/ 19800 saplings
Budget for green plant & plantation till the end of life of mine.	Rs.13,50,000/-
Budget for nursery	Rs.2,00,000 per Annum
Details of existing plantation and its survival rate	67674 with Survival rate of 60-70% as on February 2024.
No. of tree cuts in the mine lease area and compensatory afforestation	N.A.

Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	15 Ha
50 m safety zone of nallah, roads, electric lines	1.5 Ha
500 m safety zones of nearest habitation villages	5 Ha

xiv. Baseline detail:

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	December 1st, 2020 to February 28th 2021
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Winter Season
Predominant Wind direction (From)	From SW, S and SE
Ambient Air Quality (no. of locations) and results	6 locations PM10 – 39µg/m^3 to 60µg/m^3 PM2.5 –19µg/m^3 to 33 µg/m^3 SOx – 4µg/m^3 to 13µg/m^3 NOx – 8µg/m^3 to 19µg/m^3
Noise level (no. of locations) and results	5 locations 40.8 to 46.2 dBA for the day time and 34.1 to 41.8 dBA for the Night time
Water Quality (no. of locations) and results	6 locations pH: 7.43-9.48, TDS – 334 mg/l to 906 mg/l Total Hardness: 190 mg/l to 280 mg/l Chlorides: 22 mg/l to 58 mg/l Heavy metals – Fe - 0 To 0.12 mg/l
Soil Quality (no. of locations) and results	6 locations pH – 7.46 to 8.64 moisture – 5.46% to 6.56% bulk density – 1.21g/cc to 1.47mg/l organic matter – 0.31% to 0.76% Water holding capacity – 47% to 56%
Hydro geological study and results	The detailed Hydro geological study is given in Page No 130(i) to 130(xxxviii) of Final EIA report (Volume I)
Traffic study (no. of locations) and results	• Traffic study has been conducted at Single lane village hard road which passes into the lease area. • Transportation of raw material, fuel &

finished product will be done 80% by road.

- Existing PCU is 68 PCU/day on Single lane village hard road and existing level of service (LOS)is:

Road	V (Volume In PCU/day)	C (Capacity In PCU/ day.)	Existing V/C Ratio	LOS
Single lane village hard road	68	2500	0.0272	2.72

- PCU load after proposed project will be 68 (Existing) + 45(Additional) = 113 PCU/hr and level of service (LOS) will be:

Road	V (Volume In PCU/Day)	C (Capacity In PCU/ day)	Proposed V/C Ratio	LOS
Single lane village hard road	113	2500	0.0452	4.52

**Note: Capacity asperIRC73:1980 Guideline for Capacity for roads.*

Conclusion: The level of service will be 4.52 after including additional traffic due to proposed project.

xv. Public Hearing (PH) Details:

Advertisement for PH with date (name of major national daily and one regional vernacular daily newspaper)	01.08.2021
Date of PH	03.09.2021
Venue	Dalmia Old Colony Canteen Building. Opp. Wiegh Bridge. Chettichavadi Village, Salem West Taluk, Salem District, TAMIL NADU-636012.

Chaired by	Dist. Collector & District Environmental Engineer, TNPCBD.
Main issues raised during PH	Employment for the local villages.
Budget proposed for addressing issues raised during PH over 3 years	Rs.39.14 Lakhs.
Additional information (if any)	

xvi. Details of CTE/CTO, Certified Compliance Report, Certified Production Details from the inception of the mine:

Particulars	Details of Letter along with date of grant and validity
Consent to Establish	-
Consent to Operate	-
Certified Compliance Report and Inspection date	-
Certified Production Details from the inception of the mine (in tabular form against the EC capacity)	The Duly Authenticated Production Details from 1979-80 to 2018-19 as per the Certificate issued by Dept of Geology and Mining Salem vide letter ROC.45/2018/Mines-A dated 11.12.2018 is submitted in Final EIA/EMP Report, Table format of certified production against EC has been submitted as per standard format.

xvii. Rehabilitation & Resettlement (R&R):

R & R details	NA

xvii. Court case details:

Court Case, No and its present status	Detail of total 9 court cases are mentioned below: 1. W.P.25518/2006 Madras HC 2. Writ Petition No.29275 of 2016 Madras HC 3. Writ Petition (Civil) No. 114 of 2014 of Supreme Court 4. District Collector, Salem has also raised another demand vide order dated 8th July, 2020 directing project proponent to pay sum of INR 7.24 Crore on the quantity of Magnesite mined without EC for the period 1st April, 2000 to 31st August, 2018. 5. District Collector"s demand of surface compensation of Rs.79,88,39,062from20.08.1966 till 31.10.2017.

	6. Show cause vide Proceeding Letter No.SLM0006/DEE/TNPCB/S LM/RL/2014, dated 03.06.2014 by Tamil Nadu State Pollution Control Board U/s 19 of Environment Protection Act. 7. Show Cause vide Proceeding Letter No.FEF/TNPBC/SLM/F/006 /20 by Tamil Nadu State Pollution Control Board U/s 19 of Environment Protection Act dated 4th May, 2020. 8. Show cause Notice dated 5thFebruary, 2013 under Water Act. Show cause Notice dated 5thFebruary, 2013 under Air Act. 9. Environmental Activist Mr.S.Sakthivel filed a petition before the Hon"ble NGT (SZ) raising certain Environmental issues against 6 respondents.
Undertaking by Project Proponent w.r.t court case.	Affidavit Sworn on 22.04.2023 in a non-judicial stamp of Rs 100 bearing No. CZ – 744433 dated 21.04.2023.

xviii. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018.	Affidavit Sworn on 22.04.2023 in a non-judicial stamp of Rs 100 bearing No. CZ – 744433 dated 21.04.2023.
Undertaking by Project Proponent in EIA/EMP report	The Project Proponent has submitted an undertaking vide Ministry's OM dated 05.10.2021.
Undertaking by Consultant in EIA/EMP report	Undertaking by the Environment consultant has been submitted as per Ministry's OM dated 04.08.2009.
Plagiarism Certificate	

xix. Details of the Environmental Management Plan (EMP):

S.no.	Activities	Capital cost (INR)	Recurring cost (Lakhs/annum)
1	Safety kits for 320 persons @ Rs 1000 per head	Rs. 3,20,000	Rs.2,00,000
2	Water Sprinkling & Spraying	Rs.15,00,000	Rs.8,00,000
3	Afforestation for @ 75 per tree	Rs. 3,00,000	Rs.3,00,000
4	Noise & Vibration	--	Rs.2,50,000
5	Air Quality Monitoring and Water Testing	-	Rs.1,50,000
6	Drainage- Parapet -Retention Wall	Rs. 5,00,000	Rs.3,00,000

	Total	Rs 26.2 Lakhs	Rs.20.0 Lakhs
	Summary of cost allocated for Remediation plan, NRAP, CRAP		
Sn	Description	Estimated cost (Rs.in Lakhs)	
1	Remediation Plan	Rs.162.50/-	
2	Natural Resources Augmentation Plan	Rs.236.00/-	
3	Community Resources Augmentation Plan	Rs.208.44/-	
	Sub-Total	Rs.606.94	
4	Budgetary provisions to implement the commitment based on Public Hearing	Rs.39.14/-	
	Total	Rs. 646.08/-	

xx. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	0.653 crore (0.262 + 0.3914)
Project Cost	19.57 crore
Employment (No.s)	350 Persons.
	As per the Chapter 13 of Vol I of EIA Report.

3. Observation and Recommendation of the Committee:

The instant proposal is for Environmental Clearance under violation category. The proposal was earlier considered in the EAC meeting wherein the Committee asked the Project Proponent to submit the proof of payment of Rs. 18.69 crore as per Department of Geology and Mining, Guindy letter dated 09.12.2022. The Project Proponent informed the EAC that they have contested against the demand raised by Department of Geology and Mining before Hon'ble High Court of Madras in W.A. Nos. 834 of 2020 (w.r.t to Rs. 11.44 Crore demand) and W.P. Nos. 32057 of 2023 (w.r.t to Rs. 7.24 Crore demand). PP also informed the EAC that Hon'ble Madras High Court vide order dated 15.02.2024 had construed the impugned orders/memos imposing 100% penalty/cost upon the appellants/petitioners as show-cause notices. The Hon'ble Court further directed the Project Proponent to file its reply on the above said show-cause notices within a period of four weeks.

In view the above submissions made by the PP, the EAC **deferred** the proposal and asked the Project Proponent to submit the following additional details

i. PP needs to submit the copy of the reply of the show cause notice that it submitted to Department of Mines and Geology.
ii. PP needs to submit the present status report in the matter from DMG, Tamil Nadu.

iii. PP needs to submit the chronology of existing court cases along withthe replies filed by it and the state authorities.

1.2 Expansion of Sanu-I Limestone Mining Project with enhancement in production capacity from 3.3 to 3.848 MTPA (less than 20%) in second phase which includes keeping ROM SMS grade Limestone resource- 3.3 MTPA same (SMS Grade Limestone-1.50 MTPA) & recovery of mineral from Handling of old backfilled limestone size reject dumps (0-30 mm size) - 0.548 MTPA along with Crushing (1X300 TPH, 1X250 TPH, 1X200 TPH, 1X150 TPH), Screening plant (2X300TPH, 2X250TPH, 2X200TPH) In the ML area of 1000 ha (ML No. 27/1996) by M/s Rajasthan State Mines and Minerals Limitedlocated near Village Sanu, Sub Tehsil Ramgarh, Tehsil Sam (Old Tehsil Jaisalmer), District Jaisalmer, Rajasthan – For Environmental Clearance under OM dated 11.04.2022 (Stage-II expansion) reg [Online Proposal No. IA/RJ/MIN/458597/2024, File No. J-11015/42/2006-IA. II (M)]EIA Consultant: Fulgro Environmental & Engineering Services India Pvt. Ltd.

The instant proposal is for expansion of Sanu-I Limestone Mining Project with enhancement in production capacity from 3.3 to 3.848 MTPA (less than 20%) in second phase which includes keeping ROM SMS grade Limestone resource- 3.3 MTPA same (SMS Grade Limestone-1.50 MTPA) & recovery of mineral from Handling of old backfilled limestone size reject dumps (0-30 mm size) - 0.548 MTPA along with Crushing (1X300 TPH, 1X250 TPH, 1X200 TPH, 1X150 TPH), Screening plant (2X300TPH, 2X250TPH, 2X200TPH) In the ML area of 1000 ha (ML No. 27/1996) by M/s Rajasthan State Mines and Minerals Limited located near Village Sanu, Sub Tehsil Ramgarh, Tehsil Sam (Old Tehsil Jaisalmer), District Jaisalmer, Rajasthan.

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. The proposed project activity is listed at schedule no. 1(a) Mining of Mineralsand falls under Category “A” of the schedule of the EIA Notification, 2006 and appraised at the Central level.
ii. The mine lease area is located between Latitude 27°19'39.37"N to 27°19'40.13"N & 27°16'43.77"N to 27°16'44.53"N and Longitude 70°33'47.35"E to 70°33'49.81"E & 70°34'54.62"E to 70°34'57.11"E.The mine lease area falls under the Survey of India Toposheet No: 40 I/11 and falls in Seismic Zone-III.
iii. Earlier, the Project Proponent obtained following Environmental Clearance as tabulated below:

S.No.	Details of EC obtained in the favour of M/s Rajasthan State Mines & Minerals Ltd. (RSMML)	Letter No. & Date
1.	Environment Clearance over an area of 1000 ha for 1.25 MTPA of Steel Grade Limestone.	Vide letter no. J-11015/42/2006-IA. II

		(M) dated 03.08.2007
2.	Amendment in EC for enhancement in life of mine from 31.03.2016 at maximum annual production capacity of 12.5 LTPA as in the IBM approved Mining Plan/Scheme of Mines, the balance estimated reserves has been enhanced based on the additional exploration during scheme of mining (SOM) period & resulted the mineral reserves of probable/possible category falling under proved category.	Vide letter no. J-11015/42/2006-IA. II (M) (Pt.) dated 22.03.2017.
3.	Further obtained Amendment in EC forenhancement in the production capacity of SMS Grade Limestone from 1.25 MTPA to 1.50 MTPA along with ROM handling of Limestone from 2.799 MTPA to 3.30 MTPA.	Vide Letter no. F. No. J-11015/42/2006-IA. II (M) dated 23.06.2021.

iv. Details of Mine Lease in chronological manner:

Grant	From	To	Lease deed execution date	Lease registration date
Initial Grant (30 Years)	01/04/1997	31/03/2027	22/07/2010	30/07/2010
Extension	From	To	Renewal date	
1st (Deemed renewal from the initial grant)	01/04/1997	31/03/2047	15/11/2018	

v. Land Use/Land Cover of the Mine Lease Area:

Private land	ML Area: 1000 Ha.
Government land	
Forest land	0 Ha.
Total Mining lease area (MLA), ha	1000 Ha.
Private land for crusher, workshop & other infrastructure outside the MLA	NA

vi. Mining plan details

Mining Plan including Progressive Mine Closure Plan (approved by	Letter No.	MCDR-MPC0LST/2/2023-AJM-IBM_RO_AJM
	Date	09/06/2023
	Mineral & (Major/Minor)	Limestone (Steel Grade & Cement Grade) and Major
	Mine Lease Area, Ha	1000 Ha.

<table>
<tr><td>Indian Bureau of Mines/DMG)</td><td>Validity</td><td>2026-27</td></tr>
<tr><td>Additional information (if any)</td><td colspan="2">Approval of Earlier Mining Plan & Its Subsequent Review In Chronological Order
<table>
<tr><th rowspan="2">S. No.</th><th rowspan="2">Letter Number</th><th rowspan="2">Date</th><th colspan="2">Period</th><th rowspan="2">Type of Approved Document</th></tr>
<tr><th>From</th><th>To</th></tr>
<tr><td>1</td><td>326/108/ZN-28/90-MCCM(NZ)</td><td>14/06/1991</td><td>01/04/1991</td><td>31/03/1996</td><td>Mining plan</td></tr>
<tr><td>2</td><td>584(6)(3)(15)/96 RCMAJM</td><td>20/08/1997</td><td>01/04/1996</td><td>31/03/2001</td><td>Scheme of Mining</td></tr>
<tr><td>3</td><td>584(6)(3)(94)/2001RCM-AJM</td><td>04/02/2002</td><td>01/04/2001</td><td>31/03/2006</td><td>Scheme of Mining</td></tr>
<tr><td>4</td><td>584(6)(3) (94-PMCP/2004-AJM</td><td>28/01/2005</td><td>01/04/2004</td><td>31/03/2006</td><td>Scheme of Mining</td></tr>
<tr><td>5</td><td>584(6)(3) MS-259/2006AJM</td><td>09/09/2006</td><td>01/04/2006</td><td>31/03/2012</td><td>Scheme of Mining</td></tr>
<tr><td>6</td><td>584(6)(3) (391)/2011-RCOM-AJM</td><td>13/06/2012</td><td>01/04/2012</td><td>31/03/2017</td><td>Scheme of Mining</td></tr>
<tr><td>7</td><td>584(6)(3) (1667)/2016-RCM-AJM</td><td>16/12/2016</td><td>01/04/2017</td><td>31/03/2022</td><td>Review Of Mining Plan</td></tr>
<tr><td>8</td><td>584(6)(3) (1763)/2018-RCM-AJM</td><td>14/12/2018</td><td>01/04/2018</td><td>31/03/2022</td><td>Modification Of Mining Plan</td></tr>
<tr><td>9</td><td>584(4)(3) (1899)/2021-22RCM-AJM</td><td>29/03/2022</td><td>01/04/2022</td><td>31/03/2027</td><td>Review Of Mining Plan</td></tr>
</table></td></tr>
<tr><td>Mining Parameters</td><td colspan="2">Quantitative Description</td></tr>
<tr><td>Method of Mining</td><td colspan="2">Open cast Mechanized</td></tr>
</table>

Drilling/Blasting	Drilling/Blasting
Geological Reserves	392.47 MT (Million Tonne)
Mineable Reserves	16.35 MT (Million Tonne)
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Total Material handing 3.848 Million TPA (ROM SMS grade Limestone resource- 3.3 Million TPA recovery of mineral from Handling of old backfilled limestone size reject dumps (0-30 mm size)- 0.548 Million TPA)

S. No.		Product	Capacity mentioned in the EC dated 3rd Aug 2007 & 23rd June 2021	Existing Capacity as per EC (MILLION TPA) dated 3rd Aug 2007 & 23rd June 2021	Proposed Capacity (MILLION TPA)	Remark/End use
1		SMS Grade Limestone (30 to 80 mm particle size) as per EC granted by MoEF & CC vide letter no. J-11015/42/2006-IA.II (M) dated 3rd August 2007	1.25	1.50	1.50	End use: Steel industries
2	2a	Mineral Size Reject (10 mm-30 mm)	1.559	1.8	1.8	End use: cement, power & other industries

	2b	Screen Reject Limestone less than 10 mm particle size)				End use: Market is yet to be established.
3 (1+2)		ROM (Limestone Resources)	2.799	3.30	3.3	
		Note: As per amended EC granted by MoEF & CC vide F. No. J-11015/42/2006-IA. II (M) dated 23rd June 2021				
4	4.1	Size mineral rejects (10-30 mm size)	0	0	0.3288	End use: cement, steel, power plants & other industries
	4.2	Reject (0-10 mm Size)	0	0	0.2192	End use: backfilled or dispatch subject to Market demand
4.0(4.1+4.2)		Handling of old backfilled limestone size reject dumps (0-30 mm size)	0	0	0.548	End use: cement, steel, power plants & other industries
5(3+4)		Total Material Handling (MILLION TPA)	2.799	3.30	3.848	In first phase Expansion in ROM- 17.89 % In Second Phase Proposed

<table>
<tr><td></td><td>
<table>
<tr><td></td><td></td><td></td><td></td><td></td><td>Expansion is 37.47 % from First phase initial EC grant as per EIA notification,2006</td></tr>
<tr><td colspan="6">CRUSHING AND SCREENING PLANT</td></tr>
<tr><td colspan="2"></td><td>Existing</td><td>Proposed</td><td>Total</td></tr>
<tr><td>6</td><td>Crushing unit</td><td>1X300,1X250,1X200,1X150</td><td>NIL</td><td>1X300,1X250,1X200,1X150</td></tr>
<tr><td>7</td><td>Screening unit</td><td>1X250 TPH, 1X250 TPH, 1X200 TPH, 1X200 TPH</td><td>1X300 TPH, 1X300 TPH</td><td>1X250 TPH, 1X250 TPH, 1X200 TPH, 1X200 TPH, 1X300 TPH, 1X300 TPH</td></tr>
</table>
</td></tr>
<tr><td>Life of mine</td><td>6 Years</td></tr>
<tr><td>Mine Bench Height & Bench Width</td><td>Bench Height: 5 m
Bench Width: 80-120 m</td></tr>
<tr><td>No. of Mine Benches</td><td>7</td></tr>
<tr><td>Existing Depth, m bgl</td><td>
<table>
<tr><td>Pit No.</td><td>Pit ID</td><td>Pit Status</td><td>Area Covered by Pit (Ha)</td><td>Depth</td></tr>
<tr><td>1</td><td>North</td><td>Active</td><td>123.98</td><td>4.50 m</td></tr>
<tr><td>2</td><td>South</td><td>Active</td><td>501.72</td><td>5.00 m</td></tr>
</table>
</td></tr>
<tr><td>Ultimate Depth of Mining, m bgl</td><td>5 m bgl</td></tr>
<tr><td>Ground Water Table, m bgl</td><td>70 m bgl</td></tr>
<tr><td>Details of ground water intersection</td><td>Ground water table will not be intersected</td></tr>
<tr><td>Individual bench slope</td><td>70°</td></tr>
<tr><td>Overall pit slope</td><td>45°</td></tr>
<tr><td>Details of existing/ proposed Crusher</td><td>Existing Primary and Secondary Jaw Crushers having capacity 1X300,1X250,1X200,1X150 TPH</td></tr>
</table>

Mineral Beneficiation	No
RoM output size	Mine Material handling capacity from 3.3 million TPA to 3.848 million TPA (Less than 20 %) in second phase which includes keeping ROM SMS grade Limestone resource- 3.3 million TPA same (SMS Grade Limestone-1.50 MTPA) & recovery of mineral from Handling of old backfilled limestone size reject dumps (0-30 mm size)- 0.548 Million TPA
Transportation details including capacity of dumper/tipper, mode of transport and distance	Via roads/railways and Capacity of dumpers/Tippers-25 Tones
Generation of Topsoil/OB & its Management during plan period & conceptual period	There is no top soil generation/OB generation envisaged from the proposed mines
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Mineral Reject generation of Size less than 10 mm & as per market specifications possibility is to explore the same for market use and selling of -10mm mineral sized rejects with the objective to zero waste mining as per National Mineral Policy 2019 to Conserve National Resources as much as possible.

vii. Water requirement:

Total water requirement	55	Fresh water	55
		Treated water	0
Source	Water demand is being met available through IGNP Canal		
Permission for withdrawal/ intersection along with details of grant and its validity	Permission obtained from IGNP dated 06/02/2007 for 120 KLD for Sanu-I and Sanu-II mining project.		

viii. Nearest village/town/ highway/interstate boundary/railway station/water bodies/monument/ forest

Particulars	Particular's Name	Distance & Directions
Village	Joga village	~ 5.32 Km towards NNE direction from mining lease area.
Town	Ramgarh (Nearest Town)	~8.67 Km towards NW direction from mining lease area.
Highway	NH-68	~ Passing through the mine lease area at about 0.90 Km towards South direction from the Pillar W of the M.L area.
Interstate Boundary	None in 10 KM Radius	--
Railway Station/Railway line	Sanu Railway station	~ 7.09 Km towards ESE direction from mining lease area.
Water Bodies	Sanwra Desar Talab	~1.37 Km towards SE direction from the mine lease area
Forest	None in 10 KM Radius	--

ix. Presence of Environmentally Sensitive areas in the study area:

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest Land within the mine lease area and (if yes) status of Forest Clearance	No	Letter obtained from office of the Dy. Conservator of Forest, Wildlife, Jaisalmer vide letter no. F()Misc./DCFWLJSM/2023-24/3155 dated on 29.08.2023 stating that Mine site is about 45 km away from the boundary of Desert National Park Wildlife Sanctuary and about 1.45 Km away from the Great Indian Bustard Priority Area and lying within the Great Indian Bustard Potential Area
National Park	No	
Wildlife Sanctuary	No	
Elephant/Tiger Reserve	No	
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)	No	---------
Coastal Regulation Zone (CRZ)	No	---------
Schedule-I species (No.s and name of schedule-I species	No	No Schedule I species were observed during primary survey. Further, the Authenticated List of Flora & Fauna issued vide letter no. F () DCF/Technical/2022-23/4863 by DCF,

with authenticated letter)		Jaisalmer dated on 04.09.2023 shows presence of three Schedule I species namely: The Indian Porcupine (Hystrix leucura), Rat snake (Ptyas mucosa), Tawny Eagle (Aquila rapax)
Wildlife Conservation Plan	……	Under Departmental Process

x. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings proposed

Year		Un-worked Area		Additional plantation to be carried out (Assuming survival rate to be 70%)	Net plantation to be carried out (Along with replacement of non-surviving Plants)	Backfilled Area		Total	
		Area (Ha)	No. of Trees	No. of Trees	No. of Trees	Area (Ha)	No. of Trees	Area (Ha)	No. of Trees
Existing	Un-worked Area	41.59	41590	--	--	313.50	46,697	--	45370
	Both sides of NH passing through the mine	3.78	3780	--					
1st (2023-24)		*2.22	18401	--	18401				18401

	2nd (2024-25)	--	18401	5520	23921	Maintenance to be done			23921
	3rd (2025-26)	--	18401	7176	25577				25577
	4th (2026-27)	--	18402	7673	26074				26074
	5th	--	--	7822	7822			--	7822
	6th	--	--	--	--			--	--
	End of Life of Mine	--	--	--	--	559.22	Re-grassing	--	--
	Total	47.59	1,18,975	22671	96275	872.72	Re-grassing	47.59	1,47,165
Budget for green plant & plantation till the end of life of mine.	Rs. 5.21 lacs (Recurring Cost)								
Budget for nursery	--								
Details of existing plantation and its survival rate	Discussed in the above section								
No. of tree cuts in the mine lease area and compensatory afforestation	.....								
Particulars for	Area covered (in Ha)								

Green belt/plantation	
7.5 m barrier & non-mineralized zone	43.81 Ha. (Green Belt/Plantation (Undisturbed Area) & 3.78 Ha. (Plantation along both sides of NH passing through the mine).
50 m safety zone of nallah, roads, electric lines	
500 m safety zones of nearest habitation villages	.....

xi. Baseline detail:

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	March-May 2023
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Summer
Predominant Wind direction (From)	SW
Ambient Air Quality (no. of locations) and results	8
Noise level (no. of locations) and results	7
Water Quality (no. of locations) and results	Surface-3, Ground water-2 Nos
Soil Quality (no. of locations) and results	7
Hydro geological study and results	Discussed in the chapter 3 of the EIA/EMP Report.
Traffic study (no. of locations) and results	Mining activity would deploy 25 T/Truck and 144 trips/day, or PCU/day will be 432. Thus, incremental increase in traffic will be 50%. There will be no much impact on local transport of mineral from mine site via roadways and railways.

	The LOS value for the NH-68 will be "Excellent" after post mining. So, the additional load on the carrying capacity of the concerned roads is not likely to have any significant adverse effect

xii. Public Hearing (PH) Details:

Advertisement for PH with date (name of major national daily and one regional vernacular daily newspaper) Date of PH Venue Chaired by Main issues raised during PH Budget proposed for addressing issues raised during PH over 3 years Additional information (if any)	As per EIA Notification, dated 14th September, 2006 and its subsequent amendments till date the said project falls under Category "A" and accordingly, Environmental Clearance (EC) for mining activity is required under para 7 (ii)a of EIA Notification, 2006 (for Expansion or Modernization or Change of product mix in existing projects). Earlier in Phase I enhancement in the production capacity of SMS Grade Limestone from 1.25 MTPA to 1.50 MTPA (20 %increase) along with ROM Handling of limestone from 2.799 MTPA to 3.30 MTPA (17.89% increase) at operating Sanu-I Limestone Mine. Further, this EIA/EMP report is being prepared for Phase 2: 2.799 MTPA to 3.848 MTPA (37.47 % increase) expansion(<40% i.e., 37.47 % in phase 1 and phase 2) in line to MoEF & CC OM vide No. IA3-22/10/2022-IA.III [E 177258] dated 11th April 2022 and subsequent OM vide No. IA3-22/10/2022-IA.III [E 177258] dated 30th May 2022, para 5 Table Scenario III : "Up to 40 percent based on successful compliance of previous environmental safeguard conditions related to expansion of 20 percent" clearly stating that there is requirement of revised EIA/EMP report and Certified EC Compliance report however there is no requirement of fresh public consultation

xiii. Details of CTE/CTO, Certified Compliance Report, and Certified Production Details from the inception of the mine:

Particulars	Details of Letter along with date of grant and validity
Consent to	F(Mines)/Jaisalmer(Jaisalmer)/1958(1)/2016-2017/1150-1154 dated 07/07/2021 valid till 31/07/2024

<table>
<tr><td>Establish</td><td></td></tr>
<tr><td>Consent to Operate</td><td>(Mines)/Jaisalmer (Jaisalmer)/1958(1)/2016-2017/1155-1159 dated 07/07/2021 valid till 31/07/2024</td></tr>
<tr><td>Certified Compliance Report and Inspection date</td><td>PP submitted the Certified Compliance Report (CCR) dated 24.10.2023. As per the CCR, the inspection was carried out on 19.07.2023.</td></tr>
<tr><td>Certified Production Details from the inception of the mine (in tabular form against the EC capacity)</td><td>Certified Production figure along with EC Capacity
<table>
<tr><th rowspan="2">Year</th><th colspan="3">Production in Tonnes</th><th rowspan="2">Description</th></tr>
<tr><th>ROM Production</th><th>30 mm – 80 mm Size</th><th>10 mm – 30 mm size</th></tr>
<tr><th></th><th>A+B</th><th>A</th><th>B</th><th></th></tr>
<tr><td>1987-88</td><td>60067.400</td><td>60067.400</td><td>--</td><td rowspan="12">Issued via ME, Mines and Geology Department Jaisalmer vide letter no. ME/Jaisal/Sankhya/2015 /1206 dated on 19.01.2015

*Note: Addition of A & B, however not given in the certificate.</td></tr>
<tr><td>1988-89</td><td>200146.500</td><td>200146.500</td><td>--</td></tr>
<tr><td>1989-90</td><td>242104.100</td><td>242104.100</td><td>--</td></tr>
<tr><td>1990-91</td><td>465238.400</td><td>465238.400</td><td>--</td></tr>
<tr><td>1991-92</td><td>592140.500</td><td>592140.500</td><td>--</td></tr>
<tr><td>1992-93</td><td>599784.500</td><td>599784.500</td><td>--</td></tr>
<tr><td>1993-94</td><td>441619.400</td><td>441619.400</td><td>--</td></tr>
<tr><td>1994-95</td><td>333412.600</td><td>333412.600</td><td>--</td></tr>
<tr><td>1995-96</td><td>529663.800</td><td>529663.800</td><td>--</td></tr>
<tr><td>1996-97</td><td>658961.3</td><td>596235.100</td><td>62726.200</td></tr>
<tr><td>1997-98</td><td>1452000.00</td><td>574674.16</td><td>877325.84</td><td rowspan="2">Issued via ME, Mines and Geology Department Jaisalmer vide letter no.</td></tr>
<tr><td>1998-99</td><td>1282000.00</td><td>511977.52</td><td>770022.48</td></tr>
</table></td></tr>
</table>

1999-00	1121000.00	448558.70	672441.30	ME/Jaisal/Sankhya/2015 /782 dated on 14.03.2016
2000-01	1473000.00	589564.25	883435.75	
2001-02	1492000.00	597430.35	894569.65	
2002-03	1269000.00	580514.93	688485.07	
2003-04	1863000.00	592468.00	1270532.00	
2004-05	1797242.00	598637.00	1198605.00	
2005-06	1549313.00	589994.00	959319.00	
2006-07	1798470.00	868352.87	930117.13	
2007-08	1625515.00	778920.76	846594.24	
2008-09	1979170.00	881299.61	1097870.39	
2009-10	1754319.00	813005.48	941313.52	
2010-11	1669513.00	746978.04	922534.96	
2011-12	2636900.00	1210126.40	1426773.60	
2012-13	2027344.00	926496.33	1100847.67	
2013-14	1881815.00	868927.82	1012887.18	
2014-15	2137593.00	972054.37	1165538.63	
2015-16	1936097.00	903958.03	1032138.97	
2016-17	2084683.00	969311.10	323493.75	Issued via ME, Mines and Geology Department Jaisalmer vide letter no. ME/Jaisal/Sankhya/2019 /994 dated on 15.03.2019

Year	ROM Production	>30 mm – 80 mm Size Gitty	<30 mm size Gitty	Backfilled mined out pit	Description
2017-18	2685196	1230412.60	401480.67	1053302.73	Issued via ME, Mines and Geology Department Jaisalmer vide letter no. ME/Jaisal/Sankhya/2023/1285 dated on 18.07.2023
2018-19	2725921	1249981.20	291951.70	1183988.1	
2019-20	2631526	1189789.30	279181.98	1162554.72	
2020-21	2099686	0949911.76	219908.71	929865.53	
2021-22	3109865	1425595.51	407491.76	1276777.73	
2022-23	3026902	1389528.49	552355.35	1085018.16	

xiv. Rehabilitation & Resettlement (R&R):

R & R details	No R & R study involved as this is an existing mining project also no settlements are present in the mine lease area that requires R & R.

xv. Court case details:

Court Case, No and its present status	No Court Case is pending
Undertaking by Project Proponent w.r.t court case	Undertaking is enclosed along with the EIA/EMP Report.

xvi. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	Project Proponent has submitted an Affidavit along with the EIA/EMP Report.
Undertaking by Project Proponent in EIA/EMP report	Project Proponent has submitted an Undertakingalong with the EIA/EMP Report.
Undertaking by Consultant in EIA/EMP report	Undertaking by Consultant has been submitted along with the EIA/EMP Report.
Plagiarism Certificate	Plagiarism Certificate has been submitted along with the EIA/EMP Report.

xvii. Details of the Environmental Management Plan (EMP):

S. No.	Activity		Budget Allocation in Lacs. (Capital)	Budget Allocation in Lacs. (Recurring)
1	Environmental Monitoring Cost			
	a. Water Quality analysis		--	0.50
	b. Air	Air pollution monitoring	--	1.00
		❖ Installation of online continuous Ambient Air Quality Monitoring Stations for monitoring of air pollution attributes PM_{10}, $PM_{2.5}$, SO_2, NO_2& CO	20.0	1.00
		ii Control of fugitive emission during loading and unloading, transportation/water sprinkling measures.	--	10.00
		iii Air Pollution Control Devices installation at the material transfer points at crusher plant (Fogging System, Bag Filters)	--	5.00
		iii Greenbelt/Plantation	--	5.21
	c. Noise pollution Monitoring		--	0.40
2.	Construction of Water conservation and management structure		3.00	0.70
3.	Drip Irrigation		3.00	1.00
4.	Blasting related safeguard expenses		--	0.50
5.	Waste Management (Municipal Waste)		--	0.15
6.	Fencing around mine pit to prevent loss of wildlife and human movement		78.71	0.20
7.	OHS/Surveillances		2.00	2.00
8.	Rehabilitation of mined out backfilled area (re-grassing)		8.72	1.00
Total			115.43	28.66

xvii. Details of project cost and employment:

Particulars	(Rs. In Crore)		
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	Sr. No.	Particulars	Capital Expenditure (In Crores)
	1	Existing project cost	Rs. 12.00 Crores

<table>
<tr><td></td><td>2</td><td>Project cost for expansion</td><td colspan="3">Rs. 25.52 Crores</td></tr>
<tr><td></td><td rowspan="2">3</td><td rowspan="2">Environment Management Plan</td><td colspan="3"><table><tr><td>Existing</td><td colspan="2">Proposed</td></tr><tr><td>Recurring (Rs Lacs)</td><td>Capital (Rs Lacs)</td><td>Recurring (Rs Lacs)</td></tr><tr><td>20</td><td>115.43</td><td>28.66</td></tr></table></td></tr>
<tr><td></td><td colspan="2">Total</td><td colspan="3">Rs. 37.52 Crore</td></tr>
<tr><td>Project Cost</td><td colspan="5">Rs. 37.52 Crore</td></tr>
<tr><td>Employment (No.s)</td><td colspan="5">112</td></tr>
</table>

xviii. The point-wise compliance in the following table as per the Ministry's OM dated 11.04.2022 under para 7(ii)(a) of EIA Notification, 2006, for expansion up to 50%, within the existing premises/ mine lease area, without additional land acquisition. The OM is applicable subject to fulfilment of following criteria:

Sr. No	Condition as per OM	Compliance of condition
1.	The project should have gone through the public hearing process, at least once, for its existing EC capacity on which expansion is being sought, except those category of projects which have been exempted as per para 7 III (i) of EIA Notification 2006 and its amendments.	Public hearing of the project held on 07.07.2005 for an annual production capacity of 12.50 Lakh tonnes (1.25 million tonnes)of steel grade limestone.
2.	There should not be change in Category of the project from 'B2' to 'B1' or 'A' due to proposed modernisation or expansion	There is no change in the category of the project.
3.	There is no additional land acquisition or forest land diversion involved for the proposed expansion or there is no increase in lease area with regard to mining vis-à-vis the area mentioned in the EC, based on which public hearing has been held earlier.	No Change in the Project Area.
4.	The proposed expansion shall not be more than 50% of production capacity as mentioned in the prior EC, issued on the basis of public hearing held and the same shall be allowed in minimum three phases.	Proposed expansion is not more than 50% of production capacity.
5.	Predicted environmental quality parameters arising out of proposed expansion/modernization shall be within the prescribed norms and the	Baseline Monitoring and data have been collected during the Month of month

	same shall be maintained as per prescribed norms.	March to May 2023 in summer season.
6.	The proposed expansion should not result in reduction in the greenbelt area as stipulated in the earlier EC, or if the existing ratio of greenbelt is more than 33%, after expansion it should not reduce below 33%.	PP has proposed additional plantation apart from the 33% of ML area.
7.	The project proponent should have satisfactorily complied the conditions stipulated in the existing EC(s) and satisfactorily fulfilled all the commitments made during the earlier public hearing/consultation proceedings and also the commitments given while granting previous expansion, as may be applicable. This shall be duly recorded in the certified compliance report issued by the IRO/CPCB/SPCB, which should not be more than one year old at the time of submission of application	PP has submitted thecertified compliance report vide dated 24.10.2023. Site inspection date has not been submitted by the PP.
8.	Public Consultation shall be undertaken [if applicable as per table below] by obtaining response in writing, as per para 7 III (ii) (b) of EIA Notification 2006, except those category of projects which have been exempted as per para 7 III (i) of EIA Notification 2006 and its amendments.	Not applicable.
9.	Effluent monitoring including air quality monitoring systems as specified in the existing EC, if stipulated, should have been installed.	No data available.

3. Observation and Recommendation of EAC:

The EAC, after deliberations observed that instant project is for expansion and PP has applied under OM dated 11.04.2022 for enhancement upto 37.87% (Stage-2) capacity expansion under para 7(ii) of EIA Notification, 2006.The EACobserved that the PP has not complied to all of the points of mentioned in the Ministry's OM dated 11.04.2022 issued under para 7(ii)(a) of EIA Notification, 2006, for expansion up to 50%. EAC further noted that the PP is having the permission to mine 1.5 MTPA SMS grade limestone with ROM handling capacity of 3.3 MTPA.

The PP has collected the Baseline data for the period from March to May, 2023 and onbserved that the Ambient Air Quality, Water Quality, Soil Quality and Noise Level are within the permissible limits.

Further, the Committee observed that the PP has not complied the condition with regard to the plantation of trees within mine lease area, the EAC opined that the existing ratio of greenbelt should be more than 33% of the Mine Lease area. EAC also noted that PP has not installed any Continuous air quality monitoring system within the ML area. The EAC also emphasised that PP should increase the activity-wise budget for EMP, Public Hearing and their recurring cost. Based on aforesaid discussion, the EAC **deferred** the proposal for the submission of following information:

i. The PP needs to submit the point wise compliance of Ministry's OM dated 11.04.2022 under para 7(ii)(a) of EIA Notification, 2006, for expansion up to 50%, within the existing premises/ mine lease area, without additional land acquisition.
ii. PP needs to submit a study showing the impact of mine operation upon the existing boundary of Desert National Park /Wildlife Sanctuary and upon the Great Indian Bustard Potential Area which is about 1.45 Km away from the Mine lease boundary.
iii. The PP needs to submit the authenticated mineable Limestone reserve and total Limestone reserve available within ML area from Director of Mines and Geology.
iv. The PP needs to submit DMG authenticated past production since the commencement of mining operations.
v. The PP needs to submit an undertaking for not exceeding the past production w.r.t. the EC capacity.
vi. The PP needs to create a nursery of native plant species in 5 ha land within the mine lease area (with not less than 1 lakh of sapling capacity). The nursery should be ready within three months.
vii. The PP needs to submit the status of wildlife conservation plan prepared as per the Wildlife amendment act, 2022.
viii. The PP needs to submit the detail action plan related to the budget already spent and to be spent with regard to activities covered under EMP and as part of CSR.
ix. The PP needs to submit the recorded Drone video of the Mine lease area covering Mine pit, OB dump and Plantation area.
x. The PP needs to undertake a carrying capacity study in order to findout the impact on the National Highway-68.

1.3 Gujarda, Dudheri & Dudhala Limestone Mine for production capcity of 2.7 MTPA in the mine lease area of 681.62 ha by M/s Nirma Limited located at Villages Gujarda, Dudheri & Dudhala, Tehsil Mahuva, District Bhavnagar (Gujarat) - Reconsideration for Environmental Clearance (EC) reg[Online Proposal No. IA/GJ/MIN/443968/2023, F. No. J-11015/153/2016-IA.II(M)][EIA Consultant - M/s Centre for Envotech and Management Consultancy Pvt. Ltd]

The proposal is for Environmental Clearance for Gujarda, Dudheri & Dudhala Limestone Mine for production capcity of 2.7 MTPA in the mine lease area of 681.62 ha by M/s Nirma Limited located at Villages Gujarda, Dudheri & Dudhala, Tehsil Mahuva, District Bhavnagar (Gujarat).

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. The mine lease area is located between Latitude 21°01'1.31"N to 21°03' 44.86" N and Longitude 71°41'15.21"E to 71°43'38.54"E. The mine lease area falls under the Survey of India Toposheet No: F42R12and falls in Seismic Zone-III.
ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category “A” as the mining lease area is greater than 250ha and appraised at the Central level.
iii. The Project Proponent has obtained the ToR for mining of Limestone in Gujarda, Dudheri & Dudhala Limestone Mine of M/s Nirma Limited vide letter no. J-11015/153/2016-IA.II(M) dated 06.02.2023.
iv. Details of Mine Lease in chronological manner:

S.no	Prospecting License/ Letter of Intent (LoI)/ Grant of Mine lease and Lr No	Date of the grant	Name of the Mineral & (Major/ Minor)	Period of Grant	Granted by	Mine lease area in Ha
1	MCR-102004-1943-CHH	15.02.2008	Limestone	30 years	IMD, Government of Gujarat	1497.4701
2	MCR-102004-1943-CHH	02.02.2011	Limestone	30 years	IMD, Government of Gujarat	1489.4701
3	MCR-102004-1943-CHH	08.01.2017	Limestone	50 years	IMD, Government of Gujarat	681.62

S. No	Details of grant of Mine Lease deed execution	Period of Grant		Name of the Mineral	Mine lease area in Ha
		From	To		
1	MCR-102004-1943-CHH	11.01.2017	10.01.2067	Limestone	681.62

v. Land Use/Land Cover of the Mine Lease Area:

Private land	565.9454
Government land	115.6746
Forest land	-
Total Mining lease area (MLA), ha	681.62
Private land for crusher, workshop & other infrastructure outside the MLA	No facilities outside the ML area. However crusher will be installed at company's Cement Plant.

vi. Mining plan details:

Mining Plan including Progressive Mine Closure Plan (approved by Indian Bureau of Mines/DMG)	Letter No.	File No.: 684(4)(1)/MP-348(197)/2021-22 GNR/1121
	Date	04.08.2021
	Mineral & (Major/Minor)	Major
	Mine Lease Area, Ha	681.62
	Validity	31.03.2026
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized	
Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Slurry explosive -cap sensitive and non-cap sensitive.	
Geological Reserves	57.280 Million tonne	
Mineable Reserves	20.574million tonne	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Top soil- 0.57 mi.cum OB/SB/IB/Mineral Rejects- Nil Waste-Nil	
Life of mine	11 years (Life of mine may be increased subject to conversions of resources under 333 category into category of reserves 111)	
Mine Bench Height & Bench Width	6.0 m, for working bench 12-15 m for closing (conceptual) bench Optimum	
No. of Mine Benches	2	
Existing Depth, m bgl	New mine	
Ultimate Depth of Mining, m bgl	10 m	
Ground Water Table, m bgl	15.5 m (Post monsoon)	
Details of ground water intersection	No ground water will be encountered during planning stage i.e. in working plan in neither pre monsoon nor post monsoon season in any of the pits. Ground water will also not intersect during mining at the end of mine life.	

Individual bench slope	80-85°
Overall pit slope	~ 45°
Details of existing/ proposed Crusher	Proposed crusher will be installed at Cement Plant.
Mineral Beneficiation	-
RoM output size	-
Transportation details including capacity of dumper/tipper, mode of transport and distance	Internal haul road from mine face to crusher and by conveyor from crusher to the Cement plant adjacent to the mine lease. For the Soda Ash Plant located at approx.100 km at Kalatalav, Bhavnagar limestone will be transported in dumpers/ trucks through National Highway 51. Internal haul road from mine face to crusher means of dumper/tippers of 25 tonnes capacity.
Generation of Topsoil/OB & its Management during plan period & conceptual period	Top soil at plan period- 249806 cu.m, temporary stacking at one location Top soil at conceptual period-321394 cu.m, simultaneously backfilling
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Nil
Additional information(if any)	Surface miner as well as ripper/dozer & rock breaker will be used for mining to minimize drilling & blasting.

vii. Water requirement:

Total water requirement	44 KLD	Fresh water	3 KLD
		Treated water	41 KLD
Source	Fresh water source Narmada water pipeline/Water tanker. Water harvested within mine lease during rainy season. Treated water source- Reject water of RO /DM plant &Reject water of RO /DM plant (proposed at Cement plant)		
Permission for withdrawal/ intersection along with details of grant and its validity	Permission for water withdrawal from Narmada water pipeline has been taken vide letter No. GWIL/Bhavnagar/Ind.conn./1257 dated 4.06.2008.		
Additional information (if any)	-		

viii. Nearest village/town/ highway/interstate boundary/railway station/water bodies/monument/ forest

Particulars	Particular's Name	Distance & Directions

Village	Gujarda, Dudheri, Dudhala Madhiya Padhiarka	0.2-0.5 km 0.5 km, NW 0.5 km, W
Town	Mahuva	4.0km, NE
Highway	NH-51 (Una-Mahuva highway)	Within
Interstate Boundary	Rajasthan	Approx.500 KM,N
Railway Station/Railway line	Amrutvel	2.0km, N
Water Bodies	Arabian Sea Coast	0.5 km, S from the HTL
	Samdiyala Salinity ingress control bund	4.5 km, WSW
	Malan Bandhara	1.5 km E
	Malan River	4.4 KM,E
	Bhambhali River	5.4 Km, W
	Garasawo River	0.9 KM,NE
Forest	RF near Patwa	2.8 KM,SW
	RF near Doliya	7.4 KM,E
	RF near Dudheri	0.6 KM,S
	RF near Gujarda	0.3 KM,S
	RF near Khared	2.1 KM,E

ix. Presence of Environmentally Sensitive areas in the study area

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest Land within the mine lease area and (if yes) status of Forest Clearance	No	
National Park	No	
Wildlife Sanctuary	No	
Elephant/Tiger Reserve	No	
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)	No	
Coastal Regulation Zone (CRZ)	Yes	ML area outside CRZ- GCZMA letter no.ENV-10-2023-170-T dated 19.07.2023
Schedule-I species (No.s and name of schedule-I species with authenticated letter)	Yes	Peafowl, Chinkara and Asiatic lion & as per Wildlife Protection Amendment Act, 2022, schedule-1 species have been updated in WLCP.

Wildlife Conservation Plan	Yes	On the basis of the fauna study findings & list of fauna authenticated by Forest Department, Wildlife Conservation Plan was prepared and submitted for approval. The said Wildlife Conservation Plan had been approved by the Forest Department on 20.12.2021. Rs. 19.9 lakh has been approved for the conservation of wildlife in the study area. As suggested by EAC &latest Wildlife Protection Amendment Act, 2022,budget allocation for WLCP has been increased from Rs.19.9 Lakh to Rs.65.9 Lakh for all 3 mines.

x. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	30.00 Ha.
Budget for green plant & plantation till the end of life of mine.	90.95 Lakhs
Budget for nursery	-
Details of existing plantation and its survival rate	-
No. of tree cuts in the mine lease area and compensatory afforestation	As per actual during mining
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	10.0
50 m safety zone of nallah, roads, electric lines	10.0
500 m safety zones of nearest habitation villages	-
Additional information (if any)	10.00 ha(Backfilled area (Govt. wasteland))

xi. Baseline detail:

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	01.03.2021 to 02.06.2021
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Summer
Predominant Wind direction (From)	South
Ambient Air Quality (no. of locations) and results	16
Noise level (no. of locations) and results	16
Water Quality (no. of locations) and results	15

Soil Quality (no. of locations) and results	12
Hydro geological study and results	As per planned mining and Report of hydrogeological & hydrological studies of core and buffer zone of Gujarda, Dudheri & Dudhala limestone mine, the ground water table may get Intersected in post monsoon during 11th year at conceptual pit bottom level of +1.0 AMSL. However, conceptual pit bottom level will be kept above ground water level i.e. +4.0m AMSL to avoid intersecting ground water level.
Traffic study (no. of locations) and results	01 location & V/C = 31.27

xii. Public Hearing (PH) Details:

Advertisement for PH with date (name of major national daily and one regional vernacular daily newspaper)	26.03.2023 in Sandesh Newspaper & Indian Express
Date of PH	28.04.2023
Venue	At the premises of Nirma Cement Plant Area, NH 8E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist. Bhavnagar
Chaired by	District Collector & District Magistrate, Bhavnagar District & Regional Officer, GPCB Bhavnagar
Main issues raised during PH	Air pollution, salinity ingression, wildlife protection, acquisition of agriculture land
Budget proposed for addressing issues raised during PH over 3 years	77 Lakhs

xiii. Details of CTE/CTO, Certified Compliance Report, Certified Production Details from the inception of the mine:

Particulars	Details of Letter along with date of grant and validity
Consent to Establish	GPCB CTE granted vide dated 25/01/2021 & valid upto 24/01/2028.
Consent to Operate	-
Certified Compliance Report and Inspection date	-
Certified Production Details from the inception of the mine (in tabular form against the EC capacity)	Fresh mine

xiv. Rehabilitation & Resettlement (R&R):

R & R details	The total mine lease area is 681.62 ha, out of which Govt. land is 115.6746 haand Private land is 565.9454 ha.Land will be required for quarrying an area of 114.24 ha of Private land and Government land including 18 houses/hutments in land of Gujarda (15 nos.), in land of Dudheri (3 Nos.) & Dudhala (0 Nos.) villages. There will be total of 656 land losers. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. total compensation will be Rs 18.0 Lakhs. In addition to above, the registration cost of sale of the land and homesteads shall be borne by the Company. Assuming it to be 6% of the entire costs of sale, the total resettlement budget works out to be Rs. 78.17 lakhs.

xv. Court case details:

Court Case, No and its present status	The Project Proponent has submitted an undertaking vide letter dated 07.10.2023 stating that there is no litigation on the project either at NGT or any other court of law related to environment and pollution matters in which the project proponent is a respondent.
Undertaking by Project Proponent w.r.t court case	

xvi. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	The Project Proponent has submitted an undertaking by way of notarized Affidavit dated 09.10.2023 stating that the proposal does not involve violation of Ministry's OM dated 30.05.2018.
Undertaking by Project Proponent in EIA/EMP report	The Project Proponent has submitted an undertaking vide letter dated 14.02.2023 stating that the contents (information and data) as given by the Consultant in the EIA/EMP report are factually correct with full knowledge of the undersigned (Shri Ashish Desai).
Undertaking by Consultant in EIA/EMP report	The Director of the EIA Consultant (M/s Centre for Envotech & Management Consultancy Pvt. Ltd) has informed that the baseline data was generated

	by MoEF &NABL Accredited Laboratory M/s Min Mec R&D Laboratory, a division of Min Mec Consultancy Pvt. Ltd., New Delhi and the same has been verified and also confirmed that he shall be fully accountable for any misleading information mentioned in this statement.

xvii. Earlier the Proposal was considered in the 21st EAC meeting held during 18-20th October, 2023 wherein the Committee has deferred the proposal for the submission of requisite information. The Project Proponent ha submitted the relevant information on Parivesh are as follows:

S.No.	Observation of the EAC in 21st meeting held during 18-20th October, 2023	Reply by Project Proponent
1.	The site visit report of the subcommittee.	Site visit has been conducted by subcommittee on 22-25th December, 2023.
2.	Since the mine site is located within 20 km from seaboard frontier, the Project Proponent shall submit No Objection Certificate from Ministry of Defense for consideration of the instant project.	Project Proponent has submitteda letter for issuance of NoC/Clearance from Ministry of Defence vide application dated 10.11.2023. Project Proponent has submitted a letter to Department of Geology & Mining, Govt.of Gujarat, Bhavnagar for recommendation to issue NOC to Ministry of Defense vide application dated 07.12.2023. As per our understanding, there is no clarity or guideline in respect of process to be followed to obtain NoC of Ministry of Defense(MoD), therefore, our humble request is that issue the EC without condition of obtaining NOC from MoD.
3.	The Project Proponent	The mine is captive mine to proposed cement plant at Mahuva and Highgrade limestone to be used in company's own existing

	needs to submit the action for laying common Over Land Belt Conveyor (OLBC) for transportation of mineral from mine lease area to the Cement Plant. The Project Proponent also needs to submit the action plan for expansion of road with a width of 7m and by passing the village road till the commission of the Over Land Belt Conveyor (OLBC).	Soda Ash plant located at Kalatalav, Bhavnagar as per permission accorded by the Govt. of Gujarat vide letter dated 17.08.2023. The cement plant is adjoining to the mine lease while the Soda ash plant is located around 100 km away and accessed through National Highway. Establishment of cement plant may take some time as the appeal is pending before Hon'ble Supreme Court while the soda ash plant is already operational. Hence, till the commencement of proposed cement plant, maximum 5% i.e. 450 TPD chemical grade limestone will be transported through dumpers @18 trips per day via existing village road of 7 m (out of which 4 m is black topped) to National Highway and ultimately Soda Ash plant at Bhavnagar. Company is very much keen to establish cement plant as early as possible & will produce & consume required limestone for cement manufacturing on its highest rated capacity. We assure your kind authority that we will widen the black top of the existing village road from mines to National Highway prior to commencement of Proposed Cement Plant. Section plan of proposed road black top widening has been submitted to the MoEF&CC. Also, as discussed during the EAC meeting, we will explore the possibility of Over Land Belt Conveyor (OLBC) on either side of the highway based on the technical possibility & feasibility by reputed consultant. We are going to approach M/s. Holtec Consultants for regulatory, commercial & technical feasibility for above stated OLBC.
4.	The Project Proponent needs to explore the possibility of laying over bridge over the Highway and shall	Since, the National Highway is under construction, we have submitted letter to National Highway Authorities of India(NHAI) regarding grant of permission to provide Underpass near our cement plant entry point or any other option suggested by NHAI for transportation of raw material & finished product. Acknowledgment dated 23.10.2023 has been submitted.

	submit the permission from the National Highways Authority of India (NHAI).	
5.	The Project Proponent needs to submit the protection measures to be taken for salt water intrusion and the effectiveness of the salinity ingress control bund.	Samdhiyala Salinity Ingress Control bund (Samdhiyala bund) was constructed by Government of Gujarat in the year 2000 on Motpet Creek to prevent sea water from coming towards landward side. On the landward side, rain water gets accumulated as well. Presently, the accumulated rain water of Samdhiyala bund is being used during post monsoon by adjoining agriculture land owners and in other seasons they are extracting ground water through borewell. For agriculture land which is away from Samdhiyala bund, farmers are extracting ground water through borewell for agriculture due to which salinity & TDS are increasing in ground water. As per company's water management strategy, after commencement of cement plant, company will undertake deepening of 100 ha surrendered land out of our total allotted plant land and also pledged to construct garland drains around the proposed plant area which will improve the overall fresh water storage capacity of Samdhiyala bund on landward side. Regular desiltation of canal will improve water retention capacity of Samdhiyala bund. At the time of mining, bottom level of conceptual pit will be kept above ground water level to avoid intersection. Hydrogeological monitoring network will be established by constructing piezometers in and around the lease. During mining, present hydrological system will keep intact by constructing garland drain around the pits to maintain present hydraulic gradient towards the Samdhiyala Bund. After exhaustion of mineral, voids left will act as natural water harvesting structures. Collected rain water will stand and gradually percolate into the sub surface water & in long term improve the quality of ground water.

		Positive pressure of fresh water on landward side will be created, which will aid in pushing back the saline front, which may be at a lower elevation. In view of the above, due to mining there is no possibility of salt water intrusion in the area & effectiveness of the salinity ingress control bund as well as hydrogeological system of bund will not be disturbed & infact will significantly improve the effectiveness of salinity ingress control bund.
6.	The Project Proponent needs to submit the site specific mitigation measures for backwaters from Arabian Sea coming into the mine lease area.	In this regard, following site specific mitigation measures will be taken: Arabian Sea is situated at distance of more than 0.5 km in the south of the said mine lease and is clearly outside the CRZ area which is certified by GCZMA. Letter dated 19.07.2023 has been issued to M/s Nirma ltd. from GCZMA. There was only one probability of sea water coming to mine lease area which is through Motpet Creek. Samdhiyala Salinity ingress bund has been constructed on Motpet Creek to restrict backwater coming from Arabian sea towards landward side. Therefore, there is no possibility of backwater from Arabian sea to come to mine lease area. Hydrogeological monitoring network will be established by constructing piezometers in and around the lease to monitor the water level & water salinity. Positive pressure of fresh water on landward site will be created due to water storage in mine pits, which will aid in pushing back the saline front as well.
7.	The Project Proponent needs to revisit the plan for backfilling with clearly indicating the voids area and the capacity available/req	The Indian Bureau of Mines, Govt. of India, Gandhinagar has approved the Mining Plan vide its letter dated: 05.08.2021 for the period of 5 years i.e. up to 2025-26. As per approved Mining Plan, Removal of soil and its disposal as below. Year: FY 2021-22 to FY 2025-26 Removal of soil(cum):249806 Means of disposal: *Temporary stacking at one location near Proposed Pit no.1.

	uired for backfilling.	Then, temporary stacked soil will be shifted for Backfilling of shallow pits of around 4.0 m depth (Proposed Pit No. 6) after five year mine plan period. A map has been submitted. Area covered under stacking (ha): 6.20 Year: FY 2026-27 to FY 2031-32 Removal of soil(cum):321894 Means of disposal: *Temporary stacking at one location till 2026-27 and then, temporary stacked soil will be shifted for Backfilling. Simultaneously Utilized for Back filling of shallow pits of around 4.0 m depth Proposed Pit No. 6. (As demonstrated in map attached in Enclosure-VIII). Then, temporary stacked soil will be shifted for Backfilling of shallow pits of around 4.0 m depth (Proposed Pit No. 6) after five year mine plan period. Area covered under stacking (ha):Nil Total Removal of soil(cum): 571200 Area covered under stacking (ha): nil Looking towards availability of topsoil, backfilling of part area is envisaged. Total voids area envisaged till conceptual period = 114.24 ha Total soil removal envisaged till conceptual period = 0.57 million cum (114.24 Ha *0.5 m avg. soil thickness) Total backfilling area envisaged till conceptual period = 15.66 ha Ultimate Dimensions of Pits at the end of conceptual period Pit No.: 1 Pit Area covered (ha):49.56 Pit Top (m AMSL):20 to 14 Pit bottom (m AMSL): 10 Pit Depth in in m: 10 to 4

		Pit Area covered by backfilling(ha): No backfilling proposal Pit No.: 2 Pit Area covered (ha):12.78 Pit Top (m AMSL):13 to 11 Pit bottom (m AMSL): 8 Pit Depth in in m: 5 to 3 Pit Area covered by backfilling(ha): No backfilling proposal Pit No.: 3 Pit Area covered (ha):14.40 Pit Top (m AMSL):13 to 11 Pit bottom (m AMSL): 6 Pit Depth in in m: 7 to 5 Pit Area covered by backfilling(ha): No backfilling proposal Pit No.: 4 Pit Area covered (ha):17.51 Pit Top (m AMSL):17 to 12 Pit bottom (m AMSL):11 Pit Depth in in m: 6 to 1 Pit Area covered by backfilling(ha): No backfilling proposal Pit No.: 5 Pit Area covered (ha):4.33 Pit Top (m AMSL):15 to 13 Pit bottom (m AMSL):6 Pit Depth in in m: 9 to 7 Pit Area covered by backfilling(ha): No backfilling proposal Pit No.: 6 Pit Area covered (ha):15.66 Pit Top (m AMSL):10.5 to 4 Pit bottom (m AMSL):4 Pit Depth in in m: 6.5 to 0 Pit Area covered by backfilling(ha): Backfilling of pit area of 15.66 Ha for entire depth – 570000 cu.m Total Pit Area covered (ha): 114.24 Pit Area covered by backfilling(ha): 15.66 Ha (570000cu.m)

8.	The Project Proponent needs to revise the activities proposed under the Wildlife Conservation Plan. The Project Proponent also needs to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation.	Revised wildlife conservation plan incorporating the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 has been submitted. 10 species are protected under the Schedule-I of The Wildlife (Protection) Act 1972 are as: Asiatic Lion, Indian Leopard, Striped Hyena, Jungle Cat, Indian Fox, Jackal, Indian Grey Mongoose, Indian Porcupine, Chinkara and Grey Wolf. Further, 2 species (Indian Peafowl and Eurasian Spoonbill) are protected under the Schedule-I of The Wildlife (Protection) Act 1972 amended 2022.
9.	The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for	Type of land: Private Land rate, Rs. Lakh/ ha: 13.00 Land requirement, ha: 100.22 Total Amount Rs. lakhs: 1302.86 Type of land:Government Land rate, Rs. Lakh/ ha: On mining lease Land requirement, ha: 14.02 Total Amount Rs. lakhs: _ Total Landrequirement, ha: 114.24 Total Amount Rs. lakhs:1302.86

	Resettlement & Rehabilitation (R&R). The Project Proponent also needs to submit the action plan for land acquisition and timeline.	Total amount given considering as per DLC rate. However, land will be procured/get consent for mining purpose on mutual agreed market rates. Total amount given considering as per DLC rate. However, land will be procured/get consent for mining purpose on mutual agreed market rates. Type of homestead:Pucca Rate, Rs. /sq.m.: 10000 Approx. Homestead area**, sq.m.:360 Total compensation, Rs. lakhs: 36 Type of homestead:Semi pucca Rate, Rs. /sq.m.: 5000 Approx. Homestead area, sq.m.:360 Total compensation, Rs. lakhs: 36 Type of homestead:Kutcha Rate, Rs. /sq.m.: 2000 Approx. Homestead area**, sq.m.:360 Total compensation, Rs. lakhs: 36 Total Approx. Homestead area**, sq.m.: 360 Total compensation, Rs. lakhs: 36 ** Company will consider homestead losers falling in proposed mine area on actual basis at the time of starting of mining activity and such homestead losers shall be compensated on mutually agreed commercial terms. Since the land owners as well as homestead owners shall be compensated on commercial terms, therefore, they will have better economic strength to rehabilitate or reinvest the compensation amount. Hence, no separate R & R plan is envisaged. Action plan for land acquisition and timeline is as below: Sr. No: 1 Timeline for land requirement(present) Sr. No.:1.1

		Timeline for land requirement(present): purchased Pvt. Land:49.49 Govt. land:0 Total: 49.49 Sr. No.:1.2 Timeline for land requirement(present): Consented Pvt. Land:25.67 Govt. land:0 Total: 25.67 Sr. No.:1.3 Timeline for land requirement(present): Leased Pvt. Land:0 Govt. land:115.67 Total: 115.67 Sr. No: 2 Timeline for land requirement(Future) Sr. No.:2.1 Timeline for land requirement(present): 1st to 5th year mining Pvt. Land: 54.21 Govt. land:0.02 Total: 54.23 Sr. No.:2.2 Timeline for land requirement(present):6th year to Conceptual stage -11th year Pvt. Land: 102.70 Govt. land:14.04 Total: 116.74 Sr. No.:2.3 Timeline for land requirement(present):Minelife (up to lease period) Pvt. Land: 565.94 Govt. land:115.67 Total: 681.62 Mining lease deed has already been executed for said mining lease so mining can be started in Govt. lease land. As far as private land is concerned, company has obtained surface rights

		for mining by purchasing land/consent in some of the land & for remaining land, company is in process to procure ownership or surface right for mining on mutually agreed commercial terms. We hereby assure that company will obtain surface rights of the land before entry in pvt. land for starting mining activity in the mining lease area.
10.	The Project Proponent needs to submit the action plan for year wise exploration program.	The Indian Bureau of Mines, Govt. of India, Gandhinagar has approved the Mining Plan vide its letter dated: 05.08.2021 for the period of 5 years i.e. up to 2025-26. Looking towards the systematic exploration of the entire area, 182 nos. of Core Bore Holes has been proposed in the area in order to bring the ML area within G1 stage in accordance with MEMC Rules 2015 and MCDR 2017 as per approved mining plan. The deposit is sedimentary origin and simple in nature, therefore boreholes are kept at an interval of 200m grid pattern. A total of 182 number of Core Boreholes are proposed up to a level of +1.0 MRL . Initially BH drilling shall be at an interval of 400m. If limestone potentiality proves, then further BH can be done closely at 200m interval. All proposed BH shall be drilled vertically. The exploration shall be carried out in five years of working i.e. year 2021-22 to 2025-26. Exploration shall be carried out as shown in table to bring BH at 200m interval. Program of Future Exploration YEAR:2021-22 to 2025-26 No. of BH: PBH-1,3,10,12,14,16,28, 31,33,35,54,56,58,75,77 Grid Interval:400 m Total Meterage: Up to +1.0 MRL YEAR:2021-22 to 2025-26 No. of BH: PBH-37,41,43,61,66,79, 81,83,96,100,115,117,119,121,143,141,139,137,135,133,167, 165,163,169,171,173,179,181 Grid Interval:400 m Total Meterage: _ YEAR:2021-22 to 2025-26 No. of BH:

		PBH-2,4,5,6,7,8,9,11,13, 15,17,24,25,26 Grid Interval:200 m Total Meterage: _ YEAR:2021-22 to 2025-26 No. of BH: PBH-18,19,20,21,22,23,27,29,30,32,34,36,38,39,40,42,44-55,57,59,60,62-65,67,71-74,76,93,94 Grid Interval:200 m Total Meterage: _ YEAR:2021-22 to 2025-26 No. of BH: PBH-68-70,82,84,78,80,85-92,95,97-99,101-116, 118,120,122,123,124-127 Grid Interval:200 m Total Meterage: _ YEAR:2021-22 to 2025-26 No. of BH: PBH-128-132,134,136,138, 140,142,144,162,164,166,168,170,172,174-178,180,182 Grid Interval:200m or below Total Meterage: _ YEAR:2021-22 to 2025-26 No. of BH: EP-1 & EP-2 size 3m*3m Grid Interval:_ Total Meterage: up to level +1.0mRL The exploration shall be started as soon as mining work is started on grant of EC and try to accomplish within shorter period if conditions are favorable. The location of Proposed BH is depicted in Surface Geological plan of the approved mine plan and given in EIA report in figure no. C 2-2 in Chapter 2 has been submitted.
11.	The Project Proponent needs to submit the copy of the permission	Permission accorded by the Govt. of Gujarat vide order dated: 17.08.2023 for utilization of Chemical Grade of Limestone for non-cement purposes has been submitted.

	letter obtained from the State Govt. for utilization of Chemical Grade of Limestone for non-cement purposes.	
12.	The Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Gujarat clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. Nirma Limited or not?	The company has not carried out any mining within the lease area much less any illegal mining in the lease area. There are old pits pre-dating the allotment of the lease to the company, which were received in legacy and shown in the present surface geological plan. Request letter in this regard has been submitted to Department of Geology and Mining, Government of Gujarat on 01.11.2023. Acknowledgement of the same has been submitted by the Project Proponent.
Site Visit Recommendation Reply		

1.	PP should submit an action plan and timeline to indicate the purchase of lands across all three mining leases wherein it has proposed mining pits to initiate mining activities since as on date PP has only purchased / obtained surface rights over 101.1967 Ha out of 1351.6489 of Private Agriculture Land.	Action plan and Timeline indicating the purchase /obtain surface rights of land for mining for all three mining leases to initiate mining activities has been submitted by the Project Proponent.
2.	Since PP envisages to handover the land with shallow quarry having depth upto 4m to landowner	In said mine, survey has been conducted & one pit i.e. Pit No. 6 (Pit area -15.66 Ha) will have shallow depth pit and will be backfilled for entire depth of pits, looking to availably of soil for backfilling • Pit no. 6 -15.66 Ha Pit area of avg. 3.25 m bgl for entire depth. Action plan for backfilling of shallow depth pits of depth up to 4.0 m and handing over to farmers for agriculture has been submitted by the Project Proponent.

	s for farming and mostly all three mining leases are having agricultural land. PP is requested to conduct a survey to indicate the present status and number of low-lying areas, their respective which may be backfilled with available capacity of top soil/overburden and can be handed over to farmers for agricultural purpose.	
3.	Project Proponent needs to provide year wise	Exploration plan of said mining lease has been submitted by the Project Proponent.

	exploration plan for all the three mining leases.	
4.	Since, Bhavnagar falls under severely Polluted Area category, PP shall ensure that during initiation phase itself they should include the provision of permanent water sprinklers across the haul roads in all three mining leases.	Chitra Industrial area (severely polluted area) in Bhavnagar city is located around 100 km away from our said mining lease area. On initial stage, company will engage water tanker with sprinkler arrangement to suppress the dust on haul road and company will make provision of permanent water sprinklers across the haul roads in all three mining leases.
5.	Since, Bellur and other schools are in close proximity to mine lease area, PP shall ensure that necessary safety measures are taken as per	Company will ensure to maintain require safety measures & distance from Bellur School & other schools as per DGMS norms for all three mining leases during mining.

	DGMS norms for all three mining leases.	
6.	PP shall ensure to construct bunds near the existing low lying areas that has developed into wetland to prevent the ingress of sea water in Padhiyarka and Doliya Limestone Mine lease area and Gujarada, Dudheri & Dudhala limestone mine lease area.	The low lying area is where the rain water accumulates temporarily during monsoon. These are not notified as wetlands either under Ramsar Convention or by Central Govt. or State Govt. Hence, the identifications and provisions under Wetlands (conservation and Management) Rules, 2017 do not apply in this case as per clause 3 of aforesaid Rules. Moreover, Padhiyarka and Doliya Limestone Mine lease area and Gujarada, Dudheri & Dudhala limestone mine lease area are located at a distance of more than 500 m from High Tide Line of sea & also this area (between sea and low lying area in our mining lease area) have higher altitude, therefore, there is no chance of sea water ingress in mining lease area. However, company will construct bunds as and when required.
7.	The project Proponent needs to submit the integrated management plan describing the strategies and actions for achieving	There is no Ramsar convention/ Central or State Government notified wetland in and nearby our mining lease area. The water bodies such as river channels and human-made water bodies (such as submergence areas of Samdhiyala Bandahara, Malan Bandhara) are excluded from the definition of wetlands as per Wetlands (Conservation and Management) Rules, 2017. There are low lying areas, in which rain water accumulates temporarily during monsoon. Mining activity will contribute towards enlargening & deepening such areas in pit no. 2 & 3 of Padhiaryka & Doliya Mine and pit no. 5 & 6 of Gujarda, Dudheri & Dudhala making a positive contribution to fresh water storage.

	wise use of the wetland and the plan shall include objectives of the site management, management actions required to achieve the objectives, factors that affects, or may affect, the various site features, monitoring requirements for detecting changes in ecological character and for measuring the effectiveness of management, and resources for management implementation.	The company does not intend to have any other use for these low lying areas. As part of the integrated management plan for protection of water logged areas in and around the project, following steps shall be undertaken: ● Company will not do mining below 2 m AMSL in this low lying area so that there is no salinity ingress due to mining activity. ● Piezometer will be installed at designated locations to monitor changes in ground water level. ● Other allied activities such as transportation will be carried out by maintaining safety distance from this low lying area ● In this area of Gujarat, water logging due to rain water is a common phenomenon and resident water birds take advantage of such seasonal water logging to feed. Hence, company has proposed several measures as part of the wildlife conservation plan, with 3-year budget, as follows: ■ Supporting 3 local NGOs for Conservation Awareness activities (Rs. 18 lakhs) ■ Provision for Rapid Rescue Vehicle for Wildlife (Rs. 10 lakhs) ■ Assisting Plantation activities to be carried out by Forest Department, Bhavnagar (Rs. 1.5 lakhs) ■ Nature/Eco-tourism guide & hospitality training 20 persons (Rs. 2.5 lakhs) ■ Provision of equipments, camera, binoculars for efficient monitoring and eco-tourism promotion (Rs. 7.5 lakhs) ■ Maintenance of shallow ponds/rainwater harvesting structures (Rs. 3 lakhs) ■ Van Sahayak 1 nos. on contract basis (Rs. 3.6 lakhs) ■ Public education and awareness programmes for the following - Avoiding plastic, Recycle and reuse, Reduce usage of pesticide and weedicide, Conservation of Wildlife, Garbage control (Rs. 3 lakhs). Six-monthly third-party WLCP monitoring report preparation (Rs. 1.25 lakhs)
8.	PP needs to engage and impart skill among	Company will not acquire any agriculture land through land acquisition by Govt. or without willingness of land owner and will purchase / obtain surface rights for mining on market commercial negotiated rates.

	the villagers and local population mainly the land losers and also submit a plan for their alternate livelihood arrangement since most of them will be losing their fertile lands.	Land owners may purchase agriculture land in nearby area in the amount which is to be paid to them against their land and can continue their livelihood. Company will give priority to engage land owners who have given land for mining purposes as per requirement of manpower for mines. Also, company will arrange to impart training to build capacity for self-employment [stitching, embroidery, tailoring, pickles, dairy improvement, poultry farming, etc.] to land losers and will facilitate vocational training along with skill development for getting better job opportunities (Budget Rs. 3 lakhs/year).
9.	PP should widen the existing village roads before using it for transportation in all three mining leases, wherever widening is not possible, PP shall submit an action plan for making alternate roads.	On initial stage, company has proposed to mine out limestone for Soda ash plant in lower capacity and company will use existing village road for transportation of limestone by maintaining the existing village road as number of trips of truck / dumpers will be very less i.e. around 18 numbers of trips/day maximum in this mine. Company will widen the existing village road or make alternate road in all three mining leases on installation of cement plant. Section plan of the road widening has been submitted by the Project Proponent.
10.	PP should engage wildlife	Company has already engaged wildlife expert / avian expert for conservation of the avian fauna within and near its mine lease.

	experts/ avian experts for conservation of the avian fauna within and near its mine lease.	
11.	PP shall plant native fruit bearing plants across all the proposed green patches.	Native fruit bearing plants will be planted across all the proposed green patches.
12.	PP shall put boundary pillars across all mining leases.	Company had erected boundary pillars at the time of lease deed execution and got authentication of all boundary pillars co-ordinates through the DILR / State Govt. and provided in the approved mining plan for all three mining leases. Some pillars have been dislodged/ removed by local people. Company will put such boundary pillars again prior to commencement of mine so that they can be maintained.
13.	The project proponent needs to submit a letter from the Department of Geology & Mining, Govt. of Gujarat, clarifying whether any illegal mining within the	The company has not carried out any illegal mining in the lease area and request letter to provide required certificate regarding no mining carried out by company or others has been submitted to the District Geologist, Department of Geology and Mining, Government of Gujarat, Bhavnagar vide letter dated: 01.11.2023. In turn, the District Geologist, Bhavnagar has submitted his report to the Commissioner of Geology & Mining, Govt. of Gujarat, Gandhinagar vide its letter dated: 01.02.2024 to communicate the same to MoEF and copy endorsed to us. As per his report, No case of Illegal mining of limestone mineral has been registered within the mining lease area against the company M/s Nirma Limited or against any other individual or entity. Copy of our submitted letter dated: 01.11.2023 and copy of report of the District, Geologist, Geology & Mining Dep't,

	mine lease area has been carried out or not and whether the same has been carried out by M/s Nirma Limited or not?	Bhavnagar dated 01.02.2024 has been submitted by the Project Proponent.
14.	PP needs to submit plan to transport crushed limestone from all the three leases to plant.	The mine is captive mine to proposed cement plant at Padhiarka, Mahuva and High grade limestone to be used in company's own existing Soda Ash plant located as Kalatalav, Bhavnagar. The cement plant is adjoining to the mine lease while the Soda ash plant is located around 100 km away and accessed through National Highway. Establishment of cement plant may take some time while the soda ash plant is already operational. Hence, till the commencement of proposed cement plant, maximum 5% i.e. 450 TPD limestone will be transported to Soda ash plant located near Bhavnagar through dumpers @18 trips per day. The trucks will pass through existing Dudhala - Amrutvel village road of 7 m width (out of which 4 m is black topped) for around 1.0 km and meet National Highway no. 51, from where the truck will move around 100 km.
15.	PP needs to take some measures to keep the migration bird ponds un harmed and protected by activity of mining in future.	Migratory birds are seen in Malan Bandhara as well as other nearby Bandhara areas, which areas located at distance of 1.5 km and 4.5 km from our mining lease area, respectively. Birds are also seen in low lying area, in which rain water accumulates temporarily during monsoon. However, they are pre-dominantly resident water birds. The company is committed to the measures proposed in the site specific wildlife conservation plan (summarised in point 7 earlier), which include points related to protection of shallow ponds, ecology and birds.

		The company will mine above 2m AMSL in low lying areas to maintain the fresh water nature of the water in it. The enlargening of the low lying area in pit no. 2 & 3 of Padhiaryka & Doliya Mine and pit no. 5 & 6 of Gujarda, Dudheri & Dudhala will provide more area to birds. Also company will ensure that transportation will be carried out by maintaining safety distance from low lying areas.
16.	PP needs to install water treatment plant to reduce the hardness of water.	Drinking water is provided in every nearby villages through Narmada water pipeline by the State Govt. and drinking water requirements for mines shall also be fulfilled through Narmada water pipe line which is passing through nearby area. Hence, presently there is no proposal to use the hard ground water. However, if any requirement sought in future we will provide treatment plant.
17.	PP needs to explore possibility of deploying surface miners for mining.	Company has proposed mining with surface miner (50% quantity) in IBM approved mine plan and also in EIA report. Company explored use of Ripper dozer for cement plant use to eliminate drilling & blasting in the remaining 50% and committed the same in point no. 3, Specific Terms of Reference received from MOEF&CC vide Letter no. J-11015/154/2016-IA. II(M) dated November 28, 2022. For soda ash plant, we need sized limestone i.e. 25 mm to 100 mm, so surface miner cannot be deployed for limestone mining for Soda ash plant use. However, company will deploy rock breaker to avoid blasting during mining.

xviii. Details of the Environmental Management Plan (EMP):

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)
Pollution Control	0.291	10.12
Pollution monitoring	0.016	3.88
Occupational health	0.014	0.95
Environmental Studies, etc.	0.10	_
Green belt	_	5.10
Reclamation	_	10.03
Others (Environmental studies, Rehabilitation, Realignment, Expert advice, fencing etc.	_	5.48
Overheads	_	0.32
Total	0.421	35.87

xix. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	1.19
Project Cost	25
Employment (No.s)	84

3. Observation and Recommendation of EAC:

The EAC deliberated the instant proposal along with Vangar & Madhiya Limestone Mine andPadhiarka and Doliya Limestone mine. The Project Proponent presented its reply to the ADS points raised vide minutes of the 21st EAC as well as the recommendation of the sub-committee. After detailed deliberations, EAC **deferred** the proposal for the want of following information:-

i. The Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.
ii. PP needs to undertake a study to showcase the probable impact of mining on migratory bird species and their fly-way passage (Central Asian Flyway). Accordingly, PP shall submit the revised conservation plan for the migratory bird species.
iii. The Project Proponent needs to undertake a study and submit the action for laying common Over Land Belt Conveyor(OLBC) for transportation of mineral from mine lease area to the proposed Cement Plant.
iv. The project proponent needs to submit a letter from the Commissioner of Geology & Mining, Govt. of Gujarat, clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s Nirma Limited or not?
v. PP submitted that National Highway is under construction, and they have submitted letter to National Highway Authorities of India(NHAI) regarding grant of permission to provide Underpass near their proposed cement plant entry. Accordingly, PP needs to submit the permission letter for the underpass.
vi. The Project Proponent needs to carry out study by reputed institute to ascertain hardness of strata for deployment of surface miners for mining.
vii. The Project Proponent needs to submit time line for acquiring land from the villegers.

1.4 Padhiarka and Doliya Limestone mine for mining of Limestone with production capacity of 1.5 MTPA in the mine lease area of 332.24 ha by M/s Nirma Limited located at Villages Padhiarka & Doliya, Tehsil Mahuva, District Bhavnagar, Gujarat – Reconsideration for Environmental Clearance reg[Online Proposal No. IA/GJ/MIN/443206/2023, F.No. J-11015/154/2016-IA.II(M)][EIA Consultant: M/s Centre for Envotech and Management Consultancy Pvt. Ltd]

The proposal is for Environmental Clearance for Padhiarka and Doliya Limestone mine for mining of Limestone with production capacity of 1.5 MTPA in the

mine lease area of 332.24 ha by M/s Nirma Limited located at Villages Padhiarka & Doliya, Tehsil Mahuva, District Bhavnagar, Gujarat.

2. The details of the project as ascertained from the document submitted by the Project Proponent and as revealed from the discussions held during the meetingare given as under:

i. The mine lease area is located between Latitude 21°00'42.8152" N to 21°02' 9.7579" N and Longitude 71°40'10.0006"E to 71°41'9.9043"E. The mine lease area falls under the Survey of India Toposheet No: F42R12and falls in Seismic Zone-III.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category "A" as the mining lease area is greater than 250ha and appraised at the Central level.

iii. Details of Terms of Reference (ToR):

Date of application	Proposal No/ File No	Consideration by EAC	Details of ToR	Date of accord
18.11.2022	IA/GJ/MIN/406830/2022	06.12.2022	Letter no. J-11015/153/2016-IA.II (M)	6th February, 2023

iv. Details of Mine Lease: -

S.No.	Prospecting License/ Letter of Intent (LoI)/ Grant of Mine lease and Lr No	Date of the grant	Name of the Mineral & (Major/ Minor)	Period of Grant	Granted by	Mine lease area in Ha
1	MCR-102004-1943-CHH	15.02.2008	Limestone	30 years	IMD, Government of Gujarat	1497.4701
2	MCR-102004-1943-CHH	02.02.2011	Limestone	30 years	IMD, Government of Gujarat	1489.4701
3	MCR-102004-1943-CHH	08.01.2017	Limestone	50 years	IMD, Government of Gujarat	681.62

S. No	Details of grant of Mine Lease deed execution	Period of Grant		Name of the Mineral	Mine lease area in Ha
		From	To		
1	MCR-102004-1943-CHH	11.01.2017	10.01.2067	Limestone	681.62

v. Land Use/Land Cover of the Mine Lease Area:

Private land	565.9454
Government land	115.6746
Forest land	-
Total Mining lease area (MLA), ha	681.62
Private land for crusher, workshop & other infrastructure outside the MLA	No any facilities outside the ML area. However crusher will be installed at company's Cement Plant.

vi. Mining plan details:

Mining Plan including Progressive Mine Closure Plan (approved by Indian Bureau of Mines/DMG)	Letter No.	File No.: 684(4)(1)/MP-348(197)/2021-22 GNR/1121
	Date	04.08.2021
	Mineral & (Major/Minor)	Major
	Mine Lease Area, Ha	681.62
	Validity	31.03.2026
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized	
Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Slurry explosive -cap sensitive and non-cap sensitive.	
Geological Reserves	57.280 Million tonne	
Mineable Reserves	20.574million tonne	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Top soil- 0.57 mi.cum OB/SB/IB/Mineral Rejects- Nil Waste-Nil	
Life of mine	11 years (Life of mine may be increased subject to conversions of resources under 333 category into category of reserves 111)	
Mine Bench Height & Bench Width	6.0 m, for working bench 12-15 m for closing (conceptual) bench Optimum	
No. of Mine Benches	2	
Existing Depth, m bgl	New mine	
Ultimate Depth of Mining, m bgl	10 m	
Ground Water Table, m bgl	15.5 m (Post monsoon)	
Details of ground water intersection	No ground water will be encountered during planning stage i.e. in working plan in neither pre monsoon nor post monsoon season in any of the	

	pits. Ground water will also not intersect during mining at the end of mine life.
Individual bench slope	80-85°
Overall pit slope	~ 45°
Details of existing/ proposed Crusher	Proposed crusher will be installed at Cement Plant.
Mineral Beneficiation	-
RoM output size	-
Transportation details including capacity of dumper/tipper, mode of transport and distance	Internal haul road from mine face to crusher and by conveyor from crusher to the Cement plant adjacent to the mine lease. For the Soda Ash Plant located at approx.100 km at Kalatalav, Bhavnagar limestone will be transported in dumpers/ trucks through National Highway 51. Internal haul road from mine face to crusher means of dumper/tippers of 25 tonnes capacity.
Generation of Topsoil/OB & its Management during plan period & conceptual period	Top soil at plan period- 249806 cu.m, temporary stacking at one location Top soil at conceptual period-321394 cu.m, simultaneously backfilling
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Nil
Additional information(if any)	Surface miner as well as ripper/dozer & rock breaker will be used for mining to minimize drilling & blasting.

vii. Water requirement:

Total water requirement	44 KLD	Fresh water	3 KLD
		Treated water	41 KLD
Source	i. Fresh water source Narmada water pipeline/Water tanker. ii. Water harvested within mine lease during rainy season. iii. Treated water source- Reject water of RO /DM plant &Reject water of RO /DM plant (proposed at Cement plant)		
Permission for withdrawal/ intersection along with details of grant and its validity	Permission for water withdrawal from Narmada water pipeline has been taken vide letter No. GWIL/Bhavnagar/Ind.conn./1257 dated 4.06.2008.		

viii. Nearest village/town/ highway/interstate boundary/railway station/water bodies/monument/ forest

Particulars	Particular's Name	Distance & Directions
Village	Gujarda, Dudheri, Dudhala Madhiya Padhiarka	0.2-0.5 km 0.5 km, NW 0.5 km, W
Town	Mahuva	4.0km, NE
Highway	NH-51 (Una-Mahuva highway)	Within
Interstate Boundary	Rajasthan	Approx.500 KM,N
Railway Station/Railway line	Amrutvel	2.0km, N
Water Bodies	Arabian Sea Coast	0.5 km, S from the HTL
	Samdiyala Salinity ingress control bund	4.5 km, WSW
	Malan Bandhara	1.5 km E
	Malan River	4.4 KM,E
	Bhambhali River	5.4 Km, W
	Garasawo River	0.9 KM,NE
Forest	RF near Patwa	2.8 KM,SW
	RF near Doliya	7.4 KM,E
	RF near Dudheri	0.6 KM,S
	RF near Gujarda	0.3 KM,S
	RF near Khared	2.1 KM,E

ix. Presence of Environmentally Sensitive areas in the study area

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest Land within the mine lease area and (if yes) status of Forest Clearance	No	The Project Proponent has submitted the letter from the Office of the Principal Chief Conservator of Forests vide Lr.No: WLP/32/C826-827/2021-22 dated 13.01.2022 regarding the map showing the location of protected areas within 10km of the Limestone mining project and the and distance of protected areas and proposed Limestone mine.
National Park	No	
Wildlife Sanctuary	No	
Elephant/Tiger Reserve	No	
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)	No	

Protected areas	Distance between

		<table><tr><td></td><td>Limestone mines and Protected areas</td></tr><tr><td>Gir National Park</td><td>79.0 km</td></tr><tr><td>Gir Wildlife Sanctuary</td><td>47.6 km</td></tr><tr><td>Mitiyala Wildlife Sanctuary</td><td>46.7 km</td></tr></table> The Project Proponent has submitted the letter from the Office of the Deputy Chief Conservator of Forest, Bhavnagar vide letter no. A/GMN/T11/2075/22-23 dated 27.01.2023 certifying that the nearest turtle rearing/breeding site is located at a distance of about 70km away from the mines.
Coastal Regulation Zone (CRZ)	No	The Project Proponent has submitted the letter from the Government of Gujarat, Forest and Environment Dept vide Lr no.ENV-10-2023-170-T dated 19.07.2023 stating that the proposed project of mining at Padhiarka & Doliya mine lease (333.24 ha), District Bhavnagar is outside CRZ area.
Schedule-I species (No.s and name of schedule-I species with authenticated letter)	Yes	The Project Proponent has submitted the authenticated list of flora and fauna from the Office of the Deputy Forest Conservator vide Lr.No: A/Jaman/Te.11/2302/ 17-18 dated 05.02.2018 stating that there are three Schedule-I species such as Peafowl, Chinkara and Asiatic lion in the study area. After the amendment of the Wild Life (Protection) Amendment Act, 2022, No 18 of 2022, a number of additional species have been added into ScheduleI such as Leopard, Striped hyaena, Jackal, Bengal fox, Indian porcupine, Jungle cat, Grey wolf, Dog faced water snake, Russell viper,

		Checkered Keelback, Indian Rat snake, Red sand boa and Naag/cobra. Peafowl, Chinkara and Asiatic lion & as per Wildlife ProtectionAmendment Act, 2022, schedule-I species have been updated in WLCP.
Wildlife Conservation Plan	Yes	On the basis of the fauna study findings & list of fauna authenticated by Forest Department, Wildlife Conservation Plan was prepared and submitted for approval. The said Wildlife Conservation Plan had been approved by the Forest Department on 20.12.2021. Rs. 19.9 lakh has been approved for the conservation of wildlife in the study area. As suggested by EAC &latest Wildlife Protection Amendment Act, 2022,budget allocation for WLCP has been increased from Rs.19.9 Lakh to Rs.65.9 Lakh for all 3 mines. The Wildlife Conservation Plan was approved by the Chief Wildlife Warden vide Lr.No: WLP/32/C670-672 dated 20.12.2021 with a budget of Rs. 19.9 Lakhs for the conservation of wildlife in the study area.

x. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	30.00 Ha.
Budget for green plant & plantation till the end of life of mine.	90.95 Lakhs
Budget for nursery	-
Details of existing plantation and its survival rate	-
No. of tree cuts in the mine lease area and compensatory afforestation	As per actual during mining
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	10.0
50 m safety zone of nallah, roads, electric lines	10.0

500 m safety zones of nearest habitation villages	-
Additional information (if any)	10.00 ha(Backfilled area (Govt. wasteland))

xi. Baseline detail:

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	01.03.2021 to 02.06.2021
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Summer
Predominant Wind direction (From)	South
Ambient Air Quality (no. of locations) and results	16
Noise level (no. of locations) and results	16
Water Quality (no. of locations) and results	15
Soil Quality (no. of locations) and results	12
Hydro geological study and results	As per planned mining and Report of hydrogeological & hydrological studies of core and buffer zone of Gujarda, Dudheri & Dudhala limestone mine, the ground water table may get Intersected in post monsoon during 11th year at conceptual pit bottom level of +1.0 AMSL. However, conceptual pit bottom level will be kept above ground water level i.e. +4.0m AMSL to avoid intersecting ground water level.
Traffic study (no. of locations) and results	The traffic volume survey was conducted on Bhavnagar to Una Road (NH8E/51) Near Vangar Village. Total numbers of vehicles were found as 6793 per day and equivalent PCUs is 9382 per day.There will be daily movement of 480 numbers of dumpers (to & fro) per day or 1440 PCU/ day on the road. 01 location & V/C = 31.27

xii. Public Hearing (PH) Details:

Advertisement for PH with date (name of major national daily and one regional vernacular daily newspaper)	26.03.2023 in Sandesh Newspaper & Indian Express

Date of PH	28.04.2023
Venue	At the premises of Nirma Cement Plant Area, NH 8E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist. Bhavnagar
Chaired by	District Collector & District Magistrate, Bhavnagar District & Regional Officer, GPCB Bhavnagar
Main issues raised during PH	Air pollution, salinity ingression, wildlife protection, acquisition of agriculture land
Budget proposed for addressing issues raised during PH over 3 years	Rs. 77 Lakhs

xiii. Details of CTE/CTO, Certified Compliance Report, Certified Production Details from the inception of the mine:

Particulars	Details of Letter along with date of grant and validity
Consent to Establish	GPCB CTE granted vide dated 25/01/2021 & valid upto 24/01/2028.
Consent to Operate	-
Certified Compliance Report and Inspection date	-
Certified Production Details from the inception of the mine (in tabular form against the EC capacity)	Fresh mine

xiv. Rehabilitation & Resettlement (R&R):

R & R details	The total mine lease area is 332.24 ha, out of which Govt. land is 133.0154 ha and Private land is 199.2246 ha.Land will be required for quarrying an area of 100.61 ha of Private land and Government land including 08 houses/hutment in Padhiarka village and 27 houses/hutment in Doliya villages. The houses/hutment fall in the conceptual pits of the mine lease. There will be total of 683 project affected land losers. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. total compensation will be Rs 35.0 Lakhs. In addition to above, the registration cost of sale of the land and homesteads shall be borne by the Company. Assuming it to be 6% of theentire costs of sale, the

	total resettlement budget works out to be Rs. 59.93 lakhs (6% of land value).

xv. Court case details:

Court Case, No and its present status	The Project Proponent has submitted an undertaking vide letter dated 07.10.2023 stating that there is no litigation on the project either at NGT or any other court of law related to environment and pollution matters in which the project proponent is a respondent.
Undertaking by Project Proponent w.r.t court case	

xvi. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	The Project Proponent has submitted an undertaking by way of notarized Affidavit dated 09.10.2023 stating that the proposal does not involve violation of Ministry's OM dated 30.05.2018.
Undertaking by Project Proponent in EIA/EMP report	The Project Proponent has submitted an undertaking vide letter dated 04.01.2023 stating that the contents (information and data) as given by the Consultant in the EIA/EMP report are factually correct with full knowledge of the undersigned (Shri Ashish Desai).
Undertaking by Consultant in EIA/EMP report	The Director of the EIA Consultant (M/s Centre for Envotech & Management Consultancy Pvt. Ltd) has informed that the baseline data was generated by MoEF &NABL Accredited Laboratory M/s Min Mec R&D Laboratory, a division of Min Mec Consultancy Pvt. Ltd., New Delhi and the same has been verified and also confirmed that he shall be fully accountable for any misleading information mentioned in this statement.
Plagiarism Certificate	

xvii**.** Earlier the Proposal was considered in the 21st EAC meeting held during 18-20th October, 2023 wherein the Committee has deferred the proposal for the submission of requisite information. The Project Proponent ha submitted the relevant information on Parivesh are as follows:

S.	Observation of EAC in the 21st meeting	Reply by Project Proponent

No	held during 18-20th October, 2023	
1.	The site visit report of the subcommittee.	Site visit has been conducted by subcommittee on 22nd - 25th December, 2023.
2.	Since the mine site is located within 20 km from seaboard frontier, the Project Proponent shall submit No Objection Certificate from Ministry of Defense for consideration of the instant project.	Project Proponent has submitted a letter for issuance of NoC/Clearance from Ministry of Defence vide application dated 10.11.2023. We also have submitted letter to Department of Geology & Mining, Govt.of Gujarat, Bhavnagar for recommendation to issue NOC to Ministry of Defense, Govt.of India vide application dated 07.12.2023. As per our understanding, there is no clarity or guideline in respect of process to be followed to obtain NoC of Ministry of Defense(MoD), therefore, our humble request is that issue the EC without condition of obtaining NOC from MoD.
3.	The Project Proponent needs to submit the action for laying common Over Land Belt Conveyor (OLBC) for transportati	The mine is captive mine to proposed cement plant at Mahuva and Highgrade limestone to be used in company's own existing Soda Ash plant located at Kalatalav, Bhavnagar as per permission accorded by the Govt. of Gujarat vide letter dated: 17.08.2023. The cement plant is adjoining to the mine lease while the Soda ash plant is located around 100 km away and accessed through National Highway.

	on of mineral from mine lease area to the Cement Plant. The Project Proponent also needs to submit the action plan for expansion of road with a width of 7m and by passing the village road till the commission of the Over Land Belt Conveyor (OLBC).	Establishment of cement plant may take some time as the appeal is pending before Hon'ble Supreme Court while the soda ash plant is already operational. Hence, till the commencement of proposed cement plant, maximum 5% i.e. 450 TPD chemical grade limestone will be transported through dumpers @18 trips per day via existing village road of 7 m (out of which 4 m is black topped) to National Highway and ultimately Soda Ash plant at Bhavnagar. Company is very much keen to establish cement plant as early as possible & will produce & consume required limestone for cement manufacturing on its highest rated capacity. We assure your kind authority that we will widen the black top of the existing village road from mines to National Highway prior to commencement of Proposed Cement Plant. Section plan of proposed road black top widening has been submitted to the MoEF&CC. Also, as discussed during the EAC meeting, we will explore the possibility of Over Land Belt Conveyor (OLBC) on either side of the highway based on the technical possibility & feasibility by reputed consultant. We are going to approach M/s. Holtec Consultants for regulatory, commercial & technical feasibility for above stated OLBC.
4.	The Project Proponent needs to explore the possibility of laying over bridge over the Highway and shall submit the permission from the National Highways	Since, the National Highway is under construction, we have submitted letter to National Highway Authorities of India(NHAI) regarding grant of permission to provide Underpass near our cement plant entry point or any other option suggested by NHAI for transportation of raw material & finished product. Acknowledgment dated 23.10.2023 has been submitted.

	Authority of India (NHAI).	
5.	The Project Proponent needs to submit the protection measures to be taken for salt water intrusion and the effectiveness of the salinity ingress control bund.	Samdhiyala Salinity Ingress Control bund (Samdhiyala bund) was constructed by Government of Gujarat in the year 2000 on Motpet Creek to prevent sea water from coming towards landward side. On the landward side, rain water gets accumulated as well. Presently, the accumulated rain water of Samdhiyala bund is being used during post monsoon by adjoining agriculture land owners and in other seasons they are extracting ground water through borewell. For agriculture land which is away from Samdhiyala bund, farmers are extracting ground water through borewell for agriculture due to which salinity & TDS are increasing in ground water. As per company's water management strategy, after commencement of cement plant, company will undertake deepening of 100 ha surrendered land out of our total allotted plant land and also pledged to construct garland drains around the proposed plant area which will improve the overall fresh water storage capacity of Samdhiyala bund on landward side. Regular desiltation of canal will improve water retention capacity of Samdhiyala bund. At the time of mining, bottom level of conceptual pit will be kept above ground water level to avoid intersection. Hydrogeological monitoring network will be established by constructing piezometers in and around the lease. During mining, present hydrological system will keep intact by constructing garland drain around the pits to maintain present hydraulic gradient towards the Samdhiyala Bund. After exhaustion of mineral, voids left will act as natural water harvesting structures. Collected rain water will stand and gradually percolate into the sub surface water & in long term improve the quality of ground water.

		Positive pressure of fresh water on landward side will be created, which will aid in pushing back the saline front, which may be at a lower elevation. In view of the above, due to mining there is no possibility of salt water intrusion in the area & effectiveness of the salinity ingress control bund as well as hydrogeological system of bund will not be disturbed & infact will significantly improve the effectiveness of salinity ingress control bund.
6.	The Project Proponent needs to submit the site specific mitigation measures for backwaters from Arabian Sea coming into the mine lease area.	In this regard, following site specific mitigation measures will be taken: Arabian Sea is situated at distance of more than 0.5 km in the south of the said mine lease and is clearly outside the CRZ area which is certified by GCZMA. Letter dated 19.07.2023 has been issued to M/s Nirma ltd. from GCZMA. There was only one probability of sea water coming to mine lease area which is through Motpet Creek. Samdhiyala Salinity ingress bund has been constructed on Motpet Creek to restrict backwater coming from Arabian sea towards landward side. Therefore, there is no possibility of backwater from Arabian sea to come to mine lease area. Hydrogeological monitoring network will be established by constructing piezometers in and around the lease to monitor the water level & water salinity. Positive pressure of fresh water on landward site will be created due to water storage in mine pits, which will aid in pushing back the saline front as well.
7.	The Project Proponent needs to revisit the plan for backfilling with clearly indicating the voids area and the capacity available/required for backfilling.	The Indian Bureau of Mines, Govt. of India, Gandhinagar has approved the Mining Plan vide its letter dated: 05.08.2021 for the period of 5 years i.e. up to 2025-26. As per approved Mining Plan, Removal of soil and its disposal as below. Year: FY 2021-22 to FY 2025-26 Removal of soil(cum):249806 Means of disposal: *Temporary stacking at one location near Proposed Pit no.1.

		Then, temporary stacked soil will be shifted for Backfilling of shallow pits of around 4.0 m depth (Proposed Pit No. 6) after five year mine plan period. A map has been submitted. Area covered under stacking (ha): 6.20 Year: FY 2026-27 to FY 2031-32 Removal of soil(cum):321894 Means of disposal: *Temporary stacking at one location till 2026-27 and then, temporary stacked soil will be shifted for Backfilling. Simultaneously Utilized for Back filling of shallow pits of around 4.0 m depth Proposed Pit No. 6. Then, temporary stacked soil will be shifted for Backfilling of shallow pits of around 4.0 m depth (Proposed Pit No. 6) after five year mine plan period. A map has been submitted. Area covered under stacking (ha):Nil Total Removal of soil(cum): 571200 Area covered under stacking (ha): nil Looking towards availability of topsoil, backfilling of part area is envisaged. Total voids area envisaged till conceptual period = 114.24 ha Total soil removal envisaged till conceptual period = 0.57 million cum (114.24 Ha *0.5 m avg. soil thickness)

		Total backfilling area envisaged till conceptual period = 15.66 ha Ultimate Dimensions of Pits at the end of conceptual period Pit No.: 1 Pit Area covered (ha):49.56 Pit Top (m AMSL):20 to 14 Pit bottom (m AMSL): 10 Pit Depth in in m: 10 to 4 Pit Area covered by backfilling(ha): No backfilling proposal Pit No.: 2 Pit Area covered (ha):12.78 Pit Top (m AMSL):13 to 11 Pit bottom (m AMSL): 8 Pit Depth in in m: 5 to 3 Pit Area covered by backfilling(ha): No backfilling proposal Pit No.: 3 Pit Area covered (ha):14.40 Pit Top (m AMSL):13 to 11 Pit bottom (m AMSL): 6 Pit Depth in in m: 7 to 5 Pit Area covered by backfilling(ha): No backfilling proposal Pit No.: 4 Pit Area covered (ha):17.51 Pit Top (m AMSL):17 to 12

		Pit bottom (m AMSL):11 Pit Depth in in m: 6 to 1 Pit Area covered by backfilling(ha): No backfilling proposal Pit No.: 5 Pit Area covered (ha):4.33 Pit Top (m AMSL):15 to 13 Pit bottom (m AMSL):6 Pit Depth in in m: 9 to 7 Pit Area covered by backfilling(ha): No backfilling proposal Pit No.: 6 Pit Area covered (ha):15.66 Pit Top (m AMSL):10.5 to 4 Pit bottom (m AMSL):4 Pit Depth in in m: 6.5 to 0 Pit Area covered by backfilling(ha): Backfilling of pit area of 15.66 Ha for entire depth – 570000 cu.m Total Pit Area covered (ha): 114.24 Pit Area covered by backfilling(ha): 15.66 Ha (570000cu.m)
8.	The Project Proponent needs to revise the activities proposed under the Wildlife Conservation Plan. The	As advised, revised wildlife conservation plan incorporating the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 has been submitted.

	Project Proponent also needs to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation.	
9.	The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for Resettlement & Rehabilitation (R&R). The Project	Type of land: Private Land rate, Rs. Lakh/ ha: 13.00 * Land requirement, ha: 100.22 Total Amount Rs. lakhs: 1302.86 Type of land:Government Land rate, Rs. Lakh/ ha: On mining lease Land requirement, ha: 14.02 Total Amount Rs. lakhs: _ Total Land requirement, ha: 114.24

	Proponent also needs to submit the action plan for land acquisition and timeline.	Total Amount Rs. lakhs:1302.86 Total amount given considering as per DLC rate. However, land will be procured/get consent for mining purpose on mutual agreed market rates. Total amount given considering as per DLC rate. However, land will be procured/get consent for mining purpose on mutual agreed market rates. Type of homestead:Pucca Rate, Rs. /sq.m.: 10000 Approx. Homestead area**, sq.m.:360 Total compensation, Rs. lakhs: 36 Type of homestead:Semi pucca Rate, Rs. /sq.m.: 5000 Approx. Homestead area**, sq.m.:360 Total compensation, Rs. lakhs: 36 Type of homestead:Kutcha Rate, Rs. /sq.m.: 2000 Approx. Homestead area**, sq.m.:360 Total compensation, Rs. lakhs: 36 Total Approx. Homestead area**, sq.m.: 360 Total compensation, Rs. lakhs: 36 Company will consider homestead losers falling in proposed mine area on actual basis at the time of starting of mining

		activity and such homestead losers shall be compensated on mutually agreed commercial terms. Since the land owners as well as homestead owners shall be compensated on commercial terms, therefore, they will have better economic strength to rehabilitate or reinvest the compensation amount. Hence, no separate R & R plan is envisaged. Action plan for land acquisition and timeline is as below: Sr. No: 1 Timeline for land requirement(present) Sr. No.:1.1 Timeline for land requirement(present): purchased Pvt. Land:49.49 Govt. land:0 Total: 49.49 Sr. No.:1.2 Timeline for land requirement(present): Consented Pvt. Land:25.67 Govt. land:0 Total: 25.67 Sr. No.:1.3 Timeline for land requirement(present): Leased Pvt. Land:0 Govt. land:115.67 Total: 115.67

		Sr. No: 2 Timeline for land requirement(Future) Sr. No.:2.1 Timeline for land requirement(present): 1st to 5th year mining Pvt. Land: 54.21 Govt. land:0.02 Total: 54.23 Sr. No.:2.2 Timeline for land requirement(present):6th year to Conceptual stage -11th year Pvt. Land: 102.70 Govt. land:14.04 Total: 116.74 Sr. No.:2.3 Timeline for land requirement(present):Minelife (up to lease period) Pvt. Land: 565.94 Govt. land:115.67 Total: 681.62 Mining lease deed has already been executed for said mining lease so mining can be started in Govt. lease land. As far as private land is concerned, company has obtained surface rights for mining by purchasing land/consent in some of the land & for remaining land, company is in process to procure ownership or surface right for mining on mutually agreed commercial terms. We hereby assure that company will obtain surface rights of the

		land before entry in pvt. land for starting mining activity in the mining lease area.
10	The Project Proponent needs to submit the action plan for year wise exploration program.	The Indian Bureau of Mines, Govt. of India, Gandhinagar has approved the Mining Plan vide its letter dated: 05.08.2021 for the period of 5 years i.e. up to 2025-26. Looking towards the systematic exploration of the entire area, 182 nos. of Core Bore Holes has been proposed in the area in order to bring the ML area within G1 stage in accordance with MEMC Rules 2015 and MCDR 2017 as per approved mining plan. The deposit is sedimentary origin and simple in nature, therefore boreholes are kept at an interval of 200m grid pattern. A total of 182 number of Core Boreholes are proposed up to a level of +1.0 MRL . Initially BH drilling shall be at an interval of 400m. If limestone potentiality proves, then further BH can be done closely at 200m interval. All proposed BH shall be drilled vertically. The exploration shall be carried out in five years of working i.e. year 2021-22 to 2025-26. Exploration shall be carried out as shown in table to bring BH at 200m interval. Program of Future Exploration YEAR:2021-22 to 2025-26 No. of BH: PBH-1,3,10,12,14,16,28, 31,33,35,54,56,58,75,77 Grid Interval:400 m Total Meterage: Up to +1.0 MRL YEAR:2021-22 to 2025-26 No. of BH: PBH-37,41,43,61,66,79, 81,83,96,100,115,117,119,121,143,141,139,137,135,133,167,165,163,169,171,173,179,181

		Grid Interval:400 m Total Meterage: _ YEAR:2021-22 to 2025-26 No. of BH: PBH-2,4,5,6,7,8,9,11,13, 15,17,24,25,26 Grid Interval:200 m Total Meterage: _ YEAR:2021-22 to 2025-26 No. of BH: PBH-18,19,20,21,22,23, 27,29,30,32,34,36,38,39,40,42,44-55,57,59,60,62-65,67,71-74,76,93,94 Grid Interval:200 m Total Meterage: _ YEAR:2021-22 to 2025-26 No. of BH: PBH-68-70,82,84,78,80, 85-92,95,97-99,101-116, 118,120,122,123,124-127 Grid Interval:200 m Total Meterage: _ YEAR:2021-22 to 2025-26 No. of BH: PBH-128-132,134,136,138, 140,142,144,162,164,166,168,170,172,174-178,180,182 Grid Interval:200m or below Total Meterage: _

		YEAR:2021-22 to 2025-26 No. of BH: EP-1 & EP-2 size 3m*3m Grid Interval:_ Total Meterage: up to level +1.0mRL The exploration shall be started as soon as mining work is started on grant of EC and try to accomplish within shorter period if conditions are favorable. The location of Proposed BH is depicted in Surface Geological plan of the approved mine plan and given in EIA report in figure no. C 2-2 in Chapter 2.
11	The Project Proponent needs to submit the copy of the permission letter obtained from the State Govt. for utilization of Chemical Grade of Limestone for non-cement purposes.	Permission accorded by the Govt. of Gujarat vide order dated: 17.08.2023 for utilization of Chemical Grade of Limestone for non-cement purposes has been submitted.
12	The Project Proponent needs to submit a letter from the	The company has not carried out any mining within the lease area much less any illegal mining in the lease area. There are old pits pre-dating the allotment of the lease to the company, which were received in legacy and shown in the present surface geological plan. Request letter in this regard has been submitted to Department of Geology and Mining, Government of Gujarat on

	Department of Geology and Mining, Governmen t of Gujarat clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. Nirma Limited or not?	03.11.2023. Acknowledgement of the same has been submitted by the Project Proponent.
Site Visit Recommendation Reply by project proponent		
1	PP should submit an action plan and timeline to indicate the purchase of lands across all three mining leases wherein it has proposed mining pits to initiate	Action plan and Timeline indicating the purchase /obtain surface rights of land for mining for all three mining leases to initiate mining activities has been submitted by the Project Proponent.

	mining activities since as on date PP has only purchased / obtained surface rights over 101.1967 Ha out of 1351.6489 of Private Agriculture Land.	
2	Since PP envisages to handover the land with shallow quarry having depth upto 4m to landowners for farming and mostly all three mining leases are having agricultural land. PP is requested to conduct a survey to indicate the present status and number of low-lying areas, their	In said mine, survey has been conducted & one pit i.e. Pit No. 6 (Pit area -15.66 Ha) will have shallow depth pit and will be backfilled for entire depth of pits, looking to availably of soil for backfilling • Pit no. 6 -15.66 Ha Pit area of avg. 3.25 m bgl for entire depth. Action plan for backfilling of shallow depth pits of depth up to 4.0 m and handing over to farmers for agriculture has been submitted by the Project Proponent.

	respective which may be backfilled with available capacity of top soil/overburden and can be handed over to farmers for agricultural purpose.	
3	Project Proponent needs to provide year wise exploration plan for all the three mining leases.	Exploration plan of said mining lease has been submitted by the Project Proponent.
4	Since, Bhavnagar falls under severely Polluted Area category, PP shall ensure that during initiation phase itself they should include the provision of permanent water	Chitra Industrial area (severely polluted area) in Bhavnagar city is located around 100 km away from our said mining lease area. On initial stage, company will engage water tanker with sprinkler arrangement to suppress the dust on haul road and company will make provision of permanent water sprinklers across the haul roads in all three mining leases.

	sprinklers across the haul roads in all three mining leases.	
5.	Since, Bellur and other schools are in close proximity to mine lease area, PP shall ensure that necessary safety measures are taken as per DGMS norms for all three mining leases.	Company will ensure to maintain require safety measures & distance from Bellur School & other schools as per DGMS norms for all three mining leases during mining.
6.	PP shall ensure to construct bunds near the existing low lying areas that has developed into wetland to prevent the ingress of sea water in Padhiyarka and Doliya Limestone	The low lying area is where the rain water accumulates temporarily during monsoon. These are not notified as wetlands either under Ramsar Convention or by Central Govt. or State Govt. Hence, the identifications and provisions under Wetlands (conservation and Management) Rules, 2017 do not apply in this case as per clause 3 of aforesaid Rules. Moreover, Padhiyarka and Doliya Limestone Mine lease area and Gujarada, Dudheri & Dudhala limestone mine lease area are located at a distance of more than 500 m from High Tide Line of sea & also this area (between sea and low lying area in our mining lease area) have higher altitude, therefore, there is no chance of sea water ingress in mining lease area. However, company will construct bunds as and when required.

	Mine lease area and Gujarada, Dudheri & Dudhala limestone mine lease area.	
7.	The project Proponent needs to submit the integrated management plan describing the strategies and actions for achieving wise use of the wetland and the plan shall include objectives of the site management, management actions required to achieve the objectives, factors that affects, or may affect, the various site features, monitoring requirement	There is no Ramsar convention/ Central or State Government notified wetland in and nearby our mining lease area. The water bodies such as river channels and human-made water bodies (such as submergence areas of Samdhiyala Bandahara, Malan Bandhara) are excluded from the definition of wetlands as per Wetlands (Conservation and Management) Rules, 2017. There are low lying areas, in which rain water accumulates temporarily during monsoon. Mining activity will contribute towards enlargening & deepening such areas in pit no. 2 & 3 of Padhiaryka & Doliya Mine and pit no. 5 & 6 of Gujarda, Dudheri & Dudhala making a positive contribution to fresh water storage. The company does not intend to have any other use for these low lying areas. As part of the integrated management plan for protection of water logged areas in and around the project, following steps shall be undertaken: ● Company will not do mining below 2 m AMSL in this low lying area so that there is no salinity ingress due to mining activity. ● Piezometer will be installed at designated locations to monitor changes in ground water level. ● Other allied activities such as transportation will be carried out by maintaining safety distance from this low lying area ● In this area of Gujarat, water logging due to rain water is a common phenomenon and resident water birds take advantage of such seasonal water logging to feed. Hence, company has proposed several measures as part of the wildlife conservation plan, with 3-year budget, as follows: ● Supporting 3 local NGOs for Conservation Awareness activities (Rs. 18 lakhs)

	s for detecting changes in ecological character and for measuring the effectiveness of management, and resources for management implementation.	• Provision for Rapid Rescue Vehicle for Wildlife (Rs. 10 lakhs) • Assisting Plantation activities to be carried out by Forest Department, Bhavnagar (Rs. 1.5 lakhs) • Nature/Eco-tourism guide & hospitality training 20 persons (Rs. 2.5 lakhs) • Provision of equipments, camera, binoculars for efficient monitoring and eco-tourism promotion (Rs. 7.5 lakhs) • Maintenance of shallow ponds/rainwater harvesting structures (Rs. 3 lakhs) • Van Sahayak 1 nos. on contract basis (Rs. 3.6 lakhs) • Public education and awareness programmes for the following - Avoiding plastic, Recycle and reuse, Reduce usage of pesticide and weedicide, Conservation of Wildlife, Garbage control (Rs. 3 lakhs) Six-monthly third-party WLCP monitoring report preparation (Rs. 1.25 lakhs)
8.	PP needs to engage and impart skill among the villagers and local population mainly the land losers and also submit a plan for their alternate livelihood arrangement since most of them will be losing their fertile lands.	Company will not acquire any agriculture land through land acquisition by Govt. or without willingness of land owner and will purchase / obtain surface rights for mining on market commercial negotiated rates. Land owners may purchase agriculture land in nearby area in the amount which is to be paid to them against their land and can continue their livelihood. Company will give priority to engage land owners who have given land for mining purposes as per requirement of manpower for mines. Also, company will arrange to impart training to build capacity for self-employment [stitching, embroidery, tailoring, pickles, dairy improvement, poultry farming, etc.] to land losers and will facilitate vocational training along with skill development for getting better job opportunities (Budget Rs. 3 lakhs/year).

9.	PP should widen the existing village roads before using it for transportation in all three mining leases, wherever widening is not possible, PP shall submit an action plan for making alternate roads.	On initial stage, company has proposed to mine out limestone for Soda ash plant in lower capacity and company will use existing village road for transportation of limestone by maintaining the existing village road as number of trips of truck / dumpers will be very less i.e. around 18 numbers of trips/day maximum in this mine. Company will widen the existing village road or make alternate road in all three mining leases on installation of cement plant. Section plan of the road widening has been submitted by the Project Proponent.
10	PP should engage wildlife experts/ avian experts for conservation of the avian fauna within and near its mine lease.	Company has already engaged wildlife expert / avian expert for conservation of the avian fauna within and near its mine lease.
11	PP shall plant native fruit bearing plants across all the proposed	Native fruit bearing plants will be planted across all the proposed green patches.

	green patches.	
12	PP shall put boundary pillars across all mining leases.	Company had erected boundary pillars at the time of lease deed execution and got authentication of all boundary pillars co-ordinates through the DILR / State Govt. and provided in the approved mining plan for all three mining leases. Some pillars have been dislodged/ removed by local people. Company will put such boundary pillars again prior to commencement of mine so that they can be maintained.
13	The project proponent needs to submit a letter from the Department of Geology & Mining, Govt. of Gujarat, clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s Nirma Limited or not?	The company has not carried out any illegal mining in the lease area and request letter to provide required certificate regarding no mining carried out by company or others has been submitted to the District Geologist, Department of Geology and Mining, Government of Gujarat, Bhavnagar vide letter dated: 01.11.2023. In turn, the District Geologist, Bhavnagar has submitted his report to the Commissioner of Geology & Mining, Govt. of Gujarat, Gandhinagar vide its letter dated: 01.02.2024 to communicate the same to MoEF and copy endorsed to us. As per his report, No case of Illegal mining of limestone mineral has been registered within the mining lease area against the company M/s Nirma Limited or against any other individual or entity. Copy of our submitted letter dated: 01.11.2023 and copy of report of the District, Geologist, Geology & Mining Dep't, Bhavnagar dated 01.02.2024 has been submitted by the Project Proponent.
14	PP needs to submit plan to transport crushed	The mine is captive mine to proposed cement plant at Padhiarka, Mahuva and High grade limestone to be used in company's own existing Soda Ash plant located as Kalatalav, Bhavnagar.

	limestone from all the three leases to plant.	The cement plant is adjoining to the mine lease while the Soda ash plant is located around 100 km away and accessed through National Highway. Establishment of cement plant may take some time while the soda ash plant is already operational. Hence, till the commencement of proposed cement plant, maximum 5% i.e. 450 TPD limestone will be transported to Soda ash plant located near Bhavnagar through dumpers @18 trips per day. The trucks will pass through existing Dudhala - Amrutvel village road of 7 m width (out of which 4 m is black topped) for around 1.0 km and meet National Highway no. 51, from where the truck will move around 100 km.
15	PP needs to take some measures to keep the migration bird ponds un harmed and protected by activity of mining in future.	Migratory birds are seen in Malan Bandhara as well as other nearby Bandhara areas, which areas located at distance of 1.5 km and 4.5 km from our mining lease area, respectively. Birds are also seen in low lying area, in which rain water accumulates temporarily during monsoon. However, they are pre-dominantly resident water birds. The company is committed to the measures proposed in the site specific wildlife conservation plan (summarised in point 7 earlier), which include points related to protection of shallow ponds, ecology and birds. The company will mine above 2m AMSL in low lying areas to maintain the fresh water nature of the water in it. The enlargening of the low lying area in pit no. 2 & 3 of Padhiaryka & Doliya Mine and pit no. 5 & 6 of Gujarda, Dudheri & Dudhala will provide more area to birds. Also company will ensure that transportation will be carried out by maintaining safety distance from low lying areas.
16	PP needs to install water treatment plant to reduce the hardness of water.	Drinking water is provided in every nearby villages through Narmada water pipeline by the State Govt. and drinking water requirements for mines shall also be fulfilled through Narmada water pipe line which is passing through nearby area. Hence, presently there is no proposal to use the hard ground water. However, if any requirement sought in future we will provide treatment plant.
17	PP needs to explore possibility of deploying surface	Company has proposed mining with surface miner (50% quantity) in IBM approved mine plan and also in EIA report. Company explored use of Ripper dozer for cement plant use to eliminate drilling & blasting in the remaining 50% and committed the same in point no. 3, Specific Terms of Reference received from

	miners for mining.	MOEF&CC vide Letter no. J-11015/154/2016-IA. II(M) dated November 28, 2022. For soda ash plant, we need sized limestone i.e. 25 mm to 100 mm, so surface miner cannot be deployed for limestone mining for Soda ash plant use. However, company will deploy rock breaker to avoid blasting during mining.

xi. Details of the Environmental Management Plan (EMP):

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)
Pollution Control	0.291	10.12
Pollution monitoring	0.016	3.88
Occupational health	0.014	0.95
Environmental Studies, etc.	0.10	_
Green belt	_	5.10
Reclamation	_	10.03
Others (Environmental studies, Rehabilitation, Realignment, Expert advice, fencing etc.	_	5.48
Overheads	_	0.32
Total	0.421	35.87

xii. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	1.19
Project Cost	25
Employment (No.s)	84

3. Observation and Recommendation of the EAC

The EAC deliberated the instant proposal along with Vangar & Madhiya Limestone Mine and Gujarda, Dudheri & Dudhala Limestone Mine. The Project Proponent presented its reply to the ADS points raised vide minutes of the 21stEAC as well as the recommendation of the sub-committee. After detailed deliberations , EAC **deferred** the proposal for the want of following information:-

I. The Proponent shall submitNo Objection Certificate from Ministry of Defence for consideration of the instant project.
II. PP needs to undertake a study to showcase the probable impact of mining on migratory bird species and their fly-way passage (Central Asian Flyway). Accordingly, PP shall submit the revised conservation plan for the migratory bird species.

III. The Project Proponent needs to underatake a study and submit the action for laying common Over Land Belt Conveyor(OLBC) for transportation of mineral from mine lease area to the proposed Cement Plant.

IV. The project proponent needs to submit a letter from the Commissioner of Geology & Mining, Govt. of Gujarat, clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s Nirma Limited or not?

V. PP submitted that National Highway is under construction, and they have submitted letter to National Highway Authorities of India(NHAI) regarding grant of permission to provide Underpass near their proposed cement plant entry. Accordingly, PP needs to submit the permission letter for the underpass.

VI. The Project Proponent needs to carry out study by reputed institute to ascertain hardness of strata for deployment of surface miners for mining.

VII. The Project Proponent needs to submit time line for acquiring land from the villegers.

1.5 Vangar & Madhiya Limestone Mine for mining of Limestone with production capacity of 1.6 MTPA in the mine lease area of 612.1336 ha by M/s Nirma Limited located at Villages Vangar & Madhiya, Tehsil Mahuva, District Bhavnagar (Gujarat) – Reconsideration for Environmental Clearance reg[Online Proposal No: IA/GJ/MIN/443498/2023; F.No: J-11015/152/2016-IA.II(M)][EIA Consultant - M/s Centre for Envotech and Management Consultancy Pvt. Ltd]

The proposal is for Environmental Clearance for mining of Limestone in Vangar & Madhiya Limestone Mine of M/s Limited for mining of Limestone with production capacity of 1.6 MTPA in the mine lease area of 612.1336 ha, located at Villages Vangar &Madhiya, Tehsil Mahuva, District Bhavnagar (Gujarat).

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. The mine lease area is located between Latitude 21º01'44.54" to 21º 03' 40.04" N and Longitude 71º39'18.3"E to 71º41'05"E. The mine lease area falls under the Survey of India Toposheet No: 41 O/12 (restricted)and falls in Seismic Zone-III.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category “A” as the mining lease area is greater than 250ha and appraised at the Central level.

iii. Details of Terms of Reference (ToR):

Date of application	Proposal No/ File No	Consideration by EAC	Details of ToR	Date of accord
18.11.2022	IA/GJ/MIN/403568/2022	06.12.2022	Letter no. J-11015/152/2016-IA.II (M)	23rd December, 2022

iv. Details of Mine Lease in chronological manner:

S.no	Prospecting License/ Letter of Intent (LoI)/ Grant of Mine lease and Lr No	Date of the grant	Name of the Mineral & (Major/ Minor)	Period of Grant	Granted by	Mine lease area in Ha
1	MCR-102004-1827-CHH	15.02.2008	Limestone	30 years	IMD, Government of Gujarat	1225.8553
2	MCR-102004-1827-CHH	08.01.2017	Limestone	50 years	IMD, Government of Gujarat	612.1336

S. No	Details of grant of Mine Lease deed execution	Period of Grant		Name of the Mineral	Mine lease area in Ha
		From	To		
1	MCR-102004-1827-CHH	11.01.2017	10.01.2067	Limestone	612.1336

v. Land Use/Land Cover of the Mine Lease Area:

Private land	586.4789
Government land	25.6547
Forest land	-
Total Mining lease area (MLA), ha	612.1336
Private land for crusher, workshop & other infrastructure outside the MLA	No any facilities outside the ML area. However crusher will be installed at company's Cement Plant.
Additional information (if any)	

vi. Mining plan details:

Mining Plan including Progressive Mine Closure Plan (approved by Indian Bureau of Mines/DMG)	Letter No.	File No.: 684(4)(1)/MP-347(196)/2021-22 GNR/1125
	Date	05.08.2021
	Mineral & (Major/Minor)	Major

	Mine Lease Area, Ha	612.1336
	Validity	31.03.2026
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized	
Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Slurry explosive- cap sensitive and non-cap sensitive.	
Geological Reserves	35.539 Million tonne	
Mineable Reserves	14.913 million tonnes	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Top soil- 0.99 million cum OB/SB/IB/Mineral Rejects- Nil Waste-Nil	
Life of mine	13 years (Life of mine may be increased subject to conversions of resources under 333 category into category of reserves 111)	
Mine Bench Height & Bench Width	6.0 m, for working bench 12-15 m for closing (conceptual) bench Optimum	
No. of Mine Benches	2	
Existing Depth, m bgl	New mine	
Ultimate Depth of Mining, m bgl	10 m	
Ground Water Table, m bgl	15 m (Post monsoon)	
Details of ground water intersection	No ground water will be encountered during planning stage i.e. in 5 years of working plan in neither pre monsoon nor post monsoon season in any of the pits. Ground water will also not intersect during mining at the end of mine life. However, the ground water table may get touched in post monsoon in pit no. 4 & 5 when the proposed conceptual pit bottom level of +1.0 m AMSL is achieved. To avoid any accidental intersection of ground water table, the Company has now decided to restrict mining depth to +2.0 m AMSL in pit no. 4 & 5.	
Individual bench slope	80-85°	
Overall pit slope	~ 45°	
Details of existing/ proposed Crusher	Proposed crusher will be installed at Cement Plant.	
Mineral Beneficiation	-	
RoM output size	-	
Transportation details including capacity of dumper/tipper, mode of transport and distance	Internal haul road from mine face to crusher and by conveyor from crusher to the Cement plant adjacent to the mine lease.	

	For the Soda Ash Plant located at approx.100 km at Kalatalav, Bhavnagar limestone will be transported in dumpers/ trucks through National Highway 51. Internal haul road from mine face to crusher means of dumper/tippers of 25 tonnes capacity.
Generation of Topsoil/OB & its Management during plan period & conceptual period	Top soil at 1st plan period- 150000 cu.m, temporary stacking at one location Top soil at 2nd plan period- 840000 cu.m, temporary stacking at one location Top soil at conceptual period-380000 cu.m, simultaneously backfilling
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Nil
Additional information(if any)	Surface miner as well as ripper/dozer & rock breaker will be used for mining to minimize drilling & blasting.

vii. Water requirement:

Total water requirement	42 KLD	Fresh water	3 KLD
		Treated water	39 KLD
Source	i. Fresh water source Narmada water pipeline/Water tanker. ii. Water harvested within mine lease during rainy season. iii. Treated water source- Reject water of RO /DM plant &Reject water of RO /DM plant (proposed at Cement plant)		
Permission for withdrawal/ intersection along with details of grant and its validity	Permission for water withdrawal from Narmada water pipeline has been taken vide letter No. GWIL/Bhavnagar/Ind.conn./1257 dated 4.06.2008.		

viii. Nearest village/town/ highway/interstate boundary/railway station/water bodies/monument/ forest

Particulars	Particular's Name	Distance & Directions
Village	Vangar Madhiya	0.25 km, NW 0.25 km, SE
Town	Mahuva	6.2km, ENE
Highway	NH-51 (Una-Mahuva highway)	Within

Interstate Boundary	Rajasthan	Approx.500 KM,N
Railway Station/Railway line	Amrutvel	2.0 km, N
Water Bodies	Arabian Sea Coast	3.4 km S to the HTL
	Samdiyala Salinity ingress control bund	2.3 km, SSW
	Bhambhali River	0.9 Km, W
	Malan River	7.4 KM,E
	Malan Bandhara	5.4 KM,SE
	Garasawo River	2.5 Km,NE
Forest	RF near Patwa	2.1 KM,S
	RF near Doliya	3.3 KM,SSE
	RF near Dudheri	3.9 KM,SE
	RF near Gujarda	4.3 KM,SE
	RF near Khared	6.3 KM,SE

ix. Presence of Environmentally Sensitive areas in the study area

<table>
<tr><td>Forest Land/ Protected Area/ Environmental Sensitivity Zone</td><td>Yes/No</td><td>Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks</td></tr>
<tr><td>Forest Land within the mine lease area and (if yes) status of Forest Clearance</td><td>No</td><td rowspan="5">The Project Proponent has submitted the letter from the Office of the Principal Chief Conservator of Forests vide Lr.No: WLP/32/C826-827/2021-22 dated 13.01.2022 regarding the map showing the location of protected areas within 10km of the Limestone mining project and the and distance of protected areas and proposed Limestone mine.
<table>
<tr><td>Protected areas</td><td>Distance between Limestone mines and Protected areas</td></tr>
<tr><td>Gir National Park</td><td>76.0 km</td></tr>
<tr><td>Gir Wildlife Sanctuary</td><td>44.2 km</td></tr>
</table></td></tr>
<tr><td>National Park</td><td>No</td></tr>
<tr><td>Wildlife Sanctuary</td><td>No</td></tr>
<tr><td>Elephant/Tiger Reserve</td><td>No</td></tr>
<tr><td>Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)</td><td>No</td></tr>
</table>

		<table><tr><td>Mitiyala Wildlife Sanctuary</td><td>43.5 km</td></tr></table> The Project Proponent has submitted the letter from the Office of the Deputy Chief Conservator of Forest, Bhavnagar vide letter no. A/GMN/T11/2075/22-23 dated 27.01.2023 certifying that the nearest turtle rearing/breeding site is located at a distance of about 70km away from the mines.
Coastal Regulation Zone (CRZ)	Yes	Arabian Sea Coast: 3.4 km S to the HTL The proposed project lies beyond distance of 0.5 km from High Tide Line of Arabian Sea Coast. The CRZ map has been prepared by Institute of Remote Sensing, Anna University, Chennai. ML area outside CRZ- GCZMA letter no.ENV-10-2023-170-T dated 19.07.2023
Schedule-I species (Nos. and name of schedule-I species with authenticated letter)	Yes	As per WLCP approved on 20.12.2021 (3 nos.) : Peafowl, Chinkara and Asiatic lion Additional as per WPA amendment of 2022 (9 nos.): Indian Leopard, Striped Hyena, Jungle Cat, Indian Fox, Jackal, Indian Grey Mongoose, Indian Porcupine, Indian Grey Wolf, and Eurasian Spoonbill The above have been updated in WLCP.
Wildlife Conservation Plan	Yes	On the basis of the fauna study findings & list of fauna authenticated by Forest Department, Wildlife Conservation Plan (WLCP) was prepared and submitted for approval. The said Wildlife Conservation Plan had been approved by the Forest Department on 20.12.2021. Rs.

		19.9 lakh had been approved for the conservation of wildlife in the study area. The WLCP has been updated w.r.t. Schedule-I species as per WPA amendment of 2022 and budget allocation has been increased to Rs.65.9 Lakh for all 3 mines.

x. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	26.50 Ha.
Budget for green plant & plantation till the end of life of mine.	80.35 Lakhs
Budget for nursery	-
Details of existing plantation and its survival rate	-
No. of tree cuts in the mine lease area and compensatory afforestation	As per actual during mining
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	16.50
50 m safety zone of nallah, roads, electric lines	10.00
500 m safety zones of nearest habitation villages	-

xi. Baseline detail:

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	01.03.2021 to 02.06.2021
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Summer
Predominant Wind direction (From)	South
Ambient Air Quality (no. of locations) and results	16 Core zone (1 no.) - PM10 from 40.8 to 68.8 µg/m^3, PM2.5 from 21.7 to 37.4 µg/m^3, SO_2 from 4.8 to 7.7 µg/m^3 and NO_2 from 4.9 to 10.5 µg/m^3. Buffer zone (15 nos.) : PM10 from 27.6 to 71.7 µg/m^3, PM2.5 from 11.2 to 40.0 µg/m^3, SO_2 from 2.7 to 10.2

	µg/m^3 and NO_2 from 3.6 to 14.5 µg/m^3.
Noise level (no. of locations) and results	16 Core zone: 48.95 dB(A) during day time and 41.42 dB(A) during night time Buffer zone : Between 47.57 dB(A) to 52.46 dB(A) during day time and 39.42 dB(A) to 42.89 dB(A) during night time.
Water Quality (no. of locations) and results	15 (12 ground water and 3 surface) water sampling stations were monitored within the study area. All the parameters of ground water were well within the permissible limits as per IS 10500: 2012. The surface water quality in all samples was found B to below E class. The result indicates that the maximum and minimum values of DO ranges between 5.8 to 6.3 mg/l, hardness ranged between 360 - 8300 mg/l in surface water.
Soil Quality (no. of locations) and results	12 pH ranges between 7.7 - 8.2, Potassium ranges from 157.0 - 845.0 kg/ha and Nitrogen ranges from 0.01 - 12.57 mg/kg
Hydro geological study and results	As per planned mining and Report of hydrogeological & hydrological studies of core and buffer zone of Vangar & Madhiya limestone mine, the groundwater table may get touched in post - monsoon in pit no. 4 & 5 when the proposed conceptual pit bottom level of +1.0 m AMSL is achieved. To avoid any accidental intersection of ground water table, the Company has now decided to restrict mining depth to +2.0 m AMSL in pit no. 4 & 5.
Traffic study (no. of locations) and results	The traffic volume survey was conducted on Bhavnagar to Una Road (NH8E/51) Near Vangar

	Village. Total numbers of vehicles were found as 6793 per day and equivalent PCUs is 9382 per day.There will be daily movement of 512 numbers of dumpers (to & fro) per day or 1536 PCU/ day on the road. 01 location & V/C = 31.27

xii. Public Hearing (PH) Details:

Advertisement for PH with date (name of major national daily and one regional vernacular daily newspaper)	26.03.2023 in Sandesh Newspaper & Indian Express
Date of PH	28.04.2023
Venue	At the premises of Nirma Cement Plant Area, NH 8E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist. Bhavnagar
Chaired by	District Collector & District Magistrate, Bhavnagar District & Regional Officer, GPCB Bhavnagar
Main issues raised during PH	Air pollution, salinity ingression, wildlife protection, acquisition of agriculture land
Budget proposed for addressing issues raised during PH over 3 years	34 Lakhs
Additional information (if any)	-

xiii. Details of CTE/CTO, Certified Compliance Report, Certified Production Details from the inception of the mine:

Particulars	Details of Letter along with date of grant and validity
Consent to Establish	GPCB CTE granted vide dated 25/01/2021 & valid upto 24/01/2028.
Consent to Operate	-
Certified Compliance Report and Inspection date	-
Certified Production Details from the inception of the mine (in tabular form against the EC capacity)	Fresh mine

xiv. Rehabilitation & Resettlement (R&R):

R & R details	For private land, company has obtained surface rights for mining by purchasing land/consent in some of the land & for remaining land, company is in process to procure ownership or surface right for mining on mutually agreed commercial terms. Rs. 2466.88 lakhs cost envisaged for land (189.76 ha) and Rs. 48 lakhs approx. for homestead.

xv. **Court case details:**

Court Case, No and its present status	The Project Proponent has submitted an undertaking vide letter dated 07.10.2023 stating that there is no litigation on the project either at NGT or any other court of law related toenvironment and pollution matters in which the project proponent is a respondent.
Undertaking by Project Proponent w.r.t court case	

xvi. **Affidavit/Undertaking details:**

Affidavit as per Ministry's OM dated 30.05.2018	The Project Proponent has submitted an undertaking by way of notarized Affidavit dated 09.10.2023 stating that the proposal does not involve violation of Ministry's OM dated 30.05.2018.
Undertaking by Project Proponent in EIA/EMP report	The Project Proponent has submitted an undertaking vide letter dated 04.01.2023 stating that the contents (information and data) as given by the Consultant in the EIA/EMP report are factually correct with full knowledge of the undersigned (Shri Ashish Desai)
Undertaking by Consultant in EIA/EMP report	The Director of the EIA Consultant (M/s Centre for Envotech & Management Consultancy Pvt. Ltd) has informed that the baseline data was generated by MoEF &NABL Accredited Laboratory M/s Min Mec R&D Laboratory, a division of Min Mec Consultancy Pvt. Ltd., New Delhi and the same has been verified and also confirmed that he shall be fully accountable for any misleading information mentioned in this statement.
Plagiarism Certificate	

xvii. Earlier the Proposal was considered in the 21st EAC meeting held during 18-20th October, 2024 wherein the Committee has deferred the proposal for the

submission of requisite information. The Project Proponent ha submitted the relevant information on Parivesh are as follows:

S. No	Observation of EAC in the 21st meeting held during 18-20th October, 2023	Reply by Project Proponent
1.	The site visit report of the subcommittee.	Site visit has been conducted by subcommittee on 22nd -25th December, 2023.
2.	Since the mine site is located within 20 km from seaboard frontier, the Project Proponent shall submit No Objection Certificate from Ministry of Defense for consideration of the instant project.	• We have submitted letter via registered post to Ministry of Defense, New Delhi, Govt.of India for issuance of NOC in this regard. Copy of the same is attached on Parivesh Portal. • We also have submitted letter to Department of Geology & Mining, Govt.of Gujarat, Bhavnagar for recommendation to issue NOC to Ministry of Defense, Govt.of India. Copy of the same is attached on Parivesh Portal. • As per our understanding, there is no clarity or guideline in respect of process to be followed to obtain NoC of Ministry of Defense(MoD), therefore, our humble request is that issue the EC without condition of obtaining NOC from MoD.
3.	The Project Proponent needs to submit the action for laying common Over Land Belt Conveyor (OLBC) for transportation of mineral from mine lease area to the Cement Plant. The Project Proponent also needs to submit the action plan for expansion of road with a width of 7m and by passing the village road till the commission of the Over Land Belt Conveyor (OLBC).	• The mine is captive mine to proposed cement plant at Mahuva and Highgrade limestone to be used in company's own existing Soda Ash plant located at Kalatalav, Bhavnagar as per permission accorded by the Govt. of Gujarat vide letter dated: 17.08.2023. (Copy attached on Parivesh Portal). • The cement plant is adjoining to the mine lease while the Soda ash plant is located around 100 km away and accessed through National Highway • Establishment of cement plant may take some time as the appeal is pending before Hon'ble Supreme Court while the soda ash plant is already operational.

		• Hence, till the commencement of proposed cement plant, maximum 5% i.e. 265 TPD chemical grade limestone will be transported through dumpers @11 trips per day via existing village road of 7 m (out of which 4 m is black topped) to National Highway and ultimately Soda Ash plant at Bhavnagar. • Company is very much keen to establish cement plant as early as possible & will produce & consume required limestone for cement manufacturing on its highest rated capacity. • We assure your kind authority that we will widen the black top of the existing village road from mines to National Highway prior to commencement of Proposed Cement Plant. Section plan of proposed road black top widening is attached on Parivesh Portal. Also, as discussed during the EAC meeting, we will explore the possibility of Over Land Belt Conveyor (OLBC) on either side of the highway based on the technical possibility & feasibility by reputed consultant. We are going to approach M/s. Holtec Consultants for regulatory, commercial & technical feasibility for above stated OLBC.
4.	The Project Proponent needs to explore the possibility of laying over bridge over the Highway and shall submit the permission from the National Highways Authority of India (NHAI).	Since, the National Highway is under construction, we have submitted letter to National Highway Authorities of India(NHAI) regarding grant of permission to provide Underpass near our cement plant entry point or any other option suggested by NHAI for transportation of raw material & finished product. Acknowledgment of the same is attached herewith on Parivesh Portal.
5.	The Project Proponent needs to submit the protection measures to be taken for salt water intrusion and the effectiveness of the salinity ingress control bund.	• Samdhiyala Salinity Ingress Control bund (Samdhiyala bund) was constructed by Government of Gujarat in the year 2000 on Motpet Creek to prevent sea water from coming towards landward side. On the landward side, rain water gets accumulated as well.

		• Presently, the accumulated rain water of Samdhiyala bund is being used during post monsoon by adjoining agriculture land owners and in other seasons they are extracting ground water through borewell. For agriculture land which is away from Samdhiyala bund, farmers are extracting ground water through borewell for agriculture due to which salinity & TDS are increasing in ground water. • As per company's water management strategy, after commencement of cement plant, company will undertake deepening of 100 ha surrendered land out of our total allotted plant land and also pledged to construct garland drains around the proposed plant area which will improve the overall fresh water storage capacity of Samdhiyala bund on landward side. Regular desiltation of canal will improve water retention capacity of Samdhiyala bund. • At the time of mining, bottom level of conceptual pit will be kept above ground water level to avoid intersection. • Hydrogeological monitoring network will be established by constructing piezometers in and around the lease. • During mining, present hydrological system will keep intact by constructing garland drain around the pits to maintain present hydraulic gradient towards the Samdhiyala Bund. • After exhaustion of mineral, voids left will act as natural water harvesting structures. Collected rain water will stand and gradually percolate into the sub surface water & in long term improve the quality of ground water. • Positive pressure of fresh water on landward side will be created, which will aid in pushing back the saline front, which may be at a lower elevation. • In view of the above, due to mining there is no possibility of salt water intrusion in the area & effectiveness of the salinity ingress control bund as well as hydrogeological

		system of bund will not be disturbed & infact will significantly improve the effectiveness of salinity ingress control bund.
6.	The Project Proponent needs to submit the site specific mitigation measures for backwaters from Arabian Sea coming into the mine lease area.	In this regard, following site specific mitigation measures will be taken: • Arabian sea is situated at a distance of 3.8 km in the south of the said mine lease & it is outside of CRZ area. • There was only one probability of sea water coming to mine lease area which is through Motpet Creek. Samdhiyala Salinity ingress bund has been constructed on Motpet Creek to restrict backwater coming from Arabian sea towards landward side. Therefore, there is no possibility of backwater from Arabian sea to come to mine lease area. • Hydrogeological monitoring network will be established by constructing piezometers in and around the lease to monitor the water level & water salinity. • Positive pressure of fresh water on landward site will be created due to water storage in mine pits, which will aid in pushing back the saline front as well.
7.	The Project Proponent needs to revisit the plan for backfilling with clearly indicating the voids area and the capacity available/required for backfilling.	

The Indian Bureau of Mines, Govt. of India, Gandhinagar has approved the Mining Plan vide its letter dated: 05.08.2021 for the period of 5 years i.e. up to 2025-26.

As per approved Mining Plan, Removal of soil and its disposal as below.

Mine plan period	Removal of soil (mio. cum)	Means of disposal	Area covered under stacking (ha)
FY 2021-22 to FY 2025-26	0.15	Temporary stacking at one location near Proposed Pit no.1. Then, temporary stacked soil will be shifted for Backfilling of shallow pits of around 4.0 m depth (Proposed Pit No. 4 & 5) after five year **mine** plan period. (As demonstrated in map attached on Parivesh Portal).	4.63
FY 2026-27 to FY 2030-31	0.84	• No stacking proposal is envisaged as simultaneously backfilled material will be utilized for shallow pits of around 4.0 m depth Proposed Pit No. 4 & 5) (As demonstrated in map attached on **Parivesh Portal)**.	nil
FY 2031-32 to FY 2033-34 (conceptual stage)	0.38		nil
Total	1.37	-	nil

Looking towards availability of topsoil, backfilling of part area is envisaged.

- Total voids area envisaged till conceptual period = 197.00ha
- Total soil removal envisaged till conceptual period = 1.37 million cum
  (197 Ha *0.7m avg. soil thickness)
- Total backfilling area envisaged till conceptual period = 36.36 ha

Ultimate Dimensions of Pits at the end of mine life

Pit No.	Pit Area covered (ha)	Pit Top (m AMSL)	Pit bottom (m AMSL)	Pit Depth in m	Pit Area covered by backfilling (ha)
1	92.57	20 to 15	10	10 to 5	No backfilling proposal

2	40.84	15 to 13	7	8 to 6	No backfilling proposal
3	14.47	18 to 16	10	8 to 6	No backfilling proposal
4	12.76	11 to 7	2	8 to 4	No backfilling proposal
	16.84	7 to 6	3 to 2	4	Backfilling of Pit area of 16.84 Ha for entire depth. (618480 cu.m)
5	19.52	9.5 to 7.5	2	7.5 to 5.5	Backfilling of Pit of 19.52 Ha for 4.0 m depth (751520 cu.m)
Total	197 Ha				36.36 Ha (1370000 cu.m)

8.	The Project Proponent needs to revise the activities proposed under the Wildlife Conservation Plan. The Project Proponent also needs to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation.	As advised, revised wildlife conservation plan incorporating the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 is attached on Parivesh Portal.

9. The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for Resettlement & Rehabilitation (R&R). The Project Proponent also needs to submit the action plan for land acquisition and timeline.

Type of land	Land rate, Rs. Lakh/ ha	Land requirement, ha	Total Amount Rs. lakhs
Private	13.00 *	189.76	2466.88
Government	On mining lease	7.24	-
Total		197.0	2466.88

*: Total amount given considering as per DLC rate. However, land will be procured/get consent for mining purpose on mutual agreed commercial rates.

Type of homestead	Rate, Rs. / sq.m.	Approx. Homestead area**, sq.m.	Total compensation, Rs. lakhs
Pucca	10000	480	48
Semi pucca	5000		
Kutcha	2000		
Total		480	48

** Company will consider homestead losers falling in proposed mine area on actual basis at the time of starting of mining activity and such homestead losers shall be compensated on mutually agreed commercial terms.

Since the land owners as well as homestead owners shall be compensated on commercial terms, therefore, they will have better economic strength to rehabilitate or reinvest the compensation amount. Hence, no separate R & R plan is envisaged.

Action plan for land acquisition and timeline is as below:

Sr. No.	Timeline for land requirement	Pvt. Land, Ha	Govt. Land, Ha	Total, Ha
1	Present			
1.1	Purchased	0	0	0
1.2	Consented	25.14	0	25.14
1.3	Leased	0	25.65	25.65
2	**Future**			
2.1	1st to 5th year mining	42.94	0	42.94
2.2	6th year to Conceptual stage -13th year	194.36	7.24	201.60
2.3	Mine life (up to lease period)	586.48	25.65	612.13

Mining lease deed has already been executed for said mining lease so mining can be started in Govt. lease land. As far as private land is concerned, company has obtained surface rights for mining by purchasing land/consent in some of the land & for remaining land, company is in process to procure ownership or surface right for mining on mutually agreed commercial terms. We hereby assure that company will obtain surface rights of the land before entry in pvt. land for starting mining activity in the mining lease area.

10.	The Project Proponent needs to submit the action plan for year wise exploration program	The Indian Bureau of Mines, Govt. of India, Gandhinagar has approved the Mining Plan vide its letter dated: 05.08.2021 for the period of 5 years i.e. up to 2025-26.

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<td>Looking towards the systematic exploration of the entire area, 183 nos. of Core Bore Holes has been proposed in the area in order to bring the ML area within G1 stage in accordance with MEMC Rules 2015 and MCDR 2017 as per approved mining plan.

The deposit is sedimentary origin and simple in nature, therefore boreholes are kept at an interval of 200m grid pattern. A total of 183 number of Core Boreholes are proposed up to a level of +1.0 MRL. Initially BH drilling shall be at an interval of 400m. If limestone potentiality proves, then further BH can be done closely at 200m interval. All proposed BH shall be drilled vertically. The exploration shall be carried out in five years of working i.e. year 2021-22 to 2025-26. Exploration shall be carried out as shown in table to bring BH at 200m interval
Program of Future Exploration
<table>
<tr><th>YEAR</th><th>No. of BH</th><th>Grid Interval</th><th>Total Meterage</th></tr>
<tr><td rowspan="2">2021-22 to 2025-26</td><td>PBH-1 to PBH-119</td><td>400 m & 200 m</td><td>Up to +1.0 MRL</td></tr>
<tr><td>PBH-120 to PBH - 183</td><td>200 m</td><td>Up to +1.0 MRL</td></tr>
</table>
The exploration shall be started as soon as mining work is started on grant of EC and try to accomplish within shorter period if conditions are favorable.

The location of Proposed BH is depicted in Surface Geological plan of the approved mine plan and given in EIA report in figure no. C 2-2 in Chapter 2. (Copy given on Parivesh Portal).</td>
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<td>11.</td>
<td>The Project Proponent needs to submit the copy of the permission letter obtained from the State Govt. for utilization of Chemical Grade of</td>
<td>Permission accorded by the Govt. of Gujarat vide order dated: 17.08.2023 for utilization of Chemical Grade of Limestone for non-cement purposes is attached on Parivesh portal.</td>
</tr>
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	Limestone for non-cement purposes.	
12	The Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Gujarat clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. Nirma Limited or not?	The company has not carried out any mining within the lease area much less any illegal mining in the lease area. There are old pits pre-dating the allotment of the lease to the company, which were received in legacy and shown in the present surface geological plan (Copy given on Parivesh portal). Request letter in this regard has been submitted to Department of Geology and Mining, Government of Gujarat on 03.11.2023. Acknowledgement of the same is attached on Parivesh portal.

xviii. Compliance of Sub-Committee Site Visit Recommendation given in 25th EAC meting MoM held on 9th – 10th January, 2024.

Sr. No.	Recommendation of Sub-Committee	Reply by Project Proponent
1	PP should submit an action plan and timeline to indicate the purchase of lands across all three mining leases wherein it has proposed mining pits to initiate mining activities since as on date PP has only purchased / obtained surface rights over 101.1967 Ha out of 1351.6489 of Private Agriculture Land.	Action plan and Timeline indicating the purchase /obtain surface rights of land for mining for all three mining leases to initiate mining activities is attached on Parivesh Portal.
2.	Since PP envisages to handover the land with shallow quarry having depth upto 4m to landowners for farming and mostly all three mining leases are having agricultural land. PP is requested to conduct a survey to indicate the present status and number of low-lying areas, their respective which may be backfilled with available capacity of top soil/overburden and can be handed over to farmers for agricultural purpose.	In said mine, survey has been conducted & 2 nos. of pits i.e. Pit No. 4 & 5 (total Pit area -49.12 Ha) will have shallow depth pit in Pit area -36.36 Ha, will be backfilled for entire depth / partial depth, looking to availably of Soil for backfilling. ` • Pit no. 4 -16.84 Ha Pit area of 4.0 m bgl for entire depth out of total pit area of 29.6 Ha. • Pit No. 5 – 19.52 Ha Pit area of 4.0 m bgl for entire pit area in partial depth. Action plan for backfilling of shallow depth pits of depth up to 4.0 m and

		handing over to farmers for agriculture is attached on Parivesh Portal..
3.	Project Proponent needs to provide year wise exploration plan for all the three mining leases.	Exploration plan of said mining lease is attached on Parivesh Portal..
4.	Since, Bhavnagar falls under severely Polluted Area category, PP shall ensure that during initiation phase itself they should include the provision of permanent water sprinklers across the haul roads in all three mining leases.	Chitra Industrial area (severely polluted area) in Bhavnagar city is located around 100 km away from our said mining lease area. On initial stage, company will engage water tanker with sprinkler arrangement to suppress the dust on haul road and company will make provision of permanent water sprinklers across the haul roads in all three mining leases.
5.	Since, Bellur and other schools are in close proximity to mine lease area, PP shall ensure that necessary safety measures are taken as per DGMS norms for all three mining leases.	Company will ensure to maintain require safety measures & distance from Bellur School & other schools as per DGMS norms for all three mining leases during mining.
6.	PP shall ensure to construct bunds near the existing low lying areas that has developed into wetland to prevent the ingress of sea water in Padhiyarka and Doliya Limestone Mine lease area and Gujarada, Dudheri & Dudhala limestone mine lease area.	Not applicable
7.	The project Proponent needs to submit the integrated management plan describing the strategies and actions for achieving wise use of the wetland and the plan shall include objectives of the site management, management actions required to achieve the objectives, factors that affects, or may affect, the various site features, monitoring requirements for detecting changes in ecological character and for measuring the effectiveness of management, and resources for management implementation.	Not applicable
8.	PP needs to engage and impart skill among the villagers and local population	Company will not acquire any agriculture land through land acquisition

	mainly the land losers and also submit a plan for their alternate livelihood arrangement since most of them will be losing their fertile lands.	by Govt. or without willingness of land owner and will purchase / obtain surface rights for mining on market commercial negotiated rates. Land owners may purchase agriculture land in nearby area in the amount which is to be paid to them against their land and can continue their livelihood. Company will give priority to engage land owners who have given land for mining purposes as per requirement of manpower for mines. Also, company will arrange to impart training to build capacity for self-employment [stitching, embroidery, tailoring, pickles, dairy improvement, poultry farming, etc.] to land losers and will facilitate vocational training along with skill development for getting better job opportunities (Budget Rs. 3 lakhs/year).
9.	PP should widen the existing village roads before using it for transportation in all three mining leases, wherever widening is not possible, PP shall submit an action plan for making alternate roads.	On initial stage, company has proposed to mine out limestone for Soda ash plant in lower capacity and company will use existing village road for transportation of limestone by maintaining the existing village road as number of trips of truck / dumpers will be very less i.e. around 11 numbers of trips/day maximum in this mine. Company will widen the existing village road or make alternate road in all three mining leases on installation of cement plant. Section plan of the road widening is attached on Parivesh Portal..
10.	PP should engage wildlife experts/ avian experts for conservation of the avian fauna within and near its mine lease.	Company has already engaged wildlife expert / avian expert for conservation of the avian fauna within and near its mine lease.
11.	PP shall plant native fruit bearing plants across all the proposed green patches.	Native fruit bearing plants will be planted across all the proposed green patches.

12.	PP shall put boundary pillars across all mining leases.	Company had erected boundary pillars at the time of lease deed execution and got authentication of all boundary pillars co-ordinates through the DILR / State Govt. and provided in the approved mining plan for all three mining leases. Some pillars have been dislodged/ removed by local people. Company will put such boundary pillars again prior to commencement of mine so that they can be maintained.
13.	The project proponent needs to submit a letter from the Department of Geology & Mining, Govt. of Gujarat, clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s Nirma Limited or not?	The company has not carried out any illegal mining in the lease area and request letter to provide required certificate regarding no mining carried out by company or others has been submitted to the District Geologist, Department of Geology and Mining, Government of Gujarat, Bhavnagar vide letter dated: 01.11.2023. In turn, the District Geologist, Bhavnagar has submitted his report to the Commissioner of Geology & Mining, Govt. of Gujarat, Gandhinagar vide its letter dated: 01.02.2024 to communicate the same to MoEF and copy endorsed to us. As per his report, No case of Illegal mining of limestone mineral has been registered within the mining lease area against the company M/s Nirma Limited or against any other individual or entity. Copy of our submitted letter dated: 01.11.2023 and copy of report of the District, Geologist, Geology & Mining Dep't, Bhavnagar dated 01.02.2024 is annexed on Parivesh Portal..
14.	PP needs to submit plan to transport crushed limestone from all the three leases to plant.	The mine is captive mine to proposed cement plant at Padhiarka, Mahuva and High grade limestone to be used in company's own existing Soda Ash plant located as Kalatalav, Bhavnagar.

		The cement plant is adjoining to the mine lease while the Soda ash plant is located around 100 km away and accessed through National Highway. Establishment of cement plant may take some time while the soda ash plant is already operational. Hence, till the commencement of proposed cement plant, maximum 5% i.e. 265 TPD limestone will be transported to Soda ash plant located near Bhavnagar through dumpers @11 trips per day. The trucks will pass through existing Madhiya - Amrutvel village road of 7 m width (out of which 4 m is black topped) for around 1.0 km and meet National Highway no. 51, from where the truck will move around 100 km.
15.	PP needs to take some measures to keep the migration bird ponds un harmed and protected by activity of mining in future.	Migratory birds are seen in Malan Bandhara as well as other nearby Bandhara areas, which areas located at distance of 5.4 km and 2.3 km from our mining lease area, respectively. Birds are also seen in low lying area, in which rain water accumulates temporarily during monsoon. However, they are pre-dominantly resident water birds. The company is committed to the measures proposed in the site specific wildlife conservation plan (summarised in point 7 earlier), which include points related to protection of shallow ponds, ecology and birds. The company will mine above 2m AMSL in low lying areas to maintain the fresh water nature of the water in it. The enlargening of the low lying area in pit

		no. 2 & 3 of Padhiaryka & Doliya Mine and pit no. 5 & 6 of Gujarda, Dudheri & Dudhala will provide more area to birds. Also company will ensure that transportation will be carried out by maintaining safety distance from low lying areas.
16.	PP needs to install water treatment plant to reduce the hardness of water.	Drinking water is provided in every nearby villages through Narmada water pipeline by the State Govt. and drinking water requirements for mines shall also be fulfilled through Narmada water pipe line which is passing through nearby area. Hence, presently there is no proposal to use the hard ground water. However, if any requirement sought in future we will provide treatment plant.
17.	PP needs to explore possibility of deploying surface miners for mining.	Company has proposed mining with surface miner (50% quantity) in IBM approved mine plan and also in EIA report. Company explored use of Ripper dozer for cement plant use to eliminate drilling & blasting in the remaining 50% and committed the same in point no. 3, Specific Terms of Reference received from MOEF&CC vide Letter no. J-11015/154/2016-IA. II(M) dated November 28, 2022. For soda ash plant, we need sized limestone i.e. 25 mm to 100 mm, so surface miner cannot be deployed for limestone mining for Soda ash plant use. However, company will deploy rock breaker to avoid blasting during mining.

xix. Details of the Environmental Management Plan (EMP):

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)
Pollution Control	0.241	9.54
Pollution monitoring	0.016	3.88
Occupational health	0.011	0.64
Environmental Studies, etc.	0.10	_
Green belt	_	5.10

Reclamation	_	11.39
Others (Environmental studies, Rehabilitation, Realignment, Expert advice, fencing etc.	_	5.28
Overheads	_	0.30
Total	0.3680	36.12

xx. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	0.70
Project Cost	25
Employment (No.s)	58

3. Observation and Recommendation of the EAC

The EAC deliberated the instant proposal along with Padhiarka & Doliya Limestone Mine and Gujarda, Dudheri & Dudhala Limestone Mine. The Project Proponent presented its reply to the ADS points raised vide minutes of the 21st EAC as well as the recommendation of the sub-committee. After detailed deliberations , EAC **deferred** the proposal for the want of following information:-

I. The Proponent shall submitNo Objection Certificate from Ministry of Defence for consideration of the instant project.
II. PP needs to undertake a study to showcase the probable impact of mining on migratory bird species and their fly-way passage (Central Asian Flyway). Accordingly, PP shall submit the revised conservation plan for the migratory bird species.
III. The Project Proponent needs to underatake a study and submit the action for laying common Over Land Belt Conveyor(OLBC) for transportation of mineral from mine lease area to the proposed Cement Plant.
IV. The project proponent needs to submit a letter from the Commissioner of Geology & Mining, Govt. of Gujarat, clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s Nirma Limited or not?
V. PP submitted that National Highway is under construction, and they have submitted letter to National Highway Authorities of India(NHAI) regarding grant of permission to provide Underpass near their proposed cement plant entry. Accordingly, PP needs to submit the permission letter for the underpass.
VI. The Project Proponent needs to carry out study by reputed institute to ascertain hardness of strata for deployment of surface miners for mining.
VII. The Project Proponent needs to submit time line for acquiring land from the villegers.

Day 2: 15th March, 2024 (Friday)

2.1 Gandhamardan Block B Iron Ore Mining Project for production capacity of 9.12 MTPA in the mine lease area of 1590.8673 ha by M/s Odisha Mining Corporation Limitedlocated at Village Upper Jagar, Urumunda, UparKainsari, Nitigotha, Ambadahara, Salarapentha, Daonla&Gandhamardan Protected Reserve Forest, Tehsil Banspal, District Keonjhar, State Odisha – Reconsideration for Amendment in EC dated 03.02.2009 w.r.t. specific condition no. 'xx' reg [Online Proposal No. IA/OR/MIN/451209/2023, F.No. J-11015/1084/2007-IA.II(M)]

The proposal is for amendment in EC dated 03.02.2009 w.r.t specific condition no. xx of Gandhamardan Block B Iron Ore Mining Project of M/s Odisha Mining Corporation Limited for production capacity of 9.12 MTPA in the mine lease area of 1590.8673 ha, located at Village: Upper Jagar, Urumunda, UparKainsari, Nitigotha, Ambadahara, Salarapentha, Daonla & Gandhamardan Protected Reserve Forest, Tehsil Banspal, Dist. Keonjhar, Odisha.

2. The details of the project as ascertained from the documents submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. Initially, the Project Proponent obtained Environmental Clearance vide EC letter dated 03.02.2009 for an annual production capacity of 91,20,000 tonnes (9.12 million tonnes) of Iron Ore over an area of 1590.8673 ha. One of the specific condition no: xx states that "Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral within the mine lease. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral within the mine lease shall not be overloaded. No transportation of ore outside the mine lease area shall be carried out after the sunset".

ii. Now, the Project Proponent has requested for amendment in EC dated 03.02.2009 to allow the transportation of ore outside the mine lease area after the sunset in respect of Gandhamardan Block B Iron ore mines of OMC.

iii. Justification for amendment in EC:

   a. The Project Proponent has submitted that the total mine lease area is 1590.8673 ha, out of which 1409.6489 ha is a forest land and 181.2184 ha is a non-forest land.

   b. Stage-II Forest Clearance was granted in two phases. (i) MoE&F vide letter dated 17.08.2007 granted forest clearance under Section-2 of the Forest (Conservation) Act, 1980 for diversion of 232.438 ha of forest land and (ii) MoEF&CC vide letter dated 09.10.2018 granted forest clearance under Section-2 of the Forest (Conservation) Act, 1980 for diversion of balance forest land of 1177.211 ha including 25.1070 ha for safety zone in addition

to 232.438 of forest land already diverted within total mining lease area of 1590.8673 ha.

c. Since the date of grant of forest clearance for the total area within mine lease,OMC has never been able to achieve the target production and dispatched Iron ore of 9.12MTPA(approved production quantity as per EC).It is not possible to transport all the materials during the day time with the existing road infrastructure and due to Specific Condition No.(xx) of EC dated 03.02.2009.

iv. The Project Proponent has submitted that the supplementary mine lease deed executed on 07.06.2019 and the mine lease is valid up to 10.07.2040. Modification of Review of Mining Plan along with Progressive Mine Closure Plan was approved by Indian Bureau of Mines vide letter dated 02.08.2021 over an area of 1590.8673 ha for the period 2021-22 to 2024-25.

v. The Project Proponent has submitted the past production details from the year 1993-94 to 2023-24 (August, 2023) wherein, excess production has been observed from the year 2001-2002 to 2008-2009. Afterwards the production capacity is within their prescribed EC capacity.

vi. The Project Proponent has submitted the certified compliance report issued by the Regional Office (RO), Bhubaneshwar. Site visit was conducted by RO on 09.10.2023.

vii. Earlier, the Proposal was considered in the 23rdEAC meeting held during 5-7th December, 2023 wherein the Committee has deferred the proposal for the submission of requisite information. The Project Proponent ha submitted the relevant information on Parivesh are as follows:

S.No.	Observation in 23rdEAC meeting held during 5-7thDecember, 2023	Reply by Project Proponent
1.	The Project Proponent needs to carry out the scientific study by the reputed institute regarding the carrying capacity of the road indicating the exact quantity to be transported during night time along with details of trips to and fro, capacity of the dumper, design of the road, additional traffic on the road, timeframe required for night transportation depending on the infrastructure availability and also adverse impacts on the environment and wildlife due to night transportation.	The scientific study on the carrying capacity of the road indicating the exact quantity to be transported during night time along with details of trips to and capacity of the dumper, design of the road, additional traffic on the road, timeframe required for night transportation etc has been carried out by CSIR-Centre for Road Research Institute (CRRI). The Report has been submitted on Parivesh.
2.	The Project Proponent needs to submit the specific mitigation	Divisional Forest Officer (DFO), Keonjhar vide letter dated

	measures w.r.t Wildlife during night transportation.	17.02.2024 submitted the information related to the mitigation measures w.r.t wildlife during night transportation.
3.	The Project Proponent needs to submit the letter from the State Forest Dept., regarding the movement of animals in the transportation route during night.	Divisional Forest Officer (DFO), Keonjhar vide letter dated 17.02.2024 submitted the information w.r.t. movement of animals in the transportation route during night.
4.	The Project Proponent needs to submit the re verification report done by the Regional Office for the non-compliances.	Project Proponent has submitted comments of regional office, Bhubaneswar for the non-compliances.
5.	The Project Proponent needs to submit the copy of the demand notice issued from the Office of the Deputy Director of Mines and proof of payment made against the demand notice.	The copies of the demand notice issued from the Office of the Deputy Director of Mines and proofs of payment made against the demand notices has been submitted vide letter dated 04.09.2017.
6.	The Project Proponent needs to submit the copy of the certified past production details issued from the Office of the Deputy Director of Mines dated 18.09.2023 from the year 1993-94 to 2023-24 (Aug, 2023).	The copy of the certified past production details issued from the Office of Deputy Director of Mines dated 18.09.2023 from the year 1993-94 to 2023-24 (August, 2023).

viii. The Project Proponent has submitted the certified compliance report issued by the Regional Office (RO), Bhubaneshwar. Site visit was conducted by RO on 09.10.2023.

3. Observation and Recommendation of the EAC

The Project Proponent informed the EAC that initially Environmental Clearance (EC) was obtained on 03.02.2009 for an annual production capacity of 91,20,000 tonnes (9.12 million tonnes) of Iron Ore over an area of 1590.8673 ha.

The Project Proponent further informed the EAC that one of the specific condition no: xx states that “Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral within the mine lease. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral within the mine lease shall not be overloaded. No transportation of ore outside the mine lease area shall be carried out after the sunset”

The EAC noted that the ML area is surrounded by the forest area and movement of wild-animal species have been frequently observed. Committee asked the PP to increase the truck size from 40 to 45 tonnes (Payload) in order to meet the transportation demand.

The EACrequested the PP to engage any reputed wildlife institute to carry out a study for recording the movement of elephant and other wild-animals . The study should also reflect existing Human-Wildlife conflict if any prevalent within the vicinity of the mine lease area. EAC also opined that PP needs to carry out a drone survey of the entire mine lease area and the transportation route. Based on above discussion, the EAC **deferred** the proposal for the want of following information :-

i. The PP needs to submit the implementable plan for increased truck size from 40 to 45 tonnes (Payload) in order to meet the transportation demand in day time.
ii. The PP needs to submit the clarification from DFO with regard to presence of Elephant and other wild-life movement within the mine lease area and in its vicinity.
iii. The PP needs to carryout a study to record the movement of elephants and other wild-animals within and near the mine lease area.The study should also reflect existing Human-Wildlife conflict if any prevalent within the vicinity of the mine lease area.
iv. The PP needs to submit the recorded drone video of the complete ML area and transportation route.
v. PP needs to submit the Data related to the movement of commercial vehicle at night and projected number of total commercial vehicle to be seperately mentioned after considering the truck size of 40-45 tonnes (Payload).

2.2 Lakheri Limestone Mine for Limestone production with capacity of 1.5 MTPA and waste/topsoil 11.25 Lakhs CuM per annum (Maximum) with existing Wobbler and screening plant of 400 TPH in the ML area of 1516.88 ha by M/s ACC Limited located at villages Gendoli Kala, GendoliKhurdh, Pholai, Gutha, Mahuwa, Dangaheri, Budel, Kankra, Chamavali, Uttarana, Lkaheri, Sakhoda, Nayagaon & Papadi, Tehsil Indergarh& Kesoraipatan, District Bundi, Rajasthan– For Corrigendum in Environmental Clearance dated 29.12.2023 w.r.t. Specific Condition no. 3.2 reg [Online Proposal No. IA/RJ/MIN/462722/2024 , F.No. J-11015/167/2018-IA.II(M)]

The proposal is for Corrigendum in EC letter dated 29.12.2023 w.r.t. Specific Condition no. 3.2 w.r.t correction in area of diverted forest land as 208 ha in place of 201.88 hafor Lakheri Limestone Mine for Limestone production with capacity of 1.5 MTPA and waste/topsoil 11.25 Lakhs CuM per annum (Maximum) with existing Wobbler and screening plant of 400 TPH in the ML area of 1516.88 ha by M/s ACC Limited located at villages Gendoli Kala, GendoliKhurdh, Pholai, Gutha, Mahuwa,

Dangaheri, Budel, Kankra, Chamavali, Uttarana, Lkaheri, Sakhoda, Nayagaon & Papadi, Tehsil Indergarh & Kesoraipatan, District Bundi, Rajasthan.

2. The Project Proponent has submitted the following information with regard to the corrigendum sought:

Ref of EC	Particular	Required Corrigendum	Remark
Specific Condition No 3.2	Mining activity is restricted to the Forest Land (201.88 ha) for which the Stage II FC is available as per Ministry's letter dated 27.12.2017 plus the non-forest land (1107 ha)"	Mining activity is restricted to the Forest Land (208 ha) for which the Stage II FC is available as per Ministry's letter dated 27.12.2017 plus the non-forest land (1107 ha)"	MOEF&CC (Forest Conservation Division) has rectified the same vide corrigendum dated 09.02.2024 and mentioned in Para no 3 of the said letters it is mentioned that "Therefore instead of 201.88 ha as mentioned in Ministry letter no. 8-26/2003-FC dated 27.12.2017 it should be read as 208 ha and the remaining content of the letter no. 8-26/2003-FC dated 27.12.2017 remains the same"

3. Observation and Recommendation of the EAC

The PP/Consultant informed the EAC, that the instant proposal is for corrigendum in Specific Condition no 3.2 of Environmental Clearance (EC) dated 29.12.2023 w.r.t correction in diverted forest area of 208 ha in place of 201.88 ha.

The EAC noted that the Project Proponent has obtained the permission for the complete forest area of 409.88 ha on 27.12.2017 wherein it was mentioned that out of 409.88 ha of forest land in the lease, the Forest Clearance under section 2 (ii) was granted for 201.88 ha in 2012. However, the Project Proponent has Forest Clearance under section 2 (ii) for 208 ha.The Forest Conservation Division in the Ministry vide letter dated 09.02.2024 has clearly mentioned that"instead of 201.88 ha as mentioned in Minstry letter no. 8-26/2003-FC vide dated 27.12.2017 should be read as 208 ha".

In view of the above, the EAC **recommended** for corrigendum in Specific Condition no 3.2 of Environmental Clearance (EC) dated 29.12.2023 w.r.t correction in diverted forest area of 208 ha in place of 201.88 ha and the specific condition no. 3.2 shall be read as "Mining activity is restricted to the Forest Land (208 ha) for which

the Stage II FC is available as per Ministry's letter dated 27.12.2017 and 09.02.2024 plus the non-forest land (1107 ha)".

2.3 River Sand (Bajri) Mining Project with production capacity of 16,56,120 TPA in the Mine lease area of 329.90 ha by M/s Pramod Meena Baran located at Villages Bhawgarh, Balunda, Jarela, Mundiya, Nand Ganwadi, Pagara, Singola, Mahtabpura, Piplda Khurd, Boreda, Piplda Kalan, Arjunpura, Bislai, Gorela, Takariya Dhani, Gopalpura, Pali Tehsil Mangrol & Kishanganj, District Baran, Rajasthan – Reconsideration for Environmental Clearance reg[Online Proposal No. IA/RJ/MIN/25563/2014, File No. J-11015/166/2014-IA.II(M)], [EIA Consultant: M/s Overseas Min-Tech Consultants]

The proposal is for Environmental Clearance for River Sand (Bajri) Mining Project with production capacity of 16,56,120 TPA in the Mine lease area of 329.90 ha by M/s Pramod Meena Baran located at Villages Bhawgarh, Balunda, Jarela, Mundiya, Nand Ganwadi, Pagara, Singola, Mahtabpura, Piplda Khurd, Boreda, Piplda Kalan, Arjunpura, Bislai, Gorela, Takariya Dhani, Gopalpura, Pali Tehsil Mangrol & Kishanganj, District Baran, Rajasthan.

2. Observation and Recommendation of the EAC: -

The EAC noted that the Project Proponent's letter dated 15.03.2024 regarding the change in scope of the proposal. Accordingly, the EAC **recommended** to return the proposal in present form.

2.4 River Sand (Bajri) Mining Project with production capacity of 0.42 MTPA in the Mine lease area of 360.97 ha by M/s Shri Mukesh Sharmalocated at Revenue Villages of Baran TehsilUlthi, Majrawta, KalyanpurGhata, Ghisri, Hanotiya, Koyla, Shahgarh, Revenue Villages of Kishanganj Tehsil Kagla Bamori, Mehrawata, Rani Badod District Baran, Rajasthan – Reconsideration for Environmental Clearance reg [Online Proposal No. IA/RJ/MIN/32677/2015, File No. J-11015/408/2015-IA. II(M)], [EIA Consultant: M/s Enkay Enviro Services Pvt. Ltd.]

The proposal is for Environmental Clearance for River Sand (Bajri) Mining Project with production capacity of 0.42 MTPA in the Mine lease area of 360.97 ha by M/s Shri Mukesh Sharmalocated at Revenue Villages of Baran TehsilUlthi, Majrawta, KalyanpurGhata, Ghisri, Hanotiya, Koyla, Shahgarh, Revenue Villages of Kishanganj Tehsil Kagla Bamori, Mehrawata, Rani Badod District Baran, Rajasthan. River area spreads in 10 Villages of Tehsil – Baran & Kishanganj.

2. Observation and Recommendation of the EAC: -

The EAC noted that the Project Proponent's letter dated 23.11.2023 regarding the change in scope of the proposal. Accordingly, the EAC **recommended** to return the proposal in present form.

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2.5 River Sand (Bajri) Mining Project with production capacity of 2.8 MTPA in the Mine lease area of 905.206 ha by M/s Shri Mukesh Sharmalocated at near revenue villages of Tehsil Pidawa, District Jhalawar, Rajasthan– Reconsideration for Environmental Clearance reg [Online Proposal No. IA/RJ/MIN/25369/2014, File No. J-11015/113/2016-IA-II (M)], [EIA Consultant: M/s Enkay Enviro Services Pvt. Ltd.]

The proposal is for Environmental Clearance for River Sand (Bajri) Mining Project with production capacity of 2.8 MTPA in the Mine lease area of 905.206 ha by M/s Shri Mukesh Sharmalocated at near revenue villages of Tehsil Pidawa, District Jhalawar, Rajasthan.

2. Observation and Recommendation of the EAC

The EAC noted that the Project Proponent's letter dated 23.11.2023 regarding the change in scope of the proposal. Accordingly, the EAC **recommended** to return the proposal in present form.

2.6 River Sand (Bajri) Mining Project with production capacity of 1.008 MTPA in the Mine lease area of 177.64ha byM/s Chandak Associates located at near village Sureli (Khasra No. 1 and 1402) Tehsil Uniyara, District Tonk, Rajasthan – Reconsideration for Environmental Clearance reg.[Online Proposal No. IA/RJ/MIN/26462/2013, File No. J-11015/179/2013-IA.II (M)]

The Proposal is for Environmental Clearance for River Sand (Bajri) Mining Project with production capacity of 1.008 MTPA in the Mine lease area of 177.64ha by M/s Chandak Associates located at near village Sureli (Khasra No. 1 and 1402) Tehsil Uniyara, District Tonk, Rajasthan.

2. The Project Proponent has submitted the following information on the Parivesh portal:

i. The Latitudes and Longitudes of the Mine Lease area are 26°06'04.29"N to 26°07'59.76'N and 76°01'05.66"E to 76°01'400.57"E respectively on Survey of India toposheet numbers 45 N/16 & 54 B/4. The Project is located in Seismic zone-II.

ii. As per EIA Notification dated 14th September, 2006 as amended from time to time, the project falls under Category A or Activity 1(a) as the mining lease area is greater than 100 ha.

iii. The proposal of TOR was considered by the Expert Appraisal Committee in its 9th Meeting held during 22nd - 24th July, 2013 to determine the Terms of

Reference (TOR) for undertaking detailed EIA study. The TOR was issued by MoEF&CC vide letter No. J-11015/179/2013-IA.II (M), dated 13th September, 2013.

3. Observation and Recommendation of the EAC: -

The EAC noted that the Project Proponent did not attend the EAC meeting at the scheduled time. Hence, EAC **deferred** the proposal.

2.7 River Sand (Bajri) Mining Project with production capacity of 1.31 MTPA in the Mine lease area of 252.48ha by M/s Shri Chandra Pal Singh s/o Shri Ganga Singh located at Tehsil-Digod & Pipalda, District-Kota and Tehsil- Anta, District-Baran, Rajasthan – Reconsideration for Environmental Clearance reg[Online Proposal No. IA/RJ/MIN/25549/2014, File No. J-11015/233/2014-IA.II(M)]

The proposal is for Environmental Clearance for River Sand (Bajri) Mining Project with production capacity of 1.31 MTPA in the Mine lease area of 252.48ha by M/s Shri Chandra Pal Singh s/o Shri Ganga Singh located at Tehsil-Digod & Pipalda, District-Kota and Tehsil- Anta, District-Baran, Rajasthan.

2. The Project proponent vide letter dated 07.03.2024 submitted that their proposal was considered during the 32ndMeeting of EAC held during May 30-31st, 2018. The committee observed that the Terms of Reference (T.O.R) validity for aforesaid project was expired at the time of submission of the final report, and subsequently the project was deferred. Subsequently, ADS was generated on 15.02.2023, since the validity of T.O.R dated 29.10.2014 expired, the committee directed to apply fresh T.O.R at SEIAA as per the provision of EIA, 2006 notification and its subsequent amendments.

In compliance to the directions of EAC, and as per Gazette Notification S.O.1886 (E), dated 20thApril, 2022, the Project proponent has applied for fresh TOR in SEIAA- Rajasthan with Proposal No. SIA/RJ/MIN/419277/2023 on 26.12.2023.

3. **Observation and Recommendation of the EAC**

The EAC after deliberations noted and accepted the withdrawn request of proposal and hence, **recommended** to withdraw the same.

List of members of Expert Appraisal Committee participated through VC

S.No	Member Name	Member Address	Designation	14th March 2024	15th March 2024
1	Dr. Dinesh Misra, IFS (Retd.)	Plot No 65, Sector 8, Gandhinagar, Gujarat, 382 008	Chairman	Yes	Yes
2	Sh. Niranjan Kumar Vasu, IFS (Retd.)	816, Shanti Nagar, Opposite Durgapur Railway Station, Jaipur-Rajasthan, 302018	Member	Yes	Yes
3	Dr. Asha Rajvanshi, Scientist 'G' (Retd.), WII	B/104/106 Rock Valley Apartments, GMSRoad, Sewla Kalan, P.O. Majra, Dehradun, Uttarakhand-248171	Member	Yes	Yes
4	Shri. Avijit Ghosh (CMD- Heavy Engineering CorporationLimited) (Retd.)	Singhee Marg, A- 604 Shahadeo Tower, P.P.Compound, Ranchi 834001, Jharkhand	Member	Yes	Yes
5	Shri. BandiRamchandra Reddy (Former CMD-South Eastern Coalfields Limited)-(Retd.)	Flat No-503 A, Jyoti Cosmos, White Fields, Hi-Tech City, Kondapur,Hyderabad-500081	Member	Yes	Yes
6	Prof. Pramod Kumar, Professor,ShriAurobindoCollege,University of Delhi	Shri Aurobindo College, University of Delhi 1372, B-1, Vasant Kunj, New Delhi-110070	Member	No	No
7	Prof.DeveshWalia, Department of Environmental Studies	Department of Environmental Studies, NEHU,Shillong-793022 Meghalaya	Member	No	No
8	Dr. Suresh Tiwari Scientist-F	Indian Institute of Tropical Meteorology, Pune,New Delhi Branch, Prof. Ram NathVijMargRajinder Nagar, New Delhi - 110060	Member	Yes	Yes
9	Dr. K.G Asha Manjari, Professor, University of Mysore	10/B, "SPARSHA", 2nd Main, 2nd Cross,BhogadiIInd Stage, Mysore-570026, Karnataka	Member	Yes	Yes
10	Prof. Dev Dutt Sharma, Vice-Chancellor	Sardar Patel University,Mandi H.P. 175001	Member	No	No
11	Shri V. K. Soni, Representative of India Meteorological	Government of India, Ministry of Earth Sciences, India Meteorological	Member	No	No

	Department	Department, MausamBhawan, Lodi Road, New Delhi – 110003			
12	Shri Yogesh Kale Representative of Indian Bureau of Mines	Controller of Mines, IBM Block D, Second Floor, Indira Bhavan, Civil Lines, Nagpur - 440001	Member	Yes	Yes
13	Shri Niazi Mohammed	Representative of Directorate General of Mines Safety	Member	Yes	Yes
15	Shri Pankaj Verma	3rdFloor, Vayu Block, Indira ParyawaranBhawan, MoEF&CC, Jorbagh, New Delhi- 110003.	Member Secretary	Yes	Yes

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GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(IMPACT ASSESSMENT DIVISION)
NON-COAL MINING SECTOR
****

SUMMARY RECORD OF 28th MEETING OF THE COMMITTEE OF THE RE-CONSTITUTED EXPERT APPRAISAL COMMITTEE FOR ENVIRONMENTAL APPRAISAL OF NON-COAL MINING PROJECTS CONSTITUTED UNDER THE EIA NOTIFICATION, 2006.

The 28th meeting of the Re-Constituted Expert Appraisal Committee (EAC) for Environmental Appraisal of Mining Projects (Non-Coal) of the Ministry of Environment, Forest and Climate Change was held during 14-15th March, 2024 through video conference. The list of participants is annexed herewith. After login of the Committee Members through video conference link provided by NIC discussion on each of the Agenda Items was taken up ad-seriatim.

(1.0) Deliberation & Circulation on the Minutes of 27th EAC (Non-Coal Mining) meeting held during 20th February, 2024 & 21st February, 2024.

The minutes of the 27th Meeting of the EAC (NoN-Coal) held during 20th February, 2024 & 21st February, 2024 were placed before the members of the EAC and confirmed by the Chairman.

Day 1: 14th March, 2024 (Thursday)

1.1 Chettichavadi Jaghir Magnesite and Dunite Mine with total excavation of 1.4 MTPA which includes 0.06 million tons of Magnesite, 0.12 million tons of Dunite and others (waste, O.B, Inter Burden, Top Soil etc.) in the mine lease area of 449.364 ha of M/s. Dalmia Bharat Sugar and Industries Limited located at Chettichavadi Village, Salem Taluk, Salem District, Tamil Nadu - For Reconsideration of Environmental Clearance reg [Online proposal no. IA/TN/MIN/241375/2018; File No. 23-227/2018-IA.III(V)][Consultant: Aadhi Boomi Mining & Enviro Tech (P) Ltd] - Environmental Clearance (Violation)]

The instant proposal is for grant of Environmental Clearance (under violation category) forChettichavadi Jaghir Magnesite and Dunite Mine with total excavation of 1.4 MTPA which includes 0.06 million tons of Magnesite, 0.12 million tons of Dunite and others (waste, O.B, Inter Burden, Top Soil etc.) in the mine lease area of 449.364 ha of M/s. Dalmia Bharat Sugar and Industries Limited located at Chettichavadi Village, Salem Taluk, Salem District, Tamil Nadu.

2. The details of the project as ascertained from the document submitted by the Project Proponent and as revealed from the discussions held during the meeting are given as under:

i. The mine lease area is located between Latitude: 11°43'09.71"N to 11°44'36.233"N and Longitude: 78°07'23.268"E to 78°09'13.068" E. The mine lease area falls under the Survey of India Toposheet No: 58 I/2 and falls in Seismic Zone-III.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category "A" as the mine lease area is greater than 250 ha and appraised at the Central level.

iii. The Project Proponent obtained Terms of Reference (ToR) vide ToR Lr.No: 23-227/2018-IA.III(V) dated 05.02.2021 for mining of Magnesite and Dunite in Chettichavadi Jaghir Magnesite and Dunite Mine for Total Excavation of 1.4 million Tonne per annum (MTPA)/[including 0.06 million tons of Magnesite, 0.12 million tons of Dunite, Waste, O.B, Inter Burden, Top Soil etc.] in the mine lease area of 449.364 ha under Ministry's Notification dated S.O 804(E) dated 14.03.2017.

iv. The proposal was earlier considered in the 43rd EAC (Non-Coal Mining) meeting held during 14 -16 December, 2021 wherein the EAC deferred the proposal for want of requisite information. The Project Proponent submitted the information on 11.03.2022 in Parivesh. However, the Project Proponent did not comply to the observation of EAC and in view of the above additional details were sought by the Ministry on 27.04.2022, 22.08.2022, 12.09.2022, 04.10.2022 and 22.11.2022 to provide the valid mine lease document. The Project Proponent submitted the desired information on 21.12.2022 in Parivesh. The proposal was again reconsidered in the 9thEAC (Non-Coal Mining) meeting held during 17-18 January, 2023 wherein the EAC deferred the proposal for want of requisite information, accordingly, PP submitted the information on 01.09.2023 in Parivesh Portal. The proposal was then reconsidered in the 20th EAC (Non Coal Mining) meeting held during 21-22nd September, 2023 wherein the Committee asked the Project Proponent to submit the proof of payment of Rs. 18.69 crore as per Dept. of Geology and Mining, Guindy letter dated 09.12.2022 for further consideration of the instant proposal before the EAC. The Project Proponent submitted the information vide its letter dated 19.02.2024 on Parivesh Portal. Accordingly, the proposal was again reconsidered in the 28th EAC meeting held during 14-15th March, 2024.

v. Based on observation of EAC in its EAC meeting held during 21-22September, 2023, the PP provided the following information:-

S. No.	Observation of EAC in its meeting held during 21-22 September, 2023	Reply by Project Proponent
1.	The EAC asked the Project Proponent to submit the proof of payment of Rs. 18.69 crore as per Dept. of	The said demands were being contested by the company before Hon'ble High Court of Madras In W.A.834 of 2020 (w.r.t to Rs.11.44

	Geology and Mining, Guindy let ter dated 09.12.2022 for further consideration of the instant proposal before the EAC.	Crore demand) and W.P.32057 of 2023 (w.r.t to Rs.7.24 Crore demand). In this context, we are herewith submitting order of the Honorable Madras High Court dated 15.02.2024 In respect of W.A.834 of 2020 (w.r.t to Rs.11.44 Crore demand) and W.P.32057 of 2023 (w.r.t to Rs.7.24 Crore demand) heard along with W.A.671 and batch. The operative portion of the said Order reads as under *"(i) The impugned order passed by the learned Single Judge at the Principal Seat is quashed and set aside;* *(ii) The Impugned orders/memos imposing 100% penalty/cost upon the appellants/petitioners shall be construed as show-cause notices;* *(iii) The appellants/petitioners shall file reply to the said show-cause notices, along with all the relevant documents on which they rely, within a period of four weeks from today; and* *(iv) The authority shall consider the reply filed by the appellants/petitioners individually and pass fresh orders with regard to imposing of penalty/cost or otherwise*."

vi. SEIAA/SEAC has approved the DSR for the Mineral Dunite and details has been mentioned below:

Date of application	Proposal No/ File No	Consideration by SEAA/SEAC	Details of EC	Date of accord
31st Jan 2023/ 23rd Feb 2023	-	597th Meeting of SEIAA dated 27th Feb 2023	-	-
	File No. C.No. 6013/2023	361st SEAC meeting dated 10th March 2023	-	
		379th SEAC meeting dated 12th May 2023		

		380th SEAC meeting dated 17th May 2023		
	C: No 6011/ 2013	627th SEIAA meeting dated 6th June 2023	Approved the DSR for Dunite	6th June 2023

vii. **Details of Mine Lease in chronological manner:**

S. No	Details of grant of Mine Lease deed execution	Period of Grant		Name of the Mineral	Mine lease area in Ha
		From	To		
1	G.O.Ms.No.903 dt.25.02.1966.	1966	1986	Magnesite	574.46 Ha
2	G. O.Ms.No.801 dt. 26.06.1976.	1976	1986	Dunite	574.46 Ha
3	G.O.Ms.No.74 dt. 11.03.1997.	1986	2006	Magnesite & Dunite	531.98 Ha
4	Application No: SL: GO:55200(1) 11-07-2005.	-	-	Magnesite & Dunite	449.364 Ha.
5	Letter from Dept of Geology and Mining vide Lr.No.TN RC No: 1355/MM9/2006 dated 09.12.2022 for validity of lease (till 31.03.2030), as per Sec 8(A)(5) of MMDR(Amendment) Act-2015.	-	31.03.2030	Magnesite & Dunite	449.364 Ha.

viii. **Land Use/Land Cover of the Mine Lease Area:**

Private land	-
Government land	449.364 Ha Unassessed Dry Waste Land Belonging to Government.
Forest land	-
Total Mining lease area (MLA), ha	449.364 Ha
Private land for crusher, workshop & other infrastructure outside the MLA	Nil

ix. **Mining plan details:**

Mining Plan including Progressive Mine Closure Plan (approved by Indian Bureau of Mines/DMG)	Letter No.	TN/SLM/ MG& DU/ ROMP-1646-MDS.
	Date	30.03.2021
	Mineral & (Major/Minor)	Major – Magnesite Minor - Dunite

	Mine Lease Area	449.364 Ha.
	Mining Plan Validity	2021-2022 to 2025-2026.
Additional information (if any)		
Mining Parameters	**Quantitative Description**	
Method of Mining	Open Cast Semi Mechanized Mining	
Drilling/Blasting	Deep Hole Drilling 100-104 mm Dia & Small Dia 25 mm Dia Holes.	
Geological Reserves	Magnesite-11.015979 Million Tonnes, Dunite – 32.165161 Million Tonnes.	
Mineable Reserves	Magnesite-11.015979 Million Tonnes, Dunite – 32.165161 Million Tonnes.	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Magnesite : 61913 T/yr (0.06 MTPA) Dunite : 141436 T/yr (0.14 MTPA) Waste : 1211009 T/yr (1.2 MTPA) Total ROM/Excavation: 1414358 T/yr (1.4 MTPA)	
Life of mine	100 Years	
Mine Bench Height & Bench Width	7.5 Mtr Height, 15- 20Mtr Width	
No. of Mine Benches	4-5 Average.	
Existing Depth, m bgl	20m	
Ultimate Depth of Mining, m bgl	320m RL above MSL	
Ground Water Table, m bgl	325m & 335mRLaboveMSL.	
Details of ground water intersection	Not applicable	
Individual bench slope	60° from Horizontal.	
Overall pit slope	45°	
Details of existing/ proposed Crusher	Nil	
Mineral Beneficiation	Not in Mine lease area, but done in Factory.	
RoM output size	14,00,000Tonnes.	
Transportation details including capacity of dumper/tipper, mode of transport and distance	ROM by Dumpers& Mineral by 10 Tonners.	
Generation of Topsoil/OB & its Management during plan period & conceptual period	No Top Soil Generation. OB is stored in spoil dumps for future use.	
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Mineral rejects are stacked separately and sold as per market demand.	

x. Water requirement:

Total water requirement	70 KLD	Fresh water	70 KLD
		Treated water	
Source	BORE WELL		
Permission for withdrawal/ intersection along with details of grant and its validity	OT8/AG-2/33/2023/Renewal-NOC/SLM/2023 dated 20.02.2023 valid upto 17-Nov-2025.		

xi. Nearest village/town/ highway/interstate boundary/railway station/water bodies/monument/ forest

Particulars	Particular's Name	Distance & Directions
Village	Chettichavadi	850m (E)
Town	Salem	10 Km
Highway	NH 7 - Salem – Bengaluru. SH 188 – Salem – Yercaud. Muthanaickanpatti Road (Salem)	5.0 km – SW. 3.12km – SE MDR 696. 6.0km - SW.
Interstate Boundary	N/A.	N/A.
Railway Station/Railway line	Salem Junction Railway Station	6 km (S)

Water Bodies

S.No	Water Body	Direction	Distance
1	Kannankurichi Lake	SE	4.7
2	KannankurichiPuthueri	SE	4.64
3	Thathampatti lake	SE	7.97
4	Mariamman temple	SE	8.75
5	Selathampattiyeri	SW	7.05
6	Lake near	SW	1.12
7	Lake near NH 7	SW	2.9
8	Lake near Indiranagar	SW	3.14
9	Pallapatti Lake	S	6.50
10	Arisipalayam lake	S	7.07
11	Kumaragiri lake	S	8.5
12	Lake near	W	10
13	Lake near Anaigoundampatty	W	7.7
14	Samuthiram Lake	W	4.40
15	Lake near Pagalpatti	W	6.21
16	Lake near	NW	8.1
17	Lake near	NW	7.64
18	Lake near	NW	7.72
19	Lake near Vattakkadu	N	4.40

Forest	Nagarmalai RF	Nagarmalai RF

xii. Presence of Environmentally Sensitive areas in the study area:

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest Land within the mine lease area and (if yes) status of Forest Clearance	NO	
National Park	NO	
Wildlife Sanctuary	NO	
Elephant/Tiger Reserve	NO	
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)	NO	
Coastal Regulation Zone (CRZ)	NO	
Schedule-I species (Nos and name of schedule-I species with authenticated letter)	Yes	Revised letter from the Forest Range Officer, TN Forest Department was obtained mentioning the type of Schedule I Species in the study area of 10 Km Radius vide Letter no. C.No.228/2021 dated 13th Feb 2023. As per the list 18 nos. of Schedule-1 Sp. are reported:

Sn	Common Name	*Zoological Name*
	Mammals	
1.	Gaur	*Bos Gaurus.*
2.	Jungle Cat	*Felis Chaus*
3.	Mouse Deer	*Tragulus Meminna.*
4.	Spotted Deer	*Axis Axis.*
5.	Jackal	*Canis Aureus*
6.	Bonnet-Monkey	*Macaca Radiada*
7.	Devangloris	*Slender Loris (Loris Lydekkerianus)*
8.	Pangolin	*Manis crassicaudata*

		9.	Palmcivet	*Paradoxurus hermaphrodites*
		10.	Porcupine	*Hyxtrix Indica*
			Birds	
		11.	Common Peafowl	*Pavo Cristatus*
		12.	Crested Serpent Eagle	*Spilansis Cheela*
		13.	Laggar Falcon	*Falco Biarmicusjugger*
		14.	Harriers Circus	*Circus Aerunginosus*
		15.	White Scavanger Vulture	*Neophron Percnopterus*
		16.	White Eyed Buzzard	*Butastur Teesa*
			Reptiles	
		17.	Python	*Python Molurus.*
		18.	Russel Viper	*Vipera (Daboia) russelli*
Wildlife Conservation Plan	Yes	Wildlife Conservation Plan along with the budgetary Provisions with timeline for implementation has been prepared and submitted to DFO, TN, Forest Department, Salem vide our Letter SL:MM:26150.A dated 9th March 2023 and obtained acknowledgement.		

xiii. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	13.2 Ha/ 19800 saplings
Budget for green plant & plantation till the end of life of mine.	Rs.13,50,000/-
Budget for nursery	Rs.2,00,000 per Annum
Details of existing plantation and its survival rate	67674 with Survival rate of 60-70% as on February 2024.
No. of tree cuts in the mine lease area and compensatory afforestation	N.A.

Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	15 Ha
50 m safety zone of nallah, roads, electric lines	1.5 Ha
500 m safety zones of nearest habitation villages	5 Ha

xiv. Baseline detail:

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	December 1st, 2020 to February 28th 2021
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Winter Season
Predominant Wind direction (From)	From SW, S and SE
Ambient Air Quality (no. of locations) and results	6 locations PM10 – 39µg/m^3 to 60µg/m^3 PM2.5 –19µg/m^3 to 33 µg/m^3 SOx – 4µg/m^3 to 13µg/m^3 NOx – 8µg/m^3 to 19µg/m^3
Noise level (no. of locations) and results	5 locations 40.8 to 46.2 dBA for the day time and 34.1 to 41.8 dBA for the Night time
Water Quality (no. of locations) and results	6 locations pH: 7.43-9.48, TDS – 334 mg/l to 906 mg/l Total Hardness: 190 mg/l to 280 mg/l Chlorides: 22 mg/l to 58 mg/l Heavy metals – Fe - 0 To 0.12 mg/l
Soil Quality (no. of locations) and results	6 locations pH – 7.46 to 8.64 moisture – 5.46% to 6.56% bulk density – 1.21g/cc to 1.47mg/l organic matter – 0.31% to 0.76% Water holding capacity – 47% to 56%
Hydro geological study and results	The detailed Hydro geological study is given in Page No 130(i) to 130(xxxviii) of Final EIA report (Volume I)
Traffic study (no. of locations) and results	• Traffic study has been conducted at Single lane village hard road which passes into the lease area. • Transportation of raw material, fuel &

finished product will be done 80% by road.

- Existing PCU is 68 PCU/day on Single lane village hard road and existing level of service (LOS)is:

Road	V (Volume In PCU/day)	C (Capacity In PCU/ day.)	Existing V/C Ratio	LOS
Single lane village hard road	68	2500	0.0272	2.72

- PCU load after proposed project will be 68 (Existing) + 45(Additional) = 113 PCU/hr and level of service (LOS) will be:

Road	V (Volume In PCU/Day)	C (Capacity In PCU/ day)	Proposed V/C Ratio	LOS
Single lane village hard road	113	2500	0.0452	4.52

**Note: Capacity asperIRC73:1980 Guideline for Capacity for roads.*

Conclusion: The level of service will be 4.52 after including additional traffic due to proposed project.

xv. Public Hearing (PH) Details:

Advertisement for PH with date (name of major national daily and one regional vernacular daily newspaper)	01.08.2021
Date of PH	03.09.2021
Venue	Dalmia Old Colony Canteen Building. Opp. Wiegh Bridge. Chettichavadi Village, Salem West Taluk, Salem District, TAMIL NADU-636012.

Chaired by	Dist. Collector & District Environmental Engineer, TNPCBD.
Main issues raised during PH	Employment for the local villages.
Budget proposed for addressing issues raised during PH over 3 years	Rs.39.14 Lakhs.
Additional information (if any)	

xvi. Details of CTE/CTO, Certified Compliance Report, Certified Production Details from the inception of the mine:

Particulars	Details of Letter along with date of grant and validity
Consent to Establish	-
Consent to Operate	-
Certified Compliance Report and Inspection date	-
Certified Production Details from the inception of the mine (in tabular form against the EC capacity)	The Duly Authenticated Production Details from 1979-80 to 2018-19 as per the Certificate issued by Dept of Geology and Mining Salem vide letter ROC.45/2018/Mines-A dated 11.12.2018 is submitted in Final EIA/EMP Report, Table format of certified production against EC has been submitted as per standard format.

xvii. Rehabilitation & Resettlement (R&R):

R & R details	NA

xvii. Court case details:

Court Case, No and its present status	Detail of total 9 court cases are mentioned below: 1. W.P.25518/2006 Madras HC 2. Writ Petition No.29275 of 2016 Madras HC 3. Writ Petition (Civil) No. 114 of 2014 of Supreme Court 4. District Collector, Salem has also raised another demand vide order dated 8th July, 2020 directing project proponent to pay sum of INR 7.24 Crore on the quantity of Magnesite mined without EC for the period 1st April, 2000 to 31st August, 2018. 5. District Collector"s demand of surface compensation of Rs.79,88,39,062from20.08.1966 till 31.10.2017.

	6. Show cause vide Proceeding Letter No.SLM0006/DEE/TNPCB/S LM/RL/2014, dated 03.06.2014 by Tamil Nadu State Pollution Control Board U/s 19 of Environment Protection Act. 7. Show Cause vide Proceeding Letter No.FEF/TNPBC/SLM/F/006 /20 by Tamil Nadu State Pollution Control Board U/s 19 of Environment Protection Act dated 4th May, 2020. 8. Show cause Notice dated 5thFebruary, 2013 under Water Act. Show cause Notice dated 5thFebruary, 2013 under Air Act. 9. Environmental Activist Mr.S.Sakthivel filed a petition before the Hon"ble NGT (SZ) raising certain Environmental issues against 6 respondents.
Undertaking by Project Proponent w.r.t court case.	Affidavit Sworn on 22.04.2023 in a non-judicial stamp of Rs 100 bearing No. CZ – 744433 dated 21.04.2023.

xviii. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018.	Affidavit Sworn on 22.04.2023 in a non-judicial stamp of Rs 100 bearing No. CZ – 744433 dated 21.04.2023.
Undertaking by Project Proponent in EIA/EMP report	The Project Proponent has submitted an undertaking vide Ministry's OM dated 05.10.2021.
Undertaking by Consultant in EIA/EMP report	Undertaking by the Environment consultant has been submitted as per Ministry's OM dated 04.08.2009.
Plagiarism Certificate	

xix. Details of the Environmental Management Plan (EMP):

S.no.	Activities	Capital cost (INR)	Recurring cost (Lakhs/annum)
1	Safety kits for 320 persons @ Rs 1000 per head	Rs. 3,20,000	Rs.2,00,000
2	Water Sprinkling & Spraying	Rs.15,00,000	Rs.8,00,000
3	Afforestation for @ 75 per tree	Rs. 3,00,000	Rs.3,00,000
4	Noise & Vibration	--	Rs.2,50,000
5	Air Quality Monitoring and Water Testing	-	Rs.1,50,000
6	Drainage- Parapet -Retention Wall	Rs. 5,00,000	Rs.3,00,000

	Total	Rs 26.2 Lakhs	Rs.20.0 Lakhs
	Summary of cost allocated for Remediation plan, NRAP, CRAP		
Sn	Description	Estimated cost (Rs.in Lakhs)	
1	Remediation Plan	Rs.162.50/-	
2	Natural Resources Augmentation Plan	Rs.236.00/-	
3	Community Resources Augmentation Plan	Rs.208.44/-	
	Sub-Total	Rs.606.94	
4	Budgetary provisions to implement the commitment based on Public Hearing	Rs.39.14/-	
	Total	Rs. 646.08/-	

xx. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	0.653 crore (0.262 + 0.3914)
Project Cost	19.57 crore
Employment (No.s)	350 Persons.
	As per the Chapter 13 of Vol I of EIA Report.

3. Observation and Recommendation of the Committee:

The instant proposal is for Environmental Clearance under violation category. The proposal was earlier considered in the EAC meeting wherein the Committee asked the Project Proponent to submit the proof of payment of Rs. 18.69 crore as per Department of Geology and Mining, Guindy letter dated 09.12.2022. The Project Proponent informed the EAC that they have contested against the demand raised by Department of Geology and Mining before Hon'ble High Court of Madras in W.A. Nos. 834 of 2020 (w.r.t to Rs. 11.44 Crore demand) and W.P. Nos. 32057 of 2023 (w.r.t to Rs. 7.24 Crore demand). PP also informed the EAC that Hon'ble Madras High Court vide order dated 15.02.2024 had construed the impugned orders/memos imposing 100% penalty/cost upon the appellants/petitioners as show-cause notices. The Hon'ble Court further directed the Project Proponent to file its reply on the above said show-cause notices within a period of four weeks.

In view the above submissions made by the PP, the EAC **deferred** the proposal and asked the Project Proponent to submit the following additional details

i. PP needs to submit the copy of the reply of the show cause notice that it submitted to Department of Mines and Geology.
ii. PP needs to submit the present status report in the matter from DMG, Tamil Nadu.

iii. PP needs to submit the chronology of existing court cases along withthe replies filed by it and the state authorities.

1.2 Expansion of Sanu-I Limestone Mining Project with enhancement in production capacity from 3.3 to 3.848 MTPA (less than 20%) in second phase which includes keeping ROM SMS grade Limestone resource- 3.3 MTPA same (SMS Grade Limestone-1.50 MTPA) & recovery of mineral from Handling of old backfilled limestone size reject dumps (0-30 mm size) - 0.548 MTPA along with Crushing (1X300 TPH, 1X250 TPH, 1X200 TPH, 1X150 TPH), Screening plant (2X300TPH, 2X250TPH, 2X200TPH) In the ML area of 1000 ha (ML No. 27/1996) by M/s Rajasthan State Mines and Minerals Limitedlocated near Village Sanu, Sub Tehsil Ramgarh, Tehsil Sam (Old Tehsil Jaisalmer), District Jaisalmer, Rajasthan – For Environmental Clearance under OM dated 11.04.2022 (Stage-II expansion) reg [Online Proposal No. IA/RJ/MIN/458597/2024, File No. J-11015/42/2006-IA. II (M)]EIA Consultant: Fulgro Environmental & Engineering Services India Pvt. Ltd.

The instant proposal is for expansion of Sanu-I Limestone Mining Project with enhancement in production capacity from 3.3 to 3.848 MTPA (less than 20%) in second phase which includes keeping ROM SMS grade Limestone resource- 3.3 MTPA same (SMS Grade Limestone-1.50 MTPA) & recovery of mineral from Handling of old backfilled limestone size reject dumps (0-30 mm size) - 0.548 MTPA along with Crushing (1X300 TPH, 1X250 TPH, 1X200 TPH, 1X150 TPH), Screening plant (2X300TPH, 2X250TPH, 2X200TPH) In the ML area of 1000 ha (ML No. 27/1996) by M/s Rajasthan State Mines and Minerals Limited located near Village Sanu, Sub Tehsil Ramgarh, Tehsil Sam (Old Tehsil Jaisalmer), District Jaisalmer, Rajasthan.

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. The proposed project activity is listed at schedule no. 1(a) Mining of Mineralsand falls under Category “A” of the schedule of the EIA Notification, 2006 and appraised at the Central level.
ii. The mine lease area is located between Latitude 27°19'39.37"N to 27°19'40.13"N & 27°16'43.77"N to 27°16'44.53"N and Longitude 70°33'47.35"E to 70°33'49.81"E & 70°34'54.62"E to 70°34'57.11"E.The mine lease area falls under the Survey of India Toposheet No: 40 I/11 and falls in Seismic Zone-III.
iii. Earlier, the Project Proponent obtained following Environmental Clearance as tabulated below:

S.No.	Details of EC obtained in the favour of M/s Rajasthan State Mines & Minerals Ltd. (RSMML)	Letter No. & Date
1.	Environment Clearance over an area of 1000 ha for 1.25 MTPA of Steel Grade Limestone.	Vide letter no. J-11015/42/2006-IA. II

		(M) dated 03.08.2007
2.	Amendment in EC for enhancement in life of mine from 31.03.2016 at maximum annual production capacity of 12.5 LTPA as in the IBM approved Mining Plan/Scheme of Mines, the balance estimated reserves has been enhanced based on the additional exploration during scheme of mining (SOM) period & resulted the mineral reserves of probable/possible category falling under proved category.	Vide letter no. J-11015/42/2006-IA. II (M) (Pt.) dated 22.03.2017.
3.	Further obtained Amendment in EC forenhancement in the production capacity of SMS Grade Limestone from 1.25 MTPA to 1.50 MTPA along with ROM handling of Limestone from 2.799 MTPA to 3.30 MTPA.	Vide Letter no. F. No. J-11015/42/2006-IA. II (M) dated 23.06.2021.

iv. Details of Mine Lease in chronological manner:

Grant	From	To	Lease deed execution date	Lease registration date
Initial Grant (30 Years)	01/04/1997	31/03/2027	22/07/2010	30/07/2010
Extension	From	To	Renewal date	
1st (Deemed renewal from the initial grant)	01/04/1997	31/03/2047	15/11/2018	

v. Land Use/Land Cover of the Mine Lease Area:

Private land	ML Area: 1000 Ha.
Government land	
Forest land	0 Ha.
Total Mining lease area (MLA), ha	1000 Ha.
Private land for crusher, workshop & other infrastructure outside the MLA	NA

vi. Mining plan details

Mining Plan including Progressive Mine Closure Plan (approved by	Letter No.	MCDR-MPC0LST/2/2023-AJM-IBM_RO_AJM
	Date	09/06/2023
	Mineral & (Major/Minor)	Limestone (Steel Grade & Cement Grade) and Major
	Mine Lease Area, Ha	1000 Ha.

<table>
<tr><td>Indian Bureau of Mines/DMG)</td><td>Validity</td><td>2026-27</td></tr>
<tr><td>Additional information (if any)</td><td colspan="2">Approval of Earlier Mining Plan & Its Subsequent Review In Chronological Order
<table>
<tr><th rowspan="2">S. No.</th><th rowspan="2">Letter Number</th><th rowspan="2">Date</th><th colspan="2">Period</th><th rowspan="2">Type of Approved Document</th></tr>
<tr><th>From</th><th>To</th></tr>
<tr><td>1</td><td>326/108/ZN-28/90-MCCM(NZ)</td><td>14/06/1991</td><td>01/04/1991</td><td>31/03/1996</td><td>Mining plan</td></tr>
<tr><td>2</td><td>584(6)(3)(15)/96 RCMAJM</td><td>20/08/1997</td><td>01/04/1996</td><td>31/03/2001</td><td>Scheme of Mining</td></tr>
<tr><td>3</td><td>584(6)(3)(94)/2001RCM-AJM</td><td>04/02/2002</td><td>01/04/2001</td><td>31/03/2006</td><td>Scheme of Mining</td></tr>
<tr><td>4</td><td>584(6)(3) (94-PMCP/2004-AJM</td><td>28/01/2005</td><td>01/04/2004</td><td>31/03/2006</td><td>Scheme of Mining</td></tr>
<tr><td>5</td><td>584(6)(3) MS-259/2006AJM</td><td>09/09/2006</td><td>01/04/2006</td><td>31/03/2012</td><td>Scheme of Mining</td></tr>
<tr><td>6</td><td>584(6)(3) (391)/2011-RCOM-AJM</td><td>13/06/2012</td><td>01/04/2012</td><td>31/03/2017</td><td>Scheme of Mining</td></tr>
<tr><td>7</td><td>584(6)(3) (1667)/2016-RCM-AJM</td><td>16/12/2016</td><td>01/04/2017</td><td>31/03/2022</td><td>Review Of Mining Plan</td></tr>
<tr><td>8</td><td>584(6)(3) (1763)/2018-RCM-AJM</td><td>14/12/2018</td><td>01/04/2018</td><td>31/03/2022</td><td>Modification Of Mining Plan</td></tr>
<tr><td>9</td><td>584(4)(3) (1899)/2021-22RCM-AJM</td><td>29/03/2022</td><td>01/04/2022</td><td>31/03/2027</td><td>Review Of Mining Plan</td></tr>
</table></td></tr>
<tr><td>Mining Parameters</td><td colspan="2">Quantitative Description</td></tr>
<tr><td>Method of Mining</td><td colspan="2">Open cast Mechanized</td></tr>
</table>

Drilling/Blasting	Drilling/Blasting
Geological Reserves	392.47 MT (Million Tonne)
Mineable Reserves	16.35 MT (Million Tonne)
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Total Material handing 3.848 Million TPA (ROM SMS grade Limestone resource- 3.3 Million TPA recovery of mineral from Handling of old backfilled limestone size reject dumps (0-30 mm size)- 0.548 Million TPA)

S. No.		Product	Capacity mentioned in the EC dated 3rd Aug 2007 & 23rd June 2021	Existing Capacity as per EC (MILLION TPA) dated 3rd Aug 2007 & 23rd June 2021	Proposed Capacity (MILLION TPA)	Remark/End use
1		SMS Grade Limestone (30 to 80 mm particle size) as per EC granted by MoEF & CC vide letter no. J-11015/42/2006-IA.II (M) dated 3rd August 2007	1.25	1.50	1.50	End use: Steel industries
2	2a	Mineral Size Reject (10 mm-30 mm)	1.559	1.8	1.8	End use: cement, power & other industries

	2b	Screen Reject Limestone less than 10 mm particle size)				End use: Market is yet to be established.
3 (1+2)		ROM (Limestone Resources)	2.799	3.30	3.3	
		Note: As per amended EC granted by MoEF & CC vide F. No. J-11015/42/2006-IA. II (M) dated 23rd June 2021				
4	4.1	Size mineral rejects (10-30 mm size)	0	0	0.3288	End use: cement, steel, power plants & other industries
	4.2	Reject (0-10 mm Size)	0	0	0.2192	End use: backfilled or dispatch subject to Market demand
4.0(4.1+4.2)		Handling of old backfilled limestone size reject dumps (0-30 mm size)	0	0	0.548	End use: cement, steel, power plants & other industries
5(3+4)		Total Material Handling (MILLION TPA)	2.799	3.30	3.848	In first phase Expansion in ROM- 17.89 % In Second Phase Proposed

<table>
<tr><td></td><td>
<table>
<tr><td></td><td></td><td></td><td></td><td></td><td>Expansion is 37.47 % from First phase initial EC grant as per EIA notification,2006</td></tr>
<tr><td colspan="6">CRUSHING AND SCREENING PLANT</td></tr>
<tr><td colspan="2"></td><td>Existing</td><td>Proposed</td><td>Total</td></tr>
<tr><td>6</td><td>Crushing unit</td><td>1X300,1X250,1X200,1X150</td><td>NIL</td><td>1X300,1X250,1X200,1X150</td></tr>
<tr><td>7</td><td>Screening unit</td><td>1X250 TPH, 1X250 TPH, 1X200 TPH, 1X200 TPH</td><td>1X300 TPH, 1X300 TPH</td><td>1X250 TPH, 1X250 TPH, 1X200 TPH, 1X200 TPH, 1X300 TPH, 1X300 TPH</td></tr>
</table>
</td></tr>
<tr><td>Life of mine</td><td>6 Years</td></tr>
<tr><td>Mine Bench Height & Bench Width</td><td>Bench Height: 5 m
Bench Width: 80-120 m</td></tr>
<tr><td>No. of Mine Benches</td><td>7</td></tr>
<tr><td>Existing Depth, m bgl</td><td>
<table>
<tr><td>Pit No.</td><td>Pit ID</td><td>Pit Status</td><td>Area Covered by Pit (Ha)</td><td>Depth</td></tr>
<tr><td>1</td><td>North</td><td>Active</td><td>123.98</td><td>4.50 m</td></tr>
<tr><td>2</td><td>South</td><td>Active</td><td>501.72</td><td>5.00 m</td></tr>
</table>
</td></tr>
<tr><td>Ultimate Depth of Mining, m bgl</td><td>5 m bgl</td></tr>
<tr><td>Ground Water Table, m bgl</td><td>70 m bgl</td></tr>
<tr><td>Details of ground water intersection</td><td>Ground water table will not be intersected</td></tr>
<tr><td>Individual bench slope</td><td>70°</td></tr>
<tr><td>Overall pit slope</td><td>45°</td></tr>
<tr><td>Details of existing/ proposed Crusher</td><td>Existing Primary and Secondary Jaw Crushers having capacity 1X300,1X250,1X200,1X150 TPH</td></tr>
</table>

Mineral Beneficiation	No
RoM output size	Mine Material handling capacity from 3.3 million TPA to 3.848 million TPA (Less than 20 %) in second phase which includes keeping ROM SMS grade Limestone resource- 3.3 million TPA same (SMS Grade Limestone-1.50 MTPA) & recovery of mineral from Handling of old backfilled limestone size reject dumps (0-30 mm size)- 0.548 Million TPA
Transportation details including capacity of dumper/tipper, mode of transport and distance	Via roads/railways and Capacity of dumpers/Tippers-25 Tones
Generation of Topsoil/OB & its Management during plan period & conceptual period	There is no top soil generation/OB generation envisaged from the proposed mines
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Mineral Reject generation of Size less than 10 mm & as per market specifications possibility is to explore the same for market use and selling of -10mm mineral sized rejects with the objective to zero waste mining as per National Mineral Policy 2019 to Conserve National Resources as much as possible.

vii. Water requirement:

Total water requirement	55	Fresh water	55
		Treated water	0
Source	Water demand is being met available through IGNP Canal		
Permission for withdrawal/ intersection along with details of grant and its validity	Permission obtained from IGNP dated 06/02/2007 for 120 KLD for Sanu-I and Sanu-II mining project.		

viii. Nearest village/town/ highway/interstate boundary/railway station/water bodies/monument/ forest

Particulars	Particular's Name	Distance & Directions
Village	Joga village	~ 5.32 Km towards NNE direction from mining lease area.
Town	Ramgarh (Nearest Town)	~8.67 Km towards NW direction from mining lease area.
Highway	NH-68	~ Passing through the mine lease area at about 0.90 Km towards South direction from the Pillar W of the M.L area.
Interstate Boundary	None in 10 KM Radius	--
Railway Station/Railway line	Sanu Railway station	~ 7.09 Km towards ESE direction from mining lease area.
Water Bodies	Sanwra Desar Talab	~1.37 Km towards SE direction from the mine lease area
Forest	None in 10 KM Radius	--

ix. Presence of Environmentally Sensitive areas in the study area:

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest Land within the mine lease area and (if yes) status of Forest Clearance	No	Letter obtained from office of the Dy. Conservator of Forest, Wildlife, Jaisalmer vide letter no. F()Misc./DCFWLJSM/2023-24/3155 dated on 29.08.2023 stating that Mine site is about 45 km away from the boundary of Desert National Park Wildlife Sanctuary and about 1.45 Km away from the Great Indian Bustard Priority Area and lying within the Great Indian Bustard Potential Area
National Park	No	
Wildlife Sanctuary	No	
Elephant/Tiger Reserve	No	
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)	No	---------
Coastal Regulation Zone (CRZ)	No	---------
Schedule-I species (No.s and name of schedule-I species	No	No Schedule I species were observed during primary survey. Further, the Authenticated List of Flora & Fauna issued vide letter no. F () DCF/Technical/2022-23/4863 by DCF,

with authenticated letter)		Jaisalmer dated on 04.09.2023 shows presence of three Schedule I species namely: The Indian Porcupine (Hystrix leucura), Rat snake (Ptyas mucosa), Tawny Eagle (Aquila rapax)
Wildlife Conservation Plan	……	Under Departmental Process

x. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings proposed

Year		Un-worked Area		Additional plantation to be carried out (Assuming survival rate to be 70%)	Net plantation to be carried out (Along with replacement of non-surviving Plants)	Backfilled Area		Total	
		Area (Ha)	No. of Trees	No. of Trees	No. of Trees	Area (Ha)	No. of Trees	Area (Ha)	No. of Trees
Existing	Un-worked Area	41.59	41590	--	--	313.50	46,697	--	45370
	Both sides of NH passing through the mine	3.78	3780	--					
1st (2023-24)		*2.22	18401	--	18401				18401

	2nd (2024-25)	--	18401	5520	23921	Maintenance to be done			23921
	3rd (2025-26)	--	18401	7176	25577				25577
	4th (2026-27)	--	18402	7673	26074				26074
	5th	--	--	7822	7822			--	7822
	6th	--	--	--	--			--	--
	End of Life of Mine	--	--	--	--	559.22	Re-grassing	--	--
	Total	47.59	1,18,975	22671	96275	872.72	Re-grassing	47.59	1,47,165
Budget for green plant & plantation till the end of life of mine.	Rs. 5.21 lacs (Recurring Cost)								
Budget for nursery	--								
Details of existing plantation and its survival rate	Discussed in the above section								
No. of tree cuts in the mine lease area and compensatory afforestation	.....								
Particulars for	Area covered (in Ha)								

Green belt/plantation	
7.5 m barrier & non-mineralized zone	43.81 Ha. (Green Belt/Plantation (Undisturbed Area) & 3.78 Ha. (Plantation along both sides of NH passing through the mine).
50 m safety zone of nallah, roads, electric lines	
500 m safety zones of nearest habitation villages	.....

xi. Baseline detail:

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	March-May 2023
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Summer
Predominant Wind direction (From)	SW
Ambient Air Quality (no. of locations) and results	8
Noise level (no. of locations) and results	7
Water Quality (no. of locations) and results	Surface-3, Ground water-2 Nos
Soil Quality (no. of locations) and results	7
Hydro geological study and results	Discussed in the chapter 3 of the EIA/EMP Report.
Traffic study (no. of locations) and results	Mining activity would deploy 25 T/Truck and 144 trips/day, or PCU/day will be 432. Thus, incremental increase in traffic will be 50%. There will be no much impact on local transport of mineral from mine site via roadways and railways.

	The LOS value for the NH-68 will be "Excellent" after post mining. So, the additional load on the carrying capacity of the concerned roads is not likely to have any significant adverse effect

xii. Public Hearing (PH) Details:

Advertisement for PH with date (name of major national daily and one regional vernacular daily newspaper) Date of PH Venue Chaired by Main issues raised during PH Budget proposed for addressing issues raised during PH over 3 years Additional information (if any)	As per EIA Notification, dated 14th September, 2006 and its subsequent amendments till date the said project falls under Category "A" and accordingly, Environmental Clearance (EC) for mining activity is required under para 7 (ii)a of EIA Notification, 2006 (for Expansion or Modernization or Change of product mix in existing projects). Earlier in Phase I enhancement in the production capacity of SMS Grade Limestone from 1.25 MTPA to 1.50 MTPA (20 %increase) along with ROM Handling of limestone from 2.799 MTPA to 3.30 MTPA (17.89% increase) at operating Sanu-I Limestone Mine. Further, this EIA/EMP report is being prepared for Phase 2: 2.799 MTPA to 3.848 MTPA (37.47 % increase) expansion(<40% i.e., 37.47 % in phase 1 and phase 2) in line to MoEF & CC OM vide No. IA3-22/10/2022-IA.III [E 177258] dated 11th April 2022 and subsequent OM vide No. IA3-22/10/2022-IA.III [E 177258] dated 30th May 2022, para 5 Table Scenario III : "Up to 40 percent based on successful compliance of previous environmental safeguard conditions related to expansion of 20 percent" clearly stating that there is requirement of revised EIA/EMP report and Certified EC Compliance report however there is no requirement of fresh public consultation

xiii. Details of CTE/CTO, Certified Compliance Report, and Certified Production Details from the inception of the mine:

Particulars	Details of Letter along with date of grant and validity
Consent to	F(Mines)/Jaisalmer(Jaisalmer)/1958(1)/2016-2017/1150-1154 dated 07/07/2021 valid till 31/07/2024

<table>
<tr><td>Establish</td><td></td></tr>
<tr><td>Consent to Operate</td><td>(Mines)/Jaisalmer (Jaisalmer)/1958(1)/2016-2017/1155-1159 dated 07/07/2021 valid till 31/07/2024</td></tr>
<tr><td>Certified Compliance Report and Inspection date</td><td>PP submitted the Certified Compliance Report (CCR) dated 24.10.2023. As per the CCR, the inspection was carried out on 19.07.2023.</td></tr>
<tr><td>Certified Production Details from the inception of the mine (in tabular form against the EC capacity)</td><td>Certified Production figure along with EC Capacity
<table>
<tr><th rowspan="2">Year</th><th colspan="3">Production in Tonnes</th><th rowspan="2">Description</th></tr>
<tr><th>ROM Production</th><th>30 mm – 80 mm Size</th><th>10 mm – 30 mm size</th></tr>
<tr><th></th><th>A+B</th><th>A</th><th>B</th><th></th></tr>
<tr><td>1987-88</td><td>60067.400</td><td>60067.400</td><td>--</td><td rowspan="12">Issued via ME, Mines and Geology Department Jaisalmer vide letter no. ME/Jaisal/Sankhya/2015 /1206 dated on 19.01.2015

*Note: Addition of A & B, however not given in the certificate.</td></tr>
<tr><td>1988-89</td><td>200146.500</td><td>200146.500</td><td>--</td></tr>
<tr><td>1989-90</td><td>242104.100</td><td>242104.100</td><td>--</td></tr>
<tr><td>1990-91</td><td>465238.400</td><td>465238.400</td><td>--</td></tr>
<tr><td>1991-92</td><td>592140.500</td><td>592140.500</td><td>--</td></tr>
<tr><td>1992-93</td><td>599784.500</td><td>599784.500</td><td>--</td></tr>
<tr><td>1993-94</td><td>441619.400</td><td>441619.400</td><td>--</td></tr>
<tr><td>1994-95</td><td>333412.600</td><td>333412.600</td><td>--</td></tr>
<tr><td>1995-96</td><td>529663.800</td><td>529663.800</td><td>--</td></tr>
<tr><td>1996-97</td><td>658961.3</td><td>596235.100</td><td>62726.200</td></tr>
<tr><td>1997-98</td><td>1452000.00</td><td>574674.16</td><td>877325.84</td><td rowspan="2">Issued via ME, Mines and Geology Department Jaisalmer vide letter no.</td></tr>
<tr><td>1998-99</td><td>1282000.00</td><td>511977.52</td><td>770022.48</td></tr>
</table></td></tr>
</table>

1999-00	1121000.00	448558.70	672441.30	ME/Jaisal/Sankhya/2015 /782 dated on 14.03.2016
2000-01	1473000.00	589564.25	883435.75	
2001-02	1492000.00	597430.35	894569.65	
2002-03	1269000.00	580514.93	688485.07	
2003-04	1863000.00	592468.00	1270532.00	
2004-05	1797242.00	598637.00	1198605.00	
2005-06	1549313.00	589994.00	959319.00	
2006-07	1798470.00	868352.87	930117.13	
2007-08	1625515.00	778920.76	846594.24	
2008-09	1979170.00	881299.61	1097870.39	
2009-10	1754319.00	813005.48	941313.52	
2010-11	1669513.00	746978.04	922534.96	
2011-12	2636900.00	1210126.40	1426773.60	
2012-13	2027344.00	926496.33	1100847.67	
2013-14	1881815.00	868927.82	1012887.18	
2014-15	2137593.00	972054.37	1165538.63	
2015-16	1936097.00	903958.03	1032138.97	
2016-17	2084683.00	969311.10	323493.75	Issued via ME, Mines and Geology Department Jaisalmer vide letter no. ME/Jaisal/Sankhya/2019 /994 dated on 15.03.2019

Year	ROM Production	>30 mm – 80 mm Size Gitty	<30 mm size Gitty	Backfilled mined out pit	Description
2017-18	2685196	1230412.60	401480.67	1053302.73	Issued via ME, Mines and Geology Department Jaisalmer vide letter no. ME/Jaisal/Sankhya/2023/1285 dated on 18.07.2023
2018-19	2725921	1249981.20	291951.70	1183988.1	
2019-20	2631526	1189789.30	279181.98	1162554.72	
2020-21	2099686	0949911.76	219908.71	929865.53	
2021-22	3109865	1425595.51	407491.76	1276777.73	
2022-23	3026902	1389528.49	552355.35	1085018.16	

xiv. Rehabilitation & Resettlement (R&R):

R & R details	No R & R study involved as this is an existing mining project also no settlements are present in the mine lease area that requires R & R.

xv. Court case details:

Court Case, No and its present status	No Court Case is pending
Undertaking by Project Proponent w.r.t court case	Undertaking is enclosed along with the EIA/EMP Report.

xvi. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	Project Proponent has submitted an Affidavit along with the EIA/EMP Report.
Undertaking by Project Proponent in EIA/EMP report	Project Proponent has submitted an Undertakingalong with the EIA/EMP Report.
Undertaking by Consultant in EIA/EMP report	Undertaking by Consultant has been submitted along with the EIA/EMP Report.
Plagiarism Certificate	Plagiarism Certificate has been submitted along with the EIA/EMP Report.

xvii. Details of the Environmental Management Plan (EMP):

S. No.	Activity	Budget Allocation in Lacs. (Capital)	Budget Allocation in Lacs. (Recurring)
1	Environmental Monitoring Cost		
	a. Water Quality analysis	--	0.50
	b. Air — Air pollution monitoring	--	1.00
	❖ Installation of online continuous Ambient Air Quality Monitoring Stations for monitoring of air pollution attributes PM_{10}, $PM_{2.5}$, SO_2, NO_2& CO	20.0	1.00
	ii Control of fugitive emission during loading and unloading, transportation/water sprinkling measures.	--	10.00
	iii Air Pollution Control Devices installation at the material transfer points at crusher plant (Fogging System, Bag Filters)	--	5.00
	iii Greenbelt/Plantation	--	5.21
	c. Noise pollution Monitoring	--	0.40
2.	Construction of Water conservation and management structure	3.00	0.70
3.	Drip Irrigation	3.00	1.00
4.	Blasting related safeguard expenses	--	0.50
5.	Waste Management (Municipal Waste)	--	0.15
6.	Fencing around mine pit to prevent loss of wildlife and human movement	78.71	0.20
7.	OHS/Surveillances	2.00	2.00
8.	Rehabilitation of mined out backfilled area (re-grassing)	8.72	1.00
	Total	115.43	28.66

xvii. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	

Sr. No.	Particulars	Capital Expenditure (In Crores)
1	Existing project cost	Rs. 12.00 Crores

<table>
<tr><td></td><td>2</td><td>Project cost for expansion</td><td colspan="3">Rs. 25.52 Crores</td></tr>
<tr><td></td><td>3</td><td>Environment Management Plan</td><td colspan="3"><table><tr><td>Existing</td><td colspan="2">Proposed</td></tr><tr><td>Recurring (Rs Lacs)</td><td>Capital (Rs Lacs)</td><td>Recurring (Rs Lacs)</td></tr><tr><td>20</td><td>115.43</td><td>28.66</td></tr></table></td></tr>
<tr><td></td><td colspan="2">Total</td><td colspan="3">Rs. 37.52 Crore</td></tr>
<tr><td>Project Cost</td><td colspan="5">Rs. 37.52 Crore</td></tr>
<tr><td>Employment (No.s)</td><td colspan="5">112</td></tr>
</table>

xviii. The point-wise compliance in the following table as per the Ministry's OM dated 11.04.2022 under para 7(ii)(a) of EIA Notification, 2006, for expansion up to 50%, within the existing premises/ mine lease area, without additional land acquisition. The OM is applicable subject to fulfilment of following criteria:

Sr. No	Condition as per OM	Compliance of condition
1.	The project should have gone through the public hearing process, at least once, for its existing EC capacity on which expansion is being sought, except those category of projects which have been exempted as per para 7 III (i) of EIA Notification 2006 and its amendments.	Public hearing of the project held on 07.07.2005 for an annual production capacity of 12.50 Lakh tonnes (1.25 million tonnes)of steel grade limestone.
2.	There should not be change in Category of the project from 'B2' to 'B1' or 'A' due to proposed modernisation or expansion	There is no change in the category of the project.
3.	There is no additional land acquisition or forest land diversion involved for the proposed expansion or there is no increase in lease area with regard to mining vis-à-vis the area mentioned in the EC, based on which public hearing has been held earlier.	No Change in the Project Area.
4.	The proposed expansion shall not be more than 50% of production capacity as mentioned in the prior EC, issued on the basis of public hearing held and the same shall be allowed in minimum three phases.	Proposed expansion is not more than 50% of production capacity.
5.	Predicted environmental quality parameters arising out of proposed expansion/modernization shall be within the prescribed norms and the	Baseline Monitoring and data have been collected during the Month of month

	same shall be maintained as per prescribed norms.	March to May 2023 in summer season.
6.	The proposed expansion should not result in reduction in the greenbelt area as stipulated in the earlier EC, or if the existing ratio of greenbelt is more than 33%, after expansion it should not reduce below 33%.	PP has proposed additional plantation apart from the 33% of ML area.
7.	The project proponent should have satisfactorily complied the conditions stipulated in the existing EC(s) and satisfactorily fulfilled all the commitments made during the earlier public hearing/consultation proceedings and also the commitments given while granting previous expansion, as may be applicable. This shall be duly recorded in the certified compliance report issued by the IRO/CPCB/SPCB, which should not be more than one year old at the time of submission of application	PP has submitted thecertified compliance report vide dated 24.10.2023. Site inspection date has not been submitted by the PP.
8.	Public Consultation shall be undertaken [if applicable as per table below] by obtaining response in writing, as per para 7 III (ii) (b) of EIA Notification 2006, except those category of projects which have been exempted as per para 7 III (i) of EIA Notification 2006 and its amendments.	Not applicable.
9.	Effluent monitoring including air quality monitoring systems as specified in the existing EC, if stipulated, should have been installed.	No data available.

3. Observation and Recommendation of EAC:

The EAC, after deliberations observed that instant project is for expansion and PP has applied under OM dated 11.04.2022 for enhancement upto 37.87% (Stage-2) capacity expansion under para 7(ii) of EIA Notification, 2006.The EACobserved that the PP has not complied to all of the points of mentioned in the Ministry's OM dated 11.04.2022 issued under para 7(ii)(a) of EIA Notification, 2006, for expansion up to 50%. EAC further noted that the PP is having the permission to mine 1.5 MTPA SMS grade limestone with ROM handling capacity of 3.3 MTPA.

The PP has collected the Baseline data for the period from March to May, 2023 and onbserved that the Ambient Air Quality, Water Quality, Soil Quality and Noise Level are within the permissible limits.

Further, the Committee observed that the PP has not complied the condition with regard to the plantation of trees within mine lease area, the EAC opined that the existing ratio of greenbelt should be more than 33% of the Mine Lease area. EAC also noted that PP has not installed any Continuous air quality monitoring system within the ML area. The EAC also emphasised that PP should increase the activity-wise budget for EMP, Public Hearing and their recurring cost. Based on aforesaid discussion, the EAC **deferred** the proposal for the submission of following information:

i. The PP needs to submit the point wise compliance of Ministry's OM dated 11.04.2022 under para 7(ii)(a) of EIA Notification, 2006, for expansion up to 50%, within the existing premises/ mine lease area, without additional land acquisition.
ii. PP needs to submit a study showing the impact of mine operation upon the existing boundary of Desert National Park /Wildlife Sanctuary and upon the Great Indian Bustard Potential Area which is about 1.45 Km away from the Mine lease boundary.
iii. The PP needs to submit the authenticated mineable Limestone reserve and total Limestone reserve available within ML area from Director of Mines and Geology.
iv. The PP needs to submit DMG authenticated past production since the commencement of mining operations.
v. The PP needs to submit an undertaking for not exceeding the past production w.r.t. the EC capacity.
vi. The PP needs to create a nursery of native plant species in 5 ha land within the mine lease area (with not less than 1 lakh of sapling capacity). The nursery should be ready within three months.
vii. The PP needs to submit the status of wildlife conservation plan prepared as per the Wildlife amendment act, 2022.
viii. The PP needs to submit the detail action plan related to the budget already spent and to be spent with regard to activities covered under EMP and as part of CSR.
ix. The PP needs to submit the recorded Drone video of the Mine lease area covering Mine pit, OB dump and Plantation area.
x. The PP needs to undertake a carrying capacity study in order to findout the impact on the National Highway-68.

1.3 Gujarda, Dudheri & Dudhala Limestone Mine for production capcity of 2.7 MTPA in the mine lease area of 681.62 ha by M/s Nirma Limited located at Villages Gujarda, Dudheri & Dudhala, Tehsil Mahuva, District Bhavnagar (Gujarat) - Reconsideration for Environmental Clearance (EC) reg[Online Proposal No. IA/GJ/MIN/443968/2023, F. No. J-11015/153/2016-IA.II(M)][EIA Consultant - M/s Centre for Envotech and Management Consultancy Pvt. Ltd]

The proposal is for Environmental Clearance for Gujarda, Dudheri & Dudhala Limestone Mine for production capcity of 2.7 MTPA in the mine lease area of 681.62 ha by M/s Nirma Limited located at Villages Gujarda, Dudheri & Dudhala, Tehsil Mahuva, District Bhavnagar (Gujarat).

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. The mine lease area is located between Latitude 21°01'1.31"N to 21°03' 44.86" N and Longitude 71°41'15.21"E to 71°43'38.54"E. The mine lease area falls under the Survey of India Toposheet No: F42R12and falls in Seismic Zone-III.
ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category “A” as the mining lease area is greater than 250ha and appraised at the Central level.
iii. The Project Proponent has obtained the ToR for mining of Limestone in Gujarda, Dudheri & Dudhala Limestone Mine of M/s Nirma Limited vide letter no. J-11015/153/2016-IA.II(M) dated 06.02.2023.
iv. Details of Mine Lease in chronological manner:

S.no	Prospecting License/ Letter of Intent (LoI)/ Grant of Mine lease and Lr No	Date of the grant	Name of the Mineral & (Major/ Minor)	Period of Grant	Granted by	Mine lease area in Ha
1	MCR-102004-1943-CHH	15.02.2008	Limestone	30 years	IMD, Government of Gujarat	1497.4701
2	MCR-102004-1943-CHH	02.02.2011	Limestone	30 years	IMD, Government of Gujarat	1489.4701
3	MCR-102004-1943-CHH	08.01.2017	Limestone	50 years	IMD, Government of Gujarat	681.62

S. No	Details of grant of Mine Lease deed execution	Period of Grant		Name of the Mineral	Mine lease area in Ha
		From	To		
1	MCR-102004-1943-CHH	11.01.2017	10.01.2067	Limestone	681.62

v. Land Use/Land Cover of the Mine Lease Area:

Private land	565.9454
Government land	115.6746
Forest land	-
Total Mining lease area (MLA), ha	681.62
Private land for crusher, workshop & other infrastructure outside the MLA	No facilities outside the ML area. However crusher will be installed at company's Cement Plant.

vi. Mining plan details:

Mining Plan including Progressive Mine Closure Plan (approved by Indian Bureau of Mines/DMG)	Letter No.	File No.: 684(4)(1)/MP-348(197)/2021-22 GNR/1121
	Date	04.08.2021
	Mineral & (Major/Minor)	Major
	Mine Lease Area, Ha	681.62
	Validity	31.03.2026
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized	
Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Slurry explosive -cap sensitive and non-cap sensitive.	
Geological Reserves	57.280 Million tonne	
Mineable Reserves	20.574million tonne	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Top soil- 0.57 mi.cum OB/SB/IB/Mineral Rejects- Nil Waste-Nil	
Life of mine	11 years (Life of mine may be increased subject to conversions of resources under 333 category into category of reserves 111)	
Mine Bench Height & Bench Width	6.0 m, for working bench 12-15 m for closing (conceptual) bench Optimum	
No. of Mine Benches	2	
Existing Depth, m bgl	New mine	
Ultimate Depth of Mining, m bgl	10 m	
Ground Water Table, m bgl	15.5 m (Post monsoon)	
Details of ground water intersection	No ground water will be encountered during planning stage i.e. in working plan in neither pre monsoon nor post monsoon season in any of the pits. Ground water will also not intersect during mining at the end of mine life.	

Individual bench slope	80-85°
Overall pit slope	~ 45°
Details of existing/ proposed Crusher	Proposed crusher will be installed at Cement Plant.
Mineral Beneficiation	-
RoM output size	-
Transportation details including capacity of dumper/tipper, mode of transport and distance	Internal haul road from mine face to crusher and by conveyor from crusher to the Cement plant adjacent to the mine lease. For the Soda Ash Plant located at approx.100 km at Kalatalav, Bhavnagar limestone will be transported in dumpers/ trucks through National Highway 51. Internal haul road from mine face to crusher means of dumper/tippers of 25 tonnes capacity.
Generation of Topsoil/OB & its Management during plan period & conceptual period	Top soil at plan period- 249806 cu.m, temporary stacking at one location Top soil at conceptual period-321394 cu.m, simultaneously backfilling
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Nil
Additional information(if any)	Surface miner as well as ripper/dozer & rock breaker will be used for mining to minimize drilling & blasting.

vii. Water requirement:

Total water requirement	44 KLD	Fresh water	3 KLD
		Treated water	41 KLD
Source	Fresh water source Narmada water pipeline/Water tanker. Water harvested within mine lease during rainy season. Treated water source- Reject water of RO /DM plant &Reject water of RO /DM plant (proposed at Cement plant)		
Permission for withdrawal/ intersection along with details of grant and its validity	Permission for water withdrawal from Narmada water pipeline has been taken vide letter No. GWIL/Bhavnagar/Ind.conn./1257 dated 4.06.2008.		
Additional information (if any)	-		

viii. Nearest village/town/ highway/interstate boundary/railway station/water bodies/monument/ forest

Particulars	Particular's Name	Distance & Directions

Village	Gujarda, Dudheri, Dudhala Madhiya Padhiarka	0.2-0.5 km 0.5 km, NW 0.5 km, W
Town	Mahuva	4.0km, NE
Highway	NH-51 (Una-Mahuva highway)	Within
Interstate Boundary	Rajasthan	Approx.500 KM,N
Railway Station/Railway line	Amrutvel	2.0km, N
Water Bodies	Arabian Sea Coast	0.5 km, S from the HTL
	Samdiyala Salinity ingress control bund	4.5 km, WSW
	Malan Bandhara	1.5 km E
	Malan River	4.4 KM,E
	Bhambhali River	5.4 Km, W
	Garasawo River	0.9 KM,NE
Forest	RF near Patwa	2.8 KM,SW
	RF near Doliya	7.4 KM,E
	RF near Dudheri	0.6 KM,S
	RF near Gujarda	0.3 KM,S
	RF near Khared	2.1 KM,E

ix. Presence of Environmentally Sensitive areas in the study area

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest Land within the mine lease area and (if yes) status of Forest Clearance	No	
National Park	No	
Wildlife Sanctuary	No	
Elephant/Tiger Reserve	No	
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)	No	
Coastal Regulation Zone (CRZ)	Yes	ML area outside CRZ- GCZMA letter no.ENV-10-2023-170-T dated 19.07.2023
Schedule-I species (No.s and name of schedule-I species with authenticated letter)	Yes	Peafowl, Chinkara and Asiatic lion & as per Wildlife Protection Amendment Act, 2022, schedule-1 species have been updated in WLCP.

Wildlife Conservation Plan	Yes	On the basis of the fauna study findings & list of fauna authenticated by Forest Department, Wildlife Conservation Plan was prepared and submitted for approval. The said Wildlife Conservation Plan had been approved by the Forest Department on 20.12.2021. Rs. 19.9 lakh has been approved for the conservation of wildlife in the study area. As suggested by EAC &latest Wildlife Protection Amendment Act, 2022,budget allocation for WLCP has been increased from Rs.19.9 Lakh to Rs.65.9 Lakh for all 3 mines.

x. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	30.00 Ha.
Budget for green plant & plantation till the end of life of mine.	90.95 Lakhs
Budget for nursery	-
Details of existing plantation and its survival rate	-
No. of tree cuts in the mine lease area and compensatory afforestation	As per actual during mining
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	10.0
50 m safety zone of nallah, roads, electric lines	10.0
500 m safety zones of nearest habitation villages	-
Additional information (if any)	10.00 ha(Backfilled area (Govt. wasteland))

xi. Baseline detail:

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	01.03.2021 to 02.06.2021
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Summer
Predominant Wind direction (From)	South
Ambient Air Quality (no. of locations) and results	16
Noise level (no. of locations) and results	16
Water Quality (no. of locations) and results	15

Soil Quality (no. of locations) and results	12
Hydro geological study and results	As per planned mining and Report of hydrogeological & hydrological studies of core and buffer zone of Gujarda, Dudheri & Dudhala limestone mine, the ground water table may get Intersected in post monsoon during 11th year at conceptual pit bottom level of +1.0 AMSL. However, conceptual pit bottom level will be kept above ground water level i.e. +4.0m AMSL to avoid intersecting ground water level.
Traffic study (no. of locations) and results	01 location & V/C = 31.27

xii. Public Hearing (PH) Details:

Advertisement for PH with date (name of major national daily and one regional vernacular daily newspaper)	26.03.2023 in Sandesh Newspaper & Indian Express
Date of PH	28.04.2023
Venue	At the premises of Nirma Cement Plant Area, NH 8E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist. Bhavnagar
Chaired by	District Collector & District Magistrate, Bhavnagar District & Regional Officer, GPCB Bhavnagar
Main issues raised during PH	Air pollution, salinity ingression, wildlife protection, acquisition of agriculture land
Budget proposed for addressing issues raised during PH over 3 years	77 Lakhs

xiii. Details of CTE/CTO, Certified Compliance Report, Certified Production Details from the inception of the mine:

Particulars	Details of Letter along with date of grant and validity
Consent to Establish	GPCB CTE granted vide dated 25/01/2021 & valid upto 24/01/2028.
Consent to Operate	-
Certified Compliance Report and Inspection date	-
Certified Production Details from the inception of the mine (in tabular form against the EC capacity)	Fresh mine

xiv. Rehabilitation & Resettlement (R&R):

R & R details	The total mine lease area is 681.62 ha, out of which Govt. land is 115.6746 haand Private land is 565.9454 ha.Land will be required for quarrying an area of 114.24 ha of Private land and Government land including 18 houses/hutments in land of Gujarda (15 nos.), in land of Dudheri (3 Nos.) & Dudhala (0 Nos.) villages. There will be total of 656 land losers. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. total compensation will be Rs 18.0 Lakhs. In addition to above, the registration cost of sale of the land and homesteads shall be borne by the Company. Assuming it to be 6% of the entire costs of sale, the total resettlement budget works out to be Rs. 78.17 lakhs.

xv. Court case details:

Court Case, No and its present status	The Project Proponent has submitted an undertaking vide letter dated 07.10.2023 stating that there is no litigation on the project either at NGT or any other court of law related to environment and pollution matters in which the project proponent is a respondent.
Undertaking by Project Proponent w.r.t court case	

xvi. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	The Project Proponent has submitted an undertaking by way of notarized Affidavit dated 09.10.2023 stating that the proposal does not involve violation of Ministry's OM dated 30.05.2018.
Undertaking by Project Proponent in EIA/EMP report	The Project Proponent has submitted an undertaking vide letter dated 14.02.2023 stating that the contents (information and data) as given by the Consultant in the EIA/EMP report are factually correct with full knowledge of the undersigned (Shri Ashish Desai).
Undertaking by Consultant in EIA/EMP report	The Director of the EIA Consultant (M/s Centre for Envotech & Management Consultancy Pvt. Ltd) has informed that the baseline data was generated

	by MoEF &NABL Accredited Laboratory M/s Min Mec R&D Laboratory, a division of Min Mec Consultancy Pvt. Ltd., New Delhi and the same has been verified and also confirmed that he shall be fully accountable for any misleading information mentioned in this statement.

xvii. Earlier the Proposal was considered in the 21st EAC meeting held during 18-20th October, 2023 wherein the Committee has deferred the proposal for the submission of requisite information. The Project Proponent ha submitted the relevant information on Parivesh are as follows:

S.No.	Observation of the EAC in 21st meeting held during 18-20th October, 2023	Reply by Project Proponent
1.	The site visit report of the subcommittee.	Site visit has been conducted by subcommittee on 22-25th December, 2023.
2.	Since the mine site is located within 20 km from seaboard frontier, the Project Proponent shall submit No Objection Certificate from Ministry of Defense for consideration of the instant project.	Project Proponent has submitteda letter for issuance of NoC/Clearance from Ministry of Defence vide application dated 10.11.2023. Project Proponent has submitted a letter to Department of Geology & Mining, Govt.of Gujarat, Bhavnagar for recommendation to issue NOC to Ministry of Defense vide application dated 07.12.2023. As per our understanding, there is no clarity or guideline in respect of process to be followed to obtain NoC of Ministry of Defense(MoD), therefore, our humble request is that issue the EC without condition of obtaining NOC from MoD.
3.	The Project Proponent	The mine is captive mine to proposed cement plant at Mahuva and Highgrade limestone to be used in company's own existing

	needs to submit the action for laying common Over Land Belt Conveyor (OLBC) for transportation of mineral from mine lease area to the Cement Plant. The Project Proponent also needs to submit the action plan for expansion of road with a width of 7m and by passing the village road till the commission of the Over Land Belt Conveyor (OLBC).	Soda Ash plant located at Kalatalav, Bhavnagar as per permission accorded by the Govt. of Gujarat vide letter dated 17.08.2023. The cement plant is adjoining to the mine lease while the Soda ash plant is located around 100 km away and accessed through National Highway. Establishment of cement plant may take some time as the appeal is pending before Hon'ble Supreme Court while the soda ash plant is already operational. Hence, till the commencement of proposed cement plant, maximum 5% i.e. 450 TPD chemical grade limestone will be transported through dumpers @18 trips per day via existing village road of 7 m (out of which 4 m is black topped) to National Highway and ultimately Soda Ash plant at Bhavnagar. Company is very much keen to establish cement plant as early as possible & will produce & consume required limestone for cement manufacturing on its highest rated capacity. We assure your kind authority that we will widen the black top of the existing village road from mines to National Highway prior to commencement of Proposed Cement Plant. Section plan of proposed road black top widening has been submitted to the MoEF&CC. Also, as discussed during the EAC meeting, we will explore the possibility of Over Land Belt Conveyor (OLBC) on either side of the highway based on the technical possibility & feasibility by reputed consultant. We are going to approach M/s. Holtec Consultants for regulatory, commercial & technical feasibility for above stated OLBC.
4.	The Project Proponent needs to explore the possibility of laying over bridge over the Highway and shall	Since, the National Highway is under construction, we have submitted letter to National Highway Authorities of India(NHAI) regarding grant of permission to provide Underpass near our cement plant entry point or any other option suggested by NHAI for transportation of raw material & finished product. Acknowledgment dated 23.10.2023 has been submitted.

	submit the permission from the National Highways Authority of India (NHAI).	
5.	The Project Proponent needs to submit the protection measures to be taken for salt water intrusion and the effectiveness of the salinity ingress control bund.	Samdhiyala Salinity Ingress Control bund (Samdhiyala bund) was constructed by Government of Gujarat in the year 2000 on Motpet Creek to prevent sea water from coming towards landward side. On the landward side, rain water gets accumulated as well. Presently, the accumulated rain water of Samdhiyala bund is being used during post monsoon by adjoining agriculture land owners and in other seasons they are extracting ground water through borewell. For agriculture land which is away from Samdhiyala bund, farmers are extracting ground water through borewell for agriculture due to which salinity & TDS are increasing in ground water. As per company's water management strategy, after commencement of cement plant, company will undertake deepening of 100 ha surrendered land out of our total allotted plant land and also pledged to construct garland drains around the proposed plant area which will improve the overall fresh water storage capacity of Samdhiyala bund on landward side. Regular desiltation of canal will improve water retention capacity of Samdhiyala bund. At the time of mining, bottom level of conceptual pit will be kept above ground water level to avoid intersection. Hydrogeological monitoring network will be established by constructing piezometers in and around the lease. During mining, present hydrological system will keep intact by constructing garland drain around the pits to maintain present hydraulic gradient towards the Samdhiyala Bund. After exhaustion of mineral, voids left will act as natural water harvesting structures. Collected rain water will stand and gradually percolate into the sub surface water & in long term improve the quality of ground water.

		Positive pressure of fresh water on landward side will be created, which will aid in pushing back the saline front, which may be at a lower elevation. In view of the above, due to mining there is no possibility of salt water intrusion in the area & effectiveness of the salinity ingress control bund as well as hydrogeological system of bund will not be disturbed & infact will significantly improve the effectiveness of salinity ingress control bund.
6.	The Project Proponent needs to submit the site specific mitigation measures for backwaters from Arabian Sea coming into the mine lease area.	In this regard, following site specific mitigation measures will be taken: Arabian Sea is situated at distance of more than 0.5 km in the south of the said mine lease and is clearly outside the CRZ area which is certified by GCZMA. Letter dated 19.07.2023 has been issued to M/s Nirma ltd. from GCZMA. There was only one probability of sea water coming to mine lease area which is through Motpet Creek. Samdhiyala Salinity ingress bund has been constructed on Motpet Creek to restrict backwater coming from Arabian sea towards landward side. Therefore, there is no possibility of backwater from Arabian sea to come to mine lease area. Hydrogeological monitoring network will be established by constructing piezometers in and around the lease to monitor the water level & water salinity. Positive pressure of fresh water on landward site will be created due to water storage in mine pits, which will aid in pushing back the saline front as well.
7.	The Project Proponent needs to revisit the plan for backfilling with clearly indicating the voids area and the capacity available/req	The Indian Bureau of Mines, Govt. of India, Gandhinagar has approved the Mining Plan vide its letter dated: 05.08.2021 for the period of 5 years i.e. up to 2025-26. As per approved Mining Plan, Removal of soil and its disposal as below. Year: FY 2021-22 to FY 2025-26 Removal of soil(cum):249806 Means of disposal: *Temporary stacking at one location near Proposed Pit no.1.

	uired for backfilling.	Then, temporary stacked soil will be shifted for Backfilling of shallow pits of around 4.0 m depth (Proposed Pit No. 6) after five year mine plan period. A map has been submitted. Area covered under stacking (ha): 6.20 Year: FY 2026-27 to FY 2031-32 Removal of soil(cum):321894 Means of disposal: *Temporary stacking at one location till 2026-27 and then, temporary stacked soil will be shifted for Backfilling. Simultaneously Utilized for Back filling of shallow pits of around 4.0 m depth Proposed Pit No. 6. (As demonstrated in map attached in Enclosure-VIII). Then, temporary stacked soil will be shifted for Backfilling of shallow pits of around 4.0 m depth (Proposed Pit No. 6) after five year mine plan period. Area covered under stacking (ha):Nil Total Removal of soil(cum): 571200 Area covered under stacking (ha): nil Looking towards availability of topsoil, backfilling of part area is envisaged. Total voids area envisaged till conceptual period = 114.24 ha Total soil removal envisaged till conceptual period = 0.57 million cum (114.24 Ha *0.5 m avg. soil thickness) Total backfilling area envisaged till conceptual period = 15.66 ha Ultimate Dimensions of Pits at the end of conceptual period Pit No.: 1 Pit Area covered (ha):49.56 Pit Top (m AMSL):20 to 14 Pit bottom (m AMSL): 10 Pit Depth in in m: 10 to 4

		Pit Area covered by backfilling(ha): No backfilling proposal Pit No.: 2 Pit Area covered (ha):12.78 Pit Top (m AMSL):13 to 11 Pit bottom (m AMSL): 8 Pit Depth in in m: 5 to 3 Pit Area covered by backfilling(ha): No backfilling proposal Pit No.: 3 Pit Area covered (ha):14.40 Pit Top (m AMSL):13 to 11 Pit bottom (m AMSL): 6 Pit Depth in in m: 7 to 5 Pit Area covered by backfilling(ha): No backfilling proposal Pit No.: 4 Pit Area covered (ha):17.51 Pit Top (m AMSL):17 to 12 Pit bottom (m AMSL):11 Pit Depth in in m: 6 to 1 Pit Area covered by backfilling(ha): No backfilling proposal Pit No.: 5 Pit Area covered (ha):4.33 Pit Top (m AMSL):15 to 13 Pit bottom (m AMSL):6 Pit Depth in in m: 9 to 7 Pit Area covered by backfilling(ha): No backfilling proposal Pit No.: 6 Pit Area covered (ha):15.66 Pit Top (m AMSL):10.5 to 4 Pit bottom (m AMSL):4 Pit Depth in in m: 6.5 to 0 Pit Area covered by backfilling(ha): Backfilling of pit area of 15.66 Ha for entire depth – 570000 cu.m Total Pit Area covered (ha): 114.24 Pit Area covered by backfilling(ha): 15.66 Ha (570000cu.m)

8.	The Project Proponent needs to revise the activities proposed under the Wildlife Conservation Plan. The Project Proponent also needs to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation.	Revised wildlife conservation plan incorporating the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 has been submitted. 10 species are protected under the Schedule-I of The Wildlife (Protection) Act 1972 are as: Asiatic Lion, Indian Leopard, Striped Hyena, Jungle Cat, Indian Fox, Jackal, Indian Grey Mongoose, Indian Porcupine, Chinkara and Grey Wolf. Further, 2 species (Indian Peafowl and Eurasian Spoonbill) are protected under the Schedule-I of The Wildlife (Protection) Act 1972 amended 2022.
9.	The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for	Type of land: Private Land rate, Rs. Lakh/ ha: 13.00 Land requirement, ha: 100.22 Total Amount Rs. lakhs: 1302.86 Type of land:Government Land rate, Rs. Lakh/ ha: On mining lease Land requirement, ha: 14.02 Total Amount Rs. lakhs: _ Total Landrequirement, ha: 114.24 Total Amount Rs. lakhs:1302.86

	Resettlement & Rehabilitation (R&R). The Project Proponent also needs to submit the action plan for land acquisition and timeline.	Total amount given considering as per DLC rate. However, land will be procured/get consent for mining purpose on mutual agreed market rates. Total amount given considering as per DLC rate. However, land will be procured/get consent for mining purpose on mutual agreed market rates. Type of homestead:Pucca Rate, Rs. /sq.m.: 10000 Approx. Homestead area**, sq.m.:360 Total compensation, Rs. lakhs: 36 Type of homestead:Semi pucca Rate, Rs. /sq.m.: 5000 Approx. Homestead area, sq.m.:360 Total compensation, Rs. lakhs: 36 Type of homestead:Kutcha Rate, Rs. /sq.m.: 2000 Approx. Homestead area**, sq.m.:360 Total compensation, Rs. lakhs: 36 Total Approx. Homestead area**, sq.m.: 360 Total compensation, Rs. lakhs: 36 ** Company will consider homestead losers falling in proposed mine area on actual basis at the time of starting of mining activity and such homestead losers shall be compensated on mutually agreed commercial terms. Since the land owners as well as homestead owners shall be compensated on commercial terms, therefore, they will have better economic strength to rehabilitate or reinvest the compensation amount. Hence, no separate R & R plan is envisaged. Action plan for land acquisition and timeline is as below: Sr. No: 1 Timeline for land requirement(present) Sr. No.:1.1

		Timeline for land requirement(present): purchased Pvt. Land:49.49 Govt. land:0 Total: 49.49 Sr. No.:1.2 Timeline for land requirement(present): Consented Pvt. Land:25.67 Govt. land:0 Total: 25.67 Sr. No.:1.3 Timeline for land requirement(present): Leased Pvt. Land:0 Govt. land:115.67 Total: 115.67 Sr. No: 2 Timeline for land requirement(Future) Sr. No.:2.1 Timeline for land requirement(present): 1st to 5th year mining Pvt. Land: 54.21 Govt. land:0.02 Total: 54.23 Sr. No.:2.2 Timeline for land requirement(present):6th year to Conceptual stage -11th year Pvt. Land: 102.70 Govt. land:14.04 Total: 116.74 Sr. No.:2.3 Timeline for land requirement(present):Minelife (up to lease period) Pvt. Land: 565.94 Govt. land:115.67 Total: 681.62 Mining lease deed has already been executed for said mining lease so mining can be started in Govt. lease land. As far as private land is concerned, company has obtained surface rights

		for mining by purchasing land/consent in some of the land & for remaining land, company is in process to procure ownership or surface right for mining on mutually agreed commercial terms. We hereby assure that company will obtain surface rights of the land before entry in pvt. land for starting mining activity in the mining lease area.
10.	The Project Proponent needs to submit the action plan for year wise exploration program.	The Indian Bureau of Mines, Govt. of India, Gandhinagar has approved the Mining Plan vide its letter dated: 05.08.2021 for the period of 5 years i.e. up to 2025-26. Looking towards the systematic exploration of the entire area, 182 nos. of Core Bore Holes has been proposed in the area in order to bring the ML area within G1 stage in accordance with MEMC Rules 2015 and MCDR 2017 as per approved mining plan. The deposit is sedimentary origin and simple in nature, therefore boreholes are kept at an interval of 200m grid pattern. A total of 182 number of Core Boreholes are proposed up to a level of +1.0 MRL . Initially BH drilling shall be at an interval of 400m. If limestone potentiality proves, then further BH can be done closely at 200m interval. All proposed BH shall be drilled vertically. The exploration shall be carried out in five years of working i.e. year 2021-22 to 2025-26. Exploration shall be carried out as shown in table to bring BH at 200m interval. Program of Future Exploration YEAR:2021-22 to 2025-26 No. of BH: PBH-1,3,10,12,14,16,28, 31,33,35,54,56,58,75,77 Grid Interval:400 m Total Meterage: Up to +1.0 MRL YEAR:2021-22 to 2025-26 No. of BH: PBH-37,41,43,61,66,79, 81,83,96,100,115,117,119,121,143,141,139,137,135,133,167, 165,163,169,171,173,179,181 Grid Interval:400 m Total Meterage: _ YEAR:2021-22 to 2025-26 No. of BH:

		PBH-2,4,5,6,7,8,9,11,13, 15,17,24,25,26 Grid Interval:200 m Total Meterage: _ YEAR:2021-22 to 2025-26 No. of BH: PBH-18,19,20,21,22,23,27,29,30,32,34,36,38,39,40,42,44-55,57,59,60,62-65,67,71-74,76,93,94 Grid Interval:200 m Total Meterage: _ YEAR:2021-22 to 2025-26 No. of BH: PBH-68-70,82,84,78,80,85-92,95,97-99,101-116, 118,120,122,123,124-127 Grid Interval:200 m Total Meterage: _ YEAR:2021-22 to 2025-26 No. of BH: PBH-128-132,134,136,138, 140,142,144,162,164,166,168,170,172,174-178,180,182 Grid Interval:200m or below Total Meterage: _ YEAR:2021-22 to 2025-26 No. of BH: EP-1 & EP-2 size 3m*3m Grid Interval:_ Total Meterage: up to level +1.0mRL The exploration shall be started as soon as mining work is started on grant of EC and try to accomplish within shorter period if conditions are favorable. The location of Proposed BH is depicted in Surface Geological plan of the approved mine plan and given in EIA report in figure no. C 2-2 in Chapter 2 has been submitted.
11.	The Project Proponent needs to submit the copy of the permission	Permission accorded by the Govt. of Gujarat vide order dated: 17.08.2023 for utilization of Chemical Grade of Limestone for non-cement purposes has been submitted.

	letter obtained from the State Govt. for utilization of Chemical Grade of Limestone for non-cement purposes.	
12.	The Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Gujarat clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. Nirma Limited or not?	The company has not carried out any mining within the lease area much less any illegal mining in the lease area. There are old pits pre-dating the allotment of the lease to the company, which were received in legacy and shown in the present surface geological plan. Request letter in this regard has been submitted to Department of Geology and Mining, Government of Gujarat on 01.11.2023. Acknowledgement of the same has been submitted by the Project Proponent.
Site Visit Recommendation Reply		

1.	PP should submit an action plan and timeline to indicate the purchase of lands across all three mining leases wherein it has proposed mining pits to initiate mining activities since as on date PP has only purchased / obtained surface rights over 101.1967 Ha out of 1351.6489 of Private Agriculture Land.	Action plan and Timeline indicating the purchase /obtain surface rights of land for mining for all three mining leases to initiate mining activities has been submitted by the Project Proponent.
2.	Since PP envisages to handover the land with shallow quarry having depth upto 4m to landowner	In said mine, survey has been conducted & one pit i.e. Pit No. 6 (Pit area -15.66 Ha) will have shallow depth pit and will be backfilled for entire depth of pits, looking to availably of soil for backfilling • Pit no. 6 -15.66 Ha Pit area of avg. 3.25 m bgl for entire depth. Action plan for backfilling of shallow depth pits of depth up to 4.0 m and handing over to farmers for agriculture has been submitted by the Project Proponent.

	s for farming and mostly all three mining leases are having agricultural land. PP is requested to conduct a survey to indicate the present status and number of low-lying areas, their respective which may be backfilled with available capacity of top soil/overburden and can be handed over to farmers for agricultural purpose.	
3.	Project Proponent needs to provide year wise	Exploration plan of said mining lease has been submitted by the Project Proponent.

	exploration plan for all the three mining leases.	
4.	Since, Bhavnagar falls under severely Polluted Area category, PP shall ensure that during initiation phase itself they should include the provision of permanent water sprinklers across the haul roads in all three mining leases.	Chitra Industrial area (severely polluted area) in Bhavnagar city is located around 100 km away from our said mining lease area. On initial stage, company will engage water tanker with sprinkler arrangement to suppress the dust on haul road and company will make provision of permanent water sprinklers across the haul roads in all three mining leases.
5.	Since, Bellur and other schools are in close proximity to mine lease area, PP shall ensure that necessary safety measures are taken as per	Company will ensure to maintain require safety measures & distance from Bellur School & other schools as per DGMS norms for all three mining leases during mining.

	DGMS norms for all three mining leases.	
6.	PP shall ensure to construct bunds near the existing low lying areas that has developed into wetland to prevent the ingress of sea water in Padhiyarka and Doliya Limestone Mine lease area and Gujarada, Dudheri & Dudhala limestone mine lease area.	The low lying area is where the rain water accumulates temporarily during monsoon. These are not notified as wetlands either under Ramsar Convention or by Central Govt. or State Govt. Hence, the identifications and provisions under Wetlands (conservation and Management) Rules, 2017 do not apply in this case as per clause 3 of aforesaid Rules. Moreover, Padhiyarka and Doliya Limestone Mine lease area and Gujarada, Dudheri & Dudhala limestone mine lease area are located at a distance of more than 500 m from High Tide Line of sea & also this area (between sea and low lying area in our mining lease area) have higher altitude, therefore, there is no chance of sea water ingress in mining lease area. However, company will construct bunds as and when required.
7.	The project Proponent needs to submit the integrated management plan describing the strategies and actions for achieving	There is no Ramsar convention/ Central or State Government notified wetland in and nearby our mining lease area. The water bodies such as river channels and human-made water bodies (such as submergence areas of Samdhiyala Bandahara, Malan Bandhara) are excluded from the definition of wetlands as per Wetlands (Conservation and Management) Rules, 2017. There are low lying areas, in which rain water accumulates temporarily during monsoon. Mining activity will contribute towards enlargening & deepening such areas in pit no. 2 & 3 of Padhiaryka & Doliya Mine and pit no. 5 & 6 of Gujarda, Dudheri & Dudhala making a positive contribution to fresh water storage.

	wise use of the wetland and the plan shall include objectives of the site management, management actions required to achieve the objectives, factors that affects, or may affect, the various site features, monitoring requirements for detecting changes in ecological character and for measuring the effectiveness of management, and resources for management implementation.	The company does not intend to have any other use for these low lying areas. As part of the integrated management plan for protection of water logged areas in and around the project, following steps shall be undertaken: ● Company will not do mining below 2 m AMSL in this low lying area so that there is no salinity ingress due to mining activity. ● Piezometer will be installed at designated locations to monitor changes in ground water level. ● Other allied activities such as transportation will be carried out by maintaining safety distance from this low lying area ● In this area of Gujarat, water logging due to rain water is a common phenomenon and resident water birds take advantage of such seasonal water logging to feed. Hence, company has proposed several measures as part of the wildlife conservation plan, with 3-year budget, as follows: ■ Supporting 3 local NGOs for Conservation Awareness activities (Rs. 18 lakhs) ■ Provision for Rapid Rescue Vehicle for Wildlife (Rs. 10 lakhs) ■ Assisting Plantation activities to be carried out by Forest Department, Bhavnagar (Rs. 1.5 lakhs) ■ Nature/Eco-tourism guide & hospitality training 20 persons (Rs. 2.5 lakhs) ■ Provision of equipments, camera, binoculars for efficient monitoring and eco-tourism promotion (Rs. 7.5 lakhs) ■ Maintenance of shallow ponds/rainwater harvesting structures (Rs. 3 lakhs) ■ Van Sahayak 1 nos. on contract basis (Rs. 3.6 lakhs) ■ Public education and awareness programmes for the following - Avoiding plastic, Recycle and reuse, Reduce usage of pesticide and weedicide, Conservation of Wildlife, Garbage control (Rs. 3 lakhs). Six-monthly third-party WLCP monitoring report preparation (Rs. 1.25 lakhs)
8.	PP needs to engage and impart skill among	Company will not acquire any agriculture land through land acquisition by Govt. or without willingness of land owner and will purchase / obtain surface rights for mining on market commercial negotiated rates.

	the villagers and local population mainly the land losers and also submit a plan for their alternate livelihood arrangement since most of them will be losing their fertile lands.	Land owners may purchase agriculture land in nearby area in the amount which is to be paid to them against their land and can continue their livelihood. Company will give priority to engage land owners who have given land for mining purposes as per requirement of manpower for mines. Also, company will arrange to impart training to build capacity for self-employment [stitching, embroidery, tailoring, pickles, dairy improvement, poultry farming, etc.] to land losers and will facilitate vocational training along with skill development for getting better job opportunities (Budget Rs. 3 lakhs/year).
9.	PP should widen the existing village roads before using it for transportation in all three mining leases, wherever widening is not possible, PP shall submit an action plan for making alternate roads.	On initial stage, company has proposed to mine out limestone for Soda ash plant in lower capacity and company will use existing village road for transportation of limestone by maintaining the existing village road as number of trips of truck / dumpers will be very less i.e. around 18 numbers of trips/day maximum in this mine. Company will widen the existing village road or make alternate road in all three mining leases on installation of cement plant. Section plan of the road widening has been submitted by the Project Proponent.
10.	PP should engage wildlife	Company has already engaged wildlife expert / avian expert for conservation of the avian fauna within and near its mine lease.

	experts/ avian experts for conservation of the avian fauna within and near its mine lease.	
11.	PP shall plant native fruit bearing plants across all the proposed green patches.	Native fruit bearing plants will be planted across all the proposed green patches.
12.	PP shall put boundary pillars across all mining leases.	Company had erected boundary pillars at the time of lease deed execution and got authentication of all boundary pillars co-ordinates through the DILR / State Govt. and provided in the approved mining plan for all three mining leases. Some pillars have been dislodged/ removed by local people. Company will put such boundary pillars again prior to commencement of mine so that they can be maintained.
13.	The project proponent needs to submit a letter from the Department of Geology & Mining, Govt. of Gujarat, clarifying whether any illegal mining within the	The company has not carried out any illegal mining in the lease area and request letter to provide required certificate regarding no mining carried out by company or others has been submitted to the District Geologist, Department of Geology and Mining, Government of Gujarat, Bhavnagar vide letter dated: 01.11.2023. In turn, the District Geologist, Bhavnagar has submitted his report to the Commissioner of Geology & Mining, Govt. of Gujarat, Gandhinagar vide its letter dated: 01.02.2024 to communicate the same to MoEF and copy endorsed to us. As per his report, No case of Illegal mining of limestone mineral has been registered within the mining lease area against the company M/s Nirma Limited or against any other individual or entity. Copy of our submitted letter dated: 01.11.2023 and copy of report of the District, Geologist, Geology & Mining Dep't,

	mine lease area has been carried out or not and whether the same has been carried out by M/s Nirma Limited or not?	Bhavnagar dated 01.02.2024 has been submitted by the Project Proponent.
14.	PP needs to submit plan to transport crushed limestone from all the three leases to plant.	The mine is captive mine to proposed cement plant at Padhiarka, Mahuva and High grade limestone to be used in company's own existing Soda Ash plant located as Kalatalav, Bhavnagar. The cement plant is adjoining to the mine lease while the Soda ash plant is located around 100 km away and accessed through National Highway. Establishment of cement plant may take some time while the soda ash plant is already operational. Hence, till the commencement of proposed cement plant, maximum 5% i.e. 450 TPD limestone will be transported to Soda ash plant located near Bhavnagar through dumpers @18 trips per day. The trucks will pass through existing Dudhala - Amrutvel village road of 7 m width (out of which 4 m is black topped) for around 1.0 km and meet National Highway no. 51, from where the truck will move around 100 km.
15.	PP needs to take some measures to keep the migration bird ponds un harmed and protected by activity of mining in future.	Migratory birds are seen in Malan Bandhara as well as other nearby Bandhara areas, which areas located at distance of 1.5 km and 4.5 km from our mining lease area, respectively. Birds are also seen in low lying area, in which rain water accumulates temporarily during monsoon. However, they are pre-dominantly resident water birds. The company is committed to the measures proposed in the site specific wildlife conservation plan (summarised in point 7 earlier), which include points related to protection of shallow ponds, ecology and birds.

		The company will mine above 2m AMSL in low lying areas to maintain the fresh water nature of the water in it. The enlargening of the low lying area in pit no. 2 & 3 of Padhiaryka & Doliya Mine and pit no. 5 & 6 of Gujarda, Dudheri & Dudhala will provide more area to birds. Also company will ensure that transportation will be carried out by maintaining safety distance from low lying areas.
16.	PP needs to install water treatment plant to reduce the hardness of water.	Drinking water is provided in every nearby villages through Narmada water pipeline by the State Govt. and drinking water requirements for mines shall also be fulfilled through Narmada water pipe line which is passing through nearby area. Hence, presently there is no proposal to use the hard ground water. However, if any requirement sought in future we will provide treatment plant.
17.	PP needs to explore possibility of deploying surface miners for mining.	Company has proposed mining with surface miner (50% quantity) in IBM approved mine plan and also in EIA report. Company explored use of Ripper dozer for cement plant use to eliminate drilling & blasting in the remaining 50% and committed the same in point no. 3, Specific Terms of Reference received from MOEF&CC vide Letter no. J-11015/154/2016-IA. II(M) dated November 28, 2022. For soda ash plant, we need sized limestone i.e. 25 mm to 100 mm, so surface miner cannot be deployed for limestone mining for Soda ash plant use. However, company will deploy rock breaker to avoid blasting during mining.

xviii. Details of the Environmental Management Plan (EMP):

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)
Pollution Control	0.291	10.12
Pollution monitoring	0.016	3.88
Occupational health	0.014	0.95
Environmental Studies, etc.	0.10	_
Green belt	_	5.10
Reclamation	_	10.03
Others (Environmental studies, Rehabilitation, Realignment, Expert advice, fencing etc.	_	5.48
Overheads	_	0.32
Total	0.421	35.87

xix. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	1.19
Project Cost	25
Employment (No.s)	84

3. Observation and Recommendation of EAC:

The EAC deliberated the instant proposal along with Vangar & Madhiya Limestone Mine andPadhiarka and Doliya Limestone mine. The Project Proponent presented its reply to the ADS points raised vide minutes of the 21st EAC as well as the recommendation of the sub-committee. After detailed deliberations, EAC **deferred** the proposal for the want of following information:-

i. The Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.
ii. PP needs to undertake a study to showcase the probable impact of mining on migratory bird species and their fly-way passage (Central Asian Flyway). Accordingly, PP shall submit the revised conservation plan for the migratory bird species.
iii. The Project Proponent needs to undertake a study and submit the action for laying common Over Land Belt Conveyor(OLBC) for transportation of mineral from mine lease area to the proposed Cement Plant.
iv. The project proponent needs to submit a letter from the Commissioner of Geology & Mining, Govt. of Gujarat, clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s Nirma Limited or not?
v. PP submitted that National Highway is under construction, and they have submitted letter to National Highway Authorities of India(NHAI) regarding grant of permission to provide Underpass near their proposed cement plant entry. Accordingly, PP needs to submit the permission letter for the underpass.
vi. The Project Proponent needs to carry out study by reputed institute to ascertain hardness of strata for deployment of surface miners for mining.
vii. The Project Proponent needs to submit time line for acquiring land from the villegers.

1.4 Padhiarka and Doliya Limestone mine for mining of Limestone with production capacity of 1.5 MTPA in the mine lease area of 332.24 ha by M/s Nirma Limited located at Villages Padhiarka & Doliya, Tehsil Mahuva, District Bhavnagar, Gujarat – Reconsideration for Environmental Clearance reg[Online Proposal No. IA/GJ/MIN/443206/2023, F.No. J-11015/154/2016-IA.II(M)][EIA Consultant: M/s Centre for Envotech and Management Consultancy Pvt. Ltd]

The proposal is for Environmental Clearance for Padhiarka and Doliya Limestone mine for mining of Limestone with production capacity of 1.5 MTPA in the

mine lease area of 332.24 ha by M/s Nirma Limited located at Villages Padhiarka & Doliya, Tehsil Mahuva, District Bhavnagar, Gujarat.

2. The details of the project as ascertained from the document submitted by the Project Proponent and as revealed from the discussions held during the meetingare given as under:

i. The mine lease area is located between Latitude 21°00'42.8152" N to 21°02' 9.7579" N and Longitude 71°40'10.0006"E to 71°41'9.9043"E. The mine lease area falls under the Survey of India Toposheet No: F42R12and falls in Seismic Zone-III.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category "A" as the mining lease area is greater than 250ha and appraised at the Central level.

iii. Details of Terms of Reference (ToR):

Date of application	Proposal No/ File No	Consideration by EAC	Details of ToR	Date of accord
18.11.2022	IA/GJ/MIN/406830/2022	06.12.2022	Letter no. J-11015/153/2016-IA.II (M)	6th February, 2023

iv. Details of Mine Lease: -

S.No.	Prospecting License/ Letter of Intent (LoI)/ Grant of Mine lease and Lr No	Date of the grant	Name of the Mineral & (Major/ Minor)	Period of Grant	Granted by	Mine lease area in Ha
1	MCR-102004-1943-CHH	15.02.2008	Limestone	30 years	IMD, Government of Gujarat	1497.4701
2	MCR-102004-1943-CHH	02.02.2011	Limestone	30 years	IMD, Government of Gujarat	1489.4701
3	MCR-102004-1943-CHH	08.01.2017	Limestone	50 years	IMD, Government of Gujarat	681.62

S. No	Details of grant of Mine Lease deed execution	Period of Grant		Name of the Mineral	Mine lease area in Ha
		From	To		
1	MCR-102004-1943-CHH	11.01.2017	10.01.2067	Limestone	681.62

v. Land Use/Land Cover of the Mine Lease Area:

Private land	565.9454
Government land	115.6746
Forest land	-
Total Mining lease area (MLA), ha	681.62
Private land for crusher, workshop & other infrastructure outside the MLA	No any facilities outside the ML area. However crusher will be installed at company's Cement Plant.

vi. Mining plan details:

Mining Plan including Progressive Mine Closure Plan (approved by Indian Bureau of Mines/DMG)	Letter No.	File No.: 684(4)(1)/MP-348(197)/2021-22 GNR/1121
	Date	04.08.2021
	Mineral & (Major/Minor)	Major
	Mine Lease Area, Ha	681.62
	Validity	31.03.2026
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized	
Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Slurry explosive -cap sensitive and non-cap sensitive.	
Geological Reserves	57.280 Million tonne	
Mineable Reserves	20.574million tonne	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Top soil- 0.57 mi.cum OB/SB/IB/Mineral Rejects- Nil Waste-Nil	
Life of mine	11 years (Life of mine may be increased subject to conversions of resources under 333 category into category of reserves 111)	
Mine Bench Height & Bench Width	6.0 m, for working bench 12-15 m for closing (conceptual) bench Optimum	
No. of Mine Benches	2	
Existing Depth, m bgl	New mine	
Ultimate Depth of Mining, m bgl	10 m	
Ground Water Table, m bgl	15.5 m (Post monsoon)	
Details of ground water intersection	No ground water will be encountered during planning stage i.e. in working plan in neither pre monsoon nor post monsoon season in any of the	

	pits. Ground water will also not intersect during mining at the end of mine life.
Individual bench slope	80-85°
Overall pit slope	~ 45°
Details of existing/ proposed Crusher	Proposed crusher will be installed at Cement Plant.
Mineral Beneficiation	-
RoM output size	-
Transportation details including capacity of dumper/tipper, mode of transport and distance	Internal haul road from mine face to crusher and by conveyor from crusher to the Cement plant adjacent to the mine lease. For the Soda Ash Plant located at approx.100 km at Kalatalav, Bhavnagar limestone will be transported in dumpers/ trucks through National Highway 51. Internal haul road from mine face to crusher means of dumper/tippers of 25 tonnes capacity.
Generation of Topsoil/OB & its Management during plan period & conceptual period	Top soil at plan period- 249806 cu.m, temporary stacking at one location Top soil at conceptual period-321394 cu.m, simultaneously backfilling
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Nil
Additional information(if any)	Surface miner as well as ripper/dozer & rock breaker will be used for mining to minimize drilling & blasting.

vii. Water requirement:

Total water requirement	44 KLD	Fresh water	3 KLD
		Treated water	41 KLD
Source	i. Fresh water source Narmada water pipeline/Water tanker. ii. Water harvested within mine lease during rainy season. iii. Treated water source- Reject water of RO /DM plant &Reject water of RO /DM plant (proposed at Cement plant)		
Permission for withdrawal/ intersection along with details of grant and its validity	Permission for water withdrawal from Narmada water pipeline has been taken vide letter No. GWIL/Bhavnagar/Ind.conn./1257 dated 4.06.2008.		

viii. Nearest village/town/ highway/interstate boundary/railway station/water bodies/monument/ forest

Particulars	Particular's Name	Distance & Directions
Village	Gujarda, Dudheri, Dudhala Madhiya Padhiarka	0.2-0.5 km 0.5 km, NW 0.5 km, W
Town	Mahuva	4.0km, NE
Highway	NH-51 (Una-Mahuva highway)	Within
Interstate Boundary	Rajasthan	Approx.500 KM,N
Railway Station/Railway line	Amrutvel	2.0km, N
Water Bodies	Arabian Sea Coast	0.5 km, S from the HTL
	Samdiyala Salinity ingress control bund	4.5 km, WSW
	Malan Bandhara	1.5 km E
	Malan River	4.4 KM,E
	Bhambhali River	5.4 Km, W
	Garasawo River	0.9 KM,NE
Forest	RF near Patwa	2.8 KM,SW
	RF near Doliya	7.4 KM,E
	RF near Dudheri	0.6 KM,S
	RF near Gujarda	0.3 KM,S
	RF near Khared	2.1 KM,E

ix. Presence of Environmentally Sensitive areas in the study area

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest Land within the mine lease area and (if yes) status of Forest Clearance	No	The Project Proponent has submitted the letter from the Office of the Principal Chief Conservator of Forests vide Lr.No: WLP/32/C826-827/2021-22 dated 13.01.2022 regarding the map showing the location of protected areas within 10km of the Limestone mining project and the and distance of protected areas and proposed Limestone mine.
National Park	No	
Wildlife Sanctuary	No	
Elephant/Tiger Reserve	No	
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)	No	

Protected areas	Distance between

		<table><tr><td></td><td>Limestone mines and Protected areas</td></tr><tr><td>Gir National Park</td><td>79.0 km</td></tr><tr><td>Gir Wildlife Sanctuary</td><td>47.6 km</td></tr><tr><td>Mitiyala Wildlife Sanctuary</td><td>46.7 km</td></tr></table> The Project Proponent has submitted the letter from the Office of the Deputy Chief Conservator of Forest, Bhavnagar vide letter no. A/GMN/T11/2075/22-23 dated 27.01.2023 certifying that the nearest turtle rearing/breeding site is located at a distance of about 70km away from the mines.
Coastal Regulation Zone (CRZ)	No	The Project Proponent has submitted the letter from the Government of Gujarat, Forest and Environment Dept vide Lr no.ENV-10-2023-170-T dated 19.07.2023 stating that the proposed project of mining at Padhiarka & Doliya mine lease (333.24 ha), District Bhavnagar is outside CRZ area.
Schedule-I species (No.s and name of schedule-I species with authenticated letter)	Yes	The Project Proponent has submitted the authenticated list of flora and fauna from the Office of the Deputy Forest Conservator vide Lr.No: A/Jaman/Te.11/2302/ 17-18 dated 05.02.2018 stating that there are three Schedule-I species such as Peafowl, Chinkara and Asiatic lion in the study area. After the amendment of the Wild Life (Protection) Amendment Act, 2022, No 18 of 2022, a number of additional species have been added into ScheduleI such as Leopard, Striped hyaena, Jackal, Bengal fox, Indian porcupine, Jungle cat, Grey wolf, Dog faced water snake, Russell viper,

		Checkered Keelback, Indian Rat snake, Red sand boa and Naag/cobra. Peafowl, Chinkara and Asiatic lion & as per Wildlife ProtectionAmendment Act, 2022, schedule-I species have been updated in WLCP.
Wildlife Conservation Plan	Yes	On the basis of the fauna study findings & list of fauna authenticated by Forest Department, Wildlife Conservation Plan was prepared and submitted for approval. The said Wildlife Conservation Plan had been approved by the Forest Department on 20.12.2021. Rs. 19.9 lakh has been approved for the conservation of wildlife in the study area. As suggested by EAC &latest Wildlife Protection Amendment Act, 2022,budget allocation for WLCP has been increased from Rs.19.9 Lakh to Rs.65.9 Lakh for all 3 mines. The Wildlife Conservation Plan was approved by the Chief Wildlife Warden vide Lr.No: WLP/32/C670-672 dated 20.12.2021 with a budget of Rs. 19.9 Lakhs for the conservation of wildlife in the study area.

x. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	30.00 Ha.
Budget for green plant & plantation till the end of life of mine.	90.95 Lakhs
Budget for nursery	-
Details of existing plantation and its survival rate	-
No. of tree cuts in the mine lease area and compensatory afforestation	As per actual during mining
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	10.0
50 m safety zone of nallah, roads, electric lines	10.0

500 m safety zones of nearest habitation villages	-
Additional information (if any)	10.00 ha(Backfilled area (Govt. wasteland))

xi. Baseline detail:

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	01.03.2021 to 02.06.2021
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Summer
Predominant Wind direction (From)	South
Ambient Air Quality (no. of locations) and results	16
Noise level (no. of locations) and results	16
Water Quality (no. of locations) and results	15
Soil Quality (no. of locations) and results	12
Hydro geological study and results	As per planned mining and Report of hydrogeological & hydrological studies of core and buffer zone of Gujarda, Dudheri & Dudhala limestone mine, the ground water table may get Intersected in post monsoon during 11th year at conceptual pit bottom level of +1.0 AMSL. However, conceptual pit bottom level will be kept above ground water level i.e. +4.0m AMSL to avoid intersecting ground water level.
Traffic study (no. of locations) and results	The traffic volume survey was conducted on Bhavnagar to Una Road (NH8E/51) Near Vangar Village. Total numbers of vehicles were found as 6793 per day and equivalent PCUs is 9382 per day.There will be daily movement of 480 numbers of dumpers (to & fro) per day or 1440 PCU/ day on the road. 01 location & V/C = 31.27

xii. Public Hearing (PH) Details:

Advertisement for PH with date (name of major national daily and one regional vernacular daily newspaper)	26.03.2023 in Sandesh Newspaper & Indian Express

Date of PH	28.04.2023
Venue	At the premises of Nirma Cement Plant Area, NH 8E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist. Bhavnagar
Chaired by	District Collector & District Magistrate, Bhavnagar District & Regional Officer, GPCB Bhavnagar
Main issues raised during PH	Air pollution, salinity ingression, wildlife protection, acquisition of agriculture land
Budget proposed for addressing issues raised during PH over 3 years	Rs. 77 Lakhs

xiii. Details of CTE/CTO, Certified Compliance Report, Certified Production Details from the inception of the mine:

Particulars	Details of Letter along with date of grant and validity
Consent to Establish	GPCB CTE granted vide dated 25/01/2021 & valid upto 24/01/2028.
Consent to Operate	-
Certified Compliance Report and Inspection date	-
Certified Production Details from the inception of the mine (in tabular form against the EC capacity)	Fresh mine

xiv. Rehabilitation & Resettlement (R&R):

R & R details	The total mine lease area is 332.24 ha, out of which Govt. land is 133.0154 ha and Private land is 199.2246 ha.Land will be required for quarrying an area of 100.61 ha of Private land and Government land including 08 houses/hutment in Padhiarka village and 27 houses/hutment in Doliya villages. The houses/hutment fall in the conceptual pits of the mine lease. There will be total of 683 project affected land losers. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. total compensation will be Rs 35.0 Lakhs. In addition to above, the registration cost of sale of the land and homesteads shall be borne by the Company. Assuming it to be 6% of theentire costs of sale, the

	total resettlement budget works out to be Rs. 59.93 lakhs (6% of land value).

xv. Court case details:

Court Case, No and its present status	The Project Proponent has submitted an undertaking vide letter dated 07.10.2023 stating that there is no litigation on the project either at NGT or any other court of law related to environment and pollution matters in which the project proponent is a respondent.
Undertaking by Project Proponent w.r.t court case	

xvi. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	The Project Proponent has submitted an undertaking by way of notarized Affidavit dated 09.10.2023 stating that the proposal does not involve violation of Ministry's OM dated 30.05.2018.
Undertaking by Project Proponent in EIA/EMP report	The Project Proponent has submitted an undertaking vide letter dated 04.01.2023 stating that the contents (information and data) as given by the Consultant in the EIA/EMP report are factually correct with full knowledge of the undersigned (Shri Ashish Desai).
Undertaking by Consultant in EIA/EMP report	The Director of the EIA Consultant (M/s Centre for Envotech & Management Consultancy Pvt. Ltd) has informed that the baseline data was generated by MoEF &NABL Accredited Laboratory M/s Min Mec R&D Laboratory, a division of Min Mec Consultancy Pvt. Ltd., New Delhi and the same has been verified and also confirmed that he shall be fully accountable for any misleading information mentioned in this statement.
Plagiarism Certificate	

xvii**.** Earlier the Proposal was considered in the 21st EAC meeting held during 18-20th October, 2023 wherein the Committee has deferred the proposal for the submission of requisite information. The Project Proponent ha submitted the relevant information on Parivesh are as follows:

S.	Observation of EAC in the 21st meeting	Reply by Project Proponent

No	held during 18-20th October, 2023	
1.	The site visit report of the subcommittee.	Site visit has been conducted by subcommittee on 22nd - 25th December, 2023.
2.	Since the mine site is located within 20 km from seaboard frontier, the Project Proponent shall submit No Objection Certificate from Ministry of Defense for consideration of the instant project.	Project Proponent has submitted a letter for issuance of NoC/Clearance from Ministry of Defence vide application dated 10.11.2023. We also have submitted letter to Department of Geology & Mining, Govt.of Gujarat, Bhavnagar for recommendation to issue NOC to Ministry of Defense, Govt.of India vide application dated 07.12.2023. As per our understanding, there is no clarity or guideline in respect of process to be followed to obtain NoC of Ministry of Defense(MoD), therefore, our humble request is that issue the EC without condition of obtaining NOC from MoD.
3.	The Project Proponent needs to submit the action for laying common Over Land Belt Conveyor (OLBC) for transportati	The mine is captive mine to proposed cement plant at Mahuva and Highgrade limestone to be used in company's own existing Soda Ash plant located at Kalatalav, Bhavnagar as per permission accorded by the Govt. of Gujarat vide letter dated: 17.08.2023. The cement plant is adjoining to the mine lease while the Soda ash plant is located around 100 km away and accessed through National Highway.

	on of mineral from mine lease area to the Cement Plant. The Project Proponent also needs to submit the action plan for expansion of road with a width of 7m and by passing the village road till the commission of the Over Land Belt Conveyor (OLBC).	Establishment of cement plant may take some time as the appeal is pending before Hon'ble Supreme Court while the soda ash plant is already operational. Hence, till the commencement of proposed cement plant, maximum 5% i.e. 450 TPD chemical grade limestone will be transported through dumpers @18 trips per day via existing village road of 7 m (out of which 4 m is black topped) to National Highway and ultimately Soda Ash plant at Bhavnagar. Company is very much keen to establish cement plant as early as possible & will produce & consume required limestone for cement manufacturing on its highest rated capacity. We assure your kind authority that we will widen the black top of the existing village road from mines to National Highway prior to commencement of Proposed Cement Plant. Section plan of proposed road black top widening has been submitted to the MoEF&CC. Also, as discussed during the EAC meeting, we will explore the possibility of Over Land Belt Conveyor (OLBC) on either side of the highway based on the technical possibility & feasibility by reputed consultant. We are going to approach M/s. Holtec Consultants for regulatory, commercial & technical feasibility for above stated OLBC.
4.	The Project Proponent needs to explore the possibility of laying over bridge over the Highway and shall submit the permission from the National Highways	Since, the National Highway is under construction, we have submitted letter to National Highway Authorities of India(NHAI) regarding grant of permission to provide Underpass near our cement plant entry point or any other option suggested by NHAI for transportation of raw material & finished product. Acknowledgment dated 23.10.2023 has been submitted.

	Authority of India (NHAI).	
5.	The Project Proponent needs to submit the protection measures to be taken for salt water intrusion and the effectiveness of the salinity ingress control bund.	Samdhiyala Salinity Ingress Control bund (Samdhiyala bund) was constructed by Government of Gujarat in the year 2000 on Motpet Creek to prevent sea water from coming towards landward side. On the landward side, rain water gets accumulated as well. Presently, the accumulated rain water of Samdhiyala bund is being used during post monsoon by adjoining agriculture land owners and in other seasons they are extracting ground water through borewell. For agriculture land which is away from Samdhiyala bund, farmers are extracting ground water through borewell for agriculture due to which salinity & TDS are increasing in ground water. As per company's water management strategy, after commencement of cement plant, company will undertake deepening of 100 ha surrendered land out of our total allotted plant land and also pledged to construct garland drains around the proposed plant area which will improve the overall fresh water storage capacity of Samdhiyala bund on landward side. Regular desiltation of canal will improve water retention capacity of Samdhiyala bund. At the time of mining, bottom level of conceptual pit will be kept above ground water level to avoid intersection. Hydrogeological monitoring network will be established by constructing piezometers in and around the lease. During mining, present hydrological system will keep intact by constructing garland drain around the pits to maintain present hydraulic gradient towards the Samdhiyala Bund. After exhaustion of mineral, voids left will act as natural water harvesting structures. Collected rain water will stand and gradually percolate into the sub surface water & in long term improve the quality of ground water.

		Positive pressure of fresh water on landward side will be created, which will aid in pushing back the saline front, which may be at a lower elevation. In view of the above, due to mining there is no possibility of salt water intrusion in the area & effectiveness of the salinity ingress control bund as well as hydrogeological system of bund will not be disturbed & infact will significantly improve the effectiveness of salinity ingress control bund.
6.	The Project Proponent needs to submit the site specific mitigation measures for backwaters from Arabian Sea coming into the mine lease area.	In this regard, following site specific mitigation measures will be taken: Arabian Sea is situated at distance of more than 0.5 km in the south of the said mine lease and is clearly outside the CRZ area which is certified by GCZMA. Letter dated 19.07.2023 has been issued to M/s Nirma ltd. from GCZMA. There was only one probability of sea water coming to mine lease area which is through Motpet Creek. Samdhiyala Salinity ingress bund has been constructed on Motpet Creek to restrict backwater coming from Arabian sea towards landward side. Therefore, there is no possibility of backwater from Arabian sea to come to mine lease area. Hydrogeological monitoring network will be established by constructing piezometers in and around the lease to monitor the water level & water salinity. Positive pressure of fresh water on landward site will be created due to water storage in mine pits, which will aid in pushing back the saline front as well.
7.	The Project Proponent needs to revisit the plan for backfilling with clearly indicating the voids area and the capacity available/required for backfilling.	The Indian Bureau of Mines, Govt. of India, Gandhinagar has approved the Mining Plan vide its letter dated: 05.08.2021 for the period of 5 years i.e. up to 2025-26. As per approved Mining Plan, Removal of soil and its disposal as below. Year: FY 2021-22 to FY 2025-26 Removal of soil(cum):249806 Means of disposal: *Temporary stacking at one location near Proposed Pit no.1.

		Then, temporary stacked soil will be shifted for Backfilling of shallow pits of around 4.0 m depth (Proposed Pit No. 6) after five year mine plan period. A map has been submitted. Area covered under stacking (ha): 6.20 Year: FY 2026-27 to FY 2031-32 Removal of soil(cum):321894 Means of disposal: *Temporary stacking at one location till 2026-27 and then, temporary stacked soil will be shifted for Backfilling. Simultaneously Utilized for Back filling of shallow pits of around 4.0 m depth Proposed Pit No. 6. Then, temporary stacked soil will be shifted for Backfilling of shallow pits of around 4.0 m depth (Proposed Pit No. 6) after five year mine plan period. A map has been submitted. Area covered under stacking (ha):Nil Total Removal of soil(cum): 571200 Area covered under stacking (ha): nil Looking towards availability of topsoil, backfilling of part area is envisaged. Total voids area envisaged till conceptual period = 114.24 ha Total soil removal envisaged till conceptual period = 0.57 million cum (114.24 Ha *0.5 m avg. soil thickness)

		Total backfilling area envisaged till conceptual period = 15.66 ha Ultimate Dimensions of Pits at the end of conceptual period Pit No.: 1 Pit Area covered (ha):49.56 Pit Top (m AMSL):20 to 14 Pit bottom (m AMSL): 10 Pit Depth in in m: 10 to 4 Pit Area covered by backfilling(ha): No backfilling proposal Pit No.: 2 Pit Area covered (ha):12.78 Pit Top (m AMSL):13 to 11 Pit bottom (m AMSL): 8 Pit Depth in in m: 5 to 3 Pit Area covered by backfilling(ha): No backfilling proposal Pit No.: 3 Pit Area covered (ha):14.40 Pit Top (m AMSL):13 to 11 Pit bottom (m AMSL): 6 Pit Depth in in m: 7 to 5 Pit Area covered by backfilling(ha): No backfilling proposal Pit No.: 4 Pit Area covered (ha):17.51 Pit Top (m AMSL):17 to 12

		Pit bottom (m AMSL):11 Pit Depth in in m: 6 to 1 Pit Area covered by backfilling(ha): No backfilling proposal Pit No.: 5 Pit Area covered (ha):4.33 Pit Top (m AMSL):15 to 13 Pit bottom (m AMSL):6 Pit Depth in in m: 9 to 7 Pit Area covered by backfilling(ha): No backfilling proposal Pit No.: 6 Pit Area covered (ha):15.66 Pit Top (m AMSL):10.5 to 4 Pit bottom (m AMSL):4 Pit Depth in in m: 6.5 to 0 Pit Area covered by backfilling(ha): Backfilling of pit area of 15.66 Ha for entire depth – 570000 cu.m Total Pit Area covered (ha): 114.24 Pit Area covered by backfilling(ha): 15.66 Ha (570000cu.m)
8.	The Project Proponent needs to revise the activities proposed under the Wildlife Conservation Plan. The	As advised, revised wildlife conservation plan incorporating the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 has been submitted.

	Project Proponent also needs to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation.	
9.	The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for Resettlement & Rehabilitation (R&R). The Project	Type of land: Private Land rate, Rs. Lakh/ ha: 13.00 * Land requirement, ha: 100.22 Total Amount Rs. lakhs: 1302.86 Type of land:Government Land rate, Rs. Lakh/ ha: On mining lease Land requirement, ha: 14.02 Total Amount Rs. lakhs: _ Total Land requirement, ha: 114.24

	Proponent also needs to submit the action plan for land acquisition and timeline.	Total Amount Rs. lakhs:1302.86 Total amount given considering as per DLC rate. However, land will be procured/get consent for mining purpose on mutual agreed market rates. Total amount given considering as per DLC rate. However, land will be procured/get consent for mining purpose on mutual agreed market rates. Type of homestead:Pucca Rate, Rs. /sq.m.: 10000 Approx. Homestead area**, sq.m.:360 Total compensation, Rs. lakhs: 36 Type of homestead:Semi pucca Rate, Rs. /sq.m.: 5000 Approx. Homestead area**, sq.m.:360 Total compensation, Rs. lakhs: 36 Type of homestead:Kutcha Rate, Rs. /sq.m.: 2000 Approx. Homestead area**, sq.m.:360 Total compensation, Rs. lakhs: 36 Total Approx. Homestead area**, sq.m.: 360 Total compensation, Rs. lakhs: 36 Company will consider homestead losers falling in proposed mine area on actual basis at the time of starting of mining

		activity and such homestead losers shall be compensated on mutually agreed commercial terms. Since the land owners as well as homestead owners shall be compensated on commercial terms, therefore, they will have better economic strength to rehabilitate or reinvest the compensation amount. Hence, no separate R & R plan is envisaged. Action plan for land acquisition and timeline is as below: Sr. No: 1 Timeline for land requirement(present) Sr. No.:1.1 Timeline for land requirement(present): purchased Pvt. Land:49.49 Govt. land:0 Total: 49.49 Sr. No.:1.2 Timeline for land requirement(present): Consented Pvt. Land:25.67 Govt. land:0 Total: 25.67 Sr. No.:1.3 Timeline for land requirement(present): Leased Pvt. Land:0 Govt. land:115.67 Total: 115.67

		Sr. No: 2 Timeline for land requirement(Future) Sr. No.:2.1 Timeline for land requirement(present): 1st to 5th year mining Pvt. Land: 54.21 Govt. land:0.02 Total: 54.23 Sr. No.:2.2 Timeline for land requirement(present):6th year to Conceptual stage -11th year Pvt. Land: 102.70 Govt. land:14.04 Total: 116.74 Sr. No.:2.3 Timeline for land requirement(present):Minelife (up to lease period) Pvt. Land: 565.94 Govt. land:115.67 Total: 681.62 Mining lease deed has already been executed for said mining lease so mining can be started in Govt. lease land. As far as private land is concerned, company has obtained surface rights for mining by purchasing land/consent in some of the land & for remaining land, company is in process to procure ownership or surface right for mining on mutually agreed commercial terms. We hereby assure that company will obtain surface rights of the

		land before entry in pvt. land for starting mining activity in the mining lease area.
10	The Project Proponent needs to submit the action plan for year wise exploration program.	The Indian Bureau of Mines, Govt. of India, Gandhinagar has approved the Mining Plan vide its letter dated: 05.08.2021 for the period of 5 years i.e. up to 2025-26. Looking towards the systematic exploration of the entire area, 182 nos. of Core Bore Holes has been proposed in the area in order to bring the ML area within G1 stage in accordance with MEMC Rules 2015 and MCDR 2017 as per approved mining plan. The deposit is sedimentary origin and simple in nature, therefore boreholes are kept at an interval of 200m grid pattern. A total of 182 number of Core Boreholes are proposed up to a level of +1.0 MRL . Initially BH drilling shall be at an interval of 400m. If limestone potentiality proves, then further BH can be done closely at 200m interval. All proposed BH shall be drilled vertically. The exploration shall be carried out in five years of working i.e. year 2021-22 to 2025-26. Exploration shall be carried out as shown in table to bring BH at 200m interval. Program of Future Exploration YEAR:2021-22 to 2025-26 No. of BH: PBH-1,3,10,12,14,16,28, 31,33,35,54,56,58,75,77 Grid Interval:400 m Total Meterage: Up to +1.0 MRL YEAR:2021-22 to 2025-26 No. of BH: PBH-37,41,43,61,66,79, 81,83,96,100,115,117,119,121,143,141,139,137,135,133,167,165,163,169,171,173,179,181

		Grid Interval:400 m Total Meterage: _ YEAR:2021-22 to 2025-26 No. of BH: PBH-2,4,5,6,7,8,9,11,13, 15,17,24,25,26 Grid Interval:200 m Total Meterage: _ YEAR:2021-22 to 2025-26 No. of BH: PBH-18,19,20,21,22,23, 27,29,30,32,34,36,38,39,40,42,44-55,57,59,60,62-65,67,71-74,76,93,94 Grid Interval:200 m Total Meterage: _ YEAR:2021-22 to 2025-26 No. of BH: PBH-68-70,82,84,78,80, 85-92,95,97-99,101-116, 118,120,122,123,124-127 Grid Interval:200 m Total Meterage: _ YEAR:2021-22 to 2025-26 No. of BH: PBH-128-132,134,136,138, 140,142,144,162,164,166,168,170,172,174-178,180,182 Grid Interval:200m or below Total Meterage: _

		YEAR:2021-22 to 2025-26 No. of BH: EP-1 & EP-2 size 3m*3m Grid Interval:_ Total Meterage: up to level +1.0mRL The exploration shall be started as soon as mining work is started on grant of EC and try to accomplish within shorter period if conditions are favorable. The location of Proposed BH is depicted in Surface Geological plan of the approved mine plan and given in EIA report in figure no. C 2-2 in Chapter 2.
11	The Project Proponent needs to submit the copy of the permission letter obtained from the State Govt. for utilization of Chemical Grade of Limestone for non-cement purposes.	Permission accorded by the Govt. of Gujarat vide order dated: 17.08.2023 for utilization of Chemical Grade of Limestone for non-cement purposes has been submitted.
12	The Project Proponent needs to submit a letter from the	The company has not carried out any mining within the lease area much less any illegal mining in the lease area. There are old pits pre-dating the allotment of the lease to the company, which were received in legacy and shown in the present surface geological plan. Request letter in this regard has been submitted to Department of Geology and Mining, Government of Gujarat on

	Department of Geology and Mining, Governmen t of Gujarat clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. Nirma Limited or not?	03.11.2023. Acknowledgement of the same has been submitted by the Project Proponent.
Site Visit Recommendation Reply by project proponent		
1	PP should submit an action plan and timeline to indicate the purchase of lands across all three mining leases wherein it has proposed mining pits to initiate	Action plan and Timeline indicating the purchase /obtain surface rights of land for mining for all three mining leases to initiate mining activities has been submitted by the Project Proponent.

	mining activities since as on date PP has only purchased / obtained surface rights over 101.1967 Ha out of 1351.6489 of Private Agriculture Land.	
2	Since PP envisages to handover the land with shallow quarry having depth upto 4m to landowners for farming and mostly all three mining leases are having agricultural land. PP is requested to conduct a survey to indicate the present status and number of low-lying areas, their	In said mine, survey has been conducted & one pit i.e. Pit No. 6 (Pit area -15.66 Ha) will have shallow depth pit and will be backfilled for entire depth of pits, looking to availably of soil for backfilling • Pit no. 6 -15.66 Ha Pit area of avg. 3.25 m bgl for entire depth. Action plan for backfilling of shallow depth pits of depth up to 4.0 m and handing over to farmers for agriculture has been submitted by the Project Proponent.

	respective which may be backfilled with available capacity of top soil/overburden and can be handed over to farmers for agricultural purpose.	
3	Project Proponent needs to provide year wise exploration plan for all the three mining leases.	Exploration plan of said mining lease has been submitted by the Project Proponent.
4	Since, Bhavnagar falls under severely Polluted Area category, PP shall ensure that during initiation phase itself they should include the provision of permanent water	Chitra Industrial area (severely polluted area) in Bhavnagar city is located around 100 km away from our said mining lease area. On initial stage, company will engage water tanker with sprinkler arrangement to suppress the dust on haul road and company will make provision of permanent water sprinklers across the haul roads in all three mining leases.

	sprinklers across the haul roads in all three mining leases.	
5.	Since, Bellur and other schools are in close proximity to mine lease area, PP shall ensure that necessary safety measures are taken as per DGMS norms for all three mining leases.	Company will ensure to maintain require safety measures & distance from Bellur School & other schools as per DGMS norms for all three mining leases during mining.
6.	PP shall ensure to construct bunds near the existing low lying areas that has developed into wetland to prevent the ingress of sea water in Padhiyarka and Doliya Limestone	The low lying area is where the rain water accumulates temporarily during monsoon. These are not notified as wetlands either under Ramsar Convention or by Central Govt. or State Govt. Hence, the identifications and provisions under Wetlands (conservation and Management) Rules, 2017 do not apply in this case as per clause 3 of aforesaid Rules. Moreover, Padhiyarka and Doliya Limestone Mine lease area and Gujarada, Dudheri & Dudhala limestone mine lease area are located at a distance of more than 500 m from High Tide Line of sea & also this area (between sea and low lying area in our mining lease area) have higher altitude, therefore, there is no chance of sea water ingress in mining lease area. However, company will construct bunds as and when required.

	Mine lease area and Gujarada, Dudheri & Dudhala limestone mine lease area.	
7.	The project Proponent needs to submit the integrated management plan describing the strategies and actions for achieving wise use of the wetland and the plan shall include objectives of the site management, management actions required to achieve the objectives, factors that affects, or may affect, the various site features, monitoring requirement	There is no Ramsar convention/ Central or State Government notified wetland in and nearby our mining lease area. The water bodies such as river channels and human-made water bodies (such as submergence areas of Samdhiyala Bandahara, Malan Bandhara) are excluded from the definition of wetlands as per Wetlands (Conservation and Management) Rules, 2017. There are low lying areas, in which rain water accumulates temporarily during monsoon. Mining activity will contribute towards enlargening & deepening such areas in pit no. 2 & 3 of Padhiaryka & Doliya Mine and pit no. 5 & 6 of Gujarda, Dudheri & Dudhala making a positive contribution to fresh water storage. The company does not intend to have any other use for these low lying areas. As part of the integrated management plan for protection of water logged areas in and around the project, following steps shall be undertaken: ● Company will not do mining below 2 m AMSL in this low lying area so that there is no salinity ingress due to mining activity. ● Piezometer will be installed at designated locations to monitor changes in ground water level. ● Other allied activities such as transportation will be carried out by maintaining safety distance from this low lying area ● In this area of Gujarat, water logging due to rain water is a common phenomenon and resident water birds take advantage of such seasonal water logging to feed. Hence, company has proposed several measures as part of the wildlife conservation plan, with 3-year budget, as follows: ● Supporting 3 local NGOs for Conservation Awareness activities (Rs. 18 lakhs)

	s for detecting changes in ecological character and for measuring the effectiveness of management, and resources for management implementation.	• Provision for Rapid Rescue Vehicle for Wildlife (Rs. 10 lakhs) • Assisting Plantation activities to be carried out by Forest Department, Bhavnagar (Rs. 1.5 lakhs) • Nature/Eco-tourism guide & hospitality training 20 persons (Rs. 2.5 lakhs) • Provision of equipments, camera, binoculars for efficient monitoring and eco-tourism promotion (Rs. 7.5 lakhs) • Maintenance of shallow ponds/rainwater harvesting structures (Rs. 3 lakhs) • Van Sahayak 1 nos. on contract basis (Rs. 3.6 lakhs) • Public education and awareness programmes for the following - Avoiding plastic, Recycle and reuse, Reduce usage of pesticide and weedicide, Conservation of Wildlife, Garbage control (Rs. 3 lakhs) Six-monthly third-party WLCP monitoring report preparation (Rs. 1.25 lakhs)
8.	PP needs to engage and impart skill among the villagers and local population mainly the land losers and also submit a plan for their alternate livelihood arrangement since most of them will be losing their fertile lands.	Company will not acquire any agriculture land through land acquisition by Govt. or without willingness of land owner and will purchase / obtain surface rights for mining on market commercial negotiated rates. Land owners may purchase agriculture land in nearby area in the amount which is to be paid to them against their land and can continue their livelihood. Company will give priority to engage land owners who have given land for mining purposes as per requirement of manpower for mines. Also, company will arrange to impart training to build capacity for self-employment [stitching, embroidery, tailoring, pickles, dairy improvement, poultry farming, etc.] to land losers and will facilitate vocational training along with skill development for getting better job opportunities (Budget Rs. 3 lakhs/year).

9.	PP should widen the existing village roads before using it for transportation in all three mining leases, wherever widening is not possible, PP shall submit an action plan for making alternate roads.	On initial stage, company has proposed to mine out limestone for Soda ash plant in lower capacity and company will use existing village road for transportation of limestone by maintaining the existing village road as number of trips of truck / dumpers will be very less i.e. around 18 numbers of trips/day maximum in this mine. Company will widen the existing village road or make alternate road in all three mining leases on installation of cement plant. Section plan of the road widening has been submitted by the Project Proponent.
10	PP should engage wildlife experts/ avian experts for conservation of the avian fauna within and near its mine lease.	Company has already engaged wildlife expert / avian expert for conservation of the avian fauna within and near its mine lease.
11	PP shall plant native fruit bearing plants across all the proposed	Native fruit bearing plants will be planted across all the proposed green patches.

	green patches.	
12	PP shall put boundary pillars across all mining leases.	Company had erected boundary pillars at the time of lease deed execution and got authentication of all boundary pillars co-ordinates through the DILR / State Govt. and provided in the approved mining plan for all three mining leases. Some pillars have been dislodged/ removed by local people. Company will put such boundary pillars again prior to commencement of mine so that they can be maintained.
13	The project proponent needs to submit a letter from the Department of Geology & Mining, Govt. of Gujarat, clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s Nirma Limited or not?	The company has not carried out any illegal mining in the lease area and request letter to provide required certificate regarding no mining carried out by company or others has been submitted to the District Geologist, Department of Geology and Mining, Government of Gujarat, Bhavnagar vide letter dated: 01.11.2023. In turn, the District Geologist, Bhavnagar has submitted his report to the Commissioner of Geology & Mining, Govt. of Gujarat, Gandhinagar vide its letter dated: 01.02.2024 to communicate the same to MoEF and copy endorsed to us. As per his report, No case of Illegal mining of limestone mineral has been registered within the mining lease area against the company M/s Nirma Limited or against any other individual or entity. Copy of our submitted letter dated: 01.11.2023 and copy of report of the District, Geologist, Geology & Mining Dep't, Bhavnagar dated 01.02.2024 has been submitted by the Project Proponent.
14	PP needs to submit plan to transport crushed	The mine is captive mine to proposed cement plant at Padhiarka, Mahuva and High grade limestone to be used in company's own existing Soda Ash plant located as Kalatalav, Bhavnagar.

	limestone from all the three leases to plant.	The cement plant is adjoining to the mine lease while the Soda ash plant is located around 100 km away and accessed through National Highway. Establishment of cement plant may take some time while the soda ash plant is already operational. Hence, till the commencement of proposed cement plant, maximum 5% i.e. 450 TPD limestone will be transported to Soda ash plant located near Bhavnagar through dumpers @18 trips per day. The trucks will pass through existing Dudhala - Amrutvel village road of 7 m width (out of which 4 m is black topped) for around 1.0 km and meet National Highway no. 51, from where the truck will move around 100 km.
15	PP needs to take some measures to keep the migration bird ponds un harmed and protected by activity of mining in future.	Migratory birds are seen in Malan Bandhara as well as other nearby Bandhara areas, which areas located at distance of 1.5 km and 4.5 km from our mining lease area, respectively. Birds are also seen in low lying area, in which rain water accumulates temporarily during monsoon. However, they are pre-dominantly resident water birds. The company is committed to the measures proposed in the site specific wildlife conservation plan (summarised in point 7 earlier), which include points related to protection of shallow ponds, ecology and birds. The company will mine above 2m AMSL in low lying areas to maintain the fresh water nature of the water in it. The enlargening of the low lying area in pit no. 2 & 3 of Padhiaryka & Doliya Mine and pit no. 5 & 6 of Gujarda, Dudheri & Dudhala will provide more area to birds. Also company will ensure that transportation will be carried out by maintaining safety distance from low lying areas.
16	PP needs to install water treatment plant to reduce the hardness of water.	Drinking water is provided in every nearby villages through Narmada water pipeline by the State Govt. and drinking water requirements for mines shall also be fulfilled through Narmada water pipe line which is passing through nearby area. Hence, presently there is no proposal to use the hard ground water. However, if any requirement sought in future we will provide treatment plant.
17	PP needs to explore possibility of deploying surface	Company has proposed mining with surface miner (50% quantity) in IBM approved mine plan and also in EIA report. Company explored use of Ripper dozer for cement plant use to eliminate drilling & blasting in the remaining 50% and committed the same in point no. 3, Specific Terms of Reference received from

	miners for mining.	MOEF&CC vide Letter no. J-11015/154/2016-IA. II(M) dated November 28, 2022. For soda ash plant, we need sized limestone i.e. 25 mm to 100 mm, so surface miner cannot be deployed for limestone mining for Soda ash plant use. However, company will deploy rock breaker to avoid blasting during mining.

xi. Details of the Environmental Management Plan (EMP):

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)
Pollution Control	0.291	10.12
Pollution monitoring	0.016	3.88
Occupational health	0.014	0.95
Environmental Studies, etc.	0.10	_
Green belt	_	5.10
Reclamation	_	10.03
Others (Environmental studies, Rehabilitation, Realignment, Expert advice, fencing etc.	_	5.48
Overheads	_	0.32
Total	0.421	35.87

xii. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	1.19
Project Cost	25
Employment (No.s)	84

3. Observation and Recommendation of the EAC

The EAC deliberated the instant proposal along with Vangar & Madhiya Limestone Mine and Gujarda, Dudheri & Dudhala Limestone Mine. The Project Proponent presented its reply to the ADS points raised vide minutes of the 21stEAC as well as the recommendation of the sub-committee. After detailed deliberations , EAC **deferred** the proposal for the want of following information:-

I. The Proponent shall submitNo Objection Certificate from Ministry of Defence for consideration of the instant project.
II. PP needs to undertake a study to showcase the probable impact of mining on migratory bird species and their fly-way passage (Central Asian Flyway). Accordingly, PP shall submit the revised conservation plan for the migratory bird species.

III. The Project Proponent needs to underatake a study and submit the action for laying common Over Land Belt Conveyor(OLBC) for transportation of mineral from mine lease area to the proposed Cement Plant.

IV. The project proponent needs to submit a letter from the Commissioner of Geology & Mining, Govt. of Gujarat, clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s Nirma Limited or not?

V. PP submitted that National Highway is under construction, and they have submitted letter to National Highway Authorities of India(NHAI) regarding grant of permission to provide Underpass near their proposed cement plant entry. Accordingly, PP needs to submit the permission letter for the underpass.

VI. The Project Proponent needs to carry out study by reputed institute to ascertain hardness of strata for deployment of surface miners for mining.

VII. The Project Proponent needs to submit time line for acquiring land from the villegers.

1.5 Vangar & Madhiya Limestone Mine for mining of Limestone with production capacity of 1.6 MTPA in the mine lease area of 612.1336 ha by M/s Nirma Limited located at Villages Vangar & Madhiya, Tehsil Mahuva, District Bhavnagar (Gujarat) – Reconsideration for Environmental Clearance reg[Online Proposal No: IA/GJ/MIN/443498/2023; F.No: J-11015/152/2016-IA.II(M)][EIA Consultant - M/s Centre for Envotech and Management Consultancy Pvt. Ltd]

The proposal is for Environmental Clearance for mining of Limestone in Vangar & Madhiya Limestone Mine of M/s Limited for mining of Limestone with production capacity of 1.6 MTPA in the mine lease area of 612.1336 ha, located at Villages Vangar &Madhiya, Tehsil Mahuva, District Bhavnagar (Gujarat).

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. The mine lease area is located between Latitude 21º01'44.54" to 21º 03' 40.04" N and Longitude 71º39'18.3"E to 71º41'05"E. The mine lease area falls under the Survey of India Toposheet No: 41 O/12 (restricted)and falls in Seismic Zone-III.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category “A” as the mining lease area is greater than 250ha and appraised at the Central level.

iii. Details of Terms of Reference (ToR):

Date of application	Proposal No/ File No	Consideration by EAC	Details of ToR	Date of accord
18.11.2022	IA/GJ/MIN/403568/2022	06.12.2022	Letter no. J-11015/152/2016-IA.II (M)	23rd December, 2022

iv. Details of Mine Lease in chronological manner:

S.no	Prospecting License/ Letter of Intent (LoI)/ Grant of Mine lease and Lr No	Date of the grant	Name of the Mineral & (Major/ Minor)	Period of Grant	Granted by	Mine lease area in Ha
1	MCR-102004-1827-CHH	15.02.2008	Limestone	30 years	IMD, Government of Gujarat	1225.8553
2	MCR-102004-1827-CHH	08.01.2017	Limestone	50 years	IMD, Government of Gujarat	612.1336

S. No	Details of grant of Mine Lease deed execution	Period of Grant		Name of the Mineral	Mine lease area in Ha
		From	To		
1	MCR-102004-1827-CHH	11.01.2017	10.01.2067	Limestone	612.1336

v. Land Use/Land Cover of the Mine Lease Area:

Private land	586.4789
Government land	25.6547
Forest land	-
Total Mining lease area (MLA), ha	612.1336
Private land for crusher, workshop & other infrastructure outside the MLA	No any facilities outside the ML area. However crusher will be installed at company's Cement Plant.
Additional information (if any)	

vi. Mining plan details:

Mining Plan including Progressive Mine Closure Plan (approved by Indian Bureau of Mines/DMG)	Letter No.	File No.: 684(4)(1)/MP-347(196)/2021-22 GNR/1125
	Date	05.08.2021
	Mineral & (Major/Minor)	Major

	Mine Lease Area, Ha	612.1336
	Validity	31.03.2026
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized	
Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Slurry explosive- cap sensitive and non-cap sensitive.	
Geological Reserves	35.539 Million tonne	
Mineable Reserves	14.913 million tonnes	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Top soil- 0.99 million cum OB/SB/IB/Mineral Rejects- Nil Waste-Nil	
Life of mine	13 years (Life of mine may be increased subject to conversions of resources under 333 category into category of reserves 111)	
Mine Bench Height & Bench Width	6.0 m, for working bench 12-15 m for closing (conceptual) bench Optimum	
No. of Mine Benches	2	
Existing Depth, m bgl	New mine	
Ultimate Depth of Mining, m bgl	10 m	
Ground Water Table, m bgl	15 m (Post monsoon)	
Details of ground water intersection	No ground water will be encountered during planning stage i.e. in 5 years of working plan in neither pre monsoon nor post monsoon season in any of the pits. Ground water will also not intersect during mining at the end of mine life. However, the ground water table may get touched in post monsoon in pit no. 4 & 5 when the proposed conceptual pit bottom level of +1.0 m AMSL is achieved. To avoid any accidental intersection of ground water table, the Company has now decided to restrict mining depth to +2.0 m AMSL in pit no. 4 & 5.	
Individual bench slope	80-85°	
Overall pit slope	~ 45°	
Details of existing/ proposed Crusher	Proposed crusher will be installed at Cement Plant.	
Mineral Beneficiation	-	
RoM output size	-	
Transportation details including capacity of dumper/tipper, mode of transport and distance	Internal haul road from mine face to crusher and by conveyor from crusher to the Cement plant adjacent to the mine lease.	

	For the Soda Ash Plant located at approx.100 km at Kalatalav, Bhavnagar limestone will be transported in dumpers/ trucks through National Highway 51. Internal haul road from mine face to crusher means of dumper/tippers of 25 tonnes capacity.
Generation of Topsoil/OB & its Management during plan period & conceptual period	Top soil at 1st plan period- 150000 cu.m, temporary stacking at one location Top soil at 2nd plan period- 840000 cu.m, temporary stacking at one location Top soil at conceptual period-380000 cu.m, simultaneously backfilling
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Nil
Additional information(if any)	Surface miner as well as ripper/dozer & rock breaker will be used for mining to minimize drilling & blasting.

vii. Water requirement:

Total water requirement	42 KLD	Fresh water	3 KLD
		Treated water	39 KLD
Source	i. Fresh water source Narmada water pipeline/Water tanker. ii. Water harvested within mine lease during rainy season. iii. Treated water source- Reject water of RO /DM plant &Reject water of RO /DM plant (proposed at Cement plant)		
Permission for withdrawal/ intersection along with details of grant and its validity	Permission for water withdrawal from Narmada water pipeline has been taken vide letter No. GWIL/Bhavnagar/Ind.conn./1257 dated 4.06.2008.		

viii. Nearest village/town/ highway/interstate boundary/railway station/water bodies/monument/ forest

Particulars	Particular's Name	Distance & Directions
Village	Vangar Madhiya	0.25 km, NW 0.25 km, SE
Town	Mahuva	6.2km, ENE
Highway	NH-51 (Una-Mahuva highway)	Within

Interstate Boundary	Rajasthan	Approx.500 KM,N
Railway Station/Railway line	Amrutvel	2.0 km, N
Water Bodies	Arabian Sea Coast	3.4 km S to the HTL
	Samdiyala Salinity ingress control bund	2.3 km, SSW
	Bhambhali River	0.9 Km, W
	Malan River	7.4 KM,E
	Malan Bandhara	5.4 KM,SE
	Garasawo River	2.5 Km,NE
Forest	RF near Patwa	2.1 KM,S
	RF near Doliya	3.3 KM,SSE
	RF near Dudheri	3.9 KM,SE
	RF near Gujarda	4.3 KM,SE
	RF near Khared	6.3 KM,SE

ix. Presence of Environmentally Sensitive areas in the study area

<table>
<tr><td>Forest Land/ Protected Area/ Environmental Sensitivity Zone</td><td>Yes/No</td><td>Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks</td></tr>
<tr><td>Forest Land within the mine lease area and (if yes) status of Forest Clearance</td><td>No</td><td rowspan="5">The Project Proponent has submitted the letter from the Office of the Principal Chief Conservator of Forests vide Lr.No: WLP/32/C826-827/2021-22 dated 13.01.2022 regarding the map showing the location of protected areas within 10km of the Limestone mining project and the and distance of protected areas and proposed Limestone mine.
<table>
<tr><td>Protected areas</td><td>Distance between Limestone mines and Protected areas</td></tr>
<tr><td>Gir National Park</td><td>76.0 km</td></tr>
<tr><td>Gir Wildlife Sanctuary</td><td>44.2 km</td></tr>
</table></td></tr>
<tr><td>National Park</td><td>No</td></tr>
<tr><td>Wildlife Sanctuary</td><td>No</td></tr>
<tr><td>Elephant/Tiger Reserve</td><td>No</td></tr>
<tr><td>Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)</td><td>No</td></tr>
</table>

		<table><tr><td>Mitiyala Wildlife Sanctuary</td><td>43.5 km</td></tr></table> The Project Proponent has submitted the letter from the Office of the Deputy Chief Conservator of Forest, Bhavnagar vide letter no. A/GMN/T11/2075/22-23 dated 27.01.2023 certifying that the nearest turtle rearing/breeding site is located at a distance of about 70km away from the mines.
Coastal Regulation Zone (CRZ)	Yes	Arabian Sea Coast: 3.4 km S to the HTL The proposed project lies beyond distance of 0.5 km from High Tide Line of Arabian Sea Coast. The CRZ map has been prepared by Institute of Remote Sensing, Anna University, Chennai. ML area outside CRZ- GCZMA letter no.ENV-10-2023-170-T dated 19.07.2023
Schedule-I species (Nos. and name of schedule-I species with authenticated letter)	Yes	As per WLCP approved on 20.12.2021 (3 nos.) : Peafowl, Chinkara and Asiatic lion Additional as per WPA amendment of 2022 (9 nos.): Indian Leopard, Striped Hyena, Jungle Cat, Indian Fox, Jackal, Indian Grey Mongoose, Indian Porcupine, Indian Grey Wolf, and Eurasian Spoonbill The above have been updated in WLCP.
Wildlife Conservation Plan	Yes	On the basis of the fauna study findings & list of fauna authenticated by Forest Department, Wildlife Conservation Plan (WLCP) was prepared and submitted for approval. The said Wildlife Conservation Plan had been approved by the Forest Department on 20.12.2021. Rs.

		19.9 lakh had been approved for the conservation of wildlife in the study area. The WLCP has been updated w.r.t. Schedule-I species as per WPA amendment of 2022 and budget allocation has been increased to Rs.65.9 Lakh for all 3 mines.

x. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	26.50 Ha.
Budget for green plant & plantation till the end of life of mine.	80.35 Lakhs
Budget for nursery	-
Details of existing plantation and its survival rate	-
No. of tree cuts in the mine lease area and compensatory afforestation	As per actual during mining
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	16.50
50 m safety zone of nallah, roads, electric lines	10.00
500 m safety zones of nearest habitation villages	-

xi. Baseline detail:

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	01.03.2021 to 02.06.2021
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Summer
Predominant Wind direction (From)	South
Ambient Air Quality (no. of locations) and results	16 Core zone (1 no.) - PM10 from 40.8 to 68.8 µg/m^3, PM2.5 from 21.7 to 37.4 µg/m^3, SO_2 from 4.8 to 7.7 µg/m^3 and NO_2 from 4.9 to 10.5 µg/m^3. Buffer zone (15 nos.) : PM10 from 27.6 to 71.7 µg/m^3, PM2.5 from 11.2 to 40.0 µg/m^3, SO_2 from 2.7 to 10.2

	µg/m^3 and NO_2 from 3.6 to 14.5 µg/m^3.
Noise level (no. of locations) and results	16 Core zone: 48.95 dB(A) during day time and 41.42 dB(A) during night time Buffer zone : Between 47.57 dB(A) to 52.46 dB(A) during day time and 39.42 dB(A) to 42.89 dB(A) during night time.
Water Quality (no. of locations) and results	15 (12 ground water and 3 surface) water sampling stations were monitored within the study area. All the parameters of ground water were well within the permissible limits as per IS 10500: 2012. The surface water quality in all samples was found B to below E class. The result indicates that the maximum and minimum values of DO ranges between 5.8 to 6.3 mg/l, hardness ranged between 360 - 8300 mg/l in surface water.
Soil Quality (no. of locations) and results	12 pH ranges between 7.7 - 8.2, Potassium ranges from 157.0 - 845.0 kg/ha and Nitrogen ranges from 0.01 - 12.57 mg/kg
Hydro geological study and results	As per planned mining and Report of hydrogeological & hydrological studies of core and buffer zone of Vangar & Madhiya limestone mine, the groundwater table may get touched in post - monsoon in pit no. 4 & 5 when the proposed conceptual pit bottom level of +1.0 m AMSL is achieved. To avoid any accidental intersection of ground water table, the Company has now decided to restrict mining depth to +2.0 m AMSL in pit no. 4 & 5.
Traffic study (no. of locations) and results	The traffic volume survey was conducted on Bhavnagar to Una Road (NH8E/51) Near Vangar

	Village. Total numbers of vehicles were found as 6793 per day and equivalent PCUs is 9382 per day.There will be daily movement of 512 numbers of dumpers (to & fro) per day or 1536 PCU/ day on the road. 01 location & V/C = 31.27

xii. Public Hearing (PH) Details:

Advertisement for PH with date (name of major national daily and one regional vernacular daily newspaper)	26.03.2023 in Sandesh Newspaper & Indian Express
Date of PH	28.04.2023
Venue	At the premises of Nirma Cement Plant Area, NH 8E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist. Bhavnagar
Chaired by	District Collector & District Magistrate, Bhavnagar District & Regional Officer, GPCB Bhavnagar
Main issues raised during PH	Air pollution, salinity ingression, wildlife protection, acquisition of agriculture land
Budget proposed for addressing issues raised during PH over 3 years	34 Lakhs
Additional information (if any)	-

xiii. Details of CTE/CTO, Certified Compliance Report, Certified Production Details from the inception of the mine:

Particulars	Details of Letter along with date of grant and validity
Consent to Establish	GPCB CTE granted vide dated 25/01/2021 & valid upto 24/01/2028.
Consent to Operate	-
Certified Compliance Report and Inspection date	-
Certified Production Details from the inception of the mine (in tabular form against the EC capacity)	Fresh mine

xiv. Rehabilitation & Resettlement (R&R):

R & R details	For private land, company has obtained surface rights for mining by purchasing land/consent in some of the land & for remaining land, company is in process to procure ownership or surface right for mining on mutually agreed commercial terms. Rs. 2466.88 lakhs cost envisaged for land (189.76 ha) and Rs. 48 lakhs approx. for homestead.

xv. **Court case details:**

Court Case, No and its present status	The Project Proponent has submitted an undertaking vide letter dated 07.10.2023 stating that there is no litigation on the project either at NGT or any other court of law related toenvironment and pollution matters in which the project proponent is a respondent.
Undertaking by Project Proponent w.r.t court case	

xvi. **Affidavit/Undertaking details:**

Affidavit as per Ministry's OM dated 30.05.2018	The Project Proponent has submitted an undertaking by way of notarized Affidavit dated 09.10.2023 stating that the proposal does not involve violation of Ministry's OM dated 30.05.2018.
Undertaking by Project Proponent in EIA/EMP report	The Project Proponent has submitted an undertaking vide letter dated 04.01.2023 stating that the contents (information and data) as given by the Consultant in the EIA/EMP report are factually correct with full knowledge of the undersigned (Shri Ashish Desai)
Undertaking by Consultant in EIA/EMP report	The Director of the EIA Consultant (M/s Centre for Envotech & Management Consultancy Pvt. Ltd) has informed that the baseline data was generated by MoEF &NABL Accredited Laboratory M/s Min Mec R&D Laboratory, a division of Min Mec Consultancy Pvt. Ltd., New Delhi and the same has been verified and also confirmed that he shall be fully accountable for any misleading information mentioned in this statement.
Plagiarism Certificate	

xvii. Earlier the Proposal was considered in the 21st EAC meeting held during 18-20th October, 2024 wherein the Committee has deferred the proposal for the

submission of requisite information. The Project Proponent ha submitted the relevant information on Parivesh are as follows:

S. No	Observation of EAC in the 21st meeting held during 18-20th October, 2023	Reply by Project Proponent
1.	The site visit report of the subcommittee.	Site visit has been conducted by subcommittee on 22nd -25th December, 2023.
2.	Since the mine site is located within 20 km from seaboard frontier, the Project Proponent shall submit No Objection Certificate from Ministry of Defense for consideration of the instant project.	• We have submitted letter via registered post to Ministry of Defense, New Delhi, Govt.of India for issuance of NOC in this regard. Copy of the same is attached on Parivesh Portal. • We also have submitted letter to Department of Geology & Mining, Govt.of Gujarat, Bhavnagar for recommendation to issue NOC to Ministry of Defense, Govt.of India. Copy of the same is attached on Parivesh Portal. • As per our understanding, there is no clarity or guideline in respect of process to be followed to obtain NoC of Ministry of Defense(MoD), therefore, our humble request is that issue the EC without condition of obtaining NOC from MoD.
3.	The Project Proponent needs to submit the action for laying common Over Land Belt Conveyor (OLBC) for transportation of mineral from mine lease area to the Cement Plant. The Project Proponent also needs to submit the action plan for expansion of road with a width of 7m and by passing the village road till the commission of the Over Land Belt Conveyor (OLBC).	• The mine is captive mine to proposed cement plant at Mahuva and Highgrade limestone to be used in company's own existing Soda Ash plant located at Kalatalav, Bhavnagar as per permission accorded by the Govt. of Gujarat vide letter dated: 17.08.2023. (Copy attached on Parivesh Portal). • The cement plant is adjoining to the mine lease while the Soda ash plant is located around 100 km away and accessed through National Highway • Establishment of cement plant may take some time as the appeal is pending before Hon'ble Supreme Court while the soda ash plant is already operational.

		• Hence, till the commencement of proposed cement plant, maximum 5% i.e. 265 TPD chemical grade limestone will be transported through dumpers @11 trips per day via existing village road of 7 m (out of which 4 m is black topped) to National Highway and ultimately Soda Ash plant at Bhavnagar. • Company is very much keen to establish cement plant as early as possible & will produce & consume required limestone for cement manufacturing on its highest rated capacity. • We assure your kind authority that we will widen the black top of the existing village road from mines to National Highway prior to commencement of Proposed Cement Plant. Section plan of proposed road black top widening is attached on Parivesh Portal. Also, as discussed during the EAC meeting, we will explore the possibility of Over Land Belt Conveyor (OLBC) on either side of the highway based on the technical possibility & feasibility by reputed consultant. We are going to approach M/s. Holtec Consultants for regulatory, commercial & technical feasibility for above stated OLBC.
4.	The Project Proponent needs to explore the possibility of laying over bridge over the Highway and shall submit the permission from the National Highways Authority of India (NHAI).	Since, the National Highway is under construction, we have submitted letter to National Highway Authorities of India(NHAI) regarding grant of permission to provide Underpass near our cement plant entry point or any other option suggested by NHAI for transportation of raw material & finished product. Acknowledgment of the same is attached herewith on Parivesh Portal.
5.	The Project Proponent needs to submit the protection measures to be taken for salt water intrusion and the effectiveness of the salinity ingress control bund.	• Samdhiyala Salinity Ingress Control bund (Samdhiyala bund) was constructed by Government of Gujarat in the year 2000 on Motpet Creek to prevent sea water from coming towards landward side. On the landward side, rain water gets accumulated as well.

		• Presently, the accumulated rain water of Samdhiyala bund is being used during post monsoon by adjoining agriculture land owners and in other seasons they are extracting ground water through borewell. For agriculture land which is away from Samdhiyala bund, farmers are extracting ground water through borewell for agriculture due to which salinity & TDS are increasing in ground water. • As per company's water management strategy, after commencement of cement plant, company will undertake deepening of 100 ha surrendered land out of our total allotted plant land and also pledged to construct garland drains around the proposed plant area which will improve the overall fresh water storage capacity of Samdhiyala bund on landward side. Regular desiltation of canal will improve water retention capacity of Samdhiyala bund. • At the time of mining, bottom level of conceptual pit will be kept above ground water level to avoid intersection. • Hydrogeological monitoring network will be established by constructing piezometers in and around the lease. • During mining, present hydrological system will keep intact by constructing garland drain around the pits to maintain present hydraulic gradient towards the Samdhiyala Bund. • After exhaustion of mineral, voids left will act as natural water harvesting structures. Collected rain water will stand and gradually percolate into the sub surface water & in long term improve the quality of ground water. • Positive pressure of fresh water on landward side will be created, which will aid in pushing back the saline front, which may be at a lower elevation. • In view of the above, due to mining there is no possibility of salt water intrusion in the area & effectiveness of the salinity ingress control bund as well as hydrogeological

		system of bund will not be disturbed & infact will significantly improve the effectiveness of salinity ingress control bund.
6.	The Project Proponent needs to submit the site specific mitigation measures for backwaters from Arabian Sea coming into the mine lease area.	In this regard, following site specific mitigation measures will be taken: • Arabian sea is situated at a distance of 3.8 km in the south of the said mine lease & it is outside of CRZ area. • There was only one probability of sea water coming to mine lease area which is through Motpet Creek. Samdhiyala Salinity ingress bund has been constructed on Motpet Creek to restrict backwater coming from Arabian sea towards landward side. Therefore, there is no possibility of backwater from Arabian sea to come to mine lease area. • Hydrogeological monitoring network will be established by constructing piezometers in and around the lease to monitor the water level & water salinity. • Positive pressure of fresh water on landward site will be created due to water storage in mine pits, which will aid in pushing back the saline front as well.
7.	The Project Proponent needs to revisit the plan for backfilling with clearly indicating the voids area and the capacity available/required for backfilling.	

The Indian Bureau of Mines, Govt. of India, Gandhinagar has approved the Mining Plan vide its letter dated: 05.08.2021 for the period of 5 years i.e. up to 2025-26.

As per approved Mining Plan, Removal of soil and its disposal as below.

Mine plan period	Removal of soil (mio. cum)	Means of disposal	Area covered under stacking (ha)
FY 2021-22 to FY 2025-26	0.15	Temporary stacking at one location near Proposed Pit no.1. Then, temporary stacked soil will be shifted for Backfilling of shallow pits of around 4.0 m depth (Proposed Pit No. 4 & 5) after five year **mine** plan period. (As demonstrated in map attached on Parivesh Portal).	4.63
FY 2026-27 to FY 2030-31	0.84	• No stacking proposal is envisaged as simultaneously backfilled material will be utilized for shallow pits of around 4.0 m depth Proposed Pit No. 4 & 5) (As demonstrated in map attached on **Parivesh Portal)**.	nil
FY 2031-32 to FY 2033-34 (conceptual stage)	0.38		nil
Total	1.37	-	nil

Looking towards availability of topsoil, backfilling of part area is envisaged.

- Total voids area envisaged till conceptual period = 197.00ha
- Total soil removal envisaged till conceptual period = 1.37 million cum
  (197 Ha *0.7m avg. soil thickness)
- Total backfilling area envisaged till conceptual period = 36.36 ha

Ultimate Dimensions of Pits at the end of mine life

Pit No.	Pit Area covered (ha)	Pit Top (m AMSL)	Pit bottom (m AMSL)	Pit Depth in m	Pit Area covered by backfilling (ha)
1	92.57	20 to 15	10	10 to 5	No backfilling proposal

2	40.84	15 to 13	7	8 to 6	No backfilling proposal
3	14.47	18 to 16	10	8 to 6	No backfilling proposal
4	12.76	11 to 7	2	8 to 4	No backfilling proposal
	16.84	7 to 6	3 to 2	4	Backfilling of Pit area of 16.84 Ha for entire depth. (618480 cu.m)
5	19.52	9.5 to 7.5	2	7.5 to 5.5	Backfilling of Pit of 19.52 Ha for 4.0 m depth (751520 cu.m)
Total	197 Ha				36.36 Ha (1370000 cu.m)

8.	The Project Proponent needs to revise the activities proposed under the Wildlife Conservation Plan. The Project Proponent also needs to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation.	As advised, revised wildlife conservation plan incorporating the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 is attached on Parivesh Portal.

9. The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for Resettlement & Rehabilitation (R&R). The Project Proponent also needs to submit the action plan for land acquisition and timeline.

Type of land	Land rate, Rs. Lakh/ ha	Land requirement, ha	Total Amount Rs. lakhs
Private	13.00 *	189.76	2466.88
Government	On mining lease	7.24	-
Total		197.0	2466.88

*: Total amount given considering as per DLC rate. However, land will be procured/get consent for mining purpose on mutual agreed commercial rates.

Type of homestead	Rate, Rs. / sq.m.	Approx. Homestead area**, sq.m.	Total compensation, Rs. lakhs
Pucca	10000	480	48
Semi pucca	5000		
Kutcha	2000		
Total		480	48

** Company will consider homestead losers falling in proposed mine area on actual basis at the time of starting of mining activity and such homestead losers shall be compensated on mutually agreed commercial terms.

Since the land owners as well as homestead owners shall be compensated on commercial terms, therefore, they will have better economic strength to rehabilitate or reinvest the compensation amount. Hence, no separate R & R plan is envisaged.

Action plan for land acquisition and timeline is as below:

Sr. No.	Timeline for land requirement	Pvt. Land, Ha	Govt. Land, Ha	Total, Ha
1	Present			
1.1	Purchased	0	0	0
1.2	Consented	25.14	0	25.14
1.3	Leased	0	25.65	25.65
2	**Future**			
2.1	1st to 5th year mining	42.94	0	42.94
2.2	6th year to Conceptual stage -13th year	194.36	7.24	201.60
2.3	Mine life (up to lease period)	586.48	25.65	612.13

Mining lease deed has already been executed for said mining lease so mining can be started in Govt. lease land. As far as private land is concerned, company has obtained surface rights for mining by purchasing land/consent in some of the land & for remaining land, company is in process to procure ownership or surface right for mining on mutually agreed commercial terms. We hereby assure that company will obtain surface rights of the land before entry in pvt. land for starting mining activity in the mining lease area.

10.	The Project Proponent needs to submit the action plan for year wise exploration program	The Indian Bureau of Mines, Govt. of India, Gandhinagar has approved the Mining Plan vide its letter dated: 05.08.2021 for the period of 5 years i.e. up to 2025-26.

<table>
<tr>
<td></td>
<td></td>
<td>Looking towards the systematic exploration of the entire area, 183 nos. of Core Bore Holes has been proposed in the area in order to bring the ML area within G1 stage in accordance with MEMC Rules 2015 and MCDR 2017 as per approved mining plan.

The deposit is sedimentary origin and simple in nature, therefore boreholes are kept at an interval of 200m grid pattern. A total of 183 number of Core Boreholes are proposed up to a level of +1.0 MRL. Initially BH drilling shall be at an interval of 400m. If limestone potentiality proves, then further BH can be done closely at 200m interval. All proposed BH shall be drilled vertically. The exploration shall be carried out in five years of working i.e. year 2021-22 to 2025-26. Exploration shall be carried out as shown in table to bring BH at 200m interval
Program of Future Exploration
<table>
<tr><th>YEAR</th><th>No. of BH</th><th>Grid Interval</th><th>Total Meterage</th></tr>
<tr><td rowspan="2">2021-22 to 2025-26</td><td>PBH-1 to PBH-119</td><td>400 m & 200 m</td><td>Up to +1.0 MRL</td></tr>
<tr><td>PBH-120 to PBH - 183</td><td>200 m</td><td>Up to +1.0 MRL</td></tr>
</table>
The exploration shall be started as soon as mining work is started on grant of EC and try to accomplish within shorter period if conditions are favorable.

The location of Proposed BH is depicted in Surface Geological plan of the approved mine plan and given in EIA report in figure no. C 2-2 in Chapter 2. (Copy given on Parivesh Portal).</td>
</tr>
<tr>
<td>11.</td>
<td>The Project Proponent needs to submit the copy of the permission letter obtained from the State Govt. for utilization of Chemical Grade of</td>
<td>Permission accorded by the Govt. of Gujarat vide order dated: 17.08.2023 for utilization of Chemical Grade of Limestone for non-cement purposes is attached on Parivesh portal.</td>
</tr>
</table>

	Limestone for non-cement purposes.	
12	The Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Gujarat clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. Nirma Limited or not?	The company has not carried out any mining within the lease area much less any illegal mining in the lease area. There are old pits pre-dating the allotment of the lease to the company, which were received in legacy and shown in the present surface geological plan (Copy given on Parivesh portal). Request letter in this regard has been submitted to Department of Geology and Mining, Government of Gujarat on 03.11.2023. Acknowledgement of the same is attached on Parivesh portal.

xviii. Compliance of Sub-Committee Site Visit Recommendation given in 25th EAC meting MoM held on 9th – 10th January, 2024.

Sr. No.	Recommendation of Sub-Committee	Reply by Project Proponent
1	PP should submit an action plan and timeline to indicate the purchase of lands across all three mining leases wherein it has proposed mining pits to initiate mining activities since as on date PP has only purchased / obtained surface rights over 101.1967 Ha out of 1351.6489 of Private Agriculture Land.	Action plan and Timeline indicating the purchase /obtain surface rights of land for mining for all three mining leases to initiate mining activities is attached on Parivesh Portal.
2.	Since PP envisages to handover the land with shallow quarry having depth upto 4m to landowners for farming and mostly all three mining leases are having agricultural land. PP is requested to conduct a survey to indicate the present status and number of low-lying areas, their respective which may be backfilled with available capacity of top soil/overburden and can be handed over to farmers for agricultural purpose.	In said mine, survey has been conducted & 2 nos. of pits i.e. Pit No. 4 & 5 (total Pit area -49.12 Ha) will have shallow depth pit in Pit area -36.36 Ha, will be backfilled for entire depth / partial depth, looking to availably of Soil for backfilling. ` • Pit no. 4 -16.84 Ha Pit area of 4.0 m bgl for entire depth out of total pit area of 29.6 Ha. • Pit No. 5 – 19.52 Ha Pit area of 4.0 m bgl for entire pit area in partial depth. Action plan for backfilling of shallow depth pits of depth up to 4.0 m and

		handing over to farmers for agriculture is attached on Parivesh Portal..
3.	Project Proponent needs to provide year wise exploration plan for all the three mining leases.	Exploration plan of said mining lease is attached on Parivesh Portal..
4.	Since, Bhavnagar falls under severely Polluted Area category, PP shall ensure that during initiation phase itself they should include the provision of permanent water sprinklers across the haul roads in all three mining leases.	Chitra Industrial area (severely polluted area) in Bhavnagar city is located around 100 km away from our said mining lease area. On initial stage, company will engage water tanker with sprinkler arrangement to suppress the dust on haul road and company will make provision of permanent water sprinklers across the haul roads in all three mining leases.
5.	Since, Bellur and other schools are in close proximity to mine lease area, PP shall ensure that necessary safety measures are taken as per DGMS norms for all three mining leases.	Company will ensure to maintain require safety measures & distance from Bellur School & other schools as per DGMS norms for all three mining leases during mining.
6.	PP shall ensure to construct bunds near the existing low lying areas that has developed into wetland to prevent the ingress of sea water in Padhiyarka and Doliya Limestone Mine lease area and Gujarada, Dudheri & Dudhala limestone mine lease area.	Not applicable
7.	The project Proponent needs to submit the integrated management plan describing the strategies and actions for achieving wise use of the wetland and the plan shall include objectives of the site management, management actions required to achieve the objectives, factors that affects, or may affect, the various site features, monitoring requirements for detecting changes in ecological character and for measuring the effectiveness of management, and resources for management implementation.	Not applicable
8.	PP needs to engage and impart skill among the villagers and local population	Company will not acquire any agriculture land through land acquisition

	mainly the land losers and also submit a plan for their alternate livelihood arrangement since most of them will be losing their fertile lands.	by Govt. or without willingness of land owner and will purchase / obtain surface rights for mining on market commercial negotiated rates. Land owners may purchase agriculture land in nearby area in the amount which is to be paid to them against their land and can continue their livelihood. Company will give priority to engage land owners who have given land for mining purposes as per requirement of manpower for mines. Also, company will arrange to impart training to build capacity for self-employment [stitching, embroidery, tailoring, pickles, dairy improvement, poultry farming, etc.] to land losers and will facilitate vocational training along with skill development for getting better job opportunities (Budget Rs. 3 lakhs/year).
9.	PP should widen the existing village roads before using it for transportation in all three mining leases, wherever widening is not possible, PP shall submit an action plan for making alternate roads.	On initial stage, company has proposed to mine out limestone for Soda ash plant in lower capacity and company will use existing village road for transportation of limestone by maintaining the existing village road as number of trips of truck / dumpers will be very less i.e. around 11 numbers of trips/day maximum in this mine. Company will widen the existing village road or make alternate road in all three mining leases on installation of cement plant. Section plan of the road widening is attached on Parivesh Portal..
10.	PP should engage wildlife experts/ avian experts for conservation of the avian fauna within and near its mine lease.	Company has already engaged wildlife expert / avian expert for conservation of the avian fauna within and near its mine lease.
11.	PP shall plant native fruit bearing plants across all the proposed green patches.	Native fruit bearing plants will be planted across all the proposed green patches.

12.	PP shall put boundary pillars across all mining leases.	Company had erected boundary pillars at the time of lease deed execution and got authentication of all boundary pillars co-ordinates through the DILR / State Govt. and provided in the approved mining plan for all three mining leases. Some pillars have been dislodged/ removed by local people. Company will put such boundary pillars again prior to commencement of mine so that they can be maintained.
13.	The project proponent needs to submit a letter from the Department of Geology & Mining, Govt. of Gujarat, clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s Nirma Limited or not?	The company has not carried out any illegal mining in the lease area and request letter to provide required certificate regarding no mining carried out by company or others has been submitted to the District Geologist, Department of Geology and Mining, Government of Gujarat, Bhavnagar vide letter dated: 01.11.2023. In turn, the District Geologist, Bhavnagar has submitted his report to the Commissioner of Geology & Mining, Govt. of Gujarat, Gandhinagar vide its letter dated: 01.02.2024 to communicate the same to MoEF and copy endorsed to us. As per his report, No case of Illegal mining of limestone mineral has been registered within the mining lease area against the company M/s Nirma Limited or against any other individual or entity. Copy of our submitted letter dated: 01.11.2023 and copy of report of the District, Geologist, Geology & Mining Dep't, Bhavnagar dated 01.02.2024 is annexed on Parivesh Portal..
14.	PP needs to submit plan to transport crushed limestone from all the three leases to plant.	The mine is captive mine to proposed cement plant at Padhiarka, Mahuva and High grade limestone to be used in company's own existing Soda Ash plant located as Kalatalav, Bhavnagar.

		The cement plant is adjoining to the mine lease while the Soda ash plant is located around 100 km away and accessed through National Highway. Establishment of cement plant may take some time while the soda ash plant is already operational. Hence, till the commencement of proposed cement plant, maximum 5% i.e. 265 TPD limestone will be transported to Soda ash plant located near Bhavnagar through dumpers @11 trips per day. The trucks will pass through existing Madhiya - Amrutvel village road of 7 m width (out of which 4 m is black topped) for around 1.0 km and meet National Highway no. 51, from where the truck will move around 100 km.
15.	PP needs to take some measures to keep the migration bird ponds un harmed and protected by activity of mining in future.	Migratory birds are seen in Malan Bandhara as well as other nearby Bandhara areas, which areas located at distance of 5.4 km and 2.3 km from our mining lease area, respectively. Birds are also seen in low lying area, in which rain water accumulates temporarily during monsoon. However, they are pre-dominantly resident water birds. The company is committed to the measures proposed in the site specific wildlife conservation plan (summarised in point 7 earlier), which include points related to protection of shallow ponds, ecology and birds. The company will mine above 2m AMSL in low lying areas to maintain the fresh water nature of the water in it. The enlargening of the low lying area in pit

		no. 2 & 3 of Padhiaryka & Doliya Mine and pit no. 5 & 6 of Gujarda, Dudheri & Dudhala will provide more area to birds. Also company will ensure that transportation will be carried out by maintaining safety distance from low lying areas.
16.	PP needs to install water treatment plant to reduce the hardness of water.	Drinking water is provided in every nearby villages through Narmada water pipeline by the State Govt. and drinking water requirements for mines shall also be fulfilled through Narmada water pipe line which is passing through nearby area. Hence, presently there is no proposal to use the hard ground water. However, if any requirement sought in future we will provide treatment plant.
17.	PP needs to explore possibility of deploying surface miners for mining.	Company has proposed mining with surface miner (50% quantity) in IBM approved mine plan and also in EIA report. Company explored use of Ripper dozer for cement plant use to eliminate drilling & blasting in the remaining 50% and committed the same in point no. 3, Specific Terms of Reference received from MOEF&CC vide Letter no. J-11015/154/2016-IA. II(M) dated November 28, 2022. For soda ash plant, we need sized limestone i.e. 25 mm to 100 mm, so surface miner cannot be deployed for limestone mining for Soda ash plant use. However, company will deploy rock breaker to avoid blasting during mining.

xix. Details of the Environmental Management Plan (EMP):

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)
Pollution Control	0.241	9.54
Pollution monitoring	0.016	3.88
Occupational health	0.011	0.64
Environmental Studies, etc.	0.10	_
Green belt	_	5.10

Reclamation	_	11.39
Others (Environmental studies, Rehabilitation, Realignment, Expert advice, fencing etc.	_	5.28
Overheads	_	0.30
Total	0.3680	36.12

xx. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	0.70
Project Cost	25
Employment (No.s)	58

3. Observation and Recommendation of the EAC

The EAC deliberated the instant proposal along with Padhiarka & Doliya Limestone Mine and Gujarda, Dudheri & Dudhala Limestone Mine. The Project Proponent presented its reply to the ADS points raised vide minutes of the 21st EAC as well as the recommendation of the sub-committee. After detailed deliberations , EAC **deferred** the proposal for the want of following information:-

I. The Proponent shall submitNo Objection Certificate from Ministry of Defence for consideration of the instant project.
II. PP needs to undertake a study to showcase the probable impact of mining on migratory bird species and their fly-way passage (Central Asian Flyway). Accordingly, PP shall submit the revised conservation plan for the migratory bird species.
III. The Project Proponent needs to underatake a study and submit the action for laying common Over Land Belt Conveyor(OLBC) for transportation of mineral from mine lease area to the proposed Cement Plant.
IV. The project proponent needs to submit a letter from the Commissioner of Geology & Mining, Govt. of Gujarat, clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s Nirma Limited or not?
V. PP submitted that National Highway is under construction, and they have submitted letter to National Highway Authorities of India(NHAI) regarding grant of permission to provide Underpass near their proposed cement plant entry. Accordingly, PP needs to submit the permission letter for the underpass.
VI. The Project Proponent needs to carry out study by reputed institute to ascertain hardness of strata for deployment of surface miners for mining.
VII. The Project Proponent needs to submit time line for acquiring land from the villegers.

Day 2: 15th March, 2024 (Friday)

2.1 Gandhamardan Block B Iron Ore Mining Project for production capacity of 9.12 MTPA in the mine lease area of 1590.8673 ha by M/s Odisha Mining Corporation Limitedlocated at Village Upper Jagar, Urumunda, UparKainsari, Nitigotha, Ambadahara, Salarapentha, Daonla&Gandhamardan Protected Reserve Forest, Tehsil Banspal, District Keonjhar, State Odisha – Reconsideration for Amendment in EC dated 03.02.2009 w.r.t. specific condition no. 'xx' reg [Online Proposal No. IA/OR/MIN/451209/2023, F.No. J-11015/1084/2007-IA.II(M)]

The proposal is for amendment in EC dated 03.02.2009 w.r.t specific condition no. xx of Gandhamardan Block B Iron Ore Mining Project of M/s Odisha Mining Corporation Limited for production capacity of 9.12 MTPA in the mine lease area of 1590.8673 ha, located at Village: Upper Jagar, Urumunda, UparKainsari, Nitigotha, Ambadahara, Salarapentha, Daonla & Gandhamardan Protected Reserve Forest, Tehsil Banspal, Dist. Keonjhar, Odisha.

2. The details of the project as ascertained from the documents submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. Initially, the Project Proponent obtained Environmental Clearance vide EC letter dated 03.02.2009 for an annual production capacity of 91,20,000 tonnes (9.12 million tonnes) of Iron Ore over an area of 1590.8673 ha. One of the specific condition no: xx states that "Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral within the mine lease. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral within the mine lease shall not be overloaded. No transportation of ore outside the mine lease area shall be carried out after the sunset".

ii. Now, the Project Proponent has requested for amendment in EC dated 03.02.2009 to allow the transportation of ore outside the mine lease area after the sunset in respect of Gandhamardan Block B Iron ore mines of OMC.

iii. Justification for amendment in EC:

   a. The Project Proponent has submitted that the total mine lease area is 1590.8673 ha, out of which 1409.6489 ha is a forest land and 181.2184 ha is a non-forest land.

   b. Stage-II Forest Clearance was granted in two phases. (i) MoE&F vide letter dated 17.08.2007 granted forest clearance under Section-2 of the Forest (Conservation) Act, 1980 for diversion of 232.438 ha of forest land and (ii) MoEF&CC vide letter dated 09.10.2018 granted forest clearance under Section-2 of the Forest (Conservation) Act, 1980 for diversion of balance forest land of 1177.211 ha including 25.1070 ha for safety zone in addition

to 232.438 of forest land already diverted within total mining lease area of 1590.8673 ha.

c. Since the date of grant of forest clearance for the total area within mine lease,OMC has never been able to achieve the target production and dispatched Iron ore of 9.12MTPA(approved production quantity as per EC).It is not possible to transport all the materials during the day time with the existing road infrastructure and due to Specific Condition No.(xx) of EC dated 03.02.2009.

iv. The Project Proponent has submitted that the supplementary mine lease deed executed on 07.06.2019 and the mine lease is valid up to 10.07.2040. Modification of Review of Mining Plan along with Progressive Mine Closure Plan was approved by Indian Bureau of Mines vide letter dated 02.08.2021 over an area of 1590.8673 ha for the period 2021-22 to 2024-25.

v. The Project Proponent has submitted the past production details from the year 1993-94 to 2023-24 (August, 2023) wherein, excess production has been observed from the year 2001-2002 to 2008-2009. Afterwards the production capacity is within their prescribed EC capacity.

vi. The Project Proponent has submitted the certified compliance report issued by the Regional Office (RO), Bhubaneshwar. Site visit was conducted by RO on 09.10.2023.

vii. Earlier, the Proposal was considered in the 23rdEAC meeting held during 5-7th December, 2023 wherein the Committee has deferred the proposal for the submission of requisite information. The Project Proponent ha submitted the relevant information on Parivesh are as follows:

S.No.	Observation in 23rdEAC meeting held during 5-7thDecember, 2023	Reply by Project Proponent
1.	The Project Proponent needs to carry out the scientific study by the reputed institute regarding the carrying capacity of the road indicating the exact quantity to be transported during night time along with details of trips to and fro, capacity of the dumper, design of the road, additional traffic on the road, timeframe required for night transportation depending on the infrastructure availability and also adverse impacts on the environment and wildlife due to night transportation.	The scientific study on the carrying capacity of the road indicating the exact quantity to be transported during night time along with details of trips to and capacity of the dumper, design of the road, additional traffic on the road, timeframe required for night transportation etc has been carried out by CSIR-Centre for Road Research Institute (CRRI). The Report has been submitted on Parivesh.
2.	The Project Proponent needs to submit the specific mitigation	Divisional Forest Officer (DFO), Keonjhar vide letter dated

	measures w.r.t Wildlife during night transportation.	17.02.2024 submitted the information related to the mitigation measures w.r.t wildlife during night transportation.
3.	The Project Proponent needs to submit the letter from the State Forest Dept., regarding the movement of animals in the transportation route during night.	Divisional Forest Officer (DFO), Keonjhar vide letter dated 17.02.2024 submitted the information w.r.t. movement of animals in the transportation route during night.
4.	The Project Proponent needs to submit the re verification report done by the Regional Office for the non-compliances.	Project Proponent has submitted comments of regional office, Bhubaneswar for the non-compliances.
5.	The Project Proponent needs to submit the copy of the demand notice issued from the Office of the Deputy Director of Mines and proof of payment made against the demand notice.	The copies of the demand notice issued from the Office of the Deputy Director of Mines and proofs of payment made against the demand notices has been submitted vide letter dated 04.09.2017.
6.	The Project Proponent needs to submit the copy of the certified past production details issued from the Office of the Deputy Director of Mines dated 18.09.2023 from the year 1993-94 to 2023-24 (Aug, 2023).	The copy of the certified past production details issued from the Office of Deputy Director of Mines dated 18.09.2023 from the year 1993-94 to 2023-24 (August, 2023).

viii. The Project Proponent has submitted the certified compliance report issued by the Regional Office (RO), Bhubaneshwar. Site visit was conducted by RO on 09.10.2023.

3. Observation and Recommendation of the EAC

The Project Proponent informed the EAC that initially Environmental Clearance (EC) was obtained on 03.02.2009 for an annual production capacity of 91,20,000 tonnes (9.12 million tonnes) of Iron Ore over an area of 1590.8673 ha.

The Project Proponent further informed the EAC that one of the specific condition no: xx states that “Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral within the mine lease. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral within the mine lease shall not be overloaded. No transportation of ore outside the mine lease area shall be carried out after the sunset”

The EAC noted that the ML area is surrounded by the forest area and movement of wild-animal species have been frequently observed. Committee asked the PP to increase the truck size from 40 to 45 tonnes (Payload) in order to meet the transportation demand.

The EACrequested the PP to engage any reputed wildlife institute to carry out a study for recording the movement of elephant and other wild-animals . The study should also reflect existing Human-Wildlife conflict if any prevalent within the vicinity of the mine lease area. EAC also opined that PP needs to carry out a drone survey of the entire mine lease area and the transportation route. Based on above discussion, the EAC **deferred** the proposal for the want of following information :-

i. The PP needs to submit the implementable plan for increased truck size from 40 to 45 tonnes (Payload) in order to meet the transportation demand in day time.
ii. The PP needs to submit the clarification from DFO with regard to presence of Elephant and other wild-life movement within the mine lease area and in its vicinity.
iii. The PP needs to carryout a study to record the movement of elephants and other wild-animals within and near the mine lease area.The study should also reflect existing Human-Wildlife conflict if any prevalent within the vicinity of the mine lease area.
iv. The PP needs to submit the recorded drone video of the complete ML area and transportation route.
v. PP needs to submit the Data related to the movement of commercial vehicle at night and projected number of total commercial vehicle to be seperately mentioned after considering the truck size of 40-45 tonnes (Payload).

2.2 Lakheri Limestone Mine for Limestone production with capacity of 1.5 MTPA and waste/topsoil 11.25 Lakhs CuM per annum (Maximum) with existing Wobbler and screening plant of 400 TPH in the ML area of 1516.88 ha by M/s ACC Limited located at villages Gendoli Kala, GendoliKhurdh, Pholai, Gutha, Mahuwa, Dangaheri, Budel, Kankra, Chamavali, Uttarana, Lkaheri, Sakhoda, Nayagaon & Papadi, Tehsil Indergarh& Kesoraipatan, District Bundi, Rajasthan– For Corrigendum in Environmental Clearance dated 29.12.2023 w.r.t. Specific Condition no. 3.2 reg [Online Proposal No. IA/RJ/MIN/462722/2024 , F.No. J-11015/167/2018-IA.II(M)]

The proposal is for Corrigendum in EC letter dated 29.12.2023 w.r.t. Specific Condition no. 3.2 w.r.t correction in area of diverted forest land as 208 ha in place of 201.88 hafor Lakheri Limestone Mine for Limestone production with capacity of 1.5 MTPA and waste/topsoil 11.25 Lakhs CuM per annum (Maximum) with existing Wobbler and screening plant of 400 TPH in the ML area of 1516.88 ha by M/s ACC Limited located at villages Gendoli Kala, GendoliKhurdh, Pholai, Gutha, Mahuwa,

Dangaheri, Budel, Kankra, Chamavali, Uttarana, Lkaheri, Sakhoda, Nayagaon & Papadi, Tehsil Indergarh & Kesoraipatan, District Bundi, Rajasthan.

2. The Project Proponent has submitted the following information with regard to the corrigendum sought:

Ref of EC	Particular	Required Corrigendum	Remark
Specific Condition No 3.2	Mining activity is restricted to the Forest Land (201.88 ha) for which the Stage II FC is available as per Ministry's letter dated 27.12.2017 plus the non-forest land (1107 ha)"	Mining activity is restricted to the Forest Land (208 ha) for which the Stage II FC is available as per Ministry's letter dated 27.12.2017 plus the non-forest land (1107 ha)"	MOEF&CC (Forest Conservation Division) has rectified the same vide corrigendum dated 09.02.2024 and mentioned in Para no 3 of the said letters it is mentioned that "Therefore instead of 201.88 ha as mentioned in Ministry letter no. 8-26/2003-FC dated 27.12.2017 it should be read as 208 ha and the remaining content of the letter no. 8-26/2003-FC dated 27.12.2017 remains the same"

3. Observation and Recommendation of the EAC

The PP/Consultant informed the EAC, that the instant proposal is for corrigendum in Specific Condition no 3.2 of Environmental Clearance (EC) dated 29.12.2023 w.r.t correction in diverted forest area of 208 ha in place of 201.88 ha.

The EAC noted that the Project Proponent has obtained the permission for the complete forest area of 409.88 ha on 27.12.2017 wherein it was mentioned that out of 409.88 ha of forest land in the lease, the Forest Clearance under section 2 (ii) was granted for 201.88 ha in 2012. However, the Project Proponent has Forest Clearance under section 2 (ii) for 208 ha.The Forest Conservation Division in the Ministry vide letter dated 09.02.2024 has clearly mentioned that"instead of 201.88 ha as mentioned in Minstry letter no. 8-26/2003-FC vide dated 27.12.2017 should be read as 208 ha".

In view of the above, the EAC **recommended** for corrigendum in Specific Condition no 3.2 of Environmental Clearance (EC) dated 29.12.2023 w.r.t correction in diverted forest area of 208 ha in place of 201.88 ha and the specific condition no. 3.2 shall be read as "Mining activity is restricted to the Forest Land (208 ha) for which

the Stage II FC is available as per Ministry's letter dated 27.12.2017 and 09.02.2024 plus the non-forest land (1107 ha)".

2.3 River Sand (Bajri) Mining Project with production capacity of 16,56,120 TPA in the Mine lease area of 329.90 ha by M/s Pramod Meena Baran located at Villages Bhawgarh, Balunda, Jarela, Mundiya, Nand Ganwadi, Pagara, Singola, Mahtabpura, Piplda Khurd, Boreda, Piplda Kalan, Arjunpura, Bislai, Gorela, Takariya Dhani, Gopalpura, Pali Tehsil Mangrol & Kishanganj, District Baran, Rajasthan – Reconsideration for Environmental Clearance reg[Online Proposal No. IA/RJ/MIN/25563/2014, File No. J-11015/166/2014-IA.II(M)], [EIA Consultant: M/s Overseas Min-Tech Consultants]

The proposal is for Environmental Clearance for River Sand (Bajri) Mining Project with production capacity of 16,56,120 TPA in the Mine lease area of 329.90 ha by M/s Pramod Meena Baran located at Villages Bhawgarh, Balunda, Jarela, Mundiya, Nand Ganwadi, Pagara, Singola, Mahtabpura, Piplda Khurd, Boreda, Piplda Kalan, Arjunpura, Bislai, Gorela, Takariya Dhani, Gopalpura, Pali Tehsil Mangrol & Kishanganj, District Baran, Rajasthan.

2. Observation and Recommendation of the EAC: -

The EAC noted that the Project Proponent's letter dated 15.03.2024 regarding the change in scope of the proposal. Accordingly, the EAC **recommended** to return the proposal in present form.

2.4 River Sand (Bajri) Mining Project with production capacity of 0.42 MTPA in the Mine lease area of 360.97 ha by M/s Shri Mukesh Sharmalocated at Revenue Villages of Baran TehsilUlthi, Majrawta, KalyanpurGhata, Ghisri, Hanotiya, Koyla, Shahgarh, Revenue Villages of Kishanganj Tehsil Kagla Bamori, Mehrawata, Rani Badod District Baran, Rajasthan – Reconsideration for Environmental Clearance reg [Online Proposal No. IA/RJ/MIN/32677/2015, File No. J-11015/408/2015-IA. II(M)], [EIA Consultant: M/s Enkay Enviro Services Pvt. Ltd.]

The proposal is for Environmental Clearance for River Sand (Bajri) Mining Project with production capacity of 0.42 MTPA in the Mine lease area of 360.97 ha by M/s Shri Mukesh Sharmalocated at Revenue Villages of Baran TehsilUlthi, Majrawta, KalyanpurGhata, Ghisri, Hanotiya, Koyla, Shahgarh, Revenue Villages of Kishanganj Tehsil Kagla Bamori, Mehrawata, Rani Badod District Baran, Rajasthan. River area spreads in 10 Villages of Tehsil – Baran & Kishanganj.

2. Observation and Recommendation of the EAC: -

The EAC noted that the Project Proponent's letter dated 23.11.2023 regarding the change in scope of the proposal. Accordingly, the EAC **recommended** to return the proposal in present form.

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2.5 River Sand (Bajri) Mining Project with production capacity of 2.8 MTPA in the Mine lease area of 905.206 ha by M/s Shri Mukesh Sharmalocated at near revenue villages of Tehsil Pidawa, District Jhalawar, Rajasthan– Reconsideration for Environmental Clearance reg [Online Proposal No. IA/RJ/MIN/25369/2014, File No. J-11015/113/2016-IA-II (M)], [EIA Consultant: M/s Enkay Enviro Services Pvt. Ltd.]

The proposal is for Environmental Clearance for River Sand (Bajri) Mining Project with production capacity of 2.8 MTPA in the Mine lease area of 905.206 ha by M/s Shri Mukesh Sharmalocated at near revenue villages of Tehsil Pidawa, District Jhalawar, Rajasthan.

2. Observation and Recommendation of the EAC

The EAC noted that the Project Proponent's letter dated 23.11.2023 regarding the change in scope of the proposal. Accordingly, the EAC **recommended** to return the proposal in present form.

2.6 River Sand (Bajri) Mining Project with production capacity of 1.008 MTPA in the Mine lease area of 177.64ha byM/s Chandak Associates located at near village Sureli (Khasra No. 1 and 1402) Tehsil Uniyara, District Tonk, Rajasthan – Reconsideration for Environmental Clearance reg.[Online Proposal No. IA/RJ/MIN/26462/2013, File No. J-11015/179/2013-IA.II (M)]

The Proposal is for Environmental Clearance for River Sand (Bajri) Mining Project with production capacity of 1.008 MTPA in the Mine lease area of 177.64ha by M/s Chandak Associates located at near village Sureli (Khasra No. 1 and 1402) Tehsil Uniyara, District Tonk, Rajasthan.

2. The Project Proponent has submitted the following information on the Parivesh portal:

i. The Latitudes and Longitudes of the Mine Lease area are 26°06'04.29"N to 26°07'59.76'N and 76°01'05.66"E to 76°01'400.57"E respectively on Survey of India toposheet numbers 45 N/16 & 54 B/4. The Project is located in Seismic zone-II.

ii. As per EIA Notification dated 14th September, 2006 as amended from time to time, the project falls under Category A or Activity 1(a) as the mining lease area is greater than 100 ha.

iii. The proposal of TOR was considered by the Expert Appraisal Committee in its 9th Meeting held during 22nd - 24th July, 2013 to determine the Terms of

Reference (TOR) for undertaking detailed EIA study. The TOR was issued by MoEF&CC vide letter No. J-11015/179/2013-IA.II (M), dated 13th September, 2013.

3. Observation and Recommendation of the EAC: -

The EAC noted that the Project Proponent did not attend the EAC meeting at the scheduled time. Hence, EAC **deferred** the proposal.

2.7 River Sand (Bajri) Mining Project with production capacity of 1.31 MTPA in the Mine lease area of 252.48ha by M/s Shri Chandra Pal Singh s/o Shri Ganga Singh located at Tehsil-Digod & Pipalda, District-Kota and Tehsil- Anta, District-Baran, Rajasthan – Reconsideration for Environmental Clearance reg[Online Proposal No. IA/RJ/MIN/25549/2014, File No. J-11015/233/2014-IA.II(M)]

The proposal is for Environmental Clearance for River Sand (Bajri) Mining Project with production capacity of 1.31 MTPA in the Mine lease area of 252.48ha by M/s Shri Chandra Pal Singh s/o Shri Ganga Singh located at Tehsil-Digod & Pipalda, District-Kota and Tehsil- Anta, District-Baran, Rajasthan.

2. The Project proponent vide letter dated 07.03.2024 submitted that their proposal was considered during the 32ndMeeting of EAC held during May 30-31st, 2018. The committee observed that the Terms of Reference (T.O.R) validity for aforesaid project was expired at the time of submission of the final report, and subsequently the project was deferred. Subsequently, ADS was generated on 15.02.2023, since the validity of T.O.R dated 29.10.2014 expired, the committee directed to apply fresh T.O.R at SEIAA as per the provision of EIA, 2006 notification and its subsequent amendments.

In compliance to the directions of EAC, and as per Gazette Notification S.O.1886 (E), dated 20thApril, 2022, the Project proponent has applied for fresh TOR in SEIAA- Rajasthan with Proposal No. SIA/RJ/MIN/419277/2023 on 26.12.2023.

3. **Observation and Recommendation of the EAC**

The EAC after deliberations noted and accepted the withdrawn request of proposal and hence, **recommended** to withdraw the same.

List of members of Expert Appraisal Committee participated through VC

S.No	Member Name	Member Address	Designation	14th March 2024	15th March 2024
1	Dr. Dinesh Misra, IFS (Retd.)	Plot No 65, Sector 8, Gandhinagar, Gujarat, 382 008	Chairman	Yes	Yes
2	Sh. Niranjan Kumar Vasu, IFS (Retd.)	816, Shanti Nagar, Opposite Durgapur Railway Station, Jaipur-Rajasthan, 302018	Member	Yes	Yes
3	Dr. Asha Rajvanshi, Scientist 'G' (Retd.), WII	B/104/106 Rock Valley Apartments, GMSRoad, Sewla Kalan, P.O. Majra, Dehradun, Uttarakhand-248171	Member	Yes	Yes
4	Shri. Avijit Ghosh (CMD- Heavy Engineering CorporationLimited) (Retd.)	Singhee Marg, A- 604 Shahadeo Tower, P.P.Compound, Ranchi 834001, Jharkhand	Member	Yes	Yes
5	Shri. BandiRamchandra Reddy (Former CMD-South Eastern Coalfields Limited)-(Retd.)	Flat No-503 A, Jyoti Cosmos, White Fields, Hi-Tech City, Kondapur,Hyderabad-500081	Member	Yes	Yes
6	Prof. Pramod Kumar, Professor,ShriAurobindoCollege,University of Delhi	Shri Aurobindo College, University of Delhi 1372, B-1, Vasant Kunj, New Delhi-110070	Member	No	No
7	Prof.DeveshWalia, Department of Environmental Studies	Department of Environmental Studies, NEHU,Shillong-793022 Meghalaya	Member	No	No
8	Dr. Suresh Tiwari Scientist-F	Indian Institute of Tropical Meteorology, Pune,New Delhi Branch, Prof. Ram NathVijMargRajinder Nagar, New Delhi - 110060	Member	Yes	Yes
9	Dr. K.G Asha Manjari, Professor, University of Mysore	10/B, "SPARSHA", 2nd Main, 2nd Cross,BhogadiIInd Stage, Mysore-570026, Karnataka	Member	Yes	Yes
10	Prof. Dev Dutt Sharma, Vice-Chancellor	Sardar Patel University,Mandi H.P. 175001	Member	No	No
11	Shri V. K. Soni, Representative of India Meteorological	Government of India, Ministry of Earth Sciences, India Meteorological	Member	No	No

	Department	Department, MausamBhawan, Lodi Road, New Delhi – 110003			
12	Shri Yogesh Kale Representative of Indian Bureau of Mines	Controller of Mines, IBM Block D, Second Floor, Indira Bhavan, Civil Lines, Nagpur - 440001	Member	Yes	Yes
13	Shri Niazi Mohammed	Representative of Directorate General of Mines Safety	Member	Yes	Yes
15	Shri Pankaj Verma	3rdFloor, Vayu Block, Indira ParyawaranBhawan, MoEF&CC, Jorbagh, New Delhi- 110003.	Member Secretary	Yes	Yes

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सत्यमेव जयते

Government of India
Ministry of Environment, Forest and Climate Change
IA Division
(Non-Coal Mining)
***

Minutes of AGENDA FOR 30th MEETING OF THE EXPERT APPRAISAL COM MITTEE (NON-COAL MINING SECTOR), SCHEDULED TO BE HELD DURIN G 12th, 13th & 14th JUNE, 2024 THROUGH VIDEO CONFERENCING (VC) mee ting Non-Coal Mining held from 12/06/2024 to 14/06/2024 **Date:** 26/06/2024

MoM ID: EC/MOM/EAC/548553/5/2024

Agenda ID: EC/AGENDA/EAC/548553/5/2024

Meeting Venue: N/A

Meeting Mode: Virtual

Date & Time:

12/06/2024	10:30 AM	06:30 PM
13/06/2024	10:30 AM	06:30 PM
14/06/2024	10:30 AM	06:30 PM

1. Opening remarks

The 30th meeting of the Re-Constituted Expert Appraisal Committee (EAC) for Environmental Appraisal of Mining Projects (Non-Coal) of the Ministry of Environment, Forest and Climate Change was held during 12-14th June, 2024 through video conference. The list of participants is annexed herewith. After login of the Committee Members through video conference link provided by NIC discussion on each of the Agenda Items was taken up ad-seriatim.

2. Confirmation of the minutes of previous meeting

The minutes of the 29th Meeting of the EAC (Non-Coal) held during 9-10th May were placed before the members of the EAC and confirmed by the Chairman.

3. Details of proposals considered by the committee

Day 1 -12/06/2024

3.1. Agenda Item No 1:

3.1.1. Details of the proposal

Unroi-I SMS Grade Limestone Mines, ML-05/2020, LEASE AREA : 998.00 Hectares by **RAJASTHAN STATE**

MINES & MINERALS LIMITED located at **JAISALMER,RAJASTHAN**			
Proposal For		Fresh EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/RJ/MIN/470299/2024	IA-J-11015/9/2023-IA-II(NCM)	10/05/2024	Mining of minerals (1(a))

3.1.2. Project Salient Features

The proposal is for Environmental Clearance for mining of Limestone from Unroi-I SMS Grade Limestone Mining project with the production capacity of SMS Grade Limestone ROM 3.50 Million tone with saleable production recovery of SMS Grade Limestone (30mm-80mm) with sized rejects (05mm-30mm) 2.772 million tone and production recovery of rejects (-5mm) 0.728 Million Tone saleable along with installation of crushers (2X300 & 2X200TPH), Single Deck/Double Deck Screening Units (5X200TPH) in the ML area of 998 ha of M/s Rajasthan State Mines and Minerals Limited. located near Unroi, Sub Tehsil Ramgarh, Tehsil Sam (Old Tehsil Jaisalmer), District Jaisalmer, Rajasthan.

The details of the project as ascertained from the document submitted by the Project Proponent are given as under:

i. The mine lease area is located between Latitude 27° 09' 40.42178"N to 27° 09' 38.32686" N and Longitude 70° 28' 13.62387" E to 70° 31' 29.74277" E. The mine lease area falls under the Survey of India Toposheet No. 40 I/08 and falls in Seismic Zone III.

ii. The proposed project activity is listed at Schedule no. 1(a) Mining of Minerals of the schedule of the EIA Notification, 2006 and falls under Category “A” as the mining lease area is greater than 250ha and appraised at the Central level.

iii. The PP has obtained the Terms of Reference on 16.06.2023 for Unroi-I SMS Grade Limestone Mining project.

iv. Details of Mine lease:

a) The Project Proponent has submitted that the Government of Rajasthan granted the Letter of Intent vide for grant of mining lease vide Lr no. -P-3(7) Khan/Gp-2/2021/142 Jaipur, dated 05.01.2022 and subsequently letter No. Major/ Jaisal./ CC-I/ ML- 05/2020/420-425 dated 01/02/2022 for Unroi-I SMS Grade Limestone Mines over an area of 998.0 Ha.

v. Land Use/Land Cover of the Mine Lease Area:

Private land	40.64

	43 Ha
Government Waste land	957.3557 Ha
Total Mining lease area (MLA), ha	998.0 Ha

vi. Mining Plan Details:

Mining Plan including Progressive Mine Closure Plan (approved by Indian Bureau of Mines/DMG)	Letter No.	Approved by Indian Bureau of Mines, Ajmer- No.-584(4)(3) (1913)/2022-RCOM-AJM
	Date	16.08.2022
	Mineral & (Major/Minor)	Limestone (Major mineral)
	Mine Lease Area, Ha	998.0
	Validity	Whole period of life of mines (at present 27 years) with in ML period of 50 years.
Min	Quantitative Description	

ing Parameters	
Method of Mining	Single bench Opencast mining using HEMM with deep-hole drilling & blasting
Drilling/ Blasting	Yes
Geological Reserves	90.986 million tonne -SMS Grade Limestone
Mineable Reserves	89.087 million tonne -SMS Grade Limestone
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral R	3.50 million TPA (SMS grade Limestone ROM) out of which saleable production recovery of SMS Grade Limestone(30mm-80mm) with sized rejects (05mm-30mm) 2.772 million tone and production recovery of rejects (-5mm) 0.728 million Tone

ejects/ Waste, MTPA)	
Life of mine	27 Years
Mine Bench Height & Bench Width	Height-6 mtrs Width- 15 mtrs (single bench mining)
No. of Mine Benches	One (1)
Ultimate Depth of Mining, m bgl	15m
Ground Water Table, m	150-160m bgl (as per Borewell of GWD/PHED)

bgl	
Details of ground water intersection	Till the life of the mine, there will not be an intersection with ground water as mining shall be restricted maximum up to 15 mtrsbgl
Individual bench slope	75° (Single bench Mining)
Overall pit slope	75° (single Bench mining)
Details of existing/ proposed Crusher	Dry-processing (no use of water in process) for sizing of limestone through mechanized sizing & screening plants
Mineral Beneficiation	NA
RoM through p	500-700 mm

ut size	
Transportation details including capacity of dumper/tippper, mode of transport and distance	

Description	Capacity	Quantity
Compressedair operated drill machine	Rock Drill 450 HP	2
Hydraulic Back HoeExcavator	2.2 cum bucket capacity	4
Dozers BEML	Dozerwithripper 40ton,365HP	1
Dumpers	25 tonnes (CC)	5

Generation of Topsoil/OB & its Man

S. No.	Topsoil Generated (m3)	Topsoil Utilized (m3)	Topsoil Stored (m3)	Total expenditure incurred as on date (₹)
1	Noexistingsoilstackasitwillbea newmine.			

agement during plan period & conceptual period

Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period

Stack Details – Proposed on Site New Stack (Minerals) Mineral Stack-I i.e. 10 % of Saleable SMS Grade Limestone (30- 80 mm generates at 45 % of ROM will may get stocked due to any reason)– Proposed on Site

S. No.	Year	Stack ID	Type of Stack	Proposed Area (ha)	Height (m)	Total Stack Quantity (m^3)	New Dump Location
1	Year 1	MS-1	SMS Grade Limestone (saleable products @45% recovery of ROM)	1.0 ha	2.0 m	39375	3005448N-3005553N 646850E- 646946 E
2	Year 2				2.0 m	39375	
3	Year 3				2.0 m	39375	
4	Year 4				2.0 m	78750	
5	Year 5				2.0 m	78750	

Stack Details – New Stack (Minerals SMS Grade sized Rejects)

S. No	Year	Stack ID	Type of Stack	Proposed Area (ha)	Height (m)	Total Stack Quantity (m^3)	New Dump Location

1	Year 1	MS-2	SMS Grade sized fines (Saleable products generates @ 27% of ROM	1.0 ha	2.0 m	23625	3005448 N-3005553 N 646946 E- 647042 E
2	Year 2				2.0 m	23625	
3	Year 3				2.0 m	23625	
4	Year 4				2.0 m	47250	
5	Year 5				2.0 m	47250	

1st Year Mineral Reject in size range -5 mm will be stacked outside mined out pit. From 2nd year and onwards, Mineral Reject is proposed to be backfilled in mined out area.
During conceptual period, total Mineral Rejects shall be generated in mine life i.e. 27 years is calculated more than 20 million tonne and shall be stored in mined out area by process of con current backfilling/levelling and reclamation. This Low-grade rejects of (-) 5 mm size can be utilized in cement plant and other user Industry.

Additional information(if any)	Use- SMS in steel industry (plus 53% CaO& Below 1.5% SiO2 with 30-80 mm size gitty), SMS fines in sintering/power/cement industry (upto 53% CaO& max 3% SiO2 with 05-30 mm size gitty), low grade fines storing in pit is for Cement & other user Industry (below 47% CaO& more than 3% SiO2 with below 5mm size fines)

vii. Water requirement:

Total water requirement	55KLD	Domestic /Drinking	15 KLD
		Dust suppression	20 KLD
		Green Belt	20 KLD
Source	From Nearby IGNP canal water/ PHED source & transportation through water tankers (around 10-20 KM distance).		

Permission for withdrawal/ intersection along with details of grant and its validity	The water required is mainly for dust suppression and drinking and other domestic purpose during mining operations. Drinking & domestic water will be fulfilled from the Nearby IGNP canal water/ PHED source.

viii. Nearest village/ town/ highway/ railway station/ water bodies/ monument:

Particulars	Particular's Name	Distance &Directions
Village	Unroi	0.1 km
Town	Sam	20 km
Highway	NH 70 (Bharat Mala Project Road)	7 km
Interstate Boundary	International boundaries(Pakistan)	91 km
Railway Station/ Railway line	Jaisalmer Railway station Sonu Railway Siding	76km 27 km
Water Bodies	No river in 10 km	
Forest	Bandha Barni PF (15.90 km from mine lease boundary), Mokla PF (17.70 km from mine lease boundary) and Parewar PF (18.50 km from mine lease boundary).	

ix. Presence of Environmentally Sensitive areas in the study area:

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest Land within the mine lease area and (if yes) status of Forest Clearance	No	PP has submitted an NoC from Deputy Conservator of Forest vide letter dated 14.12.2020 that the project area is not lying in the Forest region.
National Park	No	---
Wildlife Sanctuary	No	---
Elephant/Tiger Reserve	No	---
Eco-Sensitive Zone(ESZ) / Eco-Sensitive Area(ESA)	No	The PP has reported that the Unroi-I limestone mine project falls in GIB priority habitat and potential habitat.

Coastal Regulation Zone (CRZ)	No	---
Schedule-I species (No.s a nd name of schedule-I spe cies with authenticated lett er)	Yes	One, Great Indian Bustard (*Ardeotisnigriceps*)
Wildlife Conservation Pla n	Yes	PP has submitted the Wildlife Conservation Pl an to wildlife division Jaisalmer vide letter no. F19(5)/3/37/2023/III/2482 dated 12.02.2024.

x. Green belt/plantation details:

Proposed area for green belt/pla ntation and no. of saplings prop osed	The PP reported in the EIA-EMP report that total 3 0 ha area will be covered under green belt develop ment and about 22250 Plants will be planted in five years. At the end of 5 years Grassing is also proposed in t his 30 ha area. Grassing (as per Hon'ble supreme court order dated 08.01.2020) will be done in the proposed plantation area with quantity of seeds @2kh/ha.)
Budget for green plant& plantat ion till the end of life of mine.	23.25 lakh (initially for first five years plan as envi saged in approved mine plan) and the same shall be continued till the life of the mines.
Details of existing plantation an d its survival rate	65% (Proposed New Project)
No. of tree cuts in the mine leas e area and compensatory affore station	Nil
Particulars for Green belt/planta tion	Area covered (in Ha)- New Mine Block

Green Belt Development

S. N o.	Yea r	Location	Area Prop osed to be converted (Ha)	Number o f Plants pr oposed	Expecte d Surviv al Rate	Estimated Expenditu re (Lakhs)
1	I	3005146N -3005 353N 646178E-	5.0	3750	65%	3.75

		647150E				
2	II	3005146N -3005294N 645975E-6461790E	5.0	3750	65%	3.75
3	III	3005146N -3005255N 646663E-647849E	5.0	3750	65%	3.75
4	IV	3005146N -3005400N 645693E-641800E	7.5	5500	65%	5.5
5	V	3005146N -3005440N 646092E-648523E	7.5	5500	65%	5.5

Grassland Development Plan

S. No.	Year	Location	Area Proposed to be converted (Ha)	Seed Spreading proposed (in kg)	Expected Survival Rate	Estimated Expenditure (Lakhs)
1	I	3005146N -3005353N 646178E-647150E	5.0	10	50%	20000
2	II	3005146N -3005294N 645975E-6461790E	5.0	10	50%	20000
3	III	3005146N -3005255N 646663E-647849E	5.0	10	50%	20000
4	IV	3005146N -3005400N 645693E-641800E	7.5	15	50%	20000
5	V	3005146N -3005440N 646092E-648523E	7.5	15	50%	20000

xi. Baseline detail

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	3 month
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Pre monsoon (March 2023 to May 2023)
Predominant Wind direction (From)	NE-SW
Ambient Air Quality (no. of locations) and results	7 nos. of locations, PM10: The highest (98th percentile) value i.e., 74.82 µg/m3 was observed for PM10 at Unroi village and minimum (98th percentile) value 56.26 µg/m3 for PM10 was observed at village khuiyala. The 24 hours' applicable limit for industrial, Residential Rural and other Areas is 100 µg/m3. PM2.5: The highest (98th percentile) value for PM2.5 i.e., 49.83 µg/m3 was observed at Unroi village and minimum value of 27.14 µg/m3 for PM2.5 was observed at Rana Tekri. The 24 hours' applicable limit for industrial, Residential Rural and other Areas is 60 µg/m3. SO2: The highest (98th percentile) value for SO2 of 14.88 µg/m3 was observed at Mine site and minimum (98th percentile) value for SO2 is 9.88 µg/m3 which was observed at Rana tekri village. The 24 hours' applicable limit for Industrial, Residential, Rural and other Areas is 80µg/m3. NO2: The highest (98th percentile) value for i.e., 23.98 µg/m3 was observed at Mine site and minimum value for NOx is 8.28 µg/m3 was observed at Surronkidhani village. The 24 hours applicable limit for Industrial, Residential, Rural and other Areas is 80 µg/m3
Noise level (no. of locations) and results	7 nos. of locations, The noise level in area varies from 52.3 dB (A) to 68.8 dB (A) during day time and 41.6 dB (A) to 58.4 dB (A) during night time. Traffic movement was found due to the vehicular movement & mining activities in nearby areas. Noise levels varied from as per the standard of CPCB the noise level should be 75 dB (A) at day time and 70 dB (A) at night time in industrial area. All the results found within the permissible limit. However, noise level in rural & residential is the standard limit.

Water Quality (no. of locations) and results	7 nos. of locations, Physical Parameters The pH varies from 7.62 - 8.1 **Chemical Parameters** Total Dissolved Solids: 948 - 1124 mg/l Total Alkalinity: 196 - 376 mg/l Total Hardness (as CaCO3): 390 - 566 mg/l Sulphate (as SO4): 114 - 196 mg/l Nitrate (as NO3): 2.64 - 3.26 mg/l Chloride (as Cl): 178 - 316 mg/l Fluoride (as F): 1.36 - 1.62 mg/l Calcium (as Ca): 102.6 – 169.93 mg/l Magnesium (as Mg): 32.56 – 42.86 mg/l Iron (as Fe): 0.48 - 0.62 mg/l Cadmium: <0.1 mg/I Lead (as Pb): <0.15 mg/l **Nutrient** The physico-chemical analysis reveals that the ground water samples are below permissible limits except for fluoride.
Soil Quality (no. of locations) and results	7 no. of locations pH of the soil quality ranged from 7.82 to 8.62 i.e. slight to moderately alkaline. Percentage of total organic carbon is observed in between 0.62 to 0.92 indicating that on an avg. sufficient in nature. The iron content of the soil samples varied from 1982 to 2164 mg/kg. Other parameters like Cadmium and Chromium (mg/l) were below the detection limit.
Hydro geological study and results	1
Traffic study (no. of locations) and results	1 no. of locations PP submitted the conclusion of traffic study that not much impact will be there on the local transport. The LOS value from the proposed mine may be “very good” for Project site to NH-70 Road. So, the additional load on the carrying capacity of the concern roads is not likely to have any significant adverse effect.

xii. Public Hearing (PH) Details:

Advertisement for PH with date (name of major national daily and one regional vernacular daily newspaper)	DanikBhaskar (December 20, 2023) Rajasthan Patrika (December 20, 2023)
Date of Public Hearing	22/01/2024

Venue	Government Primary School's ground, Village: Unroi (Ubre Khan Ki Dhani), Tehsil: Ramgarh, Dist: Jaisalmer (Rajasthan)
Chaired by	Additional District collector of Jaisalmer
Main issues raised during PH	· Regarding Employment to the local people during mine operation. · Regarding Land Compensation. · Regarding fencing at mine lease boundary. · Regarding CSR/CER funds
Budget proposed for addressing issues raised during PH over 3 years	Rs 20 lakhs (CER budget) (Sanctioned)

xiii. Rehabilitation & Resettlement (R&R):

R & R details	The mine lease area of 988 ha is a partly Govt. land and partly Private land. Some part of Village Unroi lies inside the mine lease area. Safety Zone will be maintained as per the proposal given in the approved Mining Plan. Thus, neither there will be any land ousted nor any R&R of the Project Affected Persons involved in the Unroi-1 Limestone SMS grade mining project. The PP reported in the EIA-EMP report that no human habitation is there so R&R is not applicable for the proposed mining project, hence no R & R issue.

xiv. Court case details:

Court Case	Project Proponent submitted an undertaking by way of Affidavit in a non-judicial stamp paper of Rs. 100 bearing no: BS 694778 dated 28.03.2024 stating that no litigation is pending against the project in any court.

xv. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	Project Proponent submitted an undertaking by way of Affidavit in a non-judicial stamp paper of Rs. 100 bearing no. BS 694778 dated 28.03.2024 stating that they will comply with all the statutory requirement & judgment of Hon'ble Supreme Court dated 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of common cause versus Union India &Ors.
Undertaking by Project Proponent in EIA/EMP report	PP has submitted the Undertaking vide letter no. - BS 694778 dated 28.03.2024

Undertaking by Consultant in EIA/EMP report	Consultant has submitted an undertaking vide letter no. BS 445334 dated 27th Jan 2024
Plagiarism Certificate	PP has submitted

xvi. Details of the Environmental Management Plan (EMP):

S. No.	Items	Capital Cost (in Lakh)	Annual Recurring Cost (in Lakh)
1	Pollution control & Dust suppression	3.0	3.0
2	Air, water, soil and noise monitoring	4.0	1.6
3	Plantation and green belt development including grass plantation for five year	23.25	4.65
4	Health checkups and Emergency support	2.0	2.0
5	Safety Drills and PPEs	2.0	1.0
6	Expenditure on skill development Trainings	1.5	1.5
Total		37.75	13.75

xvii. Details of Project cost and Employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	0.45
Project Cost	10.0
Employment (No.s)	104 nos.

3.1.3. Deliberations by the committee in previous meetings

N/A

3.1.4. Deliberations by the EAC in current meetings

The Project Proponent (PP) and the consultant informed the committee that the instant proposal is a Greenfield project titled Unroi-I SMS Grade Limestone Mining project with the production capacity of SMS Grade Limestone ROM 3.50 Million tone with saleable production recovery of SMS Grade Limestone (30mm-80mm) with sized rejects (05mm-30mm) 2.772 million tone and production recovery of rejects (-5mm) 0.728 Million Tone saleable along with installation of crushers (2X300 & 2X200TPH), Single Deck/Double Deck Screening Units (5X200TPH) in the ML area of 998 ha of M/s Rajasthan State Mines and Minerals Limited. located near Unroi, Sub Tehsil Ramgarh, Tehsil Sam (Old Tehsil Jaisalmer), District Jaisalmer, Rajasthan.

The PP presented the KML/KMZ file and stated that existing environmental parameters within 10 km radius. The EAC in reference to the already granted ToR condition enquired about the prevalence of Great Indian Bustard (GIB) in the mine lease area and within the vicinity of 10 km radius. The PP informed that during their site survey they have witnessed GIB within the lease area and in vicinity. The EAC asked the Consultant to superimpose the KML of the already delineated GIB area upon the proposed mine site. The superimposed KML indicated that the mine lease area falls within the potential zone of GIB. Accordingly, EAC again asked the PP to inform the conservative measures that they have planned for the conservation of GIB. The PP informed the committee that they have submitted the Wildlife Conservation Plan to wildlife division Jaisalmer vide letter dated 12.02.2024 for approval to conserve the schedule –I species within the lease area. PP failed to address the query of the EAC. Accordingly, EAC asked the PP to engage a wildlife institute of national repute to study the short term and long term effect of proposed mining within the lease area along with effect of proposed transportation route on GIB Nesting. The report should clearly indicate whether mining activity and conservation of GIB within lease area and in vicinity can go hand in hand or not. The EAC also asked the PP to submit the compliance report w.r.t the direction passed by the Hon’ble Supreme Court in the Writ Petition (Civil) No. 838 of 2019 in the matter of M K Ranjitsinh&Ors. Vs Union of India &Ors. Order dated 21.03.2024 on The Great Indian Bustard (GIB).

Upon further observation of KML, EAC noted the presence of habitation towards southern side of the lease area. PP confirmed the presence of habitation and stated that they won’t be mining in the southern side. PP also mentioned that mine lease area of 988 ha is a partly Govt. land and partly Private land. Some part of Village Unroi lies inside the mine lease area. Safety Zone will be maintained as per the proposal given in the approved Mining Plan. Thus, neither there will be any land ousted nor any R&R of the Project Affected Persons involved in the Unroi-1 Limestone SMS grade mining project during their first five year plan. EAC noted the comments of the PP and asked about the source of water that PP intends to use in its mining activity.

PP submitted that the total water requirement for the proposed mining project will be 55 KLD. It will be procured from nearby village sourced from IGNP canal supply and will be transported to the mines it by water tanker. With regard to the above, EAC opined that since the area in consideration receives very scant rainfall and the population living therein is totally dependent upon IGNP canal to meet their water requirement, hence PP should submit the existing water capacity of the canal, present supply data from the canal and whether the canal has the sufficient capacity to provide 55 KLD to the instant mine without reducing the water supply to the local public. PP also informed the EAC members that they have not obtained permission for withdrawal of water from the competent authority.

Beside above, the EAC also noted that the consultant was not prepared and failed most of the

time during presentation to provide the response with regard to queries raised by the EAC members. EAC took a stern view and warned the consultant to present their proposal only if they are fully prepared. The EAC also reiterated that the consultant should not mislead the committee by providing wrong information. With above background, the EAC **deferred** the proposal for want of the following information:

i. The PP needs to submit the compliance report w.r.t the direction passed by the Hon'ble Supreme Court in the Writ Petition (Civil) No. 838 of 2019 in the matter of M K Ranjitsinh & Ors. Vs Union of India &Ors. Order dated 21.03.2024 on The Great Indian Bustard (GIB).

ii. PP shall engage a wildlife institute of national repute to study the short term and long term effect of proposed mining within the lease area along with effect of proposed transportation route on GIB Nesting. The report should clearly indicate whether mining activity and conservation of GIB within lease area and in vicinity can go hand in hand or not.

iii. The PP needs to submit the certificate for the distance from the project boundary to the International boundary from the state government.

iv. PP should submit the existing water capacity of the canal, present supply data from the canal and whether the canal has the sufficient capacity to provide 55 KLD to the instant mine without reducing the water supply to the local public

v. PP should produce permission to draw water from competent authority.

3.1.5. Recommendation of EAC

Deferred for ADS

3.2. Agenda Item No 2:

3.2.1. Details of the proposal

Block IX Surla Sonshi Mineral Block by **JSW STEEL LTD** located at **NORTH GOA,GOA**			
Proposal For		Fresh ToR	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/GA/MIN/471378/2024	IA-J-11011/235/2024-IA-II(M)	02/05/2024	Mining of minerals (1(a))

3.2.2. Project Salient Features

The instant proposal is for Terms of Reference for Block IX SurlaSonshi Mineral Block with production capacity of 1.1 MTPA of Iron Ore along with installation of Wet Beneficiation Plant in the ML area of 254.51 Ha by M/s JSW Steel Ltd. located at Surla, Cudnem, &SonusVonvoliem Villages, Bicholim&Sattari Talukas, North Goa District, Goa.

The details of the project as ascertained from the document submitted by the Project Proponent are given as under:

i. The mine lease area is located between Latitude 15^0 30'40.733" to 15^0 31'51.461" and Longitude 74^0 02' 2.7024" to 74^0 04' 1.404". The mine lease rea falls under the Survey of India Toposheet No. 48 I/2 and falls in Seismic Zone-III.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals &2(b) Mineral Beneficiation Plant falls under Category "A" as the mining lease area is greater than 250 ha and appraised at the Central level.

iii. Details of Mine Lease in chronological manner:

S. no.	Prospecting License/ Letter of Intent (LoI)/ Grant of Mine lease and Lr No	Date of the grant	Name of the Mineral & (Major/ Minor)	Period of Grant	Granted by	Mine lease area in Ha
1	DMG/29/Auction Cell /Tech-BidEva./ 2nd NIT/ 2023/1300	12.07.2023	Iron Ore (Major)	50	DMG Goa	254.51

iv. Land Use/Land Cover of the Mine Lease Area:

Private land	58.2175
Government land	171.3115
Forest Land	24.981
Total Mining lease area (MLA), ha	254.51

v. Mining plan details:

Mining Plan including Progressive Mine Closure Plan (approved by Indian Bureau of Mines/DMG)	Letter No.	No. MCDR-MPC0FE/2/2024-GOA-IBM_RO_GOA
	Date	30.05.2024
	Mineral & (Major/ Minor)	Iron Ore
	Mine Lease Area, Ha	254.51
	Validity	Life of Mine

Additional information (if any)	The Mining Plan has been submitted to Indian Bure au of Mines on 07.02.2024. Approved
Mining Parameters	Quantitative Description
Method of Mining	Mechanized Opencast Mining Method using Heavy Earth Mining Machinery.
Drilling/Blasting	No Drilling & Blasting will be carried out.
Geological Reserves	65.728 Million Tonnes (Geological Reserves & Res ources)
Mineable Reserves	10.02 Million Tonnes
Breakup of Total Excavation (T opsoil/OB/SB/IB/Mineral Reje cts/ Waste, MTPA)	Breakup of Total Excavation ROM (Iron Ore) : 1.1MTPA Topsoil : Nil OB/SB/IB/Waste : 2.36 Mineral Rejects : Nil
Life of mine	10 years as per Mineable reserves 60 years as per Reserves and Resources
Mine Bench Height & Bench Width	Mine Bench height: 7 m Mine Bench width : 8 m
No. of Mine Benches	14 (existing)
Existing Depth, m bgl	-15m RL
Ultimate Depth of Mining, m b gl	-59m bgl
Ground Water Table, m bgl	24m bgl
Details of ground water interse ction	10 m bgl
Individual bench slope	70^{o}
Overall pit slope	34^{o}
Details of existing/ proposed Cr usher	Jaw crusher & cone Crusher

Mineral Beneficiation	The Proposed Beneficiation Plant to produce Iron Ore product having average grade of +54.25% Fe from feed having low grade Iron Ore(+45 % Fe), by using Low Intensity Magnetic Separator (LIMS) , Medium Intensity Magnetic Separator (MIMS) & High Gradient Magnetic Separators (HGMS).
ROM output size	-500 mm
Transportation details including capacity of dumper/tipper, mode of transport and distance	The iron Ore will be transported from mine to Alcon Jetty Via SH-3 & MDR-25 capacity of truck is 10.5 tons
Generation of Topsoil/OB & its Management during plan period & conceptual period	1. There is no generation of Topsoil as the working is proposed in already broken-up area. 2. Waste (OB) generated will be disposed at the earmarked site as per Approved Mining plan.
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	There is no generation of Mineral Rejects.

vi. Water requirement:

Total water requirement	860 KLD	Fresh water	5 KLD
		Treated water	855 KLD (Mine Pit Water)
Source	1. Mine Pit Water – used for Ore Processing plant, Dust suppression, Workshop, Wheel wash System and Green belt/plantation. 2. Well water – used for Domestic purpose.		
Permission for withdrawal/ intersection along with details of grant and its validity	Application will be filed with Water Resources Department, Goa.		

vii. Nearest village/town/ highway/interstate boundary/railway station/water bodies/monument/ forest

Particulars	Particular's Name	Distance (Km)	Directions
Village	Sonus-Vonvoliem	Within the mineral bl	--

		ock	
Town	Sanquelim	3.57	NW
Highway	SH-3	Adjacent	W
Interstate Boundary	Maharashtra	8.8	N
Railway Station/Railway line	Karmali	12.2	W
Water Bodies	Seasonal nalla Mandovi River Cudnem River Harvelem water falls Valvanti River Bicholim river	Within the mineral block 3.02 km 1.27 km 2.93 km 5.35 km 9.57 km	
Forest	Forest area 24.981 Ha	Within the mineral block	--

viii. Presence of Environmentally Sensitive areas in the study area

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest Land within the mine lease area and (if yes) status of Forest Clearance	Yes	Application yet to be submitted
National Park	No	--
Wildlife Sanctuary	Yes	Madei Wildlife Sanctuary - 4.75 km Bondla Wildlife Sanctuary - 7.53 Km
Elephant/Tiger Reserve	No	--
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)	Yes	1. Madei Wildlife Sanctuary -3.75 2. Bondla Wildlife Sanctuary-6.53 3. The Mineral Block does not fa

		ll within the Eco-Sensitive Ar ea.
Coastal Regulation Zone (CR Z)	No	--
Schedule-I species (No.s and n ame of schedule-I species with authenticated letter)	-	Details regarding Schedule-I species shall will be provided in the EIA rep ort
Wildlife Conservation Plan	-	Based on the observation of Schedul e-I species in the study area during t he baseline study.

ix. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	28.53 ha has been proposed area for plantat ion with around 71,325 saplings.
Budget for green plant & plantation till the end of life of mine.	71.32 Lakhs
Budget for nursery	Saplings from Forest Department, Govern ment of Goa will be procured.
Details of existing plantation and its sur vival rate	40.00Ha with a total plantation of 10,000 w ith survival rate of 60%
No. of tree cuts in the mine lease area a nd compensatory afforestation	500 No of trees is proposed to Tree cut
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	1. Greenbelt – 26.32 Ha (within 7.5m ba rrier+buffer zone of Nallah) 2. Plantation – 2.21 Ha (Village buffer z one)
50 m safety zone of nallah, roads, electr ic lines	Yes
500 m safety zones of nearest habitatio n villages	Drilling and blasting activity is not propose d.

ix. Baseline data has been collected during the period of October 2023 to December 2023 (Post

monsoon) in winter season.

x. Court case details:

Court Case, No. and its present status	Nil
Undertaking by Project Proponent w.r.t court case	-

xi. Affidavit/Undertaking details:

Affidavit as per Ministry's OM da ted 30.05.2018	-

xii. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	Not Applicable.
Project Cost	29.00
Employment (No.s)	Direct & indirect employment of 300 persons.

3.2.3. Deliberations by the committee in previous meetings

N/A

3.2.4. Deliberations by the EAC in current meetings

Observation and Recommendation of the Committee:

The EAC after deliberations made by the PP and the consultant noted that instant proposal is for mining of iron ore in the Block IX Surla Sonshi Mineral Block with the production capacity of 1.1 MTPA iron ore along with installation of Wet Beneficiation Plant in the ML area of 254.51 Ha by M/s JSW Steel Ltd.

The PP presented the KML file and stated that the instant lease area lies at a distance of 3.75 km from the ESZ of Madei Wildllife Sanctuary. The PP and the consultant informed the EAC that out of 254.41 ha of ML area, 24.981 ha is Forest Land. Accordingly, EAC sought proof of submission of FC stage-I application. The PP informed the committee that they have not yet submitted the application.

Upon perusal of KML, the EAC asked the PP about the status of existing dump and old mine pits located in the northern and southern side of the lease boundary. PP informed that there are few old dump

sites located on the eastern part of the lease and old pits are existing and at present filled with sump water. EAC enquired whether the existing dumps have been stabilized or not. PP and Consultant were not able to address the queries of the EAC. Subsequently, EAC enquired whether the representative present in meeting is even authorized to present the instant proposal. The company representative present in the meeting informed the EAC that he was not the authorized representative. The EAC took a stern view against the matter and warned the PP not to repeat this instance ever again else, EAC shall take coercive action. The EAC also reiterated that only the authorized representatives are allowed to present their proposal. The EAC also noted the consultant was also not able to address the queries of the EAC members accordingly, it advised the consultant to be prepared before presenting any proposal.

With aforesaid observations, the EAC **deferred** the proposal for want of the following information:

i. PP shall submit the proof of submission of Stage-I application for Forest Clearance with regard to the forest land present in the lease area.

ii. PP needs to submit the status of mineral availabilty within the old mine pit located in the northern and southern part of the lease area.

iii. PP shall submit the detailed backfilling plan for the old mine pits.

iv. PP needs to submit the authentic map from the State Forest Department indicating the shortest distance between the ESZ and the Mine lease boundary.

v. P.P.needs to submit details of processing plant with material and water balance.

vi. P.P. should submit details of tailing disposal plan.

vii. P.P. needs to submit sections of all the waste dumps and details of mitigative measures to protect the dump from wash out during rain.

3.2.5. Recommendation of EAC

Deferred for ADS

3.3. Agenda Item No 3:

3.3.1. Details of the proposal

Mangalam Cement Ltd Proposed “Nimana, Duniya Limestone Mine”; Area – 299.15 ha.; ML No.:- 1/2023 ” with production capacity Limestone – 1.50 Million TPA, OB – 0.20 Million TPA & Soil – 0.04 Million TPA) and (Tota l Excavation:1.74 Million TPA) along with installation of Conveyer belt with length 3.5 km and capacity 1000 TP H located at Villages Nimana, Duniya, Hanuwantkhera and Mayla, Tehsil: Ramganjmandi, District: Kota, State: Rajasthan by **MANGALAM CEMENT LIMITED** located at **KOTA,RAJASTHAN**			
Proposal For		Fresh ToR	
Proposal No	**File No**	**Submission Date**	**Activity**

			(Schedule Item)
IA/RJ/MIN/467294/2024	IA-J-11011/237/2024-IA-II(M)	07/05/2024	Mining of minerals (1(a))

3.3.2. Project Salient Features

The instant proposal is for Terms of Reference for Nimana, Duniya Limestone Mine with the total production capacity of 1.74 MTPA (Limestone – 1.50 MTPA, OB – 0.20 MTPA & Soil – 0.04 MTPA) in the ML area of 299.15 ha along with installation of Conveyer belt with length 3.5 km and capacity 1000 TPH of M/s Mangalam Cement Limited located at Villages Nimana, Duniya, Hanuwantkhera and Mayla, Tehsil Ramganjmandi, District Kota, State Rajasthan.

The details of the project as ascertained from the document submitted by the Project Proponent are given as under:

i. The mine lease area is located between Latitude (N) 24^0 39' 51.07'' to 24^0 41'33.35'' Longitude (E) 75^0 57'29.74'' to 75^0 58'47.68''. The mine lease rea falls under the Survey of India Toposheet No. 45P/14 and falls in Seismic Zone-II.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals falls under Category “A” as the mining lease area is greater than 250 ha and appraised at the Central level.

iii. ToR Details:

ToR Proposal No.	Proposal No. IA/RJ/MIN/467294/2024 & File No. IA-J-11011/237/2024-IA-II (M)
Online application date	07.05.2024
Production capacity in million tonnes per annum only	1.50 Million TPA (limestone)
Soil	0.04 Million TPA
Waste	0.20 Million TPA
Total Excavation(with break-up) in million tonnes per annum only	1.74 Million TPA (Limestone 1.5 MTPA, OB 0.20 MTPA & Soil 0.04 MTPA)
ROM in million tonnes per annum only	1.50 Million TPA
Crusher	Yes (800 TPH)

iv. Lease Details:

Granted Prospecting	Not Applicable

License		
Application for the Mining lease area and Date	The company participated in the E-auctioning by Secretary, Mines & Petroleum, Government of Rajasthan	
Validity of mine lease	2 years (Letter of Intent)	
Letter of Intent	Letter No.	P.S.P..4(1)MINE/GROUP-2/2023
	Date	26.07.2023
LoI has been issued by Mine & Petroleum Department, Govt. of Rajasthan vide order no. P.S. P..4(1) MINE/GROUP-2/2023/2438, Date- 26.07.2023.		

v. Mining plan details:

Mining Plan(approved by Indian Bureau of Mines/DMG)	Letter No.	MCDR-MPC0LST/17/2023-AJM-RO_AJM
	Date	21.12.2023
	Validity	05 years
Mining Parameters	Quantitative Description	
Bench Height	8 m	
Bench Width	15 m	
Method of Mining	Open cast mechanized mining	
Individual bench slope	60^{o}	
Overall pit slope	37^{o}	
Drilling/Blasting	110 mm dia will be drilled with Hydraulic Drills. The blasting will be done by ANFO/SME/Slurry as column charge and slurry /cast booster explosive as booster charge. Controlled blasting will be practiced by using NONEL detonators.	
RoM output size	1200 mm	
Life of mine	89 years	
Transportation details	The ROM will be transported to crusher located within the leas	

	e area and from there to cement Plant by OLBC (3.5 km).
Dumpers capacity	25 tonnes
The Mining Plan along with Progressive Mine Closure Plan has been approved by IBM, A jmer, vide letter no. MCDR-MPC0LST/17/2023-AJM-IBM_RO_AJM, dated 21.12.2023.	

vi. Land Area Breakup:

Private land	267.9446 Ha.
Government land	22.6124 Ha.
Charagah Land	8.5959ha.
Total Mining lease area (MLA)	299.1529 Ha.
Private land for crusher, workshop & other infrastructure outside the ML A	Nil

vii. Nearest village / town/ highway/railway station / water bodies

Particulars	Particular's Name	Distance &Directions
Major settlement	Nimana Mayla Modak HanuwantKheri	0.6 km, NE 0.8 Km, SE 3.8 Km, NW 1.6 Km, SW
Tehsil HQ	Kota	51.32 Km, NNW
Nearest village		
Nearest town	Ramganjmandi	2.50 Km, SW
Nearest highway	NH-52 SH- 9A	3.24 Km, NE 2.5 Km, NW
Nearest railway station	Ramhanjmandi	3.64 Km, SW
Water bodies	Two Seasonal Nallaha Pond, N/v Khairabadh Amjar River	Within Lease Area (SW-NE) 3.91 Km, SW 8.40 Km, SE

	Pasdi River Takli River	7.6 Km, SW 7.8 Km, NW

viii. Water requirement

Total water requirement	80 KLD	Domestic	5KLD
		Greenbelt	15 KLD
		Industrial (dust suppression+ Washing of HEMM)	60 KLD
Source	Ground water during initial years of operation		
Permission	NOC from CGWA is in process.		

ix. Presence of Environmentally Sensitive areas in the study area

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/No	Details of Certificate/ letter/ Remarks
Forest Land	No	Proof from Forest Department required.
National park	Nil	
Wildlife Sanctuary	Nil	
Eco-Sensitive Zone(ESZ)	Nil	

The PP has submitted the list of forests within study are as follows:

S. No.	Name of Forest	Distance (km) (From Lease Boundary)	Direction
1.	MaylaKhudayla Protected Forest	0.99	S
2.	BudhKhdn Block Unclassed Forest	2.44	NW
3.	Khimach A Block Protected Forest	5.10	NE
4.	BudhakhanBir Protected Forest	5.14	NW
5.	SaravadaTeliaKheriBir Protected Forest	5.25	NE

6.	Kola-Ahiran Block Protected Forest	7.60	SE
7.	Mukundra Hills Tiger Reserve	9.47	NE

x. The status of Forest Clearance/Wildlife Clearance/CRZ/CGWA, if applicable.

Forest/Wildlife/CRZ clearance – Not applicable

CGWA Clearance- Application to CGWA is under process to be submitted.

xi. Green belt/plantation details:

Proposed area for green belt/plantation	85.54 ha.
Budget for green plant& plantation till the end of life of mine.	Rs. 4.23 Cr.
Budget for nursery	

Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	85.54 ha.
50 m safety zone of nallah, roads, electric lines	
500 m safety zones of nearest habitation villages	

xii. Baseline detail

Baseline Data (Air / Water / Noise / Soil / Ground water table/ others)	
Period of baseline data collection	March- May 2023
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Pre monsoon
Mitigation measures to prevent Environmental Pollution.	Air pollution control measures: 1. 1. Water sprinkling will be done thrice the day in summer season 2. 2. Sharp drill bits will be used for drilling 3. 3. Use of drilling machines with bag filters. 4. 4. Blasting will be done in most scientific manner with the use of latest technology and optimizing the blasting parameter to control & prevent the dust to get air borne, and also to control the fly rocks. 5. 5. Regular maintenance of machinery and vehicles will be done 6. 6. Green belt with tall trees will be maintained

	7. 7. Protective gear will be provided to the workers for safe working. 8. 8. Fencing will be done around crushing area. Water pollution control measures: Construction of check dams, sedimentary ponds, Retaining walls, Garland drains, and settling tanks for control of Runoff Mine Water Noise pollution & vibration control measures: Maintenance, Oiling and greasing of machinery at regular intervals, Use of ear plugs& earmuffs. Controlled blasting will be done.

xiii. Affidavit/Undertaking details:

Affidavit/Undertaking	Project Proponent submitted the Affidavit dated 01.03.2024 BS 878887

xiv. Details of project cost and employment:

Particulars	(Rs. in Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	Total Cost of EMP will be given after PH. Capital Cost of EMP- 3.37 Cr.
Project Cost	168.62 Cr.
Employment	110

3.3.3. Deliberations by the committee in previous meetings

N/A

3.3.4. Deliberations by the EAC in current meetings

Observation and Recommendation of the Committee:

The PP and the consultant presented the KML file and explained the site features of the instant project. PP informed that a railway line is passing on the northern side of the lease boundary and is located at a distance of 50 metres and the lease are lies in Nimana, Duniya , Mayla and Hanuwantkhera village. The total lease area is 299.15 ha out of which 8.5959 ha is charagah land located in Nimana Village. Based on the above submissions by PP, the EAC asked the PP how they have arrived at the figure of 50 m distance from the railway line. The PP stated that they have measured the distance from

railway boundary pillars to lease boundary using Google Earth. The EAC noted the submission of PP and asked them to get the actual distance based on the exact boundary of railway from the competent authorities in railway and in State Govt. The EAC also advised the PP to obtain NoC from Railway Department. Further, EAC suggested that PP needs to engage any institute of national repute to undertake the vibration study to see the effect of blasting near railway lines and existing infrastructures adjacent to the mine lease boundary. The EAC also requested PP to submit the data with regard to the daily movements of passenger/goods train on the instant railway line.

Further, PP mentioned that highest elevation of the lease stands at 352 msl and lowest elevation stands at 331 msl. The pre monsoon water level is around 15-20 m,bgl and post monsoon water level is around 10-15 mbgl. The total geological reserve is around 224.15 MT and mineable reserve is about 132.04 MT. The life of mine is 89 years. PP also informed that they intend to use the limestone produced from this mine into their cement plant located at Aditya Nagar, Morak, Ramganjmandi. Accordingly, the EAC asked the PP to present their transportation route on KML. PP submitted that initially they will be using road for transportation of mined out limestone but upon installation of 3.5 km OLBC having a capacity of 1000 TPH, their entire transportation will be on OLBC only. Subsequently, PP illustrated the road transportation route of 12 km on the KML. PP also added that they will be using 25 ton dumpers and there will be 24 trips daily to and fro from the mine site. PP further reiterated that they intend to install an OLBC as soon as they obtain clearance from the respective authorities such as railway, village panchayat etc. The EAC asked the PP to engage OLBC domain experts and submit a detailed report with regard to laying of the OLBC, its proposed route and the timeline required for its completion.

The EAC also noted the presence of various structures within the mine lease area and adjacent to it such as nallah, Government school, Spice Park etc hence, EAC advised the PP to undertake the study through a reputed institute to know the hardness of the limestone (Moh's Coefficient) present within the lease area and possibility of utilizing the surface miner. EAC also noted that Mukundra Tiger Reserve is located within 10 km boundary and accordingly asked the PP to provide a certified map from state forest department indicating the distance between the mine lease boundary and the ESZ of Mukundra Tiger Reserve.

Based on the aforesaid discussion, the , EAC **recommended** the proposal of Terms of Reference to Nimana, Duniya Limestone Mine with the total production capacity of 1.74 MTPA (Limestone – 1.50 MTPA, OB – 0.20 MTPA & Soil – 0.04 MTPA) in the ML area of 299.15 ha along with installation of Conveyer belt of capacity 1000 TPH of M/s Mangalam Cement Limited located at Villages Nimana, Duniya, Hanuwantkhera and Mayla, Tehsil Ramganjmandi, District Kota, State Rajasthan under EIA Notification, 2006 and its subsequent amendments for undertaking detailed EIA/EMP study subject to the following specific conditions in addition to the standard ToR conditions applicable for non-coal mining projects:

3.3.5. Recommendation of EAC

Recommended

3.3.6. Details of Terms of Reference

3.3.6.1. Specific

Specific Condition

1.	PP shall submit the distance certificate from the mine lease boundary to the railway line issued either by the Railway Department or by the State Government.
2.	PP needs to submit the NoC from the concerned Railway Department as the Railway track and Railway acquired land is lying at a distance of less than 50m from the project boundary.
3.	PP needs to engage any institute of national repute to undertake the vibration study to see the effect of blasting near railway lines/ Schools/ any other infrastructure located within the vicinity of the mine lease.
4.	PP needs to submit the data with regard to the daily movements of passenger/goods train on the instant railway line.
5.	The Project Proponent shall conduct drone survey of the mine lease area including the sensitive locations such as School, College, Railway, Nallah and buffer area and submit during the appraisal for EC.
6.	Project proponent needs to carry out EIA/EMP keeping in mind the location of the school and to incorporate appropriate safeguards in the EIA/EMP report
7.	PP needs to engage OLBC domain experts and submit a detailed report with regard to laying of the OLBC, its proposed route and the timeline required for its completion after taking permissions from the Railway Department/Ministry of Railway.
8.	PP needs to submit the protection plan for the Nallah lying within the ML area. PP is not allowed to divert the existing Nallah and during the renewal of mining plan it should be incorporated in order to protect them.
9.	PP shall undertake a study through a reputed institute to know the hardness of the limestone (Moh's Coefficient) present within the lease area and possibility of utilizing the surface miner and accordingly shall submit a plan for the same.
10.	The Project Proponent needs to submit the detailed scientific study on flora and fauna and also to highlight on the endangered species, wildlife movement, presence of corridors etc. The Project Proponent needs to verify the list as per the latest Wildlife Protection Amendment Act, 2022. Accordingly, the project proponent needs to prepare the wildlife conservation plan for the available schedule-1 species. The wildlife conservation plan should cover the impact of mining.
11.	PP should submit a DFO certificate for no Forest land involved within the ML area.
12.	The Project Proponent needs to submit the ecology restoration plan for mined out pits for using as Water reservoir/ Pisciculture as well as the plan for the backfilled area.
13.	The Project Proponent needs to monitor the ambient air quality and noise level at the mine lease boundary, nearest village, crusher, predominant downwind direction and at other sensitive receptors. Accordingly, Project Proponent shall propose to install Continuous Ambient Air Quality Monitoring Station within certain timeline.

14.	The Project Proponent should prepare the EMP considering the scenario of pollution to be generated for normative and peak total excavation for assessing air pollution, noise level and ground vibration.
15.	The Project Proponent shall monitor the water quality in the impact zone such as water reservoir, river water with specific reference to the parameter Langelier Saturation Index which will denote the impact of calcium carbonateson water bodies and these parameters and determine the tendency of water to form calcium carbonate scaling.
16.	The Project Proponent needs to carry out the Public Hearing as per provisions of EIA Notification, 2006. PP should also submit the time bound action plan on concerns of the public through a separate budget with capital expenditure with a timeline of 3 years. The Project proponent shall ensure that the activities proposed under the public hearing shall be different from the CSR activities.
17.	The Project Proponent needs to undertake the enumeration of the species within the mine lease area before cutting. The Project Proponent also needs to submit the compensatory afforestation plan for the no. of trees to be cut in the mine lease area and also to explore the possibility of tree transplantation.
18.	The Project Proponent needs to submit the action plan for undertaking the plantation along the 7.5m barrier, safety zone of tar road/cart tracks, electric line etc., PP should also submit the details no of saplings to be planted, type of saplings proposed and the area to be covered under greenbelt/plantation along with the timeline and budget. The greenbelt/plantation plan shall be prepared in such a way that the ecology of the area shall be restored.
19.	The Project Proponent shall carry out the assessment of impact due to the proposed project as per the guidelines issued by the Central Ground Water Authority from time to time and submit the same as a part of the EIA/EMP. The project proponent shall conduct hydrological study for projects involving intersection of ground water table as per the guidelines issued by the Central Ground Water Authority from time to time and submit the same as a part of the EIA/EMP.
20.	The Project Proponent shall explore the possibility of reduction of specific water requirement by optimization / technology up gradation, etc. The efforts shall be delineated in the EIA/EMP.
21.	The Project Proponent shall prepare the scheme for mandatory recycle/re-use of water as specified by the Central Ground Water Authority for different category areas seeking NoC for ground water withdrawal and the shall submit as part of EIA/EMP report.
22.	The Project Proponent needs to submit the detailed R&R plan covering all the components viz. number of Project Affected Families (PAF) and details of the land owned by them, break up of total compensation to be paid including method of calculation including the sources/references adopted and mode of payment etc.
23.	The Project Proponent needs to submit the plan for Socio economic development of the neighbourhood habitats based on the need based survey along with the time bound action plan in consultation with the local people. Further, PP needs to submit the possession certificate and timeline for acquiring the land at the time of submission of EC proposal.
24.	The Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Rajasthan clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. Mangalam Cement Limited or not?
2	Wind rose pattern in the area should be reviewed and accordingly location of AAQMS shall be

5.	planned by the collection of air quality data. 12 nos of Monitoring location for collecting baseline data should cover overall the 10 km buffer zone i.e. dispersed in 10 km buffer area.
26.	Project proponent to prepare Environmental Cost Benefit Analysis for the project in EIA/EMP Report.
27.	PP shall provide the details of mining technology/methodology proposed to be adopted for mining operations and its associated environmental benefits of using from Climate Change perspective.
28.	The Project Proponent needs to submit employment based skill development plan for the local people and thrust should be to provide employment to local people after imparting training.
29.	Permission for ground water withdrawal shall be obtained from Central Ground Water Authority (CGWA) only for mining activity.
30.	Heavy metals including other parameters in surface water quality shall be analyzed and provided in EIA Report. Further, detailed mineralogical and chemical composition of the mineral and percentage of free silica from a NABL/MoEF&CC accredited laboratory.
31.	No mining activity shall be proposed on grazing land till the alternate land is provided of same area to the community.
32.	PP should clearly bring out that what is the specific diesel consumption ~ (Liters/Tonne of total excavation & mineral) and steps to be taken for reduction of the same. Year-wise target for reduction in the specific diesel consumption needs to be submitted.
33.	PP shall propose to use e-vehciles/LNG/CNG based mining machineries and trucks for mining operation and transportation of Minerals.
34.	PP shall submit letter from Principal Chief Conservator of Forest, State Government that the area does not falls under any Eco-sensitive zone and areas and further is no corridor of Elephants & Tigers.
35.	Details of toe-wall and garland drain to be constructed along the OB dump.
36.	Impact of proposed project/activity on hydrological regime of the area shall be assessed and report be submitted. Hydrological studies as per GEC 2015 guidelines to be prepared and submitted.
37.	PP shall submit an action plan to install the permanent sprinkler across the proposed haul road within the mine lease area.
38.	P.P needs to look into the capacity of loading and hauling equipment and thereby reducing number of hauling equipment.

3.3.6.2. Standard

1(a)	**Mining of minerals**
Project Details	

1.	Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994. The production details need to submit since inception of mine duly authenticated by Department of Mines & Geology, State Government.
2.	A copy of the document in support of rightful lessee of the mine should be submitted. In case of new mines copy of LoI granted by State Government to be submitted. PP should ensure that LoI is valid at the time of grant of ToR. PP should submit the copy of lease deed/supplementary lease deed/extension letter/transfer deed, from its initial grant to subsequent renewals/ transfer/extension of validity.
3.	All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
4.	PP should submit the District Survey Report (DSR) as per S.O. 3611(E) dated 25.07.2018 in case of minor minerals.
5.	Brief of proposal to be submitted which include total excavation of the material required for the production of certain quantity of the minerals, location of the project, mining lease area, latitude longitude, seismic zone etc. In case of expansion project details of expansion viz. expansion in mining lease area or expansion in production of any particular mineral or expansion in total excavation, latest certified Compliance report (CCR) from IRO of conditions granted in existing EC needs to be submitted.
6.	The PP should submit the real-time aerial video footage & video of the mining lease area and of the transportation route.
7.	All corner coordinates of the mine lease area, superimposed on a High-Resolution Imagery/toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
8.	Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
9.	The PP should collect the Baseline data (BLD) in respect of initial level of the mining lease. For this permanent bench marks (BM) needs to be established at prominent location preferably close to mining leases in question and should have precisely known relationship to the level datum of the area, typically mean sea level.
10.	In case of sand mining, the entire mining lease area should be divided suitably into grids of 25 m x 25 m with the help of sections across the width of river and along the direction of flow of the river. The levels (MSL & RL) of the corner point of each grid needs to be recorded. Each Grid should be suitably numbered for identification. PP should identity grids which will be worked out and grids which will come under no mining zone i.e. safety barriers from the river bank. PP should comply with the sustainable sand mining management guidelines 2016 and enforcement and monitoring guidelines, 2020 etc.
11.	A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
12.	Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
1	Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with

3.	adequate number of sections) should be given in the EIA report.
14.	The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
15.	Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
16.	Compliance of the Ministry's Office Memorandum No. F: 3-50/2017-IA.III (Pt.), dated 30.05.2018 on the judgment of Hon'ble Supreme Court, dated the 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India needs to be submitted and included in the EIA/EMP Report.
Forest	
1.	PP shall submit a certificate from Chief Conservator of Forests regarding involvement of Forest Land in the mining lease area if any. In case forest land is involved i) PP should submit the proof of application made for obtaining forest clearance and ii) a map clearly showing the forest & non-forest area.
2.	Status of forestry clearance for the broken-up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
3.	Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
4.	The vegetation in the RF / PF areas in the study area, with necessary details, should be given.
Court Matters	
1.	Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
Land Environment	
1.	PP should submit the details of survey number [viz. survey no, area in hectare, classification of land (government, private, forest, grazing land etc.), villages] duly authenticated by State Government, falling in the mining lease area.
2.	The study area will comprise of 10km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
3.	Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
4.	Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
Wildlife	
1.	A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
2.	A detailed biological study of the study area [core zone and buffer zone] shall be carried out. Details of flora and

	fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. PP shall submit list of Schedule-1 species present in core and buffer zone duly authenticated by CWLW. In case of any Scheduled-I fauna found in the study area, the necessary plan along with budgetary provisions for their conservation should be prepared in consultation with State Forest/Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost. Proof of its submission of conservation plan to the CWLW needs to be submitted.
3.	PP shall submit a certificate from Chief Wildlife Warden regarding distance of mining lease from the protected area falling within 10 KM of the mining lease. In case project requires clearance under Wildlife (Protection) Act, 1972 then copy of application made for the same needs to be submitted.
Baseline Environment	
1.	One season (non-monsoon) [i.e. March - May (Summer Season); October - December (post monsoon season); December - February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
2.	Air quality modelling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modelling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The windrose showing pre-dominant wind direction may also be indicated on the map.
3.	The PP should submit the photograph of monitoring stations & sampling locations. The photograph should bear the date, time, latitude & longitude of the monitoring station/sampling location. In addition to this, PP should submit the original test reports and certificates of the labs from which samples were analyzed.
Water Environment	
1.	The water requirement for the Project, its availability and source should be furnished. Quantity of surface or ground water to be used for the Project should be indicated. A detailed water balance should also be provided. Submit the year wise target for reduction in consumption of the ground/surface water by developing alternative source of water through rain water harvesting measures. Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided. The capital and recurring expenditure to be incurred needs to be submitted.
2.	Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
Hydro Geology	
1.	Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be.
2.	Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and BGL. A schematic diagram may also be provided for the same.
3.	Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working bench will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should

	also be obtained and copy furnished. In case of surface water is proposed to be utilized then Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
Transportation	
1.	Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
Land Acquisition and R&R	
1.	Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
2.	R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need-based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.
Socio-Economic Environment	
1.	Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
2.	Measures of socio-economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
3.	Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
4.	Activity-wise time-bound action plan on the issues raised and commitment made during public hearing to be submitted as part of the final EMP Report in compliance of the Ministry's OM F.No.22-65/2017-IA.III dated 30th September, 2020.
Environmental Monitoring and Management	
1.	It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the proposed safeguard measures in each case should also be provided.
2.	Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
Critically Polluted Areas, Aravali & CRZ	

1.	Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Dept. Should be secured and furnished to the effect that the proposed mining activities could be considered.
2.	Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL. HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
Risk Assessment & Disaster Management	
1.	Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
2.	Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
3.	A Disaster Management Plan shall be prepared and included in the EIA/EMP Report.
Miscellaneous	
1.	The general points are also to be followed: - a) All documents to be properly referenced with index and continuous page numbering. b) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated. c) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project. d) Where the documents provided are in a language other than English, an English translation should be provided. e) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted. f) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF vide O.M. No. J-11013/41/2006-IA.II (I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed. g) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation. h) As per the circular no. J-11011/618/2010-IA.II (I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable. i) The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

3.4. Agenda Item No 4:

3.4.1. Details of the proposal

Enhancement of production of iron ore from 0.6 MTPA to 1.244 MTPA over an area of 618 Ha of Sulaipat Ore Mines for B.C Dagara Iron at Murumdihi, Nagalsila, Ukam and Bhitarmda Hill of Mayurbhanj District, Odisha by **birat chandra dagara** located at **MAYURBHANJ,ODISHA**			
Proposal For		Fresh ToR	
Proposal No	**File No**	**Submission Date**	**Activity**

			(Schedule Item)
IA/OR/MIN/471880/2024	IA-J-11011/234/2024-IA-II(M)	09/05/2024	Mining of minerals (1(a))

3.4.2. Project Salient Features

The instant proposal is for Terms of reference for SuleipatIron ore mines with enhancement in production capacity from 0.6 MTPA to 1.244 MTPA in the ML area of 618 Ha by M/s Birat Chandra Dagara located at Murumdihi, Nagalsila, Ukam and Bhitarmda Hill of Mayurbhanj District, Odisha.

3.4.3. Deliberations by the committee in previous meetings

N/A

3.4.4. Deliberations by the EAC in current meetings

Observation and Recommendation of the Committee:

The EAC observed that the instant proposal is for expansion of Iron Ore mine for Terms of Reference.

The EAC noted that the PP did not attend the EAC meeting and also did not inform to the Ministry and EAC members through telephonic conversation or Email. The PP also didn't provide any relevant documents pertaining to the EAC meeting. The instant proposal falls under expansion category which requires certain clarification from the project Proponent about the project.

In view of the above, the EAC **deferred** the proposal and asked the PP to submit the detail clarification for not attending EAC meeting and also for not providing detail information pertaining to the EAC meeting.

3.4.5. Recommendation of EAC

Deferred for PP not attending the meeting

3.5. Agenda Item No 5:

3.5.1. Details of the proposal

"Vyasankare Iron Ore Block" having a mining lease area of 405.4 Ha by M/s JSW Steel Limited. by **JSW STEEL LTD BELLARY** located at **BALLARI,KARNATAKA**			
Proposal For		Fresh ToR	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/KA/MIN/471829/2024	IA-J-11011/231/2024-IA-II(	10/05/2024	Mining of minerals (1(a))

	M)		

3.5.2. Project Salient Features

The instant proposal is for Terms of Reference for Vyasankare Iron Ore Block with production capacity of 1.8 MTPA in ML area of 405.4 Ha by M/s JSW Steel Limited located at Village Vyasanakere, Taluk Hosapete, District Ballari, State Karnataka.

The details of the project as ascertained from the document submitted by the Project Proponents are given as follows:

i. The mine lease area is located between Latitude (N) 15° 12’ 9.84’’ N to 15° 11’ 6.31’’ N Longitude (E) 76° 22’ 30” E to 76° 25’ 00” E. The mine lease rea falls under the Survey of India Toposheet No. 57A/8 and falls in Seismic Zone-II.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals falls under Category “A” as the mining lease area is greater than 250 ha and appraised at the Central level. The project is located at a distance of 7.12 km in NE direction from Daroji Sloth Bear Sanctuary and at 6.38 km in NE direction from ESZ boundary.

iii. Details of Mine Lease in chronological manner:

S.No	Prospecting License/ Letter of Intent (LoI)/ Grant of Mine lease and Lr No	Date of the grant	Name of the Mineral & (Major/ Minor)	Period of Grant	Granted by	Mine lease area in Ha
1	Letter of Intent- DMG-17044/ 32/ 2022/ 2022-23/ 2198	05.07.2023	Iron Ore (Major)	3 years	Mining & Geology Department, Government of Karnataka	405.4 ha.

iv. Land Use/Land Cover of the Mine Lease Area:

Private land	Nil
Government land	Nil
Forest land	405.4 ha.
Total Mining lease area (MLA), ha	405.4 ha.
Private land for crusher, workshop & other infrastructure outside the MLA	NA

v. Mining plan details:

Mining Plan(approved by Indian Bureau of Mines/DMG)	Letter No.	MCDR-MPC0FE/20/2023-BNG-IBM_RO_BNG dated 20.11.2023
	Date	20.11.2023
	Mineral (Major/Minor)	Major
	Mine Lease Area (Ha)	405.4
	Validity	Five years
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized mining	
Drilling/Blasting	Deep hole drilling & blasting.	
Geological Reserves	27.22 million tons	
Mineable Reserves	25.39 million tons	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	7.1 million TPA (including 1.8 million TPA of Iron Ore, 5.3 million TPA of waste)	
Life of mine	14 Years	
Mine Bench Height & Bench Width	The height of the bench will be 8 m and a minimum width of the benches in minerals will be 8 m for safe operation of mining machinery.	
No. of Mine Benches	30	
Existing Depth, m bgl	NA, as it is a greenfield project	
Ultimate Depth of	198	

Mining, m bgl	
Ground Water Table, m bgl	368 m (480 mRL)
Details of ground water intersection	Water table will not be intersected as it is at 480 mRL and mining will be done up to 488 mRL till conceptual stage.
Individual bench slope	70°
Overall pit slope	36°
Details of existing/ proposed Crusher	Crusher of 225 TPH & 250 TPH is proposed within the Mine Lease Area
Mineral Beneficiation	NA
RoM output size	100 mm & 40 mm
Transportation details including capacity of dumper/tipper, mode of transport and distance	The material after blasting will be loaded by hydraulic excavators of about 2.6 m3 bucket capacity into tippers of 18 cum carrying capacity for its transportation to crusher and waste dump yards. The iron ore extracted from the mine will be supply to JSW steel plants and will be transported via 18 cubic meter tippers
Generation of Top soil/OB & its Management during plan period & conceptual period	Max. 5279486 TPA/Annum of Waste/OB will be generated. Waste/OB will be dumped at earmarked places. About 100.90 million tons of waste will be generated upto the life of mine. Waste will be stacked separately in the dump and will be backfilled.
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	There will be no rejection from the mine.

vi. Water requirement

Total w	120 KLD	Dust Suppression	90 KLD

ater req uiremen t		Greenbelt	20 KLD
		Domestic Use	10 KLD
Source	Total water requirement for the proposed mine will be around 120 KLD w hich will be sourced through water tankers from nearby Borewell in village for domestic use and Pit water from nearby mines.		
Permissi on	Permission will be obtained KGWA for groundwater extraction from Bore well.		

vii. Nearest village / town/ highway/railway station / water bodies

Particulars	Particular's Name	Distance & Directions
Village	Vyasanakere	3.03 km in WSW
Town	Hosepete	4.85 Km N
Highway	NH - 50	1.39 km (by road)
Interstate Bo undary	Karnataka- Andhra Pradesh Boundary	41.57 km in ESE dire ction
Railway stati on	Vyasanakere Railway Station Jambunatha nahall, Karnataka	4.0 km (by road)
Water bodies	Tungabhadra Reservoir Tungabhadra High-Level Canal Basavanna Channel DhanayakanaKere Tungabhadra Right Bank Main Canal Lake of byalakundi Kamalapur Lake	1.10 km W 4.70 km N 6.04 km N 6.05 km SSW 7.16 Km N 8.50 Km S 11.18 Km NE
Forest	Gunda Reserved Forest Ramgad RF Hospet RF Sandur Reserved Forest Billakallu West RF Joga RF Billakallu RF Nandibanda RF	Mine within the Fore st Adjacent to the lease boundary 1.51 Km NNE 4.63 Km ESE 6.83 km NE 8.50 km E 9.41 km NE 9.63 km SSW

viii. Presence of Environmentally Sensitive areas in the study area

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/ No	Details of Certificate/ letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest land within the mine lease area and (if yes) status of Forest clearance	Yes	The total 405.40 ha mine lease area is forest land.
National Park	No	NA
Wildlife Sanctuary	Yes	Daroji Sloth Bear Sanctuary 7.12 km NE
Eco-Sensitive Zone (ESZ)/ Eco-Sensitive Area(ESA)	Yes	Daroji Sloth Bear Sanctuary ESZ 6.38 km NE
Coastal Regulation Zone (CRZ)	No	Not Applicable
Wildlife Conservation Plan	No	-

ix. Green belt/plantation details:

Proposed area for green belt/plantation	At the end of the conceptual period 134.91 ha will be used for mining, out of which 79.7 Ha will be fully rehabilitated through plantation and 213.69 hectares will be stabilized following Overburden/Waste Dumping. Additionally, 10.71 hectares designated for utility services will be reclaimed through plantation efforts, leaving 26.78 hectares undisturbed virgin area under Green Belt. Total 39,225 number of tree saplings has been proposed to be planted for over an area 15.69 Ha in the safety zone during the first five years of the plan period. At the end of the conceptual period, a total 395.35 Ha will be afforested including 7.5 m boundary green belt and total 933165 No. of Sapling will be planted.
Budget for green plant & plantation till the end of life of mine.	23 Crores
Budget for nursery	NA
Particulars for Green belt/plantation	Area covered (in Ha)

7.5 m barrier & non-mineralized zone	7.34 Ha
50 m safety zone of nallah, roads, electric lines	9.38 Ha

x. Baseline detail:

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/others	
Period of baseline data collection	Oct 2023 - Dec 2023
Season (Summer / Pre-monsoon / Post- monsoon / Winter)	Post Monsoon Season
Predominant Wind direction (From)	The predominant wind direction is WNW direction
Ambient Air Quality (no. of locations) and results	No. of locations- 08 Results- Core zone: The mean value of PM 10 ranges from (72.19 - 74.36 µg/m3) & PM 2.5 ranges from (30.96 - 31.89 µg/m3), SO2 ranges from (9.02 - 9.29 µg/m3), NO2 ranges from (16.32 - 16.81 µg/m3) & CO ranges from (0.47 - 0.48 mg/m3) which are within the limits of National Ambient Air Quality Standards (NAAQS). As per the Air Quality Index by CPCB, the air quality of the core zone is found to be Satisfactory in the Summer season. Buffer zone: The mean value of PM10 ranges from (77.24 - 90.14 µg/m3), PM2.5 ranges from (30.68 - 35.6 µg/m3), SO2 ranges from (9.41 - 10.38 µg/m3), NO2 ranges from (16.75 - 18.77 µg/m3) & CO ranges from (0.46 - 0.53 mg/m3) which are within the limits of National Ambient Air Quality Standards (NAAQS). As per the Air Quality Index by CPCB the air quality of the buffer zone is found to be Satisfactory during the sampling campaign.
Noise level (no. of locations) and results	No. of locations- 09 Core Zone (Industrial Area): N1 & N2: The ambient noise level during day time at the p

	roposed project site varies from 42.7 dB (A) to 42.9 dB (A) which are within the stan dard limit of Industrial area ~ 75 dB (A). D uring night the noise level at the project site ranges from 39.88 dB (A) to 39.9 dB (A) w hich are within the standard limit of Industr ial area 70.0 dB (A). Buffer Zone: Residential Area: N4 to N9: The ambient n oise level in residential areas during daytim e ranges from 53.2 dB (A) to 54.2 dB (A) w hich are within the standard limit of Reside ntial area ~ 55 dB (A) and During night tim e the ambient noise level at the project site r anges from 44.5 dB (A) to 45.2 dB (A) whi ch is slightly higher noise level compared t o standard limit of Residential area ~ 45 dB (A). It may be regarded as the residential an d other local activities occurring within the village. Commercial Area: N3- NH-50 (Approach Road): The ambient noise level in commerc ial area i.e. NH-50 (Approach Road) is 64.5 dB (A) during day time which is within sta ndard limit of commercial area of ~ 65 dB (A) and 58.7 dB (A) during night time whic h is slightly higher from standard limit of c ommercial area ~ 55 dB (A). The increased noise level in day & night time is due to ve hicular movement.
Water Quality (no. of locations) and re sults	No. of GW locations- 07 No. of SW locations- 04 Results of GW- The Total Dissolved Solids (TDS) of th e sampling locations W1, W2, W3, W4, W5, W6, W7 ranges from 925 mg/l to 2128 mg/l which are found higher than the drinking water stand ard (IS:10500) i.e. 500 mg/l. The Total Hardness of the sampling loc ations ranges from 376 mg/l to 800 mg/l. Total Hardness of all samplin g locations are found higher than th

	e drinking water standards (IS:10500) i.e. 200 mg/l. The hardness contributed due to seepage and run off from soil. Hardness is normally considered an aesthetic water quality factor because of the unpleasant taste that a high concentration of calcium and other ions give to water. The Alkalinity of all sampling locations are found higher than the drinking water standards (IS:10500) i.e. 200 mg/l ranges from 292 mg/l to 715.42 mg/l. The Fluoride content in the sampling locations ranges from 0.26 mg/l to 0.42 mg/l which are within the drinking water standard (IS:10500) i.e. 1.0 mg/l. The Calcium Concentration of sampling locations ranges from 73.60 mg/l to 176 mg/l. Except Calcium levels of sampling locations W5, all are found higher than the drinking water standards (IS:10500) i.e. 75 mg/l. The Magnesium Concentration of sampling locations ranges from 42.77 mg/l to 87.48 mg/l. Magnesium levels of sampling locations which are found higher than the drinking water standards (IS:10500) i.e. 30 mg/l. The Chloride Concentration of all the sampling locations ranges from 84 mg/l to 236 mg/l. Chloride levels of all the sampling locations which are found higher than the drinking water standards (IS:10500) i.e 250 mg/l. Results of Surface Water- Surface water samples were derived from 04 locations in different surface water bodies within study area, analysis results of the same revealed that pH values amongst all samples varied in the range of 6.76 to 7.10, Total Hardness concentration varied in the range of 104 mg/l to 372 mg/l &, TDS concent

	ration varied in the range of 248 to 602 mg/l. Electrical Conductivity was found to be ranging in between 364 to 886 mS/cm. The surface water samples are falls under class D as per CPCB surface water criteria i.e. Water is suitable for Propagation of Wild life and Fisheries.
Soil Quality (no. of locations) and results	No. of locations- 08 Results- Soil samples at location S1 - S8 shows that the soil texture class is Clay Loam, Clay, Loam, Silty Clay Loam and Colour is 4/3 (Dull Reddish Brown), 4/8 Brown, 3/4 Brown, 5/8 Red and pH range is (6.01 - 6.71). Amount of primary nutrients like Organic matter range is (0.51 - 1.19) %, the available nitrogen range is (56.4 - 96.4) mg/kg is Low and available Potassium range is (17.8 - 53.7) mg/kg is Low while the available Phosphorus range is (9.9 - 20.7) mg/kg is medium to high. Thus it can be concluded that soil is average fertile.

xi. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	Affidavit as per Office Memorandum No. F: 3-50/2017-IA.III dated 30.05.2018 has already been uploaded in annexures of PFR.

xii. Details of project cost and employment:

Particulars	(Rs. In Lakhs)
Project Cost	Rs 424.67 crores
Employment	262

3.5.3. Deliberations by the committee in previous meetings

N/A

3.5.4. Deliberations by the EAC in current meetings

Observation and Recommendation of the Committee:

The Project Proponent and the consultant presented the KML file and explained the site features of the project. The EAC noted that PP has submitted another proposal entitled Jaisinghpura South Iron

ore Block which is located at a distance of 4 km from the instant Vyasankare iron ore Block. PP informed the EAC that LoI was granted to them by DMG Karnataka on 05.07.2023 for the mine lease area of 404.05 ha. The PP further mentioned that the entire mine lease area of 405.4 ha is a Forest Land. With regard to the submission of PP, the EAC asked the PP to show the proof of submission of application for Stage- I FC. The PP stated that they have applied for stage- I FC. The EAC desired that PP submits the proof of submission at the earliest.

PP after showing the Daroji Sloth Bear Sanctuary on KML stated that it lies in the NE direction from the mine lease boundary at a distance of 7.12 km and its ESZ is located at a distance of 6.38 km. EAC opined that PP shall submit a certified map issued by State Forest Department to indicate the distance of mine lease boundary and the Daroji Sloth Bear Sanctuary and its ESZ.

With regard to the proposed production and utilisation of iron, PP informed that maximum iron ore production shall be 1.8 Million Tonnes per annum and it shall be transported through railway siding and road to the existing Steel Plant of M/s JSW Steel Limited located at Toranagallu. In addition to above it was mentioned by the PP that two rakes per day shall be used from railway siding to company's plant. The distance from Vaysankare Railway siding to the plant is about 42.5 km whereas the distance by road is about 37.5 km. The road stretch consist of village of road connecting NH 50 (Village road =1.39 km and NH-50-36.11 km) and NH-50 to plant. In reference to the submission of PP, the EAC advised that PP to not use the village road to transport the mined out ore either to the railway siding or to the NH-50. It was of the opinion that PP shall explore the option of extending OLBC upto the railway siding, EAC emphasised that PP may explore the feasibility of laying a common OLBC which shall start from the Jaisinghpura South Iron Ore Block and reaches the instant block and then connects upto the railway siding.

The EAC desired that PP shall submit the distance of final selling point for the ore produced from both of the mines. In case PP intends to sell the ore in open market from both mines, PP shall submit the copy of the MoU that it makes with the customer along with their respective location and the proposed transportation route.

Subsequently, the EAC asked the PP to conduct scientific slope stability study of the existing benches and existing dumps. EAC was of the opinion that the current land use surface plan needs to be revised. PP should prepare and submit the backfilling plan. The Committee desired to know the distance from the 1st bench of Opencast mine to the Toe of overburden. PP submitted that the distance is about 80 to 90 metres.

Based on the above, EAC **recommended** the proposal for grant of Terms of reference for Vyasankare Iron Ore Block with production capacity of 1.8 MTPA in ML area of 405.4 Ha by M/s JSW Steel Limited located at Village Vyasanakere, Taluk Hosapete, District Ballari, State Karnataka for undertaking detailed EIA/EMP study subject to the following specific conditions in addition to the standard ToR conditions applicable for non-coal mining projects:

3.5.5. Recommendation of EAC

Recommended

3.5.6. Details of Terms of Reference

3.5.6.1. Specific

Specific condition	
1.	
2.	PP needs to submit the copy of application for Stage-I Forest Clearance
3.	PP should not use the village road to transport the mined out ore. PP shall explore the feasibility of

	laying a common OLBC which shall connect both the blocks and the railway siding. Accordingly, PP shall submit the plan for laying the OLBC along with its timeline.
4.	In case PP intends to sell the ore in open market from both mines, PP shall submit the copy of the MoU that it makes with the customer along with their respective location and the proposed transportation route. (preferably railway siding)
5.	PP needs to conduct scientific slope stability study of the existing benches and existing dumps.
6.	PP needs to revise and resubmit the current land use plan/surface plan.
7.	The Project Proponent needs to submit the detailed site specific protection measures for the surface features such as habitations, water bodies, school, temple, road in and around the vicinity of the mine lease area.
8.	The Project Proponent needs to submit the plan for ecology restoration.
9.	The Project Proponent needs to submit the action plan for year wise backfilling.
10.	The Project Proponent needs to monitor the ambient air quality and noise level at the mine lease boundary, nearest village, crusher, predominant downwind direction and at other sensitive receptors. Accordingly, Project Proponent shall propose to install Continuous Ambient Air Quality Monitoring Station within certain timeline.
11.	The Project Proponent should prepare the EMP considering the scenario of pollution to be generated for normative and peak total excavation for assessing air and noise pollution.
12.	The Project Proponent needs to submit the map showing the transport route of the mineral from the mine lease area to the destination, impact of details of habitation at a distance of 100m from the centre on both sides of road, details of no. of trips/day to and fro, capacity of the dumper/tipper to be deployed and the dimensions of the road and the carrying capacity of the road. The Project Proponent shall ensure that the transportation route shall not pass through any village road.
13.	The Project Proponent needs to carry out the Public Hearing as per provisions of EIA Notification, 2006. PP should also submit the time bound action plan on concerns of the public through a separate budget with capital expenditure with a timeline of 3 years. The Project proponent shall ensure that the activities proposed under the public hearing shall be different from the CSR activities.
14.	The Project Proponent shall carry out the assessment of impact due to the proposed project as per the guidelines issued by the Central Ground Water Authority from time to time and submit the same as a part of the EIA/EMP. The project proponent shall conduct hydrological study for projects involving intersection of ground water table as per the guidelines issued by the Central Ground Water Authority from time to time and submit the same as a part of the EIA/EMP.
15.	The Project Proponent shall explore the possibility of reduction of specific water requirement by optimization / technology up gradation, etc. The efforts shall be delineated in the EIA/EMP.
16.	The Project Proponent shall prepare the scheme for mandatory recycle/reuse of water as specified by the Central Ground Water Authority for different category areas seeking NoC for ground water withdrawal and the shall submitas part of EIA/EMP report.

17.	The Project Proponent needs to submit the greenbelt/afforestation development plan for undertaking plantation in the periphery of the mine lease boundary, safety zone etc., The details of the no. of saplings proposed, type of species, spacing and the area to be covered including the cost and timeline for completion of plantation needs to be provided in the EIA report.
18.	The Project Proponent needs to submit employment based skill development plan for the local people and thrust should be to provide employment to local people after imparting training.
19.	The Project Proponent shall conduct drone survey of the mine lease area and buffer area and submit during the appraisal for EC.
20.	During the meeting, the EAC noted that old excavated pits exist within the mine lease area. Hence, the Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Karnataka clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. JSW Steel Limited or not?
21.	The Project Proponent shall ensure the validity of the baseline data and public hearing are valid as per Ministry's OM dated 08.06.2022 at the time of submission of proposal for EC.
22.	The Project Proponent needs to submit the detailed scientific study on flora and fauna and also to highlight on the endangered species, wildlife movement, presence of corridors etc. The Project Proponent needs to verify the list as per the latest Wildlife Protection Amendment Act, 2022. Accordingly, the project proponent needs to prepare the wildlife conservation plan for the available Schedule- I species. The wildlife conservation plan should cover the impact of mining.
23.	Project proponent to prepare Environmental Cost Benefit Analysis for the project in EIA/EMP Report.
24.	PP should submit the features of the existing Overburden lying within the ML area, their disposal plan and the distance from the 1st bench of Opencast mine to the Toe of overburden.
25.	The Project Proponent needs to submit the detailed R&R plan covering all the components viz. number of Project Affected Families (PAF) and details of the land owned by them, break up of total compensation to be paid including method of calculation including the sources/references adopted and mode of payment etc. The Project Proponent needs to submit the plan for Socio economic development of the neighbourhood habitats based on the need based survey along with the time bound action plan. An action plan for land acquisition in consent with the local people also needs to be submitted. Further, PP needs to submit the possession certificate and timeline for acquiring the land at the time of submission of EC proposal.
26.	PP shall provide the details of mining technology/methodology proposed to be adopted for mining operations and its associated environmental benefits of using from Climate Change perspective.
27.	The Project Proponent needs to submit employment based skill development plan for the local people and thrust should be to provide employment to local people after imparting training.
28.	Permission for ground water withdrawal shall be obtained from Central Ground Water Authority (CGWA) only for mining activity.

29.	Heavy metals including other parameters in surface water quality shall be analyzed and provided in EIA Report. Further, detailed mineralogical and chemical composition of the mineral and percentage of free silica from a NABL/MoEF&CC accredited laboratory.
30.	PP should clearly bring out that what is the specific diesel consumption ~ (Liters/Tonne of total excavation & mineral) and steps to be taken for reduction of the same. Year-wise target for reduction in the specific diesel consumption needs to be submitted.
31.	PP shall propose to use e-vehciles/LNG/CNG based mining machineries and trucks for mining operation and transportation of Minerals.
32.	PP shall submit letter from Principal Chief Conservator of Forest, State Government that the area does not falls under any Eco-sensitive zone and areas and further is no corridor of Elephants & Tigers.
33.	Details of toe-wall and garland drain to be constructed along the OB dump.
34.	Reclamation to be done using geo-texturing technique of the dumps close to habitation and a cause of visual intrusion.
35.	Impact of proposed project/activity on hydrological regime of the area shall be assessed and report be submitted. Hydrological studies as per GEC 2015 guidelines to be prepared and submitted.
36.	The Project Proponent needs to submit the action plan for undertaking the plantation along the 7.5m barrier, safety zone of nallah, village road, electric line etc., PP should also submit the details no of saplings to be planted, type of saplings proposed and the area to be covered under greenbelt/plantation along with the timeline and budget. The greenbelt/plantation plan shall be prepared in such a way that the ecology of the area shall be restored.
37.	The Project Proponent should look into the capacity of loading and hauling equipment thereby reduce the number of hauling equipment.
38.	The Project Proponent should replace mobile water tankers by fixed water sprinklers wherever possible.

3.5.6.2. Standard

1(a)	**Mining of minerals**
Project Details	
1.	Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994. The production details need to submit since inception of mine duly authenticated by Department of Mines & Geology, State Government.
2.	A copy of the document in support of rightful lessee of the mine should be submitted. In case of new mines copy of LoI granted by State Government to be submitted. PP should ensure that LoI is valid at the time of grant of ToR. PP should submit the copy of lease deed/supplementary lease deed/extension letter/transfer deed, from its initial grant to subsequent renewals/ transfer/extension of validity.

3.	All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
4.	PP should submit the District Survey Report (DSR) as per S.O. 3611(E) dated 25.07.2018 in case of minor minerals.
5.	Brief of proposal to be submitted which include total excavation of the material required for the production of certain quantity of the minerals, location of the project, mining lease area, latitude longitude, seismic zone etc. In case of expansion project details of expansion viz. expansion in mining lease area or expansion in production of any particular mineral or expansion in total excavation, latest certified Compliance report (CCR) from IRO of conditions granted in existing EC needs to be submitted.
6.	The PP should submit the real-time aerial video footage & video of the mining lease area and of the transportation route.
7.	All corner coordinates of the mine lease area, superimposed on a High-Resolution Imagery/toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
8.	Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
9.	The PP should collect the Baseline data (BLD) in respect of initial level of the mining lease. For this permanent bench marks (BM) needs to be established at prominent location preferably close to mining leases in question and should have precisely known relationship to the level datum of the area, typically mean sea level.
10.	In case of sand mining, the entire mining lease area should be divided suitably into grids of 25 m x 25 m with the help of sections across the width of river and along the direction of flow of the river. The levels (MSL & RL) of the corner point of each grid needs to be recorded. Each Grid should be suitably numbered for identification. PP should identity grids which will be worked out and grids which will come under no mining zone i.e. safety barriers from the river bank. PP should comply with the sustainable sand mining management guidelines 2016 and enforcement and monitoring guidelines, 2020 etc.
11.	A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
12.	Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
13.	Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
14.	The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
15.	Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
16.	Compliance of the Ministry's Office Memorandum No. F: 3-50/2017-IA.III (Pt.), dated 30.05.2018 on the judgment of Hon'ble Supreme Court, dated the 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India needs to be submitted and included in the EIA/EMP Report.

Forest	
1.	PP shall submit a certificate from Chief Conservator of Forests regarding involvement of Forest Land in the mining lease area if any. In case forest land is involved i) PP should submit the proof of application made for obtaining forest clearance and ii) a map clearly showing the forest & non-forest area.
2.	Status of forestry clearance for the broken-up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
3.	Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
4.	The vegetation in the RF / PF areas in the study area, with necessary details, should be given.
Court Matters	
1.	Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
Land Environment	
1.	PP should submit the details of survey number [viz. survey no, area in hectare, classification of land (government, private, forest, grazing land etc.), villages] duly authenticated by State Government, falling in the mining lease area.
2.	The study area will comprise of 10km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
3.	Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
4.	Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
Wildlife	
1.	A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
2.	A detailed biological study of the study area [core zone and buffer zone] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. PP shall submit list of Schedule-1 species present in core and buffer zone duly authenticated by CWLW. In case of any Scheduled-I fauna found in the study area, the necessary plan along with budgetary provisions for their conservation should be prepared in consultation with State Forest/Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost. Proof of its submission of conservation plan to the CWLW needs to be submitted.
3.	PP shall submit a certificate from Chief Wildlife Warden regarding distance of mining lease from the protected area falling within 10 KM of the mining lease. In case project requires clearance under Wildlife (Protection) Act, 1972 then copy of application made for the same needs to be submitted.
Baseline Environment	

1.	One season (non-monsoon) [i.e. March - May (Summer Season); October - December (post monsoon season); December - February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
2.	Air quality modelling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modelling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The windrose showing pre-dominant wind direction may also be indicated on the map.
3.	The PP should submit the photograph of monitoring stations & sampling locations. The photograph should bear the date, time, latitude & longitude of the monitoring station/sampling location. In addition to this, PP should submit the original test reports and certificates of the labs from which samples were analyzed.
Water Environment	
1.	The water requirement for the Project, its availability and source should be furnished. Quantity of surface or ground water to be used for the Project should be indicated. A detailed water balance should also be provided. Submit the year wise target for reduction in consumption of the ground/surface water by developing alternative source of water through rain water harvesting measures. Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided. The capital and recurring expenditure to be incurred needs to be submitted.
2.	Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
Hydro Geology	
1.	Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be.
2.	Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and BGL. A schematic diagram may also be provided for the same.
3.	Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working bench will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished. In case of surface water is proposed to be utilized then Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
Transportation	
1.	Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
Land Acquisition and R&R	
1.	Details about the land proposed for mining activities should be given with information as to whether mining

	conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
2.	R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need-based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.
Socio-Economic Environment	
1.	Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
2.	Measures of socio-economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
3.	Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
4.	Activity-wise time-bound action plan on the issues raised and commitment made during public hearing to be submitted as part of the final EMP Report in compliance of the Ministry's OM F.No.22-65/2017-IA.III dated 30th September, 2020.
Environmental Monitoring and Management	
1.	It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the proposed safeguard measures in each case should also be provided.
2.	Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
Critically Polluted Areas, Aravali & CRZ	
1.	Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Dept. Should be secured and furnished to the effect that the proposed mining activities could be considered.
2.	Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL. HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
Risk Assessment & Disaster Management	
1.	Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case

	of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
2.	Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
3.	A Disaster Management Plan shall be prepared and included in the EIA/EMP Report.
Miscellaneous	
1.	The general points are also to be followed: - a) All documents to be properly referenced with index and continuous page numbering. b) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated. c) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project. d) Where the documents provided are in a language other than English, an English translation should be provided. e) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted. f) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF vide O.M. No. J-11013/41/2006-IA.II (I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed. g) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation. h) As per the circular no. J-11011/618/2010-IA.II (I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable. i) The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

3.6. Agenda Item No 6:

3.6.1. Details of the proposal

Jaisinghpura South Iron Ore Block. of M/s JSW Steel Ltd. over an extent of 297.38 Ha. in North East Block Forest, NEB Range, Sandur Taluk, Ballari District/Division, Karnataka State by **JSW STEEL LTD BELLARY** located at **BALLARI,KARNATAKA**

Proposal For		Fresh ToR	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/KA/MIN/471671/2024	IA-J-11011/230/2024-IA-II(M)	10/05/2024	Mining of minerals (1(a))

3.6.2. Project Salient Features

The instant proposal is for Terms of Reference for Jaisinghpura South Iron Ore Block with production capacity of 1.6 MTPA over an extent of 297.38 Ha by M/s JSW Steel Ltd in North East Block Forest, NEB Range, Sandur Taluk, Ballari District/Division, Karnataka State.

The details of the project as ascertained from the document submitted by the Project Proponent are given as under:

i. The mine lease area is located between Latitude (N) 15^0 11'04.876''N to 15^0 12'09.837''N Longitude (E) 76^0 27' 27.189" E to 76^0 29' 05.117'' E. The mine lease rea falls under the Survey of India Toposheet No. 57A/8 and falls in Seismic Zone-II.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals falls under Category "A" as the mining lease area is greater than 250 ha and appraised at the Central level. General condition applicable to the project as it is located at a distance of 4.97 km in NNE direction from Daroji Sloth Bear Sanctuary and ESZ boundary at 3.33 km in N direction.

iii. Details of Mine Lease in chronological manner:

S.No	Prospecting License/ Letter of Intent (LoI)/ Grant of Mine lease and Lr No	Date of the grant	Name of the Mineral &(Major/ Minor)	Period of Grant	Granted by	Mine lease area in Ha
1	Letter of Intent- DMG-17012/4/ 2023/ 2023-24/ 564	23.05.2023	Iron Ore (Major)	3 years	Mining & Geology Department, Government of Karnataka	297.38 ha.
2.	Letter of Successful Bidder- DMG-17012/ 4/2023/2023-24/ 8967	02.01.2024	Iron Ore (Major)	-	Mining & Geology Department, Government of Karnataka	

iv. Land Use/Land Cover of the Mine Lease Area:

Government land	Nil
Forest land	297.38 ha.
Total Mining lease area (MLA), ha	297.38 ha.

v. Mining plan details:

Mining Plan(approved by Indian Bureau of Mines/DMG)	Letter No.	MCDR-MPC0FE/18/2023-BNG-IBM_RO_BNG dated 7 Nov 2023
	Date	07.11.2023
	Mineral (Major/ Minor)	Major

	Mine Lease Area (Ha)	297.38
	Validity	Five years
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized mining	
Drilling/Blasting	Deep hole drilling & blasting.	
Geological Reserves	32.08 million tons	
Mineable Reserves	18.04 million tons	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/Waste, MTPA)	6.33 million TPA (including 1.6 million TPA of Iron Ore, 4.73 million TPA of waste)	
Life of mine	20 Years	
Mine Bench Height & Bench Width	The minimum width of the benches in minerals/ Ore will be 8 m for safe operation of mining machinery	
No. of Mine Benches	21	
Existing Depth, m bgl	NA, as it is a greenfield project	
Ultimate Depth of Mining, m bgl	168	
Ground Water Table, m bgl	355	
Details of ground water intersection	Water table will not be intersected as it is at 600 mRL and mining will be done up to 724 mRL till conceptual Stage	
Individual bench slope	70°	
Overall pit slope	45°	
Details of existing/ pro	Crusher of 225 TPH & 250 TPH is proposed within the Mine L	

posed Crusher	ease Area
Mineral Beneficiation	NA
RoM output size	100 mm & 40 mm
Transportation details i ncluding capacity of dumper/tip per, mode of transport and distance	The material after blasting will be loaded by hydraulic excavato rs of about 2.6 m3 bucket capacity into tippers of 18 cum carryi ng capacity for its transportation to crusher and waste dump yar ds. The iron ore extracted from the mine will be supply to JSW steel plants and will be transported via 18 cubic meter tippers.
Generation of Topsoil/ OB & its Management during plan period & c onceptual period	Max. 4733357 TPA/Annum of Waste/OB will be generated. Wa ste/OB will be dumped at earmarked places. About 68.29 million tons of waste will be generated upto the life of mine. Waste will be stacked separately in the dump and will be backfilled.
Generation of Mineral Rejects/ Waste & its Managem ent during plan period & conceptual period	There will be no rejection from the mine.

vi. Water requirement

Total water req uirement	205 KLD	Dust Suppression	170 KLD
		Greenbelt	20 KLD
		Domestic Use	15 KLD
Source	Total water requirement for the proposed mine will be around 205 K LD which will be sourced through water tankers from the Borewell in the nearby village.		
Permission	Permission will be obtained KGWA for groundwater extraction from Borewell		

vii. Nearest village / town/ highway/railway station / water bodies

Particulars	Particular’s Name	Distance & Directio ns

Village	Jaisingapur	2.09 km in SSW
Town	Hosepete	10.2 Km NW
Highway	SH- 49	2.09 km SW
Interstate Boundary	None	-
Railway station	Papinayakanahalli Railway Station	9.5 km (by road)
Water bodies	Tungabhadra High-Level Canal Basavanna Channel Tungabhadra Right Canal Lake of byalakundi Tungabhadra Reservoir DhanayakanaKere	7.81 km N 8.19 km N 8.61 km N 9.02 km SSW 9.15 WNW 9.98 km SSW
Forest	Sandur Reserved Forest Joga RF Hospet RF Ramgad RF Billakallu West RF Gunda RF Billakallu RF	Mine within the Forest 0.81 km NE 1.16 km N 2.97 km SW 4.50 km N 4.80 km W 5.17 NE

viii. Presence of Environmentally Sensitive areas in the study area

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest land within the mine lease area and (if yes) status of Forest clearance	Yes	The total 297.38 ha mine lease area is forest land.
National Park	No	Not Applicable
Wildlife Sanctuary	Yes	Daroji Sloth Bear Sanctuary - 4.97 km NNE
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area(ESA)	Yes	Daroji Sloth Bear Sanctuary ESZ - 3.33 km N

Coastal Regulation Zone (CRZ)	No	Not Applicable

ix. Green belt/plantation details:

Proposed area for green belt/ plantation	At the end of life of mine, out of the total 297.38 ha area, 6.06 ha will be developed as green belt in which 3.259 Ha area will be covered by plantation on safety zone during the first five year of plan period. 46.19 Ha will be backfilled & afforested and remaining 66.86 Ha will only be reclaimed with bench Plantation/Grassification. Total 2000 number of tree saplings has been proposed to be planted for Gap Plantation over an area 3.259 Ha during the plan period. At the end of the conceptual period, a total 172.65 Ha will be afforested including 7.5 m boundary green belt and total 366765 No. of Sapling will be planted.
Budget for green plant & plantation till the end of life of mine.	9 crore
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	3.259 Ha(Gap Plantation will be done out total 6.06 Ha)

x. Baseline detail:

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/others	
Period of baseline data collection	Oct 2023 - Dec 2023
Season (Summer / Pre-monsoon / Post- monsoon / Winter)	Post Monsoon Season
Predominant Wind direction (From)	The predominant wind direction is WNW direction
Ambient Air Quality (no. of locations) and results	No. of locations- 07 Results- Core zone: The mean value of PM10 ranges from (76.39 - 78.68 µg/m3) & PM2.5 ranges from (28.14 - 28.99 µg/m3), SO2 ranges from (8.63 - 8.89 µg/m3), NO2

	ranges from (15.37 - 15.83 µg/m3) & CO ranges from (0.42 - 0.44 mg/m3) which are within the limits of National Ambient Air Quality Standards (NAAQS). As per the Air Quality Index by CPCB, the air quality of the core zone is found to be Satisfactory in the Summer season. Buffer zone: The mean value of PM10 ranges from (83.26 - 92.42 µg/m3), PM2.5 ranges from (30.68 - 34.05 µg/m3), SO2 ranges from (9.41 - 10.44 µg/m3), NO2 ranges from (16.75 - 18.60 µg/m3) & CO ranges from (0.46 - 0.51 mg/m3) which are within the limits of National Ambient Air Quality Standards (NAAQS). As per the Air Quality Index by CPCB the air quality of the buffer zone is found to be Satisfactory during the sampling campaign.
Noise level (no. of locations) and results	No. of locations- 10 Core Zone (Industrial Area): N1 & N2: The ambient noise level during day time at the proposed project site varies from 42.3 dB (A) to 42.5 dB (A) which are within the standard limit of Industrial area ~ 75 dB (A). During night the noise level at the project site ranges from 39.2 dB (A) to 39.4 dB (A) which are within the standard limit of Industrial area 70.0 dB (A). Buffer Zone: Residential Area: N4 to N9: The ambient noise level in residential areas during daytime ranges from 53.9 dB (A) to 54.5 dB (A) which are within the standard limit of Residential area ~ 55 dB (A) and During night time the ambient noise level at the project site ranges from 43.7 dB (A) to 45.2 dB (A) which is slightly higher noise level compared to standard limit of Residential area ~ 45 dB (A). It may be regarded as the residential and other local activities occurring within the village. Commercial Area: N3- SH-49 (Approach Road) & N10- NH-67: The ambient noise l

	evel in commercial area i.e. SH-49 (Approach Road) & NH-67 is 55.7 dB (A) to 67.8 dB (A) during day time which is slightly higher from standard limit of commercial area of ~ 65 dB (A) and 49.9 dB (A) to 61.2 dB (A) during night time which is slightly higher from standard limit of commercial area ~ 55 dB (A). The increased noise level in day & night time is due to vehicular movement.
Water Quality (no. of locations) and results	No. of GW locations- 07 No. of SW locations- 04 Results of GW- The Total Dissolved Solids (TDS) of the sampling locations W1, W2, W3, W4, W5, W6, W7 ranges from 604 mg/l to 1882 mg/l which are found higher than the drinking water standard (IS:10500) i.e. 500 mg/l. The Total Hardness of the sampling locations ranges from 376 mg/l to 800 mg/l. Total Hardness of all sampling locations are found higher than the drinking water standards (IS:10500) i.e. 200 mg/l. The hardness contributed due to seepage and run off from soil. Hardness is normally considered an aesthetic water quality factor because of the unpleasant taste that a high concentration of calcium and other ions give to water. The Alkalinity of all sampling locations are found higher than the drinking water standards (IS:10500) i.e. 200 mg/l ranges from 284 mg/l to 721.66 mg/l. The Fluoride content in the sampling locations ranges from 0.15 mg/l to 0.56 mg/l which are within the drinking water standard (IS:10500) i.e. 1.0 mg/l. The Calcium Concentration of sampling locations ranges from 83.2 mg/l t

	o 176 mg/l. Calcium levels of sampling locations which are found higher than the drinking water standards (IS:10500) i.e. 75 mg/l. The Magnesium Concentration of sampling locations ranges from 40.82 mg/l to 87.48 mg/l. Magnesium levels of sampling locations which are found higher than the drinking water standards (IS:10500) i.e. 30 mg/l. The Chloride Concentration of all the sampling locations ranges from 84 mg/l to 231 mg/l. Chloride levels of all the sampling locations which are found higher than the drinking water standards (IS:10500) i.e 250 mg/l. Results of Surface Water- Surface water samples were derived from 4 locations in different surface water bodies within study area, analysis results of the same revealed that pH values amongst all samples varied in the range of 6.76 to 7.10, Total Hardness concentration varied in the range of 104 mg/l to 372 mg/l &, TDS concentration varied in the range of 248 to 602 mg/l. Electrical Conductivity was found to be ranging in between 364 to 886 mS/cm. The surface water samples are falls under class D as per CPCB surface water criteria i.e. Water is suitable for Propagation of Wildlife and Fisheries.
Soil Quality (no. of locations) and results	No. of locations- 08 Results- Soil samples at location S1 - S8 shows that the soil texture class is Clay, Silty Clay Loam, Loam, Clay Loam, Sandy Clay Loam and Colour is 4/6 (Reddish Brown), 4/3 Dull Reddish Brown, 5/8 Red, 3/4 Brown and pH range is (6.25 - 7.01). Amount of primary nutrients like Organic matter range is (0.51 - 2.01) %, the available nitr

	ogen range is (56.4 - 115.8) mg/kg is Low and available Potassium range is (17.8 - 3 2.4) mg/kg is Low while the available Pho sphorus range is (11.7 - 22.6) mg/kg is me dium to high. Thus it can be concluded tha t soil is average fertile.

xi. Rehabilitation & Resettlement:

R & R detai ls	The PP has informed that no R&R issues have been involved in the ML are a.

xii. Affidavit/Undertaking details:

Affidavit as per Ministry' s OM dated 30.05.2018	Affidavit as per Office Memorandum No. F: 3-50/2017-IA.II I dated 30.05.2018 has already been uploaded in annexures o f PFR.

xiii. Details of project cost and employment:

Particulars	(Rs. In Lakhs)
Project Cost	Rs 460.6 crores
Employment	291

3.6.3. Deliberations by the committee in previous meetings

N/A

3.6.4. Deliberations by the EAC in current meetings

1.7.3 Observation and Recommendation of the Committee:

The instant proposal was appraised along with Vyansankare Iron ore Block since both of the projects were submitted by the same PP and were located at distance of 4 km from each other. The Project Proponent and the consultant presented the KML file and explained the site features of the project. PP informed the EAC that LoI was granted to them by DMG Karnataka on 23.05.2023 for the mine lease area of 297.38 ha. The PP further mentioned that the entire mine lease area of 297.98 ha is a Forest Land. With regard to the submission of PP, the EAC asked the PP to show the proof of submission of application for FC. The PP presented the acknowledgement receipt dated 28.06.2023 issued by the Ministry.

PP after showing the Daroji Sloth Bear Sanctuary on KML stated that it lies in the NNE direction from the mine lease boundary at a distance of 4.97 km and its ESZ is located at a distance of 3.33 km N.

EAC opined that PP shall submit a certified map issued by State Forest Department to indicate the distance of mine lease boundary and the Daroji Sloth Bear Sanctuary and its ESZ.

With regard to the proposed production and utilisation of iron, PP informed that maximum iron ore production shall be 1.6 Million Tonnes per annum and it shall be transported through railway siding and road to the existing Steel Plant of M/s JSW Steel Limited located at Toranagallu. In addition to above it was mentioned by the PP that two rakes per day shall be used from railway siding to company's plant. The distance from Jaisinghpura South Iron Ore Block to Railway siding and from Railway siding to the plant is about 33 km whereas the distance by road is about 36.74 km. The road stretch consist of approach road connecting PWD CC Road (Approach road =6.54 km and PWD CC Road -30.2 km) leading to the company's plant. In reference to the submission of PP, the EAC advised that PP to not use the village road to transport the mined out ore either to the railway siding or to the NH-50. It was of the opinion that PP shall explore the option of extending OLBC upto the railway siding, EAC emphasised that PP may explore the feasibility of laying a common OLBC which shall connect both the blocks and the railway siding.

The EAC desired that PP shall submit the distance of final selling point for the ore produced from both of the mines. In case PP intends to sell the ore in open market from both mines, PP shall submit the copy of the MoU that it makes with the customer along with their respective location and the proposed transportation route.

Further, the EAC asked the PP to conduct scientific slope stability study of the existing benches and existing dumps. EAC was of the opinion that the current land use surface plan needs to be revised. PP should also prepare and submit the backfilling plan .

Based on the above, EAC **recommended** the proposal for grant of Terms of reference under EIA, 2006 notification and its amendment for Jaisinghpura South Iron Ore Block with production capacity of 1.6 MTPA over an extent of 297.38 Ha by M/s JSW Steel Ltd in North East Block Forest, NEB Range, Sandur Taluk, Ballari District/Division, Karnataka for undertaking detailed EIA/EMP study subject to the following specific conditions in addition to the standard ToR conditions applicable for non-coal mining projects:

3.6.5. Recommendation of EAC

Recommended

3.6.6. Details of Terms of Reference

3.6.6.1. Specific

Specific Conditions	
1.	PP shall submit a certified map issued by State Forest Department to indicate the distance of mine lease boundary and the Daroji Sloth Bear Sanctuary and its ESZ during EC appraisal.
2.	PP needs to submit the copy of application for Stage-I Forest Clearance.
3.	PP should not use the village road to transport the mined out ore. PP shall explore the feasibility of laying a common OLBC which shall connects both the blocks and the railway siding. Accordingly, PP shall submit the plan for laying the OLBC along with its timeline.
4.	In case PP intends to sell the ore in open market from both mines, PP shall submit the copy of the MoU that it makes with the customer along with their respective location and the proposed transportation route. (preferably railway siding)
5.	PP needs to conduct scientific slope stability study of the existing benches and existing dumps.

6.	PP needs to revise and resubmit the current land use plan/surface plan.
7.	The Project Proponent needs to submit the detailed site specific protection measures for the surface features such as habitations, water bodies, school, temple, road in and around the vicinity of the mine lease area.
8.	The Project Proponent needs to submit the plan for ecology restoration.
9.	The Project Proponent needs to submit the action plan for year wise backfilling.
10.	The Project Proponent needs to monitor the ambient air quality and noise level at the mine lease boundary, nearest village, crusher, predominant downwind direction and at other sensitive receptors. Accordingly, Project Proponent shall propose to install Continuous Ambient Air Quality Monitoring Station within certain timeline.
11.	The Project Proponent should prepare the EMP considering the scenario of pollution to be generated for normative and peak total excavation for assessing air and noise pollution.
12.	The Project Proponent needs to submit the map showing the transport route of the mineral from the mine lease area to the destination, impact of details of habitation at a distance of 100m from the centre on both sides of road, details of no. of trips/day to and fro, capacity of the dumper/tipper to be deployed and the dimensions of the road and the carrying capacity of the road. The Project Proponent shall ensure that the transportation route shall not pass through any village road.
13.	The Project Proponent needs to carry out the Public Hearing as per provisions of EIA Notification, 2006. PP should also submit the time bound action plan on concerns of the public through a separate budget with capital expenditure with a timeline of 3 years. The Project proponent shall ensure that the activities proposed under the public hearing shall be different from the CSR activities.
14.	The Project Proponent shall carry out the assessment of impact due to the proposed project as per the guidelines issued by the Central Ground Water Authority from time to time and submit the same as a part of the EIA/EMP. The project proponent shall conduct hydrological study for projects involving intersection of ground water table as per the guidelines issued by the Central Ground Water Authority from time to time and submit the same as a part of the EIA/EMP.
15.	The Project Proponent shall explore the possibility of reduction of specific water requirement by optimization / technology up gradation, etc. The efforts shall be delineated in the EIA/EMP.
16.	The Project Proponent shall prepare the scheme for mandatory recycle/reuse of water as specified by the Central Ground Water Authority for different category areas seeking NoC for ground water withdrawal and the shall submitas part of EIA/EMP report.
17.	The Project Proponent needs to submit the greenbelt/afforestation development plan for undertaking plantation in the periphery of the mine lease boundary, safety zone etc., The details of the no. of saplings proposed, type of species, spacing and the area to be covered including the cost and timeline for completion of plantation needs to be provided in the EIA report.
18.	The Project Proponent needs to submit employment based skill development plan for the local people and thrust should be to provide employment to local people after imparting training.
19.	The Project Proponent shall conduct drone survey of the mine lease area and buffer area and submit during the appraisal for EC.

20.	During the meeting, the EAC noted that old excavated pits exist within the mine lease area. Hence, the Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Karnataka clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. JSW Steel Limited or not?
21.	The Project Proponent shall ensure the validity of the baseline data and public hearing are valid as per Ministry's OM dated 08.06.2022 at the time of submission of proposal for EC.
22.	The Project Proponent needs to submit the detailed scientific study on flora and fauna and also to highlight on the endangered species, wildlife movement, presence of corridors etc. The Project Proponent needs to verify the list as per the latest Wildlife Protection Amendment Act, 2022. Accordingly, the project proponent needs to prepare the wildlife conservation plan for the available Schedule- I species. The wildlife conservation plan should cover the impact of mining.
23.	Project proponent to prepare Environmental Cost Benefit Analysis for the project in EIA/EMP Report.
24.	PP should submit the features of the existing Overburden lying within the ML area, their disposal plan and the distance from the 1st bench of Opencast mine to the Toe of overburden.
25.	The Project Proponent needs to submit the detailed R&R plan covering all the components viz. number of Project Affected Families (PAF) and details of the land owned by them, break up of total compensation to be paid including method of calculation including the sources/references adopted and mode of payment etc. The Project Proponent needs to submit the plan for Socio economic development of the neighbourhood habitats based on the need based survey along with the time bound action plan. An action plan for land acquisition in consent with the local people also needs to be submitted. Further, PP needs to submit the possession certificate and timeline for acquiring the land at the time of submission of EC proposal.
26.	PP shall provide the details of mining technology/methodology proposed to be adopted for mining operations and its associated environmental benefits of using from Climate Change perspective.
27.	The Project Proponent needs to submit employment based skill development plan for the local people and thrust should be to provide employment to local people after imparting training.
28.	Permission for ground water withdrawal shall be obtained from Central Ground Water Authority (CGWA) only for mining activity.
29.	Heavy metals including other parameters in surface water quality shall be analyzed and provided in EIA Report. Further, detailed mineralogical and chemical composition of the mineral and percentage of free silica from a NABL/MoEF&CC accredited laboratory.
30.	PP should clearly bring out that what is the specific diesel consumption ~ (Liters/Tonne of total excavation & mineral) and steps to be taken for reduction of the same. Year-wise target for reduction in the specific diesel consumption needs to be submitted.
31.	PP shall propose to use e-vehciles/LNG/CNG based mining machineries and trucks for mining operation and transportation of Minerals.
32.	PP shall submit letter from Principal Chief Conservator of Forest, State Government that the area does not falls under any Eco-sensitive zone and areas and further is no corridor of Elephants & Tigers.

33.	Details of toe-wall and garland drain to be constructed along the OB dump.
34.	Reclamation to be done using geo-texturing technique of the dumps close to habitation and a cause of visual intrusion
35.	Impact of proposed project/activity on hydrological regime of the area shall be assessed and report be submitted. Hydrological studies as per GEC 2015 guidelines to be prepared and submitted.
36.	The Project Proponent needs to submit the action plan for undertaking the plantation along the 7.5m barrier, safety zone of nallah, village road, electric line etc., PP should also submit the details no of saplings to be planted, type of saplings proposed and the area to be covered under greenbelt/plantation along with the timeline and budget. The greenbelt/plantation plan shall be prepared in such a way that the ecology of the area shall be restored.
37.	The Project Proponent should relook into the capacity of loading and hauling equipment thereby reducing number of hauling equipment.
38.	The Project Proponent should replace mobile water tanker by fixed sprinklers wherever possible.

3.6.6.2. Standard

1(a)	**Mining of minerals**
Project Details	
1.	Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994. The production details need to submit since inception of mine duly authenticated by Department of Mines & Geology, State Government.
2.	A copy of the document in support of rightful lessee of the mine should be submitted. In case of new mines copy of LoI granted by State Government to be submitted. PP should ensure that LoI is valid at the time of grant of ToR. PP should submit the copy of lease deed/supplementary lease deed/extension letter/transfer deed, from its initial grant to subsequent renewals/ transfer/extension of validity.
3.	All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
4.	PP should submit the District Survey Report (DSR) as per S.O. 3611(E) dated 25.07.2018 in case of minor minerals.
5.	Brief of proposal to be submitted which include total excavation of the material required for the production of certain quantity of the minerals, location of the project, mining lease area, latitude longitude, seismic zone etc. In case of expansion project details of expansion viz. expansion in mining lease area or expansion in production of any particular mineral or expansion in total excavation, latest certified Compliance report (CCR) from IRO of conditions granted in existing EC needs to be submitted.
6.	The PP should submit the real-time aerial video footage & video of the mining lease area and of the transportation route.

7.	All corner coordinates of the mine lease area, superimposed on a High-Resolution Imagery/toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
8.	Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
9.	The PP should collect the Baseline data (BLD) in respect of initial level of the mining lease. For this permanent bench marks (BM) needs to be established at prominent location preferably close to mining leases in question and should have precisely known relationship to the level datum of the area, typically mean sea level.
10.	In case of sand mining, the entire mining lease area should be divided suitably into grids of 25 m x 25 m with the help of sections across the width of river and along the direction of flow of the river. The levels (MSL & RL) of the corner point of each grid needs to be recorded. Each Grid should be suitably numbered for identification. PP should identity grids which will be worked out and grids which will come under no mining zone i.e. safety barriers from the river bank. PP should comply with the sustainable sand mining management guidelines 2016 and enforcement and monitoring guidelines, 2020 etc.
11.	A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
12.	Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
13.	Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
14.	The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
15.	Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
16.	Compliance of the Ministry's Office Memorandum No. F: 3-50/2017-IA.III (Pt.), dated 30.05.2018 on the judgment of Hon'ble Supreme Court, dated the 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India needs to be submitted and included in the EIA/EMP Report.
Forest	
1.	PP shall submit a certificate from Chief Conservator of Forests regarding involvement of Forest Land in the mining lease area if any. In case forest land is involved i) PP should submit the proof of application made for obtaining forest clearance and ii) a map clearly showing the forest & non-forest area.
2.	Status of forestry clearance for the broken-up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
3.	Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
4.	The vegetation in the RF / PF areas in the study area, with necessary details, should be given.

Court Matters	
1.	Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
Land Environment	
1.	PP should submit the details of survey number [viz. survey no, area in hectare, classification of land (government, private, forest, grazing land etc.), villages] duly authenticated by State Government, falling in the mining lease area.
2.	The study area will comprise of 10km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
3.	Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
4.	Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
Wildlife	
1.	A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
2.	A detailed biological study of the study area [core zone and buffer zone] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. PP shall submit list of Schedule-1 species present in core and buffer zone duly authenticated by CWLW. In case of any Scheduled-I fauna found in the study area, the necessary plan along with budgetary provisions for their conservation should be prepared in consultation with State Forest/Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost. Proof of its submission of conservation plan to the CWLW needs to be submitted.
3.	PP shall submit a certificate from Chief Wildlife Warden regarding distance of mining lease from the protected area falling within 10 KM of the mining lease. In case project requires clearance under Wildlife (Protection) Act, 1972 then copy of application made for the same needs to be submitted.
Baseline Environment	
1.	One season (non-monsoon) [i.e. March - May (Summer Season); October - December (post monsoon season); December - February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
2.	Air quality modelling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modelling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The windrose showing pre-dominant wind direction may also be indicated on the map.

3.	The PP should submit the photograph of monitoring stations & sampling locations. The photograph should bear the date, time, latitude & longitude of the monitoring station/sampling location. In addition to this, PP should submit the original test reports and certificates of the labs from which samples were analyzed.
Water Environment	
1.	The water requirement for the Project, its availability and source should be furnished. Quantity of surface or ground water to be used for the Project should be indicated. A detailed water balance should also be provided. Submit the year wise target for reduction in consumption of the ground/surface water by developing alternative source of water through rain water harvesting measures. Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided. The capital and recurring expenditure to be incurred needs to be submitted.
2.	Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
Hydro Geology	
1.	Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be.
2.	Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and BGL. A schematic diagram may also be provided for the same.
3.	Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working bench will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished. In case of surface water is proposed to be utilized then Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
Transportation	
1.	Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
Land Acquisition and R&R	
1.	Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
2.	R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need-based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.
Socio-Economic Environment	
1.	Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.

2.	Measures of socio-economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
3.	Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
4.	Activity-wise time-bound action plan on the issues raised and commitment made during public hearing to be submitted as part of the final EMP Report in compliance of the Ministry's OM F.No.22-65/2017-IA.III dated 30th September, 2020.
Environmental Monitoring and Management	
1.	It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the proposed safeguard measures in each case should also be provided.
2.	Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
Critically Polluted Areas, Aravali & CRZ	
1.	Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Dept. Should be secured and furnished to the effect that the proposed mining activities could be considered.
2.	Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL. HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
Risk Assessment & Disaster Management	
1.	Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
2.	Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
3.	A Disaster Management Plan shall be prepared and included in the EIA/EMP Report.
Miscellaneous	
1.	The general points are also to be followed: - a) All documents to be properly referenced with index and continuous page numbering. b) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated. c) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the

	original analysis/testing reports should be available during appraisal of the Project. d) Where the documents provided are in a language other than English, an English translation should be provided. e) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted. f) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF vide O.M. No. J-11013/41/2006-IA.II (I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed. g) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation. h) As per the circular no. J-11011/618/2010-IA.II (I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable. i) The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

3.7. Agenda Item No 7:

3.7.1. Details of the proposal

Expansion in Limestone Production Capacity from 1.0 million TPA to 2.0 million TPA in Hinauti Limestone Min e (ML Area: 378.261 ha) at Villages - Hinauti, Dengraha, Biharganj & Jurmani, Tehsil- Ramnagar, District: Sat na, State: Madhya Pradesh by M/s. UltraTech Cement Limited (Unit: Sidhi Cements Works). by **UltraTech Cem ent Limited** located at **SATNA,MADHYA PRADESH**

Proposal For		Fresh ToR	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/MP/MIN/472928/2024	J-11015/258/2007-IA.II(NC M)	21/05/2024	Mining of minerals (1(a))

3.7.2. Project Salient Features

The instant proposal is for Terms of Reference for Hinauti Limestone mine with enhancement in Production Capacity from 1.0 to 2.0 MTPA over ML Area of 378.261 ha by M/s UltraTech Cement Limited Located at Villages Hinauti, Dengraha, Biharganj &Jurmani, Tehsil Ramnagar, District Satna, State Madhya Pradesh.

The PP vide e-mail dated 10th June, 2024 informed to the Ministry that due to unavoidable reasons, PP will be unable to attend the meeting for the presentation of for Terms of Reference in the 30th EAC meeting before Non-Coal Mining Committee.

3.7.3. Deliberations by the committee in previous meetings

N/A

3.7.4. Deliberations by the EAC in current meetings

The PP vide e-mail dated 10th June, 2024 informed the Ministry that due to unavoidable reasons, PP will be unable to attend the meeting for the presentation of for Terms of Reference in the 30th EAC

meeting. EAC noted the submission of PP made via aforesaid email and accordingly, **deferred** the proposal.

3.7.5. Recommendation of EAC

Deferred for ADS

Day 2 -13/06/2024

3.1. Agenda Item No 1:

3.1.1. Details of the proposal

Unroi-II SMS Grade Limestone Mines, ML-06/2020, Village- Unroi, Tehsil- Sam, District- Jaisalmer, State- Rajasthan. (ML Area 998 Hectare). by **RAJASTHAN STATE MINES & MINERALS LIMITED** located at **JAISALMER,RAJASTHAN**			
Proposal For		Fresh EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/RJ/MIN/470342/2024	IA-J-11015/8/2023-IA-II(NCM)	10/05/2024	Mining of minerals (1(a))

3.1.2. Project Salient Features

The instant proposal is for Environmental Clearance for Unroi-II (M.L. No. 06/2020) SMS Grade Limestone Mining Project with Mine Material handling 3.50 MTPA (SMS grade Limestone ROM) out of which saleable production recovery of SMS Grade Limestone (30mm-80mm) with sized rejects (05mm-30mm) 2.772 million tone and production recovery of rejects (-5mm) 0.728 Million Tone saleable subject to market demand along with crushers (2X300 & 2X200TPH), Single Deck/Double Deck Screening Units (5X200TPH) in the ML area of 998 ha by M/s Rajasthan State Mines and Minerals Limited, located near Unroi, Sub Tehsil Ramgarh, Tehsil Sam (Old Tehsil Jaisalmer), District Jaisalmer, Rajasthan.

3.1.3. Deliberations by the committee in previous meetings

N/A

3.1.4. Deliberations by the EAC in current meetings

The PP vide e-mail dated 12th June, 2024 informed the Ministry that due to unavoidable circumstances, PP will be not be able to attend the meeting to present the instant proposal.

EAC noted the submission of PP made via aforesaid email and accordingly, **deferred** the proposal. EAC also noted that the instant proposal similar to above agenda no.1.1, hence project proponent comply the ads points raised in the agenda no.1.1.

3.1.5. Recommendation of EAC

Deferred for ADS

3.2. Agenda Item No 2:

3.2.1. Details of the proposal

KHUIYALA-I SMS GRADE LIMESTONE MINES (ML-01/2020) TOTAL LEASE AREA 944 Ha. by **RAJASTHAN STATE MINES & MINERALS LIMITED** located at **JAISALMER,RAJASTHAN**			
Proposal For		Fresh EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/RJ/MIN/470229/2024	IA-J-11015/10/2023-IA-II(NCM)	10/05/2024	Mining of minerals (1(a))

3.2.2. Project Salient Features

The instant proposal is for Environmental Clearance for Khuiyala-I (M.L. No. 01/2020) SMS Grade Limestone Mining Project, with mine material handling capacity i.e. SMS Grade Limestone ROM 3.508 million tone with saleable production recovery of SMS Grade Limestone(30mm-80mm) with sized rejects (05mm-30mm) 2.779 million tone and production recovery of rejects (-5mm) 0.729 Million Tone saleable subject to market demand with crushers (2X300 & 2X200TPH), Single Deck/Double Deck Screening Units (5X200TPH) in the mine lease area of 944 ha by M/s Rajasthan State Mines and Minerals Limited, located near Unroi, Sub Tehsil Ramgarh, Tehsil Sam (Old Tehsil Jaisalmer), District Jaisalmer, Rajasthan.

3.2.3. Deliberations by the committee in previous meetings

N/A

3.2.4. Deliberations by the EAC in current meetings

The PP vide e-mail dated 12th June, 2024 informed the Ministry that due to unavoidable circumstances, PP will be not be able to attend the meeting to present the instant proposal.

EAC noted the submission of PP made via aforesaid email and accordingly, **deferred** the proposal. EAC also noted that the instant proposal similar to above agenda no.1.1, hence project proponent comply the ads points raised in the agenda no.1.1.

3.2.5. Recommendation of EAC

Deferred for ADS

3.3. Agenda Item No 3:

3.3.1. Details of the proposal

Tadawas Limestone Mine (Auction Mine) of M/s Hansdeep Industries and Trading Company Limited in the min e lease area of 423.97 ha with the production capacity of 2.0 MTPA of limestone and 0.6 MTPA OB/ waste locate d at Tadawas, Berawas, Bhawanda and Khorawa Village, Tehsil Khimsar, District Nagaur, Rajasthan by **HANS DEEP INDUSTRIES AND TRADING COMPANY LIMITED** located at **NAGAUR,RAJASTHAN**

Proposal For		Fresh EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/RJ/MIN/445238/2023	J-11015/29/2022-IA-II(NCM)	22/09/2023	Mining of minerals (1(a))

3.3.2. Project Salient Features

The instant proposal is for Environmental Clearance for Tadawas Limestone Mine with the production capacity of 2.0 MTPA & 0.6 MTPA OB/ waste in the ML area of 423.97 ha by M/s Hansdeep Industries and Trading Company Limited located at Tadawas, Berawas, Bhawanda and Khorawa Village, Tehsil Khimsar, District Nagaur, Rajasthan.

2.3.2 The details of the project as ascertained from the document submitted by theProject Proponent are given as under: i. The mine lease area is located between the Latitude - 26°55’35.88” N to 26°57’13.66” N and Longitude - 73°27’38.11” E to 73°29’09.76” E. The Mine lease rea falls under the Survey of India Toposheet No. 45F/5 and falls in Seismic Zone-II. ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals falls under Category “A” as the mining lease area is greater than 250 ha and appraised at the Central level. iii. PP has obtained the ToR vide letter no. J-11015/29/2022-IA-II (NCM) dated 28th June, 2022 for Tadawas Limestone Mine by M/s Hansdeep Industries and Trading Company Limited. iv. PP has obtained the Letter of Intent (LOI) for 423.97 ha vide letter no. P.3 (2) Khan/ Group-2/2021 dated 26.08.2021 and subsequent amendment dated 25.08.2024. v. Mine Plan has been approved vide letter No. 584 (4) (3) (1889)/2021 RCOM-AJM dated 08.02.2022 under MCDR 2017/MCR 2016. vi. NOC for Groundwater withdrawal has been obtained vide letter No. CGWA/NOC/ MIN/ ORIG/ 2023/ 18484 issued on 13.05.2023. vii. Surface water bodies within 10 km radius are as follows: a) LalapTalav 5.6 km; b) SarTalav 7.8 km; c) AnnasagarTalav 9.1 km; d) BanlavTalav 9.2 km; e) Daria SagaraJheel 10.6 km; f) BitotiTalav 11.2 km; g) KalaiTalav 12.2 km; h) PallolaiTalav 12.8 km. viii. GeologicalReserve detail: a) Totalgeologicalreserve: Geological Reserves Limestone: 207.066 Million tonnes b) Mineable reserve: 171.821 million tonnes c) Extractablereserve: - d) Percent(%)ofextraction: 82.97% e) Range of ground water level 100 m bgl to maximum of 109 m bgl ground water level during pre-monsoon (in May) and 109 m bgl to 101 m bgl during post monsoon (in November) period. f) Total estimated water requirement: Total water requirement for the project will be 305 KLD which will be sourced from the ground/ mine sump. g) Details of intersecting ground water level: The mining is not going to intersect ground water table. 1. DetailsofDeposits: a) Depth of ore body: 0-0.30m b) Grade of ore: The grade in terms of CaO and MgO is 47.85% and 4.03% respectively. c) Strippingratio: 1:0.08 ix. Baseline Detail: Baseline data was collected from March to May 2022 (Summer); The 98th percentile value of PM10 varies between 70.5 µg/m3 at AAQ7 to 86.9 µg/m3 at AAQ1 and the 98th percentile value of PM2.5 varies between 28.7 µg/m3 at AAQ7 to 43.0 µg/m3 at AAQ6. Anthropogenic sources including fuel combustion, domestic cooking in some area and fuel combustion for vehicles in the study area. Concentration of PM2.5 were observed in all sites remain within the limits. The values of Sulphur pollutants in this case were found well below the NAAQ standard. The values of Oxides of Nitrogen

were found well below the NAAQ standard. The 98thpercentile values of CO in the study area varies from 0.44 mg/m3 at AAQ7 to 0.65 mg/m3 at AAQ2. The values recorded were below the prescribed standard of NAAQ.

x. Details of Land usage:

Sl. No.	Pre mining use	Area occupied (in ha)
1	Barren / Waste land with small bushes & shrubs	165.0005
2	Land under Agriculture / Crops	200.3895
3	Land under Public Infrastructure / Utilities (Waterbodies & Road)	1.1
4	Land under Habitation	2.25
5	Land under Monuments & places of Historical Importance	0
6	Degraded by Pits & Excavation	32.52
7	Degraded by Dumps & Material Staking	3.68
8	Lime kiln (other)	19.03
	Total	423.97

Post-Mining

Sl. No.	Post mining landuse	Area occupied (in ha)
1	Area under water Reservoir	252.455
2	Mined out Area fully Rehabilitated by plantation	100.88
3	Virgin area under green belt	19.50
4	Additional Plantation	22.8
5	Area undisturbed/ virgin	27.835
6	Area under utility services	0.5
		423.97

xi. PP has submitted the Site Specific Wildlife Conservation Plan for *Pavocristatus, Vulpesbengalensis, Urvae*

xii. PUBLIC HEARINGISSUES

1. DateandPlaceofpublichearing: 18/05/2023, open ground in front of Government Higher Secondary School
2. IssuesraisedduringPublicHearingandassurancegivenalongwiththefinancial provisions and action plan, if any

Major issues raised	Response of the Project Proponent	Reference of Final EIA/EMP
Environmental Awareness	PP mentioned that the company shares similar concerns well aware of local people's concerns and is willing to do more work in this direction in collaboration with local authorities.	Capital Cost 2.0 lacs and Recurring Cost 0.50 lacs for Environment Awareness Program in EMP
Tree Plantation and Environmental Awareness	PP mentioned that the company shares similar concerns well aware of local people's concerns and is willing to do more work in this direction in collaboration with local authorities.	EMP Capital Cost Rs. 411.3 lacs and Recurring Cost Rs. 10 lacs per annum for green belt development in EMP
Upgradation of Primary schools	PP cannot help in upgradation of school status as it is beyond its area but has committed to provide stationery items and other education related items to schools in project site and nearby areas.	No. of schools= 2 per annum (1 in core zone and 1 in buffer zone); Provisions for school will be Rs. 30,000 per school; Total= Rs. 3,00,000
Employment opportunities and skill development	Employment will be given preferably to local people as per their qualification, skills, experience and job availability. Skill development training center shall be provided in the vicinity of MineArea	Skill development training center Capital Cost Rs. 5.0 lakh; Recurring Cost Rs. 0.50 lakh per annum (Total for five years Rs. 2,50,000 recurring cost)
Lack of Water	PP will work with the concern Panchayat and try to solve the local people's problem for water.	Capital Rs. 3,50,000 (Recurring budget Rs. 0.50 lakh per annum) in EMP
Land Affected People	The land is being purchased with fair compensation, mutual agreement and consent and necessary reimbursement for resettlement and rehabilitation to the affected people is being taken care.	A Social Impact and Need Assessment was carried out.

Health Issues	PP is committed to providing health s afety measures to workers and health camp facilities to villagers, besides th eir regular CSR activities	Health camps in the 4 villag es per year @ Rs. 40,000 per camp. Total = Rs. 8,00,000 for five years

xiii. Costs of the project:

a. Total capital Cost: INR 1834 lakhs (capex)

b. Cost of Production: -Sale Price: It is being estimated Rs. 450/- per tonne as landed cost including transportation till crusher based on nearby identical running mine.

c. CSR cost: Fund for CSR is based on based on 2% of the average net profit of the company for the three immediate preceding financial years.

d. R&R Cost: Rs. 14.77 Cr and Land Compensation: Rs. 55.11 Cr.

e. No of PAFs: 224;No. of PDFs: 56

f. Cost for implementing EMP: Rs. 476.8 lakhs capital cost and Rs. 22.7 recurring cost of EMP

xiv. Details of villages/habitation in mine lease area

a. Inside the lease: 4

b. Surrender by lease: -

c. Extent of crop land acquired/being acquired in ha. - 200.3895

xv. Earlier, the proposal was considered in the 21st EAC (Non-Coal Mining) meeting held during 18-20th October, 2023 wherein the committee deferred the proposal due to invalid Letter of Intent. The Letter of intent was valid upto 24.09.2023 and a requisition letter has been submitted to the State Govt. for extension of validity of Letter of Intent (LoI). The PP has submitted their consecutive replyon 24.02.2024, and 21.05.2024 with valid letter of Intent dated 25.08.2024 and therefore the proposal considered in this 30th EAC meeting dated 12 to 14th June, 2024.

3.3.3. Deliberations by the committee in previous meetings

Date of EAC 1 :18/10/2023

Deliberations of EAC 1 :

The Project Proponent/Consultant has informed the EAC that the instant proposal is for mining of Limestone in Tadawas Limestone Mine (Auction Mine) for the proposed production capacity of 2.0 MTPA of Limestone and 0.6 MTPA of OB/Waste along with the crusher capacity of 1000 TPHin the mine lease area of 423.97 ha. The EAC asked the Project Proponent that whether the Letter of Intent (LoI) is valid as on date or not. The Project Proponent has informed the EAC that as on date the Letter of Intent is not valid and it was valid up to 24.09.2023. A requisition letter has been submitted to the State Govt. for extension of validity of Letter of Intent (LoI). The EAC was of the view that the Letter of Intent (LoI) is the basis for consideration of the proposal and hence the instant proposal cannot be considered further without a valid Letter of Intent (LoI). Thus, the EAC opined that the instant proposal may be considered only after the submission of the valid Letter of Intent (LoI) by the Project Proponent. Therefore, the EAC **deferred** the proposal.

3.3.4. Deliberations by the EAC in current meetings

The EAC after detailed deliberations by PP and the consultant noted that the instant proposal is a Greenfield project for the mining of Limestone with the production capacity of 2.0 MTPA of limestone and 0.6 MTPA OB/ waste located at Tadawas, Berawas, Bhawanda and Khorawa Village, Tehsil Khimsar, District Nagaur, Rajasthan. The EAC observed that PP has not conducted the monitoring of nocturnal species during the collection of baseline data. EAC emphasised that PP should be very cautious while collecting the baseline data, it should follow a holistic approach. Accordingly, PP was advised to collect the baseline data related to nocturnal species for at least 15 days. The committee also highlighted that Chinkara and Stray dogs are the prevalent species near the mine site and utmost care should be taken to devise the wildlife conservation plan so that human-animal conflict can be prevent. The committee suggested that special provision with regard to the stray dog management may be incorporated in the wildlife conservation plan.

The EAC further asked the PP to submit the detailed plan for laying out the crusher within the lease area and the mitigative measures to control the air pollution. PP was also advised to submit the detailed action plan along with the budgetary provisions for addressing the public issues raised during the Public Hearing. With regard to the transportation, EAC opined that village road shall not be used for transportation of mined out mineral, PP shall prepare and submit the transportation route keeping in mind that the selected route avoids sensitive locations such as schools, colleges, hospitals etc. On the issue of Water Management, EAC reiterated that PP shall most of the human activity near the mine lease area is dependent upon the ground water hence, there should a judicious use of the resource. Accordingly, EAC suggested that PP should come up with a plan to reduce dependency on Ground water for mining activity within the 5 years from the commencement of Mining operations.

Based on above observation, the EAC **deferred** the proposal for want of the following information:-

i. PP shall submit the additional Baseline report by concentrating upon the local Flora & Fauna and shall inco
ii. PP needs to submit the revised wildlife conservation plan by incorporating the protection and monitoring pl
iii. PP needs to submit the detailed plan for laying out the crusher within the lease area and the mitigative meas
iv. PP needs to submit the detailed time bound action plan along with the budgetary provisions for addressing
v. PP shall prepare and submit the transportation route keeping in mind that the selected route avoids sensitive
vi. PP shall submit a plan to reduce dependency on Ground water for mining activity within the 5 years from th
vii. PP needs to submit Undertaking in the form of Affidavit in compliance to the OM dated 30.05.2018.
viii. The Project Proponent needs to submit detail land acquisition plan.

3.3.5. Recommendation of EAC

Deferred for ADS

3.4. Agenda Item No 4:

3.4.1. Details of the proposal

Godbaem-Ou Cuttiem Curpem Mine by **VIDYA TIMBLO** located at **SOUTH GOA,GOA**			
Proposal For		Amendment in ToR	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/GA/MIN/459811/2024	J-11015/40/2005-IA.II(M)	09/05/2024	Mining of minerals (1(a))

3.4.2. Project Salient Features

The proposal is for amendment in TOR dated 25.09.2023 granted to Godbaem-OuCuttiemCurpem Mine of M/s Rajesh P Timblo with expansion in production capacity of Iron Ore from 0.10 MTPA to 0.5 million TPA over an extent of 70.7948 ha situated at Survey no 2(part) of Govt. Forest land and survey no's 5(part), 6(part), 7(part), 8(part), 10(part), 12(part), & 13(part) at Curpem Village, Sanguem Taluka, South Goa District, Goa.

The PP has requested an amendment in the following Specific Terms of Reference issued on 25.09.2023:
i. The Action Plan on the compliance of the recommendations of the CAG as per Ministry's Circular No. J-11013/71/2016-IA.I(M), dated 25.10.2017 needs to be submitted at the time of appraisal of the project and included in the EIA/EMP Report.
ii. Details of benefit accrued during the violation period along with capital cost of the project is to be submitted.
iii. The Project Proponent needs to submit the penalty provisions as per Ministry's SOP dated 07.07.2021 at the time of appraisal of EC. iv. The remediation plan and the natural and community resource augmentation plan to be prepared as an independent chapter in the EIA report by the accredited consultants. v. Preparation of EMP comprising remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed and economic benefits derived due to violation. vi. Assessment of ecological damage with respect to air, water, land and other environmental attributes. The collection and analysis of data shall be done by an environmental laboratory duly notified under the Environment (Protection) Act, 1986, or an environmental laboratory accredited by NABL, or a laboratory of a Council of Scientific and Industrial Research (CSIR) institution working in the field of environment. vii. The Project Proponent shall be required to submit a bank guarantee equivalent to the amount of remediation plan and natural and community resource augmentation plan with the SPCB prior to the grant of EC. The quantum shall be recommended by the EAC and finalized by the regulatory authority. The bank guarantee shall be released after successful implementation of the EMP, followed by recommendations of the EAC and approval of the regulatory authority.

2.4.2 The details of the project as ascertained from the document submitted by the Project Proponent are given as under:

i. The mine lease area is located between Latitude: 15º 07' 49.48025" N to 15º08'23.34063" N and Longitude: 73º 10' 01.58212" E to 73º 10' 38.86888" E. The mine lease area falls under the Survey of

India Toposheet No. D43C4 and falls in Seismic Zone-III.

ii. The project activity is listed at schedule no. 1(a) Mining of Minerals and instant proposal attracts the general conditions as the Netravali Wildlife Sanctuary is located at a distance of 2.5 km from the mine lease area and falls under Category “A” and appraised at the Central level.

iii. The Project Proponent has submitted that earlier proposal was submitted under window period under Ministry’s Notification S.O 1530 (E) dated 06.04.2018 vide proposal no: IA/GA/MIN/77170/2018 on 30.08.2018. The proposal was considered in the EAC meeting held during October 23-24, 2018 wherein the Committee based on the information submitted by the project proponent recommended the proposal for grant of ToR subject to examination of following issues by the Ministry, (i) The mine lease area is located within 2.5 km of Netravali Sanctuary and had carried out mining till 2013 without NBWL clearance, (ii) The committee noted that the project proponent had carried out mining till 2005 without EC and hence will be covered by the judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors. PP needs to submit the affidavit in compliance with Ministry's O.M No 3-50/2017-IA. II(M) dated 30.05.2018. Then, the automatic standard Terms of Reference (ToR) was generated on 22.01.2019.

iv. The Ministry vide letter dated 13.12.2018 requested the Director, Dept of Science and Technology & Environment to initiate credible action on M/s Rajesh P Timblo by invoking powers under section 19 of the Environment (Protection) Act, 1986 for taking necessary action under section 15 of the Act and the evidence may kindly be provided to the MoEFCC on the credible action taken for taking further necessary action. The Ministry also informed the Directorate of Mines and Geology that the committee observed that the mine lease area is located within 2.5 km of Netravali Sanctuary and the project proponent had carried out mining till 2013 without NBWL clearance. The Committee also noted that the project proponent carried out mining till 2005 without EC and hence will be covered by the judgment of the Hon’ble Supreme Court order dated 02.08.2017. In view of the above, the Ministry requested to take action as per law and to send the action taken report to this Ministry for further necessary action.

v. The Directorate of Mines and Geology vide letter dated 27.03.2023 informed that the Common Cause judgment provides that an existing leaseholder will require an EC from MoEF&CC to conduct mining operations only if he expands the mining operation or at the time of seeking renewal of his lease. In view of the above factual scenario, the judgment of Common Cause will not apply to this case as prior to 2005 this lease does not require any EC as per the judgment of common cause itself. The DMG also informed that w.r.t NBWL permission it may be noted that the subject lease is located within 10 km of National Park/Wildlife Sanctuary but outside the boundary limit of notified ESZ, therefore prior clearance from NBWL may not be necessary. However, if any such permission from NBWL is found to be necessary by EAC then the same will have to be explicitly mentioned in the EC.

vi. During the appraisal for Terms of Reference in the EAC meeting 24-25th August, 2023, the Project Proponent has informed the EAC that nearest ESA of Western Ghats of Kurdi Village is located at a distance of 0.05 km and the instant mine lease located in Curpem village does not fall under ESA of Western Ghats as per Ministry’s Notification dated 06.07.2022. The EAC opined that the Ministry may seek comments from the ESZ Division regarding the instant mine lease falls under Western Ghats ESA area or not. Ministry sought the comments from the ESZ division of the Ministry regarding the above observation of the EAC. It was examined w.r.t to the KML file (uploaded by the Project Proponent) of draft Western Ghat ESA available with ESZ Division. Upon examination on Google Earth, it has been

found that the project site/mine lease area is falling outside the draft Western Ghat ESA area. Further, the PP has obtained the Terms of Reference (ToR) vide letter no. J-11015/40/2005-IA. II(M) dated 25.09.2023 under violation.

vii. Mining lease as per Lease deed is 69.4745 Ha & as per Approved DGPS Survey plan is 70.7948 Ha. The mining lease was renewed for a period of 20 years with effect from 22.11-2007 to 21.11.2027 vide Directorate of Mines and Geology, Goa, Order No. 96/377/88/llR) - Mines/3243 of 14.12.2009 and corrigendum No. 3273 dated 21.12.2009. Mine lease deed was made on 30.12.2009 for a period of 20 years effective from 22.11.2007 to 21.11.2027.

viii. Land Use/Land Cover of the Mine Lease Area:

Private land	32.1947 Ha
Forest Land	38.6001 Ha
Total Mining lease area (MLA), ha	70.7948 Ha

3.4.3. Deliberations by the committee in previous meetings

N/A

3.4.4. Deliberations by the EAC in current meetings

The EAC observed that the instant proposal is for amendment in specific conditions of ToR issued on 25.09.2023 granted to Godbaem-Ou Cuttiem Curpem Mine of M/s Rajesh P Timblo under Ministry's SoP dated 07.07.2021. This SoP dated 07.07.2021 was specifically issued by the Ministry for identification and handling of violation cases.

With regard to aforesaid submission of PP, EAC reiterated that Hon'ble Supreme Court of India vide judgment dated 02.01.2024 in the matter of Vanashakti versus Union of India &ors (WP © 1394/2023) has stayed the SoP dated 07.07.2021 and OM dated 28.01.2022. Further, Ministry has also issued OM dated 08.01.2024 for compliance of the aforesaid judgement.

In light of the aforesaid stay, EAC was of the opinion that instant proposal cannot be considered at this juncture. Accordingly, EAC **deferred** the proposal.

3.4.5. Recommendation of EAC

Deferred for ADS

3.5. Agenda Item No 5:

3.5.1. Details of the proposal

Gandhamardan Iron Ore Mining Project by **ODISHA MINING CORPORATION LIMITED** located at **KENDU JHAR,ODISHA**

Proposal For		Amendment in EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/OR/MIN/471265/2024	J-11015/33/2024-IA.II(NCM)	16/05/2024	Mining of minerals (1(a))

3.5.2. Project Salient Features

The instant proposal is for amalgamation of Gandhamardan Block-A Iron Ore block with ML area of 618.576 ha and Gandhamardan Block-B Iron Ore block with ML area 1590.8673 ha as a single and composite Mining Lease to be named as Gandhamardan Iron Ore Mining Lease with the total ML area of 2209.4433 ha without change in total production capacity of 9.47 MTPA (0.35 MTPA + 9.12 MTPA) by M/s Odisha Mining Corporation Ltd located in Keonjhar District, Odisha.

The Project proponent has requested to the Ministry for Amalgamation of two contiguous mining leases Gandhamardan Block-A Iron Ore block &Gandhamardan Block-B Iron Ore block of Odisha Mining Corporation Ltd (OMC). The PP has submitted the existing, proposed ML area and production capacity as follows:

ExistingMining Leases	ExistingMining Lease Area	Proposed AmalgamatedMining Lease Area	Remarks
Gandhamardan Block ‘A’	618.5760 ha	2209.4433 ha[618.5760 ha + 1590.8673 ha]	Amalgamated mining lease area is sum total of individual ML areas
Gandhamardan Block ‘B’	1590.8673 ha		

ExistingMining Leases	ExistingProduction Capacity	ProposedTotal Production Capacity	Remarks
Gandhamardan Block ‘A’	0.35 MTPA	9.47 MTPA [0.35 MTPA + 9.12 MTPA]	Total Production capacity is sum total of individual EC approved capacity
Gandhamardan Block ‘B’	9.12 MTPA		

2.5.2 The details of the project as ascertained from the document submitted by theProject Proponent are given as under:

i. The mine lease area is located between Latitude 21°36'9.05"N to 21°40'3.20"N

and Longitude 85°29'14.36"E to 85°31'16.03"E. The mine lease area falls under the Survey of India Toposheet No. F45N6 and F45N10 and falls in Seismic Zone-II.

ii. The project activity is listed at schedule no. 1(a) Mining of Minerals for which the Mine lease area is greater than 250 ha and falls under Category “A” and appraised at the Central level.

iii. The PP has obtained the following Environmental Clearance as follows:

a. EC of Gandhamardan A Iron Ore Mine for 0.35 MTPA production capacity and 618.5760 ha ML area has been accorded by MoEFCC vide letter no. J-11015/1088/2007-IA. II(M) dated 16.01.2009.

b. EC of Gandhamardan B Iron Ore Mine for 9.12 MTPA production capacity and 1590.8673 ha ML area has been accorded by MoEFCC vide letter no. EC vide letter no. J-11015/1084/2007-IA. II(M) on 03.02.2009.

iv. The PP has earlier obtained the following permissions for Forest Clearances as follows:

a. Gandhamardan A Iron Ore Mine

• F. No. 8-105/2006-FC dated 24th April, 2017 for 41.2442 ha

• F. No. 8-27/2006FC dated 22nd March, 2021 for 76.7206 ha

• F. No. 8-27/2016-FC dated 03rd June, 2022 for 401.7824 ha

b. Gandhamardan B Iron Ore Mine

• F. No. 8-81/2005-FC dated 17th August, 2007 for 232.438 ha

• F. No. 8-81/2005-FC (Vol.) dated 9th October, 2018 for 1177.211 ha

v. Details of Mine Lease in chronological manner:

S. No	Details of grant of Mine Lease deed execution	Period of Grant		Name of the Mineral	Mine lease area in Ha
		From	To		
1.	· Lease deed was executed on 21.05.1963 over an area of 618.576 ha for a period of 30 years i.e. upto 20.05.1993. · 1st renewal of lease was done for a period of 20 years i.e., upto 20.05.2013. · As per Rule 3(2) of Mi	21.05.1963	20.05.2033	Iron Ore	618.576 ha

	neral (Mining by Government Company) Rules, 2015 the lease is deemed to be valid for a further period of 20 years i.e., up to 20.05.2033.				
2.	· Lease deed was executed on 11.07.1970 over a lease area of 1590.8673 ha for a period of 30 years i.e. up to 10.07.2000. · As per the MMDR Amendment Act 2015 the validity of the lease period was extended up to 31.03.2020. · With the enactment of the Mineral (Mining by Govt. Company) Rules, 2015, the original lease period of the said lease has been granted for 50 years, i.e. from 11.07.1970 to 10.07.2020 and extended for a further period of 20 years till 10.07.2040.	11.07.1970	10.07.2040	Iron Ore	1590.8673 ha

vi. Land Use/ Land Cover of the Mine Lease Area detail:

Private land	6.2009 ha
Government land	273.8463 ha
Forest land	1929.3961 ha ;

Total Mining lease area (MLA), ha	2209.4433
Private land for crusher, workshop & other infrastructure outside the MLA	All facilities within ML Area

vii. Mining plan details:

Mining Plan including Progressive Mine Closure Plan (approved by Indian Bureau of Mines/DMG)	Letter No.	MCDR-MiFL0FE/ 9/ 2022-BBS-IBM_RO_BBS
	Date	11.08.2023
	Mineral & (Major/Minor)	Iron Ore
	Mine Lease Area, Ha	2209.4433
	Validity	Five (5) years
Mining Parameters	Quantitative Description	
Method of Mining	Fully Mechanized Open Cast Mining	
Drilling/Blasting	Drilling will be carried out using 115-150mm dia. Drill with 3.0m burden & 3.5m spacing. Total 80 %(approx.) of planned quantity will require drilling & blasting. Holes will be charged with emulsion/ slurry/ SME and initiated using NONEL/ detonating fuse	
Geological Reserves	248.968646 Million Tonnes	
Mineable Reserves	235.359 Million Tonnes	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Total Excavation -18.84 MTPA Iron ore production - 9.47 MTPA Waste - 9.37 MTPA	
Life of mine	25 years. May be revised on basis if reserves are updated on basis of further detailed exploration	
Mine Bench Height & Bench Width	6 m & 10 m	

No. of Mine Benches	98
Existing Depth, m bgl	170 m
Ultimate Depth of Mining, m b gl	210 m
Ground Water Table, m bgl	Gandhamardan–A Ground water table is at 643 m AMS L (above Mean Sea Level). Gandhamardan–B Ground Water Table is at 625-626 m AMSL (above Mean Sea Level).
Details of ground water intersec tion	The mine working will not intersect ground water table.
Individual bench slope	75^{o}
Overall pit slope	45^{o}
Details of existing/ proposed Cr usher	Mobile Crushing Plant (1x250 TPH), Static Crushing Pla nt (1x 325 TPH, 1x450 TPH, 1x900 TPH). Mobile screening plant (2x200 TPH, 4x500 TPH, 2x350 TPH, 1x1200TPH, 1X500TPH).
Mineral Beneficiation	Crushing & Screening
RoM output size	Lump Ore – 10 to 40mm Fine Ore – 10mm
Transportation details including capacity of dumper/tipper, mod e of transport and distance	9.47 MTPA will be dispatched by trucks to consumers n earby railway siding(s) at buyers' discretion.
Generation of Topsoil/OB & its Management during plan period & conceptual period	93000 m^3 during plan period. All top-soil generated during expansion of existing quarr ies will be spread over physically reclaimed areas and sta bilised waste dumps as part of the biological reclamation process.
Generation of Mineral Rejects/ Waste & its Management durin g plan period & conceptual peri od	48.42 million tonnes during plan period. These wastes are dumped at the earmarked non-minerali zed areas in a retreating manner by forming number of te rraces and compacting itusing dozers.

viii. Water requirement detail**:**

Total water requirement	1689 m^3/day	Fresh water	1479 m^3/day
		Treated water	210 m^3/day
Source	Ground water and surface water		
Permission for withdrawal/ intersection along with details of grant and its validity	NOC to abstract 850 m3/day of Ground Water has been obtained from CGWA, Govt. of India vide NOC No. CGWA/NOC/MIN/ORIG/2022/14882, for Gandhamardan–A, renewal application under consideration. NOC to abstract 98 m^3/day of Ground Water has been obtained from CGWA, Govt. of India vide NOC No. CGWA/NOC/MIN/REN/1/2024/9454, dated 26.04.2024 for Gandhamardan–B. · Surface water permission obtained from Water Resources Dept. vide letter No. 17585/WR, dt.24.07.2017 for drawal of 329 m^3/day from ChamdaNala for Gandhamardan–A. · Surface water allocation of 202 m^3/day i.e 0.082 cusecs has been obtained from Department of Water Resource, Govt. of Odisha vide letter no. 17573/WR, dt 24.07.2017 for Gandhamardan–B.		

ix. Nearest village/town/ highway/interstate boundary/railway station/water bodies/monument/ forest

Particulars	Particular's Name	Distance &Directions
Village	Upper Jagar	~0.6km(NW) of ML
Town	Keonjhar	~16 km(W) of ML
Highway	NH-49	~5 km(W) of ML
Interstate Boundary	Jharkhand	47 KM (N) of ML
Railway Station/Railway line	Keonjhar	~16 km W of ML

Water Bodies	Bitarani River SuakatiNala PatarpagiNadi ChamdaNala SanladihiNala TandijoraNala Badaghagara Dam Machkandana River IchindaNala -	4.6 km (W) 1.3 km E 4.8km NW 3.0 km SW 1.55 km SE 4.15 km S 3.9 km SE 3.6 km E Core Zone
Forest	Gandhamardan PRF	

x. Presence of Environmentally Sensitive areas in the study area

Forest Land/Protected Area/ Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest Land within the mine lease area and (if yes) status of Forest Clearance	Yes	1929.3961 ha; PP has obtained the Stage II FC for entire Forest Land of 1929.3961 ha lying within ML area of 2209.4433 ha through various letters dated dated 24.04.2017, 22.03.2021, 03.06.2022, 17.08.2007, 18.10.2007 and 09.10.2018.
National Park	No	
Wildlife Sanctuary	No	
Elephant/Tiger Reserve	No	
Eco-Sensitive Zone(ESZ) / Eco-Sensitive Area (ESA)	No	
Coastal Regulation Zone (CRZ)	No	
Schedule-I species (No.s and name of schedule-I species with authenticated letter)	Yes	-
Wildlife Conservation Plan	Yes	Site-Specific Conservation Plan has been prepared and the same has been approved by the PCCF (WL) vide letter No. 3305/1 WL(C) SSP-325/2012 d

		t.04.05.2012 with a total financial out lay of Rs. 6 29.83 lakhs for Gandhamardan Block - A Iron ore mine, and vide letter No.1757/1 WL(C) SSP-62/2 011 dt.11.03.2011 with a total financial out lay of Rs.218.00 lakhs for Gandhamardan Block -B Iron ore mine.

xi. Green belt/ plantation details:

Proposed area for green belt/plantation and no. of saplings prop osed	291.99 ha/500000 nos.
Budget for green plant & plantation till the end of life of mine.	Rs. 750 lakhs
Details of existing plantation and its survival rate	110325; 90% survival ra te
No. of tree cuts in the mine lease area and compensatory afforest ation	35928 nos.
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	13.22

xii. Baseline detail:

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	01-12-2021 to 28-2-2022
Season (Summer / Pre-monsoon / Post-monso on / Winter)	Winter Season, 2021-2022
Predominant Wind dir ection (From)	Predominant wind directions: E (9.42%) & SW (7.04%).

Ambient Air Quality (no. of locations) and re sults	9 (1CZ + 8BZ) • PM_{10} levels varied from 91 to 51 µg/m^3 • $PM_{2.5}$ levels varied from 55 to 30 µg/m^3 • NO_2 levels varied from 24.2 to <10 µg/m^3 • CO levels varied from 1721 to 301 µg/m^3
Noise level (no. of loc ations) and results	10 (2CZ + 8BZ) • During Day time varied from 63.8 to 39.0 dB(A) & Nigh t time varied from 47.9 to 37.2 dB(A). • Noise levels within norms of respective noise category a reas.
Water Quality (no. of l ocations) and results	16 (8SW + 8GW) Surface Water • pH (6.7 to 7.6), DO (5.4 to 7.4 mg/l), BOD (2 to 3 mg/l), Total Coliforms (630 – 1700 MPN/100 ml). • It was found that the water quality is good for irrigation purpose; outdoor bathing, propagation of wild life and fisheries and also it can be used as drinking water sour ce with conventional treatment followed by disinfectio n. Ground Water • Iron value slightly exceeding the acceptable limits in onl y one water sample (GW8). Values of total alkalinity a nd total hardness in sample GW4 and GW8 are slightl y exceeding the acceptable limits but well within the p ermissible limit. Similarly, value of aluminium and ma nganese are slightly exceeding the acceptable limit but well within permissible limit in samples GW2, GW3, GW4, GW6 & GW8.

Soil Quality (no. of locations) and results	6 • pH Moderately Acidic. • The concentration of Fe, Cu, Zn &Mn are within the specified critical limit for S1 sample while for S2, S3, S4, S5 and S6 samples the concentrations are above the critical limits. • The soil analysis report indicates that the soil in the area is capable of supporting plant growth.
Hydro geological study and results	Hydrogeological survey in the area reveals the lithological characteristics and the role of tectonic deformation on the occurrence and distribution of ground water reservoirs and their water bearing and water yielding properties as well as water quality issues.
Traffic study (no. of locations) and results	2 At present the Daily traffic volumes at T1 and T2 are well within the respective Recommended Design Service Volumes.

xiii. Details of CTE/CTO, Certified Compliance Report, Certified Production Details from the inception of the r

Particulars	Details of Letter along with date of grant and validity
Consent to Establish	· CTE has been granted by State Pollution Control Board, Odisha vide letter No. 7569/IND-II-CTE-6512 on dated 04.06.2021 for Gandhamardan–A. · CTE has been granted by State Pollution Control Board, Odisha vide letter No. 19310/IND-II-CTE-6320 on dated 04.12.2021 for Gandhamardan–B.
Consent to Operate	· CTO has been granted vide letter No. 4901/IND-I-CON-6050 with Consent Order No –2539 dated 29.03.2022, w

	hich is valid till 31.3.2025 for production of 9.12 MTP A under Air (PCP) Act, 1981 and Water (PCP) Act, 19 74. ·CTO has been granted vide letter No. 4983/IND-I-CON-2 44 with Consent Order No –871 dated 29.03.2022, whi ch is valid till 31.3.2025for production of 9.12 MTPA under Air (PCP) Act, 1981 and Water (PCP) Act, 197 4.
Certified Compliance Report and Inspection date	·EC Compliance Report Certified by IRO Bhubaneswar iss ued vide letter no. 101-556/09/EPE dated 08-12-2023 b ased on the site visit made on 12-10-2023 for Gandham ardan-A Iron Ore Mine. ATR submitted vide OMC's le tter No. 605/OMC/ROG/2024 dated 22-02-2024. · EC Compliance Report Certified by IRO Bhubaneswar is sued vide letter no. 101-568/09/EPE dated 08-11-2023 based on the site visit made on 09-10-2023 for Gandha mardan B Iron Ore Mine. ATR submitted vide OMC's letter No. 3719/OMC/ROG/2023 dated 30-11-2023.
Certified Production Details from the incep tion of the mine (in ta bular form against the EC capacity)	PP has submitted the Certified Annual Production of Iron Ore (ROM) from Gandhamardan A and Gandhamardan B Mines si nce 1993 – 94 to 2023-24 (upto August 2023) enclosed in the EIA-EMP report at Table no. 2.1.

xiv. Rehabilitation & Resettlement (R&R):

R & R detai ls	The PP has submitted that no R&R issues involved as no private land acquir ed.

xv. Court case details:

Court Case, No and its present status	Yes Complaint case is pending at SDJM Keonjhar for Case No. 2 (C) CC no. 4 of 2013 and 2 (C) CC no. 10 of 2014.

xvi. Details of the Environmental Management Plan (EMP):

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)
Pollution control	2.2036	20.00
Pollution monitoring (Laboratory)	Nil	34.44
Occupational safety	Nil	15.00
Green belt	5.0000	50.00
Total	7.2036	119.44

xvii. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public he aring)	2.6736
Project Cost	368.02
Employment (Nos)	294

3.5.3. Deliberations by the committee in previous meetings

N/A

3.5.4. Deliberations by the EAC in current meetings

The EAC observed that the instant proposal is for amalgamation of Gandhamardan Block-A Iron Ore block having ML area of 618.56 ha and production capacity of 0.35 MTPA with Gandhamardan Block-B Iron Ore block having ML area 1590.8673 ha and production capacity of 9.12 MTPA as a single and composite Mining Lease. The single mining lease shall be named as Gandhamardan Iron Ore Mine keeping the total ML area and total production from both the leases intact. PP also informed the EAC, that the State Govt vide the proceeding order no. 7485 dated 02.03.2022 has approved the amalgamation of the Gandhamardan Block-A Iron Ore block with Gandhamardan Block-B Iron Ore block. The amalgamated lease is valid till 20.05.2033.

Based on the submission of PP, EAC was of the opinion that the instant case of amalgamation of the mine lease can be dealt under para 7 (ii) of EIA Notification 2006 and its subsequent amendments. Accordingly, EAC **returned** the instant proposal and asked PP to submit a fresh proposal under para 7 (ii) of EIA Notification 2006 and its subsequent amendments.

3.5.5. Recommendation of EAC

Returned in present form

3.6. Agenda Item No 6:

3.6.1. Details of the proposal

Mudhvay Sub-Block 'B' Limestone Mine with Limestone production capacity of 4.38 Million TPA, Over-burden: 8.5 Million TPA & Top Soil: 0.44 Million TPA [Total Excavation: 13.32 Million TPA including Top soil/ 12.88 excluding Top Soil] and installation of 1200 TPH capacity Crusher within a Mining Lease Area of 228.2694 ha at Mudhvay Village, Lakhpat Tehsil, Kachchh District, Gujarat of Shree Cement Limited. by **SUNIL DESHMUKH** located at **KACHCHH,GUJARAT**			
Proposal For		Amendment in EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/GJ/MIN/458723/2024	IA-J-11015/23/2018-IA-II(M)	15/01/2024	Mining of minerals (1(a))

3.6.2. Project Salient Features

2.6.1 The instant proposal is for amendment in Environmental Clearance (EC) granted on 04th April, 2022 for Mudhvay Limestone Mine with production capacity of 4.38 MTPA, Over-burden 8.5 MTPA & Top Soil 0.44 MTPA comprising total excavation 13.32 MTPA including Top soil] along with the installation of 1200 TPH capacity Crusher in ML Area of 228.2694 ha by M/s Shree Cement Limited located at Mudhvay Village, Lakhpat Tehsil, Kachchh District, Gujarat.

2.6.2 The details of the project as ascertained from the document submitted by the Project Proponent are given as under: i. The mine lease area is located between Latitude 23°42'41.36" to 23°43'59.93" and Longitude 68°41'11.94" to 68°41'53.21". The mine lease area falls under the Survey of India Toposheet No. Core Zone: F42C10 (41A/10), Buffer Zone: F42C9 (41A/9), F42C10 (41A/10), F42C13 (41A/13) & F42C14 (41A/14) and falls in Seismic Zone-V. ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals. The instant proposal attracts the general conditions as the Narayan Sarovar Wildlife Sanctuary is located at a distance of 3.3 km, South and Eco-Sensitive Zone is located at a distance of 2.4 km, South from mine lease area and falls under Category "A" and accordingly appraised at the Central level. iii. Details of previous Environmental Clearance (EC): - a. The Project Proponent obtained Environmental Clearance (EC) on 04.04.2022 for Mudhvay Sub-Block 'B' Limestone Mine with Total excavation of 12.18 MTPA [Limestone: 4.38 Million TPA, Over-burden: 8.14 Million TPA & Inter Burden: 0.36 Million TPA excluding Top Soil] and installation of 1200 TPH capacity Crusher in the mine lease area of 233.5 ha, located at Mudhvay Village, Lakhpat Tehsil, Kachchh District, Gujarat. b. Then, the Project Proponent obtained Corrigendum in EC on 27.06.2022 w.r.t total excavation as 12.88 MTPA instead of 12.18 MTPA. c. The Project Proponent has requested for amendment in EC dated 04.04.2022 w.r.t change in mine lease area from 233.5 ha to 228.2694 ha. The Project Proponent submitted that due to change in mine lease area the following amendment is sought as given below in table: -

S. No.	Particulars	Details as per EC dated 04.04.2022	Amendment sought by the Project Proponent	Remarks given by the Project Proponent
1	ML Area (in ha)	233.50 ha Govt. land: 143.0 ha Pvt. land: 90.50 ha	228.2694 ha Govt. land: 137.7694 ha Pvt. land: 90.50 ha	An area of 5.2306 ha was restricted and deleted from Letter of Intent (LoI) of 233.50 ha as per the order dated 20.12.2022.
2	Geographical Coordinates	23° 42' 39.2377" N to 23° 43' 59.9313" N 68° 41' 11.9388" E to 68° 41' 53.2506" E	23°42'41.36“ N to 23°43'59.93" N 68°41'11.94" E to 68°41'53.21" E	Southern coordinates shifted northwards
3	EMP Capital Cost (Rs. in Cr.)	2.93	3.68	0.75 Cr. Increased due to Greenbelt increased
4	EMP Recurring Cost (Rs. in Cr.)	0.276	0.346	0.084 Cr. Increased due to Greenbelt increased
5	Power Requirement MW)	2 MW	2.3 MW	Slightly increase due to Power Factor Consumption
6	Total Geological Reserves (in Million Tonnes)	301.5 Million Tonnes	294.867 Million Tonnes	Reduction of reserves due to reduction of ML Area
7	Minable Reserves (in Million Tonnes)	262.94 Million Tonnes	241.390 Million Tonnes	Reduction of reserves due to reduction of ML Area
8	Total Waste Generation	121.79 Million Tonnes	110.4 Million Tonnes (Not provided in Modified Mining Plan as per the standard format)	Reduction of Waste generation due to reduction of ML Area

9	Life of the Min e	64 Years	59 Years as mineab le reserves have be en reduced	Life of Mine reduced due to reduction of Reserves
10	Distance to Nar ayan Sarovar WLS & ESZ	3.3 km 2.4 km	3.4 km 2.5 km	Distance increase due to r eduction of ML Area & s hifting of ML boundary
11	Land Use	Excavated are a: 221.70 ha (Voids: 66.70 and Backfilled area: 155.0 h a)	Excavated area: 20 9.4694 ha (Voids: 54.47 ha and Backf illed area: 155.0 h a)	Reduction in void area by 12.23 ha
12	Greenbelt	11.80 ha	18.80 ha	Increase on south side of ML

iv. The proposal was considered in the 26th EAC (Non-Coal Mining) meeting held during 31st January & 1st February, 2024 wherein the Committee has deferred the proposal and requested to submit the desired information. The PP vide letter dated 17.05.2024 submitted the point-wise reply as mentioned below:

S. No.	Observation of EAC	Reply by PP
1.	The Project Proponent needs to submit the land use classificatio n certificate from the concerned State Dept. clearly mentioning the type of la nd before the grant of EC dated 04.04.2022 an d at present.	Letter from Mamlatdar, Revenue Department, Go vt. of Gujarat vide letter no. Jaman/Vashi/811/48 4//2024, dated 15.05.2024 is obtained showing th e type of land before the grant of EC dated 04.04. 2022 and at present. Copy of Letter from Mamlat dar, Revenue Department along with English Tra nslated Notarized submitted. In addition, we have also obtained the letter from the Commissioner and Geology & Mining (CG M), Govt. of Gujarat vide letter nds CGM/Lease/ Auction/Major/ Mudhvay-B/2022-23/1673, dated 17.05.2024 showing the Land Use Classification (Type of land) before the grant of EC dated 04.0 4.2022 and at present of the aforesaid mining leas e. Summary of type of land mentioned in Commi ssioner and Geology & Mining (CGM), Govt. of Gujarat letter is as follows: Details of land use cl assification:

<table>
<tr>
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<td>
<table>
<tr><td colspan="3">Type of Land before the grant of EC dated 04.04.2022</td></tr>
<tr><td>Sr. No.</td><td>Land Type</td><td>Area (Ha)</td></tr>
<tr><td>1</td><td>Government Land</td><td>143.00</td></tr>
<tr><td>2</td><td>Private Land</td><td>90.50</td></tr>
<tr><td>3</td><td>Forest Land</td><td>0.00</td></tr>
<tr><td colspan="2">Total</td><td>233.50</td></tr>
</table>
<table>
<tr><td colspan="3">Type of Land at the time of Grant Order</td></tr>
<tr><td>Sr. No.</td><td>Land Type</td><td>Area (Ha)</td></tr>
<tr><td>1</td><td>Government Land</td><td>137.7694</td></tr>
<tr><td>2</td><td>Private Land</td><td>90.50</td></tr>
<tr><td>3</td><td>Forest Land</td><td>0.00</td></tr>
<tr><td colspan="2">Total</td><td>228.2694</td></tr>
</table>
Copy of Commissioner and Geology & Mining (CGM), Govt. of Gujarat is submitted.
</td>
</tr>
<tr>
<td>2.</td>
<td>The Project Proponent needs to submit the letter from the State Forest Dept.
clearly mentioning the involvement of forest land in the mine lease area
before the grant of EC dated 04.04.2022 and at present.</td>
<td>Letter from the Deputy Conservator of Forest (DCF – Bhuj), State Forest Dept. has been obtained vide letter no. C/JMN/Te.11/03/23-24, dated 12.04.2024 clearly mentioning the details of forest land involvement in the mine lease area before the grant of EC dated 04.04.2022 and at present received. Stating “there was no measurement of forest land located near to aforesaid mine area, thus there was no clarity on overlapping/inclusion of forest over the mining area, prior to EC dated 04.04.2022. Whereas, as per the documented details of auction in 2017, there was no forest land involved in the project. However, after grant of EC for the project, while DILR surveyed the land and prepared maps with GPS Co-ordinates in which it was observed that 5.2306 ha. of forest land of Mudhva y Village was overlapped on mining lease area of 233.50 ha. By considering the documents submitted by your end it seems that for aforesaid land the DILR measurement was done on 21.11.2022. By considering DILR measurement sheet dated 21.11.2022 it is cleared that there is no forest land at present in the garneted mining lease area of 228.2694 Ha by excluding 5.2306 ha forest land from the earlier area of 233.50 ha.”
Copy of the Deputy Conservator of Forest (DCF - Bhuj), State Forest Dept. is submitted</td>
</tr>
</table>

3.	The Project Proponent needs to submit the letters regarding SCL measurement by DILR and their correspondence letters dated 01. 07.2022, 10.08.2022, 12.08.2022, 12.10.2 022, 18.11.2022 and approved DILR map for the revised area of 228.2694 ha.	DILR Correspondence Letters dated 01.07.2022, 10.08.2022, 12.08.2022, 12.10.2022, 18.11.2022 and approved DILR map for the revised area of 2 28.2694 ha. are attached herewith submitted.
4.	The Project Proponent needs to submit the copy of mine lease d eed executed on 19.12.2022 for the revised ar ea of 228.2694 ha.	Copy of documents of mine lease deed executed on 19.12.2022 for the revised area of 228.2694 h a. is submitted.
5.	The Project Proponent needs to submit the tender document issu ed by the State Govt. for the pur pose of auction for this instant mine lease.	PP has submitted Geological report on Limestone exploration of Mudhvay Limestone prepared by Commissioner of Geology and Mining.

v. Lease Details:

S. No	Details of grant of Mine Lease deed execution	Period of Grant		Name of the Mineral	Mine lease area in Ha
		From	To		
1	Lease deed has been ex ecuted for an area of 2 28.2694 ha. on 19.12.2 022. Lease Registration has been done for an area o f 228.2694 ha. on 20.1 2.2022.	19.12.2022	18.12.2072	Limestone	228.2694

3.6.3. Deliberations by the committee in previous meetings

Date of EAC 1 :01/02/2024

Deliberations of EAC 1 :

The Project Proponent/EIA Consultant informed the EAC that the instant proposal is for amendment in EC dated 04.04.2022 w.r.t change in mine lease area from 233.5 ha to 228.2694 ha. The Environment Clearance (EC) obtained on 04.04.2022 based on the Letter of Intent (LoI) dated 21.06.2017, extension of validity of LoI dated 18.06.2020 and approved mining plan dated 21.03.2018 for an area of 233.5 ha. After the grant of EC dated 04.04.2022, the Govt. of Gujarat order dated 16.12.2022 granted the mine lease area for an area of 228.2694 ha by deleting an area of 5.2306 ha. The EAC asked the Project Proponent regarding the reason for deleting an area of 5.2306 ha. The Project Proponent/EIA Consultant informed the EAC that since the said area of 5.2306 ha is a forest land, the State Govt. while granting the mine lease deleted the area of 5.2306 ha. The EAC asked the Project Proponent to show the deleted area. The Project Proponent presented the Google Image of the mine lease area and informed the EAC that the area of 5.2306 ha was deleted from the southern part of the mine lease area.The Commissioner of Geology and Mining, Gandhinagar on 01.07.2022 requested for SCL measurement of block area through Office of District Inspector Land Record (DILR). Then, Geologist, Bhuj requested the DILR to provide revised DILR map after excluding forest area and then DILR map was issued for an area of 228.2694 ha. Mine lease deed was executed on 19.12.2022. Also, Mining plan was modified and approved by Indian Bureau of Mines (IBM) vide letter dated 08.09.2023 over an area of 228.2694 ha.The Project Proponent also informed the EAC at the time of grant of EC, the area was non-forest land.

The EAC asked the Project Proponent that how the non-forest land has now become a forest land. The Project Proponent informed the EAC that instant mine lease was granted under auction in pursuant to Rule 10 (2) of the Mineral Auction Rules and there was no mention of forest land while granting the Letter of Intent (LoI). The EAC observed that in Letter of Intent (LoI) dated 21.06.2017 and in extension of validity of LoI dated 18.06.2020 there was no mention of land use classification. The EAC also observed that in approved mining plan dated 21.03.2018 submitted at the time of grant of EC, the Project Proponent at Page. No: 5 (Chapter 2) of mining plan mentioned that no forest area involved in mine lease area. In Form-2 (Application for EC-Proposal no: IA/GJ/MIN/73109/2018), at S.No: 20 under land ownership pattern, the Project Proponent mentioned that no forest land involved in the mine lease area of 233.50 ha and in S.No: 23.2 under details of environmental sensitivity, the Project Proponent mentioned that Mudhvay Reserve Forest located at a distance of 0.1 km on Southern direction. Further in EIA report at Page no: ES-7, ToR compliance at point no: 15, 16, 17 and in table 2.1 under land use break up (Pg.No: C2-2), the Project Proponent mentioned that no forest land involved in the mine lease area. Further, the EAC observed that in table 1.1 under environmental settings at s.no: 13, the Project Proponent mentioned that Mudhvay R.F located at a distance of 0.1 km on Southern direction.

The EAC observed that the forest area is very close to mine lease area (0.1 km, S) at the time of grant of EC. The EAC was of the view that they are not able to evaluate the instant proposal with limited information and lack of clarity. The EAC noted that information and data available as per the EIA report and as per instant proposal w.r.t forest land is contradictory. The EAC also observed that in grant of mine lease order dated 16.12.2022, there is no specific mention of forest land and reason for deletion of area of 5.2306 ha. There is no further supporting document provided by the Project Proponent. The EAC noted that the Project Proponent has not submitted the letters regarding SCL measurement by DILR and their correspondence vide letters dated 01.07.2022, 10.08.2022, 12.08.2022, 12.10.2022, 18.11.2022 and approved DILR map for the revised area of 228.2694 ha and also the copy of mine lease deed executed on 19.12.2022 for the revised area of 228.2694 ha. Thus the EAC opined that the Project Proponent needs to submit the land use classification certificate from the concerned State Dept. clearly mentioning the type of land before the grant of EC dated 04.04.2022 and at present. The EAC asked the Project Proponent to submit the letter from the State Forest Dept. clearly mentioning the involvement of forest land in the mine lease area before the grant of EC dated 04.04.2022 and at present. The EAC also asked the Project Proponent to submit the tender document issued by the State Govt for the purpose of auction for this instant mine lease. Based on the discussions held, the EAC **deferred** the proposal for want of following additional information:-

i. The Project Proponent needs to submit the land use classification certificate from the concerned State Dept. clearly mentioning the type of land before the grant of EC dated 04.04.2022 and at present.

ii. The Project Proponent needs to submit the letter from the State Forest Dept. clearly mentioning the involvement of forest land in the mine lease area before the grant of EC dated 04.04.2022 and at present.

iii. The Project Proponent needs to submit the letters regarding SCL measurement by DILR and their correspondence letters dated 01.07.2022, 10.08.2022, 12.08.2022, 12.10.2022, 18.11.2022 and approved DILR map for the revised area of 228.2694 ha.

iv. The Project Proponent needs to submit the copy of mine lease deed executed on 19.12.2022 for the revised area of 228.2694 ha.

v. The Project Proponent needs to submit the tender document issued by the State Govt. for the purpose of auction for this instant mine lease.

3.6.4. Deliberations by the EAC in current meetings

The Project Proponent and the consultant present the point wise reply of the ADS raised vide minutes of the 26th EAC (Non-Coal Mining) meeting held during 31st January & 1st February, 2024. The EAC noted that PP has obtained a letter no. Jaman/ Vashi/ 811/484/2024 dated 15.05.2024 from Mamlatdar and Executive Magistrate Office, Lakhpat, at Dayapar-Kutch. It was mentioned in the letter that the total land area allocated for the said project was 233.5 ha as per letter of intent (LoI) issued by Industry and Mines Department, Gujarat Government No. MCR-102016-21-46-CHH on dated 26.06.2017 where 143 ha area was government land and 90.05 ha private land. It has been further mentioned in the letter that as per DLIR Bhuj measurement sheet No. 3/89/2021-22 dated 30.07.2022, 5.23.06 ha array area overlapped with forest department land. Therefore PP asked for the removal of this overlapped area of 5.23.06 ha forest area from the lease area, accordingly, DILR Bhuj removed overlapping land. Subsequently, PP was granted lease for 228.2694 ha wherein 137.7694 ha is government land and 90.05 ha is private land.

With regard to the above submission, EAC observed that due to overlapping of forest land in the south side of the lease, as per the request of the PP, State Govt has removed that entire stretch of the forest land from the ML area and has also reduced an equivalent area of 5.23.06 ha from the government land component of the ML area.

Further, PP presented the letter no. CGM/Lease/Auction/Major/Mudhvay-B/2022-23/1673, dated 17.05.2024. from Commissioner and Geology & Mining (CGM), Govt. of Gujarat, Gandhinagar wherein it was mentioned that even before issuance of EC not forest was present within the ML area and neither any forest land is present in the ML area after the issuance of EC. PP also submitted the letter no C/JMN/Te.11/03/23-24, dated 12.04.2024 from the forest department dated 12.04.2024 wherein following has been mentioned:-

"In the matter, it is clarified that there was no measurement of forest land located near to aforesaid mine area, thus there was no clarity on overlapping/inclusion of forest over the mining lease area, prior to EC dated 04.04.2022

Whereas as per the documented details of auction in 2017, there was no forest land involved in the project……..."

In view of the aforesaid submission of PP, EAC was of the opinion that the instant proposal was appraised and accorded EC as per the then available facts. The DILR survey has resulted in change of the scenario, EAC was of the opinion that before proceeding further, it becomes immense important to know whether PP has undertaken any mining activity upon grant of EC within the forest land or not. Accordingly, EAC **deferred** the proposal for want of following information:

i. Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Rajasthan clarifying whether any mining within the Forest Land of 5.23.06 ha has been carried out or not and whether the same has been carried out by M/s. Shree Cement Limited or not? ii. PP needs to submit the boundary coordinates of the revised ML area certified by DMG. iii. PP needs to submit the DMG certified coordinates of the deleted forest area of 5.23.06 ha. iv. Project proponent needs to submit the undertaking that no mining has been done on 5.23.06 ha land.

3.6.5. Recommendation of EAC

Deferred for ADS

3.7. Agenda Item No 7:

3.7.1. Details of the proposal

Gandhamardan Block B Iron Ore Mining Project by **ODISHA MINING CORPORATION LIMITED** located at **KENDUJHAR,ODISHA**			
Proposal For		Amendment in EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/OR/MIN/451209/2023	J-11015/1084/2007-IA.II(M)	04/11/2023	Mining of minerals (1(a))

3.7.2. Project Salient Features

The instant proposal is for Amendment of EC dated 03.02.2009 for Specific condition no. (xx) granted to Gandhamardan Block B Iron Ore production for 9.12 MTPA in the ML area of 1590.8673 ha by M/s Odisha Mining Corporation Limited located in District Keonjhar, Odisha.

2.7.2 The Project Proponent has submitted the following details: i. The proposal was earlier considered in the 28th EAC (NCM) during 14-15th March, 2024 wherein the Committee considered the proposal for amendment in EC dated 03.02.2009 w.r.t specific condition no. xx of Gandhamardan Block B Iron Ore Mining Project of M/s Odisha Mining Corporation Limited and deferred the proposal for the submission of desired information. ii. The PP vide letter dated 16th May, 2024 reported that OMC has already proposed for amalgamation of Gandhamardan Block A Iron Ore Mining and Gandhamardan Block B Iron Ore Mining. Therefore, the PP requested for withdrawal of proposal no. IA/OR/MIN/451209/2023 with respect to amendment of EC of Gandhamardan Block B Iron Ore Mining of OMC.

3.7.3. Deliberations by the committee in previous meetings

Date of EAC 1 :15/03/2024

Deliberations of EAC 1 :

The Project Proponent informed the EAC that initially Environmental Clearance (EC) was obtained on 03.02.2009 for an annual production capacity of 91,20,000 tonnes (9.12 million tonnes) of Iron Ore over an area of 1590.8673 ha.

The Project Proponent further informed the EAC that one of the specific condition no: xx states that “Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral within the mine lease. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral within the mine lease shall not be overloaded. No transportation of ore outside the mine lease area shall be carried out after the sunset”

The EAC noted that the ML area is surrounded by the forest area and movement of wild-animal species have been frequently observed. Committee asked the PP to increase the truck size from 40 to 45 tonnes (Payload) in order to meet the transportation demand.

The EACrequested the PP to engage any reputed wildlife institute to carry out a study for recording the movement of elephant and other wild-animals . The study should also reflect existing Human-Wildlife conflict if any prevalent within the vicinity of the mine lease area. EAC also opined that PP needs to carry out a drone survey of the entire mine lease area and the transportation route. Based on above discussion, the EAC **deferred** the proposal for the want of following information :-

i. The PP needs to submit the implementable plan for increased truck size from 40 to 45 tonnes (Payload) in order to meet the transportation demand in day time.

ii. The PP needs to submit the clarification from DFO with regard to presence of Elephant and other wild-life movement within the mine lease area and in its vicinity.

iii. The PP needs to carryout a study to record the movement of elephants and other wild-animals within and near the mine lease area.The study should also reflect existing Human-Wildlife conflict if any prevalent within the vicinity of the mine lease area.

iv. The PP needs to submit the recorded drone video of the complete ML area and transportation route.

v. PP needs to submit the Data related to the movement of commercial vehicle at night and projected number of total commercial vehicle to be seperately mentioned after considering the truck size of 40-45 tonnes (Payload).

Date of EAC 2 :06/12/2023

Deliberations of EAC 2 :

The Project Proponent informed the EAC that initially Environmental Clearance (EC) was obtained on 03.02.2009 for an annual production capacity of 91,20,000 tonnes (9.12 million tonnes) of Iron Ore over an area of 1590.8673 ha. The EAC asked the Project Proponent to show the certified past production details issued from the Office of the Deputy Director of Mines dated 18.09.2023 from the year 1993-94 to 2023-24 (Aug, 2023). The Project Proponent informed the EAC that there was no excess production was done after the grant of EC dated 03.02.2009. A Demand notice was issued from the Office of the Deputy Director of Mines in pursuant to the Hon'ble Supreme Court order dated 02.08.2017 and accordingly demand of about Rs 320 Cr was paid. The EAC asked the Project Proponent to submit the copies of the same to the Ministry.

The Project Proponent informed the EAC that one of the specific condition no: xx states that *"Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral within the mine lease. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral within the mine lease shall not be overloaded. No transportation of ore outside the mine lease area shall be carried out after the sunset"*. The restriction in mineral transportation beyond sunset leads to shortfall in supply of mineral to the potential buyers. The Project Proponent presented the data about Odisha's contribution to the India's Steel production and Iron Ore production. The Project Proponent informed the EAC that Odisha's contribution increased from 49.32% (FY 21) to 56.30% (FY 23). The EAC asked the Project Proponent about the State Govt. efforts to augment the road transportation. The Project Proponent informed the EAC that the Govt. of Odisha allotted the work to M/s Odisha Mining Corporation Ltd for infrastructure and logistics development. OMC on behalf of the Govt. of Odisha has engaged the KPMG to prepare the feasibility report and KPMG submitted the draft report to the Govt. of Odisha. Now, based on the draft feasibility report, OMC has engaged Grant Thornton Bharat to prepare detailed feasibility report with actionable points in which all the District Administrations are involved and is under process. The EAC was of the view that when the Govt. of Odisha was so serious to improve the road and infrastructure network why there is a need for night transportation. The Project Proponent informed the EAC it will take much time and that's why night transportation is mandatory.

The Project Proponent showed the ore transportation route and proposed mechanical evacuation system. The Project Proponent also showed the photographs of the road within the mine lease area. Further, the Project Proponent informed the EAC that fluorescent road signs provided at every turning point for guidance of drivers. Traffic supervisor will be deployed for night checking. Adequate numbers of single armed illumination pole will be installed with proper light shielding arrangement. The EAC asked the Project Proponent to present the certified compliance report. The EAC noted that there are certain non-compliances w.r.t improper collection arrangement of runoff water, details of sump capacity, water sprinkling, quality of discharge water etc., The Project Proponent informed the EAC that the action taken report for the non-compliances has been submitted to the Regional Office. The EAC noted that the Project Proponent has revised and updated the details of the non-compliances after the site visit by the Regional Office on 09.10.2023.

After detailed deliberations made by the Project Proponent and the Consultant, the EAC noted that the Project Proponent did not carried out any specific study w.r.t impact during night transportation. The EAC asked the Project Proponent to submit the specific mitigation measures w.r.t Wildlife during night transportation. The EAC also asked the Project Proponent to submit the letter from the State Forest Dept., regarding the movement of animals in the transportation route during night. Further, the EAC asked the Project Proponent to carry out the scientific study by the reputed institute regarding the carrying capacity of the road indicating the exact quantity to be transported during night time along with details of trips to and fro and the capacity of the dumper, design of the road, additional traffic on the road, timeframe required for night transportation depending on the infrastructure availability and also adverse impacts on the environment and wildlife due to night transportation. The EAC opined that the Project Proponent needs to submit the re verification report done by the Regional Office for the non-compliances. Based on the discussions held, the EAC **deferred** the proposal for want of following additional information:-

i. The Project Proponent needs to carry out the scientific study by the reputed institute regarding the carrying capacity of the road indicating the exact quantity to be transported during night time along with details of trips to and fro, capacity of the dumper, design of the road, additional traffic on the road, timeframe required for night transportation depending on the infrastructure availability and also adverse impacts on the environment and wildlife due to night transportation.

ii. The Project Proponent needs to submit the specific mitigation measures w.r.t Wildlife during night transportation.

iii. The Project Proponent needs to submit the letter from the State Forest Dept., regarding the movement of animals in the transportation route during night.

iv. The Project Proponent needs to submit the re verification report done by the Regional Office for the non-compliances.

v. The Project Proponent needs to submit the copy of the demand notice issued from the Office of the Deputy Director of Mines and proof of payment made against the demand notice.

vi. The Project Proponent needs to submit the copy of the certified past production details issued from the Office of the Deputy Director of Mines dated 18.09.2023 from the year 1993-94 to 2023-24 (Aug, 2023).

3.7.4. Deliberations by the EAC in current meetings

The PP vide letter dated 16.05.2024 stated that M/s OMC Limited has already proposed for amalgamation of Gandhamardan Block A Iron Ore Mining and Gandhamardan Block B Iron Ore Mining. In the same letter, PP also requested for withdrawal of the instant amendment proposal. Accordingly, the EAC **returned** the proposal in present form.

3.7.5. Recommendation of EAC

Returned in present form

3.8. Agenda Item No 8:

3.8.1. Details of the proposal

Jajang Iron Ore Mine (ML Area: 666.150 Ha: as per RoR /669.078 Ha: as per DGPS Survey) with Iron Ore Production Capacity: 16.5 Million TPA & Installation of Wet Beneficiation Plant: 6.0 Million TPA capacity located at Villages: Jajang, Joribahal, Palsa (Ka), Bandhuabeda, Tehsil: Barbil, District: Keonjhar, State: Odisha_Reg. Amendment in Environment Clearance by **JSW STEEL LTD** located at **KENDUJHAR,ODISHA**

Proposal For		Amendment in EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/OR/MIN/469492/2024	J-11015/96/2012-1A. II(M)	09/05/2024	Mining of minerals (1(a))

3.8.2. Project Salient Features

The instant proposal is for Amendment in EC dated 13.03.2015, 09.11.2015 & 13.12.2021 granted to Jajang Iron Ore Mine with the production capacity of 16.5 MTPA & Installation of Wet Beneficiation Plant 6.0 MTPA in the ML Area of 666.150 Ha by M/s JSW Steel Ltd located at Villages Jajang, Joribahal, Palsa (Ka), Bandhuabeda, Tehsil Barbil, District Keonjhar, State Odisha.

2.8.2 The details of the project as ascertained from the document submitted by theProject Proponent are given as under: i. The mine lease area is located between Latitude (N) N 21054’ 50.01270” to N 210 56’ 09.90308” Longitude E 85024’ 49.65672” to E 85026’ 45.52758”. The mine lease rea falls under the Survey of India Toposheet No. Core Zone: F45N5 (73 G/5) Buffer Zone: F45N5 (73 G/5), F45N9 (73 G/9) F45H8 (73 F/8), F45H12 (73 F/12) and falls in Seismic Zone-II. ii. The proposed project activity is listed at schedule no. 1 (a) (3) for Mining of Mineral & 2 (b) (3) for Mineral Beneficiation falls under Category “A” as the mining lease area is greater than 250 ha and appraised at the Central level. iii. The PP has obtained the Following EC: a. The PP has obtained the EC dated 13.03.2015 for Jajang Iron Ore

and Manganese Mine of M/s Rungta Mines Limited located at Villages Jajang, Joribahal, Palsa (Ka), Bandhuabeda, Tehsil Barbil, District Keonjhar, State Odisha for production of Iron Ore from 5.5 MTPA to 16.5 MTPA (total handling including dry processing) and Installation of Wet Beneficiation Plant of 6 MTPA capacity within the ML area of 666.15 ha. b. Further, M/s Rungta Mines Ltd. obtained amendment in EC dated 13.03.2015 for production of Iron ore with 16.5 MTPA on 09.11.2015. c. Subsequently, the Ministry transferred Environmental Clearance issued vide dated 13.03.2015 from Rungta Mines Ltd. to JSW Steel Ltd on 13.12.2021. iv. Reason for Amendment a. EC for Expansion in Iron Ore Production Capacity from 5.5 to 16.5 Million TPA along with Installation of Wet Beneficiation Plant of 6.0 Million TPA Capacity was obtained in favour of Rungta Mines Ltd. dated 13.03.2015. b. In the instant case the renewal of the mine lease shall expire on 12.02.2017 and shall be extended and/or deemed to have been extended up to 31.03.2020 as per the MMDR Amendment Act, 2015 dated 26.03.2015. c. Therefore, the installation of wet beneficiation plant of 6.0 Million TPA Capacity for such a short period with huge investment will not be economically viable. d. Hence, amendment in existing EC dated 13.03.2015 was obtained for production of 16.5 Million TPA only by the MoEF&CC, New Delhi, dated 09.11.2015 in favour of M/s. Rungta Mines Ltd. e. After lease expiry of Rungta Mines Ltd. and JSW Steel Ltd. has taken this mine. f. The mine lease deed was executed on 27.06.2020 for a period up to 26.06.2070. g. Keeping in view Iron ore requirement for Steel Plants, the Company proposes to install a Wet Beneficiation Plant of 6.0 MTPA within the ML Area to utilize abundant low grade ore. h. Hence, it is requested to dropped the earlier submitted EC Amendment proposal and permit the working as per original EC dated 13.03.2015 for Expansion in Iron Ore Production Capacity from 5.5 to 16.5 Million TPA along with installation of Wet Beneficiation Plant of 6.0 MTPA as per EIA Notification, 2006. i. A request letter regarding same has also been submitted to MoEF&CC dated 17.08.2022 for reinstating the proposal. j. It is requested to kindly grant the amendment in EC w.r.t installation of Wet Beneficiation Plant within a valid time period i.e. up to 12.03.2026 including 1 year of COVID-19 accordance with the EIA Notification vide S.O. 221(E) dated 18.01.2021 and EIA Notification vide S.O. 1807 (E) dated 12.04.2022.

v. Details of Mine Lease in chronological manner:

S. No.	Prospecting License/Letter of Intent (LoI)/ Grant of Mine lease and Lr No	Date of the grant	Name of the Mineral & (Major/Minor)	Period of Grant	Granted by	Mine lease area in Ha
1.	The Letter of Intent (LOI) was granted by Steel and Mines Department, Government of Odisha, vide letter No. 3007/IV(Misc.) SM-66/2016(Pt-II)/S&M	18.03.2020	Iron Ore	50 years	Govt. of Odisha	666.150 Ha - as per RoR /669.078 ha - as per DGPS Survey
2	Vesting Order has been granted by Steel & Mines Departm	29.05.2020	Iron Ore	2 yeas rs	Govt. of Odisha	666.150 Ha - as per RoR /669.

	ent; Govt. of Odisha vide letter No. 4190/III(A)SM-02/2020/SM					078 ha - as per DGPS Survey
3	Thereafter, Partial modification in vesting order was issued vide letter no. 1325/SM, SM-MC1-MRL-0003-2020	15.02.2022	Iron Ore	up to lease life	Govt. of Odisha	666.150 Ha - as per RoR /669.078 ha - as per DGPS Survey

S. No.	Details of grant of Mine Lease deed execution	Period of Grant		Name of the Mineral	Mine lease area in Ha
		From	To		
1	Mine Lease deed was executed vide letter no. IN-OD010 80961199396S, dated 27.06.2020	27.06.2020	26.06.2070	Iron Ore	666.150 Ha - as per RoR / 669.078 ha - as per DGPS Survey

3.8.3. Deliberations by the committee in previous meetings

N/A

3.8.4. Deliberations by the EAC in current meetings

The Committee observed that the instant proposal is for Amendment of EC dated 13.03.2015, 09.11.2015 & 13.12.2021 for installation of Wet Beneficiation Plant within the same ML area. The Committee noted that the EC for enhancement in production capacity along with Installation of Wet Beneficiation Plant was accorded to the M/s. Rungta Mines Ltd. on 13.03.2015. Further, as per the MMDR Amendment Act, 2015 vide dated 26.03.2015, the renewal of the mine lease has been extended from 12.02.2017 up to 31.03.2020.Earlier PP has obtained the amendment in existing EC dated 13.03.2015 with the reason that for short period with huge investment was not be economically viable on 09.11.2015 in favour of M/s. Rungta Mines Ltd. Afterwards the Ministry transferred Environmental Clearance issued vide dated 13.03.2015 from Rungta Mines Ltd. to JSW Steel Ltd on 13.12.2021.

The Committee noted that the PP has requested to take amendment with the same operation and capacity based on which EC was issued on 13.03.2015 which contain the beneficiation plant. PP requested to restore the EC dated 13.03.2015 wherein the beneficiation was withdrawn without change in the mining methods/technologies.

During the discussions, the Committee noted and asked the PP to submit their detail justification by

describing their process layout and probable emission rate in terms of incremental increase in terms of Air & Water during the 2015 and as of now.

In view of the above, the Committee deferred the proposal for the submission of following information: i. PP needs to submit a report on the difference between the technologies mentioned w.r.t. the process layout and complete technological process in the EC dated 13th March, 2015 and in the proposed application of Amendment in EC with regard to installation of wet beneficiation plant. ii. PP needs to submit a report on the difference of probable emission rate in terms of incremental increase in Air & Water pollution during the issuance of EC dated 13.03.2015 and as per proposed scenario. iii. PP needs to submit the detail plan for Zero liquid discharge for the proposed wet beneficiation plant. iv. PP needs to submit the copy of DPR and approved mining plans. v. The Project Proponent should confirm whether same capacity of beneficiation plant with similar technology has been included in approved Mining Plan. vi. At the time of auction, EC for 6MTPA beneficiation plant was not in place. This needs to be clarified.

3.8.5. Recommendation of EAC

Deferred for ADS

Day 3 -14/06/2024

3.1. Agenda Item No 1:

3.1.1. Details of the proposal

Vangar & Madhiya Limestone Mine by **Nirma Limited** located at **BHAVNAGAR,GUJARAT**			
Proposal For		Fresh EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/GJ/MIN/443498/2023	J-11015/152/2016-IA-II(NCM)	13/09/2023	Mining of minerals (1(a))

3.1.2. Project Salient Features

The proposal is for Environmental Clearance for mining of Limestone in Vangar & Madhiya Limestone Mine of M/s Limited for mining of Limestone with production capacity of 1.6 MTPA in the mine lease area of 612.1336 ha, located at Villages Vangar & Madhiya, Tehsil Mahuva, District Bhavnagar (Gujarat).

3.1.2 The details of the project as ascertained from the document submitted by the Project Proponent are given as under: i. The mine lease area is located between Latitude 21º01'44.54" to 21º 03' 40.04" N and Longitude 71º39'18.3"E to 71º41'05"E. The mine lease area falls under the Survey of India Toposheet No: 41 O/12 (restricted)and falls in Seismic Zone-III. ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category “A” as the mining lease area is greater than 250ha and appraised at the Central level. iii. Details of Terms of Reference (ToR):

Date of ap	Proposal No/ File No	Consideration	Details of ToR	Date of ac

plication		by EAC		cord
18.11.2022	IA/GJ/MIN/403568/2022	06.12.2022	Letter no. J-11015/152/2016-IA.II (M)	23rd December, 2022

iv. Details of Mine Lease in chronological manner:

S.no	Prospecting License/ Letter of Intent (LoI)/ Grant of Mine lease and Lr No	Date of the grant	Name of the Mineral & (Major/ Minor)	Period of Grant	Granted by	Mine lease area in Ha
1	MCR-102004-1827-CHH	15.02.2008	Limestone	30 years	IMD, Government of Gujarat	1225.8553
2	MCR-102004-1827-CHH	08.01.2017	Limestone	50 years	IMD, Government of Gujarat	612.1336

S. No	Details of grant of Mine Lease deed execution	Period of Grant		Name of the Mineral	Mine lease area in Ha
		From	To		
1	MCR-102004-1827-CHH	11.01.2017	10.01.2067	Limestone	612.1336

v. Land Use/Land Cover of the Mine Lease Area:

Private land	586.4789
Government land	25.6547
Forest land	-
Total Mining lease area (MLA), ha	612.1336
Private land for crusher, workshop & other infrastructure outside the MLA	No any facilities outside the ML area. However crusher will be installed at company's Cement Plant.

vi. Mining plan details:

Mining Plan including Progressive Mine Closure Plan (approved by Indian Bureau of Mines/DMG)	Letter No.	File No.: 684(4)(1)/MP-347(196)/2021-22 GNR/1125
	Date	05.08.2021
	Mineral & (Major/ Minor)	Major
	Mine Lease Area, Ha	612.1336
	Validity	31.03.2026
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized	
Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Slurry explosive- cap sensitive and non-cap sensitive.	
Geological Reserves	35.539 Million tonne	
Mineable Reserves	14.913 million tonnes	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Top soil- 0.99 million cum OB/SB/IB/Mineral Rejects- Nil Waste-Nil	
Life of mine	13 years (Life of mine may be increased subject to conversions of resources under 333 category into category of reserves 111)	
Mine Bench Height & Bench Width	6.0 m, for working bench 12-15 m for closing (conceptual) bench Optimum	
No. of Mine Benches	2	
Existing Depth, m bgl	New mine	
Ultimate Depth of Mining, m bgl	10 m	
Ground Water Table, m bgl	15 m (Post monsoon)	
Details of ground water intersecti	No ground water will be encountered during planning s	

on	tage i.e. in 5 years of working plan in neither pre mons oon nor post monsoon season in any of the pits. Groun d water will also not intersect during mining at the end of mine life. However, the ground water table may get touched in post monsoon in pit no. 4 & 5 when the pro posed conceptual pit bottom level of +1.0 m AMSL is achieved. To avoid any accidental intersection of groun d water table, the Company has now decided to restrict mining depth to +2.0 m AMSL in pit no. 4 & 5.
Individual bench slope	80-85°
Overall pit slope	~ 45°
Details of existing/ proposed Cru sher	Proposed crusher will be installed at Cement Plant.
Mineral Beneficiation	-
RoM output size	-
Transportation details including c apacity of dumper/tipper, mode o f transport and distance	Internal haul road from mine face to crusher and by co nveyor from crusher to the Cement plant adjacent to th e mine lease. For the Soda Ash Plant located at approx.100 km at Ka latalav, Bhavnagar limestone will be transported in du mpers/ trucks through National Highway 51. Internal haul road from mine face to crusher means of dumper/tippers of 25 tonnes capacity.
Generation of Topsoil/OB & its Management during plan period & conceptual period	Top soil at 1st plan period- 150000 cu.m, temporary sta cking at one location Top soil at 2nd plan period- 840000 cu.m, temporary sta cking at one location Top soil at conceptual period-380000 cu.m, simultaneo usly backfilling
Generation of Mineral Rejects/ W aste & its Management during pla n period & conceptual period	Nil
Additional information(if any)	Surface miner as well as ripper/dozer & rock breaker w ill be used for mining to minimize drilling & blasting.

vii. Water requirement:

Total water requirement	42 KLD
Source	i. Fresh wat ii. Water ha iii. Treated v
Permission for withdrawal/ intersection along with details of grant and its validity	Permission for water

viii. Nearest village/town/ highway/interstate boundary/railway station/water bodies/monument/ forest

Particulars	Particular's Name	Distance & Directions
Village	Vangar Madhiya	0.25 km, NW 0.25 km, SE
Town	Mahuva	6.2km, ENE
Highway	NH-51 (Una-Mahuva highway)	Within
Interstate Boundary	Rajasthan	Approx.500 KM,N
Railway Station/Railway line	Amrutvel	2.0 km, N
Water Bodies	Arabian Sea Coast	3.4 km S to the HTL
	Samdiyala Salinity ingress control bund	2.3 km, SSW
	Bhambhali River	0.9 Km, W
	Malan River	7.4 KM,E
	Malan Bandhara	5.4 KM,SE
	Garasawo River	2.5 Km,NE
Forest	RF near Patwa	2.1 KM,S
	RF near Doliya	3.3 KM,SSE

	RF near Dudheri	3.9 KM,SE
	RF near Gujarda	4.3 KM,SE
	RF near Khared	6.3 KM,SE

ix. Presence of Environmentally Sensitive areas in the study area

<table>
<tr><td>Forest Land/ Protected Area/ Environmental Sensitivity Zone</td><td>Yes/No</td><td>Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks</td></tr>
<tr><td>Forest Land within the mine lease area and (if yes) status of Forest Clearance</td><td>No</td><td rowspan="5">The Project Proponent has submitted the letter from the Office of the Principal Chief Conservator of Forests vide Lr. No: WLP/32/C826-827/2021-22 dated 13.01.2022 regarding the map showing the location of protected areas within 10km of the Limestone mining project and the and distance of protected areas and proposed Limestone mine.
<table>
<tr><td>Protected areas</td><td>Distance between Limestone mines and Protected areas</td></tr>
<tr><td>Gir National Park</td><td>76.0 km</td></tr>
<tr><td>Gir Wildlife Sanctuary</td><td>44.2 km</td></tr>
<tr><td>Mitiyala Wildlife Sanctuary</td><td>43.5 km</td></tr>
</table>
The Project Proponent has submitted the letter from the Office of the Deputy Chief Conservator of Forest, Bhavnagar vide letter no. A/GMN/T11/2075/22-23 dated 27.01.2023 certifying that the nearest turtle rearing/breeding site is located at a distance of about 70km away from the mines.</td></tr>
<tr><td>National Park</td><td>No</td></tr>
<tr><td>Wildlife Sanctuary</td><td>No</td></tr>
<tr><td>Elephant/Tiger Reserve</td><td>No</td></tr>
<tr><td>Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)</td><td>No</td></tr>
<tr><td>Coastal Regulation Zone (CRZ)</td><td>Yes</td><td>Arabian Sea Coast: 3.4 km S to the HTL The proposed project lies beyond distance of 0.5 km from High Tide Line of Arabian Sea Coast. The CRZ map has been prepared by Institute of Remote Sensing, Anna University, Chennai.

ML area outside CRZ- GCZMA letter no. ENV-10-2023-170-T dated 19.07.2023</td></tr>
<tr><td>Schedule-I species (Nos. and name of schedule-I species with authenticated letter)</td><td>Yes</td><td>As per WLCP approved on 20.12.2021 (3 nos.): Peafowl, Chinkara and Asiatic lion. Additional as per WPA amendment of 2022 (9 nos.): Indian Leopard, Striped Hyena, Jungle Cat, Indian Fox, Jackal, Indian Grey Mongoos</td></tr>
</table>

		e, Indian Porcupine, Indian Grey Wolf, and Eurasian Spoonbill The above Schedule-I species have been updated in WLCP.
Wildlife Conservation Plan	Yes	On the basis of the fauna study findings & list of fauna authenticated by Forest Department, Wildlife Conservation Plan (WLCP) was prepared and submitted for approval. The said Wildlife Conservation Plan had been approved by the Forest Department on 20.12.2021. Rs. 19.9 lakh had been approved for the conservation of wildlife in the study area. The WLCP has been updated w.r.t. Schedule-I species as per WPA amendment of 2022 and budget allocation has been increased to Rs.65.9 Lakh for all 3 mines.

x. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	26.50 Ha.
Budget for green plant & plantation till the end of life of mine.	80.35 Lakhs
No. of tree cuts in the mine lease area and compensatory afforestation	As per actual during mining
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	16.50
50 m safety zone of nallah, roads, electric lines	10.00

xi. Baseline detail:

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	01.03.2021 to 02.06.2021
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Summer
Predominant Wind direction (From)	South
Ambient Air Quality (no. of locations) and resu	16

lts	Core zone (1 no.) - PM10 from 40.8 to 68.8 µg/m^3, PM2.5 from 21.7 to 37.4 µg/m^3, SO_2 from 4.8 to 7.7 µg/m^3 and NO_2 from 4.9 to 10.5 µg/m^3. Buffer zone (15 nos.) : PM10 from 27.6 to 71.7 µg/m^3, PM2.5 from 11.2 to 40.0 µg/m^3, SO_2 from 2.7 to 10.2 µg/m^3 and NO_2 from 3.6 to 14.5 µg/m^3.
Noise level (no. of locations) and results	16 Core zone: 48.95 dB(A) during day time and 41.42 dB(A) during night time, Buffer zone : Between 47.57 dB(A) to 52.46 dB(A) during day time and 39.42 dB(A) to 42.89 dB(A) during night time.
Water Quality (no. of locations) and results	15 (12 ground water and 3 surface) water sampling stations were monitored within the study area. All the parameters of ground water were well within the permissible limits as per IS 10500: 2012. The surface water quality in all samples was found B to below E class. The result indicates that the maximum and minimum values of DO ranges between 5.8 to 6.3 mg/l, hardness ranged between 360 - 8300 mg/l in surface water.
Soil Quality (no. of locations) and results	12 pH ranges between 7.7 - 8.2, Potassium ranges from 157.0 - 845.0 kg/ha and Nitrogen ranges from 0.01 - 12.57 mg/kg
Hydro geological study and results	As per planned mining and Report of hydrogeological & hydrological studies of core and buffer zone of Vangar&Madhiya limestone mine, the groundwater table may get touched in post - monsoon in pit no. 4 & 5 when the proposed conceptual pit bottom level of +1.0 m AMSL is achieved. To avoid any accidental intersection of ground water table, the Company has now decided to restrict mining depth to +2.0 m AMSL in pit no. 4 & 5.

Traffic study (no. of locations) and results	The traffic volume survey was conducted on Bhavnagar to Una Road (NH8E/51) N ear Vangar Village. Total numbers of ve hicles were found as 6793 per day and eq uivalent PCUs is 9382 per day. There wil l be daily movement of 512 numbers of d umpers (to & fro) per day or 1536 PCU/ day on the road. 01 location & V/C = 31.27

xii. Public Hearing (PH) Details:

Advertisement for PH with date (name of major national daily and one regional vern acular daily newspaper)	26.03.2023 in Sandesh Newspaper & Indian Express
Date of PH	28.04.2023
Venue	At the premises of Nirma Cement Plant Area, NH 8E/51, Survey No. 80, Village: Padhiyark a, Taluka: Mahuva, Dist. Bhavnagar
Chaired by	District Collector & District Magistrate, Bhav nagar District & Regional Officer, GPCB Bha vnagar
Main issues raised during PH	Air pollution, salinity ingression, wildlife prot ection, acquisition of agriculture land
Budget proposed for addressing issues rais ed during PH over 3 years	34 Lakhs

xiii. Details of CTE/CTO, Certified Compliance Report, Certified Production Details from the inception of the r

Particulars	Details of Letter along with date of grant and validity
Consent to Establish	GPCB CTE granted vide dated 25/01/2021 & valid up to 24/01/2028.
Certified Production Details from the inception of the mine (in tabul ar form against the EC capacity)	Fresh mine

xiv. Rehabilitation & Resettlement (R&R):

R & R details	For private land, company has obtained surface righ ts for mining by purchasing land/consent in some of

	the land & for remaining land, company is in proces s to procure ownership or surface right for mining o n mutually agreed commercial terms. Rs. 2466.88 l akhs cost envisaged for land (189.76 ha) and Rs. 48 lakhs approx. for homestead.

xv. Court case details:

Court Case, No and its present status	The Project Proponent has submitted an undertakin g vide letter dated 07.10.2023 stating that there is n o litigation on the project either at NGT or any othe r court of law related to environment and pollution matters in which the project proponent is a respond ent.
Undertaking by Project Proponent w. r.t court case	

xvi. Affidavit/Undertaking details:

Affidavit as per Min istry's OM dated 30. 05.2018	The Project Proponent has submitted an undertaking by way of notar ized Affidavit dated 09.10.2023 stating that the proposal does not in volve violation of Ministry's OM dated 30.05.2018.
Undertaking by Proj ect Proponent in EI A/EMP report	The Project Proponent has submitted an undertaking vide letter date d 04.01.2023 stating that the contents (information and data) as give n by the Consultant in the EIA/EMP report are factually correct with full knowledge of the project proponent.
Undertaking by Con sultant in EIA/EMP report	The Director of the EIA Consultant (M/s Centre for Envotech& Man agement Consultancy Pvt. Ltd) has informed that the baseline data w as generated by MoEF&NABL Accredited Laboratory M/s Min Mec R&D Laboratory, a division of Min Mec Consultancy Pvt. Ltd., Ne w Delhi and the same has been verified and also confirmed that he s hall be fully accountable for any misleading information mentioned i n this statement.

xvii. The Proposal was considered in the 21st EAC meeting held during 18-20th October, 2023 wherein the Committee has deferred the proposal for the submission of requisite information. The Project Proponent has submitted the relevant information on Parivesh, accordingly the proposal was considered in the 28th EAC (NCM) during 14-15th March, 2024 wherein the Committee deferred the proposal for the submission of requisite information. The Project Proponent vide letter dated 10.05.2024 submitted the reply against the observation of 28th EAC meeting are as follows:

S. No	Observation of EAC in the 28th meeting held during 1 4-15th March, 2024	Reply by Project Proponent
1.	The Proponent shall submi	· As far as NOC for Vangar&Madhiya Limeston e Mine is concerned, the PP has submitted thr

	t No Objection Certificate from Ministry of Defence for consideration of the ins tant project.	ee separate mines wise application to Ministr y of Defence, New Delhi vide letter dated: 10. 11.2023 and document verification & site visi t has been done for three mines. But, two min es i.e. Padhiarka&Doliya and Gujarada, Dudh ala&Dudheri Mine mentioned in said security clearance / NOC letter dated: 22.04.2024. As Padhiarka&Doliya Mine and Gujarada, Dudh ala&Dudheri Mine are located near sea coast (0.5 km) where as Vangar&Madhiya mines is located 1.3 km far from the sea coast, so it ma y be presumed that security clearance of Mini stry of Defense for said Vangar&Madhiya Mi nes may not be necesaary. However, to get cl arification / NOC, PP have submitted request letter dated 01.05.2024 to Ministry of Defenc e, New Delhi.
2.	PP needs to undertake a st udy to showcase the proba ble impact of mining on m igratory bird species and t heir fly-way passage (Cent ral Asian Flyway). Accord ingly, PP shall submit the r evised conservation plan f or the migratory bird speci es.	· The PP has engaged Dr. Bharat kumarJethva, NA BET Accredited Ecology & Biodiversity Expert, Ahmedabad to undertake study on the probable i mpact of mining of three i.e. 1) Padhiarka&Doli ya, 2) Vangar&Madhiya and 3) Gujarda, Duder i&Dudhala limestone mines on migratory bird s pecies and their fly-way passage (Central Asian Flyway) due to mining activity and conservation plan for migratory bird species. Dr. Bharat kum arJethva& his team has conducted the study duri ng month of April & May 2024 and prepared re port with mitigation measures for conservation o f migratory bird species.
3.	The Project Proponent nee ds to undertake a study an d submit the action for layi ng common Over Land Be lt Conveyor(OLBC) for tra nsportation of mineral fro m mine lease area to the pr oposed Cement Plant.	· The PP has submitted and represented during the 28th EAC meeting about the establishment of ce ment plant which may take 3-4 years' time. · So till the commencement of proposed cement pla nt, maximum 5% i.e. 270 TPD chemical grade li mestone will be transported through @ 11 trip o f dumper per day via existing village tar road of 7m (out of which 4 m is tar road) to National Hi ghway and ultimately Soda Ash plant at Bhavna gar and presently no need of Over Land Belt Co nveyor for conveying limestone from mine to S oda ash plant.

		· For conveying limestone from mines to cement plant, the PP will explore the possibility of Over Land Belt Conveyor (OLBC) either side of the highway based on the technical possibility & feasibility by reputed consultant M/s. Holtec Consultants and ensure for action to lay OLBC for conveying limestone on establishment of Cement Plant as per its possibility. · Land availability for laying OLBC in private land falling in alignment is prime concern at the time of planning. Land purchase/ obtaining consent for mining activity will be taken place as soon as starting construction work for establishment of cement plant so OLBC laying alignment can be planned properly on basis of land availability.
4.	The project proponent needs to submit a letter from the Commissioner of Geology & Mining, Govt. of Gujarat, clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s Nirma Limited or not?	· The District Geologist, Geology & Mining Department, Govt. of Gujarat, Bhavnagar has submitted his report to the Commissioner of Geology & Mining, Govt. of Gujarat, Gandhinagar stating that there is no any case registered against the Nirma Limited or any other for illegal mining in the lease area. · The Commissioner of Geology & Mining (CGM), Govt. of Gujarat, Gandhinagar vide his letter dated 07.03.2024 authorized the District Geologist, Geology & Mining Department, Govt. of Gujarat, Bhavnagar to issue such letter. Copy of letter CGM, Gandhinagar vide letter dated 07.03.2024 in English version has been submitted. · The PP has highlighted that the District Geologist, Bhavnagar is the District authority of Dep't of Geology & Mining, Govt. of Gujarat working under Commissioner of Geology & Mining, Gandhinagar.
5.	PP submitted that National Highway is under construction, and they have submitted letter to National Highway Authorities of India(NHAI) regarding grant of permission to provide Under	· At present the construction of National Highway near cement plant area has been completed and two UNDERPASSES have been provided by NHAI to cross over the National Highway i.e. 1) near Village Madhiya& 2) another near Samdhiyala village road for all public use which are located at around 450 m & 3.0 km from plant area entry respectively which shall be used for crossover

	pass near their proposed ce ment plant entry. Accordin gly, PP needs to submit th e permission letter for the underpass.	the National Highway during transportation of li mestone for Cement Plant as well as Soda ash pl ant. As per NHAI, these Underpasses are constru cted for all public use and no need to provide sep arate permission for its use to crossover. · However, on request the Project Director, NHAI, Bhavnagar has provided permission to use said Underpasses for transportation of limestone raw material from limestone mines to cement plant v ide its letter no. NHAI/2024/PIU-Bhavnagar/Pk g-III/Vol-11/D-82, dated: 13.04.2024.
6.	The Project Proponent nee ds to carry out study by re puted institute to ascertain hardness of strata for depl oyment of surface miners f or mining.	· Limestone sample of Vangar&Madhiya mine h as been collected and tested in the laboratory of Reputed Institute i.e. LD Collage of Engin eering, Govt. of Gujarat, Ahmedabad and as per test report, Hardness of the limestone is 2.80 on Mohs scale of Hardness & Uniaxial Compressive Strength (UCS) of limestone is 23.80 MPa which is suitable for deployment of Surface miners for mining. Copy of Hardn ess & UCS test report of limestone provided by LD Collage of Engineering, Govt. of Guj arat, Ahmedabad vide letter no. LDCE/AM D/SOIL/559, dated: 02.05.2024 has been sub mitted. · The PP reported that Milliolitic limestone of co astal belt of Saurashtra from Bhavnagar to O kha, Gujarat state is sedimentary deposit of r ecent age which is soft and brittle in nature a nd number of cement plants located on this c oastal belt which are near mining lease area a nd are using Surface Miners for limestone mi ning. The mining leases are located in the co astal belt of milliolitic limestone, so there is no any doubt in deployment of Surface Mine rs for mining for cement plant.
7	The Project Proponent nee ds to submit time line for a cquiring land from the vill agers.	The timeline for land acquisition submitted vide lett er no. NL/ENV-152/2262/2023-24 dated 05/02/202 4.

xviii. Details of the Environmental Management Plan (EMP):

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)
Pollution Control	0.241	9.54
Pollution monitoring	0.016	3.88
Occupational health	0.011	0.64
Environmental Studies, etc.	0.10	_
Green belt	_	5.10
Reclamation	_	11.39
Others (Environmental studies, Rehabilitation, Realignment, Expert advice, fencing etc.	_	5.28
Overheads	_	0.30
Total	0.3680	36.12

xix. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	0.70
Project Cost	25
Employment (No.s)	58

3.1.3. Deliberations by the committee in previous meetings

Date of EAC 1 :14/03/2024

Deliberations of EAC 1 :

The EAC deliberated the instant proposal along with Padhiarka & Doliya Limestone Mine and Gujarda, Dudheri & Dudhala Limestone Mine. The Project Proponent presented its reply to the ADS points raised vide minutes of the 21st EAC as well as the recommendation of the sub-committee. After detailed deliberations , EAC **deferred** the proposal for the want of following information:-

I. The Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.

II. PP needs to undertake a study to showcase the probable impact of mining on migratory bird species and their fly-way passage (Central Asian Flyway). Accordingly, PP shall submit the revised conservation plan for the migratory bird species.

III. The Project Proponent needs to underatake a study and submit the action for laying common Over Land Belt Conveyor(OLBC) for transportation of mineral from mine lease area to the proposed Cement Plant.

IV. The project proponent needs to submit a letter from the Commissioner of Geology & Mining, Govt. of Gujarat, clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s Nirma Limited or not?

V. PP submitted that National Highway is under construction, and they have submitted letter to National Highway Authorities of India(NHAI) regarding grant of permission to provide Underpass near their proposed cement plant entry. Accordingly, PP needs to submit the permission letter for the underpass.

VI. The Project Proponent needs to carry out study by reputed institute to ascertain hardness of strata for deployment of surface miners for mining.

VII. The Project Proponent needs to submit time line for acquiring land from the villegers.

Date of EAC 2 :19/10/2023

Deliberations of EAC 2 :

The EAC deliberated the instant proposal along withGujarda, Dudheri & Dudhala Limestone Mine and Padhiarka & Doliya Limestone mine. The Project Proponent has informed the EAC that the proposed method of mining is same in all three mines such as Vangar & Madhiya Limestone Mine, Gujarda, Dudheri & Dudhala Limestone Mine and Padhiarka and Doliya Limestone mine. NH-51 (Una-Mahuva highway) is passing within the mine lease area. A safety distance of 45m will be maintained. The underpass road has been proposed below Highway by NHAI for the safe passage of the villagers. The EAC asked the Project Proponent to explore the possibility of laying overbridge over the Highway. In the proposed 3rd pit, displacement will be taking place. Discrete houses are located within the mine lease area. The total mine lease area is 612.1336 ha, out of which Govt. land is 25.6547 haand Private land is 586.4789 ha. In this project, Pvt land is more than the previous project. There are 5 mine pits are proposed. Project Affected Families will be 494 no.s. In this project, a budget of Rs 34.0 Lakhs has been earmarked to address the concerns of the public hearing. The geological conditions, method of mining, environmental sensitivity and implications, impact on socio economic are similar in all these three mines.

After detailed deliberations made by the Project Proponent and the Consultant, the EAC noted that the project is part of three contiguous projects namely Padhiarka and Doliya Limestone mine (332.24 ha), Vangar & Madhiya Limestone Mine (612.336 ha) and Gujarda, Dudheri & Dudhala Limestone Mine (681.62 ha) and together it extends over an area of 1626.196 ha. The mine lease area comprises of partly Private Agriculture land and partly Govt. land. NH-51 (Una-Mahuva highway) is passing within the mine lease area. Also, Vangar (0.25 km, NW) and Madhiya villages (0.25 km, SE) are located close to the proximity of the mine lease area. The EAC was not convinced with the proposed backfilling plan and the activities proposed under the Wildlife Conservation Plan. The EAC observed that the pits are isolated and the mine lease area is partly Private and Govt. land. The EAC also observed that there will be direct purchase or leasing of private land with the willing consent of the private land owners. The EAC was of the view that what if the land owners are not willing to give their land. There are likely chances that mining will not take place sequentially if the land acquisition does not happen. There will be failure of scientific mining. Large no. of Project Affected Families is involved in all these projects. The EAC opined that the Saltwater intrusion through surface or ground water sources may diminish the availability or quality of source waters for drinking water utilities. Some salt pans i.e., salt manufacturing industries and few wind mills exists in the study area. Old mine pits also exist within the mine lease area. The EAC noted that the Bhavnagar is categorized as a Severely Polluted Areas. The EAC reiterated the Ministry of Defence letter dated 08.05.2023 regarding security considerations for construction activities/other activities in Border areas/other areas wherein it has been mentioned that *"all activities connected with mining within 20kms from all the borders including seaboard frontier should be planned in consultation with Ministry of Defence"*. Accordingly, EAC opined that PP should obtain NOC from Ministry of Defence.

Thus the EAC opined that there is a need to ascertain the ground reality w.r.t natural low lying areas, water logging areas, old mine pits, sequence of mining, feasibility for backfilling, impact on socio economic, agriculture land, transportation route, traffic congestion, salt pans, effectiveness of salinity ingress control bund, proximity of habitations, schools, water bodies, roads etc., The EAC was of the view that a site visit needs to be conducted by a sub-committee comprising of EAC Members and officers from MoEF&CC. The EAC opined that the Ministry may constitute a sub-committee and submit its report to enable the committee to take a decision on the proposal. Therefore, the EAC **deferred** the proposal for want of following additional information: -

i. The site visit report of the subcommittee.

ii. Since the mine site is located within 20 km from seaboard frontier, the Project Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.

iii. The Project Proponent needs to submit the action for laying common Over Land Belt Conveyor (OLBC) for transportation of mineral from mine lease area to the Cement Plant. The Project Proponent also needs to submit the action plan for expansion of road with a width of 7m and by passing the village road till the commission of the Over Land Belt Conveyor (OLBC).

iv. The Project Proponent needs to explore the possibility of laying overbridge over the Highway

and shall submit the permission from the National Highways Authority of India (NHAI).

v. The Project Proponent needs to submit the protection measures to be taken for salt water intrusion and the effectiveness of the salinity ingress control bund.

vi. The Project Proponent needs to submit the site specific mitigation measures for backwaters from Arabian Sea coming into the mine lease area.

vii. The Project Proponent needs to revisit the plan for backfilling with clearly indicating the voids area and the capacity available/required for backfilling.

viii. The Project Proponent needs to revise the activities proposed under the Wildlife Conservation Plan. The Project Proponent also needs to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation.

ix. The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for Resettlement & Rehabilitation (R&R). The Project Proponent also needs to submit the action plan for land acquisition and timeline.

x. The Project Proponent needs to submit the action plan for year wise exploration program.

xi. The Project Proponent needs to submit the copy of the permission letter obtained from the State Govt. for utilization of Chemical Grade of Limestone for non-cement purposes.

xii. The Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Gujarat clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. Nirma Limited or not?

3.1.4. Deliberations by the EAC in current meetings

The Project Proponent and the Consultant presented the reply with regard to the ADS raised vide minutes of the 28th EAC (NCM) during 14-15th March, 2024 . The EAC noted that PP has not yet obtained the NoC from Ministry of Defence for the instant project. Accordingly, EAC stated that they cannot proceed further without the submission of NoC and asked the PP to submit the same for consideration of the project.

Based on above, the EAC deferred the proposal for want of the following information:

i. The PP needs to submit the NoC from the Ministry of Defence for consideration of the instant project.

ii. The PP needs to get their report entitled “Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage” vetted by institute of National repute having specialization on conservation and protection of migratory birds. The engaged institute shall also submit site specific tangible mitigative measures to ensure the protection of these migratory birds.

iii. PP needs to submit the timeline for completing the installation of OLBC upon the setting up of cement plant in the form of an undertaking.

3.1.5. Recommendation of EAC

Deferred for ADS

3.2. Agenda Item No 2:

3.2.1. Details of the proposal

Gujarda, Dudheri & Dudhala Limestone Mine by **Nirma Limited** located at **BHAVNAGAR,GUJARAT**			
Proposal For		Fresh EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/GJ/MIN/443968/2023	J-11015/153/2016-IA-II(NCM)	13/09/2023	Mining of minerals (1(a))

3.2.2. Project Salient Features

The proposal is for mining of Gujarda, Dudheri&Dudhala Limestone Mine for production capcity of 2.7 MTPA in the mine lease area of 681.62 ha by M/s Nirma Limited located at Villages Gujarda, Dudheri&Dudhala, Tehsil Mahuva, District Bhavnagar (Gujarat).

3.2.2 The details of the project as ascertained from the document submitted by the Project Proponent are given as under: i. The mine lease area is located between Latitude 21°01'1.31"N to 21°03' 44.86" N and Longitude 71°41'15.21"E to 71°43'38.54"E. The mine lease area falls under the Survey of India Toposheet No: F42R12and falls in Seismic Zone-III. ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category “A” as the mining lease area is greater than 250ha and appraised at the Central level. iii. The Project Proponent has obtained the ToR for mining of Limestone in Gujarda, Dudheri&Dudhala Limestone Mine of M/s Nirma Limited vide letter no. J-11015/153/2016-IA. II(M) dated 06.02.2023.
iv. Details of Mine Lease in chronological manner:

S.no	Prospecting License/ Letter of Intent (LoI)/ Grant of Mine lease and Lr No	Date of the grant	Name of the Mineral & (Major/ Minor)	Period of Grant	Granted by	Mine lease area in Ha
1	MCR-102004-1943-CHH	15.02.2008	Limestone	30 years	IMD, Government of Gujarat	1497.4701
2	MCR-10200	02.02.2011	Limestone	30 yea	IMD, Gover	1489.4701

	4-1943-CHH			rs	nment of Guj arat	
3	MCR-10200 4-1943-CHH	08.01.2017	Limestone	50 yea rs	IMD, Gover nment of Guj arat	681.62

S. No	Details of grant of Min e Lease deed execution	Period of Grant		Name of the Mineral	Mine lease area in Ha
		From	To		
1	MCR-102004-1943-C HH	11.01.2017	10.01.2067	Limestone	681.62

v. Land Use/Land Cover of the Mine Lease Area:

Private land	565.9454
Government land	115.6746
Forest land	-
Total Mining lease area (MLA), ha	681.62
Private land for crusher, workshop & ot her infrastructure outside the MLA	No any facilities outside the ML area. However c rusher will be installed at company’s Cement Pla nt.

vi. Mining plan details:

Mining Plan including Progressive Mine Closure Plan (approved by In dian Bureau of Mines/DMG)	Letter No.	File No.: 684(4)(1)/MP-348(1 97)/2021-22 GNR/1121
	Date	04.08.2021
	Mineral & (Major/ Minor)	Major
	Mine Lease Area, Ha	681.62
	Validity	31.03.2026
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized	

Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Slurry explosive -cap sensi tive and non-cap sensitive.
Geological Reserves	57.280 Million tonne
Mineable Reserves	20.574million tonne
Breakup of Total Excavation (Tops oil/OB/SB/IB/Mineral Rejects/ Was te, MTPA)	Top soil - 0.57 mi.cum OB/SB/IB/Mineral Rejects- Nil Waste-Nil
Life of mine	11 years (Life of mine may be increased subject to conversions of resources under 333 category into category of reserves 111)
Mine Bench Height & Bench Width	6.0 m, for working bench 12-15 m for closing (conce ptual) bench Optimum
No. of Mine Benches	2
Existing Depth, m bgl	New mine
Ultimate Depth of Mining, m bgl	10 m
Ground Water Table, m bgl	15.5 m (Post monsoon)
Details of ground water intersection	No ground water will be encountered during plannin g stage i.e. in working plan in neither pre monsoon n or post monsoon season in any of the pits. Ground w ater will also not intersect during mining at the end o f mine life.
Individual bench slope	80-85°
Overall pit slope	~ 45°
Details of existing/ proposed Crush er	Proposed crusher will be installed at Cement Plant.
Mineral Beneficiation	-
RoM output size	-
Transportation details including cap	Internal haul road from mine face to crusher and by c

acity of dumper/tipper, mode of tra nsport and distance	onveyor from crusher to the Cement plant adjacent to the mine lease. For the Soda Ash Plant located at approx.100 km at Kalatalav, Bhavnagar limestone will be transported i n dumpers/ trucks through National Highway 51. Internal haul road from mine face to crusher means of dumper/tippers of 25 tonnes capacity.
Generation of Topsoil/OB & its Ma nagement during plan period & con ceptual period	Top soil at plan period- 249806 cu.m, temporary stac king at one location Top soil at conceptual period-321394 cu.m, simultan eously backfilling
Generation of Mineral Rejects/ Was te & its Management during plan pe riod & conceptual period	Nil
Additional information(if any)	Surface miner as well as ripper/dozer & rock breaker will be used for mining to minimize drilling & blasti ng.

vii. Water requirement:

Total water requirement	44 KLD	Fresh water	3 KLD
		Treated water	41 KLD
Source	Fresh water source Narmada water pipeline/Water tanker. Water harvested within mine lease during rainy season. Treated water source- Reject water of RO /DM plant &Rejec t water of RO /DM plant (proposed at Cement plant)		
Permission for withdrawal/ intersection along with deta ils of grant and its validity	Permission for water withdrawal from Narmada water pipeli ne has been taken vide letter No. GWIL/Bhavnagar/Ind.con n./1257 dated 4.06.2008.		

viii. Nearest village/ town/ highway/ interstate boundary/railway station/water bodies/monument/ forest

Particulars	Particular's Name	Distance & Direction s
Village	Gujarda, Dudheri, Dudhala, Madhiy a Padhiarka	0.2-0.5 km 0.5 km, NW 0.5 km, W
Town	Mahuva	4.0km, NE

Highway	NH-51 (Una-Mahuva highway)	Within
Interstate Boundary	Rajasthan	Approx.500 KM,N
Railway Station/Railway line	Amrutvel	2.0km, N
Water Bodies	Arabian Sea Coast	0.5 km, S from the HTL
	Samdiyala Salinity ingress control bund	4.5 km, WSW
	Malan Bandhara	1.5 km E
	Malan River	4.4 KM,E
	Bhambhali River	5.4 Km, W
	Garasawo River	0.9 KM,NE
Forest	RF near Patwa	2.8 KM,SW
	RF near Doliya	7.4 KM,E
	RF near Dudheri	0.6 KM,S
	RF near Gujarda	0.3 KM,S
	RF near Khared	2.1 KM,E

ix. Presence of Environmentally Sensitive areas in the study area

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest Land within the mine lease area and (if yes) status of Forest Clearance	No	
National Park	No	
Wildlife Sanctuary	No	

Elephant/Tiger Reserve	No	
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)	No	
Coastal Regulation Zone (CRZ)	Yes	ML area outside CRZ- GCZMA letter no.ENV-10-2023-170-T dated 19.07.2023.
Schedule-I species (Nos and name of schedule-I species with authenticated letter)	Yes	Peafowl, Chinkara and Asiatic lion & as per Wildlife Protection Amendment Act, 2022, schedule-1 species have been updated in WLCP.
Wildlife Conservation Plan	Yes	On the basis of the fauna study findings & list of fauna authenticated by Forest Department, Wildlife Conservation Plan was prepared and submitted for approval. The said Wildlife Conservation Plan had been approved by the Forest Department on 20.12.2021. Rs. 19.9 lakh has been approved for the conservation of wildlife in the study area. As suggested by EAC &latest Wildlife Protection Amendment Act, 2022, budget allocation for WLCP has been increased from Rs.19.9 Lakh to Rs.65.9 Lakh for all 3 mines.

x. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	30.00 Ha.
Budget for green plant & plantation till the end of life of mine.	90.95 Lakhs
Budget for nursery	-
Details of existing plantation and its survival rate	-
No. of tree cuts in the mine lease area and compensatory afforestation	As per actual during mining
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	10.0
50 m safety zone of nallah, roads, electric lines	10.0

500 m safety zones of nearest habitation villages	-
Additional information (if any)	10.00 ha(Backfilled area (Govt. wastela nd))

xi. Baseline detail:

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	01.03.2021 to 02.06.2021
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Summer
Predominant Wind direction (From)	South
Ambient Air Quality (no. of locations) and results	16
Noise level (no. of locations) and results	16
Water Quality (no. of locations) and results	15
Soil Quality (no. of locations) and results	12
Hydro geological study and results	As per planned mining and Report of hyd rogeological & hydrological studies of co re and buffer zone of Gujarda, Dudheri& Dudhala limestone mine, the ground wate r table may get Intersected in post monso on during 11th year at conceptual pit bott om level of +1.0 AMSL. However, conce ptual pit bottom level will be kept above ground water level i.e. +4.0m AMSL to a void intersecting ground water level.
Traffic study (no. of locations) and results	01 location & V/C = 31.27

xii. Public Hearing (PH) Details:

Advertisement for PH with date (name of maj or national daily and one regional vernacular daily newspaper)	26.03.2023 in Sandesh Newspaper & Indian Express
Date of PH	28.04.2023
Venue	At the premises of Nirma Cement Plant Area, NH 8E/51, Survey No. 80, Village: Padhiyark

	a, Taluka: Mahuva, Dist. Bhavnagar
Chaired by	District Collector & District Magistrate, Bhav nagar District & Regional Officer, GPCB Bha vnagar
Main issues raised during PH	Air pollution, salinity ingression, wildlife prot ection, acquisition of agriculture land
Budget proposed for addressing issues raised during PH over 3 years	77 Lakhs
Additional information (if any)	-

xiii. Details of CTE/CTO, Certified Compliance Report, Certified Production Details from the inception of the m

Particulars	Details of Letter along with date of grant and validity
Consent to Establish	GPCB CTE granted vide dated 25/01/2021 & valid upto 24/01/2028.
Consent to Operate	-
Certified Compliance Report and In spection date	-
Certified Production Details from th e inception of the mine (in tabular f orm against the EC capacity)	Fresh mine

xiv. Rehabilitation & Resettlement (R&R):

R & R details	The total mine lease area is 681.62 ha, out of which Govt. land is 115.6746 ha and Pri vate land is 565.9454 ha. Land will be required for quarrying an area of 114.24 ha of P rivate land and Government land including 18 houses/hutments in land of Gujarda (15 nos.), in land of Dudheri (3 Nos.) &Dudhala (0 Nos.) villages. There will be total of 6 56 land losers. There will be direct purchase or leasing of private land, with the willin g consent of the private land owners. Approx. total compensation will be Rs 18.0 Lakh s. In addition to above, the registration cost of sale of the land and homesteads shall be borne by the Company. Assuming it to be 6% of the entire costs of sale, the total resett lement budget works out to be Rs. 78.17 lakhs.

xv. Court case details:

Court Case, No and its present status	The Project Proponent has submitted an undertaking v ide letter dated 07.10.2023 stating that there is no litig ation on the project either at NGT or any other court o f law related to environment and pollution matters in
Undertaking by Project Proponent w.r. t court case	

	which the project proponent is a respondent.

xvi. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	The Project Proponent has submitted an undertaking by way of notarized Affidavit dated 09.10.2023 stating that the proposal does not involve violation of Ministry's OM dated 30.05.2018.
Undertaking by Project Proponent in EIA/EMP report	The Project Proponent has submitted an undertaking vide letter dated 14.02.2023 stating that the contents (information and data) as given by the Consultant in the EIA/EMP report are factually correct with full knowledge of the project proponent.
Undertaking by Consultant in EIA/EMP report	The Director of the EIA Consultant (M/s Centre for Envotech& Management Consultancy Pvt. Ltd) has informed that the baseline data was generated by MoEF&NABL Accredited Laboratory M/s Min Mec R&D Laboratory, a division of Min Mec Consultancy Pvt. Ltd., New Delhi and the same has been verified and also confirmed that he shall be fully accountable for any misleading information mentioned in this statement.

xvii. Earlier, The Proposal was considered in the 21st EAC meeting held during 18-20th October, 2023 wherein the Committee has deferred the proposal for the submission of requisite information. The Project Proponent has submitted the relevant information on Parivesh, accordingly the proposal was considered in the 28th EAC (NCM) during 14-15th March, 2024 wherein the Committee deferred the proposal for the submission of requisite information. The Project Proponent vide letter dated 10.05.2024 submitted the reply against the observation of 28th EAC meeting are as follows:

S. No	Observation of EAC in the 28th meeting held during 14-15th March, 2024	Reply by Project Proponent
1.	The Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.	·PP has obtained the NOC for Padhiarka&Doliya Limestone Mine and Gujarada, Dudheri&Dudhala Limestone Mine from the Ministry of Defence, Govt. of India, New Delhi vide its letter dated 22.04.2024.
2.	PP needs to undertake a study to showcase the probable impact of mining on migratory bird species and their fly-way passage (Central Asian Flyway). Accordingly, PP shall submit the revised conservation plan for the migratory bir	·The PP has engaged Dr. Bharat kumarJethva, NABET Accredited Ecology & Biodiversity Expert, Ahmedabad to undertake study on the probable impact of mining of three i.e. 1) Padhiarka&Doliya, 2) Vangar&Madhiya and 3) Gujarda, Duderi&Dudhala limestone mines on migratory bird species and their fly-way passage (Central Asian Flyway) due to mining activity and conservation plan for migratory bird speci

	d species.	es. ·Dr. Bharat kumarJethva& his team has conducted the study during month of April & May 2024 and prepared report with mitigation measures for conservation of migratory bird species. ·PP has submitted the copy of report with mitigation measures.
3.	The Project Proponent needs to undertake a study and submit the action for laying common Over Land Belt Conveyor(OLBC) for transportation of mineral from mine lease area to the proposed Cement Plant.	·The PP has submitted and represented during the 28th EAC meeting about the establishment of cement plant which may take 3-4 years' time. ·So till the commencement of proposed cement plant, maximum 5% i.e. 450 TPD chemical grade limestone will be transported through @ 18 trip of dumper per day via existing village tar road of 7m (out of which 4 m is tar road) to National Highway and ultimately Soda Ash plant at Bhavnagar and presently no need of Over Land Belt Conveyor for conveying limestone from mine to Soda ash plant. ·For conveying limestone from mines to cement plant, the PP will explore the possibility of Over Land Belt Conveyor (OLBC) either side of the highway based on the technical possibility & feasibility by reputed consultant M/s. Holtec Consultants and ensure for action to lay OLBC for conveying limestone on establishment of Cement Plant as per its possibility. ·Land availability for laying OLBC in private land falling in alignment is prime concern at the time of planning. Land purchase/ obtaining consent for mining activity will be taken place as soon as starting construction work for establishment of cement plant so OLBC laying alignment can be planned properly on basis of land availability.
4.	The project proponent needs to submit a letter from the Commissioner of Geology & Mining, Govt. of Gujarat, clarifying whether any illegal mining within the mine lease a	·The District Geologist, Geology & Mining Department, Govt. of Gujarat, Bhavnagar has submitted his report to the Commissioner of Geology & Mining, Govt. of Gujarat, Gandhinagar stating that there is no any case registered against the Nirma Limited or any other for illegal

	rea has been carried out or n ot and whether the same has been carried out by M/s Nir ma Limited or not?	mining in the lease area. · The Commissioner of Geology & Mining (CG M), Govt. of Gujarat, Gandhinagar vide his let ter dated 07.03.2024 authorized the District G eologist, Geology & Mining Department, Gov t. of Gujarat, Bhavnagar to issue such letter. C opy of letter CGM, Gandhinagar vide letter da ted 07.03.2024 in English version has been su bmitted. · The PP has highlighted that the District Geolog ist, Bhavnagar is the District authority of Dep' t of Geology & Mining, Govt. of Gujarat work ing under Commissioner of Geology & Minin g, Gandhinagar.
5.	PP submitted that National H ighway is under constructio n, and they have submitted le tter to National Highway Aut horities of India(NHAI) rega rding grant of permission to provide Underpass near their proposed cement plant entry. Accordingly, PP needs to su bmit the permission letter for the underpass.	· At present the construction of National Highwa y near cement plant area has been completed a nd two underpasses have been provided by N HAI to cross over the National Highway i.e. 1) near Village Madhiya& 2) another near Samd hiyala village road for all public use which are located at around 450 m & 3.0 km from plant area entry respectively which shall be used for crossover the National Highway during transp ortation of limestone for Cement Plant as well as Soda ash plant. As per NHAI, these Underp asses are constructed for all public use and no need to provide separate permission for its use to crossover. · However, on request the Project Director, NHA I, Bhavnagar has provided permission to use s aid Underpasses for transportation of limeston e raw material from limestone mines to cemen t plant vide its letter no. NHAI/2024/PIU-Bha vnagar/Pkg-III/Vol-11/D-82, dated 13.04.202 4.
6.	The Project Proponent needs to carry out study by reputed institute to ascertain hardnes s of strata for deployment of surface miners for mining.	· Limestone sample of Padhiarka&Doliya mine has been collected and tested in the laborat ory of Reputed Institute i.e. LD Collage of Engineering, Govt. of Gujarat, Ahmedabad and as per test report, Hardness of the lime stone is 3.10 on Mohs scale of Hardness &

		Uniaxial Compressive Strength (UCS) of li mestone is 25.70 MPa which is suitable for deployment of Surface miners for mining. Copy of Hardness & UCS test report of li mestone provided by LD Collage of Engin eering, Govt. of Gujarat, Ahmedabad vide letter no. LDCE/AMD/SOIL/561, dated: 0 2.05.2024 has been submitted. · The PP reported that Milliolitic limestone of coastal belt of Saurashtra from Bhavnagar to Okha, Gujarat state is sedimentary depo sit of recent age which is soft and brittle in nature and number of cement plants locate d on this coastal belt which are near minin g lease area and are using Surface Miners f or limestone mining. The mining leases are located in the coastal belt of milliolitic lim estone, so there is no any doubt in deploy ment of Surface Miners for mining for cem ent plant.
7	The Project Proponent needs to submit time line for acquir ing land from the villagers.	The timeline for land acquisition was previously s ubmitted vide letter no. NL/ENV-152/2261/2023-24 dated 05/02/2024.

xviii. Details of the Environmental Management Plan (EMP):

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)
Pollution Control	0.291	10.12
Pollution monitoring	0.016	3.88
Occupational health	0.014	0.95
Environmental Studies, etc.	0.10	_
Green belt	_	5.10
Reclamation	_	10.03
Others (Environmental studies, Rehab	_	5.48

ilitation, Realignment, Expert advice, fencing etc.		
Overheads	_	0.32
Total	0.421	35.87

xix. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + ca pital cost of Public hearing)	1.19
Project Cost	25
Employment (No.s)	84

3.2.3. Deliberations by the committee in previous meetings

Date of EAC 1 :14/03/2024

Deliberations of EAC 1 :

The EAC deliberated the instant proposal along with Vangar & Madhiya Limestone Mine andPadhiarka and Doliya Limestone mine. The Project Proponent presented its reply to the ADS points raised vide minutes of the 21st EAC as well as the recommendation of the sub-committee. After detailed deliberations, EAC **deferred** the proposal for the want of following information:-

i. The Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.

ii. PP needs to undertake a study to showcase the probable impact of mining on migratory bird species and their fly-way passage (Central Asian Flyway). Accordingly, PP shall submit the revised conservation plan for the migratory bird species.

iii. The Project Proponent needs to undertake a study and submit the action for laying common Over Land Belt Conveyor(OLBC) for transportation of mineral from mine lease area to the proposed Cement Plant.

iv. The project proponent needs to submit a letter from the Commissioner of Geology & Mining, Govt. of Gujarat, clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s Nirma Limited or not?

v. PP submitted that National Highway is under construction, and they have submitted letter to National Highway Authorities of India(NHAI) regarding grant of permission to provide Underpass near their proposed cement plant entry. Accordingly, PP needs to submit the permission letter for the underpass.

vi. The Project Proponent needs to carry out study by reputed institute to ascertain hardness of strata for deployment of surface miners for mining.

vii. The Project Proponent needs to submit time line for acquiring land from the villagers.

Date of EAC 2 :19/10/2023

Deliberations of EAC 2 :

The EAC deliberated the instant proposal along with Vangar & Madhiya Limestone Mine and Padhiarka and Doliya Limestone mine. The Project Proponent has informed the EAC that the proposed method of mining is same in all three mines such as Gujarda, Dudheri & Dudhala Limestone Mine, Vangar & Madhiya Limestone Mine, and Padhiarka and Doliya Limestone mine. Arabian Sea Coast is located at a distance of 0.5 km, S from the HTL. The Project Proponent has also informed the EAC that the letter from the Government of Gujarat, Forest and Environment Dept.has been obtained vide letter dated 19.07.2023stating that the proposed project of mining at Gujarda, Dudheri and Dudhala mine lease (681.62 ha), District Bhavnagar is outside CRZ area. There are 5 mine pits proposed in the mine lease area. The total mine lease area is 681.62 ha, out of which Govt. land is 115.6746 haand Private land is 565.9454 ha. Project Affected Families will be 656 no.s. A budget of Rs 49.0 Lakhs has been earmarked to address the issues raised during public hearing. The geological conditions, method of mining, environmental sensitivity and implications, impact on socio economic are similar in all these three mines.

After detailed deliberations made by the Project Proponent and the Consultant, the EAC noted that the project is part of three contiguous projects namely Padhiarka and Doliya Limestone mine (332.24 ha), Vangar & Madhiya Limestone Mine (612.336 ha) and Gujarda, Dudheri & Dudhala Limestone Mine (681.62 ha) and together it extends over an area of 1626.196 ha. The mine lease area comprises of partly Private Agriculture land and partly Govt. land. Gujarda, Dudheri, Dudhala Villages are located at a distance of 0.2-0.5 km. NH-51 (Una-Mahuva highway) is passing within mine lease area. The EAC was not convinced with the proposed backfilling plan and the activities proposed under the Wildlife Conservation Plan. The EAC observed that the pits are isolated and the mine lease area is partly Private and Govt. land. The EAC also observed that there will be direct purchase or leasing of private land with the willing consent of the private land owners. The EAC was of the view that what if the land owners are not willing to give their land. There are likely chances that mining will not take place sequentially if the land acquisition does not happen. There will be failure of scientific mining. Large no. of Project Affected Families is involved in all these projects. The EAC opined that the Saltwater intrusion through surface or ground water sources may diminish the availability or quality of source waters for drinking water utilities. Some salt pans i.e., salt manufacturing industries and few wind mills exists in the study area. Old mine pits also existing within the mine lease area. The EAC noted that the Bhavnagar is categorized as a Severely Polluted Areas. The EAC reiterated the Ministry of Defence letter dated 08.05.2023 regarding security considerations for construction activities/other activities in Border areas/other areas wherein it has been mentioned that *"all activities connected with mining within 20kms from all the borders including seaboard frontier should be planned in consultation with Ministry of Defence"*. Accordingly, EAC opined that PP should obtain NOC from Ministry of Defence.

Thus the EAC opined that there is a need to ascertain the ground reality w.r.t natural low lying areas, water logging areas, old mine pits, sequence of mining, feasibility for backfilling, impact on socio economic, agriculture land, transportation route, traffic congestion, salt pans, effectiveness of salinity ingress control bund, proximity of habitations, schools, water bodies, roads etc., The EAC was of the view that a site visit needs to be conducted by a sub-committee comprising of EAC Members and officers from MoEF&CC. The EAC opined that the Ministry may constitute a sub-committee and submit its report to enable the committee to take a decision on the proposal. Therefore, the EAC **deferred** the proposal for want of following additional information: -

i. The site visit report of the subcommittee.

ii. Since the mine site is located within 20 km from seaboard frontier the Project Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.

iii. The Project Proponent needs to submit the action for laying common Over Land Belt Conveyor (OLBC) for transportation of mineral from mine lease area to the Cement Plant. The Project Proponent also needs to submit the action plan for expansion of road with a width of 7m and by passing the village road till the commission of the Over Land Belt Conveyor (OLBC).

iv. The Project Proponent needs to explore the possibility of laying overbridge over the Highway

and shall submit the permission from the National Highways Authority of India (NHAI).

v. The Project Proponent needs to submit the protection measures to be taken for salt water intrusion and the effectiveness of the salinity ingress control bund.

vi. The Project Proponent needs to submit the site specific mitigation measures for backwaters from Arabian Sea coming into the mine lease area.

vii. The Project Proponent needs to revisit the plan for backfilling with clearly indicating the voids area and the capacity available/required for backfilling.

viii. The Project Proponent needs to revise the activities proposed under the Wildlife Conservation Plan. The Project Proponent also needs to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation.

ix. The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for Resettlement & Rehabilitation (R&R). The Project Proponent also needs to submit the action plan for land acquisition and timeline.

x. The Project Proponent needs to submit the action plan for year wise exploration program.

xi. The Project Proponent needs to submit the copy of the permission letter obtained from the State Govt. for utilization of Chemical Grade of Limestone for non-cement purposes.

xii. The Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Gujarat clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. Nirma Limited or not?

3.2.4. Deliberations by the EAC in current meetings

The instant proposal of Gujarda, Dudheri & Dudhala Limestone mine having ML area 681.62 ha was examined along with the Padhiarka and Doliya Limestone mine having ML area 332.24 ha. The PP and the consultant presented the reply to the ADS raised vide minutes of the 28th EAC (NCM) held during 14-15th March, 2024. PP stated that they have received the security clearance /NoC for the Padhiarka & Doliya Limestone Mine and Gujarada, Dudheri & Dudhala Limestone Mine from the Ministry of Defence, Govt. of India, New Delhi vide letter no. 23(06)2022-D(G &GS-III)-pt, dated: 22.04.2024. EAC noted that Ministry of Defence has accorded NoC to the aforesaid two projects of M/s Nirma Limited.

PP further stated that they engaged Dr. Bharat Kumar Jethva, NABET Accredited Ecology & Biodiversity Expert to prepare the report entitled “Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage”. The study was conducted during the month of March to May 2024. As per the report few waterbodies exist in the study area and migratory birds are mostly seen in water-logged area which are located beyond 1.5 km from the lease area. Around 21 Schedule-I species have been reported based on primary survey and secondary literature from the buffer zone (10 km periphery) of the Mining lease area and 9 common migratory bird species were found to be present in the lease area. The lease area is dominated with invasive species such as Prosopis juliflora, open thorny scrub land rest of the area is agriculture land. The report concluded that mining lease area falls in the

global migratory bird flyways i.e. Central Asian Flyway. However, it constitutes a miniscule part of it. With regard to above findings of report, PP submitted that the overall impacts of the proposed mining activity are considered as low compared to the severe threats faced by migratory birds all along their flyways in other countries such as illegal hunting. PP further informed that to mitigate the effect of mining on habitat and movement of birds, the Environment Management Plan shall be vigorously implemented. The budget submitted by PP for mitigation measures is Rs 100.2 lakhs.

EAC was of the opinion that the report establishes the fact that mine lease area falls under Central Asian Flyway and a large number of migratory birds flying through this passage are protected by the Convention of Migratory species. EAC was not satisfied with the mitigation measures suggested by the PP with regard to the habitat improvement and movement of the birds. Accordingly, EAC advised the PP to get the instant report vetted by any institute of national repute which are working on conservation and protection of migratory birds. The institute shall also submit site specific tangible mitigative measures to ensure the protection of these migratory birds.

The EAC further asked PP whether it has undertaken any study for laying common OLBC for transportation of mineral from mine lease area to the proposed cement plant. The PP informed that it would take 3-4 years time for setting the cement Plant. So till the commencement of proposed cement plant, maximum 5% i.e. 450 TPD chemical grade limestone will be transported through @ 18 trip of dumper per day via existing village tar road of 7m (out of which 4 m is tar road) to National Highway and ultimately Soda Ash plant at Bhavnagar and presently there is no need of Over Land Belt Conveyor for conveying limestone from mine to Soda ash plant. PP also mentioned that they will explore the possibility of Over Land Belt Conveyor (OLBC) either side of the highway based on the technical possibility & feasibility by reputed consultant M/s. Holtec Consultants and ensure for action to lay OLBC for conveying limestone on establishment of Cement Plant as per its possibility. EAC suggested that PP should submit a timeline to install the OLBC upon the setting up of Cement Plant.

Based on above discussion, EAC deferred the proposal for want of the following information:

i. The PP needs to get their report entitled “Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage” vetted by institute of National repute having specialization on conservation and protection of migratory birds. The engaged institute shall also submit site specific tangible mitigative measures to ensure the protection of these migratory birds.

ii. PP needs to submit the timeline for completing the installation of OLBC upon the setting up of cement plant in the form of an undertaking.

3.2.5. Recommendation of EAC

Deferred for ADS

3.3. Agenda Item No 3:

3.3.1. Details of the proposal

Padhiarka and Doliya Limestone Mine by **Nirma Limited** located at **BHAVNAGAR,GUJARAT**

Proposal For		Fresh EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/GJ/MIN/443206/2023	J-11015/154/2016-IA-II(NCM)	13/09/2023	Mining of minerals (1(a))

3.3.2. Project Salient Features

The proposal is for Environmental Clearance for Padhiarka and Doliya Limestone mine for mining of Limestone with production capacity of 1.5 MTPA in the mine lease area of 332.24 ha by M/s Nirma Limited located at Villages Padhiarka&Doliya, Tehsil Mahuva, District Bhavnagar, Gujarat.

3.3.2 The details of the project as ascertained from the document submitted by the Project Proponent and as revealed from the discussions held during the meeting are given as under: i. The mine lease area is located between Latitude 21° 00' 42.8152" N to 21°02' 9.7579" N and Longitude 71° 40' 10.0006" E to 71°41'9.9043" E. The mine lease area falls under the Survey of India Toposheet No: F42R12and falls in Seismic Zone-III. ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category “A” as the mining lease area is greater than 250ha and appraised at the Central level. iii. Details of Terms of Reference (ToR):

Date of application	Proposal No/ File No	Consideration by EAC	Details of ToR	Date of accord
18.11.2022	IA/GJ/MIN/406830/2022	06.12.2022	Letter no. J-11015/153/2016-IA.II (M)	6th February, 2023

iv. Details of Mine Lease: -

S.No.	Prospecting License/ Letter of Intent (LoI)/ Grant of Mine lease and Lr No	Date of the grant	Name of the Mineral & (Major/ Minor)	Period of Grant	Granted by	Mine lease area in Ha
1	MCR-102004-1943-CHH	15.02.2008	Limestone	30 years	IMD, Government of Gujarat	1497.4701
2	MCR-102004-1943-CHH	02.02.2011	Limestone	30 years	IMD, Government of Gujarat	1489.4701
3	MCR-102004-1943-CHH	08.01.2017	Limestone	50 years	IMD, Government of Gujarat	681.62

S. No	Details of grant of Mine Lease deed execution	Period of Grant		Name of the Mineral	Mine lease area in Ha
		From	To		
1	MCR-102004-1943-CHH	11.01.2017	10.01.2067	Limestone	681.62

v. Land Use/Land Cover of the Mine Lease Area:

Private land	565.9454
Government land	115.6746
Forest land	-
Total Mining lease area (MLA), ha	681.62
Private land for crusher, workshop & other infrastructure outside the MLA	No any facilities outside the ML area. However crusher will be installed at company's Cement Plant.

vi. Mining plan details:

Mining Plan including Progressive Mine Closure Plan (approved by Indian Bureau of Mines/DMG)	Letter No.	File No.: 684(4)(1)/MP-348(197)/2021-22 GNR/1121
	Date	04.08.2021
	Mineral & (Major/Minor)	Major
	Mine Lease Area, Ha	681.62
	Validity	31.03.2026
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized	
Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Slurry explosive -cap sensitive and non-cap sensitive.	

Geological Reserves	57.280 Million tonne
Mineable Reserves	20.574million tonne
Breakup of Total Excavation (Topsoil/ OB/SB/IB/Mineral Rejects/ Waste, M TPA)	Top soil- 0.57 mi.cum OB/SB/IB/Mineral Rejects- Nil Waste-Nil
Life of mine	11 years (Life of mine may be increased subject to conversions of resources under 333 category into category of reserves 111)
Mine Bench Height & Bench Width	6.0 m, for working bench 12-15 m for closing (conce ptual) bench Optimum
No. of Mine Benches	2
Existing Depth, m bgl	New mine
Ultimate Depth of Mining, m bgl	10 m
Ground Water Table, m bgl	15.5 m (Post monsoon)
Details of ground water intersection	No ground water will be encountered during planning stage i.e. in working plan in neither pre monsoon nor post monsoon season in any of the pits. Ground water will also not intersect during mining at the end of min e life.
Individual bench slope	80-85°
Overall pit slope	~ 45°
Details of existing/ proposed Crusher	Proposed crusher will be installed at Cement Plant.
Mineral Beneficiation	-
RoM output size	-
Transportation details including capaci ty of dumper/tipper, mode of transport and distance	Internal haul road from mine face to crusher and by c onveyor from crusher to the Cement plant adjacent to the mine lease. For the Soda Ash Plant located at approx.100 km at Kalatalav, Bhavnagar limestone will be transported i n dumpers/ trucks through National Highway 51.

	Internal haul road from mine face to crusher means o f dumper/tippers of 25 tonnes capacity.
Generation of Topsoil/OB & its Mana gement during plan period & conceptu al period	Top soil at plan period- 249806 cu.m, temporary stac king at one location. Top soil at conceptual period-321394 cu.m, simultan eously backfilling.
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Nil
Additional information(if any)	Surface miner as well as ripper/dozer & rock breaker will be used for mining to minimize drilling & blastin g.

vii. Water requirement:

Total water requirement	44 KLD
Source	i. Fresh wate ii. Water har iii. Treated w
Permission for withdrawal/ intersection along with details of grant and its validity	Permission for water

viii. Nearest village/ town/ highway/ interstate boundary/ railway station/ water bodies/ monument/ forest

Particulars	Particular's Name	Distance & Directi ons
Village	Gujarda, Dudheri, DudhalaMadhiyaPadh iarka	0.2-0.5 km 0.5 km, NW 0.5 km, W
Town	Mahuva	4.0km, NE
Highway	NH-51 (Una-Mahuva highway)	Within
Interstate Boundary	Rajasthan	Approx.500 KM,N

Railway Station/Railway line	Amrutvel	2.0km, N
Water Bodies	Arabian Sea Coast	0.5 km, S from the HTL
	Samdiyala Salinity ingress control bund	4.5 km, WSW
	Malan Bandhara	1.5 km E
	Malan River	4.4 KM,E
	Bhambhali River	5.4 Km, W
	Garasawo River	0.9 KM,NE
Forest	RF near Patwa	2.8 KM,SW
	RF near Doliya	7.4 KM,E
	RF near Dudheri	0.6 KM,S
	RF near Gujarda	0.3 KM,S
	RF near Khared	2.1 KM,E

ix. Presence of Environmentally Sensitive areas in the study area

<table>
<tr><td>Forest Land/ Protected Area/ Environmental Sensitivity Zone</td><td>Yes/No</td><td>Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks</td></tr>
<tr><td>Forest Land within the mine lease area and (if yes) status of Forest Clearance</td><td>No</td><td rowspan="5">The Project Proponent has submitted the letter from the Office of the Principal Chief Conservator of Forests vide Lr.No: WLP/32/C826-827/2021-22 dated 13.01.2022 regarding the map showing the location of protected areas within 10km of the Limestone mining project and the and distance of protected areas and proposed Limestone mine.<table><tr><td>Protected areas</td><td>Distance between Limestone mines and Protected areas</td></tr><tr><td>Gir National</td><td>79.0 km</td></tr></table></td></tr>
<tr><td>National Park</td><td>No</td></tr>
<tr><td>Wildlife Sanctuary</td><td>No</td></tr>
<tr><td>Elephant/Tiger Reserve</td><td>No</td></tr>
<tr><td>Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)</td><td>No</td></tr>
</table>

		<table><tr><td>Park</td><td></td></tr><tr><td>Gir Wildlife Sanctuary</td><td>47.6 km</td></tr><tr><td>Mitiyala Wild life Sanctuary</td><td>46.7 km</td></tr></table> The Project Proponent has submitted the letter from the Office of the Deputy Chief Conservator of Forest, Bhavnagar vide letter no. A/GMN/T11/2075/22-23 dated 27.01.2023 certifying that the nearest turtle rearing/breeding site is located at a distance of about 70km away from the mines.
Coastal Regulation Zone (CRZ)	No	The Project Proponent has submitted the letter from the Government of Gujarat, Forest and Environment Dept vide Lr no.ENV-10-2023-170-T dated 19.07.2023 stating that the proposed project of mining at Padhiarka&Doliya mine lease (333.24 ha), District Bhavnagar is outside CRZ area.
Schedule-I species (No.s and name of schedule-I species with authenticated letter)	Yes	The Project Proponent has submitted the authenticated list of flora and fauna from the Office of the Deputy Forest Conservator vide Lr.No: A/Jaman/Te.11/2302/17-18 dated 05.02.2018 stating that there are three Schedule-I species such as Peafowl, Chinkara and Asiatic lion in the study area. After the amendment of the Wild Life (Protection) Amendment Act, 2022, No 18 of 2022, a number of additional species have been added into ScheduleI such as Leopard, Striped hyaena, Jackal, Bengal fox, Indian porcupine, Jungle cat, Grey wolf, Dog faced water snake, Russell viper, CheckeredKeelback, Indian Rat snake, Red sand boa and Naag/cobra. Peafowl, Chinkara and Asiatic lion & as per Wildlife Protection Amendment Act, 2022, Schedule-I species have been up

		dated in WLCP.
Wildlife Conservation Plan	Yes	On the basis of the fauna study findings & list of fauna authenticated by Forest Department, Wildlife Conservation Plan was prepared and submitted for approva l. The said Wildlife Conservation Plan h ad been approved by the Forest Departm ent on 20.12.2021. Rs. 19.9 lakh has bee n approved for the conservation of wildl ife in the study area. As suggested by E AC &latest Wildlife Protection Amend ment Act, 2022, budget allocation for W LCP has been increased from Rs.19.9 L akh to Rs.65.9 Lakh for all 3 mines. The Wildlife Conservation Plan was app roved by the Chief Wildlife Warden vid e Lr.No. WLP/32/C670-672 dated 20.1 2.2021 with a budget of Rs. 19.9 Lakhs for the conservation of wildlife in the st udy area.

x. Green belt / plantation details:

Proposed area for green belt/plantation and no. of sapl ings proposed	30.00 Ha.
Budget for green plant & plantation till the end of life of mine.	90.95 Lakhs
Budget for nursery	-
Details of existing plantation and its survival rate	-
No. of tree cuts in the mine lease area and compensato ry afforestation	As per actual during mining
Particulars for Green belt/ plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	10.0
50 m safety zone of nallah, roads, electric lines	10.0
500 m safety zones of nearest habitation villages	-

Additional information (if any)	10.00 ha (Backfilled area (Govt. waste land))

xi. Baseline detail:

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	01.03.2021 to 02.06.2021
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Summer
Predominant Wind direction (From)	South
Ambient Air Quality (no. of locations) and results	16
Noise level (no. of locations) and results	16
Water Quality (no. of locations) and results	15
Soil Quality (no. of locations) and results	12
Hydro geological study and results	As per planned mining and Report of hydrogeological & hydrological studies of core and buffer zone of Gujarda, Dudheri& Dudhala limestone mine, the ground water table may get Intersected in post monsoon during 11th year at conceptual pit bottom level of +1.0 AMSL. However, conceptual pit bottom level will be kept above ground water level i.e. +4.0m AMSL to avoid intersecting ground water level.
Traffic study (no. of locations) and results	The traffic volume survey was conducted on Bhavnagar to Una Road (NH8E/51) Near Vangar Village. Total numbers of vehicles were found as 6793 per day and equivalent PCUs is 9382 per day.There will be daily movement of 480 numbers of dumpers (to & fro) per day or 1440 PCU/ day on the road. 01 location & V/C = 31.27

xii. Public Hearing (PH) Details:

Advertisement for PH with date (name of maj	26.03.2023 in Sandesh Newspaper & Indian

or national daily and one regional vernacular daily newspaper)	Express
Date of PH	28.04.2023
Venue	At the premises of Nirma Cement Plant Area, NH 8E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist. Bhavnagar
Chaired by	District Collector & District Magistrate, Bhavnagar District & Regional Officer, GPCB Bhavnagar
Main issues raised during PH	Air pollution, salinity ingression, wildlife protection, acquisition of agriculture land
Budget proposed for addressing issues raised during PH over 3 years	Rs. 77 Lakhs

xiii. Details of CTE/CTO, Certified Compliance Report, Certified Production Details from the inception of the r

Particulars	Details of Letter along with date of grant and validity
Consent to Establish	GPCB CTE granted vide dated 25/01/2021 & valid upto 24/01/2028.
Consent to Operate	-
Certified Compliance Report and Inspection date	-
Certified Production Details from the inception of the mine (in tabular form against the EC capacity)	Fresh mine

xiv. Rehabilitation & Resettlement (R&R):

R & R details	The total mine lease area is 332.24 ha, out of which Govt. land is 133.0154 ha and Private land is 199.2246 ha.Land will be required for quarrying an area of 100.61 ha of Private land and Government land including 08 houses/hutment in Padhiarka village and 27 houses/hutment in Doliya villages. The houses/hutment fall in the conceptual pits of the mine lease. There will be total of 683 project affected land losers. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. total

	compensation will be Rs 35.0 Lakhs. In addition to ab ove, the registration cost of sale of the land and home steads shall be borne by the Company. Assuming it to be 6% of theentire costs of sale, the total resettlement budget works out to be Rs. 59.93 lakhs (6% of land va lue).

xv. Court case details:

Court Case, No and its present status	The Project Proponent has submitted an undertaking v ide letter dated 07.10.2023 stating that there is no litig ation on the project either at NGT or any other court o f law related to environment and pollution matters in which the project proponent is a respondent.
Undertaking by Project Proponent w.r. t court case	

xvi. Affidavit/Undertaking details:

Affidavit as per Min istry's OM dated 30. 05.2018	The Project Proponent has submitted an undertaking by way of notar ized Affidavit dated 09.10.2023 stating that the proposal does not in volve violation of Ministry's OM dated 30.05.2018.
Undertaking by Proj ect Proponent in EI A/EMP report	The Project Proponent has submitted an undertaking vide letter date d 04.01.2023 stating that the contents (information and data) as give n by the Consultant in the EIA/EMP report are factually correct with full knowledge of the project proponent.
Undertaking by Con sultant in EIA/EMP report	The Director of the EIA Consultant (M/s Centre for Envotech& Man agement Consultancy Pvt. Ltd) has informed that the baseline data w as generated by MoEF&NABL Accredited Laboratory M/s Min Mec R&D Laboratory, a division of Min Mec Consultancy Pvt. Ltd., Ne w Delhi and the same has been verified and also confirmed that he s hall be fully accountable for any misleading information mentioned i n this statement.

xvii. Earlier, The Proposal was considered in the 21st EAC meeting held during 18-20th October, 2023 wherein the Committee has deferred the proposal for the submission of requisite information. The Project Proponent has submitted the relevant information on Parivesh, accordingly the proposal was considered in the 28th EAC (NCM) during 14-15th March, 2024 wherein the Committee deferred the proposal for the submission of requisite information. The Project Proponent vide letter dated 10.05.2024 submitted the reply against the observation of 28th EAC meeting are as follows:

S. No	Observation of EAC in the 28th meeti ng held during 14-15th March, 2024	Reply by Project Proponent

1	The Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.	· PP has received the NOC for Padhiarka&Doliya Limestone Mine and Gujarada, Dudheri&Dudhala Limestone Mine from the Ministry of Defence, Govt. of India, New Delhi vide its letter dated: 22.04.2024.
2	PP needs to undertake a study to showcase the probable impact of mining on migratory bird species and their fly-way passage (Central Asian Flyway). Accordingly, PP shall submit the revised conservation plan for the migratory bird species.	· PP has engaged Dr. Bharat kumarJethva, NABET Accredited Ecology & Bio diversity Expert, Ahmedabad to undertake study on the probable impact of mining of three i.e. 1) Padhiarka&Doliya, 2) Vangar&Madhiya and 3) Gujarda, Duderi&Dudhala limestone mines on migratory bird species and their fly-way passage (Central Asian Flyway) due to mining activity and conservation plan for migratory bird species. Dr. Bharat kumarJethva& his team has conducted the study during month of April & May 2024 and prepared report with mitigation measures for conservation of migratory bird species. · Copy of said report with mitigation measures has been submitted.
3	The Project Proponent needs to undertake a study and submit the action for laying common Over Land Belt Conveyor(OLBC) for transportation of mineral from mine lease area to the proposed Cement Plant.	· PP has informed that the establishment of cement plant may take 3-4 years' time. · So till the commencement of proposed cement plant, maximum 5% i.e. 250 TPD chemical grade limestone will be transported through @ 10 trip of dumper per day via existing village tar road of 7m (out of which 4 m is tar road) to National Highway and ultimately Soda Ash plant at Bhavnagar and presently no need of Over Land Belt Conveyor for conveying limestone from mine to Soda ash plant. · PP reported that for conveying limestone from mines to cement plant, the possibility of Over Land Belt Conveyor (OLBC) either side of the highway based

		on the technical possibility & feasibili ty by reputed consultant M/s. Holtec Consultants and ensure for action to la y OLBC for conveying limestone on e stablishment of Cement Plant as per it s possibility. · Land availability for laying OLBC in pri vate land falling in alignment is prime concern at the time of planning. Land purchase / obtaining consent for minin g activity will be taken place as soon a s starting construction work for establi shment of cement plant so OLBC layi ng alignment can be planned properly on basis of land availability.
4	The project proponent needs to subm it a letter from the Commissioner of Geology & Mining, Govt. of Gujara t, clarifying whether any illegal mini ng within the mine lease area has bee n carried out or not and whether the same has been carried out by M/s Ni rma Limited or not?	· The District Geologist, Geology & Min ing Department, Govt. of Gujarat, Bha vnagar has given his report to the Com missioner of Geology & Mining, Govt. of Gujarat, Gandhinagar stating that th ere is no any case registered against th e Nirma Limited or any other for illega l mining in the lease area. · The Commissioner of Geology & Mini ng (CGM), Govt. of Gujarat, Gandhina gar vide his letter dated 07.03.2024 aut horized the District Geologist, Geolog y & Mining Department, Govt. of Guj arat, Bhavnagar to issue such letter. Co py of letter CGM, Gandhinagar letter d ated: 07.03.2024 with its English versi on has been submitted. · PP informed that the District Geologist, Bhavnagar is the District authority of Dep't of Geology & Mining, Govt. of Gujarat working under Commissioner of Geology & Mining, Gandhinagar.
5	PP submitted that National Highway is under construction, and they have submitted letter to National Highway	· At present the construction of National Highway near cement plant area has b een completed and two Underpasses h

	Authorities of India(NHAI) regarding grant of permission to provide Underpass near their proposed cement plant entry. Accordingly, PP needs to submit the permission letter for the underpass.	ave been provided by NHAI to cross over the National Highway i.e. 1) near Village Madhiya& 2) another near Samdhiyala village road for all public use which are located at around 450 m & 3.0 km from plant area entry respectively which shall be used for crossover the National Highway during transportation of limestone for Cement Plant as well as Soda ash plant. As per NHAI, these Underpasses are constructed for all public use and no need to provide separate permission for its use to crossover. · However, on request the Project Director, NHAI, Bhavnagar has provided permission to use said Underpasses for transportation of limestone raw material from limestone mines to cement plant vide its letter no. NHAI/2024/PIU-Bhavnagar/Pkg-III/Vol-11/D-82, dated 13.04.2024. · Copy of said NHAI letter has been submitted.
6	The Project Proponent needs to carry out study by reputed institute to ascertain hardness of strata for deployment of surface miners for mining.	· Limestone sample of Padhiarka&Doliya mine has been collected and tested in the laboratory of Reputed Institute i.e. LD Collage of Engineering, Govt. of Gujarat, Ahmedabad and as per test report, Hardness of the limestone is 3.70 on Mohs scale of Hardness & Uniaxial Compressive Strength (UCS) of limestone is 36.30 MPa which is suitable for deployment of Surface miners for mining. Copy of Hardness & UCS test report of limestone provided by LD Collage of Engineering, Govt. of Gujarat, Ahmedabad vide letter no. LDCE/AMD/SOIL/560, dated: 02.05.2024. · Milliolitic limestone of coastal belt of Saurashtra from Bhavnagar to Okha, Gujarat state is sedimentary deposit of recent age which is soft and brittle in nature and number of cement plants located on this coasta

		l belt which are near mining lease area an d are using Surface Miners for limestone mining. Mining leases are located in the c oastal belt of milliolitic limestone, so ther e is no any doubt in deployment of Surfac e Miners for mining for cement plant.
7	The Project Proponent needs to sub mit time line for acquiring land from the villagers.	The timeline for land acquisition was prev iously submitted vide letter no. NL/ENV-1 52/2261/2023-24 dated 05/02/2024.

xviii. Details of the Environmental Management Plan (EMP):

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)
Pollution Control	0.291	10.12
Pollution monitoring	0.016	3.88
Occupational health	0.014	0.95
Environmental Studies, etc.	0.10	_
Green belt	_	5.10
Reclamation	_	10.03
Others (Environmental studies, Rehab ilitation, Realignment, Expert advice, fencing etc.	_	5.48
Overheads	_	0.32
Total	0.421	35.87

xix. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + ca pital cost of Public hearing)	1.19
Project Cost	25

Employment (No.s)	84

3.3.3. Deliberations by the committee in previous meetings

Date of EAC 1 :14/03/2024

Deliberations of EAC 1 :

The EAC deliberated the instant proposal along with Vangar & Madhiya Limestone Mine and Gujarda, Dudheri & Dudhala Limestone Mine. The Project Proponent presented its reply to the ADS points raised vide minutes of the 21stEAC as well as the recommendation of the sub-committee. After detailed deliberations , EAC **deferred** the proposal for the want of following information:-I. The Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.

II. PP needs to undertake a study to showcase the probable impact of mining on migratory bird species and their fly-way passage (Central Asian Flyway). Accordingly, PP shall submit the revised conservation plan for the migratory bird species.

III. The Project Proponent needs to underatake a study and submit the action for laying common Over Land Belt Conveyor(OLBC) for transportation of mineral from mine lease area to the proposed Cement Plant.

IV. The project proponent needs to submit a letter from the Commissioner of Geology & Mining, Govt. of Gujarat, clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s Nirma Limited or not?

V. PP submitted that National Highway is under construction, and they have submitted letter to National Highway Authorities of India(NHAI) regarding grant of permission to provide Underpass near their proposed cement plant entry. Accordingly, PP needs to submit the permission letter for the underpass.

VI. The Project Proponent needs to carry out study by reputed institute to ascertain hardness of strata for deployment of surface miners for mining.

VII. The Project Proponent needs to submit time line for acquiring land from the villegers.

Date of EAC 2 :19/10/2023

Deliberations of EAC 2 :

The Project Proponent/Consultant presented the KML file to indicate the site features in the study area of 10 km radius. The Project Proponent has shown the boundary of the mine lease area and informed the EAC that the NH-51 (Una-Mahuva highway) is located at a distance of 0.7 km, N from the mine lease area. Madhiya Village is located at a distance of 0.5 km, N. Arabian Sea Coast is located at a distance of 0.5 km, S from the HTL and Bhambhali River is located at a distance of 3.6 km, W. A man made reservoir is located within 5km radius of the mine lease area on the eastern direction. Samdiyala Salinity ingress control bund is situated on the western side on the mine lease area. Part of the Doliya Village is located within the mine lease area on southern side. No mining activity is proposed in the side of the Doliya Village. Nearest distance of the village from the mine pit is 700m.

The EAC noted that Arabian Sea and there are few water bodies are present in the vicinity of the mine lease area and asked the Project Proponent whether there are any backwaters from Arabian Sea coming into the mine lease area or not. The Project Proponent has informed the EAC that the water within the mine lease area is due to accumulation of rain water that was accumulated during the rainy season and tends to remain during January - February. Water gets dried during summer season. The Project Proponent also shown the historical images of rainwater accumulation for different months over the past years. The mine pit elevation is 4-6m above MSL. Depth of mining proposed is 11 m. Water gets accumulated in the natural low lying areas. The EAC asked about the thickness of the over burden. The Project Proponent has informed the EAC that the average thickness of the over burden is varying between 1-1.5m. The EAC asked the Project Proponent that whether the enough material will be available for backfilling up to a depth of 11m. The Project Proponent has informed the EAC that the entire 11m will not be backfilled and only part of the area will be backfilled. The shallow pit of depth<4m will be backfilled i.e., Pit -2, 3 and 4. Backfilling is proposed after 2026-27/ 2027-28. Backfilled area shall be utilized for agriculture in case of private land and for plantation purpose in case of government land. Existing minerals were assessed through exploration carried out by CGM, GoG. Old mine pits are also existing within the mine lease area. The EAC asked the Project Proponent to submit the action plan for year wise exploration program.

The EAC asked to brief about the mode of transportation. The mined out material will be transported to the crusher proposed in the cement plant by internal haul road by means of dumper/tippers of 25 tonnes capacity and then from crusher to the Cement plant (adjacent to the mine lease) by conveyor. Village roads will be used for transporting the mined out material from different pits. The EAC asked about the width of the transportation road. The Project Proponent has informed the EAC that the existing width of the road is 4m which will be not adequate to transport the material. Hence, the lands adjacent to this road will be purchased and the width of the road will be increased to 6m. The dividers will be made in between transportation road. The Cement Plant is yet to be constructed and these lands will be purchased for expansion of road only at the time of construction of the cement plant. The EAC asked the Project Proponent till then how the mined out Limestone will be utilized. The Project Proponent has informed the EAC that there are two grades of Limestone such as Chemical Grade Limestone and Cement Grade Limestone available in this project. For utilization of Chemical Grade of Limestone for non-cement purposes, permission has been obtained from the State Govt. The company is having its Soda Ash manufacturing plant located at Bhavnagar at a distance of 100 km from the mine lease area. This manufacturing plant requires Chemical Grade Limestone. Hence, the Chemical Grade of Limestone from this instant mine will be transported to the Soda Ash manufacturing plant located at Bhavnagar through National Highway 51. The EAC asked the Project Proponent to increase the width of the road to 7m. The EAC asked the Project Proponent that when will the Cement Plant will be commissioned. The Project Proponent has informed the EAC that matter regarding Cement Plant is pending before the Hon’ble Supreme Court.

The EAC asked the Project Proponent to show the KML file of other two adjacent mine leases by overlapping with the KML file of the instant project. The Project Proponent has informed the EAC that the Vangar & Madhiya Limestone Mine is proposed on the northern side and Gujarda, Dudheri & Dudhala Limestone Mine is proposed on the eastern side of the mine lease area to this instant mine lease

belonging to M/s Nirma Ltd. The Project Proponent also shown the proposed mine pits in Vangar & Madhiya Limestone Mine and Gujarda, Dudheri & Dudhala Limestone Mine. A Cement Plant is proposed on the western side of the mine lease area. Internal haul roads passing through the mine lease area will be used for transportation. The EAC asked the Project Proponent to bypass the village road for transporting the material. The EAC also asked the Project Proponent that whether any school is present within the mine lease area or not. The Project Proponent has informed the EAC that a primary school is located in the village Vangar. A safety distance of 50m will be maintained. Greenbelt will be developed all along the school. No drilling and blasting will be practiced. Only Surface miner as well as ripper/dozer & rock breaker will be used. The EAC opined that there should be no activity of drilling and blasting near school premise.

The Project Proponent has informed the EAC that the Life of the mine will be 11 years and may increase subject to exploration. Marly Limestone occurs in mine lease area. The limestone is of the high / cement grade quality and is followed by Marly Limestone/ Marl. The Limestone production will be restricted till the commission of the Cement plant. The EAC asked the Project Proponent that how the Limestone will be sized and will be sent to the Soda Ash Plant. The Project Proponent has informed the EAC that by using the rock breaker the limestone will be sized and sent to the Soda Ash Plant. The EAC was of the view that the activities proposed under the Wildlife Conservation Plan is generalized and the Project Proponent needs to revise the activities of the Wildlife Conservation Plan which should be site specific. The EAC also asked the Project Proponent to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation. Turtle breeding centre is located about 70km from the mine lease area. The total mine lease area is 332.24 ha, out of which Govt. land is 133.0154 ha and Private land is 199.2246 ha.Land will be required for quarrying an area of 100.61 ha of Private land and Government land including 08 houses/hutment in Padhiarka village and 27 houses/hutment in Doliya villages. The houses/hutment fall in the conceptual pits of the mine lease. There will be total of 683 project affected families. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. total compensation will be Rs 35.0 Lakhs. The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for R&R. Budget proposed for addressing issues raised during public hearing is Rs 77.0 Lakhs over 3 years and the cumulative budget will be Rs 160 Lakhs by comprising all three mines.

After detailed deliberations made by the Project Proponent and the Consultant, the EAC noted that the project is part of three contiguous projects namely Padhiarka and Doliya Limestone mine (332.24 ha), Vangar & Madhiya Limestone Mine (612.336 ha) and Gujarda, Dudheri & Dudhala Limestone Mine (681.62 ha) and together it extends over an area of 1626.196 ha. The mine lease area comprises of partly Private Agriculture land and partly Govt. land. Part of the Doliya Village is located within the mine lease area on southern side. Also villages are located close to the proximity of the mine lease area. The EAC was not convinced with the proposed backfilling plan and the activities proposed under the Wildlife Conservation Plan. The EAC observed that the pits are isolated and the mine lease area is partly Private and Govt. land. The EAC also observed that there will be direct purchase or leasing of private land with the willing consent of the private land owners. The EAC was of the view that what if the land owners are not willing to give their land. There are likely chances that mining will not take place sequentially if the land acquisition does not happen. There will be failure of scientific mining. Large no. of Project Affected Families is involved in all these projects. The EAC opined that the Saltwater intrusion through surface or ground water sources may diminish the availability or quality of source waters for drinking water utilities. Some salt pans i.e., salt manufacturing industries and few wind mills exists in the study area. Old mine pits are also existing within the mine lease area. The EAC noted that the Bhavnagar is categorized as a Severely Polluted Areas. The EAC reiterated the Ministry of Defence letter dated 08.05.2023 regarding security considerations for construction activities/other activities in Border areas/other areas wherein it has been mentioned that *"all activities connected with mining within 20kms from all the borders including seaboard frontier should be planned in consultation with Ministry of Defence"*. Accordingly, EAC opined that PP should obtain NOC from Ministry of Defence.

Thus the EAC opined that there is a need to ascertain the ground reality w.r.t natural low lying areas, water logging areas, old mine pits, sequence of mining, feasibility for backfilling, impact on socio economic, agriculture land, transportation route, traffic congestion, salt pans, effectiveness of salinity ingress control bund, proximity of habitations, schools, water bodies, roads etc., The EAC was of the view that a site visit needs to be conducted by a sub-committee comprising of EAC Members and officers from MoEF&CC. The EAC opined that the Ministry may constitute a sub-committee and submit its report to enable the committee to take a decision on the proposal. Therefore, the EAC **deferred** the proposal for want of following additional information: -

i. The site visit report of the subcommittee.

ii. Since the mine site is located within 20 km from seaboard frontier, Project Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.

iii. The Project Proponent needs to submit the action for laying common Over Land Belt Conveyor (OLBC) for transportation of mineral from mine lease area to the Cement Plant. The Project Proponent also needs to submit the action plan for expansion of road with a width of 7m and by passing the village road till the commission of the Over Land Belt Conveyor (OLBC).

iv. The Project Proponent needs to submit the protection measures to be taken for salt water intrusion and the effectiveness of the salinity ingress control bund.

v. The Project Proponent needs to submit the site specific mitigation measures for backwaters from Arabian Sea coming into the mine lease area.

vi. The Project Proponent needs to revisit the plan for backfilling with clearly indicating the voids area and the capacity available/required for backfilling.

vii. The Project Proponent needs to revise the activities proposed under the Wildlife Conservation Plan.The Project Proponent also needs to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation.

viii. The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for Resettlement & Rehabilitation (R&R). The Project Proponent also needs to submit the action plan for land acquisition and timeline.

ix. The Project Proponent needs to submit the action plan for year wise exploration program.

x. The Project Proponent needs to submit the copy of the permission letter obtained from the State Govt. for utilization of Chemical Grade of Limestone for non-cement purposes.

xi. The Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Gujarat clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. Nirma Limited or not?

3.3.4. Deliberations by the EAC in current meetings

The instant proposal of Padhiarka and Doliya Limestone mine having ML area 332.24 ha was examined along with the Gujarda, Dudheri & Dudhala Limestone mine having ML area 681.62 ha. The

PP and the consultant presented the reply to the ADS raised vide minutes of the 28th EAC (NCM) held during 14-15th March, 2024. PP stated that they have received the security clearance /NoC for the Padhiarka & Doliya Limestone Mine and Gujarada, Dudheri & Dudhala Limestone Mine from the Ministry of Defence, Govt. of India, New Delhi vide letter no. 23(06)2022-D(G &GS-III)-pt, dated: 22.04.2024. EAC noted that Ministry of Defence has accorded NoC to the aforesaid two projects of M/s Nirma Limited.

PP further stated that they engaged Dr. Bharat Kumar Jethva, NABET Accredited Ecology & Biodiversity Expert to prepare the report entitled "Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage". The study was conducted during the month of March to May 2024. As per the report few waterbodies exist in the study area and migratory birds are mostly seen in water-logged area which are located beyond 1.5 km from the lease area. Around 21 Schedule-I species have been reported based on primary survey and secondary literature from the buffer zone (10 km periphery) of the Mining lease area and 9 common migratory bird species were found to be present in the lease area. The lease area is dominated with invasive species such as Prosopis juliflora, open thorny scrub land rest of the area is agriculture land. The report concluded that mining lease area falls in the global migratory bird flyways i.e. Central Asian Flyway. However, it constitutes a miniscule part of it. With regard to above findings of report, PP submitted that the overall impacts of the proposed mining activity are considered as low compared to the severe threats faced by migratory birds all along their flyways in other countries such as illegal hunting. PP further informed that to mitigate the effect of mining on habitat and movement of birds, the Environment Management Plan shall be vigorously implemented. The budget submitted by PP for mitigation measures is Rs 100.2 lakhs.

EAC was of the opinion that the report establishes the fact that mine lease area falls under Central Asian Flyway and a large number of migratory birds flying through this passage are protected by the Convention of Migratory species. EAC was not satisfied with the mitigation measures suggested by the PP with regard to the habitat improvement and movement of the birds. Accordingly, EAC advised the PP to get the instant report vetted by any institute of national repute which are working on conservation and protection of migratory birds. The institute shall also submit site specific tangible mitigative measures to ensure the protection of these migratory birds.

The EAC further asked PP whether it has undertaken any study for laying common OLBC for transportation of mineral from mine lease area to the proposed cement plant. The PP informed that it would take 3-4 years time for setting the cement Plant. So till the commencement of proposed cement plant, maximum 5% i.e. 450 TPD chemical grade limestone will be transported through @ 18 trip of dumper per day via existing village tar road of 7m (out of which 4 m is tar road) to National Highway and ultimately Soda Ash plant at Bhavnagar and presently there is no need of Over Land Belt Conveyor for conveying limestone from mine to Soda ash plant. PP also mentioned that they will explore the possibility of Over Land Belt Conveyor (OLBC) either side of the highway based on the technical possibility & feasibility by reputed consultant M/s. Holtec Consultants and ensure for action to lay OLBC for conveying limestone on establishment of Cement Plant as per its possibility. EAC suggested that PP should submit a timeline to install the OLBC upon the setting up of Cement Plant.

Based on above discussion, EAC **deferred** the proposal for want of the following information:

i. The PP needs to get their report entitled "Study of Probable Impact of Mining on Migratory Bird Species an

ii. PP needs to submit the timeline for completing the installation of OLBC upon the setting up of cement plan

3.3.5. Recommendation of EAC

Deferred for ADS

3.4. Agenda Item No 4:

3.4.1. Details of the proposal

Expansion in Limestone Production Capacity from 1.25 million TPA to 2.5 million TPA in Majhgawan Limeston e Mine with ML Area of 362.680 ha located at Villages - Majhgawan, Sarda, Patna, Kariajhar, Piprav, Malgaon and Dhorhara District: Sidhi, State: Madhya Pradesh by M/s. UltraTech Cement Limited (Unit: Sidhi Cements Works). by **UltraTech Cement Limited** located at **SIDHI,MADHYA PRADESH**

Proposal For		Fresh ToR	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/MP/MIN/472962/2024	J-11015/257/2007-IA.II(NCM)	21/05/2024	Mining of minerals (1(a))

3.4.2. Project Salient Features

3.4.1 The proposal is for Terms of Reference for Majhgawan Limestone Mine with enhancement in Production Capacity from 1.25 to 2.5 MTPA in ML Area of 362.680 ha by M/s. UltraTech Cement Limited located at Villages - Majhgawan, Sarda, Patna, Kariajhar, Piprav, Malgaon and Dhorhara District: Sidhi, State: Madhya Pradesh.

3.4.2 The PP vide E-mail dated 10th June, 2024 informed to the Ministry that due to unavoidable reasons, PP will be unable to attend the meeting for the presentation of for Terms of Reference in the 30th EAC meeting before Non-Coal Mining Committee.

3.4.3. Deliberations by the committee in previous meetings

N/A

3.4.4. Deliberations by the EAC in current meetings

The PP vide e-mail dated 10th June, 2024 informed the Ministry that due to unavoidable reasons, PP will be unable to attend the meeting for the presentation of for Terms of Reference in the 30th EAC meeting. EAC noted the submission of PP made via aforesaid email and accordingly, **deferred** the proposal.

3.4.5. Recommendation of EAC

Deferred for ADS

3.5. Agenda Item No 5:

3.5.1. Details of the proposal

Proposed Ramgarh Auctioned Block for Limestone mineral over an area of 256.00 Ha. located at Village-Ramgarh, Tehsil & District-Jaisalmer of Rajasthan State of M/s Dalmia Bharat Green Vision Limited. by **DALMIA BHARAT GREEN VISION LIMITED** located at **JAISALMER,RAJASTHAN**			
Proposal For		Fresh ToR	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/RJ/MIN/464922/2024	J-11015/34/2024-IA.II(NCM)	24/04/2024	Mining of minerals (1(a))

3.5.2. Project Salient Features

3.5.1 The instant proposal is for Terms of Reference for Ramgarh Limestone mine with the production capacity of 5.4 MTPA over ML area of 256.00 Ha by M/s Dalmia Bharat Green Vision Limited located at Village Ramgarh, Tehsil & District Jaisalmer, State Rajasthan.

3.5.2 The details of the project as ascertained from the document submitted by theProject Proponent are given as under:

i. The mine lease area is located between Latitude 27°20'37.900"N to 27°22'21.923"Nand Longitude 70°30'34.467"E to 70°31'3.603"E. The mine lease area falls under the Survey of India Toposheet No. 40 I/11 (G42E11) and falls in Seismic Zone-II.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category “A” and accordingly appraised at the Central level.

iii. Details of Mine Lease in chronological manner:

S. No	Prospecting License/ Letter of Intent (LoI)/ Grant of Mine lease and Lr No.	Date of the grant	Name of the Mineral & (Major/ Minor)	Period of Grant	Granted by	Mine lease area in Ha
1	Letter of Intent issued vide Letter No.- P s3(8) Khan/Group-2/2022, Jaipur	08.03.2023	Limestone (Major)	2 years	Mining & Geology Department, Government of Rajasthan	256 ha.

iv. Land Use/Land Cover of the Mine Lease Area:

Private land	95.81 Ha.
Government land	160.19 Ha.
Forest land	Nil.

Total Mining lease area (MLA), ha	256 ha.
Private land for crusher, workshop & other infrastructure outside the MLA	NA
Additional information (if any)	Total area of the block is 256 Ha. As per Revenue record, out of the total area, Govt. Land of 160.1946 Ha and 95.81 Ha Set Apart/Reserved Land. The entire land is Non-forest land. Govt. Land of 160.1946 Ha includes areas classified as GairMumkin Rasta-5.8992 Ha, GairMumkin Nadi-6.15 Ha, Gair MumkinSadak (PWD)-3.4 Ha and State Govt. Land-144.7454 Ha in which there exists an old Quarry of ~2.1 ha. Also, as per the Revenue record, LOI area consists of Set Apart/Reserved Land of 95.81 ha includes Ramgarh Mandi-25.21 ha, RSMM Sonu Project-12.11 ha., 49.13 Ha is Private Khatedari land (Barren land) and, an area of 9.3557 ha land is set apart for Abadi. Out of which physically Abadi/ Settlement/Habitation is present in ~3.27 Ha within the lease area in patches.

v. Mining plan details:

Mining Plan including Progressive Mine Closure Plan (approved by Indian Bureau of Mines/DMG)	Letter No.	The mining plan has been approved by IBM, Ajmer vide letter no. MCDR-MPC0LST/10/2023-AJM-IBM_RO_AJM dated 04.09.2023.
	Date	04.09.2023
	Mineral & (Major/Minor)	Major
	Mine Lease Area, Ha	256
	Validity	5 years from the date of Execution of lease.
Mining Parameters	Quantitative Description	
Method of Mining	Opencast Mechanized Mining using HEMM	

Drilling/Blasting	Deep hole Drilling & Blasting.
Geological Reserves	194.14 Million tons of Limestone
Mineable Reserves	82.62 Million tons of Limestone
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	6.52 MTPA (including 5.4 MTPA of Limestone, 1.01 MTPA of OB/Waste and 0.11 Million TPA of Soil)
Life of mine	The total life of mine will be approximately 20 Years with present level of exploration. It may increase with proposed exploration.
Mine Bench Height & Bench Width	The height of the bench will be 8 m and a minimum working width of the benches in minerals will be 30 m for safe operation of mining machinery.
No. of Mine Benches	8
Existing Depth, m bgl	NA, as it is a green field project
Ultimate Depth of Mining, m bgl	50
Ground Water Table, m bgl	100 mbgl
Details of ground water intersection	Water table will not be intersected as it is at about 100 mbgl and mining will be done up to 50 m depth.
Individual bench slope	85° from horizontal
Overall pit slope	<45°
Details of existing/ proposed Crusher	Crusher of 1800 TPH is proposed for the mine. Excavated limestone will be transported to crusher by dedicated road through dumpers. The crusher is proposed within the Mine Lease area.
Mineral Beneficiation	NA
RoM output size	-35 mm to -75 mm
Transportation details including capacity of dumper/tipper, m	Excavated limestone will be transported to crusher by dedicated road through dumpers (50 T). The crusher is pr

ode of transport and distance	oposed within the Mine Lease area. The limestone is proposed to be transported to other ce ment plants and end-use industries by road as per marke t demand. DBGVL has also proposed to set up a Cement plant in t he vicinity for which crushed Limestone will be transpo rted via covered conveyor belt.
Generation of Topsoil/OB & it s Management during plan peri od & conceptual period	Max. 1.01 Million Tonnes of OB/Waste & 0.07 Million Cum/annum of topsoil will be generated. OB/Rejects will be stacked separately and dumped with in the non-mineralized area of the lease. Matured dump s will be well stabilized followed by Plantation. Topsoil of 0.15 m thickness occurs in small patches over the LO I area. Top soil will be stacked properly and entire tops oil will be used in the Plantation.
Generation of Mineral Rejects/ Waste & its Management duri ng plan period & conceptual p eriod	There will be no rejection from the mine.

vi. Water requirement:

Total water requirement	115 KLD	Fresh water	100 KLD
		Treated water	15 KLD
Source	The water requirement will be met from the Indira Gandhi Canal after obtaining prior NOC from the concerned authori ty.		
Permission for withdrawa l/ intersection along with d etails of grant and its valid ity	Prior NOC will be obtained from concerned authority.		
Additional information (if any)	During Construction 20 KLD of Water will be required and during operation 115 KLD of water which will be met from Indira Gandhi Canal. Prior NOC will be obtained from conc erned authority.		

vii. Nearest village/ town/ highway/ interstate boundary/ railway station/ water bodies/ monument/ forest

Particulars	Particular's Name	Distance & Directions
Village	Ramgarh	0.36 Km WNW (Extended habitation of the village are present in North Western Part of Auctioned Block)
Town	Jaisalmer	58.40 Km SE
Highway	NH-68 passing through the lease area	Passing through the LOI area of Auction ed Block
	MDR 103 (Bhopal Sing h Road)	3.55 Km North
	Longewala Road	1.51 Km West
Interstate Boundar y	None within 15 km Rad ius	None within 15 km Radius
Railway Station/R ailway line	Railway Station Jaisalm er	62.45 Km in SE direction
Water Bodies	Seasonal Nalla	Passing through the area
	RamgarhDaleriTalai	1.81 km W
	SutharonkiTalai	2.01 km NNE
	KhatriyankiTalai	2.18 km W
	SagarmalGopa Branch (Indira Gandhi Canal)	3.53 km N
	RamgarhNadi	3.6 Km NW
	Ramgarh Pipe Minor (Underground)	4.70 Km NNE
	BiprasarTalabJoga	5.32 Km S
	Nowa Minor	4.67 Km NNW
	Bhojraj Minor	4.82 Km NNW
	Bhatiyawali Minor	6.35 Km NNW

	Tanota Minor	6.81 Km NNW
	Jiyadesar	9.15 Km SSE
	Tibrewala Distributary	10.71 Km NNE
Forest	None	

viii. Presence of Environmentally Sensitive areas in the study area

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/ No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest Land within the mine lease area and (if yes) status of Forest Clearance	No	Not Applicable
National Park	No	Not Applicable
Wildlife Sanctuary	No	Not Applicable
Elephant/Tiger Reserve	No	Not Applicable
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)	No	Not Applicable
Coastal Regulation Zone (CRZ)	No	Not Applicable
Schedule-I species (No.s and name of schedule-I species with authenticated letter)	No	The project is Green field Project and is at ToR Stage. Authenticated list of Flora & Fauna will be obtained from the Forest Department at EIA Stage.
Wildlife Conservation Plan	No	-

ix. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	The mining lease comprised a total 256.0 ha of land. Out of which, 6.5 ha area under dumps will be stabilized followed by Plantation, 0.40 ha. will be the rehabilitated area under utility services and 11.10 ha area for plantation upto conceptual period. Total 11100 number of tree saplings has been proposed to be

	planted over an area of 11.10 Ha.
Budget for green plant & plantation till the end of li fe of mine.	Rs 44.4 Lakhs
Budget for nursery	NA
Details of existing plantat ion and its survival rate	NA as it is greenfield project
No. of tree cuts in the mi ne lease area and compen satory afforestation	No trees will be cut in the mine lease. The area is mostly barren with scattered patches of thorny bu shes and shrubs which will be cleared at the start of mining o perations.
Particulars for Green belt/ plantation	Area covered (in Ha)
7.5 m barrier & non-mine ralized zone	6 Ha (7.5 m barrier zone)
50 m safety zone of nalla h, roads, electric lines	4 Ha (50 m safety barrier zone on either side of NH)
500 m safety zones of nea rest habitation villages	-

x. Baseline detail:

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	December 2023 to February 2024
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Winter Season
Predominant Wind direction (From)	Towards North East direction
Ambient Air Quality (no. of locations) and resul ts	No. of locations-08 Locations were as follows: A1 - Onsite SW

	A2 - Onsite NE A3 - Onsite Centre of the site A4 - Ramgarh Village A5 - Bhojraj Ki Dhani A6 - Netsi Village A7- Raghwa Village A8 - Hema Village
Noise level (no. of locations) and results	No. of locations-09 Locations were as follows: N1 - Onsite SW N2 - Onsite NE N3 - Onsite Centre of the site N4 - NH-68 N5 - Ramgarh Village N6 - Bhojraj Ki Dhani N7 - Netsi Village N8 - Raghwa Village N9 - Hema Village
Water Quality (no. of locations) and results	No. of GW locations-08 No. of SW locations-03 Locations for Groundwater- W1 - Mine Site (Ground water/Drinking Water) W2 - Ramgarh WNW W3 - Bhojraj Ki Dhani W4 - Naval Singh kiDhani

	W5 - Netsi Village W6 - Near Netsi Village W7 - Raghwa Village W8 - Hema Village Locations for Surface water- SW1 - Indira Gandhi Canal (Up Stream) NW SW2 - ParasarTalabNetsi SW3 - Indira Gandhi Canal (Downstream)
Soil Quality (no. of locations) and results	No. of locations-08 Locations were as follows: S1- Onsite SW S2- Ramgarh WNW S3- Bhojraj Ki Dhani S4- Naval Singh kiDhani S5- Netsi Village S6- Near Netsi Village S7- Raghwa Village S8- Hema Village
Hydro geological study and results	Will be conducted at EIA Stage
Traffic study (no. of locations) and results	Will be conducted at EIA Stage

xi. Details of CTE/CTO, Certified Compliance Report, Certified Production Details from the inception of the mine:

Particulars	Details of Letter along with date of grant and validity
Consent to Establish	It's a green field project. Hence, CTE will be obtained after getting Environment Clearance.

Consent to Operate	It's a green field project. Hence, CTO will be obtained after getting Environment Clearance.

xii. Rehabilitation & Resettlement (R&R):

R & R details	There are dwellings/structures in the western periphery of the lease area for which land will be acquired and compensated in mutual agreement in line with prevailing laws. A detailed study will be carried out as part of EIA to understand all the issues involved.
Additional Detail	As almost all the sub-activities of mining operations lead to generation of particulate matter, which has the potential to adversely affect the surrounding environment, it is imperative to implement specific mitigation measures to monitor and minimize the expected impact. However, on analyzing the meteorological data of the area which indicate that the predominant wind direction is towards the Northeast. In such circumstances, the BSF camp, which is situated 2.66 km west of MLA, Habitation-0.36 km WNW of MLA, Mandir-0.81 WSW of MLA will not likely have a significant impact. To mitigate potential risks associated with the proximity of the BSF camp to the mine lease area, habitation, and other structures like mandir (temple), fuel station, and the Indira Gandhi canal, following mitigation measures will be adopted by DBGVL upon commencement of Mining Operations: 1. Greenbelt development/Plantation is proposed in the entire 7.5 m wide boundary having a total area of 6 Ha along the mine lease boundary. This will establish a protective buffer zone around the proposed mining area's perimeter, minimizing the impact of mining activities on the surrounding areas. 2. Also, a 50-meter wide safety barrier zone (4 Ha) on either side of the road is proposed along the Highway with plantations to mitigate the effects of proposed mining activities. 3. One Petrol Pump exists along the Highway (NH-68) passing through the LOI area. Currently, DBGVL has no plans to demolish the structures as initial years of mining have been proposed near SW corner of the MLA. However, as mining progresses over time, the structures will be removed in coordination with the owner following appropriate compensation through mutual agreement. 4. Also, during mining operation in the proximity of the habitation area, no blasting has been proposed within 300m from Habitation/Structure. DBGVL will adopt controlled blasting methods beyond 300m from the village habitation to safeguard against fly rocks resulting from blasting activities. Blasting will be carried out during day time only. Crusher plant will be equipped with bag filters/fogging system and wind breaking wall will be provided for crusher hopper to avoid

	fugitive emission. 5. No secondary blasting is proposed, rock breakers will be used for bre aking oversized boulders, thus, eliminating the need for secondary b lasting and mitigating the dust & noise levels that may affect the sur rounding areas. 6. Water sprinkling will be done during transportation of minerals, loadi ng and unloading, blasted material etc. 7. Regular environmental monitoring program will be implemented to d etect any pollution or contamination from the mine lease area and w ill take corrective actions promptly. 8. It is proposed to construct a garland drainage along the lease boundar y (starting from the eastern boundary, where major drainage meets t he MLA) covering almost all the streams in order to mitigate the im pact on the hydrology of the area. This garland drain will join the sa me drainage on the western boundary to give a minimum disturbanc e to natural rainwater flow. With the proposed mitigation measures, natural rainwater flow will be maintained therefore, no major impac t is envisaged. Also, as per the information available on the Bhuvan, Indian Geoplatfor m of ISRO, NRSC, The Sagar Mal Gopa Branch of the Indira Gandhi C anal which is at distance of 3.53 km from MLA. No distributary neither any structures of the canal are falling between the MLA and Canal. Con sidering the same and other mitigation measures as described above dur ing the operation of mines, any major impact on the canal is not envisag ed. A detailed Environmental Impact Assessment and Environmental Manageme nt Plan (EMP)/mitigation measures will be formulated and incorporated in EI A/EMP report.

xiii. Court case details:

Court Case, No and its present status	None

xiv. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	Affidavit as per Office Memorandum No. F: 3-50/2017-I A.III dated 30.05.2018 has been uploaded.

xv. Details of project cost and employment:

Particulars	(Rs. In Crore)
Project Cost	Rs 58.13 crores

Employment (Nos.)	62

3.5.3. Deliberations by the committee in previous meetings

N/A

3.5.4. Deliberations by the EAC in current meetings

3.5.3 Observation and Recommendation of the Committee:

The Project Proponent and the consultant presented the KML file and explained the site features along with the environmental sensitives within the radius of 10 Km from the proposed mine site. The Committee observed that the instant proposal is a green field Limestone mining project (ML Area 256 ha) located near the potential GIB area. EAC stated that the entire lease area is a magra land having scattered khejri trees which is best suited for nesting of GIB. Accordingly, EAC suggested PP to engage an institute of national repute to determine the presence of GIB within the lease area or nearby and submit an action plan for its conservation and management in light of the Hon'ble Supreme Court order dated 21.03.2024 passed in the Writ Petition (Civil) No. 838 of 2019 in the matter of M K Ranjitsinh &Ors. Vs Union of India &Ors.

PP also informed that a BSF camp is situated at a distance of 3.55 Km from the mine site. The GAIL Gas pipeline of 1040 m in length passes through the ML area in the southern side of NH-68. Scattered habitations are present at the northwest corner of the ML Area. One petrol pump along the highway is also located within the ML area and NH-68 passes through the middle of the ML area (SE-NW). A dry nallah of 1365 m length originates in the mine block and water pipeline is also present along with highway (NH-68) within the mine site. Beside above, 3 electric lines (LT) are passing in the northern portion and one in the southern portion of the mine. It was also informed that a school is located at a distance of around 400 m in northern direction from the mine site and Ramgarh gas power plant is also located at a distance of about one km in the southern direction.

With regard to aforesaid site features EAC stated that PP needs to take efficient measures for protection of existing infrastructure within the lease area, adequate safety distance shall be kept in place as per DGMS norms. NoC must be obtained from BSF Authorities, Water Supply Department and Ramgarh gas power plant authority. PP informed that they will obtain necessary permission from the Ramgarh gas power plant for the diversion of the gas pipeline outside the lease area.

With regard to method of mining, PP informed mining will be undertaken by opencast mechanized mining with drilling and blasting. EAC advised PP to avoid blasting and drilling near the infrastructure present within the lease area. The EAC asked PP to engage an institute of national repute to determine the hardness of the limestone present in the lease area and to explore the feasibility of using the surface miners. EAC also noted the total mineable reserved is 82.62 MT, the proposed annual production is 5.4 MTPA and the life of mine is 20 years. Subsequently EAC enquired about the transportation of the mined out material. PP stated that they have initially proposed to sell the limestone to cement plants and end-use industries by road. Additionally it plans to set up its own cement plant in the vicinity to which crushed limestone will be transported via conveyer belt. EAC suggested PP to

finalize the transportation route for selling the limestone to cement plants and end-use industries. An MoU in this regard between PP and the end user/cement plants need to submitted to the Ministry. A detailed emission study of the planned route and its carrying capacity needs to submitted at the time of EC application. EAC also asked PP to submit an action plan detailing the timeline required for setting the Cement Plant and OLBC system.

Based on the discussions held, the EAC under the provisions of EIA Notification, 2006 and its subsequent amendments therein **recommended** the proposal for grant of Terms of Reference to Ramgarh Limestone mine with the production capacity of 5.4 MTPA over ML area of 256.00 Ha by M/s Dalmia Bharat Green Vision Limited located at Village Ramgarh, Tehsil & District Jaisalmer, State Rajasthan for undertaking detailed EIA/EMP study subject to the following specific conditions in addition to the standard ToR conditions applicable for non-coal mining projects:

3.5.5. Recommendation of EAC

Recommended

3.5.6. Details of Terms of Reference

3.5.6.1. Specific

Specific Condition	
1.	PP needs to submit the compliance report w.r.t the direction passed by the Hon'ble Supreme Court in the Writ Petition (Civil) No. 838 of 2019 in the matter of M K Ranjitsinh&Ors. Vs Union of India &Ors. Order dated 21.03.2024 on The Great Indian Bustard (GIB) at the time of EC appraisal.
2.	PP shall engage an institute of national repute to determine the presence of GIB within the lease area or nearby and submit an action plan for its conservation and management in light of the Hon'ble Supreme Court order dated 21.03.2024 passed in the Writ Petition (Civil) No. 838 of 2019 in the matter of M K Ranjitsinh &Ors. Vs Union of India &Ors.
3.	PP needs to take efficient measures for protection of existing infrastructure within the lease area; adequate safety distance shall be kept in place as per DGMS norms. PP needs to submit the NoC from BSF Authorities, Water Supply Department and Ramgarh gas power plant authority for diversion of gas pipeline present within the lease area.
4.	Project proponent needs to carry out EIA/EMP keeping in mind the location of the School and to incorporate appropriate safeguards in the EIA/EMP report.
5.	PP to finalize the transportation route for selling the limestone to cement plants and end-use industries. An MoU in this regard between PP and the end user/cement plants needs to be submitted to the Ministry.
6.	The Project Proponent needs to submit the map showing the transport route of the mineral from the mine lease area to the destination, impact of details of habitation at a distance of 100m from the centre on both sides of road, details of no. of trips/day to and fro, capacity of the dumper/tipper to be deployed and the dimensions of the road and the carrying capacity of the road. The Project Proponent shall ensure that the transportation route shall not pass through any village road

7.	PP shall submit an action plan detailing the timeline required for setting up the Cement Plant and OLBC system.
8.	PP shall submit the distance certificate from the International Boundary issued by State Govt.
9.	PP shall undertake a study through a reputed institute to know the hardness of the limestone (Moh's Coefficient) present within the lease area and possibility of utilizing the surface miner and accordingly shall submit a plan for the same.
10.	The Project Proponent needs to submit the detailed scientific study on flora and fauna and also to highlight on the endangered species. The Project Proponent needs to verify the list as per the latest Wildlife Protection Amendment Act, 2022. Accordingly, the project proponent needs to prepare the wildlife conservation plan for the available Schedule- I species. The wildlife conservation plan should cover the impact of mining.
11.	PP should submit a DFO certificate for no Forest land involved within the ML area.
12.	The Project Proponent needs to submit the ecology restoration plan for mined out pits for using as Water reservoir/ Pisciculture as well as the plan for the backfilled area.
13.	The Project Proponent needs to monitor the ambient air quality and noise level at the mine lease boundary, nearest village, crusher, predominant downwind direction and at other sensitive receptors. Accordingly, Project Proponent shall propose to install Continuous Ambient Air Quality Monitoring Station within certain timeline.
14.	The Project Proponent should prepare the EMP considering the scenario of pollution to be generated for normative and peak total excavation for assessing air pollution, noise level and ground vibration.
15.	The Project Proponent shall monitor the water quality in the impact zone such as water reservoir, river water with specific reference to the parameter Langelier Saturation Index which will denote the impact of calcium carbonates on water bodies and these parameters and determine the tendency of water to form calcium carbonate scaling.
16.	The Project Proponent needs to carry out the Public Hearing as per provisions of EIA Notification, 2006. PP should also submit the time bound action plan on concerns of the public through a separate budget with capital expenditure with a timeline of 3 years. The Project proponent shall ensure that the activities proposed under the public hearing shall be different from the CSR activities.
17.	The Project Proponent needs to undertake the enumeration of the species within the mine lease area before cutting. The Project Proponent also needs to submit the compensatory afforestation plan for the no. of trees to be cut in the mine lease area and also to explore the possibility of tree transplantation.
18.	The Project Proponent needs to submit the action plan for undertaking the plantation along the 7.5m barrier, safety zone of tar road/cart tracks, electric line etc., PP should also submit the details no of saplings to be planted, type of saplings proposed and the area to be covered under greenbelt/plantation along with the timeline and budget. The greenbelt/plantation plan shall be prepared in such a way that the ecology of the area shall be restored.
19.	The Project Proponent shall carry out the assessment of impact due to the proposed project as per the guidelines issued by the Central Ground Water Authority from time to time and submit the same as a part of the EIA/EMP. The project proponent shall conduct hydrological study for projects involving intersection of ground water table as per the guidelines issued by the Central Ground Water Authority from time to time and submit the same as a part of the EIA/EMP.
20.	The Project Proponent shall explore the possibility of reduction of specific water requirement by optimization / technology up gradation, etc. The efforts shall be delineated in the EIA/EMP.
21.	The Project Proponent shall prepare the scheme for mandatory recycle/re-use of water as specified by the Central Ground Water Authority for different category areas seeking NoC for ground water withdrawal and the shall

	submit as part of EIA/EMP report.
22.	The Project Proponent needs to submit the detailed R&R plan covering all the components viz. number of Project Affected Families (PAF) and details of the land owned by them, break up of total compensation to be paid including method of calculation including the sources/references adopted and mode of payment etc
23.	The Project Proponent needs to submit the plan for Socio economic development of the neighbourhood habitats based on the need based survey along with the time bound action plan in consultation with the local people. Further, PP needs to submit the possession certificate and timeline for acquiring the land at the time of submission of EC proposal.
24.	The Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Rajasthan clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by project proponent or not?
25.	Wind rose pattern in the area should be reviewed and accordingly location of AAQMS shall be planned by the collection of air quality data. 12 nos of Monitoring location for collecting baseline data should cover overall the 10 km buffer zone i.e. dispersed in 10 km buffer area.
26.	Project proponent to prepare Environmental Cost Benefit Analysis for the project in EIA/EMP Report.
27.	PP shall provide the details of mining technology/methodology proposed to be adopted for mining operations and its associated environmental benefits of using from Climate Change perspective.
28.	The Project Proponent needs to submit employment based skill development plan for the local people and thrust should be to provide employment to local people after imparting training.
29.	Permission for ground water withdrawal shall be obtained from Central Ground Water Authority (CGWA) only for mining activity.
30.	Heavy metals including other parameters in surface water quality shall be analyzed and provided in EIA Report. Further, detailed mineralogical and chemical composition of the mineral and percentage of free silica from a NABL/MoEF&CC accredited laboratory.
31.	PP should clearly bring out that what is the specific diesel consumption ~ (Liters/Tonne of total excavation & mineral) and steps to be taken for reduction of the same. Year-wise target for reduction in the specific diesel consumption needs to be submitted.
32.	PP shall propose to use e-vehciles/LNG/CNG based mining machineries and trucks for mining operation and transportation of Minerals.
33.	PP shall submit letter from Principal Chief Conservator of Forest, State Government that the area does not falls under any Eco-sensitive zone and areas and further is no corridor of Elephants & Tigers.
34.	Details of toe-wall and garland drain to be constructed along the OB dump.
35.	Impact of proposed project/activity on hydrological regime of the area shall be assessed and report be submitted. Hydrological studies as per GEC 2015 guidelines to be prepared and submitted.
36.	PP shall submit an action plan to install the permanent sprinkler across the proposed haul road within the mine lease area.
3	The Project Proponent should explore possibility of implementing renewal energy setup.

7.	
38.	The Project Proponent should submit year wise back filling plan.

3.5.6.2. Standard

1(a)	**Mining of minerals**
Project Details	
1.	Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994. The production details need to submit since inception of mine duly authenticated by Department of Mines & Geology, State Government.
2.	A copy of the document in support of rightful lessee of the mine should be submitted. In case of new mines copy of LoI granted by State Government to be submitted. PP should ensure that LoI is valid at the time of grant of ToR. PP should submit the copy of lease deed/supplementary lease deed/extension letter/transfer deed, from its initial grant to subsequent renewals/ transfer/extension of validity.
3.	All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
4.	PP should submit the District Survey Report (DSR) as per S.O. 3611(E) dated 25.07.2018 in case of minor minerals.
5.	Brief of proposal to be submitted which include total excavation of the material required for the production of certain quantity of the minerals, location of the project, mining lease area, latitude longitude, seismic zone etc. In case of expansion project details of expansion viz. expansion in mining lease area or expansion in production of any particular mineral or expansion in total excavation, latest certified Compliance report (CCR) from IRO of conditions granted in existing EC needs to be submitted.
6.	The PP should submit the real-time aerial video footage & video of the mining lease area and of the transportation route.
7.	All corner coordinates of the mine lease area, superimposed on a High-Resolution Imagery/toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
8.	Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
9.	The PP should collect the Baseline data (BLD) in respect of initial level of the mining lease. For this permanent bench marks (BM) needs to be established at prominent location preferably close to mining leases in question and should have precisely known relationship to the level datum of the area, typically mean sea level.
10.	In case of sand mining, the entire mining lease area should be divided suitably into grids of 25 m x 25 m with the help of sections across the width of river and along the direction of flow of the river. The levels (MSL & RL) of the corner point of each grid needs to be recorded. Each Grid should be suitably numbered for identification. PP should identity grids which will be worked out and grids which will come under no mining zone i.e. safety barriers from the river bank. PP should comply with the sustainable sand mining management guidelines 2016 and enforcement and monitoring guidelines, 2020 etc.

11.	A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
12.	Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
13.	Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
14.	The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
15.	Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
16.	Compliance of the Ministry's Office Memorandum No. F: 3-50/2017-IA.III (Pt.), dated 30.05.2018 on the judgment of Hon'ble Supreme Court, dated the 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India needs to be submitted and included in the EIA/EMP Report.
Forest	
1.	PP shall submit a certificate from Chief Conservator of Forests regarding involvement of Forest Land in the mining lease area if any. In case forest land is involved i) PP should submit the proof of application made for obtaining forest clearance and ii) a map clearly showing the forest & non-forest area.
2.	Status of forestry clearance for the broken-up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
3.	Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
4.	The vegetation in the RF / PF areas in the study area, with necessary details, should be given.
Court Matters	
1.	Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
Land Environment	
1.	PP should submit the details of survey number [viz. survey no, area in hectare, classification of land (government, private, forest, grazing land etc.), villages] duly authenticated by State Government, falling in the mining lease area.
2.	The study area will comprise of 10km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
3.	Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.

4.	Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
Wildlife	
1.	A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
2.	A detailed biological study of the study area [core zone and buffer zone] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. PP shall submit list of Schedule-1 species present in core and buffer zone duly authenticated by CWLW. In case of any Scheduled-I fauna found in the study area, the necessary plan along with budgetary provisions for their conservation should be prepared in consultation with State Forest/Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost. Proof of its submission of conservation plan to the CWLW needs to be submitted.
3.	PP shall submit a certificate from Chief Wildlife Warden regarding distance of mining lease from the protected area falling within 10 KM of the mining lease. In case project requires clearance under Wildlife (Protection) Act, 1972 then copy of application made for the same needs to be submitted.
Baseline Environment	
1.	One season (non-monsoon) [i.e. March - May (Summer Season); October - December (post monsoon season); December - February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
2.	Air quality modelling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modelling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The windrose showing pre-dominant wind direction may also be indicated on the map.
3.	The PP should submit the photograph of monitoring stations & sampling locations. The photograph should bear the date, time, latitude & longitude of the monitoring station/sampling location. In addition to this, PP should submit the original test reports and certificates of the labs from which samples were analyzed.
Water Environment	
1.	The water requirement for the Project, its availability and source should be furnished. Quantity of surface or ground water to be used for the Project should be indicated. A detailed water balance should also be provided. Submit the year wise target for reduction in consumption of the ground/surface water by developing alternative source of water through rain water harvesting measures. Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided. The capital and recurring expenditure to be incurred needs to be submitted.
2.	Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
Hydro Geology	
1.	Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed,

	if any, and the impact of the same on the hydrology should be.
2.	Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and BGL. A schematic diagram may also be provided for the same.
3.	Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working bench will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished. In case of surface water is proposed to be utilized then Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
Transportation	
1.	Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
Land Acquisition and R&R	
1.	Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
2.	R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need-based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.
Socio-Economic Environment	
1.	Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
2.	Measures of socio-economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
3.	Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
4.	Activity-wise time-bound action plan on the issues raised and commitment made during public hearing to be submitted as part of the final EMP Report in compliance of the Ministry's OM F.No.22-65/2017-IA.III dated 30th September, 2020.
Environmental Monitoring and Management	
1.	It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues

	and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the proposed safeguard measures in each case should also be provided.
2.	Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
Critically Polluted Areas, Aravali & CRZ	
1.	Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Dept. Should be secured and furnished to the effect that the proposed mining activities could be considered.
2.	Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL. HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
Risk Assessment & Disaster Management	
1.	Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
2.	Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
3.	A Disaster Management Plan shall be prepared and included in the EIA/EMP Report.
Miscellaneous	
1.	The general points are also to be followed: - a) All documents to be properly referenced with index and continuous page numbering. b) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated. c) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project. d) Where the documents provided are in a language other than English, an English translation should be provided. e) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted. f) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF vide O.M. No. J-11013/41/2006-IA.II (I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed. g) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation. h) As per the circular no. J-11011/618/2010-IA.II (I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable. i) The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

3.6. Agenda Item No 6:

3.6.1. Details of the proposal

Expansion in Limestone Production Capacity from 1.2 million TPA to 3.0 million TPA in Argat Limestone Mine (ML Area: 363.07 ha) at Villages: Argat, Kothar, Jhopa, Bijuri, Jigna, Khodari & Thadghatiy Tehsil- Ramnagar, District: Satna, State: Madhya Pradesh by M/s. UltraTech Cement Limited (Unit: Sidhi Cements Works). by **UltraTech Cement Limited** located at **SATNA,MADHYA PRADESH**			
Proposal For		Fresh ToR	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/MP/MIN/472941/2024	J-11015/46/2010-IA.II(M)	21/05/2024	Mining of minerals (1(a))

3.6.2. Project Salient Features

3.6.1 The instant proposal is for Terms of Reference for Argat Limestone Mine with enhancement in Production Capacity from 1.2 to 3.0 MTPA in ML Area of 363.07 ha by M/s. UltraTech Cement Limited located at Villages Argat, Kothar, Jhopa, Bijuri, Jigna, Khodari&Thadghatiy Tehsil Ramnagar, District Satna, State: Madhya Pradesh.

The PP vide E-mail dated 10th June, 2024 informed to the Ministry that due to unavoidable reasons, PP will be unable to attend the meeting for the presentation of for Terms of Reference in the 30th EAC meeting before Non-Coal Mining Committee:

3.6.3. Deliberations by the committee in previous meetings

N/A

3.6.4. Deliberations by the EAC in current meetings

The PP vide e-mail dated 10th June, 2024 informed the Ministry that due to unavoidable reasons, PP will be unable to attend the meeting for the presentation of for Terms of Reference in the 30th EAC meeting. EAC noted the submission of PP made via aforesaid email and accordingly, **deferred** the proposal.

3.6.5. Recommendation of EAC

Deferred for ADS

3.7. Agenda Item No 7:

3.7.1. Details of the proposal

Daitari Iron Ore Mine by **ODISHA MINING CORPORATION LIMITED** located at **KENDUJHAR,ODISHA**			
Proposal For		Application for Validity Extension of EC- Form-6	
Proposal No	**File No**	**Submission Date**	**Activity**

			(Schedule Item)
IA/OR/MIN/473301/2024	23-236/2018-IA.III(V)	18/05/2024	Mining of minerals (1(a))

3.7.2. Project Salient Features

The Proposal is for extension of validity of EC dated 12.07.2021 and amendment in EC dated 28.07.2023 granted by the Ministry to the project for Daitari Iron Mine enhancement of production capacity of 3.0 to 6.0 MTPA in mine lease area 1018.3085 ha in favour of M/s Odisha Mining Corporation Ltd. located at Keonjhar and Jajpur District, Odisha.

3.7.2 The details of the project as ascertained from the document submitted by theProject Proponent are given as under:

i. The mine lease area is located between Latitude 21^{o} 5’ 33.09701” to 21^{o} 7’ 08.80495” N and Longitude 85o 46’ 01.89311” to 85o 49’ 17.01804” E. The mine lease area falls under the Survey of India Toposheet No. F45N16(73G/16) and falls in Seismic Zone - II.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and mining lease area greater than 250 ha. Therefore, the project falls under Category “A” and accordingly appraised at the Central level.

iii. Earlier, the PP has obtained EC and amendment in EC as follows:

a. EC obtained vide letter no. 23-236/ 2018-IA.III(V) dated 12.07.2021 for enhancement of production capacity from 3.0 MTPA to 6.0 MTPA at Daitari Iron mine from 95.60 ha (already diverted forest land) out of mine lease area 1018.3085 ha at Keonjhar and Jaipur District, Odisha.

b. Amendment in EC obtained vide letter no.23-236/ 2018-IA.III(V) dated 28.07.2023 of M/s Odisha Mining Corporation Ltd. for enhancement of production capacity of 3.0 MTPA to 6.0 MTPA at Daitari Iron Mine from 95.60 ha (already diverted forest land) out of mine lease area 1018.3085 ha at Keonjhar and Jajpur District, Odisha

iv. Details of Mine Lease in chronological manner:

S. no	Prospecting License/ Letter of Intent (LoI)/ Grant of Mine lease and Lr No	Date of the grant	Name of the Mineral&(Major/Minor)	Period of Grant	Granted by	Mine lease area in Ha
1	Execution of mining lease deed	27.01.1966	Iron	30 years 26.01.1996	Mining & Geology Department, Govt. of Odisha	1812.99
	Deemed extension as per provisions of Section 8 of the Mines and	-	Iron	20 years 26.01.2016	Mining & Geology Department, Govt. of Odisha	1018.3085

	Minerals (Development and Regulations)Act, 1957 read with rule-24-A(6) of the Mineral Concession Rules, 1960					
	State Govt. vide letter No. 6596/SM, dt. 07.09.2012(For surrender of area over 794.6815ha. out of total ML area over 1812.99ha.)	-	Iron	-	State Govt. in the Department of steel & Mines, Odisha	1018.3085 ha (Total retained mining lease area)
	State Govt. in the Department of steel & Mines, Odisha vide order No. 521/SM, dt.19.01.2016	27.01.2016	Iron	20 years 26.01.2036	State Govt. in the Department of steel & Mines, Odisha	1018.3085 ha

S. No	Details of grant of Mine Lease deed execution	Period of Grant		Name of the Mineral	Mine lease area in Ha
		From	To		
1	Lease deed	27.01.1966	26.01.2036	Iron	1018.3085 ha

v. Request of project Proponent: The project envisages extension of validity of EC for Daitari Iron Mine enhancement of production capacity of 3.0 to 6.0 MTPA in mine lease area 1018.3085 ha.

As per para 8 of the Amendment in EC issued by MoEFCC, Govt. of India vide letter No. 23-236/ 2018-IA.III (V) dated 28.07.2023, the production of iron ore @ of 6.0 MTPA from the already diverted forest land (95.60 ha) out of the Mine lease area 1018.3085 ha located at Keonjhar & Jajpur District, Odisha has been allowed for one year which is valid upto 27.07.2024.

Due to above condition, OMC has applied for extension of EC for producing iron ore @ 6.0

MTPA from the mine lease area of 1018.3085 ha in respect of Daitari Iron ore mines of OMC till the lease period i.e. upto 26.01.2036.

3.7.3. Deliberations by the committee in previous meetings

N/A

3.7.4. Deliberations by the EAC in current meetings

The EAC after detailed deliberation by the Project Proponent observed that the instant proposal is for extension of validity of EC dated 12.07.2021 and 28.07.2023. The validity of ML area of Daitari Iron ore mines of OMC has been extended till 26.01.2036.

Earlier, the Ministry granted amendment in EC vide letter dated 28.07.2023 for production of Iron Ore at the rate of 6.0 MTPA from the already diverted forest land (95.6 ha) out of mine lease area 1018.3085 ha, located at Keonjhar and Jaipur District, Odish for further period of one year over an area of 95.6 ha out of mine lease area of 1018.3085 ha along with the certain specific conditions.

The EAC noted that the PP has achieved the maximum production capacity of 5,00,000 MTPA in the year 2023-24 as per the letter of Deputy Director of Mines, Jajpur Odisha dated 10.05.2024. The EAC also noted that the Project proponent vide letter dated 2.05.2024 has submitted the action taken report to Ministry's Regional office at Bhubaneswar with regard to Remediation Plan, Natural Resource Augmentation Plan (NRAP), and Community Resource Augmentation Plan (CRAP) and presented the detailed expenditure status and the implementation status of both the NRAP & CRAP plan. EAC further advised PP to complete the installation of 2 nos. of CAAQMS by December, 2024 (one in upward and one in downward wind direction) in consultation with the SPCB.

The EAC also note that the Ministry's Forest Conservation (FC) Division issued OM vide dated 31.05.2023, clarified that in respect of existing mining leases having forest land in part or full and where the State Governments have considered the grant of GA as per the provisions of the para 7.3 (iv) of the Handbook of Forest (Conservation) Act, 1980, the existing mining operations will be restricted to the forest land already approved under section 2(ii) of the FC Act, 1980. In existing leases were approval under the FC Act, 1980 is available only for part of forest land, the non-availability of approval under the section2 (ii) of the Act in respect of remaining forest land will not be a deterrent to undertake mining in the already approved area provided the user agency has complied all conditions, as stipulated under para 7.3(iv) of the Handbook of Forest (Conservation) Act, 1980.

Based on the discussions held, the EAC under provision of EIA Notification 2006 and its subsequent amendments therein **recommended** the proposal for extension of validity of EC dated 12.07.2021 & amendment in EC dated 28.07.2023 of M/s Odisha Mining Corporation Ltd for production of Iron ore at the rate of 6.0 MTPA from the already diverted forest land (95.6 ha) out of mine lease area 1018.3085 ha, located at Keonjhar and Jaipur District, Odisha for further period of two year over an area of 95.6 ha out of mine lease area of 1018.3085 ha along with the following additional specific conditions : -

3.7.5. Recommendation of EAC

Recommended

3.7.6. Details of Environment Conditions

3.7.6.1. Specific

Specific Condition	
1.	The Project proponent shall submit duly certified action taken report after the installation of 2 nos. of CAAQMS by December, 2024 and locations probably in upward and downward wind direction in consultation with the SPCB. The online data must be shared with the SPCB and CPCB.
2.	Further extension shall only be considered based on Certified Compliance Report issued by IRO for the EC dated 12.07.2021 and amendment in EC dated 28.7.2023.
3.	All other terms and conditions mentioned in the EC letter dated 12.07.2021 and amendment in EC letter dated 28.7.2023 shall remain unchanged.

3.8. Agenda Item No 8:

3.8.1. Details of the proposal

Amendment in Environment Clearance for for project Lumshnong Limestone Mine of Star Cement Limited for reduction in mining lease area from 70 ha to 66.98 ha and permission for Limestone production from 15 Lakh T PA(ROM) to 25 lakh TPA (ROM) through road transportation with advance mitigation measures. by **STAR CE MENT LIMITED** located at **EAST JAINTIA HILLS,MEGHALAYA**			
Proposal For		Amendment in EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/ML/MIN/475275/2024	J-11015/34/2017-IA.II(NCM)	25/05/2024	Mining of minerals (1(a))

3.8.2. Project Salient Features

The instant proposal is for Amendment in Environment Clearance dated 18.11.2022 granted to Lumshnong Limestone Mine for (i) reduction in mine lease area from 70 ha to 66.98 ha and (ii) permission for road transportation for production capacity from 15 to 25 Lakh TPA(RoM) i.e amendment in specific condition no.(i) & (ii) by M/s Star Cement Limited located at Village Lumshnong, Tehsil Khliehriat, District East Jaintia Hills, Meghalaya.

3.8.2 The details of the project as ascertained from the document submitted by theProject Proponent are given as under: i. The mine lease area is located between Latitude N25° 09’ 56.093” to N25° 10’ 34.328”and Longitude E92° 21’ 47.295” to E92° 22’ 26.208”. The mine lease area falls under the Survey of India Toposheet No. 83C/8 and falls in Seismic Zone - V. ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals. The instant proposal attracts the general conditions as the project

Narpuh Wildlife Sanctuary Boundary is located at 4.8 km SE direction to the project site and its ESZ boundary is at 2.7 km SE and falls under Category “A” and accordingly appraised at the Central level. iii. PP has obtained the Environment Clearance vide letter no. J-11015/34/2017-IA.II (M) dated 18.11.2022 to Lumshnong Limestone Mine by M/s Star Cement Limited located at Village Lumshnong, Tehsil Khliehriat, District East Jaintia Hills, Meghalaya. iv. Details of Mine Lease in chronological manner:

S. No	Prospecting License/ Letter of Intent (LoI)/ Grant of Mine lease and Lr No	Date of the grant	Name of the Mineral & (Major/ Minor)	Period of Grant	Granted by	Mine lease area in Ha
1.	Letter of Intent vide letter no. MG. 54/2009/190	22/12/2009	Limestone	30 Years	Government of Meghalaya Mining and Geology Department	70 Ha
2.	Mining lease was granted vide letter no. MG-54/2009/350	04.01.2017	Limestone	50 years from 10.01. 2017 to 09.01.2067	Government of Meghalaya Mining and Geology Department	70 Ha
3. Lle	Letter from State Govt for reduction in mining lease area (Letter no. MG.54.2009/516)	10.01.2023	Limestone	10.01.2023 to 09.01. 2067	Government of Meghalaya Mining and Geology Department	66.98 Ha

S. No	Details of grant of Mine Lease deed execution	Period of Grant		Name of the Mineral	Mine lease area in Ha
		From	To		
1.	Mining Lease Deed Execution	10.01.2017	09.01.2067	Limestone	70. ha

v. The specific condition No. (i) & (ii) are as follows: i. The expansion of Limestone production from 9.0 Lakh TPA to 25.0 Lakh TPA will be operational only after the commissioning of crusher of 1400TPH capacity along with a conveyor belt of length 1.5 km. Till the time the

capacity of the mine will remain up to 15.0 Lakh TPA only with strict air pollution control measure. The commission of new crusher of 1400TPH capacity along with a conveyor belt of length 1.5 km shall be intimated to the Ministry's Integrated Regional Office. Accordingly, State Pollution Control Board shall not grant Consent to Operate (CTO) for the expansion capacity of 25.0 Lakh TPA production till the installation of conveyer belt. ii. As agreed by the Project Proponent during the meeting, commissioning of crusher of 1400TPH capacity along with a conveyor belt of length 1.5 km shall be completed by March, 2024.

3.8.3. Deliberations by the committee in previous meetings

N/A

3.8.4. Deliberations by the EAC in current meetings

The EAC after detailed deliberation by the Project Proponent and the consultant observed that the instant proposal is for the amendment in EC dated 18.11.2022 for reduction in the mining lease area from 70 ha to 66.98 ha and for permitting the limestone production from 15 Lakh TPA (ROM) to 25 Lakh TPA (ROM) through road transportation with mitigation measures.

PP informed the EAC that mining lease has been reduced to 66.98 ha due to local land dispute, Government of Meghalaya Mining and Geology Department has issued a letter no. MG.54.2009/516 dated 10 January 2023 stating that the "area of mining lease for limestone at Lumshnong, East Jaintia Hills District, Meghalaya granted to M/s Star Cement Limited vide this Department's letter No.Mg.54/2009/350, dated 4th January, 2017, for an area of 70.00 hectares shall now stands at 66.98 hectares." Accordingly, PP requested EAC for amendment in lease area. Further, PP also requested the EAC to permit the limestone production from 15 Lakh TPA (ROM) to 25 Lakh TPA (ROM) through road transportation with advance mitigation measures.

The EAC reiterated that during the grant of EC dated 18.11.2022, PP agreed for the installation of 1.5 Km OLBC alongwith a crusher of 1400 TPH capacity and accordingly asked the reasons for not installing the same within the timeframe of March 2024. PP replied that earlier local villagers gave them permission for installation of belt conveyer, hence it was also covered in the public hearing, however as of now the local villagers are opposing the installation of the OLBC. Most of these villagers are currently involved in the road transportation of limestone for the past so many years and they fear loss of employment / business opportunities due to the installation of the conveyor. PP also mentioned that despite many rounds of discussion and written assurance to villagers that local transporters will continue to get more work/remuneration as larger quantities of limestone would be mined and would still need to be transported from the mines pit to the crusher by tippers (covering 1.8 km distance by road), the villagers are not permitting them to install OLBC.

PP also submitted that limestone production from 15 Lakh TPA(ROM) to 25 Lakh TPA(ROM) without installing the conveyor involves the additional road distance in the case of no conveyor versus with conveyor of about 3 km. The diesel tippers would still need to be used to carry limestone from the mine pit to the conveyor belt (1.8 km distance on average) versus 4.8 km on average without the conveyor. Accordingly, to mitigate the additional Environmental load caused by the 3 kms of additional road distance, PP proposed that entire approach road (750 m x 2 way) from mine boundary to NH will be

converted to RCC road, EV Vehicles shall be used instead of diesel tippers, diesel tipper will be substituted by 100% EV within the next 3 years, anti-smog guns for dust suppression, installation of permament sprniklers, anti-smog guns, tyre washing and road sweeping machines.

The EAC noted the mitigation measures submitted by PP to address the issue of air pollution arising out of transportation, however, EAC was of the opinion that PP must install the OLBC, transportation by road not only causes air pollution it also increases the traffic and consumption of fossil fuels. Accordingly, EAC suggested that PP should not delay the installation of OLBC, it should work with state govt, and local authorities to bring in consensus for installation of the conveyer within next two years.The Project Proponent should address installation of OLBC with time line.

Based on the above discussions, the EAC under provision of EIA Notification 2006 and its subsequent amendments therein **recommended** the proposal for amendment in EC dated 18.11.2022 to Lumshnong Limestone Mine with reduction in ML area from 70 ha to 66.98 ha by M/s Star Cement Limited located at Village Lumshnong, Tehsil Khliehriat, District East Jaintia Hills, Meghalaya with replacement of two earlier specific condition no. i and ii alongwith following additional specific conditions:

3.8.5. Recommendation of EAC

Recommended

3.8.6. Details of Environment Conditions

3.8.6.1. Specific

Specific Condition	
1.	Earlier specific condition no. i shall be replaced and read as: The expansion of Limestone production from 9.0 Lakh TPA to 25.0 Lakh TPA will be operational after submission of the progress report and appraisal of EAC. Till the time the capacity of the mine will remain up to 20.0 Lakh TPA by road, only with strict air pollution control measure. After one year the project proponent shall submit the progress report for appraisal before EAC. Accordingly, State Pollution Control Board shall grant Consent to Operate (CTO) for the expansion capacity of 20Lakh TPA and not for 25.0 Lakh TPA production.
2.	Earlier specific condition no. ii shall be replaced and read as: project proponent needs to workout for installation of OLBC and crusher having 1400 TPH capacity with the state govt and local authorities to bring in consensus for installation of the conveyer within next one year.
3.	PP needs to convert the entire approach road (750 m x 2 way) from mine boundary to NH into RCC road and submit the progress report within three month to regional office of Ministry.
4.	PP needs to implement atleast 50 % Electric tippers instead of diesel tippers for transportation of Limestone. An implementation report in this regard is to be submitted to Regional Office of MoEFCC within the next six months.
5.	PP needs to install the high efficiency fixed sprinkling system, Anti-smog Guns- for dust suppression, Tyre washing- For washing of the tyres before joining the NH and Road sweeping

	machines- for sweeping the approach road. PP needs to submit the implementation status to Regional Office of the Ministry within the next six months.
6.	All other terms and conditions mentioned in the earlier EC letter dated 18.11.2022 shall remain unchanged.

4. Any Other Item(s)

4.1.1. Details of the proposal

Proposal for Reconsideration of Environmental clearance for Mining of Bajri (minor mineral) with production c apacity of 44, 80,000 TPA (ROM) in the mine lease area of 766.53 Ha M/s Shri Satish Kumar S/o Shri Ramkaran located at Revenue Village (s) of Tehsil Kotputli, District Jaipur, Rajasthan by lessee located at **Revenue Village (s) of Tehsil Kotputli,Jaipur,Rajasthan**		
Proposal For		Environmental clearance
Proposal No	**File No**	
IA/RJ/MIN/51929/2013	J-11015/352/2013-IA.II (M)	

4.1.2. Project Salient Features

3.9.1 The proposal is for Environmental Clearance for Mining of Bajri (minor mineral) with production capacity of 44, 80,000 TPA (ROM) in the mine lease area of 766.53 Ha M/s Shri Satish Kumar S/o Shri Ramkaran located at Revenue Village (s) of Tehsil Kotputli, District Jaipur, Rajasthan.

4.1.3. Deliberations by the EAC in current meetings

The EAC observed that the instant proposal is for environmental clearance for mining of Sand (Minor mineral). EAC noted that the PP has not submitted any documents/brief and neither attended the EAC meeting. Accordingly, the EAC **deferred** the proposal and advised PP to submit the requisite details and attend the meeting.

4.1.4. Recommendation of EAC

Deferred for ADS

4.2.1. Details of the proposal

Mining of Bajri (Minor Mineral) with production capacity of 1,50,000 TPA (ROM) by Lessee M/s Shri Rajendra Singh Ranawat, located near Village-Lasani, Tehsil – Deogarh, District –Rajsamand, Rajasthan (MLA:339.62H a) located at **Lasani,Rajsamand,Rajasthan**		
Proposal For		Environmental Clearance
Proposal No	**File No**	

IA/RJ/MIN/22536/2016	J-11015/441/2013-IA.II (M)	

4.2.2. Project Salient Features

2.10.1 The proposal of Lessee Shri Rajendra Singh Ranawat is for mining of Bajri (Minor Mineral) with production capacity of 1,50,000 TPA (ROM). The mine lease area is river bed Khari passing through villages Lasani, Kalalonki Anti, Sopari, Isharmand, Malklaliya, Malkot, Kakrod, PushalokaKhera, under Deogarh Tehsil in Rajsanmand District of Rajasthan. The coordinates of mine lease area are latitude: 25°33'2.76"N to 25°36'27.18"N Longitude 73°56'08"E to 74°07'16.56"E on Survey of India Toposheet numbers 45 G/14, 45 G/15 & 45 K/2, 45 K/3. The project is located in seismic zone –II.

2.10.2 The details of the proposal as mentioned below:

i. The proposal of TOR was considered by Expert Appraisal Committee in its 16th meeting held during January, 27-28, 2014 to determine TOR for undertaking detail EIA study. The TOR was issued by MoEF vide letter no. J-11015/441/2013-II(M), dated 14th March 2014. The EIA/EMP Report was submitted online to Ministry for seeking environment clearance.
ii. The mine area is 339.62 ha (Non forest) which is on Khari river which is Government land. The letter of Intent has been issued by the Joint Secretary, Mines Department, Government of Rajasthan, vide letter No F.10 (13) Khan/Group-2/13, Jaipur, dated 13.06.2013 for a period of five years. Mining Plan along with Progressive Mine Closure Plan has been approved by State Govt. of Rajasthan, vide letter no SME/ RAJ- CIR/Minor/Bajri/RAJ-Amet/F-12/13/3304, dated 21.5.2014.
iii. The Method of mining will be opencast semi-mechanized mining. Excavation will be carried out up to a maximum depth of 3 m from surface of sand deposit and 1 m above from the water level of the River channel whichever is reached earlier. About 51.2 ha area will be used for excavation. The site elevation is 560mRL to 620mRL. The ground water depth is 7-8 m bgl in pre monsoon & 5-6m bgl in post monsoon. Ground water table will be not intersecting during mining operation. The total water requirement is 17KLD including water demand for domestic purpose dust suppression and plantation which shall be met available from water tanker & tube wells from nearby villages. The information is awaited from project proponent.

4.2.3. Deliberations by the EAC in current meetings

The EAC observed that the instant proposal is for environmental clearance for mining of Sand (Minor mineral). EAC noted that the PP has not submitted any documents/brief and neither attended the EAC meeting. Accordingly, the EAC **deferred** the proposal and advised PP to submit the requisite details and attend the meeting.

4.2.4. Recommendation of EAC

Deferred for ADS

4.3.1. Details of the proposal

Mining of 85,000 TPA of Sand, Bajri and Boulders in River Ton Lot No. 3/13 by M/s Garhwal Mandal Vikas Nig am Ltd from mining lease area 6.0 Ha located at Village Banshiwala, Tehsil Vikashnagar, Distt Dehradun, Uttar akhand located at **Banshiwala,Dehradun,Uttarakhand**		
Proposal For		Environmental Clearance
Proposal No	**File No**	
IA/UK/MIN/18419/2013	J-11015/88/2013-IA-II(M)	

4.3.2. Project Salient Features

2.9.1 The instant proposal is for reconsideration of EC for mining of 85,000 TPA of Sand, Bajri and Boulders in River Ton Lot No. 3/13 by M/s Garhwal Mandal Vikas Nigam Ltd. from the mining lease area 6.0 Ha, located at Village Banshiwala, Tehsil: Vikashnagar, District: Dehradun, Uttarakhand.

2.9.2 Details of the proposal, as ascertained from the proposal documents are given as under:
i. The mine lease area is located between Latitude 30°20’29.19” N to 30°20' 20.58” N and Longitude: 77°53’33.35” E to 77°53’49.23” E. The mine lease area falls under the Survey of India Toposheet No: 53F14 and the proposed project activity is listed at schedule no. 1(a) Mining of Minerals.
ii. The instant proposal was considered in the 5th EAC (Non-Coal Mining) meeting held during 18-20, October, 2022 wherein the Committee had deferred the proposal and requested to submit the information.

4.3.3. Deliberations by the EAC in current meetings

The EAC observed that the instant proposal is for environmental clearance for mining of Sand (Minor mineral). EAC noted that the PP has not submitted any documents/brief and neither attended the EAC meeting. Accordingly, the EAC **deferred** the proposal and advised PP to submit the requisite details and attend the meeting.

4.3.4. Recommendation of EAC

Deferred for ADS

4.4.1. Details of the proposal

River Bed Mining project of Minor Mineral with production capacity of 7.5 Lakh TPA (RoM) by M/s Indrajeet Singh Jhala located at Revenue village of Tehsil – Jhalrapatan & Ramganjmandi, Distt Jhalawad & Kota, Rajast han located at **Jhalrapatan & Ramganjmandi,Jhalawad & Kota,Rajasthan**

Proposal For		Environmental Clearance
Proposal No	**File No**	
IA/RJ/MIN/25185/2016	J-11015/328/2013-IA.II (M)	

4.4.2. Project Salient Features

2.11.1 The proposal of M/s Indrajeet Singh Jhala, is for mining of River Sand, (Minor Mineral) with proposed production capacity of 7,50,000 TPA (ROM). The mine lease area is located at village (s) - Bambori, Bavrikheri, Aroliya, Biriyakherikhurd, Gindora, Jhalarapatan, Bakshpura, Bagdar, Mundalyakhera, Minutes for 28thEAC Meeting to be held during February 26-27, 2018 Chand loi, Sagoriya, Rup pura, Kanwara, Kanwari, Samiya, Gadari, Dhavli, Sarangakhera, Narli, Binda, Jatamali, bhumari, Semlibhawani, Chanvali, Gurariya, Asondiya, Khijarpur, Bhaumara, Soyatkalan, Gugalheri, Gunjari, Achravan, Matwasa, Gadarwaranurji, Barana, Ratanpura, Mori, Kanskheri, Kherkhera&Barodiya Tehsil: Jhalarapatan of District: Jhalawar and Tehsil-
Ramganjmandi of district Kota, State, Rajasthan in the mine lease area of 1695.06 ha. The mine lease area lies on the River bed of Badi Kali Sindh, Ahu, Chandra Bhaga, RewaNadi& their Connected Flow

Nallahs.

4.4.3. Deliberations by the EAC in current meetings

The EAC observed that the instant proposal is for environmental clearance for mining of Sand (Minor mineral). EAC noted that the PP has not submitted any documents/brief and neither attended the EAC meeting. Accordingly, the EAC **deferred** the proposal and advised PP to submit the requisite details and attend the meeting.

4.4.4. Recommendation of EAC

Deferred for ADS

4.5.1. Details of the proposal

Mining of Sand, Bajri and Boulder with proposed production capacity of 2,16,000 TPA (ROM) over ML area of 23.75 Ha in Swarna River Bed by M/s Uttarakhand Forest Development Corporation located at Abdullpur & Rampur, Tehsil- Vikas Nagar, District Dehradun, Uttarakhand located at **Abdullpur & Rampur,Dehradun,Uttarakhand**

Proposal For		Environment Clearance
Proposal No	**File No**	
IA/UK/MIN/61477/2016	J-11015/228/2016-IA-II(M)	

4.5.2. Project Salient Features

1.9.1 The proposal is for Environmental Clearance for Mining of Sand, Bajri and Boulder with proposed production capacity of 2,16,000 TPA (ROM) over ML area of 23.75 Ha in Swarna River Bed by M/s Uttarakhand Forest Development Corporation located at Abdullpur& Rampur, Tehsil- Vikas Nagar, District Dehradun, Uttarakhand.

Project proponent has informed that the online application of the above said proposal was uploaded on Parivesh portal as category B1 (Minor Mineral) and Environmental Clearance has already been granted to proposal vide E.C. Letter No.: 163-01(140)/2020 dated 25.09.2020 by SEIAA (UK). Therefore, project proponent has requested to withdraw the Online Proposal no. IA/UK/MIN/61477/2016.

4.5.3. Deliberations by the EAC in current meetings

PP vide letter and email dated 10th June 2024 has submitted that the online application of the above said proposal was uploaded on Parivesh portal as category B1 (Minor Mineral) and Environmental Clearance has already been granted to proposal vide E.C. Letter No. : 163-01(140)/2020 dated 25.09.2020 by SEIAA,UK. PP vide aforesaid letter also requested the EAC for withdrawal of the instant proposal. The EAC noted the submission of PP and **return** the proposal in present form.

4.5.4. Recommendation of EAC

Returned in present form

4.6.1. Details of the proposal

Mining of 2.8 LTPA of Sand, Bajri and Boulders in River Yamuna Lot No. 23/1 by M/s Garhwal Mandal Vikas Nigam Ltd. from mining lease area 30.035 Ha located at Village-Dumet, Tehsil- Vikashnagar, Distt-Dehradun, U ttarakhand. located at **Dumet,Dehradun,Uttarakhand**		
Proposal For		Environment Clearance reg.
Proposal No	**File No**	
IA/UK/MIN/18535/2013	J-11015/125/2013- IA-II(M)	

4.6.2. Project Salient Features

The proposal is for Environmental Clearance for Mining of 3.3 LTPA of Sand, Bajri and Boulders in River Yamuna Lot No. 21/2 by M/s Garhwal Mandal Vikas Nigam Ltd. from mining lease area 34.940 Ha located at Village Dhakrani, Tehsil Vikashnagar, Distt Dehradun, Uttarakhand.

4.6.3. Deliberations by the EAC in current meetings

The EAC observed that the instant proposal is for environmental clearance for mining of Sand (Minor mineral). EAC noted that the PP has not submitted any documents/brief and neither attended the EAC meeting. Accordingly, the EAC **deferred** the proposal and advised PP to submit the requisite details and attend the meeting.

4.6.4. Recommendation of EAC

Deferred for ADS

4.7.1. Details of the proposal

Mining of 3.3 LTPA of Sand, Bajri and Boulders in River Yamuna Lot No. 21/2 by M/s Garhwal Mandal Vikas Nigam Ltd. from mining lease area 34.940 Ha located at Village Dhakrani, Tehsil Vikashnagar, Distt Dehradun, Uttarakhand. located at **Dhakrani,Dehradun,Uttarakhand**		
Proposal For		Environment Clearance
Proposal No	**File No**	
IA/UK/MIN/18558/2016	J-11015/137/2013-IA.II(NCM)	

4.7.2. Project Salient Features

1.10.1 The proposal is for Environmental Clearance for Mining of 3.3 LTPA of Sand, Bajri and Boulders in River Yamuna Lot No. 21/2 by M/s Garhwal Mandal Vikas Nigam Ltd. from mining lease area

34.940 Ha located at Village Dhakrani, Tehsil Vikashnagar, Distt Dehradun, Uttarakhand.

4.7.3. Deliberations by the EAC in current meetings

The EAC observed that the instant proposal is for environmental clearance for mining of Sand (Minor mineral). EAC noted that the PP has not submitted any documents/brief and neither attended the EAC meeting. Accordingly, the EAC **deferred** the proposal and advised PP to submit the requisite details and attend the meeting.

4.7.4. Recommendation of EAC

Deferred for ADS

4.8.1. Details of the proposal

Amendment in EC dated 17th July, 2018 w.r.t Condition No. (xxii) for Guda Clay mine of M/s Harish Clays with enhancement of production capacity from 60,000 TPA to 2,50,000 TPA (ROM) of Clay in the ML area of 284.20 ha, located at village Guda, Tehsil Kolayat, District Bikaner, Rajasthan located at **Guda,Bikaner,Rajasthan**

Proposal For		Amendment in Environmental Clearance
Proposal No	**File No**	
IA/RJ/MIN/125957/2014	J-11015/163/2014-IA. II(M)	

4.8.2. Project Salient Features

The instant proposal is for amendment in EC dated 17th July, 2018 w.r.t Condition No. 22 for Guda Clay mine of M/s Harish Clays with enhancement of production capacity from 60,000 TPA to 2,50,000 TPA (ROM) of Clay in the mine lease area of 284.20 ha, located at Village-Guda, Tehsil Kolayat, District Bikaner, Rajasthan.

In this regard, the Project Proponent has requested for amendment in EC dated 17.07.2018 for increase in dump height from 8m to 60m. The instant proposal was earlier considered in the EAC (Non-Coal Mining) meeting held during 14-15 November, 2023 and the EAC agreed for increase in dump height of lateral expansion of dump from 8m to 30m. Based on the discussions held, the EAC in its meeting held during 14-15 November, 2023 under the provisions of EIA Notification, 2006 and subsequent amendments therein, recommended the proposal for amendment in EC dated 17thJuly, 2018 for Guda Clay mine [2,50,000 TPA(ROM)] of M/s Harish Clays only for an increase in dump height of lateral expansion of dump from 8m to 30m in the mine lease area of 284.20 ha, located at Village-Guda, Tehsil Kolayat, District Bikaner, Rajasthan with certain terms and conditions.

Based on the aforesaid recommendation, the proposal was processed for EC amendment. While perusing the recommendation of EAC for grant of EC amendment, the Competent Authority in the Ministry raised queries that permitted limit of dump in EC is 8m and PP is submitting that dump height has already reached 38m. Why it is not considered as a case of violation? Explanation may be sought from the EAC whether they have not examined the feasibility of dump height as 8m while granting the EC as PP is requesting nearly 8 times increase in dump height? What are the grounds on which now EAC is recommending to increase the height by 30 m?

In view of the aforesaid observations of the Competent Authority, Ministry raised an ADS requesting the project proponent to submit a letter from Department of Mines, Rajasthan stating that; (i) The existing dump of 38 meters existed before the grant of EC in the year 2018; (ii) No new dump of more

than 8 meters height was created after the grant of EC in the year 2018."

With regard to the aforesaid ADS, the Project Proponent submitted its reply on the Parivesh Portal on 02.05.2024. PP in its reply has submitted its letter dated 29.04.2024 enclosing the letter dated 29.04.2024 from Department of Mines and Geology (DMG), Bikaner, Rajasthan. The DMG, Rajasthan in its letter dated 29.04.2024 has stated that the dump number 01 which is situated in the south direction of the mining lease and dump number 02 which is situated in the north-east direction of the mining lease shown in the surface plan presented by PP, was verified on the spot by the Mining Engineer on 18.04.2024. According to spot verification, the height of dump number 01 is less than 25 meters and the height of dump number 02 is less than 38 meters. On the spot both the above mentioned dumps appear to be old. The new dump which has been built on the spot after the year 2018, is situated in the eastern direction of the mining lease and as per the spot verification, it was found that its height is less than 8 meters.

4.8.3. Deliberations by the EAC in current meetings

The EAC after detail deliberation by project proponent/consultant, observed that the instant proposal had been recommended in the earlier EAC meeting. During the meeting, the representative of Department of Mines and Geology (DMG), Bikaner, Rajasthan stated the situation before the EAC which he had verified during the site visit of Guda clay mine. The Committee noted the statement of official of DMG that height of old dump is less than 38 meters and new dump height is less than 8 meters.

In addition to the submission of DMG, EAC reiterated the earlier submission of project proponent, wherein it stated that Scientific Study on Stability of Pit Slopes at Guda Clay mine has been carried out by CSIR-Central Institute of Mining & Fuel Research. The CSIR-CIMFR Team has done a detailed field investigation in and around the current Pit No.1 & 2 (Central Quarry) to examine the current stability scenario of its benches. As per the recommendations made in the study, the geometry of the dump is proposed to maintain the height of 10 m and width of 10 m with a slope angle of 45° for each individual bench and up to 60 m height, making 6 benches with an overall slope angle of 29°. Further, the Project Proponent has informed the EAC that the Mining Scheme with Progressive Mine Closure Plan was approved by the Office of Superintending Mining Engineer, Mines & Geology Department vide letter dated 23.08.2023. The Project Proponent also informed the EAC that the certified compliance report was issued by the Regional Office (RO), Gandhinagar vide dated 11.07.2023. The Project Proponent has also shown the photographs of the existing waste dump, backfilled area and safety barrier.

In view of the above, the EAC (Non-Coal Mining) reiterated its earlier recommendation vide minutes of meeting dated 14-15 November, 2023 and based on the discussions held during 12 to 14 June, 2024, under the provisions of EIA Notification, 2006 and subsequent amendments therein, **recommended** the proposal for amendment in EC dated 17thJuly, 2018 for Guda Clay mine [2,50,000 TPA(ROM)] of M/s Harish Clays only for an increase in dump height of lateral expansion of dump from 8m to 30m in the mine lease area of 284.20 ha, located at Village-Guda, Tehsil Kolayat, District Bikaner. The specific conditions mentioned in earlier meeting dated 14-15 nov, 2023 shall remain unchanged.

4.8.4. Recommendation of EAC

Recommended

4.9.1. Details of the proposal

Mining of Mineral Bajri (Minor Mineral) with proposed production capacity of 1.68 Million TPA (ROM) by M/s Shri Abhimanyu Choudhary, located at Revenue village(s) of Tehsil – Mandal, District - Bhilwara, Rajasthan (99 5 ha) located at **located at Revenue village(s) of Tehsil – Mandal,Bhilwara,Rajasthan**		
Proposal For		Environmental CLearance
Proposal No	**File No**	

IA/RJ/MIN/19720/2016	J-11015/234/2013-IA-II(M)	

4.9.2. Project Salient Features

3.10.1 The proposal of Shri Abhimanyu Choudhary is for mining of Bajri (Minor mineral) with proposed production capacity of 1.68 Million TPA (ROM). The mine lease area is located at Revenue village(s) of Tehsil – Mandal, District -Bhilwara, Rajasthan in the mine lease area of 995.0 ha. The mine lease area area lies in Kothari & Khari river and Survey of India topo sheet number 45K/2,45K/3, 45K/6, 45K/7.

4.9.3. Deliberations by the EAC in current meetings

The EAC observed that the instant proposal is for environmental clearance for mining of Sand (Minor mineral). EAC noted that the PP has not submitted any documents/brief and neither attended the EAC meeting. Accordingly, the EAC **deferred** the proposal and advised PP to submit the requisite details and attend the meeting.

4.9.4. Recommendation of EAC

Deferred for ADS

5. List of Attendees

Sr. No.	Name	Designation	Email ID	Remarks
1	Mr Pankaj Verma	Scientist E	pan*********@nic.in	12th June 2024- Present, 13th June 2024- Present, 14th June 2024- Present
2	Dr Dinesh Misra	IFS (Retired)	dmi******@gmail.com	12th June 2024- Present, 13th June 2024- Present, 14th June 2024- Present
3	Sh Niranjan Kumar Vasu	Member (EAC)	vas****@gmail.com	12th June 2024- Present, 13th June 2024- Present, 14th June 2024- Present
4	Dr Asha Rajvanshi	Member (EAC)	ash**********@gmail.com	12th June 2024- Present, 13th June 2024- Present, 14th June 2024- Present
5	Shri Avijit Gosh	Member (EAC)	avi*********@gmail.com	12th June 2024- Present, 13th June 2024- Present, 14th June 2024- Present
6	Shri Bandi Ramchandra Reddy	Member (EAC)	red****************@gmail.com	12th June 2024- Present 13th June 2024- Present 14th June 2024- Present
7	Prof Pramod Kumar	Member (EAC)	nit********@yahoo.com	12th June 2024- Absent 13th June 2024- Absent 14th June 2024- Absent
8	Prof Devesh Walia	Member (EAC)	dev*******@gmail.com	12th June 2024- Absent, 13th June 2024- Present, 14th June 2024- Present
9	Dr Suresh Tiwari	Member (EAC)	smb******@gmail.com	12th June 2024- Present, 13th June 2024- Present, 14th June 2024- Present
10	Dr K G Asha Manjari	Member (EAC)	kim***********@gmail.com	12th June 2024- Present, 13th June 2024- Present, 14th June 2024- Present

11	Prof Dev Dutt Shar ma	Member (EAC)	dds***@gmail.com	12th June 2024- Absent 13th June 2024- Absent 14th June 2024- Absent
12	Shri Mohammad Ni yazi	Member (EAC)	dir********@gmail.com	12th June 2024- Present, 13th June 2024- Absent, 14th June 2024- Present
13	Mr V K Soni Repres entative of IMD	Member (EAC)	vij********@imd.gov.in	12th June 2024-Abent, 13th June 2024- Absent, 14th June 2024- Absent
14	Dr Y G Kale Repres entative of IBM	Member (EAC)	ygk***@ibm.gov.in	12th June 2024- Present, 13th June 2024- Present, 14th June 2024- Present

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(IMPACT ASSESSMENT DIVISION)
NON-COAL MINING SECTOR
****

SUMMARY RECORD OF 30th MEETING OF THE COMMITTEE OF THE RE-CONSTITUTED EXPERT APPRAISAL COMMITTEE FOR ENVIRONMENTAL APPRAISAL OF NON-COAL MINING PROJECTS CONSTITUTED UNDER THE EIA NOTIFICATION, 2006.

The 30th meeting of the Re-Constituted Expert Appraisal Committee (EAC) for Environmental Appraisal of Mining Projects (Non-Coal) of the Ministry of Environment, Forest and Climate Change was held during 12-14th June, 2024 through video conference. The list of participants is annexed herewith. After login of the Committee Members through video conference link provided by NIC discussion on each of the Agenda Items was taken up ad-seriatim.

(1.0) Deliberation & Circulation on the Minutes of 29th EAC (Non-Coal Mining) meeting held during 9-10th May, 2024.

The minutes of the 29th Meeting of the EAC (Non-Coal) held during 9-10th May were placed before the members of the EAC and confirmed by the Chairman.

Day 1: 12th June, 2024 (Wednesday)

1.1 Unroi-I SMS Grade Limestone Mining project with the production capacity of SMS Grade Limestone ROM 3.50 Million tone with saleable production recovery of SMS Grade Limestone (30mm-80mm) with sized rejects (05mm-30mm) 2.772 million tone and production recovery of rejects (-5mm) 0.728 Million Tone saleable along with installation of crushers (2X300 & 2X200TPH), Single Deck/Double Deck Screening Units (5X200TPH) in the ML area of 998 ha of M/s Rajasthan State Mines and Minerals Limited located near Unroi, Sub Tehsil Ramgarh, Tehsil Sam (Old Tehsil Jaisalmer), District Jaisalmer, Rajasthan [Online Proposal No. IA/RJ/MIN/470299/2024, File No. IA-J-11015/9/2023-IA-II(NCM), EIA Consultant - Overseas Min-Tech Consultants Pvt. Ltd.] - Environmental Clearance (EC) Reg.

1.1.1 The proposal is for Environmental Clearance for mining of Limestone from Unroi-I SMS Grade Limestone Mining project with the production capacity of SMS Grade Limestone ROM 3.50 Million tone with saleable production recovery of SMS Grade Limestone (30mm-80mm) with sized rejects (05mm-30mm) 2.772 million tone and production recovery of rejects (-5mm) 0.728 Million Tone saleable along with installation of crushers (2X300 &

2X200TPH), Single Deck/Double Deck Screening Units (5X200TPH) in the ML area of 998 ha of M/s Rajasthan State Mines and Minerals Limited. located near Unroi, Sub Tehsil Ramgarh, Tehsil Sam (Old Tehsil Jaisalmer), District Jaisalmer, Rajasthan.

1.1.2 The details of the project as ascertained from the document submitted by the Project Proponent are given as under:

i. The mine lease area is located between Latitude 27° 09' 40.42178"N to 27° 09' 38.32686" N and Longitude 70° 28' 13.62387" E to 70° 31' 29.74277" E. The mine lease area falls under the Survey of India Toposheet No. 40 I/08 and falls in Seismic Zone III.

ii. The proposed project activity is listed at Schedule no. 1(a) Mining of Minerals of the schedule of the EIA Notification, 2006 and falls under Category “A” as the mining lease area is greater than 250ha and appraised at the Central level.

iii. The PP has obtained the Terms of Reference on 16.06.2023 for Unroi-I SMS Grade Limestone Mining project.

iv. Details of Mine lease:

a) The Project Proponent has submitted that the Government of Rajasthan granted the Letter of Intent vide for grant of mining lease vide Lr no. -P-3(7) Khan/Gp- 2/2021/142 Jaipur, dated 05.01.2022 and subsequently letter No. Major/ Jaisal./ CC-I/ ML- 05/2020/420-425 dated 01/02/2022 for Unroi-I SMS Grade Limestone Mines over an area of 998.0 Ha.

v. Land Use/Land Cover of the Mine Lease Area:

Private land	40.6443 Ha
Government Waste land	957.3557 Ha
Total Mining lease area (MLA), ha	998.0 Ha

vi. Mining Plan Details:

Mining Plan including Progressive Mine Closure Plan (approved by Indian Bureau of Mines/DMG)	Letter No.	Approved by Indian Bureau of Mines, Ajmer- No.-584(4)(3)(1913)/2022-RCOM-AJM
	Date	16.08.2022
	Mineral & (Major/Minor)	Limestone (Major mineral)
	Mine Lease Area, Ha	998.0
	Validity	Whole period of life of mines (at present 27 years) with in ML period of 50 years.
Mining Parameters	Quantitative Description	
Method of Mining	Single bench Opencast mining using HEMM with deep-hole drilling & blasting	
Drilling/Blasting	Yes	
Geological	90.986 million tonne -SMS Grade Limestone	

<table>
<tr><td>Reserves</td><td></td></tr>
<tr><td>Mineable Reserves</td><td>89.087 million tonne -SMS Grade Limestone</td></tr>
<tr><td>Breakup of Total Excavation (Topsoil/OB/SB/IB/ Mineral Rejects/ Waste, MTPA)</td><td>3.50 million TPA (SMS grade Limestone ROM) out of which saleable production recovery of SMS Grade Limestone(30mm-80mm) with sized rejects (05mm-30mm) 2.772 million tone and production recovery of rejects (-5mm) 0.728 million Tone</td></tr>
<tr><td>Life of mine</td><td>27 Years</td></tr>
<tr><td>Mine Bench Height & Bench Width</td><td>Height-6 mtrs
Width- 15 mtrs (single bench mining)</td></tr>
<tr><td>No. of Mine Benches</td><td>One (1)</td></tr>
<tr><td>Ultimate Depth of Mining, m bgl</td><td>15m</td></tr>
<tr><td>Ground Water Table, m bgl</td><td>150-160m bgl (as per Borewell of GWD/PHED)</td></tr>
<tr><td>Details of ground water intersection</td><td>Till the life of the mine, there will not be an intersection with ground water as mining shall be restricted maximum up to 15 mtrsbgl</td></tr>
<tr><td>Individual bench slope</td><td>75° (Single bench Mining)</td></tr>
<tr><td>Overall pit slope</td><td>75° (single Bench mining)</td></tr>
<tr><td>Details of existing/ proposed Crusher</td><td>Dry-processing (no use of water in process) for sizing of limestone through mechanized sizing & screening plants</td></tr>
<tr><td>Mineral Beneficiation</td><td>NA</td></tr>
<tr><td>RoM through put size</td><td>500-700 mm</td></tr>
<tr><td>Transportation details including capacity of dumper/tipper, mode of transport and distance</td><td>
<table>
<tr><td>Description</td><td>Capacity</td><td>Quantity</td></tr>
<tr><td>Compressedairoperated drill machine</td><td>RockDrill450 HP</td><td>2</td></tr>
<tr><td>HydraulicBackHoeExcavator</td><td>2.2 cum bucket capacity</td><td>4</td></tr>
<tr><td>Dozers BEML</td><td>Dozerwithripper40ton,365 HP</td><td>1</td></tr>
<tr><td>Dumpers</td><td>25 tonnes (CC)</td><td>5</td></tr>
</table>
</td></tr>
<tr><td>Generation of Topsoil/OB & its Management during plan period & conceptual period</td><td>
<table>
<tr><td>S. No.</td><td>Topsoil Generated (m3)</td><td>Topsoil Utilized (m3)</td><td>Topsoil Stored (m3)</td><td>Total expenditure incurred as on date (₹)</td></tr>
<tr><td>1</td><td colspan="4">Noexistingsoilstackasitwillbea newmine.</td></tr>
</table>
</td></tr>
<tr><td>Generation of</td><td>Stack Details – Proposed on Site New Stack (Minerals)</td></tr>
</table>

<table>
<tr>
<td>Mineral Rejects/ Waste & its Management during plan period & conceptual period</td>
<td>
Mineral Stack-I i.e. 10 % of Saleable SMS Grade Limestone (30- 80 mm generates at 45 % of ROM will may get stocked due to any reason)– Proposed on Site
<table>
<tr><th>S. No.</th><th>Year</th><th>Stack ID</th><th>Type of Stack</th><th>Proposed Area (ha)</th><th>Height (m)</th><th>Total Stack Quantity (m³)</th><th>New Dump Location</th></tr>
<tr><td>1</td><td>Year 1</td><td rowspan="5">MS-1</td><td rowspan="5">SMS Grade Limestone (saleable products @45% recovery of ROM)</td><td rowspan="5">1.0 ha</td><td>2.0 m</td><td>39375</td><td rowspan="5">3005448 N-3005553 N 646850 E-646946 E</td></tr>
<tr><td>2</td><td>Year 2</td><td>2.0 m</td><td>39375</td></tr>
<tr><td>3</td><td>Year 3</td><td>2.0 m</td><td>39375</td></tr>
<tr><td>4</td><td>Year 4</td><td>2.0 m</td><td>78750</td></tr>
<tr><td>5</td><td>Year 5</td><td>2.0 m</td><td>78750</td></tr>
</table>
Stack Details – New Stack (Minerals SMS Grade sized Rejects)
<table>
<tr><th>S. No</th><th>Year</th><th>Stack ID</th><th>Type of Stack</th><th>Proposed Area (ha)</th><th>Height (m)</th><th>Total Stack Quantity (m³)</th><th>New Dump Location</th></tr>
<tr><td>1</td><td>Year 1</td><td rowspan="5">MS-2</td><td rowspan="5">SMS Grade sized fines (Saleable products generates @ 27% of ROM</td><td rowspan="5">1.0 ha</td><td>2.0 m</td><td>23625</td><td rowspan="5">3005448 N-3005553 N 646946 E-647042 E</td></tr>
<tr><td>2</td><td>Year 2</td><td>2.0 m</td><td>23625</td></tr>
<tr><td>3</td><td>Year 3</td><td>2.0 m</td><td>23625</td></tr>
<tr><td>4</td><td>Year 4</td><td>2.0 m</td><td>47250</td></tr>
<tr><td>5</td><td>Year 5</td><td>2.0 m</td><td>47250</td></tr>
</table>
1st Year Mineral Reject in size range -5 mm will be stacked outside mined out pit. From 2nd year and onwards, Mineral Reject is proposed to be backfilled in mined out area.
</td>
</tr>
</table>

	During conceptual period, total Mineral Rejects shall be generated in mine life i.e. 27 years is calculated more than 20 million tonne and shall be stored in mined out area by process of concurrent backfilling/levelling and reclamation. This Low-grade rejects of (-) 5 mm size can be utilized in cement plant and other user Industry.
Additional information(if any)	Use- SMS in steel industry (plus 53% CaO& Below 1.5% SiO2 with 30-80 mm size gitty), SMS fines in sintering/power/cement industry (upto 53% CaO& max 3% SiO2 with 05-30 mm size gitty), low grade fines storing in pit is for Cement & other user Industry (below 47% CaO& more than 3% SiO2 with below 5mm size fines)

vii. Water requirement:

Total water requirement	55KLD	Domestic /Drinking	15 KLD
		Dust suppression	20 KLD
		Green Belt	20 KLD
Source	From Nearby IGNP canal water/ PHED source & transportation through water tankers (around 10-20 KM distance).		
Permission for withdrawal/ intersection along with details of grant and its validity	The water required is mainly for dust suppression and drinking and other domestic purpose during mining operations. Drinking & domestic water will be fulfilled from the Nearby IGNP canal water/ PHED source.		

viii. Nearest village/ town/ highway/ railway station/ water bodies/ monument:

Particulars	Particular's Name	Distance &Directions
Village	Unroi	0.1 km
Town	Sam	20 km
Highway	NH 70 (Bharat Mala Project Road)	7 km
Interstate Boundary	International boundaries(Pakistan)	91 km
Railway Station/Railway line	Jaisalmer Railway station Sonu Railway Siding	76km 27 km
Water Bodies	No river in 10 km	
Forest	Bandha Barni PF (15.90 km from mine lease boundary), Mokla PF (17.70 km from mine lease boundary) and Parewar PF (18.50 km from mine lease boundary).	

ix. Presence of Environmentally Sensitive areas in the study area:

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks

Forest Land within the mine lease area and (if yes) status of Forest Clearance	No	PP has submitted an NoC from Deputy Conservator of Forest vide letter dated 14.12.2020 that the project area is not lying in the Forest region.
National Park	No	---
Wildlife Sanctuary	No	---
Elephant/Tiger Reserve	No	---
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area(ESA)	No	The PP has reported that the Unroi-I limestone mine project falls in GIB priority habitat and potential habitat.
Coastal Regulation Zone (CRZ)	No	---
Schedule-I species (No.s and name of schedule-I species with authenticated letter)	Yes	One, Great Indian Bustard (*Ardeotisnigriceps*)
Wildlife Conservation Plan	Yes	PP has submitted the Wildlife Conservation Plan to wildlife division Jaisalmer vide letter no. F19(5)/3/37/2023/III/2482 dated 12.02.2024.

x. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	The PP reported in the EIA-EMP report that total 30 ha area will be covered under green belt development and about 22250 Plants will be planted in five years. At the end of 5 years Grassing is also proposed in this 30 ha area. Grassing (as per Hon'ble supreme court order dated 08.01.2020) will be done in the proposed plantation area with quantity of seeds @2kh/ha.)
Budget for green plant& plantation till the end of life of mine.	23.25 lakh (initially for first five years plan as envisaged in approved mine plan) and the same shall be continued till the life of the mines.
Details of existing plantation and its survival rate	65% (Proposed New Project)
No. of tree cuts in the mine lease area and compensatory afforestation	Nil
Particulars for Green belt/plantation	Area covered (in Ha)- New Mine Block

Green Belt Development

S. No.	Year	Location	Area Proposed to be converted (Ha)	Number of Plants proposed	Expected Survival Rate	Estimated Expenditure (Lakhs)
1	I	3005146N - 3005353N 646178E- 647150E	5.0	3750	65%	3.75
2	II	3005146N - 3005294N 645975E- 6461790E	5.0	3750	65%	3.75
3	III	3005146N - 3005255N 646663E- 647849E	5.0	3750	65%	3.75
4	IV	3005146N - 3005400N 645693E- 641800E	7.5	5500	65%	5.5
5	V	3005146N - 3005440N 646092E- 648523E	7.5	5500	65%	5.5

Grassland Development Plan

S. No.	Year	Location	Area Proposed to be converted (Ha)	Seed Spreading proposed (in kg)	Expected Survival Rate	Estimated Expenditure (Lakhs)
1	I	3005146N - 3005353N 646178E- 647150E	5.0	10	50%	20000
2	II	3005146N - 3005294N 645975E- 6461790E	5.0	10	50%	20000
3	III	3005146N - 3005255N 646663E-	5.0	10	50%	20000

S. No.	Year	Location	Area Proposed to be converted (Ha)	Seed Spreading proposed (in kg)	Expected Survival Rate	Estimated Expenditure (Lakhs)
		647849E				
4	IV	3005146N - 3005400N 645693E-641800E	7.5	15	50%	20000
5	V	3005146N - 3005440N 646092E-648523E	7.5	15	50%	20000

xi. Baseline detail

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	3 month
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Pre monsoon (March 2023 to May 2023)
Predominant Wind direction (From)	NE-SW
Ambient Air Quality (no. of locations) and results	7 nos. of locations, PM10: The highest (98thpercentile) value i.e., 74.82 µg/m3 was observed for PM10 at Unroi village and minimum (98th percentile) value 56.26 µg/m3 for PM10 was observed at village khuiyala. The 24 hours' applicable limit for industrial, Residential Rural and other Areas is 100 µg/m3. PM2.5: The highest (98th percentile) value for PM2.5 i.e., 49.83 µg/m3 was observed at Unroi village and minimum value of 27.14 µg/m3 for PM2.5 was observed at Rana Tekri. The 24 hours' applicable limit for industrial, Residential Rural and other Areas is 60 µg/m3. SO2: The highest (98th percentile) value for SO2 of 14.88 µg/m3 was observed at Mine site and minimum (98th percentile) value for SO2 is 9.88 µg/m3 which was observed at Rana tekri village. The 24 hours' applicable limit for Industrial, Residential, Rural and other Areas is 80µg/m3.

	NO2: The highest (98th percentile) value for i.e., 23.98 µg/m3 was observed at Mine site and minimum value for NOx is 8.28 µg/m3 was observed at Surronkidhani village. The 24 hours applicable limit for Industrial, Residential, Rural and other Areas is 80 µg/m3
Noise level (no. of locations) and results	7 nos. of locations, The noise level in area varies from 52.3 dB (A) to 68.8 dB (A) during day time and 41.6 dB (A) to 58.4 dB (A) during night time. Traffic movement was found due to the vehicular movement & mining activities in nearby areas. Noise levels varied from as per the standard of CPCB the noise level should be 75 dB (A) at day time and 70 dB (A) at night time in industrial area. All the results found within the permissible limit. However, noise level in rural & residential is the standard limit.
Water Quality (no. of locations) and results	7 nos. of locations, Physical Parameters The pH varies from 7.62 - 8.1 **Chemical Parameters** Total Dissolved Solids: 948 - 1124 mg/l Total Alkalinity: 196 - 376 mg/l Total Hardness (as CaCO3): 390 - 566 mg/l Sulphate (as SO4): 114 - 196 mg/l Nitrate (as NO3): 2.64 - 3.26 mg/l Chloride (as Cl): 178 - 316 mg/l Fluoride (as F): 1.36 - 1.62 mg/l Calcium (as Ca): 102.6 – 169.93 mg/l Magnesium (as Mg): 32.56 – 42.86 mg/l Iron (as Fe): 0.48 - 0.62 mg/l Cadmium: <0.1 mg/l Lead (as Pb): <0.15 mg/l **Nutrient** The physico-chemical analysis reveals that the ground water samples are below permissible limits except for fluoride.
Soil Quality (no. of locations) and results	7 no. of locations pH of the soil quality ranged from 7.82 to 8.62 i.e. slight to moderately alkaline. Percentage of total organic carbon is observed in between 0.62 to 0.92 indicating that on an avg. sufficient in nature. The iron content of the soil samples

	varied from 1982 to 2164 mg/kg. Other parameters like Cadmium and Chromium (mg/l) were below the detection limit.
Hydro geological study and results	1
Traffic study (no. of locations) and results	1 no. of locations PP submitted the conclusion of traffic study that not much impact will be there on the local transport. The LOS value from the proposed mine may be “very good” for Project site to NH-70 Road. So, the additional load on the carrying capacity of the concern roads is not likely to have any significant adverse effect.

xii. Public Hearing (PH) Details:

Advertisement for PH with date (name of major national daily and one regional vernacular daily newspaper)	DanikBhaskar (December 20, 2023) Rajasthan Patrika (December 20, 2023)
Date of Public Hearing	22/01/2024
Venue	Government Primary School's ground, Village: Unroi (Ubre Khan Ki Dhani), Tehsil: Ramgarh, Dist: Jaisalmer (Rajasthan)
Chaired by	Additional District collector of Jaisalmer
Main issues raised during PH	• Regarding Employment to the local people during mine operation. • Regarding Land Compensation. • Regarding fencing at mine lease boundary. • Regarding CSR/CER funds
Budget proposed for addressing issues raised during PH over 3 years	Rs 20 lakhs (CER budget) (Sanctioned)

xiii. Rehabilitation & Resettlement (R&R):

R & R details	The mine lease area of 988 ha is a partly Govt. land and partly Private land. Some part of Village Unroi lies inside the mine lease area. Safety Zone will be maintained as per the proposal given in the approved Mining Plan. Thus, neither there will be any land ousted nor any R&R of the Project Affected Persons involved in the Unroi-1 Limestone SMS grade mining project. The PP reported in the EIA-EMP report that no human habitation is there so R&R is not applicable for the proposed mining project, hence no R & R issue.

xiv. Court case details:

Court	Project Proponent submitted an undertaking by way of Affidavit in a non-

Case	judicial stamp paper of Rs. 100 bearing no: BS 694778 dated 28.03.2024 stating that no litigation is pending against the project in any court.

xv. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	Project Proponent submitted an undertaking by way of Affidavit in a non-judicial stamp paper of Rs. 100 bearing no. BS 694778 dated 28.03.2024 stating that they will comply with all the statutory requirement & judgment of Hon'ble Supreme Court dated 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of common cause versus Union India &Ors.

Undertaking by Project Proponent in EIA/EMP report	PP has submitted the Undertaking vide letter no. - BS 694778 dated 28.03.2024
Undertaking by Consultant in EIA/EMP report	Consultant has submitted an undertaking vide letter no. BS 445334 dated 27th Jan 2024
Plagiarism Certificate	PP has submitted

xvi. Details of the Environmental Management Plan (EMP):

S. No.	Items	Capital Cost (in Lakh)	Annual Recurring Cost (in Lakh)
1	Pollution control & Dust suppression	3.0	3.0
2	Air, water, soil and noise monitoring	4.0	1.6
3	Plantation and green belt development including grass plantation for five year	23.25	4.65
4	Health checkups and Emergency support	2.0	2.0
5	Safety Drills and PPEs	2.0	1.0
6	Expenditure on skill development Trainings	1.5	1.5
Total		37.75	13.75

xvii. Details of Project cost and Employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	0.45
Project Cost	10.0
Employment (No.s)	104 nos.

1.1.3 Observation and Recommendation of the Committee:

The Project Proponent (PP) and the consultant informed the committee that the instant proposal is a Greenfield project titled Unroi-I SMS Grade Limestone Mining project with the production capacity of SMS Grade Limestone ROM 3.50 Million tone with saleable production recovery of SMS Grade Limestone (30mm-80mm) with sized rejects (05mm-30mm) 2.772 million tone and production recovery

of rejects (-5mm) 0.728 Million Tone saleable along with installation of crushers (2X300 & 2X200TPH), Single Deck/Double Deck Screening Units (5X200TPH) in the ML area of 998 ha of M/s Rajasthan State Mines and Minerals Limited. located near Unroi, Sub Tehsil Ramgarh, Tehsil Sam (Old Tehsil Jaisalmer), District Jaisalmer, Rajasthan.

The PP presented the KML/KMZ file and stated that existing environmental parameters within 10 km radius. The EAC in reference to the already granted ToR condition enquired about the prevalence of Great Indian Bustard (GIB) in the mine lease area and within the vicinity of 10 km radius. The PP informed that during their site survey they have witnessed GIB within the lease area and in vicinity. The EAC asked the Consultant to superimpose the KML of the already delineated GIB area upon the proposed mine site. The superimposed KML indicated that the mine lease area falls within the potential zone of GIB. Accordingly, EAC again asked the PP to inform the conservative measures that they have planned for the conservation of GIB. The PP informed the committee that they have submitted the Wildlife Conservation Plan to wildlife division Jaisalmer vide letter dated 12.02.2024 for approval to conserve the schedule –I species within the lease area. PP failed to address the query of the EAC. Accordingly, EAC asked the PP to engage a wildlife institute of national repute to study the short term and long term effect of proposed mining within the lease area along with effect of proposed transportation route on GIB Nesting. The report should clearly indicate whether mining activity and conservation of GIB within lease area and in vicinity can go hand in hand or not. The EAC also asked the PP to submit the compliance report w.r.t the direction passed by the Hon'ble Supreme Court in the Writ Petition (Civil) No. 838 of 2019 in the matter of M K Ranjitsinh&Ors. Vs Union of India &Ors. Order dated 21.03.2024 on The Great Indian Bustard (GIB).

Upon further observation of KML, EAC noted the presence of habitation towards southern side of the lease area. PP confirmed the presence of habitation and stated that they won't be mining in the southern side. PP also mentioned that mine lease area of 988 ha is a partly Govt. land and partly Private land. Some part of Village Unroi lies inside the mine lease area. Safety Zone will be maintained as per the proposal given in the approved Mining Plan. Thus, neither there will be any land ousted nor any R&R of the Project Affected Persons involved in the Unroi-1 Limestone SMS grade mining project during their first five year plan. EAC noted the comments of the PP and asked about the source of water that PP intends to use in its mining activity.

PP submitted that the total water requirement for the proposed mining project will be 55 KLD. It will be procured from nearby village sourced from IGNP canal supply and will be transported to the mines it by water tanker. With regard to the above, EAC opined that since the area in consideration receives very scant rainfall and the population living therein is totally dependent upon IGNP canal to meet their water requirement, hence PP should submit the existing water capacity of the canal,

present supply data from the canal and whether the canal has the sufficient capacity to provide 55 KLD to the instant mine without reducing the water supply to the local public. PP also informed the EAC members that they have not obtained permission for withdrawal of water from the competent authority.

Beside above, the EAC also noted that the consultant was not prepared and failed most of the time during presentation to provide the response with regard to queries raised by the EAC members. EAC took a stern view and warned the consultant to present their proposal only if they are fully prepared. The EAC also reiterated that the consultant should not mislead the committee by providing wrong information. With above background, the EAC **deferred** the proposal for want of the following information:

i. The PP needs to submit the compliance report w.r.t the direction passed by the Hon'ble Supreme Court in the Writ Petition (Civil) No. 838 of 2019 in the matter of M K Ranjitsinh & Ors. Vs Union of India &Ors. Order dated 21.03.2024 on The Great Indian Bustard (GIB).

ii. PP shall engage a wildlife institute of national repute to study the short term and long term effect of proposed mining within the lease area along with effect of proposed transportation route on GIB Nesting. The report should clearly indicate whether mining activity and conservation of GIB within lease area and in vicinity can go hand in hand or not.

iii. The PP needs to submit the certificate for the distance from the project boundary to the International boundary from the state government.

iv. PP should submit the existing water capacity of the canal, present supply data from the canal and whether the canal has the sufficient capacity to provide 55 KLD to the instant mine without reducing the water supply to the local public

v. PP should produce permission to draw water from competent authority.

1.2 Mahulsukha Iron and Manganese Ore Block with total excavation of Iron ore 1.662977 MTPA (ROM 1.0 MTPA) and total excavation of Manganese Ore 1.407519 MTPA (ROM 0.15 MTPA) in the ML area of 390.317 ha of M/s Patnaik Minerals Private Ltd located at villages Randa, Rantha and Bhutuda under Bonai Sub-Division and Lahunipada Tehsil, Sundargarh District, Odisha [Online Proposal No. IA/OR/MIN/180360/2020, File No. J-11015/75/2020-IA-II(M), EIA Consultant Kalyani Laboratories Private Limited] – Environmental Clearance (EC) Reg.

1.2.1 The instant proposal is for Environmental Clearance for mining of Iron and Manganese in Mahulsukha Iron and Manganese Ore Block of M/s Patnaik Minerals

Private Ltd with proposed production capacity of Iron Ore: Total Excavation: 1.662977 MTPA; ROM: 1.0 MTPA and Manganese Ore: Total Excavation: 1.407519 MTPA; ROM: 0.15 MTPA, in the mine lease area of 390.317 ha (as per DGPS)/399.838 ha (as per ROR), located at Villages Randa, Rantha and Bhutuda under Bonai Sub-Division and Lahunipada Tehsil, Sundargarh District, Odisha.

The PP vide vesting order dated 18.01.2024 informed that the Steel and Mines Department of Government of Odisha transferred the Mahulsukha Iron and Manganese Ore Block from M/s Patnaik Minerals Private Ltd to M/s Rungta Sons Private limited u/s 12A (2) of MMDR act along with rule 23(3) of MC rules, 1960 vide proceeding No. 12975/SM dated 28.12.2023 and the transfer deed has also been registered and executed.

1.2.2 The details of the project as ascertained from the document submitted by the Project Proponent are given as under:

i. The mine lease area is located between Latitude: 21°46'52.12'' to 21°49'04.55''N and Longitude: 85°07'55.43'' to 85°09'10.42''E. The mine lease area falls under the Survey of India Toposheet No: 73/G1 and falls in Seismic Zone-III.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category "A" as the mining lease area is greater than 250ha and appraised at the Central level.

iii. The proposal was earlier considered in the 52nd EAC meeting (Non-Coal Mining) held during 14th -15th June, 2022 wherein the EAC deferred the proposal for want of requisite information. The Project Proponent submitted the information on 25.08.2022 in Parivesh portal. The Ministry examined the proposal and found that the Project Proponent submitted the information for the 13 no. of points only and hence requested the Project Proponent to submit the complete information on Parivesh portal. Accordingly, the Project Proponent submitted the information on 22.09.2022 in Parivesh portal and the proposal was reconsidered in the 5th EAC (Non-Coal Mining) meeting held during 18-20, October, 2022 wherein the EAC deferred the proposal. Then, the Project Proponent submitted the information on 15.11.2022. Accordingly, the proposal was reconsidered in the 7th EAC (Non-Coal Mining) meeting held during 5th - 6th December, 2022 wherein the EAC deferred the proposal for the submission of the site visit report by sub-committee along with the certified past production details from the Department of Mining and Geology from the inception of the mine lease area. Further, the Committee considered the proposal in the 24th EAC (Non-Coal Mining) meeting held during 26th to 28th December, 2023 wherein the Committee deferred the proposal as per the request of Project Proponent vide letter dated 12.12.2023 and stated that due to unavoidable circumstances the project proponent was not in position to present the technical presentation. The Report of the field visit undertaken by EAC subcommittee during 18-21st February 2023 at Mahulsukha Iron and

Manganese Ore Block of M/s Patnaik Minerals Private Ltd for mining of Iron and Manganese Ore had been submitted in 11th EAC (Non-Coal Mining) meeting held during 1-2nd March, 2023. Later on, the Project Proponent has submitted the detail information on 15.05.2024 on Parivesh. Accordingly, the proposal has been considered again in the 30th EAC meeting.

The Project Proponent has submitted the following compliances on Recommendations stipulated on 11th Meeting of the Committee of the re-Constitution of expert Appraisal Committee for Environmental Appraisal of Non-Coal Mining Projects on 1st to 2nd March' 2023:

S. No.	Recommendations of Committee during the site visit	Reply of Project Proponent
1.	Project Proponent should construct all village roads within its lease area and the one that connects this mine with the all-weather road which connects with NH -215	The road within the lease area is 2 km long which has been constructed under DMF. The maintenance of the road is being/ will be carried out by the lessee. Further the all-weather road of 1 Km connects the lease area to OMC- Barsuan road will also be maintained by the lessee.
2.	The project proponent should undertake a detailed study of the wildlife present in the area through any of the reputed national institute and prepare a comprehensive wildlife plan for the scheduled species	The guideline issued by the Principal Chief Conservator of Forests (Wildlife) & Chief Wildlife Warden, Odisha vide Memo No. 9094/CWLW-FDWC-MISC-0028-2021, dated 17.09.2021 and Memo No. 3337/CWLW-FDWC-MISC-0028-2021, dated 16.04.2022, regarding implementation of site-specific wild life conservation plan, it has been directed that the concerned DFO will compile and co-ordinate the preparation of SSWLC plan for the project and the impact zone. As per the guideline the concerned DFO shall incorporate the recommendation received from PCCF & RCCF at the time of forwarding proposal and finalise the report. The financial implication for implementation of mitigation measure to be worked out by the DFO only. The animal passage area to be identified. Except the infrastructure cost in the SSWLCP all funds required for implementation of SSWLCP shall be deposited by UA in CAMPA fund as per rule.

<table>
<tr><td></td><td></td><td>Based on the above said guideline, the SSWLCP is under scrutiny by DFO, Bonai.</td></tr>
<tr><td>3.</td><td>The project proponent should construct retaining wall and garland drains alongside the existing dumping sites (active as well as non-active).</td><td>Out of six nos. of dumps only dump - 4 is active. The dumps which are not operating since long are found to have natural vegetation and have stabilized. The PP exploring the non-active dumps and undertake to construct retaining wall and garland drain in due course of time. Garland drain of adequate size have been constructed and are running parallel to the retaining wall constructed. Total Length of 3826.709 mtr. of retaining wall have already been constructed) along the toe of the active dump and non-active dumps. (Total proposal as per Approved Mining Plan for construction of retaining wall and garland drain are given below:
<table>
<tr><td rowspan="2">Year</td><td colspan="2">Retaining Wall (Mtr.)</td><td colspan="2">Garland Darin (Mtr.)</td></tr>
<tr><td>Proposal</td><td>Actual</td><td>Proposal</td><td>Actual</td></tr>
<tr><td>2020-21</td><td>Nil</td><td>160</td><td>Nil</td><td>Nil</td></tr>
<tr><td>2021-22</td><td>270</td><td>460</td><td>350</td><td>120</td></tr>
<tr><td>2022-23</td><td>270</td><td>Nil</td><td>350</td><td>400</td></tr>
<tr><td>2023-24</td><td>Nil</td><td>Nil</td><td>Nil</td><td>280</td></tr>
<tr><td>2024-25</td><td>Nil</td><td>To be constructed as per requirement</td><td>Nil</td><td>To be constructed as per requirement</td></tr>
</table></td></tr>
<tr><td>4.</td><td>Project Proponent should undertake to carry out plantation activities alongside the quarries.
Permanent water sprinklers are to be placed alongside the plantation and haul roads. Plantation shall be re-conducted in</td><td>Ex Lessee so far planted 10,000 nos. of saplings in accordance with approved Mining Plan as gap plantation and block plantation on Dump- 4 and other vacated areas of the lease hold area. The plantation works are continuous process in vacant and stabilized dump of the lease area. Total 2,03,546 nos. saplings have already been planted in different parts of area including plantation done by. Plantation details carried out is attached, However, the plantation will be done in vacant area of the waste dumps and alongside of haul road with consultation of State Forest Department. (Detail plantation plan) Necessary initiatives are being taken to install permanent water sprinklers alongside the plantation and haul roads (Total 50 nos. of sprinkler along the road side covering the length of 1.5 km). The Project Proponent has</td></tr>
</table>

	consultation with the State Forest Department	submitted an undertaking for the plantation.
5.	To reduce dust, water sprinkling is to be carried out at a regular interval. The muddy pavements alongside the approach road may either be grassed or permanent pavements may be created in consultation with local administration.	The Project Proponent has implemented effective measures for dust suppression like mobile water tanker (20KL) for water sprinkling on the Mines Approach Road, Mines Quarry and Transporting Road thrice a daily. The muddy pavement along the approach road has been grassed and will be maintained.
6.	The Project Proponent should submit the DMG authenticated past production details since the inception of the mine	The Mahulsukha Iron & Manganese Ore mine is an auctioned mine transferred from Aryan mining and trading to M/s Patnaik Minerals Pvt. Ltd initially. Further, it has been transferred to M/s. Rungta Sons Pvt. Ltd. As per section 8B (2) of the MMDR Act 1957 read with rule 9A (4) of the Mineral (Other than atomic and Hydrocarbon Energy Minerals) Concession Rules, 2016, the State Government has issued vesting order and accordingly the mine has been commenced from 17.09.2020. Authenticated past production details is attached.
7.	PP shall indicate the plan to mine the iron ore present in the dumps if any.	PP inform that after getting permission from the State Mining department, they will explore the Iron Ore dumps both active and dead.
8.	The Committee also recommended to take-up community and skill development activities in nearby villages and conducting rapid	The PP stated that the public interaction was being done on regular basis and social welfare activities are done to meet the local communities. Basic amenities and infrastructure facilities like safe drinking water, dispensary, employment, supply of sports kits and training of skill development has been developed for better quality of life for the people residing nearby villages.

<table>
<tr><td></td><td>study need based assessment to achieve specific SDGs with the help of the local community.</td><td>Details of skill development activities planned has already carried out.</td></tr>
<tr><td>9.</td><td>The Project Proponent should undertake Air and Noise quality monitoring at sensitive receptors and its quarterly review.</td><td>The Project proponent has submitted an undertaking.</td></tr>
<tr><td>10.</td><td>Strict compliance to Approved mining plan to be showcased through report annually</td><td>The Project proponent has reported that they will comply all conditions of approved mining plan.</td></tr>
<tr><td>11.</td><td>Plantations and social activity reports be submitted annually to IRO, Bhubaneswar of the Ministry</td><td>The Project proponent has reported that Plantation details (Name of local Species planted, Nos. of saplings planted during the reporting year, Survival Rate during the reporting year, Cumulative plantation, Cumulative Survival Rate) and social activity report will be submitted half yearly to IRO, Bhubaneswar of the Ministry along with the half yearly compliance report of the proposed EC.</td></tr>
<tr><td>12.</td><td>Project Proponent should put up permanent sprinklers alongside the haul roads and programme it such that water is sprinkled at regular interval for better dust suppression</td><td>The PP reported that the mining operation will be restricted with production capacity 40000 MT per annum of manganese ore.

Mobile water tanker with 20KL capacity has been engaged for water sprinkling at a regular interval (thrice a daily) for dust suppression. To install permanent sprinklers alongside the haul roads, the proposed plan for installation of static sprinkler by the previous lessee as per details below will be implemented.
<table>
<tr><td>Location</td><td>No of Sprinklers</td></tr>
<tr><td>Along the DMF road</td><td>40 Nos</td></tr>
<tr><td>Near the Dump</td><td>10 Nos</td></tr>
<tr><td>Along the internal haul road</td><td>50 Nos</td></tr>
</table></td></tr>
<tr><td>13.</td><td>Project proponent</td><td>The PP reported that one of the culvert has already been</td></tr>
</table>

	shall construct the culvert for the nalas.	constructed/operated and other is under the process of construction.
14.	Project Proponent needs to submit stage 1 FC for the entire Forest Area	The PP has proof of application dated 27.04.2021 for Forest land 382.437 ha involved in the total ML area of 390.317 ha.
15.	The project proponent needs to undertake the carrying capacity of the existing road for carrying its ore to the final processing site	The Project Proponent has reported that the carrying capacity of the road connecting the lease area to the processing unit will be sufficient to carry the additional transportation load due to proposed mining operation. Further the lessee with the district administration will take the responsibility of the maintenance of the road.
16.	The Project proponent was not able to answer most of the queries of the committee; accordingly, project proponent is advised to engage necessary technical manpower who may provide the information as and when sought by the regulatory authority.	The General Manager and the mines manager have been authorised to answer all information related to mining by the regulatory authority.
17.	The Project Proponent needs to provide the KML of the un-diverted forest land inside mine lease area clearing highlighting their boundaries along with coordinates	The Project Proponent has to submit the Kml file.

18.	The project Proponent must provide safety equipments to its employees who are working in the mine lease area. No one should be allowed without their protective gear to work within the mine.	The PP reported that the adequate safety equipment's will be provided to the miners engaged in the mining area. PP ensured that they will use the same while working. The employees are also given regular awareness training on Safety and Health aspect.
19.	The Project Proponent shall not exceed the production limit without any prior Environment Clearance	The PP will not exceed the production limit.
20.	The Project Proponent shall store and stack iron ore if any found during its mining	The PP will store and stacked the iron ore, if it will be found during the mining activities.
21.	The Project Proponent should undertake plantation over dumps to stabilize them for preventing landslides.	The PP has reported that the Gap plantation by native species has been raised around dump areas, reclaimed areas, mine benches and along the roads the plantataion will be encouraged with the native trees. The Inactive dump slopes are vegetated with native species. In critical areas, use of geo textiles is being undertaken for stabilization of dumps. The practice will be continued.

iv. Earlier, the Project Proponent had obtained the Environmental Clearance vide file no. J-11015/412/ 2005-IA. II(M) dated 05.04.2007 for Mahulsukha Manganese Ore mining project of M/s Aryan Mining & Trading Corporation Private Ltd for an annual production capacity 40,000 tonnes (0.04 million tonnes) of manganese ore by opencast semi-mechanised method involving mining lease area of 399.838 ha.

v. ToR Details:

Proposal No/ File No	Date of accord	Proposal Detail

IA/OR/MIN/180360/2020 & J-11015/75/2020-IA.II (M)	20.01.2021	Terms of Reference for proposed production of Iron Ore: Total Excavation: 16,62,977 TPA, ROM: 10,00,000 TPA and Manganese Ore: Total Excavation: 14,07,519 TPA; ROM: 1,50,000 TPA from Mahulsukha Iron and Manganese Ore block over an area of 390.317ha (as per DGPS)/399.838ha (as per ROR) in Villages Randa, Rantha and Bhutuda under Bonai Sub-Division and Lahunipada Tehsil of Sundargarh District, Odisha along with the recommendation made by NEERI in its carrying capacity study for Odisha.

vi. Details of Mine Lease in chronological manner:

S.no	Prospecting License/ Letter of Intent (LoI)/ Grant of Mine lease and Lr No	Date of the grant	Name of the Mineral& (Major/Minor)	Period of Grant	Granted by	Mine lease area in Ha
1	----	03.02.1945	Manganese	20 years	Steel & Mines Dept, Govt. of Odisha	
2	----	03.02.1985	Manganese	20 years		399.838
3	Letter No.IIIB) SM13/2012-3326/S&M, Bhubaneswar,	18.04.2015	Iron & manganese e	20 years 3.02.2005 to 31.03.2020	Steel & Mines Dept, Govt. of Odisha	
4	5518/IV(B)SM-23/2020/SM dated	29.06.202	Iron & Manganese	50 years		390.317 ha (as per DGPS) /399.838ha (as per ROR

5	3013/S&M, 18.03.2020	29.06.2020	Iron & Manganese (Major)	50 years	Steel & Mines, Govt. of Odisha	390.317
6	12975/SN (Transfer of Lease in favour of M/s Rungta Sons Pvt. Ltd.)	28.12.2023	Iron and Manganese (Major)	50 years	Steel & Mines, Govt. of Odisha	390.317

The additional details of the Mine lease are mentioned as follows:

a. The Project Proponent submitted that the originally Mahulsukha Mining Lease was executed for mining of Manganese Ore since 03.02.1945 for a period of twenty (20) years in favor of M/s Aryan Mining & Trading Corporation Ltd.
b. The 2nd renewal of mining lease over an area of 399.838 ha granted on 03.02.1985 for further period of twenty (20) years was expired on 03.02.2005.
c. Then, the Govt. of Odisha, Department of Steel & Mines vide Letter No.IIIB) SM13/2012-3326/S&M, Bhubaneswar, dt.18.04.2015 have extended the validity period of mining lease area under Section 8(A) (6) of the M&M (D&R) Act, 1957 as amended by the MMDR Amendment Act, 2015 from the date of expiry of the last valid period of lease i.e. 03.02.2005 to 31.03.2020 in favor of M/s Aryan Mining & Trading Corporation Ltd.
d. As per the section 8A (4) of MMDR (Amendment) Act 2015, on the expiry of the lease period, the lease shall be put up for auction. Accordingly, the Govt of Odisha put the Mining Lease for auction. The e-auction process was conducted in accordance with the tender document and the mineral auction rule, 2015 for said block.
e. The Govt of Odisha vide Lr No.3013/S&M, Bhubaneswar dated 18.03.2020 issued Letter of Intent for grant of mining lease for Mahulsukha Iron and Manganese Ore block over an area of 390.317ha (as per DGPS)/399.838ha (as per ROR) to M/s Patnaik Minerals Pvt. Limited for a period of 50 years.
f. Thereafter, the Govt of Odisha vide Lr No.4246/IV(B)SM-23/2020/SM dated 30.05.2020 issued vesting order stating that the without prejudice to the generality of the provisions of section 8B(2) of the MMDR Act, 1957, the details of the valid rights, approvals, clearances, licenses, and the like held by the previous lessee are vested in favour of M/s Patnaik Minerals Pvt. Ltd. And the vesting order is valid for a period of two years from the date of execution of lease deed or till the date of getting fresh approvals, clearances, licenses, permits, and the like, whichever is earlier.
g. On payment of second installment of the upfront payment, submission of the performance security and complying with all other requirements as prescribed under Rule 10, Sub-Rule (3) of the said Rules, Govt of Odisha vide Order No.

5252/IV(B)SM-23/2020/SM dated 24.06.2020 declared M/s Patnaik Minerals Pvt. Ltd as the successful bidder for grant of mining lease.

h. Subsequently, the Govt of Odisha vide Order No. 5518/IV(B)SM-23/2020/SM dated 29.06.2020 granted mining lease for Iron & Manganese ore in favour of M/s Patnaik Minerals Pvt. Ltd, the successful bidder in respect of Mahulsukha Iron and Manganese Ore block over an area of 390.317 ha (as per DGPS)/399.838ha (as per ROR) for a period of 50 years.

i. Then, the Mining lease deed was executed on 29.06.2020 vide No. IN-OD01084308552938S for a period of 50 years.

vii. Land Use/Land Cover of the Mine Lease Area:

Private land	1.081
Government Non forest land	6.799
Forest land	382.437
Total Mining lease area (MLA), ha	390.317
Private land for crusher, workshop & other infrastructure outside the MLA	No

viii. Mining plan details:

Mining Plan including Progressive Mine Closure Plan (approved by Indian Bureau of Mines/DMG)	Letter No.	MP/A/17-ORI/BHU/2020-21/1796
	Date	01.10.2020
	Mineral & (Major/ Minor)	Major
	Mine Lease Area, Ha	390.317
	Validity	5 Years
Mining Parameters	Quantitative Description	
Method of Mining	(Category-A) Manganese Ore: Semi mechanized, Iron Ore: Fully Mechanized	
Drilling/Blasting	Drilling: Drilling to be done using 115 mm diameter drills with 10% sub grade drilling. Blasting: Blasting will be done by adopting with conventional explosives such as PGC, toe blast.	
Geological Reserves	Manganese Ore: 0.73 MT, Iron Ore: 32.81 MT	
Mineable Reserves	Manganese Ore: 0.67 MT, Iron Ore: 26.78 MT	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Manganese Ore: 0.15 MPTA, Iron Ore: 1.0 MTPA	
Life of mine	Manganese Ore :7 Years, Iron Ore-: 29 Years	
Mine Bench Height & Bench Width	6m Height & 9m Width (Both Manganese Ore & Iron Ore)	

<table>
<tr><td>No. of Mine Benches</td><td>35 nos (Iron ore) 20 nos (Manganese Ore)</td></tr>
<tr><td>Existing Depth, m bgl</td><td>Manganese ore – 589 mRL, Iron Ore – 740 mRL</td></tr>
<tr><td>Ultimate Depth of Mining, m bgl</td><td>Manganese Ore : 474 m AMSL (11 m bgl), Iron Ore: 534 m AMSL (115 m bgl)</td></tr>
<tr><td>Ground Water Table, m bgl</td><td>Pre Monsoon: 465 m AMSL, Post monsoon: 460 m AMSL</td></tr>
<tr><td>Details of ground water intersection</td><td>Mining will not intersect the ground water table</td></tr>
<tr><td>Individual bench slope</td><td>85°</td></tr>
<tr><td>Overall pit slope</td><td>31°</td></tr>
<tr><td>Details of existing/ proposed Crusher</td><td>Static/Mobile Screening unit, capacity 200 MT per hour has been proposed to be installed at the mines to screen the ROM of both Iron and Manganese ores .</td></tr>
<tr><td>Mineral Beneficiation</td><td>No beneficiation proposed within the lease area</td></tr>
<tr><td>RoM output size</td><td>0-800 mm</td></tr>
<tr><td>Transportation details including capacity of dumper/tipper, mode of transport and distance</td><td>Iron Ore: 3333 Tonnes per / day
: Effective Working Hour for transportation per day -16 hours
: No. of Trips (Filled and unfilled) per day- 190 trips
: Frequency of tippers deployed /hour – 11 hr.
Manganese Ore: 500 Tonnes per / day
: Effective Working Hour for transportation per day -16 hours
: No. of Trips (Filled and unfilled) per day- 50 trips
: Frequency of tippers deployed /hour – 3 hr.</td></tr>
<tr><td>Generation of Topsoil/OB & its Management during plan period & conceptual period</td><td>No top soil generated from the mines
Waste generation: Iron Ore: - 331482 cum /annum (max.)

Manganese Ore :- 628752</td></tr>
<tr><td>Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period</td><td>
<table>
<tr><td rowspan="2">Year</td><td colspan="3">Iron ore Zone (<45% Fe)</td><td colspan="4">Management</td></tr>
<tr><td>Intercalated waste (m^3)</td><td>Overburden and side burden (m^3)</td><td>Total Waste (m^3)</td><td>Road Maintenance</td><td>Dumping (Used for backfilling)</td><td>Area (m2)</td><td>Top RL</td></tr>
<tr><td>3rd year</td><td>120704</td><td>135575</td><td>256279</td><td>25627.9</td><td>230651.1</td><td>1537</td><td>620</td></tr>
<tr><td>4th Year</td><td>145677</td><td>89400</td><td>235077</td><td>23507.7</td><td>211569.3</td><td>1410</td><td>620</td></tr>
<tr><td>5th Yea</td><td>241382</td><td>90100</td><td>331482</td><td>33148.2</td><td>298333.8</td><td>1988</td><td>631</td></tr>
</table>
</td></tr>
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r							
Total	507763	315075	822838	82283.8	740554.2		

Year	Waste from Mn quarry (<10% Mn)	Road Maintenance @10%	Dumping over existing dump-4 (Used for Backfillig)
1st year	58178	5817.8	52360.2
2nd Year	34456	3445.6	31010.4
3rd year	58220	5822	52398
4th Year	205130	20513	184617
5th Year	628752	62875.2	565876.8
Total	984736	98473.6	886262.4

Road maintenance include the maintenance of haul road within the mines, connecting road from the lease area to zero point about 3 Km

ix. Water requirement:

Total water requirement	84.0 KLD	Fresh water	64 KLD
		Treated water (RWH)	20 KLD
Source	Ground water		
Permission for withdrawal/ intersection along with details of grant and its validity	Permission has been obtained for withdrawal of ground water from CGWA		

x. Nearest village/town/ highway/interstate boundary/railway station/water bodies/monument/ forest

Particulars	Particular's Name	Distance &Directions
Village	BHUTUDA	0.5 km
Town	BARSUAN	10 km
Highway	NH 215	15 Km
Interstate Boundary	Nil	Within 10 Km
Railway Station/Railway line	BARSUAN	12 km
Water Bodies	RAJABASA NALA	Within the lease area
Forest	Sarkunda RF	1 Km

xi. Presence of Environmentally Sensitive areas in the study area

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/No	Details of Certificate/ letter issued by the concerned Department mentioning the Lr no, date of grant and remarks

Forest Land within the mine lease area and (if yes) status of Forest Clearance	Yes	PP submitted the Stage-II FC granted by MoEF vide F No.8-93/2004-FC dated 18.08.2008 for diversion of 227.0 ha of forest land for 3rd renewal of Mahulsukha Manganese Ore mines in favour of M/s AMTC Ltd. PP also submitted that the NPV amounting Rs. 27,60,32,250/9 has been deposited on 16.06.2020 for the forest area as per demand notice vide File no: 11-97/2018- FC dated 31.03.2020 of MoEF& CC, GOI & Memo no-6791/F&E dated 07.04.2020 of special secretary to Govt, of Odisha, F&E Dept., Bhubaneswar. PP submitted the application for Stage-I Forest Clearance vide online proposal no: FP/OR/MIN/122038/ 2021 dated 19.04.2021 for diversion of forest land of 382.437 ha in the name of M/s Patnaik Minerals Pvt. Ltd.
National Park	Nil	PP submitted the letter from the Office of the Divisional Forest Officer, Bonai Division vide Lr Memo No. 1002/6F-(Mg) dated 01.02.2022 with the authenticated map showing the distance of the project area from National Park, Wildlife Sanctuaries, Tiger/Elephant Reserves and their corridors (existing as well as proposed).
Wildlife Sanctuary	Nil	
Elephant/Tiger Reserve	Nil	
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area(ESA)	Nil	
Coastal Regulation Zone (CRZ)	Nil	--
Schedule-I species (No.s and name of schedule-I species with authenticated letter)	3 nos	PP submitted the list of flora and fauna in project area authenticated from the Office of the Divisional Forest Officer, Bonai Division vide Lr Memo No. 1002/6F-(Mg) dt 01.02.2022 wherein it was reported that six Schedule-I species are found in the project area such as Monitor lizard, Sloth Bear, Indian Elephant, Leopard, Indian Python and Common Pea Fowl.
Wildlife Conservation Plan	Yes	Wild life conservation plan has been prepared by DFO, Bonai and under the process of approval

xii. Green belt/plantation details:

Proposed area for green belt/plantation	79.826 Ha
Budget for green plant & plantation till the end of life of mine.	Rs. 58,00,000
Budget for nursery	Saplings will be procured from forest department

	nursery
Additional information (if any)	PP submitted that as on 31.03.2022, 1,96,746 no. of saplings over an area of 70.165 Ha in the safety zone has been developed by the previous lessee.
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	43.90 Ha
50 m safety zone of nallah, roads, electric lines	106 Ha
500 m safety zones of nearest habitation villages	--
Additional information (if any)	Road safety zone – 8.05

xiii. Baseline detail:

The primary baseline data for specific micro-meteorology data, ambient air quality, waste quality, noise level, soil and flora & fauna has been collected during Winter Season i.e., December, 2020 to February, 2021. The Monitoring results of ambient air, surface water, soil, ambient noise and ground water have been reported and no major divergence was observed with respect to concentration values of various parameters of collected samples.

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	December – 2020 to February - 2021
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Winter
Predominant Wind direction (From)	NE
Ambient Air Quality (no. of locations) and results	9 Locations PM2.5 – 16.7 to 32.5 µg/cu.m PM10 – 33.6 to 69.3 µg/cu.m SO2 – 4.3 to 11.5 µg/cu.m **NOx** – 11.7 to 19.5 µg/cu.m
Noise level (no. of locations) and results	9 Locations Day (dBALeq) 30.8 to 55.2 Night (dBALeq) - 24.6 to 43.6
Water Quality (no. of locations) and results	8 locations pH – 7.0 - 7.45 Dissolved Oxygen – 6.4 – 7.5 mg/l Biochemical Oxygen Demand – <2 mg/l Chemical Oxygen demand – <5 mg/l
Soil Quality (no. of locations) and results	8 locations

	pH – 6.1 to 6.6, Potassium – 202 to 430 Kg/ Ha, Phosphorous – 12.5 to 82 Kg/ Ha, Nitrogen – 151 – 339 Kg/Ha, Electical Conductivity- 0.038 to 0.108 ms/Cm
Hydro geological study and results	Mining will not intersect the ground water level. So hydrogrological study was not carried out
Traffic study (no. of locations) and results	The traffic density study was conducted in on one traffic points on 12.02.2021 on Cross section of mines road and OMC mines – Barsuan Road, V/ C= 0.36, LoS - B

xiv. Public Hearing (PH) Details:

Advertisement for PH with date (name of major national daily and one regional vernacular daily newspaper)	The "New Sunday Express "&Dharitri on 05.09.2021
Date of PH	08.10.2021
Venue	Bhutuda Gram Panchayat Office
Chaired by	Add. District Magistrate, Regional Officer, State Pollution Control Board
Main issues raised during PH	Loss of agriculture, Dust pollution, Water pollution, plantation of fruit bearing trees, restoration of natural stream, check dam, employment, construction of village road, deployment of teachers in village School, Medical facility, Electrification, Drinking water supply, transportation, sports and cultural activity.
Budget proposed for addressing issues raised during PH	242.50 Lakhs

xv. Details of CTE/CTO, Certified Compliance Report, Certified Production Details from the inception of the mine:

Particulars	Details of Letter along with date of grant and validity
Consent to Establish	PP submitted the Consent to Establish vide Memo No. 11380/IND-II-NOC-4049, dated 19.05.2006
Consent to Operate	PP submitted the Consent to Operate (CTO)

	issued by the State Pollution Control Board, Odisha vide Memo No. 4940/IND-I-CON-2254, validity up to 31.03.2025
Certified Compliance Report and Inspection date	File No. 101-833/21/EPE/1435 dated 11.11.2021
Certified Production Details from the inception of the mine (in tabular form against the EC capacity)	PP submitted the Certified EC compliance report issued by the Integrated Regional Office (IRO), Bhubaneshwar vide File No: 101-833/21/EPE/1435 dated 11.11.2021. Site visit was conducted by IRO on 23.10.2021 wherein the IRO observed that in the garland drains, a lot of silt has got accumulated in this rainy season, which need to be desilted soon, to harvest maximum runoff water, which should be utilized in ground water recharge and also water sprinkling on roads, to further minimize spread of fugitive emissions

xvi. Rehabilitation & Resettlement (R&R):

R & R details	No R &R is involved in the project area.

xvii. Court case details:

Court Case, No and its present status	PP submitted that there is no any Court Cases pending against the project and/or land in which the project is proposed to be set up. PP also submitted a declaration that there is no proceedings/cases pending before any court/Tribunal/Authorities with respect to the project Mahulsukha Iron & Manganese Ore Mines of M/s Patnaik Minerals (P) Ltd.
Undertaking by Project Proponent w.r.t court case	PP has submitted an Undertaking.

xviii. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	PP submitted the Affidavit in a non-judicial stamp paper of Rs 10.0 bearing no S0AA 711583 dated 23.11.2020 that the company will comply with all the statutory requirements and judgement of Hon'ble Supreme Court dated 02.08.2017 in Writ Petition (Civil) no. of 114 of 2014 in the matter of Common cause vs Union of India and Ors.
Undertaking by Project Proponent in EIA/EMP report	PP submitted an undertaking stating that the "in line with MoEF OM no. J-11013/41/2006-IA.II(I) dated 5th October 2011, we hereby give

	undertaking for owning the content and information provided in the EIA/EMP report submitted for Environment Clearance for Mahulsukha Iron and Manganese Ore Block over an area of 390.317 Ha in village Randa, Rantha and Bhutuda under Bonai Sub-Division and LahunipadaTahasil of Sundergarh District, Odisha".
Undertaking by Consultant in EIA/EMP report	The Consultant submitted an undertaking that 'in line with MoEF OM no. J-11013/41/2006-IA. II(I) dated 4th August, 2009, we hereby confirm that Terms of Reference issued by EAC, New Delhi vide MoEF&CC, New Delhi vide Lr No. J-11015/75/2020. IA. II(M) dated 20.01.2021 for preparation of EIA/EMP report of Mahulsukha Iron and Manganese Ore Block over an area of 390.317 Ha in village Randa, Rantha and Bhutuda under Bonai Sub-Division and LahunipadaTahasil of Sundergarh District, Odisha has been complied with and data provided in the EIA/EMP report is factually correct".
Plagiarism Certificate	The Head of the Accredited Consultant Organization/ Authorized person certified that FEIA Report has been evaluated using online/inhouse software viz., https://smallseotools.com/plagiarism-checker/ The report produced has been analyzed by the system and based on it, I certify that the EIA report produced in accordance with good scientific practice.

xix. Details of the Environmental Management Plan (EMP):

Sl. No	Proposed EMP	Capital Cost (INR) Lakhs	Recurring Cost Lakhs (INR)/Annum	Action plan for implementation of EMP
1.	Air Environment			
a.	Installation of Fixed water sprinklers along the haul road (20m gap for 3 Km) 150 nos sprinklers **	30.00	04.00	Within 6months of grant of EC
b.	Fixed Water sprinkler near the dump and quarry area (100 nos) **	15.00	05.00	

c.	Water pipeline with pumping system**	05.00	01.00	
d.	Mobile water tanker for water sprinkling on the transportation road	30.00	06.00	Already implemented in the mines
e.	Installation of CAAQMS (3 nos) within core zone **	130.00	3.0	Under process (Location identified and will be installed within 3 months)
f.	Ambient air quality Monitoring at 4 stations within buffer zone	--	3.0	Already implemented in the mines
2.	Water Environment			
a.	Construction of Garland drain and maitenance	10.00	1.00	Already implemented in the mines
b.	Construction of Retaining wall and maitenance	12.00	1.00	
c.	Construction of Settling Pond and maitenance	08.00	1.00	
d.	Rain water harvesting Pond and maitenance	06.00	00.50	
e.	STP	12.00	03.00	Within 1 year of grant of EC
f.	Construction of two no of culverts on BhutudaNala **	30.00	3.0	One already constructed, 2nd under process (6months)
e.	Surface water quality Monitoring (4 locations)	--	2.8	Continuing
f.	Ground water quality Monitoring (4 locations)	--	4.8	Continuing
g.	Installation of Piezometer	5.0	1.0	Already installed
3.	Noise Environment			
a.	Enclosure for DG set	1.50	0. 60	Provided
b.	Noise Monitoring in Core and Buffer zone	1.50	1.5	Continuing
4.	Environmental monitoring programme	10.00	5.00	Continuing
5.	Green Belt development (Plantation)	58.0	10.0	Continuing (3 years)
6.	Occupational Health			

a.	Setup of dispensary within the lease area	10.0	2.0	Already established
b.	Occupational health checkup (IME & PME)	4.00	00.50	Continuing
c.	Ambulance facility for the workers and local people	15.0	3.0	Provided
d.	PPE kits for Workers (150 sets)	3.0	1.00	Provided
Total		396	63.7	
7.	Cost for Wildlife Management Plan	515.00	170.00	Will be implemented as per direction of DFO

xx. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	Capital Cost EMP Rs. 396.0 Lakhs + Public hearing cost: Rs. 242.50 lakhs
Project Cost	20.0 Crores
Employment (Nos)	304s

1.2.3 Observation and Recommendation of the Committee:

The Project Proponent and the consultant informed that instant proposal is under consideration for Environmental Clearance for mining of Iron and Manganese in Mahulsukha Iron and Manganese Ore Block in favour of M/s Patnaik Minerals Private Ltd. The PP further informed the EAC, that mining lease for the instant mine initially vested with M/s Patnaik Minerals Pv. Ltd from M/s Aryan Mining & Trading Corporation Ltd. The Govt. of Odisha on 30.05.2020 issued orders vesting all the valid rights, approvals, clearances, licenses vested with the previous lessee in favour of M/s Patnaik minerals Pvt. Ltd. The mine lease was executed on 29.06.2020 for a period of 50 years. Accordingly, M/s Patnaik Minerals obtained ToR vide letter dated 20.01.2021. Upon preparation of EIA/EMP in accordance with the prescribed ToR, M/s Patnaik Minerals submitted the application for EC in parivesh portal on 15.05.2022. PP also informed that the instant proposal had been considered for EC by EAC during 52nd EAC held on 14-15 June 2022, 5th EAC held on 18-20 October 2022, 7th EAC held during 5-6 December 2022, 11th EAC held during 1-2 March 2023 and in 24th EAC held during 26-28 December 2023. During the last meeting PP sought deferment citing the reason that they are not in a position to present the technical presentation, accordingly, the project was deferred then.

PP further mentioned that on 28.12.2023 the instant lease of Mahulsukha Iron & Manganese Ore Block was transferred in the name of M/s Rungta Sons Pvt. Ltd. vide proceedings no. 12975/SN dated 28.12.2023 of Steel & Mines Department,

Govt. of Odisha under the provision of Mines and Minerals (Development and Regulation) Amendment Act, 2021. PP also informed the EAC that M/s Rungta Sons (P) Ltd obtained NOC from the former lessee (M/s Patnaik minerals Pvt. Ltd.) in the shape of an affidavit on 09.05.2024 that, they have no objection for transfer of the final EIA report prepared by them and the accredited consultant (M/s Kalyani Laboratory Pvt. Ltd) and all other documents/proceedings of public hearings for expansion of the project in case these are being transferred in the name of M/s Rungta Sons Pvt. Ltd. and they have relinquished all claims/rights/ownership over the said document/proceedings in favour of M/s Rungta Sons Pvt. Ltd.

The EAC noted the submission of the PP and **return the proposal in present form** since, the application is currently in the name of M/s Patnaik Minerals Pvt Ltd. The EAC also opined that while submitting the fresh application for EC on the name of M/s Rungta Sons Pvt Ltd, PP shall submit an affidavit stating that they shall abide by the content and commitment submitted by the earlier PP vide EIA/EMP, Public Hearing proceedings , existing conditions of CTE/CTO etc. PP shall submit all the documents in the name of M/s Rungta Sons Pvt Ltd.

1.3 Block IX SurlaSonshi Mineral Block for mining of Iron Ore with production capacity of 1.1 MTPA along with installation of Wet Beneficiation Plant over ML area of 254.51 Ha by M/s JSW Steel Ltd located at Villages Surla, Cudnem&SonusVonvoliem, Talukas Bicholim&Sattari, District North Goa, Goa [Online Proposal No. IA/GA/MIN/471378/2024, File No. IA-J-11011/235/2024-IA-II(M), EIA Consultant - Mineral Engineering Services] – Terms of Reference reg.

1.3.1 The instant proposal is for Terms of Reference for Block IX SurlaSonshi Mineral Block with production capacity of 1.1 MTPA of Iron Ore along with installation of Wet Beneficiation Plant in the ML area of 254.51 Ha by M/s JSW Steel Ltd. located at Surla, Cudnem, &SonusVonvoliem Villages, Bicholim&Sattari Talukas, North Goa District, Goa.

1.3.2 The details of the project as ascertained from the document submitted by the Project Proponent are given as under:

i. The mine lease area is located between Latitude 15^0 30'40.733" to 15^0 31'51.461" and Longitude 74^0 02' 2.7024" to 74^0 04' 1.404". The mine lease rea falls under the Survey of India Toposheet No. 48 I/2 and falls in Seismic Zone-III.
ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals &2(b) Mineral Beneficiation Plant falls under Category "A" as the mining lease area is greater than 250 ha and appraised at the Central level.
iii. Details of Mine Lease in chronological manner:

S. no.	Prospecting License/ Letter of Intent (LoI)/	Date of the grant	Name of the	Period of	Granted by	Mine lease

	Grant of Mine lease and Lr No		Mineral & (Major/ Minor)	Grant		area in Ha
1	DMG/29/Auction Cell /Tech-BidEva./ 2nd NIT/ 2023/1300	12.07.2023	Iron Ore (Major)	50	DMG Goa	254.51

iv. Land Use/Land Cover of the Mine Lease Area:

Private land	58.2175
Government land	171.3115
Forest Land	24.981
Total Mining lease area (MLA), ha	254.51

v. Mining plan details:

Mining Plan including Progressive Mine Closure Plan (approved by Indian Bureau of Mines/DMG)	Letter No.	No. MCDR-MPC0FE/2/2024-GOA-IBM_RO_GOA
	Date	30.05.2024
	Mineral & (Major/Minor)	Iron Ore
	Mine Lease Area, Ha	254.51
	Validity	Life of Mine
Additional information (if any)	The Mining Plan has been submitted to Indian Bureau of Mines on 07.02.2024. Approved	
Mining Parameters	Quantitative Description	
Method of Mining	Mechanized Opencast Mining Method using Heavy Earth Mining Machinery.	
Drilling/Blasting	No Drilling & Blasting will be carried out.	
Geological Reserves	65.728 Million Tonnes (Geological Reserves & Resources)	
Mineable Reserves	10.02 Million Tonnes	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Breakup of Total Excavation ROM (Iron Ore) : 1.1MTPA Topsoil : Nil OB/SB/IB/Waste : 2.36 Mineral Rejects : Nil	
Life of mine	10 years as per Mineable reserves 60 years as per Reserves and Resources	
Mine Bench Height & Bench Width	Mine Bench height: 7 m Mine Bench width : 8 m	
No. of Mine Benches	14 (existing)	
Existing Depth, m bgl	-15m RL	
Ultimate Depth of Mining, m bgl	-59m bgl	

Ground Water Table, m bgl	24m bgl
Details of ground water intersection	10 m bgl
Individual bench slope	70°
Overall pit slope	34°
Details of existing/ proposed Crusher	Jaw crusher & cone Crusher
Mineral Beneficiation	The Proposed Beneficiation Plant to produce Iron Ore product having average grade of +54.25% Fe from feed having low grade Iron Ore(+45 % Fe), by using Low Intensity Magnetic Separator (LIMS) , Medium Intensity Magnetic Separator (MIMS) & High Gradient Magnetic Separators (HGMS).
ROM output size	-500 mm
Transportation details including capacity of dumper/tipper, mode of transport and distance	The iron Ore will be transported from mine to Alcon Jetty Via SH-3 & MDR-25 capacity of truck is 10.5 tons
Generation of Topsoil/OB & its Management during plan period & conceptual period	1. There is no generation of Topsoil as the working is proposed in already broken-up area. 2. Waste (OB) generated will be disposed at the earmarked site as per Approved Mining plan.
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	There is no generation of Mineral Rejects.

vi. Water requirement:

Total water requirement	860 KLD	Fresh water	5 KLD
		Treated water	855 KLD (Mine Pit Water)
Source	1. Mine Pit Water – used for Ore Processing plant, Dust suppression, Workshop, Wheel wash System and Green belt/plantation. 2. Well water – used for Domestic purpose.		
Permission for withdrawal/ intersection along with details of grant and its validity	Application will be filed with Water Resources Department, Goa.		

vii. Nearest village/town/ highway/interstate boundary/railway station/water bodies/monument/ forest

Particulars	Particular's Name	Distance (Km)	Directions
Village	Sonus-Vonvoliem	Within the mineral block	--
Town	Sanquelim	3.57	NW

Highway	SH-3	Adjacent	W
Interstate Boundary	Maharashtra	8.8	N
Railway Station/Railway line	Karmali	12.2	W
Water Bodies	Seasonal nalla Mandovi River Cudnem River Harvelem water falls Valvanti River Bicholim river	Within the mineral block 3.02 km 1.27 km 2.93 km 5.35 km 9.57 km	
Forest	Forest area 24.981 Ha	Within the mineral block	--

viii. Presence of Environmentally Sensitive areas in the study area

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest Land within the mine lease area and (if yes) status of Forest Clearance	Yes	Application yet to be submitted
National Park	No	--
Wildlife Sanctuary	Yes	Madei Wildlife Sanctuary - 4.75 km Bondla Wildlife Sanctuary - 7.53 Km
Elephant/Tiger Reserve	No	--
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)	Yes	1. Madei Wildlife Sanctuary -3.75 2. Bondla Wildlife Sanctuary-6.53 3. The Mineral Block does not fall within the Eco-Sensitive Area.
Coastal Regulation Zone (CRZ)	No	--
Schedule-I species (No.s and name of schedule-I species with authenticated letter)	-	Details regarding Schedule-I species shall will be provided in the EIA report
Wildlife Conservation Plan	-	Based on the observation of Schedule-I species in the study area during the baseline study.

ix. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	28.53 ha has been proposed area for plantation with around 71,325 saplings.
Budget for green plant & plantation till the end of life of mine.	71.32 Lakhs

Budget for nursery	Saplings from Forest Department, Government of Goa will be procured.
Details of existing plantation and its survival rate	40.00Ha with a total plantation of 10,000 with survival rate of 60%
No. of tree cuts in the mine lease area and compensatory afforestation	500 No of trees is proposed to Tree cut
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	1. Greenbelt – 26.32 Ha (within 7.5m barrier+buffer zone of Nallah) 2. Plantation – 2.21 Ha (Village buffer zone)
50 m safety zone of nallah, roads, electric lines	Yes
500 m safety zones of nearest habitation villages	Drilling and blasting activity is not proposed.

ix. Baseline data has been collected during the period of October 2023 to December 2023 (Post monsoon) in winter season.

x. Court case details:

Court Case, No. and its present status	Nil
Undertaking by Project Proponent w.r.t court case	-

xi. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	-

xii. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	Not Applicable.
Project Cost	29.00
Employment (No.s)	Direct & indirect employment of 300 persons.

1.3.3 Observation and Recommendation of the Committee:

The EAC after deliberations made by the PP and the consultant noted that instant proposal is for mining of iron ore in the Block IX Surla Sonshi Mineral Block with the production capacity of 1.1 MTPA iron ore along with installation of Wet Beneficiation Plant in the ML area of 254.51 Ha by M/s JSW Steel Ltd.

The PP presented the KML file and stated that the instant lease area lies at a distance of 3.75 km from the ESZ of Madei Wildllife Sanctuary. The PP and the consultant informed the EAC that out of 254.41 ha of ML area, 24.981 ha is Forest

Land. Accordingly, EAC sought proof of submission of FC stage-I application. The PP informed the committee that they have not yet submitted the application.

Upon perusal of KML, the EAC asked the PP about the status of existing dump and old mine pits located in the northern and southern side of the lease boundary. PP informed that there are few old dump sites located on the eastern part of the lease and old pits are existing and at present filled with sump water. EAC enquired whether the existing dumps have been stabilized or not. PP and Consultant were not able to address the queries of the EAC. Subsequently, EAC enquired whether the representative present in meeting is even authorized to present the instant proposal. The company representative present in the meeting informed the EAC that he was not the authorized representative. The EAC took a stern view against the matter and warned the PP not to repeat this instance ever again else, EAC shall take coercive action. The EAC also reiterated that only the authorized representatives are allowed to present their proposal. The EAC also noted the consultant was also not able to address the queries of the EAC members accordingly, it advised the consultant to be prepared before presenting any proposal.

With aforesaid observations, the EAC **deferred** the proposal for want of the following information:

i. PP shall submit the proof of submission of Stage-I application for Forest Clearance with regard to the forest land present in the lease area.

ii. PP needs to submit the status of mineral availabilty within the old mine pit located in the northern and southern part of the lease area.

iii. PP shall submit the detailed backfilling plan for the old mine pits.

iv. PP needs to submit the authentic map from the State Forest Department indicating the shortest distance between the ESZ and the Mine lease boundary.

v. P.P.needs to submit details of processing plant with material and water balance

vi. P.P. should submit details of tailing disposal plan

vii. P.P. needs to submit sections of all the waste dumps and details of mitigative measures to protect the dump from wash out during rain.

1.4 Nimana, Duniya Limestone Mine with the total production capacity of 1.74 MTPA (Limestone – 1.50 MTPA, OB – 0.20 MTPA & Soil – 0.04 MTPA) in the ML area of 299.15 ha along with installation of Conveyer belt with length

3.5 km and capacity 1000 TPH of M/s Mangalam Cement Limited located at Villages Nimana, Duniya, Hanuwantkhera and Mayla, Tehsil Ramganjmandi, District Kota, State Rajasthan [Online Proposal No. IA/RJ/MIN/467294/2024, File No. IA-J-11011/237/2024-IA-II(M), EIA Consultant - Enkay Enviro Services Pvt. Ltd (formerly known as Enkay Enviro Services] – Terms of Reference reg.

1.4.1 The instant proposal is for Terms of Reference for Nimana, Duniya Limestone Mine with the total production capacity of 1.74 MTPA (Limestone – 1.50 MTPA, OB – 0.20 MTPA & Soil – 0.04 MTPA) in the ML area of 299.15 ha along with installation of Conveyer belt with length 3.5 km and capacity 1000 TPH of M/s Mangalam Cement Limited located at Villages Nimana, Duniya, Hanuwantkhera and Mayla, Tehsil Ramganjmandi, District Kota, State Rajasthan.

1.4.2 The details of the project as ascertained from the document submitted by the Project Proponent are given as under:

i. The mine lease area is located between Latitude (N) 24º 39' 51.07" to 24º 41'33.35" Longitude (E) 75º 57'29.74" to 75º 58'47.68". The mine lease rea falls under the Survey of India Toposheet No. 45P/14 and falls in Seismic Zone-II.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals falls under Category “A” as the mining lease area is greater than 250 ha and appraised at the Central level.

iii. ToR Details:

ToR Proposal No.	Proposal No. IA/RJ/MIN/467294/2024 & File No. IA-J-11011/237/2024-IA-II (M)
Online application date	07.05.2024
Production capacity in million tonnes per annum only	1.50 Million TPA (limestone)
Soil	0.04 Million TPA
Waste	0.20 Million TPA
Total Excavation(with break-up) in million tonnes per annum only	1.74 Million TPA (Limestone 1.5 MTPA, OB 0.20 MTPA & Soil 0.04 MTPA)
ROM in million tonnes per annum only	1.50 Million TPA
Crusher	Yes (800 TPH)

iv. Lease Details:

Granted Prospecting License	Not Applicable
Application for the Mining lease area and Date	The company participated in the E-auctioning by Secretary, Mines & Petroleum, Government of Rajasthan
Validity of mine	2 years (Letter of Intent)

lease		
Letter of Intent	Letter No.	P.S.P..4(1)MINE/GROUP-2/2023
	Date	26.07.2023
LoI has been issued by Mine & Petroleum Department, Govt. of Rajasthan vide order no. P.S. P..4(1) MINE/GROUP-2/2023/2438, Date- 26.07.2023.		

v. Mining plan details:

Mining Plan(approved by Indian Bureau of Mines/DMG)	Letter No.	MCDR-MPC0LST/17/2023-AJM-RO_AJM
	Date	21.12.2023
	Validity	05 years
Mining Parameters	Quantitative Description	
Bench Height	8 m	
Bench Width	15 m	
Method of Mining	Open cast mechanized mining	
Individual bench slope	60^{o}	
Overall pit slope	37^{o}	
Drilling/Blasting	110 mm dia will be drilled with Hydraulic Drills. The blasting will be done by ANFO/SME/Slurry as column charge and slurry /cast booster explosive as booster charge. Controlled blasting will be practiced by using NONEL detonators.	
RoM output size	1200 mm	
Life of mine	89 years	
Transportation details	The ROM will be transported to crusher located within the lease area and from there to cement Plant by OLBC (3.5 km).	
Dumpers capacity	25 tonnes	
The Mining Plan along with Progressive Mine Closure Plan has been approved by IBM, Ajmer, vide letter no. MCDR-MPC0LST/17/2023-AJM-IBM_RO_AJM, dated 21.12.2023.		

vi. Land Area Breakup:

Private land	267.9446 Ha.
Government land	22.6124 Ha.
Charagah Land	8.5959ha.
Total Mining lease area (MLA)	299.1529 Ha.
Private land for crusher, workshop & other infrastructure outside the MLA	Nil

vii. Nearest village / town/ highway/railway station / water bodies

Particulars	Particular's Name	Distance &Directions

Major settlement	Nimana Mayla Modak HanuwantKheri	0.6 km, NE 0.8 Km, SE 3.8 Km, NW 1.6 Km, SW
Tehsil HQ	Kota	51.32 Km, NNW
Nearest village		
Nearest town	Ramganjmandi	2.50 Km, SW
Nearest highway	NH-52 SH- 9A	3.24 Km, NE 2.5 Km, NW
Nearest railway station	Ramhanjmandi	3.64 Km, SW
Water bodies	Two Seasonal Nallaha Pond, N/v Khairabadh Amjar River Pasdi River Takli River	Within Lease Area (SW-NE) 3.91 Km, SW 8.40 Km, SE 7.6 Km, SW 7.8 Km, NW

viii. Water requirement

Total water requirement	80 KLD	Domestic	5KLD
		Greenbelt	15 KLD
		Industrial (dust suppression+ Washing of HEMM)	60 KLD
Source	Ground water during initial years of operation		
Permission	NOC from CGWA is in process.		

ix. Presence of Environmentally Sensitive areas in the study area

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/No	Details of Certificate/ letter/ Remarks
Forest Land	No	Proof from Forest Department required.
National park	Nil	
Wildlife Sanctuary	Nil	
Eco-Sensitive Zone(ESZ)	Nil	

The PP has submitted the list of forests within study are as follows:

S. No.	Name of Forest	Distance (km) (From Lease Boundary)	Direction
1.	MaylaKhudayla Protected Forest	0.99	S
2.	BudhKhdn Block Unclassed Forest	2.44	NW
3.	Khimach A Block Protected Forest	5.10	NE
4.	BudhakhanBir Protected Forest	5.14	NW
5.	SaravadaTeliaKheriBir Protected Forest	5.25	NE
6.	Kola-Ahiran Block Protected Forest	7.60	SE

7.	Mukundra Hills Tiger Reserve	9.47	NE

x. The status of Forest Clearance/Wildlife Clearance/CRZ/CGWA, if applicable.

Forest/Wildlife/CRZ clearance – Not applicable

CGWA Clearance- Application to CGWA is under process to be submitted.

xi. Green belt/plantation details:

Proposed area for green belt/plantation	85.54 ha.
Budget for green plant& plantation till the end of life of mine.	Rs. 4.23 Cr.
Budget for nursery	

Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	85.54 ha.
50 m safety zone of nallah, roads, electric lines	
500 m safety zones of nearest habitation villages	

xii. Baseline detail

Baseline Data (Air / Water / Noise / Soil / Ground water table/ others)	
Period of baseline data collection	March- May 2023
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Pre monsoon
Mitigation measures to prevent Environmental Pollution.	Air pollution control measures: 1. Water sprinkling will be done thrice the day in summer season 2. Sharp drill bits will be used for drilling 3. Use of drilling machines with bag filters. 4. Blasting will be done in most scientific manner with the use of latest technology and optimizing the blasting parameter to control & prevent the dust to get air borne, and also to control the fly rocks. 5. Regular maintenance of machinery and vehicles will be done 6. Green belt with tall trees will be maintained 7. Protective gear will be provided to the workers for safe working. 8. Fencing will be done around crushing area. Water pollution control measures: Construction of check dams, sedimentary ponds, Retaining walls, Garland drains, and settling tanks for control of Runoff Mine Water

	Noise pollution & vibration control measures: Maintenance, Oiling and greasing of machinery at regular intervals, Use of ear plugs& earmuffs. Controlled blasting will be done.

xiii. Affidavit/Undertaking details:

Affidavit/Undertaking	Project Proponent submitted the Affidavit dated 01.03.2024 BS 878887

xiv. Details of project cost and employment:

Particulars	(Rs. in Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	Total Cost of EMP will be given after PH. Capital Cost of EMP- 3.37 Cr.
Project Cost	168.62 Cr.
Employment	110

1.4.3 Observation and Recommendation of the Committee:

The PP and the consultant presented the KML file and explained the site features of the instant project. PP informed that a railway line is passing on the northern side of the lease boundary and is located at a distance of 50 metres and the lease are lies in Nimana, Duniya , Mayla and Hanuwantkhera village. The total lease area is 299.15 ha out of which 8.5959 ha is charagah land located in Nimana Village. Based on the above submissions by PP, the EAC asked the PP how they have arrived at the figure of 50 m distance from the railway line. The PP stated that they have measured the distance from railway boundary pillars to lease boundary using Google Earth. The EAC noted the submission of PP and asked them to get the actual distance based on the exact boundary of railway from the competent authorities in railway and in State Govt. The EAC also advised the PP to obtain NoC from Railway Department. Further, EAC suggested that PP needs to engage any institute of national repute to undertake the vibration study to see the effect of blasting near railway lines and existing infrastructures adjacent to the mine lease boundary. The EAC also requested PP to submit the data with regard to the daily movements of passenger/goods train on the instant railway line.

Further, PP mentioned that highest elevation of the lease stands at 352 msl and lowest elevation stands at 331 msl. The pre monsoon water level is around 15-20 m,bgl and post monsoon water level is around 10-15 mbgl. The total geological reserve is around 224.15 MT and mineable reserve is about 132.04 MT. The life of

mine is 89 years. PP also informed that they intend to use the limestone produced from this mine into their cement plant located at Aditya Nagar, Morak, Ramganjmandi. Accordingly, the EAC asked the PP to present their transportation route on KML. PP submitted that initially they will be using road for transportation of mined out limestone but upon installation of 3.5 km OLBC having a capacity of 1000 TPH, their entire transportation will be on OLBC only. Subsequently, PP illustrated the road transportation route of 12 km on the KML. PP also added that they will be using 25 ton dumpers and there will be 24 trips daily to and fro from the mine site. PP further reiterated that they intend to install an OLBC as soon as they obtain clearance from the respective authorities such as railway, village panchayat etc. The EAC asked the PP to engage OLBC domain experts and submit a detailed report with regard to laying of the OLBC, its proposed route and the timeline required for its completion.

The EAC also noted the presence of various structures within the mine lease area and adjacent to it such as nallah, Government school, Spice Park etc hence, EAC advised the PP to undertake the study through a reputed institute to know the hardness of the limestone (Moh's Coefficient) present within the lease area and possibility of utilizing the surface miner. EAC also noted that Mukundra Tiger Reserve is located within 10 km boundary and accordingly asked the PP to provide a certified map from state forest department indicating the distance between the mine lease boundary and the ESZ of Mukundra Tiger Reserve.

Based on the aforesaid discussion, the , EAC **recommended** the proposal of Terms of Reference to Nimana, Duniya Limestone Mine with the total production capacity of 1.74 MTPA (Limestone – 1.50 MTPA, OB – 0.20 MTPA & Soil – 0.04 MTPA) in the ML area of 299.15 ha along with installation of Conveyer belt of capacity 1000 TPH of M/s Mangalam Cement Limited located at Villages Nimana, Duniya, Hanuwantkhera and Mayla, Tehsil Ramganjmandi, District Kota, State Rajasthan under EIA Notification, 2006 and its subsequent amendments for undertaking detailed EIA/EMP study subject to the following specific conditions in addition to the standard ToR conditions applicable for non-coal mining projects:

i. PP shall submit the distance certificate from the mine lease boundary to the railway line issued either by the Railway Department or by the State Government.

ii. PP needs to submit the NoC from the concerned Railway Department as the Railway track and Railway acquired land is lying at a distance of less than 50m from the project boundary.

iii. PP needs to engage any institute of national repute to undertake the vibration study to see the effect of blasting near railway lines/ Schools/ any other infrastructure located within the vicinity of the mine lease.

iv. PP needs to submit the data with regard to the daily movements of passenger/goods train on the instant railway line.

v. The Project Proponent shall conduct drone survey of the mine lease area including the sensitive locations such as School, College, Railway, Nallah and buffer area and submit during the appraisal for EC.

vi. Project proponent needs to carry out EIA/EMP keeping in mind the location of the school and to incorporate appropriate safeguards in the EIA/EMP report

vii. PP needs to engage OLBC domain experts and submit a detailed report with regard to laying of the OLBC, its proposed route and the timeline required for its completion after taking permissions from the Railway Department/Ministry of Railway.

viii. PP needs to submit the protection plan for the Nallah lying within the ML area. PP is not allowed to divert the existing Nallah and during the renewal of mining plan it should be incorporated in order to protect them.

ix. PP shall undertake a study through a reputed institute to know the hardness of the limestone (Moh's Coefficient) present within the lease area and possibility of utilizing the surface miner and accordingly shall submit a plan for the same.

x. The Project Proponent needs to submit the detailed scientific study on flora and fauna and also to highlight on the endangered species, wildlife movement, presence of corridors etc. The Project Proponent needs to verify the list as per the latest Wildlife Protection Amendment Act, 2022. Accordingly, the project proponent needs to prepare the wildlife conservation plan for the available schedule-1 species. The wildlife conservation plan should cover the impact of mining.

xi. PP should submit a DFO certificate for no Forest land involved within the ML area.

xii. The Project Proponent needs to submit the ecology restoration plan for mined out pits for using as Water reservoir/ Pisciculture as well as the plan for the backfilled area.

xiii. The Project Proponent needs to monitor the ambient air quality and noise level at the mine lease boundary, nearest village, crusher, predominant downwind direction and at other sensitive receptors. Accordingly, Project Proponent shall propose to install Continuous Ambient Air Quality Monitoring Station within certain timeline.

xiv. The Project Proponent should prepare the EMP considering the scenario of pollution to be generated for normative and peak total excavation for assessing air pollution, noise level and ground vibration.

xv. The Project Proponent shall monitor the water quality in the impact zone such as water reservoir, river water with specific reference to the parameter Langelier Saturation Index which will denote the impact of calcium carbonateson water bodies and these parameters and determine the tendency of water to form calcium carbonate scaling.

xvi. The Project Proponent needs to carry out the Public Hearing as per provisions of EIA Notification, 2006. PP should also submit the time bound action plan on concerns of the public through a separate budget with capital expenditure with a timeline of 3 years. The Project proponent shall ensure that the activities proposed under the public hearing shall be different from the CSR activities.

xvii. The Project Proponent needs to undertake the enumeration of the species within the mine lease area before cutting. The Project Proponent also needs to submit the compensatory afforestation plan for the no. of trees to be cut in the mine lease area and also to explore the possibility of tree transplantation.

xviii. The Project Proponent needs to submit the action plan for undertaking the plantation along the 7.5m barrier, safety zone of tar road/cart tracks, electric line etc., PP should also submit the details no of saplings to be planted, type of saplings proposed and the area to be covered under greenbelt/plantation along with the timeline and budget. The greenbelt/plantation plan shall be prepared in such a way that the ecology of the area shall be restored.

xix. The Project Proponent shall carry out the assessment of impact due to the proposed project as per the guidelines issued by the Central Ground Water Authority from time to time and submit the same as a part of the EIA/EMP. The project proponent shall conduct hydrological study for projects involving intersection of ground water table as per the guidelines issued by the Central Ground Water Authority from time to time and submit the same as a part of the EIA/EMP.

xx. The Project Proponent shall explore the possibility of reduction of specific water requirement by optimization / technology up gradation, etc. The efforts shall be delineated in the EIA/EMP.

xxi. The Project Proponent shall prepare the scheme for mandatory recycle/re-use of water as specified by the Central Ground Water Authority for different category areas seeking NoC for ground water withdrawal and the shall submit as part of EIA/EMP report.

xxii. The Project Proponent needs to submit the detailed R&R plan covering all the components viz. number of Project Affected Families (PAF) and details of the land owned by them, break up of total compensation to be paid including method of calculation including the sources/references adopted and mode of payment etc.

xxiii. The Project Proponent needs to submit the plan for Socio economic development of the neighbourhood habitats based on the need based survey along with the time bound action plan in consultation with the local people. Further, PP needs to submit the possession certificate and timeline for acquiring the land at the time of submission of EC proposal.

xxiv. The Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Rajasthan clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. Mangalam Cement Limited or not?

xxv. Wind rose pattern in the area should be reviewed and accordingly location of AAQMS shall be planned by the collection of air quality data. 12 nos of Monitoring location for collecting baseline data should cover overall the 10 km buffer zone i.e. dispersed in 10 km buffer area.

xxvi. Project proponent to prepare Environmental Cost Benefit Analysis for the project in EIA/EMP Report.

xxvii. PP shall provide the details of mining technology/methodology proposed to be adopted for mining operations and its associated environmental benefits of using from Climate Change perspective.

xxviii. The Project Proponent needs to submit employment based skill development plan for the local people and thrust should be to provide employment to local people after imparting training.

xxix. Permission for ground water withdrawal shall be obtained from Central Ground Water Authority (CGWA) only for mining activity.

xxx. Heavy metals including other parameters in surface water quality shall be analyzed and provided in EIA Report. Further, detailed mineralogical and chemical composition of the mineral and percentage of free silica from a NABL/MoEF&CC accredited laboratory.

xxxi. No mining activity shall be proposed on grazing land till the alternate land is provided of same area to the community.

xxxii. PP should clearly bring out that what is the specific diesel consumption ~ (Liters/Tonne of total excavation & mineral) and steps to be taken for reduction of the same. Year-wise target for reduction in the specific diesel consumption needs to be submitted.

xxxiii. PP shall propose to use e-vehciles/LNG/CNG based mining machineries and trucks for mining operation and transportation of Minerals.

xxxiv. PP shall submit letter from Principal Chief Conservator of Forest, State Government that the area does not falls under any Eco-sensitive zone and areas and further is no corridor of Elephants & Tigers.

xxxv. Details of toe-wall and garland drain to be constructed along the OB dump.

xxxvi. Impact of proposed project/activity on hydrological regime of the area shall be assessed and report be submitted. Hydrological studies as per GEC 2015 guidelines to be prepared and submitted.

xxxvii. PP shall submit an action plan to install the permanent sprinkler across the proposed haul road within the mine lease area.

xxxviii. P.P needs to look into the capacity of loading and hauling equipment and thereby reducing number of hauling equipment.

1.5 SuleipatIron ore mines with enhancement in production capacity from 0.6 MTPA to 1.244 MTPA in the ML area of 618 Ha by M/s Birat Chandra Dagara located at Murumdihi, Nagalsila, Ukam and Bhitarmda Hill of Mayurbhanj District, Odisha [Online Proposal No. IA/OR/MIN/471880/2024, File No. IA-J-11011/234/2024-IA-II(M)] – Terms of Reference reg.

1.5.1 The instant proposal is for Terms of reference for SuleipatIron ore mines with enhancement in production capacity from 0.6 MTPA to 1.244 MTPA in the ML area of 618 Ha by M/s Birat Chandra Dagara located at Murumdihi, Nagalsila, Ukam and Bhitarmda Hill of Mayurbhanj District, Odisha.

1.5.2 Observation and Recommendation of the Committee:

The EAC observed that the instant proposal is for expansion of Iron Ore mine for Terms of Reference.

The EAC noted that the PP did not attend the EAC meeting and also did not inform to the Ministry and EAC members through telephonic conversation or Email. The PP also didn't provide any relevant documents pertaining to the EAC meeting. The instant proposal falls under expansion category which requires certain clarification from the project Proponent about the project.

In view of the above, the EAC **deferred** the proposal and asked the PP to submit the detail clarification for not attending EAC meeting and also for not providing detail information pertaining to the EAC meeting.

1.6 Vyasankare Iron Ore Block with production capacity of 1.8 MTPA in ML area of 405.4 Ha by M/s JSW Steel Limited located at Village Vyasanakere, Taluk Hosapete, District Ballari, State Karnataka [Online Proposal No. IA/KA/MIN/471829/2024, File No. IA-J-11011/231/2024-IA-II(M), EIA Consultant - Perfact Enviro Solutions Pvt. Ltd] – Terms of Reference reg.

1.6.1 The instant proposal is for Terms of Reference for Vyasankare Iron Ore Block with production capacity of 1.8 MTPA in ML area of 405.4 Ha by M/s JSW Steel Limited located at Village Vyasanakere, Taluk Hosapete, District Ballari, State Karnataka.

1.6.2 The details of the project as ascertained from the document submitted by the Project Proponents are given as follows:

i. The mine lease area is located between Latitude (N) 15° 12’ 9.84’’ N to 15° 11’ 6.31’’ N Longitude (E) 76° 22’ 30” E to 76° 25’ 00” E. The mine lease rea falls under the Survey of India Toposheet No. 57A/8 and falls in Seismic Zone-II.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals falls under Category “A” as the mining lease area is greater than 250 ha and appraised at the Central level. The project is located at a distance of 7.12 km in NE direction from Daroji Sloth Bear Sanctuary and at 6.38 km in NE direction from ESZ boundary.

iii. Details of Mine Lease in chronological manner:

S.No	Prospecting License/ Letter of Intent (LoI)/ Grant of Mine lease and Lr No	Date of the grant	Name of the Mineral & (Major/ Minor)	Period of Grant	Granted by	Mine lease area in Ha
1	Letter of Intent-DMG-17044/ 32/ 2022/ 2022-23/ 2198	05.07.2023	Iron Ore (Major)	3 years	Mining & Geology Department, Government of Karnataka	405.4 ha.

iv. Land Use/Land Cover of the Mine Lease Area:

Private land	Nil
Government land	Nil
Forest land	405.4 ha.
Total Mining lease area (MLA), ha	405.4 ha.

Private land for crusher, workshop & other infrastructure outside the MLA	NA

v. Mining plan details:

Mining Plan(approved by Indian Bureau of Mines/DMG)	Letter No.	MCDR-MPC0FE/20/2023-BNG-IBM_RO_BNG dated 20.11.2023
	Date	20.11.2023
	Mineral (Major/Minor)	Major
	Mine Lease Area (Ha)	405.4
	Validity	Five years
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized mining	
Drilling/Blasting	Deep hole drilling & blasting.	
Geological Reserves	27.22 million tons	
Mineable Reserves	25.39 million tons	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/Waste, MTPA)	7.1 million TPA (including 1.8 million TPA of Iron Ore, 5.3 million TPA of waste)	
Life of mine	14 Years	
Mine Bench Height & Bench Width	The height of the bench will be 8 m and a minimum width of the benches in minerals will be 8 m for safe operation of mining machinery.	
No. of Mine Benches	30	
Existing Depth, m bgl	NA, as it is a greenfield project	
Ultimate Depth of Mining, m bgl	198	
Ground Water Table, m bgl	368 m (480 mRL)	
Details of ground water intersection	Water table will not be intersected as it is at 480 mRL and mining will be done up to 488 mRL till conceptual stage.	
Individual bench slope	70°	
Overall pit slope	36°	
Details of existing/ proposed Crusher	Crusher of 225 TPH & 250 TPH is proposed within the Mine Lease Area	
Mineral Beneficiation	NA	
RoM output size	100 mm & 40 mm	
Transportation details including capacity of dumper/tipper,	The material after blasting will be loaded by hydraulic excavators of about 2.6 m3 bucket capacity into tippers of 18 cum carrying capacity for	

mode of transport and distance	its transportation to crusher and waste dump yards. The iron ore extracted from the mine will be supply to JSW steel plants and will be transported via 18 cubic meter tippers
Generation of Topsoil/OB & its Management during plan period & conceptual period	Max. 5279486 TPA/Annum of Waste/OB will be generated. Waste/OB will be dumped at earmarked places. About 100.90 million tons of waste will be generated upto the life of mine. Waste will be stacked separately in the dump and will be backfilled.
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	There will be no rejection from the mine.

vi. Water requirement

Total water requirement	120 KLD	Dust Suppression	90 KLD
		Greenbelt	20 KLD
		Domestic Use	10 KLD
Source	Total water requirement for the proposed mine will be around 120 KLD which will be sourced through water tankers from nearby Borewell in village for domestic use and Pit water from nearby mines.		
Permission	Permission will be obtained KGWA for groundwater extraction from Borewell.		

vii. Nearest village / town/ highway/railway station / water bodies

Particulars	Particular's Name	Distance & Directions
Village	Vyasanakere	3.03 km in WSW
Town	Hosepete	4.85 Km N
Highway	NH - 50	1.39 km (by road)
Interstate Boundary	Karnataka- Andhra Pradesh Boundary	41.57 km in ESE direction
Railway station	Vyasanakere Railway Station Jambunathanahall, Karnataka	4.0 km (by road)
Water bodies	Tungabhadra Reservoir Tungabhadra High-Level Canal Basavanna Channel DhanayakanaKere Tungabhadra Right Bank Main Canal Lake of byalakundi Kamalapur Lake	1.10 km W 4.70 km N 6.04 km N 6.05 km SSW 7.16 Km N 8.50 Km S

		11.18 Km NE
Forest	Gunda Reserved Forest Ramgad RF Hospet RF Sandur Reserved Forest Billakallu West RF Joga RF Billakallu RF Nandibanda RF	Mine within the Forest Adjacent to the lease boundary 1.51 Km NNE 4.63 Km ESE 6.83 km NE 8.50 km E 9.41 km NE 9.63 km SSW

viii. Presence of Environmentally Sensitive areas in the study area

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/ No	Details of Certificate/ letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest land within the mine lease area and (if yes) status of Forest clearance	Yes	The total 405.40 ha mine lease area is forest land.
National Park	No	NA
Wildlife Sanctuary	Yes	Daroji Sloth Bear Sanctuary 7.12 km NE
Eco-Sensitive Zone (ESZ)/ Eco-Sensitive Area(ESA)	Yes	Daroji Sloth Bear Sanctuary ESZ 6.38 km NE
Coastal Regulation Zone (CRZ)	No	Not Applicable
Wildlife Conservation Plan	No	-

ix. Green belt/plantation details:

Proposed area for green belt/plantation	At the end of the conceptual period 134.91 ha will be used for mining, out of which 79.7 Ha will be fully rehabilitated through plantation and 213.69 hectares will be stabilized following Overburden/Waste Dumping. Additionally, 10.71 hectares designated for utility services will be reclaimed through plantation efforts, leaving 26.78 hectares undisturbed virgin area under Green Belt. Total 39,225 number of tree saplings has been proposed to be planted for over an area 15.69 Ha in the safety zone during the first five years of the plan period. At the end of the conceptual period, a total 395.35 Ha will be afforested including 7.5 m boundary green belt and total 933165 No. of Sapling will be planted.
Budget for green plant & plantation till the end of life of mine.	23 Crores
Budget for nursery	NA
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	7.34 Ha
50 m safety zone of nallah, roads, electric lines	9.38 Ha

x. Baseline detail:

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/others	
Period of baseline data collection	Oct 2023 - Dec 2023
Season (Summer / Pre-monsoon / Post- monsoon / Winter)	Post Monsoon Season
Predominant Wind direction (From)	The predominant wind direction is WNW direction
Ambient Air Quality (no. of locations) and results	No. of locations- 08 Results- Core zone: The mean value of PM10 ranges from (72.19 - 74.36 µg/m3) & PM2.5 ranges from (30.96 - 31.89 µg/m3), SO2 ranges from (9.02 - 9.29 µg/m3), NO2 ranges from (16.32 - 16.81 µg/m3) & CO ranges from (0.47 - 0.48 mg/m3) which are within the limits of National Ambient Air Quality Standards (NAAQS).

	As per the Air Quality Index by CPCB, the air quality of the core zone is found to be Satisfactory in the Summer season. Buffer zone: The mean value of PM10 ranges from (77.24 - 90.14 µg/m3), PM2.5 ranges from (30.68 - 35.6 µg/m3), SO2 ranges from (9.41 - 10.38 µg/m3), NO2 ranges from (16.75 - 18.77 µg/m3) & CO ranges from (0.46 - 0.53 mg/m3) which are within the limits of National Ambient Air Quality Standards (NAAQS). As per the Air Quality Index by CPCB the air quality of the buffer zone is found to be Satisfactory during the sampling campaign.
Noise level (no. of locations) and results	No. of locations- 09 Core Zone (Industrial Area): N1 & N2: The ambient noise level during day time at the proposed project site varies from 42.7 dB (A) to 42.9 dB (A) which are within the standard limit of Industrial area ~ 75 dB (A). During night the noise level at the project site ranges from 39.88 dB (A) to 39.9 dB (A) which are within the standard limit of Industrial area 70.0 dB (A). Buffer Zone: Residential Area: N4 to N9: The ambient noise level in residential areas during daytime ranges from 53.2 dB (A) to 54.2 dB (A) which are within the standard limit of Residential area ~ 55 dB (A) and During night time the ambient noise level at the project site ranges from 44.5 dB (A) to 45.2 dB (A) which is slightly higher noise level compared to standard limit of Residential area ~ 45 dB (A). It may be regarded as the residential and other local activities occurring within the village. Commercial Area: N3- NH-50 (Approach Road): The ambient noise level in commercial area i.e. NH-50 (Approach Road) is 64.5 dB (A) during day time which is within standard limit of commercial area

	of ~ 65 dB (A) and 58.7 dB (A) during night time which is slightly higher from standard limit of commercial area ~ 55 dB (A). The increased noise level in day & night time is due to vehicular movement.
Water Quality (no. of locations) and results	No. of GW locations- 07 No. of SW locations- 04 Results of GW- ❖ The Total Dissolved Solids (TDS) of the sampling locations W1, W2, W3, W4, W5, W6, W7 ranges from 925 mg/l to 2128 mg/l which are found higher than the drinking water standard (IS:10500) i.e. 500 mg/l. ❖ The Total Hardness of the sampling locations ranges from 376 mg/l to 800 mg/l. Total Hardness of all sampling locations are found higher than the drinking water standards (IS:10500) i.e. 200 mg/l. The hardness contributed due to seepage and run off from soil. Hardness is normally considered an aesthetic water quality factor because of the unpleasant taste that a high concentration of calcium and other ions give to water. ❖ The Alkalinity of all sampling locations are found higher than the drinking water standards (IS:10500) i.e. 200 mg/l ranges from 292 mg/l to 715.42 mg/l. ❖ The Fluoride content in the sampling locations ranges from 0.26 mg/l to 0.42 mg/l which are within the drinking water standard (IS:10500) i.e. 1.0 mg/l. ❖ The Calcium Concentration of sampling locations ranges from 73.60 mg/l to 176 mg/l. Except Calcium levels of sampling locations W5, all are found higher than the drinking water standards (IS:10500) i.e. 75 mg/l. ❖ The Magnesium Concentration of

	sampling locations ranges from 42.77 mg/l to 87.48 mg/l. Magnesium levels of sampling locations which are found higher than the drinking water standards (IS:10500) i.e. 30 mg/l. ❖ The Chloride Concentration of all the sampling locations ranges from 84 mg/l to 236 mg/l. Chloride levels of all the sampling locations which are found higher than the drinking water standards (IS:10500) i.e 250 mg/l. Results of Surface Water- Surface water samples were derived from 04 locations in different surface water bodies within study area, analysis results of the same revealed that pH values amongst all samples varied in the range of 6.76 to 7.10, Total Hardness concentration varied in the range of 104 mg/l to 372 mg/l &, TDS concentration varied in the range of 248 to 602 mg/l. Electrical Conductivity was found to be ranging in between 364 to 886 mS/cm. The surface water samples are falls under class D as per CPCB surface water criteria i.e. Water is suitable for Propagation of Wildlife and Fisheries.
Soil Quality (no. of locations) and results	No. of locations- 08 Results- Soil samples at location S1 - S8 shows that the soil texture class is Clay Loam, Clay, Loam, Silty Clay Loam and Colour is 4/3 (Dull Reddish Brown), 4/8 Brown, 3/4 Brown, 5/8 Red and pH range is (6.01 - 6.71). Amount of primary nutrients like Organic matter range is (0.51 - 1.19) %, the available nitrogen range is (56.4 - 96.4) mg/kg is Low and available Potassium range is (17.8 - 53.7) mg/kg is Low while the available Phosphorus range is (9.9 - 20.7) mg/kg is medium to high. Thus it can be concluded that soil is

	average fertile.

xi. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	Affidavit as per Office Memorandum No. F: 3-50/2017-IA.III dated 30.05.2018 has already been uploaded in annexures of PFR.

xii. Details of project cost and employment:

Particulars	(Rs. In Lakhs)
Project Cost	Rs 424.67 crores
Employment	262

1.6.3 Observation and Recommendation of the Committee:

The Project Proponent and the consultant presented the KML file and explained the site features of the project. The EAC noted that PP has submitted another proposal entitled Jaisinghpura South Iron ore Block which is located at a distance of 4 km from the instant Vyasankare iron ore Block. PP informed the EAC that LoI was granted to them by DMG Karnataka on 05.07.2023 for the mine lease area of 404.05 ha. The PP further mentioned that the entire mine lease area of 405.4 ha is a Forest Land. With regard to the submission of PP, the EAC asked the PP to show the proof of submission of application for Stage- I FC. The PP stated that they have applied for stage- I FC. The EAC desired that PP submits the proof of submission at the earliest.

PP after showing the Daroji Sloth Bear Sanctuary on KML stated that it lies in the NE direction from the mine lease boundary at a distance of 7.12 km and its ESZ is located at a distance of 6.38 km. EAC opined that PP shall submit a certified map issued by State Forest Department to indicate the distance of mine lease boundary and the Daroji Sloth Bear Sanctuary and its ESZ.

With regard to the proposed production and utilisation of iron, PP informed that maximum iron ore production shall be 1.8 Million Tonnes per annum and it shall be transported through railway siding and road to the existing Steel Plant of M/s JSW Steel Limited located at Toranagallu. In addition to above it was mentioned by the PP that two rakes per day shall be used from railway siding to company's plant. The distance from Vaysankare Railway siding to the plant is about 42.5 km whereas the distance by road is about 37.5 km. The road stretch consist of village of road connecting NH 50 (Village road =1.39 km and NH-50-36.11 km) and NH-50 to plant. In reference to the submission of PP, the EAC advised that PP to not use the village road to transport the mined out ore either to the railway siding or to the NH-50. It was of the opinion that PP shall explore the option of extending OLBC upto the railway siding, EAC emphasised that PP may explore the feasibility of laying a common

OLBC which shall start from the Jaisinghpura South Iron Ore Block and reaches the instant block and then connects upto the railway siding.

The EAC desired that PP shall submit the distance of final selling point for the ore produced from both of the mines. In case PP intends to sell the ore in open market from both mines, PP shall submit the copy of the MoU that it makes with the customer along with their respective location and the proposed transportation route.

Subsequently, the EAC asked the PP to conduct scientific slope stability study of the existing benches and existing dumps. EAC was of the opinion that the current land use surface plan needs to be revised. PP should prepare and submit the backfilling plan. The Committee desired to know the distance from the 1st bench of Opencast mine to the Toe of overburden. PP submitted that the distance is about 80 to 90 metres.

Based on the above, EAC **recommended** the proposal for grant of Terms of reference for Vyasankare Iron Ore Block with production capacity of 1.8 MTPA in ML area of 405.4 Ha by M/s JSW Steel Limited located at Village Vyasanakere, Taluk Hosapete, District Ballari, State Karnataka for undertaking detailed EIA/EMP study subject to the following specific conditions in addition to the standard ToR conditions applicable for non-coal mining projects:

i. PP shall submit a certified map issued by State Forest Department to indicate the distance of mine lease boundary and the Daroji Sloth Bear Sanctuary and its ESZ during appraisal of EC proposal.

ii. PP needs to submit the copy of application for Stage-I Forest Clearance.

iii. PP should not use the village road to transport the mined out ore. PP shall explore the feasibility of laying a common OLBC which shall connect both the blocks and the railway siding. Accordingly, PP shall submit the plan for laying the OLBC along with its timeline.

iv. In case PP intends to sell the ore in open market from both mines, PP shall submit the copy of the MoU that it makes with the customer along with their respective location and the proposed transportation route. (preferably railway siding)

v. PP needs to conduct scientific slope stability study of the existing benches and existing dumps.

vi. PP needs to revise and resubmit the current land use plan/surface plan.

vii. The Project Proponent needs to submit the detailed site specific protection measures for the surface features such as habitations, water bodies, school, temple, road in and around the vicinity of the mine lease area.

viii. The Project Proponent needs to submit the plan for ecology restoration.

ix. The Project Proponent needs to submit the action plan for year wise backfilling.

x. The Project Proponent needs to monitor the ambient air quality and noise level at the mine lease boundary, nearest village, crusher, predominant downwind direction and at other sensitive receptors. Accordingly, Project Proponent shall propose to install Continuous Ambient Air Quality Monitoring Station within certain timeline.

xi. The Project Proponent should prepare the EMP considering the scenario of pollution to be generated for normative and peak total excavation for assessing air and noise pollution.

xii. The Project Proponent needs to submit the map showing the transport route of the mineral from the mine lease area to the destination, impact of details of habitation at a distance of 100m from the centre on both sides of road, details of no. of trips/day to and fro, capacity of the dumper/tipper to be deployed and the dimensions of the road and the carrying capacity of the road. The Project Proponent shall ensure that the transportation route shall not pass through any village road.

xiii. The Project Proponent needs to carry out the Public Hearing as per provisions of EIA Notification, 2006. PP should also submit the time bound action plan on concerns of the public through a separate budget with capital expenditure with a timeline of 3 years. The Project proponent shall ensure that the activities proposed under the public hearing shall be different from the CSR activities.

xiv. The Project Proponent shall carry out the assessment of impact due to the proposed project as per the guidelines issued by the Central Ground Water Authority from time to time and submit the same as a part of the EIA/EMP. The project proponent shall conduct hydrological study for projects involving intersection of ground water table as per the guidelines issued by the Central Ground Water Authority from time to time and submit the same as a part of the EIA/EMP.

xv. The Project Proponent shall explore the possibility of reduction of specific water requirement by optimization / technology up gradation, etc. The efforts shall be delineated in the EIA/EMP.

xvi. The Project Proponent shall prepare the scheme for mandatory recycle/reuse of water as specified by the Central Ground Water Authority for different category areas seeking NoC for ground water withdrawal and the shall submitas part of EIA/EMP report.

xvii. The Project Proponent needs to submit the greenbelt/afforestation development plan for undertaking plantation in the periphery of the mine lease boundary, safety zone etc., The details of the no. of saplings proposed, type of species, spacing and the area to be covered including the cost and timeline for completion of plantation needs to be provided in the EIA report.

xviii. The Project Proponent needs to submit employment based skill development plan for the local people and thrust should be to provide employment to local people after imparting training.

xix. The Project Proponent shall conduct drone survey of the mine lease area and buffer area and submit during the appraisal for EC.

xx. During the meeting, the EAC noted that old excavated pits exist within the mine lease area. Hence, the Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Karnataka clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. JSW Steel Limited or not?

xxi. The Project Proponent shall ensure the validity of the baseline data and public hearing are valid as per Ministry's OM dated 08.06.2022 at the time of submission of proposal for EC.

xxii. The Project Proponent needs to submit the detailed scientific study on flora and fauna and also to highlight on the endangered species, wildlife movement, presence of corridors etc. The Project Proponent needs to verify the list as per the latest Wildlife Protection Amendment Act, 2022. Accordingly, the project proponent needs to prepare the wildlife conservation plan for the available Schedule- I species. The wildlife conservation plan should cover the impact of mining.

xxiii. Project proponent to prepare Environmental Cost Benefit Analysis for the project in EIA/EMP Report.

xxiv. PP should submit the features of the existing Overburden lying within the ML area, their disposal plan and the distance from the 1st bench of Opencast mine to the Toe of overburden.

xxv. The Project Proponent needs to submit the detailed R&R plan covering all the components viz. number of Project Affected Families (PAF) and details of the land owned by them, break up of total compensation to be paid including method of calculation including the sources/references adopted and mode of payment etc. The Project Proponent needs to submit the plan for Socio economic development of the neighbourhood habitats based on the need based survey along with the time bound action plan. An action plan for land acquisition in consent with the local people also needs to be submitted. Further, PP needs to submit the possession certificate and timeline for acquiring the land at the time of submission of EC proposal.

xxvi. PP shall provide the details of mining technology/methodology proposed to be adopted for mining operations and its associated environmental benefits of using from Climate Change perspective.

xxvii. The Project Proponent needs to submit employment based skill development plan for the local people and thrust should be to provide employment to local people after imparting training.

xxviii. Permission for ground water withdrawal shall be obtained from Central Ground Water Authority (CGWA) only for mining activity.

xxix. Heavy metals including other parameters in surface water quality shall be analyzed and provided in EIA Report. Further, detailed mineralogical and chemical composition of the mineral and percentage of free silica from a NABL/MoEF&CC accredited laboratory.

xxx. PP should clearly bring out that what is the specific diesel consumption ~ (Liters/Tonne of total excavation & mineral) and steps to be taken for reduction of the same. Year-wise target for reduction in the specific diesel consumption needs to be submitted.

xxxi. PP shall propose to use e-vehciles/LNG/CNG based mining machineries and trucks for mining operation and transportation of Minerals.

xxxii. PP shall submit letter from Principal Chief Conservator of Forest, State Government that the area does not falls under any Eco-sensitive zone and areas and further is no corridor of Elephants & Tigers.

xxxiii. Details of toe-wall and garland drain to be constructed along the OB dump.

xxxiv. Reclamation to be done using geo-texturing technique of the dumps close to habitation and a cause of visual intrusion
.

xxxv. Impact of proposed project/activity on hydrological regime of the area shall be assessed and report be submitted. Hydrological studies as per GEC 2015 guidelines to be prepared and submitted.

xxxvi. The Project Proponent needs to submit the action plan for undertaking the plantation along the 7.5m barrier, safety zone of nallah, village road, electric line etc., PP should also submit the details no of saplings to be planted, type of saplings proposed and the area to be covered under greenbelt/plantation along with the timeline and budget. The greenbelt/plantation plan shall be prepared in such a way that the ecology of the area shall be restored.

xxxvii. The Project Proponent should look into the capacity of loading and hauling equipment thereby reduce the number of hauling equipment.

xxxviii. The Project Proponent should replace mobile water tankers by fixed water sprinklers wherever possible.

1.7 Jaisinghpura South Iron Ore Block with production capacity of 1.6 MTPA over an extent of 297.38 Ha by M/s JSW Steel Ltd in North East Block Forest, NEB Range, Sandur Taluk, Ballari District/Division, Karnataka State [Online Proposal No. IA/KA/MIN/471671/2024, File No. IA-J-11011/230/2024-IA-II(M)] – Terms of Reference reg.

1.7.1 The instant proposal is for Terms of Reference for Jaisinghpura South Iron Ore Block with production capacity of 1.6 MTPA over an extent of 297.38 Ha by M/s JSW Steel Ltd in North East Block Forest, NEB Range, Sandur Taluk, Ballari District/Division, Karnataka State.

1.7.2 The details of the project as ascertained from the document submitted by the Project Proponent are given as under:

i. The mine lease area is located between Latitude (N) 15^0 11'04.876''N to 15^0 12'09.837''N Longitude (E) 76^0 27' 27.189" E to 76^0 29' 05.117'' E. The mine lease rea falls under the Survey of India Toposheet No. 57A/8 and falls in Seismic Zone-II.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals falls under Category “A” as the mining lease area is greater than 250 ha and appraised at the Central level. General condition applicable to the project as it is located at a distance of 4.97 km in NNE direction from Daroji Sloth Bear Sanctuary and ESZ boundary at 3.33 km in N direction.

iii. Details of Mine Lease in chronological manner:

S.No	Prospecting License/ Letter of Intent (LoI)/ Grant of Mine lease and Lr No	Date of the grant	Name of the Mineral &(Major/ Minor)	Period of Grant	Granted by	Mine lease area in Ha
1	Letter of Intent- DMG-17012/4/ 2023/ 2023-24/ 564	23.05.2023	Iron Ore (Major)	3 years	Mining & Geology Department, Government of Karnataka	297.38 ha.
2.	Letter of Successful Bidder- DMG-17012/ 4/2023/2023-24/ 3967	02.01.2024	Iron Ore (Major)	-	Mining & Geology Department, Government of Karnataka	

iv. Land Use/Land Cover of the Mine Lease Area:

Government land	Nil
Forest land	297.38 ha.
Total Mining lease area (MLA), ha	297.38 ha.

v. Mining plan details:

Mining Plan(approved by Indian Bureau of Mines/DMG)	Letter No.	MCDR-MPC0FE/18/2023-BNG-IBM_RO_BNG dated 7 Nov 2023
	Date	07.11.2023
	Mineral (Major/ Minor)	Major
	Mine Lease Area (Ha)	297.38
	Validity	Five years
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized mining	
Drilling/Blasting	Deep hole drilling & blasting.	
Geological Reserves	32.08 million tons	

Mineable Reserves	18.04 million tons
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/Waste, MTPA)	6.33 million TPA (including 1.6 million TPA of Iron Ore, 4.73 million TPA of waste)
Life of mine	20 Years
Mine Bench Height & Bench Width	The minimum width of the benches in minerals/ Ore will be 8 m for safe operation of mining machinery
No. of Mine Benches	21
Existing Depth, m bgl	NA, as it is a greenfield project
Ultimate Depth of Mining, m bgl	168
Ground Water Table, m bgl	355
Details of ground water intersection	Water table will not be intersected as it is at 600 mRL and mining will be done up to 724 mRL till conceptual Stage
Individual bench slope	70°
Overall pit slope	45°
Details of existing/ proposed Crusher	Crusher of 225 TPH & 250 TPH is proposed within the Mine Lease Area
Mineral Beneficiation	NA
RoM output size	100 mm & 40 mm
Transportation details including capacity of dumper/tipper, mode of transport and distance	The material after blasting will be loaded by hydraulic excavators of about 2.6 m3 bucket capacity into tippers of 18 cum carrying capacity for its transportation to crusher and waste dump yards. The iron ore extracted from the mine will be supply to JSW steel plants and will be transported via 18 cubic meter tippers.
Generation of Topsoil/OB & its Management during plan period & conceptual period	Max. 4733357 TPA/Annum of Waste/OB will be generated. Waste/OB will be dumped at earmarked places. About 68.29 million tons of waste will be generated upto the life of mine. Waste will be stacked separately in the dump and will be backfilled.
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	There will be no rejection from the mine.

vi. Water requirement

Total water	205 KLD	Dust Suppression	170 KLD

requirement		Greenbelt	20 KLD
		Domestic Use	15 KLD
Source	Total water requirement for the proposed mine will be around 205 KLD which will be sourced through water tankers from the Borewell in the nearby village.		
Permission	Permission will be obtained KGWA for groundwater extraction from Borewell		

vii. Nearest village / town/ highway/railway station / water bodies

Particulars	Particular's Name	Distance & Directions
Village	Jaisingapur	2.09 km in SSW
Town	Hosepete	10.2 Km NW
Highway	SH- 49	2.09 km SW
Interstate Boundary	None	-
Railway station	Papinayakanahalli Railway Station	9.5 km (by road)
Water bodies	Tungabhadra High-Level Canal Basavanna Channel Tungabhadra Right Canal Lake of byalakundi Tungabhadra Reservoir DhanayakanaKere	7.81 km N 8.19 km N 8.61 km N 9.02 km SSW 9.15 WNW 9.98 km SSW
Forest	Sandur Reserved Forest Joga RF Hospet RF Ramgad RF Billakallu West RF Gunda RF Billakallu RF	Mine within the Forest 0.81 km NE 1.16 km N 2.97 km SW 4.50 km N 4.80 km W 5.17 NE

viii. Presence of Environmentally Sensitive areas in the study area

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest land within the mine lease area and (if yes) status of Forest clearance	Yes	The total 297.38 ha mine lease area is forest land.
National Park	No	Not Applicable
Wildlife Sanctuary	Yes	Daroji Sloth Bear Sanctuary - 4.97 km NNE

Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area(ESA)	Yes	Daroji Sloth Bear Sanctuary ESZ - 3.33 km N
Coastal Regulation Zone (CRZ)	No	Not Applicable

ix. Green belt/plantation details:

Proposed area for green belt/ plantation	At the end of life of mine, out of the total 297.38 ha area, 6.06 ha will be developed as green belt in which 3.259 Ha area will be covered by plantation on safety zone during the first five year of plan period. 46.19 Ha will be backfilled & afforested and remaining 66.86 Ha will only be reclaimed with bench Plantation/Grassification. Total 2000 number of tree saplings has been proposed to be planted for Gap Plantation over an area 3.259 Ha during the plan period. At the end of the conceptual period, a total 172.65 Ha will be afforested including 7.5 m boundary green belt and total 366765 No. of Sapling will be planted.
Budget for green plant & plantation till the end of life of mine.	9 crore
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	3.259 Ha(Gap Plantation will be done out total 6.06 Ha)

x. Baseline detail:

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/others	
Period of baseline data collection	Oct 2023 - Dec 2023
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Post Monsoon Season
Predominant Wind direction (From)	The predominant wind direction is WNW direction
Ambient Air Quality (no. of locations) and results	No. of locations- 07 Results- Core zone: The mean value of PM10 ranges from (76.39 - 78.68 µg/m3) & PM2.5 ranges from (28.14 - 28.99 µg/m3), SO2 ranges from (8.63 -

	8.89 µg/m3), NO2 ranges from (15.37 - 15.83 µg/m3) & CO ranges from (0.42 - 0.44 mg/m3) which are within the limits of National Ambient Air Quality Standards (NAAQS). As per the Air Quality Index by CPCB, the air quality of the core zone is found to be Satisfactory in the Summer season. Buffer zone: The mean value of PM10 ranges from (83.26 - 92.42 µg/m3), PM2.5 ranges from (30.68 - 34.05 µg/m3), SO2 ranges from (9.41 - 10.44 µg/m3), NO2 ranges from (16.75 - 18.60 µg/m3) & CO ranges from (0.46 - 0.51 mg/m3) which are within the limits of National Ambient Air Quality Standards (NAAQS). As per the Air Quality Index by CPCB the air quality of the buffer zone is found to be Satisfactory during the sampling campaign.
Noise level (no. of locations) and results	No. of locations- 10 Core Zone (Industrial Area): N1 & N2: The ambient noise level during day time at the proposed project site varies from 42.3 dB (A) to 42.5 dB (A) which are within the standard limit of Industrial area ~ 75 dB (A). During night the noise level at the project site ranges from 39.2 dB (A) to 39.4 dB (A) which are within the standard limit of Industrial area 70.0 dB (A). Buffer Zone: Residential Area: N4 to N9: The ambient noise level in residential areas during daytime ranges from 53.9 dB (A) to 54.5 dB (A) which are within the standard limit of Residential area ~ 55 dB (A) and During night time the ambient noise level at the project site ranges from 43.7 dB (A) to 45.2 dB (A) which is slightly higher noise level compared to standard limit of Residential area ~ 45 dB (A). It

	may be regarded as the residential and other local activities occurring within the village. Commercial Area: N3- SH-49 (Approach Road) & N10- NH-67: The ambient noise level in commercial area i.e. SH-49 (Approach Road) & NH-67 is 55.7 dB (A) to 67.8 dB (A) during day time which is slightly higher from standard limit of commercial area of ~ 65 dB (A) and 49.9 dB (A) to 61.2 dB (A) during night time which is slightly higher from standard limit of commercial area ~ 55 dB (A). The increased noise level in day & night time is due to vehicular movement.
Water Quality (no. of locations) and results	No. of GW locations- 07 No. of SW locations- 04 Results of GW- ❖ The Total Dissolved Solids (TDS) of the sampling locations W1, W2, W3, W4, W5, W6, W7 ranges from 604 mg/l to 1882 mg/l which are found higher than the drinking water standard (IS:10500) i.e. 500 mg/l. ❖ The Total Hardness of the sampling locations ranges from 376 mg/l to 800 mg/l. Total Hardness of all sampling locations are found higher than the drinking water standards (IS:10500) i.e. 200 mg/l. The hardness contributed due to seepage and run off from soil. Hardness is normally considered an aesthetic water quality factor because of the unpleasant taste that a high concentration of calcium and other ions give to water. ❖ The Alkalinity of all sampling locations are found higher than the drinking water standards (IS:10500) i.e. 200 mg/l ranges from 284 mg/l to 721.66 mg/l.

	❖ The Fluoride content in the sampling locations ranges from 0.15 mg/l to 0.56 mg/l which are within the drinking water standard (IS:10500) i.e. 1.0 mg/l. ❖ The Calcium Concentration of sampling locations ranges from 83.2 mg/l to 176 mg/l. Calcium levels of sampling locations which are found higher than the drinking water standards (IS:10500) i.e. 75 mg/l. ❖ The Magnesium Concentration of sampling locations ranges from 40.82 mg/l to 87.48 mg/l. Magnesium levels of sampling locations which are found higher than the drinking water standards (IS:10500) i.e. 30 mg/l. ❖ The Chloride Concentration of all the sampling locations ranges from 84 mg/l to 231 mg/l. Chloride levels of all the sampling locations which are found higher than the drinking water standards (IS:10500) i.e 250 mg/l. Results of Surface Water- Surface water samples were derived from 4 locations in different surface water bodies within study area, analysis results of the same revealed that pH values amongst all samples varied in the range of 6.76 to 7.10, Total Hardness concentration varied in the range of 104 mg/l to 372 mg/l &, TDS concentration varied in the range of 248 to 602 mg/l. Electrical Conductivity was found to be ranging in between 364 to 886 mS/cm. The surface water samples are falls under class D as per CPCB surface water criteria i.e. Water is suitable for Propagation of Wildlife and Fisheries.
Soil Quality (no. of locations) and results	No. of locations- 08 Results- Soil samples at location S1 - S8 shows that the soil texture class is

	Clay, Silty Clay Loam, Loam, Clay Loam, Sandy Clay Loam and Colour is 4/6 (Reddish Brown), 4/3 Dull Reddish Brown, 5/8 Red, 3/4 Brown and pH range is (6.25 - 7.01). Amount of primary nutrients like Organic matter range is (0.51 - 2.01) %, the available nitrogen range is (56.4 - 115.8) mg/kg is Low and available Potassium range is (17.8 - 32.4) mg/kg is Low while the available Phosphorus range is (11.7 - 22.6) mg/kg is medium to high. Thus it can be concluded that soil is average fertile.

xi. Rehabilitation & Resettlement:

R & R details	The PP has informed that no R&R issues have been involved in the ML area.

xii. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	Affidavit as per Office Memorandum No. F: 3-50/2017-IA.III dated 30.05.2018 has already been uploaded in annexures of PFR.

xiii. Details of project cost and employment:

Particulars	(Rs. In Lakhs)
Project Cost	Rs 460.6 crores
Employment	291

1.7.3 Observation and Recommendation of the Committee:

The instant proposal was appraised along with Vyansankare Iron ore Block since both of the projects were submitted by the same PP and were located at distance of 4 km from each other. The Project Proponent and the consultant presented the KML file and explained the site features of the project. PP informed the EAC that LoI was granted to them by DMG Karnataka on 23.05.2023 for the mine lease area of 297.38 ha. The PP further mentioned that the entire mine lease area of 297.98 ha is a Forest Land. With regard to the submission of PP, the EAC asked the PP to show the proof of submission of application for FC. The PP presented the acknowledgement receipt dated 28.06.2023 issued by the Ministry.

PP after showing the Daroji Sloth Bear Sanctuary on KML stated that it lies in the NNE direction from the mine lease boundary at a distance of 4.97 km and its ESZ is located at a distance of 3.33 km N. EAC opined that PP shall submit a certified map issued by State Forest Department to indicate the distance of mine lease boundary and the Daroji Sloth Bear Sanctuary and its ESZ.

With regard to the proposed production and utilisation of iron, PP informed that maximum iron ore production shall be 1.6 Million Tonnes per annum and it shall be transported through railway siding and road to the existing Steel Plant of M/s JSW Steel Limited located at Toranagallu. In addition to above it was mentioned by the PP that two rakes per day shall be used from railway siding to company's plant. The distance from Jaisinghpura South Iron Ore Block to Railway siding and from Railway siding to the plant is about 33 km whereas the distance by road is about 36.74 km. The road stretch consist of approach road connecting PWD CC Road (Approach road =6.54 km and PWD CC Road -30.2 km) leading to the company's plant. In reference to the submission of PP, the EAC advised that PP to not use the village road to transport the mined out ore either to the railway siding or to the NH-50. It was of the opinion that PP shall explore the option of extending OLBC upto the railway siding, EAC emphasised that PP may explore the feasibility of laying a common OLBC which shall connect both the blocks and the railway siding.

The EAC desired that PP shall submit the distance of final selling point for the ore produced from both of the mines. In case PP intends to sell the ore in open market from both mines, PP shall submit the copy of the MoU that it makes with the customer along with their respective location and the proposed transportation route.

Further, the EAC asked the PP to conduct scientific slope stability study of the existing benches and existing dumps. EAC was of the opinion that the current land use surface plan needs to be revised. PP should also prepare and submit the backfilling plan .

Based on the above, EAC **recommended** the proposal for grant of Terms of reference under EIA, 2006 notification and its amendment for Jaisinghpura South Iron Ore Block with production capacity of 1.6 MTPA over an extent of 297.38 Ha by M/s JSW Steel Ltd in North East Block Forest, NEB Range, Sandur Taluk, Ballari District/Division, Karnataka for undertaking detailed EIA/EMP study subject to the following specific conditions in addition to the standard ToR conditions applicable for non-coal mining projects:

i. PP shall submit a certified map issued by State Forest Department to indicate the distance of mine lease boundary and the Daroji Sloth Bear Sanctuary and its ESZ during EC appraisal.

ii. PP needs to submit the copy of application for Stage-I Forest Clearance.

iii. PP should not use the village road to transport the mined out ore. PP shall explore the feasibility of laying a common OLBC which shall connects both the blocks and the railway siding. Accordingly, PP shall submit the plan for laying the OLBC along with its timeline.

iv. In case PP intends to sell the ore in open market from both mines, PP shall submit the copy of the MoU that it makes with the customer along with their respective location and the proposed transportation route. (preferably railway siding)

v. PP needs to conduct scientific slope stability study of the existing benches and existing dumps.

vi. PP needs to revise and resubmit the current land use plan/surface plan.

vii. The Project Proponent needs to submit the detailed site specific protection measures for the surface features such as habitations, water bodies, school, temple, road in and around the vicinity of the mine lease area.

viii. The Project Proponent needs to submit the plan for ecology restoration.

ix. The Project Proponent needs to submit the action plan for year wise backfilling.

x. The Project Proponent needs to monitor the ambient air quality and noise level at the mine lease boundary, nearest village, crusher, predominant downwind direction and at other sensitive receptors. Accordingly, Project Proponent shall propose to install Continuous Ambient Air Quality Monitoring Station within certain timeline.

xi. The Project Proponent should prepare the EMP considering the scenario of pollution to be generated for normative and peak total excavation for assessing air and noise pollution.

xii. The Project Proponent needs to submit the map showing the transport route of the mineral from the mine lease area to the destination, impact of details of habitation at a distance of 100m from the centre on both sides of road, details of no. of trips/day to and fro, capacity of the dumper/tipper to be deployed and the dimensions of the road and the carrying capacity of the road. The Project Proponent shall ensure that the transportation route shall not pass through any village road.

xiii. The Project Proponent needs to carry out the Public Hearing as per provisions of EIA Notification, 2006. PP should also submit the time bound action plan on concerns of the public through a separate budget with capital expenditure with a timeline of 3 years. The Project proponent shall ensure that the activities proposed under the public hearing shall be different from the CSR activities.

xiv. The Project Proponent shall carry out the assessment of impact due to the proposed project as per the guidelines issued by the Central Ground Water Authority from time to time and submit the same as a part of the EIA/EMP. The project proponent shall conduct hydrological study for projects involving intersection of ground water table as per the guidelines issued by the Central Ground Water Authority from time to time and submit the same as a part of the EIA/EMP.

xv. The Project Proponent shall explore the possibility of reduction of specific water requirement by optimization / technology up gradation, etc. The efforts shall be delineated in the EIA/EMP.

xvi. The Project Proponent shall prepare the scheme for mandatory recycle/reuse of water as specified by the Central Ground Water Authority for different category areas seeking NoC for ground water withdrawal and the shall submitas part of EIA/EMP report.

xvii. The Project Proponent needs to submit the greenbelt/afforestation development plan for undertaking plantation in the periphery of the mine lease boundary, safety zone etc., The details of the no. of saplings proposed, type of species, spacing and the area to be covered including the cost and timeline for completion of plantation needs to be provided in the EIA report.

xviii. The Project Proponent needs to submit employment based skill development plan for the local people and thrust should be to provide employment to local people after imparting training.

xix. The Project Proponent shall conduct drone survey of the mine lease area and buffer area and submit during the appraisal for EC.

xx. During the meeting, the EAC noted that old excavated pits exist within the mine lease area. Hence, the Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Karnataka clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. JSW Steel Limited or not?

xxi. The Project Proponent shall ensure the validity of the baseline data and public hearing are valid as per Ministry's OM dated 08.06.2022 at the time of submission of proposal for EC.

xxii. The Project Proponent needs to submit the detailed scientific study on flora and fauna and also to highlight on the endangered species, wildlife movement, presence of corridors etc. The Project Proponent needs to verify the list as per the latest Wildlife Protection Amendment Act, 2022. Accordingly, the project proponent needs to prepare the wildlife conservation plan for the available Schedule- I species. The wildlife conservation plan should cover the impact of mining.

xxiii. Project proponent to prepare Environmental Cost Benefit Analysis for the project in EIA/EMP Report.

xxiv. PP should submit the features of the existing Overburden lying within the ML area, their disposal plan and the distance from the 1st bench of Opencast mine to the Toe of overburden.

xxv. The Project Proponent needs to submit the detailed R&R plan covering all the components viz. number of Project Affected Families (PAF) and details of the land owned by them, break up of total compensation to be paid including method of calculation including the sources/references adopted and mode of payment etc. The Project Proponent needs to submit the plan for Socio economic development of the neighbourhood habitats based on the need based survey along with the time bound action plan. An action plan for land acquisition in consent with the local people also needs to be submitted. Further, PP needs to submit the possession certificate and timeline for acquiring the land at the time of submission of EC proposal.

xxvi. PP shall provide the details of mining technology/methodology proposed to be adopted for mining operations and its associated environmental benefits of using from Climate Change perspective.

xxvii. The Project Proponent needs to submit employment based skill development plan for the local people and thrust should be to provide employment to local people after imparting training.

xxviii. Permission for ground water withdrawal shall be obtained from Central Ground Water Authority (CGWA) only for mining activity.

xxix. Heavy metals including other parameters in surface water quality shall be analyzed and provided in EIA Report. Further, detailed mineralogical and chemical composition of the mineral and percentage of free silica from a NABL/MoEF&CC accredited laboratory.

xxx. PP should clearly bring out that what is the specific diesel consumption ~ (Liters/Tonne of total excavation & mineral) and steps to be taken for reduction of the same. Year-wise target for reduction in the specific diesel consumption needs to be submitted.

xxxi. PP shall propose to use e-vehciles/LNG/CNG based mining machineries and trucks for mining operation and transportation of Minerals.

xxxii. PP shall submit letter from Principal Chief Conservator of Forest, State Government that the area does not falls under any Eco-sensitive zone and areas and further is no corridor of Elephants & Tigers.

xxxiii. Details of toe-wall and garland drain to be constructed along the OB dump.

xxxiv. Reclamation to be done using geo-texturing technique of the dumps close to habitation and a cause of visual intrusion
.

xxxv. Impact of proposed project/activity on hydrological regime of the area shall be assessed and report be submitted. Hydrological studies as per GEC 2015 guidelines to be prepared and submitted.

xxxvi. The Project Proponent needs to submit the action plan for undertaking the plantation along the 7.5m barrier, safety zone of nallah, village road, electric line etc., PP should also submit the details no of saplings to be planted, type of saplings proposed and the area to be covered under greenbelt/plantation along with the timeline and budget. The greenbelt/plantation plan shall be prepared in such a way that the ecology of the area shall be restored.

xxxvii. The Project Proponent should relook into the capacity of loading and hauling equipment thereby reducing number of hauling equipment.

xxxviii. The Project Proponent should replace mobile water tanker by fixed sprinklers wherever possible.

1.8 Hinauti Limestone mine with enhancement in Production Capacity from 1.0 to 2.0 MTPA over ML Area of 378.261 ha by M/s UltraTech Cement Limited Located at Villages Hinauti, Dengraha, Biharganj&Jurmani, Tehsil Ramnagar,

District Satna, State Madhya Pradesh [Online Proposal No.IA/MP/MIN/472928/2024, File No. J-11015/258/2007-IA-I (M), IA Consultant - J. M. EnvironetPvt. Ltd] – Terms of Reference reg.

1.8.1 The instant proposal is for Terms of Reference for Hinauti Limestone mine with enhancement in Production Capacity from 1.0 to 2.0 MTPA over ML Area of 378.261 ha by M/s UltraTech Cement Limited Located at Villages Hinauti, Dengraha, Biharganj &Jurmani, Tehsil Ramnagar, District Satna, State Madhya Pradesh.

The PP vide e-mail dated 10th June, 2024 informed to the Ministry that due to unavoidable reasons, PP will be unable to attend the meeting for the presentation of for Terms of Reference in the 30th EAC meeting before Non-Coal Mining Committee.

1.8.2 Observation and Recommendation of the Committee:

The PP vide e-mail dated 10th June, 2024 informed the Ministry that due to unavoidable reasons, PP will be unable to attend the meeting for the presentation of for Terms of Reference in the 30th EAC meeting. EAC noted the submission of PP made via aforesaid email and accordingly, **deferred** the proposal.

1.9 Mining of Sand, Bajri and Boulder with proposed production capacity of 2,16,000 TPA (ROM) over ML area of 23.75 Ha in Swarna River Bed by M/s Uttarakhand Forest Development Corporation located at Abdullpur& Rampur, Tehsil- Vikas Nagar, District Dehradun, Uttarakhand [Online Proposal No. IA/UK/MIN/61477/2016, File No. J-11015/228/2016-IA-II(M)] – Reconsideration of Environment Clearance reg.

1.9.1 The proposal is for Environmental Clearance for Mining of Sand, Bajri and Boulder with proposed production capacity of 2,16,000 TPA (ROM) over ML area of 23.75 Ha in Swarna River Bed by M/s Uttarakhand Forest Development Corporation located at Abdullpur& Rampur, Tehsil- Vikas Nagar, District Dehradun, Uttarakhand.

Project proponent has informed that the online application of the above said proposal was uploaded on Parivesh portal as category B1 (Minor Mineral) and Environmental Clearance has already been granted to proposal vide E.C. Letter No.: 163-01(140)/2020 dated 25.09.2020 by SEIAA (UK). Therefore, project proponent has requested to withdraw the Online Proposal no. IA/UK/MIN/61477/2016.

1.9.2 Observation and Recommendation of the Committee:

PP vide letter and email dated 10th June 2024 has submitted that the online application of the above said proposal was uploaded on Parivesh portal as category B1 (Minor Mineral) and Environmental Clearance has already been granted to

proposal vide E.C. Letter No. : 163-01(140)/2020 dated 25.09.2020 by SEIAA,UK. PP vide aforesaid letter also requested the EAC for withdrawal of the instant proposal. The EAC noted the submission of PP and **return** the proposal in present form.

1.10 Mining of 3.3 LTPA of Sand, Bajri and Boulders in River Yamuna Lot No. 21/2 by M/s Garhwal Mandal Vikas Nigam Ltd. from mining lease area 34.940 Ha located at Village Dhakrani, Tehsil Vikashnagar, Distt Dehradun, Uttarakhand [Online Proposal No. IA/UK/MIN/18558/2016, File No. J-11015/137/2013.IA-II(M), EIA Consultant: Grass Root Research & Creation India (P) Ltd.] – Reconsideration of Environment Clearance reg.

1.10.1 The proposal is for Environmental Clearance for Mining of 3.3 LTPA of Sand, Bajri and Boulders in River Yamuna Lot No. 21/2 by M/s Garhwal Mandal Vikas Nigam Ltd. from mining lease area 34.940 Ha located at Village Dhakrani, Tehsil Vikashnagar, Distt Dehradun, Uttarakhand.

1.10.2 Observation and Recommendation of the Committee:

The EAC observed that the instant proposal is for environmental clearance for mining of Sand (Minor mineral). EAC noted that the PP has not submitted any documents/brief and neither attended the EAC meeting. Accordingly, the EAC **deferred** the proposal and advised PP to submit the requisite details and attend the meeting.

1.11 Mining of 2.8 LTPA of Sand, Bajri and Boulders in River Yamuna Lot No. 23/1 by M/s Garhwal Mandal Vikas Nigam Ltd. from mining lease area 30.035 Ha located at Village-Dumet, Tehsil- Vikashnagar, Distt-Dehradun, Uttarakhand [Online Proposal No. IA/UK/MIN/18535/2013, File No. J-11015/125/2013- IA-II(M); Consultant: Grass Root Research & Creation India (P) Ltd.] - Reconsideration of Environment Clearance reg.

1.11.1 The Instant proposal is for Environmental Clearance for Mining of 2.8 LTPA of Sand, Bajri and Boulders in River Yamuna Lot No. 23/1 by M/s Garhwal Mandal Vikas Nigam Ltd. from mining lease area 30.035 Ha located at Village-Dumet, Tehsil- Vikashnagar, Distt-Dehradun, Uttarakhand.

1.11.2 Observation and Recommendation of the Committee:

The EAC observed that the instant proposal is for environmental clearance for mining of Sand (Minor mineral). EAC noted that the PP has not submitted any documents/brief and neither attended the EAC meeting. Accordingly, the EAC deferred the proposal and advised PP to submit the requisite details and attend the meeting.

Day 2: 13th June, 2024 (Thursday)

2.1 Unroi-II (M.L. No. 06/2020) SMS Grade Limestone Mining Project with Mine Material handling 3.50 MTPA (SMS grade Limestone ROM) out of which saleable production recovery of SMS Grade Limestone (30mm-80mm) with sized rejects (05mm-30mm) 2.772 million tone and production recovery of rejects (-5mm) 0.728 Million Tone saleable subject to market demand along with crushers (2X300 & 2X200TPH), Single Deck/Double Deck Screening Units (5X200TPH) in the ML area of 998 ha by M/s Rajasthan State Mines and Minerals Limited, located near Unroi, Sub Tehsil Ramgarh, Tehsil Sam (Old Tehsil Jaisalmer), District Jaisalmer, Rajasthan [Online Proposal No. IA/RJ/MIN/470342/2024, File No. IA-J-11015/8/2023-IA-II(NCM), EIA Consultant - Overseas Min-Tech Consultants Pvt. Ltd.] – Environmental Clearance reg.

2.1.1 The instant proposal is for Environmental Clearance for Unroi-II (M.L. No. 06/2020) SMS Grade Limestone Mining Project with Mine Material handling 3.50 MTPA (SMS grade Limestone ROM) out of which saleable production recovery of SMS Grade Limestone (30mm-80mm) with sized rejects (05mm-30mm) 2.772 million tone and production recovery of rejects (-5mm) 0.728 Million Tone saleable subject to market demand along with crushers (2X300 & 2X200TPH), Single Deck/Double Deck Screening Units (5X200TPH) in the ML area of 998 ha by M/s Rajasthan State Mines and Minerals Limited, located near Unroi, Sub Tehsil Ramgarh, Tehsil Sam (Old Tehsil Jaisalmer), District Jaisalmer, Rajasthan.

2.1.2 Observation and Recommendation of the Committee:

The PP vide e-mail dated 12th June, 2024 informed the Ministry that due to unavoidable circumstances, PP will be not be able to attend the meeting to present the instant proposal.

EAC noted the submission of PP made via aforesaid email and accordingly, **deferred** the proposal. EAC also noted that the instant proposal similar to above agenda no.1.1, hence project proponent comply the ads points raised in the agenda no.1.1.

2.2 Khuiyala-I (M.L. No. 01/2020) SMS Grade Limestone Mining Project, with mine material handling capacity i.e. SMS Grade Limestone ROM 3.508 million tone with saleable production recovery of SMS Grade Limestone(30mm-80mm) with sized rejects (05mm-30mm) 2.779 million tone and production recovery of rejects (-5mm) 0.729 Million Tone saleable subject to market demand with crushers (2X300 & 2X200TPH), Single Deck/Double Deck Screening Units (5X200TPH) in the mine lease area of 944 ha by M/s Rajasthan State Mines and Minerals Limited, located near Unroi, Sub Tehsil Ramgarh, Tehsil Sam (Old Tehsil Jaisalmer), District Jaisalmer, Rajasthan - Terms of Reference (ToR)

[Online Proposal No. IA/RJ/MIN/470229/2024, File No. IA-J-11015/10/2023-IA-II(NCM), EIA Consultant - Overseas Min-Tech Consultants Pvt. Ltd] – Environmental Clearance reg.

2.2.1 The instant proposal is for Environmental Clearance for Khuiyala-I (M.L. No. 01/2020) SMS Grade Limestone Mining Project, with mine material handling capacity i.e. SMS Grade Limestone ROM 3.508 million tone with saleable production recovery of SMS Grade Limestone(30mm-80mm) with sized rejects (05mm-30mm) 2.779 million tone and production recovery of rejects (-5mm) 0.729 Million Tone saleable subject to market demand with crushers (2X300 & 2X200TPH), Single Deck/Double Deck Screening Units (5X200TPH) in the mine lease area of 944 ha by M/s Rajasthan State Mines and Minerals Limited, located near Unroi, Sub Tehsil Ramgarh, Tehsil Sam (Old Tehsil Jaisalmer), District Jaisalmer, Rajasthan.

2.2.2 Observation and Recommendation of the Committee:

The PP vide e-mail dated 12th June, 2024 informed the Ministry that due to unavoidable circumstances, PP will be not be able to attend the meeting to present the instant proposal.

EAC noted the submission of PP made via aforesaid email and accordingly, **deferred** the proposal. EAC also noted that the instant proposal similar to above agenda no.1.1, hence project proponent comply the ads points raised in the agenda no.1.1.

2.3 Tadawas Limestone Mine with the production capacity of 2.0 MTPA & 0.6 MTPA OB/ waste in the ML area of 423.97 ha by M/s Hansdeep Industries and Trading Company Limited located at Tadawas, Berawas, Bhawanda and Khorawa Village, Tehsil Khimsar, District Nagaur, Rajasthan [Online Proposal No. IA/RJ/MIN/445238/2023, File No. J-11015/29/2022-IA-II(NCM), EIA Consultant: M/s GreenC India Consulting Private Limited] - Reconsideration of EC reg.

2.3.1 The instant proposal is for Environmental Clearance for Tadawas Limestone Mine with the production capacity of 2.0 MTPA & 0.6 MTPA OB/ waste in the ML area of 423.97 ha by M/s Hansdeep Industries and Trading Company Limited located at Tadawas, Berawas, Bhawanda and Khorawa Village, Tehsil Khimsar, District Nagaur, Rajasthan.

2.3.2 The details of the project as ascertained from the document submitted by theProject Proponent are given as under:

i. The mine lease area is located between the Latitude - 26°55’35.88” N to 26°57’13.66” N and Longitude - 73°27’38.11” E to 73°29’09.76” E. The Mine lease rea falls under the Survey of India Toposheet No. 45F/5 and falls in Seismic Zone-II.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals falls under Category “A” as the mining lease area is greater than 250 ha and appraised at the Central level.

iii. PP has obtained the ToR vide letter no. J-11015/29/2022-IA-II (NCM) dated 28th June, 2022 for Tadawas Limestone Mine by M/s Hansdeep Industries and Trading Company Limited.

iv. PP has obtained the Letter of Intent (LOI) for 423.97 ha vide letter no. P.3 (2) Khan/ Group-2/2021 dated 26.08.2021 and subsequent amendment dated 25.08.2024.

v. Mine Plan has been approved vide letter No. 584 (4) (3) (1889)/2021 RCOM-AJM dated 08.02.2022 under MCDR 2017/MCR 2016.

vi. NOC for Groundwater withdrawal has been obtained vide letter No. CGWA/NOC/ MIN/ ORIG/ 2023/ 18484 issued on 13.05.2023.

vii. Surface water bodies within 10 km radius are as follows:

a) LalapTalav 5.6 km;
b) SarTalav 7.8 km;
c) AnnasagarTalav 9.1 km;
d) BanlavTalav 9.2 km;
e) Daria SagaraJheel 10.6 km;
f) BitotiTalav 11.2 km;
g) KalaiTalav 12.2 km;
h) PallolaiTalav 12.8 km.

viii. GeologicalReserve detail:

a) Totalgeologicalreserve: Geological Reserves Limestone: 207.066 Million tonnes
b) Mineable reserve: 171.821 million tonnes
c) Extractablereserve: -
d) Percent(%)ofextraction: 82.97%
e) Range of ground water level 100 m bgl to maximum of 109 m bgl ground water level during pre-monsoon (in May) and 109 m bgl to 101 m bgl during post monsoon (in November) period.
f) Total estimated water requirement: Total water requirement for the project will be 305 KLD which will be sourced from the ground/ mine sump.
g) Details of intersecting ground water level: The mining is not going to intersect ground water table.

1. DetailsofDeposits:

a) Depth of ore body: 0-0.30m
b) Grade of ore: The grade in terms of CaO and MgO is 47.85% and 4.03% respectively.
c) Strippingratio: 1:0.08

ix. Baseline Detail: Baseline data was collected from March to May 2022 (Summer); The 98th percentile value of PM_{10} varies between 70.5 µg/m^3 at AAQ7 to 86.9 µg/m^3 at AAQ1 and the 98th percentile value of $PM_{2.5}$ varies

between 28.7 µg/m3 at AAQ7 to 43.0 µg/m3 at AAQ6. Anthropogenic sources including fuel combustion, domestic cooking in some area and fuel combustion for vehicles in the study area. Concentration of PM2.5 were observed in all sites remain within the limits. The values of Sulphur pollutants in this case were found well below the NAAQ standard. The values of Oxides of Nitrogen were found well below the NAAQ standard. The 98thpercentile values of CO in the study area varies from 0.44 mg/m3 at AAQ7 to 0.65 mg/m3 at AAQ2. The values recorded were below the prescribed standard of NAAQ.

x. Details of Land usage:

Sl. No.	Pre mining use	Area occupied (in ha)
1	Barren / Waste land with small bushes & shrubs	165.0005
2	Land under Agriculture / Crops	200.3895
3	Land under Public Infrastructure / Utilities (Waterbodies & Road)	1.1
4	Land under Habitation	2.25
5	Land under Monuments & places of Historical Importance	0
6	Degraded by Pits & Excavation	32.52
7	Degraded by Dumps & Material Staking	3.68
8	Lime kiln (other)	19.03
	Total	423.97

Post-Mining

Sl. No.	Post mining landuse	Area occupied (in ha)
1	Area under water Reservoir	252.455
2	Mined out Area fully Rehabilitated by plantation	100.88
3	Virgin area under green belt	19.50
4	Additional Plantation	22.8
5	Area undisturbed/ virgin	27.835
6	Area under utility services	0.5
		423.97

xi. PP has submitted the Site Specific Wildlife Conservation Plan for *Pavocristatus, Vulpesbengalensis, Urvaedwardsii, Hystrixindica, Felischaus,* Varanus, Ophiophagushannah, Chameleon zeylanicus and Gazellabennettii has been prepared and submitted for approval.

xii. <u>PUBLIC HEARINGISSUES</u>

1. DateandPlaceofpublichearing: 18/05/2023, open ground in front of Government Higher Secondary School Berawas at Village - Berawas, Tehsil - Khimsar, District - Nagaur (Rajasthan).
2. IssuesraiseddduringPublicHearingandassurancegivenalongwiththefinancial provisions and action plan, if any, by the project proponent.

Major issues raised	Response of the Project Proponent	Reference of Final EIA/EMP
Environmental Awareness	PP mentioned that the company shares similar concerns well aware of local people's concerns and is willing to do more work in this direction in collaboration with local authorities.	Capital Cost 2.0 lacs and Recurring Cost 0.50 lacs for Environment Awareness Program in EMP
Tree Plantation and Environmental Awareness	PP mentioned that the company shares similar concerns well aware of local people's concerns and is willing to do more work in this direction in collaboration with local authorities.	EMP Capital Cost Rs. 411.3 lacs and Recurring Cost Rs. 10 lacs per annum for greenbelt development in EMP
Upgradation of Primary schools	PP cannot help in upgradation of school status as it is beyond its area but has committed to provide stationery items and other education related items to schools in project site and nearby areas.	No. of schools= 2 per annum (1 in core zone and 1 in buffer zone); Provisions for school will be Rs. 30,000 per school; Total= Rs. 3,00,000
Employment opportunities and skill development	Employment will be given preferably to local people as per their qualification, skills, experience and job availability. Skill development training center shall be provided in the vicinity of MineArea	Skill development training center Capital Cost Rs. 5.0 lakh; Recurring Cost Rs. 0.50 lakh per annum (Total for five years Rs. 2,50,000 recurring cost)
Lack of Water	PP will work with the concern Panchayat and try to solve the local people's problem for water.	Capital Rs. 3,50,000 (Recurring budget Rs. 0.50 lakh per annum) in EMP
Land Affected People	The land is being purchased with fair compensation, mutual agreement and consent and necessary reimbursement for resettlement and rehabilitation to the affected people is being taken	A Social Impact and Need Assessment was carried out.

	care.	
Health Issues	PP is committed to providing health safety measures to workers and health camp facilities to villagers, besides their regular CSR activities	Health camps in the 4 villages per year @ Rs. 40,000 per camp. Total = Rs. 8,00,000 for five years

xiii. Costs of the project:

a. Total capital Cost: INR 1834 lakhs (capex)
b. Cost of Production: -Sale Price: It is being estimated Rs. 450/- per tonne as landed cost including transportation till crusher based on nearby identical running mine.
c. CSR cost: Fund for CSR is based on based on 2% of the average net profit of the company for the three immediate preceding financial years.
d. R&R Cost: Rs. 14.77 Cr and Land Compensation: Rs. 55.11 Cr.
e. No of PAFs: 224;No. of PDFs: 56
f. Cost for implementing EMP: Rs. 476.8 lakhs capital cost and Rs. 22.7 recurring cost of EMP

xiv. Detailsofvillages/habitation in mine lease area

a. Inside the lease: 4
b. Surrender by lease: -
c. Extent of crop land acquired/being acquired in ha. - 200.3895 ha

xv. Earlier, the proposal was considered in the 21st EAC (Non-Coal Mining) meeting held during 18-20th October, 2023 wherein the committee deferred the proposal due to invalid Letter of Intent. The Letter of intent was valid upto 24.09.2023 and a requisition letter has been submitted to the State Govt. for extension of validity of Letter of Intent (LoI). The PP has submitted their consecutive replyon 24.02.2024, and 21.05.2024 with valid letter of Intent dated 25.08.2024 and therefore the proposal considered in this 30th EAC meeting dated 12 to 14th June, 2024.

2.3.2 Observation and Recommendation of the Committee:

The EAC after detailed deliberations by PP and the consultant noted that the instant proposal is a Greenfield project for the mining of Limestone with the production capacity of 2.0 MTPA of limestone and 0.6 MTPA OB/ waste located at Tadawas, Berawas, Bhawanda and Khorawa Village, Tehsil Khimsar, District Nagaur, Rajasthan. The EAC observed that PP has not conducted the monitoring of nocturnal species during the collection of baseline data. EAC emphasised that PP should be very cautious while collecting the baseline data, it should follow a holistic approach. Accordingly, PP was advised to collect the baseline data related to

nocturnal species for at least 15 days. The committee also highlighted that Chinkara and Stray dogs are the prevalent species near the mine site and utmost care should be taken to devise the wildlife conservation plan so that human-animal conflict can be prevent. The committee suggested that special provision with regard to the stray dog management may be incorporated in the wildlife conservation plan.

The EAC further asked the PP to submit the detailed plan for laying out the crusher within the lease area and the mitigative measures to control the air pollution. PP was also advised to submit the detailed action plan along with the budgetary provisions for addressing the public issues raised during the Public Hearing. With regard to the transportation, EAC opined that village road shall not be used for transportation of mined out mineral, PP shall prepare and submit the transportation route keeping in mind that the selected route avoids sensitive locations such as schools, colleges, hospitals etc. On the issue of Water Management, EAC reiterated that PP shall most of the human activity near the mine lease area is dependent upon the ground water hence, there should a judicious use of the resource. Accordingly, EAC suggested that PP should come up with a plan to reduce dependency on Ground water for mining activity within the 5 years from the commencement of Mining operations.

Based on above observation, the EAC **deferred** the proposal for want of the following information:-

i. PP shall submit the additional Baseline report by concentrating upon the local Flora & Fauna and shall incorporate the effect on nocturnal species for atleast 15 days.

ii. PP needs to submit the revised wildlife conservation plan by incorporating the protection and monitoring plan for local species i.e. Flora and Fauna. Special provision must be incorporated in the wildlife plan with regard to the management of Stray dogs and Chinkaras.

iii. PP needs to submit the detailed plan for laying out the crusher within the lease area and the mitigative measures to control the air pollution therein.

iv. PP needs to submit the detailed time bound action plan along with the budgetary provisions for addressing the public issues raised during the Public Hearing.

v. PP shall prepare and submit the transportation route keeping in mind that the selected route avoids sensitive locations such as schools, colleges, hospitals etc .

vi. PP shall submit a plan to reduce dependency on Ground water for mining activity within the 5 years from the commencement of Mining operations. Water management plan should focus on implementing rain water harvesting system and upon the creation of artificial ponds.

vii. PP needs to submit Undertaking in the form of Affidavit in compliance to the OM dated 30.05.2018.

viii. The Project Proponent needs to submit detail land acquisition plan.

2.4 Amendment in ToR dated 25.09.2023 granted to Godbaem-OuCuttiemCurpem Mine of M/s Rajesh P Timblo with expansion in production capacity of Iron Ore from 0.10 MTPA to 0.5 million TPA over an extent of 70.7948 ha situated at Survey no 2(part) of Govt. Forest land and survey no's 5(part), 6(part), 7(part), 8(part), 10(part), 12(part), & 13(part) at Curpem Village, Sanguem Taluka, South Goa District, Goa.[Online Proposal No. IA/GA/MIN/459811/2024, File No. J-11015/40/2005-IA. II(M) & J-11015/111/2018-IA. II(M), EIA Consultant - M/s Mineral Engineering Services] - Amendment in ToR dated 25.09.2023 reg.

2.4.1 The proposal is for amendment in TOR dated 25.09.2023 granted to Godbaem-OuCuttiemCurpem Mine of M/s Rajesh P Timblo with expansion in production capacity of Iron Ore from 0.10 MTPA to 0.5 million TPA over an extent of 70.7948 ha situated at Survey no 2(part) of Govt. Forest land and survey no's 5(part), 6(part), 7(part), 8(part), 10(part), 12(part), & 13(part) at Curpem Village, Sanguem Taluka, South Goa District, Goa.

The PP has requested an amendment in the following Specific Terms of Reference issued on 25.09.2023:

i. The Action Plan on the compliance of the recommendations of the CAG as per Ministry's Circular No. J-11013/71/2016-IA.I(M), dated 25.10.2017 needs to be submitted at the time of appraisal of the project and included in the EIA/EMP Report**.**
ii. Details of benefit accrued during the violation period along with capital cost of the project is to be submitted.
iii. The Project Proponent needs to submit the penalty provisions as per Ministry's SOP dated 07.07.2021 at the time of appraisal of EC.
iv. The remediation plan and the natural and community resource augmentation plan to be prepared as an independent chapter in the EIA report by the accredited consultants.
v. Preparation of EMP comprising remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed and economic benefits derived due to violation.

vi. Assessment of ecological damage with respect to air, water, land and other environmental attributes. The collection and analysis of data shall be done by an environmental laboratory duly notified under the Environment (Protection) Act, 1986, or an environmental laboratory accredited by NABL, or a laboratory of a Council of Scientific and Industrial Research (CSIR) institution working in the field of environment.

vii. The Project Proponent shall be required to submit a bank guarantee equivalent to the amount of remediation plan and natural and community resource augmentation plan with the SPCB prior to the grant of EC. The quantum shall be recommended by the EAC and finalized by the regulatory authority. The bank guarantee shall be released after successful implementation of the EMP, followed by recommendations of the EAC and approval of the regulatory authority.

2.4.2 The details of the project as ascertained from the document submitted by the Project Proponent are given as under:

i. The mine lease area is located between Latitude: 15º 07' 49.48025" N to 15º08'23.34063" N and Longitude: 73º 10' 01.58212" E to 73º 10' 38.86888" E. The mine lease area falls under the Survey of India Toposheet No. D43C4 and falls in Seismic Zone-III.

ii. The project activity is listed at schedule no. 1(a) Mining of Minerals and instant proposal attracts the general conditions as the Netravali Wildlife Sanctuary is located at a distance of 2.5 km from the mine lease area and falls under Category "A" and appraised at the Central level.

iii. The Project Proponent has submitted that earlier proposal was submitted under window period under Ministry's Notification S.O 1530 (E) dated 06.04.2018 vide proposal no: IA/GA/MIN/77170/2018 on 30.08.2018. The proposal was considered in the EAC meeting held during October 23-24, 2018 wherein the Committee based on the information submitted by the project proponent recommended the proposal for grant of ToR subject to examination of following issues by the Ministry, (i) The mine lease area is located within 2.5 km of Netravali Sanctuary and had carried out mining till 2013 without NBWL clearance, (ii) The committee noted that the project proponent had carried out mining till 2005 without EC and hence will be covered by the judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors. PP needs to submit the affidavit in compliance with Ministry's O.M No 3-50/2017-IA. II(M) dated 30.05.2018. Then, the automatic standard Terms of Reference (ToR) was generated on 22.01.2019.

iv. The Ministry vide letter dated 13.12.2018 requested the Director, Dept of Science and Technology & Environment to initiate credible action on M/s Rajesh P Timblo by invoking powers under section 19 of the Environment (Protection) Act, 1986 for taking necessary action under section 15 of the Act

and the evidence may kindly be provided to the MoEFCC on the credible action taken for taking further necessary action. The Ministry also informed the Directorate of Mines and Geology that the committee observed that the mine lease area is located within 2.5 km of Netravali Sanctuary and the project proponent had carried out mining till 2013 without NBWL clearance. The Committee also noted that the project proponent carried out mining till 2005 without EC and hence will be covered by the judgment of the Hon'ble Supreme Court order dated 02.08.2017. In view of the above, the Ministry requested to take action as per law and to send the action taken report to this Ministry for further necessary action.

v. The Directorate of Mines and Geology vide letter dated 27.03.2023 informed that the Common Cause judgment provides that an existing leaseholder will require an EC from MoEF&CC to conduct mining operations only if he expands the mining operation or at the time of seeking renewal of his lease. In view of the above factual scenario, the judgment of Common Cause will not apply to this case as prior to 2005 this lease does not require any EC as per the judgment of common cause itself. The DMG also informed that w.r.t NBWL permission it may be noted that the subject lease is located within 10 km of National Park/Wildlife Sanctuary but outside the boundary limit of notified ESZ, therefore prior clearance from NBWL may not be necessary. However, if any such permission from NBWL is found to be necessary by EAC then the same will have to be explicitly mentioned in the EC.

vi. During the appraisal for Terms of Reference in the EAC meeting 24-25th August, 2023, the Project Proponent has informed the EAC that nearest ESA of Western Ghats of Kurdi Village is located at a distance of 0.05 km and the instant mine lease located in Curpem village does not fall under ESA of Western Ghats as per Ministry's Notification dated 06.07.2022. The EAC opined that the Ministry may seek comments from the ESZ Division regarding the instant mine lease falls under Western Ghats ESA area or not. Ministry sought the comments from the ESZ division of the Ministry regarding the above observation of the EAC. It was examined w.r.t to the KML file (uploaded by the Project Proponent) of draft Western Ghat ESA available with ESZ Division. Upon examination on Google Earth, it has been found that the project site/mine lease area is falling outside the draft Western Ghat ESA area. Further, the PP has obtained the Terms of Reference (ToR) vide letter no. J-11015/40/2005-IA. II(M) dated 25.09.2023 under violation.

vii. Mining lease as per Lease deed is 69.4745 Ha & as per Approved DGPS Survey plan is 70.7948 Ha. The mining lease was renewed for a period of 20 years with effect from 22.11-2007 to 21.11.2027 vide Directorate of Mines and Geology, Goa, Order No. 96/377/88/llR) - Mines/3243 of 14.12.2009 and corrigendum No. 3273 dated 21.12.2009. Mine lease deed was made on 30.12.2009 for a period of 20 years effective from 22.11.2007 to 21.11.2027.

viii. Land Use/Land Cover of the Mine Lease Area:

Private land	32.1947 Ha
Forest Land	38.6001 Ha
Total Mining lease area (MLA), ha	70.7948 Ha

2.4.3 Observation and Recommendation of the Committee:

The EAC observed that the instant proposal is for amendment in specific conditions of ToR issued on 25.09.2023 granted to Godbaem-Ou Cuttiem Curpem Mine of M/s Rajesh P Timblo under Ministry's SoP dated 07.07.2021. This SoP dated 07.07.2021 was specifically issued by the Ministry for identification and handling of violation cases.

With regard to aforesaid submission of PP, EAC reiterated that Hon'ble Supreme Court of India vide judgment dated 02.01.2024 in the matter of Vanashakti versus Union of India &ors (WP © 1394/2023) has stayed the SoP dated 07.07.2021 and OM dated 28.01.2022. Further, Ministry has also issued OM dated 08.01.2024 for compliance of the aforesaid judgement.

In light of the aforesaid stay, EAC was of the opinion that instant proposal cannot be considered at this juncture. Accordingly, EAC **deferred** the proposal.

2.5 Amendment and Amalgamation of EC dated 16.01.2009 & 03.02.2009 for Gandhamardan Block-A Iron Ore block with ML area of 618.576 ha and Gandhamardan Block-B Iron Ore block with ML area 1590.8673 ha as a single and composite Mining Lease to be named as Gandhamardan Iron Ore Mining Lease with the total ML area of 2209.4433 ha without change in total production capacity of 9.47 MTPA (0.35 MTPA + 9.12 MTPA) by M/s Odisha Mining Corporation Ltd located in Keonjhar District, Odisha [Online Proposal No. IA/OR/MIN/471265/2024, File No. J-11015/33/2024-IA. II(NCM), EIA Consultant - Mecon Limited] - Amendment in EC 16.01.2009 & 03.02.2009 reg.

2.5.1 The instant proposal is for amalgamation of Gandhamardan Block-A Iron Ore block with ML area of 618.576 ha and Gandhamardan Block-B Iron Ore block with ML area 1590.8673 ha as a single and composite Mining Lease to be named as Gandhamardan Iron Ore Mining Lease with the total ML area of 2209.4433 ha without change in total production capacity of 9.47 MTPA (0.35 MTPA + 9.12 MTPA) by M/s Odisha Mining Corporation Ltd located in Keonjhar District, Odisha.

The Project proponent has requested to the Ministry for Amalgamation of two contiguous mining leases Gandhamardan Block-A Iron Ore block &Gandhamardan Block-B Iron Ore block of Odisha Mining Corporation Ltd (OMC). The PP has submitted the existing, proposed ML area and production capacity as follows:

ExistingMining Leases	ExistingMining Lease Area	Proposed AmalgamatedMining Lease Area	Remarks
Gandhamardan Block ‘A’	618.5760 ha	2209.4433 ha[618.5760 ha + 1590.8673 ha]	Amalgamated mining lease area is sum total of individual ML areas
Gandhamardan Block ‘B’	1590.8673 ha		

ExistingMining Leases	ExistingProduction Capacity	ProposedTotal Production Capacity	Remarks
Gandhamardan Block ‘A’	0.35 MTPA	9.47 MTPA [0.35 MTPA + 9.12 MTPA]	Total Production capacity is sum total of individual EC approved capacity
Gandhamardan Block ‘B’	9.12 MTPA		

2.5.2 The details of the project as ascertained from the document submitted by theProject Proponent are given as under:

i. The mine lease area is located between Latitude 21°36'9.05"N to 21°40'3.20"N
and Longitude 85°29'14.36"E to 85°31'16.03"E. The mine lease area falls under the Survey of India Toposheet No. F45N6 and F45N10 and falls in Seismic Zone-II.

ii. The project activity is listed at schedule no. 1(a) Mining of Minerals for which the Mine lease area is greater than 250 ha and falls under Category “A” and appraised at the Central level.

iii. The PP has obtained the following Environmental Clearance as follows:
   a. EC of Gandhamardan A Iron Ore Mine for 0.35 MTPA production capacity and 618.5760 ha ML area has been accorded by MoEFCC vide letter no. J-11015/1088/2007-IA. II(M) dated 16.01.2009.
   b. EC of Gandhamardan B Iron Ore Mine for 9.12 MTPA production capacity and 1590.8673 ha ML area has been accorded by MoEFCC vide letter no. EC vide letter no. J-11015/1084/2007-IA. II(M) on 03.02.2009.

iv. The PP has earlier obtained the following permissions for Forest Clearances as follows:
   a. Gandhamardan A Iron Ore Mine
   - F. No. 8-105/2006-FC dated 24th April, 2017 for 41.2442 ha
   - F. No. 8-27/2006FC dated 22nd March, 2021 for 76.7206 ha
   - F. No. 8-27/2016-FC dated 03rd June, 2022 for 401.7824 ha

b. Gandhamardan B Iron Ore Mine

- F. No. 8-81/2005-FC dated 17th August, 2007 for 232.438 ha
- F. No. 8-81/2005-FC (Vol.) dated 9th October, 2018 for 1177.211 ha

v. Details of Mine Lease in chronological manner:

S. No	Details of grant of Mine Lease deed execution	Period of Grant		Name of the Mineral	Mine lease area in Ha
		From	To		
1.	• Lease deed was executed on 21.05.1963 over an area of 618.576 ha for a period of 30 years i.e. upto 20.05.1993. • 1st renewal of lease was done for a period of 20 years i.e., upto 20.05.2013. • As per Rule 3(2) of Mineral (Mining by Government Company) Rules, 2015 the lease is deemed to be valid for a further period of 20 years i.e., upto 20.05.2033.	21.05.1963	20.05.2033	Iron Ore	618.576 ha
2.	• Lease deed was executed on 11.07.1970 over a lease area of 1590.8673 ha for a period of 30 years i.e. upto 10.07.2000. • As per the MMDR Amendment Act 2015 the validity of the lease period was extended up to 31.03.2020. • With the enactment of the Mineral (Mining by Govt. Company) Rules, 2015, the original lease period of the said lease has been granted for 50 years, i.e. from	11.07.1970	10.07.2040	Iron Ore	1590.8673 ha

	11.07.1970 to 10.07.2020 and extended for a further period of 20 years till 10.07.2040.				

vi. Land Use/ Land Cover of the Mine Lease Area detail:

Private land	6.2009 ha
Government land	273.8463 ha
Forest land	1929.3961 ha ;
Total Mining lease area (MLA), ha	2209.4433
Private land for crusher, workshop & other infrastructure outside the MLA	All facilities within ML Area

vii. Mining plan details:

Mining Plan including Progressive Mine Closure Plan (approved by Indian Bureau of Mines/DMG)	Letter No.	MCDR-MiFL0FE/ 9/ 2022-BBS-IBM_RO_BBS
	Date	11.08.2023
	Mineral & (Major/Minor)	Iron Ore
	Mine Lease Area, Ha	2209.4433
	Validity	Five (5) years
Mining Parameters	Quantitative Description	
Method of Mining	Fully Mechanized Open Cast Mining	
Drilling/Blasting	Drilling will be carried out using 115-150mm dia. Drill with 3.0m burden & 3.5m spacing. Total 80 %(approx.) of planned quantity will require drilling & blasting. Holes will be charged with emulsion/ slurry/ SME and initiated using NONEL/ detonating fuse	
Geological Reserves	248.968646 Million Tonnes	
Mineable Reserves	235.359 Million Tonnes	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Total Excavation -18.84 MTPA Iron ore production - 9.47 MTPA Waste - 9.37 MTPA	
Life of mine	25 years. May be revised on basis if reserves are updated on basis of further detailed exploration	
Mine Bench Height & Bench Width	6 m & 10 m	
No. of Mine Benches	98	
Existing Depth, m bgl	170 m	

Ultimate Depth of Mining, m bgl	210 m
Ground Water Table, m bgl	Gandhamardan–A Ground water table is at 643 m AMSL (above Mean Sea Level). Gandhamardan–B Ground Water Table is at 625-626 m AMSL (above Mean Sea Level).
Details of ground water intersection	The mine working will not intersect ground water table.
Individual bench slope	75º
Overall pit slope	45º
Details of existing/ proposed Crusher	Mobile Crushing Plant (1x250 TPH), Static Crushing Plant (1x 325 TPH, 1x450 TPH, 1x900 TPH). Mobile screening plant (2x200 TPH, 4x500 TPH, 2x350 TPH, 1x1200TPH, 1X500TPH).
Mineral Beneficiation	Crushing & Screening
RoM output size	Lump Ore – 10 to 40mm Fine Ore – 10mm
Transportation details including capacity of dumper/tipper, mode of transport and distance	9.47 MTPA will be dispatched by trucks to consumers nearby railway siding(s) at buyers' discretion.
Generation of Topsoil/OB & its Management during plan period & conceptual period	93000 m^3 during plan period. All top-soil generated during expansion of existing quarries will be spread over physically reclaimed areas and stabilised waste dumps as part of the biological reclamation process.
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	48.42 million tonnes during plan period. These wastes are dumped at the earmarked non-mineralized areas in a retreating manner by forming number of terraces and compacting itusing dozers.

viii. Water requirement detail**:**

Total water requirement	1689 m^3/day	Fresh water	1479 m^3/day
		Treated water	210 m^3/day
Source	Ground water and surface water		
Permission for withdrawal/ intersection along with details of grant and its validity	NOC to abstract 850 m3/day of Ground Water has been obtained from CGWA, Govt. of India vide NOC No. CGWA/NOC/MIN/ORIG/2022/14882, for Gandhamardan–A, renewal application under consideration. NOC to abstract 98 m^3/day of Ground Water has been obtained from CGWA, Govt. of India vide NOC No. CGWA/NOC/MIN/REN/1/2024/9454, dated 26.04.2024 for		

	Gandhamardan–B. • Surface water permission obtained from Water Resources Dept. vide letter No. 17585/WR, dt.24.07.2017 for drawal of 329 m^3/day from ChamdaNala for Gandhamardan–A. • Surface water allocation of 202 m^3/day i.e 0.082 cusecs has been obtained from Department of Water Resource, Govt. of Odisha vide letter no. 17573/WR, dt 24.07.2017 for Gandhamardan–B.

ix. Nearest village/town/ highway/interstate boundary/railway station/water bodies/monument/ forest

Particulars	Particular's Name	Distance &Directions
Village	Upper Jagar	~0.6km(NW) of ML
Town	Keonjhar	~16 km(W) of ML
Highway	NH-49	~5 km(W) of ML
Interstate Boundary	Jharkhand	47 KM (N) of ML
Railway Station/Railway line	Keonjhar	~16 km W of ML
Water Bodies	Bitarani River SuakatiNala PatarpagiNadi ChamdaNala SanladihiNala TandijoraNala Badaghagara Dam Machkandana River IchindaNala -	4.6 km (W) 1.3 km E 4.8km NW 3.0 km SW 1.55 km SE 4.15 km S 3.9 km SE 3.6 km E Core Zone
Forest	Gandhamardan PRF	

x. Presence of Environmentally Sensitive areas in the study area

Forest Land/Protected Area/Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest Land within the mine lease area and (if yes) status of Forest Clearance	Yes	1929.3961 ha; PP has obtained the Stage II FC for entire Forest Land of 1929.3961 ha lying within ML area of 2209.4433 ha through various letters dated dated 24.04.2017, 22.03.2021, 03.06.2022, 17.08.2007, 18.10.2007 and 09.10.2018.
National Park	No	
Wildlife Sanctuary	No	

Elephant/Tiger Reserve	No	
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)	No	
Coastal Regulation Zone (CRZ)	No	
Schedule-I species (No.s and name of schedule-I species with authenticated letter)	Yes	-
Wildlife Conservation Plan	Yes	Site-Specific Conservation Plan has been prepared and the same has been approved by the PCCF (WL) vide letter No. 3305/1 WL(C) SSP-325/2012 dt.04.05.2012 with a total financial out lay of Rs. 629.83 lakhs for Gandhamardan Block - A Iron ore mine, and vide letter No.1757/1 WL(C) SSP-62/2011 dt.11.03.2011 with a total financial out lay of Rs.218.00 lakhs for Gandhamardan Block -B Iron ore mine.

xi. Green belt/ plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	291.99 ha/500000 nos.
Budget for green plant & plantation till the end of life of mine.	Rs. 750 lakhs
Details of existing plantation and its survival rate	110325; 90% survival rate
No. of tree cuts in the mine lease area and compensatory afforestation	35928 nos.
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	13.22

xii. Baseline detail:

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	01-12-2021 to 28-2-2022
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Winter Season, 2021-2022
Predominant Wind direction (From)	Predominant wind directions: E (9.42%) & SW (7.04%).
Ambient Air Quality	9 (1CZ + 8BZ)

(no. of locations) and results	• PM_{10} levels varied from 91 to 51 µg/m^3 • $PM_{2.5}$ levels varied from 55 to 30 µg/m^3 • NO_2 levels varied from 24.2 to <10 µg/m^3 • CO levels varied from 1721 to 301 µg/m^3
Noise level (no. of locations) and results	10 (2CZ + 8BZ) • During Day time varied from 63.8 to 39.0 dB(A) & Night time varied from 47.9 to 37.2 dB(A). • Noise levels within norms of respective noise category areas.
Water Quality (no. of locations) and results	16 (8SW + 8GW) Surface Water • pH (6.7 to 7.6), DO (5.4 to 7.4 mg/l), BOD (2 to 3 mg/l), Total Coliforms (630 – 1700 MPN/100 ml). • It was found that the water quality is good for irrigation purpose; outdoor bathing, propagation of wild life and fisheries and also it can be used as drinking water source with conventional treatment followed by disinfection. Ground Water • Iron value slightly exceeding the acceptable limits in only one water sample (GW8). Values of total alkalinity and total hardness in sample GW4 and GW8 are slightly exceeding the acceptable limits but well within the permissible limit. Similarly, value of aluminium and manganese are slightly exceeding the acceptable limit but well within permissible limit in samples GW2, GW3, GW4, GW6 & GW8.
Soil Quality (no. of locations) and results	6 • pH Moderately Acidic. • The concentration of Fe, Cu, Zn &Mn are within the specified critical limit for S1 sample while for S2, S3, S4, S5 and S6 samples the concentrations are above the critical limits. • The soil analysis report indicates that the soil in the area is capable of supporting plant growth.
Hydro geological study and results	Hydrogeological survey in the area reveals the lithological characteristics and the role of tectonic deformation on the occurrence and distribution of ground water reservoirs and their water bearing and water yielding properties as well as water quality issues.
Traffic study (no. of locations) and results	2 At present the Daily traffic volumes at T1 and T2 are well within the respective Recommended Design Service

	Volumes.

xiii. Details of CTE/CTO, Certified Compliance Report, Certified Production Details from the inception of the mine:

Particulars	Details of Letter along with date of grant and validity
Consent to Establish	• CTE has been granted by State Pollution Control Board, Odisha vide letter No. 7569/IND-II-CTE-6512 on dated 04.06.2021 for Gandhamardan–A. • CTE has been granted by State Pollution Control Board, Odisha vide letter No. 19310/IND-II-CTE-6320 on dated 04.12.2021 for Gandhamardan–B.
Consent to Operate	• CTO has been granted vide letter No. 4901/IND-I-CON-6050 with Consent Order No –2539 dated 29.03.2022, which is valid till 31.3.2025 for production of 9.12 MTPA under Air (PCP) Act, 1981 and Water (PCP) Act, 1974. • CTO has been granted vide letter No. 4983/IND-I-CON-244 with Consent Order No –871 dated 29.03.2022, which is valid till 31.3.2025for production of 9.12 MTPA under Air (PCP) Act, 1981 and Water (PCP) Act, 1974.
Certified Compliance Report and Inspection date	• EC Compliance Report Certified by IRO Bhubaneswar issued vide letter no. 101-556/09/EPE dated 08-12-2023 based on the site visit made on 12-10-2023 for Gandhamardan-A Iron Ore Mine. ATR submitted vide OMC's letter No. 605/OMC/ROG/2024 dated 22-02-2024. • EC Compliance Report Certified by IRO Bhubaneswar issued vide letter no. 101-568/09/EPE dated 08-11-2023 based on the site visit made on 09-10-2023 for Gandhamardan B Iron Ore Mine. ATR submitted vide OMC's letter No. 3719/OMC/ROG/2023 dated 30-11-2023.
Certified Production Details from the inception of the mine (in tabular form against the EC capacity)	PP has submitted the Certified Annual Production of Iron Ore (ROM) from Gandhamardan A and Gandhamardan B Mines since 1993 – 94 to 2023-24 (upto August 2023) enclosed in the EIA-EMP report at Table no. 2.1.

xiv. Rehabilitation & Resettlement (R&R):

R & R details	The PP has submitted that no R&R issues involved as no private land acquired.

xv. Court case details:

Court Case, No and its present status	Yes Complaint case is pending at SDJM Keonjhar for Case No. 2 (C) CC no. 4 of 2013 and 2 (C) CC no. 10 of 2014.

xvi. Details of the Environmental Management Plan (EMP):

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)
Pollution control	2.2036	20.00
Pollution monitoring (Laboratory)	Nil	34.44
Occupational safety	Nil	15.00
Green belt	5.0000	50.00
Total	7.2036	119.44

xvii. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	2.6736
Project Cost	368.02
Employment (Nos)	294

2.5.3 Observation and Recommendation of the Committee:

The EAC observed that the instant proposal is for amalgamation of Gandhamardan Block-A Iron Ore block having ML area of 618.56 ha and production capacity of 0.35 MTPA with Gandhamardan Block-B Iron Ore block having ML area 1590.8673 ha and production capacity of 9.12 MTPA as a single and composite Mining Lease. The single mining lease shall be named as Gandhamardan Iron Ore Mine keeping the total ML area and total production from both the leases intact. PP also informed the EAC, that the State Govt vide the proceeding order no. 7485 dated 02.03.2022 has approved the amalgamation of the Gandhamardan Block-A Iron Ore block with Gandhamardan Block-B Iron Ore block. The amalgamated lease is valid till 20.05.2033.

Based on the submission of PP, EAC was of the opinion that the instant case of amalgamation of the mine lease can be dealt under para 7 (ii) of EIA Notification 2006 and its subsequent amendments. Accordingly, EAC **returned** the instant proposal and asked PP to submit a fresh proposal under para 7 (ii) of EIA Notification 2006 and its subsequent amendments.

2.6 Amendment in EC granted on 04.04.2022 to Mudhvay Limestone Mine with production capacity of 4.38 MTPA, Over-burden 8.5 MTPA & Top Soil 0.44 MTPA comprising total excavation 13.32 MTPA including Top soil] along with the installation of 1200 TPH capacity Crusher in ML Area of 228.2694 ha by M/s Shree Cement Limited located at Mudhvay Village, Lakhpat Tehsil, Kachchh District, Gujarat [Online Proposal No. IA/GJ/MIN/458723/2024, File No. IA-J-11015/23/2018-IA-II(M)] - Amendment in EC reg.

2.6.1 The instant proposal is for amendment in Environmental Clearance (EC) granted on 04th April, 2022 for Mudhvay Limestone Mine with production capacity of 4.38 MTPA, Over-burden 8.5 MTPA & Top Soil 0.44 MTPA comprising total excavation 13.32 MTPA including Top soil] along with the installation of 1200 TPH capacity Crusher in ML Area of 228.2694 ha by M/s Shree Cement Limited located at Mudhvay Village, Lakhpat Tehsil, Kachchh District, Gujarat.

2.6.2 The details of the project as ascertained from the document submitted by the Project Proponent are given as under:

i. The mine lease area is located between Latitude 23°42'41.36" to 23°43'59.93" and Longitude 68°41'11.94" to 68°41'53.21". The mine lease area falls under the Survey of India Toposheet No. Core Zone: F42C10 (41A/10), Buffer Zone: F42C9 (41A/9), F42C10 (41A/10), F42C13 (41A/13) & F42C14 (41A/14) and falls in Seismic Zone-V.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals. The instant proposal attracts the general conditions as the Narayan Sarovar Wildlife Sanctuary is located at a distance of 3.3 km, South and Eco-Sensitive Zone is located at a distance of 2.4 km, South from mine lease area and falls under Category “A” and accordingly appraised at the Central level.

iii. Details of previous Environmental Clearance (EC): -

   a. The Project Proponent obtained Environmental Clearance (EC) on 04.04.2022 for Mudhvay Sub-Block ‘B’ Limestone Mine with Total excavation of 12.18 MTPA [Limestone: 4.38 Million TPA, Over-burden: 8.14 Million TPA & Inter Burden: 0.36 Million TPA excluding Top Soil] and installation of 1200 TPH capacity Crusher in the mine lease area of 233.5 ha, located at Mudhvay Village, Lakhpat Tehsil, Kachchh District, Gujarat.

   b. Then, the Project Proponent obtained Corrigendum in EC on 27.06.2022 w.r.t total excavation as 12.88 MTPA instead of 12.18 MTPA.

   c. The Project Proponent has requested for amendment in EC dated 04.04.2022 w.r.t change in mine lease area from 233.5 ha to 228.2694 ha. The Project Proponent submitted that due to change in mine lease area the following amendment is sought as given below in table: -

S. No.	Particulars	Details as per EC dated 04.04.2022	Amendment sought by the Project Proponent	Remarks given by the Project Proponent
1	ML Area (in ha)	233.50 ha Govt. land: 143.0 ha Pvt. land: 90.50 ha	228.2694 ha Govt. land: 137.7694 ha Pvt. land: 90.50 ha	An area of 5.2306 ha was restricted and deleted from Letter of Intent (LoI) of 233.50 ha as per the order dated 20.12.2022.
2	Geographical Coordinates	23° 42' 39.2377" N to 23° 43' 59.9313" N 68° 41' 11.9388" E to 68° 41' 53.2506" E	23°42'41.36“ N to 23°43'59.93" N 68°41'11.94" E to 68°41'53.21" E	Southern coordinates shifted northwards
3	EMP Capital Cost (Rs. in Cr.)	2.93	3.68	0.75 Cr. Increased due to Greenbelt increased
4	EMP Recurring Cost (Rs. in Cr.)	0.276	0.346	0.084 Cr. Increased due to Greenbelt increased
5	Power Requirement MW)	2 MW	2.3 MW	Slightly increase due to Power Factor Consumption
6	Total Geological Reserves (in Million Tonnes)	301.5 Million Tonnes	294.867 Million Tonnes	Reduction of reserves due to reduction of ML Area
7	Minable Reserves (in Million Tonnes)	262.94 Million Tonnes	241.390 Million Tonnes	Reduction of reserves due to reduction of ML Area
8	Total Waste Generation	121.79 Million Tonnes	110.4 Million Tonnes (Not provided in Modified Mining Plan as per the standard format)	Reduction of Waste generation due to reduction of ML Area
9	Life of the Mine	64 Years	59 Years as mineable reserves have been reduced	Life of Mine reduced due to reduction of Reserves
10	Distance to Narayan Sarovar WLS & ESZ	3.3 km 2.4 km	3.4 km 2.5 km	Distance increase due to reduction of ML Area & shifting of ML boundary

11	Land Use	Excavated area: 221.70 ha (Voids: 66.70 and Backfilled area: 155.0 ha)	Excavated area: 209.4694 ha (Voids: 54.47 ha and Backfilled area: 155.0 ha)	Reduction in void area by 12.23 ha
12	Greenbelt	11.80 ha	18.80 ha	Increase on south side of ML

iv. The proposal was considered in the 26th EAC (Non-Coal Mining) meeting held during 31st January & 1st February, 2024 wherein the Committee has deferred the proposal and requested to submit the desired information. The PP vide letter dated 17.05.2024 submitted the point-wise reply as mentioned below:

<table>
<tr><th>S. No.</th><th>Observation of EAC</th><th>Reply by PP</th></tr>
<tr><td>1.</td><td>The Project Proponent needs to submit the land use classification certificate from the concerned State Dept. clearly mentioning the type of land before the grant of EC dated 04.04.2022 and at present.</td><td>Letter from Mamlatdar, Revenue Department, Govt. of Gujarat vide letter no. Jaman/Vashi/811/484//2024, dated 15.05.2024 is obtained showing the type of land before the grant of EC dated 04.04.2022 and at present. Copy of Letter from Mamlatdar, Revenue Department along with English Translated Notarized submitted.

In addition, we have also obtained the letter from the Commissioner and Geology & Mining (CGM), Govt. of Gujarat vide letter nds CGM/Lease/Auction/Major/ Mudhvay-B/2022-23/1673, dated 17.05.2024 showing the Land Use Classification (Type of land) before the grant of EC dated 04.04.2022 and at present of the aforesaid mining lease. Summary of type of land mentioned in Commissioner and Geology & Mining (CGM), Govt. of Gujarat letter is as follows: Details of land use classification:
<table>
<tr><td colspan="3">Type of Land before the grant of EC dated 04.04.2022</td></tr>
<tr><td>Sr. No.</td><td>Land Type</td><td>Area (Ha)</td></tr>
<tr><td>1</td><td>Government Land</td><td>143.00</td></tr>
<tr><td>2</td><td>Private Land</td><td>90.50</td></tr>
<tr><td>3</td><td>Forest Land</td><td>0.00</td></tr>
<tr><td colspan="2">Total</td><td>233.50</td></tr>
</table>
</td></tr>
</table>

<table>
<tr><td></td><td></td><td>
<table>
<tr><td colspan="3">Type of Land at the time of Grant Order</td></tr>
<tr><td>Sr. No.</td><td>Land Type</td><td>Area (Ha)</td></tr>
<tr><td>1</td><td>Government Land</td><td>137.7694</td></tr>
<tr><td>2</td><td>Private Land</td><td>90.50</td></tr>
<tr><td>3</td><td>Forest Land</td><td>0.00</td></tr>
<tr><td colspan="2">Total</td><td>228.2694</td></tr>
</table>
Copy of Commissioner and Geology & Mining (CGM), Govt. of Gujarat is submitted.
</td></tr>
<tr><td>2.</td><td>The Project Proponent needs to submit the letter from the State Forest Dept.
clearly mentioning the involvement of forest land in the mine lease area
before the grant of EC dated 04.04.2022 and at present.</td><td>Letter from the Deputy Conservator of Forest (DCF – Bhuj), State Forest Dept. has been obtained vide letter no. C/JMN/Te.11/03/23-24, dated 12.04.2024 clearly mentioning the details of forest land involvement in the mine lease area before the grant of EC dated 04.04.2022 and at present received. Stating “there was no measurement of forest land located near to aforesaid mine area, thus there was no clarity on overlapping/inclusion of forest over the mining area, prior to EC dated 04.04.2022. Whereas, as per the documented details of auction in 2017, there was no forest land involved in the project. However, after grant of EC for the project, while DILR surveyed the land and prepared maps with GPS Co-ordinates in which it was observed that 5.2306 ha. of forest land of Mudhvay Village was overlapped on mining lease area of 233.50 ha. By considering the documents submitted by your end it seems that for aforesaid land the DILR measurement was done on 21.11.2022. By considering DILR measurement sheet dated 21.11.2022 it is cleared that there is no forest land at present in the garneted mining lease area of 228.2694 Ha by excluding 5.2306 ha forest land from the earlier area of 233.50 ha.”
Copy of the Deputy Conservator of Forest (DCF - Bhuj), State Forest Dept. is submitted</td></tr>
<tr><td>3.</td><td>The Project Proponent needs to submit the letters regarding</td><td>DILR Correspondence Letters dated 01.07.2022, 10.08.2022, 12.08.2022,</td></tr>
</table>

	SCL measurement by DILR and their correspondence letters dated 01.07.2022, 10.08.2022, 12.08.2022, 12.10.2022, 18.11.2022 and approved DILR map for the revised area of 228.2694 ha.	12.10.2022, 18.11.2022 and approved DILR map for the revised area of 228.2694 ha. are attached herewith submitted.
4.	The Project Proponent needs to submit the copy of mine lease deed executed on 19.12.2022 for the revised area of 228.2694 ha.	Copy of documents of mine lease deed executed on 19.12.2022 for the revised area of 228.2694 ha. is submitted.
5.	The Project Proponent needs to submit the tender document issued by the State Govt. for the purpose of auction for this instant mine lease.	PP has submitted Geological report on Limestone exploration of Mudhvay Limestone prepared by Commissioner of Geology and Mining.

v. Lease Details:

S. No	Details of grant of Mine Lease deed execution	Period of Grant		Name of the Mineral	Mine lease area in Ha
		From	To		
1	➢ Lease deed has been executed for an area of 228.2694 ha. on 19.12.2022 ➢ Lease Registration has been done for an area of 228.2694 ha. on 20.12.2022.	19.12.2022	18.12.2072	Limestone	228.2694

2.6.3 Observation and Recommendation of the Committee:

The Project Proponent and the consultant present the point wise reply of the ADS raised vide minutes of the 26th EAC (Non-Coal Mining) meeting held during 31st January & 1st February, 2024. The EAC noted that PP has obtained a letter no. Jaman/ Vashi/ 811/484/2024 dated 15.05.2024 from Mamlatdar and Executive Magistrate Office, Lakhpat, at Dayapar-Kutch. It was mentioned in the letter that the total land area allocated for the said project was 233.5 ha as per letter of intent (LoI) issued by Industry and Mines Department, Gujarat Government No. MCR-102016-21-46-CHH on dated 26.06.2017 where 143 ha area was government land and 90.05 ha private land. It has been further mentioned in the letter that as per DLIR Bhuj measurement sheet No. 3/89/2021-22 dated 30.07.2022, 5.23.06 ha array area

overlapped with forest department land. Therefore PP asked for the removal of this overlapped area of 5.23.06 ha forest area from the lease area, accordingly, DILR Bhuj removed overlapping land. Subsequently, PP was granted lease for 228.2694 ha wherein 137.7694 ha is government land and 90.05 ha is private land.

With regard to the above submission, EAC observed that due to overlapping of forest land in the south side of the lease, as per the request of the PP, State Govt has removed that entire stretch of the forest land from the ML area and has also reduced an equivalent area of 5.23.06 ha from the government land component of the ML area.

Further, PP presented the letter no. CGM/Lease/Auction/Major/Mudhvay-B/2022-23/1673, dated 17.05.2024. from Commissioner and Geology & Mining (CGM), Govt. of Gujarat, Gandhinagar wherein it was mentioned that even before issuance of EC not forest was present within the ML area and neither any forest land is present in the ML area after the issuance of EC. PP also submitted the letter no C/JMN/Te.11/03/23-24, dated 12.04.2024 from the forest department dated 12.04.2024 wherein following has been mentioned:-

"In the matter, it is clarified that there was no measurement of forest land located near to aforesaid mine area, thus there was no clarity on overlapping/inclusion of forest over the mining lease area, prior to EC dated 04.04.2022

Whereas as per the documented details of auction in 2017, there was no forest land involved in the project……..."

In view of the aforesaid submission of PP, EAC was of the opinion that the instant proposal was appraised and accorded EC as per the then available facts. The DILR survey has resulted in change of the scenario, EAC was of the opinion that before proceeding further, it becomes immense important to know whether PP has undertaken any mining activity upon grant of EC within the forest land or not. Accordingly, EAC **deferred** the proposal for want of following information:

i. Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Rajasthan clarifying whether any mining within the Forest Land of 5.23.06 ha has been carried out or not and whether the same has been carried out by M/s. Shree Cement Limited or not?
ii. PP needs to submit the boundary coordinates of the revised ML area certified by DMG.
iii. PP needs to submit the DMG certified coordinates of the deleted forest area of 5.23.06 ha.
iv. Project proponent needs to submit the undertaking that no mining has been done on 5.23.06 ha land.

2.7 Amendment of EC dated 03.02.2009 for Specific condition no. (xx) granted to Gandhamardan Block B Iron Ore production for 9.12 MTPA in the ML area of 1590.8673 ha by M/s Odisha Mining Corporation Limited located in District Keonjhar, Odisha [Online Proposal No. IA/OR/MIN/451209/2023, File No. J-11015/1084/2007-IA. II(M)] - Amendment in EC dated 03.02.2009 reg.

2.7.1 The instant proposal is for Amendment of EC dated 03.02.2009 for Specific condition no. (xx) granted to Gandhamardan Block B Iron Ore production for 9.12 MTPA in the ML area of 1590.8673 ha by M/s Odisha Mining Corporation Limited located in District Keonjhar, Odisha.

2.7.2 The Project Proponent has submitted the following details:

i. The proposal was earlier considered in the 28th EAC (NCM) during 14-15th March, 2024 wherein the Committee considered the proposal for amendment in EC dated 03.02.2009 w.r.t specific condition no. xx of Gandhamardan Block B Iron Ore Mining Project of M/s Odisha Mining Corporation Limited and deferred the proposal for the submission of desired information.

ii. The PP vide letter dated 16th May, 2024 reported that OMC has already proposed for amalgamation of Gandhamardan Block A Iron Ore Mining and Gandhamardan Block B Iron Ore Mining. Therefore, the PP requested for withdrawal of proposal no. IA/OR/MIN/451209/2023 with respect to amendment of EC of Gandhamardan Block B Iron Ore Mining of OMC.

2.7.3 Observation and Recommendation of the Committee:

The PP vide letter dated 16.05.2024 stated that M/s OMC Limited has already proposed for amalgamation of Gandhamardan Block A Iron Ore Mining and Gandhamardan Block B Iron Ore Mining. In the same letter, PP also requested for withdrawal of the instant amendment proposal. Accordingly, the EAC **returned** the proposal in present form.

2.8 Amendment in EC dated 13.03.2015, 09.11.2015 & 13.12.2021 granted to Jajang Iron Ore Mine with the production capacity of 16.5 MTPA & Installation of Wet Beneficiation Plant 6.0 MTPA in the ML Area of 666.150 Ha by M/s JSW Steel Ltd located at Villages Jajang, Joribahal, Palsa (Ka), Bandhuabeda, Tehsil Barbil, District Keonjhar, State Odisha. [Online Proposal No. IA/OR/MIN/469492/2024, File No. J-11015/96/2012-IA. II(M)] - Amendment in EC dated 13.03.2015, 09.11.2015 & 13.12.2021 reg.

2.8.1 The instant proposal is for Amendment in EC dated 13.03.2015, 09.11.2015 & 13.12.2021 granted to Jajang Iron Ore Mine with the production capacity of 16.5 MTPA & Installation of Wet Beneficiation Plant 6.0 MTPA in the ML Area of 666.150 Ha by M/s JSW Steel Ltd located at Villages Jajang, Joribahal, Palsa (Ka), Bandhuabeda, Tehsil Barbil, District Keonjhar, State Odisha.

2.8.2 The details of the project as ascertained from the document submitted by theProject Proponent are given as under:

i. The mine lease area is located between Latitude (N) N $21^0$54' 50.01270" to N 21^0 56' 09.90308" Longitude E $85^0$24' 49.65672" to E $85^0$26' 45.52758". The mine lease rea falls under the Survey of India Toposheet No. Core Zone: F45N5 (73 G/5) Buffer Zone: F45N5 (73 G/5), F45N9 (73 G/9) F45H8 (73 F/8), F45H12 (73 F/12) and falls in Seismic Zone-II.

ii. The proposed project activity is listed at schedule no. 1 (a) (3) for Mining of Mineral & 2 (b) (3) for Mineral Beneficiation falls under Category "A" as the mining lease area is greater than 250 ha and appraised at the Central level.

iii. The PP has obtained the Following EC:
   a. The PP has obtained the EC dated 13.03.2015 for Jajang Iron Ore and Manganese Mine of M/s Rungta Mines Limited located at Villages Jajang, Joribahal, Palsa (Ka), Bandhuabeda, Tehsil Barbil, District Keonjhar, State Odisha for production of Iron Ore from 5.5 MTPA to 16.5 MTPA (total handling including dry processing) and Installation of Wet Beneficiation Plant of 6 MTPA capacity within the ML area of 666.15 ha.
   b. Further, M/s Rungta Mines Ltd. obtained amendment in EC dated 13.03.2015 for production of Iron ore with 16.5 MTPA on 09.11.2015.
   c. Subsequently, the Ministry transferred Environmental Clearance issued vide dated 13.03.2015 from Rungta Mines Ltd. to JSW Steel Ltd on 13.12.2021.

iv. Reason for Amendment
   a. EC for Expansion in Iron Ore Production Capacity from 5.5 to 16.5 Million TPA along with Installation of Wet Beneficiation Plant of 6.0 Million TPA Capacity was obtained in favour of Rungta Mines Ltd. dated 13.03.2015.
   b. In the instant case the renewal of the mine lease shall expire on 12.02.2017 and shall be extended and/or deemed to have been extended up to 31.03.2020 as per the MMDR Amendment Act, 2015 dated 26.03.2015.
   c. Therefore, the installation of wet beneficiation plant of 6.0 Million TPA Capacity for such a short period with huge investment will not be economically viable.
   d. Hence, amendment in existing EC dated 13.03.2015 was obtained for production of 16.5 Million TPA only by the MoEF&CC, New Delhi, dated 09.11.2015 in favour of M/s. Rungta Mines Ltd.
   e. After lease expiry of Rungta Mines Ltd. and JSW Steel Ltd. has taken this mine.
   f. The mine lease deed was executed on 27.06.2020 for a period up to 26.06.2070.
   g. Keeping in view Iron ore requirement for Steel Plants, the Company proposes to install a Wet Beneficiation Plant of 6.0 MTPA within the ML Area to utilize abundant low grade ore.

h. Hence, it is requested to dropped the earlier submitted EC Amendment proposal and permit the working as per original EC dated 13.03.2015 for Expansion in Iron Ore Production Capacity from 5.5 to 16.5 Million TPA along with installation of Wet Beneficiation Plant of 6.0 MTPA as per EIA Notification, 2006.

i. A request letter regarding same has also been submitted to MoEF&CC dated 17.08.2022 for reinstating the proposal.

j. It is requested to kindly grant the amendment in EC w.r.t installation of Wet Beneficiation Plant within a valid time period i.e. up to 12.03.2026 including 1 year of COVID-19 accordance with the EIA Notification vide S.O. 221(E) dated 18.01.2021 and EIA Notification vide S.O. 1807 (E) dated 12.04.2022.

v. Details of Mine Lease in chronological manner:

S. No.	Prospecting License/Letter of Intent (LoI)/ Grant of Mine lease and Lr No	Date of the grant	Name of the Mineral & (Major/Minor)	Period of Grant	Granted by	Mine lease area in Ha
1.	The Letter of Intent (LOI) was granted by Steel and Mines Department, Government of Odisha, vide letter No. 3007/IV(Misc.) SM-66/2016(Pt-II)/S&M	18.03.2020	Iron Ore	50 years	Govt. of Odisha	666.150 Ha - as per RoR /669.078 ha - as per DGPS Survey
2	Vesting Order has been granted by Steel & Mines Department; Govt. of Odisha vide letter No. 4190/III(A)SM-02/2020/SM	29.05.2020	Iron Ore	2 years	Govt. of Odisha	666.150 Ha - as per RoR /669.078 ha - as per DGPS Survey
3	Thereafter, Partial modification in vesting order was issued vide letter no. 1325/SM, SM-MC1-MRL-0003-2020	15.02.2022	Iron Ore	up to lease life	Govt. of Odisha	666.150 Ha - as per RoR /669.078 ha - as per DGPS Survey

S. No.	Details of grant of Mine Lease deed execution	Period of Grant		Name of the Mineral	Mine lease area in Ha
		From	To		
1	Mine Lease deed was executed vide letter no. IN-OD01080961199396S, dated 27.06.2020	27.06.2020	26.06.2070	Iron Ore	666.150 Ha - as per RoR /669.078 ha - as per DGPS Survey

2.8.3 Observation and Recommendation of the Committee:

The Committee observed that the instant proposal is for Amendment of EC dated 13.03.2015, 09.11.2015 & 13.12.2021 for installation of Wet Beneficiation Plant within the same ML area. The Committee noted that the EC for enhancement in production capacity along with Installation of Wet Beneficiation Plant was accorded to the M/s. Rungta Mines Ltd. on 13.03.2015. Further, as per the MMDR Amendment Act, 2015 vide dated 26.03.2015, the renewal of the mine lease has been extended from 12.02.2017 up to 31.03.2020.Earlier PP has obtained the amendment in existing EC dated 13.03.2015 with the reason that for short period with huge investment was not be economically viable on 09.11.2015 in favour of M/s. Rungta Mines Ltd. Afterwards the Ministry transferred Environmental Clearance issued vide dated 13.03.2015 from Rungta Mines Ltd. to JSW Steel Ltd on 13.12.2021.

The Committee noted that the PP has requested to take amendment with the same operation and capacity based on which EC was issued on 13.03.2015 which contain the beneficiation plant. PP requested to restore the EC dated 13.03.2015 wherein the beneficiation was withdrawn without change in the mining methods/technologies.

During the discussions, the Committee noted and asked the PP to submit their detail justification by describing their process layout and probable emission rate in terms of incremental increase in terms of Air & Water during the 2015 and as of now.

In view of the above, the Committee deferred the proposal for the submission of following information:

i. PP needs to submit a report on the difference between the technologies mentioned w.r.t. the process layout and complete technological process in the EC dated 13th March, 2015 and in the proposed application of Amendment in EC with regard to installation of wet beneficiation plant.

ii. PP needs to submit a report on the difference of probable emission rate in terms of incremental increase in Air & Water pollution during the issuance of EC dated 13.03.2015 and as per proposed scenario.

iii. PP needs to submit the detail plan for Zero liquid discharge for the proposed wet beneficiation plant.

iv. PP needs to submit the copy of DPR and approved mining plans.

v. The Project Proponent should confirm whether same capacity of beneficiation plant with similar technology has been included in approved Mining Plan.

vi. At the time of auction, EC for 6MTPA beneficiation plant was not in place. This needs to be clarified.

2.9 Mining of 85,000 TPA of Sand, Bajri and Boulders in River Ton Lot No. 3/13 by M/s Garhwal Mandal Vikas Nigam Ltd from mining lease area 6.0 Ha located at Village Banshiwala, Tehsil Vikashnagar, Distt Dehradun, Uttarakhand [File No. J-11015/88/2013-IA-II(M), Proposal No. IA/UK/MIN/18419/2013; Consultant: Grass Root Research & Creation India (P) Ltd.]- Reconsideration of EC Reg.

2.9.1 The instant proposal is for reconsideration of EC for mining of 85,000 TPA of Sand, Bajri and Boulders in River Ton Lot No. 3/13 by M/s Garhwal Mandal Vikas Nigam Ltd. from the mining lease area 6.0 Ha, located at Village Banshiwala, Tehsil: Vikashnagar, District: Dehradun, Uttarakhand.

2.9.2 Details of the proposal, as ascertained from the proposal documents are given as under:

i. The mine lease area is located between Latitude 30°20’29.19” N to 30°20' 20.58” N and Longitude: 77°53’33.35” E to 77°53’49.23” E. The mine lease area falls under the Survey of India Toposheet No: 53F14 and the proposed project activity is listed at schedule no. 1(a) Mining of Minerals.

ii. The instant proposal was considered in the 5th EAC (Non-Coal Mining) meeting held during 18-20, October, 2022 wherein the Committee had deferred the proposal and requested to submit the information.

2.9.3 Observation and Recommendation of the Committee:

The EAC observed that the instant proposal is for environmental clearance for mining of Sand (Minor mineral). EAC noted that the PP has not submitted any documents/brief and neither attended the EAC meeting. Accordingly, the EAC **deferred** the proposal and advised PP to submit the requisite details and attend the meeting.

2.10 Mining of Bajri (Minor Mineral) with production capacity of 1,50,000 TPA (ROM) by Lessee M/s Shri Rajendra Singh Ranawat, located near Village-Lasani, Tehsil – Deogarh, District –Rajsamand, Rajasthan (MLA:339.62Ha) [Online Proposal No. IA/RJ/MIN/22536/2016, File No. J-11015/441/2013-IA. II (M), Consultant: M/s Udaipur Min Tech Pvt. Ltd.] - Reconsideration of EC Reg.

2.10.1 The proposal of Lessee Shri Rajendra Singh Ranawat is for mining of Bajri (Minor Mineral) with production capacity of 1,50,000 TPA (ROM). The mine lease area is river bed Khari passing through villages Lasani, Kalalonki Anti, Sopari, Isharmand, Malklaliya, Malkot, Kakrod, PushalokaKhera, under Deogarh Tehsil in Rajsanmand District of Rajasthan. The coordinates of mine lease area are latitude: 25°33'2.76"N to 25°36'27.18"N Longitude 73°56'08"E to 74°07'16.56"E on Survey of India Toposheet numbers 45 G/14, 45 G/15 & 45 K/2, 45 K/3. The project is located in seismic zone –II.

2.10.2 The details of the proposal as mentioned below:

i. The proposal of TOR was considered by Expert Appraisal Committee in its 16th meeting held during January, 27-28, 2014 to determine TOR for undertaking detail EIA study. The TOR was issued by MoEF vide letter no. J-11015/441/2013-II(M), dated 14th March 2014. The EIA/EMP Report was submitted online to Ministry for seeking environment clearance.
ii. The mine area is 339.62 ha (Non forest) which is on Khari river which is Government land. The letter of Intent has been issued by the Joint Secretary, Mines Department, Government of Rajasthan, vide letter No F.10 (13) Khan/Group-2/13, Jaipur, dated 13.06.2013 for a period of five years. Mining Plan along with Progressive Mine Closure Plan has been approved by State Govt. of Rajasthan, vide letter no SME/ RAJ- CIR/Minor/Bajri/RAJ-Amet/F-12/13/3304, dated 21.5.2014.
iii. The Method of mining will be opencast semi-mechanized mining. Excavation will be carried out up to a maximum depth of 3 m from surface of sand deposit and 1 m above from the water level of the River channel whichever is reached earlier. About 51.2 ha area will be used for excavation. The site elevation is 560mRL to 620mRL. The ground water depth is 7-8 m bgl in pre monsoon & 5-6m bgl in post monsoon. Ground water table will be not intersecting during mining operation. The total water requirement is 17KLD including water demand for domestic purpose dust suppression and plantation which shall be met available from water tanker & tube wells from nearby villages. The information is awaited from project proponent.

2.10.3 Observation and Recommendation of the Committee:

The EAC observed that the instant proposal is for environmental clearance for mining of Sand (Minor mineral). EAC noted that the PP has not submitted any documents/brief and neither attended the EAC meeting. Accordingly, the EAC **deferred** the proposal and advised PP to submit the requisite details and attend the meeting.

2.11 River Bed Mining project of Minor Mineral with production capacity of 7.5 Lakh TPA (RoM) by M/s Indrajeet Singh Jhala located at Revenue village of Tehsil – Jhalrapatan&Ramganjmandi, DisttJhalawad& Kota, Rajasthan [Online Proposal No. IA/RJ/MIN/25185/2016, File No. J-11015/328/2013-IA. II (M)] - - Reconsideration of EC Reg.

2.11.1 The proposal of M/s Indrajeet Singh Jhala, is for mining of River Sand, (Minor Mineral) with proposed production capacity of 7,50,000 TPA (ROM). The mine lease area is located at village (s) - Bambori, Bavrikheri, Aroliya, Biriyakherikhurd, Gindora, Jhalarapatan, Bakshpura, Bagdar, Mundalyakhera, Minutes for 28thEAC Meeting to be held during February 26-27, 2018 Chand loi, Sagoriya, Rup pura, Kanwara, Kanwari, Samiya, Gadari, Dhavli, Sarangakhera, Narli, Binda, Jatamali, bhumari, Semlibhawani, Chanvali, Gurariya, Asondiya, Khijarpur, Bhaumara, Soyatkalan, Gugalheri, Gunjari, Achravan, Matwasa, Gadarwaranurji, Barana, Ratanpura, Mori, Kanskheri, Kherkhera&Barodiya Tehsil: Jhalarapatan of District: Jhalawar and Tehsil-
Ramganjmandi of district Kota, State, Rajasthan in the mine lease area of 1695.06 ha. The mine lease area lies on the River bed of Badi Kali Sindh, Ahu, Chandra Bhaga, RewaNadi& their Connected Flow Nallahs.

2.11.3 Observation and Recommendation of the Committee:

The EAC observed that the instant proposal is for environmental clearance for mining of Sand (Minor mineral). EAC noted that the PP has not submitted any documents/brief and neither attended the EAC meeting. Accordingly, the EAC **deferred** the proposal and advised PP to submit the requisite details and attend the meeting.

Day 3: 14th June, 2024 (Friday)

3.1 Vangar&Madhiya Limestone Mine of M/s Nirma Limited for mining of Limestone with production capacity of 1.6 MTPA in the mine lease area of 612.1336 ha, located at Villages Vangar&Madhiya, Tehsil: Mahuva, District: Bhavnagar, Gujarat [Online Proposal No: IA/GJ/MIN/443498/2023; F.No: J-11015/152/2016-IA.II(M), EIA Consultant: M/s Centre for Envotech and Management Consultancy Pvt. Ltd] - Environmental Clearance reg.

3.1.1 The proposal is for Environmental Clearance for mining of Limestone in Vangar & Madhiya Limestone Mine of M/s Limited for mining of Limestone with production capacity of 1.6 MTPA in the mine lease area of 612.1336 ha, located at Villages Vangar & Madhiya, Tehsil Mahuva, District Bhavnagar (Gujarat).

3.1.2 The details of the project as ascertained from the document submitted by the Project Proponent are given as under:

i. The mine lease area is located between Latitude 21º01'44.54" to 21º 03' 40.04" N and Longitude 71º39'18.3"E to 71º41'05"E. The mine lease area falls under the Survey of India Toposheet No: 41 O/12 (restricted)and falls in Seismic Zone-III.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category "A" as the mining lease area is greater than 250ha and appraised at the Central level.

iii. Details of Terms of Reference (ToR):

Date of application	Proposal No/ File No	Consideration by EAC	Details of ToR	Date of accord
18.11.2022	IA/GJ/MIN/403568/2022	06.12.2022	Letter no. J-11015/152/2016-IA.II (M)	23rd December, 2022

iv. Details of Mine Lease in chronological manner:

S.no	Prospecting License/ Letter of Intent (LoI)/ Grant of Mine lease and Lr No	Date of the grant	Name of the Mineral & (Major/ Minor)	Period of Grant	Granted by	Mine lease area in Ha
1	MCR-102004-1827-CHH	15.02.2008	Limestone	30 years	IMD, Government of Gujarat	1225.8553
2	MCR-102004-1827-CHH	08.01.2017	Limestone	50 years	IMD, Government of Gujarat	612.1336

S. No	Details of grant of Mine Lease deed execution	Period of Grant		Name of the Mineral	Mine lease area in Ha
		From	To		
1	MCR-102004-1827-CHH	11.01.2017	10.01.2067	Limestone	612.1336

v. Land Use/Land Cover of the Mine Lease Area:

Private land	586.4789

Government land	25.6547
Forest land	-
Total Mining lease area (MLA), ha	612.1336
Private land for crusher, workshop & other infrastructure outside the MLA	No any facilities outside the ML area. However crusher will be installed at company's Cement Plant.

vi. Mining plan details:

Mining Plan including Progressive Mine Closure Plan (approved by Indian Bureau of Mines/DMG)	Letter No.	File No.: 684(4)(1)/MP-347(196)/2021-22 GNR/1125
	Date	05.08.2021
	Mineral & (Major/Minor)	Major
	Mine Lease Area, Ha	612.1336
	Validity	31.03.2026
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized	
Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Slurry explosive- cap sensitive and non-cap sensitive.	
Geological Reserves	35.539 Million tonne	
Mineable Reserves	14.913 million tonnes	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Top soil- 0.99 million cum OB/SB/IB/Mineral Rejects- Nil Waste-Nil	
Life of mine	13 years (Life of mine may be increased subject to conversions of resources under 333 category into category of reserves 111)	
Mine Bench Height & Bench Width	6.0 m, for working bench 12-15 m for closing (conceptual) bench Optimum	
No. of Mine Benches	2	
Existing Depth, m bgl	New mine	
Ultimate Depth of Mining, m bgl	10 m	
Ground Water Table, m bgl	15 m (Post monsoon)	
Details of ground water intersection	No ground water will be encountered during planning stage i.e. in 5 years of working plan in neither pre monsoon nor post monsoon season in any of the pits. Ground water will also not intersect during mining at the end of mine life. However, the ground water table may get touched in post monsoon in pit no. 4 & 5 when the proposed	

	conceptual pit bottom level of +1.0 m AMSL is achieved. To avoid any accidental intersection of ground water table, the Company has now decided to restrict mining depth to +2.0 m AMSL in pit no. 4 & 5.
Individual bench slope	80-85°
Overall pit slope	~ 45°
Details of existing/ proposed Crusher	Proposed crusher will be installed at Cement Plant.
Mineral Beneficiation	-
RoM output size	-
Transportation details including capacity of dumper/tipper, mode of transport and distance	Internal haul road from mine face to crusher and by conveyor from crusher to the Cement plant adjacent to the mine lease. For the Soda Ash Plant located at approx.100 km at Kalatalav, Bhavnagar limestone will be transported in dumpers/ trucks through National Highway 51. Internal haul road from mine face to crusher means of dumper/tippers of 25 tonnes capacity.
Generation of Topsoil/OB & its Management during plan period & conceptual period	Top soil at 1st plan period- 150000 cu.m, temporary stacking at one location Top soil at 2nd plan period- 840000 cu.m, temporary stacking at one location Top soil at conceptual period-380000 cu.m, simultaneously backfilling
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Nil
Additional information(if any)	Surface miner as well as ripper/dozer & rock breaker will be used for mining to minimize drilling & blasting.

vii. Water requirement:

Total water requirement	42 KLD	Fresh water	3 KLD
		Treated water	39 KLD
Source	i. Fresh water source Narmada water pipeline/Water tanker. ii. Water harvested within mine lease during rainy season. iii. Treated water source- Reject water of RO /DM plant & Reject water of RO /DM plant (proposed at Cement plant)		

Permission for withdrawal/ intersection along with details of grant and its validity	Permission for water withdrawal from Narmada water pipeline has been taken vide letter No. GWIL/Bhavnagar/Ind.conn./1257 dated 4.06.2008.

viii. Nearest village/town/ highway/interstate boundary/railway station/water bodies/monument/ forest

Particulars	Particular's Name	Distance & Directions
Village	Vangar Madhiya	0.25 km, NW 0.25 km, SE
Town	Mahuva	6.2km, ENE
Highway	NH-51 (Una-Mahuva highway)	Within
Interstate Boundary	Rajasthan	Approx.500 KM,N
Railway Station/Railway line	Amrutvel	2.0 km, N
Water Bodies	Arabian Sea Coast	3.4 km S to the HTL
	Samdiyala Salinity ingress control bund	2.3 km, SSW
	Bhambhali River	0.9 Km, W
	Malan River	7.4 KM,E
	Malan Bandhara	5.4 KM,SE
	Garasawo River	2.5 Km,NE
Forest	RF near Patwa	2.1 KM,S
	RF near Doliya	3.3 KM,SSE
	RF near Dudheri	3.9 KM,SE
	RF near Gujarda	4.3 KM,SE
	RF near Khared	6.3 KM,SE

ix. Presence of Environmentally Sensitive areas in the study area

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks

<table>
<tr><td>Forest Land within the mine lease area and (if yes) status of Forest Clearance</td><td>No</td><td>The Project Proponent has submitted the letter from the Office of the Principal Chief Conservator of Forests vide Lr. No: WLP/32/C826-827/2021-22 dated 13.01.2022 regarding the map showing the location of protected areas within 10km of the Limestone mining project and the and distance of protected areas and proposed Limestone mine.
<table>
<tr><td>Protected areas</td><td>Distance between Limestone mines and Protected areas</td></tr>
<tr><td>Gir National Park</td><td>76.0 km</td></tr>
<tr><td>Gir Wildlife Sanctuary</td><td>44.2 km</td></tr>
<tr><td>Mitiyala Wildlife Sanctuary</td><td>43.5 km</td></tr>
</table>
</td></tr>
<tr><td>National Park</td><td>No</td><td rowspan="4">The Project Proponent has submitted the letter from the Office of the Deputy Chief Conservator of Forest, Bhavnagar vide letter no. A/GMN/T11/2075/22-23 dated 27.01.2023 certifying that the nearest turtle rearing/breeding site is located at a distance of about 70km away from the mines.</td></tr>
<tr><td>Wildlife Sanctuary</td><td>No</td></tr>
<tr><td>Elephant/Tiger Reserve</td><td>No</td></tr>
<tr><td>Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)</td><td>No</td></tr>
<tr><td>Coastal Regulation Zone (CRZ)</td><td>Yes</td><td>Arabian Sea Coast: 3.4 km S to the HTL The proposed project lies beyond distance of 0.5 km from High Tide Line of Arabian Sea Coast. The CRZ map has been prepared by Institute of Remote Sensing, Anna University, Chennai.

ML area outside CRZ- GCZMA letter no. ENV-10-2023-170-T dated 19.07.2023</td></tr>
<tr><td>Schedule-I species (Nos. and name of schedule-I species with authenticated letter)</td><td>Yes</td><td>As per WLCP approved on 20.12.2021 (3 nos.): Peafowl, Chinkara and Asiatic lion. Additional as per WPA amendment of 2022 (9 nos.): Indian Leopard, Striped Hyena, Jungle Cat, Indian Fox, Jackal, Indian Grey Mongoose, Indian Porcupine, Indian Grey Wolf, and Eurasian Spoonbill

The above Schedule-I species have been updated in WLCP.</td></tr>
<tr><td>Wildlife Conservation Plan</td><td>Yes</td><td>On the basis of the fauna study findings & list of fauna authenticated by Forest Department, Wildlife Conservation Plan (WLCP) was prepared and submitted for approval. The said Wildlife Conservation Plan had been approved by the</td></tr>
</table>

		Forest Department on 20.12.2021. Rs. 19.9 lakh had been approved for the conservation of wildlife in the study area. The WLCP has been updated w.r.t. Schedule-I species as per WPA amendment of 2022 and budget allocation has been increased to Rs.65.9 Lakh for all 3 mines.

x. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	26.50 Ha.
Budget for green plant & plantation till the end of life of mine.	80.35 Lakhs
No. of tree cuts in the mine lease area and compensatory afforestation	As per actual during mining
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	16.50
50 m safety zone of nallah, roads, electric lines	10.00

xi. Baseline detail:

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	01.03.2021 to 02.06.2021
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Summer
Predominant Wind direction (From)	South
Ambient Air Quality (no. of locations) and results	16 Core zone (1 no.) - PM10 from 40.8 to 68.8 µg/m^3, PM2.5 from 21.7 to 37.4 µg/m^3, SO_2 from 4.8 to 7.7 µg/m^3 and NO_2 from 4.9 to 10.5 µg/m^3. Buffer zone (15 nos.) : PM10 from 27.6 to 71.7 µg/m^3, PM2.5 from 11.2 to 40.0 µg/m^3, SO_2 from 2.7 to 10.2 µg/m^3 and NO_2 from 3.6 to 14.5 µg/m^3.
Noise level (no. of locations) and results	16 Core zone: 48.95 dB(A) during day time and 41.42 dB(A) during night time, Buffer zone : Between 47.57 dB(A) to 52.46 dB(A) during day time and 39.42 dB(A) to 42.89 dB(A) during night time.

Water Quality (no. of locations) and results	15 (12 ground water and 3 surface) water sampling stations were monitored within the study area. All the parameters of ground water were well within the permissible limits as per IS 10500: 2012. The surface water quality in all samples was found B to below E class. The result indicates that the maximum and minimum values of DO ranges between 5.8 to 6.3 mg/l, hardness ranged between 360 - 8300 mg/l in surface water.
Soil Quality (no. of locations) and results	12 pH ranges between 7.7 - 8.2, Potassium ranges from 157.0 - 845.0 kg/ha and Nitrogen ranges from 0.01 - 12.57 mg/kg
Hydro geological study and results	As per planned mining and Report of hydrogeological & hydrological studies of core and buffer zone of Vangar&Madhiya limestone mine, the groundwater table may get touched in post - monsoon in pit no. 4 & 5 when the proposed conceptual pit bottom level of +1.0 m AMSL is achieved. To avoid any accidental intersection of ground water table, the Company has now decided to restrict mining depth to +2.0 m AMSL in pit no. 4 & 5.
Traffic study (no. of locations) and results	The traffic volume survey was conducted on Bhavnagar to Una Road (NH8E/51) Near Vangar Village. Total numbers of vehicles were found as 6793 per day and equivalent PCUs is 9382 per day. There will be daily movement of 512 numbers of dumpers (to & fro) per day or 1536 PCU/ day on the road. 01 location & V/C = 31.27

xii. Public Hearing (PH) Details:

Advertisement for PH with date (name	26.03.2023 in Sandesh Newspaper &

of major national daily and one regional vernacular daily newspaper)	Indian Express
Date of PH	28.04.2023
Venue	At the premises of Nirma Cement Plant Area, NH 8E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist. Bhavnagar
Chaired by	District Collector & District Magistrate, Bhavnagar District & Regional Officer, GPCB Bhavnagar
Main issues raised during PH	Air pollution, salinity ingression, wildlife protection, acquisition of agriculture land
Budget proposed for addressing issues raised during PH over 3 years	34 Lakhs

xiii. Details of CTE/CTO, Certified Compliance Report, Certified Production Details from the inception of the mine:

Particulars	Details of Letter along with date of grant and validity
Consent to Establish	GPCB CTE granted vide dated 25/01/2021 & valid upto 24/01/2028.
Certified Production Details from the inception of the mine (in tabular form against the EC capacity)	Fresh mine

xiv. Rehabilitation & Resettlement (R&R):

R & R details	For private land, company has obtained surface rights for mining by purchasing land/consent in some of the land & for remaining land, company is in process to procure ownership or surface right for mining on mutually agreed commercial terms. Rs. 2466.88 lakhs cost envisaged for land (189.76 ha) and Rs. 48 lakhs approx. for homestead.

xv. Court case details:

Court Case, No and its present status	The Project Proponent has submitted an undertaking vide letter dated 07.10.2023 stating that there is no litigation on the project either at NGT or any other court of law related to environment and pollution matters in which the project proponent is a respondent.
Undertaking by Project Proponent w.r.t court case	

xvi. Affidavit/Undertaking details:

Affidavit as per Ministry's OM	The Project Proponent has submitted an undertaking by way of notarized Affidavit dated 09.10.2023 stating that the proposal

dated 30.05.2018	does not involve violation of Ministry's OM dated 30.05.2018.
Undertaking by Project Proponent in EIA/EMP report	The Project Proponent has submitted an undertaking vide letter dated 04.01.2023 stating that the contents (information and data) as given by the Consultant in the EIA/EMP report are factually correct with full knowledge of the project proponent.
Undertaking by Consultant in EIA/EMP report	The Director of the EIA Consultant (M/s Centre for Envotech& Management Consultancy Pvt. Ltd) has informed that the baseline data was generated by MoEF&NABL Accredited Laboratory M/s Min Mec R&D Laboratory, a division of Min Mec Consultancy Pvt. Ltd., New Delhi and the same has been verified and also confirmed that he shall be fully accountable for any misleading information mentioned in this statement.

xvii. The Proposal was considered in the 21st EAC meeting held during 18-20th October, 2023 wherein the Committee has deferred the proposal for the submission of requisite information. The Project Proponent has submitted the relevant information on Parivesh, accordingly the proposal was considered in the 28th EAC (NCM) during 14-15th March, 2024 wherein the Committee deferred the proposal for the submission of requisite information. The Project Proponent vide letter dated 10.05.2024 submitted the reply against the observation of 28th EAC meeting are as follows:

S. No	Observation of EAC in the 28th meeting held during 14-15th March, 2024	Reply by Project Proponent
1.	The Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.	• As far as NOC for Vangar&Madhiya Limestone Mine is concerned, the PP has submitted three separate mines wise application to Ministry of Defence, New Delhi vide letter dated: 10.11.2023 and document verification & site visit has been done for three mines. But, two mines i.e. Padhiarka&Doliya and Gujarada, Dudhala&Dudheri Mine mentioned in said security clearance / NOC letter dated: 22.04.2024. As Padhiarka&Doliya Mine and Gujarada, Dudhala&Dudheri Mine are located near sea coast (0.5 km) where as Vangar&Madhiya mines is located 1.3 km far from the sea coast, so it may be presumed that security clearance of Ministry of Defense for said Vangar&Madhiya Mines may not

		be necesaary. However, to get clarification / NOC, PP have submitted request letter dated 01.05.2024 to Ministry of Defence, New Delhi.
2.	PP needs to undertake a study to showcase the probable impact of mining on migratory bird species and their fly-way passage (Central Asian Flyway). Accordingly, PP shall submit the revised conservation plan for the migratory bird species.	• The PP has engaged Dr. Bharat kumarJethva, NABET Accredited Ecology & Biodiversity Expert, Ahmedabad to undertake study on the probable impact of mining of three i.e. 1) Padhiarka&Doliya, 2) Vangar&Madhiya and 3) Gujarda, Duderi&Dudhala limestone mines on migratory bird species and their fly-way passage (Central Asian Flyway) due to mining activity and conservation plan for migratory bird species. Dr. Bharat kumarJethva& his team has conducted the study during month of April & May 2024 and prepared report with mitigation measures for conservation of migratory bird species.
3.	The Project Proponent needs to undertake a study and submit the action for laying common Over Land Belt Conveyor(OLBC) for transportation of mineral from mine lease area to the proposed Cement Plant.	• The PP has submitted and represented during the 28th EAC meeting about the establishment of cement plant which may take 3-4 years' time. • So till the commencement of proposed cement plant, maximum 5% i.e. 270 TPD chemical grade limestone will be transported through @ 11 trip of dumper per day via existing village tar road of 7m (out of which 4 m is tar road) to National Highway and ultimately Soda Ash plant at Bhavnagar and presently no need of Over Land Belt Conveyor for conveying limestone from mine to Soda ash plant. • For conveying limestone from mines to cement plant, the PP will explore the possibility of Over Land Belt Conveyor (OLBC) either side of the highway based on the technical possibility & feasibility by reputed consultant M/s.

		Holtec Consultants and ensure for action to lay OLBC for conveying limestone on establishment of Cement Plant as per its possibility. • Land availability for laying OLBC in private land falling in alignment is prime concern at the time of planning. Land purchase/ obtaining consent for mining activity will be taken place as soon as starting construction work for establishment of cement plant so OLBC laying alignment can be planned properly on basis of land availability.
4.	The project proponent needs to submit a letter from the Commissioner of Geology & Mining, Govt. of Gujarat, clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s Nirma Limited or not?	• The District Geologist, Geology & Mining Department, Govt. of Gujarat, Bhavnagar has submitted his report to the Commissioner of Geology & Mining, Govt. of Gujarat, Gandhinagar stating that there is no any case registered against the Nirma Limited or any other for illegal mining in the lease area. • The Commissioner of Geology & Mining (CGM), Govt. of Gujarat, Gandhinagar vide his letter dated 07.03.2024 authorized the District Geologist, Geology & Mining Department, Govt. of Gujarat, Bhavnagar to issue such letter. Copy of letter CGM, Gandhinagar vide letter dated 07.03.2024 in English version has been submitted. • The PP has highlighted that the District Geologist, Bhavnagar is the District authority of Dep't of Geology & Mining, Govt. of Gujarat working under Commissioner of Geology & Mining, Gandhinagar.
5.	PP submitted that National Highway is under construction, and they have submitted letter to National Highway	• At present the construction of National Highway near cement plant area has been completed and two

	Authorities of India(NHAI) regarding grant of permission to provide Underpass near their proposed cement plant entry. Accordingly, PP needs to submit the permission letter for the underpass.	UNDERPASSES have been provided by NHAI to cross over the National Highway i.e. 1) near Village Madhiya& 2) another near Samdhiyala village road for all public use which are located at around 450 m & 3.0 km from plant area entry respectively which shall be used for crossover the National Highway during transportation of limestone for Cement Plant as well as Soda ash plant. As per NHAI, these Underpasses are constructed for all public use and no need to provide separate permission for its use to crossover. • However, on request the Project Director, NHAI, Bhavnagar has provided permission to use said Underpasses for transportation of limestone raw material from limestone mines to cement plant vide its letter no. NHAI/2024/PIU-Bhavnagar/Pkg-III/Vol-11/D-82, dated: 13.04.2024.
6.	The Project Proponent needs to carry out study by reputed institute to ascertain hardness of strata for deployment of surface miners for mining.	• Limestone sample of Vangar&Madhiya mine has been collected and tested in the laboratory of Reputed Institute i.e. LD Collage of Engineering, Govt. of Gujarat, Ahmedabad and as per test report, Hardness of the limestone is 2.80 on Mohs scale of Hardness & Uniaxial Compressive Strength (UCS) of limestone is 23.80 MPa which is suitable for deployment of Surface miners for mining. Copy of Hardness & UCS test report of limestone provided by LD Collage of Engineering, Govt. of Gujarat, Ahmedabad vide letter no. LDCE/AMD/SOIL/559, dated: 02.05.2024 has been submitted. • The PP reported that Milliolitic limestone of coastal belt of

		Saurashtra from Bhavnagar to Okha, Gujarat state is sedimentary deposit of recent age which is soft and brittle in nature and number of cement plants located on this coastal belt which are near mining lease area and are using Surface Miners for limestone mining. The mining leases are located in the coastal belt of milliolitic limestone, so there is no any doubt in deployment of Surface Miners for mining for cement plant.
7	The Project Proponent needs to submit time line for acquiring land from the villagers.	The timeline for land acquisition submitted vide letter no. NL/ENV-152/2262/2023-24 dated 05/02/2024.

xviii. Details of the Environmental Management Plan (EMP):

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)
Pollution Control	0.241	9.54
Pollution monitoring	0.016	3.88
Occupational health	0.011	0.64
Environmental Studies, etc.	0.10	_
Green belt	_	5.10
Reclamation	_	11.39
Others (Environmental studies, Rehabilitation, Realignment, Expert advice, fencing etc.	_	5.28
Overheads	_	0.30
Total	0.3680	36.12

xix. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	0.70
Project Cost	25
Employment (No.s)	58

3.1.3 Observation and Recommendation of the Committee:

The Project Proponent and the Consultant presented the reply with regard to the ADS raised vide minutes of the 28th EAC (NCM) during 14-15th March, 2024 . The EAC noted that PP has not yet obtained the NoC from Ministry of Defence for the instant project. Accordingly, EAC stated that they cannot proceed further without

the submission of NoC and asked the PP to submit the same for consideration of the project.

Based on above, the EAC **deferred** the proposal for want of the following information:

i. The PP needs to submit the NoC from the Ministry of Defence for consideration of the instant project.

ii. The PP needs to get their report entitled “Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage” vetted by institute of National repute having specialization on conservation and protection of migratory birds. The engaged institute shall also submit site specific tangible mitigative measures to ensure the protection of these migratory birds.

iii. PP needs to submit the timeline for completing the installation of OLBC upon the setting up of cement plant in the form of an undertaking.

3.2 Gujarda, Dudheri&Dudhala Limestone Mine of M/s Nirma Limited for mining of Limestone with production capacity of 2.7 MTPA in the mine lease area of 681.62 ha, located at Villages Gujarda, Dudheri&Dudhala, Tehsil: Mahuva, District: Bhavnagar, Gujarat [Online Proposal No: IA/GJ/MIN/443968/2023, F. No: J-11015/153/2016-IA. II(M), EIA Consultant - M/s Centre for Envotech and Management Consultancy Pvt. Ltd] - Environmental Clearance (EC) reg.

3.2.1 The proposal is for mining of Gujarda, Dudheri&Dudhala Limestone Mine for production capcity of 2.7 MTPA in the mine lease area of 681.62 ha by M/s Nirma Limited located at Villages Gujarda, Dudheri&Dudhala, Tehsil Mahuva, District Bhavnagar (Gujarat).

3.2.2 The details of the project as ascertained from the document submitted by the Project Proponent are given as under:

i. The mine lease area is located between Latitude 21°01'1.31"N to 21°03' 44.86" N and Longitude 71°41'15.21"E to 71°43'38.54"E. The mine lease area falls under the Survey of India Toposheet No: F42R12and falls in Seismic Zone-III.
ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category “A” as the mining lease area is greater than 250ha and appraised at the Central level.

iii. The Project Proponent has obtained the ToR for mining of Limestone in Gujarda, Dudheri&Dudhala Limestone Mine of M/s Nirma Limited vide letter no. J-11015/153/2016-IA. II(M) dated 06.02.2023.

iv. Details of Mine Lease in chronological manner:

S.no	Prospecting License/ Letter of Intent (LoI)/ Grant of Mine lease and Lr No	Date of the grant	Name of the Mineral & (Major/ Minor)	Period of Grant	Granted by	Mine lease area in Ha
1	MCR-102004-1943-CHH	15.02.2008	Limestone	30 years	IMD, Government of Gujarat	1497.4701
2	MCR-102004-1943-CHH	02.02.2011	Limestone	30 years	IMD, Government of Gujarat	1489.4701
3	MCR-102004-1943-CHH	08.01.2017	Limestone	50 years	IMD, Government of Gujarat	681.62

S. No	Details of grant of Mine Lease deed execution	Period of Grant		Name of the Mineral	Mine lease area in Ha
		From	To		
1	MCR-102004-1943-CHH	11.01.2017	10.01.2067	Limestone	681.62

v. Land Use/Land Cover of the Mine Lease Area:

Private land	565.9454
Government land	115.6746
Forest land	-
Total Mining lease area (MLA), ha	681.62
Private land for crusher, workshop & other infrastructure outside the MLA	No any facilities outside the ML area. However crusher will be installed at company's Cement Plant.

vi. Mining plan details:

Mining Plan including Progressive Mine Closure Plan (approved by Indian Bureau of Mines/DMG)	Letter No.	File No.: 684(4)(1)/MP-348(197)/2021-22 GNR/1121
	Date	04.08.2021
	Mineral & (Major/ Minor)	Major
	Mine Lease Area, Ha	681.62

	Validity	31.03.2026
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized	
Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Slurry explosive - cap sensitive and non-cap sensitive.	
Geological Reserves	57.280 Million tonne	
Mineable Reserves	20.574million tonne	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Top soil - 0.57 mi.cum OB/SB/IB/Mineral Rejects- Nil Waste-Nil	
Life of mine	11 years (Life of mine may be increased subject to conversions of resources under 333 category into category of reserves 111)	
Mine Bench Height & Bench Width	6.0 m, for working bench 12-15 m for closing (conceptual) bench Optimum	
No. of Mine Benches	2	
Existing Depth, m bgl	New mine	
Ultimate Depth of Mining, m bgl	10 m	
Ground Water Table, m bgl	15.5 m (Post monsoon)	
Details of ground water intersection	No ground water will be encountered during planning stage i.e. in working plan in neither pre monsoon nor post monsoon season in any of the pits. Ground water will also not intersect during mining at the end of mine life.	
Individual bench slope	80-85°	
Overall pit slope	~ 45°	
Details of existing/ proposed Crusher	Proposed crusher will be installed at Cement Plant.	
Mineral Beneficiation	-	
RoM output size	-	
Transportation details including capacity of dumper/tipper, mode of transport and distance	Internal haul road from mine face to crusher and by conveyor from crusher to the Cement plant adjacent to the mine lease. For the Soda Ash Plant located at approx.100 km at Kalatalav, Bhavnagar limestone will be transported in dumpers/ trucks through National Highway 51. Internal haul road from mine face to crusher means of dumper/tippers of 25 tonnes capacity.	
Generation of Topsoil/OB & its Management during plan period	Top soil at plan period- 249806 cu.m, temporary stacking at one location	

& conceptual period	Top soil at conceptual period-321394 cu.m, simultaneously backfilling
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Nil
Additional information(if any)	Surface miner as well as ripper/dozer & rock breaker will be used for mining to minimize drilling & blasting.

vii. Water requirement:

Total water requirement	44 KLD	Fresh water	3 KLD
		Treated water	41 KLD
Source	Fresh water source Narmada water pipeline/Water tanker. Water harvested within mine lease during rainy season. Treated water source- Reject water of RO /DM plant &Reject water of RO /DM plant (proposed at Cement plant)		
Permission for withdrawal/ intersection along with details of grant and its validity	Permission for water withdrawal from Narmada water pipeline has been taken vide letter No. GWIL/Bhavnagar/Ind.conn./1257 dated 4.06.2008.		

viii. Nearest village/ town/ highway/ interstate boundary/railway station/water bodies/monument/ forest

Particulars	Particular's Name	Distance & Directions
Village	Gujarda, Dudheri, Dudhala, Madhiya Padhiarka	0.2-0.5 km 0.5 km, NW 0.5 km, W
Town	Mahuva	4.0km, NE
Highway	NH-51 (Una-Mahuva highway)	Within
Interstate Boundary	Rajasthan	Approx.500 KM,N
Railway Station/Railway line	Amrutvel	2.0km, N
Water Bodies	Arabian Sea Coast	0.5 km, S from the HTL
	Samdiyala Salinity ingress control bund	4.5 km, WSW
	Malan Bandhara	1.5 km E
	Malan River	4.4 KM,E
	Bhambhali River	5.4 Km, W
	Garasawo River	0.9 KM,NE
Forest	RF near Patwa	2.8 KM,SW
	RF near Doliya	7.4 KM,E

	RF near Dudheri	0.6 KM,S
	RF near Gujarda	0.3 KM,S
	RF near Khared	2.1 KM,E

ix. Presence of Environmentally Sensitive areas in the study area

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest Land within the mine lease area and (if yes) status of Forest Clearance	No	
National Park	No	
Wildlife Sanctuary	No	
Elephant/Tiger Reserve	No	
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)	No	
Coastal Regulation Zone (CRZ)	Yes	ML area outside CRZ- GCZMA letter no.ENV-10-2023-170-T dated 19.07.2023.
Schedule-I species (No.s and name of schedule-I species with authenticated letter)	Yes	Peafowl, Chinkara and Asiatic lion & as per Wildlife Protection Amendment Act, 2022, schedule-1 species have been updated in WLCP.
Wildlife Conservation Plan	Yes	On the basis of the fauna study findings & list of fauna authenticated by Forest Department, Wildlife Conservation Plan was prepared and submitted for approval. The said Wildlife Conservation Plan had been approved by the Forest Department on 20.12.2021. Rs. 19.9 lakh has been approved for the conservation of wildlife in the study area. As suggested by EAC &latest Wildlife Protection Amendment Act, 2022, budget allocation for WLCP has been increased from Rs.19.9 Lakh to Rs.65.9 Lakh for all 3 mines.

x. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	30.00 Ha.
Budget for green plant & plantation till the end of life of mine.	90.95 Lakhs
Budget for nursery	-
Details of existing plantation and its survival rate	-

No. of tree cuts in the mine lease area and compensatory afforestation	As per actual during mining
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	10.0
50 m safety zone of nallah, roads, electric lines	10.0
500 m safety zones of nearest habitation villages	-
Additional information (if any)	10.00 ha(Backfilled area (Govt. wasteland))

xi. Baseline detail:

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	01.03.2021 to 02.06.2021
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Summer
Predominant Wind direction (From)	South
Ambient Air Quality (no. of locations) and results	16
Noise level (no. of locations) and results	16
Water Quality (no. of locations) and results	15
Soil Quality (no. of locations) and results	12
Hydro geological study and results	As per planned mining and Report of hydrogeological & hydrological studies of core and buffer zone of Gujarda, Dudheri&Dudhala limestone mine, the ground water table may get Intersected in post monsoon during 11th year at conceptual pit bottom level of +1.0 AMSL. However, conceptual pit bottom level will be kept above ground water level i.e. +4.0m AMSL to avoid intersecting ground water level.
Traffic study (no. of locations) and results	01 location & V/C = 31.27

xii. Public Hearing (PH) Details:

Advertisement for PH with date (name of major national daily and one regional vernacular daily newspaper)	26.03.2023 in Sandesh Newspaper & Indian Express
Date of PH	28.04.2023
Venue	At the premises of Nirma Cement Plant Area, NH 8E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist. Bhavnagar
Chaired by	District Collector & District Magistrate,

	Bhavnagar District & Regional Officer, GPCB Bhavnagar
Main issues raised during PH	Air pollution, salinity ingression, wildlife protection, acquisition of agriculture land
Budget proposed for addressing issues raised during PH over 3 years	77 Lakhs
Additional information (if any)	-

xiii. Details of CTE/CTO, Certified Compliance Report, Certified Production Details from the inception of the mine:

Particulars	Details of Letter along with date of grant and validity
Consent to Establish	GPCB CTE granted vide dated 25/01/2021 & valid upto 24/01/2028.
Consent to Operate	-
Certified Compliance Report and Inspection date	-
Certified Production Details from the inception of the mine (in tabular form against the EC capacity)	Fresh mine

xiv. Rehabilitation & Resettlement (R&R):

R & R details	The total mine lease area is 681.62 ha, out of which Govt. land is 115.6746 ha and Private land is 565.9454 ha. Land will be required for quarrying an area of 114.24 ha of Private land and Government land including 18 houses/hutments in land of Gujarda (15 nos.), in land of Dudheri (3 Nos.) &Dudhala (0 Nos.) villages. There will be total of 656 land losers. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. total compensation will be Rs 18.0 Lakhs. In addition to above, the registration cost of sale of the land and homesteads shall be borne by the Company. Assuming it to be 6% of the entire costs of sale, the total resettlement budget works out to be Rs. 78.17 lakhs.

xv. Court case details:

Court Case, No and its present status	The Project Proponent has submitted an undertaking vide letter dated 07.10.2023 stating that there is no litigation on the project either at NGT or any other court of law related to environment and pollution matters in which the project proponent is a respondent.
Undertaking by Project Proponent w.r.t court case	

xvi. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	The Project Proponent has submitted an undertaking by way of notarized Affidavit dated 09.10.2023 stating that the proposal does not involve violation of Ministry's OM dated 30.05.2018.
Undertaking by Project Proponent	The Project Proponent has submitted an undertaking vide letter dated 14.02.2023 stating that the contents (information and data)

in EIA/EMP report	as given by the Consultant in the EIA/EMP report are factually correct with full knowledge of the project proponent.
Undertaking by Consultant in EIA/EMP report	The Director of the EIA Consultant (M/s Centre for Envotech& Management Consultancy Pvt. Ltd) has informed that the baseline data was generated by MoEF&NABL Accredited Laboratory M/s Min Mec R&D Laboratory, a division of Min Mec Consultancy Pvt. Ltd., New Delhi and the same has been verified and also confirmed that he shall be fully accountable for any misleading information mentioned in this statement.

xvii. Earlier, The Proposal was considered in the 21st EAC meeting held during 18-20th October, 2023 wherein the Committee has deferred the proposal for the submission of requisite information. The Project Proponent has submitted the relevant information on Parivesh, accordingly the proposal was considered in the 28th EAC (NCM) during 14-15th March, 2024 wherein the Committee deferred the proposal for the submission of requisite information. The Project Proponent vide letter dated 10.05.2024 submitted the reply against the observation of 28th EAC meeting are as follows:

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1.	The Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.	• PP has obtained the NOC for Padhiarka&Doliya Limestone Mine and Gujarada, Dudheri&Dudhala Limestone Mine from the Ministry of Defence, Govt. of India, New Delhi vide its letter dated 22.04.2024.
2.	PP needs to undertake a study to showcase the probable impact of mining on migratory bird species and their fly-way passage (Central Asian Flyway). Accordingly, PP shall submit the revised conservation plan for the migratory bird species.	• The PP has engaged Dr. Bharat kumarJethva, NABET Accredited Ecology & Biodiversity Expert, Ahmedabad to undertake study on the probable impact of mining of three i.e. 1) Padhiarka&Doliya, 2) Vangar&Madhiya and 3) Gujarda, Duderi&Dudhala limestone mines on migratory bird species and their fly-way passage (Central Asian Flyway) due to mining activity and conservation plan for migratory bird species. • Dr. Bharat kumarJethva& his team has conducted the study during month of April & May 2024 and prepared report with mitigation measures for

		conservation of migratory bird species. • PP has submitted the copy of report with mitigation measures.
3.	The Project Proponent needs to undertake a study and submit the action for laying common Over Land Belt Conveyor(OLBC) for transportation of mineral from mine lease area to the proposed Cement Plant.	• The PP has submitted and represented during the 28th EAC meeting about the establishment of cement plant which may take 3-4 years' time. • So till the commencement of proposed cement plant, maximum 5% i.e. 450 TPD chemical grade limestone will be transported through @ 18 trip of dumper per day via existing village tar road of 7m (out of which 4 m is tar road) to National Highway and ultimately Soda Ash plant at Bhavnagar and presently no need of Over Land Belt Conveyor for conveying limestone from mine to Soda ash plant. • For conveying limestone from mines to cement plant, the PP will explore the possibility of Over Land Belt Conveyor (OLBC) either side of the highway based on the technical possibility & feasibility by reputed consultant M/s. Holtec Consultants and ensure for action to lay OLBC for conveying limestone on establishment of Cement Plant as per its possibility. • Land availability for laying OLBC in private land falling in alignment is prime concern at the time of planning. Land purchase/ obtaining consent for mining activity will be taken place as soon as starting construction work for establishment of cement plant so OLBC laying alignment can be planned properly on basis of land availability.
4.	The project proponent needs to submit a letter from the Commissioner of Geology &Mining, Govt. of Gujarat, clarifying whether any illegal mining within the mine lease area has been carried out or	• The District Geologist, Geology & Mining Department, Govt. of Gujarat, Bhavnagar has submitted his report to the Commissioner of Geology & Mining, Govt. of Gujarat, Gandhinagar stating that there is no any case

	not and whether the same has been carried out by M/s Nirma Limited or not?	registered against the Nirma Limited or any other for illegal mining in the lease area. • The Commissioner of Geology & Mining (CGM), Govt. of Gujarat, Gandhinagar vide his letter dated 07.03.2024 authorized the District Geologist, Geology & Mining Department, Govt. of Gujarat, Bhavnagar to issue such letter. Copy of letter CGM, Gandhinagar vide letter dated 07.03.2024 in English version has been submitted. • The PP has highlighted that the District Geologist, Bhavnagar is the District authority of Dep't of Geology & Mining, Govt. of Gujarat working under Commissioner of Geology & Mining, Gandhinagar.
5.	PP submitted that National Highway is under construction, and they have submitted letter to National Highway Authorities of India(NHAI) regarding grant of permission to provide Underpass near their proposed cement plant entry. Accordingly, PP needs to submit the permission letter for the underpass.	• At present the construction of National Highway near cement plant area has been completed and two underpasses have been provided by NHAI to cross over the National Highway i.e. 1) near Village Madhiya& 2) another near Samdhiyala village road for all public use which are located at around 450 m & 3.0 km from plant area entry respectively which shall be used for crossover the National Highway during transportation of limestone for Cement Plant as well as Soda ash plant. As per NHAI, these Underpasses are constructed for all public use and no need to provide separate permission for its use to crossover. • However, on request the Project Director, NHAI, Bhavnagar has provided permission to use said Underpasses for transportation of limestone raw material from limestone

		mines to cement plant vide its letter no. NHAI/2024/PIU-Bhavnagar/Pkg-III/Vol-11/D-82, dated 13.04.2024.
6.	The Project Proponent needs to carry out study by reputed institute to ascertain hardness of strata for deployment of surface miners for mining.	• Limestone sample of Padhiarka&Doliya mine has been collected and tested in the laboratory of Reputed Institute i.e. LD Collage of Engineering, Govt. of Gujarat, Ahmedabad and as per test report, Hardness of the limestone is 3.10 on Mohs scale of Hardness & Uniaxial Compressive Strength (UCS) of limestone is 25.70 MPa which is suitable for deployment of Surface miners for mining. Copy of Hardness & UCS test report of limestone provided by LD Collage of Engineering, Govt. of Gujarat, Ahmedabad vide letter no. LDCE/AMD/SOIL/561, dated: 02.05.2024 has been submitted. • The PP reported that Milliolitic limestone of coastal belt of Saurashtra from Bhavnagar to Okha, Gujarat state is sedimentary deposit of recent age which is soft and brittle in nature and number of cement plants located on this coastal belt which are near mining lease area and are using Surface Miners for limestone mining. The mining leases are located in the coastal belt of milliolitic limestone, so there is no any doubt in deployment of Surface Miners for mining for cement plant.
7	The Project Proponent needs to submit time line for acquiring land from the villagers.	The timeline for land acquisition was previously submitted vide letter no. NL/ENV-152/2261/2023-24 dated 05/02/2024.

xviii. Details of the Environmental Management Plan (EMP):

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)
Pollution Control	0.291	10.12

Pollution monitoring	0.016	3.88
Occupational health	0.014	0.95
Environmental Studies, etc.	0.10	_
Green belt	_	5.10
Reclamation	_	10.03
Others (Environmental studies, Rehabilitation, Realignment, Expert advice, fencing etc.	_	5.48
Overheads	_	0.32
Total	0.421	35.87

xix. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	1.19
Project Cost	25
Employment (No.s)	84

3.2.3 Observation and Recommendation of the Committee:

The instant proposal of Gujarda, Dudheri & Dudhala Limestone mine having ML area 681.62 ha was examined along with the Padhiarka and Doliya Limestone mine having ML area 332.24 ha. The PP and the consultant presented the reply to the ADS raised vide minutes of the 28th EAC (NCM) held during 14-15th March, 2024. PP stated that they have received the security clearance /NoC for the Padhiarka & Doliya Limestone Mine and Gujarada, Dudheri & Dudhala Limestone Mine from the Ministry of Defence, Govt. of India, New Delhi vide letter no. 23(06)2022-D(G &GS-III)-pt, dated: 22.04.2024. EAC noted that Ministry of Defence has accorded NoC to the aforesaid two projects of M/s Nirma Limited.

PP further stated that they engaged Dr. Bharat Kumar Jethva, NABET Accredited Ecology & Biodiversity Expert to prepare the report entitled “Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage”. The study was conducted during the month of March to May 2024. As per the report few waterbodies exist in the study area and migratory birds are mostly seen in water-logged area which are located beyond 1.5 km from the lease area. Around 21 Schedule-I species have been reported based on primary survey and secondary literature from the buffer zone (10 km periphery) of the Mining lease area and 9 common migratory bird species were found to be present in the lease area. The lease area is dominated with invasive species such as Prosopis juliflora, open thorny scrub land rest of the area is agriculture land. The report concluded that mining lease area falls in the global migratory bird flyways i.e. Central Asian Flyway. However, it constitutes a miniscule part of it. With regard to above findings of report, PP submitted that the overall impacts of the proposed mining activity are considered as

low compared to the severe threats faced by migratory birds all along their flyways in other countries such as illegal hunting. PP further informed that to mitigate the effect of mining on habitat and movement of birds, the Environment Management Plan shall be vigorously implemented. The budget submitted by PP for mitigation measures is Rs 100.2 lakhs.

EAC was of the opinion that the report establishes the fact that mine lease area falls under Central Asian Flyway and a large number of migratory birds flying through this passage are protected by the Convention of Migratory species. EAC was not satisfied with the mitigation measures suggested by the PP with regard to the habitat improvement and movement of the birds. Accordingly, EAC advised the PP to get the instant report vetted by any institute of national repute which are working on conservation and protection of migratory birds. The institute shall also submit site specific tangible mitigative measures to ensure the protection of these migratory birds.

The EAC further asked PP whether it has undertaken any study for laying common OLBC for transportation of mineral from mine lease area to the proposed cement plant. The PP informed that it would take 3-4 years time for setting the cement Plant. So till the commencement of proposed cement plant, maximum 5% i.e. 450 TPD chemical grade limestone will be transported through @ 18 trip of dumper per day via existing village tar road of 7m (out of which 4 m is tar road) to National Highway and ultimately Soda Ash plant at Bhavnagar and presently there is no need of Over Land Belt Conveyor for conveying limestone from mine to Soda ash plant. PP also mentioned that they will explore the possibility of Over Land Belt Conveyor (OLBC) either side of the highway based on the technical possibility & feasibility by reputed consultant M/s. Holtec Consultants and ensure for action to lay OLBC for conveying limestone on establishment of Cement Plant as per its possibility. EAC suggested that PP should submit a timeline to install the OLBC upon the setting up of Cement Plant.

Based on above discussion, EAC **deferred** the proposal for want of the following information:

i. The PP needs to get their report entitled “Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage” vetted by institute of National repute having specialization on conservation and protection of migratory birds. The engaged institute shall also submit site specific tangible mitigative measures to ensure the protection of these migratory birds.
ii. PP needs to submit the timeline for completing the installation of OLBC upon the setting up of cement plant in the form of an undertaking.

3.3 Padhiarka and Doliya Limestone mine of M/s Nirma Limited for mining of Limestone with production capacity of 1.5 MTPA in the mine lease area of 332.24 ha, located at Villages Padhiarka&Doliya, Tehsil Mahuva, District Bhavnagar, Gujarat [Online Proposal No: IA/GJ/MIN/443206/2023, F. No: J-11015/154/2016-IA. II(M), EIA Consultant: M/s Centre for Envotech and Management Consultancy Pvt. Ltd] – Environmental Clearance reg.

3.3.1 The proposal is for Environmental Clearance for Padhiarka and Doliya Limestone mine for mining of Limestone with production capacity of 1.5 MTPA in the mine lease area of 332.24 ha by M/s Nirma Limited located at Villages Padhiarka&Doliya, Tehsil Mahuva, District Bhavnagar, Gujarat.

3.3.2 The details of the project as ascertained from the document submitted by the Project Proponent and as revealed from the discussions held during the meeting are given as under:

i. The mine lease area is located between Latitude 21° 00' 42.8152" N to 21°02' 9.7579" N and Longitude 71° 40' 10.0006" E to 71°41'9.9043" E. The mine lease area falls under the Survey of India Toposheet No: F42R12and falls in Seismic Zone-III.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category “A” as the mining lease area is greater than 250ha and appraised at the Central level.

iii. Details of Terms of Reference (ToR):

Date of application	Proposal No/ File No	Consideration by EAC	Details of ToR	Date of accord
18.11.2022	IA/GJ/MIN/406830/2022	06.12.2022	Letter no. J-11015/153/2016-IA.II (M)	6th February, 2023

iv. Details of Mine Lease: -

S.No.	Prospecting License/ Letter of Intent (LoI)/ Grant of Mine lease and Lr No	Date of the grant	Name of the Mineral & (Major/ Minor)	Period of Grant	Granted by	Mine lease area in Ha
1	MCR-102004-1943-CHH	15.02.2008	Limestone	30 years	IMD, Government of Gujarat	1497.4701
2	MCR-102004-1943-CHH	02.02.2011	Limestone	30 years	IMD, Government of Gujarat	1489.4701
3	MCR-	08.01.2017	Limestone	50	IMD,	681.62

	102004-1943-CHH			years	Government of Gujarat	

S. No	Details of grant of Mine Lease deed execution	Period of Grant		Name of the Mineral	Mine lease area in Ha
		From	To		
1	MCR-102004-1943-CHH	11.01.2017	10.01.2067	Limestone	681.62

v. Land Use/Land Cover of the Mine Lease Area:

Private land	565.9454
Government land	115.6746
Forest land	-
Total Mining lease area (MLA), ha	681.62
Private land for crusher, workshop & other infrastructure outside the MLA	No any facilities outside the ML area. However crusher will be installed at company's Cement Plant.

vi. Mining plan details:

Mining Plan including Progressive Mine Closure Plan (approved by Indian Bureau of Mines/DMG)	Letter No.	File No.: 684(4)(1)/MP-348(197)/2021-22 GNR/1121
	Date	04.08.2021
	Mineral & (Major/Minor)	Major
	Mine Lease Area, Ha	681.62
	Validity	31.03.2026
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized	
Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Slurry explosive - cap sensitive and non-cap sensitive.	
Geological Reserves	57.280 Million tonne	
Mineable Reserves	20.574million tonne	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Top soil- 0.57 mi.cum OB/SB/IB/Mineral Rejects- Nil Waste-Nil	
Life of mine	11 years (Life of mine may be increased subject to conversions of resources under 333 category into category of reserves 111)	
Mine Bench Height & Bench Width	6.0 m, for working bench 12-15 m for closing (conceptual) bench Optimum	

No. of Mine Benches	2
Existing Depth, m bgl	New mine
Ultimate Depth of Mining, m bgl	10 m
Ground Water Table, m bgl	15.5 m (Post monsoon)
Details of ground water intersection	No ground water will be encountered during planning stage i.e. in working plan in neither pre monsoon nor post monsoon season in any of the pits. Ground water will also not intersect during mining at the end of mine life.
Individual bench slope	80-85°
Overall pit slope	~ 45°
Details of existing/ proposed Crusher	Proposed crusher will be installed at Cement Plant.
Mineral Beneficiation	-
RoM output size	-
Transportation details including capacity of dumper/tipper, mode of transport and distance	Internal haul road from mine face to crusher and by conveyor from crusher to the Cement plant adjacent to the mine lease. For the Soda Ash Plant located at approx.100 km at Kalatalav, Bhavnagar limestone will be transported in dumpers/ trucks through National Highway 51. Internal haul road from mine face to crusher means of dumper/tippers of 25 tonnes capacity.
Generation of Topsoil/OB & its Management during plan period & conceptual period	Top soil at plan period- 249806 cu.m, temporary stacking at one location. Top soil at conceptual period-321394 cu.m, simultaneously backfilling.
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Nil
Additional information(if any)	Surface miner as well as ripper/dozer & rock breaker will be used for mining to minimize drilling & blasting.

vii. Water requirement:

Total water requirement	44 KLD	Fresh water	3 KLD
		Treated water	41 KLD
Source	i. Fresh water source Narmada water pipeline/Water tanker. ii. Water harvested within mine lease during rainy season. iii. Treated water source- Reject water of RO /DM plant &Reject water of RO /DM plant (proposed at		

	Cement plant)
Permission for withdrawal/ intersection along with details of grant and its validity	Permission for water withdrawal from Narmada water pipeline has been taken vide letter No. GWIL/Bhavnagar/Ind.conn./1257 dated 4.06.2008.

viii. Nearest village/ town/ highway/ interstate boundary/ railway station/ water bodies/ monument/ forest

Particulars	Particular's Name	Distance & Directions
Village	Gujarda, Dudheri, DudhalaMadhiyaPadhiarka	0.2-0.5 km 0.5 km, NW 0.5 km, W
Town	Mahuva	4.0km, NE
Highway	NH-51 (Una-Mahuva highway)	Within
Interstate Boundary	Rajasthan	Approx.500 KM,N
Railway Station/Railway line	Amrutvel	2.0km, N
Water Bodies	Arabian Sea Coast	0.5 km, S from the HTL
	Samdiyala Salinity ingress control bund	4.5 km, WSW
	Malan Bandhara	1.5 km E
	Malan River	4.4 KM,E
	Bhambhali River	5.4 Km, W
	Garasawo River	0.9 KM,NE
Forest	RF near Patwa	2.8 KM,SW
	RF near Doliya	7.4 KM,E
	RF near Dudheri	0.6 KM,S
	RF near Gujarda	0.3 KM,S
	RF near Khared	2.1 KM,E

ix. Presence of Environmentally Sensitive areas in the study area

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest Land within the mine lease area and (if yes) status of Forest Clearance	No	The Project Proponent has submitted the letter from the Office of the Principal Chief Conservator of Forests vide Lr.No: WLP/32/C826-827/2021-22 dated 13.01.2022 regarding the map showing the
National Park	No	
Wildlife Sanctuary	No	
Elephant/Tiger Reserve	No	

<table>
<tr>
<td>Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)</td>
<td>No</td>
<td>location of protected areas within 10km of the Limestone mining project and the and distance of protected areas and proposed Limestone mine.
<table>
<tr><th>Protected areas</th><th>Distance between Limestone mines and Protected areas</th></tr>
<tr><td>Gir National Park</td><td>79.0 km</td></tr>
<tr><td>Gir Wildlife Sanctuary</td><td>47.6 km</td></tr>
<tr><td>Mitiyala Wildlife Sanctuary</td><td>46.7 km</td></tr>
</table>
The Project Proponent has submitted the letter from the Office of the Deputy Chief Conservator of Forest, Bhavnagar vide letter no. A/GMN/T11/2075/22-23 dated 27.01.2023 certifying that the nearest turtle rearing/breeding site is located at a distance of about 70km away from the mines.</td>
</tr>
<tr>
<td>Coastal Regulation Zone (CRZ)</td>
<td>No</td>
<td>The Project Proponent has submitted the letter from the Government of Gujarat, Forest and Environment Dept vide Lr no.ENV-10-2023-170-T dated 19.07.2023 stating that the proposed project of mining at Padhiarka&Doliya mine lease (333.24 ha), District Bhavnagar is outside CRZ area.</td>
</tr>
<tr>
<td>Schedule-I species (No.s and name of schedule-I species with authenticated letter)</td>
<td>Yes</td>
<td>The Project Proponent has submitted the authenticated list of flora and fauna from the Office of the Deputy Forest Conservator vide Lr.No: A/Jaman/Te.11/2302/ 17-18 dated 05.02.2018 stating that there are three Schedule-I species such as Peafowl, Chinkara and Asiatic lion in the study area.</td>
</tr>
</table>

		After the amendment of the Wild Life (Protection) Amendment Act, 2022, No 18 of 2022, a number of additional species have been added into ScheduleI such as Leopard, Striped hyaena, Jackal, Bengal fox, Indian porcupine, Jungle cat, Grey wolf, Dog faced water snake, Russell viper, CheckeredKeelback, Indian Rat snake, Red sand boa and Naag/cobra. Peafowl, Chinkara and Asiatic lion & as per Wildlife Protection Amendment Act, 2022, Schedule-I species have been updated in WLCP.
Wildlife Conservation Plan	Yes	On the basis of the fauna study findings & list of fauna authenticated by Forest Department, Wildlife Conservation Plan was prepared and submitted for approval. The said Wildlife Conservation Plan had been approved by the Forest Department on 20.12.2021. Rs. 19.9 lakh has been approved for the conservation of wildlife in the study area. As suggested by EAC &latest Wildlife Protection Amendment Act, 2022, budget allocation for WLCP has been increased from Rs.19.9 Lakh to Rs.65.9 Lakh for all 3 mines. The Wildlife Conservation Plan was approved by the Chief Wildlife Warden vide Lr.No. WLP/32/C670-672 dated 20.12.2021 with a budget of Rs. 19.9 Lakhs for the conservation of wildlife in the study area.

x. Green belt / plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	30.00 Ha.

Budget for green plant & plantation till the end of life of mine.	90.95 Lakhs
Budget for nursery	-
Details of existing plantation and its survival rate	-
No. of tree cuts in the mine lease area and compensatory afforestation	As per actual during mining
Particulars for Green belt/ plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	10.0
50 m safety zone of nallah, roads, electric lines	10.0
500 m safety zones of nearest habitation villages	-
Additional information (if any)	10.00 ha (Backfilled area (Govt. waste land))

xi. Baseline detail:

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	01.03.2021 to 02.06.2021
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Summer
Predominant Wind direction (From)	South
Ambient Air Quality (no. of locations) and results	16
Noise level (no. of locations) and results	16
Water Quality (no. of locations) and results	15
Soil Quality (no. of locations) and results	12
Hydro geological study and results	As per planned mining and Report of hydrogeological & hydrological studies of core and buffer zone of Gujarda, Dudheri&Dudhala limestone mine, the ground water table may get Intersected in post monsoon during 11th year at conceptual pit bottom level of +1.0 AMSL. However, conceptual pit bottom level will be kept above ground water level i.e. +4.0m AMSL to avoid intersecting ground water level.
Traffic study (no. of locations) and results	The traffic volume survey was conducted on Bhavnagar to Una Road (NH8E/51) Near Vangar Village. Total numbers of vehicles were found as 6793 per day and equivalent PCUs is 9382 per day.There will be daily movement of 480 numbers of dumpers (to & fro) per day or 1440

	PCU/ day on the road. 01 location & V/C = 31.27

xii. Public Hearing (PH) Details:

Advertisement for PH with date (name of major national daily and one regional vernacular daily newspaper)	26.03.2023 in Sandesh Newspaper & Indian Express
Date of PH	28.04.2023
Venue	At the premises of Nirma Cement Plant Area, NH 8E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist. Bhavnagar
Chaired by	District Collector & District Magistrate, Bhavnagar District & Regional Officer, GPCB Bhavnagar
Main issues raised during PH	Air pollution, salinity ingression, wildlife protection, acquisition of agriculture land
Budget proposed for addressing issues raised during PH over 3 years	Rs. 77 Lakhs

xiii. Details of CTE/CTO, Certified Compliance Report, Certified Production Details from the inception of the mine:

Particulars	Details of Letter along with date of grant and validity
Consent to Establish	GPCB CTE granted vide dated 25/01/2021 & valid upto 24/01/2028.
Consent to Operate	-
Certified Compliance Report and Inspection date	-
Certified Production Details from the inception of the mine (in tabular form against the EC capacity)	Fresh mine

xiv. Rehabilitation & Resettlement (R&R):

R & R details	The total mine lease area is 332.24 ha, out of which Govt. land is 133.0154 ha and Private land is 199.2246 ha.Land will be required for quarrying an area of 100.61 ha of Private land and Government land including 08 houses/hutment in Padhiarka village and 27 houses/hutment in Doliya villages. The houses/hutment fall in the conceptual pits of the mine lease. There will be total of 683 project affected land losers. There will be direct purchase or leasing of private land, with the willing consent of the private land owners.

	Approx. total compensation will be Rs 35.0 Lakhs. In addition to above, the registration cost of sale of the land and homesteads shall be borne by the Company. Assuming it to be 6% of theentire costs of sale, the total resettlement budget works out to be Rs. 59.93 lakhs (6% of land value).

xv. Court case details:

Court Case, No and its present status	The Project Proponent has submitted an undertaking vide letter dated 07.10.2023 stating that there is no litigation on the project either at NGT or any other court of law related to environment and pollution matters in which the project proponent is a respondent.
Undertaking by Project Proponent w.r.t court case	

xvi. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	The Project Proponent has submitted an undertaking by way of notarized Affidavit dated 09.10.2023 stating that the proposal does not involve violation of Ministry's OM dated 30.05.2018.
Undertaking by Project Proponent in EIA/EMP report	The Project Proponent has submitted an undertaking vide letter dated 04.01.2023 stating that the contents (information and data) as given by the Consultant in the EIA/EMP report are factually correct with full knowledge of the project proponent.
Undertaking by Consultant in EIA/EMP report	The Director of the EIA Consultant (M/s Centre for Envotech& Management Consultancy Pvt. Ltd) has informed that the baseline data was generated by MoEF&NABL Accredited Laboratory M/s Min Mec R&D Laboratory, a division of Min Mec Consultancy Pvt. Ltd., New Delhi and the same has been verified and also confirmed that he shall be fully accountable for any misleading information mentioned in this statement.

xvii. Earlier, The Proposal was considered in the 21st EAC meeting held during 18-20th October, 2023 wherein the Committee has deferred the proposal for the submission of requisite information. The Project Proponent has submitted the relevant information on Parivesh, accordingly the proposal was considered in the 28th EAC (NCM) during 14-15th March, 2024 wherein the Committee deferred the proposal for the submission of requisite information. The Project Proponent vide letter dated 10.05.2024 submitted the reply against the observation of 28th EAC meeting are as follows:

S. No	Observation of EAC in the 28th meeting held during 14-15th March, 2024	Reply by Project Proponent
1	The Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.	• PP has received the NOC for Padhiarka&Doliya Limestone Mine and Gujarada, Dudheri&Dudhala Limestone Mine from the Ministry of Defence,

		Govt. of India, New Delhi vide its letter dated: 22.04.2024.
2	PP needs to undertake a study to showcase the probable impact of mining on migratory bird species and their fly-way passage (Central Asian Flyway). Accordingly, PP shall submit the revised conservation plan for the migratory bird species.	• PP has engaged Dr. Bharat kumarJethva, NABET Accredited Ecology & Biodiversity Expert, Ahmedabad to undertake study on the probable impact of mining of three i.e. 1) Padhiarka&Doliya, 2) Vangar&Madhiya and 3) Gujarda, Duderi&Dudhala limestone mines on migratory bird species and their fly-way passage (Central Asian Flyway) due to mining activity and conservation plan for migratory bird species. Dr. Bharat kumarJethva& his team has conducted the study during month of April & May 2024 and prepared report with mitigation measures for conservation of migratory bird species. • Copy of said report with mitigation measures has been submitted.
3	The Project Proponent needs to undertake a study and submit the action for laying common Over Land Belt Conveyor(OLBC) for transportation of mineral from mine lease area to the proposed Cement Plant.	• PP has informed that the establishment of cement plant may take 3-4 years' time. • So till the commencement of proposed cement plant, maximum 5% i.e. 250 TPD chemical grade limestone will be transported through @ 10 trip of dumper per day via existing village tar road of 7m (out of which 4 m is tar road) to National Highway and ultimately Soda Ash plant at Bhavnagar and presently no need of Over Land Belt Conveyor for conveying limestone from mine to Soda ash plant. • PP reported that for conveying limestone from mines to cement plant, the possibility of Over Land Belt Conveyor (OLBC) either side of the highway based on the technical possibility & feasibility by reputed consultant M/s. Holtec Consultants and ensure for action to lay OLBC for

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4	The project proponent needs to submit a letter from the Commissioner of Geology & Mining, Govt. of Gujarat, clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s Nirma Limited or not?	• The District Geologist, Geology & Mining Department, Govt. of Gujarat, Bhavnagar has given his report to the Commissioner of Geology & Mining, Govt. of Gujarat, Gandhinagar stating that there is no any case registered against the Nirma Limited or any other for illegal mining in the lease area. • The Commissioner of Geology & Mining (CGM), Govt. of Gujarat, Gandhinagar vide his letter dated 07.03.2024 authorized the District Geologist, Geology & Mining Department, Govt. of Gujarat, Bhavnagar to issue such letter. Copy of letter CGM, Gandhinagar letter dated: 07.03.2024 with its English version has been submitted. • PP informed that the District Geologist, Bhavnagar is the District authority of Dep't of Geology & Mining, Govt. of Gujarat working under Commissioner of Geology & Mining, Gandhinagar.
5	PP submitted that National Highway is under construction, and they have submitted letter to National Highway Authorities of India(NHAI) regarding grant of permission to provide Underpass near their proposed cement plant entry.	• At present the construction of National Highway near cement plant area has been completed and two Underpasses have been provided by NHAI to cross over the National Highway i.e. 1) near Village Madhiya& 2) another near Samdhiyala village road for all public

	Accordingly, PP needs to submit the permission letter for the underpass.	use which are located at around 450 m & 3.0 km from plant area entry respectively which shall be used for crossover the National Highway during transportation of limestone for Cement Plant as well as Soda ash plant. As per NHAI, these Underpasses are constructed for all public use and no need to provide separate permission for its use to crossover. • However, on request the Project Director, NHAI, Bhavnagar has provided permission to use said Underpasses for transportation of limestone raw material from limestone mines to cement plant vide its letter no. NHAI/2024/PIU-Bhavnagar/Pkg-III/Vol-11/D-82, dated 13.04.2024. • Copy of said NHAI letter has been submitted.
6	The Project Proponent needs to carry out study by reputed institute to ascertain hardness of strata for deployment of surface miners for mining.	• Limestone sample of Padhiarka&Doliya mine has been collected and tested in the laboratory of Reputed Institute i.e. LD Collage of Engineering, Govt. of Gujarat, Ahmedabad and as per test report, Hardness of the limestone is 3.70 on Mohs scale of Hardness & Uniaxial Compressive Strength (UCS) of limestone is 36.30 MPa which is suitable for deployment of Surface miners for mining. Copy of Hardness & UCS test report of limestone provided by LD Collage of Engineering, Govt. of Gujarat, Ahmedabad vide letter no. LDCE/AMD/SOIL/560, dated: 02.05.2024. • Milliolitic limestone of coastal belt of Saurashtra from Bhavnagar to Okha, Gujarat state is sedimentary deposit of recent age which is soft and brittle in nature and number of cement plants located on this coastal belt which are

		near mining lease area and are using Surface Miners for limestone mining. Mining leases are located in the coastal belt of milliolitic limestone, so there is no any doubt in deployment of Surface Miners for mining for cement plant.
7	The Project Proponent needs to submit time line for acquiring land from the villagers.	The timeline for land acquisition was previously submitted vide letter no. NL/ENV-152/2261/2023-24 dated 05/02/2024.

xviii. Details of the Environmental Management Plan (EMP):

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)
Pollution Control	0.291	10.12
Pollution monitoring	0.016	3.88
Occupational health	0.014	0.95
Environmental Studies, etc.	0.10	_
Green belt	_	5.10
Reclamation	_	10.03
Others (Environmental studies, Rehabilitation, Realignment, Expert advice, fencing etc.	_	5.48
Overheads	_	0.32
Total	0.421	35.87

xix. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	1.19
Project Cost	25
Employment (No.s)	84

3.3.3 Observation and Recommendation of the Committee:

The instant proposal of Padhiarka and Doliya Limestone mine having ML area 332.24 ha was examined along with the Gujarda, Dudheri & Dudhala Limestone mine having ML area 681.62 ha. The PP and the consultant presented the reply to the ADS raised vide minutes of the 28th EAC (NCM) held during 14-15th March, 2024. PP stated that they have received the security clearance /NoC for the Padhiarka & Doliya Limestone Mine and Gujarada, Dudheri & Dudhala Limestone Mine from the Ministry of Defence, Govt. of India, New Delhi vide letter no. 23(06)2022-D(G &GS-III)-pt, dated: 22.04.2024. EAC noted that Ministry of Defence has accorded NoC to the aforesaid two projects of M/s Nirma Limited.

PP further stated that they engaged Dr. Bharat Kumar Jethva, NABET Accredited Ecology & Biodiversity Expert to prepare the report entitled “Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage”. The study was conducted during the month of March to May 2024. As per the report few waterbodies exist in the study area and migratory birds are mostly seen in water-logged area which are located beyond 1.5 km from the lease area. Around 21 Schedule-I species have been reported based on primary survey and secondary literature from the buffer zone (10 km periphery) of the Mining lease area and 9 common migratory bird species were found to be present in the lease area. The lease area is dominated with invasive species such as Prosopis juliflora, open thorny scrub land rest of the area is agriculture land. The report concluded that mining lease area falls in the global migratory bird flyways i.e. Central Asian Flyway. However, it constitutes a miniscule part of it. With regard to above findings of report, PP submitted that the overall impacts of the proposed mining activity are considered as low compared to the severe threats faced by migratory birds all along their flyways in other countries such as illegal hunting. PP further informed that to mitigate the effect of mining on habitat and movement of birds, the Environment Management Plan shall be vigorously implemented. The budget submitted by PP for mitigation measures is Rs 100.2 lakhs.

EAC was of the opinion that the report establishes the fact that mine lease area falls under Central Asian Flyway and a large number of migratory birds flying through this passage are protected by the Convention of Migratory species. EAC was not satisfied with the mitigation measures suggested by the PP with regard to the habitat improvement and movement of the birds. Accordingly, EAC advised the PP to get the instant report vetted by any institute of national repute which are working on conservation and protection of migratory birds. The institute shall also submit site specific tangible mitigative measures to ensure the protection of these migratory birds.

The EAC further asked PP whether it has undertaken any study for laying common OLBC for transportation of mineral from mine lease area to the proposed cement plant. The PP informed that it would take 3-4 years time for setting the cement Plant. So till the commencement of proposed cement plant, maximum 5% i.e. 450 TPD chemical grade limestone will be transported through @ 18 trip of dumper per day via existing village tar road of 7m (out of which 4 m is tar road) to National Highway and ultimately Soda Ash plant at Bhavnagar and presently there is no need of Over Land Belt Conveyor for conveying limestone from mine to Soda ash plant. PP also mentioned that they will explore the possibility of Over Land Belt Conveyor (OLBC) either side of the highway based on the technical possibility & feasibility by reputed consultant M/s. Holtec Consultants and ensure for action to lay OLBC for conveying limestone on establishment of Cement Plant as per its possibility. EAC suggested that PP should submit a timeline to install the OLBC upon the setting up of Cement Plant.

Based on above discussion, EAC **deferred** the proposal for want of the following information:

i. The PP needs to get their report entitled “Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage” vetted by institute of National repute having specialization on conservation and protection of migratory birds. The engaged institute shall also submit site specific tangible mitigative measures to ensure the protection of these migratory birds.

ii. PP needs to submit the timeline for completing the installation of OLBC upon the setting up of cement plant in the form of an undertaking.

3.4 Majhgawan Limestone Mine with enhancement in Production Capacity from 1.25 to 2.5 MTPA in ML Area of 362.680 ha by M/s. UltraTech Cement Limited located at Villages - Majhgawan, Sarda, Patna, Kariajhar, Piprav, Malgaon and Dhorhara District: Sidhi, State: Madhya Pradesh [Online Proposal No. IA/MP/MIN/472962/2024, File No. J-11015/257/2007-IA-II (M), EIA Consultant - J. M. EnvironetPvt. Ltd. valid till 08/07/2026] - Terms of Reference reg.

3.4.1 The proposal is for Terms of Reference for Majhgawan Limestone Mine with enhancement in Production Capacity from 1.25 to 2.5 MTPA in ML Area of 362.680 ha by M/s. UltraTech Cement Limited located at Villages - Majhgawan, Sarda, Patna, Kariajhar, Piprav, Malgaon and Dhorhara District: Sidhi, State: Madhya Pradesh.

3.4.2 The PP vide E-mail dated 10th June, 2024 informed to the Ministry that due to unavoidable reasons, PP will be unable to attend the meeting for the presentation of for Terms of Reference in the 30th EAC meeting before Non-Coal Mining Committee.

3.4.3 Observation and Recommendation of the Committee:

The PP vide e-mail dated 10th June, 2024 informed the Ministry that due to unavoidable reasons, PP will be unable to attend the meeting for the presentation of for Terms of Reference in the 30th EAC meeting. EAC noted the submission of PP made via aforesaid email and accordingly, **deferred** the proposal.

3.5 Ramgarh Limestone mine with the production capacity of 5.4 MTPA over ML area of 256.00 Ha by M/s Dalmia Bharat Green Vision Limited located at Village Ramgarh, Tehsil & District Jaisalmer, State Rajasthan Proposal No. IA/RJ/MIN/464922/2024, File No. J-11015/34/2024-IA.II(NCM), EIA Consultant - Perfact Enviro Solutions Pvt. Ltd. valid till 11/02/2027] - Terms of Reference reg.

3.5.1 The instant proposal is for Terms of Reference for Ramgarh Limestone mine with the production capacity of 5.4 MTPA over ML area of 256.00 Ha by M/s Dalmia Bharat Green Vision Limited located at Village Ramgarh, Tehsil & District Jaisalmer, State Rajasthan.

3.5.2 The details of the project as ascertained from the document submitted by theProject Proponent are given as under:

i. The mine lease area is located between Latitude 27°20'37.900"N to 27°22'21.923"Nand Longitude 70°30'34.467"E to 70°31'3.603"E. The mine lease area falls under the Survey of India Toposheet No. 40 I/11 (G42E11) and falls in Seismic Zone-II.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category "A" and accordingly appraised at the Central level.

iii. Details of Mine Lease in chronological manner:

S. No	Prospecting License/ Letter of Intent (LoI)/ Grant of Mine lease and Lr No.	Date of the grant	Name of the Mineral & (Major/ Minor)	Period of Grant	Granted by	Mine lease area in Ha
1	Letter of Intent issued vide Letter No.- P s3(8) Khan/Group-2/2022, Jaipur	08.03.2023	Limestone (Major)	2 years	Mining & Geology Department, Government of Rajasthan	256 ha.

iv. Land Use/Land Cover of the Mine Lease Area:

Private land	95.81 Ha.
Government land	160.19 Ha.
Forest land	Nil.
Total Mining lease area (MLA), ha	256 ha.
Private land for crusher, workshop & other infrastructure outside the MLA	NA
Additional information (if any)	➢ Total area of the block is 256 Ha. As per Revenue record, out of the total area, Govt. Land of 160.1946 Ha and 95.81 Ha Set Apart/Reserved Land. The entire land is Non-forest land. ➢ Govt. Land of 160.1946 Ha includes areas classified as

	GairMumkin Rasta-5.8992 Ha, GairMumkin Nadi-6.15 Ha, GairMumkinSadak (PWD)-3.4 Ha and State Govt. Land-144.7454 Ha in which there exists an old Quarry of ~2.1 ha. ➢ Also, as per the Revenue record, LOI area consists of Set Apart/Reserved Land of 95.81 ha includes Ramgarh Mandi-25.21 ha, RSMM Sonu Project-12.11 ha., 49.13 Ha is Private Khatedari land (Barren land) and, an area of 9.3557 ha land is set apart for Abadi. Out of which physically Abadi/ Settlement/Habitation is present in ~3.27 Ha within the lease area in patches.

v. Mining plan details:

Mining Plan including Progressive Mine Closure Plan (approved by Indian Bureau of Mines/DMG)	Letter No.	The mining plan has been approved by IBM, Ajmer vide letter no. MCDR-MPC0LST/10/2023-AJM-IBM_RO_AJM dated 04.09.2023.
	Date	04.09.2023
	Mineral & (Major/Minor)	Major
	Mine Lease Area, Ha	256
	Validity	5 years from the date of Execution of lease.
Mining Parameters	Quantitative Description	
Method of Mining	Opencast Mechanized Mining using HEMM	
Drilling/Blasting	Deep hole Drilling & Blasting.	
Geological Reserves	194.14 Million tons of Limestone	
Mineable Reserves	82.62 Million tons of Limestone	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	6.52 MTPA (including 5.4 MTPA of Limestone, 1.01 MTPA of OB/Waste and 0.11 Million TPA of Soil)	
Life of mine	The total life of mine will be approximately 20 Years with present level of exploration. It may increase with proposed exploration.	
Mine Bench Height & Bench Width	The height of the bench will be 8 m and a minimum working width of the benches in minerals will be 30 m for safe operation of mining machinery.	
No. of Mine Benches	8	
Existing Depth, m bgl	NA, as it is a green field project	
Ultimate Depth of Mining, m bgl	50	

Ground Water Table, m bgl	100 mbgl
Details of ground water intersection	Water table will not be intersected as it is at about 100 mbgl and mining will be done up to 50 m depth.
Individual bench slope	85° from horizontal
Overall pit slope	<45°
Details of existing/ proposed Crusher	Crusher of 1800 TPH is proposed for the mine. Excavated limestone will be transported to crusher by dedicated road through dumpers. The crusher is proposed within the Mine Lease area.
Mineral Beneficiation	NA
RoM output size	-35 mm to -75 mm
Transportation details including capacity of dumper/tipper, mode of transport and distance	Excavated limestone will be transported to crusher by dedicated road through dumpers (50 T). The crusher is proposed within the Mine Lease area. The limestone is proposed to be transported to other cement plants and end-use industries by road as per market demand. DBGVL has also proposed to set up a Cement plant in the vicinity for which crushed Limestone will be transported via covered conveyor belt.
Generation of Topsoil/OB & its Management during plan period & conceptual period	Max. 1.01 Million Tonnes of OB/Waste & 0.07 Million Cum/annum of topsoil will be generated. OB/Rejects will be stacked separately and dumped within the non-mineralized area of the lease. Matured dumps will be well stabilized followed by Plantation. Topsoil of 0.15 m thickness occurs in small patches over the LOI area. Top soil will be stacked properly and entire topsoil will be used in the Plantation.
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	There will be no rejection from the mine.

vi. Water requirement:

Total water requirement	115 KLD	Fresh water	100 KLD
		Treated water	15 KLD
Source	The water requirement will be met from the Indira Gandhi Canal after obtaining prior NOC from the concerned authority.		
Permission for withdrawal/ intersection along with details of grant	Prior NOC will be obtained from concerned authority.		

and its validity	
Additional information (if any)	During Construction 20 KLD of Water will be required and during operation 115 KLD of water which will be met from Indira Gandhi Canal. Prior NOC will be obtained from concerned authority.

vii. Nearest village/ town/ highway/ interstate boundary/ railway station/ water bodies/ monument/ forest

Particulars	Particular's Name	Distance & Directions
Village	Ramgarh	0.36 Km WNW (Extended habitation of the village are present in North Western Part of Auctioned Block)
Town	Jaisalmer	58.40 Km SE
Highway	NH-68 passing through the lease area	Passing through the LOI area of Auctioned Block
	MDR 103 (Bhopal Singh Road)	3.55 Km North
	Longewala Road	1.51 Km West
Interstate Boundary	None within 15 km Radius	None within 15 km Radius
Railway Station/Railway line	Railway Station Jaisalmer	62.45 Km in SE direction
Water Bodies	Seasonal Nalla	Passing through the area
	RamgarhDaleriTalai	1.81 km W
	SutharonkiTalai	2.01 km NNE
	KhatriyankiTalai	2.18 km W
	SagarmalGopa Branch (Indira Gandhi Canal)	3.53 km N
	RamgarhNadi	3.6 Km NW
	Ramgarh Pipe Minor (Underground)	4.70 Km NNE
	BiprasarTalabJoga	5.32 Km S
	Nowa Minor	4.67 Km NNW
	Bhojraj Minor	4.82 Km NNW
	Bhatiyawali Minor	6.35 Km NNW
	Tanota Minor	6.81 Km NNW
	Jiyadesar	9.15 Km SSE
	Tibrewala Distributary	10.71 Km NNE
Forest	None	

viii. Presence of Environmentally Sensitive areas in the study area

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest Land within the mine lease area and (if yes) status of Forest Clearance	No	Not Applicable
National Park	No	Not Applicable
Wildlife Sanctuary	No	Not Applicable
Elephant/Tiger Reserve	No	Not Applicable
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)	No	Not Applicable
Coastal Regulation Zone (CRZ)	No	Not Applicable
Schedule-I species (No.s and name of schedule-I species with authenticated letter)	No	The project is Green field Project and is at ToR Stage. Authenticated list of Flora & Fauna will be obtained from the Forest Department at EIA Stage.
Wildlife Conservation Plan	No	-

ix. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	The mining lease comprised a total 256.0 ha of land. Out of which, 6.5 ha area under dumps will be stabilized followed by Plantation, 0.40 ha. will be the rehabilitated area under utility services and 11.10 ha area for plantation upto conceptual period. Total 11100 number of tree saplings has been proposed to be planted over an area of 11.10 Ha.
Budget for green plant & plantation till the end of life of mine.	Rs 44.4 Lakhs
Budget for nursery	NA
Details of existing plantation and its survival rate	NA as it is greenfield project
No. of tree cuts in the mine lease area and compensatory afforestation	No trees will be cut in the mine lease. The area is mostly barren with scattered patches of thorny bushes and shrubs which will be cleared at the start of mining operations.
Particulars for Green belt/plantation	Area covered (in Ha)

7.5 m barrier & non-mineralized zone	6 Ha (7.5 m barrier zone)
50 m safety zone of nallah, roads, electric lines	4 Ha (50 m safety barrier zone on either side of NH)
500 m safety zones of nearest habitation villages	-

x. Baseline detail:

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	December 2023 to February 2024
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Winter Season
Predominant Wind direction (From)	Towards North East direction
Ambient Air Quality (no. of locations) and results	No. of locations-08 Locations were as follows: A1 - Onsite SW A2 - Onsite NE A3 - Onsite Centre of the site A4 - Ramgarh Village A5 - Bhojraj Ki Dhani A6 - Netsi Village A7- Raghwa Village A8 - Hema Village
Noise level (no. of locations) and results	No. of locations-09 Locations were as follows: N1 - Onsite SW N2 - Onsite NE N3 - Onsite Centre of the site N4 - NH-68 N5 - Ramgarh Village N6 - Bhojraj Ki Dhani N7 - Netsi Village N8 - Raghwa Village N9 - Hema Village
Water Quality (no. of locations) and results	No. of GW locations-08 No. of SW locations-03 Locations for Groundwater- W1 - Mine Site (Ground water/Drinking Water) W2 - Ramgarh WNW

	W3 - Bhojraj Ki Dhani W4 - Naval Singh kiDhani W5 - Netsi Village W6 - Near Netsi Village W7 - Raghwa Village W8 - Hema Village Locations for Surface water- SW1 - Indira Gandhi Canal (Up Stream) NW SW2 - ParasarTalabNetsi SW3 - Indira Gandhi Canal (Downstream)
Soil Quality (no. of locations) and results	No. of locations-08 Locations were as follows: S1- Onsite SW S2- Ramgarh WNW S3- Bhojraj Ki Dhani S4- Naval Singh kiDhani S5- Netsi Village S6- Near Netsi Village S7- Raghwa Village S8- Hema Village
Hydro geological study and results	Will be conducted at EIA Stage
Traffic study (no. of locations) and results	Will be conducted at EIA Stage

xi. Details of CTE/CTO, Certified Compliance Report, Certified Production Details from the inception of the mine:

Particulars	Details of Letter along with date of grant and validity
Consent to Establish	It's a green field project. Hence, CTE will be obtained after getting Environment Clearance.
Consent to Operate	It's a green field project. Hence, CTO will be obtained after getting Environment Clearance.

xii. Rehabilitation & Resettlement (R&R):

R & R details	There are dwellings/structures in the western periphery of the lease area for which land will be acquired and compensated in mutual agreement in line with prevailing laws. A detailed study will be carried out as part of EIA to understand all the issues involved.
Additional Detail	As almost all the sub-activities of mining operations lead to generation of particulate matter, which has the potential to adversely affect the surrounding environment, it is imperative to implement specific mitigation measures to monitor and minimize the expected impact. However, on

	analyzing the meteorological data of the area which indicate that the predominant wind direction is towards the Northeast. In such circumstances, the BSF camp, which is situated 2.66 km west of MLA, Habitation-0.36 km WNW of MLA, Mandir-0.81 WSW of MLA will not likely have a significant impact**.** To mitigate potential risks associated with the proximity of the BSF camp to the mine lease area, habitation, and other structures like mandir (temple), fuel station, and the Indira Gandhi canal, following mitigation measures will be adopted by DBGVL upon commencement of Mining Operations: 1. Greenbelt development/Plantation is proposed in the entire 7.5 m wide boundary having a total area of 6 Ha along the mine lease boundary. This will establish a protective buffer zone around the proposed mining area's perimeter, minimizing the impact of mining activities on the surrounding areas. 2. Also, a 50-meter wide safety barrier zone (4 Ha) on either side of the road is proposed along the Highway with plantations to mitigate the effects of proposed mining activities. 3. One Petrol Pump exists along the Highway (NH-68) passing through the LOI area. Currently, DBGVL has no plans to demolish the structures as initial years of mining have been proposed near SW corner of the MLA. However, as mining progresses over time, the structures will be removed in coordination with the owner following appropriate compensation through mutual agreement. 4. Also, during mining operation in the proximity of the habitation area, no blasting has been proposed within 300m from Habitation/Structure. DBGVL will adopt controlled blasting methods beyond 300m from the village habitation to safeguard against fly rocks resulting from blasting activities. Blasting will be carried out during day time only. Crusher plant will be equipped with bag filters/fogging system and wind breaking wall will be provided for crusher hopper to avoid fugitive emission. 5. No secondary blasting is proposed, rock breakers will be used for breaking oversized boulders, thus, eliminating the need for secondary blasting and mitigating the dust & noise levels that may affect the surrounding areas. 6. Water sprinkling will be done during transportation of minerals, loading and unloading, blasted material etc. 7. Regular environmental monitoring program will be implemented to detect any pollution or contamination from the mine lease area and

	will take corrective actions promptly. 8. It is proposed to construct a garland drainage along the lease boundary (starting from the eastern boundary, where major drainage meets the MLA) covering almost all the streams in order to mitigate the impact on the hydrology of the area. This garland drain will join the same drainage on the western boundary to give a minimum disturbance to natural rainwater flow. With the proposed mitigation measures, natural rainwater flow will be maintained therefore, no major impact is envisaged. Also, as per the information available on the Bhuvan, Indian Geoplatform of ISRO, NRSC, The Sagar Mal Gopa Branch of the Indira Gandhi Canal which is at distance of 3.53 km from MLA. No distributary neither any structures of the canal are falling between the MLA and Canal. Considering the same and other mitigation measures as described above during the operation of mines, any major impact on the canal is not envisaged. A detailed Environmental Impact Assessment and Environmental Management Plan (EMP)/mitigation measures will be formulated and incorporated in EIA/EMP report.

xiii. Court case details:

Court Case, No and its present status	None

xiv. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	Affidavit as per Office Memorandum No. F: 3-50/2017-IA.III dated 30.05.2018 has been uploaded.

xv. Details of project cost and employment:

Particulars	(Rs. In Crore)
Project Cost	Rs 58.13 crores
Employment (Nos.)	62

3.5.3 Observation and Recommendation of the Committee:

The Project Proponent and the consultant presented the KML file and explained the site features along with the environmental sensitives within the radius of 10 Km from the proposed mine site. The Committee observed that the instant proposal is a green field Limestone mining project (ML Area 256 ha) located near the potential GIB area. EAC stated that the entire lease area is a magra land having scattered khejri trees which is best suited for nesting of GIB. Accordingly, EAC

suggested PP to engage an institute of national repute to determine the presence of GIB within the lease area or nearby and submit an action plan for its conservation and management in light of the Hon'ble Supreme Court order dated 21.03.2024 passed in the Writ Petition (Civil) No. 838 of 2019 in the matter of M K Ranjitsinh &Ors. Vs Union of India &Ors.

PP also informed that a BSF camp is situated at a distance of 3.55 Km from the mine site. The GAIL Gas pipeline of 1040 m in length passes through the ML area in the southern side of NH-68. Scattered habitations are present at the northwest corner of the ML Area. One petrol pump along the highway is also located within the ML area and NH-68 passes through the middle of the ML area (SE-NW). A dry nallah of 1365 m length originates in the mine block and water pipeline is also present along with highway (NH-68) within the mine site. Beside above, 3 electric lines (LT) are passing in the northern portion and one in the southern portion of the mine. It was also informed that a school is located at a distance of around 400 m in northern direction from the mine site and Ramgarh gas power plant is also located at a distance of about one km in the southern direction.

With regard to aforesaid site features EAC stated that PP needs to take efficient measures for protection of existing infrastructure within the lease area, adequate safety distance shall be kept in place as per DGMS norms. NoC must be obtained from BSF Authorities, Water Supply Department and Ramgarh gas power plant authority. PP informed that they will obtain necessary permission from the Ramgarh gas power plant for the diversion of the gas pipeline outside the lease area.

With regard to method of mining, PP informed mining will be undertaken by opencast mechanized mining with drilling and blasting. EAC advised PP to avoid blasting and drilling near the infrastructure present within the lease area. The EAC asked PP to engage an institute of national repute to determine the hardness of the limestone present in the lease area and to explore the feasibility of using the surface miners. EAC also noted the total mineable reserved is 82.62 MT, the proposed annual production is 5.4 MTPA and the life of mine is 20 years. Subsequently EAC enquired about the transportation of the mined out material. PP stated that they have initially proposed to sell the limestone to cement plants and end-use industries by road. Additionally it plans to set up its own cement plant in the vicinity to which crushed limestone will be transported via conveyer belt. EAC suggested PP to finalize the transportation route for selling the limestone to cement plants and end-use industries. An MoU in this regard between PP and the end user/cement plants need to submitted to the Ministry. A detailed emission study of the planned route and its carrying capacity needs to submitted at the time of EC application. EAC also asked PP to submit an action plan detailing the timeline required for setting the Cement Plant and OLBC system.

Based on the discussions held, the EAC under the provisions of EIA Notification, 2006 and its subsequent amendments therein **recommended** the proposal for grant of Terms of Reference to Ramgarh Limestone mine with the production capacity of 5.4 MTPA over ML area of 256.00 Ha by M/s Dalmia Bharat Green Vision Limited located at Village Ramgarh, Tehsil & District Jaisalmer, State Rajasthan for undertaking detailed EIA/EMP study subject to the following specific conditions in addition to the standard ToR conditions applicable for non-coal mining projects:

i. PP needs to submit the compliance report w.r.t the direction passed by the Hon'ble Supreme Court in the Writ Petition (Civil) No. 838 of 2019 in the matter of M K Ranjitsinh&Ors. Vs Union of India &Ors. Order dated 21.03.2024 on The Great Indian Bustard (GIB) at the time of EC appraisal.

ii. PP shall engage an institute of national repute to determine the presence of GIB within the lease area or nearby and submit an action plan for its conservation and management in light of the Hon'ble Supreme Court order dated 21.03.2024 passed in the Writ Petition (Civil) No. 838 of 2019 in the matter of M K Ranjitsinh &Ors. Vs Union of India &Ors.

iii. PP needs to take efficient measures for protection of existing infrastructure within the lease area; adequate safety distance shall be kept in place as per DGMS norms. PP needs to submit the NoC from BSF Authorities, Water Supply Department and Ramgarh gas power plant authority for diversion of gas pipeline present within the lease area.

iv. Project proponent needs to carry out EIA/EMP keeping in mind the location of the School and to incorporate appropriate safeguards in the EIA/EMP report.

v. PP to finalize the transportation route for selling the limestone to cement plants and end-use industries. An MoU in this regard between PP and the end user/cement plants needs to be submitted to the Ministry.

vi. The Project Proponent needs to submit the map showing the transport route of the mineral from the mine lease area to the destination, impact of details of habitation at a distance of 100m from the centre on both sides of road, details of no. of trips/day to and fro, capacity of the dumper/tipper to be deployed and the dimensions of the road and the carrying capacity of the road. The Project Proponent shall ensure that the transportation route shall not pass through any village road

vii. PP shall submit an action plan detailing the timeline required for setting up the Cement Plant and OLBC system.

viii. PP shall submit the distance certificate from the International Boundary issued by State Govt.

ix. PP shall undertake a study through a reputed institute to know the hardness of the limestone (Moh's Coefficient) present within the lease area and possibility of utilizing the surface miner and accordingly shall submit a plan for the same.

x. The Project Proponent needs to submit the detailed scientific study on flora and fauna and also to highlight on the endangered species. The Project Proponent needs to verify the list as per the latest Wildlife Protection Amendment Act, 2022. Accordingly, the project proponent needs to prepare the wildlife conservation plan for the available Schedule- I species. The wildlife conservation plan should cover the impact of mining.

xi. PP should submit a DFO certificate for no Forest land involved within the ML area.

xii. The Project Proponent needs to submit the ecology restoration plan for mined out pits for using as Water reservoir/ Pisciculture as well as the plan for the backfilled area.

xiii. The Project Proponent needs to monitor the ambient air quality and noise level at the mine lease boundary, nearest village, crusher, predominant downwind direction and at other sensitive receptors. Accordingly, Project Proponent shall propose to install Continuous Ambient Air Quality Monitoring Station within certain timeline.

xiv. The Project Proponent should prepare the EMP considering the scenario of pollution to be generated for normative and peak total excavation for assessing air pollution, noise level and ground vibration.

xv. The Project Proponent shall monitor the water quality in the impact zone such as water reservoir, river water with specific reference to the parameter Langelier Saturation Index which will denote the impact of calcium carbonates on water bodies and these parameters and determine the tendency of water to form calcium carbonate scaling.

xvi. The Project Proponent needs to carry out the Public Hearing as per provisions of EIA Notification, 2006. PP should also submit the time bound action plan on concerns of the public through a separate budget with capital expenditure with a timeline of 3 years. The Project proponent shall ensure that the activities proposed under the public hearing shall be different from the CSR activities.

xvii. The Project Proponent needs to undertake the enumeration of the species within the mine lease area before cutting. The Project Proponent also needs to submit the compensatory afforestation plan for the no. of trees to be cut in the mine lease area and also to explore the possibility of tree transplantation.

xviii. The Project Proponent needs to submit the action plan for undertaking the plantation along the 7.5m barrier, safety zone of tar road/cart tracks, electric line etc., PP should also submit the details no of saplings to be planted, type of saplings proposed and the area to be covered under greenbelt/plantation along with the timeline and budget. The greenbelt/plantation plan shall be prepared in such a way that the ecology of the area shall be restored.

xix. The Project Proponent shall carry out the assessment of impact due to the proposed project as per the guidelines issued by the Central Ground Water Authority from time to time and submit the same as a part of the EIA/EMP. The project proponent shall conduct hydrological study for projects involving intersection of ground water table as per the guidelines issued by the Central Ground Water Authority from time to time and submit the same as a part of the EIA/EMP.

xx. The Project Proponent shall explore the possibility of reduction of specific water requirement by optimization / technology up gradation, etc. The efforts shall be delineated in the EIA/EMP.

xxi. The Project Proponent shall prepare the scheme for mandatory recycle/re-use of water as specified by the Central Ground Water Authority for different category areas seeking NoC for ground water withdrawal and the shall submit as part of EIA/EMP report.

xxii. The Project Proponent needs to submit the detailed R&R plan covering all the components viz. number of Project Affected Families (PAF) and details of the land owned by them, break up of total compensation to be paid including method of calculation including the sources/references adopted and mode of payment etc.

xxiii. The Project Proponent needs to submit the plan for Socio economic development of the neighbourhood habitats based on the need based survey along with the time bound action plan in consultation with the local people. Further, PP needs to submit the possession certificate and timeline for acquiring the land at the time of submission of EC proposal.

xxiv. The Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Rajasthan clarifying whether any illegal

mining within the mine lease area has been carried out or not and whether the same has been carried out by project proponent or not?

xxv. Wind rose pattern in the area should be reviewed and accordingly location of AAQMS shall be planned by the collection of air quality data. 12 nos of Monitoring location for collecting baseline data should cover overall the 10 km buffer zone i.e. dispersed in 10 km buffer area.

xxvi. Project proponent to prepare Environmental Cost Benefit Analysis for the project in EIA/EMP Report.

xxvii. PP shall provide the details of mining technology/methodology proposed to be adopted for mining operations and its associated environmental benefits of using from Climate Change perspective.

xxviii. The Project Proponent needs to submit employment based skill development plan for the local people and thrust should be to provide employment to local people after imparting training.

xxix. Permission for ground water withdrawal shall be obtained from Central Ground Water Authority (CGWA) only for mining activity.

xxx. Heavy metals including other parameters in surface water quality shall be analyzed and provided in EIA Report. Further, detailed mineralogical and chemical composition of the mineral and percentage of free silica from a NABL/MoEF&CC accredited laboratory.

xxxi. PP should clearly bring out that what is the specific diesel consumption ~ (Liters/Tonne of total excavation & mineral) and steps to be taken for reduction of the same. Year-wise target for reduction in the specific diesel consumption needs to be submitted.

xxxii. PP shall propose to use e-vehciles/LNG/CNG based mining machineries and trucks for mining operation and transportation of Minerals.

xxxiii. PP shall submit letter from Principal Chief Conservator of Forest, State Government that the area does not falls under any Eco-sensitive zone and areas and further is no corridor of Elephants & Tigers.

xxxiv. Details of toe-wall and garland drain to be constructed along the OB dump.

xxxv. Impact of proposed project/activity on hydrological regime of the area shall be assessed and report be submitted. Hydrological studies as per GEC 2015 guidelines to be prepared and submitted.

xxxvi. PP shall submit an action plan to install the permanent sprinkler across the proposed haul road within the mine lease area.

xxxvii. The Project Proponent should explore possibility of implementing renewal energy setup.

xxxviii. The Project Proponent should submit year wise back filling plan.

3.6 Argat Limestone Mine with enhancement in Production Capacity from 1.2 to 3.0 MTPA in ML Area of 363.07 ha by M/s. UltraTech Cement Limited located at Villages Argat, Kothar, Jhopa, Bijuri, Jigna, Khodari&Thadghatiy Tehsil Ramnagar, District Satna, State: Madhya Pradesh.[Online Proposal No. IA/MP/MIN/472941/2024, File No. J-11015/46/2010-IA. II (M), EIA Consultant - J. M. EnvironetPvt. Ltd. valid upto 08.07.2026] – Terms of Reference reg.

3.6.1 The instant proposal is for Terms of Reference for Argat Limestone Mine with enhancement in Production Capacity from 1.2 to 3.0 MTPA in ML Area of 363.07 ha by M/s. UltraTech Cement Limited located at Villages Argat, Kothar, Jhopa, Bijuri, Jigna, Khodari&Thadghatiy Tehsil Ramnagar, District Satna, State: Madhya Pradesh.

The PP vide E-mail dated 10th June, 2024 informed to the Ministry that due to unavoidable reasons, PP will be unable to attend the meeting for the presentation of for Terms of Reference in the 30th EAC meeting before Non-Coal Mining Committee:

3.6.2 Observation and Recommendation of the Committee:

The PP vide e-mail dated 10th June, 2024 informed the Ministry that due to unavoidable reasons, PP will be unable to attend the meeting for the presentation of for Terms of Reference in the 30th EAC meeting. EAC noted the submission of PP made via aforesaid email and accordingly, **deferred** the proposal.

3.7 Enhancement of iron ore production from 3.0 MTPA to 5.0 MTPA at Daitri Iron Mine 95.60 ha (already diverted forest land) out of ML Area 1018.3085 Ha at Keonjhar and Jaipur District, Odisha by M/s The Odisha Mining Corporation Ltd. [Online Proposal No. IA/OR/MIN/473301/2024, File No. 23-236/2018-IA.III(V)] - For Extension of validity of EC - reg.

3.7.1 The Proposal is for extension of validity of EC dated 12.07.2021 and amendment in EC dated 28.07.2023 granted by the Ministry to the project for Daitari Iron Mine enhancement of production capacity of 3.0 to 6.0 MTPA in mine lease area 1018.3085 ha in favour of M/s Odisha Mining Corporation Ltd. located at Keonjhar and Jajpur District, Odisha.

3.7.2 The details of the project as ascertained from the document submitted by theProject Proponent are given as under:

i. The mine lease area is located between Latitude 21º 5' 33.09701" to 21º 7' 08.80495" N and Longitude 85o 46' 01.89311" to 85o 49' 17.01804" E. The mine lease area falls under the Survey of India Toposheet No. F45N16(73G/16) and falls in Seismic Zone - II.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and mining lease area greater than 250 ha. Therefore, the project falls under Category "A" and accordingly appraised at the Central level.

iii. Earlier, the PP has obtained EC and amendment in EC as follows:
   a. EC obtained vide letter no. 23-236/ 2018-IA.III(V) dated 12.07.2021 for enhancement of production capacity from 3.0 MTPA to 6.0 MTPA at Daitari Iron mine from 95.60 ha (already diverted forest land) out of mine lease area 1018.3085 ha at Keonjhar and Jaipur District, Odisha.
   b. Amendment in EC obtained vide letter no.23-236/ 2018-IA.III(V) dated 28.07.2023 of M/s Odisha Mining Corporation Ltd. for enhancement of production capacity of 3.0 MTPA to 6.0 MTPA at Daitari Iron Mine from 95.60 ha (already diverted forest land) out of mine lease area 1018.3085 ha at Keonjhar and Jajpur District, Odisha

iv. Details of Mine Lease in chronological manner:

S.no	Prospecting License/ Letter of Intent (LoI)/ Grant of Mine lease and Lr No	Date of the grant	Name of the Mineral&(Major/Minor)	Period of Grant	Granted by	Mine lease area in Ha
1	Execution of mining lease deed	27.01.1966	Iron	30 years 26.01.1996	Mining & Geology Department, Govt. of Odisha	1812.99
	Deemed extension as per provisions of Section 8 of the Mines and Minerals (Developmen	-	Iron	20 years 26.01.2016	Mining & Geology Department, Govt. of Odisha	1018.3085

	t and Regulations) Act, 1957 read with rule-24-A(6) of the Mineral Concession Rules, 1960					
	State Govt. vide letter No. 6596/SM, dt. 07.09.2012(For surrender of area over 794.6815ha. out of total ML area over 1812.99ha.)	-	Iron	-	State Govt. in the Department of steel & Mines, Odisha	1018.3085 ha (Total retained mining lease area)
	State Govt. in the Department of steel & Mines, Odisha vide order No. 521/SM, dt.19.01.2016	27.01.2016	Iron	20 years 26.01.2036	State Govt. in the Department of steel & Mines, Odisha	1018.3085 ha

S. No	Details of grant of Mine Lease deed execution	Period of Grant		Name of the Mineral	Mine lease area in Ha
		From	To		
1	Lease deed	27.01.1966	26.01.2036	Iron	1018.3085 ha

v. Request of project Proponent: The project envisages extension of validity of EC for Daitari Iron Mine enhancement of production capacity of 3.0 to 6.0 MTPA in mine lease area 1018.3085 ha.

As per para 8 of the Amendment in EC issued by MoEFCC, Govt. of India vide letter No. 23-236/ 2018-IA.III (V) dated 28.07.2023, the production of iron ore @ of 6.0 MTPA from the already diverted forest land (95.60 ha) out

of the Mine lease area 1018.3085 ha located at Keonjhar & Jajpur District, Odisha has been allowed for one year which is valid upto 27.07.2024.

Due to above condition, OMC has applied for extension of EC for producing iron ore @ 6.0 MTPA from the mine lease area of 1018.3085 ha in respect of Daitari Iron ore mines of OMC till the lease period i.e. upto 26.01.2036.

3.7.3 Observation and Recommendation of the Committee:

The EAC after detailed deliberation by the Project Proponent observed that the instant proposal is for extension of validity of EC dated 12.07.2021 and 28.07.2023. The validity of ML area of Daitari Iron ore mines of OMC has been extended till 26.01.2036.

Earlier, the Ministry granted amendment in EC vide letter dated 28.07.2023 for production of Iron Ore at the rate of 6.0 MTPA from the already diverted forest land (95.6 ha) out of mine lease area 1018.3085 ha, located at Keonjhar and Jaipur District, Odish for further period of one year over an area of 95.6 ha out of mine lease area of 1018.3085 ha along with the certain specific conditions.

The EAC noted that the PP has achieved the maximum production capacity of 5,00,000 MTPA in the year 2023-24 as per the letter of Deputy Director of Mines, Jajpur Odisha dated 10.05.2024. The EAC also noted that the Project proponent vide letter dated 2.05.2024 has submitted the action taken report to Ministry's Regional office at Bhubaneswar with regard to Remediation Plan, Natural Resource Augmentation Plan (NRAP), and Community Resource Augmentation Plan (CRAP) and presented the detailed expenditure status and the implementation status of both the NRAP & CRAP plan. EAC further advised PP to complete the installation of 2 nos. of CAAQMS by December, 2024 (one in upward and one in downward wind direction) in consultation with the SPCB.

The EAC also note that the Ministry's Forest Conservation (FC) Division issued OM vide dated 31.05.2023, clarified that in respect of existing mining leases having forest land in part or full and where the State Governments have considered the grant of GA as per the provisions of the para 7.3 (iv) of the Handbook of Forest (Conservation) Act, 1980, the existing mining operations will be restricted to the forest land already approved under section 2(ii) of the FC Act, 1980. In existing leases were approval under the FC Act, 1980 is available only for part of forest land, the non-availability of approval under the section2 (ii) of the Act in respect of remaining forest land will not be a deterrent to undertake mining in the already approved area provided the user agency has complied all conditions, as stipulated under para 7.3(iv) of the Handbook of Forest (Conservation) Act, 1980.

Based on the discussions held, the EAC under provision of EIA Notification 2006 and its subsequent amendments therein **recommended** the proposal for extension of validity of EC dated 12.07.2021 & amendment in EC dated 28.07.2023 of M/s Odisha Mining Corporation Ltd for production of Iron ore at the rate of 6.0 MTPA from the already diverted forest land (95.6 ha) out of mine lease area 1018.3085 ha, located at Keonjhar and Jaipur District, Odisha for further period of two year over an area of 95.6 ha out of mine lease area of 1018.3085 ha along with the following additional specific conditions : -

i. The Project proponent shall submit duly certified action taken report after the installation of 2 nos. of CAAQMS by December, 2024 and locations probably in upward and downward wind direction in consultation with the SPCB. The online data must be shared with the SPCB and CPCB.

ii. Further extension shall only be considered based on Certified Compliance Report issued by IRO for the EC dated 12.07.2021 and amendment in EC dated 28.7.2023.

iii. All other terms and conditions mentioned in the EC letter dated 12.07.2021 and amendment in EC letter dated 28.7.2023 shall remain unchanged.

3.8 Amendment in Environment Clearance dated 18.11.2022 granted to Lumshnong Limestone Mine for reduction in ML area from 70 ha to 66.98 ha and permission for road transportation for production capacity from 15 to 25 Lakh TPA(RoM) by M/s Star Cement Limited located at Village Lumshnong, Tehsil Khliehriat, District East Jaintia Hills, Meghalaya. [Online Proposal No. IA/ML/MIN/475275/2024, File No. J-11015/34/2017-IA. II (M)] - For Amendment of EC dated 18.11.2022 reg.

3.8.1 The instant proposal is for Amendment in Environment Clearance dated 18.11.2022 granted to Lumshnong Limestone Mine for (i) reduction in mine lease area from 70 ha to 66.98 ha and (ii) permission for road transportation for production capacity from 15 to 25 Lakh TPA(RoM) i.e amendment in specific condition no.(i) & (ii) by M/s Star Cement Limited located at Village Lumshnong, Tehsil Khliehriat, District East Jaintia Hills, Meghalaya.

3.8.2 The details of the project as ascertained from the document submitted by theProject Proponent are given as under:

i. The mine lease area is located between Latitude N25° 09’ 56.093” to N25° 10’ 34.328”and Longitude E92° 21’ 47.295” to E92° 22’ 26.208”. The mine lease area falls under the Survey of India Toposheet No. 83C/8 and falls in Seismic Zone - V.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals. The instant proposal attracts the general conditions as the project Narpuh Wildlife Sanctuary Boundary is located at 4.8 km SE direction to the project site and its ESZ boundary is at 2.7 km SE and falls under Category "A" and accordingly appraised at the Central level.

iii. PP has obtained the Environment Clearance vide letter no. J-11015/34/2017-IA.II (M) dated 18.11.2022 to Lumshnong Limestone Mine by M/s Star Cement Limited located at Village Lumshnong, Tehsil Khliehriat, District East Jaintia Hills, Meghalaya.

iv. Details of Mine Lease in chronological manner:

S. No	Prospecting License/ Letter of Intent (LoI)/ Grant of Mine lease and Lr No	Date of the grant	Name of the Mineral & (Major/ Minor)	Period of Grant	Granted by	Mine lease area in Ha
1.	Letter of Intent vide letter no. MG.54/2009/190	22/12/2009	Limestone	30 Years	Government of Meghalaya Mining and Geology Department	70 Ha
2.	Mining lease was granted vide letter no. MG-54/2009/350	04.01.2017	Limestone	50 years from 10.01.2017 to 09.01.2067	Government of Meghalaya Mining and Geology Department	70 Ha
3. LIe	Letter from State Govt for reduction in mining lease area (Letter no. MG.54.2009/516)	10.01.2023	Limestone	10.01.2023 to 09.01.2067	Government of Meghalaya Mining and Geology Department	66.98 Ha

S. No	Details of grant of Mine Lease deed execution	Period of Grant		Name of the Mineral	Mine lease area in Ha
		From	To		
1.	Mining Lease Deed Execution	10.01.2017	09.01.2067	Limestone	70 ha

v. The specific condition No. (i) & (ii) are as follows:

i. The expansion of Limestone production from 9.0 Lakh TPA to 25.0 Lakh TPA will be operational only after the commissioning of crusher of 1400TPH capacity along with a conveyor belt of length 1.5 km. Till the time the capacity of the mine will remain up to 15.0 Lakh TPA only with strict air pollution control measure. The commission of new crusher of 1400TPH capacity along with a conveyor belt of length 1.5 km shall be intimated to the Ministry's Integrated Regional Office. Accordingly, State Pollution Control Board shall not grant Consent to Operate (CTO) for the expansion capacity of 25.0 Lakh TPA production till the installation of conveyer belt.

ii. As agreed by the Project Proponent during the meeting, commissioning of crusher of 1400TPH capacity along with a conveyor belt of length 1.5 km shall be completed by March, 2024.

3.8.3 Observation and Recommendation of the Committee:

The EAC after detailed deliberation by the Project Proponent and the consultant observed that the instant proposal is for the amendment in EC dated 18.11.2022 for reduction in the mining lease area from 70 ha to 66.98 ha and for permitting the limestone production from 15 Lakh TPA (ROM) to 25 Lakh TPA (ROM) through road transportation with mitigation measures.

PP informed the EAC that mining lease has been reduced to 66.98 ha due to local land dispute, Government of Meghalaya Mining and Geology Department has issued a letter no. MG.54.2009/516 dated 10 January 2023 stating that the "area of mining lease for limestone at Lumshnong, East Jaintia Hills District, Meghalaya granted to M/s Star Cement Limited vide this Department's letter No.Mg.54/2009/350, dated 4th January, 2017, for an area of 70.00 hectares shall now stands at 66.98 hectares." Accordingly, PP requested EAC for amendment in lease area. Further, PP also requested the EAC to permit the limestone production from 15 Lakh TPA (ROM) to 25 Lakh TPA (ROM) through road transportation with advance mitigation measures.

The EAC reiterated that during the grant of EC dated 18.11.2022, PP agreed for the installation of 1.5 Km OLBC alongwith a crusher of 1400 TPH capacity and accordingly asked the reasons for not installing the same within the timeframe of March 2024. PP replied that earlier local villagers gave them permission for installation of belt conveyer, hence it was also covered in the public hearing, however as of now the local villagers are opposing the installation of the OLBC.

Most of these villagers are currently involved in the road transportation of limestone for the past so many years and they fear loss of employment / business opportunities due to the installation of the conveyor. PP also mentioned that despite many rounds of discussion and written assurance to villagers that local transporters will continue to get more work/remuneration as larger quantities of limestone would be mined and would still need to be transported from the mines pit to the crusher by tippers (covering 1.8 km distance by road), the villagers are not permitting them to install OLBC.

PP also submitted that limestone production from 15 Lakh TPA(ROM) to 25 Lakh TPA(ROM) without installing the conveyor involves the additional road distance in the case of no conveyor versus with conveyor of about 3 km. The diesel tippers would still need to be used to carry limestone from the mine pit to the conveyor belt (1.8 km distance on average) versus 4.8 km on average without the conveyor. Accordingly, to mitigate the additional Environmental load caused by the 3 kms of additional road distance, PP proposed that entire approach road (750 m x 2 way) from mine boundary to NH will be converted to RCC road, EV Vehicles shall be used instead of diesel tippers, diesel tipper will be substituted by 100% EV within the next 3 years, anti-smog guns for dust suppression, installation of permament sprniklers, anti-smog guns, tyre washing and road sweeping machines.

The EAC noted the mitigation measures submitted by PP to address the issue of air pollution arising out of transportation, however, EAC was of the opinion that PP must install the OLBC, transportation by road not only causes air pollution it also increases the traffic and consumption of fossil fuels. Accordingly, EAC suggested that PP should not delay the installation of OLBC, it should work with state govt, and local authorities to bring in consensus for installation of the conveyer within next two years.The Project Proponent should address installation of OLBC with time line.

Based on the above discussions, the EAC under provision of EIA Notification 2006 and its subsequent amendments therein **recommended** the proposal for amendment in EC dated 18.11.2022 to Lumshnong Limestone Mine with reduction in ML area from 70 ha to 66.98 ha by M/s Star Cement Limited located at Village Lumshnong, Tehsil Khliehriat, District East Jaintia Hills, Meghalaya with replacement of two earlier specific condition no. i and ii alongwith following additional specific conditions:

i. Earlier specific condition no. i shall be replaced and read as: The expansion of Limestone production from 9.0 Lakh TPA to 25.0 Lakh TPA will be operational after submission of the progress report and appraisal of EAC. Till the time the capacity of the mine will remain up to 20.0 Lakh TPA by road, only with strict air pollution control measure. After one year the project proponent shall submit the progress report for appraisal before EAC. Accordingly, State

Pollution Control Board shall grant Consent to Operate (CTO) for the expansion capacity of 20Lakh TPA and not for 25.0 Lakh TPA production.

ii. Earlier specific condition no. ii shall be replaced and read as: project proponent needs to workout for installation of OLBC and crusher having 1400 TPH capacity with the state govt and local authorities to bring in consensus for installation of the conveyer within next one year.

iii. PP needs to convert the entire approach road (750 m x 2 way) from mine boundary to NH into RCC road and submit the progress report within three month to regional office of Ministry.

iv. PP needs to implement atleast 50 % Electric tippers instead of diesel tippers for transportation of Limestone. An implementation report in this regard is to be submitted to Regional Office of MoEFCC within the next six months.

v. PP needs to install the high efficiency fixed sprinkling system, Anti-smog Guns- for dust suppression, Tyre washing- For washing of the tyres before joining the NH and Road sweeping machines- for sweeping the approach road. PP needs to submit the implementation status to Regional Office of the Ministry within the next six months.

vi. All other terms and conditions mentioned in the earlier EC letter dated 18.11.2022 shall remain unchanged.

3.9 Proposal for Reconsideration of Environmental clearance for Mining of Bajri (minor mineral) with production capacity of 44, 80,000 TPA (ROM) in the mine lease area of 766.53 Ha M/s Shri Satish Kumar S/o Shri Ramkaran located at Revenue Village (s) of Tehsil Kotputli, District Jaipur, Rajasthan [Online Proposal No. IA/RJ/MIN/51929/2013, File No. J-11015/352/2013-IA. II (M)] - Re-Consideration of Environmental clearance reg.

3.9.1 The proposal is for Environmental Clearance for Mining of Bajri (minor mineral) with production capacity of 44, 80,000 TPA (ROM) in the mine lease area of 766.53 Ha M/s Shri Satish Kumar S/o Shri Ramkaran located at Revenue Village (s) of Tehsil Kotputli, District Jaipur, Rajasthan.

3.9.2 Observation and Recommendation of the Committee:

The EAC observed that the instant proposal is for environmental clearance for mining of Sand (Minor mineral). EAC noted that the PP has not submitted any documents/brief and neither attended the EAC meeting. Accordingly, the EAC **deferred** the proposal and advised PP to submit the requisite details and attend the meeting.

3.10 Mining of Mineral Bajri (Minor Mineral) with proposed production capacity of 1.68 Million TPA (ROM) by M/s Shri Abhimanyu Choudhary, located at Revenue village(s) of Tehsil – Mandal, District - Bhilwara, Rajasthan (995 ha) [Online Proposal No. IA/RJ/MIN/19720/2016, File No. J-11015/234/2013-IA-II(M)]- Re-Consideration of EC reg.

3.10.1 The proposal of Shri Abhimanyu Choudhary is for mining of Bajri (Minor mineral) with proposed production capacity of 1.68 Million TPA (ROM). The mine lease area is located at Revenue village(s) of Tehsil – Mandal, District - Bhilwara, Rajasthan in the mine lease area of 995.0 ha. The mine lease area area lies in Kothari & Khari river and Survey of India topo sheet number 45K/2,45K/3, 45K/6, 45K/7.

3.10.2 Observation and Recommendation of the Committee:

The EAC observed that the instant proposal is for environmental clearance for mining of Sand (Minor mineral). EAC noted that the PP has not submitted any documents/brief and neither attended the EAC meeting. Accordingly, the EAC **deferred** the proposal and advised PP to submit the requisite details and attend the meeting.

3.11 Amendment in EC dated 17th July, 2018 w.r.t Condition No. (xxii) for Guda Clay mine of M/s Harish Clays with enhancement of production capacity from 60,000 TPA to 2,50,000 TPA (ROM) of Clay in the ML area of 284.20 ha, located at village Guda, Tehsil Kolayat, District Bikaner, Rajasthan – [Online Proposal No: IA/RJ/MIN/125957/2014, File No. J-11015/163/2014-IA. II(M), Consultant: M/s Enviro Green Consultants (I) Pvt. Ltd] - Amendment in EC reg.

3.11.1 The instant proposal is for amendment in EC dated 17th July, 2018 w.r.t Condition No. 22 for Guda Clay mine of M/s Harish Clays with enhancement of production capacity from 60,000 TPA to 2,50,000 TPA (ROM) of Clay in the mine lease area of 284.20 ha, located at Village-Guda, Tehsil Kolayat, District Bikaner, Rajasthan.

In this regard, the Project Proponent has requested for amendment in EC dated 17.07.2018 for increase in dump height from 8m to 60m. The instant proposal was earlier considered in the EAC (Non-Coal Mining) meeting held during 14-15 November, 2023 and the EAC agreed for increase in dump height of lateral expansion of dump from 8m to 30m. Based on the discussions held, the EAC in its meeting held during 14-15 November, 2023 under the provisions of EIA Notification, 2006 and subsequent amendments therein, recommended the proposal for amendment in EC dated 17thJuly, 2018 for Guda Clay mine [2,50,000 TPA(ROM)] of M/s Harish Clays only for an increase in dump height of lateral expansion of dump

from 8m to 30m in the mine lease area of 284.20 ha, located at Village-Guda, Tehsil Kolayat, District Bikaner, Rajasthan with certain terms and conditions.

Based on the aforesaid recommendation, the proposal was processed for EC amendment. While perusing the recommendation of EAC for grant of EC amendment, the Competent Authority in the Ministry raised queries that permitted limit of dump in EC is 8m and PP is submitting that dump height has already reached 38m. Why it is not considered as a case of violation? Explanation may be sought from the EAC whether they have not examined the feasibility of dump height as 8m while granting the EC as PP is requesting nearly 8 times increase in dump height? What are the grounds on which now EAC is recommending to increase the height by 30 m?

In view of the aforesaid observations of the Competent Authority, Ministry raised an ADS requesting the project proponent to submit a letter from Department of Mines, Rajasthan stating that; (i) The existing dump of 38 meters existed before the grant of EC in the year 2018; (ii) No new dump of more than 8 meters height was created after the grant of EC in the year 2018."

With regard to the aforesaid ADS, the Project Proponent submitted its reply on the Parivesh Portal on 02.05.2024. PP in its reply has submitted its letter dated 29.04.2024 enclosing the letter dated 29.04.2024 from Department of Mines and Geology (DMG), Bikaner, Rajasthan. The DMG, Rajasthan in its letter dated 29.04.2024 has stated that the dump number 01 which is situated in the south direction of the mining lease and dump number 02 which is situated in the north-east direction of the mining lease shown in the surface plan presented by PP, was verified on the spot by the Mining Engineer on 18.04.2024. According to spot verification, the height of dump number 01 is less than 25 meters and the height of dump number 02 is less than 38 meters. On the spot both the above mentioned dumps appear to be old. The new dump which has been built on the spot after the year 2018, is situated in the eastern direction of the mining lease and as per the spot verification, it was found that its height is less than 8 meters.

3.11.2 Observation and Recommendation of the Committee:

The EAC after detail deliberation by project proponent/consultant, observed that the instant proposal had been recommended in the earlier EAC meeting. During the meeting, the representative of Department of Mines and Geology (DMG), Bikaner, Rajasthan stated the situation before the EAC which he had verified during the site visit of Guda clay mine. The Committee noted the statement of official of DMG that height of old dump is less than 38 meters and new dump height is less than 8 meters.

In addition to the submission of DMG, EAC reiterated the earlier submission of project proponent, wherein it stated that Scientific Study on Stability of Pit Slopes at Guda Clay mine has been carried out by CSIR-Central Institute of Mining & Fuel Research. The CSIR-CIMFR Team has done a detailed field investigation in and around the current Pit No.1 & 2 (Central Quarry) to examine the current stability scenario of its benches. As per the recommendations made in the study, the geometry of the dump is proposed to maintain the height of 10 m and width of 10 m with a slope angle of 45° for each individual bench and up to 60 m height, making 6 benches with an overall slope angle of 29°. Further, the Project Proponent has informed the EAC that the Mining Scheme with Progressive Mine Closure Plan was approved by the Office of Superintending Mining Engineer, Mines & Geology Department vide letter dated 23.08.2023. The Project Proponent also informed the EAC that the certified compliance report was issued by the Regional Office (RO), Gandhinagar vide dated 11.07.2023. The Project Proponent has also shown the photographs of the existing waste dump, backfilled area and safety barrier.

In view of the above, the EAC (Non-Coal Mining) reiterated its earlier recommendation vide minutes of meeting dated 14-15 November, 2023 and based on the discussions held during 12 to 14 June, 2024, under the provisions of EIA Notification, 2006 and subsequent amendments therein, **recommended** the proposal for amendment in EC dated 17thJuly, 2018 for Guda Clay mine [2,50,000 TPA(ROM)] of M/s Harish Clays only for an increase in dump height of lateral expansion of dump from 8m to 30m in the mine lease area of 284.20 ha, located at Village-Guda, Tehsil Kolayat, District Bikaner. The specific conditions mentioned in earlier meeting dated 14-15 nov, 2023 shall remain unchanged.

Additional Agenda:

3.12 Mukam Bauxite mine with the total production capacity of 802977.5 TPA [384615.4 TPA (ROM) & OB 418362.1 TPA] in the ML area of 110.563 ha by M/s Chhattisgarh Mineral Development Corporation Ltd located at Village Mukam, Tehsil Bodla, District Kabirdham, Chhattisgarh- For reconsideration of Environmental Clearance reg.[File No. J-11015/37/2022-IA. II(M), Online Proposal No. IA/CG/MIN/417404/2023, EIA Consultant - M/s Overseas Min-Tech Consultants]

The instant proposal is for grant of Environmental Clearance for Mukam Bauxite mine with the total production capacity of 802977.5 TPA [384615.4 TPA (ROM) & OB 418362.1 TPA] in the Mine Lease area of 110.563 ha by M/s Chhattisgarh Mineral Development Corporation Ltd located at Village Mukam, Tehsil Bodla, District Kabirdham, Chhattisgarh.

The EAC in its 27th EAC meeting held on 20-21st February, 2024, recommended the proposal for grant of Environmental Clearance for Mukam Bauxite mine with the total production capacity of 802977.5 TPA [384615.4 TPA (ROM) & OB 418362.1 TPA] in the ML area of 110.563 ha by M/s Chhattisgarh Mineral

Development Corporation Ltd located at Village Mukam, Tehsil Bodla, District Kabirdham, Chhattisgarh under provisions of EIA Notification, 2006 and its amendments therein with following certain additional specific conditions in addition to the standard EC conditions applicable for Non-coal mining projects.

During processing of file the competent authority has sought clarification on Whether wildlife clearance is required considering the proximity of protected areas in the State of Madhya Pradesh and to confirm has the EMP been duly examined and found adequate. Accordingly, comments were sought from the Wildlife Division/NTCA, ESZ Division regarding the applicability of Wildlife Clearance for a mining project located near Kanha National Park and Phen Wildlife Sanctuary.

ESZ Division informed that w.r.t the Eco-sensitive Zone boundary of Kanha National Park and Phen Wildlife Sanctuary, the ESZ notification published vide S.O 1198(E) dated 12th March 2021 (amended on 09 Sep 2021). Upon examination, based on KML files of the project, it was observed that the project location has a radial distance of approx.4.23 Kms from the ESZ boundary.

Further, Wildlife division in the Ministry has informed that based on the comments provided by the NTCA with regard to the location of the project vis-a-vis, tiger reserve, tiger corridor and ESZ and as per the guidelines issued by the Ministry, the project proposal does not require consideration by the Standing Committee of the National Board for Wild Life. However, as suggested by the NTCA, the mitigation measures mentioned in their report may be ensured. The NTCA has indicated that the mining site is located 4.5 km from Phen Wildlife Sanctuary, which is a critical part of the Kanha-Achanakmar tiger reserve corridor. The current tiger density in Achanakmar Tiger Reserve is low and relies on the spillover population from neighboring 'source' tiger reserves, particularly Kanha. Therefore, mining is permitted with the following mitigation measures as suggested by NTCA:

i. Since the tiger corridor is on the northern side of the land, development activities associated with mining should not be allowed towards the northern end of the forestland.
ii. The NPV amount deposited by the user agency should be used to manage and restore the weak links of the Kanha-Achanakmar tiger reserve corridor.
iii. No bio resources should be used from the neighboring forests.
iv. Laborers should be strictly prohibited from hunting. The mining company should be held responsible if poaching is reported by its laborers and personnel.
v. No labour settlements should be allowed in the forest.
vi. No transportation should be permitted to traverse the delineated Kanha-Achanakmar corridor.

In view of the observation of the Competent authority and comments received from Wildlife division/NTCA, the proposal has been referred to EAC for re-consideration. Based on comments of Wildlife division/NTCA and after detailed

examination and deliberations on EMP submitted by the project proponent, the EAC found that the EMP is adequate and reiterate its earlier recommendations and **recommended** the proposal for grant of Environmental Clearance for Mukam Bauxite mine with the total production capacity of 802977.5 TPA [384615.4 TPA (ROM) & OB 418362.1 TPA] in the ML area of 110.563 ha by M/s Chhattisgarh Mineral Development Corporation Ltd located at Village Mukam, Tehsil Bodla, District Kabirdham, Chhattisgarh under provisions of EIA Notification, 2006 and its amendments therein with following additional specific conditions in addition to earlier specific conditions mentioned in the earlier minutes of 27th EAC meeting held on 20-21st February, 2024 are as follows:

i. Since the tiger corridor is on the northern side of the land, development activities associated with mining should not be allowed towards the northern end of the forestland.
ii. The NPV amount deposited by the user agency should be used to manage and restore the weak links of the Kanha- Achanakmar tiger reserve corridor.
iii. No bio resources should be used from the neighbouring forests.
iv. Labourers should be strictly prohibited from hunting. The mining company should be held responsible if poaching is reported by its labourers and personnel.
v. No labour settlements should be allowed in the forest.
vi. No transportation should be permitted to traverse the delineated Kanha-Achanakmar corridor.

List of members of Expert Appraisal Committee participated through VC

S.No.	Member Name	Member Address	Designation	12th June 2024	13th June 2024	14th June 2024
1	Dr. Dinesh Misra, IFS (Retd.)	Plot No 65, Sector 8, Gandhinagar, Gujarat, 382 008	Chairman	Yes	Yes	Yes
2	Sh. Niranjan Kumar Vasu, IFS (Retd.)	816, Shanti Nagar, Opposite Durgapur Railway Station, Jaipur-Rajasthan, 302018	Member	Yes	Yes	Yes
3	Dr. Asha Rajvanshi, Scientist 'G' (Retd.), WII	B/104/106 Rock Valley Apartments, GMSRoad, Sewla Kalan, P.O. Majra, Dehradun, Uttarakhand-248171	Member	Yes	Yes	Yes
4	Shri. Avijit Ghosh (CMD- Heavy Engineering	Singhee Marg, A- 604 Shahadeo Tower, P.P.Compound, Ranchi 834001,	Member	Yes	Yes	Yes

	Corporation Limited) (Retd.)	Jharkhand				
5	Shri. BandiRamchandra Reddy (Former CMD-South Eastern Coalfields Limited)-(Retd.)	Flat No-503 A, Jyoti Cosmos, White Fields, Hi-Tech City, Kondapur,Hyderabad-500081	Member	Yes	Yes	Yes
6	Prof. Pramod Kumar, Professor, Shri Aurobindo College, University of Delhi	Shri Aurobindo College, University of Delhi 1372, B-1, Vasant Kunj, New Delhi- 110070	Member	No	No	No
7	Prof. DeveshWalia, Department of Environmental Studies	Department of Environmental Studies, NEHU,Shillong-793022 Meghalaya	Member	No	Yes	Yes
8	Dr. Suresh Tiwari, Scientist-F	Indian Institute of Tropical Meteorology, Pune, New Delhi Branch, Prof. Ram NathVij Marg Rajinder Nagar, New Delhi - 110060	Member	Yes	Yes	Yes
9	Dr. K.G Asha Manjari, Professor, University of Mysore	10/B, "SPARSHA", 2nd Main, 2nd Cross,BhogadiIInd Stage, Mysore-570026, Karnataka	Member	Yes	Yes	Yes
10	Prof. Dev Dutt Sharma, Vice-Chancellor	Sardar Patel University, Mandi H.P. 175001	Member	No	No	No
11	Shri V. K. Soni, Representative of India Meteorological Department	Government of India, Ministry of Earth Sciences, India Meteorological Department, MausamBhawan, Lodi Road, New Delhi – 110003	Member	No	No	No
12	Shri Yogesh Kale (Representative of	Controller of Mines, IBM Block D, Second Floor,	Member	Yes	Yes	Yes

	Indian Bureau of Mines)	Indira Bhavan, Civil Lines, Nagpur - 440001				
13	Shri Niazi Mohammed (Representative of Directorate General of Mines Safety)	Representative of Directorate General of Mines Safety	Member	Yes	No	Yes
14	Shri Pankaj Verma	3rd Floor, Vayu Block, Indira Paryawaran Bhawan, MoEF&CC, Jorbagh, New Delhi-110003.	Member Secretary	Yes	Yes	Yes
15	Shri Mahesh Purohit, Mining Engineer, Bikaner. Special invitee	Department of Mines, Bikaner, Rajasthan	----	--	---	Yes

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सत्यमेव जयते

Government of India
Ministry of Environment, Forest and Climate Change
IA Division
(Non-Coal Mining)
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Minutes of AGENDA FOR 32nd MEETING OF THE EXPERT APPRAISAL CO MMITTEE (NON-COAL MINING SECTOR), SCHEDULED TO BE HELD DURI NG 12th & 13th AUGUST, 2024 THROUGH VIDEO CONFERENCING (VC) mee ting Non-Coal Mining held from 12/08/2024 to 13/08/2024

Date: 02/09/2024

MoM ID: EC/MOM/EAC/924217/7/2024

Agenda ID: EC/AGENDA/EAC/924217/7/2024

Meeting Venue: N/A

Meeting Mode: Virtual

Date & Time:

12/08/2024	10:30 AM	05:30 PM
13/08/2024	10:30 AM	05:30 PM

1. Opening remarks

The 32nd meeting of the Re-Constituted Expert Appraisal Committee (EAC) for Environmental Appraisal of Mining Projects (Non-Coal) of the Ministry of Environment, Forest and Climate Change was held during 12-13th August 2024 through video conference. The list of participants is annexed here with. After login of the Committee Members through video conference link provided by NIC discussion on each of the Agenda Items was taken up ad-seriatim.

2. Confirmation of the minutes of previous meeting

(1.0) Deliberation & Circulation on the Minutes of 31st EAC (Non-Coal Mining) meeting held during 4-5th July 2024.

3. Details of proposals considered by the committee

Day 1 -12/08/2024

3.1. Agenda Item No 1:

3.1.1. Details of the proposal

Jaisinghpura North Iron Ore Block (298.59 ha) of M/s JSW Steel Limited. by **JSW STEEL LTD BELLARY** locat ed at **BALLARI,KARNATAKA**

Proposal For		Fresh ToR	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/KA/MIN/481380/2024	IA-J-11015/42/2024-IA-II(NCM)	15/06/2024	Mining of minerals (1(a))

3.1.2. Project Salient Features

The instant project is for terms of reference for mining of iron ore in Jaisinghpura North Block with production capacity of 0.883 MTPA over an extent of 298.59 Ha by M/s JSW Steel Limited located in Village Jaisinghpura, Tehsil Sandur, District Ballari, State Karnataka.

2. The details of the project as ascertained from the document submitted by the Project Proponent and presented by Environmental Consultant Perfact Enviro Solutions Pvt. Ltd during the 32nd EAC meeting asgivenunder:

1. The mine lease area is located between Latitude 15°11'30.366"N to 15°12'54.781"N and Longitude 7
2. The mine lease area falls under the Survey of India Toposheet No. 57A/8 and falls in Seismic Zone II. The
3. Further, general condition is applicable for the project, since Daroji Sloth Bear Sanctuary is located at 4.83
4. PP submitted that they have applied for Forest Clearance Stage –I for entire lease area i.e. 298.59 ha on 22.
5. Details of Mine lease

S.No	Prospecting License/ Letter of Intent (LoI)/ Grant of Mine lease and Lr No	Date of the grant	Name of the Mineral & (Major/ Minor)	Period of Grant	Granted by	Mine lease area in Ha
1	Letter of Intent- No. DMG- 17012/13/2023/ 2023-24/7116	20.11.2023	Iron Ore (Major)	3 years	Mining & Geology Department, Government of Karnataka	298.59 ha.

vi. Land use/ Land cover of the mine lease area

Private land	Nil
Government land	Nil
Forest land	298.59 ha.
Total Mining lease area (MLA), ha	298.59 ha.
Private land for crusher, workshop & other infrastructure outside the MLA	NA

vii. Mining Plan Details:

Mining Plan (approved by Indian Bureau of Mines/ DMG)	Letter No.	MCDR-MPC0FE/2/2024-BNG-IBM_RO_BNG
	Date	10.04.2024
	Mineral (Major/Minor)	Major
	Mine Lease Area (Ha)	298.59
	Validity	Five years
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized mining	
Drilling/Blasting	Deep hole drilling & blasting.	
Geological Reserves	17.66 million tons	
Mineable Reserves	7.55 million tons	
Breakup of Total Excavation (Topsoil/ OB/ SB/ IB/ Mineral Rejects/ Waste, MTPA)	8.29 MTPA (including 0.883 MTPA of Iron Ore, 7.41 MTPA of waste)	
Life of mine	9 Years	
Mine Bench Height & Bench Width	The minimum height & width of the benches in minerals/Ore will be 8 m	
No. of Mine Benches	30	
Existing Depth, m bgl	NA, as it is a greenfield project	
Ultimate Depth of Mining, m bgl	108	
Ground Water Table, m bgl	312	
Details of ground water intersection	Water table will not be intersected as it is at 600 mRL and mining will be done up to 660 mRL till conceptual Stage	

Individual bench slope	70°
Overall pit slope	less than 40°
Details of existing/ proposed Crusher	Crusher of 225 TPH & 250 TPH is proposed within the Mine Lease Area
Mineral Beneficiation	NA
RoM output size	-100 mm & - 40 mm
Transportation details including capacity of dumper/tipper, mode of transport and distance	The material after blasting will be loaded by hydraulic excavators of about 2.6 m3 bucket capacity into tippers of 18 cum carrying capacity for its transportation to crusher and waste dump yards. The iron ore extracted from the mine will be supplied to JSW steel plants and will be transported via 18 cubic meter tippers.
Generation of Topsoil/OB & its Management during plan period & conceptual period	Max. 7410854 TPA/Annum of Waste/OB will be generated. Waste/OB will be dumped at earmarked places. About 66.60 million tons of waste will be generated up to the life of mine. Waste will be stacked separately in the dump and will be backfilled.
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	There will be no rejection from the mine.

viii. Water requirement

Total water requirement	205 KLD	Dust Suppression	168 KLD
		Greenbelt	20 KLD
		Domestic Use	17 KLD
Source	Total water requirement for the proposed mine will be around 205 KLD, which will be sourced from the Borewell in the nearby village for domestic use & Pit Water for dust suppression and green belt.		
Permission	Permission will be obtained KGWA for groundwater extraction from Borewell		

ix. Nearest village/town/highway/railway station/ water bodies

Particulars	Particular's Name	Distance & Directions
Village	Jaisinghpura Village	1.94 km in South
Town	Hosepete	7.84 Km NNW
Highway	SH- 49	1.63 km SW
Interstate Boundary	None	-
Railway station	Papinayakanahalli Railway Station	4.83 km NNE
Water bodies	Drain near Venkatagiri Tungabhadra High-Level Canal Drain near Cement Plant Distributary No. 1 Channel near HosaMalapanagudi Basavanna Channel Drain near Vyasanakere Colony Raya Channel Tungabhadra Reservoir Tungabhadra Right Bank Main Canal Kamalapur Lake Lake of G.Nagalapura Dhanayakana Lake Lake of byalakundi	1.16 Km SSW 5.94 Km NW 6.59 Km SW 6.87 NNW 7.48 North 7.86 NNW 8.11 Km SW 8.68 Km NNW 8.94 Km WNW 8.97 Km NNW 9.07Km North 9.72 Km SSW 9.89 Km SW 9.96 Km SSW
Forest	Sandur Reserved Forest Hospet RF Ramgad RF Gunda RF Joga RF Billakallu West RF Billakallu RF	Mine within the Forest 0.84 km North 1.89 km SW 2.20 km SW 2.39 km NE 3.67 km N 5.16 km NNE

x. Presence of Environmentally Sensitive areas in the study area

Forest Land/Protected Area/ Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest land within the mine l	Yes	The total 298.59 ha mine lease area is forest l

ease area and (if yes) status of Forest clearance		and.
National Park	No	Not Applicable
Wildlife Sanctuary	Yes	Daroji Sloth Bear Sanctuary - 4.83 km NNE
Eco-Sensitive Zone (ESZ) / Eco- Sensitive Area (ESA)	Yes	Daroji Sloth Bear Sanctuary ESZ - 2.82 km NNE
Coastal Regulation Zone (CRZ)	No	Not Applicable
Schedule-I species (No.s and name of schedule-I species with authenticated letter)	No	The project is Green field Project and is at To R Stage. Authenticated list of Flora & Fauna will be submitted from the Forest Departmen t at EIA Stage
Wildlife Conservation Plan	Yes	Will be prepared.

xi. Green belt/plantation details: -

Proposed area for green belt/plantation	Total 9900 number of tree saplings has been propose d to be planted for Gap Plantation over an area 6.60 Ha during the plan period. At the end of the conceptual period, a total 207.84 Ha will be afforested including 7.5 m boundary green bel t and total 425776 No. of Sapling will be planted.
Budget for green plant & plantation till the end of life of mine.	10.60 crore
Budget for nursery	NA
Details of existing plantation and its survival rate	90%
No. of tree cuts in the mine lease area and compensatory afforestation	50 Trees to be cut
Particulars for Green belt/plantation	Area covered (in Ha)

7.5 m barrier & non-mineralized zone	6.60 Ha (Gap Plantation)
50 m safety zone of nallah, roads, electric lines	-

xii. Baseline detail:

Baseline Data (Air/ Water/ Noise/ Soil/ Hydro geological study/ Traffic Study/others	
Period of baseline data collection	Oct 2023 - Dec 2023
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Post Monsoon Season
Predominant Wind direction (From)	The predominant wind direction is WNW direction
Ambient Air Quality (no. of locations) and results	No. of locations- 07 Results- Core zone: The mean value of PM10 ranges from (74.52 - 77.10 µg/m3) & PM2.5 ranges from (26.57 - 27.76 µg/m3),SO2 ranges from (8.06 - 8.43 µg/m3), NO2 ranges from (14.14 - 14.60 µg/m3) & CO ranges from (0.41 - 0.42 mg/m3) which are within the limits of National Ambient Air Quality Standards (NAAQS). As per the Air Quality Index by CPCB, the air quality of the core zone is found to be Satisfactory in the Summer season. Buffer zone: The mean value of PM10 ranges from (83.26 - 92.42 µg/m3), PM2.5 ranges from (30.68 - 34.05 µg/m3), SO2 ranges from (9.41 - 10.44 µg/m3), NO2 ranges from (16.75 - 18.60 µg/m3) & CO ranges from (0.46 - 0.51 mg/m3) which are within the limits of National Ambient Air Quality Standards (NAAQS). As per the Air Quality Index by CPCB the air quality of the buffer zone is found to be Satisfactory during the sampling campaign.
Noise level (no. of locations) and results	No. of locations- 9 Core Zone (Industrial Area): N1 & N2: The ambient noise level

	during daytime at the proposed project site varies from 43.6 dB (A) to 44.4 dB (A) which are within the standard limit of Industrial area ~ 75 dB (A). During night, the noise level at the project site ranges from 38.6 dB (A) to 39.1 dB (A) which are within the standard limit of Industrial area 70.0 dB (A). Buffer Zone: Residential Area: N3, N4, N7, N8, & N9: The ambient noise level in residential areas during daytime ranges from 53.9 dB (A) to 55.3 dB (A) which is slightly higher than the daytime noise standard limit of Residential area of ~ 55.0 dB (A) and During night time the ambient noise level at the project site ranges from 43.7 dB (A) to 45.2 dB (A) which is slightly higher noise level compared to standard limit of Residential area ~ 45 dB (A). It may be regarded as the residential and other local activities occurring within the village. Commercial Area: N5- SH-49 (Approach Road) & N6- NH-67: The ambient noise level in commercial area i.e. SH-49 (Approach Road) & NH-67 is 55.7 dB (A) to 67.8 dB (A) during day time which is slightly higher from standard limit of commercial area of ~ 65 dB (A) and 49.9 dB (A) to 61.2 dB (A) during night time which is slightly higher from standard limit of commercial area ~ 55 dB (A). The increased noise level in day &nighttime is due to vehicular movement.
Water Quality (no. of locations) and results	No. of GW locations- 06 No. of SW locations- 04 Results of GW- · The Total Dissolved Solids (TDS) of the sampling locations W1, W2, W3, W4, W5, W6, ranges from 604 mg/l to 1882 mg/l which are found higher than the drinking water standard (IS:10500) i.e. 500 mg/l. · The Total Hardness of the sampling locations ranges from 376 mg/l to 800 mg/l. Total Hardness of all sampling locations are found higher than the drinking water standards (IS:10500) i.e. 200 mg/l. The hardness contributed due to seepage and run off from soil. Hardness is normally considered an aesthetic water quality factor because of the unpleasant taste that a high concentration of calcium and other ions give to water. · The Alkalinity of all sampling locations are found higher t

	han the drinking water standards (IS: 10500) i.e. 200 m g/l ranges from 284 mg/l to 715.42 mg/l. ·The Fluoride content in the sampling locations ranges from 0.15 mg/l to 0.56 mg/l which are within the drinking wa ter standard (IS: 10500) i.e. 1.0 mg/l. ·The Calcium Concentration of sampling locations ranges fr om 83.2 mg/l to 176 mg/l. Calcium levels of sampling l ocations which are found higher than the drinking water standards (IS:10500) i.e. 75 mg/l. ·The Magnesium Concentration of sampling locations range s from 40.82 mg/l to 87.48 mg/l. Magnesium levels of s ampling locations which are found higher than the drink ing water standards (IS:10500) i.e. 30 mg/l. ·The Chloride Concentration of all the sampling locations r anges from 84 mg/l to 231 mg/l. Chloride levels of all th e sampling locations which are found higher than the dri nking water standards (IS:10500) i.e 250 mg/l. Results of Surface Water- Surface water samples were derived from 4 locations in differen t surface water bodies within study area, analysis results of the s ame revealed that pH values amongst all samples varied in the r ange of 6.76 to 7.10, Total Hardness concentration varied in the range of 104 mg/l to 372 mg/l &, TDS concentration varied in t he range of 248 to 602 mg/l. Electrical Conductivity was found to be ranging in between 364 to 886 mS/cm. The surface water samples are falls under class D as per CPCB surface water criteria i.e. Water is suitable for Propagation of W ildlife and Fisheries.
Soil Quality (no. of l ocations) and results	No. of locations- 07 Results- Soil samples at location S1 - S7 shows that the soil text ure class is Clay, Silty Clay Loam, Clay loam, Loam and Colou r is 4/6 (Reddish Brown), 5/8 Red, 4/3 Dull Reddish Brown, 3/4 Brown, 4/6 Reddish Brown, 4/3 Dull Reddish Brown, and pH r ange is (6.25 - 7.16). Amount of primary nutrients like Organic matter range is (0.51 - 1.43) %, the available nitrogen range is (56.4 - 106.80) mg/kg is Low and available Potassium range is (17.8 - 29.30) mg/kg is Low while the available Phosphorus ran ge is (11.7 - 20.70) mg/kg is medium to high. Thus, it can be co ncluded that soil is average fertile.

xiii. Affidavit/Undertaking details:

Affidavit as per Ministry's OM date d 30.05.2018	PP has submitted the affidavit vide certificate n o. IN-KA99134234122351W dated 15.06.2024.

xiv. Details of project cost and employment

Particulars	(Rs. In Lakhs)
Project Cost	391.65 Crores
Employment	374

3.1.3. Deliberations by the committee in previous meetings

N/A

3.1.4. Deliberations by the EAC in current meetings

The Project Proponent and consultant presented the KML file and explained the site features of the project, including schools, roads, railway stations, and forest land to the EAC. PP stated that State Highway 49 is located at a distance of 2.10 km from the mine site in the north direction and railway siding is located at a distance of 7 km. PP further mentioned that many of the water bodies including the Tungabhadra High Level Canal and Tungabhadra Right Canal, Basavanna Channel and Tungabhadra Reservoir is located in N and NNW direction from the mine lease at a varying distance of 5.94 Km to 8.94 km. The EAC enquired whether any water bodies are located within the lease area or not. PP submitted that there were no perennial water bodies within the lease area.

Subsequently, EAC reiterated that PP had earlier submitted the proposal for Jaisinghpura South and asked PP to state the feasibilityof amalgamating the Jaisingpura North Mine lease with the Jaisinghpura South mine lease. PP replied that amalgamation is not feasible since they are paying different premium for each mine. PP further mentioned that Daroji Sloth Bear Sanctuary and its ESZ are located at a distance of 2.82 km and 4.83 km in NNE direction. The EAC accordingly, asked about the movement of wildlife within the lease area. PP submitted that they will undertake the field survey and submit the report along with EIA/EMP Report.

TheEACobserved that the project proponent has outlined the transportation route for iron ore from the Jaisinghpura North Iron Ore block to JSW Steel Ltd, covering a total distance of 30.2 km by road and 26.21 km by rail.PP further added that they intend to transport 60% of proposed ore through railway siding and 40% by road. The EAC was of the opinion that PP should transport the ore only through railway siding by installing an OLBC from Mining site to the existing railway siding.PP stated that they will undertake the techno-economic feasibility for laying the OLBC and enhancing the rake capacity of railway siding for the proposed ore transportation.

PP further mentioned that entire mine lease area of 298.59 ha is forest land and it ismade up 10 old leases which had FC (stage-II) for the lease area 136.9 ha and remaining virgin land 161.69ha. PP also submitted that they had applied under section 2(1) (iii) of the Van (Sanrakshan Evam Samvardhan)

Adhiniyam- 1980 for an area of 161.69 ha. PP informed that they will also submit the application for transfer of FC stage-II with regard to the 10 old leases that falls within its lease area. The EAC noted the submission of the PP and asked PP to obtain clarity from the FC Division of the Ministry whether those stage-II FCs are yet valid and whether FCs can be transferred in PPs name or not. The committee also asked the PP to submit the chronology of the FC stage-II of each of the 10 old leases.

The EAC on perusal of the proposed mining scheme noted that huge quantities of overburden is proposed to be generated during 2nd and 4th year, accordingly, the EAC asked the PP to elucidate the reasons and the proposed dumping plan . The PP informed that the stripping ratio is very high for the instant lease as a result there will be excess overburden. PP also mentioned that they are not going to use the existing dump and will submit the detail waste handling plan. The EAC was of the opinion that PP should submit phase wise waste handling and backfilling plan. With regard to quality of ore, PP informed that ore consists of low grade BHQ iron. The EAC asked about the proposed number of benches and UPL of the mine. PP submitted that there will be around 30 benches of 8 m in height and the UPL will be around 239 m. The committee advised the PP to undertake slope stability study to ascertain stability of benches.

With regard to the mining method, PP submitted that it intends to undertake controlled drilling and blasting. The EAC accordingly, asked the PP to state the proposed effects of blasting activities on nearby villages and water bodies. It also asked the PP to state its dust suppression measures. PP stated that it will be undertaking only one blasting per month with all needed precaution. The EAC was of the opinion that PP should conduct a study to indicate the effect of blasting on nearby habitation. EAC was of the opinion that the P.P. should maintain blast vibration record for each blast It further opined that PP should install windscreens for control of dust propagation besides taking adequate precautions to control dust generation during blasting and other mining operations.

In light of the above discussion, the Expert Appraisal Committee (EAC) deferred the proposal and requested the Project Proponent (PP) to submit the following information:

i. PP shall conduct a study and submit the action plan for implementation of Over Land Belt Conveyor system from the Mine site to the Railway siding. The report should include a timeline for completing various tasks such as civil, electrical, and mechanical works.

ii. PP needs to submit the clarification from the FC Division of the Ministry regarding the validity of the Stage- II FC of the 10 old leases having an area of 136.9 ha.

iii. PP needs to submit the submit the chronology of the FC stage-II of each of the 10 old leases

iv. PP is yet to obtain the FC stage-II transfer on its name. It implies that as on date, PP does not have any FC. Accordingly, PP needs to submit the proof of submission of stage-I FC for the entire lease area.

v. PP needs to submit the detailed dumping plan and its cross sections.PP shall also submit the phase wise backfilling plan in consonance of the mining plan.

vi. PP shall undertake blasting studies by engaging any national institute of repute to illustrate the effect of the proposed blasting on nearby habitations and houses in the adjoining villages outside the mine lease area. The study should also reflect the effect of blasting upon the water bodies especially drain near Venkatgiri, etc. located within close proximity from the mine lease area.

vii. PP shall submit a detail plan to control dust emissions and propagations.

viii. As per DSS,the Muraji Desai Re School Yelburga, is located within the ML area however PP stated that it is outside the lease area. Accordingly, PP shall submit the geo-tagged photographs of the Muraji Desai Re School Yelburga indicating its location and distance from the mine lease area.

ix. PP shall also provide the details of Special Effluent/ Emission measurement devices that is proposed to be installed within the ML area and how does the technology compare with the best available technology in the field.

x. PP informed that 17 KLD water will be sourced from village bore well. EAC was of the opinion that PP may make such arrangements that do not need to take any groundwater.

xi. PP should explore possibility of engaging Electric Vehicle for loading and transportation. PP also should come out with plan to install Solar Power generation plant..

3.1.5. Recommendation of EAC

Deferred for ADS

3.2. Agenda Item No 2:

3.2.1. Details of the proposal

Rohisa Limestone Mine (ML Area: 891.7185 ha) with Limestone Production Capacity 3.00 Million TPA, Top Soil 0.147 Million TPA (Total Excavation: 3.147 Million TPA) located at Villages: Rohisa, Balana and Vadhera, Taluka: Jafrabad, District: Amreli, Gujarat by **HEIDELBERGCEMENT INDIA LIMITED** located at **AMRELI,GUJARAT**			
Proposal For		Fresh ToR	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/GJ/MIN/434388/2023	IA-J-11015/19/2023-IA-II(NCM)	06/07/2023	Mining of minerals (1(a))

3.2.2. Project Salient Features

The instant proposal is for mining of Limestone in Rohisa Limestone Mine of M/s HeidelbergCement India Limited with Limestone Production Capacity 3.0 Million TPA, Top Soil 0.147 Million TPA (Total Excavation: 3.147 Million TPA) in the mine lease area of 891.7185 ha, located at Villages Rohisa, Balana and Vadhera, Taluka Jafrabad, District Amreli, Gujarat.

2. The details of the project as ascertained from the documents submitted by the Project Proponent and presented by the Environmental Consultant J.M. EnviroNet Pvt. Ltd. during the EAC meeting are as given under:

i. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category "A" of the schedule of the EIA Notification, 2006 as the mine lease area is greater than 250 ha (i.e. 891.7185 ha) and appraised at the Central level.

ii. The mine lease area is located between Latitude 20°49'00" N to 20°51'00" N and Longitude 71°13'00" E to 71°18'45" E. The mine lease area falls under the Survey of India Toposheet No. 41 P/5 (Restricted) and falls in Seismic Zone-III.

iii. The instant proposal was earlier considered in the 34th EAC meeting held during 27 – 30th July 2021 wherein the Committee was of the view that clarification is required regarding the distance from CRZ through Coastal Zone Management Plan (CZMP) authenticated by the Competent Authority in the State and therefore the Committee returned the proposal in present form as part of mine leas falls under CRZ. Then, the Project Proponent has submitted a fresh proposal for Terms of Reference along with the information sought by the EAC and accordingly the proposal was considered in the 18th EAC (Non-Coal Mining) meeting held during 31stJuly &1stAugust, 2023. After detailed deliberations, the EAC deferred the proposal. The CRZ Division gave their comments on 03.09.2023 and the Project Proponent has submitted the information on 19.10.2023 through Parivesh portal and accordingly the proposal was again reconsidered in the EAC meeting held during 14-15th November 2023, wherein the committee recommended the Terms of Reference subject to the submission of NoC from Ministry of Defence. Thereafter, the Ministry raised the ADS on 23.11.2023. The Project Proponent has submitted the ADS reply on 08.07.2024 is given as under: -

S.No.	ADS	Reply by PP
1	As per recommendation of E AC, the proposal for grant of Terms of Reference (ToR) su bject to submission of No Ob jection Certificate(NOC) fro m Ministry of Defence.	PP vide letter dated 0 8.07.2024, submitted t he NoC letter no. 28 (01)/2023/D(G & GS-I II) dated 10.05.2024 fr om Ministry of Defen ce.

Based on the above ADS reply the Committee considered the proposal in the 32nd EAC meeting held

during 12-13th August 2024.

iv. Details of Mine Lease:

a) Initially, the prospecting license was granted by the State Govt. on 31.05.2000over an area of 891.7185 Ha in Villages Rohisa,Balana and Vadhera of Taluka Jafrabad of District Amreli (Gujarat) in favour of M/s Indorama Cement Ltd.

b) Then, the Govt. of Gujarat vide its letter No. MCR-112005-987–CH-1 dated 08.02.2006 granted the Letter of Intent for grant of Mining lease for minerals Limestone and Marl over an area of 891.7185 Ha in favour of M/s Indorama Cement Ltd.

c) Pursuant to a Scheme of Amalgamation sanctioned by the Hon'ble High Courts of Bombay and Karnataka, Indorama Cement Limited was amalgamated with Mysore Cements Limited and the new entity was renamed as HeidelbergCement India Limited w.e.f. 16.04.2009. The same was intimated to the office of Deputy Secretary, Industry and Mines Department, Govt. of Gujarat requesting to take note and confirm the aforesaid change of name of the company so that permits and licenses required to set up an integrated Cement Plant can be obtained and also for incorporation of change of name of company in relevant records and documents. The process took its own time and ultimately the Govt. of Gujarat issued the order no. MCR-112005-ML 987-CHH-1 dated 10.01.2017 for grant of mining lease over an area of 891.7185 Ha in favor of M/s HeidelbergCement India Limited.

d) The mine lease deed was executed on 09.09.2020 and registered on15.09.2020 for the mineral Limestone and Marloveran area of 891.7185 Ha for a period of 50 years i.e. upto 14.09.2070 in favor of M/s HeidelbergCement India Limited.

v. Land Use/Land Cover of the Mine Lease Area:

Private Agriculture land	526.1699 ha
Government land	292.6380 ha
Gauchar land	72.9106 ha
Forest land	-
Total Mining lease area (MLA), ha	891.7185 ha
Private land for crusher, workshop &	Crusher to be Installed in premises of Propose

other infrastructure outside the MLA	d Interlinked Cement Plant
Additional information (if any)	Total ML Area is 891.7185 out of which 183. 6332 ha falls in CRZ &72.9106 ha is Gauchar land.

vi. Details of Mining Plan: -

Modified Mining Plan including Progressive Mine Closure Plan was approved by Indian Bureau of Mines	Letter No.	684 (4) (1)/MP-358/2021-22 GNR
	Date	01.09.2021
	Mineral & (Major/Minor)	Limestone (Major)
	Mine Lease Area, Ha	891.7185
	Validity	2021-22 to 2024-25
Additional information (if any)	Mining Plan with Progressive Mine Closure Plan was approved by IBM vide COM (NZ) letter no.682(23)(452)/2006-Udai, dated 23.01.2006 in the name of Indorama Cement Ltd. Modified mining plan in the name of HeidelbergCementIndia Limited (HCIL) has been approved by IBM vide letter dated 684(4)(1)/MP-358/2021-22GNR dated 01.09.2021. Now, HCIL hassubmittedthe modification in the mining plan for further approval to IBM.	
Mining Parameters	Quantitative Description	
Method of Mining	Opencast Mechanized method	
Drilling/Blasting	No drilling & blasting is involved. The mineral will	

	be mined by deploying surface miners, dumpers, bul ldozer, and excavators/loaders.
Geological Reserves	230.438 Million Tonnes
Mineable Reserves	100.679 Million Tonnes
Breakup of Total Excavation (T opsoil/OB/SB/IB/Mineral Rejec ts/ Waste, MTPA)	Limestone: 3.0 MTPA Top Soil: 0.147 MTPA Total Excavation: 3.147 MTPA
Life of mine	~34 years (Based on the future exploration life of mi ne may change)
Mine Bench Height & Bench W idth	Bench Height: 6 m Bench Width: 12 m
No. of Mine Benches	5
Existing Depth, m bgl	This is proposed mine
Ultimate Depth of Mining, m bg l	26 m BGL
Ground Water Table, m bgl	26 m BGL
Details of ground water intersec tion	This proposal is for Terms of Reference (ToR). Deta ils will be incorporated in EIA/EMP Report
Individual bench slope	75º
Overall pit slope	45º

Details of existing/ proposed Crusher	Crusher to be installed in premises of proposed Inter linked Cement Plant
Mineral Beneficiation	Mineral Beneficiation is not involved.
RoM output size	-80 mm
Transportation details including capacity of dumper/tipper, mode of transport and distance	The mined materials will be dozed and fed to a hopper located at mines using dumpers from where the material will be conveyed to the Cement Plant via covered conveyor belt.
Generation of Topsoil/OB & its Management during plan period &conceptual period	During Plan Period About 0.147 Million Tonnes of top soil will be generated which will be simultaneously used for the green belt/plantation purpose. At Conceptual Stage About 5.5 Million Tonnes oftop soil to be generated which will be used in Greenbelt/plantation.
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	None

vii. Water requirement:

Total water requirement	150 KLD	Fresh water	142 KLD
		Treated water	8 KLD
Source	Desalination Plant (will be installed with Cement Plant) & from mine sump		

Permission for withdrawal/ intersection along with details of grant and its validity	This proposal is for Terms of Reference (ToR). Details will be incorporated in EIA/EMP Report.

viii. Nearest village/town/ highway/interstate boundary/railway station/water bodies/monument/ forest

Particulars	Particular's Name	Distance & Directions
Village	Balana	Adjacent in ENE direction
	Vadhera	~200 m in ENE direction
	Rohisa	Surrounded by ML
	Dharabander	~0.7 km in WNW direction
	Khatrivada	~1.0 km in ENE direction
Town	Jafrabad	~5.0 km in ENE direction
Highway	SH 34	~0.3 km in ENE direction
	SH 90	~0.3 km in ENE direction
	NH 51	~5.0 km in NW direction
	SH 104	~3.5 km in SW direction
Interstate Boundary	None	-
Railway Station/Railway line	Una Railway Station	~20 km in West direction
Water Bodies	Arabian Sea	In South direction

	Bhatia Nadi	Adjacent in WNW direction
	RawalNadi	~1.0 km in WSW direction
	RupanNadi	~1.5 km in WNW direction
	Malan Nadi	~3.0 km in WNW direction
	Jafrabad Creek	~6.0 km in ENE direction
	RaidiNadi	~7.5 km in ENE direction
Forest	RF	Adjacent in SW direction
	RF	~8.5 km in SW direction
	RF	~8.5 km in ENE direction

ix. Presence of Environmentally Sensitive areas in the study area:

Forest Land/Protected Area/Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest Land within the mine lease area and (if yes) status of Forest Clearance	No	The Project Proponent has obtained the letter from the Office of the Principal Chief Conservator of Forests, Gandhinagar vide dated 04.04.2022 stating that no forest land is involved in the project.
National Park	No	Project Proponent reported that no National Park, Wild Life Sanctuaries, Biosphere Reserves, Tiger Reserves, Wildlife Corridors, etc. falls w
Wildlife Sanctuary	No	

<table>
<tr><td>Elephant/Tiger Reserve</td><td>No</td><td>ithin 10 km radius study area.</td></tr>
<tr><td>Eco-Sensitive Zone (ESZ)/ Eco-Sensitive Area (ESA)</td><td>No</td><td>The Project Proponent has obtained the letter f rom the Office of the Principal Chief Conserva tor of Forests, Gandhinagar vide dated 04.04.2 022 certifying that the distance between minin g lease for mineral limestone of M/s Heidelber g Cement India Limited situated in Village: Ro hisha, Balana and Vadhera, Area: 891.7185 h a. Dist: Amreli is 21.85 km away from the Gir Sanctuary. PP also submitted the map showing the distance of the forest area and Gir Wildlife Sanctuary from the mine lease area and which was authenticated by the Chief Wildlife Warde n, Gandhinagar.</td></tr>
<tr><td>Coastal Regulation Zone (C RZ)</td><td>Yes</td><td>The Project Proponent has submitted that the CRZ study has been conducted by the Institute of Remote Sensing, Anna University, Chennai. As per approved CZMP Map of Gujarat and L ocal Level Coastal Regulation Zone Map prep ared by Institute of Remote Sensing, (IRS), Ch ennai GCZMA has confirmed that out of the to tal mine lease area i.e. 891.7185 ha, an area of 183.6332 ha falls under CRZ.
<table>
<tr><th>S. No.</th><th>CRZ Classification</th><th>Area (In H a)</th></tr>
<tr><td>A</td><td>CRZ - 1B</td><td>139.9037</td></tr>
<tr><td>B</td><td>CRZ – III (NDZ)</td><td>30.9217</td></tr>
<tr><td>C</td><td>CRZ – III (200 m to 50 0 m from HTL)</td><td>12.8078</td></tr>
<tr><td>I</td><td>Total Area falling in C RZ</td><td>183.6332</td></tr>
<tr><td>II</td><td>Outside CRZ</td><td>708.0853</td></tr>
<tr><td></td><td>Total</td><td>891.7185</td></tr>
</table>
</td></tr>
</table>

		Source: CRZ Study Report prepared by IRS, Anna University, Chennai The Project Proponent also submitted that the Commissioner of Geology & Mining, Gandhinagar vide letter no. CGM/Lease/ML/Heidelberg/2022–23/848 dated 10.04.2023 has mentioned that an area of 183.6332 ha falls within the mine lease area under various categories of Coastal Regulation Zone. So, as mentioned in letter dated 21.10.2022, Director (Environment) & MS, GCZMA, GOI, the company shall not carry out any activities otherwise permissible as per CRZ notification within area falls in CRZ without prior permission of Competent Authority.

x. Green belt/Plantation details:

Proposed area for green belt/ plantation and no. of saplings proposed	Total Greenbelt/Plantation: 136.31 ha Greenbelt (7.5 m): 22.10 ha Plantation: 114.21 ha (3.56 ha on Bench Plantation & remaining 110.65 ha on unworked area, Road side, safety zone). No. of Saplings Proposed: 3,40,775
Budget for green plant & plantation till the end of life of mine.	Rs. 6.81 Crore
Budget for nursery	Rs. 10 Lakh
Details of existing plantation and its survival rate	Survival Rate will be maintained 95%
No. of tree cuts in the mine lease area and compensatory afforestation	250 trees will be cleared

Particulars for Green belt/plantation	Area covered (In Ha)
7.5 m barrier & non-mineralized zone	22.10ha
50 m safety zone of nallah, roads, electric lines	2.74 ha area to be covered along the roads out of 110.65 ha total plantation

xi. Rehabilitation & Resettlement (R&R):

R & R details	The Project Proponent has submitted that the land will be purchased directly from the land owners on willing buyer willing seller basis. Adequate compensation based on mutual negotiations will be paid for the land, standing crop and any other infrastructure affected by the procurement of land. No. of Villages: 3 No. of Project Affected Families: 350 No. of Project Displaced Families: 104 Detailed R & R study is yet to be carried out.

xii. Court case details:

Court Case, No and its present status	The Project Proponent has reported that there is no court case pending against the project.
Undertaking by Project Proponent w.r.t court case	The Project Proponent has submitted an undertaking vide letter dated 23.06.2023 stating that there is no litigation pending against the project and/or any direction/order passed by any Court of Law against the project and/or land in which the project is proposed and that for any such litigation whatsoever, the sole responsibility will be borne by the Company.

xiii. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	The Project Proponent has submitted an affidavit in a non-judicial stamp paper of Rs 100 bearing no. B

	K 485498 dated 24.06.2023 stating that the compan y hereby undertakes by affidavit to comply with all the statutory requirement & judgment of Hon'ble Su preme court dated 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of common cau se versus Union of India &Orsbefore grant of ToR/ EC.

xiv. Details of project cost and employment:

Particulars	(Rs. In Crore)
Project Cost	Rs. 70 Crores
Employment (Nos)	91 Persons

3.2.3. Deliberations by the committee in previous meetings

Date of EAC 1 :14/11/2023

Deliberations of EAC 1 :

The Project Proponent/Consultant presented the KML to show the site features in the study area. The EAC deliberated on the additional details submitted by the Project Proponent and the Consultant. The EAC noted the comments given by the CRZ Division on 01.09.2023. The Project Proponent has shown the area of 183.6332 ha falls under CRZ and informed the EAC that no mining will be undertaken in CRZ area. The EAC asked the Project Proponent about the distance of the International Boundary and seaboard frontier. The Project Proponent has informed the EAC that the India-Pakistan International Boundary is located at a distance of about 370 km, N and the mine lease area is 12 nautical miles away from the seaboard frontier. The EAC reiterated the Ministry of Defence letter dated 08.05.2023 regarding security considerations for construction activities/other activities in Border areas/other areas wherein it has been mentioned that *"all activities connected with mining within 20kms from all the borders including seaboard frontier should be planned in consultation with Ministry of Defence"*.

The Project Proponent also informed the EAC that there is no proposal for mining in CRZ area including its buffer. The mineable reserves have also been estimated up to 0m AMSL only and it will be ensured that during course of mining that the excavation will not be below 0m AMSL. The above statement is also included in the modified mining plan. Further, the Project Proponent has informed the EAC that the Modified Mining Plan along with Progressive Mine Closure Plan was approved by Indian Bureau of Mines (IBM), Gandhinagar vide letter dated 21.09.2023. The Project Proponent also informed the EAC that Commissioner of Geology & Mining, Gandhinagar videletter dated 05.10.2023 had issued a letter stating that the Company shall not carry out any mining activities in the area falling in CRZ without prior permission of competent authority and such area shall be kept as a non-mining zone instead of surrendering it. The Central Soil Salinity Research Institute (CSSRI) is in process to carry out the study regarding the soil salinity of the Mine lease area (i.e. adjacent to CRZ, within CRZ and farthest from CRZ boundary) and the same will be submitted in the EIA/EMP report. The EAC asked the Project Proponent about the land acquisition plan. The Project Proponent has informed the EAC that the land will be purchased directly from the land owners on willing buyer willing seller basis. Initially, mining will be carried out in the Govt. land and then the Private land will be purchased. The EAC asked about the location of the crusher. The Project Proponent has informed the EAC that crusher is proposed to be installed in the Cement Plant.

After detailed deliberations made by the Project Proponent and the Consultant, the EAC in its meeting held during 14-15 November, 2023 under the provisions of EIA Notification, 2006 and subsequent amendments therein, **recommended** the proposal for grant of Terms of Reference (ToR) subject to submission of No Objection Certificate(NOC) from Ministry of Defence for Rohisa Limestone Mine of M/s HeidelbergCement India Limited with Limestone Production Capacity 3.0 Million TPA, Top Soil 0.147 Million TPA (Total Excavation: 3.147 Million TPA) in the mine lease area of 891.7185 ha, located at Villages: Rohisa, Balana and Vadhera, Taluka: Jafrabad, District: Amreli, Gujaratfor undertaking detailed EIA/EMP study subject to the following specific conditions in addition to the standard ToR conditions and applicable for non-coal mining projects:-

Date of EAC 2 :31/07/2023

Deliberations of EAC 2 :

The Project Proponent/Consultant has informed the EAC that the instant proposal was earlier considered in the 34thEAC meeting held during 27thto 30th July 2021, wherein the Committee was of the view that clarification is required regarding the distance from CRZ through Coastal Zone Management Plan (CZMP)authenticated by the Competent Authority in the State and therefore the Committee returned the proposal in present form as part of mine lease falls under CRZ.In this regard, Project Proponent has carried out the CRZ study conducted by Institute of Remote Sensing, Anna University, Chennai and accordingly fresh proposal for Terms of Reference (ToR) has been submitted.

The Project Proponent/Consultant has presented the KML file to indicate the site features in the study area. The Project Proponent has shown the boundary of the mine lease area and an area of 183.6332 ha falls within CRZ. Project Proponent also informed that no mining activity will be carried out over an area of 183.6332 ha falling within CRZ. Further, the Project Proponent also informed the EAC that an area of 72.9106 ha of Grazing land will be under no mining zone. There are three villages located nearby to the mine lease area namely Balana (Adjacent, ENE), Vadhera (~200 m, ENE) and Rohisa surrounded by mine lease area. Nearest school is located at a distance of 0.02 km in Balana Village. The EAC asked about the route for transportation of mineral. The Project Proponent has informed the EAC that the mined materials will be dozed and fed to a hopper located at mines using dumpers from where the material will be conveyed to the cement plant on the northern side of the mine lease area with the help of belt conveyors.

The Project Proponent has also informed the EAC that the letter has been obtained from the Office of the Principal Chief Conservator of Forests, Gandhinagar vide dated 04.04.2022 certifying that the distance between mining lease for mineral limestone of M/s Heidelberg Cement India Limited situated in Village: Rohisha, Balanaand Vadhera, Area: 891.7185 ha is 21.85 km away from the Gir Sanctuary. Project Proponent has also shown the map authenticated by the Chief Wildlife Warden, Gandhinagar showing the distance of the Gir Wildlife Sanctuary from the mine lease area. The EAC asked about the approval of Mining Plan. The Project Proponent has informed the EAC that the modified mining plan was approved by Indian Bureau of Mines (IBM) vide letter dated 01.09.2021. An area of 183.6332 ha was excluded and accordingly modification in mining plan was submitted to IBM for approval.The EAC was of the view that no mining activity is allowed in CRZ and what is the need to have the area of 183.6332 ha and why not be surrendered. The Project Proponent has informed the EAC that after obtaining the letter from State Coastal Management authority, a request letter has been submitted to the State Mining Dept. to separate the area of 183.6332 ha; wherein the Dept. has informed that an area of 183.6332 ha shall be maintained as no mining zone. The area was retained in the mine lease so as in future, CRZ clearance may be obtained. The EAC asked the Project Proponent whether any movement of Lions and turtle breeding observed in the study area or not? The Project Proponent has informed the EAC that the same will be submitted along with the Final EIA/EMP report.

After detailed deliberations made by the Project Proponent and the Consultant, the EAC noted that an area of 183.6332 ha falls within CRZ and after obtaining the letter from State Coastal Management authority, the Project Proponent has submitted the modified mining plan for approval to the Indian Bureau of Mines (IBM). The EAC felt that it is necessary to review the approved modified mining plan. The EAC asked the Project Proponent to ensure that the depth of mining may be planned in such a way that the floor RL at any place should not be lower than the mean sea level in the modified mining plan submitted for approval. Thus the EAC was of the view that the instant proposal to be considered only after the submission of the approved modified mining plan by IBM. The EAC also opined that the Ministry may seek comments from the CRZ Division in the Ministry in reference to the letter from the Forests & Environment Department, Govt. of Gujarat dated 21.10.2022 regarding opinion for CRZ-NOC for Rohisa Limestone Mine of M/s Heidelberg Cement India Limited. Therefore, the EAC **deferred** the proposal for want of following additional information: -

i. The Ministry may seek comments from the CRZ Division in the Ministry in reference to the letter from the Forests & Environment Department, Govt. of Gujarat dated 21.10.2022 regarding opinion for CRZ-NOC for Rohisa Limestone Mine of M/s Heidelberg Cement India Limited.

ii. The Project Proponent needs to ensure that the depth of mining may be planned in such a way that the floor RL at any place should not be lower than the mean sea level in the modified mining plan submitted for approval.

iii. The Project Proponent needs to submit the modified mining plan approved by Indian Bureau of Mines (IBM).

iv. The Project Proponent needs to submit the copies of the letter wherein State DMG has mentioned that the CRZ area shall be kept as a non mining zone instead of surrendering it.

v. The Project Proponent needs to submit the existing soil salinity data of the Mine lease area i.e adjacent to CRZ, within CRZ and farthest from CRZ boundary.

3.2.4. Deliberations by the EAC in current meetings

The EAC noted that the instant project was already recommended in the 22nd EAC meeting held during 14-15 November 2023 subject to the submission of NoC from Ministry of Defence. The Project Proponent and the Consultant presented the ADS point raised by the Ministry with regard to the submission of NoC and presented the letter no. 28 (01)/2023/D(G & GS-III) dated May 10, 2024 issued by Ministry of Defence. The EAC observed that PP has obtained the clearance from the Ministry of Defence.

In addition to the above, the Committee noted that as per the information submitted by the PP ultimate depth of mining is 26m BGL and groundwater table is at 26m BGL. After deliberations EAC emphasized that PP should undertake a study to illustrate whether the proposed mining will lead to seawater ingression or not. The EAC was of opinion that PP may undertake theconstruction of a water reservoir within the ML area to meet its water requirement and accordingly it shall submit an action plan. .Furthermore, given the presence of the Gir Wildlife Sanctuary located at a distance 21.85 km from the project area, the EAC advised that the Project Proponent to undertake a study regarding the movement of wildlife especially lions near the mine lease area and submit a certificate from CWLW for the same.

Based on aforesaid deliberations made by the Project Proponent and the Consultant, the EAC in its meeting held during 12-13thAugust, 2024 under the provisions of EIA Notification, 2006 and subsequent amendments therein,recommended the proposal for grant of Terms of Reference (ToR) forRohisa Limestone Mine of M/s HeidelbergCement India Limited with Limestone Production Capacity 3.0 Million TPA, Top Soil 0.147 Million TPA (Total Excavation: 3.147 Million TPA) in the mine lease area of 891.7185 ha, located at Villages Rohisa, Balana and Vadhera, Taluka Jafrabad, District Amreli, Gujaratfor undertaking detailed EIA/EMP study subject to the following additional specific conditionsin addition to specific conditions recommended vide minutes of the 22nd EAC Meeting held during 14-15 November 2023 and the standard ToR conditions as applicable for Non-coal mining projects:-

3.2.5. Recommendation of EAC

Recommended

3.2.6. Details of Terms of Reference

3.2.6.1. Specific

Specific Conditions	
1.	PP should undertake a study to illustrate whether the proposed mining will lead to sea water ingression or not.
2.	PP needs to undertake the construction of a water reservoir within the ML area to meet its water requirement for mining operation; accordingly, it shall submit an action plan.
3.	PP needs to undertake a study regarding the movement of wildlife especially lions near the mine lease area and submit a certificate from CWLW for the same.

3.2.6.2. Standard

1(a)	**Mining of minerals**
Project Details	
1.	Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994. The production details need to submit since inception of mine duly authenticated by Department of Mines & Geology, State Government.
2.	A copy of the document in support of rightful lessee of the mine should be submitted. In case of new mines copy of LoI granted by State Government to be submitted. PP should ensure that LoI is valid at the time of grant of ToR. PP should submit the copy of lease deed/supplementary lease deed/extension letter/transfer deed, from its initial grant to subsequent renewals/ transfer/extension of validity.
3.	All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
4.	PP should submit the District Survey Report (DSR) as per S.O. 3611(E) dated 25.07.2018 in case of minor minerals.
5.	Brief of proposal to be submitted which include total excavation of the material required for the production of certain quantity of the minerals, location of the project, mining lease area, latitude longitude, seismic zone etc. In case of expansion project details of expansion viz. expansion in mining lease area or expansion in production of any particular mineral or expansion in total excavation, latest certified Compliance report (CCR) from IRO of conditions granted in existing EC needs to be submitted.
6.	The PP should submit the real-time aerial video footage & video of the mining lease area and of the transportation route.
7.	All corner coordinates of the mine lease area, superimposed on a High-Resolution Imagery/toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
8.	Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
9.	The PP should collect the Baseline data (BLD) in respect of initial level of the mining lease. For this permanent bench marks (BM) needs to be established at prominent location preferably close to mining leases in question and should have precisely known relationship to the level datum of the area, typically mean sea level.
10.	In case of sand mining, the entire mining lease area should be divided suitably into grids of 25 m x 25 m with the help of sections across the width of river and along the direction of flow of the river. The levels (MSL & RL) of the corner point of each grid needs to be recorded. Each Grid should be suitably numbered for identification. PP should identity grids which will be worked out and grids which will come under no mining zone i.e. safety barriers from the river bank. PP should comply with the sustainable sand mining management guidelines 2016 and enforcement and monitoring guidelines, 2020 etc.
11.	A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The

	details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
12.	Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
13.	Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
14.	The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
15.	Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
16.	Compliance of the Ministry's Office Memorandum No. F: 3-50/2017-IA.III (Pt.), dated 30.05.2018 on the judgment of Hon'ble Supreme Court, dated the 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India needs to be submitted and included in the EIA/EMP Report.
Forest	
1.	PP shall submit a certificate from Chief Conservator of Forests regarding involvement of Forest Land in the mining lease area if any. In case forest land is involved i) PP should submit the proof of application made for obtaining forest clearance and ii) a map clearly showing the forest & non-forest area.
2.	Status of forestry clearance for the broken-up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
3.	Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
4.	The vegetation in the RF / PF areas in the study area, with necessary details, should be given.
Court Matters	
1.	Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
Land Environment	
1.	PP should submit the details of survey number [viz. survey no, area in hectare, classification of land (government, private, forest, grazing land etc.), villages] duly authenticated by State Government, falling in the mining lease area.
2.	The study area will comprise of 10km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
3.	Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
4.	Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.

Wildlife	
1.	A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
2.	A detailed biological study of the study area [core zone and buffer zone] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. PP shall submit list of Schedule-1 species present in core and buffer zone duly authenticated by CWLW. In case of any Scheduled-I fauna found in the study area, the necessary plan along with budgetary provisions for their conservation should be prepared in consultation with State Forest/Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost. Proof of its submission of conservation plan to the CWLW needs to be submitted.
3.	PP shall submit a certificate from Chief Wildlife Warden regarding distance of mining lease from the protected area falling within 10 KM of the mining lease. In case project requires clearance under Wildlife (Protection) Act, 1972 then copy of application made for the same needs to be submitted.
Baseline Environment	
1.	One season (non-monsoon) [i.e. March - May (Summer Season); October - December (post monsoon season); December - February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
2.	Air quality modelling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modelling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The windrose showing pre-dominant wind direction may also be indicated on the map.
3.	The PP should submit the photograph of monitoring stations & sampling locations. The photograph should bear the date, time, latitude & longitude of the monitoring station/sampling location. In addition to this, PP should submit the original test reports and certificates of the labs from which samples were analyzed.
Water Environment	
1.	The water requirement for the Project, its availability and source should be furnished. Quantity of surface or ground water to be used for the Project should be indicated. A detailed water balance should also be provided. Submit the year wise target for reduction in consumption of the ground/surface water by developing alternative source of water through rain water harvesting measures. Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided. The capital and recurring expenditure to be incurred needs to be submitted.
2.	Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
Hydro Geology	
1.	Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be.
2.	Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and BGL.

	A schematic diagram may also be provided for the same.
3.	Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working bench will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished. In case of surface water is proposed to be utilized then Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
Transportation	
1.	Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
Land Acquisition and R&R	
1.	Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
2.	R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need-based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.
Socio-Economic Environment	
1.	Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
2.	Measures of socio-economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
3.	Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
4.	Activity-wise time-bound action plan on the issues raised and commitment made during public hearing to be submitted as part of the final EMP Report in compliance of the Ministry's OM F.No.22-65/2017-IA.III dated 30th September, 2020.
Environmental Monitoring and Management	
1.	It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the proposed safeguard measures in each case should also be

	provided.
2.	Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
Critically Polluted Areas, Aravali & CRZ	
1.	Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Dept. Should be secured and furnished to the effect that the proposed mining activities could be considered.
2.	Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL. HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
Risk Assessment & Disaster Management	
1.	Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
2.	Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
3.	A Disaster Management Plan shall be prepared and included in the EIA/EMP Report.
Miscellaneous	
1.	The general points are also to be followed: - a) All documents to be properly referenced with index and continuous page numbering. b) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated. c) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project. d) Where the documents provided are in a language other than English, an English translation should be provided. e) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted. f) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF vide O.M. No. J-11013/41/2006-IA.II (I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed. g) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation. h) As per the circular no. J-11011/618/2010-IA.II (I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable. i) The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

3.3. Agenda Item No 3:

3.3.1. Details of the proposal

Jajang Iron Ore Mine (ML Area: 666.150 Ha: as per RoR /669.078 Ha: as per DGPS Survey) with Iron Ore Production Capacity: 16.5 Million TPA & Installation of Wet Beneficiation Plant: 6.0 Million TPA capacity located at Villages: Jajang, Joribahal, Palsa (Ka), Bandhuabeda, Tehsil: Barbil, District: Keonjhar, State: Odisha_Reg. Amendment in Environment Clearance by **JSW STEEL LTD** located at **KENDUJHAR,ODISHA**

Proposal For		Amendment in EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/OR/MIN/469492/2024	J-11015/96/2012-1A. II(M)	09/05/2024	Mining of minerals (1(a))

3.3.2. Project Salient Features

The instant proposal is for Amendment in EC dated 13.03.2015, 09.11.2015 & 13.12.2021 granted to Jajang Iron Ore Mine with the production capacity of 16.5 MTPA & Installation of Wet Beneficiation Plant 6.0 MTPA in the ML Area of 666.150 Ha by M/s JSW Steel Ltd located at Villages Jajang, Joribahal, Palsa (Ka), Bandhuabeda, Tehsil Barbil, District Keonjhar, State Odisha.

2. The details of the project as ascertained from the document submitted by the Project Proponent are given as under:

i. The mine lease area is located between Latitude (N) N $21^0$54’ 50.01270” to N 21^0 56’ 09.90308” Longitude E $85^0$24’ 49.65672” to E $85^0$26’ 45.52758”. The mine lease rea falls under the Survey of India Toposheet No. Core Zone: F45N5 (73 G/5) Buffer Zone: F45N5 (73 G/5), F45N9 (73 G/9) F45H8 (73 F/8), F45H12 (73 F/12) and falls in Seismic Zone-II.

ii. The proposed project activity is listed at schedule no. 1 (a) (3) for Mining of Mineral & 2 (b) (3) for Mineral Beneficiation falls under Category “A” as the mining lease area is greater than 250 ha and appraised at the Central level.

3.3.3. Deliberations by the committee in previous meetings

Date of EAC 1 :13/06/2024

Deliberations of EAC 1 :

The Committee observed that the instant proposal is for Amendment of EC dated 13.03.2015, 09.11.2015 & 13.12.2021 for installation of Wet Beneficiation Plant within the same ML area. The Committee noted that the EC for enhancement in production capacity along with Installation of Wet Beneficiation Plant was accorded to the M/s. Rungta Mines Ltd. on 13.03.2015. Further, as per the MMDR Amendment Act, 2015 vide dated 26.03.2015, the renewal of the mine lease has been extended from 12.02.2017 up to 31.03.2020.Earlier PP has obtained the amendment in existing EC dated 13.03.2015 with the reason that for short period with huge investment was not be economically viable on 09.11.2015 in favour of M/s. Rungta Mines Ltd. Afterwards the Ministry transferred Environmental Clearance issued vide dated 13.03.2015 from Rungta Mines Ltd. to JSW Steel Ltd on 13.12.2021.

The Committee noted that the PP has requested to take amendment with the same operation and capacity based on which EC was issued on 13.03.2015 which contain the beneficiation plant. PP requested to restore the EC dated 13.03.2015 wherein the beneficiation was withdrawn without change in the mining methods/technologies.

During the discussions, the Committee noted and asked the PP to submit their detail justification by describing their process layout and probable emission rate in terms of incremental increase in terms of Air & Water during the 2015 and as of now.

In view of the above, the Committee deferred the proposal for the submission of following information: i. PP needs to submit a report on the difference between the technologies mentioned w.r.t. the process layout and complete technological process in the EC dated 13th March, 2015 and in the proposed application of Amendment in EC with regard to installation of wet beneficiation plant. ii. PP needs to submit a report on the difference of probable emission rate in terms of incremental increase in Air & Water pollution during the issuance of EC dated 13.03.2015 and as per proposed scenario. iii. PP needs to submit the detail plan for Zero liquid discharge for the proposed wet beneficiation plant. iv. PP needs to submit the copy of DPR and approved mining plans. v. The Project Proponent should confirm whether same capacity of beneficiation plant with similar technology has been included in approved Mining Plan. vi. At the time of auction, EC for 6MTPA beneficiation plant was not in place. This needs to be clarified.

3.3.4. Deliberations by the EAC in current meetings

The Project Proponent vide email dated 05.08.2024 and with the attached letter, dated03.08.2024 stated the following:

“As per the project feasibility, it is uneconomical and non-viable to have the beneficiation.In view of above context, we earnestly request to kindly consider our submission and theproposal for amendment in EC may be withdrawn”.

The EAC accepted the aforesaid request of the PP and **recommended** to **return** the proposal in the present form.

3.3.5. Recommendation of EAC

Returned in present form

3.4. Agenda Item No 4:

3.4.1. Details of the proposal

Padhiarka and Doliya Limestone Mine by **Nirma Limited** located at **BHAVNAGAR,GUJARAT**			
Proposal For		Fresh EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/GJ/MIN/443206/2023	J-11015/154/2016-IA-II(NCM)	13/09/2023	Mining of minerals (1(a))

3.4.2. Project Salient Features

The proposal is for mining of Limestone in Padhiarka and Doliya Limestone mine of M/s Nirma Limited with production capacity of 1.5 MTPA in the mine leasearea of 332.24 ha, located at Villages Padhiarka&Doliya, Tehsil Mahuva, District Bhavnagar, Gujarat.

2. The details of the project as ascertained from the document submitted by the Project Proponent and as revealed from the discussions held during the meetingare given as under:

i. The mine lease area is located between Latitude 21°00'42.8152" N to 21°02' 9.7579" N and Longitude 71°40'10.0006"E to 71°41'9.9043"E. The mine lease area falls under the Survey of India Toposheet No: F42R12and falls in Seismic Zone-III.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category “A” as the mining lease area is greater than 250ha and appraised at the Central level.

iii. Details of Terms of Reference (ToR):

Date of application	Proposal No/ File No	Consideration by EAC	Details of ToR	Date of accord
27.09.2022	IA/GJ/MIN/ 400887/2022 J-11015/ 154/ 2016-IA.II(M)	18.10.2022	Terms of Reference (ToR) for M/s Nirma Limited for mining of Limestone in Padhiarka and Doliya Limestone mine with prod	28.11.2022

			uction capacity of 1.5 MTPA in the mine lease area of 332.24 ha, located at Villages Padhia rka&Doliya, Tehs il: Mahuva, Distri ct: Bhavnagar, Gu jarat for undertaki ng detailed EIA/E MP study	

iv. Details of Mine Lease: -

a) The Project Proponent has submitted that initially the State Govt has granted the Letter of Intent for grant of mining lease vide letter no. MCR-102004-1945-CHH dated 15.02.2008 for mineral Limestone and Marl over an area of 616.7254 ha for a period of 30 years.

b) Then, the Govt. of Gujarat, Industries and Mines Department, vide Order no: MCR102004-1945-CHH dated 08.01.2017 granted the mining lease for Limestone and Marl to M/s Nirma Limited over an area of 333.24 ha for a period of 50 years for its captive consumption.

c) The mining lease deed was executed on 11.01.2017 between Dist. Collector, Bhavnagar, State Govt. and the lessee Nirma Ltd. for a period of 50 years and also registered the executed mining lease deed with Sub, Registrar, Mahuva on 11.01.2017under the provision of MMDR Amendment Act, 2015.

v. Land Use/Land Cover of the Mine Lease Area: -

Private land	199.2246 ha
Government land	133.0154 ha
Forest land	-
Total Mining lease area (MLA), ha	332.24 ha
Private land for crusher, workshop & other infrastructure outside the	No any facilities outside the ML area. However c rusher will be installed at company’s Cement Pla

MLA	nt.

vi. Mining plan details:

Review of Mining Plan including Progressive Mine Closure Plan approved by Indian Bureau of Mines	Letter No.	File No.: 684(4)(1)/MP-349(195)/2021-22 GNR/1129
	Date	05.08.2021
	Mineral & (Major/Minor)	Limestone (Major)
	Mine Lease Area, Ha	332.24
	Validity	2021-22 to 2025-26
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized	
Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Slurry explosive -cap sensitive and non-cap sensitive.	
Geological Reserves	28.177 Million tonne	
Mineable Reserves	10.707 Million tonne	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Top soil- 0.5 mi.cum OB/SB/IB/Mineral Rejects- Nil Waste-Nil	
Life of mine	11 years (Life of mine may be increased subject	

	to conversions of resources under 333 category into category of reserves 111)
Mine Bench Height & Bench Width	6.0 m, for working bench 12-15 m for closing (conceptual) bench Optimum
No. of Mine Benches	2
Existing Depth, m bgl	New mine
Ultimate Depth of Mining, m bgl	11 m
Ground Water Table, m bgl	13 m (Post monsoon)
Details of ground water intersection	No ground water will be encountered during planning stage i.e. in working plan in neither pre monsoon nor post monsoon season in any of the pits. Ground water will also not intersect during mining at the end of mine life.
Individual bench slope	80-85°
Overall pit slope	~ 45°
Details of existing/ proposed Crusher	Proposed crusher will be installed at Cement Plant.
Mineral Beneficiation	-
RoM output size	-
Transportation details including capacity of dumper/tipper, mode of transport and distance	Internal haul road from mine face to crusher and by conveyor from crusher to the Cement plant adjacent to the mine lease.

	For the Soda Ash Plant located at approx.100 km at Kalatalav, Bhavnagar limestone will be transported in dumpers/ trucks through National Highway 51. Internal haul road from mine face to crusher by mea ns of dumper/tippers of 25 tonnes capacity.
Generation of Topsoil/OB & its Management during plan period & conceptual period	Top soil at plan period- 127122 cu.m, temporary sta cking at one location Topsoil at conceptual period-372878 cu.m, simulta neously backfilling
Generation of Mineral Rejects/ W aste & its Management during pla n period & conceptual period	Nil
Additional information(if any)	Surface miner as well as ripper/dozer & rock break er will be used for mining to minimize drilling & bl asting.

vii. Water requirement:

Total water requirement	41 KLD	Fresh water	3 KLD
		Treated water	38 KLD
Source	i. Fresh water source Narmada water pipeline/Water t anker. ii. Water harvested within mine lease during rainy sea son. iii. Treated water source- Reject water of RO /DM pl ant &Reject water of RO /DM plant (proposed a t Cement plant)		
Permission for withdrawa l/ intersection along with d etails of grant and its valid ity	Permission for water withdrawal from Narmada water pip eline has been taken vide letter No. GWIL/Bhavnagar/Ind. conn./1257 dated 4.06.2008.		

viii. Nearest village/town/ highway/interstate boundary/railway station/water bodies/ monument/ forest

Particulars	Particular's Name	Distance & Directions
Village	Madhiya	0.5 km, N
Town	Mahuva	9.5km, NE
Highway	NH-51 (Una-Mahuva highway)	0.7 km, N
Interstate Boundary	Rajasthan	500 KM,N
Railway Station/Railway line	Amrutvel	4.5 km, N
Water Bodies	Arabian Sea Coast	0.5 km, S from the HTL
	Samdiyala Salinity ingress control bund	2.3 km, WSW
	Bhambhali River	3.6 Km, W
Forest	RF near Patwa	0.4 KM,SW
	RF near Doliya	0.4 KM,S
	RF near Dudheri	0.6 KM,SSE
	RF near Gujarda	2.3 KM,E

ix. Presence of Environmentally Sensitive areas in the study area:

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/ No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks

<table>
<tr><td>Forest Land within the mine lea se area and (if yes) status of Fo rest Clearance</td><td>No</td><td rowspan="5">The Project Proponent has submitted the l etter from the Office of the Principal Chie f Conservator of Forests vide Lr.No. WL P/32/C826-827/2021-22 dated 13.01.2022 regarding the map showing the location of protected areas within 10km of the Limest one mining project and the and distance of protected areas and proposed Limestone mine.
<table><tr><td>Protected areas</td><td>Distance between Lim estone mines and Prot ected areas</td></tr><tr><td>Gir National P ark</td><td>79.0 km</td></tr><tr><td>Gir Wildlife S anctuary</td><td>47.6 km</td></tr><tr><td>Mitiyala Wildl ife Sanctuary</td><td>46.7 km</td></tr></table></td></tr>
<tr><td>National Park</td><td>No</td></tr>
<tr><td>Wildlife Sanctuary</td><td>No</td></tr>
<tr><td>Elephant/Tiger Reserve</td><td>No</td></tr>
<tr><td>Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)</td><td>No</td></tr>
<tr><td>Coastal Regulation Zone (CR Z)</td><td>No</td><td>The Project Proponent has submitted the l etter from the Government of Gujarat, For est and Environment Dept vide Lr no.EN V-10-2023-170-T dated 19.07.2023stati ng that the proposed project of mining at Padhiarka&Doliya mine lease (333.24 h a), District Bhavnagar is outside CRZ are a.</td></tr>
<tr><td>Schedule-I species (No.s and n ame of schedule-I species with</td><td>Yes</td><td>The Project Proponent has submitted the a uthenticated list of flora and fauna from th</td></tr>
</table>

authenticated letter)		e Office of the Deputy Forest Conservator vide Lr.No: A/Jaman/Te.11/2302/ 17-18 d ated 05.02.2018 stating that there are three Schedule-I species such as Peafowl, Chin kara and Asiatic lion in the study area. After the amendment of the Wild Life (Pr otection) Amendment Act, 2022,No 18 of 2022, a number of additional species have been added into Schedule-I such as Leopa rd, Striped hyaena, Jackal, Bengal fox, Ind ian porcupine, Jungle cat, Grey wolf, Dog faced water snake, Russell viper, Checker edKeelback, Indian Rat snake, Red sand b oa and Naag/cobra.
Wildlife Conservation Plan	Yes	On the basis of the fauna study findings & list of fauna authenticated by Forest Depar tment, Wildlife Conservation Plan was pre pared and submitted for approval. The Wildlife Conservation Plan was appr oved by the Chief Wildlife Warden vide L r. No. WLP/32/C670-672 dated 20.12.202 1 with a budget of Rs. 19.9 Lakhs for the conservation of wildlife in the study area.

x. Green belt/plantation details:

Proposed area for green belt/plantation and no. of s aplings proposed	18.50 Ha.
Budget for green plant & plantation till the end of li fe of mine.	Rs. 56.10 Lakhs
Budget for nursery	-

Details of existing plantation and its survival rate	-
No. of tree cuts in the mine lease area and compens atory afforestation	As per actual during mining
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	5.0
50 m safety zone of nallah, roads, electric lines	3.0
500 m safety zones of nearest habitation villages	-
Additional information (if any)	10.50 ha (Backfilled area (Govt. wasteland))

xi. Baseline detail:

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	01.03.2021 to 02.06.2021
Season (Summer / Pre-monsoon / Pos t-monsoon / Winter)	Summer
Predominant Wind direction (From)	South
Ambient Air Quality (no. of locations) and results – 16 locations	PM10: 27.6 - 71.1 µg/m^3 PM2.5: 11.2 – 40.0 µg/m^3 SO2: 2.7 – 10.2 µg/m^3 NO2: 3.6 – 14.5 µg/m^3
Noise level (no. of locations) and resul ts – 16 locations	Day Time: 47.57 dB(A) – 52.46 dB(A) Night Time: 39.42 dB(A) - 42.89 dB(A)

Water Quality (no. of locations) and results - 12Ground water and 3 Surface water	All the parameters of ground water were well within the permissible limits as per IS 10500: 2012. The surface water quality in all samples was found B to below E class. The result indicates that the maximum and minimum values of DO ranges between 5.8 to 6.3 mg/l, hardness ranged between 360 - 8300 mg/l in surface water.
Soil Quality (no. of locations) and results – 12 locations	Soil quality was monitored at 12 no. of stations. The result indicates that the maximum and minimum values of pH ranges between 7.7 - 8.2, Potassium ranges from 157.0 - 845.0 kg/ha and Nitrogen ranges from 0.01 - 12.57mg/kg.
Hydro geological study and results	As per Hydrogeological & Hydrological Studies of core and buffer zone of Padhiarka&Doliya Limestone Mine, the qualitative aspects of ground water shows that salinity ingress from sea has taken place up to over 3 km from Arabian sea reaching center of buffer zone including mines falling in core zone.The ground water flow direction is towards south in general. The mining activity will not intersect the ground water table, no mine seepage is envisaged.
Traffic study (no. of locations) and results	The traffic volume survey was conducted on Bhavnagar to Una Road (NH8E/51) Near Vangar Village. Total numbers of vehicles were found as 6793 per day and equivalent PCUs is 9382 per day.There will be daily movement of 480 numbers of dumpers (to & fro) per day or 1440 PCU/ day on the road. V/C = 31.27.

xii. Public Hearing (PH) Details:

Advertisement for PH with date (name of major national daily and one regional vernacular daily newspaper)	26.03.2023 in Sandesh Newspaper (Gujarati) & Indian Express (English)

Date of PH	28.04.2023 @ 01:00 PM
Venue	At the premises of Nirma Cement Plant Area, NH 8E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist. Bhavnagar
Chaired by	Shri R.K Mehta (IAS), District Collector & District Magistrate, Bhavnagar District & Regional Officer, GPCB Bhavnagar
Main issues raised during PH	Air pollution, salinity ingression, wildlife protection, acquisition of agriculture land
Budget proposed for addressing issues raised during PH over 3 years	Rs 77 Lakhs

xiii. Resettlement & Rehabilitation (R&R):

R & R details	The total mine lease area is 332.24 ha, out of which Govt. land is 133.0154 ha and Private land is 199.2246 ha.Land will be required for quarrying an area of 100.61 ha of Private land and Government land including 08 houses/hutment in Padhiarka village and 27 houses/hutment in Doliya villages. The houses/hutment fall in the conceptual pits of the mine lease. There will be total of 683 project affected land losers. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. total compensation will be Rs 35.0 Lakhs. In addition to above, the registration cost of sale of the land and homesteads shall be borne by the Company. Assuming it to be 6% of theentire costs of sale, the total resettlement budget works out to be Rs. 59.93 lakhs (6% of land value).

xiv. Court case details:

Court Case, No and its present status	The Project Proponent has submitted an undertaking vide letter dated 07.10.2023 stating that there is no litigation on the project either at NGT or any other court of law related to environment and pollution matters

Undertaking by Project Proponent w.r.t court case	in which the project proponent is a respondent.

xv. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	The Project Proponent has submitted an undertaking by way of notarized Affidavit dated 09.10.2023 stating that the proposal does not involve violation of Ministry's OM dated 30.05.2018.
Undertaking by Project Proponent in EIA/EMP report	The Project Proponent has submitted an undertaking vide letter dated 04.01.2023 stating that the contents (information and data) as given by the Consultant in the EIA/EMP report are factually correct with full knowledge of the undersigned (Shri Ashish Desai).
Undertaking by Consultant in EIA/EMP report	The Director of the EIA Consultant (M/s Centre for Envotech& Management Consultancy Pvt. Ltd) has informed that the baseline data was generated by MoEF&NABL Accredited Laboratory M/s Min Mec R&D Laboratory, a division of Min Mec Consultancy Pvt. Ltd., New Delhi and the same has been verified and also confirmed that he shall be fully accountable for any misleading information mentioned in this statement.

xvi. Details of the Environmental Management Plan (EMP):

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)
Pollution Control	0.271	9.66
Pollution monitoring	0.016	3.88
Occupational health	0.011	0.65

Environmental Studies, etc.	0.10	_
Green belt	_	5.10
Reclamation	_	5.85
Others (Environmental studies, Re habilitation, Realignment, Expert a dvice, fencing etc.	_	6.03
Overheads	_	0.30
Total	0.3980	31.47

xvii. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	1.16
Project Cost	29
Employment (No.s)	55

xviii. Earlier, The Proposal was considered in the 21st EAC meeting held during 18-20th October, 2023 wherein the Committee has deferred the proposal for the submission of requisite information. The Project Proponent has submitted the relevant information on Parivesh, accordingly the proposal was considered in the 28th EAC (NCM) during 14-15thMarch, 2024 wherein the Committee deferred the proposal for the submission of requisite information. The Project Proponent vide letter dated 10.05.2024 submitted the reply against the observation of 28th EAC meeting. As per the submission of Project Proponent the Committee considered the proposal again during the 30th EAC meeting held during 12-14thJune 2024 wherein EAC deferred the proposal for want of certain information. The Committee raised ADS and the PP submitted its

reply on Parivesh Portal on 15.07.2022. The ADS and Reply is given as under:

S.No.	ADS	Reply by PP
1	The PP needs to get their report entitled “Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage” vetted by institute of National repute having specialization on conservation and protection of migratory birds. The engaged institute shall also submit site specific tangible mitigative measures to ensure the protection of these migratory birds.	PP have submitted the vetting of report entitled “Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage” to Salim Ali Center for Ornithology and Natural History (SACON), Coimbatore, South India Centre of Wildlife Institute of India & an initiative of MoEF&CC, GoI. The Project Proponent informed that the SACON will submit the site specific mitigative measure, if any, other thanmentioned in the vetted report, after their site visit in the winter season. Nirma Ltd. has reported that they will comply the recommendations of SACON.
2	PP needs to submit the timeline for completing the installation of OLBC upon the setting up of cement plant in the form of an undertaking.	PP have submitted an undertaking dated 11.07.2024 stating the following: · PP will establish OLBC either side of the highway based on the technical possibility & feasibility for conveying limestone from mines to cement plant on setting up of cement plant. · The OLBC is proposed in northern side of the National Highway from Pit No. 1 of Gujarda, Dudhala&Dudheri mine and Pit no. 1 of Vangar&Madhiya Mine to National Highway for conveying limestone.

		The exact length and alignment of O LBC shall be based on technicalposs ibility & feasibility report and will be installed within two years upon setti ng up of cement plant.

As per the above submission of Project Proponent, the Committee considered the proposal again in the 32nd EAC meeting for the appraisal of Environmental Clearance.

3.4.3. Deliberations by the committee in previous meetings

Date of EAC 1 :14/06/2024

Deliberations of EAC 1 :

The instant proposal of Padhiarka and Doliya Limestone mine having ML area 332.24 ha was examined along with the Gujarda, Dudheri & Dudhala Limestone mine having ML area 681.62 ha. The PP and the consultant presented the reply to the ADS raised vide minutes of the 28th EAC (NCM) held during 14-15th March, 2024. PP stated that they have received the security clearance /NoC for the Padhiarka & Doliya Limestone Mine and Gujarada, Dudheri & Dudhala Limestone Mine from the Ministry of Defence, Govt. of India, New Delhi vide letter no. 23(06)2022-D(G &GS-III)-pt, dated: 22.04.2024. EAC noted that Ministry of Defence has accorded NoC to the aforesaid two projects of M/s Nirma Limited.

PP further stated that they engaged Dr. Bharat Kumar Jethva, NABET Accredited Ecology & Biodiversity Expert to prepare the report entitled “Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage”. The study was conducted during the month of March to May 2024. As per the report few waterbodies exist in the study area and migratory birds are mostly seen in water-logged area which are located beyond 1.5 km from the lease area. Around 21 Schedule-I species have been reported based on primary survey and secondary literature from the buffer zone (10 km periphery) of the Mining lease area and 9 common migratory bird species were found to be present in the lease area. The lease area is dominated with invasive species such as Prosopis juliflora, open thorny scrub land rest of the area is agriculture land. The report concluded that mining lease area falls in the global migratory bird flyways i.e. Central Asian Flyway. However, it constitutes a miniscule part of it. With regard to above findings of report, PP submitted that the overall impacts of the proposed mining activity are considered as low compared to the severe threats faced by migratory birds all along their flyways in other countries such as illegal hunting. PP further informed that to mitigate the effect of mining on habitat and movement of birds, the Environment Management Plan shall be vigorously implemented. The budget submitted by PP for mitigation measures is Rs 100.2 lakhs.

EAC was of the opinion that the report establishes the fact that mine lease area falls under Central Asian Flyway and a large number of migratory birds flying through this passage are protected by the Convention of Migratory species. EAC was not satisfied with the mitigation measures suggested by the PP with regard to the habitat improvement and movement of the birds. Accordingly, EAC advised the PP to get the instant report vetted by any institute of national repute which are working on conservation and protection of migratory birds. The institute shall also submit site specific tangible mitigative measures to ensure the protection of these migratory birds.

The EAC further asked PP whether it has undertaken any study for laying common OLBC for tra

Date of EAC 2 :14/03/2024

Deliberations of EAC 2 :

The EAC deliberated the instant proposal along with Vangar & Madhiya Limestone Mine and Gujarda, Dudheri & Dudhala Limestone Mine. The Project Proponent presented its reply to the ADS points raised vide minutes of the 21stEAC as well as the recommendation of the sub-committee. After detailed deliberations , EAC **deferred** the proposal for the want of following information:-I. The Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.

II. PP needs to undertake a study to showcase the probable impact of mining on migratory bird species and their fly-way passage (Central Asian Flyway). Accordingly, PP shall submit the revised conservation plan for the migratory bird species.

III. The Project Proponent needs to underatake a study and submit the action for laying common Over Land Belt Conveyor(OLBC) for transportation of mineral from mine lease area to the proposed Cement Plant.

IV. The project proponent needs to submit a letter from the Commissioner of Geology & Mining, Govt. of Gujarat, clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s Nirma Limited or not?

V. PP submitted that National Highway is under construction, and they have submitted letter to National Highway Authorities of India(NHAI) regarding grant of permission to provide Underpass near their proposed cement plant entry. Accordingly, PP needs to submit the permission letter for the underpass.

VI. The Project Proponent needs to carry out study by reputed institute to ascertain hardness of strata for deployment of surface miners for mining.

VII. The Project Proponent needs to submit time line for acquiring land from the villegers.

Date of EAC 3 :19/10/2023

Deliberations of EAC 3 :

The Project Proponent/Consultant presented the KML file to indicate the site features in the study area of 10 km radius. The Project Proponent has shown the boundary of the mine lease area and informed the EAC that the NH-51 (Una-Mahuva highway) is located at a distance of 0.7 km, N from the mine lease area. Madhiya Village is located at a distance of 0.5 km, N. Arabian Sea Coast is located at a distance of 0.5 km, S from the HTL and Bhambhali River is located at a distance of 3.6 km, W. A man made reservoir is located within 5km radius of the mine lease area on the eastern direction. Samdiyala Salinity ingress control bund is situated on the western side on the mine lease area. Part of the Doliya Village is located within the mine lease area on southern side. No mining activity is proposed in the side of the Doliya Village. Nearest distance of the village from the mine pit is 700m.

The EAC noted that Arabian Sea and there are few water bodies are present in the vicinity of the mine lease area and asked the Project Proponent whether there are any backwaters from Arabian Sea coming into the mine lease area or not. The Project Proponent has informed the EAC that the water within the mine lease area is due to accumulation of rain water that was accumulated during the rainy season and tends to remain during January - February. Water gets dried during summer season. The Project Proponent also shown the historical images of rainwater accumulation for different months over the past years. The mine pit elevation is 4-6m above MSL. Depth of mining proposed is 11 m. Water gets accumulated in the natural low lying areas. The EAC asked about the thickness of the over burden. The Project Proponent has informed the EAC that the average thickness of the over burden is varying between 1-1.5m. The EAC asked the Project Proponent that whether the enough material will be available for backfilling up to a depth of 11m. The Project Proponent has informed the EAC that the entire 11m will not be backfilled and only part of the area will be backfilled. The shallow pit of depth<4m will be backfilled i.e., Pit -2, 3 and 4. Backfilling is proposed after 2026-27/ 2027-28. Backfilled area shall be utilized for agriculture in case of private land and for plantation purpose in case of government land. Existing minerals were assessed through exploration carried out by CGM, GoG. Old mine pits are also existing within the mine lease area. The EAC asked the Project Proponent to submit the action plan for year wise exploration program.

The EAC asked to brief about the mode of transportation. The mined out material will be transported to the crusher proposed in the cement plant by internal haul road by means of dumper/tippers of 25 tonnes capacity and then from crusher to the Cement plant (adjacent to the mine lease) by conveyor. Village roads will be used for transporting the mined out material from different pits. The EAC asked about the width of the transportation road. The Project Proponent has informed the EAC that the existing width of the road is 4m which will be not adequate to transport the material. Hence, the lands adjacent to this road will be purchased and the width of the road will be increased to 6m. The dividers will be made in between transportation road. The Cement Plant is yet to be constructed and these lands will be purchased for expansion of road only at the time of construction of the cement plant. The EAC asked the Project Proponent till then how the mined out Limestone will be utilized. The Project Proponent has informed the EAC that there are two grades of Limestone such as Chemical Grade Limestone and Cement Grade Limestone available in this project. For utilization of Chemical Grade of Limestone for non-cement purposes, permission has been obtained from the State Govt. The company is having its Soda Ash manufacturing plant located at Bhavnagar at a distance of 100 km from the mine lease area. This manufacturing plant requires Chemical Grade Limestone. Hence, the Chemical Grade of Limestone from this instant mine will be transported to the Soda Ash manufacturing plant located at Bhavnagar through National Highway 51. The EAC asked the Project Proponent to increase the width of the road to 7m. The EAC asked the Project Proponent that when will the Cement Plant will be commissioned. The Project Proponent has informed the EAC that matter regarding Cement Plant is pending before the Hon’ble Supreme Court.

The EAC asked the Project Proponent to show the KML file of other two adjacent mine leases by overlapping with the KML file of the instant project. The Project Proponent has informed the EAC that the Vangar & Madhiya Limestone Mine is proposed on the northern side and Gujarda, Dudheri & Dudhala Limestone Mine is proposed on the eastern side of the mine lease area to this instant mine lease

belonging to M/s Nirma Ltd. The Project Proponent also shown the proposed mine pits in Vangar & Madhiya Limestone Mine and Gujarda, Dudheri & Dudhala Limestone Mine. A Cement Plant is proposed on the western side of the mine lease area. Internal haul roads passing through the mine lease area will be used for transportation. The EAC asked the Project Proponent to bypass the village road for transporting the material. The EAC also asked the Project Proponent that whether any school is present within the mine lease area or not. The Project Proponent has informed the EAC that a primary school is located in the village Vangar. A safety distance of 50m will be maintained. Greenbelt will be developed all along the school. No drilling and blasting will be practiced. Only Surface miner as well as ripper/dozer & rock breaker will be used. The EAC opined that there should be no activity of drilling and blasting near school premise.

The Project Proponent has informed the EAC that the Life of the mine will be 11 years and may increase subject to exploration. Marly Limestone occurs in mine lease area. The limestone is of the high / cement grade quality and is followed by Marly Limestone/ Marl. The Limestone production will be restricted till the commission of the Cement plant. The EAC asked the Project Proponent that how the Limestone will be sized and will be sent to the Soda Ash Plant. The Project Proponent has informed the EAC that by using the rock breaker the limestone will be sized and sent to the Soda Ash Plant. The EAC was of the view that the activities proposed under the Wildlife Conservation Plan is generalized and the Project Proponent needs to revise the activities of the Wildlife Conservation Plan which should be site specific. The EAC also asked the Project Proponent to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation. Turtle breeding centre is located about 70km from the mine lease area. The total mine lease area is 332.24 ha, out of which Govt. land is 133.0154 ha and Private land is 199.2246 ha.Land will be required for quarrying an area of 100.61 ha of Private land and Government land including 08 houses/hutment in Padhiarka village and 27 houses/hutment in Doliya villages. The houses/hutment fall in the conceptual pits of the mine lease. There will be total of 683 project affected families. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. total compensation will be Rs 35.0 Lakhs. The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for R&R. Budget proposed for addressing issues raised during public hearing is Rs 77.0 Lakhs over 3 years and the cumulative budget will be Rs 160 Lakhs by comprising all three mines.

After detailed deliberations made by the Project Proponent and the Consultant, the EAC noted that the project is part of three contiguous projects namely Padhiarka and Doliya Limestone mine (332.24 ha), Vangar & Madhiya Limestone Mine (612.336 ha) and Gujarda, Dudheri & Dudhala Limestone Mine (681.62 ha) and together it extends over an area of 1626.196 ha. The mine lease area comprises of partly Private Agriculture land and partly Govt. land. Part of the Doliya Village is located within the mine lease area on southern side. Also villages are located close to the proximity of the mine lease area. The EAC was not convinced with the proposed backfilling plan and the activities proposed under the Wildlife Conservation Plan. The EAC observed that the pits are isolated and the mine lease area is partly Private and Govt. land. The EAC also observed that there will be direct purchase or leasing of private land with the willing consent of the private land owners. The EAC was of the view that what if the land owners are not willing to give their land. There are likely chances that mining will not take place sequentially if the land acquisition does not happen. There will be failure of scientific mining. Large no. of Project Affected Families is involved in all these projects. The EAC opined that the Saltwater intrusion through surface or ground water sources may diminish the availability or quality of source waters for drinking water utilities. Some salt pans i.e., salt manufacturing industries and few wind mills exists in the study area. Old mine pits are also existing within the mine lease area. The EAC noted that the Bhavnagar is categorized as a Severely Polluted Areas. The EAC reiterated the Ministry of Defence letter dated 08.05.2023 regarding security considerations for construction activities/other activities in Border areas/other areas wherein it has been mentioned that *"all activities connected with mining within 20kms from all the borders including seaboard frontier should be planned in consultation with Ministry of Defence"*. Accordingly, EAC opined that PP should obtain NOC from Ministry of Defence.

Thus the EAC opined that there is a need to ascertain the ground reality w.r.t natural low lying areas, water logging areas, old mine pits, sequence of mining, feasibility for backfilling, impact on socio economic, agriculture land, transportation route, traffic congestion, salt pans, effectiveness of salinity ingress control bund, proximity of habitations, schools, water bodies, roads etc., The EAC was of the view that a site visit needs to be conducted by a sub-committee comprising of EAC Members and officers from MoEF&CC. The EAC opined that the Ministry may constitute a sub-committee and submit its report to enable the committee to take a decision on the proposal. Therefore, the EAC **deferred** the proposal for want of following additional information: -

i. The site visit report of the subcommittee.

ii. Since the mine site is located within 20 km from seaboard frontier, Project Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.

iii. The Project Proponent needs to submit the action for laying common Over Land Belt Conveyor (OLBC) for transportation of mineral from mine lease area to the Cement Plant. The Project Proponent also needs to submit the action plan for expansion of road with a width of 7m and by passing the village road till the commission of the Over Land Belt Conveyor (OLBC).

iv. The Project Proponent needs to submit the protection measures to be taken for salt water intrusion and the effectiveness of the salinity ingress control bund.

v. The Project Proponent needs to submit the site specific mitigation measures for backwaters from Arabian Sea coming into the mine lease area.

vi. The Project Proponent needs to revisit the plan for backfilling with clearly indicating the voids area and the capacity available/required for backfilling.

vii. The Project Proponent needs to revise the activities proposed under the Wildlife Conservation Plan.The Project Proponent also needs to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation.

viii. The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for Resettlement & Rehabilitation (R&R). The Project Proponent also needs to submit the action plan for land acquisition and timeline.

ix. The Project Proponent needs to submit the action plan for year wise exploration program.

x. The Project Proponent needs to submit the copy of the permission letter obtained from the State Govt. for utilization of Chemical Grade of Limestone for non-cement purposes.

xi. The Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Gujarat clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. Nirma Limited or not?

3.4.4. Deliberations by the EAC in current meetings

The instant proposal was considered along with Vangar & Madhiya Limestone Mine and Gujarda,

Dudheri & Dudhala Limestone Mine proposal of M/s Nirma Limited. The Project Proponent and the Consultant presented the ADS reply to the EAC. The EAC noted that the PP has obtained the vetting of the report entitled "Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage (Central Asian Flyway)" from Salim Ali Center for Ornithology and Natural History (SACON) Coimbatore. The Project Proponent also submitted the conclusion of the vetting report wherein SACON has stated the following:-

" (g) Though the report provides an overview of management requirements for mitigation of potential impacts of mining on migratory birds, a systematic field survey covering the main winter migratory season would enable us to develop a site-specific action plan for the conservation of migratory birds and other avifauna of conservation significance in the landscape.

h) A detailed field survey on abundance, distribution, and habitat use of the migratorybirds in and around the mining blocks (esp. the IBA covering the Nikol-Samadhiyala-Malan bandharas) during the peak migratory season (December-January) needs to be conducted for understanding any site- and species-specific impacts arising from mining and associated activities. In particular migratory taxa like cranes, waders, ducks & geese, and migrant passerines should be studied.

To address the shortcomings of the study as discussed above, SACON has just initiated a study to cover the upcoming winter migratory season of birds. The SACON study will update the migratory season data and would bring out detailed site-specific recommendations, which shall be implemented by the Project Proponent to minimize and mitigate the impacts of the proposed limestone mines by Nirma Ltd. on the migratory birds and their habitats in Mahuva tehsil of Bhavnagar district in Gujarat."

In view of the above conclusion of the study, the EAC was of the opinion that PP should implement the site specific recommendations under the supervision of SACON to mitigate the effects of mining on migratory species and should submit an action taken report to the Ministry on yearly basis. In this regard PP submitted and undertaking dated 11.07.2024 stating that they will implement all the mitigative measures mentioned in the aforesaid study report and it will comply with all the additional specific mitigative measures suggested by SACON.

Further EAC enquired about the timeline for installation of OLBC. PP informed that they will be completing the installation of OLBC within two years upon the setting up of cement plant and also submitted an undertaking dated 11.07.2024. As per the undertaking the OLBC is proposed in the northern side of the National Highway (NH) from Pit no. 1 of Gujarda, Dudhala & Duheri mine and Pit no. 1 of Vangar & Madhiya Mine to National Highway for conveying the limestone. PP during the EAC meeting committed that the they will not use drilling blasting operations and they will use only the surface miner-dumper and ripper dozer for mining purposes and implementation report to be submitted to Ministry's Regional Office within six months.

Based on the above discussion, EAC recommended the proposal in the 32nd EAC meeting held during 12-13th August 2024 for Environmental Clearance for Padhiarka and Doliya Limestone mine of M/s Nirma Limited for mining of Limestone with production capacity of 1.5 MTPA in the mine lease area of 332.24 ha, located at Villages Padhiarka & Doliya, Tehsil Mahuva, District Bhavnagar, Gujarat under provisions of EIA Notification, 2006 and its amendments therein with following specific conditions in

addition to standard conditions applicable to the non-coal mining projects:-

3.4.5. Recommendation of EAC

Recommended

3.4.6. Details of Environment Conditions

3.4.6.1. Specific

Specific Conditions	
1.	PP should implement the site specific recommendations as advised by SACON to mitigate the effects of mining on migratory species and should submit an action taken report to the Ministry on yearly basis.
2.	PP needs to complete the installation of OLBC (Over Land Belt Conveyor) in the northern side of the National highway from pit no. 1 of Gujarda, Dudhala and Dudheri mine and pit no. 1 of Vangar&Madhiya mine to national highway for conveying limestone within 2 years upon the setting up of Cement plant.
3.	PP shall use only the surface miner- and ripper dozerfor mining purposes and an implementation report to be submitted to Ministry's Regional Office within six months. As committed by the Project Proponent during the Presentation drilling/blasting methods will not be followed.
4.	The PP needs to execute the progressive backfilling plan in order to restore the land for the Agriculture or Pisciculture activity.
5.	The Project Proponent shall also organize employment-based apprenticeship/ internship training program every year with appropriate stipend for the youth and other programs to enhance the skill of the local people. The data should be maintained for the training imparted to the persons and the outcome of the training, for the assessment of the training program should be analyzed periodically and improved accordingly. The preference shall be given to the local people for the purpose of employment. PP shall undertake skill development programme for the local population as per Apprenticeship Act 1961. An implementation report in this regard shall be submitted to Ministry's Regional Office on an annual basis.

6.	The Project Proponent needs to submit the proof of submission of funds for Wildlife Conservation plan and its initiation/commencement by Forest Department to Regional Office of the Ministry. The Project Proponent should follow-up the status of implementation on Wildlife Conservation Plan from the Forest Officials and the same shall be submitted to the Ministry's Regional Office in the six monthly compliance reports.
7.	The Project Proponent shall monitor the air quality, noise level, water quality, water level and ground vibration during drilling and blasting at the edge of the mine, near the village, school and at other sensitive receptors and such collected data shall be submitted quarterly to the Ministry's Regional Office.
8.	The Project Proponent needs to install the permanent water sprinklers along the haul road and the approach road. Further, 10 nos. of fog canon/mist sprayer of atleast 40 m throw shall be installed at various locations in the mine area. Effective dust suppression system shall also be adopted at other parts of the mining lease to arrest the fugitive dust emission.
9.	The air pollution control equipment's like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at areas prone to air pollution. PP shall take necessary measures to avoid generation of fugitive dust emissions. The dense plantation shall be carried out in the vicinity of the crusher. The Stack emission monitoring of the Crusher shall be carried out at periodic intervals.
10.	The Project Proponent shall ensure that the transportation shall not occur through village road or any other public road.
11.	The Project Proponent needs to explore the possibility to reduce the water consumption by using non-toxic chemicals.
12.	The Project Proponent needs to complete the entire 7.5 m peripheral plantation, safety barrier plantation and gap plantation within three years. The Project Proponent should plant quality sapling of appropriate height of native and fruit bearing species. In case of tall transplants (seedlings), the seedlings should have proper-trained rootstock with root biomass commensurate with seedling height to ensure good growth after out planting. Plantation shall be undertaken in consultation with the State Forest Department. The Project Proponent shall make the actual count on the saplings planted and its survival rate and in case of failure of achievement of 95% survival rate, action plan

	for achieving the target survival rate shall be submitted to the Ministry's Regional Office.
13.	The Project Proponent should adopt the proper mitigation measures as proposed under EMP with the budget of Rs. 0.3980 Crores (Capital cost) and 31.47 Lakhs/Annum (Recurring cost). The adoption of mitigation measures and monitoring of the same as proposed in the EMP shall be done under the supervision of the qualified environmental personnel. The implementation status of the same shall be submitted to the Ministry's Regional Office. The Project Proponent should establish in house (at project site) environment laboratory for measurement of environment parameters with respect to air quality and water (surface and ground). A dedicated team to oversee environment management shall be setup at site, which should comprise of Environment Engineers, Laboratory chemist and staff for monitoring of air, water quality parameters on routine basis instead of engaging environment monitoring laboratories/consultants. Any non-compliance or infringement should be reported to the concerned authority.
14.	The Project Proponent shall conduct third party audit of compliance of EC condition at an interval one year and its report shall be submitted to concerned IRO, MoEF&CC.
15.	The budget on Public Hearing for Padhiarka and Doliya Limestone Mine of Rs. 10 Lakhs (capital cost) and Rs. 67 Lakhs (for 3 years, as per the EIA_EMP chapter no. 7.5.1)to address the concerns raised by the public in the public hearing is to be completed within 3 years from the date of start of mining operations. PP shall comply with all action plans made for public hearing concerns and make regular maintenance and record the progressive activity outcomes. The Project proponent shall ensure that the activities proposed under the public hearing is different from the CSR activities.
16.	The Project Proponent shall create awareness among the local people working within the project area as well as its surrounding area on the ban of Single Use Plastic (SUP) in order to ensure the compliance of Notification published by MoEF&CC on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report.
17.	The Project Proponent shall explore the possibility of using atleast 20% of Electric vehicles/CNG/Solar instead of diesel operation within three years. PP shall explore possibility of generation of electricity through Solar Power Plant.
18.	The Project Proponent shall provide the rainwater harvesting structure at mine office and other infrastructures to recharge the ground water.
19.	The Project Proponent needs to provide the RO drinking water supply and also by laying network of pipelines to the nearby villages at free of cost.

20.	The Project Proponent needs to obtain the permission from CGWA before intersection of ground water.
21.	The Project Proponent should periodically monitor and maintain the health records of the mine workers digitally prior to mining operations, at the time of operation of mine and post mining operations. Regular surveillance on Silicosis shall be carried through regular occupational health check-up every year for mine workers. PP shall also organize medical camp for the benefit of the local people and also the monitor the health impacts due to mining activity.
22.	The mining lease holders shall, after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. The implementation report of the above said condition shall be submitted to the Ministry's Integrated Regional Office.
23.	The Project Proponent should install the Continuous Ambient Air Quality Monitoring Stations (CAAQMS) as per the scientific study and in consultation with CPCB/SPCB. The real time data so generated should be displayed digitally at entry and exit gate of mine lease area for public display and shall be linked to server of CPCB/SPCB.
24.	The Project Proponent needs to use modern equipment's such as Camera Traps for ensuring presence and movement of wild animals in the study area in consultation with Wildlife Wing of Forest Department. Appropriate interventions shall be taken to minimise stress conditions for wild animals and to avoid Man-Animal conflict.
25.	PP needs to comply the OM dated 27.07.2024, where it is categorically stated that the plantation of saplings shall be carried out in the earmarked 33% greenbelt area as part of the tree plantation campaign .

3.4.6.2. Standard

1(a)	**Mining of minerals**
Statutory compliance	
1.	This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
2.	The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &Ors before commencing the mining operations.
3.	The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department

	of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
4.	The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
5.	A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
6.	State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
7.	The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.
8.	The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred. PP needs to apply for transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
Air quality monitoring and preservation	
1.	The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
2.	Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.
Water quality monitoring and preservation	
1.	In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
2.	Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.

3.	The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease including upstream and downstream. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
4.	Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
5.	Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC annually.
6.	Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
7.	The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.
Noise and vibration monitoring and prevention	
1.	The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
2.	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
3.	The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
Mining plan	
1.	The Project Proponent shall adhere to approved mining plan, inter alia, including, total excavation (quantum of mineral, waste, over burden, inter burden and top soil etc.); mining technology; lease area; scope of working (method of mining, overburden & dump management, O.B& dump mining, mineral transportation mode, ultimate depth of mining, concurrent reclamation and reclamation at mine closure; land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life; etc.).
2.	The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and

	corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.
Land reclamation	
1.	The Overburden (O.B.), waste and topsoil generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB / waste dumps / topsoil dump like height, width and angle of slope shall be governed as per the approved Mining Plan and the guidelines/circulars issued by D.G.M.S. The topsoil shall be used for land reclamation and plantation.
2.	The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
3.	Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
4.	Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
Transportation	
1.	No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a ‘bypass’ road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers. [If applicable in case of road transport].
2.	The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.
Green Belt	
1.	The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The

	development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.
null	
1.	The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
2.	The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
Public hearing and human health issues	
1.	Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
Corporate Environment Responsibility (CER)	
1.	The Project Proponent shall submit the time- bound action plan to the concerned regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.
Miscellaneous	
1.	The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF&CC.
2.	The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
3.	The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
4.	A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&CC.
5.	The concerned Regional Office of the MoEF&CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) by furnishing the requisite data / information / monitoring reports.
6.	In pursuant to Ministry's O.M No 22-34/2018-IA.III dated 16.01.2020 to comply with the direction made by Hon'ble Supreme Court on 8.01.2020 in W.P. (Civil) No 114/2014 in the matter Common Cause vs Union of

	India, the mining lease holder shall after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
7.	The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
8.	Concealing factual data failure to comply with any or submission of false/ fabricated data and of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
9.	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
10.	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

3.5. Agenda Item No 5:

3.5.1. Details of the proposal

Vangar & Madhiya Limestone Mine by **Nirma Limited** located at **BHAVNAGAR,GUJARAT**			
Proposal For		Fresh EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/GJ/MIN/443498/2023	J-11015/152/2016-IA-II(NCM)	13/09/2023	Mining of minerals (1(a))

3.5.2. Project Salient Features

The proposal is for mining of Limestone in Vangar&Madhiya Limestone Mine of M/s Limited for mining of Limestone with production capacity of 1.6 MTPA in the mine lease area of 612.1336 ha, located at Villages Vangar&Madhiya, Tehsil Mahuva, District Bhavnagar, Gujarat.

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. The mine lease area is located between Latitude 21º01'44.54" to 21º 03' 40.04" N and Longitude 71º39'18.3"E to 71º41'05"E. The mine lease area falls under the Survey of India Toposheet No. 41 O/12 (restricted)and falls in Seismic Zone-III.
ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category "A" as the mining lease area is greater than 250ha and appraised at the Central level.
iii. Details of Terms of Reference (ToR):

Date of application	Proposal No/ File No	Consideration by EAC	Details of ToR	Date of accord
18.11.2022	IA/GJ/MIN/ 403568/2022 J-11015/152/ 2016-IA.II(M)	5-6 Dec., 2022	Terms of Reference (TOR) for mining of Limestone in Vangar&Madhiya Limestone Mine of M/s Nirma Limited for mining ofLimestone with production capacity of 1.6 MTPA in the mine lease area of 612.1336 ha, located at Villages Vangar&Madhiya, Tehsil Mahuva, District Bhavnagar, Gujarat for undertaking detailed EIA/EMP study	23.12.2022

iv. Details of Mine Lease: -

a) The Project Proponent has submitted that initially the State Govt has granted the Letter of Intent for grant of mining lease vide letter no. MCR-102004-1827-CHH dated 15.02.2008 for mineral Limestone and Marl over an area of 1225.8553 ha for a period of 30 years.

b) Then, the Govt. of Gujarat, Industries and Mines Department, vide Order no: MCR102004-1827-CHH dated 08.01.2017 granted the mining lease for Limestone and Marl to M/s Nirma Limited over an area of 612.1336 hafor a period of 50 years for its captive consumption.

c) The mining lease deed was executed on 11.01.2017 between Dist. Collector, Bhavnagar, State Govt. and the Project Proponent, M/s Nirma Ltd. for a period of 50 years and also registered the executed mining lease deed with Sub, Registrar, Mahuva on 11.01.2017under the provision of MMDR Amendment Act, 2015.

v. Land Use/Land Cover of the Mine Lease Area: -

Private land	586.4789 ha
Government land	25.6547 ha
Forest land	-

Total Mining lease area (MLA), ha	612.1336 ha
Private land for crusher, workshop & other infrastructure outside the MLA	No any facilities outside the ML area. However c rusher will be installed at company's Cement Pla nt.

vi. Mining plan details:

Review of Mining Plan includin g Progressive Mine Closure Plan was approved by Indian Bureau of Mines	Letter No.	File No. 684(4)(1)/MP-347(1 96)/2021-22GNR/1125
	Date	05.08.2021
	Mineral & (Major/ Minor)	Limestone, Major mineral
	Mine Lease Area, Ha	612.1336
	Validity	2021-22 to 2025-26
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized	
Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Slurry explosive -cap sen sitive and non-cap sensitive.	
Geological Reserves	35.539 Million tonnes	
Mineable Reserves	14.913 million tonnes	
Breakup of Total Excavation (To psoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Top soil- 0.99 mi.cum OB/SB/IB/Mineral Rejects- Nil	

	Waste-Nil
Life of mine	13 years (Life of mine may be increased subjectto c onversions of resources under 333 categoryinto cate gory of reserves 111)
Mine Bench Height & Bench Wi dth	6.0 m, for working bench 12-15 m for closing (conc eptual) bench Optimum
No. of Mine Benches	2
Existing Depth, m bgl	New mine
Ultimate Depth of Mining, m bgl	10 m
Ground Water Table, m bgl	15 m (Post monsoon)
Details of ground water intersect ion	No ground water will be encountered during planni ng stage i.e. in 5 years of working plan in neither pr e monsoon nor post monsoon season in any of the p its. However, the ground water table may get touch ed in post monsoon in pit no. 4 & 5 when the propo sed conceptual pit bottom level of +1.0 m AMSL is achieved. To avoid any accidental intersection of gr ound water table, the Company has now decided to restrict mining depth to +2.0 m AMSL in pit no. 4 & 5.
Individual bench slope	80-85°
Overall pit slope	~ 45°
Details of existing/ proposed Cru sher	Proposed crusher will be installed at Cement Plant.
Mineral Beneficiation	-

RoM output size	-
Transportation details including capacity of dumper/tipper, mode of transport and distance	Internal haul road from mine face to crusher and by conveyor from crusher to the Cement plant adjacent to the mine lease. For the Soda Ash Plant located at approx.100 km at Kalatalav, Bhavnagar limestone will be transported in dumpers/ trucks through National Highway 51. Internal haul road from mine face to crusher means of dumper/tippers of 25 tonnes capacity.
Generation of Topsoil/OB & its Management during plan period & conceptual period	Top soil at 1st plan period - 150000 cu.m, temporary stacking at one location Top soil at 2nd plan period- 840000 cu.m, temporary stacking at one location Top soil at conceptual period-380000 cu.m, simulta neously backfilling
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Nil
Additional information(if any)	Surface miner as well as ripper/dozer & rock breake r will be used for mining to minimize drilling & bla sting.

vii. Water requirement:

Total water requirement	42 KLD	Fresh water	3 KLD
		Treated water	39 KLD

Source	i. Fresh water source Narmada water pipeline/Water tanker. ii. Water harvested within mine lease during rainy season. iii. Treated water source- Reject water of RO /DM plant &Reject water of RO /DM plant (proposed at Cement plant)
Permission for withdrawal/ intersection along with details of grant and its validity	Permission for water withdrawal from Narmada water pipeline has been taken vide letter No. GWIL/ Bhavnagar/ Ind.conn./1257 dated 4.06.2008.

viii. Nearest village/town/ highway/interstate boundary/railway station/water bodies/monument/ forest:

Particulars	Particular's Name	Distance & Directions
Village	Vangar	0.25 km, NW
	Madhiya	0.25 km, SE
Town	Mahuva	6.2km, ENE
Highway	NH-51 (Una-Mahuva highway)	Within
Interstate Boundary	Rajasthan	Approx.500 KM,N
Railway Station/Railway line	Amrutvel	2.0 km, N
Water Bodies	Arabian Sea Coast	3.4 km S to the HTL
	Samdiyala Salinity ingress control bund	2.3 km, SSW
	Bhambhali River	0.9 Km, W
	Garasawo River	2.5 Km,NE

Forest	RF near Patwa	2.1 KM,S
	RF near Doliya	3.3 KM,SSE
	RF near Dudheri	3.9 KM,SE
	RF near Gujarda	4.3 KM,SE

ix. Presence of Environmentally Sensitive areas in the study area:

<table>
<tr><td>Forest Land/ Protected Area/ Environmental Sensitivity Zone</td><td>Yes/ No</td><td>Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks</td></tr>
<tr><td>Forest Land within the mine lease area and (if yes) status of Forest Clearance</td><td>No</td><td rowspan="5">The Project Proponent has submitted the letter from the Office of the Principal Chief Conservator of Forests vide Lr.No: WLP/32/C826-827/2021-22 dated 13.01.2022 regarding the map showing the location of protected areas within 10km of the Limestone mining project and the and distance of protected areas and proposed Limestone mine.
<table>
<tr><td>Protected areas</td><td>Distance between Limestone mines and Protected areas</td></tr>
<tr><td>Gir National Park</td><td>76.0 km</td></tr>
<tr><td>Gir Wildlife Sanctuary</td><td>44.2 km</td></tr>
<tr><td>Mitiyala Wildlife Sanctuary</td><td>43.5 km</td></tr>
</table>
The Project Proponent has submitted the letter from the Office of the Deputy Chief Conservator of Forest, Bhavnagar vide letter no. A/GMN/T11/2075/22-23 dated 27.01.2023 certifying that the nearest turtle rearing/breeding site is located at a distance of about 70km away from the mines.</td></tr>
<tr><td>National Park</td><td>No</td></tr>
<tr><td>Wildlife Sanctuary</td><td>No</td></tr>
<tr><td>Elephant/Tiger Reserve</td><td>No</td></tr>
<tr><td>Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)</td><td>No</td></tr>
</table>

Coastal Regulation Zone (CRZ)	No	Arabian Sea Coast3.4 km S to the HTL The proposed project lies beyond distance of 0.5 km from High Tide Line of Arabian Sea Coast. The CRZ map has been prepared by Institute of Remote Sensing, Anna University, Chennai.
Schedule-I species (No.s and name of schedule-I species with authenticated letter)	Yes	The Project Proponent has submitted the authenticated list of flora and fauna from the Office of the Deputy Forest Conservator vide Lr.No. A/Jaman/Te.11/233/17-18 dated 08.02.2018 stating that there are three Schedule-I species such as Peafowl, Chinkara and Asiatic lion in the study area. After the amendment of the Wild Life (Protection) Amendment Act, 2022,No 18 of 2022, a number of additional species have been added into Schedule-I such as Leopard, Striped hyaena, Jackal, Bengal fox, Indian porcupine, Jungle cat, Grey wolf, Dog faced water snake, Russell viper, CheckeredKeelback, Indian Rat snake, Red sand boa and Naag/cobra.
Wildlife Conservation Plan	Yes	On the basis of the fauna study findings & list of fauna authenticated by Forest Department, Wildlife Conservation Plan was prepared and submitted for approval. The Wildlife Conservation Plan was approved by the Chief Wildlife Warden vide Lr.No: WLP/32/C670-672 dated 20.12.2021 with a budget of Rs. 19.9 Lakhs for the conservation of wildlife in the study area.

x. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings pr	26.50 Ha.

oposed	
Budget for green plant & plantation till the end of life of min e.	Rs 80.35 Lakhs
Budget for nursery	-
Details of existing plantation and its survival rate	-
No. of tree cuts in the mine lease area and compensatory affo restation	As per actual during mi ning
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	16.50
50 m safety zone of nallah, roads, electric lines	10.00

xi. Baseline detail:

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data c ollection	01.03.2021 to 02.06.2021
Season (Summer / Pre-monsoon / Post-monsoo n / Winter)	Summer
Predominant Wind direc tion (From)	South
Ambient Air Quality (n o. of locations) and resu lts – 16 locations	PM10: 27.6 –71.1 µg/m^3 PM2.5: 11.2 – 40.0 µg/m^3 SO2: 2.7 – 10.2 µg/m^3 NO2: 3.6 – 14.5 µg/m^3

Noise level (no. of locations) and results – 16 locations	Day Time: 47.57 dB(A) – 52.46 dB(A) Night Time: 39.42 dB(A) - 42.89 dB(A)
Water Quality (no. of locations) and results - 12 Ground water and 3 Surface water	All the parameters of ground water were well within the permissible limits as per IS 10500: 2012. The surface water quality in all samples was found B to below E class. The result indicates that the maximum and minimum values of DO ranges between 5.8 to 6.3 mg/l, hardness ranged between 360 - 8300 mg/l in surface water.
Soil Quality (no. of locations) and results – 12 locations	Soil quality was monitored at 12 no. of stations. The result indicates that the maximum and minimum values of pH ranges between 7.7 - 8.2, Potassium ranges from 157.0 - 845.0 kg/ha and Nitrogen ranges from 0.01 - 12.57mg/kg.
Hydro geological study and results	As per Hydrogeological & Hydrological Studies of core and buffer zone of Vangar&Madhiya Limestone Mine, the qualitative aspects of ground water show that salinity ingress from sea has taken place up to over 3 km from Arabian sea reaching center of buffer zone including mines falling in core zone.The ground water flow direction is towards south in general. As the mining (ultimate pit limit) is proposed up to (+) 1/ (+) 2m amsl, the mining pit will not have mine seepage till 13th year except direct rainfall as water level will not be intersected.
Traffic study (no. of locations) and results	The traffic volume survey was conducted on Bhavnagar to Una Road (NH8E/51) Near Vangar Village. Total numbers of vehicles were found as 6793 per day and equivalent PCUs is 9382 per day.There will be daily movement of 512 numbers of dumpers (to & fro) per day or 1536 PCU/ day on the road. V/C = 31.27.

xii. Public Hearing (PH) Details:

Advertisement for PH with date (name of major national daily and one regional vernacular daily newspaper)	26.03.2023 in Sandesh Newspaper (Gujarati) & Indian Express (English)

Date of PH	28.04.2023 @ 9:30 AM
Venue	At the premises of Nirma Cement Plant Area, NH 8E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist. Bhavnagar
Chaired by	Shri R.K Mehta (IAS), District Collector & District Magistrate, Bhavnagar District & Regional Officer, GPCB Bhavnagar
Main issues raised during PH	Air pollution, salinity ingression, wildlife protection, acquisition of agriculture land
Budget proposed for addressing issues raised during PH over 3 years	Rs. 34 Lakhs

xiii. Resettlement & Rehabilitation (R&R):

R & R details	The total mine lease area is 612.1336 ha, out of which Govt. land is 25.6547 haand Private land is 586.4789 ha.Land will be required for quarrying an area of 197.0 ha of Private land and Government land including houses/hutment in Vangar village (17 No.s)& houses/hutments Madhiya village (7 Nos). The houses/hutment fall in the conceptual pits of the mine lease. There will be total of 494 land losers. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. total compensation will be Rs. 24.0 Lakhs. In addition to above, the registration cost of sale of the land and homesteads shall be borne by the Company.

xiv. Court case details:

Court Case, No and its present status	The Project Proponent has submitted an undertaking vide letter dated 07.10.2023 stating that there is no litigation on the project either at NGT or any other court of law related to environment and pollution matters in which the project proponent is a respondent.
Undertaking by Project Proponent w.r.t court case	

xv. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	The Project Proponent has submitted an undertaking by way of notarized Affidavit dated 09.10.2023 statin g that the proposal does not involve violation of Mini stry's OM dated 30.05.2018.
Undertaking by Project Propon ent in EIA/EMP report	The Project Proponent has submitted an undertaking vide letter dated 04.01.2023 stating that the contents (information and data) as given by the Consultant in th e EIA/EMP report are factually correct with full kno wledge of the undersigned (Shri Ashish Desai).
Undertaking by Consultant in EIA/EMP report	The Director of the EIA Consultant (M/s Centre for E nvotech&Management Consultancy Pvt. Ltd) has inf ormed that the baseline data was generated by MoE F&NABL Accredited Laboratory M/s Min Mec R&D Laboratory, a division of Min Mec Consultancy Pvt. Ltd., New Delhi and the same has been verified and a lso confirmed that he shall be fully accountable for an y misleading information mentioned in this statemen t.

xvi. Details of the Environmental Management Plan (EMP):

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)
Pollution Control	0.241	9.54
Pollution monitoring	0.016	3.88
Occupational health	0.011	0.65
Environmental Studies, etc.	0.10	_
Green belt	_	5.10
Reclamation	_	11.39

Others (Environmental studies, Rehabilitation, Real ignment, Expert advice, fencing etc.	_	5.28
Overheads	_	0.30
Total	0.3680	36.12

xvii. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	0.70
Project Cost	25
Employment (No.s)	58

xviii. The Proposal was considered in the 21st EAC meeting held during 18-20th October, 2023 wherein the Committee deferred the proposal for the submission of requisite information.The Project Proponent has submitted the relevant information on Parivesh, accordingly the proposal was considered in the 28th EAC (NCM) during 14-15th March 2024 wherein the Committee deferred the proposal for the submission of requisite information. The Project Proponent vide letter dated 10.05.2024 submitted the reply against the observation of 28th EAC meeting. As per the submission of Project Proponent, the Committee considered the proposal again during the 30th EAC meeting held during 12-14th June 2024 wherein EAC deferred the proposal for want of certain information. The Committee raised ADS and the PP submitted its reply on Parivesh Portal vide letter dated 11.07.2022. The ADS and reply is given as under:

S.No	ADS	Reply by PP
1	The PP needs to submit the NoC from the Ministry of Defence for considerat ion of the instant project.	PP have submitted the Security cleara nce / NOC for Vangar and Madhiya Li mestone Mine from the Ministry of De fence, Govt. of India, New Delhi vide letter no. 23(06)2022-D (G &GS-III)-

		pt, dated 05.07.2024.
2	The PP needs to get their report entitled “Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage” vetted by institute of National repute having specialization on conservation and protection of migratory birds. The engaged institute shall also submit site specific tangible mitigative measures to ensure the protection of these migratory birds.	PP have submitted the vetting of report entitled “Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage” to Salim Ali Center for Ornithology and Natural History (SACON), Coimbatore, South India Centre of Wildlife Institute of India & an initiative of MoEF&CC, GoI. The Project Proponent informed that the SACON would submit the site-specific mitigative measure, if any, other thanmentioned in the vetted report, after their site visit in the winter season. Nirma Ltd. has reported that they will comply the recommendations of SACON.
3	PP needs to submit the timeline for completing the installation of OLBC upon the setting up of cement plant in the form of an undertaking.	PP have submitted an undertaking dated 11.07.2024 stating the following: · PP will establish OLBC either side of the highway based on the technical possibility & feasibility for conveying limestone from mines to cement plant on setting up of cement plant. · The OLBC is proposed in northern side of the National Highway from Pit No. 1 of Gujarda, Dudhala&Dudheri mine and Pit no. 1 of Vangar&Madhiya Mine to National Highway for conveying limestone. · The exact length and alignment of OLBC shall be based on technical possibility & feasibility report and will be installed within two years upon setting up of ce

		ment plant.

As per the submission of above ADS reply, the Committee considered the proposal in this 32nd EAC meeting.

3.5.3. Deliberations by the committee in previous meetings

Date of EAC 1 :14/06/2024

Deliberations of EAC 1 :

The Project Proponent and the Consultant presented the reply with regard to the ADS raised vide minutes of the 28th EAC (NCM) during 14-15th March, 2024 . The EAC noted that PP has not yet obtained the NoC from Ministry of Defence for the instant project. Accordingly, EAC stated that they cannot proceed further without the submission of NoC and asked the PP to submit the same for consideration of the project.

Based on above, the EAC deferred the proposal for want of the following information:

i. The PP needs to submit the NoC from the Ministry of Defence for consideration of the instant project.

ii. The PP needs to get their report entitled “Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage” vetted by institute of National repute having specialization on conservation and protection of migratory birds. The engaged institute shall also submit site specific tangible mitigative measures to ensure the protection of these migratory birds.

iii. PP needs to submit the timeline for completing the installation of OLBC upon the setting up of cement plant in the form of an undertaking.

Date of EAC 2 :14/03/2024

Deliberations of EAC 2 :

The EAC deliberated the instant proposal along with Padhiarka & Doliya Limestone Mine and Gujarda, Dudheri & Dudhala Limestone Mine. The Project Proponent presented its reply to the ADS points raised vide minutes of the 21st EAC as well as the recommendation of the sub-committee. After detailed deliberations , EAC **deferred** the proposal for the want of following information:-

I. The Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.

II. PP needs to undertake a study to showcase the probable impact of mining on migratory bird species and their fly-way passage (Central Asian Flyway). Accordingly, PP shall submit the revised conservation plan for the migratory bird species.

III. The Project Proponent needs to underatake a study and submit the action for laying common Over Land Belt Conveyor(OLBC) for transportation of mineral from mine lease area to the proposed Cement Plant.

IV. The project proponent needs to submit a letter from the Commissioner of Geology & Mining, Govt. of Gujarat, clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s Nirma Limited or not?

V. PP submitted that National Highway is under construction, and they have submitted letter to National Highway Authorities of India(NHAI) regarding grant of permission to provide Underpass near their proposed cement plant entry. Accordingly, PP needs to submit the permission letter for the underpass.

VI. The Project Proponent needs to carry out study by reputed institute to ascertain hardness of strata for deployment of surface miners for mining.

VII. The Project Proponent needs to submit time line for acquiring land from the villegers.

Date of EAC 3 :19/10/2023

Deliberations of EAC 3 :

The EAC deliberated the instant proposal along withGujarda, Dudheri & Dudhala Limestone Mine and Padhiarka & Doliya Limestone mine. The Project Proponent has informed the EAC that the proposed method of mining is same in all three mines such as Vangar & Madhiya Limestone Mine, Gujarda, Dudheri & Dudhala Limestone Mine and Padhiarka and Doliya Limestone mine. NH-51 (Una-Mahuva highway) is passing within the mine lease area. A safety distance of 45m will be maintained. The underpass road has been proposed below Highway by NHAI for the safe passage of the villagers. The EAC asked the Project Proponent to explore the possibility of laying overbridge over the Highway. In the proposed 3rd pit, displacement will be taking place. Discrete houses are located within the mine lease area. The total mine lease area is 612.1336 ha, out of which Govt. land is 25.6547 haand Private land is 586.4789 ha. In this project, Pvt land is more than the previous project. There are 5 mine pits are proposed. Project Affected Families will be 494 no.s. In this project, a budget of Rs 34.0 Lakhs has been earmarked to address the concerns of the public hearing. The geological conditions, method of mining, environmental sensitivity and implications, impact on socio economic are similar in all these three mines.

After detailed deliberations made by the Project Proponent and the Consultant, the EAC noted that the project is part of three contiguous projects namely Padhiarka and Doliya Limestone mine (332.24 ha), Vangar & Madhiya Limestone Mine (612.336 ha) and Gujarda, Dudheri & Dudhala Limestone Mine (681.62 ha) and together it extends over an area of 1626.196 ha. The mine lease area comprises of partly Private Agriculture land and partly Govt. land. NH-51 (Una-Mahuva highway) is passing within the mine lease area. Also, Vangar (0.25 km, NW) and Madhiya villages (0.25 km, SE) are located close to the proximity of the mine lease area. The EAC was not convinced with the proposed backfilling plan and the activities proposed under the Wildlife Conservation Plan. The EAC observed that the pits are isolated and the mine lease area is partly Private and Govt. land. The EAC also observed that there will be direct purchase or leasing of private land with the willing consent of the private land owners. The EAC was of the view that what if the land owners are not willing to give their land. There are likely chances that mining will not take place sequentially if the land acquisition does not happen. There will be failure of scientific mining. Large no. of Project Affected Families is involved in all these projects. The EAC opined that the Saltwater intrusion through surface or ground water sources may diminish the availability or quality of source waters for drinking water utilities. Some salt pans i.e., salt manufacturing industries and few wind mills exists in the study area. Old mine pits also exist within the mine lease area. The EAC noted that the Bhavnagar is categorized as a Severely Polluted Areas. The EAC reiterated the Ministry of Defence letter dated 08.05.2023 regarding security considerations for construction activities/other activities in Border areas/other areas wherein it has been mentioned that *"all activities connected with mining within 20kms from all the borders including seaboard frontier should be planned in consultation with Ministry of Defence"*. Accordingly, EAC opined that PP should obtain NOC from Ministry of Defence.

Thus the EAC opined that there is a need to ascertain the ground reality w.r.t natural low lying areas, water logging areas, old mine pits, sequence of mining, feasibility for backfilling, impact on socio economic, agriculture land, transportation route, traffic congestion, salt pans, effectiveness of salinity ingress control bund, proximity of habitations, schools, water bodies, roads etc., The EAC was of the view that a site visit needs to be conducted by a sub-committee comprising of EAC Members and officers from MoEF&CC. The EAC opined that the Ministry may constitute a sub-committee and submit its report to enable the committee to take a decision on the proposal. Therefore, the EAC **deferred** the proposal for want of following additional information: -

i. The site visit report of the subcommittee.

ii. Since the mine site is located within 20 km from seaboard frontier, the Project Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.

iii. The Project Proponent needs to submit the action for laying common Over Land Belt Conveyor (OLBC) for transportation of mineral from mine lease area to the Cement Plant. The Project Proponent also needs to submit the action plan for expansion of road with a width of 7m and by passing the village road till the commission of the Over Land Belt Conveyor (OLBC).

iv. The Project Proponent needs to explore the possibility of laying overbridge over the Highway

and shall submit the permission from the National Highways Authority of India (NHAI).

v. The Project Proponent needs to submit the protection measures to be taken for salt water intrusion and the effectiveness of the salinity ingress control bund.

vi. The Project Proponent needs to submit the site specific mitigation measures for backwaters from Arabian Sea coming into the mine lease area.

vii. The Project Proponent needs to revisit the plan for backfilling with clearly indicating the voids area and the capacity available/required for backfilling.

viii. The Project Proponent needs to revise the activities proposed under the Wildlife Conservation Plan. The Project Proponent also needs to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation.

ix. The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for Resettlement & Rehabilitation (R&R). The Project Proponent also needs to submit the action plan for land acquisition and timeline.

x. The Project Proponent needs to submit the action plan for year wise exploration program.

xi. The Project Proponent needs to submit the copy of the permission letter obtained from the State Govt. for utilization of Chemical Grade of Limestone for non-cement purposes.

xii. The Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Gujarat clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. Nirma Limited or not?

3.5.4. Deliberations by the EAC in current meetings

The instant proposal was considered along with Padhiarka and Doliya Limestone Mine Limestone Mine and Gujarda, Dudheri & Dudhala Limestone Mine proposal of M/s Nirma Limited. The Project Proponent and the Consultant presented the ADS reply to the EAC. PP informed the committee that they have obtained NoC from Ministry of Defence vide letterletter no. 23(06)2022-D (G &GS-III)-pt, dated 05.07.2024.The EAC noted that the PP has obtained the vetting of the report entitled “Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage (Central Asian Flyway)” from Salim Ali Center for Ornithology and Natural History (SACON) Coimbatore. The Project Proponent also submitted the conclusion of the vetting report wherein SACON has stated the following:-

“ (g) Though the report provides an overview of management requirements for mitigation of potential impacts of mining on migratory birds, a systematic field survey covering the main winter migratory season would enable us to develop a site-specific action plan for the conservation of migratory birds and other avifauna of conservation significance in the landscape.

h) A detailed field survey on abundance, distribution, and habitat use of the migratory

birds in and around the mining blocks (esp. the IBA covering the Nikol-Samadhiyala-

Malan bandharas) during the peak migratory season (December-January) needs to be conducted for understanding any site- and species-specific impacts arising from mining and associated activities. In particular migratory taxa like cranes, waders, ducks & geese, and migrant passerines should be studied.

To address the shortcomings of the study as discussed above, SACON has just initiated a study to cover the upcoming winter migratory season of birds. The SACON study will update the migratory season data and would bring out detailed site-specific recommendations, which shall be implemented by the Project Proponent to minimize and mitigate the impacts of the proposed limestone mines by Nirma Ltd. on the migratory birds and their habitats in Mahuva tehsil of Bhavnagar district in Gujarat."

In view of the above conclusion of the study, the EAC was of the opinion that PP should implement the site specific recommendations under the supervision of SACON to mitigate the effects of mining on migratory species and should submit an action taken report to the Ministry on yearly basis. In this regard PP submitted and undertaking dated 11.07.2024 stating that they will implement all the mitigative measures mentioned in the aforesaid study report and it will comply with all the additional specific mitigative measures suggested by SACON.

Further EAC enquired about the timeline for installation of OLBC. PP informed that they will be completing the installation of OLBC within two years upon the setting up of cement plant and also submitted an undertaking dated 11.07.2024. As per the undertaking the OLBC is proposed in the northern side of the National Highway (NH) from Pit no. 1 of Gujarda, Dudhala & Duheri mine and Pit no. 1 of Vangar & Madhiya Mine to National Highway for conveying the limestone.Project Proponent during the EAC meeting presented that the they will not use drilling blasting operations and they will use only the surface miner-dumper and ripper dozer for mining purposes and implementation report will be submitted to Ministry's Regional Office within six months.

Based on the above discussion, EAC **recommended** the proposal in the 32nd EAC meeting held during 12-13th August 2024 for Environmental Clearance for Vangar & Madhiya Limestone Mine of M/s Nirma Limited for mining of Limestone with production capacity of 1.6 MTPA in the mine lease area of 612.1336 ha, located at Villages Vangar&Madhiya, Tehsil: Mahuva, District: Bhavnagar, Gujaratunder provisions of EIA Notification, 2006 and its amendments therein with following specific conditions in addition to standard conditions applicable to the non-coal mining projects:-

3.5.5. Recommendation of EAC

Recommended

3.5.6. Details of Environment Conditions

3.5.6.1. Specific

Specific Conditions	
1.	PP should implement the site specific recommendations as advised by SACON to mitigate the

	effects of mining on migratory species and should submit an action taken report to the Ministry on yearly basis.
2.	PP needs to complete the installation of OLBC (Over Land Belt Conveyor) in the northern side of the National highway from pit no. 1 of Gujarda, Dudhala and Dudheri mine and pit no. 1 of Vangar & Madhiya mine to national highway for conveying limestone within 2 years upon the setting up of Cement plant.
3.	PP shall use only the surface miner- and ripper dozer for mining purposes and an implementation report to be submitted to Ministry's Regional Office within six months. As committed by the Project Proponent during the Presentation drilling/blasting methods will not be followed.
4.	The PP needs to execute the progressive backfilling plan in order to restore the land for the Agriculture or Pisciculture activity.
5.	The Project Proponent shall also organize employment-based apprenticeship/ internship training program every year with appropriate stipend for the youth and other programs to enhance the skill of the local people. The data should be maintained for the training imparted to the persons and the outcome of the training, for the assessment of the training program should be analyzed periodically and improved accordingly. The preference shall be given to the local people for the purpose of employment. PP shall undertake skill development programme for the local population as per Apprenticeship Act 1961. An implementation report in this regard shall be submitted to Ministry's Regional Office on an annual basis.
6.	The Project Proponent needs to submit the proof of submission of funds for Wildlife Conservation plan and its initiation/commencement by Forest Department to Regional Office of the Ministry. The Project Proponent should follow-up the status of implementation on Wildlife Conservation Plan from the Forest Officials and the same shall be submitted to the Ministry's Regional Office in the six monthly compliance reports.
7.	The Project Proponent shall monitor the air quality, noise level, water quality, water level and ground vibration during drilling and blasting at the edge of the mine, near the village, school and at other sensitive receptors and such collected data shall be submitted quarterly to the Ministry's Regional Office.

8.	The Project Proponent needs to install the permanent water sprinklers along the haul road and the approach road. Further, 10 nos. of fog canon/mist sprayer of atleast 40 m throw shall be installed at various locations in the mine area. Effective dust suppression system shall also be adopted at other parts of the mining lease to arrest the fugitive dust emission.
9.	The air pollution control equipment's like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at areas prone to air pollution. PP shall take necessary measures to avoid generation of fugitive dust emissions. The dense plantation shall be carried out in the vicinity of the crusher. The Stack emission monitoring of the Crusher shall be carried out at periodic intervals.
10.	The Project Proponent shall ensure that the transportation shall not occur through village road or any other public road.
11.	The Project Proponent needs to explore the possibility to reduce the water consumption by using non-toxic chemicals.
12.	The Project Proponent needs to complete the entire 7.5 m peripheral plantation, safety barrier plantation and gap plantation within three years. The Project Proponent should plant quality sapling of appropriate height of native and fruit bearing species. In case of tall transplants (seedlings), the seedlings should have proper-trained rootstock with root biomass commensurate with seedling height to ensure good growth after out planting. Plantation shall be undertaken in consultation with the State Forest Department. The Project Proponent shall make the actual count on the saplings planted and its survival rate and in case of failure of achievement of 95% survival rate, action plan for achieving the target survival rate shall be submitted to the Ministry's Regional Office.
13.	The Project Proponent shall conduct third party audit of compliance of EC condition at an interval one year and its report shall be submitted to IRO, MoEF&CC.
14.	The Project Proponent shall create awareness among the local people working within the project area as well as its surrounding area on the ban of Single Use Plastic (SUP) in order to ensure the compliance of Notification published by MoEF&CC on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report.
15.	The Project Proponent shall explore the possibility of using atleast 20% of Electric vehicles/CNG/Solar instead of diesel operation within three years.PP shall explore possibility of generation of electricity through Solar Power Plant.

16.	The Project Proponent shall provide the rainwater harvesting structure at mine office and other infrastructures to recharge the ground water.
17.	The Project Proponent needs to provide the RO drinking water supply and also by laying network of pipelines to the nearby villages at free of cost.
18.	The Project Proponent needs to obtain the permission from CGWA before intersection of ground water.
19.	The Project Proponent should periodically monitor and maintain the health records of the mine workers digitally prior to mining operations, at the time of operation of mine and post mining operations. Regular surveillance on Silicosis shall be carried through regular occupational health check-up every year for mine workers. PP shall also organize medical camp for the benefit of the local people and also the monitor the health impacts due to mining activity.
20.	The mining lease holders shall, after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. The implementation report of the above said condition shall be submitted to the Ministry's Integrated Regional Office.
21.	The Project Proponent should install the Continuous Ambient Air Quality Monitoring Stations (CAAQMS) as per the scientific study and in consultation with CPCB/SPCB. The real time data so generated should be displayed digitally at entry and exit gate of mine lease area for public display and shall be linked to server of CPCB/SPCB.
22.	The Project Proponent needs to use modern equipment's such as Camera Traps for ensuring presence and movement of wild animals in the study area in consultation with Wildlife Wing of Forest Department. Appropriate interventions shall be taken to minimise stress conditions for wild animals and to avoid Man-Animal conflict.
23.	The Project Proponent should adopt the proper mitigation measures as proposed under EMP with the budget of Rs. 0.3680 Crores (Capital cost) and 36.12 Lakhs/Annum (Recurring cost). The adoption of mitigation measures and monitoring of the same as proposed in the EMP shall be done under the supervision of the qualified environmental personnel. The implementation status of the same shall be submitted to the Ministry's Regional Office.
24.	The budget on Public Hearing for Vangar&Madhiya Limestone Mine of Rs. 34 Lakhs (for 3 years, as per the EIA_EMP chapter no. 7.6) to address the concerns raised by the public in the public hearing is to be completed within 3 years from the date of start of mining operations. PP shall

	comply with all action plans made for public hearing concerns and make regular maintenance and record the progressive activity outcomes. The Project proponent shall ensure that the activities proposed under the public hearing is different from the CSR activities.
25.	PP needs to comply the OM dated 27.07.2024, where it is categorically stated that the plantation of saplings shall be carried out in the earmarked 33% greenbelt area as part of the tree plantation campaign .

3.5.6.2. Standard

1(a)	**Mining of minerals**
Statutory compliance	
1.	This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
2.	The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &Ors before commencing the mining operations.
3.	The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
4.	The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
5.	A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
6.	State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
7.	The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.
8.	The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred. PP needs to apply for transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
Air quality monitoring and preservation	
1.	The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction

	such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
2.	Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.
Water quality monitoring and preservation	
1.	In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
2.	Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
3.	The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease including upstream and downstream. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
4.	Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
5.	Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC annually.
6.	Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
7.	The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be

	taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.
Noise and vibration monitoring and prevention	
1.	The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
2.	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
3.	The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
Mining plan	
1.	The Project Proponent shall adhere to approved mining plan, inter alia, including, total excavation (quantum of mineral, waste, over burden, inter burden and top soil etc.); mining technology; lease area; scope of working (method of mining, overburden & dump management, O.B& dump mining, mineral transportation mode, ultimate depth of mining, concurrent reclamation and reclamation at mine closure; land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life; etc.).
2.	The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.
Land reclamation	
1.	The Overburden (O.B.), waste and topsoil generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB / waste dumps / topsoil dump like height, width and angle of slope shall be governed as per the approved Mining Plan and the guidelines/circulars issued by D.G.M.S. The topsoil shall be used for land reclamation and plantation.
2.	The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
3.	Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
4.	Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing

	proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
Transportation	
1.	No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers. [If applicable in case of road transport].
2.	The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.
Green Belt	
1.	The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.
null	
1.	The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
2.	The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
Public hearing and human health issues	
1.	Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
Corporate Environment Responsibility (CER)	

1.	The Project Proponent shall submit the time- bound action plan to the concerned regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.
Miscellaneous	
1.	The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF&CC.
2.	The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
3.	The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
4.	A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&CC.
5.	The concerned Regional Office of the MoEF&CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) by furnishing the requisite data / information / monitoring reports.
6.	In pursuant to Ministry's O.M No 22-34/2018-IA.III dated 16.01.2020 to comply with the direction made by Hon'ble Supreme Court on 8.01.2020 in W.P. (Civil) No 114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
7.	The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
8.	Concealing factual data failure to comply with any or submission of false/ fabricated data and of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
9.	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
10.	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

3.6. Agenda Item No 6:

3.6.1. Details of the proposal

Gujarda, Dudheri & Dudhala Limestone Mine by **Nirma Limited** located at **BHAVNAGAR,GUJARAT**	
Proposal For	Fresh EC

Proposal No	File No	Submission Date	Activity (Schedule Item)
IA/GJ/MIN/443968/2023	J-11015/153/2016-IA-II(NCM)	13/09/2023	Mining of minerals (1(a))

3.6.2. Project Salient Features

The proposal is for mining of Limestone in Gujarda, Dudheri&Dudhala Limestone Mine of M/s Nirma Limited for mining of Limestone with production capacity of 2.7 MTPA in the mine lease area of 681.62 ha, located at Villages Gujarda, Dudheri&Dudhala, Tehsil Mahuva, District Bhavnagar, Gujarat.

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. The mine lease area is located between Latitude 21°01'1.31"N to 21°03' 44.86" N and Longitude 71°41'15.21"E to 71°43'38.54"E. The mine lease area falls under the Survey of India Toposheet No. F42R12and falls in Seismic Zone-III.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category “A” as the mining lease area is greater than 250ha and appraised at the Central level.

iii. Details of Terms of Reference:

Date of application	Proposal No/ File No	Consideration by EAC	Details of ToR	Date of accord
18.11.2022	IA/GJ/MIN/406830/2022 & J-11015/153/2016-IA.II(M)	5-6 Dec., 2022 & 17-18 Jan, 2023	Terms of Reference (ToR) for mining of Limestone in Gujarda, Dudheri&Dudhala Limestone Mine of M/s Nirma Limited for mining of Limestone with production capacity of 2.7 MTPA in the mine lease area of 681.62 ha, located at Villages Gujarda, Dudheri&Dudhala, Tehsil: Mahuva, District: Bhavnagar, Gujarat for undertaking detailed EIA/EMP study	06.02.2023

iv. Details of Mine Lease: -

a) The Project Proponent has submitted that initially the State Govt. has granted the mining lease vide letter no. MCR-102004-1943-CHH dated 15.02.2008 for mineral Limestone and Marl over an area of 1497.4701 ha for a period of 30 years.

b) Then, the Govt. of Gujarat, Industries and Mines Department, vide Lr. No. MCR-102004- 1943-CHH dated 02.02.2011 have reduced the area of 8.0 ha falling in CRZ and the mine lease area was revised as 1489.4701 Ha.

c) Then, the Govt. of Gujarat, Industries and Mines Department, vide Order no: MCR102004-1943-CHH dated 08.01.2017 granted the mining lease for Limestone and Marl to M/s Nirma Limited over an area of 681.62 hafor a period of 50 years for its captive consumption.

d) The mining lease deed was executed on 11.01.2017 between Dist. Collector, Bhavnagar, State Govt. and the Project Proponent, M/s Nirma Ltd. for a period of 50 years and also registered the executed mining lease deed with Sub, Registrar, Mahuva on 11.01.2017under the provision of MMDR Amendment Act, 2015.

v. Land Use/Land Cover of the Mine Lease Area: -

Private land	565.9454 ha
Government land	115.6746 ha
Forest land	-
Total Mining lease area (ML A), ha	681.62 ha
Private land for crusher, work shop & other infrastructure ou tside the MLA	No any facilities outside the ML area. However crusher will be ins talled at company's Cement Plan t.

vi. Mining Plan Details:

Review of Mining Plan i ncluding Progressive Mi ne Closure Plan approve d by Indian Bureau of Mi	Letter N o.	File No.: 684(4)(1)/MP-348(197)/ 2021-22 GNR/11 21

nes	Date	04.08.2021
	Mineral & (Major/ Minor)	Limestone, Major mineral
	Mine Lease Area, Ha	681.62
	Validity	2021-22 to 2025-26
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized	
Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Slurry explosive -cap sensitive and non-cap sensitive.	
Geological Reserves	57.280 Million tonne	
Mineable Reserves	20.574 Million tonne	
Breakup of Total Excavation (Topsoil/OB/SB/IB/ Mineral Rejects/ Waste, MTPA)	Top soil- 0.57 mi.cum OB/SB/IB/Mineral Rejects- Nil Waste-Nil	
Life of mine	11 years (Life of mine may be increased subjectto conversions of resources under 333 categoryinto category of reserves 111)	

Mine Bench Height & Bench Width	6.0 m, for working bench 12-15 m for closing (conceptual) bench Optimum
No. of Mine Benches	2
Existing Depth, m bgl	New mine
Ultimate Depth of Mining, m bgl	10 m
Ground Water Table, m bgl	15.5 m (Post monsoon)
Details of ground water intersection	No ground water will be encountered during planning stage i.e. in working plan in neither pre monsoon nor post monsoon season in any of the pits. Ground water will also not intersect during mining at the end of mine life.
Individual bench slope	80-85°
Overall pit slope	~ 45°
Details of existing/ proposed Crusher	Proposed crusher will be installed at Cement Plant.
Mineral Beneficiation	-
RoM output size	-
Transportation details including capacity of dumper/tipper, mode of transport and distance	Internal haul road from mine face to crusher and by conveyor from crusher to the Cement plant adjacent to the mine lease.

	For the Soda Ash Plant located at app rox.100 km at Kalatalav, Bhavnagar li mestone will be transported in dumpe rs/ trucks through National Highway 51. Internal haul road from mine face to c rusher means of dumper/tippers of 25 tonnes capacity.
Generation of Topsoil/O B & its Management dur ing plan period &concept ual period	Top soil at plan period- 249806 cu.m, temporary stacking at one location Top soil at conceptual period-321394 cu.m, simultaneously backfilling
Generation of Mineral R ejects/ Waste & its Mana gement during plan perio d & conceptual period	Nil
Additional information(if any)	Surface miner as well as ripper/dozer & rock breaker will be used for minin g to minimize drilling & blasting.

vii. Water requirement:

Total water requirem ent	44 KL D	Fresh water	3 KL D
		Treate d wate r	41 KL D
Source	i. Fresh water source Narmada wat er pipeline/Water tanker. ii. Water harvested within mine lea se during rainy season. iii. Treated water source- Reject wa		

	ter of RO /DM plant & Rejec t water of RO /DM plant (pro posed at Cement plant)
Permission for withd rawal/ intersection al ong with details of gr ant and its validity	Permission for water withdrawal from N armada water pipeline has been taken vid e letter No. GWIL/ Bhavnagar/Ind.conn./ 1257 dated 4.06.2008.

viii. Nearest village/town/ highway/interstate boundary/railway station/water bodies/ monument/ forest

Particulars	Particular's Name	Distance & Direction s
Village	Gujarda, Dudheri, Dudhala	0.2-0.5 km
	Madhiya	0.5 km, NW
	Padhiarka	0.5 km, W
Town	Mahuva	4.0km, NE
Highway	NH-51 (Una-Mahuva highway)	Within MLA
Interstate Boundary	Rajasthan	Approx.500 KM,N
Railway Station/Railway l ine	Amrutvel	2.0km, N
Water Bodies	Arabian Sea Coast	0.5 km, S from the H TL
	Samdiyala Salinity ingress control bund	4.5 km, WSW
	Malan Bandhara	1.5 km E
	Malan River	4.4 KM,E

	Bhambhali River	5.4 Km, W
	Garasawo River	0.9 KM,NE
Forest	RF near Patwa	2.8 KM,SW
	RF near Doliya	7.4 KM,E
	RF near Dudheri	0.6 KM,S
	RF near Gujarda	0.3 KM,S
	RF near Khared	2.1 KM,E

ix. Presence of Environmentally Sensitive areas in the study area:

<table>
<tr><td>Forest Land/ Protected Area/ Environmental Sensitivity Zone</td><td>Yes/ No</td><td>Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks</td></tr>
<tr><td>Forest Land within the mine lease area and (if yes) status of Forest Clearance</td><td>No</td><td rowspan="4">The Project Proponent has submitted the letter from the Office of the Principal Chief Conservator of Forests vide Lr. No. WLP/32/C826-827/2021-22 dated 13.01.2022 regarding the map showing the location of protected areas within 10km of the Limestone mining project and the distance of protected areas and proposed Limestone mine.
<table>
<tr><td>Protected areas</td><td>Distance between Limestone mines and Protected areas</td></tr>
<tr><td>Gir National Park</td><td>80.9 km</td></tr>
<tr><td>Gir Wildlife Sanctuary</td><td>48.8 km</td></tr>
<tr><td>Mitiyala Wildlife Sanctuary</td><td>48.1 km</td></tr>
</table>
The Project Proponent has submitted the letter from the Office of the Deputy Chief Conservator of Forest, Bhavnagar vide letter no. A/GMN/T11/2075/22-23 dated 27.01.2023 certifying that the nearest turtle rearing/breeding site is located at a distance of about 70km away from the mines.</td></tr>
<tr><td>National Park</td><td>No</td></tr>
<tr><td>Wildlife Sanctuary</td><td>No</td></tr>
<tr><td>Elephant/Tiger Reserve</td><td>No</td></tr>
<tr><td>Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)</td><td>No</td></tr>
</table>

Coastal Regulation Zone (CRZ)	No	The Project Proponent has submitted the letter from the Government of Gujarat, Forest and Environment Dept. vide Lr no.ENV-10-2023-170-T dated 19.07.2023 stating that the proposed project of mining at Gujarda, Dudheri and Dudhala mine lease (681.62 ha), District Bhavnagar is outside CRZ area.
Schedule-I species (No.s and name of schedule-I species with authenticated letter)	Yes	The Project Proponent has submitted the authenticated list of flora and fauna from the Office of the Deputy Forest Conservator vide Lr.No. A/Jaman/ Te. 11/304/17-18 stating that there are three Schedule-I species such as Pea fowl, Chinkara and Asiatic lion in the study area. After the amendment of the Wild Life (Protection) Amendment Act, 2022,No. 18 of 2022, a number of additional species have been added into Schedule-I such as Leopard, Striped hyaena, Jackal, Bengal fox, Indian porcupine, Jungle cat, Grey wolf, Dog faced water snake, Russell viper, CheckeredKeelback, Indian Rat snake, Red sand boa and Naag/cobra.
Wildlife Conservation Plan	Yes	On the basis of the fauna study findings & list of fauna authenticated by Forest Department, Wildlife Conservation Plan was prepared and submitted for approval. The Wildlife Conservation Plan was approved by the Chief Wildlife Warden vide Lr. No. WLP/32/C670-672 dated 20.12.2021 with a budget of Rs. 19.9 Lakhs for the conservation of wildlife in the study area.

x. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	30.00 Ha.
Budget for green plant & plantation till the end of life of mine.	90.95 Lakhs

Budget for nursery	-
Details of existing plantation and its survival rate	-
No. of tree cuts in the mine lease area and compens atory afforestation	As per actual during mining
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	10.0
50 m safety zone of nallah, roads, electric lines	10.0
Additional information (if any)	10.00 ha(Backfilled area (Govt. wasteland))

xi. Baseline detail:

Baseline Data (Air/ Water/ Noise/ Soil/ Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	01.03.2021 to 02.06.2021
Season (Summer / Pre-monsoon / Post-monso on / Winter)	Summer
Predominant Wind dire ction (From)	South
Ambient Air Quality (n o. of locations) and res ults – 16 locations	PM10: 27.6 –71.1 g/m^3 PM2.5: 11.2 – 40.0 g/m^3 SO2: 2.7 – 10.2 g/m^3 NO2: 3.6 – 14.5 g/m^3
Noise level (no. of loca	Day Time: 47.57 dB(A) – 52.46 dB(A) Night Time: 39.42 dB(A) - 42.89 dB(A)

tions) and results – 16 l ocations	
Water Quality (no. of l ocations) and results - 1 2Ground water and 3 S urface water	All the parameters of ground water were well within the per missible limits as per IS 10500: 2012. The surface water qual ity in all samples was found B to below E class. The result in dicates that the maximum and minimum values of DO ranges between 5.8 to 6.3 mg/l, hardness ranged between 360 -8300 mg/l in surface water.
Soil Quality (no. of loc ations) and results – 12 locations	Soil quality was monitored at 12 no. of stations. The result in dicates that the maximum and minimum values of pH ranges between 7.7 - 8.2, Potassium ranges from 157.0 - 845.0 kg/ha and Nitrogen ranges from 0.01 - 12.57mg/kg.
Hydro geological study and results	As per planned mining and report of hydrogeological & hydr ological studies of core and buffer zone of Gujarda, Dudher i&Dudhala limestone mine, the ground water table may get I ntersected in post monsoon during 11thyear at conceptual pit bottom level of +1.0 AMSL. However, conceptual pit bottom level will be kept above ground water level i.e. +4.0m AMSL to avoid intersecting ground water level.
Traffic study (no. of loc ations) and results	The traffic volume survey was conducted on Bhavnagar to U na Road (NH8E/51) Near Vangar Village. Total numbers of vehicles were found as 6793 per day and equivalent PCUs is 9382 per day.There will be daily movement of 864numbers o f dumpers (to & fro) per day or 2592 PCU/ day on the road. The proposed increase in traffic density will not cause signifi cant impact on the traffic since the road is capable of handlin g this increase in traffic density.

xii. Public Hearing (PH) Details:

Advertisement for PH with date (name of major national daily and one region al vernacular daily newspaper)	26.03.2023 in Sandesh Newspaper (Gujarati) & Indian Express (English)
Date of PH	28.04.2023 @ 4:00 PM

Venue	At the premises of Nirma Cement Plant Area, NH 8E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist. Bhavnagar
Chaired by	Shri R.K Mehta (IAS), District Collector & District Magistrate, Bhavnagar District & Regional Officer, GPCB Bhavnagar
Main issues raised during PH	Air pollution, salinity ingression, wildlife protection, acquisition of agriculture land
Budget proposed for addressing issues raised during PH over 3 years	Rs 49 Lakhs

xiii. Resettlement & Rehabilitation (R&R):

R & R details	The total mine lease area is 681.62 ha, out of which Govt. land is 115.6746 haand Private land is 565.9454 ha.Land will be required for quarrying an area of 114.24 ha of Private land and Government land including 18 houses/hutments in land of Gujarda (15 nos.), in land of Dudheri (3 Nos.) &Dudhala (0 Nos.) villages. There will be total of 656 land losers. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. total compensation will be Rs 18.0 Lakhs. In addition to above, the registration cost of sale of the land and homesteads shall be borne by the Company. Assuming it to be 6% of the entire costs of sale, the total resettlement budget works out to be Rs. 78.17 lakhs.

xiv. Court case details:

Court Case, No and its present status	The Project Proponent has submitted an undertaking vide letter dated 07.10.2023 stating that there is no litigation on the project either at NGT or any other court of law related to environment and pollution matters in which the project proponent is a respondent.
Undertaking by Project Proponent w.r.t court case	

xv. Affidavit/Undertaking details:

Affidavit as per Ministry's OM	The Project Proponent has submitted an undertaking

dated 30.05.2018	by way of notarized Affidavit dated 09.10.2023 statin g that the proposal does not involve violation of Mini stry's OM dated 30.05.2018.
Undertaking by Project Propon ent in EIA/EMP report	The Project Proponent has submitted an undertaking vide letter dated 14.02.2023 stating that the contents (information and data) as given by the Consultant in th e EIA/EMP report are factually correct with full kno wledge of the undersigned (Shri Ashish Desai).
Undertaking by Consultant in EIA/EMP report	The Director of the EIA Consultant (M/s Centre for E nvotech& Management Consultancy Pvt. Ltd) has inf ormed that the baseline data was generated by MoE F&NABL Accredited Laboratory M/s Min Mec R&D Laboratory, a division of Min Mec Consultancy Pvt. Ltd., New Delhi and the same has been verified and a lso confirmed that he shall be fully accountable for an y misleading information mentioned in this statemen t.

xvi. Details of the Environmental Management Plan (EMP):

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)
Pollution Control	0.291	10.12
Pollution monitoring	0.016	3.88
Occupational health	0.014	0.95
Environmental Studies, etc.	0.10	-
Green belt	-	5.10
Reclamation	-	10.03

Others (Environmental studies, Rehabilitation, Real ignment, Expert advice, fencing etc.	-	5.48
Overheads	-	0.32
Total	0.421	35.88

xvii. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	1.19
Project Cost	25
Employment (No.s)	84

xviii. Earlier, The Proposal was considered in the 21st EAC meeting held during 18-20th October 2023 wherein the Committee has deferred the proposal for the submission of requisite information.The Project Proponent has submitted the relevant information on Parivesh, accordingly the proposal was considered in the 28th EAC (NCM) during 14-15th March 2024 wherein the Committee deferred the proposal for the submission of requisite information. The Project Proponent vide letter dated 10.05.2024 submitted the reply against the observation of 28th EAC meeting. As per the submission of Project Proponent, the Committee considered the proposal again during the 30th EAC meeting held during 12-14thJune 2024 wherein EAC deferred the proposal for want of certain information. The Committee raised ADS and the PP submitted its reply on Parivesh Portal vide letter dated 15.07.2022. The ADS and reply is given as under:

S.NO.	ADS	Reply by PP
1	The PP needs to get their report entitl	PP have submitted the vetting of repo

	ed “Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage” vetted by institute of National repute having specialization on conservation and protection of migratory birds. The engaged institute shall also submit site specific tangible mitigative measures to ensure the protection of these migratory birds.	rt entitled “Study of Probable Impact of Mining on Migratory Bird Species and their flyway passage” to Salim Ali Center for Ornithology and Natural History (SACON), Coimbatore, South India Centre of Wildlife Institute of India & an initiative of MoEF&CC, GoI. The Project Proponent informed that the SACON would submit the site-specific mitigative measure, if any, other thanmentioned in the vetted report, after their site visit in the winter season. Nirma Ltd. has reported that they will comply the recommendations of SACON.
2	PP needs to submit the timeline for completing the installation of OLBC upon the setting up of cement plant in the form of an undertaking.	PP have submitted an undertaking dated 11.07.2024 stating the following: · PP will establish OLBC either side of the highway based on the technical possibility & feasibility for conveying limestone from mines to cement plant on setting up of cement plant. · The OLBC is proposed in northern side of the National Highway from Pit No. 1 of Gujarda, Dudhala&Dudheri mine and Pit no. 1 of Vangar&Madhiya Mine to National Highway for conveying limestone. · The exact length and alignment of OLBC shall be based on technical possibility & feasibility report and will be installed within two years upon setting up of cement plant.

3.6.3. Deliberations by the committee in previous meetings

Date of EAC 1 :14/06/2024

Deliberations of EAC 1 :

The instant proposal of Gujarda, Dudheri & Dudhala Limestone mine having ML area 681.62 ha was examined along with the Padhiarka and Doliya Limestone mine having ML area 332.24 ha. The PP and the consultant presented the reply to the ADS raised vide minutes of the 28th EAC (NCM) held during 14-15th March, 2024. PP stated that they have received the security clearance /NoC for the Padhiarka & Doliya Limestone Mine and Gujarada, Dudheri & Dudhala Limestone Mine from the Ministry of Defence, Govt. of India, New Delhi vide letter no. 23(06)2022-D(G &GS-III)-pt, dated: 22.04.2024. EAC noted that Ministry of Defence has accorded NoC to the aforesaid two projects of M/s Nirma Limited.

PP further stated that they engaged Dr. Bharat Kumar Jethva, NABET Accredited Ecology & Biodiversity Expert to prepare the report entitled "Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage". The study was conducted during the month of March to May 2024. As per the report few waterbodies exist in the study area and migratory birds are mostly seen in water-logged area which are located beyond 1.5 km from the lease area. Around 21 Schedule-I species have been reported based on primary survey and secondary literature from the buffer zone (10 km periphery) of the Mining lease area and 9 common migratory bird species were found to be present in the lease area. The lease area is dominated with invasive species such as Prosopis juliflora, open thorny scrub land rest of the area is agriculture land. The report concluded that mining lease area falls in the global migratory bird flyways i.e. Central Asian Flyway. However, it constitutes a miniscule part of it. With regard to above findings of report, PP submitted that the overall impacts of the proposed mining activity are considered as low compared to the severe threats faced by migratory birds all along their flyways in other countries such as illegal hunting. PP further informed that to mitigate the effect of mining on habitat and movement of birds, the Environment Management Plan shall be vigorously implemented. The budget submitted by PP for mitigation measures is Rs 100.2 lakhs.

EAC was of the opinion that the report establishes the fact that mine lease area falls under Central Asian Flyway and a large number of migratory birds flying through this passage are protected by the Convention of Migratory species. EAC was not satisfied with the mitigation measures suggested by the PP with regard to the habitat improvement and movement of the birds. Accordingly, EAC advised the PP to get the instant report vetted by any institute of national repute which are working on conservation and protection of migratory birds. The institute shall also submit site specific tangible mitigative measures to ensure the protection of these migratory birds.

The EAC further asked PP whether it has undertaken any study for laying common OLBC for transportation of mineral from mine lease area to the proposed cement plant. The PP informed that it would take 3-4 years time for setting the cement Plant. So till the commencement of proposed cement plant, maximum 5% i.e. 450 TPD chemical grade limestone will be transported through @ 18 trip of dumper per day via existing village tar road of 7m (out of which 4 m is tar road) to National Highway and ultimately Soda Ash plant at Bhavnagar and presently there is no need of Over Land Belt Conveyor for conveying limestone from mine to Soda ash plant. PP also mentioned that they will explore the possibility of Over Land Belt Conveyor (OLBC) either side of the highway based on the technical possibility & feasibility by reputed consultant M/s. Holtec Consultants and ensure for action to lay OLBC for conveying limestone on establishment of Cement Plant as per its possibility. EAC suggested that PP should submit a timeline to install the OLBC upon the setting up of Cement Plant.

Based on above discussion, EAC deferred the proposal for want of the following information:

i. The PP needs to get their report entitled “Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage” vetted by institute of National repute having specialization on conservation and protection of migratory birds. The engaged institute shall also submit site specific tangible mitigative measures to ensure the protection of these migratory birds.

ii. PP needs to submit the timeline for completing the installation of OLBC upon the setting up of cement plant in the form of an undertaking.

Date of EAC 2 :14/03/2024

Deliberations of EAC 2 :

The EAC deliberated the instant proposal along with Vangar & Madhiya Limestone Mine andPadhiarka and Doliya Limestone mine. The Project Proponent presented its reply to the ADS points raised vide minutes of the 21st EAC as well as the recommendation of the sub-committee. After detailed deliberations, EAC **deferred** the proposal for the want of following information:-

i. The Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.

ii. PP needs to undertake a study to showcase the probable impact of mining on migratory bird species and their fly-way passage (Central Asian Flyway). Accordingly, PP shall submit the revised conservation plan for the migratory bird species.

iii. The Project Proponent needs to undertake a study and submit the action for laying common Over Land Belt Conveyor(OLBC) for transportation of mineral from mine lease area to the proposed Cement Plant.

iv. The project proponent needs to submit a letter from the Commissioner of Geology & Mining, Govt. of Gujarat, clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s Nirma Limited or not?

v. PP submitted that National Highway is under construction, and they have submitted letter to National Highway Authorities of India(NHAI) regarding grant of permission to provide Underpass near their proposed cement plant entry. Accordingly, PP needs to submit the permission letter for the underpass.

vi. The Project Proponent needs to carry out study by reputed institute to ascertain hardness of strata for deployment of surface miners for mining.

vii. The Project Proponent needs to submit time line for acquiring land from the villagers.

Date of EAC 3 :19/10/2023

Deliberations of EAC 3 :

The EAC deliberated the instant proposal along with Vangar & Madhiya Limestone Mine and Padhiarka and Doliya Limestone mine. The Project Proponent has informed the EAC that the proposed method of mining is same in all three mines such as Gujarda, Dudheri & Dudhala Limestone Mine, Vangar & Madhiya Limestone Mine, and Padhiarka and Doliya Limestone mine. Arabian Sea Coast is located at a distance of 0.5 km, S from the HTL. The Project Proponent has also informed the EAC that the letter from the Government of Gujarat, Forest and Environment Dept.has been obtained vide letter dated 19.07.2023stating that the proposed project of mining at Gujarda, Dudheri and Dudhala mine lease (681.62 ha), District Bhavnagar is outside CRZ area. There are 5 mine pits proposed in the mine lease area. The total mine lease area is 681.62 ha, out of which Govt. land is 115.6746 haand Private land is 565.9454 ha. Project Affected Families will be 656 no.s. A budget of Rs 49.0 Lakhs has been earmarked to address the issues raised during public hearing. The geological conditions, method of mining, environmental sensitivity and implications, impact on socio economic are similar in all these three mines.

After detailed deliberations made by the Project Proponent and the Consultant, the EAC noted that the project is part of three contiguous projects namely Padhiarka and Doliya Limestone mine (332.24 ha), Vangar & Madhiya Limestone Mine (612.336 ha) and Gujarda, Dudheri & Dudhala Limestone Mine (681.62 ha) and together it extends over an area of 1626.196 ha. The mine lease area comprises of partly Private Agriculture land and partly Govt. land. Gujarda, Dudheri, Dudhala Villages are located at a distance of 0.2-0.5 km. NH-51 (Una-Mahuva highway) is passing within mine lease area. The EAC was not convinced with the proposed backfilling plan and the activities proposed under the Wildlife Conservation Plan. The EAC observed that the pits are isolated and the mine lease area is partly Private and Govt. land. The EAC also observed that there will be direct purchase or leasing of private land with the willing consent of the private land owners. The EAC was of the view that what if the land owners are not willing to give their land. There are likely chances that mining will not take place sequentially if the land acquisition does not happen. There will be failure of scientific mining. Large no. of Project Affected Families is involved in all these projects. The EAC opined that the Saltwater intrusion through surface or ground water sources may diminish the availability or quality of source waters for drinking water utilities. Some salt pans i.e., salt manufacturing industries and few wind mills exists in the study area. Old mine pits also existing within the mine lease area. The EAC noted that the Bhavnagar is categorized as a Severely Polluted Areas. The EAC reiterated the Ministry of Defence letter dated 08.05.2023 regarding security considerations for construction activities/other activities in Border areas/other areas wherein it has been mentioned that *"all activities connected with mining within 20kms from all the borders including seaboard frontier should be planned in consultation with Ministry of Defence"*. Accordingly, EAC opined that PP should obtain NOC from Ministry of Defence.

Thus the EAC opined that there is a need to ascertain the ground reality w.r.t natural low lying areas, water logging areas, old mine pits, sequence of mining, feasibility for backfilling, impact on socio economic, agriculture land, transportation route, traffic congestion, salt pans, effectiveness of salinity ingress control bund, proximity of habitations, schools, water bodies, roads etc., The EAC was of the view that a site visit needs to be conducted by a sub-committee comprising of EAC Members and officers from MoEF&CC. The EAC opined that the Ministry may constitute a sub-committee and submit its report to enable the committee to take a decision on the proposal. Therefore, the EAC **deferred** the proposal for want of following additional information: -

i. The site visit report of the subcommittee.

ii. Since the mine site is located within 20 km from seaboard frontier the Project Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.

iii. The Project Proponent needs to submit the action for laying common Over Land Belt Conveyor (OLBC) for transportation of mineral from mine lease area to the Cement Plant. The Project Proponent also needs to submit the action plan for expansion of road with a width of 7m and by passing the village road till the commission of the Over Land Belt Conveyor (OLBC).

iv. The Project Proponent needs to explore the possibility of laying overbridge over the Highway

and shall submit the permission from the National Highways Authority of India (NHAI).

v. The Project Proponent needs to submit the protection measures to be taken for salt water intrusion and the effectiveness of the salinity ingress control bund.

vi. The Project Proponent needs to submit the site specific mitigation measures for backwaters from Arabian Sea coming into the mine lease area.

vii. The Project Proponent needs to revisit the plan for backfilling with clearly indicating the voids area and the capacity available/required for backfilling.

viii. The Project Proponent needs to revise the activities proposed under the Wildlife Conservation Plan. The Project Proponent also needs to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation.

ix. The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for Resettlement & Rehabilitation (R&R). The Project Proponent also needs to submit the action plan for land acquisition and timeline.

x. The Project Proponent needs to submit the action plan for year wise exploration program.

xi. The Project Proponent needs to submit the copy of the permission letter obtained from the State Govt. for utilization of Chemical Grade of Limestone for non-cement purposes.

xii. The Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Gujarat clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. Nirma Limited or not?

3.6.4. Deliberations by the EAC in current meetings

The instant proposal was considered along with Padhiarka and Doliya Limestone Mine Vangar & Madhiya Limestone Mine and Vangar & Madhiya Limestone Mine proposal of M/s Nirma Limited. The Project Proponent and the Consultant presented the ADS reply to the EAC. The EAC noted that the PP has obtained the vetting on the report entitled “Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage (Central Asian Flyway)” from Salim Ali Center for Ornithology and Natural History (SACON) Coimbatore. The Project Proponent also submitted the conclusion of the vetting report wherein SACON has stated the following:-

“ (g) Though the report provides an overview of management requirements for mitigation of potential impacts of mining on migratory birds, a systematic field survey covering the main winter migratory season would enable us to develop a site-specific action plan for the conservation of migratory birds and other avifauna of conservation significance in the landscape.

h) A detailed field survey on abundance, distribution, and habitat use of the migratory

birds in and around the mining blocks (esp. the IBA covering the Nikol-Samadhiyala-

Malan bandharas) during the peak migratory season (December-January) needs to be conducted for understanding any site- and species-specific impacts arising from mining and associated activities. In particular migratory taxa like cranes, waders, ducks & geese, and migrant passerines should be studied.

To address the shortcomings of the study as discussed above, SACON has just initiated a study to cover the upcoming winter migratory season of birds. The SACON study will update the migratory season data and would bring out detailed site-specific recommendations, which shall be implemented by the Project Proponent to minimize and mitigate the impacts of the proposed limestone mines by Nirma Ltd. on the migratory birds and their habitats in Mahuva tehsil of Bhavnagar district in Gujarat."

In view of the above conclusion of the study, the EAC was of the opinion that PP should implement the site specific recommendations under the supervision of SACON to mitigate the effects of mining on migratory species and should submit an action taken report to the Ministry on yearly basis. In this regard PP submitted and undertaking dated 11.07.2024 stating that they will implement all the mitigative measures mentioned in the aforesaid study report and it will comply with all the additional specific mitigative measures suggested by SACON.

Further EAC enquired about the timeline for installation of OLBC. PP informed that they will be completing the installation of OLBC within two years upon the setting up of cement plant and also submitted an undertaking dated 11.07.2024. As per the undertaking the OLBC is proposed in the northern side of the National Highway (NH) from Pit no. 1 of Gujarda, Dudhala & Duheri mine and Pit no. 1 of Vangar &Madhiya Mine to National Highway for conveying the limestone.PP during the EAC meeting presented that the they will not use drilling blasting operations and they will use only the surface miner-dumper and ripper dozer for mining purposes and implementation report to be submitted to Ministry's Regional Office within six months.

Based on the above discussion, EAC **recommended** the proposal in the 32nd EAC meeting held during 12-13th August 2024 for Environmental Clearance for Gujarda, Dudheri&Dudhala Limestone Mine of M/s Nirma Limited for mining of Limestone with production capacity of 2.7 MTPA in the mine lease area of 681.62 ha, located at Villages Gujarda, Dudheri & Dudhala, Tehsil Mahuva, District Bhavnagar, Gujarat**.** under provisions of EIA Notification, 2006 and its amendments therein with following specific conditions in addition to standard conditions applicable to the non-coal mining projects:-

3.6.5. Recommendation of EAC

Recommended

3.6.6. Details of Environment Conditions

3.6.6.1. Specific

Specific Conditions

1.	PP should implement the site specific recommendations as advised by SACON to mitigate the effects of mining on migratory species and should submit an action taken report to the Ministry on yearly basis.
2.	PP needs to complete the installation of OLBC (Over Land Belt Conveyor) in the northern side of the National highway from pit no. 1 of Gujarda, Dudhala and Dudheri mine and pit no. 1 of Vangar & Madhiya mine to national highway for conveying limestone within 2 years upon the setting up of Cement plant.
3.	PP shall use only the surface miner- and ripper dozer for mining purposes and an implementation report to be submitted to Ministry's Regional Office within six months. As committed by the Project Proponent during the Presentation drilling/blasting methods will not be followed.
4.	The PP needs to execute the progressive backfilling plan in order to restore the land for the Agriculture or Pisciculture activity.
5.	The Project Proponent shall also organize employment-based apprenticeship/ internship training program every year with appropriate stipend for the youth and other programs to enhance the skill of the local people. The data should be maintained for the training imparted to the persons and the outcome of the training, for the assessment of the training program should be analyzed periodically and improved accordingly. The preference shall be given to the local people for the purpose of employment. PP shall undertake skill development programme for the local population as per Apprenticeship Act 1961. An implementation report in this regard shall be submitted to Ministry's Regional Office on an annual basis.
6.	The Project Proponent needs to submit the proof of submission of funds for Wildlife Conservation plan and its initiation/commencement by Forest Department to Regional Office of the Ministry. The Project Proponent should follow-up the status of implementation on Wildlife Conservation Plan from the Forest Officials and the same shall be submitted to the Ministry's Regional Office in the six monthly compliance reports.
7.	The Project Proponent shall monitor the air quality, noise level, water quality, water level and ground vibration during drilling and blasting at the edge of the mine, near the village, school and at other sensitive receptors and such collected data shall be submitted quarterly to the Ministry's Regional Office.

8.	The Project Proponent needs to install the permanent water sprinklers along the haul road and the approach road. Further, 10 nos. of fog canon/mist sprayer of atleast 40 m throw shall be installed at various locations in the mine area. Effective dust suppression system shall also be adopted at other parts of the mining lease to arrest the fugitive dust emission.
9.	The air pollution control equipment's like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at areas prone to air pollution. PP shall take necessary measures to avoid generation of fugitive dust emissions. The dense plantation shall be carried out in the vicinity of the crusher. The Stack emission monitoring of the Crusher shall be carried out at periodic intervals.
10.	The Project Proponent shall ensure that the transportation shall not occur through village road or any other public road.
11.	The Project Proponent needs to explore the possibility to reduce the water consumption by using non-toxic chemicals.
12.	The Project Proponent needs to complete the entire 7.5 m peripheral plantation, safety barrier plantation and gap plantation within three years. The Project Proponent should plant quality sapling of appropriate height of native and fruit bearing species. In case of tall transplants (seedlings), the seedlings should have proper-trained rootstock with root biomass commensurate with seedling height to ensure good growth after out planting. Plantation shall be undertaken in consultation with the State Forest Department. The Project Proponent shall make the actual count on the saplings planted and its survival rate and in case of failure of achievement of 95% survival rate, action plan for achieving the target survival rate shall be submitted to the Ministry's Regional Office.
13.	The Project Proponent should adopt the proper mitigation measures as proposed under EMP with the budget of Rs. 0.3980 Crores (Capital cost) and 31.47 Lakhs/Annum (Recurring cost). The adoption of mitigation measures and monitoring of the same as proposed in the EMP shall be done under the supervision of the qualified environmental personnel. The implementation status of the same shall be submitted to the Ministry's Regional Office. The Project Proponent should establish in house (at project site) environment laboratory for measurement of environment parameter with respect to air quality and water (surface and ground). A dedicated team to oversee environment management shall be setup at site, which should comprise of Environment Engineers, Laboratory chemist and staff for monitoring of air, water quality parameters on routine basis instead of engaging environment monitoring laboratories/consultants. Any non-compliance or infringement should be reported to the concerned authority.

14.	The Project Proponent shall conduct third party audit of compliance of EC condition at an interval one year and its report shall be submitted to IRO, MoEF&CC.
15.	The Project Proponent shall create awareness among the local people working within the project area as well as its surrounding area on the ban of Single Use Plastic (SUP) in order to ensure the compliance of Notification published by MoEF&CC on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report.
16.	The Project Proponent shall explore the possibility of using at least 20% of Electric vehicles/CNG/Solar instead of diesel operation within three years. PP shall explore possibility of generation of electricity through Solar Power Plant.
17.	The Project Proponent shall provide the rainwater harvesting structure at mine office and other infrastructures to recharge the ground water.
18.	The Project Proponent needs to provide the RO drinking water supply and also by laying network of pipelines to the nearby villages at free of cost.
19.	The Project Proponent needs to obtain the permission from CGWA before intersection of ground water.
20.	The Project Proponent should periodically monitor and maintain the health records of the mine workers digitally prior to mining operations, at the time of operation of mine and post mining operations. Regular surveillance on Silicosis shall be carried through regular occupational health check-up every year for mine workers. PP shall also organize medical camp for the benefit of the local people and also the monitor the health impacts due to mining activity.
21.	The mining lease holders shall, after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. The implementation report of the above said condition shall be submitted to the Ministry's Integrated Regional Office.
22.	The Project Proponent should install the Continuous Ambient Air Quality Monitoring Stations (CAAQMS) as per the scientific study and in consultation with CPCB/SPCB. The real time data so generated should be displayed digitally at entry and exit gate of mine lease area for public display and shall be linked to server of CPCB/SPCB.
23.	The Project Proponent needs to use modern equipment's such as Camera Traps for ensuring

	presence and movement of wild animals in the study area in consultation with Wildlife Wing of Forest Department. Appropriate interventions shall be taken to minimise stress conditions for wild animals and to avoid Man-Animal conflict.
24.	The budget on Public Hearing for Gujarada, Dudhala&Dudheri Limestone Mine of Rs.15 Lakhs (Capital cost) and Recurring cost of Rs. 34 Lakhs (for 3 years, as per the Table No. C 7-3 of EIA_EMP report) to address the concerns raised by the public in the public hearing to be completed within 3 years from the date of start of mining operations. PP shall comply with all action plans made for public hearing concerns and make regular maintenance and record the progressive activity outcomes. The Project proponent shall ensure that the activities proposed under the public hearing is different from the CSR activities.

3.6.6.2. Standard

1(a)	**Mining of minerals**
Statutory compliance	
1.	This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
2.	The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &Ors before commencing the mining operations.
3.	The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
4.	The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
5.	A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
6.	State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
7.	The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.
8.	The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred. PP needs to apply for transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

Air quality monitoring and preservation	
1.	The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
2.	Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.
Water quality monitoring and preservation	
1.	In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
2.	Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
3.	The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease including upstream and downstream. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
4.	Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
5.	Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC annually.
6.	Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent

	to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
7.	The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.
Noise and vibration monitoring and prevention	
1.	The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
2.	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
3.	The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
Mining plan	
1.	The Project Proponent shall adhere to approved mining plan, inter alia, including, total excavation (quantum of mineral, waste, over burden, inter burden and top soil etc.); mining technology; lease area; scope of working (method of mining, overburden & dump management, O.B& dump mining, mineral transportation mode, ultimate depth of mining, concurrent reclamation and reclamation at mine closure; land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life; etc.).
2.	The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.
Land reclamation	
1.	The Overburden (O.B.), waste and topsoil generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB / waste dumps / topsoil dump like height, width and angle of slope shall be governed as per the approved Mining Plan and the guidelines/circulars issued by D.G.M.S. The topsoil shall be used for land reclamation and plantation.
2.	The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
3.	Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.

4.	Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
Transportation	
1.	No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers. [If applicable in case of road transport].
2.	The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.
Green Belt	
1.	The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.
null	
1.	The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
2.	The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
Public hearing and human health issues	
1.	Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure.

	The domestic waste water should be treated with STP in order to avoid contamination of underground water.
Corporate Environment Responsibility (CER)	
1.	The Project Proponent shall submit the time- bound action plan to the concerned regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.
Miscellaneous	
1.	The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF&CC.
2.	The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
3.	The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
4.	A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&CC.
5.	The concerned Regional Office of the MoEF&CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) by furnishing the requisite data / information / monitoring reports.
6.	In pursuant to Ministry's O.M No 22-34/2018-IA.III dated 16.01.2020 to comply with the direction made by Hon'ble Supreme Court on 8.01.2020 in W.P. (Civil) No 114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
7.	The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
8.	Concealing factual data failure to comply with any or submission of false/ fabricated data and of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
9.	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
10.	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Day 2 -13/08/2024

3.1. Agenda Item No 1:

3.1.1. Details of the proposal

Gandhmardan Iron Ore Mining Project by **ODISHA MINING CORPORATION LIMITED** located at **KENDUJ HAR,ODISHA**			
Proposal For		Fresh EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/OR/MIN/481548/2024	IA-J-11015/33/2024-IA-II(NCM)	29/06/2024	Mining of minerals (1(a))

3.1.2. Project Salient Features

The instant proposal is for amalgamation of Gandhamardan Block-A Iron Ore block with ML area of 618.576 ha and Gandhamardan Block-B Iron Ore block with ML area 1590.8673 ha as a single and composite Mining Lease to be named as Gandhamardan Iron Ore Mining Lease with the total ML area of 2209.4433 ha without change in total production capacity of 9.47 MTPA (0.35 MTPA + 9.12 MTPA) by M/s Odisha Mining Corporation Ltd located in Keonjhar District, Odisha.

The Project proponent has requested the Ministry for Amalgamation of two contiguous mining leases Gandhamardan Block-A Iron Ore block &Gandhamardan Block-B Iron Ore block of Odisha Mining Corporation Ltd (OMC). The PP has submitted the existing, proposed ML area and production capacity as follows:

ExistingMining Leases	ExistingMining Lease Area	Proposed AmalgamatedMining Lease Area	Remarks
Gandhamardan Block ‘A’	618.5760 ha	2209.4433 ha[618.5760 ha + 1590.8673 ha]	Amalgamated mining lease area is sum total of individual ML areas
Gandhamardan Block ‘B’	1590.8673 ha		

ExistingMining Leases	ExistingProduction Capacity	ProposedTotal Production Capacity	Remarks

Gandhamardan Block 'A'	0.35 MTPA	9.47 MTPA [0.35 MTPA + 9.12 MTPA]	Total Production capacity is sum total of individual EC approved capacity
Gandhamardan Block 'B'	9.12 MTPA		

2. The details of the project as ascertained from the document submitted by theProject Proponent are given as under:

i. The mine lease area is located between Latitude 21°36'9.05" N to 21°40'3.20" N and Longitude 85°29'14.36" E to 85°31'16.03" E. The mine lease area falls under the Survey of India Toposheet No. F45N6 and F45N10and falls in Seismic Zone-II.

ii. The project activity is listed at schedule no. 1(a) Mining of Minerals for which the Mine lease area is greater than 250 ha and falls under Category "A" and appraised at the Central level.

iii. The PP has obtained the following Environmental Clearance as follows:

a. EC of Gandhamardan-A Iron Ore Mine for 0.35 MTPA production capacity and 618.5760 ha ML area has been accorded by MoEFCC vide letter no. J-11015/1088/2007-IA. II (M) dated 16.01.2009.

b. EC of Gandhamardan-B Iron Ore Mine for 9.12 MTPA production capacity and 1590.8673 ha ML area has been accorded by MoEFCC vide letter no. EC vide letter no. J-11015/1084/2007-IA. II(M) on 03.02.2009.

iv. The PP has earlier obtained the following permissions for Forest Clearances as follows:

a. Gandhamardan A Iron Ore Mine
- F. No. 8-105/2006-FC dated 24th April, 2017 for 41.2442 ha
- F. No. 8-27/2006FC dated 22nd March, 2021 for 76.7206 ha
- F. No. 8-27/2016-FC dated 03rd June, 2022 for 401.7824 ha

b. Gandhamardan B Iron Ore Mine
- F. No. 8-81/2005-FC dated 17th August, 2007 for 232.438 ha
- F. No. 8-81/2005-FC (Vol.) dated 9th October, 2018 for 1177.211 ha

v. Details of Mine Lease in chronological manner:

S. No	Details of grant of Mine Lease deed execution	Period of Grant		Name of the Mineral	Mine lease area in Ha
		From	To		
1.	· Lease deed was executed on 21.05.1963 over an area of 618.576 ha for a period of 30 years i.e. upto 20.05.1993. · 1st renewal of lease was done for a period of 20 years i.e., upto 20.05.2013. · As per Rule 3(2) of Mineral (Mining by Government Company) Rules, 2015 the lease is deemed to be valid for a further period of 20 years i.e., up to 20.05.2033.	21.05.1963	20.05.2033	Iron Ore	618.576 ha
2.	· Lease deed was executed on 11.07.1970 over a lease area of 1590.8673 ha for a period of 30 years i.e. up to 10.07.2000. · As per the MMDR Amendment Act 2015 the validity of the lease period was extended up to 31.03.2020. · With the enactment of the Mineral (Mining	11.07.1970	10.07.2040	Iron Ore	1590.8673 ha

	by Govt. Company) Rules, 2015, the original lease period of the said lease has been granted for 50 years, i.e. from 11.07.1970 to 10.07.2020 and extended for a further period of 20 years till 10.07.2040.				

vi. Land Use/ Land Cover of the Mine Lease Area detail:

Private land	6.2009 ha
Government land	273.8463 ha
Forest land	1929.3961 ha ;
Total Mining lease area (MLA), ha	2209.4433
Private land for crusher, workshop & other infrastructure outside the MLA	All facilities within ML Area

vii. Mining plan details:

Mining Plan including Progressive Mine Closure Plan (appro	Letter No.	MCDR-MiFL0FE/ 9/ 2022-BBS-IBM_RO_BBS

ved by Indian Bureau of Mines/DMG)	Date	11.08.2023
	Mineral & (Major/Minor)	Iron Ore
	Mine Lease Area, Ha	2209.4433
	Validity	Five (5) years
Mining Parameters	Quantitative Description	
Method of Mining	Fully Mechanized Open Cast Mining	
Drilling/Blasting	Drilling will be carried out using 115-150mm dia. Drill with 3.0m burden & 3.5m spacing. Total 80 %(approx.) of planned quantity will require drilling & blasting. Holes will be charged with emulsion/ slurry/ SME and initiated using NONEL/ detonating fuse	
Geological Reserves	248.968646 Million Tonnes	
Mineable Reserves	235.359 Million Tonnes	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Total Excavation -18.84 MTPA Iron ore production - 9.47 MTPA Waste - 9.37 MTPA	

Life of mine	25 years. May be revised on basis if reserves are updated on bas is of further detailed exploration
Mine Bench Height & Bench Width	6 m & 10 m
No. of Mine Benches	98
Existing Depth, m bgl	170 m
Ultimate Depth of Mining, m bgl	210 m
Ground Water Table, m bgl	Gandhamardan–A Ground water table is at 643 m AM SL (above Mean Sea Level). Gandhamardan–B Ground Water Table is at 625-626 m AMSL (above Mean Sea Level).
Details of ground water inters ection	The mine working will not intersect ground water tabl e.
Individual bench slope	75o
Overall pit slope	45o
Details of existing/ proposed Crusher	Mobile Crushing Plant (1x250 TPH), Static Crushing Plant (1x 325 TPH, 1x450 TPH, 1x900 TPH).

	Mobile screening plant (2x200 TPH, 4x500 TPH, 2x350 TPH, 1x1200TPH, 1X500TPH).
Mineral Beneficiation	Crushing & Screening
RoM output size	Lump Ore – 10 to 40mm, Fine Ore – 10mm
Transportation details including capacity of dumper/tipper, mode of transport and distance	9.47 MTPA will be dispatched by trucks to consumers nearby railway siding(s) at buyers' discretion.
Generation of Topsoil/OB & its Management during plan period & conceptual period	93000 m3 during plan period. All topsoil generated during expansion of existing quarries will be spread over physically reclaimed areas and stabilised waste dumps as part of the biological reclamation process.
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	48.42 million tonnes during plan period. These wastes are dumped at the earmarked non-mineralized areas in a retreating manner by forming number of terraces and compacting itusing dozers.

3.1.3. Deliberations by the committee in previous meetings

N/A

3.1.4. Deliberations by the EAC in current meetings

The EAC reviewed the submission of the instant proposal for the amalgamation of the Gandhamardan Block-A Iron Ore block, with a Mining Lease (ML) area of 618.56 hectares and a production capacity of 0.35 MTPA, with the Gandhamardan Block-B Iron Ore block, which has an ML area of 1,590.8673 hectares and a production capacity of 9.12 MTPA. The proposal aims to combine both blocks into a single, composite Mining Lease under paragraph 7(ii) of the EIA Notification 2006, as recommended by the EAC members vide minutes of the 30th EAC meeting held during 12-14 June 2024. The combined mining lease will be named Gandhamardan Iron Ore Mine, with the total ML area and production capacity of both leases remaining unchanged. The Committee also noted that the State Government has

approved the amalgamation of Gandhamardan Block-A with Gandhamardan Block-B through proceeding order no. 7485, dated 02/03/2022.

The Project Proponent/Consultant presented the KML file and provided a detailed description of the site features of the Mining Lease. The Committee noted that the Project Proponent has obtained Forest Clearance for 1,929.3961 hectares of forest land within the total ML area of 2,209.4433 hectares. It was also observed that six dumps (D1, D2, WD-3, WD-4, WD-5, and WD-6) are inactive and have been stabilized, while only one dump (WD-1) remains active. The Committee recommended that the inactive dumps be densely planted and that a proper stabilization plan be implemented from a safety perspective. The Project Proponent was also advised to inform the Committee of any new Overburden (OB)/waste internal dumpsites and any active dumpsites, if present or proposed.

The EAC inquired about the presence of any transmission lines and cremation grounds within the ML area. The Project Proponent assured that mining activities would not interfere with the power transmission line and confirmed that the cremation ground is located outside the ML area. The Project Proponent further informed the Committee that 70% of the ore will be transported via a railway siding connected by a conveyor belt, while the remaining 30% will be transported by road. Consequently, the EAC requested a detailed plan for the implementation of the conveyor belt, railway siding, and the construction of a dedicated road for ore transportation. The Project Proponent stated that a new broad-gauge railway line is scheduled to connect Goaldih Railway Station to the Gandhamardan Iron Ore Mines by August 2026. The Committee requested an update on the current status of the broad-gauge railway line implementation.

Subsequently, the Committee observed that the Site-Specific Wildlife Conservation Plan for Gandhamardan Iron Ore Mine needs to be revised to comply with the latest Wildlife Protection and Amendment Act, 2022. The revised plan should be submitted to the concerned RO, MoEF&CC. Additionally, since Ichinda Nallah flows through the ML area, a protection plan for this watercourse must also be prepared and submitted to MoEF&CC. The Committee emphasized the need to reduce reliance on groundwater, given that the Project Proponent already has permissions for 98 m^3/day for Gandhamardan Block-A and 850 m^3/day for Gandhamardan Block-B. To address the mine's water requirements, the Committee recommended creating an artificial pond either within or outside the ML area (preferably inside the ML area).

During the discussions, the EAC observed that the air quality near Suakati, Daunra, Talakainsari, and UparKainsari villages, located within 200 meters of the ML area, is unsatisfactory, particularly concerning PM10 and PM2.5 levels. Accordingly, the EAC emphasized the need to submit the operational status of the Continuous Ambient Air Quality Monitoring System (CAAQMS) and to provide the raw data on air quality. The EAC also asked that the Project Proponent to submit the expenditure status of the Environment Management Plan (EMP) and the Public Hearing budget. Additionally, the Project Proponent was asked to provide a detailed cost breakdown for each activity listed in the EMP budget table, including a detailed breakdown of pollution control activities.

Based on above discussion, the EAC **deferred** the proposal and asked the PP to submit the following information:

i. PP needs to submit the number of trees already planted on inactive dumpsites and provide a detailed

plan for further plantation to reinforce them. Include drone video footage of both active and inactive dumpsites.

ii. PP needs to conduct a slope stability study for both existing active and inactive dumps to ensure safety and submit the findings.

iii. PP needs to submit the information regarding the proposed Overburden/waste dumpsite locations.

iv. PP needs to undertake a blasting study to assess any potential impact on existing power transmission lines and submit a safety report.The study should include vibration data and its adverse affects on houses and people nearby, if any.

v. PP needs to submit a detailed timeline for completing civil, electrical, and mechanical work related to the conveyor belt connecting to the railway siding to ensure smooth iron ore transportation.

vi. PP shall submit a copy of the approved revised Site-Specific Wildlife Conservation Plan for Gandhamardan Iron Ore Mine, updated according to the Wildlife Protection and Amendment Act, 2022.

vii. PP shall prepare and submit a protection and conservation plan for IchindaNala, which flows through the ML area, developed with the help of a hydrological expert, to MoEF&CC.

viii. PP shall submit a report detailing the construction of an artificial pond, identifying government or abandoned private land for this purpose, to reduce groundwater dependency.

ix. PP shall Update MoEF&CC on the operational status of the Continuous Ambient Air Quality Monitoring System (CAAQMS) and provide raw data during the next EAC meeting. PP needs to, update on the status of online data sharing with the respective SPCB/CPCB.

x. PP needs to submit a detailed plan for solid waste management and disposal methodology.

xi. PP should construct a gabion structure before the damaged retaining wall and provide video footage and photographs of the completed work.

xii. PP needs to construct catch drains around active and inactive dumpsites to prevent silt from flowing outside and to collect water for reuse. PP should ensure the construction is completed, and provide video footage and photographs.

xiii. PP shall submit the report on the status of the construction of siltation pond as per the earlier EC conditions, indicating whether it has been constructed or is planned for construction.

xiv. PP needs to submit the expenditure status for the Environment Management Plan (EMP) and Public Hearing, including a detailed activity-wise cost breakdown.

xv. PP needs to submit an activity-wise budget that it used for addressing the concerns raised during the earlier Public Hearing.

xvi. PP shall submit an action plan for the handling of sub-grade iron ore.

3.1.5. Recommendation of EAC

Deferred for ADS

3.2. Agenda Item No 2:

3.2.1. Details of the proposal

Tadawas Limestone Mine (Auction Mine) of M/s Hansdeep Industries and Trading Company Limited in the min e lease area of 423.97 ha with the production capacity of 2.0 MTPA of limestone and 0.6 MTPA OB/ waste locate d at Tadawas, Berawas, Bhawanda and Khorawa Village, Tehsil Khimsar, District Nagaur, Rajasthan by **HANS DEEP INDUSTRIES AND TRADING COMPANY LIMITED** located at **NAGAUR,RAJASTHAN**

Proposal For		Fresh EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/RJ/MIN/445238/2023	J-11015/29/2022-IA-II(NCM)	22/09/2023	Mining of minerals (1(a))

3.2.2. Project Salient Features

The instant proposal is for Environmental Clearance for Tadawas Limestone Mine with the production capacity of 2.0 MTPA & 0.6 MTPA OB/ waste in the ML area of 423.97 ha by M/s Hansdeep Industries and Trading Company Limited located at Tadawas, Berawas, Bhawanda and Khorawa Village, Tehsil Khimsar, District Nagaur, Rajasthan.

2. The details of the project as ascertained from the document submitted by the Project Proponent are given as under:

i. The mine lease area is located between the Latitude - 26°55'35.88" N to 26°57'13.66" N and Longitude - 73°27'38.11" E to 73°29'09.76" E. The Mine lease rea falls under the Survey of India Toposheet No. 45F/5 and falls in Seismic Zone-II.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals

falls under Category "A" as the mining lease area is greater than 250 ha and

appraised at the Central level.

iii. PP has obtained the ToR vide letter no. J-11015/29/2022-IA-II (NCM) dated 28 June 2022 for Tadawas Limestone Mine by M/s Hansdeep Industries and Trading Company Limited.

iv. Details of Mine Lease in chronological manner:

S. No	Prospecting License/ Letter of Intent (LoI)/ Grant of Mine lease and Lr No	Date of the grant	Name of the Mineral & (Major/ Minor)	Period of Grant	Granted by	Mine lease area in Ha
1	LoI attached	26-08-2021 and subsequent amendments	Limestone	Valid till 25-08-2024	Khan evam Petroleum (Group-2) Vibhag Rajasthan Govt.	423.97 Ha

v. Land Use/Land Cover of the Mine Lease Area:

Private land	200.3895 Ha
Government land	223.5800 Ha

Forest land	0
Total Mining lease area (MLA), ha	423.97 Ha
Private land for crusher, workshop & other infrastructure outside the MLA	No, as all are envisaged within the site

vi. Mining plan details:

Mining Plan including Progressive Mine Closure Plan (approved by Indian Bureau of Mines/DMG)	Letter No.	584(4)(3)1889/2021 RCOM-AJM dated 8-2-2022
	Date	8-2-2022
	Mineral & (Major/Minor)	Limestone (Minor)
	Mine Lease Area, Ha	423.97 Ha
	Validity	5 yrs from the date of mining lease execution
Mining Parameters	Quantitative Description	
Method of Mining	Opencast Mechanised Mining using HEMM	
Drilling/Blasting	Controlled Blasting	
Geological Reserves	207.066 MT	
Mineable Reserves	171.821 MT	
Breakup of Total Excavation (Tops	Topsoil- 59805 m^3	

oil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	OB- 731862 tonnes
Life of mine	30 years
Mine Bench Height & Bench Width	Depth 8 m in first 5 years and width 15 m
No. of Mine Benches	3
Existing Depth, m bgl	-
Ultimate Depth of Mining, m bgl	21 m
Ground Water Table, m bgl	68 m
Details of ground water intersection	Ground water intersection not envisaged
Individual bench slope	75^0
Overall pit slope	45^0
Details of existing/ proposed Crusher	1000 TPH, details attached
Mineral Beneficiation	NA
RoM output size	2300015 tonnes
Transportation details including capacity of dumper/tipper, mode of transport and distance	6 X Dumper/Tipper capacity- 35 tonnes Mode- Mine roads Distance- Dumper/Tipper will be used within the

	site as crusher is inside the mine lease area.
Generation of Topsoil/OB & its Management during plan period & conceptual period	Topsoil Total generation- 59805 m^3 and will be used in plantation and the remaining can be spread over the final back filled stage. OB- 292745 m^3 at the end of 5 years and it will be stacked towards N of the 1st pit and at the end of mine life the entire OB will be internally backfilled.
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Reject will be used for maintenance of Haul road and would improve the rolling resistance for efficient driving.

vii. Water requirement:

Total water requirement	305	Fresh water	0
		Treated water	16
Source	Ground water		
Permission for withdrawal/ intersection along with details of grant and its validity	Obtained CGWA/NOC/MIN/ORIG/2023/ 18484 dated 13-05-2023 Valid till 12.05.2025		

viii. Nearest village/ town/ highway/ interstate boundary/ railway station/ water bodies/ monument/ forest

Particulars	Particular's Name	Distance & Directions

Village	Tadawas	1.4 km in W direction
Town	Nagaur	38 km in NE direction
Highway	NH 62	7 km in NW direction
Interstate Boundary	Madhya Pradesh	258 km in SE direction
Railway Station/Railway line	Nagaur	38 km in NE direction
Water Bodies	LalapTalav	5.6 km
Forest	Not within 10 km radius	

ix. Presence of Environmentally Sensitive areas in the study area

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest Land within the mine lease area and (if yes) status of Forest Clearance	No	-
National Park	No	-
Wildlife Sanctuary	No	-
Elephant/Tiger Reserve	No	-
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)	No	-
Coastal Regulation Zone (CR	No	-

Z)		
Schedule-I species (No.s and name of schedule-I species with authenticated letter)	Yes	Total No. of 9 species, *Pavocristatus, Gazelle bennettii* *Vulpesbengalensis* *Urvaedwardsii* *Hystrixindica* *Felischaus* *Varanus* *Ophiophagushannah* *Chameleon zeylanicus* *Ptyas mucosa*
Wildlife Conservation Plan	Yes	Site specific wildlife conservation plan has been submitted by Project proponent.

x. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	143.18 and no. of saplings – 143180
Budget for green plant & plantation till the end of life of mine.	INR 715 lakhs
Budget for nursery	INR 5 lakhs per annum recurring cost of 15 lakhs
Details of existing plantation and its survival rate	Not applicable as it is a greenfield project

No. of tree cuts in the mine lease area and c ompensatory afforestation	Approx. 700 trees to be cut Compensatory afforestation- 7000 Tress (i.e. in the ratio of 1:10)
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	Periphery- 7.60 Ha and on Backfilled lan d- 100.8 Ha
50 m safety zone of nallah, roads, electric li nes	Road- 7.9 Ha
500 m safety zones of nearest habitation vill ages	22.8 Ha will be done in consultation with Panchayat

xi. Baseline detail:

Baseline Data (Air/ Water/ Noise/ Soil/ Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	March – May' 2022
Season (Summer / Pre-monsoon / Post-monsoo n / Winter)	Pre-monsoon
Predominant Wind direction (From)	From North to South
Ambient Air Quality (no. of locations) and resu lts	8 locations. PM_{10} varies from 86.9-7 0.5 g/m^3 $PM_{2.5}$ varies from 43-28.7 g/m^3 SO_2 varies from 17.9-23 g/m^3 NO_2 varies from 24.6-26.9 g/m^3
Noise level (no. of locations) and results	8 locations- 51.7-54.7 dB daytime

Water Quality (no. of locations) and results	11 (06 – Ground Water & 05 – Surface Water) Surface Water 7.3-7.5 pH DO- 5.2-5.8 mg/l BOD- 2.3-3.1 mg/l COD- 17.4-25.6 mg/l Total coliform- 1000-1400 MPN/100 ml Ground water pH 7.7-7.8 Hardness- 610.5-683.6 mg/l Fluoride- 1.06-1.26 mg/l TDS- 2410-2868 mg/l
Soil Quality (no. of locations) and results	5 Nitrogen 96.4 to 114.6 Kg/Ha Phosphorus 24.7 to 34.9 Kg/Ha Potassium 96.4 to 127.2 Kg/Ha
Hydro geological study and results	1 Pre-monsoon – 100 to 110 m bgl Post-monsoon – 90 to 100 m bgl
Traffic study (no. of locations) and results	3 V/c Ratio is 0.10-0.13 / LoS - A

xii. Public Hearing (PH) Details:

<table>
<tr><td>Advertisement for PH with date (name of major national daily and one regional vernacular daily newspaper)</td><td>Times of India, dated 13/04/2023

DainikBhaskhar, dated 12/04/2023</td></tr>
<tr><td>Date of PH</td><td>18/05/2023 at 11:00 am</td></tr>
<tr><td>Venue</td><td>Open Ground infront of Govt. Higher secondary School Berawas, Tehsil – Khimsar, Dist. Nagaur (rajasthan)</td></tr>
<tr><td>Chaired by</td><td>SDM – Khimsar, Nagaur (Raj.)</td></tr>
<tr><td>Main issues raised during PH</td><td>
<table>
<tr><th>Major issues raised</th><th>Response of the Project Proponent</th></tr>
<tr><td>Environmental Awareness</td><td>PP mentioned that the company shares similar concerns well aware of local people’s concerns and is willing to do more work in this direction in collaboration with local authorities.</td></tr>
<tr><td>Tree Plantation and Environmental Awareness</td><td>PP mentioned that the company shares similar concerns well aware of local people’s concerns and is willing to do more work in this direction in collaboration with local authorities.</td></tr>
<tr><td>Upgradation of Primary schools</td><td>PP cannot help in upgradation of school status as it is beyond its area but has committed to provide stationery items and other education related items to schools in project site and nearby areas.</td></tr>
<tr><td>Employment opportunities and skill development</td><td>Employment will be given preferably to local people as per their qualification, skills, experience and job availability. Skill development training centre shall be provided in the vicinity of Mine Area</td></tr>
<tr><td>Lack of Water</td><td>PP will work with the concern Panchayat and try to solve the local people’s problem for water.</td></tr>
</table>
</td></tr>
</table>

	<table><tr><td>Land Affected People</td><td>The land is being purchased with fair compensation, mutual agreement and consent and necessary reimbursement for the affected people is being taken care.</td></tr><tr><td>Health Issues</td><td>PP is committed to providing health safety measures to workers and health camp facilities to villagers, besides their regular CSR activities</td></tr></table>
Budget proposed for addressing issues raised during PH over 3 years	7783 lakhs (Capital Cost) & 32 lakhs per annum recurring cost for the period of 5 years

xiii. Rehabilitation& Resettlement (R&R):

R & R details	Not Applicable

xiv. Court case details:

Court Case, No and its present status	Not Applicable
Undertaking by Project Proponent w.r.t court case	Not Applicable

xv. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	PP has stated that the present proposal is a green field project and the relevant OM does not apply to the present condition.
Plagiarism Certificate	PP has submitted the Certificate of Plagiarism Check by using Turnitin online software on 15.05.2024

xvi. Earlier the proposal was considered in the 30th EAC meeting held during 12th to 14th June 2024 wherein the committee deferred the proposal for the submission of requisite information. The Project proponent has submitted the following point-wise information on 24.07.2024:

S. No.	Observation of EAC	Reply by Project Proponent
1	PP shall submit the additional Baseline report by concentrating upon the local Flora & Fauna and shall incorporate the effect on nocturnal species for at least 15 days.	Additional baseline study was carried out for a period of 15 days from 4th July 2024 to 18th July 2024, with special emphasis on local biodiversity and nocturnal species. Night time camera traps were employed to take pictures of nocturnal species and the report of the additional baseline study and the effect on nocturnal species and mitigation measures has been provided.
2	PP needs to submit the revised wildlife conservation plan by incorporating the protection and monitoring plan for local species i.e. Flora and Fauna. Special provision must be incorporated in the wildlife plan with regard to the management of Stray dogs and Chinkaras.	The Site Specific Wildlife Conservation Plan has been revised based on the additional baseline study and special provisions have been made in the plan with regards to the management of conflicts between stray dogs and Chinkaras in near by areas.
3	PP needs to submit the detailed plan for laying out the crusher within the lease area and the mitigative measures to control the air pollution therein.	The Proposed 1000 TPH Crusher is to be located at Latitude 26 57 1 39 "N and Longitude 73 27 49 14 "E. The detailed plan for laying out the crusher within the lease area and the mitigative measures to control the air pollution therein has been provided.
4	PP needs to submit the detailed time bound action plan along with the budgetary provisions for addressing the public issues raised during the Public Hearing.	The detailed time bound action plan with the budgetary provisions for addressing the public issues raised during the Public Hearing has been provided.
5	PP shall prepare and submit the transportation route keeping in mind that the selected route avoids sensitive locati	The route for transporting the crushed material from mine lease area to end users has been provided. 2 routes connecti

	ons such as schools, colleges, hospitals etc.	ng the project site to NH 62 were considered for the finalisation of transportation plan for end product. Kutchha road is of 0.44 km length which connects the project site to the 2 options. Improvement of this road is proposed at actual cost to be borne by the PP. Route 1 is around 8.10 km long and is of 10-12 feet width. It passes through the village of Berawas, where a government secondary school is located nearby. Route 2 is 5.83 km long and is of 10-12 feet width. This plan avoids eco sensitive locations such as schools, colleges, hospitals, and other areas.
6	PP shall submit a plan to reduce dependency on Ground water for mining activity within the 5 years from the commencement of Mining operations. Water management plan should focus on implementing rainwater-harvesting system and upon the creation of artificial ponds.	A capital cost of INR 3.5 lakhs and a recurring cost of INR 0.2 lakhs per annum is allocated to construction and maintenance of rainwater harvesting structures. Water collected in Pit 1 Water management plan has been provided.
7	PP needs to submit Undertaking in the form of Affidavit in compliance to the OM dated 30.05.2018.	PP has reported that the instant proposal is a green field project and the relevant OM does not apply to the present condition.
8	The Project Proponent needs to submit detail land acquisition plan.	The details of land acquisition plan are as follows: a. Govt. Land: 88.22 ha to be given by Raj. Govt on signing of lease execution b. Private land: 200.37 ha (about 40 ha land has been purchased till this date)

		c. Gochar Land: 135.36 ha (Out of 135.36 ha, 125 ha has been purchased so far)

xvii. Details of the Environmental Management Plan (EMP):

S. No.	Particulars for Environmental Management Plan	Capital Cost (Rs. In lacs)	Recurring Cost/ Annum (Rs. In lacs)
1.	Air Pollution Control and Management (including CAAQMS)		
	a) One atomized water spray tanker for haul roads	300.0	20.0
	b) Bag filter and water sprinkler		
	c) CAAQMS		
2.	Water Pollution Control, Management and Conservation		
	Construction of garland drain and retaining wall and sedimentation pits to channelized the surface runoff	50.0	10.0
3.	Ecological & Biodiversity		
	Green Belt (Phase wise greenbelt development till end of life of mine)	715.0	15.0
4	Rainwater Harvesting Structures		
	Construction of Rainwater harvesting structures	50	5

5	Social Aspects (with Public Hearing budge tary provisions)	80.0	17.0
6	Wildlife Conservation Plan	256.985	-
	G. Total	1451.985	67

xviii. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	Cost of EMP - 1451.985 + Cost of Public Hearing - 7783 lakhs
Project Cost	8822 Lakhs
Employment (No.s)	47

3.2.3. Deliberations by the committee in previous meetings

Date of EAC 1 :13/06/2024

Deliberations of EAC 1 :

The EAC after detailed deliberations by PP and the consultant noted that the instant proposal is a Greenfiel Khorawa Village, Tehsil Khimsar, District Nagaur, Rajasthan. The EAC observed that PP has not conducted the follow a holistic approach. Accordingly, PP was advised to collect the baseline data related to nocturnal species fo the wildlife conservation plan so that human-animal conflict can be prevent. The committee suggested that special

The EAC further asked the PP to submit the detailed plan for laying out the crusher within the lease area a public issues raised during the Public Hearing. With regard to the transportation, EAC opined that village road sh locations such as schools, colleges, hospitals etc. On the issue of Water Management, EAC reiterated that PP sh suggested that PP should come up with a plan to reduce dependency on Ground water for mining activity within th

Based on above observation, the EAC **deferred** the proposal for want of the following information:-

i. PP shall submit the additional Baseline report by concentrating upon the local Flora & Fauna and shall inco
ii. PP needs to submit the revised wildlife conservation plan by incorporating the protection and monitoring pl
iii. PP needs to submit the detailed plan for laying out the crusher within the lease area and the mitigative meas
iv. PP needs to submit the detailed time bound action plan along with the budgetary provisions for addressing t
v. PP shall prepare and submit the transportation route keeping in mind that the selected route avoids sensitive
vi. PP shall submit a plan to reduce dependency on Ground water for mining activity within the 5 years from th
vii. PP needs to submit Undertaking in the form of Affidavit in compliance to the OM dated 30.05.2018.
viii. The Project Proponent needs to submit detail land acquisition plan.

Date of EAC 2 :18/10/2023

Deliberations of EAC 2 :

The Project Proponent/Consultant has informed the EAC that the instant proposal is for mining of Limestone in Tadawas Limestone Mine (Auction Mine) for the proposed production capacity of 2.0 MTPA of Limestone and 0.6 MTPA of OB/Waste along with the crusher capacity of 1000 TPHin the mine lease area of 423.97 ha. The EAC asked the Project Proponent that whether the Letter of Intent (LoI) is valid as on date or not. The Project Proponent has informed the EAC that as on date the Letter of Intent is not valid and it was valid up to 24.09.2023. A requisition letter has been submitted to the State Govt. for extension of validity of Letter of Intent (LoI). The EAC was of the view that the Letter of Intent (LoI) is the basis for consideration of the proposal and hence the instant proposal cannot be considered further without a valid Letter of Intent (LoI). Thus, the EAC opined that the instant proposal may be considered only after the submission of the valid Letter of Intent (LoI) by the Project Proponent. Therefore, the EAC **deferred** the proposal.

3.2.4. Deliberations by the EAC in current meetings

The Project Proponent/Consultant presented the KML file to the Committee members and subsequently outlined their green field proposal to obtain the necessary Environmental Clearances. The EAC

expressed annoyance with the ADS reply, cautioning the Consultant for failing to provide the necessary information. The Consultant was instructed to offer accurate guidance to the Project Proponent to ensure a proper and complete ADS reply. The EAC noted that the Project Proponent had submitted a baseline study conducted over a 15-day period from 4th July, 2024, to 18th July, 2024. The study also included a plan for managing conflicts between stray dogs and Chinkaras in the surrounding areas. The EAC requested the Project Proponent to provide a detailed breakdown of the allocated budget of INR 3, 00,000.

The Project Proponent informed the Committee only about the locations where crushers will be installed. The Committee requested a detailed plan that includes the crusher layout, ensuring that the locations are situated away from the 7.5-meter boundary plantation. Additionally, a detailed budget for the mitigation measures should also be provided. The EAC further raised concerns about the timely implementation of the Public Hearing budget and requested that the Project Proponent to provide a detailed implementation timeline. Additionally, the Committee noted that the Project Proponent had not addressed the issue of creation of artificial ponds and had failed to submit the affidavit required under the Office Memorandum dated 30th May, 2018.

In addition to the above discussions, the Committee instructed the Project Proponent to ensure that the road width complies with the guidelines set by the National Highways Authority of India (NHAI)/ DGMS for movement of dumpers. The Project Proponent was also asked to conduct a traffic study to accurately assess traffic volume on the road and its effect on the surrounding wildlife during day and night. Furthermore, the Committee requested that a plan be developed for installing a solar power plant to generate renewable energy. The Project Proponent also needs to submit a certificate from the Forest department indicating all the nocturnal species of the study area. The EAC also asked the Project Proponent to submit a detailed land acquisition plan.

In view of the above discussion, the EAC **deferred** the proposal and asked the Project Proponent to submit the following information:-

i. PP need to provide proof of submission for the site-specific wildlife conservation plan. PP also needs to submit the list of all the nocturnal species prevalent within the study area.

ii. PP needs to revise the activity-wise budget for the Environmental Management Plan (EMP) by excluding the wildlife conservation plan budget and include a time-bound implementation plan.

iii. PP shall **s**ubmit a detailed breakdown of the allocated INR 3,00,000 budget for managing conflicts between stray dogs and Chinkaras in nearby areas.

iv. PP shall **p**rovide a detailed plan for the crushers, including the layout, installation sites (ensuring they are located away from the 7.5-meter mine boundary plantation), and budget details for mitigation measures.

v. PP needs to submit the public hearing budget with a completion timeline set for or before 5 years.

vi. PP shall **s**ubmit an affidavit in compliance with the Office Memorandum dated May 30, 2018.

vii. PP needs to submit an **action** plan for constructing the artificial pond.

viii. PP needs to submit the details on the standard width of the road as per the guidelines of the National Highways Authority of India (NHAI) and safety regulations of DGMS.

ix. PP shall locate the existing lime-kiln factory within the ML area, including its latitude and longitude, and provide details of the owner. A no-objection certificate from the DGMS will be required for the existing factory.

x. PP shall submit a concrete plan for reducing water consumption.

xi. PP shall submit year wise land acquisition plan.

3.2.5. Recommendation of EAC

Deferred for ADS

3.3. Agenda Item No 3:

3.3.1. Details of the proposal

Amendment in EC of Bolani Ores Mines (6.90 Sq Miles ML) allowing liquidation of old iron ore dump fines prod uced from adjoining 5.10 Sq Miles ML and stacked in 6.90 Sq. Miles ML through dispatching for selling in open market or captive use directly or supplying to conversion agents for captive use of converted pellets without any change in approved configuration keeping the excavation and dispatch of dump fines from both mining leases wi thin 3 MTPA as per the approved EC of 5.10 Sq. Miles ML by **STEEL AUTHORITY OF INDIA LTD** located at **KENDUJHAR,ODISHA**			
Proposal For		Amendment in EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**

IA/OR/MIN/466261/2024	J-11015/418/2008-IA.II(NCM)	18/03/2024	Mining of minerals (1(a))

3.3.2. Project Salient Features

The Proposal is for Amendment in EC of Bolani 6.90 Sq Miles ML (1786.74 ha) allowing liquidation of old iron ore dump fines produced from adjoining Bolani 5.10 Sq Miles ML and stacked in Bolani 6.90 Sq. Miles ML through dispatching for selling in open market or captive use directly or supplying to conversion agents for captive use of converted pellets without any change in approved configuration by M/s SAIL located at Village Bolani, Balagoda, Limitur, Tehsil Barbil, District Keonjhar, Odisha

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under: -

1. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and 2(b) Mineral Beneficiati
2. The mine lease area is located between Latitude 22°05'11.65848"N - 22°07'46.2869"N and Longitude 85°1
3. The Project Proponent has submitted the chronology of the Environmental Clearance (EC) as mentioned be

a. The Project Proponent had obtained Environmental Clearance (EC) on 21.12.2012 for enhancement of production of iron ore from 5.65 million TPA to 12.0 million TPA (ROM) in Bolani Iron Ore Mine (5.1 Sq. mile) along with installation of a new beneficiation plant of 12 MTPA throughput and pellet plant of 4.0 million TPA capacity of M/s SAIL, located at village Bolani, Tehsil Barbil, District Keonjhar, Odisha.

b. The Project Proponent had obtained EC dated 21.12.2012 issued to Bolani Iron Ore Mines of M/s SAIL in the ML area of 1786.74 ha or 6.9 sq. mile.

c. Subsequently, the Project Proponent obtained amendment in EC dated 21.12.2012 on 17.02.2014 w.r.t Para 6 (iii) and in addition the following was added to the EC letter “There are two adjacent mining leases in ‘Bolani Ore Mines viz Bolani 5.1 Sq. miles lease’ ‘Bolani 6.9 Sq. miles lease’. Bolani 5.1 Sq. miles lease is the iron ore bearing area whereas Bolani 6.9 Sq. miles lease is manganese ore bearing. Common infrastructure facilities for both the mines viz. railway siding & loading yard township, tailing pond, water intake point etc. are located in 6.9 Sq. miles lease” and that the mine working will be open cast fully mechanized instead of semi-mechanized.

d. Thereafter, PP obtained EC on 30th July, 2020 under para 7(ii) of EIA Notification 2006 (as amended) for change in excavation & dispatch pattern by increasing excavation and dispatch of iron ore fines from existing Fines Dumps up to 3.0 MTPA (from present 0.5 MTPA) and Modification of Mining parameters including updating of reserves and waste generation keeping total production within approved EC capacity of 12 MTPA.Bolani Iron Ore Mine (1321.45 ha) is located at Villages Bolani & Balagoda and Karo Reserve Forest (R.F.) in Barbil Tehsil, Champua Subdivision, Keonjhar District of Odisha with one of the specific condition that "This amendment is valid for a period of one year and the same may be extended after the site visit or compliance monitoring by Regional

Office, whichever is earlier".

e. Further, PP obtained EC vide letter dated 05.08.2021 for amendment/extension of validity of EC dated 30.07.2020 for one year along with permitting dispatch of 8.5 MTPA ROM Iron Ore from mines, 1.5 MTPA from fines dump by SAIL's Bolani Rly. Siding and dispatch of 0.5 MTPA from Iron Ore from Mines and1.5 MTPA from fines dump by Public Sidings Bolani/Barbil or by Road keeping total production within approved EC Capacity 12 MTPA under Para 7(ii) of the EIA Notification 2006.

f. Again, the PP obtained amendment in EC on 19.09.2022 for the amendment in EC's dated 30.07.2020 and 05.08.2021 for extension of validity of EC for a further period of one year along with permitting dispatch of 8.5 MTPA ROM Iron Ore from mines, 1.5 MTPA from fines dump by SAIL's Bolani Rly. Siding and dispatch of 0.5 MTPA from Iron Ore from Mines and1.5 MTPA from fines dump by Public Sidings Bolani/Barbil or by Road keeping total production within approved EC Capacity 12.0 MTPA located at village Boiani, TehsilBarbil, District Keonjhar, Odisha. This amendment in EC is valid upto 18.09.2023.

g. Later on, the PP obtained amendment in EC on 13.09.2023 for amendment in EC's dated 30.07.2020, 05.08.2021 & 19.09.2022 of M/s SAIL for extension of validity of Environmental Clearance for further period of 02 (Two) years to liquidate entire stock of old Dump Fines from Bolani Iron Ore Mines by (i) continue excavation of iron ore fines from old Fines Dumps maximum up to 3 MTPA for selling in open market or supplying to external pellet conversion agencies for captive use of converted pellets keeping the total production within EC capacity of 12 MTPA, (ii) continue dispatch of 8.5 MTPA ROM Iron Ore from mines, 1.5 MTPA from fines dump with total dispatch up to 10 MTPA by SAIL's Bolani Rly. Siding and dispatch of 0.5 MTPA from Iron Ore from Mines and1.5 MTPA from fines dump with total up to 2 MTPA through public roads leading to Public Sidings at Bolani / Barbilor beyond NH 520 within approved EC Capacity 12.0 MTPA, in the mine lease area of 1321.45 ha, located at Village Bolani, Tehsil- Barbil, District Keonjhar, Odisha.

4. Now, the Project Proponent requested for amendment in EC's dated 30.07.2020, 05.08.2021, 19.09.2022 &
5. The Project Proponent has submitted the following justification for instant proposal for liquidation on the st

a. No change in process and/or technology, product mix, handling capacity of the mineral.

b. The assessed the likely impacts, on the local road infrastructure and air quality of the area, due to the proposed liquidation of dump fines shall remain unchanged.

c. The baseline environmental data covering air, water, noise etc., in and around Mines, has been carried out and incorporated in the enclosed addendum to EIA/EMP Report which shows that the environmental quality in and around was found to be within the permissible limits.

d. The proposed liquidation of fines will not only result in effective utilization of these low grade minerals, but also eliminates environmental hazards for Bolani 6.90 sq miles ML

associated due to storage of fines besides meeting the iron ore demand during scarcity period of the country.

6. The Project Proponent has informed that the 4.123 MT of iron ore dump fines stacked inside this ML, whic
7. The Project Proponent has submitted the following effect on configuration of Bolani1321.45 ha or 5.10 SQ

Plant / Equipment / Facility	Existing Configuration as per EC amendment order dated 13.09.2023	Configuration as per Instant Proposal	Remarks
Iron ore excavation from Fines Dumps	3 MTPA Dump Fines from 5.10 sq miles ML	3 MTPA Dump Fines from 5.10 sq miles ML + 6.90 sq Mile ML	No change in handling quantity of dump fines from Bolani Ores Mines complex
Dispatch by SAIL's own siding	Max. up to 1.5 MTPA dump fines from 5.10 sq miles ML	Max. up to 1.5 MTPA dump fines from 5.10 sq miles ML + 6.90 sq Mile ML	Within the earlier approved EC capacity
Dispatch of dump fines by road	Max. up to 1.5 MTPA by Road & Rail or only Road from 5.10 sq miles ML	Max. up to 1.5 MTPA by Road & Rail or only Road from 5.10 sq miles ML + 6.90 sq Mile ML	By road to Bolani Public/ Barbil Railway Siding or directly by road to the final destination
Dispatch of fresh Iron Ore on road	Max. up to 0.5 MTPA by Road & Rail or only Road from 5.10 sq Mile ML	No Change	No Change from earlier EC in dispatch of max. 2MTPA(0.5MTPA fresh Iron Ore & 1.5 MTPA dump fines) by road

8. The proposal was earlier considered in the 29th EAC meeting held on 09.05.2024 wherein the Committee ha

S.	Observation of EAC	Reply by Project Proponent

No.		
1.	The Project Proponent needs to justify their proposal w.r.t. judgement dated 21.04.2014 of Hon'ble Supreme Court in the matter of Goa Foundation Vs UOI.	· Historically, Bolani Ores Mines was Bolani Ores Pvt. Limited, jointly owned by M/s OMDC & Bird & Co. Pvt. Ltd.'s applied for Mining lease over 14.26 Sq. mile area for supplying ore to Durgapur Steel Plant. · In the year 1958, Bolani Ores Pvt. Ltd had obtained Certificate of approval from the State Government and was allowed to develop ancillary facilities irrespective of grant of Mining Lease. · Accordingly, Bolani Ores Pvt. Limited, had developed infrastructure and ancillary facilities Viz. construction of staff and labour houses, construction of workshop, layout of Mine benches, construction of Ore handling plant and the like. · All the infrastructures permanent in nature were created strategically to get maximum benefit of geographic location of the area. · After enactment of Mineral Concession Rule 1960, out of the applied area of 14.26 Sq. Mile Bolani Ore Pvt. Limited was allotted 12.0 Sq Mile Area in two nos Mining Leases i.e. 5.10 Sq Mile ML (granted on 10.04.1960) & 6.90 Sq Mile ML (granted on 14.11.1962). · The major infrastructures were already created inside the allotted area before the grant of Mining Leases. · The ancillary facilities like Township, Loading Plant, Railway Line, part of Ore beneficiation plant which were falling inside 6.90 Sq Mile ML are totally indispensable for carrying out Mining Operation inside 5.10 Sq Mile ML. · In the year 1978, the mining complex taken over by Steel Authority of India Limited as Bolani Ores Mines. Tailing Pond for beneficiation of low grade Iron Ore, Wat

		er Intake Point to meet the water require ment of the Ore Beneficiation Plant, Wa ste Dump to cater the requirement of are a devoid of standing trees for stacking w aste materials etc. · All the above infrastructures were created a fter availing statutory clearances. · The iron ore fines were stacked over the co mmon boundary of adjoining 5.10 sq. mi les ML and 6.90 sq. miles ML areas of B olani Ores Mines, SAIL much prior to th e Judgment dated 21.04.2014. · Copy of the mining plan for the period 199 0-2010 approved by IBM vide letter no-314(3)/89-MCOM(C)/MP-13 dated.15.0 2.1990 and the copy of joint verification report dated 27.02.2020, by a committee consisting of representative of SAIL, IB M, State Mining & geology department speaks the Origin & Period of generatio n of old files. · As per the IBM approved Mining Plan 199 0, it was reported that the generation of t he fines is very much prior to 1980 whic h is much prior to the judgment dated 2 1.04.2014 of Hon'ble Supreme Court in the matter of Goa Foundation vs UOI. · In this respect, a legal opinion obtained fro m Solicitor General of India, Supreme C ourt on 12.07.2024 wherein it was menti oned that the present case is not applicab le to judgment dated 21.04.2014 of Hon' ble Supreme Court in the matter of Goa Foundation vs UOI.
2.	The Project Proponent needs t o submit the certificate from t he Department and Mines Geo logy, Govt. of Odisha clearly s tating the source of the dumpe d iron ore and its generation p eriod (before or after year 201 4). The State Govt. shall also mention the year till which the	· The certificate from the Department and M ines Geology, Govt. of Odisha through l etter of Joint Director of Mines, Joda vid e letter no-887 dated. 17.03.2020 forwar ding the Joint verification report clearly stating the source & generation period of the dumped iron ore. · Though the committee did not mention bef ore or after year 2014, the said joint veri

	fine iron ores were dumped.	fication report read with the Mining Plan approved by IBM (as mentioned against pt. no-01) are indicative of the fact the g eneration period is prior to 2014. · Dumped Iron Ore Fines (portion of Dump-1 & Dump-2 lying within 6.90 Sq Miles ML) were originally produced from Bol ani 5.10 Sq Miles ML and stacked near r ail head at the common boundary with B olani 6.90 Sq Miles ML and as is eviden t from the recent addition of the jointly v erified dump fines quantity of 41,22,365 tonnes in the respective closing stocks in i3MS portal of Bolani 5.10 Sq Miles ML (071813017102) as Fines(Dump). · In this regard the communication vide lette r No-ED(Mines)/2024/ 3332 dated 14.0 6.2024 and the monthly return in Form A & A1 for the month June-2024 showi ng updation of Fines (Dump) quantity o n 30.06.2024.
3.	The Project Proponent needs t o submit the year-wise authent icated quantity of old iron ore dump in tabular form.	· As the stacking took place much prior to th e judgment dated 21.04.2014 under cons ideration, there is no such record of year wise generation, and the year-wise authe nticated quantity of old iron ore dump. · However, the aforesaid fact has been endor sed by Govt. of Odisha vide letter no-35 82/DM dated 02.06.2020 of Director of Mines, Odisha addressed to the RCOM, Indian Bureau of Mines, Bhubaneswar i ntimating the modalities for sale of dum p fines/slimes in open market from capti ve mines of SAIL Mines as per the Mini stry of Mines Order dated 16.09.2019. · In the said communication the opinion of D irector of Mines, Odisha on the year-wis e break up of stock of the dump fines is r eproduced below: “These dump fines & slimes have been accumul ated/ stacked year after year since beginning of t

		he lease operation, but have not been taken on a ny record. Therefore, the year-wise break up of such stock can't be ascertained". As per the GO I orders 16.09.2019 & 04.01.2020 and permissi on accorded by S&M Deptt., Govt. of Odisha le tters dated 02.12.2019& 31.01.2020; the total q uantities so verified should be taken into the bo oks of account of the respective mines".
4.	The Project Proponent needs t o submit the authenticated doc uments such as Mine plan or a ny other document showing th e dumping location of old iron ore dump.	PP has submitted the copy of the Mining plan fo r the period 1990-2010 approved by IBM vides letter no-314(3)/89-MCOM(C) /MP-13 dated.1 5.02.1990.
5.	The Project Proponent needs t o submit the Mine lease docu ments certifying the exact min e lease area of 1786.74 ha or 1 586.36 ha or 6.9 Sq miles.	· The Original Lease area was 1786.74 ha (B olani 6.90 Sq. Miles ML). · During grant of Forest Clearance proposal f or diversion of 706.52 ha Forest Land wi thin the Mining Lease over 1786.74 ha r ecommended by State Govt. of Odisha t o MoEF&CC, New Delhi during 1998. However, MoEF&CCdidn't agree for di version of 200.30 ha (actually 200.38 h a). · Accordingly, the Steel & Mines Departmen t of Govt. of Odisha has excluded the sai d 200.38 ha from the Mining Lease and r educed the Lease Area to 1586.36 ha vid e letter no.2878/SM dated.17.03.2020 an d the lease deed executed on 09.09.2021. · The name Bolani 6.90 Sq. Miles ML is bei ng used as the name of the ML since gra nt of lease.

3.3.3. Deliberations by the committee in previous meetings

Date of EAC 1 :09/05/2024

Deliberations of EAC 1 :

The instant proposal is for amendment of EC letter dated 21.12.2012 for liquidation of old iron ore dump fines produced from adjoining Bolani 5.10 Sq Miles ML and stacked in Bolani 6.90 Sq. Miles ML through dispatching for selling in open market or captive use directly or supplying to conversion agents for captive use of converted pellets without any change in approved configuration keeping the excavation and dispatch of dump fines from both mining leases.

The EAC pointed out that the instant application is inconsistent with the judgement passed by the Hon'ble Supreme Court in the matter of Goa foundation vs Union of India WP (C) No. 435/2012 dated 21.04.2014. As per the sub-para (ii) of para no. 71 of the judgement:

"dumping of minerals outside the leased area of the mining lessees is not permissible under the MMDR Act and the Rules made thereunder".

Therefore, the EAC asked the Project Proponent to submit the certificate from the state government for clarifying the exact duration in year in which the old iron ore dump fines are generated, their exact quantity and location of dump as per the then approved Mining plan. EAC also noted that the ML area as per the EC letter dated 21.12.2012 is 1786.74 ha while as per the documents submitted in the instant EAC meeting the lease area is 1586.36 ha or 6.9 Sq miles. Therefore, PP was advised to submit the Mine lease documents of Bolani iron ore mine of 6.9 Sq. miles along with its chronology.

In view of the above, the Committee **deferred** the proposal and asked to submit the following information:

i. The Project Proponent needs to justify their proposal w.r.t. judgement dated 21.04.2014 of Hon'ble Supreme Court in the matter of Goa Foundation Vs UOI.

ii. The Project Proponent needs to submit the certificate from the Department and Mines Geology, Govt. of Odisha clearly stating the source of the dumped iron ore and its generation period (before or after year 2014). The State Govt. shall also mention the year till which the fine iron ores were dumped.

iii. The Project Proponent needs to submit the year-wise authenticated quantity of old iron ore dump in tabular form.

iv. The Project Proponent needs to submit the authenticated documents such as Mine plan or any other document showing the dumping location of old iron ore dump.

v. The Project Proponent needs to submit the Mine lease documents certifying the exact mine lease area of 1786.74 ha or 1586.36 ha or 6.9 Sq miles.

3.3.4. Deliberations by the EAC in current meetings

The instant proposal seeks an amendment to the Environmental Clearance (EC) for the Bolani 6.90 Sq. Miles ML, issued on December 21, 2012. The amendment aims to address the liquidation of old iron ore dump fines produced from the adjacent Bolani 5.10 Sq. Miles ML and stacked in Bolani 6.90 Sq. Miles ML. The proposal involves dispatching these fines for sale in the open market or for captive use, either directly or through conversion agents for the production of pellets. The excavation and dispatch of dump fines from both mining leases will remain within the approved limit of 3 MTPA, as specified in the EC for Bolani 5.10 Sq. Miles ML.

The EAC reviewed the Joint Verification Report concerning the old iron ore dumps located in the Bolani Ore Mines (5.10 Sq. Miles lease and 6.90 Sq. Miles lease) in Keonjhar district, Odisha. This report was prepared by representatives from SAIL, IBM, and the State Mining & Geology Department. The report quantified the old iron ore fines dump in tonnage (tonnes) as assessed by the IBM

representatives.

Additionally, the Committee noted the Minutes of Meeting (MoM) dated May 19, 2020, issued by the Director General of Mines, Odisha. The Minutes indicate that the dump fines and slimes have been accumulated and stacked year after year since the beginning of the lease operations but have not been recorded. Consequently, a year-wise breakup of such stock cannot be ascertained. The EAC observed that the Government of Odisha excluded 200.38 hectares from the original mine lease area of 1,786.74 hectares (Bolani 6.90 Sq. Miles ML), reducing it to 1,586.36 hectares as per letter no. 2878/SM dated March 17, 2020. The revised lease was executed on September 9, 2021. However, the Environmental Clearance (EC) issued by MoEF&CC on December 21, 2012, was based on the original lease area of 6.90 square miles or 1,786.74 hectares. The Committee noted that the executed mine lease area does not match the area for which the EC was issued.

The EAC also reviewed the response submitted regarding the liquidation of old iron ore dumps, addressing queries from the previous EAC meeting. The Project Proponent referred to the IBM-approved mine plan from 1990, which indicated that the generation of the fines began well before 1980. To address concerns related to the applicability of the Goa Foundation judgment dated April 21, 2014, the Project Proponent provided a legal opinion from the Solicitor General of India. The Solicitor General opined that the facts of the current case do not align with those of the Goa Foundation case. The Goa Foundation case dealt with whether dumps could be kept beyond the lease area, whereas the current issue involves the liquidation of dump fines produced from the adjoining Bolani 5.10 sq. miles Mine lease and stacked in Bolani 6.90 sq. miles Mine lease, as per the approved EC of Bolani 5.10 sq. miles dated December 21, 2012, and its amendment dated February 7, 2014. The iron ore fines were stacked over the common boundary between the 5.10 sq. miles and 6.90 sq. miles mining lease areas long before the Goa Foundation judgment.

The EAC reviewed the legal opinion from the Solicitor General and the IBM-approved mine plan. However, the Project Proponent did not provide the year-wise dumping data and their locations to align with the previously approved mine plan, as they were unable to obtain this information from the state government.

Based on above submissions made by the Project Proponent, the EAC reiterated that EC dated 21.12.2012 of 6.90 Sq. Miles ML is only for mining of 15000 TPA of Manganese ore. The said EC does not include anything related to iron ore mining or iron ore fines excavation/transportation. As submitted by the Project Proponent, old iron ore fine dumps in the contiguous common boundary of 5.10 Sq. Miles ML and 6.90 Sq. Miles ML have been formed from the iron ore fines generated from the 5.10 Sq. Miles ML only. However, the Project Proponent has sought amendment in the EC of 6.90 Sq. Miles ML. Accordingly, EAC opined that PP needs to provide the justification behind seeking amendment in EC of 6.90 Sq.Miles ML.

In view of the above, the EAC **deferred** the proposal and asked the Project Proponent to submit the following information:

i. The Project Proponent needs to obtain an amendment to the Environmental Clearance (EC) dated December 21, 2012, to reflect the reduced mine lease area of 1,586.36 hectares.

ii. The Project Proponent needs to provide the justification behind seeking amendment in EC dated 21.12.2012 of 6.90 Sq.Miles ML as explained in above paragraph.

iii. PP should submit an undertaking that iron ore fines has been dumped prior to year 1990.

3.3.5. Recommendation of EAC

Deferred for ADS

3.4. Agenda Item No 4:

3.4.1. Details of the proposal

Proposed 3D1 Limestone Block (Auctioned Block) (Area: 357.0937 ha) with Limestone Production Capacity: 1.0 Million TPA, Waste: 0.34 Million TPA, Top Soil: 0.06 Million TPA (Total Excavation: 1.40 Million TPA) along with installation of Crusher 1600 TPH with Wobbler located at Villages: Harima, Sarasani & Deh, Tehsil: Nagaur & Deh, District: Nagaur, State: Rajasthan by M/s. JSW Cement Limited by **MANOJ RUSTAGI** located at **NAGAUR,RAJASTHAN**

Proposal For		Amendment in ToR	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/RJ/MIN/486474/2024	IA-J-11015/46/2023-IA-II(NCM)	08/07/2024	Mining of minerals (1(a))

3.4.2. Project Salient Features

The instant proposal is for Amendment of Terms of Reference issued on 15.01.2024 for 3D1 Limestone Block (Auctioned Block) with Limestone Production Capacity 1.0 MTPA, Waste 0.34 MTPA, Top Soil 0.06 MTPA (Total Excavation 1.40 MTPA) along with installation of Crusher 1600 TPH with Wobbler in the mine lease area of 357.0937 ha by M/s. JSW Cement Limited located at Villages Harima, Sarasani&Deh, Tehsil Nagaur & Deh, District Nagaur, Rajasthan.

2. The project proponent submitted the following amendment request in the ToR letter no. IA-J-11015/46/2023-IA-II(NCM) dated 15.01.2024:-

S. No.	Reference	Existing condition as per ToR Letter	Proposed Amendment	Reason
1.	Specific Terms of Reference point n	The EAC was of the view that the working in the c	Request for removing Specific point no. 2.1	The proposed 3D1 Limestone Block is auctioned block. Working in common bo

	o. 2.1	ommon boundar y needs to be ref lected in the min ing plan.	of the ToR	undary can only be done af ter obtaining Environment Clearance, lease execution, opening of mine and DGM S Permission.

3.4.3. Deliberations by the committee in previous meetings

N/A

3.4.4. Deliberations by the EAC in current meetings

The EAC noted the amendment request of the project proponent regarding the removal of Specific Terms of Reference point no. 2.1 and asked the Project Proponent to state the reason for seeking the amendment. PP submitted that the proposed 3D1 Limestone Block is auctioned block and working in common boundary can only be done after obtaining Environment Clearance, lease execution, opening of mine and DGMS Permission. PP also stated the procedure that its intends to adopt to execute common boundary mining in near future such as, Obtaining EC, Lease Execution & Registration, Consent to Establish, Consent to Operate, Opening of mine, addressing the common boundary mining in mining plan, DGMS permission for common boundary mining under regulation 111 (3) of MMR, 1961 and Amendment in Environment Clearance.

Based on aforesaid discussion and submissions made by Project Proponent and the consultant, the EAC in its 32nd Meeting held during 12-13 August 2024 r**ecommended** the amendment in ToR letter no. IA-J-11015/46/2023-IA-II(NCM) dated 15.01.2024 by deleting the specific condition no. 2.1 with following additional specific conditions:-

3.4.5. Recommendation of EAC

Recommended

3.4.6. Details of Terms of Reference

3.4.6.1. Specific

Specific Conditions	
1.	The Project Proponent shall provide the details of Special Pollution Control/ Abatement devices that have been installed/ proposed to be installed within the ML area and how does the technology compare with the best available technology in the field.

2.	All other terms and conditions mentioned in the ToR letter dated 15.01.2024 remains unchanged.

3.5. Agenda Item No 5:

3.5.1. Details of the proposal

Proposed 3C2 Limestone Block (Auctioned Block) (Area 386.0215 Ha.) with Limestone Production Capacity: 2.50 Million TPA, OB/IB/Waste: 2.80 Million TPA, Top Soil: 0.38 Million TPA (Total Excavation: 5.68 Million TPA) along with Installation of Crusher 1600 TPH with Wobbler located at Villages: Harima & Deh, Tehsil: Nagaur & Deh, District: Nagaur, Rajasthan. by M/s. JSW Cement Ltd. by **MANOJ RUSTAGI** located at **NAGAUR,RAJASTHAN**			
Proposal For		Amendment in ToR	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/RJ/MIN/486473/2024	IA-J-11015/49/2023-IA-II(NCM)	08/07/2024	Mining of minerals (1(a))

3.5.2. Project Salient Features

The instant proposal is for Amendment of Terms of Reference issued on 15.01.2024 for 3C2 Limestone Block (Auctioned Block) for Limestone mining with the Production Capacity of 2.50 MTPA, OB/ IB/ Waste 2.80 MTPA, Top Soil 0.38 MTPA (Total Excavation 5.68 MTPA) along with Installation of Crusher 1600 TPH with Wobbler in the mine lease area of 386.0215 Ha by M/s JSW Cement Ltd located at Villages Harima &Deh, Tehsil Nagaur&Deh, District Nagaur, Rajasthan.

2. The project proponent submitted the following amendment request in the ToR letter no. IA-J-11015/49/2023-IA-II(NCM) dated 15.01.2024:-

S. No.	Reference	Existing condition as per ToR Letter	Proposed Amendment	Reason
1.	Specific Terms of Reference point no. 2.1	The EAC was of the view that the working in the common boundary needs to be reflected in the mining plan.	Request for removing Specific point no. 2.1 of the ToR	The proposed 3D1 Limestone Block is auctioned block. Working in common boundary can only be done after obtaining Environment Clearance, lease execution, opening of mine and DGMS Permission.

3.5.3. Deliberations by the committee in previous meetings

N/A

3.5.4. Deliberations by the EAC in current meetings

The EAC noted the amendment request of the project proponent regarding the removal of Specific Terms of Reference point no. 2.1 and asked the Project Proponent to state the reason for seeking the amendment. PP submitted that the proposed 3C2 Limestone Block is auctioned block and working in common boundary can only be done after obtaining Environment Clearance, lease execution, opening of mine and DGMS Permission. PP also stated the procedure that its intends to adopt to execute common boundary mining in near future such as, Obtaining EC, Lease Execution & Registration, Consent to Establish, Consent to Operate, Opening of mine, addressing the common boundary mining in mining plan, DGMS permission for common boundary mining under regulation 111 (3) of MMR, 1961 and Amendment in Environment Clearance.

Based on aforesaid discussion and submissions made by Project Proponent and the consultant, the EAC in its 32nd Meeting held during 12-13 August 2024 **recommended** the amendment in ToR letter No. IA-J-11015/49/2023-IA-II(NCM) dated 15.01.2024 by deleting the specific condition no. 2.1 with following additional specific conditions:-

3.5.5. Recommendation of EAC

Recommended

3.5.6. Details of Terms of Reference

3.5.6.1. Specific

Specific Conditions	
1.	The Project Proponent shall provide the details of Special Pollution Control/ Abatement devices that have been installed/ proposed to be installed within the ML area and how does the technology compare with the best available technology in the field.
2.	All other terms and conditions mentioned in the ToR letter dated 15.01.2024 remains unchanged.

3.6. Agenda Item No 6:

3.6.1. Details of the proposal

Proposed 3C1 Limestone Block (Auctioned Block) (Area: 300.7284 Ha.) with Limestone Production Capacity: 1. 45 Million TPA, OB/IB/Waste: 0.52 Million TPA, Top Soil: 0.07 Million TPA (Total Excavation: 2.04 Million TP A) along with installation of Crusher of 1600 TPH with Wobbler located at Villages: Harima, Bhadana & Deh, T ehsil: Nagaur & Deh, District: Nagaur, State: Rajasthan by M/s. JSW Cement Limited by **MANOJ RUSTAGI** lo cated at **NAGAUR,RAJASTHAN**

Proposal For		Amendment in ToR	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/RJ/MIN/485456/2024	IA-J-11015/50/2023-IA-II(NCM)	08/07/2024	Mining of minerals (1(a))

3.6.2. Project Salient Features

The instant proposal is for Amendment of Terms of Reference issued on 15.01.2024 for 3C2 Limestone Block (Auctioned Block) for Limestone mining with the Production Capacity of 2.50 MTPA, OB/IB/Waste 2.80 MTPA, Top Soil: 0.38 MTPA (Total Excavation 5.68 MTPA) along with Installation of Crusher 1600 TPH with Wobbler in the mine lease area of 386.0215 Ha by M/s JSW Cement Ltd located at Villages Harima &Deh, Tehsil Nagaur&Deh, District Nagaur, Rajasthan.

2. The project proponent submitted the following amendment request in the ToR letter no. IA-J-11015/50/2023-IA-II(NCM) dated 15.01.2024:-

S. No.	Reference	Existing condition as per ToR Letter	Proposed Amendment	Reason
1.	Specific Terms of Reference point no. 2.1	The EAC was of the view that the working in the common boundary needs to be reflected in the mining plan.	Request for removing Specific point no. 2.1 of the ToR	The proposed 3C1 Limestone Block is auctioned block. Working in common boundary can only be done after obtaining Environment Clearance, lease execution, opening of mine and DGMS Permission.

3.6.3. Deliberations by the committee in previous meetings

N/A

3.6.4. Deliberations by the EAC in current meetings

The EAC noted the amendment request of the project proponent regarding the removal of Specific Terms of Reference point no. 2.1 and asked the Project Proponent to state the reason for seeking the amendment. PP submitted that the proposed 3C1 Limestone Block is auctioned block and working in common boundary can only be done after obtaining Environment Clearance, lease execution, opening of mine and DGMS Permission. PP also stated the procedure that its intends to adopt to execute common boundary mining in near future such as, Obtaining EC, Lease Execution & Registration, Consent to Establish, Consent to Operate, Opening of mine, addressing the common boundary mining in mining plan, DGMS permission for common boundary mining under regulation 111 (3) of MMR, 1961 and Amendment in Environment Clearance.

Based on aforesaid discussion and submissions made by Project Proponent and the consultant, the EAC in its 32nd Meeting held during 12-13 August 2024 r**ecommended** the amendment in ToR letter no. IA-J-11015/50/2023-IA-II(NCM) dated 15.01.2024 by deleting the specific condition no. 2.1 with following additional specific conditions:-

3.6.5. Recommendation of EAC

Recommended

3.6.6. Details of Terms of Reference

3.6.6.1. Specific

Specific Conditions	
1.	The Project Proponent shall provide the details of Special Pollution Control/ Abatement devices that have been installed/ proposed to be installed within the ML area and how does the technology compare with the best available technology in the field.
2.	All other terms and conditions mentioned in the ToR letter dated 15.01.2024 remains unchanged.

4. Any Other Item(s)

N/A

5. List of Attendees

Sr. No.	Name	Designation	Email ID	Remarks
1	Dr Dinesh Misra	IFS (Retired)	dmi*****@gmail.com	
2	Sh Niranjan Kumar Vasu	Member (EAC)	vas****@gmail.com	
3	Dr Asha Rajvanshi	Member (EAC)	ash**********@gmail.com	
4	Shri Avijit Gosh	Member (EAC)	avi*********@gmail.com	
5	Shri Bandi Ramchandra Reddy	Member (EAC)	red****************@gmail.com	
6	Prof Pramod Kumar	Member (EAC)	nit********@yahoo.com	
7	Prof Devesh Walia	Member (EAC)	dev*******@gmail.com	
8	Dr Suresh Tiwari	Member (EAC)	smb******@gmail.com	
9	Dr K G Asha Manjari	Member (EAC)	kim**********@gmail.com	
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GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(IMPACT ASSESSMENT DIVISION)
NON-COAL MINING SECTOR
****

SUMMARY RECORD OF 32ndMEETING OF THE COMMITTEE OF THE RE-CONSTITUTED EXPERT APPRAISAL COMMITTEE FOR ENVIRONMENTAL APPRAISAL OF NON-COAL MINING PROJECTS CONSTITUTED UNDER THE EIA NOTIFICATION, 2006.

The 32nd meeting of the Re-Constituted Expert Appraisal Committee (EAC) for Environmental Appraisal of Mining Projects (Non-Coal) of the Ministry of Environment, Forest and Climate Change was held during 12-13th August 2024 through video conference. The list of participants is annexed here with. After login of the Committee Members through video conference link provided by NIC discussion on each of the Agenda Items was taken up ad-seriatim.

(1.0) Deliberation & Circulation on the Minutes of 31st EAC (Non-Coal Mining) meeting held during 4-5th July 2024.

1.1 Expansion of Thandiberi Limestone Mine with the increase in Production Capacity from 1.065 Million TPA to 6.00 Million TPA, Waste (OB/IB) 1.14 million TPA and Mineral reject 0.46 Million TPA (Total Excavation 7.60 Million TPA) With proposed Crusher Capacity of 1700 TPH & Screening With Wobbler in the ML area 256 ha by M/s UltraTech Nathdwara Cement Limited located at Villages Thandiberi and Sabela Tehsil Pindwara, District Sirohi, Rajasthan. [Online Proposal No. IA/RJ/MIN/482635/2024; File No. J-11015/22/2006-IA II (M), EIA Consultant - J. M. EnvironetPvt. Ltd.] – For Environmental Clearance reg.

Minutes of the meeting and agenda number	**Corrigendum in the minutes of the 31st EAC meeting held during 4-5 July 2024**	**Recommendation of EAC**
31st EAC meeting held during 4-5 July 2024 & Agenda number 2.2, Paragraph no. 3, 1st sentence.	The instant proposal was appraised along with expansion proposal of **Thandiberi** Limestone Mines	The instant proposal was appraised along with expansion proposal of **Amli** Limestone Mines

1.2. Amendment in EC dated 30.05.2022 for Surda Copper Mine for production of 0.9 million TPA (ROM) by M/s Hindustan Copper Ltd., located at village (s) - Surda, Sohada, Pathargora, Benashole villages and Forest Block No. 1098, Tehsil - Ghatsila, District - East Singhbhum, Jharkhand (MLA: 323.16 ha out of 388.68 ha) –

[F.No: J-11015/80/2012-IA-II(M), Proposal No: IA/JH/MIN/26614/2012, Consultant: Nil] – Amendment in EC

Minutes of the meeting and agenda number	Corrigendum in the minutes of the 31st EAC meeting held during 4-5 July 2024	Recommendation of EAC
31st EAC meeting held during 4-5 July 2024 & Agenda number 2.6, Paragraph no. 5	The EAC noted that the Project Proponent vide letter dated 15.06.2024 has obtained the Forest Clearance for diversion of 65.52 ha of forest land for expansion of Surda Copper underground mine project of M/s Hindustan Copper Limited in Singhbhum District, Jharkhand. The EAC reiterated that out of 388.68 ha of mine lease area, 149.03 ha area is forest land, PP had earlier obtained FC for an area of 83.51 ha, and has now obtained FC for the remaining forest land of 65.52 ha , hence, as of now PP has FC for the entire forest land present in the lease area. Accordingly, EAC concluded that the conditions (i) and (ii) issued vide minutes of the 5th EAC meeting held during 18th-20th, October, 2022 needs to be deleted and PP may be allowed to undertake mining as per the approved mine plan in the mine lease area of 388.68 ha. EAC also noted that the Revised Mining plan for the reduced mine lease area of	The EAC noted that the Project Proponent vide letter dated 15.06.2024 has obtained the Forest Clearance for diversion of 65.52 ha of forest land for expansion of Surda Copper underground mine project of M/s Hindustan Copper Limited in Singhbhum District, Jharkhand. The EAC reiterated that out of 388.68 ha of mine lease area, 149.03 ha area is forest land, PP had earlier obtained FC for an area of 83.51 ha, and has now obtained FC Stage-I for the remaining forest land of 65.52 ha,.Accordingly, EAC concluded that the conditions (i) and (ii) issued vide minutes of the 5th EAC meeting held during 18th-20th, October, 2022 needs to be deleted. EAC also noted that the Revised Mining plan for the reduced mine lease area of 323.16 ha is not required. Based on the above discussions, the EAC (Non-Coal Mining) in its 31st meeting held during 4-5 July 2024 and supersession of earlier EAC meeting minutes dated 18-20th October, 2022 **recommended**

	323.16 ha is not required. Based on the above discussions, the EAC (Non-Coal Mining) in its 31st meeting held during 4-5 July 2024 and supersession of earlier EAC meeting minutes dated 18- 20th October,2022 **recommended** for amendment in EC dated 30.05.2022 for Surda Copper Mine of M/s Hindustan Copper Ltd., for production capacity of 0.9 million TPA (ROM) in the mine lease area of 388.68 ha, located at village (s) - Surda, Sohada, Pathargora, Benashole villages and Forest Block No. 1098, Tehsil - Ghatsila, District: East Singhbhum, Jharkhand along with the following additional specific conditions:-	for amendment in EC dated 30.05.2022 for Surda Copper Mine of M/s Hindustan Copper Ltd., for production capacity of 0.9 million TPA (ROM) in the mine lease area of 388.68 ha, located at village (s) - Surda, Sohada, Pathargora, Benashole villages and Forest Block No. 1098, Tehsil - Ghatsila, District: East Singhbhum, Jharkhand along with the following additional specific conditions:-

Day 1: 12th August, 2024 (Monday)

1.1 Proposal for Terms of Reference for mining of iron ore in Jaisinghpura North Block with production capacity of 0.883 MTPA and installation of crusher of 225 TPH & 250 TPH over an extent of 298.59 Ha by M/s JSW Steel Limited located in Village Jaisinghpura, Tehsil Sandur, District Ballari, Karnataka.

[Online Proposal No. IA/KA/MIN/481380/2024 (SW/190503/2024), File No.IA-J-11015/42/2024-IA-II (NCM), Consultant - Perfact Enviro Solutions Pvt. Ltd] – Terms of Reference reg.

The instant project is for terms of reference for mining of iron ore in Jaisinghpura North Block with production capacity of 0.883 MTPA over an extent of 298.59 Ha by M/s JSW Steel Limited located in Village Jaisinghpura, Tehsil Sandur, District Ballari, State Karnataka.

2. The details of the project as ascertained from the document submitted by the Project Proponent and presented by Environmental Consultant Perfact Enviro Solutions Pvt. Ltd during the 32nd EAC meeting asgivenunder:

i. The mine lease area is located between Latitude 15º11'30.366"N to 15º12'54.781"N and Longitude 76º26'05.650"E to 76º27'54.301"E

ii. The mine lease area falls under the Survey of India Toposheet No. 57A/8 and falls in Seismic Zone II. The proposed project activity is listed at Schedule no. 1(a) Mining of Minerals of the schedule of the EIA Notification, 2006 and falls under Category "A" as the mining lease area is greater than 250ha and appraised at the Central level.

iii. Further, general condition is applicable for the project, since Daroji Sloth Bear Sanctuary is located at 4.83 km NNE direction and its ESZ boundary is at 2.82 km NNE to the project site.

iv. PP submitted that they have applied for Forest Clearance Stage –I for entire lease area i.e. 298.59 ha on 22.12.2023. The FC Stage-I proposal number is FP/KA/MIND/456360/2023.

v. Details of Mine lease

S.No	Prospecting License/ Letter of Intent (LoI)/ Grant of Mine lease and Lr No	Date of the grant	Name of the Mineral & (Major/ Minor)	Period of Grant	Granted by	Mine lease area in Ha
1	Letter of Intent-No. DMG-17012/13/2023/ 2023-24/7116	20.11.2023	Iron Ore (Major)	3 years	Mining & Geology Department, Government of Karnataka	298.59 ha.

vi. Land use/ Land cover of the mine lease area

Private land	Nil
Government land	Nil
Forest land	298.59 ha.
Total Mining lease area (MLA), ha	298.59 ha.
Private land for crusher, workshop & other infrastructure outside the MLA	NA

vii. Mining Plan Details:

Mining Plan (approved by Indian Bureau of Mines/ DMG)	Letter No.	MCDR-MPC0FE/2/2024-BNG-IBM_RO_BNG
	Date	10.04.2024

	Mineral (Major/Minor)	Major
	Mine Lease Area (Ha)	298.59
	Validity	Five years
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized mining	
Drilling/Blasting	Deep hole drilling & blasting.	
Geological Reserves	17.66 million tons	
Mineable Reserves	7.55 million tons	
Breakup of Total Excavation (Topsoil/ OB/ SB/ IB/ Mineral Rejects/ Waste, MTPA)	8.29 MTPA (including 0.883 MTPA of Iron Ore, 7.41 MTPA of waste)	
Life of mine	9 Years	
Mine Bench Height & Bench Width	The minimum height & width of the benches in minerals/Ore will be 8 m	
No. of Mine Benches	30	
Existing Depth, m bgl	NA, as it is a greenfield project	
Ultimate Depth of Mining, m bgl	108	
Ground Water Table, m bgl	312	
Details of ground water intersection	Water table will not be intersected as it is at 600 mRL and mining will be done up to 660 mRL till conceptual Stage	
Individual bench slope	70°	
Overall pit slope	less than 40°	
Details of existing/ proposed Crusher	Crusher of 225 TPH & 250 TPH is proposed within the Mine Lease Area	
Mineral Beneficiation	NA	
RoM output size	-100 mm & - 40 mm	
Transportation details including capacity of dumper/tipper, mode of transport and distance	The material after blasting will be loaded by hydraulic excavators of about 2.6 m3 bucket capacity into tippers of 18 cum carrying capacity for its transportation to crusher and waste dump yards. The iron ore extracted from the mine will be supplied to JSW steel plants and will be transported via 18 cubic meter tippers.	

Generation of Topsoil/OB & its Management during plan period & conceptual period	Max. 7410854 TPA/Annum of Waste/OB will be generated. Waste/OB will be dumped at earmarked places. About 66.60 million tons of waste will be generated up to the life of mine. Waste will be stacked separately in the dump and will be backfilled.
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	There will be no rejection from the mine.

viii. Water requirement

Total water requirement	205 KLD	Dust Suppression	168 KLD
		Greenbelt	20 KLD
		Domestic Use	17 KLD
Source	Total water requirement for the proposed mine will be around 205 KLD, which will be sourced from the Borewell in the nearby village for domestic use & Pit Water for dust suppression and green belt.		
Permission	Permission will be obtained KGWA for groundwater extraction from Borewell		

ix. Nearest village/town/highway/railway station/ water bodies

Particulars	Particular's Name	Distance & Directions
Village	Jaisinghpura Village	1.94 km in South
Town	Hosepete	7.84 Km NNW
Highway	SH- 49	1.63 km SW
Interstate Boundary	None	-
Railway station	Papinayakanahalli Railway Station	4.83 km NNE

Water bodies	Drain near Venkatagiri Tungabhadra High-Level Canal Drain near Cement Plant Distributary No. 1 Channel near HosaMalapanagudi Basavanna Channel Drain near Vyasanakere Colony Raya Channel Tungabhadra Reservoir Tungabhadra Right Bank Main Canal Kamalapur Lake Lake of G.Nagalapura Dhanayakana Lake Lake of byalakundi	1.16 Km SSW 5.94 Km NW 6.59 Km SW 6.87 NNW 7.48 North 7.86 NNW 8.11 Km SW 8.68 Km NNW 8.94 Km WNW 8.97 Km NNW 9.07Km North 9.72 Km SSW 9.89 Km SW 9.96 Km SSW
Forest	Sandur Reserved Forest Hospet RF Ramgad RF Gunda RF Joga RF Billakallu West RF Billakallu RF	Mine within the Forest 0.84 km North 1.89 km SW 2.20 km SW 2.39 km NE 3.67 km N 5.16 km NNE

x. Presence of Environmentally Sensitive areas in the study area

Forest Land/Protected Area/Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest land within the mine lease area and (if yes) status of Forest clearance	Yes	The total 298.59 ha mine lease area is forest land.
National Park	No	Not Applicable
Wildlife Sanctuary	Yes	Daroji Sloth Bear Sanctuary - 4.83 km NNE
Eco-Sensitive Zone (ESZ) /Eco-Sensitive Area (ESA)	Yes	Daroji Sloth Bear Sanctuary ESZ - 2.82 km NNE
Coastal Regulation Zone (CRZ)	No	Not Applicable
Schedule-I species (No.s and name of schedule-I species with authenticated letter)	No	The project is Green field Project and is at ToR Stage. Authenticated list of Flora & Fauna will be submitted from the Forest Department at EIA Stage

Wildlife Conservation Plan	Yes	Will be prepared.

xi. Green belt/plantation details: -

Proposed area for green belt/plantation	Total 9900 number of tree saplings has been proposed to be planted for Gap Plantation over an area 6.60 Ha during the plan period. At the end of the conceptual period, a total 207.84 Ha will be afforested including 7.5 m boundary green belt and total 425776 No. of Sapling will be planted.
Budget for green plant & plantation till the end of life of mine.	10.60 crore
Budget for nursery	NA
Details of existing plantation and its survival rate	90%
No. of tree cuts in the mine lease area and compensatory afforestation	50 Trees to be cut
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	6.60 Ha (Gap Plantation)
50 m safety zone of nallah, roads, electric lines	-

xii. Baseline detail:

Baseline Data (Air/ Water/ Noise/ Soil/ Hydro geological study/ Traffic Study/others	
Period of baseline data collection	Oct 2023 - Dec 2023
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Post Monsoon Season
Predominant Wind direction (From)	The predominant wind direction is WNW direction
Ambient Air Quality (no. of locations) and results	No. of locations- 07 Results- Core zone: The mean value of PM10 ranges from (74.52 - 77.10 µg/m3) & PM2.5 ranges from (26.57 - 27.76 µg/m3),SO2 ranges from (8.06 - 8.43 µg/m3), NO2 ranges

	from (14.14 - 14.60 µg/m3) & CO ranges from (0.41 - 0.42 mg/m3) which are within the limits of National Ambient Air Quality Standards (NAAQS). As per the Air Quality Index by CPCB, the air quality of the core zone is found to be Satisfactory in the Summer season. Buffer zone: The mean value of PM10 ranges from (83.26 - 92.42 µg/m3), PM2.5 ranges from (30.68 - 34.05 µg/m3), SO2 ranges from (9.41 - 10.44 µg/m3), NO2 ranges from (16.75 - 18.60 µg/m3) & CO ranges from (0.46 - 0.51 mg/m3) which are within the limits of National Ambient Air Quality Standards (NAAQS). As per the Air Quality Index by CPCB the air quality of the buffer zone is found to be Satisfactory during the sampling campaign.
Noise level (no. of locations) and results	No. of locations- 9 Core Zone (Industrial Area): N1 & N2: The ambient noise level during daytime at the proposed project site varies from 43.6 dB (A) to 44.4 dB (A) which are within the standard limit of Industrial area ~ 75 dB (A). During night, the noise level at the project site ranges from 38.6 dB (A) to 39.1 dB (A) which are within the standard limit of Industrial area 70.0 dB (A). Buffer Zone: Residential Area: N3, N4, N7, N8, & N9: The ambient noise level in residential areas during daytime ranges from 53.9 dB (A) to 55.3 dB (A) which is slightly higher than the daytime noise standard limit of Residential area of ~ 55.0 dB (A) and During night time the ambient noise level at the project site ranges from 43.7 dB (A) to 45.2 dB (A) which is slightly higher noise level compared to standard limit of Residential area ~ 45 dB (A). It may be regarded as the residential and other local activities occurring within the village. Commercial Area: N5- SH-49 (Approach Road) & N6- NH-67: The ambient noise level in commercial area i.e. SH-49 (Approach Road) & NH-67 is 55.7 dB (A) to 67.8 dB (A) during day time which is slightly higher from standard limit of commercial area of ~ 65 dB (A) and 49.9 dB (A) to 61.2 dB (A) during night time which is slightly higher from standard limit of commercial area ~ 55 dB (A). The increased noise level in day &nighttime is due to vehicular movement.

Water Quality (no. of locations) and results	No. of GW locations- 06 No. of SW locations- 04 Results of GW- • The Total Dissolved Solids (TDS) of the sampling locations W1, W2, W3, W4, W5, W6, ranges from 604 mg/l to 1882 mg/l which are found higher than the drinking water standard (IS:10500) i.e. 500 mg/l. • The Total Hardness of the sampling locations ranges from 376 mg/l to 800 mg/l. Total Hardness of all sampling locations are found higher than the drinking water standards (IS:10500) i.e. 200 mg/l. The hardness contributed due to seepage and run off from soil. Hardness is normally considered an aesthetic water quality factor because of the unpleasant taste that a high concentration of calcium and other ions give to water. • The Alkalinity of all sampling locations are found higher than the drinking water standards (IS: 10500) i.e. 200 mg/l ranges from 284 mg/l to 715.42 mg/l. • The Fluoride content in the sampling locations ranges from 0.15 mg/l to 0.56 mg/l which are within the drinking water standard (IS: 10500) i.e. 1.0 mg/l. • The Calcium Concentration of sampling locations ranges from 83.2 mg/l to 176 mg/l. Calcium levels of sampling locations which are found higher than the drinking water standards (IS:10500) i.e. 75 mg/l. • The Magnesium Concentration of sampling locations ranges from 40.82 mg/l to 87.48 mg/l. Magnesium levels of sampling locations which are found higher than the drinking water standards (IS:10500) i.e. 30 mg/l. • The Chloride Concentration of all the sampling locations ranges from 84 mg/l to 231 mg/l. Chloride levels of all the sampling locations which are found higher than the drinking water standards (IS:10500) i.e 250 mg/l. Results of Surface Water- Surface water samples were derived from 4 locations in different surface water bodies within study area, analysis results of the same revealed that pH values amongst all samples varied in the range of 6.76 to 7.10, Total Hardness concentration varied in the range of 104 mg/l to 372 mg/l &, TDS concentration varied in the range of 248 to 602 mg/l.

	Electrical Conductivity was found to be ranging in between 364 to 886 mS/cm. The surface water samples are falls under class D as per CPCB surface water criteria i.e. Water is suitable for Propagation of Wildlife and Fisheries.
Soil Quality (no. of locations) and results	No. of locations- 07 Results- Soil samples at location S1 - S7 shows that the soil texture class is Clay, Silty Clay Loam, Clay loam, Loam and Colour is 4/6 (Reddish Brown), 5/8 Red, 4/3 Dull Reddish Brown, 3/4 Brown, 4/6 Reddish Brown, 4/3 Dull Reddish Brown, and pH range is (6.25 - 7.16). Amount of primary nutrients like Organic matter range is (0.51 - 1.43) %, the available nitrogen range is (56.4 - 106.80) mg/kg is Low and available Potassium range is (17.8 - 29.30) mg/kg is Low while the available Phosphorus range is (11.7 - 20.70) mg/kg is medium to high. Thus, it can be concluded that soil is average fertile.

xiii. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	PP has submitted the affidavit vide certificate no. IN-KA99134234122351W dated 15.06.2024.

xiv. Details of project cost and employment

Particulars	(Rs. In Lakhs)
Project Cost	391.65 Crores
Employment	374

3. Observation and Recommendation of EAC:

The Project Proponent and consultant presented the KML file and explained the site features of the project, including schools, roads, railway stations, and forest land to the EAC. PP stated that State Highway 49 is located at a distance of 2.10 km from the mine site in the north direction and railway siding is located at a distance of 7 km. PP further mentioned that many of the water bodies including the Tungabhadra High Level Canal and Tungabhadra Right Canal, Basavanna Channel

and Tungabhadra Reservoir is located in N and NNW direction from the mine lease at a varying distance of 5.94 Km to 8.94 km. The EAC enquired whether any water bodies are located within the lease area or not. PP submitted that there were no perennial water bodies within the lease area.

Subsequently, EAC reiterated that PP had earlier submitted the proposal for Jaisinghpura South and asked PP to state the feasibilityof amalgamating the Jaisingpura North Mine lease with the Jaisinghpura South mine lease. PP replied that amalgamation is not feasible since they are paying different premium for each mine. PP further mentioned that Daroji Sloth Bear Sanctuary and its ESZ are located at a distance of 2.82 km and 4.83 km in NNE direction. The EAC accordingly, asked about the movement of wildlife within the lease area. PP submitted that they will undertake the field survey and submit the report along with EIA/EMP Report.

TheEACobserved that the project proponent has outlined the transportation route for iron ore from the Jaisinghpura North Iron Ore block to JSW Steel Ltd, covering a total distance of 30.2 km by road and 26.21 km by rail.PP further added that they intend to transport 60% of proposed ore through railway siding and 40% by road. The EAC was of the opinion that PP should transport the ore only through railway siding by installing an OLBC from Mining site to the existing railway siding.PP stated that they will undertake the techno-economic feasibility for laying the OLBC and enhancing the rake capacity of railway siding for the proposed ore transportation.

PP further mentioned that entire mine lease area of 298.59 ha is forest land and it ismade up 10 old leases which had FC (stage-II) for the lease area 136.9 ha and remaining virgin land 161.69ha. PP also submitted that they had applied under section 2(1) (iii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam- 1980 for an area of 161.69 ha. PP informed that they will also submit the application for transfer of FC stage-II with regard to the 10 old leases that falls within its lease area. The EAC noted the submission of the PP and asked PP to obtain clarity from the FC Division of the Ministry whether those stage-II FCs are yet valid and whether FCs can be transferred in PPs name or not. The committee also asked the PP to submit the chronology of the FC stage-II of each of the 10 old leases.

The EAC on perusal of the proposed mining scheme noted that huge quantities of overburden is proposed to be generated during 2nd and 4th year, accordingly, the EAC asked the PP to elucidate the reasons and the proposed dumping plan . The PP informed that the stripping ratio is very high for the instant lease as a result there will be excess overburden. PP also mentioned that they are not going to use the existing dump and will submit the detail waste handling plan. The EAC was of the opinion that PP should submit phase wise waste handling and backfilling plan. With regard to quality of ore, PP informed that ore consists of low grade BHQ iron. The EAC asked about the proposed number of benches and UPL of the mine. PP submitted that there will be around 30 benches of 8 m in height and

the UPL will be around 239 m. The committee advised the PP to undertake slope stability study to ascertain stability of benches.

With regard to the mining method, PP submitted that it intends to undertake controlled drilling and blasting. The EAC accordingly, asked the PP to state the proposed effects of blasting activities on nearby villages and water bodies. It also asked the PP to state its dust suppression measures. PP stated that it will be undertaking only one blasting per month with all needed precaution. The EAC was of the opinion that PP should conduct a study to indicate the effect of blasting on nearby habitation. EAC was of the opinion that the P.P. should maintain blast vibration record for each blast It further opined that PP should install windscreens for control of dust propagation besides taking adequate precautions to control dust generation during blasting and other mining operations.

In light of the above discussion, the Expert Appraisal Committee (EAC) **deferred** the proposal and requested the Project Proponent (PP) to submit the following information:

i. PP shall conduct a study and submit the action plan for implementation of Over Land Belt Conveyor system from the Mine site to the Railway siding. The report should include a timeline for completing various tasks such as civil, electrical, and mechanical works.
ii. PP needs to submit the clarification from the FC Division of the Ministry regarding the validity of the Stage- II FC of the 10 old leases having an area of 136.9 ha.

iii. PP needs to submit the submit the chronology of the FC stage-II of each of the 10 old leases

iv. PP is yet to obtain the FC stage-II transfer on its name. It implies that as on date, PP does not have any FC. Accordingly, PP needs to submit the proof of submission of stage-I FC for the entire lease area.

v. PP needs to submit the detailed dumping plan and its cross sections.PP shall also submit the phase wise backfilling plan in consonance of the mining plan.

vi. PP shall undertake blasting studies by engaging any national institute of repute to illustrate the effect of the proposed blasting on nearby habitations and houses in the adjoining villages outside the mine lease area. The study should also reflect the effect of blasting upon the water bodies especially drain near Venkatgiri, etc. located within close proximity from the mine lease area.

vii. PP shall submit a detail plan to control dust emissions and propagations.

viii. As per DSS,the Muraji Desai Re School Yelburga, is located within the ML area however PP stated that it is outside the lease area. Accordingly, PP shall submit the geo-tagged photographs of the Muraji Desai Re School Yelburga indicating its location and distance from the mine lease area.

ix. PP shall also provide the details of Special Effluent/ Emission measurement devices that is proposed to be installed within the ML area and how does the technology compare with the best available technology in the field.

x. PP informed that 17 KLD water will be sourced from village bore well. EAC was of the opinion that PP may make such arrangements that do not need to take any groundwater.

xi. PP should explore possibility of engaging Electric Vehcile for loading and transportation. PP also should come out with plan to install Solar Power generation plant..

1.2 Rohisa Limestone Mine of M/s Heidelberg Cement India Limited with Limestone Production Capacity 3.0 Million TPA, Top Soil 0.147 Million TPA (Total Excavation: 3.147 Million TPA) in the mine lease area of 891.7185 ha, located at Villages Rohisa, Balana andVadhera, Taluka Jafrabad, District Amreli, Gujarat.

[F.No. IA-J-11015/19/2023-IA-II (NCM), Proposal No. IA/GJ/MIN/434388/2023, EIA Consultant - M/s J.M. EnviroNetPvt. Ltd] – Terms of Reference

The instant proposal is for mining of Limestone in Rohisa Limestone Mine of M/s HeidelbergCement India Limited with Limestone Production Capacity 3.0 Million TPA, Top Soil 0.147 Million TPA (Total Excavation: 3.147 Million TPA) in the mine lease area of 891.7185 ha, located at Villages Rohisa, Balana and Vadhera, Taluka Jafrabad, District Amreli, Gujarat.

2. The details of the project as ascertained from the documents submitted by the Project Proponent and presented by the Environmental Consultant J.M. EnviroNet Pvt. Ltd. during the EAC meeting are as given under:

i. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category “A” of the schedule of the EIA Notification, 2006 as the mine lease area is greater than 250 ha (i.e. 891.7185 ha) and appraised at the Central level.

ii. The mine lease area is located between Latitude 20°49’00” N to 20°51’00” N and Longitude 71°13’00” E to 71°18’45” E. The mine lease area falls under

the Survey of India Toposheet No. 41 P/5 (Restricted) and falls in Seismic Zone-III.

iii. The instant proposal was earlier considered in the 34th EAC meeting held during 27 – 30th July 2021 wherein the Committee was of the view that clarification is required regarding the distance from CRZ through Coastal Zone Management Plan (CZMP) authenticated by the Competent Authority in the State and therefore the Committee returned the proposal in present form as part of mine leas falls under CRZ. Then, the Project Proponent has submitted a fresh proposal for Terms of Reference along with the information sought by the EAC and accordingly the proposal was considered in the 18th EAC (Non-Coal Mining) meeting held during 31stJuly &1stAugust, 2023. After detailed deliberations, the EAC deferred the proposal. The CRZ Division gave their comments on 03.09.2023 and the Project Proponent has submitted the information on 19.10.2023 through Parivesh portal and accordingly the proposal was again reconsidered in the EAC meeting held during 14-15th November 2023, wherein the committee recommended the Terms of Reference subject to the submission of NoC from Ministry of Defence. Thereafter, the Ministry raised the ADS on 23.11.2023. The Project Proponent has submitted the ADS reply on 08.07.2024 is given as under: -

S.No.	ADS	Reply by PP
1	As per recommendation of EAC, the proposal for grant of Terms of Reference (ToR) subject to submission of No Objection Certificate(NOC) from Ministry of Defence.	PP vide letter dated 08.07.2024, submitted the NoC letter no. 28 (01)/2023/D(G & GS-III) dated 10.05.2024 from Ministry of Defence.

Based on the above ADS reply the Committee considered the proposal in the 32nd EAC meeting held during 12-13th August 2024.

iv. Details of Mine Lease:

a) Initially, the prospecting license was granted by the State Govt. on 31.05.2000over an area of 891.7185 Ha in Villages Rohisa,Balana and Vadhera of Taluka Jafrabad of District Amreli (Gujarat) in favour of M/s Indorama Cement Ltd.

b) Then, the Govt. of Gujarat vide its letter No. MCR-112005-987–CH-1 dated 08.02.2006 granted the Letter of Intent for grant of Mining lease for minerals Limestone and Marl over an area of 891.7185 Ha in favour of M/s Indorama Cement Ltd.

c) Pursuant to a Scheme of Amalgamation sanctioned by the Hon'ble High Courts of Bombay and Karnataka, Indorama Cement Limited was amalgamated with Mysore Cements Limited and the new entity was renamed as HeidelbergCement India Limited w.e.f. 16.04.2009. The same was intimated to the office of Deputy Secretary, Industry and Mines Department,

Govt. of Gujarat requesting to take note and confirm the aforesaid change of name of the company so that permits and licenses required to set up an integrated Cement Plant can be obtained and also for incorporation of change of name of company in relevant records and documents. The process took its own time and ultimately the Govt. of Gujarat issued the order no. MCR-112005-ML 987-CHH-1 dated 10.01.2017 for grant of mining lease over an area of 891.7185 Ha in favor of M/s HeidelbergCement India Limited.

d) The mine lease deed was executed on 09.09.2020 and registered on15.09.2020 for the mineral Limestone and Marloveran area of 891.7185 Ha for a period of 50 years i.e. upto 14.09.2070 in favor of M/s HeidelbergCement India Limited.

v. Land Use/Land Cover of the Mine Lease Area:

Private Agriculture land	526.1699 ha
Government land	292.6380 ha
Gauchar land	72.9106 ha
Forest land	-
Total Mining lease area (MLA), ha	891.7185 ha
Private land for crusher, workshop & other infrastructure outside the MLA	Crusher to be Installed in premises of Proposed Interlinked Cement Plant
Additional information (if any)	Total ML Area is 891.7185 out of which 183.6332 ha falls in CRZ &72.9106 ha is Gauchar land.

vi. Details of Mining Plan: -

Modified Mining Plan including Progressive Mine Closure Plan was approved by Indian Bureau of Mines	Letter No.	684 (4) (1)/MP-358/2021-22 GNR
	Date	01.09.2021
	Mineral & (Major/Minor)	Limestone (Major)
	Mine Lease Area, Ha	891.7185
	Validity	2021-22 to 2024-25
Additional information (if any)	Mining Plan with Progressive Mine Closure Plan was approved by IBM vide COM (NZ) letter no.682(23)(452)/2006-Udai, dated 23.01.2006 in the name of Indorama Cement Ltd. Modified mining plan in the name of HeidelbergCementIndia Limited (HCIL) has been approved by IBM vide letter dated 684(4)(1)/MP-358/2021-22GNR dated 01.09.2021. Now, HCIL hassubmittedthe modification in the mining plan for further approval to IBM.	
Mining Parameters	Quantitative Description	

Method of Mining	Opencast Mechanized method
Drilling/Blasting	No drilling & blasting is involved. The mineral will be mined by deploying surface miners, dumpers, bulldozer, and excavators/loaders.
Geological Reserves	230.438 Million Tonnes
Mineable Reserves	100.679 Million Tonnes
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Limestone: 3.0 MTPA Top Soil: 0.147 MTPA Total Excavation: 3.147 MTPA
Life of mine	~34 years (Based on the future exploration life of mine may change)
Mine Bench Height & Bench Width	Bench Height: 6 m Bench Width: 12 m
No. of Mine Benches	5
Existing Depth, m bgl	This is proposed mine
Ultimate Depth of Mining, m bgl	26 m BGL
Ground Water Table, m bgl	26 m BGL
Details of ground water intersection	This proposal is for Terms of Reference (ToR). Details will be incorporated in EIA/EMP Report
Individual bench slope	75º
Overall pit slope	45º
Details of existing/ proposed Crusher	Crusher to be installed in premises of proposed Interlinked Cement Plant
Mineral Beneficiation	Mineral Beneficiation is not involved.
RoM output size	-80 mm
Transportation details including capacity of dumper/tipper, mode of transport and distance	The mined materials will be dozed and fed to a hopper located at mines using dumpers from where the material will be conveyed to the Cement Plant via covered conveyor belt.
Generation of Topsoil/OB & its Management during plan period &conceptual period	During Plan Period About 0.147 Million Tonnes of top soil will be generated which will be simultaneously used for the greenbelt/plantation purpose. At Conceptual Stage About 5.5 Million Tonnes oftop soil to be generated which will be used in Greenbelt/plantation.
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	None

vii. Water requirement:

Total water requirement	150 KLD	Fresh water	142 KLD
		Treated water	8 KLD
Source	Desalination Plant (will be installed with Cement Plant) & from mine sump		
Permission for withdrawal/ intersection along with details of grant and its validity	This proposal is for Terms of Reference (ToR). Details will be incorporated in EIA/EMP Report.		

viii. Nearest village/town/ highway/interstate boundary/railway station/water bodies/monument/ forest

Particulars	Particular's Name	Distance & Directions
Village	Balana	Adjacent in ENE direction
	Vadhera	~200 m in ENE direction
	Rohisa	Surrounded by ML
	Dharabander	~0.7 km in WNW direction
	Khatrivada	~1.0 km in ENE direction
Town	Jafrabad	~5.0 km in ENE direction
Highway	SH 34	~0.3 km in ENE direction
	SH 90	~0.3 km in ENE direction
	NH 51	~5.0 km in NW direction
	SH 104	~3.5 km in SW direction
Interstate Boundary	None	-
Railway Station/Railway line	Una Railway Station	~20 km in West direction
Water Bodies	Arabian Sea	In South direction
	Bhatia Nadi	Adjacent in WNW direction
	RawalNadi	~1.0 km in WSW direction
	RupanNadi	~1.5 km in WNW direction
	Malan Nadi	~3.0 km in WNW direction
	Jafrabad Creek	~6.0 km in ENE direction
	RaidiNadi	~7.5 km in ENE direction
Forest	RF	Adjacent in SW direction
	RF	~8.5 km in SW direction
	RF	~8.5 km in ENE direction

ix. Presence of Environmentally Sensitive areas in the study area:

Forest Land/Protected Area/Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest Land within the mine lease area and (if yes) status of Forest	No	The Project Proponent has obtained the letter from the Office of the Principal Chief Conservator of Forests, Gandhinagar vide

<table>
<tr><td>Clearance</td><td></td><td>dated 04.04.2022 stating that no forest land is involved in the project.</td></tr>
<tr><td>National Park</td><td>No</td><td rowspan="4">Project Proponent reported that no National Park, Wild Life Sanctuaries, Biosphere Reserves, Tiger Reserves, Wildlife Corridors, etc. falls within 10 km radius study area.

The Project Proponent has obtained the letter from the Office of the Principal Chief Conservator of Forests, Gandhinagar vide dated 04.04.2022 certifying that the distance between mining lease for mineral limestone of M/s Heidelberg Cement India Limited situated in Village: Rohisha, Balana and Vadhera, Area: 891.7185 ha. Dist: Amreli is 21.85 km away from the Gir Sanctuary. PP also submitted the map showing the distance of the forest area and Gir Wildlife Sanctuary from the mine lease area and which was authenticated by the Chief Wildlife Warden, Gandhinagar.</td></tr>
<tr><td>Wildlife Sanctuary</td><td>No</td></tr>
<tr><td>Elephant/Tiger Reserve</td><td>No</td></tr>
<tr><td>Eco-Sensitive Zone (ESZ)/Eco-Sensitive Area (ESA)</td><td>No</td></tr>
<tr><td>Coastal Regulation Zone (CRZ)</td><td>Yes</td><td>The Project Proponent has submitted that the CRZ study has been conducted by the Institute of Remote Sensing, Anna University, Chennai. As per approved CZMP Map of Gujarat and Local Level Coastal Regulation Zone Map prepared by Institute of Remote Sensing, (IRS), Chennai GCZMA has confirmed that out of the total mine lease area i.e. 891.7185 ha, an area of 183.6332 ha falls under CRZ.
<table>
<tr><th>S. No.</th><th>CRZ Classification</th><th>Area (In Ha)</th></tr>
<tr><td>A</td><td>CRZ - 1B</td><td>139.9037</td></tr>
<tr><td>B</td><td>CRZ – III (NDZ)</td><td>30.9217</td></tr>
<tr><td>C</td><td>CRZ – III (200 m to 500 m from HTL)</td><td>12.8078</td></tr>
<tr><td>I</td><td>Total Area falling in CRZ</td><td>183.6332</td></tr>
<tr><td>II</td><td>Outside CRZ</td><td>708.0853</td></tr>
<tr><td></td><td>Total</td><td>891.7185</td></tr>
<tr><td></td><td colspan="2">Source: CRZ Study Report prepared by IRS, Anna University, Chennai</td></tr>
</table>
</td></tr>
</table>

		The Project Proponent also submitted that the Commissioner of Geology & Mining, Gandhinagar vide letter no. CGM/Lease/ML/Heidelberg/2022–23/848 dated 10.04.2023 has mentioned that an area of 183.6332 ha falls within the mine lease area under various categories of Coastal Regulation Zone. So, as mentioned in letter dated 21.10.2022, Director (Environment) & MS, GCZMA, GOI, the company shall not carry out any activities otherwise permissible as per CRZ notification within area falls in CRZ without prior permission of Competent Authority.

x. Green belt/Plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	Total Greenbelt/Plantation: 136.31 ha Greenbelt (7.5 m): 22.10 ha Plantation: 114.21 ha (3.56 ha on Bench Plantation & remaining 110.65 ha on unworked area, Road side, safety zone). No. of Saplings Proposed: 3,40,775
Budget for green plant & plantation till the end of life of mine.	Rs. 6.81 Crore
Budget for nursery	Rs. 10 Lakh
Details of existing plantation and its survival rate	Survival Rate will be maintained 95%
No. of tree cuts in the mine lease area and compensatory afforestation	250 trees will be cleared
Particulars for Green belt/plantation	Area covered (In Ha)
7.5 m barrier & non-mineralized zone	22.10ha
50 m safety zone of nallah, roads, electric lines	2.74 ha area to be covered along the roads out of 110.65 ha total plantation

xi. Rehabilitation & Resettlement (R&R):

R & R details	The Project Proponent has submitted that the land will be purchased directly from the land owners on willing buyer willing seller basis. Adequate compensation based on mutual negotiations will be paid for the land, standing crop and any other infrastructure affected by the procurement of land.

	No. of Villages: 3 No. of Project Affected Families: 350 No. of Project Displaced Families: 104 Detailed R & R study is yet to be carried out.

xii. Court case details:

Court Case, No and its present status	The Project Proponent has reported that there is no court case pending against the project.
Undertaking by Project Proponent w.r.t court case	The Project Proponent has submitted an undertaking vide letter dated 23.06.2023 stating that there is no litigation pending against the project and/or any direction/order passed by any Court of Law against the project and/or land in which the project is proposed and that for any such litigation whatsoever, the sole responsibility will be borne by the Company.

xiii. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	The Project Proponent has submitted an affidavit in a non-judicial stamp paper of Rs 100 bearing no. BK 485498 dated 24.06.2023 stating that the company hereby undertakes by affidavit to comply with all the statutory requirement & judgment of Hon'ble Supreme court dated 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of common cause versus Union of India &Orsbefore grant of ToR/EC.

xiv. Details of project cost and employment:

Particulars	(Rs. In Crore)
Project Cost	Rs. 70 Crores
Employment (Nos)	91 Persons

3. Observation and Recommendation of the Committee:

The EAC noted that the instant project was already recommended in the 22nd EAC meeting held during 14-15 November 2023 subject to the submission of NoC from Ministry of Defence. The Project Proponent and the Consultant presented the ADS point raised by the Ministry with regard to the submission of NoC and presented the letter no. 28 (01)/2023/D(G & GS-III) dated May 10, 2024 issued by Ministry of Defence. The EAC observed that PP has obtained the clearance from the Ministry of Defence.

In addition to the above, the Committee noted that as per the information submitted by the PP ultimate depth of mining is 26m BGL and groundwater table is at 26m BGL. After deliberations EAC emphasized that PP should undertake a study to illustrate whether the proposed mining will lead to seawater ingression or not. The EAC was of opinion that PP may undertake theconstruction of a water reservoir within the ML area to meet its water requirement and accordingly it shall submit an action plan. .Furthermore, given the presence of the Gir Wildlife Sanctuary located at a distance 21.85 km from the project area, the EAC advised that the Project Proponent to undertake a study regarding the movement of wildlife especially lions near the mine lease area and submit a certificate from CWLW for the same.

Based on aforesaid deliberations made by the Project Proponent and the Consultant, the EAC in its meeting held during 12-13thAugust, 2024 under the provisions of EIA Notification, 2006 and subsequent amendments therein,recommended the proposal for grant of Terms of Reference (ToR) forRohisa Limestone Mine of M/s HeidelbergCement India Limited with Limestone Production Capacity 3.0 Million TPA, Top Soil 0.147 Million TPA (Total Excavation: 3.147 Million TPA) in the mine lease area of 891.7185 ha, located at Villages Rohisa, Balana and Vadhera, Taluka Jafrabad, District Amreli, Gujaratfor undertaking detailed EIA/EMP study subject to the following additional specific conditionsin addition to specific conditions recommended vide minutes of the 22nd EAC Meeting held during 14-15 November 2023 and the standard ToR conditions as applicable for Non-coal mining projects:-

i. PP should undertake a study to illustrate whether the proposed mining will lead to sea water ingression or not.

ii. PP needs to undertake the construction of a water reservoir within the ML area to meet its water requirement for mining operation; accordingly, it shall submit an action plan.

iii. PP needs to undertake a study regarding the movement of wildlife especially lions near the mine lease area and submit a certificate from CWLW for the same.

1.3 Jajang Iron Ore Mine (ML Area: 666.150 Ha: as per RoR /669.078 Ha: as per DGPS Survey) with Iron Ore Production Capacity: 16.5 Million TPA & Installation of Wet Beneficiation Plant: 6.0 Million TPA capacity located at Villages: Jajang, Joribahal, Palsa (Ka), Bandhuabeda, Tehsil: Barbil, District: Keonjhar, State: Odisha – Regarding Amendment in Environment Clearance

[F.No.J-11015/96/2012-1A. II(M), Proposal No. IA/OR/MIN/469492/2024, Consultant - J. M. EnvironetPvt. Ltd.]

The instant proposal is for Amendment in EC dated 13.03.2015, 09.11.2015 & 13.12.2021 granted to Jajang Iron Ore Mine with the production capacity of 16.5 MTPA & Installation of Wet Beneficiation Plant 6.0 MTPA in the ML Area of 666.150 Ha by M/s JSW Steel Ltd located at Villages Jajang, Joribahal, Palsa (Ka), Bandhuabeda, Tehsil Barbil, District Keonjhar, State Odisha.

2. The details of the project as ascertained from the document submitted by the Project Proponent are given as under:

i. The mine lease area is located between Latitude (N) N $21^0$54' 50.01270" to N 21^0 56' 09.90308" Longitude E $85^0$24' 49.65672" to E $85^0$26' 45.52758". The mine lease rea falls under the Survey of India Toposheet No. Core Zone: F45N5 (73 G/5) Buffer Zone: F45N5 (73 G/5), F45N9 (73 G/9) F45H8 (73 F/8), F45H12 (73 F/12) and falls in Seismic Zone-II.

ii. The proposed project activity is listed at schedule no. 1 (a) (3) for Mining of Mineral & 2 (b) (3) for Mineral Beneficiation falls under Category "A" as the mining lease area is greater than 250 ha and appraised at the Central level.

3. The Committee during the EAC meeting observed the following:

i. The instant proposal was considered in the 30th EAC Meeting held during 12-14 June 2024 wherein EAC deferred the proposal for want of certain information. Accordingly, an ADS was raised and the PP vide letter dated 19.07.2024 submitted its reply on Parivesh.

ii. Further, PP vide email dated 05.08.2024 and with the attached letter dated 03.08.2024 requested for withdrawal of the instant proposal for Amendment in Environment Clearance of Jajang Iron Ore Mine stating that as per the project feasibility, it is uneconomical and non-viable to have the beneficiation plant.

4. **Observation and Recommendation of the Committee:**

The Project Proponent vide email dated 05.08.2024 and with the attached letter, dated03.08.2024 stated the following:

"As per the project feasibility, it is uneconomical and non-viable to have the beneficiation.In view of above context, we earnestly request to kindly consider our submission and theproposal for amendment in EC may be withdrawn".

The EAC accepted the aforesaid request of the PP and **recommended** to **return** the proposal in the present form.

1.4 Padhiarka and Doliya Limestone mine of M/s Nirma Limited for mining of Limestone with production capacity of 1.5 MTPA in the mine lease area of 332.24 ha, located at Villages Padhiarka&Doliya, Tehsil Mahuva, District Bhavnagar, Gujarat.

[Online Proposal No. IA/GJ/MIN/443206/2023, F. No. J-11015/154/2016-IA. II(M), EIA Consultant: M/s Centre for Envotech and Management Consultancy Pvt. Ltd] – Environmental Clearance reg.

The proposal is for mining of Limestone in Padhiarka and Doliya Limestone mine of M/s Nirma Limited with production capacity of 1.5 MTPA in the mine leasearea of 332.24 ha, located at Villages Padhiarka&Doliya, Tehsil Mahuva, District Bhavnagar, Gujarat.

2. The details of the project as ascertained from the document submitted by the Project Proponent and as revealed from the discussions held during the meetingare given as under:

i. The mine lease area is located between Latitude 21°00'42.8152" N to 21°02' 9.7579" N and Longitude 71°40'10.0006"E to 71°41'9.9043"E. The mine lease area falls under the Survey of India Toposheet No: F42R12and falls in Seismic Zone-III.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category “A” as the mining lease area is greater than 250ha and appraised at the Central level.

iii. Details of Terms of Reference (ToR):

Date of application	Proposal No/ File No	Consideration by EAC	Details of ToR	Date of accord
27.09.2022	IA/GJ/MIN/ 400887/2022 J-11015/ 154/ 2016-IA.II(M)	18.10.2022	Terms of Reference (ToR) for M/s Nirma Limited for mining of Limestone in Padhiarka and Doliya Limestone mine with production capacity of 1.5 MTPA in the mine lease area of 332.24 ha, located at Villages Padhiarka&Doliya, Tehsil: Mahuva, District: Bhavnagar, Gujarat for undertaking detailed EIA/EMP study	28.11.2022

iv. Details of Mine Lease: -

a) The Project Proponent has submitted that initially the State Govt has granted the Letter of Intent for grant of mining lease vide letter no. MCR-102004-1945-CHH dated 15.02.2008 for mineral Limestone and Marl over an area of 616.7254 ha for a period of 30 years.
b) Then, the Govt. of Gujarat, Industries and Mines Department, vide Order no: MCR102004-1945-CHH dated 08.01.2017 granted the mining lease for Limestone and Marl to M/s Nirma Limited over an area of 333.24 ha for a period of 50 years for its captive consumption.
c) The mining lease deed was executed on 11.01.2017 between Dist. Collector, Bhavnagar, State Govt. and the lessee Nirma Ltd. for a period of 50 years and also registered the executed mining lease deed with Sub, Registrar, Mahuva on 11.01.2017under the provision of MMDR Amendment Act, 2015.

v. Land Use/Land Cover of the Mine Lease Area: -

Private land	199.2246 ha
Government land	133.0154 ha
Forest land	-
Total Mining lease area (MLA), ha	332.24 ha
Private land for crusher, workshop & other infrastructure outside the MLA	No any facilities outside the ML area. However crusher will be installed at company's Cement Plant.

vi. Mining plan details:

Review of Mining Plan including Progressive Mine Closure Plan approved by Indian Bureau of Mines	Letter No.	File No.: 684(4)(1)/MP-349(195)/2021-22 GNR/1129
	Date	05.08.2021
	Mineral & (Major/Minor)	Limestone (Major)
	Mine Lease Area, Ha	332.24
	Validity	2021-22 to 2025-26
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized	
Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Slurry explosive -cap sensitive and non-cap sensitive.	
Geological Reserves	28.177 Million tonne	
Mineable Reserves	10.707 Million tonne	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Top soil- 0.5 mi.cum OB/SB/IB/Mineral Rejects- Nil Waste-Nil	
Life of mine	11 years (Life of mine may be increased subject to conversions of resources under 333 category	

	into category of reserves 111)
Mine Bench Height & Bench Width	6.0 m, for working bench 12-15 m for closing (conceptual) bench Optimum
No. of Mine Benches	2
Existing Depth, m bgl	New mine
Ultimate Depth of Mining, m bgl	11 m
Ground Water Table, m bgl	13 m (Post monsoon)
Details of ground water intersection	No ground water will be encountered during planning stage i.e. in working plan in neither pre monsoon nor post monsoon season in any of the pits. Ground water will also not intersect during mining at the end of mine life.
Individual bench slope	80-85°
Overall pit slope	~ 45°
Details of existing/ proposed Crusher	Proposed crusher will be installed at Cement Plant.
Mineral Beneficiation	-
RoM output size	-
Transportation details including capacity of dumper/tipper, mode of transport and distance	Internal haul road from mine face to crusher and by conveyor from crusher to the Cement plant adjacent to the mine lease. For the Soda Ash Plant located at approx.100 km at Kalatalav, Bhavnagar limestone will be transported in dumpers/ trucks through National Highway 51. Internal haul road from mine face to crusher by means of dumper/tippers of 25 tonnes capacity.
Generation of Topsoil/OB & its Management during plan period & conceptual period	Top soil at plan period- 127122 cu.m, temporary stacking at one location Topsoil at conceptual period-372878 cu.m, simultaneously backfilling
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Nil
Additional information(if any)	Surface miner as well as ripper/dozer & rock breaker will be used for mining to minimize drilling & blasting.

vii. Water requirement:

Total water requirement	41 KLD	Fresh water	3 KLD
		Treated water	38 KLD
Source	i. Fresh water source Narmada water pipeline/Water tanker.		

	ii. Water harvested within mine lease during rainy season. iii. Treated water source- Reject water of RO /DM plant &Reject water of RO /DM plant (proposed at Cement plant)
Permission for withdrawal/ intersection along with details of grant and its validity	Permission for water withdrawal from Narmada water pipeline has been taken vide letter No. GWIL/Bhavnagar/Ind.conn./1257 dated 4.06.2008.

viii. Nearest village/town/ highway/interstate boundary/railway station/water bodies/ monument/ forest

Particulars	Particular's Name	Distance & Directions
Village	Madhiya	0.5 km, N
Town	Mahuva	9.5km, NE
Highway	NH-51 (Una-Mahuva highway)	0.7 km, N
Interstate Boundary	Rajasthan	500 KM,N
Railway Station/Railway line	Amrutvel	4.5 km, N
Water Bodies	Arabian Sea Coast	0.5 km, S from the HTL
	Samdiyala Salinity ingress control bund	2.3 km, WSW
	Bhambhali River	3.6 Km, W
Forest	RF near Patwa	0.4 KM,SW
	RF near Doliya	0.4 KM,S
	RF near Dudheri	0.6 KM,SSE
	RF near Gujarda	2.3 KM,E

ix. Presence of Environmentally Sensitive areas in the study area:

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/ No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest Land within the mine lease area and (if yes) status of Forest Clearance	No	The Project Proponent has submitted the letter from the Office of the Principal Chief Conservator of Forests vide Lr.No. WLP/32/C826-827/2021-22 dated 13.01.2022 regarding the map showing the location of protected areas within 10km of the Limestone mining project and the and distance of protected areas and proposed Limestone mine.
National Park	No	
Wildlife Sanctuary	No	
Elephant/Tiger Reserve	No	
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)	No	

		<table><tr><td>Protected areas</td><td>Distance between Limestone mines and Protected areas</td></tr><tr><td>Gir National Park</td><td>79.0 km</td></tr><tr><td>Gir Wildlife Sanctuary</td><td>47.6 km</td></tr><tr><td>Mitiyala Wildlife Sanctuary</td><td>46.7 km</td></tr></table> The Project Proponent has submitted the letter from the Office of the Deputy Chief Conservator of Forest, Bhavnagar vide letter no. A/GMN/T11/2075/22-23 dated 27.01.2023 certifying that the nearest turtle rearing/breeding site is located at a distance of about 70km away from the mines.
Coastal Regulation Zone (CRZ)	No	The Project Proponent has submitted the letter from the Government of Gujarat, Forest and Environment Dept vide Lr no.ENV-10-2023-170-T dated 19.07.2023stating that the proposed project of mining at Padhiarka&Doliya mine lease (333.24 ha), District Bhavnagar is outside CRZ area.
Schedule-I species (No.s and name of schedule-I species with authenticated letter)	Yes	The Project Proponent has submitted the authenticated list of flora and fauna from the Office of the Deputy Forest Conservator vide Lr.No: A/Jaman/Te.11/2302/ 17-18 dated 05.02.2018 stating that there are three Schedule-I species such as Peafowl, Chinkara and Asiatic lion in the study area. After the amendment of the Wild Life (Protection) Amendment Act, 2022,No 18 of 2022, a number of additional species have been added into Schedule-I such as Leopard, Striped hyaena, Jackal, Bengal fox, Indian porcupine,

		Jungle cat, Grey wolf, Dog faced water snake, Russell viper, CheckeredKeelback, Indian Rat snake, Red sand boa and Naag/cobra.
Wildlife Conservation Plan	Yes	On the basis of the fauna study findings & list of fauna authenticated by Forest Department, Wildlife Conservation Plan was prepared and submitted for approval. The Wildlife Conservation Plan was approved by the Chief Wildlife Warden vide Lr. No. WLP/32/C670-672 dated 20.12.2021 with a budget of Rs. 19.9 Lakhs for the conservation of wildlife in the study area.

x. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	18.50 Ha.
Budget for green plant & plantation till the end of life of mine.	Rs. 56.10 Lakhs
Budget for nursery	-
Details of existing plantation and its survival rate	-
No. of tree cuts in the mine lease area and compensatory afforestation	As per actual during mining
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	5.0
50 m safety zone of nallah, roads, electric lines	3.0
500 m safety zones of nearest habitation villages	-
Additional information (if any)	10.50 ha (Backfilled area (Govt. wasteland))

xi. Baseline detail:

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	01.03.2021 to 02.06.2021
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Summer
Predominant Wind direction (From)	South
Ambient Air Quality (no. of locations) and results – 16 locations	PM10: 27.6 - 71.1 µg/m^3 PM2.5: 11.2 – 40.0 µg/m^3 SO2: 2.7 – 10.2 µg/m^3

	NO2: 3.6 – 14.5 µg/m^3
Noise level (no. of locations) and results – 16 locations	Day Time: 47.57 dB(A) – 52.46 dB(A) Night Time: 39.42 dB(A) - 42.89 dB(A)
Water Quality (no. of locations) and results - 12Ground water and 3 Surface water	All the parameters of ground water were well within the permissible limits as per IS 10500: 2012. The surface water quality in all samples was found B to below E class. The result indicates that the maximum and minimum values of DO ranges between 5.8 to 6.3 mg/l, hardness ranged between 360 - 8300 mg/l in surface water.
Soil Quality (no. of locations) and results – 12 locations	Soil quality was monitored at 12 no. of stations. The result indicates that the maximum and minimum values of pH ranges between 7.7 - 8.2, Potassium ranges from 157.0 - 845.0 kg/ha and Nitrogen ranges from 0.01 - 12.57mg/kg.
Hydro geological study and results	As per Hydrogeological & Hydrological Studies of core and buffer zone of Padhiarka&Doliya Limestone Mine, the qualitative aspects of ground water shows that salinity ingress from sea has taken place up to over 3 km from Arabian sea reaching center of buffer zone including mines falling in core zone.The ground water flow direction is towards south in general. The mining activity will not intersect the ground water table, no mine seepage is envisaged.
Traffic study (no. of locations) and results	The traffic volume survey was conducted on Bhavnagar to Una Road (NH8E/51) Near Vangar Village. Total numbers of vehicles were found as 6793 per day and equivalent PCUs is 9382 per day.There will be daily movement of 480 numbers of dumpers (to & fro) per day or 1440 PCU/ day on the road. V/C = 31.27.

xii. Public Hearing (PH) Details:

Advertisement for PH with date (name of major national daily and one regional vernacular daily newspaper)	26.03.2023 in Sandesh Newspaper (Gujarati) & Indian Express (English)
Date of PH	28.04.2023 @ 01:00 PM
Venue	At the premises of Nirma Cement Plant

	Area, NH 8E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist. Bhavnagar
Chaired by	Shri R.K Mehta (IAS), District Collector & District Magistrate, Bhavnagar District & Regional Officer, GPCB Bhavnagar
Main issues raised during PH	Air pollution, salinity ingression, wildlife protection, acquisition of agriculture land
Budget proposed for addressing issues raised during PH over 3 years	Rs 77 Lakhs

xiii. Resettlement & Rehabilitation (R&R):

R & R details	The total mine lease area is 332.24 ha, out of which Govt. land is 133.0154 ha and Private land is 199.2246 ha.Land will be required for quarrying an area of 100.61 ha of Private land and Government land including 08 houses/hutment in Padhiarka village and 27 houses/hutment in Doliya villages. The houses/hutment fall in the conceptual pits of the mine lease. There will be total of 683 project affected land losers. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. total compensation will be Rs 35.0 Lakhs. In addition to above, the registration cost of sale of the land and homesteads shall be borne by the Company. Assuming it to be 6% of theentire costs of sale, the total resettlement budget works out to be Rs. 59.93 lakhs (6% of land value).

xiv. Court case details:

Court Case, No and its present status	The Project Proponent has submitted an undertaking vide letter dated 07.10.2023 stating that there is no litigation on the project either at NGT or any other court of law related to environment and pollution matters in which the project proponent is a respondent.
Undertaking by Project Proponent w.r.t court case	

xv. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	The Project Proponent has submitted an undertaking by way of notarized Affidavit dated 09.10.2023 stating that the proposal does not involve violation of Ministry's OM dated 30.05.2018.
Undertaking by Project Proponent in EIA/EMP report	The Project Proponent has submitted an undertaking vide letter dated 04.01.2023 stating that the contents (information and data) as given by

	the Consultant in the EIA/EMP report are factually correct with full knowledge of the undersigned (Shri Ashish Desai).
Undertaking by Consultant in EIA/EMP report	The Director of the EIA Consultant (M/s Centre for Envotech& Management Consultancy Pvt. Ltd) has informed that the baseline data was generated by MoEF&NABL Accredited Laboratory M/s Min Mec R&D Laboratory, a division of Min Mec Consultancy Pvt. Ltd., New Delhi and the same has been verified and also confirmed that he shall be fully accountable for any misleading information mentioned in this statement.

xvi. Details of the Environmental Management Plan (EMP):

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)
Pollution Control	0.271	9.66
Pollution monitoring	0.016	3.88
Occupational health	0.011	0.65
Environmental Studies, etc.	0.10	_
Green belt	_	5.10
Reclamation	_	5.85
Others (Environmental studies, Rehabilitation, Realignment, Expert advice, fencing etc.	_	6.03
Overheads	_	0.30
Total	0.3980	31.47

xvii. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	1.16
Project Cost	29
Employment (No.s)	55

xviii. Earlier, The Proposal was considered in the 21st EAC meeting held during 18-20th October, 2023 wherein the Committee has deferred the proposal for the submission of requisite information. The Project Proponent has submitted the relevant information on Parivesh, accordingly the proposal was considered in the 28th EAC (NCM) during 14-15thMarch, 2024 wherein the Committee deferred the proposal for the submission of requisite information. The Project Proponent vide letter dated 10.05.2024 submitted the reply against the observation of 28th EAC meeting. As per the submission of Project Proponent the Committee considered

the proposal again during the 30th EAC meeting held during 12-14thJune 2024 wherein EAC deferred the proposal for want of certain information. The Committee raised ADS and the PP submitted its reply on Parivesh Portal on 15.07.2022. The ADS and Reply is given as under:

S.No.	ADS	Reply by PP
1	The PP needs to get their report entitled "Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage" vetted by institute of National repute having specialization on conservation and protection of migratory birds. The engaged institute shall also submit site specific tangible mitigative measures to ensure the protection of these migratory birds.	PP have submitted the vetting of report entitled "Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage" to Salim Ali Center for Ornithology and Natural History (SACON), Coimbatore, South India Centre of Wildlife Institute of India & an initiative of MoEF&CC, GoI. The Project Proponent informed that the SACON will submit the site specific mitigative measure, if any, other thanmentioned in the vetted report, after their site visit in the winter season. Nirma Ltd. has reported that they will comply the recommendations of SACON.
2	PP needs to submit the timeline for completing the installation of OLBC upon the setting up of cement plant in the form of an undertaking.	PP have submitted an undertaking dated 11.07.2024 stating the following: • PP will establish OLBC either side of the highway based on the technical possibility & feasibility for conveying limestone from mines to cement plant on setting up of cement plant. • The OLBC is proposed in northern side of the National Highway from Pit No. 1 of Gujarda, Dudhala&Dudheri mine and Pit no. 1 of Vangar&Madhiya Mine to National Highway for conveying limestone. The exact length and alignment of OLBC shall be based on

		technicalpossibility & feasibility report and will be installed within two years upon setting up of cement plant.

As per the above submission of Project Proponent, the Committee considered the proposal again in the 32nd EAC meeting for the appraisal of Environmental Clearance.

3. Observation and Recommendation of the Committee:

The instant proposal was considered along with Vangar & Madhiya Limestone Mine and Gujarda, Dudheri & Dudhala Limestone Mine proposal of M/s Nirma Limited. The Project Proponent and the Consultant presented the ADS reply to the EAC. The EAC noted that the PP has obtained the vetting of the report entitled "Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage (Central Asian Flyway)" from Salim Ali Center for Ornithology and Natural History (SACON) Coimbatore. The Project Proponent also submitted the conclusion of the vetting report wherein SACON has stated the following:-

" (g) Though the report provides an overview of management requirements for mitigation of potential impacts of mining on migratory birds, a systematic field survey covering the main winter migratory season would enable us to develop a site-specific action plan for the conservation of migratory birds and other avifauna of conservation significance in the landscape.

h) A detailed field survey on abundance, distribution, and habitat use of the migratorybirds in and around the mining blocks (esp. the IBA covering the Nikol-Samadhiyala-Malan bandharas) during the peak migratory season (December-January) needs to be conducted for understanding any site- and species-specific impacts arising from mining and associated activities. In particular migratory taxa like cranes, waders, ducks & geese, and migrant passerines should be studied.

To address the shortcomings of the study as discussed above, SACON has just initiated a study to cover the upcoming winter migratory season of birds. The SACON study will update the migratory season data and would bring out detailed site-specific recommendations, which shall be implemented by the Project Proponent to minimize and mitigate the impacts of the proposed limestone mines by Nirma Ltd. on the migratory birds and their habitats in Mahuva tehsil of Bhavnagar district in Gujarat."

In view of the above conclusion of the study, the EAC was of the opinion that PP should implement the site specific recommendations under the supervision of SACON to mitigate the effects of mining on migratory species and should submit an action taken report to the Ministry on yearly basis. In this regard PP submitted and undertaking dated 11.07.2024 stating that they will implement all the mitigative

measures mentioned in the aforesaid study report and it will comply with all the additional specific mitigative measures suggested by SACON.

Further EAC enquired about the timeline for installation of OLBC. PP informed that they will be completing the installation of OLBC within two years upon the setting up of cement plant and also submitted an undertaking dated 11.07.2024. As per the undertaking the OLBC is proposed in the northern side of the National Highway (NH) from Pit no. 1 of Gujarda, Dudhala & Duheri mine and Pit no. 1 of Vangar & Madhiya Mine to National Highway for conveying the limestone. PP during the EAC meeting committed that the they will not use drilling blasting operations and they will use only the surface miner-dumper and ripper dozer for mining purposes and implementation report to be submitted to Ministry's Regional Office within six months.

Based on the above discussion, EAC recommended the proposal in the 32nd EAC meeting held during 12-13th August 2024 for Environmental Clearance for Padhiarka and Doliya Limestone mine of M/s NirmaLimited for mining of Limestone with production capacity of 1.5 MTPA in the mine lease area of 332.24 ha, located at Villages Padhiarka&Doliya, Tehsil Mahuva, District Bhavnagar, Gujarat under provisions of EIA Notification, 2006 and its amendments therein with following specific conditions in addition to standard conditions applicable to the non-coal mining projects:-

i. PP should implement the site specific recommendations as advised by SACON to mitigate the effects of mining on migratory species and should submit an action taken report to the Ministry on yearly basis.

ii. PP needs to complete the installation of OLBC (Over Land Belt Conveyor) in the northern side of the National highway from pit no. 1 of Gujarda, Dudhala and Dudheri mine and pit no. 1 of Vangar&Madhiya mine to national highway for conveying limestone within 2 years upon the setting up of Cement plant.

iii. PP shall use only the surface miner- and ripper dozerfor mining purposes and an implementation report to be submitted to Ministry's Regional Office within six months. As committed by the Project Proponent during the Presentation drilling/blasting methods will not be followed.

iv. The PP needs to execute the progressive backfilling plan in order to restore the land for the Agriculture or Pisciculture activity.

v. The Project Proponent shall also organize employment-based apprenticeship/ internship training program every year with appropriate stipend for the youth and other programs to enhance the skill of the local people. The data should be maintained for the training imparted to the persons and the outcome of the training, for the assessment of the training program should be analyzed periodically and improved accordingly. The preference shall be given to the local people for the purpose of employment. PP shall undertake skill

development programme for the local population as per Apprenticeship Act 1961. An implementation report in this regard shall be submitted to Ministry's Regional Office on an annual basis.

vi. The Project Proponent needs to submit the proof of submission of funds for Wildlife Conservation plan and its initiation/commencement by Forest Department to Regional Office of the Ministry. The Project Proponent should follow-up the status of implementation on Wildlife Conservation Plan from the Forest Officials and the same shall be submitted to the Ministry's Regional Office in the six monthly compliance reports.

vii. The Project Proponent shall monitor the air quality, noise level, water quality, water level and ground vibration during drilling and blasting at the edge of the mine, near the village, school and at other sensitive receptors and such collected data shall be submitted quarterly to the Ministry's Regional Office.

viii. The Project Proponent needs to install the permanent water sprinklers along the haul road and the approach road. Further, 10 nos. of fog canon/mist sprayer of atleast 40 m throw shall be installed at various locations in the mine area. Effective dust suppression system shall also be adopted at other parts of the mining lease to arrest the fugitive dust emission.

ix. The air pollution control equipment's like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at areas prone to air pollution. PP shall take necessary measures to avoid generation of fugitive dust emissions. The dense plantation shall be carried out in the vicinity of the crusher. The Stack emission monitoring of the Crusher shall be carried out at periodic intervals.

x. The Project Proponent shall ensure that the transportation shall not occur through village road or any other public road.

xi. The Project Proponent needs to explore the possibility to reduce the water consumption by using non-toxic chemicals.

xii. The Project Proponent needs to complete the entire 7.5 m peripheral plantation, safety barrier plantation and gap plantation within three years. The Project Proponent should plant quality sapling of appropriate height of native and fruit bearing species. In case of tall transplants (seedlings), the seedlings should have proper-trained rootstock with root biomass commensurate with seedling height to ensure good growth after out planting. Plantation shall be undertaken in consultation with the State Forest Department. The Project Proponent shall make the actual count on the saplings planted and its survival rate and in case of failure of achievement of 95% survival rate, action plan for

achieving the target survival rate shall be submitted to the Ministry's Regional Office.

xiii. The Project Proponent should adopt the proper mitigation measures as proposed under EMP with the budget of Rs. 0.3980 Crores (Capital cost) and 31.47 Lakhs/Annum (Recurring cost). The adoption of mitigation measures and monitoring of the same as proposed in the EMP shall be done under the supervision of the qualified environmental personnel. The implementation status of the same shall be submitted to the Ministry's Regional Office. The Project Proponent should establish in house (at project site) environment laboratory for measurement of environment parameters with respect to air quality and water (surface and ground). A dedicated team to oversee environment management shall be setup at site, which should comprise of Environment Engineers, Laboratory chemist and staff for monitoring of air, water quality parameters on routine basis instead of engaging environment monitoring laboratories/consultants. Any non-compliance or infringement should be reported to the concerned authority.

xiv. The Project Proponent shall conduct third party audit of compliance of EC condition at an interval one year and its report shall be submitted to concerned IRO, MoEF&CC.

xv. The budget on Public Hearing for Padhiarka and Doliya Limestone Mine of Rs. 10 Lakhs (capital cost) and Rs. 67 Lakhs (for 3 years, as per the EIA_EMP chapter no. 7.5.1)to address the concerns raised by the public in the public hearing is to be completed within 3 years from the date of start of mining operations. PP shall comply with all action plans made for public hearing concerns and make regular maintenance and record the progressive activity outcomes. The Project proponent shall ensure that the activities proposed under the public hearing is different from the CSR activities.

xvi. The Project Proponent shall create awareness among the local people working within the project area as well as its surrounding area on the ban of Single Use Plastic (SUP) in order to ensure the compliance of Notification published by MoEF&CC on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report.

xvii. The Project Proponent shall explore the possibility of using atleast 20% of Electric vehicles/CNG/Solar instead of diesel operation within three years. PP shall explore possibility of generation of electricity through Solar Power Plant.

xviii. The Project Proponent shall provide the rainwater harvesting structure at mine office and other infrastructures to recharge the ground water.

xix. The Project Proponent needs to provide the RO drinking water supply and also by laying network of pipelines to the nearby villages at free of cost.

xx. The Project Proponent needs to obtain the permission from CGWA before intersection of ground water.

xxi. The Project Proponent should periodically monitor and maintain the health records of the mine workers digitally prior to mining operations, at the time of operation of mine and post mining operations. Regular surveillance on Silicosis shall be carried through regular occupational health check-up every year for mine workers. PP shall also organize medical camp for the benefit of the local people and also the monitor the health impacts due to mining activity.

xxii. The mining lease holders shall, after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. The implementation report of the above said condition shall be submitted to the Ministry's Integrated Regional Office.

xxiii. The Project Proponent should install the Continuous Ambient Air Quality Monitoring Stations (CAAQMS) as per the scientific study and in consultation with CPCB/SPCB. The real time data so generated should be displayed digitally at entry and exit gate of mine lease area for public display and shall be linked to server of CPCB/SPCB.

xxiv. The Project Proponent needs to use modern equipment's such as Camera Traps for ensuring presence and movement of wild animals in the study area in consultation with Wildlife Wing of Forest Department. Appropriate interventions shall be taken to minimise stress conditions for wild animals and to avoid Man-Animal conflict.

xxv. PP needs to comply the OM dated 27.07.2024, where it is categorically stated that the plantation of saplings shall be carried out in the earmarked 33% greenbelt area as part of the tree plantation campaign एकपेड़माँकेनाम.

1.5 Vangar&Madhiya Limestone Mine of M/s Nirma Limited for mining of Limestone with production capacity of 1.6 MTPA in the mine lease area of 612.1336 ha, located at Villages Vangar&Madhiya, Tehsil: Mahuva, District: Bhavnagar, Gujarat.

[Online Proposal No: IA/GJ/MIN/443498/2023; F.No: J-11015/152/2016-IA.II(M), EIA Consultant: M/s Centre for Envotech and Management Consultancy Pvt. Ltd] - Environmental Clearance reg.

The proposal is for mining of Limestone in Vangar&Madhiya Limestone Mine of M/s Limited for mining of Limestone with production capacity of 1.6 MTPA in the mine lease area of 612.1336 ha, located at Villages Vangar&Madhiya, Tehsil Mahuva, District Bhavnagar, Gujarat.

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. The mine lease area is located between Latitude 21º01'44.54" to 21º 03' 40.04" N and Longitude 71º39'18.3"E to 71º41'05"E. The mine lease area falls under the Survey of India Toposheet No. 41 O/12 (restricted)and falls in Seismic Zone-III.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category “A” as the mining lease area is greater than 250ha and appraised at the Central level.

iii. Details of Terms of Reference (ToR):

Date of application	Proposal No/ File No	Consideration by EAC	Details of ToR	Date of accord
18.11.2022	IA/GJ/MIN/ 403568/2022 J-11015/152/ 2016-IA.II(M)	5-6 Dec., 2022	Terms of Reference (ToR) for mining of Limestone in Vangar&Madhiya Limestone Mine of M/s Nirma Limited for mining ofLimestone with production capacity of 1.6 MTPA in the mine lease area of 612.1336 ha, located at Villages Vangar&Madhiya, TehsilMahuva, District Bhavnagar, Gujarat for undertaking detailed EIA/EMP study	23.12.2022

iv. Details of Mine Lease: -

d) The Project Proponent has submitted that initially the State Govt has granted the Letter of Intent for grant of mining lease vide letter no. MCR-102004-1827-

CHH dated 15.02.2008 for mineral Limestone and Marl over an area of 1225.8553 ha for a period of 30 years.

e) Then, the Govt. of Gujarat, Industries and Mines Department, vide Order no: MCR102004-1827-CHH dated 08.01.2017 granted the mining lease for Limestone and Marl to M/s Nirma Limited over an area of 612.1336 hafor a period of 50 years for its captive consumption.

f) The mining lease deed was executed on 11.01.2017 between Dist. Collector, Bhavnagar, State Govt. and the Project Proponent, M/s Nirma Ltd. for a period of 50 years and also registered the executed mining lease deed with Sub, Registrar, Mahuva on 11.01.2017under the provision of MMDR Amendment Act, 2015.

v. Land Use/Land Cover of the Mine Lease Area: -

Private land	586.4789 ha
Government land	25.6547 ha
Forest land	-
Total Mining lease area (MLA), ha	612.1336 ha
Private land for crusher, workshop & other infrastructure outside the MLA	No any facilities outside the ML area. However crusher will be installed at company's Cement Plant.

vi. Mining plan details:

Review of Mining Plan including Progressive Mine Closure Plan was approved by Indian Bureau of Mines	Letter No.	File No. 684(4)(1)/MP-347(196)/2021-22GNR/1125
	Date	05.08.2021
	Mineral & (Major/Minor)	Limestone, Major mineral
	Mine Lease Area, Ha	612.1336
	Validity	2021-22 to 2025-26
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized	
Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Slurry explosive -cap sensitive and non-cap sensitive.	
Geological Reserves	35.539 Million tonnes	
Mineable Reserves	14.913 million tonnes	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Top soil- 0.99 mi.cum OB/SB/IB/Mineral Rejects- Nil Waste-Nil	
Life of mine	13 years (Life of mine may be increased subjectto conversions of resources under 333 categoryinto category of reserves 111)	

Mine Bench Height & Bench Width	6.0 m, for working bench 12-15 m for closing (conceptual) bench Optimum
No. of Mine Benches	2
Existing Depth, m bgl	New mine
Ultimate Depth of Mining, m bgl	10 m
Ground Water Table, m bgl	15 m (Post monsoon)
Details of ground water intersection	No ground water will be encountered during planning stage i.e. in 5 years of working plan in neither pre monsoon nor post monsoon season in any of the pits. However, the ground water table may get touched in post monsoon in pit no. 4 & 5 when the proposed conceptual pit bottom level of +1.0 m AMSL is achieved. To avoid any accidental intersection of ground water table, the Company has now decided to restrict mining depth to +2.0 m AMSL in pit no. 4 & 5.
Individual bench slope	80-85°
Overall pit slope	~ 45°
Details of existing/ proposed Crusher	Proposed crusher will be installed at Cement Plant.
Mineral Beneficiation	-
RoM output size	-
Transportation details including capacity of dumper/tipper, mode of transport and distance	Internal haul road from mine face to crusher and by conveyor from crusher to the Cement plant adjacent to the mine lease. For the Soda Ash Plant located at approx.100 km atKalatalav, Bhavnagar limestone will be transported in dumpers/ trucks through National Highway 51. Internal haul road from mine face to crusher means of dumper/tippers of 25 tonnes capacity.
Generation of Topsoil/OB & its Management during plan period & conceptual period	Top soil at 1st plan period - 150000 cu.m, temporary stacking at one location Top soil at 2nd plan period- 840000 cu.m, temporary stacking at one location Top soil at conceptual period-380000 cu.m, simultaneously backfilling
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Nil
Additional information(if any)	Surface miner as well as ripper/dozer & rock

	breaker will be used for mining to minimize drilling & blasting.

vii. Water requirement:

Total water requirement	42 KLD	Fresh water	3 KLD
		Treated water	39 KLD
Source	i. Fresh water source Narmada water pipeline/Water tanker. ii. Water harvested within mine lease during rainy season. iii. Treated water source- Reject water of RO /DM plant &Reject water of RO /DM plant (proposed at Cement plant)		
Permission for withdrawal/ intersection along with details of grant and its validity	Permission for water withdrawal from Narmada water pipeline has been taken vide letter No. GWIL/ Bhavnagar/Ind.conn./1257 dated 4.06.2008.		

viii. Nearest village/town/ highway/interstate boundary/railway station/water bodies/monument/ forest:

Particulars	Particular's Name	Distance & Directions
Village	Vangar Madhiya	0.25 km, NW 0.25 km, SE
Town	Mahuva	6.2km, ENE
Highway	NH-51 (Una-Mahuva highway)	Within
Interstate Boundary	Rajasthan	Approx.500 KM,N
Railway Station/Railway line	Amrutvel	2.0 km, N
Water Bodies	Arabian Sea Coast	3.4 km S to the HTL
	Samdiyala Salinity ingress control bund	2.3 km, SSW
	Bhambhali River	0.9 Km, W
	Garasawo River	2.5 Km,NE
Forest	RF near Patwa	2.1 KM,S
	RF near Doliya	3.3 KM,SSE
	RF near Dudheri	3.9 KM,SE
	RF near Gujarda	4.3 KM,SE

ix. Presence of Environmentally Sensitive areas in the study area:

Forest Land/ Protected Area/	Yes/	Details of Certificate/letter issued by the

<table>
<tr><td>Environmental Sensitivity Zone</td><td>No</td><td>concerned Department mentioning the Lr no, date of grant and remarks</td></tr>
<tr><td>Forest Land within the mine lease area and (if yes) status of Forest Clearance</td><td>No</td><td rowspan="5">The Project Proponent has submitted the letter from the Office of the Principal Chief Conservator of Forests vide Lr.No: WLP/32/C826-827/2021-22 dated 13.01.2022 regarding the map showing the location of protected areas within 10km of the Limestone mining project and the and distance of protected areas and proposed Limestone mine.
<table><tr><td>Protected areas</td><td>Distance between Limestone mines and Protected areas</td></tr><tr><td>Gir National Park</td><td>76.0 km</td></tr><tr><td>Gir Wildlife Sanctuary</td><td>44.2 km</td></tr><tr><td>Mitiyala Wildlife Sanctuary</td><td>43.5 km</td></tr></table>
The Project Proponent has submitted the letter from the Office of the Deputy Chief Conservator of Forest, Bhavnagar vide letter no. A/GMN/T11/2075/22-23 dated 27.01.2023 certifying that the nearest turtle rearing/breeding site is located at a distance of about 70km away from the mines.</td></tr>
<tr><td>National Park</td><td>No</td></tr>
<tr><td>Wildlife Sanctuary</td><td>No</td></tr>
<tr><td>Elephant/Tiger Reserve</td><td>No</td></tr>
<tr><td>Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)</td><td>No</td></tr>
<tr><td>Coastal Regulation Zone (CRZ)</td><td>No</td><td>Arabian Sea Coast3.4 km S to the HTL
The proposed project lies beyond distance of 0.5 km from High Tide Line of Arabian Sea Coast. The CRZ map has been prepared by Institute of Remote Sensing, Anna University, Chennai.</td></tr>
<tr><td>Schedule-I species (No.s and name of schedule-I species with authenticated letter)</td><td>Yes</td><td>The Project Proponent has submitted the authenticated list of flora and fauna from the Office of the Deputy Forest Conservator vide Lr.No. A/Jaman/Te.11/233/17-18 dated 08.02.2018 stating that there are three Schedule-I species such as Peafowl,</td></tr>
</table>

		Chinkara and Asiatic lion in the study area. After the amendment of the Wild Life (Protection) Amendment Act, 2022,No 18 of 2022, a number of additional species have been added into Schedule-I such as Leopard, Striped hyaena, Jackal, Bengal fox, Indian porcupine, Jungle cat, Grey wolf, Dog faced water snake, Russell viper, CheckeredKeelback, Indian Rat snake, Red sand boa and Naag/cobra.
Wildlife Conservation Plan	Yes	On the basis of the fauna study findings & list of fauna authenticated by Forest Department, Wildlife Conservation Plan was prepared and submitted for approval. The Wildlife Conservation Plan was approved by the Chief Wildlife Warden vide Lr.No: WLP/32/C670-672 dated 20.12.2021 with a budget of Rs. 19.9 Lakhs for the conservation of wildlife in the study area.

x. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	26.50 Ha.
Budget for green plant & plantation till the end of life of mine.	Rs 80.35 Lakhs
Budget for nursery	-
Details of existing plantation and its survival rate	-
No. of tree cuts in the mine lease area and compensatory afforestation	As per actual during mining
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	16.50
50 m safety zone of nallah, roads, electric lines	10.00

xi. Baseline detail:

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data	01.03.2021 to 02.06.2021

collection	
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Summer
Predominant Wind direction (From)	South
Ambient Air Quality (no. of locations) and results – 16 locations	PM10: 27.6 –71.1 µg/m^3 PM2.5: 11.2 – 40.0 µg/m^3 SO2: 2.7 – 10.2 µg/m^3 NO2: 3.6 – 14.5 µg/m^3
Noise level (no. of locations) and results – 16 locations	Day Time: 47.57 dB(A) – 52.46 dB(A) Night Time: 39.42 dB(A) - 42.89 dB(A)
Water Quality (no. of locations) and results - 12Ground water and 3 Surface water	All the parameters of ground water were well within the permissible limits as per IS 10500: 2012. The surface water quality in all samples was found B to below E class. The result indicates that the maximum and minimum values of DO ranges between 5.8 to 6.3 mg/l, hardness ranged between 360 - 8300 mg/l in surface water.
Soil Quality (no. of locations) and results – 12 locations	Soil quality was monitored at 12 no. of stations. The result indicates that the maximum and minimum values of pH ranges between 7.7 - 8.2, Potassium ranges from 157.0 - 845.0 kg/ha and Nitrogen ranges from 0.01 - 12.57mg/kg.
Hydro geological study and results	As per Hydrogeological & Hydrological Studies of core and buffer zone of Vangar&Madhiya Limestone Mine, the qualitative aspects of ground water show that salinity ingress from sea has taken place up to over 3 km from Arabian sea reaching center of buffer zone including mines falling in core zone.The ground water flow direction is towards south in general. As the mining (ultimate pit limit) is proposed up to (+) 1/ (+) 2m amsl, the mining pit will not have mine seepage till 13th year except direct rainfall as water level will not be intersected.
Traffic study (no. of locations) and results	The traffic volume survey was conducted on Bhavnagar to Una Road (NH8E/51) Near Vangar Village. Total numbers of vehicles were found as 6793 per day and equivalent PCUs is 9382 per day.There will be daily movement of 512 numbers of dumpers (to & fro) per day or 1536 PCU/ day on the road. V/C = 31.27.

xii. Public Hearing (PH) Details:

Advertisement for PH with date (name of major national daily and one regional	26.03.2023 in Sandesh Newspaper (Gujarati) & Indian Express (English)

vernacular daily newspaper)	
Date of PH	28.04.2023 @ 9:30 AM
Venue	At the premises of Nirma Cement Plant Area, NH 8E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist. Bhavnagar
Chaired by	Shri R.K Mehta (IAS), District Collector & District Magistrate, Bhavnagar District & Regional Officer, GPCB Bhavnagar
Main issues raised during PH	Air pollution, salinity ingression, wildlife protection, acquisition of agriculture land
Budget proposed for addressing issues raised during PH over 3 years	Rs. 34 Lakhs

xiii. Resettlement & Rehabilitation (R&R):

R & R details	The total mine lease area is 612.1336 ha, out of which Govt. land is 25.6547 haand Private land is 586.4789 ha.Land will be required for quarrying an area of 197.0 ha of Private land and Government land including houses/hutment in Vangar village (17 No.s)& houses/hutments Madhiya village (7 Nos). The houses/hutment fall in the conceptual pits of the mine lease. There will be total of 494 land losers. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. total compensation will be Rs. 24.0 Lakhs. In addition to above, the registration cost of sale of the land and homesteads shall be borne by the Company.

xiv. Court case details:

Court Case, No and its present status	The Project Proponent has submitted an undertaking vide letter dated 07.10.2023 stating that there is no litigation on the project either at NGT or any other court of law related to environment and pollution matters in which the project proponent is a respondent.
Undertaking by Project Proponent w.r.t court case	

xv. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	The Project Proponent has submitted an undertaking by way of notarized Affidavit dated 09.10.2023 stating that the proposal does not involve violation of Ministry's OM dated 30.05.2018.
Undertaking by Project Proponent in EIA/EMP report	The Project Proponent has submitted an undertaking vide letter dated 04.01.2023 stating that the contents (information and data) as given by

	the Consultant in the EIA/EMP report are factually correct with full knowledge of the undersigned (Shri Ashish Desai).
Undertaking by Consultant in EIA/EMP report	The Director of the EIA Consultant (M/s Centre for Envotech&Management Consultancy Pvt. Ltd) has informed that the baseline data was generated by MoEF&NABL Accredited Laboratory M/s Min Mec R&D Laboratory, a division of Min Mec Consultancy Pvt. Ltd., New Delhi and the same has been verified and also confirmed that he shall be fully accountable for any misleading information mentioned in this statement.

xvi. Details of the Environmental Management Plan (EMP):

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)
Pollution Control	0.241	9.54
Pollution monitoring	0.016	3.88
Occupational health	0.011	0.65
Environmental Studies, etc.	0.10	_
Green belt	_	5.10
Reclamation	_	11.39
Others (Environmental studies, Rehabilitation, Realignment, Expert advice, fencing etc.	_	5.28
Overheads	_	0.30
Total	0.3680	36.12

xvii. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	0.70
Project Cost	25
Employment (No.s)	58

xviii. The Proposal was considered in the 21st EAC meeting held during 18-20th October, 2023 wherein the Committee deferred the proposal for the submission of requisite information.The Project Proponent has submitted the relevant information on Parivesh, accordingly the proposal was considered in the 28th EAC (NCM) during 14-15th March 2024 wherein the Committee deferred the proposal for the submission of requisite information. The Project Proponent vide letter dated 10.05.2024 submitted the reply against the observation of 28th EAC meeting. As per the submission of Project Proponent, the Committee considered

the proposal again during the 30th EAC meeting held during 12-14th June 2024 wherein EAC deferred the proposal for want of certain information. The Committee raised ADS and the PP submitted its reply on Parivesh Portal vide letter dated 11.07.2022. The ADS and reply is given as under:

S.No	ADS	Reply by PP
1	The PP needs to submit the NoC from the Ministry of Defence for consideration of the instant project.	PP have submitted the Security clearance / NOC for Vangar and Madhiya Limestone Mine from the Ministry of Defence, Govt. of India, New Delhi vide letter no. 23(06)2022-D (G &GS-III)-pt, dated 05.07.2024.
2	The PP needs to get their report entitled "Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage" vetted by institute of National repute having specialization on conservation and protection of migratory birds. The engaged institute shall also submit site specific tangible mitigative measures to ensure the protection of these migratory birds.	PP have submitted the vetting of report entitled "Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage" to Salim Ali Center for Ornithology and Natural History (SACON), Coimbatore, South India Centre of Wildlife Institute of India & an initiative of MoEF&CC, GoI. The Project Proponent informed that the SACON would submit the site-specific mitigative measure, if any, other thanmentioned in the vetted report, after their site visit in the winter season. Nirma Ltd. has reported that they will comply the recommendations of SACON.
3	PP needs to submit the timeline for completing the installation of OLBC upon the setting up of cement plant in the form of an undertaking.	PP have submitted an undertaking dated 11.07.2024 stating the following: • PP will establish OLBC either side of the highway based on the technical possibility & feasibility for conveying limestone from mines to cement plant on setting up of cement plant. • The OLBC is proposed in northern side of the National Highway from Pit No. 1 of Gujarda,

		Dudhala&Dudheri mine and Pit no. 1 of Vangar&Madhiya Mine to National Highway for conveying limestone. • The exact length and alignment of OLBC shall be based on technical possibility & feasibility report and will be installed within two years upon setting up of cement plant.

As per the submission of above ADS reply, the Committee considered the proposal in this 32nd EAC meeting.

3. Observation and Recommendation of the Committee:

The instant proposal was considered along with Padhiarka and Doliya Limestone Mine Limestone Mine and Gujarda, Dudheri & Dudhala Limestone Mine proposal of M/s Nirma Limited. The Project Proponent and the Consultant presented the ADS reply to the EAC. PP informed the committee that they have obtained NoC from Ministry of Defence vide letterletter no. 23(06)2022-D (G &GS-III)-pt, dated 05.07.2024.The EAC noted that the PP has obtained the vetting of the report entitled "Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage (Central Asian Flyway)" from Salim Ali Center for Ornithology and Natural History (SACON) Coimbatore. The Project Proponent also submitted the conclusion of the vetting report wherein SACON has stated the following:-

" (g) Though the report provides an overview of management requirements for mitigation of potential impacts of mining on migratory birds, a systematic field survey covering the main winter migratory season would enable us to develop a site-specific action plan for the conservation of migratory birds and other avifauna of conservation significance in the landscape.

h) A detailed field survey on abundance, distribution, and habitat use of the migratory

birds in and around the mining blocks (esp. the IBA covering the Nikol-Samadhiyala-

Malan bandharas) during the peak migratory season (December-January) needs to be conducted for understanding any site- and species-specific impacts arising from mining and associated activities. In particular migratory taxa like cranes, waders, ducks & geese, and migrant passerines should be studied.

To address the shortcomings of the study as discussed above, SACON has just initiated a study to cover the upcoming winter migratory season of birds. The SACON study will update the migratory season data and would bring out detailed site-specific recommendations, which shall be implemented by the Project Proponent

to minimize and mitigate the impacts of the proposed limestone mines by Nirma Ltd. on the migratory birds and their habitats in Mahuva tehsil of Bhavnagar district in Gujarat."

In view of the above conclusion of the study, the EAC was of the opinion that PP should implement the site specific recommendations under the supervision of SACON to mitigate the effects of mining on migratory species and should submit an action taken report to the Ministry on yearly basis. In this regard PP submitted and undertaking dated 11.07.2024 stating that they will implement all the mitigative measures mentioned in the aforesaid study report and it will comply with all the additional specific mitigative measures suggested by SACON.

Further EAC enquired about the timeline for installation of OLBC. PP informed that they will be completing the installation of OLBC within two years upon the setting up of cement plant and also submitted an undertaking dated 11.07.2024. As per the undertaking the OLBC is proposed in the northern side of the National Highway (NH) from Pit no. 1 of Gujarda, Dudhala & Duheri mine and Pit no. 1 of Vangar & Madhiya Mine to National Highway for conveying the limestone.Project Proponent during the EAC meeting presented that the they will not use drilling blasting operations and they will use only the surface miner-dumper and ripper dozer for mining purposes and implementation report will be submitted to Ministry's Regional Office within six months.

Based on the above discussion, EAC **recommended** the proposal in the 32nd EAC meeting held during 12-13th August 2024 for Environmental Clearance for Vangar & Madhiya Limestone Mine of M/s Nirma Limited for mining of Limestone with production capacity of 1.6 MTPA in the mine lease area of 612.1336 ha, located at Villages Vangar&Madhiya, Tehsil: Mahuva, District: Bhavnagar, Gujaratunder provisions of EIA Notification, 2006 and its amendments therein with following specific conditions in addition to standard conditions applicable to the non-coal mining projects:-

i. PP should implement the site specific recommendations as advised by SACON to mitigate the effects of mining on migratory species and should submit an action taken report to the Ministry on yearly basis.

ii. PP needs to complete the installation of OLBC (Over Land Belt Conveyor) in the northern side of the National highway from pit no. 1 of Gujarda, Dudhala and Dudheri mine and pit no. 1 of Vangar & Madhiya mine to national highway for conveying limestone within 2 years upon the setting up of Cement plant.

iii. PP shall use only the surface miner- and ripper dozer for mining purposes and an implementation report to be submitted to Ministry's Regional Office within six months. As committed by the Project Proponent during the Presentation drilling/blasting methods will not be followed.

iv. The PP needs to execute the progressive backfilling plan in order to restore the land for the Agriculture or Pisciculture activity.

v. The Project Proponent shall also organize employment-based apprenticeship/ internship training program every year with appropriate stipend for the youth and other programs to enhance the skill of the local people. The data should be maintained for the training imparted to the persons and the outcome of the training, for the assessment of the training program should be analyzed periodically and improved accordingly. The preference shall be given to the local people for the purpose of employment. PP shall undertake skill development programme for the local population as per Apprenticeship Act 1961. An implementation report in this regard shall be submitted to Ministry's Regional Office on an annual basis.

vi. The Project Proponent needs to submit the proof of submission of funds for Wildlife Conservation plan and its initiation/commencement by Forest Department to Regional Office of the Ministry. The Project Proponent should follow-up the status of implementation on Wildlife Conservation Plan from the Forest Officials and the same shall be submitted to the Ministry's Regional Office in the six monthly compliance reports.

vii. The Project Proponent shall monitor the air quality, noise level, water quality, water level and ground vibration during drilling and blasting at the edge of the mine, near the village, school and at other sensitive receptors and such collected data shall be submitted quarterly to the Ministry's Regional Office.

viii. The Project Proponent needs to install the permanent water sprinklers along the haul road and the approach road. Further, 10 nos. of fog canon/mist sprayer of atleast 40 m throw shall be installed at various locations in the mine area. Effective dust suppression system shall also be adopted at other parts of the mining lease to arrest the fugitive dust emission.

ix. The air pollution control equipment's like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at areas prone to air pollution. PP shall take necessary measures to avoid generation of fugitive dust emissions. The dense plantation shall be carried out in the vicinity of the crusher. The Stack emission monitoring of the Crusher shall be carried out at periodic intervals.

x. The Project Proponent shall ensure that the transportation shall not occur through village road or any other public road.

xi. The Project Proponent needs to explore the possibility to reduce the water consumption by using non-toxic chemicals.

xii. The Project Proponent needs to complete the entire 7.5 m peripheral plantation, safety barrier plantation and gap plantation within three years. The Project Proponent should plant quality sapling of appropriate height of native and fruit bearing species. In case of tall transplants (seedlings), the seedlings should have proper-trained rootstock with root biomass commensurate with seedling height to ensure good growth after out planting. Plantation shall be undertaken in consultation with the State Forest Department. The Project Proponent shall make the actual count on the saplings planted and its survival rate and in case of failure of achievement of 95% survival rate, action plan for achieving the target survival rate shall be submitted to the Ministry's Regional Office.

xiii. The Project Proponent shall conduct third party audit of compliance of EC condition at an interval one year and its report shall be submitted to IRO, MoEF&CC.

xiv. The Project Proponent shall create awareness among the local people working within the project area as well as its surrounding area on the ban of Single Use Plastic (SUP) in order to ensure the compliance of Notification published by MoEF&CC on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report.

xv. The Project Proponent shall explore the possibility of using atleast 20% of Electric vehicles/CNG/Solar instead of diesel operation within three years.PP shall explore possibility of generation of electricity through Solar Power Plant.

xvi. The Project Proponent shall provide the rainwater harvesting structure at mine office and other infrastructures to recharge the ground water.

xvii. The Project Proponent needs to provide the RO drinking water supply and also by laying network of pipelines to the nearby villages at free of cost.

xviii. The Project Proponent needs to obtain the permission from CGWA before intersection of ground water.

xix. The Project Proponent should periodically monitor and maintain the health records of the mine workers digitally prior to mining operations, at the time of operation of mine and post mining operations. Regular surveillance on Silicosis shall be carried through regular occupational health check-up every year for mine workers. PP shall also organize medical camp for the benefit of the local people and also the monitor the health impacts due to mining activity.

xx. The mining lease holders shall, after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. The implementation report of the above said condition shall be submitted to the Ministry's Integrated Regional Office.

xxi. The Project Proponent should install the Continuous Ambient Air Quality Monitoring Stations (CAAQMS) as per the scientific study and in consultation with CPCB/SPCB. The real time data so generated should be displayed digitally at entry and exit gate of mine lease area for public display and shall be linked to server of CPCB/SPCB.

xxii. The Project Proponent needs to use modern equipment's such as Camera Traps for ensuring presence and movement of wild animals in the study area in consultation with Wildlife Wing of Forest Department. Appropriate interventions shall be taken to minimise stress conditions for wild animals and to avoid Man-Animal conflict.

xxiii. The Project Proponent should adopt the proper mitigation measures as proposed under EMP with the budget of Rs. 0.3680 Crores (Capital cost) and 36.12 Lakhs/Annum (Recurring cost). The adoption of mitigation measures and monitoring of the same as proposed in the EMP shall be done under the supervision of the qualified environmental personnel. The implementation status of the same shall be submitted to the Ministry's Regional Office.

xxiv. The budget on Public Hearing for Vangar&Madhiya Limestone Mine of Rs. 34 Lakhs (for 3 years, as per the EIA_EMP chapter no. 7.6) to address the concerns raised by the public in the public hearing is to be completed within 3 years from the date of start of mining operations. PP shall comply with all action plans made for public hearing concerns and make regular maintenance and record the progressive activity outcomes. The Project proponent shall ensure that the activities proposed under the public hearing is different from the CSR activities.

xxv. PP needs to comply the OM dated 27.07.2024, where it is categorically stated that the plantation of saplings shall be carried out in the earmarked 33% greenbelt area as part of the tree plantation campaign एकपेड़माँकेनाम.

1.6 Gujarda, Dudheri&Dudhala Limestone Mine of M/s Nirma Limited for mining of Limestone with production capacity of 2.7 MTPA in the mine lease

area of 681.62 ha, located at Villages Gujarda, Dudheri&Dudhala, Tehsil Mahuva, District Bhavnagar, Gujarat.
[Online Proposal No: IA/GJ/MIN/443968/2023, F. No. J-11015/153/2016-IA. II(M), EIA Consultant - M/s Centre for Envotech and Management Consultancy Pvt. Ltd] - Environmental Clearance (EC) reg.

The proposal is for mining of Limestone in Gujarda, Dudheri&Dudhala Limestone Mine of M/s Nirma Limited for mining of Limestone with production capacity of 2.7 MTPA in the mine lease area of 681.62 ha, located at Villages Gujarda, Dudheri&Dudhala, Tehsil Mahuva, District Bhavnagar, Gujarat.

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. The mine lease area is located between Latitude 21°01'1.31"N to 21°03' 44.86" N and Longitude 71°41'15.21"E to 71°43'38.54"E. The mine lease area falls under the Survey of India Toposheet No. F42R12and falls in Seismic Zone-III.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category “A” as the mining lease area is greater than 250ha and appraised at the Central level.

iii. Details of Terms of Reference:

Date of application	Proposal No/ File No	Consideration by EAC	Details of ToR	Date of accord
18.11.2022	IA/GJ/MIN/ 406830/2022 J-11015/153/ 2016-IA.II(M)	5-6 Dec., 2022 & 17-18 Jan, 2023	Terms of Reference (ToR) for mining of Limestone in Gujarda, Dudheri&Dudhala Limestone Mine of M/s Nirma Limited for mining of Limestone with production capacity of 2.7 MTPA in the mine lease area of 681.62 ha, located at Villages Gujarda, Dudheri&Dudhala, Tehsil: Mahuva, District: Bhavnagar, Gujarat for undertaking detailed EIA/EMP study	06.02.2023

iv. Details of Mine Lease: -

a) The Project Proponent has submitted that initially the State Govt. has granted the mining lease vide letter no. MCR-102004-1943-CHH dated 15.02.2008 for

mineral Limestone and Marl over an area of 1497.4701 ha for a period of 30 years.

b) Then, the Govt. of Gujarat, Industries and Mines Department, vide Lr. No. MCR-102004- 1943-CHH dated 02.02.2011 have reduced the area of 8.0 ha falling in CRZ and the mine lease area was revised as 1489.4701 Ha.

c) Then, the Govt. of Gujarat, Industries and Mines Department, vide Order no: MCR102004-1943-CHH dated 08.01.2017 granted the mining lease for Limestone and Marl to M/s Nirma Limited over an area of 681.62 hafor a period of 50 years for its captive consumption.

d) The mining lease deed was executed on 11.01.2017 between Dist. Collector, Bhavnagar, State Govt. and the Project Proponent, M/s Nirma Ltd. for a period of 50 years and also registered the executed mining lease deed with Sub, Registrar, Mahuva on 11.01.2017under the provision of MMDR Amendment Act, 2015.

v. Land Use/Land Cover of the Mine Lease Area: -

Private land	565.9454 ha
Government land	115.6746 ha
Forest land	-
Total Mining lease area (MLA), ha	681.62 ha
Private land for crusher, workshop & other infrastructure outside the MLA	No any facilities outside the ML area. However crusher will be installed at company's Cement Plant.

vi. Mining Plan Details:

Review of Mining Plan including Progressive Mine Closure Plan approved by Indian Bureau of Mines	Letter No.	File No.: 684(4)(1)/MP-348(197)/2021-22 GNR/1121
	Date	04.08.2021
	Mineral & (Major/Minor)	Limestone, Major mineral
	Mine Lease Area, Ha	681.62
	Validity	2021-22 to 2025-26
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized	
Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Slurry explosive -cap sensitive and non-cap sensitive.	
Geological Reserves	57.280 Million tonne	
Mineable Reserves	20.574 Million tonne	
Breakup of Total Excavation	Top soil- 0.57 mi.cum	

(Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	OB/SB/IB/Mineral Rejects- Nil Waste-Nil
Life of mine	11 years (Life of mine may be increased subjectto conversions of resources under 333 categoryinto category of reserves 111)
Mine Bench Height & Bench Width	6.0 m, for working bench 12-15 m for closing (conceptual) bench Optimum
No. of Mine Benches	2
Existing Depth, m bgl	New mine
Ultimate Depth of Mining, m bgl	10 m
Ground Water Table, m bgl	15.5 m (Post monsoon)
Details of ground water intersection	No ground water will be encountered during planning stage i.e. in working plan in neither pre monsoon nor post monsoon season in any of the pits. Ground water will also not intersect during mining at the end of mine life.
Individual bench slope	80-85°
Overall pit slope	~ 45°
Details of existing/ proposed Crusher	Proposed crusher will be installed at Cement Plant.
Mineral Beneficiation	-
RoM output size	-
Transportation details including capacity of dumper/tipper, mode of transport and distance	Internal haul road from mine face to crusher and by conveyor from crusher to the Cement plant adjacent to the mine lease. For the Soda Ash Plant located at approx.100 km at Kalatalav, Bhavnagar limestone will be transported in dumpers/ trucks through National Highway 51. Internal haul road from mine face to crusher means of dumper/tippers of 25 tonnes capacity.
Generation of Topsoil/OB & its Management during plan period &conceptual period	Top soil at plan period- 249806 cu.m, temporary stacking at one location Top soil at conceptual period-321394 cu.m, simultaneously backfilling
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Nil
Additional information(if any)	Surface miner as well as ripper/dozer & rock breaker will be used for mining to minimize

	drilling & blasting.

vii. Water requirement:

Total water requirement	44 KLD	Fresh water	3 KLD
		Treated water	41 KLD
Source	i. Fresh water source Narmada water pipeline/Water tanker. ii. Water harvested within mine lease during rainy season. iii. Treated water source- Reject water of RO /DM plant & Reject water of RO /DM plant (proposed at Cement plant)		
Permission for withdrawal/ intersection along with details of grant and its validity	Permission for water withdrawal from Narmada water pipeline has been taken vide letter No. GWIL/ Bhavnagar/Ind.conn./1257 dated 4.06.2008.		

viii. Nearest village/town/ highway/interstate boundary/railway station/water bodies/ monument/ forest

Particulars	Particular's Name	Distance & Directions
Village	Gujarda, Dudheri, Dudhala Madhiya Padhiarka	0.2-0.5 km 0.5 km, NW 0.5 km, W
Town	Mahuva	4.0km, NE
Highway	NH-51 (Una-Mahuva highway)	Within MLA
Interstate Boundary	Rajasthan	Approx.500 KM,N
Railway Station/Railway line	Amrutvel	2.0km, N
Water Bodies	Arabian Sea Coast	0.5 km, S from the HTL
	Samdiyala Salinity ingress control bund	4.5 km, WSW
	Malan Bandhara	1.5 km E
	Malan River	4.4 KM,E
	Bhambhali River	5.4 Km, W
	Garasawo River	0.9 KM,NE
Forest	RF near Patwa	2.8 KM,SW
	RF near Doliya	7.4 KM,E
	RF near Dudheri	0.6 KM,S
	RF near Gujarda	0.3 KM,S
	RF near Khared	2.1 KM,E

ix. Presence of Environmentally Sensitive areas in the study area:

<table>
<tr><td>Forest Land/ Protected Area/ Environmental Sensitivity Zone</td><td>Yes/ No</td><td>Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks</td></tr>
<tr><td>Forest Land within the mine lease area and (if yes) status of Forest Clearance</td><td>No</td><td rowspan="4">The Project Proponent has submitted the letter from the Office of the Principal Chief Conservator of Forests vide Lr. No. WLP/32/C826-827/2021-22 dated 13.01.2022 regarding the map showing the location of protected areas within 10km of the Limestone mining project and the distance of protected areas and proposed Limestone mine.
<table><tr><td>Protected areas</td><td>Distance between Limestone mines and Protected areas</td></tr><tr><td>Gir National Park</td><td>80.9 km</td></tr><tr><td>Gir Wildlife Sanctuary</td><td>48.8 km</td></tr><tr><td>Mitiyala Wildlife Sanctuary</td><td>48.1 km</td></tr></table>The Project Proponent has submitted the letter from the Office of the Deputy Chief Conservator of Forest, Bhavnagar vide letter no. A/GMN/T11/2075/22-23 dated 27.01.2023 certifying that the nearest turtle rearing/breeding site is located at a distance of about 70km away from the mines.</td></tr>
<tr><td>National Park</td><td>No</td></tr>
<tr><td>Wildlife Sanctuary</td><td>No</td></tr>
<tr><td>Elephant/Tiger Reserve</td><td>No</td></tr>
<tr><td>Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)</td><td>No</td></tr>
<tr><td>Coastal Regulation Zone (CRZ)</td><td>No</td><td>The Project Proponent has submitted the letter from the Government of Gujarat, Forest and Environment Dept. vide Lr no.ENV-10-2023-170-T dated 19.07.2023 stating that the proposed project of mining at Gujarda, Dudheri and Dudhala mine lease (681.62 ha), District Bhavnagar is outside CRZ area.</td></tr>
<tr><td>Schedule-I species (No.s and name of schedule-I species with authenticated letter)</td><td>Yes</td><td>The Project Proponent has submitted the authenticated list of flora and fauna from the Office of the Deputy Forest Conservator vide Lr.No. A/Jaman/ Te. 11/304/17-18 stating that there are three Schedule-I species such as Peafowl, Chinkara and Asiatic lion in the study area.

After the amendment of the Wild Life (Protection) Amendment Act, 2022,No. 18 of 2022, a number of additional species have been added into Schedule-I such as Leopard, Striped hyaena, Jackal, Bengal fox, Indian porcupine, Jungle cat, Grey wolf, Dog faced</td></tr>
</table>

		water snake, Russell viper, CheckeredKeelback, Indian Rat snake, Red sand boa and Naag/cobra.
Wildlife Conservation Plan	Yes	On the basis of the fauna study findings & list of fauna authenticated by Forest Department, Wildlife Conservation Plan was prepared and submitted for approval. The Wildlife Conservation Plan was approved by the Chief Wildlife Warden vide Lr. No. WLP/32/C670-672 dated 20.12.2021 with a budget of Rs. 19.9 Lakhs for the conservation of wildlife in the study area.

x. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	30.00 Ha.
Budget for green plant & plantation till the end of life of mine.	90.95 Lakhs
Budget for nursery	-
Details of existing plantation and its survival rate	-
No. of tree cuts in the mine lease area and compensatory afforestation	As per actual during mining
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	10.0
50 m safety zone of nallah, roads, electric lines	10.0
Additional information (if any)	10.00 ha(Backfilled area (Govt. wasteland))

xi. Baseline detail:

Baseline Data (Air/ Water/ Noise/ Soil/ Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	01.03.2021 to 02.06.2021
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Summer
Predominant Wind direction (From)	South
Ambient Air Quality (no. of locations) and results – 16 locations	PM10: 27.6 –71.1 µg/m^3 PM2.5: 11.2 – 40.0 µg/m^3 SO2: 2.7 – 10.2 µg/m^3 NO2: 3.6 – 14.5 µg/m^3
Noise level (no. of locations) and results – 16 locations	Day Time: 47.57 dB(A) – 52.46 dB(A) Night Time: 39.42 dB(A) - 42.89 dB(A)

Water Quality (no. of locations) and results - 12Ground water and 3 Surface water	All the parameters of ground water were well within the permissible limits as per IS 10500: 2012. The surface water quality in all samples was found B to below E class. The result indicates that the maximum and minimum values of DO ranges between 5.8 to 6.3 mg/l, hardness ranged between 360 -8300 mg/l in surface water.
Soil Quality (no. of locations) and results – 12 locations	Soil quality was monitored at 12 no. of stations. The result indicates that the maximum and minimum values of pH ranges between 7.7 - 8.2, Potassium ranges from 157.0 - 845.0 kg/ha and Nitrogen ranges from 0.01 - 12.57mg/kg.
Hydro geological study and results	As per planned mining and report of hydrogeological & hydrological studies of core and buffer zone of Gujarda, Dudheri&Dudhala limestone mine, the ground water table may get Intersected in post monsoon during 11thyear at conceptual pit bottom level of +1.0 AMSL. However, conceptual pit bottom level will be kept above ground water level i.e. +4.0m AMSL to avoid intersecting ground water level.
Traffic study (no. of locations) and results	The traffic volume survey was conducted on Bhavnagar to Una Road (NH8E/51) Near Vangar Village. Total numbers of vehicles were found as 6793 per day and equivalent PCUs is 9382 per day.There will be daily movement of 864numbers of dumpers (to & fro) per day or 2592 PCU/ day on the road. The proposed increase in traffic density will not cause significant impact on the traffic since the road is capable of handling this increase in traffic density.

xii. Public Hearing (PH) Details:

Advertisement for PH with date (name of major national daily and one regional vernacular daily newspaper)	26.03.2023 in Sandesh Newspaper (Gujarati) & Indian Express (English)
Date of PH	28.04.2023 @ 4:00 PM
Venue	At the premises of Nirma Cement Plant Area, NH 8E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist. Bhavnagar
Chaired by	Shri R.K Mehta (IAS), District Collector & District Magistrate, Bhavnagar District & Regional Officer, GPCB Bhavnagar
Main issues raised during PH	Air pollution, salinity ingression, wildlife protection, acquisition of agriculture land
Budget proposed for addressing	Rs 49 Lakhs

issues raised during PH over 3 years	

xiii. Resettlement & Rehabilitation (R&R):

R & R details	The total mine lease area is 681.62 ha, out of which Govt. land is 115.6746 haand Private land is 565.9454 ha.Land will be required for quarrying an area of 114.24 ha of Private land and Government land including 18 houses/hutments in land of Gujarda (15 nos.), in land of Dudheri (3 Nos.) &Dudhala (0 Nos.) villages. There will be total of 656 land losers. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. total compensation will be Rs 18.0 Lakhs. In addition to above, the registration cost of sale of the land and homesteads shall be borne by the Company. Assuming it to be 6% of the entire costs of sale, the total resettlement budget works out to be Rs. 78.17 lakhs.

xiv. Court case details:

Court Case, No and its present status	The Project Proponent has submitted an undertaking vide letter dated 07.10.2023 stating that there is no litigation on the project either at NGT or any other court of law related to environment and pollution matters in which the project proponent is a respondent.
Undertaking by Project Proponent w.r.t court case	

xv. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	The Project Proponent has submitted an undertaking by way of notarized Affidavit dated 09.10.2023 stating that the proposal does not involve violation of Ministry's OM dated 30.05.2018.
Undertaking by Project Proponent in EIA/EMP report	The Project Proponent has submitted an undertaking vide letter dated 14.02.2023 stating that the contents (information and data) as given by the Consultant in the EIA/EMP report are factually correct with full knowledge of the undersigned (Shri Ashish Desai).
Undertaking by Consultant in EIA/EMP report	The Director of the EIA Consultant (M/s Centre for Envotech& Management Consultancy Pvt. Ltd) has informed that the baseline data was generated by MoEF&NABL Accredited Laboratory M/s Min Mec R&D Laboratory, a division of Min Mec Consultancy Pvt. Ltd., New Delhi and the same has been verified and also confirmed that he shall be fully accountable for any misleading information

	mentioned in this statement.

xvi. Details of the Environmental Management Plan (EMP):

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)
Pollution Control	0.291	10.12
Pollution monitoring	0.016	3.88
Occupational health	0.014	0.95
Environmental Studies, etc.	0.10	-
Green belt	-	5.10
Reclamation	-	10.03
Others (Environmental studies, Rehabilitation, Realignment, Expert advice, fencing etc.	-	5.48
Overheads	-	0.32
Total	0.421	35.88

xvii. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	1.19
Project Cost	25
Employment (No.s)	84

xviii. Earlier, The Proposal was considered in the 21st EAC meeting held during 18-20th October 2023 wherein the Committee has deferred the proposal for the submission of requisite information.The Project Proponent has submitted the relevant information on Parivesh, accordingly the proposal was considered in the 28th EAC (NCM) during 14-15th March 2024 wherein the Committee deferred the proposal for the submission of requisite information. The Project Proponent vide letter dated 10.05.2024 submitted the reply against the observation of 28th EAC meeting. As per the submission of Project Proponent, the Committee considered the proposal again during the 30th EAC meeting held during 12-14thJune 2024 wherein EAC deferred the proposal for want of certain information. The Committee raised ADS and the PP submitted its reply on Parivesh Portal vide letter dated 15.07.2022. The ADS and reply is given as under:

S.NO.	ADS	Reply by PP
1	The PP needs to get their report entitled “Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage” vetted by	PP have submitted the vetting of report entitled “Study of Probable Impact of Mining on Migratory Bird Species and their flyway passage” to

	institute of National repute having specialization on conservation and protection of migratory birds. The engaged institute shall also submit site specific tangible mitigative measures to ensure the protection of these migratory birds.	Salim Ali Center for Ornithology and Natural History (SACON), Coimbatore, South India Centre of Wildlife Institute of India & an initiative of MoEF&CC, GoI. The Project Proponent informed that the SACON would submit the site-specific mitigative measure, if any, other thanmentioned in the vetted report, after their site visit in the winter season. Nirma Ltd. has reported that they will comply the recommendations of SACON.
2	PP needs to submit the timeline for completing the installation of OLBC upon the setting up of cement plant in the form of an undertaking.	PP have submitted an undertaking dated 11.07.2024 stating the following: • PP will establish OLBC either side of the highway based on the technical possibility & feasibility for conveying limestone from mines to cement plant on setting up of cement plant. • The OLBC is proposed in northern side of the National Highway from Pit No. 1 of Gujarda, Dudhala&Dudheri mine and Pit no. 1 of Vangar&Madhiya Mine to National Highway for conveying limestone. • The exact length and alignment of OLBC shall be based on technical possibility & feasibility report and will be installed within two years upon setting up of cement plant.

3. Observation and Recommendation of the Committee:

The instant proposal was considered along with Padhiarka and Doliya Limestone Mine Vangar & Madhiya Limestone Mine and Vangar & Madhiya

Limestone Mine proposal of M/s Nirma Limited. The Project Proponent and the Consultant presented the ADS reply to the EAC. The EAC noted that the PP has obtained the vetting on the report entitled “Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage (Central Asian Flyway)” from Salim Ali Center for Ornithology and Natural History (SACON) Coimbatore. The Project Proponent also submitted the conclusion of the vetting report wherein SACON has stated the following:-

“ (g) Though the report provides an overview of management requirements for mitigation of potential impacts of mining on migratory birds, a systematic field survey covering the main winter migratory season would enable us to develop a site-specific action plan for the conservation of migratory birds and other avifauna of conservation significance in the landscape.

h) A detailed field survey on abundance, distribution, and habitat use of the migratory birds in and around the mining blocks (esp. the IBA covering the Nikol-Samadhiyala-Malan bandharas) during the peak migratory season (December-January) needs to be conducted for understanding any site- and species-specific impacts arising from mining and associated activities. In particular migratory taxa like cranes, waders, ducks & geese, and migrant passerines should be studied.

To address the shortcomings of the study as discussed above, SACON has just initiated a study to cover the upcoming winter migratory season of birds. The SACON study will update the migratory season data and would bring out detailed site-specific recommendations, which shall be implemented by the Project Proponent to minimize and mitigate the impacts of the proposed limestone mines by Nirma Ltd. on the migratory birds and their habitats in Mahuva tehsil of Bhavnagar district in Gujarat.”

In view of the above conclusion of the study, the EAC was of the opinion that PP should implement the site specific recommendations under the supervision of SACON to mitigate the effects of mining on migratory species and should submit an action taken report to the Ministry on yearly basis. In this regard PP submitted and undertaking dated 11.07.2024 stating that they will implement all the mitigative measures mentioned in the aforesaid study report and it will comply with all the additional specific mitigative measures suggested by SACON.

Further EAC enquired about the timeline for installation of OLBC. PP informed that they will be completing the installation of OLBC within two years upon the setting up of cement plant and also submitted an undertaking dated 11.07.2024. As per the undertaking the OLBC is proposed in the northern side of the National Highway (NH) from Pit no. 1 of Gujarda, Dudhala & Duheri mine and Pit no. 1 of Vangar &Madhiya Mine to National Highway for conveying the limestone.PP during the EAC meeting presented that the they will not use drilling blasting operations and they will use only

the surface miner-dumper and ripper dozer for mining purposes and implementation report to be submitted to Ministry's Regional Office within six months.

Based on the above discussion, EAC **recommended** the proposal in the 32nd EAC meeting held during 12-13th August 2024 for Environmental Clearance for Gujarda, Dudheri&Dudhala Limestone Mine of M/s Nirma Limited for mining of Limestone with production capacity of 2.7 MTPA in the mine lease area of 681.62 ha, located at Villages Gujarda, Dudheri & Dudhala, Tehsil Mahuva, District Bhavnagar, Gujarat**.** under provisions of EIA Notification, 2006 and its amendments therein with following specific conditions in addition to standard conditions applicable to the non-coal mining projects:-

i. PP should implement the site specific recommendations as advised by SACON to mitigate the effects of mining on migratory species and should submit an action taken report to the Ministry on yearly basis.

ii. PP needs to complete the installation of OLBC (Over Land Belt Conveyor) in the northern side of the National highway from pit no. 1 of Gujarda, Dudhala and Dudheri mine and pit no. 1 of Vangar & Madhiya mine to national highway for conveying limestone within 2 years upon the setting up of Cement plant.

iii. PP shall use only the surface miner- and ripper dozer for mining purposes and an implementation report to be submitted to Ministry's Regional Office within six months. As committed by the Project Proponent during the Presentation drilling/blasting methods will not be followed.

iv. The PP needs to execute the progressive backfilling plan in order to restore the land for the Agriculture or Pisciculture activity.

v. The Project Proponent shall also organize employment-based apprenticeship/ internship training program every year with appropriate stipend for the youth and other programs to enhance the skill of the local people. The data should be maintained for the training imparted to the persons and the outcome of the training, for the assessment of the training program should be analyzed periodically and improved accordingly. The preference shall be given to the local people for the purpose of employment. PP shall undertake skill development programme for the local population as per Apprenticeship Act 1961. An implementation report in this regard shall be submitted to Ministry's Regional Office on an annual basis.

vi. The Project Proponent needs to submit the proof of submission of funds for Wildlife Conservation plan and its initiation/commencement by Forest Department to Regional Office of the Ministry. The Project Proponent should

follow-up the status of implementation on Wildlife Conservation Plan from the Forest Officials and the same shall be submitted to the Ministry's Regional Office in the six monthly compliance reports.

vii. The Project Proponent shall monitor the air quality, noise level, water quality, water level and ground vibration during drilling and blasting at the edge of the mine, near the village, school and at other sensitive receptors and such collected data shall be submitted quarterly to the Ministry's Regional Office.

viii. The Project Proponent needs to install the permanent water sprinklers along the haul road and the approach road. Further, 10 nos. of fog canon/mist sprayer of atleast 40 m throw shall be installed at various locations in the mine area. Effective dust suppression system shall also be adopted at other parts of the mining lease to arrest the fugitive dust emission.

ix. The air pollution control equipment's like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at areas prone to air pollution. PP shall take necessary measures to avoid generation of fugitive dust emissions. The dense plantation shall be carried out in the vicinity of the crusher. The Stack emission monitoring of the Crusher shall be carried out at periodic intervals.

x. The Project Proponent shall ensure that the transportation shall not occur through village road or any other public road.

xi. The Project Proponent needs to explore the possibility to reduce the water consumption by using non-toxic chemicals.

xii. The Project Proponent needs to complete the entire 7.5 m peripheral plantation, safety barrier plantation and gap plantation within three years. The Project Proponent should plant quality sapling of appropriate height of native and fruit bearing species. In case of tall transplants (seedlings), the seedlings should have proper-trained rootstock with root biomass commensurate with seedling height to ensure good growth after out planting. Plantation shall be undertaken in consultation with the State Forest Department. The Project Proponent shall make the actual count on the saplings planted and its survival rate and in case of failure of achievement of 95% survival rate, action plan for achieving the target survival rate shall be submitted to the Ministry's Regional Office.

xiii. The Project Proponent should adopt the proper mitigation measures as proposed under EMP with the budget of Rs. 0.3980 Crores (Capital cost) and 31.47 Lakhs/Annum (Recurring cost). The adoption of mitigation measures and monitoring of the same as proposed in the EMP shall be done under the

supervision of the qualified environmental personnel. The implementation status of the same shall be submitted to the Ministry's Regional Office. The Project Proponent should establish in house (at project site) environment laboratory for measurement of environment parameter with respect to air quality and water (surface and ground). A dedicated team to oversee environment management shall be setup at site, which should comprise of Environment Engineers, Laboratory chemist and staff for monitoring of air, water quality parameters on routine basis instead of engaging environment monitoring laboratories/consultants. Any non-compliance or infringement should be reported to the concerned authority.

xiv. The Project Proponent shall conduct third party audit of compliance of EC condition at an interval one year and its report shall be submitted to IRO, MoEF&CC.

xv. The Project Proponent shall create awareness among the local people working within the project area as well as its surrounding area on the ban of Single Use Plastic (SUP) in order to ensure the compliance of Notification published by MoEF&CC on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report.

xvi. The Project Proponent shall explore the possibility of using atleast 20% of Electric vehicles/CNG/Solar instead of diesel operation within three years.PP shall explore possibility of generation of electricity through Solar Power Plant.

xvii. The Project Proponent shall provide the rainwater harvesting structure at mine office and other infrastructures to recharge the ground water.

xviii. The Project Proponent needs to provide the RO drinking water supply and also by laying network of pipelines to the nearby villages at free of cost.

xix. The Project Proponent needs to obtain the permission from CGWA before intersection of ground water.

xx. The Project Proponent should periodically monitor and maintain the health records of the mine workers digitally prior to mining operations, at the time of operation of mine and post mining operations. Regular surveillance on Silicosis shall be carried through regular occupational health check-up every year for mine workers. PP shall also organize medical camp for the benefit of the local people and also the monitor the health impacts due to mining activity.

xxi. The mining lease holders shall, after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. The implementation report of the above said condition shall be submitted to the Ministry's Integrated Regional Office.

xxii. The Project Proponent should install the Continuous Ambient Air Quality Monitoring Stations (CAAQMS) as per the scientific study and in consultation with CPCB/SPCB. The real time data so generated should be displayed digitally at entry and exit gate of mine lease area for public display and shall be linked to server of CPCB/SPCB.

xxiii. The Project Proponent needs to use modern equipment's such as Camera Traps for ensuring presence and movement of wild animals in the study area in consultation with Wildlife Wing of Forest Department. Appropriate interventions shall be taken to minimise stress conditions for wild animals and to avoid Man-Animal conflict.

xxiv. The budget on Public Hearing for Gujarada, Dudhala&Dudheri Limestone Mine ofRs. 15 Lakhs (Capital cost) and Recurring cost of Rs. 34 Lakhs (for 3 years, as per the Table No. C 7-3 of EIA_EMP report) to address the concerns raised by the public in the public hearing to be completed within 3 years from the date of start of mining operations. PP shall comply with all action plans made for public hearing concerns and make regular maintenance and record the progressive activity outcomes. The Project proponent shall ensure that the activities proposed under the public hearing is different from the CSR activities.

xxv. PP needs to comply the OM dated 27.07.2024, where it is categorically stated that the plantation of saplings shall be carried out in the earmarked 33% greenbelt area as part of the tree plantation campaign एकपेड़माँकेनाम and the details of the same shall be uploaded in the Meri Life portal (https://merilife.nic.in).

Day 2: 13th August, 2024 (Tuesday)

2.1 Amalgamation of Gandhamardan Block-A Iron Ore block (0.35 MTPA) with ML area of 618.576 ha and Gandhamardan Block-B Iron Ore block (9.12 MTPA) with ML area 1590.8673 ha as a single and composite Mining Lease to be named as Gandhamardan Iron Ore Mining Lease with the total ML area of 2209.4433 ha without change in total production capacity of 9.47 MTPA by M/s

Odisha Mining Corporation Ltd for already issued EC dated 16.01.2009 & 03.02.2009 located at Keonjhar District, Odisha.

[Online Proposal No. IA/OR/MIN/481548/2024, File No. J-11015/33/2024-IA. II(NCM), EIA Consultant Mecon Limited] – Environmental Clearance reg.

The instant proposal is for amalgamation of Gandhamardan Block-A Iron Ore block with ML area of 618.576 ha and Gandhamardan Block-B Iron Ore block with ML area 1590.8673 ha as a single and composite Mining Lease to be named as Gandhamardan Iron Ore Mining Lease with the total ML area of 2209.4433 ha without change in total production capacity of 9.47 MTPA (0.35 MTPA + 9.12 MTPA) by M/s Odisha Mining Corporation Ltd located in Keonjhar District, Odisha.

The Project proponent has requested the Ministry for Amalgamation of two contiguous mining leases Gandhamardan Block-A Iron Ore block &Gandhamardan Block-B Iron Ore block of Odisha Mining Corporation Ltd (OMC). The PP has submitted the existing, proposed ML area and production capacity as follows:

ExistingMining Leases	ExistingMining Lease Area	Proposed AmalgamatedMining Lease Area	Remarks
Gandhamardan Block ‘A’	618.5760 ha	2209.4433 ha[618.5760 ha + 1590.8673 ha]	Amalgamated mining lease area is sum total of individual ML areas
Gandhamardan Block ‘B’	1590.8673 ha		

ExistingMining Leases	ExistingProduction Capacity	ProposedTotal Production Capacity	Remarks
Gandhamardan Block ‘A’	0.35 MTPA	9.47 MTPA [0.35 MTPA + 9.12 MTPA]	Total Production capacity is sum total of individual EC approved capacity
Gandhamardan Block ‘B’	9.12 MTPA		

2. The details of the project as ascertained from the document submitted by theProject Proponent are given as under:

i. The mine lease area is located between Latitude 21°36'9.05" N to 21°40'3.20" N and Longitude 85°29'14.36" E to 85°31'16.03" E. The mine lease area falls under the Survey of India Toposheet No. F45N6 and F45N10and falls in Seismic Zone-II.

ii. The project activity is listed at schedule no. 1(a) Mining of Minerals for which the Mine lease area is greater than 250 ha and falls under Category “A” and appraised at the Central level.

iii. The PP has obtained the following Environmental Clearance as follows:
   a. EC of Gandhamardan-A Iron Ore Mine for 0.35 MTPA production capacity and 618.5760 ha ML area has been accorded by MoEFCC vide letter no. J-11015/1088/2007-IA. II (M) dated 16.01.2009.
   b. EC of Gandhamardan-B Iron Ore Mine for 9.12 MTPA production capacity and 1590.8673 ha ML area has been accorded by MoEFCC vide letter no. EC vide letter no. J-11015/1084/2007-IA. II(M) on 03.02.2009.

iv. The PP has earlier obtained the following permissions for Forest Clearances as follows:
   a. Gandhamardan A Iron Ore Mine
   - F. No. 8-105/2006-FC dated 24th April, 2017 for 41.2442 ha
   - F. No. 8-27/2006FC dated 22nd March, 2021 for 76.7206 ha
   - F. No. 8-27/2016-FC dated 03rd June, 2022 for 401.7824 ha

   b. Gandhamardan B Iron Ore Mine
   - F. No. 8-81/2005-FC dated 17th August, 2007 for 232.438 ha
   - F. No. 8-81/2005-FC (Vol.) dated 9th October, 2018 for 1177.211 ha

v. Details of Mine Lease in chronological manner:

S. No	Details of grant of Mine Lease deed execution	Period of Grant		Name of the Mineral	Mine lease area in Ha
		From	To		
1.	• Lease deed was executed on 21.05.1963 over an area of 618.576 ha for a period of 30 years i.e. upto 20.05.1993. • 1st renewal of lease was done for a period of 20 years i.e., upto 20.05.2013. • As per Rule 3(2) of Mineral (Mining by Government Company) Rules, 2015 the lease is deemed to be valid for a further period of 20 years i.e., upto 20.05.2033.	21.05.1963	20.05.2033	Iron Ore	618.576 ha

2.	• Lease deed was executed on 11.07.1970 over a lease area of 1590.8673 ha for a period of 30 years i.e. upto 10.07.2000. • As per the MMDR Amendment Act 2015 the validity of the lease period was extended up to 31.03.2020. • With the enactment of the Mineral (Mining by Govt. Company) Rules, 2015, the original lease period of the said lease has been granted for 50 years, i.e. from 11.07.1970 to 10.07.2020 and extended for a further period of 20 years till 10.07.2040.	11.07.1970	10.07.2040	Iron Ore	1590.8673 ha

vi. Land Use/ Land Cover of the Mine Lease Area detail:

Private land	6.2009 ha
Government land	273.8463 ha
Forest land	1929.3961 ha ;
Total Mining lease area (MLA), ha	2209.4433
Private land for crusher, workshop & other infrastructure outside the MLA	All facilities within ML Area

vii. Mining plan details:

Mining Plan including Progressive Mine Closure Plan (approved by Indian Bureau of Mines/DMG)	Letter No.	MCDR-MiFL0FE/ 9/ 2022-BBS-IBM_RO_BBS
	Date	11.08.2023
	Mineral & (Major/Minor)	Iron Ore
	Mine Lease Area, Ha	2209.4433
	Validity	Five (5) years
Mining Parameters	Quantitative Description	
Method of Mining	Fully Mechanized Open Cast Mining	

Drilling/Blasting	Drilling will be carried out using 115-150mm dia. Drill with 3.0m burden & 3.5m spacing. Total 80 %(approx.) of planned quantity will require drilling & blasting. Holes will be charged with emulsion/ slurry/ SME and initiated using NONEL/ detonating fuse
Geological Reserves	248.968646 Million Tonnes
Mineable Reserves	235.359 Million Tonnes
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Total Excavation -18.84 MTPA Iron ore production - 9.47 MTPA Waste - 9.37 MTPA
Life of mine	25 years. May be revised on basis if reserves are updated on basis of further detailed exploration
Mine Bench Height & Bench Width	6 m & 10 m
No. of Mine Benches	98
Existing Depth, m bgl	170 m
Ultimate Depth of Mining, m bgl	210 m
Ground Water Table, m bgl	Gandhamardan–A Ground water table is at 643 m AMSL (above Mean Sea Level). Gandhamardan–B Ground Water Table is at 625-626 m AMSL (above Mean Sea Level).
Details of ground water intersection	The mine working will not intersect ground water table.
Individual bench slope	75o
Overall pit slope	45o
Details of existing/ proposed Crusher	Mobile Crushing Plant (1x250 TPH), Static Crushing Plant (1x 325 TPH, 1x450 TPH, 1x900 TPH). Mobile screening plant (2x200 TPH, 4x500 TPH, 2x350 TPH, 1x1200TPH, 1X500TPH).
Mineral Beneficiation	Crushing & Screening
RoM output size	Lump Ore – 10 to 40mm, Fine Ore – 10mm
Transportation details including capacity of dumper/tipper, mode of transport and distance	9.47 MTPA will be dispatched by trucks to consumers nearby railway siding(s) at buyers' discretion.
Generation of Topsoil/OB & its Management during plan period & conceptual period	93000 m3 during plan period. All topsoil generated during expansion of existing quarries will be spread over physically reclaimed areas and stabilised waste dumps as part of the biological reclamation process.
Generation of Mineral Rejects/ Waste & its	48.42 million tonnes during plan period. These wastes are dumped at the earmarked non-

Management during plan period & conceptual period	mineralized areas in a retreating manner by forming number of terraces and compacting itusing dozers.

3. Observation and Recommendation of the Committee:

The EAC reviewed the submission of the instant proposal for the amalgamation of the Gandhamardan Block-A Iron Ore block, with a Mining Lease (ML) area of 618.56 hectares and a production capacity of 0.35 MTPA, with the Gandhamardan Block-B Iron Ore block, which has an ML area of 1,590.8673 hectares and a production capacity of 9.12 MTPA. The proposal aims to combine both blocks into a single, composite Mining Lease under paragraph 7(ii) of the EIA Notification 2006, as recommended by the EAC members vide minutes of the 30th EAC meeting held during 12-14 June 2024. The combined mining lease will be named Gandhamardan Iron Ore Mine, with the total ML area and production capacity of both leases remaining unchanged. The Committee also noted that the State Government has approved the amalgamation of Gandhamardan Block-A with Gandhamardan Block-B through proceeding order no. 7485, dated 02/03/2022.

The Project Proponent/Consultant presented the KML file and provided a detailed description of the site features of the Mining Lease. The Committee noted that the Project Proponent has obtained Forest Clearance for 1,929.3961 hectares of forest land within the total ML area of 2,209.4433 hectares. It was also observed that six dumps (D1, D2, WD-3, WD-4, WD-5, and WD-6) are inactive and have been stabilized, while only one dump (WD-1) remains active. The Committee recommended that the inactive dumps be densely planted and that a proper stabilization plan be implemented from a safety perspective. The Project Proponent was also advised to inform the Committee of any new Overburden (OB)/waste internal dumpsites and any active dumpsites, if present or proposed.

The EAC inquired about the presence of any transmission lines and cremation grounds within the ML area. The Project Proponent assured that mining activities would not interfere with the power transmission line and confirmed that the cremation ground is located outside the ML area. The Project Proponent further informed the Committee that 70% of the ore will be transported via a railway siding connected by a conveyor belt, while the remaining 30% will be transported by road. Consequently, the EAC requested a detailed plan for the implementation of the conveyor belt, railway siding, and the construction of a dedicated road for ore transportation. The Project Proponent stated that a new broad-gauge railway line is scheduled to connect Goaldih Railway Station to the Gandhamardan Iron Ore Mines by August 2026. The Committee requested an update on the current status of the broad-gauge railway line implementation.

Subsequently, the Committee observed that the Site-Specific Wildlife Conservation Plan for Gandhamardan Iron Ore Mine needs to be revised to comply with the latest Wildlife Protection and Amendment Act, 2022. The revised plan should be submitted to the concerned RO, MoEF&CC. Additionally, since Ichinda

Nallah flows through the ML area, a protection plan for this watercourse must also be prepared and submitted to MoEF&CC. The Committee emphasized the need to reduce reliance on groundwater, given that the Project Proponent already has permissions for 98 m³/day for Gandhamardan Block-A and 850 m³/day for Gandhamardan Block-B. To address the mine's water requirements, the Committee recommended creating an artificial pond either within or outside the ML area (preferably inside the ML area).

During the discussions, the EAC observed that the air quality near Suakati, Daunra, Talakainsari, and UparKainsari villages, located within 200 meters of the ML area, is unsatisfactory, particularly concerning PM10 and PM2.5 levels. Accordingly, the EAC emphasized the need to submit the operational status of the Continuous Ambient Air Quality Monitoring System (CAAQMS) and to provide the raw data on air quality. The EAC also asked that the Project Proponent to submit the expenditure status of the Environment Management Plan (EMP) and the Public Hearing budget. Additionally, the Project Proponent was asked to provide a detailed cost breakdown for each activity listed in the EMP budget table, including a detailed breakdown of pollution control activities.

Based on above discussion, the EAC **deferred** the proposal and asked the PP to submit the following information:

i. PP needs to submit the number of trees already planted on inactive dumpsites and provide a detailed plan for further plantation to reinforce them. Include drone video footage of both active and inactive dumpsites.

ii. PP needs to conduct a slope stability study for both existing active and inactive dumps to ensure safety and submit the findings.

iii. PP needs to submit the information regarding the proposed Overburden/waste dumpsite locations.

iv. PP needs to undertake a blasting study to assess any potential impact on existing power transmission lines and submit a safety report.The study should include vibration data and its adverse affects on houses and people nearby, if any.

v. PP needs to submit a detailed timeline for completing civil, electrical, and mechanical work related to the conveyor belt connecting to the railway siding to ensure smooth iron ore transportation.

vi. PP shall submit a copy of the approved revised Site-Specific Wildlife Conservation Plan for Gandhamardan Iron Ore Mine, updated according to the Wildlife Protection and Amendment Act, 2022.

vii. PP shall prepare and submit a protection and conservation plan for IchindaNala, which flows through the ML area, developed with the help of a hydrological expert, to MoEF&CC.

viii. PP shall submit a report detailing the construction of an artificial pond, identifying government or abandoned private land for this purpose, to reduce groundwater dependency.

ix. PP shall Update MoEF&CC on the operational status of the Continuous Ambient Air Quality Monitoring System (CAAQMS) and provide raw data during the next EAC meeting. PP needs to, update on the status of online data sharing with the respective SPCB/CPCB.

x. PP needs to submit a detailed plan for solid waste management and disposal methodology.

xi. PP should construct a gabion structure before the damaged retaining wall and provide video footage and photographs of the completed work.

xii. PP needs to construct catch drains around active and inactive dumpsites to prevent silt from flowing outside and to collect water for reuse. PP should ensure the construction is completed, and provide video footage and photographs.

xiii. PP shall submit the report on the status of the construction of siltation pond as per the earlier EC conditions, indicating whether it has been constructed or is planned for construction.

xiv. PP needs to submit the expenditure status for the Environment Management Plan (EMP) and Public Hearing, including a detailed activity-wise cost breakdown.

xv. PP needs to submit an activity-wise budget that it used for addressing the concerns raised during the earlier Public Hearing.

xvi. PP shall submit an action plan for the handling of sub-grade iron ore.

2.2 Tadawas Limestone Mine (Auction Mine) of M/s Hansdeep Industries and Trading Company Limited in the mine lease area of 423.97 ha with the production capacity of 2.0 MTPA of limestone and 0.6 MTPA OB/ waste located at Tadawas, Berawas, Bhawanda and Khorawa Village, Tehsil Khimsar, District Nagaur, Rajasthan.

[Online Proposal No. IA/RJ/MIN/445238/2023; F. No. IA- J-11015/29/2022-IA-II(NCM), EIA Consultant: GreenC India Consulting Private Limited] – Environmental Clearance reg.

The instant proposal is for Environmental Clearance for Tadawas Limestone Mine with the production capacity of 2.0 MTPA & 0.6 MTPA OB/ waste in the ML area of 423.97 ha by M/s Hansdeep Industries and Trading Company Limited located at Tadawas, Berawas, Bhawanda and Khorawa Village, Tehsil Khimsar, District Nagaur, Rajasthan.

2. The detailsof the project as ascertained from the document submitted by theProject Proponent are given as under:

i. The mine lease area is located between the Latitude - 26°55'35.88" N to 26°57'13.66" N and Longitude - 73°27'38.11" E to 73°29'09.76" E. The Mine lease rea falls under the Survey of India Toposheet No. 45F/5 and falls in Seismic Zone-II.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals falls under Category "A" as the mining lease area is greater than 250 ha and appraised at the Central level.

iii. PP has obtained the ToR vide letter no. J-11015/29/2022-IA-II (NCM) dated 28 June 2022 for Tadawas Limestone Mine by M/s Hansdeep Industries and Trading Company Limited.

iv. Details of Mine Lease in chronological manner:

S. No	Prospecting License/ Letter of Intent (LoI)/ Grant of Mine lease and Lr No	Date of the grant	Name of the Mineral & (Major/ Minor)	Period of Grant	Granted by	Mine lease area in Ha
1	LoI attached	26-08-2021 and subsequent amendments	Limestone	Valid till 25-08-2024	Khan evam Petroleum (Group-2) Vibhag Rajasthan Govt.	423.97 Ha

v. Land Use/Land Cover of the Mine Lease Area:

Private land	200.3895 Ha
Government land	223.5800 Ha
Forest land	0
Total Mining lease area (MLA), ha	423.97 Ha
Private land for crusher, workshop & other infrastructure outside the MLA	No, as all are envisaged within the site

vi. Mining plan details:

Mining Plan including Progressive Mine Closure Plan (approved by Indian Bureau of Mines/DMG)	Letter No.	584(4)(3)1889/2021 RCOM-AJM dated 8-2-2022
	Date	8-2-2022
	Mineral & (Major/Minor)	Limestone (Minor)
	Mine Lease Area, Ha	423.97 Ha
	Validity	5 yrs from the date of mining lease execution
Mining Parameters	Quantitative Description	
Method of Mining	Opencast Mechanised Mining using HEMM	
Drilling/Blasting	Controlled Blasting	
Geological Reserves	207.066 MT	
Mineable Reserves	171.821 MT	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Topsoil- 59805 m^3 OB- 731862 tonnes	
Life of mine	30 years	
Mine Bench Height & Bench Width	Depth 8 m in first 5 years and width 15 m	
No. of Mine Benches	3	
Existing Depth, m bgl	-	
Ultimate Depth of Mining, m bgl	21 m	
Ground Water Table, m bgl	68 m	
Details of ground water intersection	Ground water intersection not envisaged	
Individual bench slope	75^0	
Overall pit slope	45^0	
Details of existing/ proposed Crusher	1000 TPH, details attached	
Mineral Beneficiation	NA	
RoM output size	2300015 tonnes	
Transportation details including capacity of dumper/tipper, mode of transport and distance	6 X Dumper/Tipper capacity- 35 tonnes Mode- Mine roads Distance- Dumper/Tipper will be used within the site as crusher is inside the mine lease area.	
Generation of Topsoil/OB & its Management during plan period & conceptual period	Topsoil Total generation- 59805 m^3 and will be used in plantation and the remaining can be spread over the final back filled stage. OB- 292745 m^3 at the end of 5 years and it will be stacked towards N of the 1st pit and at the	

	end of mine life the entire OB will be internally backfilled.
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Reject will be used for maintenance of Haul road and would improve the rolling resistance for efficient driving.

vii. Water requirement:

Total water requirement	305	Fresh water	0
		Treated water	16
Source	Ground water		
Permission for withdrawal/ intersection along with details of grant and its validity	Obtained CGWA/NOC/MIN/ORIG/2023/ 18484 dated 13-05-2023 Valid till 12.05.2025		

viii. Nearest village/ town/ highway/ interstate boundary/ railway station/ water bodies/ monument/ forest

Particulars	Particular's Name	Distance & Directions
Village	Tadawas	1.4 km in W direction
Town	Nagaur	38 km in NE direction
Highway	NH 62	7 km in NW direction
Interstate Boundary	Madhya Pradesh	258 km in SE direction
Railway Station/Railway line	Nagaur	38 km in NE direction
Water Bodies	LalapTalav	5.6 km
Forest	Not within 10 km radius	

ix. Presence of Environmentally Sensitive areas in the study area

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest Land within the mine lease area and (if yes) status of Forest Clearance	No	-
National Park	No	-
Wildlife Sanctuary	No	-
Elephant/Tiger Reserve	No	-
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)	No	-
Coastal Regulation Zone (CRZ)	No	-
Schedule-I species (No.s and name of schedule-I species with authenticated letter)	Yes	Total No. of 9 species,

		Pavocristatus, Gazelle bennettii *Vulpesbengalensis* *Urvaedwardsii* *Hystrixindica* *Felischaus* *Varanus* *Ophiophagushannah* *Chameleon zeylanicus* *Ptyas mucosa*
Wildlife Conservation Plan	Yes	Site specific wildlife conservation plan has been submitted by Project proponent.

x. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	143.18 and no. of saplings – 143180
Budget for green plant & plantation till the end of life of mine.	INR 715 lakhs
Budget for nursery	INR 5 lakhs per annum recurring cost of 15 lakhs
Details of existing plantation and its survival rate	Not applicable as it is a greenfield project
No. of tree cuts in the mine lease area and compensatory afforestation	Approx. 700 trees to be cut Compensatory afforestation- 7000 Tress (i.e. in the ratio of 1:10)
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	Periphery- 7.60 Ha and on Backfilled land- 100.8 Ha
50 m safety zone of nallah, roads, electric lines	Road- 7.9 Ha
500 m safety zones of nearest habitation villages	22.8 Ha will be done in consultation with Panchayat

xi. Baseline detail:

Baseline Data (Air/ Water/ Noise/ Soil/ Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	March – May' 2022
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Pre-monsoon
Predominant Wind direction (From)	From North to South
Ambient Air Quality (no. of locations) and results	8 locations. PM_{10} varies from 86.9-70.5 $\mu g/m^3$

	$PM_{2.5}$ varies from 43-28.7 µg/m^3 SO_2 varies from 17.9-23 µg/m^3 NO_2 varies from 24.6-26.9 µg/m^3
Noise level (no. of locations) and results	8 locations- 51.7-54.7 dB daytime
Water Quality (no. of locations) and results	11 (06 – Ground Water & 05 – Surface Water) Surface Water 7.3-7.5 pH DO- 5.2-5.8 mg/l BOD- 2.3-3.1 mg/l COD- 17.4-25.6 mg/l Total coliform- 1000-1400 MPN/100 ml Ground water pH 7.7-7.8 Hardness- 610.5-683.6 mg/l Fluoride- 1.06-1.26 mg/l TDS- 2410-2868 mg/l
Soil Quality (no. of locations) and results	5 Nitrogen 96.4 to 114.6 Kg/Ha Phosphorus 24.7 to 34.9 Kg/Ha Potassium 96.4 to 127.2 Kg/Ha
Hydro geological study and results	1 Pre-monsoon – 100 to 110 m bgl Post-monsoon – 90 to 100 m bgl
Traffic study (no. of locations) and results	3 V/c Ratio is 0.10-0.13 / LoS - A

xii. Public Hearing (PH) Details:

Advertisement for PH with date (name of major national daily and one regional vernacular daily newspaper)	Times of India, dated 13/04/2023 DainikBhaskhar, dated 12/04/2023	
Date of PH	18/05/2023 at 11:00 am	
Venue	Open Ground infront of Govt. Higher secondary School Berawas, Tehsil – Khimsar, Dist. Nagaur (rajasthan)	
Chaired by	SDM – Khimsar, Nagaur (Raj.)	
Main issues raised during PH	Major issues raised	Response of the Project Proponent

	Environmental Awareness	PP mentioned that the company shares similar concerns well aware of local people's concerns and is willing to do more work in this direction in collaboration with local authorities.
	Tree Plantation and Environmental Awareness	PP mentioned that the company shares similar concerns well aware of local people's concerns and is willing to do more work in this direction in collaboration with local authorities.
	Upgradation of Primary schools	PP cannot help in upgradation of school status as it is beyond its area but has committed to provide stationery items and other education related items to schools in project site and nearby areas.
	Employment opportunities and skill development	Employment will be given preferably to local people as per their qualification, skills, experience and job availability. Skill development training centre shall be provided in the vicinity of Mine Area
	Lack of Water	PP will work with the concern Panchayat and try to solve the local people's problem for water.
	Land Affected People	The land is being purchased with fair compensation, mutual agreement and consent and necessary reimbursement for the affected people is being taken care.
	Health Issues	PP is committed to providing health safety measures to workers and health camp facilities to villagers, besides their regular CSR activities
Budget proposed for addressing issues raised during PH over 3 years	7783 lakhs (Capital Cost) & 32 lakhs per annum recurring cost for the period of 5 years	

xiii. Rehabilitation& Resettlement (R&R):

R & R details	Not Applicable

xiv. Court case details:

Court Case, No and its present status	Not Applicable
Undertaking by Project Proponent w.r.t court case	Not Applicable

xv. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	PP has stated that the present proposal is a green field project and the relevant OM does not apply to the present condition.
Plagiarism Certificate	PP has submitted the Certificate of Plagiarism Check by using Turnitin online software on 15.05.2024

xvi. Earlier the proposal was considered in the 30th EAC meeting held during 12th to 14th June 2024 wherein the committee deferred the proposal for the submission of requisite information. The Project proponent has submitted the following point-wise information on 24.07.2024:

S. No.	Observation of EAC	Reply by Project Proponent
1	PP shall submit the additional Baseline report by concentrating upon the local Flora & Fauna and shall incorporate the effect on nocturnal species for atleast 15 days.	Additional baseline study was carried out for a period of 15 days from 4th July 2024 to 18th July 2024, with special emphasis on local biodiversity and nocturnal species. Night time camera traps were employed to take pictures of nocturnal species and the report of the additional baseline study and the effect on nocturnal species and mitigation measures has been provided.
2	PP needs to submit the revised wildlife conservation plan by incorporating the protection and monitoring plan for local species i.e. Flora and Fauna. Special provision must be incorporated in the wildlife plan with regard to the management of Stray dogs and Chinkaras.	The Site Specific Wildlife Conservation Plan has been revised based on the additional baseline study and special provisions have been made in the plan with regards to the management of conflicts between stray dogs and Chinkaras in nearby areas.
3	PP needs to submit the detailed plan for laying out the crusher within the lease area and the mitigative measures to control the air pollution therein.	The Proposed 1000 TPH Crusher is to be located at Latitude 26 57 1 39 "N and Longitude 73 27 49 14 "E. The detailed plan for laying out the crusher within the lease area and the mitigative measures to control the air pollution therein has been provided.

4	PP needs to submit the detailed time bound action plan along with the budgetary provisions for addressing the public issues raised during the Public Hearing.	The detailed time bound action plan with the budgetary provisions for addressing the public issues raised during the Public Hearing has been provided.
5	PP shall prepare and submit the transportation route keeping in mind that the selected route avoids sensitive locations such as schools, colleges, hospitals etc.	The route for transporting the crushed material from mine lease area to end users has been provided. 2 routes connecting the project site to NH 62 were considered for the finalisation of transportation plan for end product. Kutchha road is of 0.44 km length which connects the project site to the 2 options. Improvement of this road is proposed at actual cost to be borne by the PP. Route 1 is around 8.10 km long and is of 10-12 feet width. It passes through the village of Berawas, where a government secondary school is located nearby. Route 2 is 5.83 km long and is of 10-12 feet width. This plan avoids eco sensitive locations such as schools, colleges, hospitals, and other areas.
6	PP shall submit a plan to reduce dependency on Ground water for mining activity within the 5 years from the commencement of Mining operations. Water management plan should focus on implementing rainwater-harvesting system and upon the creation of artificial ponds.	A capital cost of INR 3.5 lakhs and a recurring cost of INR 0.2 lakhs per annum is allocated to construction and maintenance of rainwater harvesting structures. Water collected in Pit 1 Water management plan has been provided.
7	PP needs to submit Undertaking in the form of Affidavit in compliance to the OM dated 30.05.2018.	PP has reported that the instant proposal is a green field project and the relevant OM does not apply to the present condition.
8	The Project Proponent needs to submit detail land acquisition plan.	The details of land acquisition plan are as follows: a. Govt. Land: 88.22 ha to be given by Raj. Govt on signing of lease execution

		b. Private land: 200.37 ha (about 40 ha land has been purchased till this date) c. Gochar Land: 135.36 ha (Out of 135.36 ha, 125 ha has been purchased so far)

xvii. Details of the Environmental Management Plan (EMP):

S. No.	Particulars for Environmental Management Plan	Capital Cost (Rs. In lacs)	Recurring Cost/ Annum (Rs. In lacs)
1.	Air Pollution Control and Management (including CAAQMS)	300.0	20.0
	a) One atomized water spray tanker for haul roads		
	b) Bag filter and water sprinkler		
	c) CAAQMS		
2.	Water Pollution Control, Management and Conservation		
	Construction of garland drain and retaining wall and sedimentation pits to channelized the surface runoff	50.0	10.0
3.	Ecological & Biodiversity		
	Green Belt (Phase wise greenbelt development till end of life of mine)	715.0	15.0
4	Rainwater Harvesting Structures		
	Construction of Rainwater harvesting structures	50	5
5	Social Aspects (with Public Hearing budgetary provisions)	80.0	17.0
6	Wildlife Conservation Plan	256.985	-
	G. Total	1451.985	67

xviii. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	Cost of EMP - 1451.985 + Cost of Public Hearing - 7783 lakhs
Project Cost	8822 Lakhs
Employment (No.s)	47

3. Observation and Recommendation of the Committee:

The Project Proponent/Consultant presented the KML file to the Committee members and subsequently outlined their green field proposal to obtain the necessary Environmental Clearances. The EAC expressed annoyance with the ADS reply, cautioning the Consultant for failing to provide the necessary information. The

Consultant was instructed to offer accurate guidance to the Project Proponent to ensure a proper and complete ADS reply. The EAC noted that the Project Proponent had submitted a baseline study conducted over a 15-day period from 4th July, 2024, to 18th July, 2024. The study also included a plan for managing conflicts between stray dogs and Chinkaras in the surrounding areas. The EAC requested the Project Proponent to provide a detailed breakdown of the allocated budget of INR 3, 00,000.

The Project Proponent informed the Committee only about the locations where crushers will be installed. The Committee requested a detailed plan that includes the crusher layout, ensuring that the locations are situated away from the 7.5-meter boundary plantation. Additionally, a detailed budget for the mitigation measures should also be provided. The EAC further raised concerns about the timely implementation of the Public Hearing budget and requested that the Project Proponent to provide a detailed implementation timeline. Additionally, the Committee noted that the Project Proponent had not addressed the issue of creation of artificial ponds and had failed to submit the affidavit required under the Office Memorandum dated 30th May, 2018.

In addition to the above discussions, the Committee instructed the Project Proponent to ensure that the road width complies with the guidelines set by the National Highways Authority of India (NHAI)/ DGMS for movement of dumpers. The Project Proponent was also asked to conduct a traffic study to accurately assess traffic volume on the road and its effect on the surrounding wildlife during day and night. Furthermore, the Committee requested that a plan be developed for installing a solar power plant to generate renewable energy. The Project Proponent also needs to submit a certificate from the Forest department indicating all the nocturnal species of the study area. The EAC also asked the Project Proponent to submit a detailed land acquisition plan.

In view of the above discussion, the EAC **deferred** the proposal and asked the Project Proponent to submit the following information:-

i. PP need to provide proof of submission for the site-specific wildlife conservation plan. PP also needs to submit the list of all the nocturnal species prevalent within the study area.

ii. PP needs to revise the activity-wise budget for the Environmental Management Plan (EMP) by excluding the wildlife conservation plan budget and include a time-bound implementation plan.

iii. PP shall **s**ubmit a detailed breakdown of the allocated INR 3,00,000 budget for managing conflicts between stray dogs and Chinkaras in nearby areas.

iv. PP shall **p**rovide a detailed plan for the crushers, including the layout, installation sites (ensuring they are located away from the 7.5-meter mine boundary plantation), and budget details for mitigation measures.

v. PP needs to submit the public hearing budget with a completion timeline set for or before 5 years.

vi. PP shall **s**ubmit an affidavit in compliance with the Office Memorandum dated May 30, 2018.

vii. PP needs to submit an**action** plan for constructing the artificial pond.

viii. PP needs to submit the details on the standard width of the road as per the guidelines of the National Highways Authority of India (NHAI) and safety regulations of DGMS.

ix. PP shall locate the existing lime-kiln factory within the ML area, including its latitude and longitude, and provide details of the owner. A no-objection certificate from the DGMS will be required for the existing factory.

x. PP shall submit a concrete plan for reducing water consumption.

xi. PP shall submit year wise land acquisition plan.

2.3 Bolani Iron Ore Mine with production capacity of 15,000 TPA of Manganese Ore (RoM) in the ML area of 1786.74 ha or 6.9 sq mile of M/s SAIL located at village Bolani, Tehsil Barbil, District Keonjhar, Odisha.

[Online Proposal No. IA/OR/MIN/466261/2024, File No. J-11015/396/2008-IA. II (M)] - Amendment in EC letter dated 21.12.2012 reg.

The Proposal is for Amendment in EC of Bolani 6.90 Sq Miles ML (1786.74 ha) allowing liquidation of old iron ore dump fines produced from adjoining Bolani 5.10 Sq Miles ML and stacked in Bolani 6.90 Sq. Miles ML through dispatching for selling in open market or captive use directly or supplying to conversion agents for captive use of converted pellets without any change in approved configuration by M/s SAIL located at Village Bolani, Balagoda, Limitur, Tehsil Barbil, District Keonjhar, Odisha

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under: -

i. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and 2(b) Mineral Beneficiation and falls under Category "A" of the schedule of

the EIA Notification, 2006 as the mining lease area is greater than 250 ha and appraised at Central level.

ii. The mine lease area is located between Latitude 22°05'11.65848"N - 22°07'46.2869"N and Longitude 85°16'52.81330"E - 85°20'13.85260"E. The mine lease area falls under the Survey of India Toposheet no: 73 F/8 (F45H8) and falls in Seismic Zone-II.

iii. The Project Proponent has submitted the chronology of the Environmental Clearance (EC) as mentioned below:

a. The Project Proponent had obtained Environmental Clearance (EC) on 21.12.2012 for enhancement of production of iron ore from 5.65 million TPA to 12.0 million TPA (ROM) in Bolani Iron Ore Mine (5.1 Sq. mile) along with installation of a new beneficiation plant of 12 MTPA throughput and pellet plant of 4.0 million TPA capacity of M/s SAIL, located at village Bolani, Tehsil Barbil, District Keonjhar, Odisha.

b. The Project Proponent had obtained EC dated 21.12.2012 issued to Bolani Iron Ore Mines of M/s SAIL in the ML area of 1786.74 ha or 6.9 sq. mile.

c. Subsequently, the Project Proponent obtained amendment in EC dated 21.12.2012 on 17.02.2014 w.r.t Para 6 (iii) and in addition the following was added to the EC letter “There are two adjacent mining leases in ‘Bolani Ore Mines viz Bolani 5.1 Sq. miles lease’ ‘Bolani 6.9 Sq. miles lease’. Bolani 5.1 Sq. miles lease is the iron ore bearing area whereas Bolani 6.9 Sq. miles lease is manganese ore bearing. Common infrastructure facilities for both the mines viz. railway siding & loading yard township, tailing pond, water intake point etc. are located in 6.9 Sq. miles lease” and that the mine working will be open cast fully mechanized instead of semi-mechanized.

d. Thereafter, PP obtained EC on 30th July, 2020 under para 7(ii) of EIA Notification 2006 (as amended) for change in excavation & dispatch pattern by increasing excavation and dispatch of iron ore fines from existing Fines Dumps up to 3.0 MTPA (from present 0.5 MTPA) and Modification of Mining parameters including updating of reserves and waste generation keeping total production within approved EC capacity of 12 MTPA.Bolani Iron Ore Mine (1321.45 ha) is located at Villages Bolani & Balagoda and Karo Reserve Forest (R.F.) in Barbil Tehsil, Champua Subdivision, Keonjhar District of Odisha with one of the specific condition that "This amendment is valid for a period of one year and the same may be extended after the site visit or compliance monitoring by Regional Office, whichever is earlier".

e. Further, PP obtained EC vide letter dated 05.08.2021 for amendment/extension of validity of EC dated 30.07.2020 for one year along with permitting dispatch of 8.5 MTPA ROM Iron Ore from mines, 1.5 MTPA from fines dump by SAIL's Bolani Rly. Siding and dispatch of 0.5 MTPA from Iron Ore from Mines and1.5 MTPA from fines dump by Public Sidings Bolani/Barbil or by Road keeping total production within approved EC Capacity 12 MTPA under Para 7(ii) of the EIA Notification 2006.

f. Again, the PP obtained amendment in EC on 19.09.2022 for the amendment in EC's dated 30.07.2020 and 05.08.2021 for extension of validity of EC for a further period of one year along with permitting dispatch of 8.5 MTPA ROM Iron Ore from mines, 1.5 MTPA from fines dump by SAIL's Bolani Rly. Siding and dispatch of 0.5 MTPA from Iron Ore from Mines and1.5 MTPA from fines dump by Public Sidings Bolani/Barbil or by Road keeping total production within approved EC Capacity 12.0 MTPA located at village Boiani, TehsilBarbil, District Keonjhar, Odisha. This amendment in EC is valid upto 18.09.2023.

g. Later on, the PP obtained amendment in EC on 13.09.2023 for amendment in EC's dated 30.07.2020, 05.08.2021 & 19.09.2022 of M/s SAIL for extension of validity of Environmental Clearance for further period of 02 (Two) years to liquidate entire stock of old Dump Fines from Bolani Iron Ore Mines by (i) continue excavation of iron ore fines from old Fines Dumps maximum up to 3 MTPA for selling in open market or supplying to external pellet conversion agencies for captive use of converted pellets keeping the total production within EC capacity of 12 MTPA, (ii) continue dispatch of 8.5 MTPA ROM Iron Ore from mines, 1.5 MTPA from fines dump with total dispatch up to 10 MTPA by SAIL's Bolani Rly. Siding and dispatch of 0.5 MTPA from Iron Ore from Mines and1.5 MTPA from fines dump with total up to 2 MTPA through public roads leading to Public Sidings at Bolani / Barbilor beyond NH 520 within approved EC Capacity 12.0 MTPA, in the mine lease area of 1321.45 ha, located at Village Bolani, Tehsil- Barbil, District Keonjhar, Odisha.

iv. Now, the Project Proponent requested for amendment in EC's dated 30.07.2020, 05.08.2021, 19.09.2022 & 13.09.2023 for allowing liquidation of old iron ore dump fines from the Boiani 6.90 Sq. Miles ML through dispatching for selling in open market or captive use directly or supplying to conversion agents for captive use of converted pellets without any change in approved configuration keeping the excavation and dispatch of dump fines from both mining leases within 3 MTPA as per the approved EC of Boiani 5.10 Sq. Miles ML under Para 7(ii) of the EIA Notification 2006 by keeping total production within approved EC capacity of 12.0 MTPA in the mine lease area of 1321.45 ha.

v. The Project Proponent has submitted the following justification for instant proposal for liquidation on the strength of EC of Bolani 5.10 sq miles ML:

a. No change in process and/or technology, product mix, handling capacity of the mineral.

b. The assessed the likely impacts, on the local road infrastructure and air quality of the area, due to the proposed liquidation of dump fines shall remain unchanged.

c. The baseline environmental data covering air, water, noise etc., in and around Mines, has been carried out and incorporated in the enclosed addendum to EIA/EMP Report which shows that the environmental quality in and around was found to be within the permissible limits.

d. The proposed liquidation of fines will not only result in effective utilization of these low grade minerals, but also eliminates environmental hazards for Bolani 6.90 sq miles ML associated due to storage of fines besides meeting the iron ore demand during scarcity period of the country.

vi. The Project Proponent has informed that the 4.123 MT of iron ore dump fines stacked inside this ML, which were originally generated from the adjoining 5.10 Sq Mile ML, is proposed to be evacuated in the strength of Amended EC grant Order dated.13.09.2023 of Bolani 5.10 Sq Miles ML.

vii. The Project Proponent has submitted the following effect on configuration of Bolani1321.45 ha or 5.10 SQ Miles ML area:

Plant / Equipment / Facility	Existing Configuration as per EC amendment order dated 13.09.2023	Configuration as per Instant Proposal	Remarks
Iron ore excavation from Fines Dumps	3 MTPA Dump Fines from 5.10 sq miles ML	3 MTPA Dump Fines from 5.10 sq miles ML + 6.90 sq Mile ML	No change in handling quantity of dump fines from Bolani Ores Mines complex
Dispatch by SAIL's own siding	Max. up to 1.5 MTPA dump fines from 5.10 sq miles ML	Max. up to 1.5 MTPA dump fines from 5.10 sq miles ML + 6.90 sq Mile ML	Within the earlier approved EC capacity
Dispatch of dump fines by road	Max. up to 1.5 MTPA by Road & Rail or only Road from 5.10 sq miles ML	Max. up to 1.5 MTPA by Road & Rail or only Road from 5.10 sq miles ML + 6.90 sq Mile	By road to Bolani Public/ Barbil Railway Siding or directly by road to

		ML	the final destination
Dispatch of fresh Iron Ore on road	Max. up to 0.5 MTPA by Road & Rail or only Road from 5.10 sq Mile ML	No Change	No Change from earlier EC in dispatch of max. 2MTPA(0.5MTPA fresh Iron Ore & 1.5 MTPA dump fines) by road

viii. The proposal was earlier considered in the 29th EAC meeting held on 09.05.2024 wherein the Committee has deferred the proposal and asked the Project proponent to submit the requisite information. The Project Proponent has submitted the following information on Parivesh portal vide letter dated 08.07.2024:

S. No.	Observation of EAC	Reply by Project Proponent
1.	The Project Proponent needs to justify their proposal w.r.t. judgement dated 21.04.2014 of Hon'ble Supreme Court in the matter of Goa Foundation Vs UOI.	• Historically, Bolani Ores Mines was Bolani Ores Pvt. Limited, jointly owned by M/s OMDC & Bird & Co. Pvt. Ltd.'s applied for Mining lease over 14.26 Sq. mile area for supplying ore to Durgapur Steel Plant. • In the year 1958, Bolani Ores Pvt. Ltd had obtained Certificate of approval from the State Government and was allowed to develop ancillary facilities irrespective of grant of Mining Lease. • Accordingly, Bolani Ores Pvt. Limited, had developed infrastructure and ancillary facilities Viz. construction of staff and labour houses, construction of workshop, layout of Mine benches, construction of Ore handling plant and the like. • All the infrastructures permanent in nature were created strategically to get maximum benefit of geographic location of the area. • After enactment of Mineral Concession Rule 1960, out of the applied area of 14.26 Sq. Mile Bolani

		Ore Pvt. Limited was allotted 12.0 Sq Mile Area in two nos Mining Leases i.e. 5.10 Sq Mile ML (granted on 10.04.1960) & 6.90 Sq Mile ML (granted on 14.11.1962). • The major infrastructures were already created inside the allotted area before the grant of Mining Leases. • The ancillary facilities like Township, Loading Plant, Railway Line, part of Ore beneficiation plant which were falling inside 6.90 Sq Mile ML are totally indispensable for carrying out Mining Operation inside 5.10 Sq Mile ML. • In the year 1978, the mining complex taken over by Steel Authority of India Limited as Bolani Ores Mines. Tailing Pond for beneficiation of low grade Iron Ore, Water Intake Point to meet the water requirement of the Ore Beneficiation Plant, Waste Dump to cater the requirement of area devoid of standing trees for stacking waste materials etc. • All the above infrastructures were created after availing statutory clearances. • The iron ore fines were stacked over the common boundary of adjoining 5.10 sq. miles ML and 6.90 sq. miles ML areas of Bolani Ores Mines, SAIL much prior to the Judgment dated 21.04.2014. • Copy of the mining plan for the period 1990-2010 approved by IBM vide letter no-314(3)/89-MCOM(C)/MP-13 dated.15.02.1990 and the copy of joint verification report dated 27.02.2020, by a committee consisting of representative of SAIL, IBM, State

		Mining & geology department speaks the Origin & Period of generation of old files. • As per the IBM approved Mining Plan 1990, it was reported that the generation of the fines is very much prior to 1980 which is much prior to the judgment dated 21.04.2014 of Hon'ble Supreme Court in the matter of Goa Foundation vs UOI. • In this respect, a legal opinion obtained from Solicitor General of India, Supreme Court on 12.07.2024 wherein it was mentioned that the present case is not applicable to judgment dated 21.04.2014 of Hon'ble Supreme Court in the matter of Goa Foundation vs UOI.
2.	The Project Proponent needs to submit the certificate from the Department and Mines Geology, Govt. of Odisha clearly stating the source of the dumped iron ore and its generation period (before or after year 2014). The State Govt. shall also mention the year till which the fine iron ores were dumped.	• The certificate from the Department and Mines Geology, Govt. of Odisha through letter of Joint Director of Mines, Joda vide letter no-887 dated. 17.03.2020 forwarding the Joint verification report clearly stating the source & generation period of the dumped iron ore. • Though the committee did not mention before or after year 2014, the said joint verification report read with the Mining Plan approved by IBM (as mentioned against pt. no-01) are indicative of the fact the generation period is prior to 2014. • Dumped Iron Ore Fines (portion of Dump-1 & Dump-2 lying within 6.90 Sq Miles ML) were originally produced from Bolani 5.10 Sq Miles ML and stacked near rail head at the common boundary with Bolani 6.90 Sq Miles ML and as is evident from the recent addition of the jointly verified dump fines quantity of 41,22,365 tonnes in the respective

		closing stocks in i3MS portal of Bolani 5.10 Sq Miles ML (071813017102) as Fines(Dump). • In this regard the communication vide letter No-ED(Mines)/2024/ 3332 dated 14.06.2024 and the monthly return in Form A & A1 for the month June-2024 showing updation of Fines (Dump) quantity on 30.06.2024.
3.	The Project Proponent needs to submit the year-wise authenticated quantity of old iron ore dump in tabular form.	• As the stacking took place much prior to the judgment dated 21.04.2014 under consideration, there is no such record of year wise generation, and the year-wise authenticated quantity of old iron ore dump. • However, the aforesaid fact has been endorsed by Govt. of Odisha vide letter no-3582/DM dated 02.06.2020 of Director of Mines, Odisha addressed to the RCOM, Indian Bureau of Mines, Bhubaneswar intimating the modalities for sale of dump fines/slimes in open market from captive mines of SAIL Mines as per the Ministry of Mines Order dated 16.09.2019. • In the said communication the opinion of Director of Mines, Odisha on the year-wise break up of stock of the dump fines is reproduced below: "These dump fines & slimes have been accumulated/ stacked year after year since beginning of the lease operation, but have not been taken on any record. Therefore, the year-wise break up of such stock can't be ascertained". As per the GOI orders 16.09.2019 & 04.01.2020 and permission accorded by S&M Deptt., Govt. of Odisha letters

		dated 02.12.2019& 31.01.2020; the total quantities so verified should be taken into the books of account of the respective mines".
4.	The Project Proponent needs to submit the authenticated documents such as Mine plan or any other document showing the dumping location of old iron ore dump.	PP has submitted the copy of the Mining plan for the period 1990-2010 approved by IBM vides letter no-314(3)/89-MCOM(C) /MP-13 dated.15.02.1990.
5.	The Project Proponent needs to submit the Mine lease documents certifying the exact mine lease area of 1786.74 ha or 1586.36 ha or 6.9 Sq miles.	• The Original Lease area was 1786.74 ha (Bolani 6.90 Sq. Miles ML). • During grant of Forest Clearance proposal for diversion of 706.52 ha Forest Land within the Mining Lease over 1786.74 ha recommended by State Govt. of Odisha to MoEF&CC, New Delhi during 1998. However, MoEF&CCdidn't agree for diversion of 200.30 ha (actually 200.38 ha). • Accordingly, the Steel & Mines Department of Govt. of Odisha has excluded the said 200.38 ha from the Mining Lease and reduced the Lease Area to 1586.36 ha vide letter no.2878/SM dated.17.03.2020 and the lease deed executed on 09.09.2021. • The name Bolani 6.90 Sq. Miles ML is being used as the name of the ML since grant of lease.

3. Observation and Recommendation of the Committee:

The instant proposal seeks an amendment to the Environmental Clearance (EC) for the Bolani 6.90 Sq. Miles ML, issued on December 21, 2012. The amendment aims to address the liquidation of old iron ore dump fines produced from the adjacent Bolani 5.10 Sq. Miles ML and stacked in Bolani 6.90 Sq. Miles ML. The proposal involves dispatching these fines for sale in the open market or for captive use, either directly or through conversion agents for the production of pellets. The excavation and dispatch of dump fines from both mining leases will remain within the approved limit of 3 MTPA, as specified in the EC for Bolani 5.10 Sq. Miles ML.

The EAC reviewed the Joint Verification Report concerning the old iron ore dumps located in the Bolani Ore Mines (5.10 Sq. Miles lease and 6.90 Sq. Miles lease) in Keonjhar district, Odisha. This report was prepared by representatives from SAIL, IBM, and the State Mining & Geology Department. The report quantified the old iron ore fines dump in tonnage (tonnes) as assessed by the IBM representatives.

Additionally, the Committee noted the Minutes of Meeting (MoM) dated May 19, 2020, issued by the Director General of Mines, Odisha. The Minutes indicate that the dump fines and slimes have been accumulated and stacked year after year since the beginning of the lease operations but have not been recorded. Consequently, a year-wise breakup of such stock cannot be ascertained. The EAC observed that the Government of Odisha excluded 200.38 hectares from the original mine lease area of 1,786.74 hectares (Bolani 6.90 Sq. Miles ML), reducing it to 1,586.36 hectares as per letter no. 2878/SM dated March 17, 2020. The revised lease was executed on September 9, 2021. However, the Environmental Clearance (EC) issued by MoEF&CC on December 21, 2012, was based on the original lease area of 6.90 square miles or 1,786.74 hectares. The Committee noted that the executed mine lease area does not match the area for which the EC was issued.

The EAC also reviewed the response submitted regarding the liquidation of old iron ore dumps, addressing queries from the previous EAC meeting. The Project Proponent referred to the IBM-approved mine plan from 1990, which indicated that the generation of the fines began well before 1980. To address concerns related to the applicability of the Goa Foundation judgment dated April 21, 2014, the Project Proponent provided a legal opinion from the Solicitor General of India. The Solicitor General opined that the facts of the current case do not align with those of the Goa Foundation case. The Goa Foundation case dealt with whether dumps could be kept beyond the lease area, whereas the current issue involves the liquidation of dump fines produced from the adjoining Bolani 5.10 sq. miles Mine lease and stacked in Bolani 6.90 sq. miles Mine lease, as per the approved EC of Bolani 5.10 sq. miles dated December 21, 2012, and its amendment dated February 7, 2014. The iron ore fines were stacked over the common boundary between the 5.10 sq. miles and 6.90 sq. miles mining lease areas long before the Goa Foundation judgment.

The EAC reviewed the legal opinion from the Solicitor General and the IBM-approved mine plan. However, the Project Proponent did not provide the year-wise dumping data and their locations to align with the previously approved mine plan, as they were unable to obtain this information from the state government.

Based on above submissions made by the Project Proponent, the EAC reiterated that EC dated 21.12.2012 of 6.90 Sq. Miles ML is only for mining of 15000 TPA of Manganese ore. The said EC does not include anything related to iron ore mining or iron ore fines excavation/transportation. As submitted by the Project Proponent, old iron ore fine dumps in the contiguous common boundary of 5.10 Sq. Miles ML and 6.90 Sq. Miles ML have been formed from the iron ore fines generated from the 5.10 Sq. Miles ML only. However, the Project Proponent has sought

amendment in the EC of 6.90 Sq. Miles ML. Accordingly, EAC opined that PP needs to provide the justification behind seeking amendment in EC of 6.90 Sq.Miles ML.

In view of the above, the EAC **deferred** the proposal and asked the Project Proponent to submit the following information:

i. The Project Proponent needs to obtain an amendment to the Environmental Clearance (EC) dated December 21, 2012, to reflect the reduced mine lease area of 1,586.36 hectares.
ii. The Project Proponent needs to provide the justification behind seeking amendment in EC dated 21.12.2012 of 6.90 Sq.Miles ML as explained in above paragraph.
iii. PP should submit an undertaking that iron ore fines has been dumped prior to year 1990.

2.4 3D1 Limestone Block (Auctioned Block) with Limestone Production Capacity 1.0 MTPA, Waste 0.34 MTPA, Top Soil 0.06 MTPA (Total Excavation 1.40 MTPA) along with installation of Crusher 1600 TPH with Wobbler in the mine lease area of 357.0937 ha by M/s. JSW Cement Limited located at Villages Harima, Sarasani&Deh, Tehsil Nagaur&Deh, District Nagaur, Rajasthan.

[Online Proposal No. IA/RJ/MIN/486474/2024; F. No. IA-J-11015/46/2023-IA-II(NCM), EIA Consultant - J.M. EnviroNetPvt. Ltd] – Amendment of Terms of Reference dated 15.01.2024 reg.

The instant proposal is for Amendment of Terms of Reference issued on 15.01.2024 for 3D1 Limestone Block (Auctioned Block) with Limestone Production Capacity 1.0 MTPA, Waste 0.34 MTPA, Top Soil 0.06 MTPA (Total Excavation 1.40 MTPA) along with installation of Crusher 1600 TPH with Wobbler in the mine lease area of 357.0937 ha by M/s. JSW Cement Limited located at Villages Harima, Sarasani&Deh, Tehsil Nagaur&Deh, District Nagaur, Rajasthan.

2. The project proponent submitted the following amendment request in the ToR letter no. IA-J-11015/46/2023-IA-II(NCM) dated 15.01.2024:-

S. No.	Reference	Existing condition as per ToR Letter	Proposed Amendment	Reason
1.	Specific Terms of Reference point no. 2.1	The EAC was of the view that the working in the common boundary needs to be reflected in the mining plan.	Request for removing Specific point no. 2.1 of the ToR	The proposed 3D1 Limestone Block is auctioned block. Working in common boundary can only be done after obtaining Environment Clearance, lease

				execution, opening of mine and DGMS Permission.

2. Observation and Recommendation of EAC:

The EAC noted the amendment request of the project proponent regarding the removal of Specific Terms of Reference point no. 2.1 and asked the Project Proponent to state the reason for seeking the amendment. PP submitted that the proposed 3D1 Limestone Block is auctioned block and working in common boundary can only be done after obtaining Environment Clearance, lease execution, opening of mine and DGMS Permission. PP also stated the procedure that its intends to adopt to execute common boundary mining in near future such as, Obtaining EC, Lease Execution & Registration, Consent to Establish, Consent to Operate, Opening of mine, addressing the common boundary mining in mining plan, DGMS permission for common boundary mining under regulation 111 (3) of MMR, 1961 and Amendment in Environment Clearance.

Based on aforesaid discussion and submissions made by Project Proponent and the consultant, the EAC in its 32nd Meeting held during 12-13 August 2024 r**ecommended** the amendment in ToR letter no. IA-J-11015/46/2023-IA-II(NCM) dated 15.01.2024 by deleting the specific condition no. 2.1 with following additional specific conditions:-

i. The Project Proponent shall provide the details of Special Pollution Control/ Abatement devices that have been installed/ proposed to be installed within the ML area and how does the technology compare with the best available technology in the field.
ii. All other terms and conditions mentioned in the ToR letter dated 15.01.2024 remains unchanged.

2.5 3C2 Limestone Block (Auctioned Block) for Limestone mining with the Production Capacity of 2.50 MTPA, OB/IB/Waste 2.80 MTPA, Top Soil: 0.38 MTPA (Total Excavation 5.68 MTPA) along with Installation of Crusher 1600 TPH with Wobbler in the mine lease area of 386.0215 Ha by M/s. JSW Cement Ltd located at Villages Harima &Deh, Tehsil Nagaur&Deh, District Nagaur, Rajasthan.

[Online Proposal No. IA/RJ/MIN/486473/2024; F.No. IA-J-11015/49/2023-IA-II(NCM), EIA Consultant J.M. EnviroNetPvt. Ltd] – Amendment of Terms of Reference dated 15.01.2024 reg.

The instant proposal is for Amendment of Terms of Reference issued on 15.01.2024 for 3C2 Limestone Block (Auctioned Block) for Limestone mining with the Production Capacity of 2.50 MTPA, OB/ IB/ Waste 2.80 MTPA, Top Soil 0.38 MTPA (Total Excavation 5.68 MTPA) along with Installation of Crusher 1600 TPH with

Wobbler in the mine lease area of 386.0215 Ha by M/s JSW Cement Ltd located at Villages Harima &Deh, Tehsil Nagaur&Deh, District Nagaur, Rajasthan.

2. The project proponent submitted the following amendment request in the ToR letter no. IA-J-11015/49/2023-IA-II(NCM) dated 15.01.2024:-

S. No.	Reference	Existing condition as per ToR Letter	Proposed Amendment	Reason
1.	Specific Terms of Reference point no. 2.1	The EAC was of the view that the working in the common boundary needs to be reflected in the mining plan.	Request for removing Specific point no. 2.1 of the ToR	The proposed 3D1 Limestone Block is auctioned block. Working in common boundary can only be done after obtaining Environment Clearance, lease execution, opening of mine and DGMS Permission.

3. Observation and Recommendation of EAC:

The EAC noted the amendment request of the project proponent regarding the removal of Specific Terms of Reference point no. 2.1 and asked the Project Proponent to state the reason for seeking the amendment. PP submitted that the proposed 3C2 Limestone Block is auctioned block and working in common boundary can only be done after obtaining Environment Clearance, lease execution, opening of mine and DGMS Permission. PP also stated the procedure that its intends to adopt to execute common boundary mining in near future such as, Obtaining EC, Lease Execution & Registration, Consent to Establish, Consent to Operate, Opening of mine, addressing the common boundary mining in mining plan, DGMS permission for common boundary mining under regulation 111 (3) of MMR, 1961 and Amendment in Environment Clearance.

Based on aforesaid discussion and submissions made by Project Proponent and the consultant, the EAC in its 32nd Meeting held during 12-13 August 2024 **recommended** the amendment in ToR letter No. IA-J-11015/49/2023-IA-II(NCM) dated 15.01.2024 by deleting the specific condition no. 2.1 with following additional specific conditions:-

iii. The Project Proponent shall provide the details of Special Pollution Control/ Abatement devices that have been installed/ proposed to be installed within the ML area and how does the technology compare with the best available technology in the field.

iv. All other terms and conditions mentioned in the ToR letter dated 15.01.2024 remains unchanged.

2.6 3C1 Limestone Block (Auctioned Block) for Limestone mining with Production Capacity: 1.45 MTPA, OB/IB/Waste: 0.52 MTPA, Top Soil: 0.07 Million TPA (Total Excavation: 2.04 Million TPA) along with installation of Crusher of 1600 TPH with Wobbler in the mine lease area of 300.7284 ha by M/s. JSW Cement Limited located at Villages: Harima, Bhadana&Deh, Tehsil: Nagaur&Deh, District: Nagaur, Rajasthan.

[Online Proposal No: IA/RJ/MIN/485456/2024; F.No. IA-J-11015/50/2023-IA-II(NCM), EIA Consultant: J.M. EnviroNet Pvt. Ltd] – Amendment of Terms of Reference dated 15.01.2024 reg.

The instant proposal is for Amendment of Terms of Reference issued on 15.01.2024 for 3C2 Limestone Block (Auctioned Block) for Limestone mining with the Production Capacity of 2.50 MTPA, OB/IB/Waste 2.80 MTPA, Top Soil: 0.38 MTPA (Total Excavation 5.68 MTPA) along with Installation of Crusher 1600 TPH with Wobbler in the mine lease area of 386.0215 Ha by M/s JSW Cement Ltd located at Villages Harima &Deh, Tehsil Nagaur&Deh, District Nagaur, Rajasthan.

2. The project proponent submitted the following amendment request in the ToR letter no. IA-J-11015/50/2023-IA-II(NCM) dated 15.01.2024:-

S. No.	Reference	Existing condition as per ToR Letter	Proposed Amendment	Reason
1.	Specific Terms of Reference point no. 2.1	The EAC was of the view that the working in the common boundary needs to be reflected in the mining plan.	Request for removing Specific point no. 2.1 of the ToR	The proposed 3C1 Limestone Block is auctioned block. Working in common boundary can only be done after obtaining Environment Clearance, lease execution, opening of mine and DGMS Permission.

3. **Observation and Recommendation of EAC:**

The EAC noted the amendment request of the project proponent regarding the removal of Specific Terms of Reference point no. 2.1 and asked the Project Proponent to state the reason for seeking the amendment. PP submitted that the proposed 3C1 Limestone Block is auctioned block and working in common boundary can only be done after obtaining Environment Clearance, lease execution, opening of mine and DGMS Permission. PP also stated the procedure that its intends to adopt to execute common boundary mining in near future such as, Obtaining EC, Lease Execution & Registration, Consent to Establish, Consent to Operate, Opening

of mine, addressing the common boundary mining in mining plan, DGMS permission for common boundary mining under regulation 111 (3) of MMR, 1961 and Amendment in Environment Clearance.

Based on aforesaid discussion and submissions made by Project Proponent and the consultant, the EAC in its 32nd Meeting held during 12-13 August 2024 r**ecommended** the amendment in ToR letter no. IA-J-11015/50/2023-IA-II(NCM) dated 15.01.2024 by deleting the specific condition no. 2.1 with following additional specific conditions:-

i. The Project Proponent shall provide the details of Special Pollution Control/ Abatement devices that have been installed/ proposed to be installed within the ML area and how does the technology compare with the best available technology in the field.
ii. All other terms and conditions mentioned in the ToR letter dated 15.01.2024 remains unchanged.

2.7 Granite Building Stone Quarry of M/s Morayoor Granites Private Limited with production capacity of 157669 MT/annum over an area of 4.9797 Ha located at ReSurvey No.152/1-1, 152/1, 159/1-1, 159/1-2, 159/1-3, 160/1-1, 160/1-2, 160/1- 3, 160/1-4, Re Survey Block No. 56 of Morayur Village, Kondotty Taluk, Malappuram District, Kerala.

[File No. IA-J-11015/82/2021-IA-II(NCM), Proposal No. IA/KL/MIN/232178/2021, Consultant: SBA Enviro Systems Pvt. Ltd.] - Reconsideration of Environmental Clearance

This proposal is for Environmental Clearance for M/s Morayoor Granites Private Limited for mining of Granite Building Stone with production capacity of 157669 MT/annum over an area of 4.9797 Ha located at ReSurvey No.152/1-1, 152/1, 159/1-1, 159/1-2, 159/1-3, 160/1-1, 160/1-2, 160/1- 3, 160/1-4, Re Survey Block No. 56 of Morayur Village, KondottyTaluk, Malappuram District, Kerala.

2. The details of the project as ascertained from the document submitted by the Project Proponent and presented by Environmental Consultant SBA Enviro Systems Pvt. Ltd.during the 32nd EAC meeting asgivenunder:

i. The mine lease area is located between Latitude 11°06'25.44"N to 11°06'40.96"N and Longitude 76°0'36.26"E to 76°0'43.68"E. The mine lease area falls under the Survey of India Toposheet No. C43D16-C43E4 and falls in Seismic Zone III.
ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals.
iii. The proposal was initially considered in the 41st EAC (Non-Coal Mining) Meeting held during 15th , 16th and 18th November, 2021 wherein the Committee deferred the proposal for want of District Survey Report (DSR).

The Project Proponent has submitted the reply on 20.12.2021. The project proponent has submitted the copy of DSR published by the Department of Mining and Geology, Govt. of Kerala during the year 2016. Department of Mining and Geology, Govt. of Kerala has not changed or revised the DSR since then. The project proponent had produced the certificate issued by Geologist, Malapuram district before the Expert Appraisal Committee of the Ministry of Environment, Forest and Climate Change (MoEF&CC), Govt. of India. The certificate mentioned about DSR, 2016 which is the only documents accepted by the State of Kerala. The proposal was again considered in the 44th EAC meeting held during 28th to 29th December, 2021 wherein the Member Secretary informed the Committee that the project proponent during the presentation had requested to delist the proposal telephonically on 29.12.2021. Therefore, the Committee deferred the proposal. The proposal was delisted on 06.04.2022 in Parivesh and the Project Proponent again relisted the proposal on 06.10.2022.

iv. The instant proposal was considered in the 6th EAC (Non-Coal Mining) meeting held during 9th - 11th , November, 2022 as per Ministry's OM dated 27.09.2022 wherein it is mentioned that "the proposals which have been considered/ appraised once by EAC either for TOR or EC, but final decision has not been taken, shall continue to be appraised at the Central level only, till final disposal for ToR/EC, even after the amendments in the EIA Notification are issued from to time regarding delegation of projects to SEIAAs".

v. After detailed deliberations made by the Project Proponent and the Consultant, the EAC deferred the proposal for want of requisite information. The Project Proponent submitted the information on 05.01.2023 in Parivesh and accordingly the proposal was again reconsidered in the 9th EAC (Non-Coal Mining) held during 17th – 18th January, 2023. The EAC deferred the proposal as the project proponent did not attend the meeting, the presence of project proponent is required for the Environmental Clearance proposal before the EAC. The Project Proponent vide letter dated 06.02.2023 apologized to this Ministry and requested to consider the proposal in the next EAC (Non-Coal Mining) meeting and assured that they will be on time from the next meeting. Accordingly, the proposal was reconsidered in the 11th EAC (Non-Coal Mining) meeting held during 1-2nd March 2023, wherein the Committee deferred the proposal and felt to visit the site due to the ecologically sensitive and fragile area. A sub-committee comprising the expert members visited the site on 26.05.2023 and further recommendation of the sub-committee have been placed with the site-visit report as additional agenda in the 16th EAC (Non-Coal Mining) meeting held on 20th June, 2023. The project proponent has submitted the following information vide its letter dated 21.12.2023 and 19.01.2024:

S.No.	Observation & Recommendation	Reply of Project Proponent

	of sub-committee	
1.	The project proponent to obtain a letter from the Forest Department, that mine site is not a forestland. Project Proponent shall undertake a survey to count the number of trees present in the lease area.	The PP has received the Letter from the Office of the Divisional Forest Officer, Nilambur North Division dated on 13.12.2023, informing that the proposed land of Morayoor Granites Pvt Ltd for the Granite building stone quarry situated at Re Survey No.152/1-1, 152/1, 159/1-1, 159/1-2, 159/1-3, 160/1-1, 160/1-2, 160/1-3, 160/1-4, Re Survey Block No. 56 of Morayur Village, Kondotty Taluk, Malappuram District, Kerala for an area of 4.9797 is a non-forest land. As well the PP has conducted a study in tree species and examined that the total number of trees present in the proposed land is 657 number of trees, out of this number of tree species present in core zone area is 362 shall be removed for the mining activities and number of tree species present in greenbelt (7.5 m Buffer zone) area is 295, which will be maintained as such during project operation phase. Detailed Tree species report has been enclosed.
2.	The PP should take permission before felling of trees and shall take compensatory plantation activities if applicable.	The proposed site is coming under private owned land of proponent. The land area is filled with native species and it doesn't include any endemic/ endangered species. As the site doesn't fall in forest land and found majority of trees species belong to the tropical tree crops like Rubber tree Hevea bresiliensis, hence permission on felling of trees is

		not necessary. The trees within the mining core area has to be removed for the mining activities. However, as a part of EMP, Compensatory afforestation has proposed near to the applied area in order to compensate the loss of 362 trees, here by suggesting an afforestation plan by planting 5 times of core area about 2000 nos. of trees is planning to plant in 5 different periods in the nearby own land, and also the greenbelt area (7.5m buffer zone zone) will be maintained with existing 295 nos. of existing plantation and improve the same by planting 600 nos of tree species.
3.	The PP shall construct Garland drains around the mining pits to channelize surface water from higher elevation areas to nearby areas within mining lease. The Garland drains will have silt check dams at regular interval. Finally, the Garland drains will be terminated into settling ponds where the sediments will get settled and rain water should be harvested by construction of rain water harvesting pond/tank. Retaining walls will be erected around the temporary waste dumps, which will eventually be backfilled into the mined out pits.	• A garland drainage will be constructed at the start of mining itself. • In the initial phase, garland drainage with silt traps will be constructed along the boundary pillars BP8-BP10-BP11-BP12. • While mine progressing stage, garland drain will be constructed along the boundary pillars BP8-BP7-BP6-BP5-BP4. • PP will construct the garland drain of above mentioned area. • In the second year, Garland Drainage with silt traps constructed in the northern stretch of the lease area i.e, along the boundary pillars BP2-BP1. • Garland Drains will be constructed in the lower slope

		of Project area about having dimensions of 1m width around the working benches. • The surface runoff water from the quarry area carries by Garland Drains and flows through silt traps at each slope breaks. • Collected run-off from the lease area passes through De siltation tanks. • Two De siltation tanks will be proposed in the quarry area. • One De siltation tank will be proposed nearer to the boundary pillars BP6 having dimensions of 3mx1.5mx2.5m and another one proposed nearer to boundary pillar BP2 of lease area having dimensions of 3mx1.5mx 2.5m. • PP will construct the De siltation tanks. Clarified and controlled water flow passes through check dam. • From the check dam, the controlled flow only connects to the existing natural Drainage. • Top soil and Over Burden is managed by storing in the lowest part of the mining area i.e, in the North Side. • Protected with retaining walls made of RCC having dimensions of 2.5m height and 1m width. • Retaining wall will have weep holes to drain out water to the garland drain, PP will maintain the stability of topsoil and overburden by providing

		proper seeding. • The retaining wall will be constructed within the first year of the mining period.
4.	Owing to the hilly terrain and steep slopes, committee is of the opinion that project proponent may undertake land subsidence studies through a qualified geologist and report to submit to the Ministry and IRO.	PP have conducted slope stability report of the proposed project with 2 qualified RQP's Mr. Jayachandra Panicker. P, former Senior Geologists of Department of mining and geology, Kerala, and Mr. Mahesh. S. is also a well-qualified RQP registered from Indian Bureau of Mines. PP has submitted the subsidence study report.
5.	During site visit, no habitation seen within a vicinity of 200 meters and the same has been reiterated through google earth image.	PP has submitted that there is no habitation in 200m area. The PP have submitted the google earth image of 200m area and the survey map.
6.	To maintain the pristine nature of the Hill, committee was of the opinion that PP should include provision for permanent sprinklers for the entire mineral transportation route.	Water Dynamics offers multiple solutions for mine sites to assist in suppressing the dust that is generated from mining activities. Sprinklers are available at the site and are using at the time of generating dust from the site and make wet the internal roads daily. Sprinkler systems are highly effective for dust control and suppression by distributing water droplets more evenly over large areas. About 10no's of sprinklers and mist canister will be providing in the quarry site. 1500 litres of water tanker vehicles will be used for wetting of approach road and haul road.

In addition to the above, Ministry informed to the Project Proponent on 07.02.2024 that the comments from the Ministry of Law regarding District Survey Report (DSR) is yet to be received.

Thereafter, the Project Proponent has submitted a request vide letter dated 23.07.2024 along with the order of Hon'ble High court order dated 11.07.2024 passed in the WP (C) 6686 of 2024 as stated below:

"2. The petitioner is the Director of M/s. Morayur Granites Private Limited. He submitted an application for Environmental Clearance before the second respondent as early as in the year 2021. When the second respondent did not take any action to process the same for want of District Survey Report (DSR) in terms of notification dated 25.07.2018, the petitioner filed Writ Petition before this Court as W. P.(C) No. 6510/2022. This Court disposed of the said Writ Petition vide Ext.P1 judgment directing the second respondent to take up the application submitted by the petitioner for Environmental Clearance on the basis of DSR 2016 and pass appropriate orders. Now the grievance of the petitioner is that in spite of the direction in Ext.P1, the second respondent is not passing any order on his application. It is submitted by the learned counsel for the petitioner that similarly placed applicants were already granted Environmental Clearance as per Exts.P11 to 15. It is submitted by the learned counsel for the petitioner that similarly placed applicants were already granted Environmental Clearance as per Exts.P11 to 15. It is in these circumstances, the petitioner has again approached this Court".

The court further stated that, "3. Having heard the learned counsel for the petitioner as well as the learned DSGI, this Writ Petition is disposed of directing the second respondent to take up Ext.P17 application submitted by the petitioner for Environmental Clearance and dispose of the same in accordance with law, within a period of one month from the date of receipt of a copy of this judgment".

vi. The Project Proponent submitted that the Letter of Intent (LoI) issued by the Geologist, Dept. of Mining & Geology, vide letter no. 4072/M3/2019 dated 30.05.2019. Further, LoI has been renewed by Dept. of Mining & Geology vide letter dated 16.09.2022. The total mine lease area of 4.9797 Ha is a Private land.

vii. Mining plan details:

Mining Plan(approved by Indian Bureau of Mines/DMG)	Letter No.	DOM/M-4211/2018
	Date	12.07.2021
	Validity	05 Years
Mining Parameters	Quantitative Description	
Bench Height	5	
Bench Width	5	
Method of Mining	Open cast semi-mechanized	
Individual bench slope	45^0	
Overall pit slope	45^0	

Drilling/Blasting	Since the bench height needs to be maintained 5.0 m, blast hole will be by jack hammer where the diameter is normally 32 mm and the depth of the hole is 2.6 m. Blasting pattern is generally square or staggered with burden ranging from 1.00 meters and spacing of 1.0 meter. Usually single / double row of holes is blasted along free face to achieve optimum powder factor, best fragmentation and minimized adverse impacts on account of blasting. Maximum holes blasted per day are 40 to 50 with normal delay detonators to mitigate adverse impacts such as air blast, throw and the ground vibration. Holes are electrically detonated using electric detonators. Nitrate mixture (Class-2) types of explosives are used for blasting with 20 to 25 percent, proportion of primer/ booster cartridges and rest as column charge. About 0.375kg of explosives are loaded in 32 mm diameter holes.
RoM output size	157669.4 MTA
Life of mine	10 years
Transportation details	Loading of the building stone blocks will be done mechanically to tippers of 10 MT capacity and transported from the quarry to the stockyard and mineral rejection/waste will also be handled mechanically.
Dumpers capacity	10 MT

viii. The total water requirement for the proposed mining activity is 6 KLD, out of which 1.0 KLD is for Domestic uses, 3.0 KLD for Dust suppression and 2.0 KLD for plantation purposes and the water will be sourced from tanker water supply on contract basis.

ix. Nearest village / town/ highway/railway station / water bodies

Particulars	Particular's Name	Distance & Direction
Nearest human habitation	210.3 m	
Town/Village	Arimbra	0.5 km, East
Highway	NH 966 (Kozhikode)	2 km, North
Railway Station	Vallikunnu Railway Station	17.5 km, West
Water bodies	Chamakayam Dam, Panakkad Cholakkad Mini Dam Kadalundy (Karathode)	7.76 km, South 9.81 km, East 5.8 km, South

x. Details of Environmentally Sensitive areas:

Forest Land/ Protected Area/ Environmental	Yes/No	Details of Certificate/letter/Remarks

Sensitivity Zone		
Forest Land	No	The Project Proponent has received the letter from the Office of the Divisional Forest Officer, Nilambur North Division dated on 13.12.2023, informing that the proposed land of Morayoor Granites Pvt Ltd for the Granite building stone quarry situated at Re Survey No.152/1-1, 152/1, 159/1-1, 159/1-2, 159/1- 3, 160/1-1, 160/1-2, 160/1-3, 160/1-4, Re Survey Block No. 56 of Morayur Village, Kondotty Taluk, Malappuram District, Kerala for an area of 4.9797 is a non-forest land. The above letter has been submitted.
National park	No	
Wildlife Sanctuary	No	

xi. The Project Proponent has submitted the Certificate issued by the District Office, Mining & Geology Department, Malappuram vide No. DOM/M-4211/2018 dated 24.08.2021 and stated that there is no Granite Building Stone quarry operation within 500m radius of the proposed Granite Building Stone quarry of M/s Morayoor Granites Pvt. Ltd.

xii. The Project Proponent submitted that the baseline data was collected from 29.04.2019 to 30.04.2019. PP submitted that ambient air quality monitoring was conducted on 29.04.2019 at four locations. PP reported that PM10 concentration ranged from 49.5-51.2 µg/m^3, PM2.5 ranged from 18.4-21.0 µg/m^3, SO2 ranged from 2.6-6.8 µg/m^{3}and NO2 ranged from 2.9-6.1 µg/m^3. The ambient air quality at site found to be within the prescribed standards (NAAQS). The water sample was collected on 29.04.2019. PP reported that the pH value found to be 7.05, TDS: 92 mg/l, Chloride: 31.0 mg/l, Calcium: 8.91 mg/l, Magnesium: 1.96 mg/l and E-coli: Absent. The noise values were monitored at four locations. The day time noise level varied from 44.1 - 47.5 dB (A) and night time noise level varied from 33.5 – 36.9 dB (A).

xiii. Green belt/plantation details:

Proposed area for green belt/ plantation	0.6195 Ha
Budget for green plant& plantation till the end of life of mine.	Rs. 3,68,500 (Capital) Rs. 3,68,500 (Recurring)
7.5 m barrier & non-mineralized zone	0.6195 Ha
Budget for nursery	NA
Additional information (if any)	NA

The Project Proponent submitted that the proposed area for greenbelt/ plantation is 0.6195 ha. PP earmarked a budget of Rs 2.0 Lakhs as Capital

cost towards development of green plant& plantation till the end of life of mine.

xiv. The Project Proponent submitted that as there are no habitations or hutments in the core zone area, no rehabilitation or resettlement problems are involved.

xv. The Project Proponent submitted that there is no court case pending against the project and/or land in which the project is proposed to be set up.

xvi. Details of the EMP:

S. No	Area of Intervention	Non-Recurring Cost	Recurring Cost
1	Air Pollution		
	Personal protective equipment to mine workers	-	1,00,000
	Blast mats	2,00,000	1,00,000
	Wetting of roads (paved and unpaved) by water tanker	7,00,000	3,00,000
	Sub total	12,00,000	6,00,000
2	Noise & Vibration Pollution		
	Blasting siren & Notice Boards	85,000	1,00,000
	Subtotal	85,000	1,00,000
3	Water Pollution		
	Construction of Desiltation Tank and Check dam (storm water management)	9,00,000	1,50,000
	Construction of Ponds (Rain water harvesting)	4,00,000	1,00,000
	Seasonal Cleaning of Garland drain &Desiltation tanks	-	2,00,000
	Sub Total	13,00,000	4,50,000
4	Ecological Environment		
	Green Area development in 7.5mbuffer zone of mine leasearea	3,68,500	3,68,500
	Afforestation Plan nearer to lease area	5,42,500	5,42,500
	Social Forest tree	2,50,000	2,50,000
	Subtotal	11,61,000	11,61,000
5	Solid Waste Management		
	Topsoil & Overburden Dumping Area yard development	10,00,000	1,00,000
	Waste Oil Management	50,000	1,00,000
	Sub Total	10,50,000	2,00,000
	Grand Total	47,96,000	25,11,000

xvii. Details of project cost and employment:

Particulars	(Rs. In Crore)
Capital Cost for Environment Protection	0.4796
Budget for addressing the Public Hearing	NA

issues	
Recurring Cost for EMP	0.2511
Project Cost	3.50
Employment	11 persons

2. Observation and Recommendation of the Committee:

The current proposal pertains to the Environmental Clearance for the Granite Building Stone Quarry of Morayoor Granites Private Limited. The Committee reviewed the proposal after the submission of the subsequent reply by the Project Proponent. During the meeting, the Project Proponent and Consultant presented the proposal and provided a detailed point-wise response to the additional information requested by the EAC.

The Project Proponent also referenced an order from the Hon'ble High Court of Kerala dated March 8, 2022, in W.P (C) No. 6510 of 2022, concerning the case of UmmerKutty K. versus UoI and Others. The relevant portion of the court order states: "3. Having heard the learned counsel for the petitioner as well as the learned DSGI, this Writ Petition is disposed of directing the second respondent to take up Ext.P17 application submitted by the petitioner for Environmental Clearance and dispose of the same in accordance with law, within a period of one month from the date of receipt of a copy of this judgment." The Project Proponent cited this order to emphasize the urgency and legal directive for the timely processing of their application for Environmental Clearance.

The Committee reviewed the reply submitted by the Project Proponent, along with the order from the Hon'ble High Court of Kerala. It was noted that, according to the Office of the Divisional Forest Officer, Nilambur North Division, there is no forest land within the Mining Lease (ML) area.

Additionally, the Project Proponent clarified that the 200-meter distance criterion, as per the order of the Hon'ble National Green Tribunal (NGT), is not applicable to this ML area. This clarification was based on the joint committee report submitted to the Hon'ble NGT.

According to the sub-committee's recommendations, the Project Proponent is required to obtain permission before felling any trees and must undertake compensatory plantation activities if applicable. The Project Proponent informed the Committee that since the site does not fall within forest land, obtaining permission for tree felling is not necessary.

However, the Committee noted that, based on the Tree Cutting Details and Afforestation Plan, there are a total of 657 trees within the Mining Lease (ML)

area. Of these, 295 trees are located in the barrier zone, while 362 trees are situated in the core zone. Despite the absence of forest land, the significant number of trees within the ML area underscores the importance of considering environmental impacts and potential compensatory measures.

The Committee requested the Project Proponent to seek clarification from the relevant forest department officials regarding the felling of trees within the core zone of the Mining Lease area. Additionally, the Committee instructed the Project Proponent to revise the slope stability study and subsidence study using the latest numerical modeling methods to prevent potential landslides.

The Committee also reiterated the importance of adhering to the 200-meter distance criterion from habitations, as directed by the Hon'ble National Green Tribunal.

It was noted in the meeting that the quantity of OB and top soil excavation was mentioned same in the form of Parivesh portal, whereas the said quantities of the top soil & OB excavation were different in the submitted Mine plan. EAC opined that the form/fact needs to be corrected and uploaded in the PARIVESH Portal. Further, the Committee asked to revise the form submitted on Parivesh portal, as the data submitted on Parivesh portal not matched with the approved documents.

In view of the above, the Committee **deferred** the proposal and asked to submit the following additional information:

i. The Project Proponent (PP) needs to obtain and submit clarification from the relevant forest department officials regarding the removal of 362 trees from the core zone of the Mining Lease (ML) area.
ii. The PP must revise the form submitted on the Parivesh portal to ensure consistency with all supporting documents, such as the Environmental Impact Assessment (EIA), Environmental Management Plan (EMP), and the Mining Plan.
iii. The PP is required to conduct the slope stability study using the latest numerical modelling methods to mitigate the risk of landslides. The PP should conduct a detailed geo-technical assessment study, utilizing the latest technology, to identify any potential landslide risks due to mining activities. This assessment should include a buffer zone comprising of reasonable distance from highway and existing all dams present around the ML area. The slope stability study should include the below mentioned points:
    a. Overall Properties of Slope Material: Assess the properties of slope material, considering the profile of natural strata and any artificial external loading.

b. Weak Zones and Discontinuities: Identify and analyze any weak zones or discontinuities in the slope and their orientation relative to the slope zone.
c. Change in Slope Geometry: Evaluate how the geometry of the existing slope (i.e., slope angle) will change due to the proposed mining operations.
d. Local Natural Factors: Document and study local natural factors such as: Seismic zone classification; Maximum recorded rainfall in a day; History of slope failures (if any); Seepage force (pore water pressure) and Erosion (causing steep slopes). This information should be recorded and reported to the IRO, MoEF&CC, and CPCB.
e. Long-Term Sustainable Slope Stability: Provide a long-term sustainable slope stability study for post-mining and reclamation, with specific recommendations for maintaining slope stability.

iv. The above study may be done preferably from a Government institute.

2.8 Proposal for Environmental Clearance for proposed expansion of Quartz &Feldspar Mining Project of M/s Goyal Mineral Grinding Mills for enhancement of production from 12,000 TPA to 6,00,000 TPA in the mine lease area of 130 ha (M.L. No.-01/1993) located at Village Sanwalpura Tavran, Tehsil Sri Madhopur, District Sikar, Rajasthan.

[File No. J-11015/49/2017-IA. II(M); Proposal No. IA/RJ/MIN/204157/2017; Consultant- Enkay Enviro Services Pvt. Ltd.] - Environmental Clearance reg.

The instant proposal is for Environmental Clearance for proposed expansion of Quartz &Feldspar Mining Project of M/s Goyal Mineral Grinding Mills for enhancement of production from 12,000 TPA to 6,00,000 TPA in the mine lease area of 130 ha (M.L. No.-01/1993) located at Village Sanwalpura Tavran, Tehsil Sri Madhopur, District Sikar, Rajasthan.

The Project Proponent dated 11.07.2024 requested to the Ministry for transferring the file from the MoEF&CC to SEIAA, Rajasthan as per the MoEF&CC Notification, S.O. 1886(E), 20th April' 2022.

2. Observation and Recommendation of the Committee:

The Committee noted that the Project proponent did not submit the basic information such as brief, PPT and documents pertaining to the scope change as asked by the Ministry vide email dated 31.07.2024.

Therefore, the Committee **deferred** the proposal and asked to submit the above information to appraise in the next EAC meeting.

List of members of Expert Appraisal Committee participated through VC

S.No.	Member Name	Member Address	Designation	12th August 2024	13th August 2024
1	Dr. Dinesh Misra, IFS (Retd.)	Plot No 65, Sector 8, Gandhinagar, Gujarat, 382 008	Chairman	Yes	Yes
2	Sh. Niranjan Kumar Vasu, IFS (Retd.)	816, Shanti Nagar, Opposite Durgapur Railway Station, Jaipur-Rajasthan, 302018	Member	Yes	Yes
3	Dr. Asha Rajvanshi, Scientist 'G' (Retd.), WII	B/104/106 Rock Valley Apartments, GMSRoad, Sewla Kalan, P.O. Majra, Dehradun, Uttarakhand-248171	Member	Yes	Yes
4	Shri. Avijit Ghosh (CMD-Heavy Engineering Corporation Limited) (Retd.)	Singhee Marg, A-604 Shahadeo Tower, P.P.Compound, Ranchi 834001, Jharkhand	Member	Yes	Yes
5	Shri. Bandi Ramchandra Reddy (Former CMD-South Eastern Coalfields Limited)-(Retd.)	Flat No-503 A, Jyoti Cosmos, White Fields, Hi-Tech City, Kondapur,Hyderabad -500081	Member	Yes	Yes
6	Prof. Pramod Kumar, Professor, Shri Aurobindo College, University of Delhi	Shri Aurobindo College, University of Delhi 1372, B-1, Vasant Kunj, New Delhi-110070	Member	No	No
7	Prof. Devesh Walia, Department of Environmental	Department of Environmental Studies, NEHU,Shillong-	Member	No	No

	Studies	793022 Meghalaya			
8	Dr. Suresh Tiwari, Scientist-F	Indian Institute of Tropical Meteorology, Pune, New Delhi Branch, Prof. Ram Nath Vij Marg Rajinder Nagar, New Delhi - 110060	Member	Yes	Yes
9	Dr. K.G Asha Manjari, Professor, University of Mysore	10/B, "SPARSHA", 2nd Main, 2nd Cross,BhogadiIInd Stage, Mysore-570026, Karnataka	Member	Yes	Yes
10	Prof. Dev Dutt Sharma, Vice-Chancellor	Sardar Patel University, Mandi H.P. 175001	Member	No	No
11	Shri V. K. Soni, Representative of India Meteorological Department	Government of India, Ministry of Earth Sciences, India Meteorological Department, Mausam Bhawan, Lodi Road, New Delhi – 110003	Member	No	No
12	Shri Yogesh Kale (Representative of Indian Bureau of Mines)	Controller of Mines, IBM Block D, Second Floor, Indira Bhavan, Civil Lines, Nagpur - 440001	Member	Yes	Yes
13	Shri Niazi Mohammed (Representative of Directorate General of Mines Safety)	Representative of Directorate General of Mines Safety	Member	Yes	Yes
14	Shri Rajeev Ranjan	2nd Floor, Vayu Block, Indira Paryawaran Bhawan, MoEF&CC, Jorbagh, New Delhi-110003.	Member Secretary	Yes	Yes
	EAC member (for violation proposal)				

*	Dr. S. R. Wate	148/149, Nagar vikash society, Narendra Nagar, Nagpur, Maharashtra-440015	Special Invitee	---	---

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सत्यमेव जयते

File No.: J-11015/153/2016-IA-II(NCM)
Government of India
Ministry of Environment, Forest and Climate Change
IA Division
****

Dated **16/09/2024**

To,

Mr. Ashish Desai
M/s. Nirma Limited
Nirma Ltd. Nirma House, Ashram Road, Nr. Income Tax office, Ahmedabad, GUJARAT 380009.
ashishdesai@nirma.co.in

Subject: Proposal for Grant of prior Environmental Clearance (EC) under the provisions of EIA Notification, 2006 and its subsequent amendments to the proposed Mining Project - Gujarda, Dudheri & Dudhala Limestone Mine of M/s Nirma Limited for mining of Limestone with production capacity of 2.7 MTPA in the mine lease area of 681.62 ha, located at Villages Gujarda, Dudheri&Dudhala, Tehsil Mahuva, District Bhavnagar, Gujarat - regarding

Sir/Madam,

This is in reference to your application submitted to the Ministry of Environment, Forest and Climate Change (MoEF&CC) under proposal number IA/GJ/MIN/443968/2023, dated 13/09/2023, for the grant of prior Environmental Clearance (EC) under the provisions of the EIA Notification 2006 and its subsequent amendments. The application pertains to the Gujarda, Dudheri, and Dudhala Limestone Mines operated by M/s Nirma Limited, with a proposed limestone production capacity of 2.7 million tonnes per annum (MTPA) within a mine lease area of 681.62 hectares, located in the villages of Gujarda, Dudheri, and Dudhala, Tehsil Mahuva, District Bhavnagar, Gujarat.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC23A0000GJ5893326N
(ii) File No.	J-11015/153/2016-IA-II(NCM)
(iii) Clearance Type	Fresh EC
(iv) Category	A
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vi) Sector	Non-Coal Mining
(vii) Name of Project	Gujarda, Dudheri & Dudhala Limestone Mine
(ix) Location of Project (District, State)	BHAVNAGAR, GUJARAT
(x) Issuing Authority	MoEF&CC
(xii) Applicability of General Conditions	No

3. In light of the details provided in Paragraph 1 above, the project proposal, including Form-2 (Parts A, B, and C), along

with the Environmental Impact Assessment (EIA) and Environmental Management Plan (EMP) reports, was submitted to the MoEF&CC for appraisal by the Expert Appraisal Committee (EAC) under the provisions of the EIA Notification 2006 and its subsequent amendments.

4. The aforementioned proposal was reviewed by the Expert Appraisal Committee (EAC) during its meeting held on 12/08/2024. The minutes of the meeting, along with all relevant project documents, are available on the PARIVESH portal. These can be accessed by scanning the QR code provided above.

5. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. The mine lease area is located between Latitude 21°01'1.31"N to 21°03' 44.86" N and Longitude 71°41'15.21"E to 71°43'38.54"E. The mine lease area falls under the Survey of India Toposheet No. F42R12and falls in Seismic Zone-III.
ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category “A” as the mining lease area is greater than 250ha and appraised at the Central level.
iii. Details of Terms of Reference:

Date of application	Proposal No/ File No	Consideration by EAC	Details of ToR	Date of accord
18.11.2022	IA/GJ/MIN/ 406830/2022 J-11015/153/ 2016-IA.II(M)	5-6 Dec., 2022 & 17-18 Jan, 2023	Terms of Reference (ToR) for mining of Limestone in Gujarda, Dudheri&Dudhala Limestone Mine of M/s Nirma Limited for mining of Limestone with production capacity of 2.7 MTPA in the mine lease area of 681.62 ha, located at Villages Gujarda, Dudheri&Dudhala, Tehsil: Mahuva, District: Bhavnagar, Gujarat for undertaking detailed EIA/EMP study	06.02.2023

iv. Details of Mine Lease: -
a) The Project Proponent has submitted that initially the State Govt. has granted the mining lease vide letter no. MCR-102004-1943-CHH dated 15.02.2008 for mineral Limestone and Marl over an area of 1497.4701 ha for a period of 30 years.
b) Then, the Govt. of Gujarat, Industries and Mines Department, vide Lr. No. MCR-102004- 1943-CHH dated 02.02.2011 have reduced the area of 8.0 ha falling in CRZ and the mine lease area was revised as 1489.4701 Ha.
c) Then, the Govt. of Gujarat, Industries and Mines Department, vide Order no: MCR102004-1943-CHH dated 08.01.2017 granted the mining lease for Limestone and Marl to M/s Nirma Limited over an area of 681.62 hafor a period of 50 years for its captive consumption.
d) The mining lease deed was executed on 11.01.2017 between Dist. Collector, Bhavnagar, State Govt. and the Project Proponent, M/s Nirma Ltd. for a period of 50 years and also registered the executed mining lease deed with Sub, Registrar, Mahuva on 11.01.2017under the provision of MMDR Amendment Act, 2015.
v. Land Use/Land Cover of the Mine Lease Area: -

Private land	565.9454 ha
Government land	115.6746 ha
Forest land	-
Total Mining lease area (MLA), ha	681.62 ha
Private land for crusher, workshop & other infrastructure outside the MLA	No any facilities outside the ML area. However crusher will be installed at company’s Cement Plant.

vi. Mining Plan Details:

Review of Mining Plan including Progressive Mine Closure Plan approved by Indian Bureau of Mines	Letter No.	File No.: 684(4)(1)/MP-348(197)/2021-22 GNR/1121
	Date	04.08.2021
	Mineral & (Major/Minor)	Limestone, Major mineral
	Mine Lease Area, Ha	681.62
	Validity	2021-22 to 2025-26
Mining Parameters	Quantitative Description	

Method of Mining	Opencast mechanized
Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Slurry explosive -cap sensitive and non-cap sensitive.
Geological Reserves	57.280 Million tonne
Mineable Reserves	20.574 Million tonne
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Top soil- 0.57 mi.cum OB/SB/IB/Mineral Rejects- Nil Waste-Nil
Life of mine	11 years (Life of mine may be increased subjectto conversions of resources under 333 categoryinto category of reserves 111)
Mine Bench Height & Bench Width	6.0 m, for working bench 12-15 m for closing (conceptual) bench Optimum
No. of Mine Benches	2
Existing Depth, m bgl	New mine
Ultimate Depth of Mining, m bgl	10 m
Ground Water Table, m bgl	15.5 m (Post monsoon)
Details of ground water intersection	No ground water will be encountered during planning stage i.e. in working plan in neither pre monsoon nor post monsoon season in any of the pits. Ground water will also not intersect during mining at the end of mine life.
Individual bench slope	80-85°
Overall pit slope	~ 45°
Details of existing/ proposed Crusher	Proposed crusher will be installed at Cement Plant.
Mineral Beneficiation	-
RoM output size	-
Transportation details including capacity of dumper/tipper, mode of transport and distance	Internal haul road from mine face to crusher and by conveyor from crusher to the Cement plant adjacent to the mine lease. For the Soda Ash Plant located at approx.100 km at Kalatalav, Bhavnagar limestone will be transported in dumpers/ trucks through National Highway 51. Internal haul road from mine face to crusher means of dumper/tippers of 25 tonnes capacity.
Generation of Topsoil/OB & its Management during plan period &conceptual period	Top soil at plan period- 249806 cu.m, temporary stacking at one location Top soil at conceptual period-321394 cu.m, simultaneously backfilling
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Nil
Additional information(if any)	Surface miner as well as ripper/dozer & rock breaker will be used for mining to minimize drilling & blasting.

vii. Water requirement:

Total water requirement	44 KLD	Fresh water	3 KLD
		Treated water	41 KLD
Source	i. Fresh water source Narmada water pipeline/Water tanker. ii. Water harvested within mine lease during rainy season. iii. Treated water source- Reject water of RO /DM plant & Reject water of RO /DM plant (proposed at Cement plant)		
Permission for withdrawal/ intersection along with details of grant and its validity	Permission for water withdrawal from Narmada water pipeline has been taken vide letter No. GWIL/ Bhavnagar/Ind.conn./1257 dated 4.06.2008.		

viii. Nearest village/town/ highway/interstate boundary/railway station/water bodies/ monument/ forest

Particulars	Particular's Name	Distance & Directions
Village	Gujarda, Dudheri, Dudhala	0.2-0.5 km
	Madhiya	0.5 km, NW
	Padhiarka	0.5 km, W

Town	Mahuva	4.0km, NE
Highway	NH-51 (Una-Mahuva highway)	Within MLA
Interstate Boundary	Rajasthan	Approx.500 KM,N
Railway Station/Railway line	Amrutvel	2.0km, N
Water Bodies	Arabian Sea Coast	0.5 km, S from the HTL
	Samdiyala Salinity ingress control bund	4.5 km, WSW
	Malan Bandhara	1.5 km E
	Malan River	4.4 KM,E
	Bhambhali River	5.4 Km, W
	Garasawo River	0.9 KM,NE
Forest	RF near Patwa	2.8 KM,SW
	RF near Doliya	7.4 KM,E
	RF near Dudheri	0.6 KM,S
	RF near Gujarda	0.3 KM,S
	RF near Khared	2.1 KM,E

ix. Presence of Environmentally Sensitive areas in the study area:

<table>
<tr><td>Forest Land/ Protected Area/ Environmental Sensitivity Zone</td><td>Yes/ No</td><td>Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks</td></tr>
<tr><td>Forest Land within the mine lease area and (if yes) status of Forest Clearance</td><td>No</td><td rowspan="4">The Project Proponent has submitted the letter from the Office of the Principal Chief Conservator of Forests vide Lr. No. WLP/32/C826-827/2021-22 dated 13.01.2022 regarding the map showing the location of protected areas within 10km of the Limestone mining project and the distance of protected areas and proposed Limestone mine.
<table><tr><td>Protected areas</td><td>Distance between Limestone mines and Protected areas</td></tr><tr><td>Gir National Park</td><td>80.9 km</td></tr><tr><td>Gir Wildlife Sanctuary</td><td>48.8 km</td></tr><tr><td>Mitiyala Wildlife Sanctuary</td><td>48.1 km</td></tr></table></td></tr>
<tr><td>National Park</td><td>No</td></tr>
<tr><td>Wildlife Sanctuary</td><td>No</td></tr>
<tr><td>Elephant/Tiger Reserve</td><td>No</td></tr>
<tr><td>Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)</td><td>No</td><td>The Project Proponent has submitted the letter from the Office of the Deputy Chief Conservator of Forest, Bhavnagar vide letter no. A/GMN/T11/2075/22-23 dated 27.01.2023 certifying that the nearest turtle rearing/breeding site is located at a distance of about 70km away from the mines.</td></tr>
<tr><td>Coastal Regulation Zone (CRZ)</td><td>No</td><td>The Project Proponent has submitted the letter from the Government of Gujarat, Forest and Environment Dept. vide Lr no.ENV-10-2023-170-T dated 19.07.2023 stating that the proposed project of mining at Gujarda, Dudheri and Dudhala mine lease (681.62 ha), District Bhavnagar is outside CRZ area.</td></tr>
<tr><td>Schedule-I species (No.s and name of schedule-I species with authenticated letter)</td><td>Yes</td><td>The Project Proponent has submitted the authenticated list of flora and fauna from the Office of the Deputy Forest Conservator vide Lr.No. A/Jaman/ Te. 11/304/17-18 stating that there are three Schedule-I species such as Peafowl, Chinkara and Asiatic lion in the study area.
After the amendment of the Wild Life (Protection) Amendment Act, 2022,No. 18 of 2022, a number of additional species have been added into Schedule-I such as Leopard, Striped hyaena, Jackal, Bengal fox, Indian porcupine, Jungle cat, Grey wolf, Dog faced water snake, Russell viper, CheckeredKeelback, Indian Rat snake, Red sand boa and Naag/cobra.</td></tr>
<tr><td>Wildlife Conservation Plan</td><td>Yes</td><td>On the basis of the fauna study findings & list of fauna authenticated by Forest Department, Wildlife Conservation Plan was prepared and submitted for approval.
The Wildlife Conservation Plan was approved by the Chief Wildlife Warden vide Lr. No. WLP/32/C670-672 dated 20.12.2021 with a budget of Rs. 19.9 Lakhs for the conservation of wildlife in the study area.</td></tr>
</table>

x. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	30.00 Ha.
Budget for green plant & plantation till the end of life of mine.	90.95 Lakhs
Budget for nursery	-
Details of existing plantation and its survival rate	-
No. of tree cuts in the mine lease area and compensatory afforestation	As per actual during mining
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	10.0
50 m safety zone of nallah, roads, electric lines	10.0
Additional information (if any)	10.00 ha(Backfilled area (Govt. wasteland))

xi. Baseline detail:

Baseline Data (Air/ Water/ Noise/ Soil/ Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	01.03.2021 to 02.06.2021
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Summer
Predominant Wind direction (From)	South
Ambient Air Quality (no. of locations) and results – 16 locations	PM10: 27.6 –71.1 µg/m^3 PM2.5: 11.2 – 40.0 µg/m^3 SO2: 2.7 – 10.2 µg/m^3 NO2: 3.6 – 14.5 µg/m^3
Noise level (no. of locations) and results – 16 locations	Day Time: 47.57 dB(A) – 52.46 dB(A) Night Time: 39.42 dB(A) - 42.89 dB(A)
Water Quality (no. of locations) and results - 12Ground water and 3 Surface water	
Soil Quality (no. of locations) and results – 12 locations	Soil quality was monitored at 12 no. of stations. The result indicates that the maximum and minimum values of pH ranges between 7.7 - 8.2, Potassium ranges from 157.0 - 845.0 kg/ha and Nitrogen ranges from 0.01 - 12.57mg/kg.
Hydro geological study and results	
Traffic study (no. of locations) and results	The traffic volume survey was conducted on Bhavnagar to Una Road (NH8E/51) Near Vangar Village. Total numbers of vehicles were found as 6793 per day and equivalent PCUs is 9382 per day.There will be daily movement of 864numbers of dumpers (to & fro) per day or 2592 PCU/ day on the road. The proposed increase in traffic density will not cause significant impact on the traffic since the road is capable of handling this increase in traffic density.

xii. Public Hearing (PH) Details:

Advertisement for PH with date (name of major national daily and one regional vernacular daily newspaper)	26.03.2023 in Sandesh Newspaper (Gujarati) & Indian Express (English)
Date of PH	28.04.2023 @ 4:00 PM
Venue	At the premises of Nirma Cement Plant Area, NH 8E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist. Bhavnagar
Chaired by	Shri R.K Mehta (IAS), District Collector & District Magistrate, Bhavnagar District & Regional Officer, GPCB Bhavnagar
Main issues raised during PH	Air pollution, salinity ingression, wildlife protection, acquisition of agriculture land
Budget proposed for addressing issues raised during PH over 3 years	Rs 49 Lakhs

xiii. Resettlement & Rehabilitation (R&R):

R & R details	The total mine lease area is 681.62 ha, out of which Govt. land is 115.6746 haand Private land is 565.9454 ha.Land will be required for quarrying an area of 114.24 ha of Private land and Government land including 18 houses/hutments in land of Gujarda (15 nos.), in land of Dudheri (3 Nos.) &Dudhala (0 Nos.) villages. There will be total of 656 land losers. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. total compensation will be Rs 18.0 Lakhs. In addition to above, the registration cost of sale of the land and homesteads shall be borne by the Company. Assuming it to be 6% of the entire costs of sale, the total resettlement budget works out to be Rs. 78.17 lakhs.

xiv. Court case details:

Court Case, No and its present status	The Project Proponent has submitted an undertaking vide letter dated 07.10.2023 stating that there is no litigation on the project either at NGT or any other court of law related to environment and pollution matters in which the project proponent is a respondent.
Undertaking by Project Proponent w.r.t court case	

xv. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	The Project Proponent has submitted an undertaking by way of notarized Affidavit dated 09.10.2023 stating that the proposal does not involve violation of Ministry's OM dated 30.05.2018.
Undertaking by Project Proponent in EIA/EMP report	The Project Proponent has submitted an undertaking vide letter dated 14.02.2023 stating that the contents (information and data) as given by the Consultant in the EIA/EMP report are factually correct with full knowledge of the undersigned (Shri Ashish Desai).
Undertaking by Consultant in EIA/EMP report	The Director of the EIA Consultant (M/s Centre for Envotech& Management Consultancy Pvt. Ltd) has informed that the baseline data was generated by MoEF&NABL Accredited Laboratory M/s Min Mec R&D Laboratory, a division of Min Mec Consultancy Pvt. Ltd., New Delhi and the same has been verified and also confirmed that he shall be fully accountable for any misleading information mentioned in this statement.

xvi. Details of the Environmental Management Plan (EMP):

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)
Pollution Control	0.291	10.12
Pollution monitoring	0.016	3.88
Occupational health	0.014	0.95
Environmental Studies, etc.	0.10	-
Green belt	-	5.10
Reclamation	-	10.03
Others (Environmental studies, Rehabilitation, Realignment, Expert advice, fencing etc.	-	5.48
Overheads	-	0.32
Total	0.421	35.88

xvii. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	1.19
Project Cost	25
Employment (No.s)	84

xviii. Earlier, The Proposal was considered in the 21st EAC meeting held during 18-20th October 2023 wherein the Committee has deferred the proposal for the submission of requisite information.The Project Proponent has submitted the

relevant information on Parivesh, accordingly the proposal was considered in the 28th EAC (NCM) during 14-15th March 2024 wherein the Committee deferred the proposal for the submission of requisite information. The Project Proponent vide letter dated 10.05.2024 submitted the reply against the observation of 28th EAC meeting. As per the submission of Project Proponent, the Committee considered the proposal again during the 30th EAC meeting held during 12-14thJune 2024 wherein EAC deferred the proposal for want of certain information. ADS was raised and the PP submitted its reply on Parivesh Portal on 14.07.2024. The ADS and reply is given as under:

S.NO.	ADS	Reply by PP
1	The PP needs to get their report entitled "Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage" vetted by institute of National repute having specialization on conservation and protection of migratory birds. The engaged institute shall also submit site specific tangible mitigative measures to ensure the protection of these migratory birds.	PP have submitted the vetting of report entitled "Study of Probable Impact of Mining on Migratory Bird Species and their flyway passage" to Salim Ali Center for Ornithology and Natural History (SACON), Coimbatore, South India Centre of Wildlife Institute of India & an initiative of MoEF&CC, GoI. The Project Proponent informed that the SACON would submit the site-specific mitigative measure, if any, other thanmentioned in the vetted report, after their site visit in the winter season. Nirma Ltd. has reported that they will comply the recommendations of SACON.
2	PP needs to submit the timeline for completing the installation of OLBC upon the setting up of cement plant in the form of an undertaking.	PP have submitted an undertaking dated 11.07.2024 stating the following: · PP will establish OLBC either side of the highway based on the technical possibility & feasibility for conveying limestone from mines to cement plant on setting up of cement plant. · The OLBC is proposed in northern side of the National Highway from Pit No. 1 of Gujarda, Dudhala&Dudheri mine and Pit no. 1 of Vangar&Madhiya Mine to National Highway for conveying limestone. · The exact length and alignment of OLBC shall be based on technical possibility & feasibility report and will be installed within two years upon setting up of cement plant.

6. Observation and Recommendation of the Committee:

The instant proposal was considered along with Padhiarka and Doliya Limestone Mine Vangar & Madhiya Limestone Mine and Vangar & Madhiya Limestone Mine proposal of M/s Nirma Limited. The Project Proponent and the Consultant presented the ADS reply to the EAC. The EAC noted that the PP has obtained the vetting on the report entitled "Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage (Central Asian Flyway)" from Salim Ali Center for Ornithology and Natural History (SACON) Coimbatore. The Project Proponent also submitted the conclusion of the vetting report wherein SACON has stated the following:-

" (g) Though the report provides an overview of management requirements for mitigation of potential impacts of mining on migratory birds, a systematic field survey covering the main winter migratory season would enable us to develop a site-specific action plan for the conservation of migratory birds and other avifauna of conservation significance in the landscape.

h) A detailed field survey on abundance, distribution, and habitat use of the migratory birds in and around the mining blocks (esp. the IBA covering the Nikol-Samadhiyala-Malan bandharas) during the peak migratory season (December-January) needs to be conducted for understanding any site- and species-specific impacts arising from mining and associated activities. In particular migratory taxa like cranes, waders, ducks & geese, and migrant passerines should be studied.

To address the shortcomings of the study as discussed above, SACON has just initiated a study to cover the upcoming winter migratory season of birds. The SACON study will update the migratory season data and would bring out detailed site-specific recommendations, which shall be implemented by the Project Proponent to minimize and mitigate the impacts of the proposed limestone mines by Nirma Ltd. on the migratory birds and their habitats in Mahuva tehsil of Bhavnagar

district in Gujarat."

In view of the above conclusion of the study, the EAC was of the opinion that PP should implement the site specific recommendations under the supervision of SACON to mitigate the effects of mining on migratory species and should submit an action taken report to the Ministry on yearly basis. In this regard PP submitted and undertaking dated 11.07.2024 stating that they will implement all the mitigative measures mentioned in the aforesaid study report and it will comply with all the additional specific mitigative measures suggested by SACON.

Further EAC enquired about the timeline for installation of OLBC. PP informed that they will be completing the installation of OLBC within two years upon the setting up of cement plant and also submitted an undertaking dated 11.07.2024. As per the undertaking the OLBC is proposed in the northern side of the National Highway (NH) from Pit no. 1 of Gujarda, Dudhala & Duheri mine and Pit no. 1 of Vangar &Madhiya Mine to National Highway for conveying the limestone.PP during the EAC meeting presented that the they will not use drilling blasting operations and they will use only the surface miner-dumper and ripper dozer for mining purposes and implementation report to be submitted to Ministry's Regional Office within six months.

7. Based on the above discussion, EAC **recommended** the proposal in the 32nd EAC meeting held during 12-13th August 2024 for Environmental Clearance for Gujarda, Dudheri&Dudhala Limestone Mine of M/s Nirma Limited for mining of Limestone with production capacity of 2.7 MTPA in the mine lease area of 681.62 ha, located at Villages Gujarda, Dudheri & Dudhala, Tehsil Mahuva, District Bhavnagar, Gujarat**.** under provisions of EIA Notification, 2006 and its amendments therein with certain conditions in addition to standard conditions applicable to the non-coal mining projects:-

8. The Ministry of Environment, Forest and Climate Change (MoEF&CC) has examined the proposal in accordance with the provisions of the Environment Impact Assessment (EIA) Notification, 2006, and its subsequent amendments. Based on the recommendations of the Expert Appraisal Committee (EAC), the Ministry hereby grants Environmental Clearance for the Gujarda, Dudheri, and Dudhala Limestone Mines of M/s Nirma Limited. The clearance is for the mining of limestone with a production capacity of 2.7 million tonnes per annum (MTPA) within a mine lease area of 681.62 hectares, located in the villages of Gujarda, Dudheri, and Dudhala, Tehsil Mahuva, District Bhavnagar, Gujarat. This clearance is granted under the provisions of the EIA Notification, 2006, and its amendments, subject to compliance with the specific and standard Environmental Clearance (EC) conditions outlined in Annexure I.

9. The Ministry reserves the right to stipulate additional conditions, if found necessary.

10. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is obligated to obtain all necessary approvals and clearances under any other applicable Acts, Regulations, or Statutes relevant to the project.

11. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.

12. General Instructions:

a. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEF&CC website where it is displayed.

b. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.

c. The project proponent shall have a well laid down environmental policy duly approved by the Board of

Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.

d. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.

e. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

f. The Regional Office of this MoEF&CCshall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

g. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

13. This issues with an approval of the Competent Authority.

Copy To

i. **The Secretary,** Ministry of Mines, Government of India ShastriBhawan, New Delhi-110 001.
ii. **The Secretary,**Department of Environment, Government of Gujarat, Gujarat.
iii. **The Secretary,** Department of Mines and Geology, Government of Gujarat, Gujarat.
iv. **The Secretary,** Department of Forests, Government of Gujarat, Gujarat.
v. **The Deputy Director General of Forests (C),** Ministry of Environment, Forest and Climate Change, Integrated Regional Office, Gandhi Nagar, A-Wing – 407 & 409, AranyaBhawan, Near CH-3 Circle, Sector-10A, Gandhi Nagar – 382010.
vi. **The Chairman,** Central Pollution Control Board, PariveshBhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
vii. **The Chairman,**Gujarat Pollution Control Board, ParyavaranBhavan, Sector-10A, Gandhinagar-382 010, Gujarat.
viii. **The Controller General,** Indian Bureau of Mines, Indira Bhavan, Civil Lines, Nagpur-440001.
ix. **The Member Secretary,** Central Ground Water Board, Ministry of Agriculture and Irrigation, 12/1 Jam Nagar House, Shahjahan road, New Delhi-110011.
x. **The District Collector, Bhavnagar,** District, Govt. of Gujarat.
xi. **Guard File.**
xii. **PARIVESH Portal.**

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Specific Conditions

S. No	EC Conditions
1.1	PP should implement the site specific recommendations as advised by SACON to mitigate the effects of mining on migratory species and should submit an action taken report to the Ministry on

S. No	EC Conditions
	yearly basis.
1.2	PP needs to complete the installation of OLBC (Over Land Belt Conveyor) in the northern side of the National highway from pit no. 1 of Gujarda, Dudhala and Dudheri mine and pit no. 1 of Vangar & Madhiya mine to national highway for conveying limestone within 2 years upon the setting up of Cement plant.
1.3	PP shall use only surface miner and ripper dozer for rock breaking purposes and an implementation report regarding the same to be submitted to Ministry's Regional Office within six months. As committed by the Project Proponent during the presentation in EAC, drilling and blasting will not be used.
1.4	The PP needs to execute the progressive backfilling plan in order to restore the land for the Agriculture or Pisciculture activity.
1.5	The Project Proponent shall also organize employment-based apprenticeship/ internship training program every year with appropriate stipend for the youth and other programs to enhance the skill of the local people. The data should be maintained for the training imparted to the persons and the outcome of the training, for the assessment of the training program should be analyzed periodically and improved accordingly. The preference shall be given to the local people for the purpose of employment. PP shall undertake skill development programme for the local population as per the Apprentices Act 1961. An implementation report in this regard shall be submitted to Ministry's Regional Office on an annual basis.
1.6	The Project Proponent needs to submit the proof of submission of funds for Wildlife Conservation plan and its initiation/commencement by Forest Department to Regional Office of the Ministry. The Project Proponent should follow-up the status of implementation on Wildlife Conservation Plan from the Forest Officials and the same shall be submitted to the Ministry's Regional Office in the six monthly compliance reports.
1.7	The Project Proponent shall monitor the air quality, noise level, water quality, water level and ground vibration(if any) at the edge of the mine, near the village, school and at other sensitive receptors and such collected data shall be submitted quarterly to the Ministry's Regional Office.
1.8	The Project Proponent needs to install the permanent water sprinklers along the haul road and the approach road in addition to the mobile water tankers. Further, 10 nos. of fog canon/mist sprayer of atleast 40 m throw shall be installed at various locations in the mine area. Effective dust suppression system shall also be adopted at other parts of the mining lease to arrest the fugitive dust emission.
1.9	The air pollution control equipment's like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at areas prone to air pollution. PP shall take necessary measures to avoid generation of fugitive dust emissions. Dense plantations shall be carried out in the vicinity of the crusher. The Stack emission monitoring of the Crusher shall be carried out at periodic intervals.
1.10	The Project Proponent shall ensure that the transportation shall not occur through village road or any other public road.
1.11	The Project Proponent needs to explore the possibility to reduce the water consumption by using non-toxic chemicals during water sprinkling/spraying on haul roads.

S. No	EC Conditions
1.12	The Project Proponent needs to complete the entire 7.5 m peripheral plantation, safety barrier plantation and gap plantation within three years. The Project Proponent should plant quality sapling of appropriate height of native and fruit bearing species. In case of tall transplants (seedlings), the seedlings should have proper-trained rootstock with root biomass commensurate with seedling height to ensure good growth after out planting. Plantation shall be undertaken in consultation with the State Forest Department. The Project Proponent shall make the actual count on the saplings planted and its survival rate and in case of failure of achievement of 95% survival rate, action plan for achieving the target survival rate shall be submitted to the Ministry's Regional Office.
1.13	The Project Proponent should adopt the proper mitigation measures as proposed under EMP. The adoption of mitigation measures and monitoring of the same as proposed in the EMP shall be done under the supervision of the qualified environmental personnel. The implementation status of the same shall be submitted to the Ministry's Regional Office. The Project Proponent should establish in house (at project site) environment laboratory for measurement of environment parameter with respect to air quality and water (surface and ground). A dedicated team to oversee environment management shall be setup at site, which should comprise of Environment Engineers, Laboratory chemist and staff for monitoring of air, water quality parameters on routine basis instead of engaging environment monitoring laboratories/consultants. Any non-compliance or infringement should be reported to the concerned authority.
1.14	The Project Proponent shall conduct third party audit of compliance of EC condition at an interval one year and its report shall be submitted to RO, MoEF&CC.
1.15	The Project Proponent shall create awareness among the local people working within the project area as well as its surrounding area on the ban of Single Use Plastic (SUP) in order to ensure the compliance of Notification published by MoEF&CC on 12.08.2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report.
1.16	The Project Proponent shall explore the possibility of using at least 20% of Electric vehicles/CNG/Solar instead of diesel operation within three years. PP shall explore possibility of generation of electricity through Solar Power Plant.
1.17	The Project Proponent shall provide the rainwater harvesting structure at mine office and other infrastructures to recharge the ground water.
1.18	The Project Proponent needs to provide the RO drinking water supply and also by laying network of pipelines to the nearby villages at free of cost.
1.19	The Project Proponent needs to obtain the permission from CGWA before intersection of ground water.
1.20	The Project Proponent should periodically monitor and maintain the health records of the mine workers digitally prior to mining operations, at the time of operation of mine and post mining operations. Regular surveillance on Silicosis shall be carried through regular occupational health check-up every year for mine workers. PP shall also organize medical camp for the benefit of the local people and also the monitor the health impacts due to mining activity.
1.21	The mining lease holders shall, after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. The implementation report of

S. No	EC Conditions
	the above said condition shall be submitted to the Ministry's Integrated Regional Office.
1.22	The Project Proponent should install the Continuous Ambient Air Quality Monitoring Stations (CAAQMS) as per the scientific study and in consultation with CPCB/SPCB. The real time data so generated should be displayed digitally at entry and exit gate of mine lease area for public display and shall be linked to server of CPCB/SPCB.
1.23	The Project Proponent needs to use modern equipment's such as Camera Traps for ensuring presence and movement of wild animals in the study area in consultation with Wildlife Wing of Forest Department. Appropriate interventions shall be taken to minimise stress conditions for wild animals and to avoid Man-Animal conflict.
1.24	The budget on Public Hearing for Gujarada, Dudhala&Dudheri Limestone Mine of Rs.15 Lakhs (Capital cost) and Recurring cost of Rs. 34 Lakhs (for 3 years, as per the Table No. C 7-3 of EIA_EMP report) to address the concerns raised by the public in the public hearing to be completed within 3 years from the date of start of mining operations. PP shall comply with all action plans made for public hearing concerns and make regular maintenance and record the progressive activity outcomes. The Project proponent shall ensure that the activities proposed under the public hearing is different from the CSR activities.
1.25	PP needs to comply the OM dated 24.07.2024 of MoEFCC, where it is stated that the plantation of saplings shall be carried out in the earmarked 33% greenbelt area as part of the tree plantation campaign " EK Ped Ma ke Naam" (एक पेड़ माँ के नाम) and the details of the same shall be uploaded in the MeriLife portal (https://merilife.nic.in) .

Standard EC Conditions for (Mining of minerals)

1. Statutory Compliance

S. No	EC Conditions
1.1	This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
1.2	The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &Ors before commencing the mining operations.
1.3	The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
1.4	The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".

S. No	EC Conditions
1.5	A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
1.6	State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
1.7	The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.
1.8	The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred. PP needs to apply for transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

2. Air Quality Monitoring And Preservation

S. No	EC Conditions
2.1	The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
2.2	Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.

3. Water Quality Monitoring And Preservation

S. No	EC Conditions
3.1	In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case,

S. No	EC Conditions
	mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
3.2	Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
3.3	The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease including upstream and downstream. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
3.4	Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
3.5	Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC annually.
3.6	Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
3.7	The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.

4. Noise And Vibration Monitoring And Prevention

S. No	EC Conditions
4.1	The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
4.2	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
4.3	The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

5. Mining Plan

S. No	EC Conditions
5.1	The Project Proponent shall adhere to approved mining plan, inter alia, including, total excavation (quantum of mineral, waste, over burden, inter burden and top soil etc.); mining technology; lease area; scope of working (method of mining, overburden & dump management, O.B& dump mining, mineral transportation mode, ultimate depth of mining, concurrent reclamation and reclamation at mine closure; land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life; etc.).
5.2	The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.

6. Land Reclamation

S. No	EC Conditions
6.1	The Overburden (O.B.), waste and topsoil generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB / waste dumps / topsoil dump like height, width and angle of slope shall be governed as per the approved Mining Plan and the guidelines/circulars issued by D.G.M.S. The topsoil shall be used for land reclamation and plantation.
6.2	The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump

S. No	EC Conditions
	mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
6.3	Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
6.4	Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.

7. Transportation

S. No	EC Conditions
7.1	No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers. [If applicable in case of road transport].
7.2	The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

8. Green Belt

S. No	EC Conditions
8.1	The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease

S. No	EC Conditions
	boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.

9.

S. No	EC Conditions
9.1	The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
9.2	The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.

10. Public Hearing And Human Health Issues

S. No	EC Conditions
10.1	Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.

11. Corporate Environment Responsibility (Cer)

S. No	EC Conditions
11.1	The Project Proponent shall submit the time- bound action plan to the concerned regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.

12. Miscellaneous

S. No	EC Conditions
12.1	The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF&CC.
12.2	The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
12.3	The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
12.4	A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&CC.
12.5	The concerned Regional Office of the MoEF&CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) by furnishing the requisite data / information / monitoring reports.
12.6	In pursuant to Ministry's O.M No 22-34/2018-IA.III dated 16.01.2020 to comply with the direction made by Hon'ble Supreme Court on 8.01.2020 in W.P. (Civil) No 114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
12.7	The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
12.8	Concealing factual data failure to comply with any or submission of false/ fabricated data and of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
12.9	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
12.10	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Signature Not Verified
Digitally Signed by : Rajeev Ranjan
Member Secretary, MoEF&CC (EC)
Date: 16/09/2024

Additional EC Conditions

The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.

ANNEXURE : XXX

1984

O/C

GUJARAT POLLUTION CONTROL BOARD
Paryavaran Bhavan, Sector 10 A, Gandhinagar 382 010

Phone: 079 – 23232152, 23241514 Fax: 079 – 23222784 Website: www.gpcb.gujarat.gov.in

19 MAY 2023

No. GPCB/PH/2023-24/BHV-43/242573

Time Limit
By RPAD/H.D.

To,
The Director,
I.A. Division,
Ministry of Environment, Forest and Climate Change,
Indira Paryavaran Bhavan,
Aliganj, Jorbagh Road,
New Delhi-110003.

Sub: To furnish a copy of the Public Hearing proceeding.

Ref: [1] Notification no. S.O. 1533 (E) dated September 14, 2006 published by the Ministry of Environment, Forest & Climate Change, Government of India, New Delhi.
[2] MoEF&CC's Notification no. S.O. 948 dated 12.6.2007 and the Forest and Environment Department, Government of Gujarat's GR no. ENV/10.2006/176/P, dated 25.7.2007
[3] Request Application of from **M/s Nirma Limited (Mine lease Area: 681.62 Ha)** to organize Public Hearing.

Sir,

Based on request received for public hearing **M/s Nirma Limited (Mine lease Area: 681.62 Ha) for Proposed Gujarda, Dudheri & Dudhala Limestone Mining – Rate Of Mining 2.7 MTPA, at Villages: Gujarda, Dudheri & Dudhala, Taluka. Mahuva, Dist: Bhavnagar,** Public hearing was organized **28/04/2023 at 16:00 Hrs, Venue: Nirma Cement Plant Area, NH 8 E/51, Survey No. 80, Village: Padhiarka, Ta. Mahuva, Dist: Bhavnagar.**

The Public Hearing proceeding along with CD and VCD is enclosed herewith for your information and further necessary action please.

This order is issued after approval of competent authority.

For and on behalf of
Gujarat Pollution Control Board,

DPShah

(Smt. D. P. Shah)
Senior Environmental Engineer

Encl: As above.(Original copy)

Copy to:

1. District Collector, Collector Office,
   District: **Bhavnagar**... for information Please.
2. The Unit Head, **Bhavnagar**
   …along with the original case file of aforesaid applicant for further suitable action
3. The Regional Officer, **Bhavnagar**….. For further suitable action, if any
4. **M/s Nirma Limited (Mine lease Area: 681.62 Ha).**
   At Villages: Gujarda, Dudheri & Dudhala, Taluka. Mahuva, Dist: Bhavnagar... Along with a copy of Public Hearing proceeding.
5. File copy.

REGIONAL OFFICE
GUJARAT POLLUTION CONTROL BOARD
PLOT NO: 1616/1617, SWASTIK COMPLEX, NR- VIR MOKHADAJI CIRCLE,
GHOGHA ROAD, BHAVNAGAR-364 001
PHONE: 2566108

PUBLIC HEARING PROCEEDINGS

It is informed that as per the Ministry of Environment, Forests and Climate Change, Government of India, New Delhi vide its notification no. S.O. 1533(E) dated 14/09/2006 and its subsequent amendment S.O. 3067(E) dated 01/12/2009, Public hearing is arranged for M/s. Nirma Ltd. for proposed Lime Stone Mining (Mine Lease Area: 681.62 Ha. 2.7 MTPA R.O.M) at Village: Gujarda, Dudheri and Dudhala, Taluka: Mahuva, Dist.: Bhavnagar which is covered under category A. The public Hearing is held on 28.04.2023 at 16:00 hrs. at the premises of Nirma Cement Plant Area, NH 8 E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist.: Bhavnagar.

A copy of the draft Environment Impact Assessment report and the Summary of Environment Impact Assessment Report was sent to the following authorities or offices to make available the draft EIA report for inspection to the public during normal office hours, till the Public Hearing is over.

1. The District Collector Office, Bhavnagar
2. District Development Office, Bhavnagar
3. District Industry Centre, Bhavnagar
4. Taluka Development Office, Tal: Mahuva, Dist.: Bhavnagar.
5. Regional Officer,
   Integrated Regional Office, Ministry of Environment, Forests and Climate Change, Room No. 407, Aranya Bhawan, Near CH-3 Circle, Sector – 10A, Gandhinagar, Gujarat – 382010.
6. Regional Office, Gujarat Pollution Control Board, Swastik Complex, Vir Mokhadaji Circle, Bhavnagar-364002.

Other concerned persons having plausible stake in the environmental aspects were requested to send their responses in writing to the concerned regulatory authorities.

The Public Hearing was scheduled on 28.04.2023 at 16:00 hrs. in the premises Nirma Cement Plant Area, NH 8 E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist: Bhavnagar.

An advertisement in English was published in "The Indian Express" on 26/03/2023 and that in Gujarati in "Sandesh" dated 26/03/2023.

Shri R.K.Mehta (IAS), District Collector and District Magistrate, Bhavnagar presided over and supervised the entire public hearing process.

All arrangements for the public hearing were made in strict compliance of Covid-19 prevention guideline.

A statement showing participants present during the public hearing is enclosed as **Annexure-A.**

REGIONAL OFFICE
GUJARAT POLLUTION CONTROL BOARD
PLOT NO: 1616/1617, SWASTIK COMPLEX, NR- VIR MOKHADAJI CIRCLE,
GHOGHA ROAD, BHAVNAGAR-364 001
PHONE: 2566108

A statement highlighting issues raised by the participants and responded by the representative of the applicant during the public hearing in English and Gujarati Language is enclosed as **Annexure B & B-1** respectively.

Copies of responses received in written from persons having plausible and written representation received before and during Public Hearing in environmental aspects are enclosed herewith collectively as **Annexure C-1 to C-139** and the replies by applicant to the same are enclosed herewith collectively as **Annexure D-1 to D-139**.

Venue: Nirma Cement Plant Area, NH 8 E/51, Survey No. 80, Village: Padhiarka, Ta. Mahuva, Dist: Bhavnagar
Date: 28/04/2023

A.J. Rathod
Regional Officer,
GPCB, Bhavnagar

R. K. Mehta (IAS)
District Collector &
District Magistrate,
Bhavnagar

Encl:

1. **Annexure A, B, B1, C-1 to C-139, D-1 to D-139 (Hard Copy & Soft Copy).**
2. **Video CD of Public Hearing**

REGIONAL OFFICE
GUJARAT POLLUTION CONTROL BOARD
PLOT NO: 1616/1617, SWASTIK COMPLEX, NR- VIR MOKHADAJI CIRCLE,
GHOGHA ROAD, BHAVNAGAR-364 002
PHONE: 2566108

1987

Annexure-A

A Statement showing participants present during the Public Hearing

As per the Ministry of Environment, Forest and Climate Change Government of India, New Delhi vide its Notification no. S.O. 1533 dated Sept.14, 2006; and its subsequent amendment S.O. 3067(E) dated 01/12/2009, Environment Public Hearing is arranged for M/s Nirma Limited (Mine Lease Area 681.62 Ha) for proposed of Gujarda , Dudheri & Dudhala Limestone Mining- Rate of Mining 2.7 MTPA at Village: Gujarda , Dudheri & Dudhala, Taluka: Mahuva, Dist: Bhavnagar covered under Category "A" as mentioned in their application.

The Environment Public Hearing is being held on 28.04.2023 at 16:00 hours onwards at Nirma Cement Plant Area. NH 8 E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist. : Bhavnagar.

The statement showing participants present during the Public Hearing is as under:

ભારત સરકાર ના પર્યાવરણ વન અને જલવાયુ પરિવર્તન મંત્રાલય, નવી દિલ્હી ના જાહેરનામા ક્રમાંક : S.O. 1533 તા: 14/09/2006 અને તેના પછીના સુધારા ક્રમાંક એસ.ઓ.૩૦૬૭ (ઈ), તા.૦૧/૧૨/૨૦૦૯ના તેમજ વખતો વખત થયેલ સુધારા તથા જાહેરનામા અંતર્ગત કેટેગરી "એ" માં સમાવિષ્ટ મેસર્સ નિરમા લિમિટેડ (ખાણ લીઝ એરિયા ૬૮૧.૬૨ હેક્ટર)ની ગામ: ગુજરડા, દુધેરી અને દુધાળા, તા.મહુવા, જી.ભાવનગર ખાતે પ્રસ્તાવિત ગામ: ગુજરડા, દુધેરી અને દુધાળા, લાઈમસ્ટોન માઈનિંગ – રેટ ઓફ માઈનીંગ – ૨.૭ એમ.ટી.પી.એ. માઈનિંગ માટેની અરજી અન્વયે પર્યાવરણીય લોકસુનાવણીનું આયોજન કરવામાં આવેલ.

પર્યાવરણીય લોકસુનાવણી નિરમા સિમેન્ટ પ્લાન્ટ વિસ્તાર, નેશનલ હાઈવે ૮ ઈ/૫૧, સર્વે નં. ૮૦, ગામ: પઢિયાર્કા, તા. મહુવા, જીલ્લો.ભાવનગર ખાતે તા. ૨૮/૦૪/૨૦૨૩ના રોજ ૧૬:૦૦ કલાકે રાખવામાં આવેલ.

જાહેર લોક સુનાવણી દરમ્યાન હાજર રહેલ લોકોની યાદી નીચે મુજબ છે.

Sr. No. ક્રમાંક.	Name & Address નામ અને સરનામું	Signature સહી
1)	Bhatt Rhinca P. mahuva	Rhinca
2)	Baldaniya Rejal J. Mahuva	Rejal.

1988

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
3.	ગામ કુઇરી ચૌહાણ રણછોડભાઈ ભગવાનભાઈ	
4.	ગામ: કુઇરી chauhan Bhupatsinh	chauhan Bhupatsinh
5.	ગામ:- કુઇરી Yakubbhai M.	
6.	ગામ:- કુઇરી Chauhan Jentam C.	
7.	ગામ: કુઇરી chauhan Rinku C	chauhan Rinku
8.	Jogiya Bhupat D.	
9.	Bhaliya Ramesh B	Bhaliya Ramesh B
10.	Bhaliya Dinesh B	D.B
11.	Ramji Chauhan	RKC
12	ગામનું નામ/સરનામું ફેરફાર થયેલ નથી	
13	મારા તરફ રોકાણકાર તરીકે	
14	ભાલીયા કાનજી કુઇરી S.	S. D. Bhaliya
15	ચૌહાણ ઉમેશભાઈ મગનભાઈ કુઇરી	ચૌ.ઉ.મ.ચૌહાણ
16	ભાલીયા વસ્તુભાઈ લખમણભાઈ કુઇરી	
17	ભાલીયા રોકાણ રોજમદાર કુઇ રો	G.G.B

1989

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
18	માલવિયા ગોપાલભાઈ ધુધારી	G. D. Malaviya
19	માલવિયા રાઘવજી ધામનોધાણા	R. S. P
20	[illegible]	[illegible]
21	Sankhat Manish.	
22	Sankhat Kiran	
23	Sankhat Rajesh	
24	I am Ravi 6233	
25	I AM UMESH 7333	SU
26	Nishan sankhat	
27	Sankhatra Hardik	Sankhat
28	sankhat kunji	S. K. M
29	Sumersinh Ajitsinh	A. L Sumersinh
30	[illegible]	
31	Jethabhai Bachubhai	
32	[illegible]	[illegible]

1990

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
33	Fem. H. Sarvaiya.	Vaniya.
34	સરતાબાઈ રઘાણી કમાર્શ્રી દુકાનવાળા	વાંગાર ભરત રઘાણ
35	મુકેશ વાળા	SL-9124
36	જગદિશભાઈ કંસારા	કુમારપાળ વિરાણી
37	પ્રમુખ કે ચૌહાણ	વાંગાર
38	જય મુળ કાદાદા	
39	રામુભા જીવરાજ - ગામજમાવાળા	
40	ઉકેડી પ્રમુખ ભરતભાઈ મુવી ગામદ વાઈલ્ડલાઈફવાડુવર્કર	S.N. Lakum
41	જય મોલવી	KOLI
42	ગામ સરપ. વાંગર	
43	Khatema Ghanshyam	
44	ગોવિંદ GIGM ગોહિલ	GIGM ગોહિલ
45	ભંવરાભ ભાઈ	ભંવરાભ ભાઈ

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
46	[illegible]	
47	[illegible]	[illegible]
48	[illegible]	
49	[illegible]	[illegible]
50	[illegible]	
51	Manish Jitubhai Joshiya	M. J. Joshiya
52	BHALIYA GOPAL JENTIBHAI	G.J Bhaliya
53	Dhondhaluva Kuldip N	[illegible]
54.	[illegible]	[illegible]
55	Chauhan Vishal B.	Vishal Chauhan
56	Jadav Sanjay	[illegible]
57	[illegible]	A.b. Jadav
58	[illegible]	[illegible]
59	[illegible]	[illegible]
60.	SVA	[illegible]

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
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Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
76	Joliya Jayesh J.	
77	Dalsaniya Kailash V.	
78	Bhavsar Sanjay K.	
79	Solisa Bhavesh. M	
80	Chivalgi Chok.	
81	VISHAL.	
82	[illegible]	
83	[illegible]	
84	[illegible]	
85	[illegible]	
86	[illegible]	
87	[illegible]	
88	[illegible]	
89	[illegible]	
90	[illegible]	

1994

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
91	Baraiya mayur, D	
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Sr. No. અનુક્રમાંક નં.	Name & address નામ અને સરનામું	Signature સહી
106	ભાનુભાઈ ખોડાભાઈ	
107	નીલાધરભાઈ મણિભાઈ આળોપા	નીલાધરભાઈ
108	ડાયાભાઈ પી. કે.	ડાયાભાઈ પી.
109	ભાઈલા ડાયાભાઈ રૈયમ.	L.M.B
110	મોહનલાલ મયુર. C.H.B.	મયુર
111	ભાલિયા જયદિપ પી. (કાળીયા)	
112	મકવાણા કાનજી પુના કોળિયા	મકવાણા કાનજી માનિંગ પિરોદી
113	મકવાણા રામસુખ. કાપાભાઈ	રામસુખ.
114	મકવાણા મુખત રામભાઈ કોળીયા	B.R મકવાણા
115	માંધર લાખા ભાણુભાઈ Gir	
116	મકવાણા પુલાભાઈ	P.V. Makwana
117	ધુંધળવા જયંતીલાલ દિનેશલાલ	Dhundhalwa
118	ભાલિયા મનસુખ વિક્રમભાઈ	મનસુખ વિ ભાલિયા
119	ભાંખર કિશન	ભાંખર જી
120	કિરણભાઈ ધરમશીભાઈ	કિરણ ધરમશી

1996

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
121	બચુભાઈ	
122	રાજુભાઈ પુનાભાઈ	
123	કેશુભાઈ ભીખુભાઈ	
124	જેઠાભાઈ કાળાભાઈ કુંભી	
125	ધનજીભાઈ નારાણભાઈ કુંભી	
126	વીરજીભાઈ બચુભાઈ કુંભી	
127	ભોળાભાઈ ઝાલાભાઈ મકવાણા	ભોળા ભા. મકવાણા
128	[illegible]	મકવાણા [illegible]
129	સવજીભાઈ શિવાભાઈ	
130	ભાગાભાઈ ભીકાભાઈ ભીકા	ભાગાભાઈ ભીકા
131	[illegible] મકવાણા	મકવાણા
132	ગોવાભાઈ ગોકળભાઈ	

1997

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
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Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
148	કિશાળ નાકુ ગોવિંદસિંહ કુદેરી	કિશાળ કુદેરી
149	ચાંડેગરા બાબરા પોસ્ટ કુદેરી	
150	કિશાળ પિકુભા (ધ. કુદેરી	કિશાળ પિકુભા
151	પચુભાઈ, પટિયાડા	
152	ભાણાભાઈ કાનાભાઈ, કુદરી	
153	ખીમાભાઈ નાનભાઈ, કુદરી	
154	પેથારામ કાના કુદેસરા	પેથારામભાઈ
155	કિશાળ કુકાભાઈ. સોનં. કુદરી.	કિશાળ કુકાભાઈ
156	ભાણાભા ભાણાભા નથા. કુદરી.	ભાણાભા નથા
157	ગોવિંદભાઈ પરબતભાઈ કુદેરા	ગોવિંદભાઈ
158	માધાભાઈ ખોડાભાઈ કુદેસરા	માધાભાઈ
159	ઇશ્વર લાલા ડોસાભા	ઇશ્વરભાઈ
160	ભીંજીયા અરવિંદભાઈ એન. કુદરી	ભીંજીયા અરવિંદભાઈ એન
161	લાલાભા આતુભા જી. કુદેરી	લાલાભા આતુભા. જી.
162	મુખાભાઈ ભાણાભાઈ કુદરત	મુખા(ર)

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
163	મેળીયા નમન કુંવાળા	મેળીયા નમનભાઈ
164	મકવાણા દર્શન મકુવા	Darshan
165	બારૈયા વિશાલ ભાઈ	Vishal.
166	Barmbhaniya Mayur	
167	કનાલ ભીમાભાઈ પરિવાર	M. R. Baraiya
168	કે.ડી. બારૈયા પરિવાર	M. R Baraiya
169	કુલદીપ બારૈયા પરિવાર	K.R. Baraiya
170	જોલિયા મનિષ કુંવાળા.	M. R. Joliya.
171	ગામજી. એન. બારૈયા પરિવાર	ગામજી. એન. બારૈયા
172	આર એલ જોલિયા કોળીયા	આર એલ જોલિયા
173	કોળાયા રાજુભાઈ	કોળાયા
174	અરજણભાઈ કેવાભાઈ. વાગડ	
175	—	
176	રમાનંદભાઈ મુકેરભાઈ, પટીવાડા	

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
177	બારૈયા દિનેશ.કિ	બારૈયા.કિ.કિ પરિવારકા
178	બારૈયા અશોકકુમાર જમુભાઇ પરિવારકા	બારૈયા A.B
179	કુંભાણી પરેશ રમેશ. પરિવારકા	Paresh
180	શિયાળ ખેમજીભાઈ કે ગોપા	બી.જી. ગોસ્વ
181	બારૈયા વિક્રમકુમાર ભગવાનજીભાઈ	VB
182	ડોલાસિયા વિજય બી. કુંવરી	V. B. DOLASIYA
183	વાંગર વાઘજી ડાયા વાળા	વાંગર વાઘજી ડાયાવાળા
184	વાંગર જય ભુપત હાદા ચારણ	જય હાદા
185	વિપુલ જેન્તી ભટ્ટ વાંગર	V.H. Jadav.
186	બારૈયા હરેશ કે પરિવારકા	બારૈયા H,K
187	Vangar Shijal Jayanti Hamir Bhai	Shijal
188	મકવાણા કરશન કે. ડાંગિયા	
189	બારૈયા જીવરાજભાઈ વાંગર	AS બારૈયા
190	નાથાભાઈ બારૈયા, પરિવારકા	
191	પરસોત્તમભાઈ ત્રીભોવનભાઈ, પરિવારકા	

2001

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
192	અમરભાઈ , સમઢિયાળા	
193	ઘનશ્યામભાઈ ગોવિંદભાઈ, પરિયારડા	
194	Lalitya Hitesh B.	Lalitya H.B
195	Bambhaniya Jeram.S કુંવાળા નં.૮	જેરામભાઈ
196	ભાંભણિયા બટુકભાઈ કાળાભાઈ કુંવાળા નં.૮	બટુકભાઈ
197	Kalav Ravuji Khyambhai ગઢકડા	R.G.Kalav
198	ભિંભરોયા પુંજા/ગોવિંદભાઈ કુંવાળા નં.૮	પુંજાભાઈ
199	ઝાંઝમેરા ત્રિભોવનભાઈ વિશ્રામભાઈ કુંવાળા નં.૮	
200	ગઢકડા ગોરધનભાઈ કુંવાળાભાઈ વેજાભાઈ	જી પ ન ગો
201	ભાંભણિયા નરશીભાઈ ભીમાભાઈ કુંવાળા નં.૮	નરશીભાઈ
202	ગોહિલ ઘનશ્યામ બચુભાઈ	પંચાટ
203	ગોહિલ વેલજીભાઈ રણછોડભાઈ	પંચાટા
204	બારૈયા/વેજાભાઈ ગોરધનભાઈ	
205	ત્રિવેદી વિશ્રામભાઈ	વિશ્રામ ટ
206	વિશ્રામ જુ પ ન	જુપન

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
207	[illegible]	[illegible]
208	[illegible] કુટુંબ	[illegible]
209	[illegible]	[illegible]
210	[illegible] ગુજરડા	[illegible]
211	[illegible] ગુજરડા	[illegible]
212	[illegible] ગુજરડા	[illegible]
213	[illegible]	ગુજરડા
214	[illegible] ગુજરડા	[illegible]
215	[illegible] ગુજરડા	[illegible]

2003

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
216	[illegible] - પાંગર	[illegible]
217	[illegible]	[illegible]
218	[illegible]	[illegible]
219	[illegible]	[illegible]
220	[illegible]	[illegible]
221	[illegible]	[illegible]
222	[illegible]	[illegible]
223	[illegible]	[illegible]
224	[illegible]	[illegible]
225	[illegible]	[illegible]
226	[illegible]	[illegible]
227	[illegible]	[illegible]
228	[illegible]	[illegible]
229	[illegible]	[illegible]
230	[illegible]	[illegible]

Sr. No. અનુક્રમાંક નં.	Name and Address નામ અને સરનામું	Signature સહી
231	કિસાન એકતા સમિતિ તાલુકા પ્રમુખ આમ આદમી પાર્ટી તાલુકા પ્રમુખ વિક્રમભાઈ ના સિક્કા	
232	રતનસિંહ ભરતસિંહ પરમાર	RB Parmar
233	પ્રવીણ ભાઈ માધુ ભાઈ પટેલ	
234	અરજણગઢડા/રાયપરડા	
235	ભેમાભાઈ ખરાભાઈ ભગાભાઈ ઘોઘાભાઈ	P. S. Jolia
236	ભાવિષા વિપુલ - m	P. m
237	[illegible]	[illegible]
238	ભાવેશ ખરેડા ભગા. ગોપ.	BB
239	મકવાણા વશરામભાઈ જગાભાઈ કોળાય	
240	જીવાભાઈ ખરમીભાઈ મોહનભાઈ	કોળા. કોમ. મોરચા
241	K. [illegible]	
242	જેતાભાઈ ખોડાભાઈ	જેતાભાઈ
243	ભાવિષા વિપુલ m	
244	સાજીભાઈ ખુમાણભાઈ ચૌહાણ	SPEAK'ચા
245	જેઠવા ભાવેશ ધીરૂભાઈ	ભા. કો. જેઠવા

2005

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
246	[illegible]	[illegible]
247	[illegible]	[illegible]
248	Joliya Kuldip bhagvatbhai	[illegible]
249	[illegible]	[illegible]
250	[illegible]	[illegible]
251	[illegible]	[illegible]
252	[illegible]	[illegible]
253	[illegible]	[illegible]
254	[illegible]	[illegible]
255	[illegible]	[illegible]
256	[illegible]	[illegible]
257	[illegible]	[illegible]
258	[illegible]	[illegible]
259	[illegible]	[illegible]
260	[illegible]	[illegible]

2006

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
261	[illegible]	[illegible]
262	[illegible]	
263	[illegible]	[illegible]
264	[illegible]	
265	[illegible]	[illegible]
266	[illegible]	[illegible]
267	[illegible]	
268	[illegible]	[illegible]
269	[illegible]	
270	[illegible]	
~~271~~	[illegible]	
272	[illegible]	[illegible]
273	[illegible]	[illegible]
274	[illegible]	[illegible]

2007

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
275	કિલાનીયા નીતેશ મોહન	S. N. D
276	કિશોરભાઈ રણછોડભાઈ દુધરેજીયા	
277	[illegible]	[illegible]
278	[illegible]	
279	[illegible]	[illegible]
280	[illegible]	[illegible]
281	[illegible]	[illegible]
282	[illegible]	[illegible]
283	Makwana Rajesh Kumar M.	Makwana
284	[illegible]	
285	[illegible]	[illegible]
286	[illegible]	[illegible]
287	[illegible]	[illegible]
288	[illegible]	[illegible]
289	[illegible]	[illegible]

2008

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
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304		

2009

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
305	R.G. Bhalodiya	
306	[illegible]	
307	[illegible]	
308	[illegible]	
309	[illegible]	
310	[illegible]	
312	[illegible]	
313	[illegible]	
314	[illegible]	
315	[illegible]	
316	[illegible]	
317	[illegible]	
318	[illegible]	
319	[illegible]	
320	[illegible]	

2010

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
321	ઇશ્વરભાઈ મોમાભાઈ	ડોકીયા ઇશ્વરભાઈ
322	કનૈયાલાલ ધીરેન્દ્રભાઈ મોઢીયા	મ.ડ. મોઢીયા
323	બાબુભાઈ અરજણભાઈ મકવાણા	બાબુ. અ. મકવાણા
324	ઇશ્વરભાઈ ડોકીયા	
325	ધીરુભાઈ લવજીભાઈ	
326	અરવિંદભાઈ ગોવિંદભાઈ	અ. ગો. બારૈયા
327	રાઘવભાઈ ખોડાભાઈ	
328	પાલાભાઈ ખોડાભાઈ	
329	ઇશ્વરભાઈ ડોકીયા	
330	શિયાળ માધુભાઈ ભગાભાઈ	M. G
331	શિયાળ ભગાભાઈ/ઇશ્વરભાઈ	ભગાભાઈ/ઇશ્વરભાઈ શિયાળ
332	શિયાળ ભરતભાઈ ભીખાભાઈ	
333	શિયાળ અરવિંદભાઈ પોપટભાઈ	અ. પી. શિયાળ
334	શિયાળ રવજીભાઈ દુદાભાઈ	
335	બાબુભાઈ ભગાભાઈ મધુભાઈ	B.m Bhesh

2011

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
336	ધિયાળ ભારતી ગોવિંદભાઈ	
337	ધિયાળ કૈલાશ ગોવિંદભાઈ	
338	ધિયાળ રમાશા રવજુભાઈ	
339	ધિયાળ દક્ષા પ્રભાતભાઈ	ધિયાળ
340	ધિયાળ રમીલા જુવા	ધિયાળ
341	ધિયાળ અરવિંદા જુવા	ધિયાળ
342	ધિયાળ મીનલ રૂપા	ધિયાળ
343	ભેટારિયા પ્રવિણ રમેશ	ભેટારિયા
344	ભેટારિયા મીનલ રમેશ	
345	ભેટારિયા કુંવારૂ રમેશ	ભેટારિયા
346	ધિયાળ વસ્તા રૂપા	
347	ધિયાળ મુ-મગુ પરબત	
348	ધિયાળ પ્રભાબાઈબેન રવજુભાઈ	
349	ધિયાળ ભાનુબેન ગોવિંદભાઈ	ધિયાળ
350	શોંકડી ~~ધિયાળ~~ રાણા ભીમાભાઈ	

2012

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
351	કુવરજીભાઈ ખોડાભાઈ ડિયાળી	
352	રમેશભાઈ/જીવા ભાવજીભાઈ ડિયાળ	
353	દેવુજીભાઈ જુવાભાઈ ભાલિયા	
354	ધનુજીભાઈ ખારાભાઈ ભાલિયા	
355	મીરાજીભાઈ વેલજીભાઈ ભાલિયા	
356	વિજુજીભાઈ રાજાભાઈ ચૌહાણ	
357	ખાનજીભાઈ પોલજીભાઈ ચૌહાણ	
358	રમજુજીભાઈ આદુભાઈ બાંભણિયા	
359	કુતોજીભાઈ રમજુભાઈ ગઢેચા	
360	કુદનભાઈ જમજુભાઈ ભાલિયા	
361	જગાજીભાઈ ઘરજનિભાઈ ગઢેચા	
362	ખમીરજીભાઈ રેજુભાભાઈ ચૌહાણ	
363	કચાજીભાઈ જીવરાજભાઈ ચારણ	
364	ઈસાજીભાઈ રમજુભાઈ ભાલિયા	ઈસાજીભાઈ
365	મજુજીભાઈ ભરતભાઈ ડિયાળી	મજુજીભાઈ

2013

Sr. No. અનુક્રમાંક નં.	Name and Address નામ અને સરનામુ	Signature સહી
366	દમુબેન ભાગજીભાઈ ડાભી	
367	લાડુબેન પુંજાભાઈ ભાટૈયા	
368	કુલીબેન મોડાભાઈ ભાટૈયા	
369	રમીબેન કચરા મકવાણા	
370	જીવીબેન ભગાભાઈ ભીંડા	
371	વાઘેલા શિલ્પા કાળુભાઈ	એસ. કે. વાઘેલા
372	વાઘેલા જયાબેન કાળુભાઈ	
373	ભાણુબેન ગોબરભાઈ	
374	મધુબેન પરસોત્તમ ધિયાળી	
375	કુંવરબેન ભીખાભાઈ ભાલિયા	
376	ઇચ્છાબેન ભરતભાઈ	ઈચ્છાબેન
377	મધુબેન જીવણ ભેંસાણા	
378	લખમીબેન વાલજીભાઈ ભાલિયા	
379	વિજુબેન ઈશ્વરભાઈ ભાલિયા	
380	કુંવરબેન શામજીભાઈ ભાલિયા	

2014

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
381	વીરજીભાઈ વિરાભાઈ ભાલિયા	
382	જીવાભાઈ ખારાભાઈ ભીંડોરા	
383	ગીતા ભરત મકવાણા	
384	ગીતા ગણપત ભોંડિયા	
385	ધનીબેન નાથાભાઈ ભાલિયા	
386	કુંવરજીભાઈ મગાભાઈ ભોંડીયા	
387	હિમુબેન ખીમાભાઈ ભાલિયા	
388	કુંવરબેન હમલાભાઈ ભાલિયા	
389	કાજલ મનસુખ ભાંભળિયા	કાજલ મનસુખ ભાંભળિયા
390	કૈલાશ બાબુભાઈ ભાલિયા	કે.બી.બી.
391	કાજલ બાબુભાઈ ભાલિયા	કે.બી.બી.
392	રેમાબાઈબેન મનસુખભાઈ ભાંભળિયા	
393	કંચનબેન જયસુખભાઈ ભાલિયા	કંચન બેન
394	ભારતી ધુધાભાઈ ભાંભોર	ભારતી બેન
395	ભાવનાબેન પુનિયાભાઈ ભાંભોર	ભાવના ભાંભોર

2015

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
396	મંજુલેન દિનેશભાઈ ખાંટ્યા	
397	પુનમીબેન ગોપાલભાઈ ખાંટ્યા	
398	ધિરુભાઈ કાંતિભાઈ ભીલ	ધિરુભાઈ
399	ભાવના માંડેશ ખાંટ્યા	ભાવના માંડેશ
400	વિશાળ નાથુભેન ધિયાભાઈ	
401	રાધાબેન કેશાભાઈ ધિયાળી	
402	કૈલાશ ભરત મકવાણા	કૈલાશ
403	કોમલ ભરત મકવાણા	કોમલ
404	વસનભેન વાલજી મકવાણા	વસનભેન
405	જયાબેન વિપુલભાઈ મકવાણા	
406	જયાબેન ભરતભાઈ મકવાણા	
407	વિશાળ મધુબેન જીવણભાઈ	
408	વિશાળ નીતાબેન દિનેશભાઈ	નીતાબેન
409	વિશાળ નીતાબેન પ્રવિણભાઈ	વિશાળ નીતા
410	વિશાળ વિક્રાવત મનીષ	વિશાળ

2016

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
૫૧૧	દેવરાજ ભુવન ત્રિપાઠ	ત્રિપાઠ દેવરાજ
૫૧૨	જેઠાજેઠ દેવશીભાઈ ત્રિપાઠી	
૫૧૩	નીતાજેઠ જેઠાભાઈ ત્રિપાઠી	
૫૧૪	કાળજી મશુભાઈ ભાટેચા	કાળજી
૫૧૫	મશુજેઠ શિવશુભાઈ	
૫૧૬	ગીનુજેઠ મશુમકભાઈ ભાટેચા	
૫૧૭	લાખુજેઠ ધનશુભાઈ ભાટેચા	
૫૧૮	[redacted] ચચરી હિમંતભાઈ મકવાણા	
૫૧૯	કંકુ રામશુભાઈ ભાપણિયા	
૫૨૦	ભાવના હિમતભાઈ મકવાણા	મકવાણા ભાવના
૫૨૧	માનસી [redacted] નરેન્દ્રભાઈ	મકવાણા માનસી
૫૨૨	સોનાજેઠ જોધાભાઈ મકવાણા	
૫૨૩	કંચનજેઠ કાનાભાઈ મકવાણ	
૫૨૪	શિતલ ચમનભાઈ મકવાણા	મકવાણા શિતલ
૫૨૫	સાકુજેઠ ચોથાભાઈ મેતિયા	

2017

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
426	બાબુભાઈ ભગાભાઈ ભોળિયા	
427	બાબીબેન ગીગાભાઈ રબારી	
428	રમેશભાઈ અરજણભાઈ મકવાણા	
429	મોહનભાઈ રાજાભાઈ મકવાણા	
430	વીરાભાઈ નાનજીભાઈ મકવાણા	
431	કુકડીબેન બાબુભાઈ મકવાણા	
432	મધુબેન અરવિંદભાઈ બાબરિયા	
433	રમણાબેન વીરાભાઈ ચૌહાણ	
434	શિયાળ દેવુબેન દીપાભાઈ	
435	શિયાળ અંકુબેન દીપાભાઈ	
436	શિયાળ કાળીબેન ગીગાભાઈ	
437	શિયાળ ઈતર અરવિંદ	અંગત રબે શિયાળ
438	શિયાળ રાધુબેન પોપટભાઈ	
439	Ummi I Bakali	

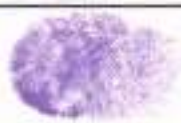
2018

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
૫૫૦	ચામુબેન જોગાભાઈ દુધરેજી	
૫૫૧	વસંતબેન ચોગાભાઈ દુધરેજી	
૫૫૨	ધાંધલિયા શાંતિ દુધરેજી	શાંતિ
૫૫૩	ધાંધલિયા રમીલા દુધરેજી	રમીલા
૫૫૪	ધાંધલિયા ચમુબેન દુધરેજી	
૫૫૫	મીઠાબેન રણશોડભાઈ દુધરેજી	
૫૫૬	વીજુબેન નાથાભાઈ દુધરેજી	
૫૫૭	રાધાબેન જીવાભાઈ દુધરેજી	
૫૫૮	શાંતુબેન શામજીભાઈ દુધરેજી	
૫૫૯	રમેશ્વરબેન શુરમાભાઈ દુધરેજી	
૫૬૦	મંજુબેન નાથુભાઈ દુધરેજી	
૫૬૧	નંદુબેન મગાભાઈ દુધરેજી	
૫૬૨	દુધીબેન રામાભાઈ દુધરેજી	
૫૬૩	મીરબેન મગાભાઈ દુધરેજી	
૫૬૪	કંકુબેન રામાભાઈ દુધરેજી	કંકુબેન

2019

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
455	રમેશભાઈ મોહનભાઈ દુદાણી	
456	મધુબેન રામજીભાઈ દુદાણી	
457	રમજુબેન પોપટભાઈ દુદાણી	
458	રાધાબેન મોહનભાઈ દુદાણી	
459	જયાબેન કાનાભાઈ ડોળીયા	
460	શાન્તુબેન રમણભાઈ દુદાણી	
461	શાન્તુબેન પોપટભાઈ દુદાણી	
462	અવલાબેન ભીખાભાઈ દુદાણી	
463	રમજુબેન ભીખાભાઈ દુદાણી	
464	વસ્તીબેન વસ્તીભાઈ દુદાણી	
465	રમજુબેન ભીખાભાઈ દુદાણી	
466	દેવુબેન પ્રેમજીભાઈ દુદાણી	
467	વીજુબેન ભગવાનભાઈ પરમોપકારી	
468	મંજુબેન રવજીભાઈ પાંચાણી	મૌનવ્રત
469	ભાનુબેન જસાભાઈ પાંચાણી	

2020

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
470	ધનુભેળ પોપટભાઈ દુધોરી	
471	ભનુભેળ મગનભાઈ પાંગર	
472	રામજીભાઈભેળ જેઠાભાઈ દુધોરી	
473	સમજુભેળ જીવનભાઈ દુધોરી	
474	કું રાજુ ભરત પાંગર	
475	અરજણ ભેળ ધ્રિમતભાઈ પાંગર	
476	ભંડુ ભેળ ધરાભાઈ પાંગર	
477	શોભા ભેળ ઉગા ભાઈ પાંગર	
478	શોમલાઈભેળ મગનભાઈ દુધોરી	
479	શોમલાઈભેળ નાગજીભાઈ દુધોરી	
480	ચોમલાઈભેળ મગનભાઈ દુધોરી	
481	શાંતુભેળ નાગજીભાઈ દુધોરી	
482	મોતુભેળ વાલાભાઈ દુધોરી	
483	ખતરીભેળ મનજીભાઈ દુધોરી	
484	લાખુભેળ શોડાભાઈ દુધોરી	

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
485	ગાંધીલેન ભીમાભાઈ દુધોરી	
486	કાળીલેન ડાયાભાઈ દુધોરી	
487	ભાણી લેન લેખરભાઈ દુધોરી	એચ. બી. ભેંસાણિયા
488	પરમાર વેલાવતી વેપંચવલા/ પઢિયારડા	A. S. Parmar
489	ભીલ ગોપી વેલજીભાઈ પઢિયારડા	જી. વી. ભીલ
490	બારૈયા કોમલ કાનજીભાઈ પઢિયારડા	Bariya Komal. C.
491	ભીલ કેમ વેલજીભાઈ	P.V.Bhil
492	પરમાર ઘનિષ્ઠા કુલિનભાઈ	D. S. પરમાર
493	ભીલ કોમલ પરવત ભાઈ	G.B. Bhil
494	ભીમાવત. પ્રજ્ઞા કરશનદાસ.	પી. કે ભીમાવત.
495	મકવાણા નાની જમાભાઈ	M. N. J
496	મકવાણા વિલાસ વેલજીભાઈ	M. V. V
497	ભાલીયા સેજલ દેવજી ભાઈ	S. D ભાલિયા
498	પ્રજાપતિ પરેશ	પ્રજાપતિ
499	દુંદમલ્લ ભરતભા પી	B. B. N P

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Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
500	ધુંધળવા વસના ખેત	D. V. N
501	ધુંધળવા પિન્ટુબેન કરિમાઈ	P.M.Dhandhalavadia
502	ધુંધળવા સજના પ્રેમજીભાઈ	S. P. D.
503	ધુંધળવા કંકુબેન પ્રેમજીભાઈ	R. P. D.
504	ધુંધળવા કિરણબેન હરિભાઈ	KHD
505	લાડુબેન રમેશભાઈ ચરોચારડા	
506	~~મધુ~~ રંભાબેન ખોડાભાઈ ચરોચારડા	
507	માધુબેન દેવાભાઈ ચરોચારડા	
508	મધુબેન જમુભાઈ ચરોચારડા	
509	શંકા લાલજીભાઈ ચકીચારડા	શંકા
510	ભીખીયા માધુબેન દેવાભાઈ	માધુબેન
511	દયાબેન બીમાભાઈ કુંડેલી	
512	દિવાળીબેન બીકુભાઈ કુંડેલી	
513	દયાબેન રમેશભાઈ કુંડેલી	
514	જમુબેન ખોડુભાઈ કુંડેલી	

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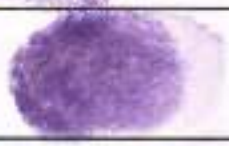
Sr. No. અનુક્રમાંક નં.	Name and Address નામ અને સરનામુ	Signature સહી
515	કાશુબેન બાબુભાઈ કુંડેરી	
516	સવિતાબેન ભીખાભાઈ ચાંદપરા	સવિતા
517	સમજુબેન મોડભાઈ કુંડેરી	
518	મધુબેન કીર્તનભાઈ પરેચાર્ક	મધુબેન
519	કાળીબેન નાગજીભાઈ પરેચાર્ક	
520	અરીબેન રમાકાંતભાઈ પરેચાર્ક	
521	દીપાલીબેન નાનજીભાઈ ગોપાણીયા	
522	ભુમીકાબેન કાનજીભાઈ મકવાણા	ભુમીકા
523	વંદનાબેન રમેશભાઈ પરેચાર્ક	
524	તેજુબેન રમાકાંતભાઈ પરેચાર્ક	
525	રાજનુબેન વાલાભાઈ પરેચાર્ક	
526	તેજુબેન મગનભાઈ ગોળીયા	
527	કંકુબેન રણજીતભાઈ ચિરાગ	
528	સંગીતા લાખાભાઈ કુંડેરી	સંગીતા
529	Rajeshbhai Bhikha Bhai Parmar	RB Parmar

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Sr. No. અનુક્રમાંક નં.	Name and Address નામ અને સરનામું	Signature સહી
530	ભાલિયા લાલાભાઈ ખોડાભાઈ	Bhaliya Lalabhai K.
531	શિયાણ પ્રવિણ. વેલજી	શિયાણ. પી. વી
532	પરેશભાઈ કુદા ભાઈ	પરેશ કુદા
533	આતુભાઈ રમુ ભાઈ	આતુભાઈ રમુ ભાઈ
534	રાજુ ભા રાયા ભાઈ	[illegible]
535	બોરૈયા હર્ષદ જિલેશા ભાઈ	BHJ
536	બોરૈયા રાકુલ દેભાજી ભાઈ	બોરૈયારાકુલ
537	[illegible]	[illegible]
538	રાજુભાઈ [illegible]	
539	ભગા ભાઈ [illegible]	
540	કરેશા ભાઈ ભાલિયા	
541	ભાલીયા જયેશ ધનજીભાઈ	
542	ધનજીભાઈ પરબભાઈ [illegible]	
543	ખોડાભાઈ કુદરો	
544	2112 કે. ગોહીલ પાદરગઢ	

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Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
545	આશાકુ રમણભાઈ, ચોકડુ ત્રણકટા બંગ્લા, અમદાવાદ	Ashaben
546	રમેશ કે [illegible]	[illegible]
547	[illegible]	
548	પંકજભાઈ રાકેશભાઈ	[illegible]
549	[illegible]	[illegible]
550	રાજકુમાર [illegible]	[illegible]
551	[illegible]	[illegible]
552	[illegible]	[illegible]
553	[illegible]	[illegible]
554	[illegible]	[illegible]
555	[illegible]	
556	[illegible]	[illegible]
557	[illegible]	[illegible]
558	[illegible]	[illegible]
559	[illegible]	[illegible]

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Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
560	[illegible]	[signature]
561	[illegible]	[signature]
562	[illegible]	[signature]
563	[illegible]	[signature]
564	[illegible]	[signature]
565	[illegible]	[signature]
566	[illegible]	[signature]
567	[illegible]	[signature]
568	[illegible]	[signature]
569	[illegible]	[signature]
570	[illegible]	[signature]
571	[illegible]	[signature]
572	[illegible]	[signature]
573	[illegible]	[signature]
574	[illegible]	[signature]

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Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
575	મંડલ વિક્રમભાઈ ભાલિયા	દુધરેજ
576	મોંઘાળા ભાનુબા બી	દુધરેજ
577	મોંઘાળા રંજન રમેશ.	
578	કરીમાઈ ગાંજેમ	
579	ભાવુમાઈ સામમાઈ	
580	ત્રિયાળ અબાસુમા ભાઈ ભાયુભાઈ	દુધરેજ
581	મકવાણા અમરાભાઈ જેસાભાઈ	દુધરેજ
582	ભાલિયા વાઘાભાઈ રાણાભાઈ	
583	Kalpesh Solanki.	દુધરેજ.
584	સોલંકી રાજુભાઈ કેશાભાઈ	દુધરેજ
585	[illegible]	
586	[illegible]	
587	[illegible]	
588	મગન ખારાભાઈ ચૌહાણ	ચુડાસ
589	જેસંગ ચૌહાણ	ચુડાસ

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
590	N.M. પટેલશ્રી.	દુધરેજ
591	પટેલ	દુધરેજ
592	મગનભાઈ, ભીમા	
593	કેશવલાલ બાવાલાલ	દુધરેજ
594	છગન ભાઈ બાવાલાલ	દુધરેજ
595	મગનલાલ બાવાલાલ	દુધરેજ
596	મનુ ભાઈ બાવાલાલ	દુધરેજ
597	પોપટભાઈ ભગવાનજીભાઈ દુધરેજ	
598	[illegible]	[illegible]
599	શિવાભાઈ મણીભાઈ વરણાગ	[illegible]
600	શિવાભાઈ વિઠ્ઠલભાઈ ચાવડા	દુધરેજ
601	શિવાભાઈ ચમારડીવાળા	દુધરેજ
602	ચોટીલા વિસ્તારના ચમારડી	ચોટીલા
603	ચોટીલા ચમારડી મગનભાઈ	ચમારડી
604	ચોટીલા તાલુકા મજુરીયાત	ચોટીલા

Sr. No. અનુક્રમાંક નં.	Name & Address મતદારનું નામ સરનામું	Signature સહી
605	ડિસાણ નીતિન ભ.	
606	ડાંગુદરા મહેશ પી.	
607	ડાંગુદરા રમેશભાઈ. પી.	
608	ડિસાણ પ્રકાશભાઈ ચંદુભાઈ	
609	મેકવાણા રાજુભાઈ ગોવિંદભાઈ	
610	કોળાયા લક્ષ્મણભાઈ મોરજીભાઈ	લક્ષ્મણભાઈ
611	મારવાડા કુંદનભાઈ	કુંદનભાઈ
612	માધવજીભાઈ કાનજીભાઈ	કુંદેરી
613	વજાભાઈ ગોરધન	
614	ડાંગર જયંતભાઈ ગણપતભાઈ	J. J. ડાંગર
615	ભગવાનભાઈ કુંદેરી	
616	ધીરજભાઈ ગોપાલભાઈ કુંદેરી	
617	રાજેશ ચૌહાણ	રાજેશ ચૌહાણ
618	મધુભાઈ ભગવાનભાઈ ગોસાયા	
619	દીપકભાઈ ભગવાનભાઈ ગોસાયા	

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
620	ધુદાભાઈ નાકુભાઈ	
621	ચતુરભાઈ રવજીભાઈ	ભાઈબાલા વીરાભાઈ
622	ભાતીયા નાગજી લાડા તગપાભાઈ	દુદોરી
623	ભાતિયા પ્રતાપભાઈ નરશીભાઈ	દુદોરી
624	ભાતિયા વિદાભાઈ પાતાભાઈ	દુદોરી.
625	કેશુભાઈ ભગવાનભાઈ મકવાણા	વાંગાર
626	જેતીબા ભગવાનજી કંટારીયા	વાંગાર
627	સોલંકી રમણભાઈ કાનાભાઈ	R.J. દુદોરી
628	સોલંકી ધુદાભાઈ ધેલાભાઈ	G.S દુદોરી
629	માયસંગ પ્રેમજી ભાંભાણીયા ખીમજીભાઈ.બી	દુદોરી
630	માય નાંગા પાટેદી ભાંભણીયા મકુભા ધુદાભાઈ	M.S
631	માય નાંગા પાટેદી ભાંભણીયા પરબતભાઈ	પરબત
632	ભુપત નાગજી	દુધરા
633	નાયબ માલા નાથાભાઈ દુદોરી	
634	ડાંગાભાઈ ઉમેદભાઈ	

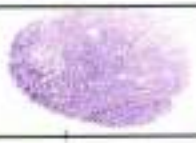
Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
635	કિશનકુમાર દામજીભાઈ ઝીંઝુવાડિયા	
636	ભગાભાઈ ગોપાભાઈ	
637		
638	મુકેશભાઈ	
639	Kishan Baxaiya	
640	મોહન ગંગારામ	KB.C
641	મકવાણા વિક્રમ દલસુખભાઈ	
642	મનસુખભા ગોપાલભાઈ	
643	ઝંઝુવાડિયા ગોવિંદભાઈ કિશનભાઈ ઝાંઝરૂ	
644	બાબરીયા મફાભાઈ ભગાભાઈ	M.C Bhaliya
645	[illegible]	H.M. [illegible]
646	[illegible]	પોરોહિત
647	[illegible]	પોરોહિત
648	મહેશભાઈ રામાભાઈ	

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
649	[illegible]	[illegible]
650	[illegible]	[illegible]
651	[illegible]	[illegible]
652	[illegible]	[illegible]
653	[illegible]	[illegible]
654	[illegible]	[illegible]
655	[illegible]	[illegible]
656	[illegible]	[illegible]
657	[illegible]	[illegible]
658	[illegible]	[illegible]
659	[illegible]	[illegible]
660	[illegible]	[illegible]
661	[illegible]	[illegible]
662	[illegible]	[illegible]
663	[illegible]	[illegible]

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
664	ભાંજીયા જયદિપ પી. ડાળીયા	
665	ચોટાળા મયુર. ટ પરિયોગા	m.n. chukan.
665	ઘાટૈયા ભાવિન ભેમ.	V.M. Bhatiya
665	પાર્વધા પાવનકુમાર ગો.	પાર્વધા પા.ગો
666	મકવાણા રાજુ. કાળા ભાઈ ડેડાણિયા	R.D
667	મકવાણાનુ વતા ડેડાણિયા	જે. જે. મકવાણા
668	ચાંપરા કિશોર મનસુખ	ચાંપરા
669	રમેશ ગોપાલ દુધરેજ	રમેશગોપ
670	જોષી ભાવેશ	
671	દિનેશ ભાઈ ચંદુભાઈ પરસાણા	દિનેશભાઈ
672	રવજી ભાઈ બાલુભાઈ દુધરેજ.	R.G.Bhatiya
673	ધંધા ભાઈ ચંદુ	
674	કરશન ભાઈ ભીખાભાઈ ધોળકીયા	ધોળકીયા
675	ભરત ભાઈ ભીખાભાઈ	પરિયા
676	ભાવેશ કાળા ચાંડેરા	પટેલ

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
677	[illegible]	[illegible]
678	[illegible]	[illegible]
679	[illegible]	[illegible]
680	મે. કલેક્ટરે. તા. મહુવા. વિઠ્ઠલભાઈ વાલાભાઈ ભાલીયા	Vithal.V. Bhaliya.
681	કલેક્ટરે તા. મહુવા બાબુભાઈ કાનજીભાઈ ભેળીયા	B.C. & J
682	કલેક્ટરે. તા. મહુવા. માવજીભાઈ રામાભાઈ જાદિયા	
683	[illegible]	[illegible]
684	[illegible]	[illegible]
685	કાળાભાઈ ધોળાભાઈ મકવાણા	
686	નિરમા નો વિરોધ કલેક્ટર પાલીતાણા	
687	શિયાળ શામજી નથુભાઈ	S.S.N
688	શિયાળ વીરૂકાળા ગોવાભાઈ	G.S.Sniyal
689	ભોળાભા વાલજીભાઈ શિયાળ	A.V. Sniyal
690	મકવાણા ખુમણ ઉકાભાઈ	M K U
691	[illegible]	[illegible]

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
692	[illegible]	[illegible]
693	[illegible]	SB
694	[illegible]	S M
695	[illegible]	A S
696	[illegible]	S C
697	[illegible]	S B
698	[illegible]	
699	[illegible]	
700	[illegible]	[illegible]
701	Pintubhai Kalubhai Bhil	P. K. Bhil
702	Jentibhai L. Jadiya	Dughesi
703	[illegible]	[illegible]
704	[illegible]	[illegible]
705	[illegible]	[illegible]
706	[illegible]	[illegible]

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
707	[illegible]	[illegible]
708	[illegible]	[illegible]
709	[illegible]	
710	[illegible]	[illegible]
711	[illegible]	[illegible]
712	[illegible]	[illegible]
713	[illegible]	[illegible]
714	[illegible]	[illegible]
715	[illegible]	[illegible]
716	[illegible]	[illegible]
717	[illegible]	[illegible]
718	[illegible]	[illegible]
719	[illegible]	[illegible]
720	[illegible]	[illegible]
721	[illegible]	[illegible]

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
722	ડાભાભા. કવિતાબેન વકીલભાઈ	B.N.Mer
723	મકવાણા કવિતા લાડુ/ મકુરભાઈ	મકવાણા કવિતા.બી
724	ચૌહાણ મહેશભાઈ ભુપતભાઈ	ગુજરડા-મિઠાપરોહા
725	સરવૈયા હિંમતભાઈ . કે.	ગુજરડા-મિઠાપરોહા
726	ગાંધર ભા ભા	કાળુભા
727	અવેશભાઈ ભીખાભાઈ કુંઘેરી	
728	મોમાભાઈ પાલાભાઈ	
729	ભાવુભાઈ ઘ ઉઘી	
730	ભરત ગોવિંદ કોળીયાદ	ભરત બારૈયા
731	પરશોતંમ ખીમા કોળીયા	પરશોતમ ખીમા
732	પોલભાઈ કરસન નથાઈ કુંઘેરી	
733	નથુભા ભાઈ વજુભાઈ ભાઈ પઠેપારડા.	કોન.વી. ગોપાળા
734	ચૌહાણ અનિરુધ્ધસિંહ ભાઈ પઠેપારડા.	એમ. એમ. ચૌહાણ
735	ભોભણભાઈ ભાઈભાઈ કુંઘેરી	
736	ભગાભાઈ ભા ઘુભાળ	M કુંઘેરી

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
737		
738		
739		
740		
741		
742		
743		
744		
745		
746		
747	Kalpesh V. Toiredi Bhavnagar	
748	Harsh Patel Bhavnagar	
749	Bhupendra Hirani Bhavnagar.	
750	R KC PATHAK NIRMA-BHAVNAGAR	
751	Gaurav Gadani, Nirma LTd Ahmedabad	Gaurav

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
752	Shailendra Kumar Soni Geologist, Mining Consultant, Jodhpur	
753	[illegible] PATEL NIRMA LTD A'BAD	
754	Sudhaker Kum Dash CEMC Pvt. Ltd.	
755	Prabhat kumar Mineral R&D Laboratory, New Delhi	
756	Menul Sharma, Geologist Nirma Ltd., Ahmedabad	M. D. Sharma
757	Govind G. Khachi Nirma Ltd. Ahmedabad	
758	Harsh J. Bhansar Nirma Ltd. Porbander	Harsh
759	G.J. ADROJA Nirma Ltd.	
760	J. G. Jaichande - Nirma Bhuj	
761	Tejal Patel Nirmaltd	
762	Umesh Bhavsar Nirma Ltd	
763	Khushali Oza, Nirma Ltd	K. P. Oza
764	Dr. S. K. Jain MD Cemc (P) Ltd	
765	Dr. G. Megha shyam) G.W.M.C.C.P. Ltd.	
766	Pandya Nilesh K.	

2040

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
767	Ashish Desai. Nirma Ltd.	

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	સહી
768	[illegible]	[illegible]
769	[illegible]	[illegible]
770	[illegible]	K.M.KAVAD
771	[illegible]	[illegible]
772	[illegible]	AVS
773	[illegible]	VPS
774	[illegible]	[illegible]
775	[illegible]	[illegible]
776	[illegible]	[illegible]
777	[illegible]	V.M.C
778	[illegible]	C.S.SCHOOL
779	[illegible]	H.H.S
780	[illegible]	[illegible]
781	[illegible]	[illegible]
782	[illegible]	

ANNEXURE – B (English)

A statement showing issues raised by the participants and responses by the representative of the applicant during the public hearing

It is hereby informed that as per the Ministry of Environment, Forest & Climate Change, Government of India, New Delhi vide its notification no. S.O. 1533 dated 14th September 2006 and its subsequent amendment S.O. 3067 (E) dated 1st December 2009, Public Hearing is Fixed for M/s Nirma Limited (Mine lease Area: 681.62 Ha) for Proposed Gujarda, Dudheri & Dudhala Limestone Mining – Rate of Mining 2.7 - MTPA, at Villages: Gujarda, Dudheri & Dudhala, Taluka. Mahuva, Dist: Bhavnagar, covered under Project Category "A" at Nirma Cement Plant Area, NH 8 E/51, Survey No. 80, Village: Padhiarka, Ta. Mahuva, Dist: Bhavnagar on 28/04/2023 at 16:00 hours under the chairmanship of Shri R.K. Mehta, IAS, District Collector and District Magistrate, Bhavnagar.

Shri A. J. Rathod, Regional officer, Gujarat Pollution Control Board, Bhavnagar and representative of the Member Secretary, Gujarat Pollution Control Board, Gandhinagar welcomed all people present during the Public Hearing. He outlined various provisions of the EIA Notification and briefed the procedural details for conducting this Public Hearing. He informed that for establishment of new industries and for expansion or change in production or modernization of existing industries/projects, it is mandatory to obtain environmental clearance as per notifications published by Ministry of Environment Forests & Climate Change, New Delhi. He also informed that as per provisions of notifications published by Ministry of Environment Forests & Climate Change, New Delhi, locally affected people would be able to make oral representations at this public hearing whereas other individuals having plausible stake, have to submit their representation in writing which would be included in the proceedings. He also clarified that all the representations made during the public hearing would be included in the proceedings of the hearing.

He mentioned the advertisement for this public hearing was published in Gujarati Daily News Paper "Sandesh" and in English News Paper "Times of India" dated 26/03/2023. He also stated that the copies of executive summary of this proposed project was distributed in the villages within 10 km radius of the proposed limestone mining project.

He further stated that following persons/organizations have submitted objections and suggestions related to the proposed project prior to the public hearing. He said that these objections and suggestions along with reply made by the project proponent will be included in the minutes of the proceedings.

- Shri Mahuva Bandhara Khetiwadi Paryavaran Bachav Samiti, Po:Vangar, Ta: Mahuva, Dist: Bhavnagar
- Vangar Gram Panchayat Office, Ta: Mahuva, Dist: Bhavnagar
- Madhiya Gram Panchayat Office , Ta: Mahuva, Dist: Bhavnagar
- Padiyaraka Gram Panchayat Office, Ta: Mahuva, Dist: Bhavnagar
- Doliya Gram Panchayat Office, Ta: Mahuva, Dist: Bhavnagar
- Dudhala No-1 Gram Panchayat Office, Ta: Mahuva, Dist: Bhavnagar
- Dudheri Gram Panchayat Office, Ta: Mahuva, Dist: Bhavnagar
- Gujarda Gram Panchayat Office, Ta: Mahuva, Dist: Bhavnagar
- Devaliya Gram Panchayat Office, Ta: Mahuva, Dist: Bhavnagar
- Khared Gram Panchayat Office, Ta: Mahuva, Dist: Bhavnagar
- Katpar Gram Panchayat Office, Ta: Mahuva, Dist: Bhavnagar
- Samdhiyala-1 Gram Panchayat Office, Ta: Rajula, Dist: Amreli
- Patwa Gram Panchayat Office, Ta: Rajula, Dist: Amreli
- Gadhda Gram Panchayat Office, Ta: Mahuva, Dist: Bhavnagar
- Sushri Shantuben Narshibhai Chauhan, Member, District Panchayat Electoral Board, Dist: Bhavnagar
- Shri Mohanbhai Hamirbhai Makwana, President, Shri Mahuva Taluka (Rural), BJP, Dist: Bhavnagar
- Sushri Anjuben Ghelabhai Makwana, President, Taluka Panchayat, Ta: Mahuva, Dist: Bhavnagar
- Shri Vitthalbhai Madhubhai Vadhela, Chairman, Executive Committee, Ta: Mahuva, Dist: Bhavnagar
- Shri Bharatbhai Naranbhai Shiyal, Member, 9-Dudheri Taluka Panchayat Constituency, Ta: Mahuva, Dist: Bhavnagar
- Shri Chhaganbhai Nanbhai Bhalia, Member, 8-Doliya Taluka Panchayat Constituency, Ta: Mahuva, Dist: Bhavnagar
- Shri Ramjibhai Chitharbhai Dolashiya, 14- Katpar, Taluka Panchayat Constituency, Ta: Mahuva, Dist: Bhavnagar
- Shri Mahesh Pandya, Pariyavarn Mitra, Dist: Ahmedabad
- Shri Vitthalbhai B Solanki, President (Mahuva), Kisan Ekta Samiti, Dist: Bhavnagar
- Shri Sagar Rabari, Trustee, Gujarat Farmers Ekta Manch, Dist: Bhavnagar
- Shri Nitish Bambhaniya, President, Jatayu Nature Club, Mahuva, Dist: Bhavnagar
- Saraswati Foundation, Dist: Ahmedabad

Then Shri A. J. Rathod, Regional Officer, GPCB, Bhavnagar & Representative of the Member Secretary, GPCB, Gandhinagar has asked representative of project proponent to make the presentation of their proposed project in local language (i.e. Gujarati) after due permission from Shri R. K. Mehta, I.A.S. District Collector & District Magistrate and Chairman of this public hearing.

On behalf of the project proponent, Shri G. J Adroja, Vice President, M/s. Nirma Ltd welcomed all present in public hearing. Thereafter, Ms. Tejalben Patel, Sr. Manager, (Environment), Nirma Ltd, has given an outline of the proposed project through a power point presentation in Gujarati language. In this presentation, she briefed all present about details of project introduction, background, project details, product information, environmental management system, its impacts and proposed controls, project benefits, socio-economic development plan.

After completion of above mentioned presentation, Shri A. J. Rathod, Regional Officer, GPCB, Bhavnagar & Representative of the Member Secretary, GPCB, Gandhinagar has declared the forum open for local public for submissions/objections/suggestions after due permission from Shri R. K. Mehta, I.A.S. District Collector & District Magistrate and Chairman of this public hearing. During the public hearing, public remained present raised questions/suggestions/objections/opinions. The statement showing these representations during public hearing and responses given by Shri Ashish Desai, President (Project), Representative of project proponent, are as under.

Sr No	Name of the person	Issue raised	Response made by Representative of Project Proponent
1	Shri Hamirbhai Rudabhai Shiyal Mantri – Shri Mahuva Bandhara Khetivadi Paryavaran Bacahav Samiti Village: Vangar,	His written submission dated 28/04/2023 was read out verbatim by the petitioner. Written application is submitted herewith as Annexure C – 66.	The representative of project proponent replied in brief as follows. <u>About Private Land -</u> Privately owned agricultural land can be bought and mined by the company only if the land owner/farmers give their consent. <u>Salinity ingress (Increase in underground salinity) –</u> No excavation would be done up to half km (Buffer Zone) from the High Tide Level (HTL)

			of the sea so that there would be no change in the condition of the stone belt that prevents salinity. Ground water will not be intersected at any place so there would be no change in groundwater salinity due to mining. Mining will be done as per mining plan approved by Indian Bureau of Mines (IBM). Mining will be carried out using eco-friendly surface miner technique only. <u>Regarding forest animals and wetland covered under Schedule I:</u> Government of India notifies any places as Wetland/Ramsar Convention Site through study. As per notification of 2022, the mining lease area does not have any such site notified around it. A conservation plan for wild life has been prepared in consultation with the Forest Department, Government of Gujarat, which has been approved by the Principal Conservator of Forests, Government of Gujarat and will be implemented. For migratory birds, according to the last 2016 notification of Important Bird Area (IBA), this mining lease area or area around it is not included in it. According to the Hon'ble High Court judgment, there is no wetland in this area and the Hon'ble NGT has also given its approval on it. Mining will be carried out in accordance with Environmental Laws/Regulations and considering matters related to the environment. Copy of descriptive response made is included as Annexure – D 66.

2	Shri Bharatbhai Naranbhai Shiyal Member – BJP Dudheri Taluka Panchayat Constituency)	Written submission dated 28/04/2023 of Shri Vitthalbhai B. Solanki was read out verbatim by the petitioner. Written application is submitted herewith as Annexure C – 136.	The representative of the project informed that this mining lease area is not included in the Brihad Gir area as per the 2020 notification of the Forest & Environment Department, Government of Gujarat. For migratory birds, according to the last 2016 notification of Important Bird Area (IBA), this mining lease area or area around it is not included in it. He further said that Government of Gujarat has sanctioned not one but these three mining leases since 2008. As the mining lease area is outside the CRZ, no CRZ approval would be required. Three separate EIA reports have been prepared for the three mining leases but when mining in these mines is carried out simultaneously, details of the cumulative impact of it on the environment have already been included in the EIA. This project will create thousands of indirect employment opportunities. Nowhere groundwater would be intersected at any place resulting in no change in underground salinity due to mining activity. Mining will be done leaving 500 meters from the high tide level (HTL) of the sea meaning no mining activity would be carried out in 500 meters from high tide level (HTL) of the sea and hence there would be no change in the condition of the stone belt that prevents salinity.

			He informed that mining will be done with eco-friendly surface miner technique only. Drilling-blasting will be required only in the case if hard strata are encountered. Mining will be done as per mining plan approved by Indian Bureau of Mines (IBM). The rainwater would be stored in deep pits formed due to mining. The more the groundwater is extracted, the more salinity is brought up and the more the groundwater is stored in the mined out pit, the more the groundwater level will rise and the salinity of the area will be decreased. Necessary steps will be taken as per mining laws and regulations for health hazards. Not in any report of Govt. Of Gujarat or Govt. Of India, it is mentioned that Asiatic lions do reside in this region. Since the Government of India is not reported to be residing in the Asian client area in any report of the Gujarat Government. The representative of the project informed that a reply will be given in writing regarding the submission of the presenter. Copy of response made is included as Annexure – D 136.
3.	Shri Vipul Natwarlal Laheri, Former Honorary Wildlife Warden, Former Member, Gujarat State Lion Conservation Society, Res. Rajula, Dist.	He has submitted his representation in writing which is enclosed as Annexure – C 93	The representative of the project informed that a reply will be given in writing regarding the submission of the presenter. Copy of response made is included as Annexure – D 93.

	Amreli		
4	Shri Chetan Vyas, Village: Bherai, Taluka: Rajula Dist: Amreli	I am Chetan Vyas, Village: Bherai, Taluka: Rajula, Dist: Amreli. I am submitting my representation in written form. It is included as Annexure – C 70.	The representative of the project informed that a reply will be given in writing regarding the submission of the presenter. Copy of response made is included as Annexure – D 70.
5	Manishbhai Village: Dudheri	Due to mining, the top layer of the earth would collapse and strength of the land would decrease resulting in earthquake ,which would be disastrous. Due to the dust and particles which got suspended in the air because of mining, everyone in the village will get a disease called silicosis. What will happen to this area after the life of the mine is over? Mining will cause air, noise and land pollution. Collector Sir is said to be the king here, so he should not remain silent on this matter. In history, there are examples of terrible losses due to the silence of powerful people. In the Mahabharata, Bhishma Pitamah's silence lead to a great war and both sides had to suffer the terrible consequences.	The representative of the project said that the mining will be done in accordance with the Mining and Environment laws/rules. Preventive measures for any health problem would be taken and people affected would be checked on regular basis. Hon'ble District Collector & District Magistrate, Bhavnagar informed that there is a stipulated procedure of public hearing, which needs to be followed & no any response about the same, is to be given. This entire process needs to be witnessed so that whole process can be completed in a neutral environment. Regional Officer, GPCB, Bhavnagar informed that it is to be seen that everyone present gets a chance to make a free and fair representation and that no one is deprived of making a representation. He also informed present people to make representation related to impact of proposed project on Environment. Hon'ble District Collector & District Magistrate, Bhavnagar informed that no one should feel that nobody is being noticed, everything is being recorded here. Your submissions as well as

			project representative's responses are being recorded here and record of all this with English and Gujarati copies of your written-verbal submissions will be sent to MoEF&CC, New Delhi, where the Expert Committee will take final decision considering all aspects of both parties whereas we do not have to take any decisions here.
6	Shri Mavjibhai Dudhabhai Chauhan on behalf of BJP Katpar District Panchayat Constituency Member Sushri Shantuben Narshibhai Chauhan - Katpar Village: Gujarda	My name is Mavjibhai Dudhabhai Chauhan, resident of village Gujarda. I came here to represent on behalf of Sushri Shantuben Narshibhai Chauhan resident of Gujarada, BJP Katpar District Panchayat Constituency Member. It is requested to take appropriate action on our written submission. A copy of written submission is enclosed as per Annexure- C 71.	The representative of the project informed that a reply will be given in writing regarding the submission of the presenter. Copy of descriptive response made is included as Annexure – D 71.
7	Shri Mohanbhai Hamirbhai Makwana, President Mahuva Taluka Gramya-Bhartiya Janata Party, Village: Gujarda	I, Mohanbhai Hamirbhai Makwana, President Mahuwa Taluka Gramya-Bharatiya Janata Party, Village-Gujarda I am submitting my submission in written form. (Copy enclosed as Annexure- C 79.) Moreover, he informed that he is a Secretary in Gujarda Cooperative Society. As a result of this project, 328 farmers of our village shall lose their land.	The representative of the project informed that a reply will be given in writing regarding the submission of the presenter. Copy of response made is included as Annexure – D 79. He informed that with respect to initial point raised in the representation, earlier reply is already made. Moreover, due to this project no farmers will lose their land. In addition, distance shown indicates distance from the last survey number of Gujarda village to Malan Dam as 1.5 km & not at a distance of 15 km.

		Presentation has covered details about remote Gir place and Devaliya National Park whereas mining lease area falls in the Brihad Gir area which is not included. In the presentation, Malan Dam is showed at a distance of 15 km from the last survey number of Gujarda village whereas it is hardly 1.5 to 2.0 km. far away from there.	
8	Shri Kishangiri Hiragiri Gauswami Village:Dudheri	There are 649 applications for allotment of relief plots in Dudheri village whereas there is no space for allotment of relief plots. Relief plots can be made only at government waste land but this waste land is given for mining purpose. Our 7 villages falls in the 10 km radius, if all this land will go to mining leases, then what should they do?	The representative of the project informed that mining would be carried out in accordance with the Environment and Mineral Laws/Regulations only.
9	Shri Dudhala No. 1 Village Panchayat Sarpanchshree Rambaiben Veljibhai Jolia on behalf of her his son Jentibhai Veljibhai Jolia, Res. at Village: Dudhala	Due to this project, 169 farmers of our village would lose their land and 855 nos. of cattle would be affected. I submit the rest of the details in writing, which is enclosed as Annexure – C 73	The representative of the project informed that due to this project no farmers will lose their land and cattle would not be affected. Moreover he informed that reply will be given in writing regarding the submission of the presenter. Copy of response made is included as Annexure – D 73.

10	Shri Baraiya Mahesh Khimjibhai Village: Padhiarka	The presenter informed that he will not give his land for mining.	Representation heard by the representative of the project proponent.
11	Shri Bhalia Vijaybhai Mansukhbhai Village Dudheri	Hon'ble Prime Minister Narendra Modi said that nobody will remain without house by 2024 whereas our Dudheri Gram Panchayat had received 650 applications for allotment of relief plots but Collector sir has not replied with respect to this. He asked if there is opposition during the public hearing, is mining possible? He asked to return the waste land which are given for mining purpose quickly.	Regional Officer, GPCB, Bhavnagar informed present people to make representation related to impact of proposed project on Environment. He also informed that it is to be seen that everyone present gets a chance to make a free and fair representation and that no one is deprived of making a representation and this platform is not meant for getting back waste land.
12	Shri Rajesh Makwana Village: Dudheri	I am Rajesh Makwana, Village: Dudheri. I am submitting my written representation, which is enclosed as Annexure – C 88	The representative of the project informed that a reply will be given in writing regarding the submission of the presenter. Copy of response made is included as Annexure – D 88.
13	Shri Bhaliya Lalabhai Khodabhai on behalf of Dudheri Sarpanch – Vasanben Lalabhai Bhaliya Village:Dudheri	His written submission dated 28/04/2023 was read out verbatim by the petitioner. Written application is submitted herewith as Annexure C – 92.	The representative of the project informed that every question asked by the Presenter has been answered before. He added that a reply will be given in writing regarding the submission of the presenter. Copy of response made is included as Annexure – D 92.
14	Shri Bambhaniya Khimjibhai Bhanabhai Village: Dudheri	The proposed mining project was opposed by the presenter.	Representation heard by the representative of the project proponent.

15	Shri Chauhan Hemjibhai Valjibhai Village: Dudheri	In connection with 3 different environmental hearings organized by GPCB organized for 3 mining leases of limestone and marl minerals of M/s. Nirma Company totaling of 1625 hectares of land which are owned by the farmers of 7 villages and Government, it is to inform you that 324.25 hectare land of village Padhiarka- Doliya is allotted without their consent. In this regard, opposition in form of written submissions dated 27.07.2020 and 08.04.2023 had been shown. This earth is like our mother. If mining is allowed, the environmental balance will get disturbed. In that case, the villagers do not agree to give away the land of Dudheri village. Between 2019 to 2022, I was Deputy Sarpanch, I had requested to return the survey number 55 land for high school and I am again requesting the same.	The question asked by the presenter was answered by the representative of the project presenter no. - 1 Hamirbhai which is already included in the reply given to Shri Hamirbhai Rudabhai. Copy of response made is included as Annexure – D 66.
16	Ratansinh Bharatsinh Vala Village: Dudhala – 1	Due to this project, 169 farmers of our village will lose their land and 855 nos. of cattle would be affected. The alteration of water flow would occur and the	The representative of the project informed that no farmers of village will lose their land and no cattle would get affected. There would be no alteration of water flow as there will be no intersection of ground water table and the wildlife in the vicinity of mining

		wildlife living around the mining lease area would get affected. Written application is submitted herewith as Annexure C – 114.	lease area will not get affected. In addition, mining would be carried out in accordance with the Environment and Mineral Laws/Regulations only. Moreover, he informed that a reply will be given in writing regarding the submission of the presenter. Copy of response made is included as Annexure – D 114.
17	Shri Rabhda Deputy Sarpanch – Bhupatbhai Jivabhai Mori Village: Rabhda	A question is running in everyone's mind that, why should Nirma be made? Nirma is for emplyment or for development but what about survival of the mankind? Should Nirma be built, water up to 9 km would gets salty and area to be inhabitable, in that case, should we drink salty water? Villagers know good enough that they will have a hard time to live and big question on environment creates about where will mankind live? Destruction comes with development but we will accept development if we live happily or peacefully. We also seek project which leads to development but that project must be such that it do not harm mankind. Written application is submitted herewith as Annexure C – 94.	The representative of the project informed that a reply will be given in writing regarding the submission of the presenter. Copy of response made is included as Annexure – D 94.

18	Shri Bhaliya Vijaybhai Mansukhbhai Village: Dudheri	Written submission dated 28/04/2023 was read out verbatim by the petitioner. Written application is submitted herewith as Annexure C – 128.	The representative of the project informed that every question asked by the presenter has been answered before though answer given in brief is as following. No Animals mentioned in Schedule-1 of notification of Govt. Of Gujarat and Govt. Of India have permanent habitat in mining lease or its vicinity. As per IBA report, there is no habitat of migratory birds in this area. Presenter has at least accepted here that effort to declare this as wetland in Ramsar site is going on which means it is not wetland yet. The representative of the project informed that Forest department has indicated 70 birds. He added that if these details are not so, presenter should inform about the same to Forest Department. Because of the beautiful Coconut trees present at this area, chances of vulture habitat could be here but in mining area there is no vulture habitat. Moreover, if green turtles and sea snakes are being observed in this region then they should inform to Forest Department. He added that EC is not even cancelled. He added that they will take necessary steps required to ensure the safety of wildlife during transportation. Buffer zone of 500 meters is to be kept untouched from the High Tide Level (HTL) of the sea, in which no mining is to be done. Noise pollution will remain much below of noise pollution norms set by GPCB. Copy of response made is included as Annexure – D 128.

19	Shri Bhaliya Rameshbhai Bhimabhai Village: Dudheri	Mining is going to harm our future generation. Because of the same, we are not able to sto ourselves from speaking these words. Written submission dated 28/04/2023 was read out verbatim by the petitioner. The written submission is enclosed herewith as Annexure –C 132.	The representative of the project informed that we will collectively do as much as we can for wildlife when talking about wildlife but till date, there is no notification mentioning about wildlife habitat in this region. It is our moral responsibility to implement the conservation plan approved by the Forest Department for the Schedule-I species. He said that they did not have the report of the Important Bird Area after 2016 and hence this area is not considered as IBA. Moreover, he added that 17 km coastline is declared by IBA but they would carry out mining only after leaving 500 meter area from the seaside. Project proponent will make all necessary arrangements considering the possible impacts on wildlife because of the transportation of mined minerals. They will carry out work by maintaining noise level within the noise pollution rules laid down by the Ministry. There would be no intersection of ground water table and hence there would be no rise in salinity level. Blasting would be minimized and it would be done whenever necessary only. They will carry out mining mainly using surface miners only by following rules stipulated by Government. Copy of response made is included as Annexure – D 132.
20	Shri Bhaliya Vijaybhai Mansukhbhai Village: Dudheri	Air quality is directly related to activities such as excavations, roads, and construction of approach roads as well as drilling and blasting. Dust emission is subject of concern and the loss	Representation heard by the representative of the project proponent. He informed that mining would be carried by preserving the environment.

		of trees leads to carbon dioxide emissions. Heavy vehicles produce large amounts of carbon dioxide. Usage of fossil fuels and electricity by vehicles used for transportation from mining cause damages. As per the study it is found that drilling in mining lease area results in increasing the noise levels during the day and night. If the surface water is polluted, the condition of quality of groundwater can deteriorate rapidly. Deterioration in the soil quality is a result of dumping activity which is carried out after excavation. Geological impact of mining causes landslides.	
21	Shri Jashubhai Makwana Village: Doliya	The Presenter pointing towards Regional Officer and the District Collector informs that whether lions and leopards live in this area or not is a matter of discussion. It can be said that habitat of lions and leopards is here considering display board put up by the Forest department on the main road from Padhiyarka to Doliya.	The representative of the project proponent informed that they do not have these details and requested presenter to share it, in the case if presenter got these details/information from Forest Department. Moreover, conservation plan is prepared by them as per the information provided by the Forest Department; which is approved by the Forest Department of the Government of Gujarat and only the information contained in it has been spoken by him here.

During the public hearing, Shri Bharatbhai Naranbhai Shiyal publically asked opinion of the present villagers that whether the land is to be given for mining project of M/s Nirma Ltd & the permission is to be granted to the mining project or not ? In response of that majority of people present in Public Hearing expressed their opposition by raising their hands and voice to give the land to M/s Nirma Ltd and to grant permission.

Shri A.J. Rathod, Regional Officer, repeatedly asked the people present from villages to do representations, if any. However, no further representations were made. He added that during public hearing too some written representations are received which all written representations and replied by project proponent will be included in the proceedings of the hearing. He summarized the entire Public Hearing proceedings.

Then after he thanked all present villagers and with due permission of District Collector and District Magistrate, Bhavnagar, he declared Public Hearing process as completed.

Venue: Nirma Cement Plant Area, NH 8 E/51, Survey No. 80, Village: Padhiarka, Ta. Mahuva, Dist: Bhavnagar
Date: 28/04/2023

A.J. Rathod
Regional Officer,
GPCB, Bhavnagar

R. K. Mehta (IAS)
District Collector &
District Magistrate,
Bhavnagar